

Eighteenth Series, Vol. XV No. 27

Wednesday, April 1, 2026

Chaitra 11, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. XV contains Nos. 21 to 31)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Krishna Bist

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XV, Seventh Session, 2026/1948 (Saka)
No. 27, Wednesday, April 1, 2026/ Chaitra 11, 1948 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	
Starred Question No. 521	12-26
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 522 to 540	27-105
(ii) Unstarred Question Nos. 5981 to 6210	106-1167

PAPERS LAID ON THE TABLE 1169-1170

PUBLIC ACCOUNTS COMMITTEE

(i) 39 th to 44 th Reports	1171
(ii) Statements	1172-1175

**STATEMENT CORRECTING REPLY TO UNSTARRED
QUESTION NO. 1088 DATED 05.02.2026 REGARDING
GANGA EXPRESSWAY** 1176-1260

**ANDHRA PRADESH REORGANISATION
(AMENDMENT) BILL, 2026** 1261

MATTERS UNDER RULE 377 1262-1280

(i)	Regarding establishment of a Kendriya Vidyalaya in North West Delhi Parliamentary Constituency Shri Yogender Chandolia	1262
(ii)	Regarding demarcation of ropeway projects and mining areas in Maihar district, Madhya Pradesh Shri Ganesh Singh	1263-1264
(iii)	Need to start Inpatient Department Services at DMCH, Darbhanga, Bihar Shri Gopal Jee Thakur	1264
(iv)	Need for expansion of the Pradhan Mantri Jan Aushadhi Yojana and ensure its effective and uniform implementation all over the country Shri Eatala Rajender	1264-1266
(v)	Need to ensure regular monitoring of general and caesarean delivery process in Government and Private Hospitals in the country Dr. Anand Kumar Gond	1266-1267

- (vi) Need to set up a modern technology driven cold storage in Kalahandi Parliamentary Constituency, Odisha
Shrimati Malvika Devi 1267
- (vii) Need to establish a modern Sports Stadium in Misrikh Parliamentary Constituency, Uttar Pradesh
Shri Ashok Kumar Rawat 1268
- (viii) Need to establish a Jawahar Navodaya Vidyalaya in Jobat in Alirajpur district, Madhya Pradesh
Shrimati Anita Nagarsingh Chouhan 1268-1269
- (ix) Need to transfer fertilizer subsidy on Urea and DAP through DBT to bank accounts of farmers directly
Shri Dharambir Singh 1269
- (x) Need to improve the primary and secondary level school education in Bharuch Parliamentary Constituency, Gujarat
Shri Mansukhbhai Dhanjibhai Vasava 1269
- (xi) Regarding compensation to families displaced in border areas of Jammu and Kashmir
Shri Jugal Kishore 1270
- (xii) Need to develop Phulpur in Uttar Pradesh as a Digital Model Health District
Shri Praveen Patel 1270-1271
- (xiii) Regarding age-relaxation and priority in employment for the youth of families displaced due to Bokaro Steel Plant
Shri Dulu Mahato 1271

- (xiv) Regarding situation arising out of eviction notice issued by Forest Department allegedly without public hearing in Hanumangarh district, Rajasthan
Shri Rahul Kaswan 1272
- (xv) Need for comprehensive measures to control erosion of river banks in Kishanganj district, Bihar
Dr. Mohammad Jawed 1272-1273
- (xvi) Need to renovate and beautify the historical Lohagarh Fort in Bharatpur, Rajasthan and elevate it as a international tourist destination
Shrimati Sanjna Jatav 1273-1274
- (xvii) Need to take stringent measures to control drug menace in Goa
Captain Viriato Fernandes 1274
- (xviii) Need for establishment of Mining Training and Research Institute in Mancherial, Telangana
Shri Vamsi Krishna Gaddam 1274-1275
- (xix) Need to establish a sports stadium of international standard in Sambhal, Uttar Pradesh
Shri Zia Ur Rehman 1275
- (xx) Regarding restoration of subsidised power tariff to weavers of Mau in Uttar Pradesh
Shri Rajeev Rai 1275-1276

- (xxi) Need to expedite operationalization of allocated Day Care Cancer Centres in Andhra Pradesh and other parts of country
Shri Krishna Prasad Tenneti 1276-1277
- (xxii) Need to address the problems of farmers in Marathwada region particularly in Beed district
Shri Bajrang Manohar Sonwane 1277
- (xxiii) Need to regulate Adventure Tourism Sector in the country
Dr. Shrikant Eknath Shinde 1278
- (xxiv) Regarding establishment of the proposed railway station at Kusheshwarsthan in Samsastipur Parliamentary Constituency, Bihar
Shrimati Shambhavi 1278-1279
- (xxv) Regarding upgradation of Gandhigram Rural University (GRU) in Tamil Nadu as a central university
Shri Sachithanantham R. 1279-1280
- (xxvi) Regarding clarification pertaining to correct spelling of 'Dhangar' caste in the Hindi version of the list of SCs in Uttar Pradesh
Shri Chandan Chauhan 1280

**STATUTORY RESOLUTION RE: SEEKING APPROVAL TO
 AMEND THE EIGHTH SCHEDULE TO THE FINANCE ACT, 2002** 1281-1282

**ANDHRA PRADESH REORGANISATION
(AMENDMENT) BILL, 2026**

	1283-1336
Motion to Consider	1283-1336
Shri Nityanand Rai	1283, 1332-1333
Shri B. Manickam Tagore	1284-1287
Dr. Chandra Sekhar Pemmasani	1287-1294
Dr. C. M. Ramesh	1294-1301
Shri P. V. Midhun Reddy	1301-1309
Shri Dharmendra Yadav	1310-1313
Shri Ramasahayam Raghuram Reddy	1313-1315
Shrimati Daggubati Purandeswari	1315-1321
Shri Arvind Ganpat Sawant	1321-1323
Shri Vamsi Krishna Gaddam	1323-1325
Shri Bajrang Manohar Sonwane	1325-1326
Shri Balashowry Vallabhaneni	1326-1328
Shri G. Kishan Reddy	1328-1330
Dr. Shrikant Eknath Shinde	1331-1332
Dr. Mallu Ravi	1333-1334
Shri Rajesh Ranjan	1334
Shrimati Harsimrat Kaur Badal	1334-1335
Shri Appalanaidu Kalisetti	1335-1336
Clauses 2 and 1	1336
Motion to Pass	1336

**JAN VISHWAS (AMENDMENT OF PROVISIONS)
BILL, 2026**

	1337-1429, 1431-1471
Motion to Consider	1337-1469
Shri Piyush Goyal	1337, 1455-1468
Shri Chamala Kiran Kumar Reddy	1338-1341
Shri Tejasvi Surya	1341-1355
Shri Harendra Singh Malik	1355-1359
Shri Sribharat Mathukumilli	1359-1365
Shri Devesh Chandra Thakur	1365-1367
Shri Arvind Ganpat Sawant	1368-1370
Shri Ravindra Dattaram Waikar	1370-1374
Shri Rajesh Verma	1374-1377
Dr. Kadiyam Kavya	1378-1380
Shri Praveen Khandelwal	1381-1384
Shri Abhay Kumar Sinha	1384-1386
Shri Nilesh Dnyandev Lanke	1386-1389
Shri N. K. Premachandran	1389-1394
Shri Amra Ram	1394-1395
Shri Naresh Chandra Uttam Patel	1396-1398
Dr. Kalanidhi Veeraswamy	1398-1402
Shri Shreyas M. Patel	1402-1403
Shri Ramesh Awasthi	1403-1407

Shri Mian Altaf Ahmad	1407-1409
Shri Maddila Gurumoorthy	1409-1411
Shri Chandan Chauhan	1412-1414
Dr. Prashant Yadaorao Padole	1414-1416
Shri Shashank Mani	1416-1420
Shri Rajesh Ranjan	1420-1423
Shri Hanuman Beniwal	1423-1426
Shri Abdul Rashid Sheikh	1426-1429
Adv. Chandra Shekhar	1431-1434
Shri Umeshbhai Babubhai Patel	1434-1437
Adv. Priya Saroj	1438-1441
Shri Rajkumar Roat	1441-1443
Shrimati Malvika Devi	1443-1446
Adv. Gowaal Kagada Padavi	1446-1451
Shri Sudama Prasad	1451-1452
Shri Jagdambika Pal	1452-1455
Clauses 2 to 5 and 1	1469-1471
Motion to Pass	1471

MESSAGE FROM RAJYA SABHA

AND

BILL AS PASSED BY RAJYA SABHA

1430

MATTERS OF PUBLIC IMPORTANCE

1471-1504

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1505-1506
(ii) Member-wise Index to Unstarred Questions	1507-1515

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1516
(ii) Ministry-wise Index to Unstarred Questions	1517-1518

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, April 1, 2026/ Chaitra 11, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWER TO QUESTION**@Starred Question No. 521**

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या 521, श्रीमती शांभवी जी ।

CAPITAL EXPENDITURE ALLOCATION FOR RAILWAYS***521 +SHRIMATI SHAMBHAVI:****SHRI ARUN BHARTI:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Union Budget 2026-27 has provided a record capital expenditure allocation of Rs. 2.93 lakh crore for the Railways;
- (b) if so, the detailed breakdown of this allocation directed towards track renewal, electrification and new line construction;
- (c) the details of funds allocated, State-wise particularly highlighting the investments made in Bihar;
- (d) whether the Economic Survey 2025-26 noted an increase in the operating ratio of the Railways and if so, the details thereof; and
- (e) the details of strategic steps taken by the Government to ensure that this massive capital outlay results in timely completion of projects without cost overruns?

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड) सरकार ने बजट अनुमान 2026-27 में 2,78,030 करोड़ रुपए की सकल बजटीय सहायता प्रदान की है, जिसमें से नए रेलपथ के निर्माण के लिए 79,072 करोड़ रुपए आवंटित किए गए हैं।

भारतीय रेल द्वारा पिछले 11 वर्षों के दौरान रेल नेटवर्क की क्षमता में वृद्धि को बड़े पैमाने पर शुरू किया गया है। भारतीय रेल में नए रेलपथ के निर्माण/कमीशनिंग का ब्यौरा नीचे दिया गया है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रतिदिन
2014-25	34,428 कि.मी.	8.6 कि.मी. प्रतिदिन (2 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 6.75 लाख करोड़ रु. की लागत वाली 35,966 कि.मी. कुल लंबाई की 431 रेल अवसंरचना परियोजनाओं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) को स्वीकृति प्रदान की गई है। इनका सार निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक किया गया कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/बहुपथन	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

रेल परियोजनाओं का क्षेत्रीय रेल-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

विभिन्न स्तरों पर परियोजनाओं की प्रगति की नियमित निगरानी, भूमि अधिग्रहण, वानिकी और वन्यजीवन संबंधी स्वीकृति के लिए राज्य सरकारों और संबंधित प्राधिकारियों के साथ नियमित अनुवर्ती कार्रवाई और परियोजनाओं से संबंधित अन्य मुद्दों को हल करने के परिणामस्वरूप, सभी क्षेत्रीय रेलों में विभिन्न परियोजनाओं को पूरा करने में सहायता मिली है।

बिहार

रेल बजट:

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	1,132 करोड़ रुपए प्रति वर्ष
2025-26	10,066 करोड़ रुपए (लगभग 9 गुना)

रेलपथ निर्माण:

वर्ष 2009-14 और 2014-25 के दौरान बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	318 कि.मी.	63.6 कि.मी. प्रति वर्ष
2014-25	1,899 कि.मी.	172.6 कि.मी. प्रति वर्ष (2.5 गुना से अधिक)

स्वीकृत की गई परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, बिहार में पूर्णतः/अंशतः पड़ने वाली कुल 4,663 किलोमीटर लंबाई की 86,107 करोड़ रुपए लागत वाली 52 परियोजनाएं (31 नई लाइन, 01 आमान परिवर्तन और 20 दोहरीकरण) स्वीकृत की गई हैं। सारांश निम्नानुसार है:-

कोटि	स्वीकृत की गई परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक किया गया कुल व्यय (करोड़ रु. में)
नई लाइन	31	2,691	516	16,814
आमान परिवर्तन	1	69	52	544
दोहरीकरण/बहुपथन	20	1,904	446	11,995
कुल	52	4,663	1,014	29,353

रेल परियोजनाओं का क्षेत्रीय रेल-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:-

क्र. सं.	परियोजना	लागत (करोड़ रु. में)
1	मुंगेर पुल (19 कि.मी.)	2,774
2	कोसी पुल (22 कि.मी.)	516
3	पटना पुल (40 कि.मी.)	3,555
4	हाजीपुर-बछवारा दोहरीकरण (72 कि.मी.)	930
5	किऊल-गया दोहरीकरण (123 कि.मी.)	1,200
6	कुरौता पतनेर-मनकठा-सतह त्रिकोण (8 कि.मी.)	129
7	रामपुरहाट-मंदारहिल नई लाइन और रामपुरहाट-मुराई-तीसरी लाइन (160 कि.मी.)	1,500
8	जयनगर-दरभंगा-नरकटियागंज और नरकटियागंज-भिखना ठोरी आमान परिवर्तन (295 कि.मी.)	1,193
9	सकरी-लौकहा बाजार-निर्मली और सहरसा-फारबिसगंज आमान परिवर्तन (206 कि.मी.)	2,113
10	बख्तियारपुर फ्लाईओवर (4 कि.मी.)	402
11	कोसी नदी पर पुल सहित कटरिया-कुर्सेला कहीं-कहीं दोहरीकरण (7 कि.मी.)	222
12	अररिया-गलगलिया नई लाइन (111 कि.मी.)	4,415

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली तथा शुरू की गई कुछ परियोजनाएं निम्नानुसार हैं:

क्र. सं.	परियोजना	लागत (करोड़ रु. में)
1	सीतामढ़ी-शिवहर नई लाइन (28 कि.मी.)	567
2	सकरी-हसनपुर नई लाइन (76 कि.मी.)	735
3	खगड़िया-कुशेश्वरस्थान नई लाइन (42 कि.मी.)	1,511
4	नेओरा-दनियावां-बिहारशरीफ-बरबीघा-शेखपुरा नई लाइन (166 कि.मी.)	2,200
5	कोडरमा-तिलैया नई लाइन (65 कि.मी.)	1,626
6	हाजीपुर-सगौली नई लाइन (151 कि.मी.)	2,087
7	अररिया-सुपौल नई लाइन (96 कि.मी.)	1,605
8	गंगा नदी पर पुल सहित विक्रमशिला-कटरिया नई लाइन (26 कि.मी.)	2,090
9	हंसडीहा-गोड्डा नई लाइन (30 कि.मी.) को छोड़कर पीरपैती-जसीडीह नई लाइन (97 कि.मी.)	2,140
10	सोननगर-पतरातू बहुपथन (291 कि.मी.)	5,148
11	समस्तीपुर-दरभंगा दोहरीकरण (38 कि.मी.)	624
12	रामपुर डुमरा-ताल-राजेंद्र पुल-अतिरिक्त पुल और दोहरीकरण (14 कि.मी.)	1,677
13	सगौली-वाल्मीकीनगर दोहरीकरण (110 कि.मी.)	1,280
14	मुजफ्फरपुर-सगौली दोहरीकरण (101 कि.मी.)	1,465
15	बरौनी-बछवारा तीसरी और चौथी लाइन (32 कि.मी.)	124
16	सोन नगर-अंडाल बहुपथन (749 कि.मी.)	12,334
17	बख्तियारपुर-राजगीर-तिलैया दोहरीकरण (104 कि.मी.)	2,192
18	बख्तियारपुर-फतुहा तीसरी और चौथी लाइन (24 कि.मी.)	931

रेल परियोजनाओं का पूरा होना विभिन्न कारकों पर निर्भर करता है, जो निम्नानुसार हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी मंजूरी
- बाधक जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक परिस्थितियां

- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए किसी वर्ष में कार्य के महीनों की संख्या आदि।

रेलपथ नवीकरण:

2026-27 के लिए संरक्षा संबंधी कार्यकलापों पर कुल 1,20,389 करोड़ रुपए व्यय किए जाने का अनुमान है, जिसमें से 46,189 करोड़ रुपए रेलपथ अवसंरचना की संरक्षा के लिए आवंटित किए गए हैं।

भारतीय रेल में रेलपथ अवसंरचना का सुदृढ़ीकरण, उन्नयन, आधुनिकीकरण और सुधार करना एक सतत एवं निरंतर चलने वाली प्रक्रिया है। भारतीय रेल द्वारा रेलपथ के उन्नयन के लिए निम्नलिखित कदम उठाए जा रहे हैं:-

- प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ (यूटीएस) पटरियां, लोचदार बंधन वाले अधिक चौड़ाई व भार वाले प्रीस्ट्रेसड कंक्रीट स्लीपर्स (पीएससी), पीएससी स्लीपर्स पर फैनशेड लेआउट टर्नआउट, गार्डर पुलों पर एच-बीम स्लीपर्स का उपयोग किया जाता है।
- टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग किया जा रहा है।
- ज्वाइंटों की वेल्डिंग से बचने के लिए 260 मीटर लंबाई वाले रेल पैनलों की आपूर्ति को बढ़ाया गया है, जिससे संरक्षा और यात्रा गुणवत्ता में सुधार होगा।
- पूर्ववर्ती पारंपरिक/बेहतर एसईजे के स्थान पर थिक वेब स्विच एक्सपेंशन ज्वाइंटों का उपयोग किया जा रहा है।
- पटरियों के लिए बेहतर वेल्डिंग प्रौद्योगिकी अर्थात् फ्लैश बट वेल्डिंग को अपनाना।
- रेलपथ की बेहतर अनुरक्षण क्षमता और विश्वसनीयता के लिए हाई आउटपुट प्लेन टैम्पर्स और प्वाइंटों एवं क्रॉसिंग टैम्पर्स का उपयोग करके रेलपथ अनुरक्षण के लिए यंत्रीकृत प्रणाली को अपनाना।

- परिसंपत्ति विश्वसनीयता में और सुधार करने के लिए रेल ग्राइंडिंग मशीनों सहित अत्याधुनिक मशीनों का उपयोग।
- पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
- समपार फाटकों पर संरक्षा बढ़ाने के लिए समपार फाटकों की इंटरलॉकिंग।
- पटरियों और वेल्डों के परीक्षण के लिए उन्नत चरणबद्ध एरे प्रौद्योगिकी का उपयोग।
- इष्टतम अनुरक्षण संबंधी आवश्यकताओं का पता लगाने के लिए संपूर्ण कार्यप्रणाली की जांच के लिए एकीकृत रेलपथ निगरानी प्रणाली (आईटीएमएस) और दोलन निगरानी प्रणाली (ओएमएस) की संस्थापना।
- यार्डों में रेलपथ मापदंडों की निरंतर रिकॉर्डिंग के लिए पोर्टेबल रेलपथ मापन ट्रॉली को अपनाना।
- विभिन्न स्रोतों से प्राप्त रेलपथ निरीक्षण रिकॉर्डों के एकीकरण और आँकड़ों के विश्लेषण के लिए वेब सक्षम रेलपथ प्रबंधन प्रणाली (टीएमएस) का उपयोग किया जा रहा है, ताकि उचित अनुरक्षण इनपुट प्राप्त हो सके।

उपर्युक्त उपायों के परिणामस्वरूप, रेलपथ की गति क्षमता में उल्लेखनीय वृद्धि हुई है। वर्ष 2014 की तुलना में 2026 के दौरान रेलपथ की गति क्षमता का ब्यौरा निम्नानुसार है:

खंडीय गति (कि.मी. प्रति घंटा)	2014		2026 (फरवरी, 2026 तक)	
	रेलपथ किलोमीटर	%	रेलपथ किलोमीटर	%
130 और अधिक	5,036	6.3	23,713	22.4
110–130	26,409	33.3	62,036	58.7
<110	47,897	60.4	19,923	18.9
कुल	79,342	100	1,05,672	100

रेल विद्युतीकरण:

रेल विद्युतीकरण के लिए वित्तपोषण में उल्लेखनीय वृद्धि की गई है तथा यह वर्ष 2004-14 में 5,545 करोड़ रुपए की तुलना में वर्ष 2014-24 में बढ़कर 53,122 करोड़ रुपए हो गया है।

- भारतीय रेल में रेल नेटवर्क का विद्युतीकरण मिशन मोड में शुरू किया गया है। अब तक, लगभग 99.4% बड़ी लाइन नेटवर्क को विद्युतीकृत किया जा चुका है। शेष नेटवर्क में विद्युतीकरण कार्य शुरू कर दिया गया है। वर्ष 2014-25 के दौरान और वर्ष 2014 से पहले किए गए विद्युतीकरण का ब्यौरा निम्नानुसार है:

अवधि	मार्ग कि.मी.
2014 से पहले (लगभग 60 वर्ष)	21,801
2014-25	46,900

- बिहार में, बड़ी लाइन नेटवर्क का 100% विद्युतीकरण किया गया है। इसके अलावा, सभी नई लाइन/बहुपथन परियोजनाओं को विद्युतीकरण के साथ ही स्वीकृत और निर्मित किया जा रहा है।
- रेल विद्युतीकरण के लिए 2026-27 के दौरान 5,000 करोड़ रुपए का आवंटन किया गया है।

अमृत भारत स्टेशन:

रेल मंत्रालय ने रेलवे स्टेशनों के पुनर्विकास के लिए दीर्घकालिक दृष्टिकोण के साथ अमृत भारत स्टेशन योजना शुरू की है। इस योजना में रेलवे स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- रेलवे स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- रेलवे स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार

- यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ी/रैम्प का प्रावधान
- प्लेटफॉर्म की सतह में सुधार/सतह का निर्माण और प्लेटफॉर्म पर कवर का प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक रेलवे स्टेशन पर आवश्यकता को देखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूसुदर्शनीकरण आदि का प्रावधान।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ का प्रावधान आदि तथा दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की परिकल्पना भी की गई है। अब तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए 1,338 स्टेशनों को चिह्नित किया गया है, जिनमें से 98 स्टेशन बिहार में स्थित हैं। बिहार में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नलिखित हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाम मोतिहारी, बड़हिया, बरौनी, बाढ़, बारसोई जंक्शन, बेगूसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहारशरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, दलसिंह सराय, दरभंगा, दौराम मधेपुरा, डेहरी ऑन सोन, ढोली, दिघवारा, डुमरांव, दुर्गावती, एकमा, फतुहा, गया, घोड़ासहन, गुरारू, हाजीपुर जंक्शन, जमालपुर जंक्शन, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झंझारपुर, कहलगांव, करहागोला रोड, कटिहार जंक्शन, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखमीनिया, लखीसराय जंक्शन, मधुबनी, महेशखुंट, मैरवा, मानसी जंक्शन, मसरख, मोकामा, मोतीपुर, मुंगेर,

		मुजफ्फरपुर जंक्शन, नबीनगर रोड, नरकटियागंज जंक्शन, नौगछिया, नवादा, पहाड़पुर, पाटलिपुत्र, पटना जंक्शन, पीरो, पीरपैती, रफीगंज, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहेबपुर कमाल, सकरी, सलौना, सालमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे

स्टेशन जिनका कार्य पूरा किया जा चुका है:

बिहार में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। बिहार में जिन स्टेशनों पर कार्य पूरे कर लिए गए हैं, उनका ब्यौरा निम्नानुसार है:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	05	पीरपैती, सबौर, शिवनारायणपुर, सिमुलतला, थावे

अन्य स्टेशनों पर भी विकास कार्य तेज गति से शुरू किए गए हैं और उपर्युक्त कुछ स्टेशनों की प्रगति निम्नानुसार है:

- **बारसोई जंक्शन स्टेशन:** पुराने क्वार्टरों को हटाने और उपयोगिताओं को स्थानांतरित करने का कार्य पूरा कर लिया गया है। स्टेशन भवन, परिचलन क्षेत्र और 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू कर दिया गया है।
- **किशनगंज स्टेशन:** प्लेटफॉर्म सं. 1 और 2 पर प्लेटफॉर्म की सतह निर्माण, प्लेटफॉर्म सं. 1 और 2 पर पीने के पानी के नल, परिचलन क्षेत्र में सुधार, द्वितीय प्रवेश द्वार पर पार्किंग, पहुंच मार्ग और चारदीवारी के कार्य पूरे कर लिए गए हैं। बागवानी और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।

- **सालमारी स्टेशन:** स्टेशन भवन के सुधार, प्लेटफार्म सं. 1 के विस्तार और उसकी ऊंचाई बढ़ाने तथा प्लेटफार्म सं. 1 पर प्लेटफार्म शेल्टर निर्माण संबंधी कार्य पूरे कर लिए गए हैं। परिचलन क्षेत्र और 3 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।
- **ठाकुरगंज स्टेशन:** प्लेटफॉर्म सं. 1 की ऊंचाई बढ़ाने, प्लेटफॉर्म सं. 2 पर प्लेटफॉर्म की सतह का निर्माण, प्लेटफॉर्म सं. 1 और 2 पर प्लेटफॉर्म शेल्टर और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य पूरे कर लिए गए हैं। प्लेटफॉर्म सं. 1 पर प्लेटफॉर्म की सतह निर्माण, प्लेटफॉर्म सं. 2 पर शौचालय, कोच इंडिकेशन बोर्ड और ट्रेन इंडिकेशन बोर्ड के कार्य शुरू कर दिए गए हैं।
- इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्यों को सापेक्ष प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार शुरू किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के कार्य स्टेशन की कोटि/स्थिति/स्टेशन में संभाले जाने वाले यातायात आदि के आधार पर शुरू किए जाते हैं।
- भारतीय रेल में परियोजनाओं के क्रियान्वयन की निगरानी हेतु एक सुस्थापित तंत्र है, जिसमें उनकी समीक्षा, निरीक्षण, कार्यों की गुणवत्ता की जाँच तथा लेखापरीक्षण शामिल हैं। कार्य विभिन्न संहिताओं एवं नियमावलियों में निर्धारित मानकों एवं विनिर्देशों के अनुरूप संपादित किए जाते हैं। विभिन्न एजेंसियों/पदाधिकारियों/बहुविभागीय दलों द्वारा समय-समय पर निर्धारित अनुदेशों के अनुसार निरीक्षण/लेखापरीक्षण/जाँचें की जाती हैं तथा क्षति सहित किसी भी प्रकार की कमी या त्रुटि पाई जाने पर तुरंत सुधारात्मक कार्रवाई की जाती है। यह सतत एवं निरंतर चलने वाली प्रक्रिया है।
- रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग की स्वीकृति, धरोहर, पेड़ों की

कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति ब्राउन फील्ड संबंधी चुनौतियों जैसे जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ व उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

- सामान्यतः, अमृत भारत स्टेशन योजना सहित स्टेशनों के विकास/उन्नयन/आधुनिकीकरण को योजना शीर्ष-53 'ग्राहक सुविधाओं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आवंटन और व्यय का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार या राज्य-वारा। बिहार चार रेलवे जोनों अर्थात् पूर्व रेलवे, पूर्वोत्तर सीमा रेलवे, पूर्वोत्तर रेलवे और पूर्व मध्य रेलवे के अधिकार क्षेत्र में आता है। इन जोनों के लिए, वित्त वर्ष 2025-26 के लिए ₹1,828 करोड़ का आवंटन किया गया है, जिसमें से अब तक (जनवरी 2026 तक), ₹1,793 करोड़ का व्यय उपगत किया गया है।

परिचालनिक अनुपात:

2024-25 में रेलवे का परिचालनिक अनुपात 98.22% था। भारतीय रेल ने पेंशन व्यय सहित सभी राजस्व व्यय को पूरा करने के बाद, 2024-25 में 2,660 करोड़ रुपए का मामूली अधिशेष अर्जित किया।

श्रीमती शांभवी: अध्यक्ष महोदय, आपका धन्यवाद कि आपने मुझे इतना महत्वपूर्ण प्रश्न पूछने का अवसर दिया। ... (व्यवधान)

अध्यक्ष महोदय, सबसे पहले मैं अपने यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी और माननीय रेल मंत्री श्री अश्विनी वैष्णव जी का आभार व्यक्त करना चाहती हूँ कि इस बजट में उनके

ऐतिहासिक नेतृत्व में बिहार को रेलवे विकास के लिए लगभग 10,379 करोड़ रुपये का रिकॉर्ड बजट आवंटित किया गया है। ... (व्यवधान)

अध्यक्ष महोदय, मैं हमारे माननीय रेल मंत्री जी का भी विशेष रूप से आभार व्यक्त करूंगी कि बिहार के रेल विकास के लिए वे लगातार गंभीरता से काम करते आ रहे हैं। ... (व्यवधान)

महोदय, आपके माध्यम से मेरा पहला प्रश्न अपने क्षेत्र के यात्रियों की सुविधा से जुड़ा हुआ है। ... (व्यवधान) मुजफ्फरपुर से आनंद विहार जाने वाली सप्त क्रांति एक्सप्रेस का रैक मुजफ्फरपुर में लगभग 11 घंटों तक बिना किसी उपयोग के खड़ा रहता है। ... (व्यवधान) माननीय रेल मंत्री जी और रेल मंत्रालय से मेरा पहला प्रश्न है कि क्या रेलवे विभाग इस खाली रैक का सदुपयोग करते हुए सप्त क्रांति एक्सप्रेस का समस्तीपुर तक मार्ग विस्तार करने पर विचार करेगा, ताकि वहां के यात्रियों को दिल्ली तक बैटर कनेक्टिविटी और बैटर रेल सुविधा मिल सके? ... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, माननीय सांसद महोदय ने बहुत ही महत्वपूर्ण प्रश्न पूछा है। ... (व्यवधान) जिस तरह से माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने रेलवे के विकास के लिए रिकॉर्ड बजट एलोकेशन किया है, उसका बहुत लाभ मिला है। ... (व्यवधान)

मान्यवर अध्यक्ष जी, रेलवे गरीबों की और मध्यम वर्ग की सवारी है। ... (व्यवधान) पिछले एक दशक में रेलवे में जो इनवेस्टमेंट हुआ है, उसका लाभ देश भर में गरीब से गरीब व्यक्ति को और मध्यम वर्गीय परिवारों को मिल रहा है। ... (व्यवधान) कल जो फाइनैशियल इयर कंप्लीट हुआ, उसमें रेलवे ने 76,352 स्पेशल ट्रेन्स चलाई हैं। ... (व्यवधान) अब डेली 25,000 ट्रेन्स रेलवे के नेटवर्क पर चलने लगी हैं। ... (व्यवधान) रिकॉर्ड 1,670 मिलियन मीट्रिक टन का कार्गो टार्गेट भी रेलवे ने इस साल अचीव किया है। ... (व्यवधान)

मान्यवर अध्यक्ष जी, रेलवे के 50 साल के इतिहास में सबसे कम कॉन्सिक्वेंशियल एक्सीडेंट्स इस साल रहे हैं। ... (व्यवधान) 16 कॉन्सिक्वेंशियल एक्सीडेंट्स रहे हैं।

... (व्यवधान) ओवरऑल रेलवे की रिकॉर्ड अर्निंग्स हैं - 1,914 लोको मैन्युफैक्चर हुए, जो कि कई देशों को अगर जोड़ दें, तो उससे ज्यादा है। ... (व्यवधान)

मान्यवर सांसद महोदया ने जिस पर्टिकुलर ट्रेन के बारे में पूछा है, उस स्पेशल ट्रेन के बारे में मैं जरूर जानकारी लेकर उनको दे दूंगा।

माननीय अध्यक्ष : माननीय सदस्यगण, यह प्रश्न काल है। प्रश्न काल के अंदर सभी दलों के माननीय सदस्यों के महत्वपूर्ण प्रश्न आते हैं। वे अपने क्षेत्र के और देश के मुद्दों को उठाते हैं, सरकार की जवाबदेही तय होती है।

... (व्यवधान)

माननीय अध्यक्ष : मैंने पूर्व में भी कहा था कि प्रश्न काल के अंदर कभी भी किसी भी विषय या मुद्दे पर बोलने का अवसर नहीं दिया जाएगा। आप जिस एफसीआरए विधेयक पर चर्चा की बात कर रहे हैं, यह विधेयक जब डिस्कशन के लिए आए, तब आप विरोध कर सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : श्री किरन रिजिजू जी, क्या आप कुछ बोलना चाहते हैं?

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू) : माननीय स्पीकर महोदय, हमारे केरल के एमपी, मेरे ख्याल से गलतफहमी में यह हंगामा कर रहे हैं। ... (व्यवधान) आप एक मिनट के लिए मेरी बात सुन लीजिए। ... (व्यवधान) जैसा कि स्पीकर साहब ने कहा, यह एफसीआरए अमेंडमेंट बिल पहले इंट्रोड्यूस हुआ था, इसीलिए आज सूची में आया है। ... (व्यवधान) मैंने कांग्रेस के वरिष्ठ नेताओं को कल भी बताया था और आज भी बताया है कि आज जो एफसीआरए बिल लिस्टेड है, वह कन्सिडरेशन के लिए टेक-अप नहीं किया जा रहा है। ... (व्यवधान)

दूसरी बात यह है कि एफसीआरए को लेकर केरल में जो गलतफहमी फैलाई गई है, यह ठीक बात नहीं है। ... (व्यवधान) एफसीआरए का बड़ा ऑरिजिनल अमेंडमेंट वर्ष 2010 में कांग्रेस

लाई थी और उसके बाद कई अमेंडमेंट्स आए हैं। इस बार जो अमेंडमेंट है, वह फॉरेन से जो कंट्रीब्यूशन आता है, उसके रेगुलेशन और सही इस्तेमाल के लिए है। ... (व्यवधान) नेशनल सिक्योरिटी, नेशनल इंटरेस्ट को ध्यान में रखते हुए और पैसे का गलत इस्तेमाल न हो, इसकी निगरानी के लिए एक अच्छा कदम है। यही सरकार कर रही है। यह किसी धर्म के खिलाफ नहीं है और इसमें किसी संगठन को टारगेट नहीं किया जा रहा है।

केरल में चुनाव को देखते हुए कांग्रेस और कम्युनिस्ट पार्टी वालों के द्वारा गलत बातों को फैलाया गया है। ... (व्यवधान) The Congress Party and the Communist Party are misleading the people of Kerala about the FCRA, which is not correct. ...

(Interruptions)

माननीय अध्यक्ष : क्या आप सदन नहीं चलाना चाहते हैं?

... (व्यवधान)

SHRI KIREN RIJJU: Please do not mislead the House. ... *(Interruptions)*

Please do not mislead the people of Kerala for the sake of election. ...

(Interruptions)

माननीय अध्यक्ष : क्या आप प्रश्न काल नहीं चलाना चाहते हैं?

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 522 to 540****NATIONAL COAL LOGISTICS PLAN AND POLICY*****522. SHRI CHANDRA PRAKASH CHOUDHARY:****DR. SANJAY JAISWAL:**

Will the Minister of **COAL** be pleased to state:

- (a) the key objectives of the National Coal Logistics Plan and Policy including provisions relating to rail-based evacuation, first-mile connectivity projects and coastal or inland waterway transport;
- (b) the number of first-mile connectivity projects approved and operationalised in the country till date especially in Jharkhand;
- (c) the estimated coal handling capacity created through these projects in the country especially in Jharkhand;
- (d) whether the Government has assessed the manner in which the policy is expected to reduce logistics costs, road transportation of coal and associated environmental impacts; and
- (e) if so, the details of measures taken by the Government to reduce logistics cost and road transportation of coal under the said policy?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) The main objectives of the Coal Logistics Policy and Plan are as follows:

- i. Availability: To ensure availability of adequate coal loading and evacuation infrastructure at a nearby location through Conveyors, Rail, Road, Port, or Waterways connectivity.
- ii. Optimization: To optimize the total logistics cost, loading, and transportation, through rationalization of the transport network with existing and any other proposed mode of transportation.
- iii. Integration: To promote an interconnected multi-modal network of transport infrastructure and greener transportation initiatives for efficient movement of coal covering the entire country.
- iv. Modernization: To promote greater adoption of information communication technology, upgraded infrastructure, use of artificial intelligence, drones, sensors, and innovation to improve efficiency and address the evolving needs of the sector.
- v. Efficiency: To strive for a faster and more efficient loading and transportation system in order to reduce the turnaround time, leading to an increase in the time and cost efficiency of the system.
- vi. Inclusivity: To address needs of all stakeholders from the logistics supply and user side.

Measures taken to ensure seamless integration of coal transportation to the end-use plant under this plan are:

- i. Coal production planning of 1.5 BT by FY 2030,
- ii. State-wise Origination-Destination mapping for coal evacuation,

- iii. 90% Mechanized coal loading and evacuation infrastructure implementation through 'First Mile Connectivity' (FMC) by FY2030,
- iv. 33 critical railway lines have been identified and taken up with the Ministry of Railways for future coal evacuation,
- v. Multi-modal transport involving conveyor, MGR, railways, inland waterways, and coastal, including Rail-Sea-Rail (R-S-R) route,
- vi. The additional wagon requirement has been taken up with the Ministry of Railways.

(b) and (c) The Ministry of Coal, through the Coal PSUs, has taken up construction of 139 first-mile connectivity projects with a capacity of 1,319 million tonnes including 31 projects having capacity of 290 million tonne in Jharkhand. As of now, 65 projects with a capacity of 552 million tonnes are commissioned including 6 projects having capacity of 47.5 million tonnes in Jharkhand.

(d) and (e) The Coal Logistics Plan proposes a strategic shift away from road transportation through First Mile Connectivity Projects, aiming for a reduction in rail logistics cost up to 14% and an estimated annual cost saving of about Rs. 21,000 crore by FY 2030. With implementation of the Coal Logistics Plan and Policy, the following impact is anticipated by FY 2030:

- i. Reduction in the share of road transportation and increase in share of rail-based coal transportation in the country,
- ii. Reduction in logistics cost with network optimization,
- iii. Reduction in CO2 emissions.

STATUS OF CHUTKA NUCLEAR POWER PLANT

***523. SHRI KARTI P. CHIDAMBARAM**

Will the **PRIME MINISTER** be pleased to state:

(a) the list of financiers for the Chutka Nuclear Power Project in Madhya Pradesh including Indian banks, financial institutions, multilateral lenders and budgetary support, project-wise;

(b) the total area of land required for the project, the area notified and the area acquired as of date, category-wise including private, forest and Government land;

(c) the total compensation assessed and disbursed to the affected landholders, the number of beneficiaries paid and the amount pending along with the present status of rehabilitation and resettlement measures as of date; and

(d) whether any community consent or Forest Rights Act compliance was recorded prior to the diversion of forestland for the project and if so, the details thereof along with the number of cases where such compliance remains pending?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The 2X700 MW Chutka project in Mandla district of Madhya Pradesh was accorded administrative approval and financial sanction by the Government at

a cost of Rs. 21000 crore with a debt to equity ratio of 70:30, with the equity to be provided by the Government through budgetary support. The project is being implemented by NPCIL. Debt is raised by NPCIL from multiple sources from time to time for its funding needs (including for Chutka project). Thus there is no project specific list of debt financiers for Chutka project.

(b) The required land for the project of 708.19 Ha comprising of 640.49 Ha for the plant site and 67.70 Ha for the township has been acquired for the project. The 708.19 Ha comprises of 287.21 Ha of Private land, 41.49 Ha of Government land, 260.03 Ha of Narmada Valley Development Authority (NVDA) land and 119.46 Ha of Forest land.

(c) An R and R package for 330 Project Displaced Persons was announced by the state government comprising of cost of land award of Rs.40.75 crore, RandR award of Rs. 21.71 crore and RandR colony at a cost of Rs. 70 crore. NPCIL deposited the award amount with state authorities as per the award, which was disbursed to the PAPs by the state authorities. RandR colony for 330 families was constructed as prescribed in the RandR package award and has been ready for occupation since 2022.

However, the PDPs had refused to shift to the RandR colony. To resolve the issue, the Department is in continuous touch with the State Government and a State level steering committee comprising of senior officials of the state government and NPCIL has been constituted. The steering committee recommended additional compensation of towards land acquisition and RandR and others things totaling to Rs. 196.43 crore, which was approved

by NPCIL Board. As per demands received so far, an amount of Rs. 117.65 crore of the Rs. 196.43 crore has been deposited with the district administration.

(d) Yes. Gramsabha meetings were duly organized on 16.03.2012 in Patha, Tatighat and Chutka and on 17.03.2012 in Manegaon and Kunda in accordance with the PESA Act. In those meetings, the applications were submitted and also support was extended for implementation of the project. It was only after the gramsabha meetings that the State Government had moved on to the land acquisition proceedings.

GOVERNMENT GRANTS TO MINORITY INSTITUTIONS

***524. SHRI ANIL YESHWANT DESAI:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether Muslim, Jain, Sikh and other communities receive Government grants to carry out their respective religious, educational and social activities and if so, the details of the number of such madrasas and religious institutions in the country, State-wise;
- (b) the amount of fund and other facilities provided to such institutions during the last five years, institution and year-wise;
- (c) whether these financial grants are subject to any pre-condition that no anti-national and anti-social activities should be carried out there, if so, the details of such conditions and if not, the reasons therefor;

- (d) whether any cases of anti-national, anti-social activities being carried out with these grants have been reported and if so, the action taken by the Government during the last five years; and
- (e) whether any grant has been stopped and recovered for the violation of the conditions and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) Government of India implements various schemes and programmes through different Ministries/Department such as the Ministry of Education, Ministry of Social Justice and Empowerment, Ministry of Tribal Affairs, Ministry of Rural Development and Ministry of Minority Affairs.

These schemes are aimed at promoting inclusive development, educational advancement, and socio-economic welfare of targeted groups/areas. Accordingly, institutions including those managed by members of Muslim, Jain, Sikh and other communities, may avail benefits subject to fulfilment of prescribed eligibility criteria and compliance with scheme guidelines.

However, centralized and consolidated data regarding the number of such religious institutions (including madrasas) and the quantum of funds released to them, State-wise, institution-wise and year-wise is not maintained by this Ministry.

(c) to (e) Each scheme of the Government is governed by detailed guidelines, rules and procedures, which, inter alia, prescribe eligibility

conditions, objectives, implementation mechanisms, monitoring frameworks and accountability provisions. These guidelines include safeguards to ensure that funds are utilized for the intended purposes and in accordance with the law.

Appropriate provisions such as adherence to statutory requirements, audit, utilization certificates, inspections and monitoring mechanisms are in place to prevent misuse of funds, including engagement in any anti-national or anti-social activities. In case of any violation of the prescribed conditions, action is taken as per the provisions of the concerned scheme guidelines and applicable laws, which may include suspension or termination of grants, recovery of funds and other penal measures. Consolidated information regarding such cases is not centrally maintained by this Ministry.

त्रिवेणी एक्सप्रेस का प्रचालन पुनः आरंभ किया जाना

***525. श्री छोटेलाल:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

त्रिवेणी एक्सप्रेस, जिसके चार डिब्बे बरवाडीह, दुद्धी के रास्ते चलते थे और रेनुकूट, चोपन में वापस जुड़ जाते थे, का प्रचालन पुनः आरंभ किए जाने की समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

वर्तमान में, बरवाडीह-चोपन सेक्टर को 28 रेलगाड़ी सेवाओं द्वारा सेवित किया जाता है, जबकि चोपन-टनकपुर सेक्टर को 02 जोड़ी रेलगाड़ी सेवाओं द्वारा सेवित किया जाता है, जिनका ब्यौरा निम्नानुसार है:-

बरवाडीह-चोपन सेक्टर को सेवित करने वाली रेलगाड़ियां:

क्र. सं.	रेलगाड़ी सं. और नाम
1	53351 बरवाडीह-चुनार पैसेंजर
2	53352 चुनार-बरवाडीह पैसेंजर
3	11631 भोपाल-धनबाद एक्सप्रेस
4	11632 धनबाद-भोपाल एक्सप्रेस
5	53343 गोमो-चोपन पैसेंजर
6	53344 चोपन-गोमो पैसेंजर
7	18631 रांची-चोपन एक्सप्रेस
8	18632 चोपन-रांची एक्सप्रेस
9	18613 रांची-चोपन एक्सप्रेस
10	18614 चोपन-रांची एक्सप्रेस
11	12873 हटिया-आनंद विहार (टी) एक्सप्रेस
12	12874 आनंद विहार (टी)-हटिया एक्सप्रेस
13	12453 रांची-नई दिल्ली राजधानी एक्सप्रेस
14	12454 नई दिल्ली रांची राजधानी एक्सप्रेस
15	19607 कोलकाता-मदार एक्सप्रेस
16	19608 मदार-कोलकाता एक्सप्रेस
17	19413 अहमदाबाद-कोलकाता एक्सप्रेस
18	19414 कोलकाता-अहमदाबाद एक्सप्रेस
19	13025 हावड़ा-भोपाल एक्सप्रेस
20	13026 भोपाल-हावड़ा एक्सप्रेस
21	18009 सांतरागाछी-अजमेर एक्सप्रेस

22	18010 अजमेर-सांतरागाछी एक्सप्रेस
23	18101 टाटानगर-जम्मू तवी एक्सप्रेस
24	18102 जम्मू तवी-टाटानगर एक्सप्रेस
25	18309 संबलपुर-जम्मू तवी एक्सप्रेस
26	18310 जम्मू तवी-संबलपुर एक्सप्रेस
27	11447 जबलपुर-हावड़ा शक्तिपुंज एक्सप्रेस
28	11448 हावड़ा-जबलपुर शक्तिपुंज एक्सप्रेस

चोपन-टनकपुर सेक्टर को सेवित करने वाली रेलगाड़ियां:

क्र. सं.	रेलगाड़ी सं. और नाम
1	15073/15074 सिंगरौली-टनकपुर त्रिवेणी एक्सप्रेस
2	15075/15076 शक्तिनगर-टनकपुर त्रिवेणी एक्सप्रेस

भारतीय रेल ने भारतीय प्रौद्योगिकी संस्थान, मुंबई की सहायता से वैज्ञानिक विधि से समय-सारणी के युक्तिकरण का कार्य शुरू किया है, जिसमें रेलगाड़ी सेवाओं और ठहरावों का युक्तिकरण भी शामिल है। यह प्रक्रिया अन्य बातों के साथ-साथ, अनुरक्षण गलियारा ब्लॉकों के सृजन द्वारा, रेलगाड़ी सेवाओं की गति बढ़ाकर और समयपालन में सुधार करके बेहतर यात्री संरक्षा प्रदान करने के लिए शुरू की गई है। तदनुसार, यात्रियों की संरक्षा सुनिश्चित करने और ऑन-बोर्ड यात्रियों के साथ शंटिंग से बचने के लिए, भारतीय रेल द्वारा स्लिप कोच/लिंक रेलगाड़ियों को बंद करने का निर्णय लिया गया है।

इसके अलावा, किसी भी रेलमार्ग/रेलखंड पर रेलगाड़ी सेवाओं की शुरुआत/पुनः शुरुआत करना एक सतत प्रक्रिया है और यह विभिन्न कारकों पर निर्भर करती है, जिनमें निम्नलिखित कारक शामिल हैं:

- संबंधित रेलखंड की क्षमता
- पथ की उपलब्धता
- अपेक्षित चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए उपयुक्त अवसंरचना की उपलब्धता
- रेलपथ और अन्य परिसंपत्तियों की अनुरक्षण संबंधी आवश्यकता

NATIONAL RAIL PLAN

***526. SHRI THARANIVENTHAN M. S.:**

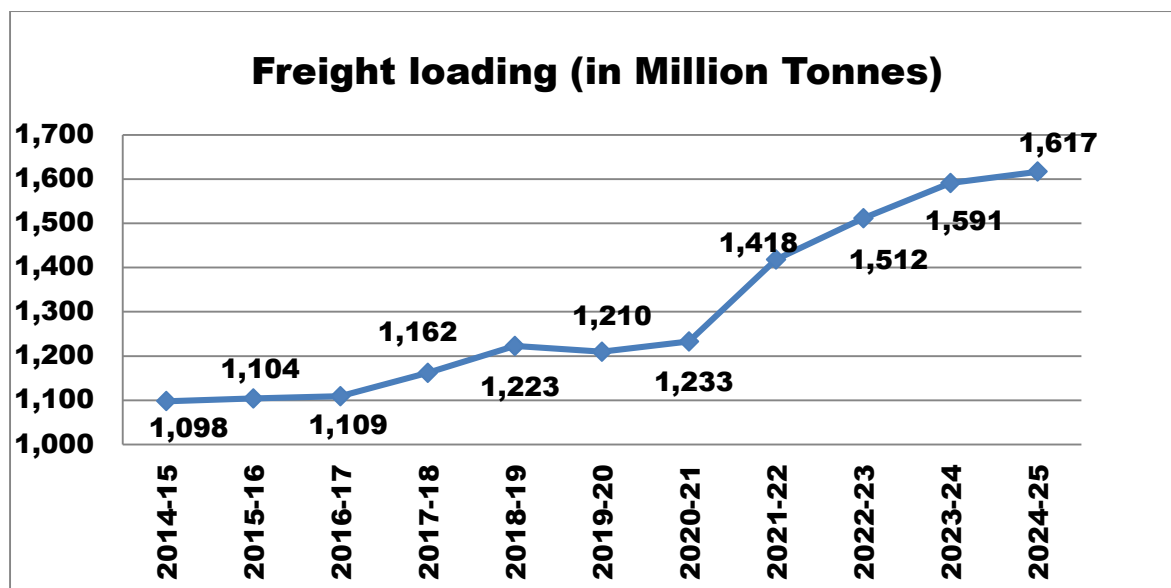
Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the objectives and features of the National Rail Plan;
- (b) the details of the total estimated cost of implementing the plan and the funds allocated/utilised till date under it;
- (c) the details of major projects, including new rail corridors/track doubling/electrification/capacity enhancement proposed under the plan;
- (d) the details of the progress made till date in achieving the targets set under the plan to increase the share of freight transport by rail under the Railway network; and
- (e) the details of the steps taken by the Government to ensure timely implementation of the projects envisaged under the National Rail Plan and their expected impact on economic growth, logistics efficiency and regional connectivity across the country including Tamil Nadu?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Indian Railway has taken several measures during the last few years to enhance the freight loading and revenue. To increase the capacity, plan has been made for capacity enhancement, rolling stock augmentation etc. Freight loading since 2014 is as below:

Year	Freight loading (in Million Tonnes)
2014-15	1,098
2015-16	1,104
2016-17	1,109
2017-18	1,162
2018-19	1,223
2019-20	1,210
2020-21	1,233
2021-22	1,418
2022-23	1,512
2023-24	1,591
2024-25	1,617



The freight loading of Indian Railways has increased to 1,617 MT in 2024-25 thus IR has become the second largest freight carrying Railways in the world.

Budget allocation and Network Expansion:

The Budget allocation has been increased from ₹29,055 Cr in 2013-14 to ₹2,78,000 Cr in 2026-27. Capacity enhancement of railway network has been taken up by Indian Railways in a big way during last 11 years. The details of commissioning/laying of new track across Indian Railways is given below:-

Period	New Track Commissioned	Average Commissioning of New Tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.6 Km/day (more than 2 times)

As on 01.04.2025, across Indian Railways, 431 railway infrastructure projects (154 New Line, 33 Gauge Conversion and 244 Doubling projects) of

total length 35,966 km, costing approximately ₹6.75 lakh crore are sanctioned.

The summary is as under:

Category	No. of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (km)	Total Exp. upto Mar'25 (₹ in Cr)
New lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling/ Multitracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Zone-wise and year-wise details of all railway projects are available in the public domain on the Indian Railways website.

During last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY 2025-26, 306 projects (53 New Line, 17 Gauge Conversion and 236 Doubling) of total length 13,968 Km have been sanctioned across Indian Railways.

Some of the Projects recently completed are as follows:

S.N.	Name of project	Length (in Kms)
1	Udhampur- Srinagar- Baramulla new line	272
2	Bhairabi - Sairang New Line	51
3	Deoband - Roorkee New Line	27
4	Churu - Ratangarh Doubling	43
5	Tori-Shivpur 3rd Line	44
6	Araria - Galgalia New Line	110
7	Himmatnagar - Khedbrahma Guage Conversion	55
8	Bahraich- Nanpara -Nepalganj Guage Conversion	56

9	Domingarh- Gorakhpur -Kusumi 3rd Line and Gorakhpur -Nakaha Doubling	21
10	Vijapur - Ambaliyan Guage Conversion	43
11	Pune- Miraj -Londa Doubling	467
12	Manmad - Jalgaon 3rd Line	160
13	Phephna –Indara- Mau -Shahganj Doubling	150
14	Adraj -Moti -Vijapur Guage Conversion	40
15	Katni -Bina 3rd Line	279
16	Gandhidham- Adipur Quadrupling	21
17	Khatuwas - Narnaul Doubling	24
18	Penukonda- Dharmavaram Doubling	42

Some of the major projects sanctioned are as follows:

S.N.	Project Name	Cost (₹ in Crore)
1	Chopan – Chunar doubling (102 Km)	1,553
2	Guntur – Bibinagar doubling (239 Km)	3,238
3	Mudkhed – Medchal and Mahbubnagar – Dhone doubling (418 Km)	5,655
4	Samakhiali – Gandhidham Quadrupling (53 Km)	1,571
5	Merta City – Ras and Bypass at Merta Road new line (56 Km)	1,038
6	Lumding – Furkating doubling (140 Km)	2,334
7	Ajmer – Chanderiya doubling (178 Km)	1,813
8	Motumari – Vishnupuram with RoR doubling (100 Km)	1,746
9	Bikramshila – Katareah new line with new bridge on river ganga (26 Km)	2,549
10	Gunupur – Therubali new line (74 Km)	1,326
11	Malkangiri – Pandurangapuram new line (174 Km)	4,109
12	Badampahar – Kendujhargarh new line (82 Km)	2,106
13	Junagarh – Nabarangpur new line (116 Km)	3,274
14	Buramara – Chakulia new line (60 Km)	1,639
15	Jalna – Jalgaon new line (174 Km)	7,105
16	Bangriposi – Gorumahisani new line (86 Km)	2,549
17	Chandil – Anara – Damodar 3rd line (121 Km)	2,170

18	Bargarh Road – Nawapara Road new line (138 Km)	2,926
19	Sardega – Bhalumuda new double line (37 Km)	1,360
20	Varanasi – Pt. Deen Dayal Upadhyaya Multitracking with rail cum road bridge on river ganga (15 Km)	2,642
21	Jalgaon – Manmad 4th line (160 Km)	2,773
22	Bhusawal – Khandwa 3rd and 4th line (131 Km)	3,514
23	Sambalpur – Jarapada 3rd and 4th line (127 Km)	3,916
24	Jharsuguda – Sason 3rd and 4th line (35 Km)	1,181
25	Gondia – Ballarshah doubling (240 Km)	4,819
26	Kharsia – Naya Raipur – Parmalkasa 5th and 6th line (278 Km)	8,741
27	Wardha – Balharshah Quadrupling (135 Km)	2,381
28	Ballari – Chikjajur doubling (185 Km)	3,342
29	Koderma – Barkakana doubling (133 Km)	3,063
30	Itarsi – Nagpur 4th line (297 Km)	5,451
31	Dangoaposi – Jaroli 3rd and 4th line (43 Km)	1,752
32	Secunderabad – Wadi 3rd and 4th line (173 Km)	5,012
33	Furkating – New Tinsukia doubling (194 Km)	3,634
34	Bakhtiyarpur – Rajgir – Tilaiya doubling (104 Km)	2,192
35	Gondia – Dongargarh 4th line (84 Km)	2,223
36	Wardha – Bhusawal 3rd and 4th line (314 Km)	9,197
37	Hosapete – Bellary quadrupling (65 Km)	2,372
38	Kasara – Manmad 3rd and 4th line (131 Km)	10,154
39	Punarakh – Kiul 3rd and 4th line (50 Km)	2,668
40	Gamharia – Chandil 3rd and 4th line (55 Km)	1,168
41	Sainthia- Pakhur 4th Line (81 Km)	1,569
42	Santragachi- Kharagpur 4th line (111 Km)	2,905
43	Nergundi – Barang and Khurda Road – Vizianagaram 3rd line (385 Km)	5,618
44	Son Nagar – Andal 3 rd and 4 th Line (375 Km)	13,606
45	Gorakhpur Cantt – Valmiki Nagar doubling (96 Km)	1,270
46	Jaipur – Sawai Madhopur doubling (131 Km)	1,269
47	Luni – Samdari – Bhildi doubling (272 Km)	3,531

48	Narkatiaganj – Raxaul – Sitamarhi – Darbhanga and Sitamarhi – Muzaffarpur doubling (256 Km)	4,553
49	Prayagraj (Iradatganj) – Manikpur 3rd line (84 Km)	1,640
50	Tirupati – Pakala – Katpadi doubling (104 Km)	1,332
51	Ratlam – Nagda 3rd and 4th line (41 Km)	1,018
52	Aluabari Road – New Jalpaiguri 3rd and 4th line (57 Km)	1,786
53	Aurangabad (Chhatrapati Sambhajinagar) – Parbhani (177 Km)	2,179
54	Bhagalpur – Dumka – Rampurhat doubling (177 Km)	3,169
55	Itarsi – Bina 4th line (237 Km)	4,329
56	Vadodara – Ratlam 3rd and 4th line (259 Km)	8,885
57	Devbhumi Dwarka (Okha) – Kanalus doubling (141 Km)	1,457
58	Badlapur – Karjat 3rd and 4th line (32 Km)	1,324
59	Delhi – Ambala Cantt 3rd and 4th line (194 Km)	5,983
60	Gondia – Jabalpur doubling (231 Km)	5,236
61	Manmad – Indore new line (360 Km)	18,529
62	Errupelam – Amaravati – Nambur new line (57 Km)	2,245
63	Vadhavan Port and New Palghar station new double line (22 Km)	1,507
64	Deshalpar – Hajipir – Luna and Vayor – Lakhpat new line (145 Km)	2,526

Dedicated Freight Corridors (DFC):

Ministry of Railways has taken up construction of two Dedicated Freight Corridors (DFC) viz. Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Son Nagar (1337 Km) and the Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km). The work on EDFC has been completed and commissioned. In WDFC, 1404 RKm out of total 1506 RKm has been completed and commissioned. The balance work on WDFC from Vaitarna-JNPT section (102 RKm) is in the advanced stage.

Further, during Budget 2026-27, new DFC corridor between Dankuni and Surat has also been announced.

Railway Electrification:

Electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified and electrification for remaining network has been taken up.

Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer Electrified
Before 2014	21,801 km
2014–25	46,900 km

Freight Development Initiative:

In order to boost investment from industry in development of additional terminals for handling rail cargos, 'Gati Shakti Multi-Modal Cargo Terminal (GCT)' policy has been launched. The Gati Shakti Cargo Terminals (GCTs) are being developed by private investment, and can be developed on non-Railway land or fully / partially on Railway land. The location of GCTs is being decided on the basis of demand from industry and potential of Cargo traffic. So far, 128 GCTs have been commissioned (includes 4 in Tamil Nadu) with an estimated traffic capacity of 198 million tonnes per annum (MTPA). Further, In-principle approval (IPAs) for 292 more GCT locations (includes 11 locations in Tamil Nadu) have already been approved.

Procurement of Wagons and Locomotives:

To increase freight carrying capacity, large numbers of IR wagons have been procured and locomotives have been manufactured. During 2014 to 2025, about 2 lakh wagons have been procured and more than 10,000 locomotives have been added for increasing freight loading and mobility.

Industry participation in investment in General Purpose Wagons, Special Purpose/High-Capacity wagons and Automobile carrier wagons for cement, oil, steel, fly-ash, automobile etc. By the FY 2024-25, around 240 rakes of special purpose wagons, 374 rakes of general-purpose, wagons and 48 rakes of automobile wagons have been inducted.

Further, Indian Railway has taken various steps to promote the improvement of freight segment through freight rationalization, adoption of various freight incentive schemes for transportation of bulk and small cargo and various concession and services.

Projects in Tamil Nadu:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauges conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned.

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under:

S.N.	Project	Cost (₹in Crores)
1	Dindigul-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai-Thiruvavarur-Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu-Villupuram and Tambaram-Chengalpattu-3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under:

S.N.	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam-Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd and 4th line (6 km)	98
6	Perambur - Ambattur 5th and 6th lines (6 Km)	178
7	Irugur-Podanur doubling (11 Km)	277
8	Tambaram-Chengalpattu 4 th Line (30 km)	757
9	Attipattu-Gummidipundi 3 rd and 4 th line (23 km)	375
10	Tirupati-Pakala-Katpadi doubling (105 km)	1332
11	Tindivanam-Gingee-Tiruvannamalai New Line (71 Km)	1400
12	Atipattu – Puttur New Line (88 Km)	1700
13	Chennai – Cuddalore via Mahabalipuram New Line (179 Km)	2670

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

S.N.	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu. Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Railway Infrastructure projects enable socio-economic development of the region including:

- Better connectivity of the region with other parts of the country
- Faster movement of goods and services
- Improving logistics efficiency and reduction in transportation cost.

- Enhance line capacity
- Increase in direct and indirect employment opportunities for the people of the region
- Reduced operational bottlenecks
- Development of tourism industry and increase in industrial activities in the region.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the projects.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.

- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

भारतीय खाद्य निगम और केंद्रीय भंडारण निगम की दक्षता

***527 श्री सतपाल ब्रह्मचारी:**

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में भारतीय खाद्य निगम और केंद्रीय भंडारण निगम के गोदामों/भांडागारों के प्रबंधन, भंडारण क्षमता और वितरण प्रणाली की दक्षता बढ़ाने की कोई आवश्यकता है;

(ख) उक्त क्षेत्र में वर्तमान में भारतीय खाद्य निगम और केंद्रीय भंडारण निगम के तहत संचालित गोदामों की संख्या कितनी है और इन गोदामों की भंडारण क्षमता तथा प्रबंधन की स्थिति का ब्यौरा क्या है;

(ग) क्या सरकार ने आवश्यक वस्तुओं की कीमतों में वृद्धि को रोकने के लिए कोई विशेष निगरानी या आपूर्ति प्रबंधन तंत्र स्थापित किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उक्त तंत्र के कारण सोनीपत लोक सभा निर्वाचन क्षेत्र को क्या लाभ प्राप्त हुए हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

(क) और (ख) भारतीय खाद्य निगम (एफसीआई) और केंद्रीय भंडारण निगम (सीडब्ल्यूसी) के गोदामों/भांडागारों के प्रबंधन, भंडारण क्षमता और वितरण प्रणाली की दक्षता को गुणवत्ता प्रबंधन प्रणाली (क्यूएमएस), वाहन स्थान ट्रैकिंग प्रणाली (वीएलटीएस), विंग्स (वेयरहाउस इन्वेंटरी नेटवर्क और गवर्निंग सिस्टम), अन्न दर्पण, डिपो दर्पण, स्मार्ट भांडागार, स्मार्ट पीडीएस, जैसी डिजिटल

और प्रचालनात्मक पहलों को अपनाकर निरंतर सुदृढ़ किया जा रहा है, ताकि पारदर्शिता, दक्षता और संबंधित मापदंडों की वास्तविक समय की निगरानी को बढ़ाया जा सके।

सोनीपत लोक सभा क्षेत्र, हरियाणा में एफसीआई के 21 गोदाम हैं। इसका ब्यौरा संलग्न **विवरण** में दिया गया है। सोनीपत में 50,000 टन क्षमता सहित हरियाणा में 7 स्थानों पर 4.75 लाख टन क्षमता के साइलोज प्रचालनरत हैं। सोनीपत में सीडब्ल्यूसी का 18500 टन क्षमता वाला एक भांडागार है।

(ग) और (घ) सरकार, सार्वजनिक वितरण प्रणाली (पीडीएस) और अन्य कल्याणकारी योजनाओं (ओडब्ल्यूएस) की आवश्यकताओं से अधिक अधिशेष खाद्यान्न (गेहूं और चावल) को खुला बाजार बिक्री योजना (घरेलू) (ओएमएसएस(डी)) के तहत खुली बिक्री के माध्यम से बेचती है। इससे बाजार में खाद्यान्न की उपलब्धता बढ़ती है, जिससे मुद्रास्फीति पर नियंत्रण होता है, खाद्य सुरक्षा सुनिश्चित होती है और नागरिकों के लिए खाद्यान्न अधिक किफायती बनते हैं।

इसके अतिरिक्त, आटा (गेहूं का आटा) और चावल को सब्सिडीयुक्त दरों पर उपलब्ध कराने के लिए, दिनांक 06.11.2023 और 06.02.2024 को क्रमशः भारत आटा और भारत चावल को शुरू किया गया था।

इसके अलावा, उपभोक्ता मामले विभाग 578 मूल्य निगरानी केंद्रों के माध्यम से 40 आवश्यक खाद्य वस्तुओं के दैनिक मूल्यों की निगरानी करता है।

खाद्य वस्तुओं के मूल्य प्रायः अस्थिर रहते हैं क्योंकि वे कई कारकों जैसे उत्पादन में मौसमी बदलाव, आपूर्ति श्रृंखला में व्यवधान, अंतरराष्ट्रीय मूल्यों में वृद्धि आदि से प्रभावित होते हैं। मूल्यों में अस्थिरता खाद्य उपभोग बजट में वृद्धि के रूप में उपभोक्ताओं को प्रभावित करती है। मूल्यों में अस्थिरता को नियंत्रित करने और उपभोक्ताओं की कठिनाइयों को कम करने के लिए सरकार मूल्य स्थिरीकरण कोष (पीएसएफ) का कार्यान्वयन करती है।

सरकार आवश्यक वस्तुओं के उत्पादन एवं उपलब्धता पर अंतर-मंत्रालयी समिति (आईएमसी) द्वारा नियमित समीक्षाओं के माध्यम से कड़ी निगरानी रखती है।

आवश्यक वस्तुओं के मूल्यों में वृद्धि पर नियंत्रण हेतु उपर्युक्त निगरानी अथवा आपूर्ति प्रबंधन तंत्र सोनीपत, हरियाणा सहित देश भर में लाभकारी सिद्ध हो रहा है।

विवरण

सोनीपत लोक सभा क्षेत्र, हरियाणा के 21 गोदामों का ब्यौरा

केन्द्र का नाम	क्र. सं.	गोदाम का नाम	क्षमता (टन)	प्रबंधन की स्थिति
जींद	1	पीईजी सविता मित्तल खटकड़, जींद	39,330	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	2	पीईजी अनीता गोयल	23,950	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	3	एचएआईसी जींद	22,166	एग्रो से जीयूबी पर किराए पर लिया गया।
	4	पीईजी पूनम इग्राह, जिंद	26,720	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
सफीदों	5	एफएसडी सफीदों	15,660	स्वामित्व
	6	एमजी सफीदों	9,360	स्वामित्व
	7	पीईजी परवीन	27,000	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	8	पीईजी अनिता डिडवाड़ा	10,000	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	9	पीईजी सुशीला सरोज बाला	10,000	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	10	पीईजी विनोद कुमार	15,000	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	11	पीईजी आर. कुंडू	18,340	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
सोनीपत	12	एफएसडी सोनीपत	11,178	स्वामित्व
	13	एचएआईसी मुरथल	30,000	एग्रो से जीयूबी पर किराए पर लिया गया।
	14	सीडब्ल्यूसी बरही	18,894	एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	15	सीडब्ल्यूसी सोनीपत	14,146	पीईजी, एफसीआई द्वारा जीयूबी पर किराए पर लिया गया।
	16	पीईजी ए.डी. कॉम्प्लेक्स, महारा	35,700	जीयूबी पर किराए पर लिया गया।
	17	पीईजी निर्मलेश निर्थान	15,010	जीयूबी पर किराए पर लिया गया।

गोहाना	18	एफएसडी गोहाना	26,448	स्वामित्व
	19	पीईजी पार्वती देवी	19,590	जीयूबी पर किराए पर लिया गया।
	20	पीईजी अनुराधा सिंघल (रुखी)	5,561	जीयूबी पर किराए पर लिया गया।
	21	पीईजी अनुराधा रामगढ़	55,000	जीयूबी पर किराए पर लिया गया।

तालिका में प्रयुक्त संक्षिप्त रूप:

पीईजी: निजी उद्यमी गारंटी

एचएआईसी: हरियाणा एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड

सीडब्ल्यूसी: केंद्रीय भंडारण निगम

एफएसडी: खाद्य भंडारण डिपो

जीयूबी: गारंटीकृत उपयोग आधार

राष्ट्रीय खनिज अन्वेषण और विकास ट्रस्ट (एनएमईडीटी) के तहत निधियां और परियोजनाओं के परिणाम

***528. श्री प्रभुभाई नागरभाई वसावा:**

श्री काली चरण सिंह:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान राष्ट्रीय खनिज अन्वेषण और विकास ट्रस्ट (एनएमईडीटी) के तहत एकत्र की गई कुल धनराशि और खनिज अन्वेषण परियोजनाओं के लिए स्वीकृत धनराशि का वर्ष-वार ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान एनएमईडीटी के तहत अनुमोदित खनिज अन्वेषण परियोजनाओं की संख्या कितनी है और छत्तीसगढ़ एवं कर्नाटक सहित उनके राज्य-वार और परियोजना-वार वितरण का ब्यौरा क्या है;

(ग) क्या दक्षिण कन्नड़ जिले में कोई परियोजनाएं कार्यान्वयनाधीन हैं और यदि हाँ, तो उनकी वर्तमान स्थिति सहित तत्संबंधी ब्यौरा क्या है;

(घ) पूर्ण हो चुकी, कार्याधीन और अन्वेषण के विभिन्न चरणों में स्थित परियोजनाओं की पृथक-पृथक संख्या कितनी है;

(ड) निजी अन्वेषण एजेंसियों की भागीदारी सहित एनएमईडीटी के तहत वर्तमान में अन्वेषण कार्यकलापों में संलग्न एजेंसियों और संस्थाओं का ब्यौरा क्या है;

(च) देश में, विशेषकर कर्नाटक में, एनएमईडीटी-समर्थित परियोजनाओं के माध्यम से पहचान किए गए या विस्तृत अन्वेषण चरण तक पहुँचाए गए खनिज ब्लॉकों की संख्या कितनी है; और

(छ) तदनंतर ऐसे कितने ब्लॉकों को नीलामी के लिए या आगे के विकास के लिए उपलब्ध कराया गया है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) पिछले पांच वर्षों (वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26) के दौरान राष्ट्रीय खनिज खोज और विकास न्यास (एनएमईडीटी) के अंतर्गत एकत्र की गई राशि तथा खनिज गवेषण परियोजनाओं के लिए स्वीकृत राशि का वर्ष-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) पिछले पाँच वर्षों (राज्य-वार) के दौरान, छत्तीसगढ़ और कर्नाटक सहित, एनएमईडीटी के अंतर्गत अनुमोदित खनिज गवेषण परियोजनाओं का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

गवेषण परियोजनाओं का विवरण <https://nmet.gov.in/> पर उपलब्ध है।

(ग) एनएमईडीटी के अंतर्गत वित्तपोषित, दक्षिण कन्नड़ जिले के ब्लॉक 7 (बेल्थंगडी, मूडुबिदिरे और मुल्की तालुका में) और ब्लॉक 16 (मंगलुरु, मूडुबिद्री, मुल्की, उल्लाला, बंटवाला, बेल्थंगडी, पुत्तूर, सुल्लिया और कदबा तालुका में) में राष्ट्रीय हवाई-भूभौतिकीय मानचित्रण कार्यक्रम के अंतर्गत भारतीय भूवैज्ञानिक सर्वेक्षण की 02 आधारभूत सर्वेक्षण परियोजनाओं को कार्यान्वित किया गया।

(घ) जी1, जी2, जी3, जी4 तथा आरएमटी चरण में 570 खनिज गवेषण परियोजनाओं को कार्यान्वित किया गया, जिनमें से 302 परियोजनाएं पूर्ण हो चुकी हैं।

(ड) एनएमईडीटी के अंतर्गत गवेषण कार्यकलाप करने वाली एजेंसियों की सूची, जिसमें अधिसूचित निजी गवेषण एजेंसियां शामिल हैं, संलग्न **विवरण-III** में दी गई है।

(च) और (छ) एनएमईडीटी के अंतर्गत वित्तपोषित 40 परियोजनाओं का उन्नयन किया गया है, जिसमें से 23 परियोजनाओं का जी3 चरण में और 17 परियोजनाओं का जी2 चरण में उन्नयन किया गया है। इनमें कर्नाटक में जी2 चरण पर उन्नयन की गई 01 परियोजना शामिल है। इनमें से, 08 परियोजनाओं को बाद में नीलामी के लिए उपलब्ध कराया गया जिनमें से, निकाले गए 11 ब्लॉकों की सफलतापूर्वक नीलामी की गई।

विवरण-I

पिछले पांच वर्षों के दौरान एनएमईडीटी के अंतर्गत एकत्रित निधियों और खनिज गवेषण परियोजनाओं के लिए स्वीकृत राशि का ब्यौरा

क्र. सं.	वित्त वर्ष	एकत्रित निधि (₹ करोड़ में)	स्वीकृत राशि (₹ करोड़ में)
1	2021-22	885.60	84.39
2	2022-23	934.72	168.96
3	2023-24	950.97	148.36
4	2024-25	1,001.42	306.16
5	2025-26	1,055.45	375.43
	कुल	4,828.16	1,083.30

विवरण-II

पिछले पांच वर्षों (वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26 तक) के दौरान एनएमईडीटी के अंतर्गत अनुमोदित खनिज गवेषण परियोजनाओं का राज्य-वार ब्यौरा

क्र.सं.	राज्य	परियोजनाओं की संख्या
1	आंध्र प्रदेश	5
2	अरुणाचल प्रदेश	4
3	असम	15
4	छत्तीसगढ़	28
5	गुजरात	49
6	जम्मू और कश्मीर	1

7	झारखंड	28
8	कर्नाटक	29
9	केरल	4
10	लद्दाख	1
11	मध्य प्रदेश	68
12	महाराष्ट्र	37
13	मणिपुर	3
14	मेघालय	2
15	नागालैंड	2
16	ओडिशा	43
17	पंजाब	2
18	राजस्थान	44
19	सिक्किम	1
20	तमिलनाडु	14
21	तेलंगाना	22
22	उत्तर प्रदेश	6
23	उत्तराखंड	9
24	पश्चिम बंगाल	4
	कुल	421

विवरण-III

वर्तमान में एनएमईडीटी के अंतर्गत गवेषण कार्यकलाप कर रही गवेषण एजेंसियों की सूची

राज्य डीजीएम/डीएमजी	
1.	असम
2.	छत्तीसगढ़
3.	गुजरात
4.	कर्नाटक
5.	महाराष्ट्र
6.	मेघालय
7.	नागालैंड
8.	ओडिशा
9.	उत्तर प्रदेश
गवेषण एजेंसी (ईए)/अधिसूचित गवेषण एजेंसियां (एनईए)	

10.	मिनरल एक्सप्लोरेशन एंड कंसल्टेंसी लिमिटेड (एमईसीएल)
11.	सेंट्रल माइन प्लानिंग एंड डिजाइन इंस्टिट्यूट लिमिटेड (सीएमपीडीआई)
12.	एफसीआई अरावली जिप्सम एंड मिनरल्स इंडिया लिमिटेड (एफएजीएमआईएल)
13.	झारखंड एक्सप्लोरेशन एंड माइनिंग कॉर्पोरेशन लिमिटेड (जेईएमसीएल)
14.	हिंदुस्तान कॉपर लिमिटेड(एचसीएल)
15.	कुद्रेमुख आयरन ओर कंपनी लिमिटेड (केआईओसीएल)
16.	मध्य प्रदेश राज्य खनन निगम लिमिटेड (एमपीएसएमसी)
17.	ओडिशा माइनिंग कॉर्पोरेशन लिमिटेड (ओएमसी)
18.	तेलंगाना राज्य खनिज विकास निगम (टीजीएमडीसी)
अधिसूचित निजी गवेषण एजेंसियां (एनपीईए)	
19.	मैसर्स भूशिल्प माइंस एंड मिनरल्स प्राइवेट लिमिटेड
20.	मैसर्स क्रिटिकल मिनरल ट्रेडर्स
21.	मैसर्स एर्टनवायरो लैब प्राइवेट लिमिटेड
22.	मैसर्स एंजियोटेक कंसल्टेंट
23.	मैसर्स एनवायरोग्रीन कंसल्टेंट्स (इंडिया) प्राइवेट लिमिटेड
24.	मैसर्स जियोएक्सपोर प्राइवेट लिमिटेड
25.	मैसर्स जेमकोकाटी एक्सप्लोरेशन प्राइवेट लिमिटेड
26.	मैसर्स जियो मरीन सॉल्यूशंस प्राइवेट लिमिटेड
27.	मैसर्स जियोवेल सर्विसेज प्राइवेट लिमिटेड
28.	मैसर्स हिंदमेटल एक्सप्लोरेशन सर्विसेज प्राइवेट लिमिटेड
29.	मैसर्स कार्तिकेय एक्सप्लोरेशन एंड माइनिंग सर्विसेज प्राइवेट लिमिटेड
30.	मैसर्स माइनिंग टेक कंसल्टेंसी सर्विसेज लिमिटेड
31.	मैसर्स एमएमपीएल प्राइवेट लिमिटेड
32.	मैसर्स नेचुरल रिसोर्स डिवीजन-टाटा स्टील लिमिटेड
33.	मैसर्स ओशन ड्रिलिंग एंड एक्सप्लोरेशन प्राइवेट लिमिटेड
34.	मैसर्स पीआरबी इंफ्राप्रोजेक्ट्स प्राइवेट लिमिटेड
35.	मैसर्स स्टाईगर जियोसाइंस एंड इंजीनियरिंग प्राइवेट लिमिटेड
36.	मैसर्स वरदान एनवायरोनेट एलएलपी
37.	मैसर्स यूनाइटेड एक्सप्लोरेशन इंडिया प्राइवेट लिमिटेड
38.	मैसर्स जियो एक्सप्लोरेशन एंड माइनिंग सॉल्यूशन

पीएम-वाणी योजना के तहत वाई-फाई हॉटस्पॉट

***529. श्रीमती कमलेश जांगड़े:**

डॉ. भोला सिंह:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री वाई-फाई एक्सेस नेटवर्क इंटरफेस (पीएम-वाणी) योजना की शुरुआत से अब तक इसके तहत पंजीकृत पब्लिक डेटा ऑफिस, पब्लिक डेटा ऑफिस एग्रीगेटर्स और ऐप प्रदाताओं की राज्य/संघ राज्यक्षेत्र-वार विशेषकर राजस्थान के भरतपुर लोक सभा निर्वाचन क्षेत्र और उत्तर प्रदेश में संख्या कितनी है;

(ख) उक्त योजना के तहत देशभर में विशेष रूप से छत्तीसगढ़ में कुल कितने सार्वजनिक वाई-फाई हॉटस्पॉट परिचालित किए गए हैं;

(ग) क्या भरतपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले पर्यटन स्थलों को भी उक्त योजना के दायरे में लाया गया है;

(घ) बुलंदशहर जिले सहित उत्तर प्रदेश में वर्तमान में परिचालित हॉटस्पॉट की संख्या कितनी है; और

(ङ) सरकार द्वारा देश के ग्रामीण और दूरदराज के क्षेत्रों जैसे भरतपुर और अर्ध-शहरी क्षेत्रों, विशेषकर राजस्थान के भरतपुर, जालौर और सिरौही तथा उत्तर प्रदेश में पीएम-वाणी हॉटस्पॉट की संख्या बढ़ाने के लिए क्या कदम उठाए गए हैं?

संचार मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री ज्योतिरादित्य एम. सिंधिया):

(क) दिनांक 28.2.2026 तक प्रधानमंत्री वाई-फाई एक्सेस नेटवर्क इंटरफेस (पीएम-वाणी) स्कीम की शुरुआत से अब तक इसके तहत पंजीकृत पब्लिक डेटा ऑफिस (पीडीओ), पब्लिक डेटा ऑफिस एग्रीगेटर्स (पीडीओए) और ऐप प्रदाताओं की संख्या निम्नानुसार है:

क्रम सं.	राज्य / संघ राज्य क्षेत्र	पीडीओ की संख्या	पीडीओए की संख्या	ऐप प्रदाताओं की संख्या
1	अंडमान और निकोबार	275	5	113**
2	आंध्र प्रदेश	6,076	21	
3	अरुणाचल प्रदेश	1,017	4	
4	असम	2,612	15	

5	बिहार	4,086	40
6	चंडीगढ़	253	6
7	छत्तीसगढ़	2,839	20
8	दादरा और नगर हवेली एवं दमन और दीव	0	0
9	दिल्ली	2,08,946	47
10	गोवा	430	7
11	गुजरात	11,857	25
12	हरियाणा	18,474	32
13	हिमाचल प्रदेश	936	12
14	जम्मू और कश्मीर	2,299	10
15	झारखंड	1,042	23
16	कर्नाटक	21,842	44
17	केरल	5,002	16
18	लद्दाख	601	1
19	लक्षद्वीप	1	1
20	मध्य प्रदेश	7,597	34
21	महाराष्ट्र	34,240	52
22	मणिपुर	21	8
23	मेघालय	256	4
24	मिजोरम	3	2
25	नागालैंड	78	7
26	उड़ीसा	3,037	30
27	पुद्दुचेरी	89	5
28	पंजाब	3,713	26
29	राजस्थान	2,890	32
30	सिक्किम	13	2
31	तमिलनाडु	7,504	31
32	तेलंगाना	4,288	21
33	त्रिपुरा	310	8

34	उत्तर प्रदेश	51,590	55	
35	उत्तराखंड	980	22	
36	पश्चिम बंगाल	4,206	47	
कुल		4,09,403	207*	

*यह देशभर में पीएम-वाणी स्कीम के तहत पंजीकृत विशिष्ट पीडीओ की संख्या है। कुछ पीडीओए एक से अधिक राज्य/संघ राज्य क्षेत्र में प्रचालन करते हैं।

**ऐप प्रदाता राष्ट्रीय स्तर पर पंजीकृत हैं।

इसके अतिरिक्त दिनांक 28.2.2026 तक, भरतपुर लोकसभा निर्वाचन क्षेत्र में पीएम-वाणी स्कीम की शुरुआत से अब तक इसके तहत पंजीकृत पीडीओ, पीडीओए की संख्या क्रमशः 101 और 8 है।

(ख) दिनांक 28.2.2026 तक देश भर में पीएम-वाणी स्कीम के तहत प्रचालित सार्वजनिक वाई-फाई हॉटस्पॉट की कुल संख्या 4,09,403 है, जिसमें छत्तीसगढ़ राज्य के 2,389 सार्वजनिक वाई-फाई हॉटस्पॉट शामिल हैं।

(ग) पीएम-वाणी फ्रेमवर्क के तहत, सेवा प्रावधान पूरी तरह से बाजार से संचालित है, जो किसी क्षेत्र में तकनीकी-वाणिज्यिक व्यवहार्यता के आधार पर स्थानीय उद्यमशीलता पहल पर निर्भर करता है। सरकार की भूमिका नीति को सक्षम बनाने तक सीमित है।

(घ) उत्तर प्रदेश राज्य में दिनांक 28.2.2026 तक प्रचालित पीएम-वाणी वाई-फाई हॉटस्पॉट की संख्या 51,364 है जिसमें बुलंदशहर जिले के 32 पीएम-वाणी वाई-फाई हॉटस्पॉट शामिल हैं।

(ङ) ग्रामीण और दूरदराज क्षेत्रों सहित देश भर में पीएम-वाणी हॉटस्पॉट की संख्या बढ़ाने के दृष्टिगत दूरसंचार विभाग द्वारा दिनांक 16.9.2024 को इस स्कीम के तहत निम्नलिखित नीतिगत अंतःक्षेप जारी किए गए हैं:

- (i) पीडीओ की लागत में कमी लाने और व्यवहार्यता बढ़ाने के लिए उन्हें निम्नलिखित की अनुमति दी गई है: -

(1) नियमित फाइबर-टू-द-होम (एफटीटीएच) कनेक्शन के माध्यम से पीएम-वाणी की पेशकश करना; और

(2) इंटरनेट सेवा प्रदाता की ओर एकल बैकहॉल में मल्टीपल एक्सेस पॉइंट्स को एकत्रित करना

(ii) राजस्व सृजित करने और व्यवहार्यता बढ़ाने में सक्षम बनाने के लिए: -

(1) पीडीओ को दूरसंचार सेवा प्रदाताओं को मोबाइल डेटा ऑफलोड सेवा प्रदान करने की अनुमति दी गई है; और

(2) पीडीओए और ऐप प्रदाताओं को प्रयोक्ताओं की सहमति से संभावित पीएम-वाणी वाई-फाई प्रयोक्ताओं को कॉन्टेंट और प्रमोशनल, और ब्रांडिंग संदेश भेजने की अनुमति दी गई है।

(iii) प्रयोक्ता एक्सेस और अनुभव को बढ़ाने के लिए: -

(1) मौजूदा घर और व्यवसाय प्रयोक्ताओं को राजस्व सृजित करने और व्यवहार्यता बढ़ाने में सक्षम बनाने के लिए अपने वाई-फाई एक्सेस पॉइंट्स को अपेक्षाकृत बड़े पीएम-वाणी नेटवर्क से जोड़ने की अनुमति दी गई है।

(2) प्रयोक्ताओं को विभिन्न पीडीओए के पीएम-वाणी वाई-फाई हॉटस्पॉट के बीच सुचारु रूप से स्विच करने में सक्षम बनाने के लिए पीडीओए को रोमिंग की अनुमति दी गई है।

इसके अलावा, भारतीय दूरसंचार विनियामक प्राधिकरण ने दिनांक 16.6.2025 को लागत कम करने और व्यवहार्यता बढ़ाने हेतु पीडीओ के लिए रिटेल ब्रॉडबैंड कनेक्टिविटी संबंधी टैरिफ आदेश जारी किया है जिसमें यह अनिवार्य किया गया है कि इंटरनेट सेवा प्रदाता पीडीओ को सभी रिटेल एफटीटीएच ब्रॉडबैंड योजनाओं को 200 मेगाबिट्स प्रति सेकंड तक की अधिकतम गति की दर पर देंगे जो संबंधित उपभोक्ता ब्रॉडबैंड टैरिफ से दोगुने से अधिक न हों।

उपभोक्ता उत्पाद परीक्षण तंत्र/प्रयोगशालाएं

*530. श्री मनसुखभाई धनजीभाई वसावा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का उपभोक्ता उत्पाद परीक्षण तंत्र/प्रयोगशालाएं स्थापित करने का विचार है और यदि हाँ, तो इसकी मुख्य विशेषताएं क्या हैं; और

(ख) उक्त तंत्र/प्रयोगशालाएं स्थापित करने के लिए पहचान किए गए स्थानों का राज्य-वार ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

(क) और (ख) देश में परीक्षण इकोसिस्टम में भारत सरकार के संबंधित मंत्रालयों/विभागों (जैसे एफएसएसएआई, सीडीएससीओ, एमएसएमई, वस्त्र आदि) के साथ-साथ राज्य सरकारों द्वारा विभिन्न क्षेत्रों में स्थापित परीक्षण सुविधाएं शामिल हैं।

खाद्य उत्पादों की एफएसएस अधिनियम और उसके तहत बनाए गए नियमों और विनियमों के संबंधित प्रावधानों के अनुपालन की जाँच करने के लिए, खाद्य उत्पादों के नमूनों का परीक्षण एफएसएसएआई द्वारा अधिसूचित खाद्य परीक्षण प्रयोगशालाओं में किया जाता है, जहाँ संबंधित उत्पाद के लिए लागू सभी गुणवत्ता और सुरक्षा मापदंडों की जाँच की जाती है।

एफएसएस अधिनियम 2006 की धारा 40 के अनुसार, खाद्य सुरक्षा अधिकारी के अलावा, किसी भी खाद्य पदार्थ का खरीदार, निर्धारित शुल्क का भुगतान करके और खाद्य विश्लेषक से निर्धारित समय-सीमा के भीतर विश्लेषण रिपोर्ट प्राप्त करके, उस खाद्य पदार्थ का विश्लेषण खाद्य विश्लेषक से करवा सकता है। उपभोक्ता, एफएसएस अधिनियम, 2006 की धारा 43(1) के अंतर्गत अधिसूचित 252 प्रयोगशालाओं में, जिनके पास प्रत्यायन का वैध दायरा है, अपने नमूनों का परीक्षण करवा सकते हैं।

देश में खाद्य विनियामक इकोसिस्टम को सुदृढ़ करने के लिए, एफएसएसएआई ने खाद्य नमूनों के विश्लेषण हेतु 252 खाद्य परीक्षण प्रयोगशालाओं और अपीलीय नमूनों के विश्लेषण के लिए 24 संदर्भ खाद्य प्रयोगशालाओं को अधिसूचित किया है।

एफएसएसएआई ने राज्यों/केंद्र शासित प्रदेशों को 'फूड सेफ्टी ऑन व्हील्स' (एफएसडब्ल्यू) नामक मोबाइल खाद्य परीक्षण प्रयोगशाला (एमएफटीएल) के लिए भी निधि उपलब्ध कराई है। मिलावट से लड़ने का यह एक महत्वपूर्ण साधन है क्योंकि एफएसडब्ल्यू विभिन्न खाद्य वस्तुओं में मौके पर ही मिलावट की जांच के लिए बुनियादी ढांचे से लैस हैं। वर्तमान में, 35 राज्यों/केंद्र शासित प्रदेशों में 305 एफएसडब्ल्यू तैनात हैं।

'फूड सेफ्टी मैजिक बॉक्स' भोजन में मिलावट की पहचान को सुगम बनाता है। इसमें विश्वसनीय "त्वरित जांच परीक्षण" शामिल हैं जिन्हें एक आम व्यक्ति घरेलू स्तर पर कर सकता है, जिससे संदेह होने पर उनके भोजन में संभावित मिलावट का व्यापक मूल्यांकन संभव होता है। इसमें 06 खाद्य श्रेणियों में कुल 107 परीक्षण शामिल हैं, जिनमें स्टार्च, यूरिया, डिटर्जेंट, सेल्युलोज, माल्टोडेक्सट्रिन, सैलिसिलिक एसिड, ग्लूकोज आदि जैसे मिलावटों का पता लगाना शामिल है।

एफएसएसएआई ने ज़मीनी स्तर पर खाद्य उत्पादों की स्क्रीनिंग का समय कम करने और निगरानी व मॉनिटरिंग गतिविधियों को तेज़ करने के लिए, खाद्य पदार्थों की त्वरित जांच के तरीकों को आसान बनाया है। रैपिड किट उन्नत, इस्तेमाल में आसान, पोर्टेबल और हाथ में पकड़े जा सकने वाले उपकरण हैं; इन जांचों को करने के लिए किसी भी जटिल उपकरण या पारंपरिक रीजेंट की आवश्यकता नहीं होती है। वर्तमान में, एफएसएसएआई द्वारा 86 आरएएफटी किट को मंजूरी दी गई है।

एमएसएमई मंत्रालय ने नई दिल्ली, मुंबई, चेन्नई और कोलकाता में चार एमएसएमई - परीक्षण केंद्र (टीसी) स्थापित किए हैं। एमएसएमई -परीक्षण केंद्र उद्योगों और सूक्ष्म, लघु एवं मध्यम उद्यमों को उनके द्वारा विनिर्मित कच्चे माल, अर्ध-निर्मित और तैयार उत्पादों के लिए परीक्षण और

अंशांकन की सुविधाएँ प्रदान करते हैं। ये केंद्र केमिकल, मैकेनिकल, मेटालर्जिकल और इलेक्ट्रिकल विषयों में अत्याधुनिक स्वदेशी और आयातित उपकरणों से सुसज्जित हैं, ताकि अर्ध-तैयार, तैयार उत्पादों आदि के कार्यनिष्पादन परीक्षण, प्रकार परीक्षण और स्वीकृति परीक्षण किए जा सकें।

ये केंद्र राष्ट्रीय और अंतर्राष्ट्रीय मानकों के अनुसार मापने वाले उपकरणों और यंत्रों के अंशांकन कार्य भी करते हैं। इन केंद्रों को आईएसओ (17025) के अनुसार अंतरराष्ट्रीय स्तर पर मान्यता प्राप्त राष्ट्रीय परीक्षण एवं अंशांकन प्रयोगशाला प्रत्यायन बोर्ड (एनएबीएल) प्रमाणन द्वारा मान्यता प्राप्त है। ये केंद्र विभिन्न विभागों/स्वायत्त निकायों, जैसे भारतीय मानक ब्यूरो, रेलवे (आरडीएसओ), रक्षा (सीएसडी और डीजीक्यूए) आदि द्वारा मान्यता प्राप्त हैं।

उद्योगों के समूह वाले क्षेत्रों और कुछ रणनीतिक क्षेत्रों में परीक्षण सुविधाएं प्रदान करने के लिए, भारत सरकार ने जयपुर, भोपाल, कोल्हापुर, हैदराबाद, बेंगलूर, पुडुचेरी और एट्टुमानूर में सात एमएसएमई -परीक्षण स्टेशन (टीएस) स्थापित किए हैं।

खाद्य प्रसंस्करण उद्योग मंत्रालय, खाद्य सुरक्षा और गुणवत्ता आश्वासन अवसंरचना (एफएसक्यूआई) के दिशानिर्देशों के तहत खाद्य परीक्षण प्रयोगशालाएं (एफटीएल) स्थापित करने के लिए वित्तीय सहायता प्रदान करता है।

इस स्कीम की मुख्य विशेषताएं/उद्देश्य निम्नलिखित हैं:

- पूरे देश में खाद्य परीक्षण के बुनियादी ढांचे को सुदृढ़ करना।
- खाद्य प्रसंस्करण क्षेत्र और अन्य हितधारकों के लिए गुणवत्ता परीक्षण सुविधाओं की उपलब्धता और पहुंच को बढ़ाना।
- खाद्य नमूनों के परीक्षण और विश्लेषण में लगने वाले समय (टीएटी) को कम करना।

पूरे देश में वस्त्र मंत्रालय का 20 प्रयोगशालाओं का एक नेटवर्क है।

इसके अतिरिक्त, उपभोक्ता मामले विभाग के प्रशासनिक नियंत्रण के अंतर्गत, वस्तुओं के मानकीकरण, चिह्नांकन और गुणवत्ता प्रमाणन के सुसंगत विकास के लिए भारतीय मानक ब्यूरो

(बीआईएस) की स्थापना की गई थी। बीआईएस द्वारा संचालित 'अनुरूपता मूल्यांकन स्कीमों' के तहत नमूनों की जाँच के लिए, भारतीय मानक ब्यूरो (बीआईएस) की अपनी 10 प्रयोगशालाएँ साहिबाबाद, कोलकाता, मोहाली, मुंबई, चेन्नई, बेंगलुरु, पटना, गुवाहाटी, हैदराबाद और बाड़ी ब्राह्मण में स्थित हैं। इसके अलावा, बीआईएस ने अपनी 'प्रयोगशाला मान्यता स्कीम' के तहत देश भर में 426 बाहरी प्रयोगशालाओं को मान्यता दी है और 347 विशेष सरकारी प्रयोगशालाओं को पैनल में शामिल किया है।

उपभोक्ता उत्पादों के लिए गुणवत्ता नियंत्रण आदेशों (क्यूसीओ) के कार्यान्वयन में सहायता देने और अनुरूपता मूल्यांकन योजनाओं के समर्थन हेतु उभरती हुई उत्पाद श्रेणियों के परीक्षण की बीआईएस की क्षमता को सुदृढ़ करने के उद्देश्य से, परीक्षण सुविधाओं के सृजन और बाहरी प्रयोगशालाओं को मान्यता प्रदान करने की प्रक्रिया एक निरंतर चलने वाली प्रक्रिया है।

राष्ट्रीय परीक्षणशाला, जो उपभोक्ता मामले विभाग के प्रशासनिक नियंत्रण में है, औद्योगिक और उपभोक्ता उत्पादों की एक विस्तृत श्रृंखला के परीक्षण, अंशांकन और गुणवत्ता मूल्यांकन में भी भूमिका निभाता है। यह कोलकाता, मुंबई, चेन्नई, गाजियाबाद, जयपुर और गुवाहाटी में छह क्षेत्रीय प्रयोगशालाएँ संचालित करता है; इसके अलावा वाराणसी में एक उपग्रह केंद्र भी है। अनुरूपता मूल्यांकन के लिए नमूनों के परीक्षण में बीआईएस को सहायता देने के अलावा, यह उद्योग से प्राप्त नमूनों का भी परीक्षण करता है और एक संदर्भ प्रयोगशाला के रूप में कार्य करता है।

एफएसएसएआई, एमएसएमई, वस्त्र, बीआईएस और एनटीएच की प्रयोगशालाओं का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

एफएसएसएआई, एमएसएमई, वस्त्र, बीआईएस और एनटीएच की प्रयोगशालाओं का राज्य-वार ब्यौरा निम्नानुसार है:

राज्य	एफएसएसएआई अधिसूचित प्रयोगशालाएँ	एमएसएमई परीक्षण केंद्र/स्टेशन	वस्त्र समितियों की प्रयोगशालाएँ	बीआईएस मान्यता प्राप्त प्रयोगशालाओं की संख्या	बीआईएस द्वारा सूचीबद्ध प्रयोगशालाओं की संख्या	एनटीएच क्षेत्रीय प्रयोगशालाएँ
आंध्र प्रदेश	5	0	1	8	6	0
अंडमान और निकोबार	0	0	0	0	2	0
असम	3	0	0	2	7	1
अरुणाचल प्रदेश	0	0	0	0	1	0
बिहार	4	0	0	1	7	0
छत्तीसगढ़	1	0	0	3	3	0
चंडीगढ़	0	0	0	0	2	0
दमन	1	0	0	1	0	0
दिल्ली	16	1	0	49	28	0
गुजरात	19	0	1	32	17	0
गोवा	2	0	0	0	2	0
हरियाणा	19	0	1	57	11	0
हिमाचल प्रदेश	2	0	0	2	5	0
जम्मू एवं कश्मीर	2	0	0	0	5	0
झारखंड	2	0	0	5	7	0
कर्नाटक	20	1	1	32	29	0
केरल	17	1	1	4	13	0
मध्य प्रदेश	9	1	1	10	10	0
महाराष्ट्र	38	2	3	56	39	1
मणिपुर	1	0	0	0	0	0
मेघालय	1	0	0	0	1	0
नागालैंड	1	0	0	0	1	0
ओडिशा	2	0	1	5	12	0
पंजाब	3	0	1	17	11	0
पुदुचेरी	0	1	0	0	1	0
राजस्थान	16	1	1	15	18	1

सिक्किम	0	0	0	0	1	0
तमिलनाडु	25	1	5	32	24	1
त्रिपुरा	2	0	0	1	1	0
तेलंगाना	12	1	1	8	22	0
उत्तर प्रदेश	15	0	1	67	34	1
उत्तराखंड	2	0	0	3	12	0
पश्चिम बंगाल	12	1	1	16	15	1

ONE STATION ONE PRODUCT (OSOP) SCHEME

***531. SHRI ANURAG SHARMA:**

SHRI JUGAL KISHORE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of railway stations covered under the One Station One Product (OSOP) scheme across the country as on March, 2026, particularly in Karnataka including Bengaluru, Himachal Pradesh, Palghar district of Maharashtra, Hazaribagh and Ramgarh Districts of Jharkhand, Dahod Lok Sabha Constituency along with South East Central Railway, Railway Zone, Station and Division-wise;
- (b) the total number of stalls allotted under the said scheme and the categories of local, traditional and indigenous products being sold through these outlets;
- (c) the number of beneficiaries, including artisans, weavers, craftsmen, local entrepreneurs and local Self-Help Groups (SHGs) who have been supported under the said scheme since its launch particularly those

belonging to Himachal Pradesh, Karnataka, Hazaribagh and Ramgarh districts of Jharkhand;

- (d) the details of revenue generated through OSOP stalls at railway stations across the country particularly in the above States and districts since the inception of the scheme;
- (e) whether Railway has planned any scheme for tribal dominated area like Palghar District in Maharashtra where local products are being sold at these outlets and if so, the details thereof;
- (f) whether any stations in Uttar Pradesh, particularly in the Bundelkhand region including Jhansi and Lalitpur have been covered under the said scheme; and
- (g) if so, the details thereof including the products being promoted and the number of beneficiaries supported in the region?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) 'One Station One Product' (OSOP) scheme has been launched by Ministry of Railways with the objective to promote 'Vocal for Local' vision of the Government of India, provide a market for local/indigenous product and opportunity to railway passengers to buy these products thereby experiencing the rich heritage of India. The 'One Station One Product' scheme envisages showcasing, selling and giving high visibility to indigenous/local products which includes artefacts, handicrafts, textiles and handlooms, toys, leather products,

traditional appliances/instruments, garments, gems and jewellery, processed/semi processed food products, etc.

The scheme aims to provide enhanced opportunities for livelihood to local craftsmen, artisans, potters, weavers, handloom weavers, etc., through provision of sale outlets at Railway Stations across the country. Further, it is envisaged to encourage individuals at the bottom of the pyramid, marginalised and weaker sections and self help groups under this scheme to meet the objective.

As on 28.02.2026, a total of 2,202 OSOP outlets were operational at 1,882 stations across 29 states/UTs. A total of 75,114 direct beneficiaries have availed the opportunities under this scheme.

Total sales of ₹ 145.19 crores has been registered over OSOP outlets across the period from 25.03.2022 to 28.02.2026. It is the continuous endeavour of Indian Railways to further proliferate the scheme.

The details of stations covered under OSOP scheme, are as under:

- Karnataka: At 75 stations including 15 stations in Bengaluru. The stations in Bengaluru are: Baiyappanahalli, Banaswadi, Bangalore Cantonment, Chikbanavara, Doddaballapur, Karmelaram, Krishnarajapuram, KSR Bengaluru, Malleshwaram, Nayandahalli, Sir M Vishweshwaraiah Terminal Bengaluru, Whitefield, Yelahanka, Yeswanthpur and Kengeri.
- Himachal Pradesh: At 03 stations. The stations are: Amb-Andaura, Shimla and Una Himachal.

- Maharashtra: At 220 stations including 10 stations in Palghar District. The stations in Palghar District are: Boisar, Dahanu Road, Kelve Road, Naigaon, Nallasopara, Palghar, Saphale, Vangaon, Vasai Road and Virar.
- Jharkhand: At 73 stations including 05 stations in Ramgarh District. The stations in Ramgarh District are Barkakana, Gola Road, Patratu, Ramgarh Cantt. and Ranchi Road.
- Gujarat: At 46 stations including 01 station in Dahod constituency.
- Uttar Pradesh: At 175 stations covering 14 stations in Bundelkhand region including Jhansi and Lalitpur. The stations in Bundelkhand region including Jhansi and Lalitpur are: Ait Jn., Attara, Babina, Banda Jn., Bharwa Sumerpur, Chitrakutdham Karwi, Lalitpur Jn., Mahoba Jn., Mau Ranipur, Orai, Virangana Laxmi Bai Jhansi, Pokhrayan, Kalpi and Talbahat.
- South East Central Railway:

WEATHER FORECASTING AND CYCLONE WARNING IN LAKSHADWEEP

***532. SHRI HAMDULLAH SAYEED:**

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of the current mechanisms and systems put in place for weather forecasting and cyclone warning in the Union Territory of Lakshadweep;
- (b) the details of frequency and accuracy of weather forecasts provided for the coastal and remote islands;

- (c) the steps taken to strengthen early warning systems and ensure timely dissemination of weather alerts to residents, fishermen and maritime operators;
- (d) the budget allocated and utilised for enhancing weather forecasting infrastructure in Lakshadweep during the last three years; and
- (e) the measures taken/being taken to integrate modern technology, such as satellite monitoring, mobile alerts and community awareness programmes to improve weather preparedness in the islands?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Government has established an institutional mechanism for weather forecasting and the issuance of early warning alerts for major natural events, such as cyclones, across the country, including the Union Territory of Lakshadweep. The India Meteorological Department (IMD), under the Ministry, has established a robust mechanism for weather forecasting and cyclone warning for the Union Territory of Lakshadweep through the Meteorological Centre Thiruvananthapuram, which also acts as a Cyclone Warning Centre for this purpose. A comprehensive Multi-Hazard Early Warning System (MHEWS) consisting of observational networks, forecasting models, a GIS-based interactive Decision Support System (DSS), and dissemination mechanisms is

in place for seamless monitoring and forecasting of severe weather systems, including cyclones over the Arabian Sea affecting Lakshadweep.

Forecasting services include extended range (up to two weeks) forecasts (for cyclogenesis and other severe weathers), medium-range forecasts (for 5 to 7 days) of all-weather including 5 days track and intensity forecast and 4 stages cyclone warnings (pre-cyclone watch, alert, warning and post-landfall outlook), nowcasting (up to 3 hours), sea area and coastal weather bulletins and fishermen warnings, port warnings, which provide information regarding all weather elements (wind, sea state, swell waves, visibility, rainfall, etc.) with their hazard characteristic.

Observational systems include Automatic Weather Stations (AWS), manual surface observations at Minicoy, Amini, and Agatti, upper-air observations from Minicoy and Aminidivi, satellite-based monitoring, and radar coverage from mainland systems. The Airport Meteorological Station at Agatti records Met Observations for the preparation of half-hourly weather information and meteorological reports (METARs). Additionally, ship and buoy observations, along with radar (Kochi and Thiruvananthapuram), are being utilized by the IMD for weather forecasting for the Lakshadweep Islands.

Warnings are disseminated through the Common Alerting Protocol (CAP), SMS alerts, official websites, mobile apps, media platforms, and coordination with UT administration and disaster management authorities, ensuring timely, actionable information for public safety.

(b) Weather forecasts for coastal and remote islands, including Lakshadweep, are issued by the IMD through its operational forecasting center – Meteorological Centre Thiruvananthapuram. The frequency of forecasts and accuracy of warnings for heavy rainfall are as follows:

Frequency of forecasts:

Type of forecast	Validity period	Issue frequency
Nowcast warnings	Up to 3 hours	updated every 3 hours (with additional updates as required)
Short/medium-range forecasts	Up to 7 days	updated four times daily
Extended range forecasts	Up to two weeks	Issued weekly (Thursday)
Coastal weather bulletins	12 hours	Issued twice daily, and more frequently during adverse weather
Fishermen Warnings	Next 5 days	Issued four times daily, and more frequently during adverse weather
Cyclone warnings	Stage 1 Pre-Cyclone Watch -72 Hours in advance	Issued in a four-stage format with increasing frequency
	Stage 2- Cyclone Alert- 48 Hours in advance	
	Stage 3-Cyclone Warning- -4 Hours in advance	
	Stage 4- Post-Landfall Outlook- 12 Hours in advance	
Special bulletins and impact-based forecasts	Same as above	Issued as and when required

District-Wise Weather Warnings	Up to 5 days	Issued four times daily
Local weather reports and forecasts for cities	Up to 7 days	Updated twice daily

Mausamgram: The Mausamgram platform (mausamgram.imd.gov.in) is IMD's specialized weather interface at the panchayat level, designed for farmers. It offers hourly, 3-hourly, and 6-hourly forecasts for the upcoming ten days. Users can access real-time data on temperature, wind speed, cloud cover, rainfall, and humidity specific to the Gram Panchayat level.

Accuracy of warnings for extreme weather (heavy rainfall) for five days:

Verified parameters	DAY 1	DAY 2	DAY 3	DAY 4	DAY 5
Percentage Correctness	72.6	81.1	83.1	89.3	81.0
Probability of detection (POD)	1.0	0.7	0.5	0.8	0.4
Skill Score	0.7	0.6	0.4	0.7	0.2

(c) to (e) The Government has taken steps to strengthen early warning systems and to ensure the timely dissemination of weather alerts across the country, including the Union Territory of Lakshadweep. In this regard, the Ministry of Earth Sciences has developed advanced early warning systems for severe weather events, including cyclones, supported by a state-of-the-art observation network, high-resolution dynamical models, and data assimilation techniques, along with an end-to-end GIS-based DSS for the detection and monitoring of weather hazards, including in coastal and remote island regions.

These systems are integrated with modern telecommunications technologies and supported by a range of dissemination mechanisms to facilitate timely communication of alerts and warnings to all concerned stakeholders, including local authorities, State Governments, Union Territories, State Disaster Management Authorities (SDMAs), the National Disaster Management Authority (NDMA), the Ministry of Home Affairs (MHA), as well as residents, fishermen, and maritime operators, enabling them to take appropriate mitigation measures. Effective dissemination methods for weather information and alerts by the MoES are as follows:

- Public alerts and information are disseminated through mobile applications such as MAUSAM, MEGHDOOT, DAMINI, and UMANG.
- Digital dissemination channels include e-mail and SMS-based nowcasting and forecasting alerts to registered users.
- Alerts are issued through the Common Alerting Protocol and the SACHET App.
- Information is shared via social media and mass media platforms.
- District Collectors are informed through direct e-mail and WhatsApp group notifications.
- Broadcast dissemination is carried out through community radio, public broadcasting systems, and other local communication networks.

- Dissemination is also undertaken through mobile applications.
- Gram Panchayat-level weather forecasting (GPLWF) is facilitated through digital platforms such as e-Gramswaraj, Meri Panchayat App, and e-Manchitra, in collaboration with the Ministry of Panchayati Raj.
- Weather information is disseminated to Pashu Sakhi and Krishi Sakhi at the block and Panchayat levels in collaboration with the Ministry of Rural Development.
- Forecasts are accessible through the Mausamgram portal of the India Meteorological Department.
- IMD has also released a web-based 'Climate Hazard and Vulnerability Atlas of India' prepared for the 13 most hazardous meteorological events. The same can be accessed at the following link: https://imdpune.gov.in/hazardatlas/about_hazard.html.
- A suitable colour code is used to highlight the impact of the severe weather expected and to signal disaster management on the course of action to be taken regarding an impending severe weather event.

The Ministry implements Central Sector Schemes uniformly across the country; therefore, funds are not allocated on a State/UT-wise basis. Funds under these schemes are not released directly by the MoES to the State/UT Governments for implementation. Mission Mausam has been launched by the Ministry with the objective of making Bharat a "weather-ready and climate-

smart" nation, including islands. The Ministry is in continuous endeavour of augmenting the observational network comprising surface and upper-air systems, satellite monitoring, high-resolution dynamical models, data assimilation techniques, and research and development infrastructure, towards achieving better accuracy in weather and ocean-state forecasting, and strengthening timely early warning systems.

The Ministry of Earth Sciences and its institutions regularly conduct awareness programmes for State and Union Territory Governments, as well as community-based initiatives, to enhance preparedness for weather- and climate-related hazards. The Ministry regularly engages with the National Disaster Management Authority, local management authorities, and other stakeholders to discuss pre-season preparedness, safety procedures, and action plans in advance of severe weather seasons. These interactions cover tropical cyclone periods (April–June and October–November), the summer season and extreme-temperature conditions (April–June), and monsoonal heavy rainfall preparedness (June–December) each year.

REDUCTION OF DEPENDENCY ON FREE FOODGRAINS

***533. SHRI P. V. MIDHUN REDDY:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government is planning to reduce the dependency of over 81 crore people on free foodgrains and if so, the details of the steps being

taken by the Government to promote self sufficiency among these beneficiaries;

(b) whether there are any initiatives or schemes designed by the Union Government to assist States like Andhra Pradesh in transitioning from free foodgrain distribution to employment and skill development programmes and if so, the details thereof;

(c) the details of the additional support, if any, being provided by the Union Government to Andhra Pradesh to ensure the efficient distribution of free foodgrains to those in need and to tackle challenges related to poverty and food insecurity; and

(d) the manner in which the Union Government ensures that the State's most vulnerable populations are adequately covered under food distribution programmes while promoting long term economic stability?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) and (b) No, there is no proposal for reduction of coverage under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY).

The Central Government has launched several national initiatives aimed at enhancing employability and self-reliance among youth, including those in Andhra Pradesh. Government of India through its various programmes and policies has prioritised skill development to create self- and wage-employment opportunities, and has moved from fragmented, low-scale skilling efforts towards creating a larger, more coordinated, digitally enabled, and

education-integrated skilling and entrepreneurship ecosystem. Under Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana(PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country.

(c) The Central Government provides additional support to all States/UTs including State of Andhra Pradesh by providing foodgrains free of cost to the States/UTs through Food Corporation of India (FCI), for which food subsidy is released to FCI. Only in the case of States participating in the Decentralized Procurement (DCP), under which State Government take responsibility of procurement of foodgrains and its distribution to the eligible households, that food subsidy is released directly to State Governments.

The Central Government also provides the assistance to States/UTs in prescribed funding pattern (i.e. 50:50 for the State of Andhra Pradesh) for meeting the expenditure towards last mile delivery of foodgrains and fair price shop dealers' margin for distribution of foodgrains to entitled beneficiaries.

(d) The PMGKAY provides for coverage of upto 75% of rural population and upto 50% of urban population for receiving foodgrains free of cost covering about two-thirds of the total population which at Census 2011 comes to 81.35 crore. The coverage of beneficiaries is substantially high to ensure that all the

vulnerable and needy sections of the society get its benefit. The Central Government has issued advisories to all the States/Union Territories from time to time to identify all eligible and poor persons/ households including vulnerable Sections of the Society for inclusion under the NFSA. States undertake updation of their beneficiary database so that ineligible ration cards get deleted and better targeting of rightful beneficiaries is ensured. Thus, deletion of ineligible beneficiaries and addition of eligible beneficiaries under the Act is a continuous process.

अव्यवहार्य नवीकरणीय ऊर्जा परियोजनाओं को बंद करना

***534. श्रीमती कलाबेन मोहनभाई देलकर:**

श्री निलेश ज्ञानदेव लंके:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों/संघ राज्यक्षेत्रों, विशेषकर महाराष्ट्र राज्य तथा संघ राज्यक्षेत्र दादरा और नगर हवेली, दमन और दीव में वित्तीय रूप से अव्यवहार्य पाई गई नवीकरणीय ऊर्जा परियोजनाओं की संख्या कितनी है और उनमें से बंद की गई परियोजनाओं की संख्या और ब्यौरा क्या है;
- (ख) क्या कुछ नवीकरणीय ऊर्जा परियोजनाओं को बंद करने का देश के नवीकरणीय ऊर्जा लक्ष्यों पर भारी प्रभाव पड़ा है;
- (ग) यदि हाँ, तो तत्संबंधी ब्यौरा और कारण क्या हैं तथा व्यवहार्य परियोजनाओं के लिए नए विवरण प्रदान करके नुकसान की भरपाई के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं, और

- (घ) सरकार द्वारा विशेषकर महाराष्ट्र राज्य तथा संघ राज्यक्षेत्र दादरा और नगर हवेली, दमन और दीव में 'निवल शून्य' का लक्ष्य प्राप्त करने के दृष्टिकोण से नवीकरणीय ऊर्जा परियोजनाओं के लिए पारेषण क्षमता के इष्टतम उपयोग को सुनिश्चित करने और संविदा देने के तंत्र को सुव्यवस्थित करने के लिए क्या कदम उठाए जा रहे हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

- (क) अधिकांश नवीकरणीय ऊर्जा परियोजनाएं निजी डेवलपर्स द्वारा स्थापित की जाती हैं। सामान्यतः, डेवलपर्स, बोली लगाते समय अपनी व्यावसायिक प्राथमिकताओं के आधार पर वित्तीय व्यवहार्यता के पहलुओं का आकलन करते हैं। महाराष्ट्र ऊर्जा विकास एजेंसी (मेडा) और दादरा एवं नगर हवेली तथा दमन और दीव (डीएनएच एंड डीडी) पावर कॉर्पोरेशन लिमिटेड द्वारा दी गई जानकारी के अनुसार, उनके राज्य/संघ राज्य क्षेत्र में किसी भी सौर या पवन विद्युत परियोजना के निरस्त किए जाने की सूचना प्राप्त नहीं हुई है।
- (ख) और (ग) भारत ने पेरिस करार के तहत अपने 'राष्ट्रीय स्तर पर निर्धारित योगदान' (Nationally Determined Contributions) में निर्धारित लक्ष्य से पाँच वर्ष पहले ही, अपनी स्थापित विद्युत क्षमता का 50%, गैर-जीवाश्म ईंधन स्रोतों से प्राप्त कर लिया है। दिनांक 28 फरवरी, 2026 की स्थिति के अनुसार, गैर-जीवाश्म स्रोतों से स्थापित क्षमता लगभग 275 गीगावाट है, जिसमें मौजूदा वित्त वर्ष में फरवरी 2026 तक 47.2 गीगावाट की वृद्धि हुई है।
- (घ) सरकार ने देश में नवीकरणीय ऊर्जा (आरई) की निकासी के लिए पारेषण क्षमता का सर्वोत्तम उपयोग सुनिश्चित करने के लिए कई उपाय किए हैं। इनमें शामिल हैं:
- i. केंद्रीय विद्युत प्राधिकरण (सीईए) ने महाराष्ट्र सहित सभी नवीकरणीय ऊर्जा समृद्ध राज्यों को शामिल करते हुए, वर्ष 2030 तक 500 गीगावाट से अधिक आरई क्षमता के एकीकरण के लिए पारेषण प्रणाली के लिए एक योजना प्रकाशित की है।

- ii. नवीन और नवीकरणीय ऊर्जा मंत्रालय, आरई की निकासी के लिए अंतर-राज्यीय (इंटर-स्टेट) पारेषण प्रणाली के निर्माण के लिए महाराष्ट्र सहित 10 (दस) राज्यों में हरित ऊर्जा गलियारा योजना लागू कर रहा है।
- iii. वोल्टेज स्थिरता और डायनेमिक प्रतिक्रिया के लिए स्टेटकॉम (STATCOM) और सिंक्रोनस कंडेंसर जैसी उन्नत ग्रिड समर्थन प्रौद्योगिकियों पर पारेषण प्लानिंग में विचार किया गया है और ये कार्यान्वयन के विभिन्न चरणों में हैं।
- iv. पश्चिमी क्षेत्र के लिए महाराष्ट्र सहित 12 आरई-समृद्ध क्षेत्रों में आरई उत्पादन के रियल टाइम पूर्वानुमान, शेड्यूलिंग और निगरानी के लिए नवीकरणीय ऊर्जा प्रबंधन केंद्रों (आरईएमसी) की स्थापना, और ग्रिड विश्वसनीयता बढ़ाने तथा ट्रांसमिशन उपयोग को अनुकूलित करने के लिए ग्रिड कंट्रोलर ऑफ इंडिया लिमिटेड द्वारा सहायक सेवाएं प्रदान करना।
- v. केंद्रीय विद्युत विनियामक आयोग (तीसरा संशोधन) विनियम, 2025 के अंतर्गत 'सौर घंटे' और गैर सौर घंटे पहुँच की व्यवस्था शुरू की गई है; जिसके अंतर्गत, सौर परियोजनाओं को 'सौर घंटे' के साथ जोड़ा जाता है, जबकि पवन और ऊर्जा भंडारण प्रणालियों का चौबीसों घंटे उपयोग करने की अनुमति दी गई है। यह फ्रेमवर्क पारेषण क्षमता के सर्वोत्तम उपयोग को बढ़ावा देता है और अधिक विश्वसनीय नवीकरणीय विद्युत आपूर्ति सुनिश्चित करने के लिए सौर, पवन और बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) के विभिन्न संयोजनों के साथ हाइब्रिड परियोजना को प्रोत्साहित करता है।

इसके अलावा, विवरण आवंटन करने की व्यवस्था को सुव्यवस्थित करने के लिए, ग्रिड कनेक्टेड सौर, पवन, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषणीय नवीकरणीय ऊर्जा (एफडीआरई) परियोजनाओं से विद्युत खरीद के लिए टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं।

मेडा ने सूचित किया है कि महाराष्ट्र सरकार ने पारेषण क्षमता का सर्वोत्तम उपयोग सुनिश्चित करने के लिए कई कदम उठाए हैं। राज्य सरकार ने महाराष्ट्र अक्षय ऊर्जा और ऊर्जा भंडारण नीति (2025-2035) घोषित की है। इस नीति में सरकारी भूमि का आवंटन, निर्धारित दरों पर निजी भूमि को पट्टे पर देने, नवीकरणीय ऊर्जा औद्योगिक क्षेत्रों का विकास, पारेषण नेटवर्क का सुदृढ़ीकरण, निकासी अवसंरचना की अग्रिम योजना तैयार करना और नवीकरणीय ऊर्जा के विश्वसनीय ग्रिड एकीकरण के लिए ऊर्जा भंडारण और हाइब्रिड परियोजनाओं को बढ़ावा देने का प्रावधान है।

डीएनएच एंड डीडी पावर कॉर्पोरेशन लिमिटेड ने जानकारी दी है कि संघ राज्य क्षेत्र प्रशासन ने दीव जिले में बैटरी ऊर्जा भंडारण प्रणाली स्थापित करने की पहल की है।

QUALITY OF TELECOM SERVICES IN YSR KADAPA DISTRICT, ANDHRA PRADESH

***535. SHRI Y. S. AVINASH REDDY:**

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of the Quality of Service (QoS) results for YSR Kadapa District, Andhra Pradesh from the latest TRAI Independent Drive Tests (IDT), including number of mobile towers, call drop rate, call set-up time and 4G/5G data speed;
- (b) whether any issues of right-of-way, power back-up, or fibre cuts in YSR Kadapa district have been raised with the State Government or local bodies and if so, the details thereof;
- (c) the number of compliance reports received from telecom operators following the October 2025 IDT in Andhra Pradesh; and

(d) whether any penalties or show-cause notices have been issued for repeated service quality failures and if so, the details thereof?

THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):

(a) The Telecom Regulatory Authority of India (TRAI) has laid down QoS benchmarks for Telecom Service Providers (TSPs) and has required that they indicate in their tariff offerings for broadband(wireless) service that typical download and upload speed generally available to consumers. Recently, it has revised these benchmarks to make them more stringent and lay down the glide path for their further enhancement. It also publishes a monthly report on the performance reported by TSPs against various QoS parameters as well as the typical upload and download speed indicated by TSPs in their tariff offerings.

TRAI conducted an Independent Drive Test (IDT) in YSR Kadapa District, Andhra Pradesh during the period from 17.2.2026 to 19.2.2026. The observed performance in said IDT on QoS parameters related to call drop rate, call setup time and 4G/5G data speed in IDT is as under:

S. no.	QoS parameter		Bharti Airtel Limited	Bharat Sanchar Nigam Limited (BSNL)	Reliance Jio Infocomm Limited (RJIL)	Vodafone Idea Limited (VIL)
1	Drop call rate	Benchmark $\leq$ 2%	0.21%	1.29%	0.21%	1.05%
2	Call setup success rate	Benchmark $\geq$ 98%	99.59%	93.74%	99.17%	96.36%

3	Average download speed (in megabits per second)	Typical speed indicated in tariff offering	14.66	3.00	15.00	15.00
		Observed Speed	131.28	14.34	229.13	28.57
4	Average upload speed (in megabits per second)	Typical speed indicated in tariff offering	6.71	3.00	7.00	8.00
		Observed Speed	24.86	4.13	18.56	8.48

Further, the details regarding the number of radio access nodes mounted on mobile towers in YSR Kadapa District are as under:

TSP	2G	3G	4G	5G	Total
Bharti Airtel Limited	465	0	816	207	1,488
BSNL	206	22	221	0	449
Reliance Jio Infocomm Limited	0	0	1811	748	2,559
Vodafone Idea Limited	211	0	352	0	563

(b) Issues related to right of way, power and fibre cuts are raised with the State Government on an ongoing basis in State Broadband Committee, chaired by the Chief Secretary of the State Government concerned with a view expedite resolution.

At present, no such issues are pending for resolution with the State Government or local bodies in respect of YSR Kadapa district.

(c) An IDT was conducted by TRAI in the State of Andhra Pradesh during the month of October 2025 and the observations during IDT were

communicated to TSPs for action. As per the compliance reports submitted by TSPs to TRAI, 128 sites were optimised, and 2 new sites installed to improve network coverage.

(d) TRAI monitors the performance of TSPs against its QoS benchmarks and publishes monthly reports of performance of each TSP in each license service area (LSA). If any benchmark is not met, TRAI calls for explanation from the TSP concerned, and after considering the response, if TRAI finds that benchmarks have not been complied with, it imposes financial disincentives for the same on the TSP.

As per the reports for the months of January and February 2026, all service providers met the benchmarks for all network-related QoS parameters for access service (wireless) in all license service area (LSAs), including the Andhra Pradesh license service area.

रेलगाड़ियों में भोजन की गुणवत्ता और खान-पान सेवा के संबंध में शिकायतें

***536. श्री संजय हरिभाऊ जाधव:**

श्री अरविंद गणपत सावंत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दो वर्षों के दौरान रेलगाड़ियों में भोजन की खराब गुणवत्ता के संबंध में यात्रियों द्वारा दर्ज कराई गई शिकायतों का स्थान-वार और रेल-वार ब्यौरा क्या है;
- (ख) क्या मेल, सुपरफास्ट और वंदे भारत एक्सप्रेस रेलगाड़ियों में परोसे जाने वाले भोजन में कीड़े, कॉकरोच और खराब स्वाद के बारे में नियमित रूप से शिकायतें प्राप्त हो रही हैं;

- (ग) यदि हां, तो टिकट और खान-पान की उच्च कीमतों के बावजूद स्वच्छता और गुणवत्ता नियंत्रण की कमी के क्या कारण हैं;
- (घ) क्या सरकार को लोकप्रिय मार्गों पर बासी भोजन (यथा पापड़ जैसी सख्त रोटियां और एक दिन पुरानी दाल/पनीर) परोसे जाने की रिपोर्टें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) बार-बार मिलने वाली शिकायतों के कारण पिछले वित्तीय वर्ष के दौरान कितने खान-पान ठेकेदारों को दंडित किया गया, काली सूची में डाला गया/ नोटिस जारी किए गए हैं;
- (च) क्या सरकार ने यात्रियों को, विशेषकर वंदे भारत और शताब्दी रेलगाड़ियों में आपूर्ति किए जाने वाले भोजन की गुणवत्ता में सुधार के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (छ) क्या सरकार को रेलगाड़ियों में, विशेषकर दक्षिण रेलवे में, दक्षिण भारतीय भोजन की आपूर्ति और परोसने के लिए कोई अनुरोध प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ज) क्या सरकार ने आधुनिक बेस किचन चालू किए हैं और भोजन के पैकेटों पर क्यूआर कोड देना शुरू किया है, जिनमें रसोई का नाम, पैकेजिंग की तिथि आदि प्रदर्शित होती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ज) भारतीय रेल द्वारा रेलगाड़ियों में प्रत्येक वर्ष औसतन लगभग 58 करोड़ भोजन परोसे जाते हैं और औसतन लगभग 0.0008% शिकायतें प्राप्त होती हैं। पिछले तीन वर्षों के दौरान इन शिकायतों की जांच के आधार पर 2.6 करोड़ रुपए का जुर्माना लगाया गया है।

गाड़ियों में गुणवत्ता और स्वच्छता से संबंधित यात्रियों की शिकायतों पर आईआरसीटीसी द्वारा तुरंत कार्रवाई की जाती है और सेवा में कमी होने पर सेवा प्रदाताओं के विरुद्ध संविदा

समझौते के अनुसार उचित दंडात्मक कार्रवाई की जाती है। आईआरसीटीसी अपनी आधिकारिक वेबसाइट पर वर्जित सूची प्रकाशित करती है।

भारतीय रेल निर्धारित मानकों के अनुसार यात्रियों को बेहतर गुणवत्तापरक और स्वास्थ्यकर भोजन उपलब्ध कराने के लिए निरंतर प्रयासरत है। तद्विषय, भारतीय रेल द्वारा उपर्युक्त की सुनिश्चितता के लिए समय-समय पर आवश्यक उपाय किए जाते हैं।

खाद्य सामग्री की गुणवत्ता, स्वच्छता और खाद्य संरक्षा बेहतर बनाने के लिए निम्नानुसार उपाय किए गए हैं:

- निर्दिष्ट बेस किचन से भोजन की आपूर्ति।
- चिह्नित स्थानों पर आधुनिक बेस किचन की शुरुआत।
- भोजन तैयार करने की बेहतर निगरानी के लिए बेस किचनों में सीसीटीवी कैमरे संस्थापित करना।
- भोजन तैयार करने के लिए खाद्य तेल, आटा, चावल, दालें, मसाले, पनीर, डेयरी उत्पाद आदि जैसे लोकप्रिय और ब्रांडेड कच्चे माल का चयन और उपयोग करना।
- खाद्य संरक्षा और स्वच्छता संबंधी कार्यों की निगरानी के लिए बेस किचनों में खाद्य संरक्षा पर्यवेक्षकों की तैनाती।
- गाड़ियों में ऑन-बोर्ड आईआरसीटीसी पर्यवेक्षकों की तैनाती।
- भोजन सुरक्षा, पारदर्शिता और यात्रियों की जागरूकता बढ़ाने के लिए रेलगाड़ियों में उपलब्ध भोजन पैकेटों पर क्यूआर कोड शुरू किए गए हैं। क्यूआर कोड से पैकिंग, लेबल लगाने और चिह्नांकन करने (पीएलएम) की पूरी जानकारी मिलती है जिसमें अधिकतम खुदरा मूल्य (एमआरपी), पैकिंग की तिथि और समय, लाइसेंसधारक का

नाम और एफएसएसएआई लाइसेंस संख्या शामिल हैं, जिससे यात्री भोजन से संबंधित जानकारी आसानी से सत्यापित कर सकते हैं।

- बेस किचनों और रसोई यानों में नियमित रूप से गहन सफाई और आवधिक रूप से कीट एवं कृंतक नियंत्रण।
- खाद्य संरक्षा मानकों का अनुपालन सुनिश्चित करने के लिए प्रत्येक खानपान इकाई के नामित खाद्य संरक्षा अधिकारियों से भारतीय खाद्य संरक्षा और मानक प्राधिकरण (एफएसएसएआई) का प्रमाणन अनिवार्य कर दिया गया है।
- गाड़ियों में भोजन की गुणवत्ता सुनिश्चित करने के लिए निरीक्षण और निगरानी तंत्र के एक भाग के रूप में नियमित रूप से खाद्य नमूना प्राप्त करना।
- रसोई यानों और बेस किचनों में भोजन की स्वच्छता और गुणवत्ता की जांच के लिए तृतीय पक्ष लेखापरीक्षा की जाती है। ग्राहक संतुष्टि सर्वेक्षण भी किया जाता है।
- खाद्य संरक्षा अधिकारियों सहित रेलवे/इंडियन रेलवे कैटरिंग एंड टूरिज्म कॉर्पोरेशन के अधिकारियों द्वारा नियमित और औचक निरीक्षण।
- ग्राहक सेवा क्षेत्रों जैसे संवाद, विनम्र व्यवहार, सेवा मानक, व्यक्तित्व निखार और स्वच्छता पर जोर देकर खानपान कर्मचारियों के कौशल विकास हेतु इंडियन रेलवे कैटरिंग एंड टूरिज्म कॉर्पोरेशन द्वारा नियमित प्रशिक्षण आयोजित किया जाता है।

ऑन-बोर्ड स्वच्छता में सुधार लाने के लिए निम्नानुसार उपाय किए गए हैं:

- प्राथमिक अनुरक्षण के दौरान सवारी डिब्बों की यंत्रीकृत सफाई की जा रही है।
- चालन के दौरान साफ-सफाई सुनिश्चित करने और यात्रियों की किसी भी शिकायत का समाधान करने के लिए ऑन-बोर्ड हाउसकीपिंग सेवाएं (ओबीएचएस) मुहैया कराई जा रही हैं।

- मार्गवर्ती निर्धारित ठहराव के दौरान शौचालयों सहित यंत्रीकृत साफ-सफाई सुनिश्चित करने के लिए क्लीन ट्रेन स्टेशन सेवा (सीटीएस) शुरू की गई है।
- स्वच्छता संबंधी और यात्री सेवाओं में निरंतर सुधार के लिए पेशेवर और प्रौद्योगिकी-सक्षम सेवा प्रदाताओं की नियुक्ति।
- सभी सवारी डिब्बों में बायो-शौचालय संस्थापित किए गए हैं ताकि सवारी डिब्बों से कोई भी मानव अपशिष्ट रेलपथ पर न गिरे जिससे स्वच्छता का स्तर बेहतर हो सके। बायो शौचालयों की संस्थापना का ब्यौरा निम्नानुसार है:

अवधि	संस्थापित किए गए बायो शौचालयों की संख्या
2004-2014	9,587
2014-फरवरी 2026 तक	3,66,250

इसके अलावा, भारतीय रेल में यात्रियों की प्रतिक्रिया प्राप्त करने के लिए, हाल के कुछ वर्षों में रेलमदद पोर्टल शुरू करके शिकायत प्रबंधन प्रणाली को सुदृढ़, सरलीकृत और अधिक सुलभ बनाया गया है। रेलमदद पोर्टल के आरंभ के साथ, भारतीय रेल द्वारा यात्रियों द्वारा शिकायतें और सुझाव दर्ज कराने के लिए एक एकल विंडो प्रणाली शुरू की गई है।

हितधारकों से समय-समय पर प्राप्त फीडबैक के आधार पर, आईआरसीटीसी द्वारा विभिन्न क्षेत्रों के यात्रियों को व्यक्तिगत सुखद अनुभव प्रदान करने के लिए क्षेत्रीय व्यंजन परोसने की सेवाएं शुरू की गई हैं। रेलगाड़ियों में दक्षिण भारत के अनेक क्षेत्रीय एवं स्थानीय व्यंजनों की सेवाएं शुरू की गई हैं। जिनका ब्यौरा निम्नानुसार है:-

क्र.सं.	राज्य	व्यंजन
1	तमिलनाडु	सेट दोसई, पालकट्टी चेतिनाड, टमाटर परुप्पु कूटु, पायसम, चेटीनाड पोटेटो और पटानी करी
2	कर्नाटक	मेदु वड़ा

3	केरल	केरल चिकन करी, मालाबार चिकन बिरयानी, पायसम, बनाना कालन, अल्लेपी वेज करी, कडाला करी
4	आंध्र प्रदेश	इडली, वड़ा, डोसा, पेसरट्टू उपमा, कर्ड राइस/पुलिहोरा
5	तेलंगाना	ड्राई वेज डोंडा ग्राउंडनट फ्राई, सेनागपप्पु वंकाया कूरा
6	पुदुचेरी	सेमिया उपमा, पोरियल/कूटू, टमारिंड राइस

PROPOSAL FOR MEGA MOVIE PRODUCTION STUDIO

*537. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has any proposal to commence a mega movie production studio and its employment generation;
- (b) if so, the details thereof along with the employment to be generated through this; and
- (c) whether such mega production studios under proposal are likely to have Government investment or it will be under private or under Public-Private Partnership and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c) The Government actively supports the film production ecosystem through the Development, Communication and Dissemination of Filmic Content (DCDFC) Scheme.

The DCDFC scheme is a Central Sector Scheme 100% funded by the Central Government wherein the Government provides direct financial support to foster cinematic excellence.

Under DCDFC scheme, the Government through National Film Development Corporation (NFDC) also facilitates the production of cinema. It includes regional cinema as well as documentaries. It generates employment for local technicians, artists, and service providers across the country.

The Government organised World Audio Visual and Entertainment Summit (WAVES 2025) in Mumbai. It was in line with the Government's vision of making India a global hub for content creation under the "Create in India, Create for the World" initiative. The Summit provided an integrated platform for Indian creators, producers and startups to engage with global buyers, investors, OTT platforms and technology leaders from over 100 countries.

Moreover, the Government also encourages international and domestic collaborations through Audio-Visual Co-production agreements. As these projects involve participation from private producers alongside Government support, they operate on a model consistent with Public-Private Partnerships, aimed at bringing investment and advanced filmmaking practices into the Indian audiovisual ecosystem.

As a part of assistance to conduct domestic film festivals, grants are given to such film festivals that are recommended by the State Governments. Such festivals are also supported by providing the curated film packages, conducting Masterclasses and workshops. NFDC also collaborates with

several State Film Development Corporations by offering technical know-how in the entire film ecosystem. Support is also provided by NFDC for preservation of local filmic content of State Governments. Many states under their Industrial Development policies encourage development of movie production studios including under Public private partnership models.

बुलेट ट्रेन परियोजना

*538. श्री रामवीर सिंह बिधूड़ी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हाल ही में बुलेट ट्रेन परियोजना की समीक्षा की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या निर्धारित समय-सारणी के अनुसार उक्त परियोजना आगे बढ़ रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या संशोधित समय-सारणी के अनुसार देश की पहली प्रस्तावित बुलेट ट्रेन द्वारा सूरत और वापी के बीच 100 किलोमीटर की दूरी तय किए जाने की संभावना है, जबकि पहले मूल रूप से सूरत और बिलिमोरा के बीच 50 किलोमीटर की दूरी तय किए जाने का प्रस्ताव था और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (ग) वर्तमान में, मुंबई-अहमदाबाद हाई स्पीड रेल परियोजना (508 कि.मी.) निष्पादन के अधीन है। यह परियोजना गुजरात, महाराष्ट्र और दादरा एवं नगर हवेली केंद्र शासित प्रदेश से होकर गुजर रही है, जिसमें मुंबई, ठाणे, विरार, बोईसर, वापी, बिलिमोरा, सूरत, भरुच, वडोदरा, आणंद, अहमदाबाद और साबरमती में योजना के अनुसार 12 स्टेशन बनाए जाएंगे।

मुंबई-अहमदाबाद हाई स्पीड रेल परियोजना के लिए संपूर्ण भूमि (1389.5 हैक्टेयर) अधिगृहीत कर ली गई है। सभी सांविधिक स्वीकृतियां प्राप्त कर ली गई हैं। सभी 1651 उपयोगिताएँ स्थानांतरित कर दी गई हैं। महाराष्ट्र राज्य में भूमि अधिग्रहण में विलंब के कारण परियोजना 2021 तक प्रभावित हुई। वर्ष 2022 में महाराष्ट्र में भूमि अधिग्रहण में तेजी आई।

अब तक विभिन्न प्रमुख मदों की प्रगति निम्नानुसार है:

मद	प्रगति
पाया	430 कि.मी.
गर्डर	341 कि.मी.
ट्रैक बैड	174 कि.मी.
ओएचई मास्ट	153 कि.मी.

स्टेशनों पर कार्य की प्रगति निम्नानुसार है:-

क्र. सं.	स्टेशन	स्थिति
1	साबरमती	नींव का कार्य पूरा कर लिया गया है, प्लेटफॉर्म स्लैब और छत का संरचनात्मक कार्य और फिनिशिंग का कार्य प्रगति पर है।
2	अहमदाबाद	संरचनात्मक कार्य पूरा कर लिया गया है और फिनिशिंग का कार्य शुरू कर दिया गया है।
3	आनंद/नडियाद	
4	वडोदरा	नींव का कार्य पूरा कर लिया गया है, संरचनात्मक कार्य और फिनिशिंग का कार्य शुरू कर दिया गया है।
5	भरुच	संरचनात्मक कार्य पूरा कर लिया गया है और फिनिशिंग का कार्य शुरू कर दिया गया है।
6	सूरत	
7	बिलिमोरा	
8	वापी	
9	बोईसर	नींव का कार्य शुरू कर दिया गया है और यह अंतिम चरण में है। संरचनात्मक कार्य भी शुरू कर दिया गया है।
10	विरार	
11	ठाणे	
12	बीकेसी (मुंबई)	यह एक अंडरग्राउंड स्टेशन है। नींव का कार्य लगभग पूरा कर लिया गया है और बेस स्लैब का कार्य शुरू कर दिया गया है।

नदी पुलों पर कार्य की प्रगति इस प्रकार है:-

क्र. सं.	नदी का नाम	स्थिति
1	साबरमती नदी (480 मीटर)	सब-स्ट्रक्चर का कार्य पूरा कर लिया गया है, सुपरस्ट्रक्चर का कार्य शुरू कर दिया गया है।
2	मेशवा नदी (120 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
3	वात्रक नदी (280 मीटर)	
4	मोहर (शेढ़ी) नदी (160 मीटर)	
5	माही नदी (720 मीटर)	12 में से 11 कुओं का कार्य पूरा कर लिया गया है; 5 स्पैन लॉन्च कर दिए गए हैं।
6	विश्वामित्री नदी (80 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
7	ढाढर नदी (120 मीटर)	
8	नर्मदा नदी (1366 मीटर)	25 में से 21 कुओं का कार्य पूरा कर लिया गया है; 4 स्पैन लॉन्च कर दिए गए हैं।
9	किम नदी (120 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
10	तापी नदी (720 मीटर)	नींव का कार्य शुरू कर दिया गया है, 12 में से 10 कुओं का कार्य पूरा कर लिया गया है।
11	मिंधोला नदी (240 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
12	पूर्णा नदी (360 मीटर)	
13	अंबिका नदी (200 मीटर)	
14	वेंगानिया नदी (200 मीटर)	
15	कावेरी नदी (120 मीटर)	
16	खरेरा नदी (120 मीटर)	
17	औरंगा नदी (320 मीटर)	
18	पार नदी (320 मीटर)	
19	कोलक नदी (160 मीटर)	
20	दमन गंगा नदी (360 मीटर)	
21	दारोथा नदी (80 मीटर)	
22	जगनी नदी (360 मीटर)	नींव का कार्य पूरा कर लिया गया है।
23	वैतरणा नदी (2320 मीटर)	12 पाइल कैप और 11 पियर (58 में से) के कार्य पूरे कर लिए गए हैं।

24	उल्हास नदी शाखा (120 मीटर)	नींव का कार्य शुरू करने के लिए टेम्पररी एक्सेस ब्रिज का कार्य पूरा कर लिया गया है।
25	देसाई खाड़ी नदी पुल (400 मीटर)	भू-तकनीकी जांच पूरी कर ली गई है और डिज़ाइन का कार्य शुरू कर दिया गया है।

समुद्री सुरंग (लगभग 21 कि.मी.) का कार्य शुरू कर दिया गया है, जिसमें से महाराष्ट्र में घनसोली और शिलफाटा के बीच 4.8 कि.मी. लंबी सुरंग का कार्य पूरा कर लिया गया है।

सूरत-वापी खंड (97 कि.मी.) पर नदी पुल निर्माण सहित सभी सिविल कार्य पूरे हो चुके हैं और 80 प्रतिशत ट्रैक बैड बिछा दिया गया है।

बहरहाल, बुलेट ट्रेन परियोजना एक अत्यंत जटिल और प्रौद्योगिकी साध्य परियोजना है। समग्र परियोजना के पूरा होने की सटीक समय-सीमा सिविल संरचनाओं, रेलपथ, बिजली, सिगनल प्रणाली और दूरसंचार के सभी संबंधित कार्यों और ट्रेनसेट की आपूर्ति के पूरा होने के बाद उचित रूप से निर्धारित की जा सकती है।

SPACE-BASED APPLICATIONS FOR SC COMMUNITIES

***539. DR. D. RAVI KUMAR:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether space-based applications are used for welfare of Scheduled Caste communities and if so, the details thereof;
- (b) whether awareness programmes exist at the grassroot level and if so, the details thereof;
- (c) whether benefits reach SC farmers, students and disaster-prone areas; and

- (d) if so, the steps taken by the Government to ensure inclusive use of space technology?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. ISRO has developed and operationalised a wide range of space-based applications, which are benefitting all communities in the society, including the welfare of Scheduled Caste community. Some of the major space application areas include satellite-based Potential Fishing Zone (PFZ), crop acreage and production forecasting; agromet advisories for farmers; crop insurance support, geospatial support for flagship Government programmes, tele-education, tele-medicine, Vessel Communication and Support System, disaster management supports etc.
- (b) Yes. ISRO has established robust awareness and capacity-building programmes on use of space technology for the societal, governance and disaster management support, benefiting decision makers to operate at the grassroot level. These awareness initiatives are designed to be inclusive and are accessible to all targeted citizens across the country.
- (c) The benefits of the Earth Observation, Satellite Communication, Navigation applications in terms of improved connectivity and navigation

information reaches SC farmers, students and disaster-prone areas who are within the coverage area of satellite.

- (d) The Department has taken several steps for inclusive use of space technology viz., implementation of different flagship initiatives like Digital India, BharatNet Programme, Vessel Communication and Support System (VCSS) project under Pradhan Mantri Matsya Sampada Yojana (PMMSY) and PM e-VIDYA scheme for tele-education etc.

EXPENDITURE ON VANDE BHARAT TRAINS

***540. SHRI MALAIYARASAN D.:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the total expenditure incurred by the Government on the manufacturing and introduction of Vande Bharat trains so far, including funds allocated to the Integral Coach Factory and other production units;
- (b) whether the Government has conducted any assessment regarding passenger demand, affordability of fares and overall performance of these trains since their introduction; and
- (c) the steps being taken by the Government to expand the network of Vande Bharat Express trains and ensure their connectivity to smaller cities and underserved regions under the Indian Railways?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Indian Railways (IR) is focused towards providing affordable and good quality service to all sections of society. Taking this initiative forward, IR has indigenously designed and developed the Chair Car and Sleeper version of Semi High-speed Vande Bharat Trainsets for enhanced passenger mobility and better travel experience.

To set new benchmarks in terms of safe and comfortable journey, these train sets have been provided with modern coaches having advanced safety features and passenger amenities like:

- Jerk-Free Semi permanent couplers and Anti Climbers
- Fitted with KAVACH.
- Higher acceleration with design/operating speed of 180/160 KMPH.
- Crashworthy Design of Car body complying with EN standards.
- Fire barrier doors at the end of each coach for compliance of fire safety standards.
- Improved fire safety – Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
- Regenerative braking system for energy efficiency.
- Air conditioning units provided with indigenously developed UV-C lamp-based disinfection system for deactivating 99 % harmful bacteria from conditioned air to improve the hygiene standards inside the passenger area.

- Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways.
- CCTVs in all coaches.
- Emergency talk-back unit for communication between Passenger and Train Manager/Loco Pilot in case of emergency.
- For Divyangjan passengers, special lavatory in the driving coaches on each end.
- Centralized Coach Monitoring System for better condition monitoring of passenger amenities such as Air conditioning, Saloon Lighting etc.
- Ergonomically designed ladder for ease of climbing on to upper berths in sleeper class.

The Gross Budgetary Support (GBS) for capital investment in Railways has increased substantially from ₹ 29,055 crore in 2013–14 to ₹ 2.78 lakh crore in 2026–27. This enhanced budgetary support has enabled significant investments in network expansion, safety improvements, passenger amenities, road safety works, technology upgradation and rolling stock augmentation including Vande Bharat manufacturing.

Indian Railways (IR) caters to various segments of the travelling public and, accordingly, operates different types of train services like Suburban/Non-suburban ordinary train services, Mail/Express, Amrit Bharat, Vande Bharat, Vande Bharat Sleeper, Namo Bharat Rapid Rail, Tejas, Humsafar, Rajdhani, Shatabdi, Duronto and Garib Rath services etc.

While deciding the fare structure of various types of passenger services due consideration is given to aspects like the cost of service, value of service, type of services/facilities offered, affordability, competition from other competing modes and socio-economic considerations etc. Accordingly, Vande Bharat trains operate as a distinct passenger service segment having specific fare structure.

Vande Bharat Services have been widely accepted across the country. During 2024-25, the average occupancy of VB trains was approximately 100%.

Vande Bharat services (Chair Car):

As of now, 81 pairs of Vande Bharat train services (Chair Car) are presently being operated on the Indian Railways network, as under:-

S.N.	Train No. and Name
1	22435/22436 New Delhi - Varanasi Vande Bharat Express
2	22439/22440 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
3	20901/20902 Gandhinagar Capital - Mumbai Central Vande Bharat Express
4	22447/22448 Amb Andura - New Delhi Vande Bharat Express
5	20607/20608 Mysuru - MGR Chennai Central Vande Bharat Express
6	20825/20826 Nagpur - Bilaspur Vande Bharat Express
7	22301/22302 New Jalpaiguri - Howrah Vande Bharat Express
8	20833/20834 Secunderabad - Visakhapatnam Vande Bharat Express
9	22223/22224 Sainagar Shirdi - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
10	22225/22226 Solapur - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
11	20171/20172 Nizamuddin - Rani Kamlapati Vande Bharat Express

12	20701/20702 Tirupati - Secunderabad Vande Bharat Express
13	20643/20644 Coimbatore - Chennai Vande Bharat Express
14	20977/20978 Chandigarh - Ajmer Vande Bharat Express
15	20633/20634 Thiruvananthapuram- Kasargod Vande Bharat Express
16	22895/22896 Puri - Howrah Vande Bharat Express
17	22457/22458 Dehradun - Anand Vihar Vande Bharat Express
18	22227/22228 Guwahati - New Jalpaiguri Vande Bharat Express
19	20911/20912 Nagpur - Indore Vande Bharat Express
20	22229/22230 Madgaon - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
21	22349/22350 Ranchi - Patna Vande Bharat Express
22	20661/20662 Dharwar - Bengaluru Vande Bharat Express
23	20173/20174 Rewa - Rani Kamlapati Vande Bharat Express
24	22549/22550 Gorakhpur - Prayagraj Vande Bharat Express
25	12461/12462 Sabarmati - Jodhpur Vande Bharat Express
26	22925/22926 Okha - Ahmedabad Vande Bharat Express
27	20665/20666 Tirunelveli - Chennai Egmore Vande Bharat Express
28	20677/20678 Narsapur - Chennai Vande Bharat Express
29	20703/20704 Yesvantpur - Kacheguda Vande Bharat Express
30	20631/20632 Thiruvananthapuram- Mangaluru Vande Bharat Express
31	26963/26964 Udaipur - Asarva Vande Bharat Express
32	22347/22348 Patna - Howrah Vande Bharat Express
33	20835/20836 Puri - Rourkela Vande Bharat Express
34	20897/20898 Ranchi - Howrah Vande Bharat Express
35	22415/22416 New Delhi - Varanasi Vande Bharat Express

36	20641/20642 Coimbatore - Bengaluru Cant Vande Bharat Express
37	20645/20646 Mangaluru - Madgaon Vande Bharat Express
38	20705/20706 Chhatrapati Shivaji Maharaj (T) - Nanded Vande Bharat Express
39	22477/22478 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
40	22425/22426 Anand Vihar - Ayodhya Cantt. Vande Bharat Express
41	22487/22488 Amritsar - Delhi Vande Bharat Express
42	22962/22961 Mumbai Central - Ahmedabad Vande Bharat Express
43	20707/20708 Visakhapatnam - Secunderabad Vande Bharat Express
44	20663/20664 Chennai - Mysuru Vande Bharat Express
45	22233/22234 Patna - New Jalpaiguri Vande Bharat Express
46	22470/22469 Khajuraho - Nizamuddin Vande Bharat Express
47	22231/22232 Bengaluru - Kalburagi Vande Bharat Express
48	20841/20842 Visakhapatnam - Bhubaneswar Vande Bharat Express
49	22345/22346 Gomti Nagar - Patna Vande Bharat Express
50	20887/20888 Varanasi - Ranchi Vande Bharat Express
51	22545/22546 Dehradun - Lucknow Jn Vande Bharat Express
52	22490/22489 Varanasi - Meerut City Vande Bharat Express
53	20627/20628 Nagercoil - Chennai Egmore Vande Bharat Express
54	20671/20672 Bengaluru Cantt - Madurai Vande Bharat Express
55	22500/22499 Deoghar - Varanasi Vande Bharat Express
56	22309/22310 Jamalpur - Howrah Vande Bharat Express
57	20871/20872 Rourkela - Howrah Vande Bharat Express
58	20893/20894 Patna - Tatanagar Vande Bharat Express
59	20892/20891 Tatanagar - Brahmapur Vande Bharat Express

60	22303/22304 Gaya - Howrah Vande Bharat Express
61	20669/20670 Pune - Hubballi Vande Bharat Express
62	20673/20674 Pune - Chhatrapati Shahu Maharaj (T) Vande Bharat Express
63	20101/20102 Secunderabad - Nagpur Vande Bharat Express
64	20829/20830 Visakhapatnam - Durg Vande Bharat Express
65	21893/21894 Patna - Tatanagar Vande Bharat Express
66	21895/21896 Patna - Tatanagar Vande Bharat Express
67	20176/20175 Banaras - Agra Cantt. Vande Bharat Express
68	26901/26902 Veraval - Sabarmati Vande Bharat Express
69	26401/26402 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
70	26403/26404 Srinagar -Shri Mata Vaishno Devi Katra Vande Bharat Express
71	26502/26501 Patliputra - Gorakhpur Vande Bharat Express
72	26751/26752 KSR Bengaluru - Belagavi Vande Bharat Express
73	26406/26405 Amritsar - Shri Mata Vaishno Devi Katra Vande Bharat Express
74	26101/26102 Pune - Ajni Vande Bharat Express
75	26302/26301 Jogbani - Danapur Vande Bharat Express
76	26481/26482 Delhi Cantt - Jodhpur Vande Bharat Express
77	26471/26472 Delhi Cantt - Bikaner Vande Bharat Express
78	26462/26461 Delhi - Firozpur Cantt. Vande Bharat Express
79	26651/26652 Ernakulam - KSR Bengaluru Vande Bharat Express
80	26506/26505 Khajuraho - Banaras Vande Bharat Express
81	26504/26503 Saharanpur - Gomtinagar Vande Bharat Express

Vande Bharat services (Sleeper):

The Sleeper variant of Vande Bharat trains has also been developed for long distance travel. As on 25.03.2026, following 01 pair of Vande Bharat Sleeper Express is being operated on the Indian Railways network, as under:

SN	Train No. and Name
1	27575/27576 Howrah - Kamakhya Vande Bharat Sleeper Express

Besides, introduction of train services, including Vande Bharat and its variants, on any route/section, is an on-going process and depends on various factors including:

- Capacity of that section.
 - Availability of path.
 - Availability of required rolling stock.
 - Availability of matching infrastructure for rolling stock.
 - Maintenance requirement of railway tracks and other assets.
-

(ii) Unstarred Question Nos. 5981 to 6210

DIGITAL AND SUSTAINABLE GOVERNANCE PRACTICES

5981. SHRI BIPLAB KUMAR DEB:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the major digital system currently being utilised by the Ministry for ensuring efficient and paperless office functioning;
- (b) the details of the benefits observed in terms of transparency, records management and reduction in administrative delays due to adoption of these platforms;
- (c) the details of the best practices recognised by the Ministry during Special Campaign 5.0 in promoting digital and sustainable governance; and
- (d) the details of the future roadmap envisaged for integrating new technologies and enhancing inter-institutional coordination within the framework of Digital India?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE;
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI ARJUN RAM MEGHWAL):**

- (a) and (b) The Ministry of Parliamentary Affairs has transformed its functioning into a paperless ecosystem by fully leveraging seven key digital platforms: e-Office as the backbone for all file movement and approvals, e-HRMS for seamless handling of all service and HR matters, Consultative Committee Management System for end-to-end digital management of

consultative committee meetings, Claims and Inventory Management System for transparent procurement and asset tracking, National e- Vidhan Application (NeVA) for legislative digital workflows in State/UT Legislatures, Online Assurance Monitoring System (OAMS) for real-time tracking of parliamentary assurances, and the dedicated National Youth Parliament Scheme portal.

The direct benefits of this comprehensive digital adoptions are evident in the complete elimination of pendency (clearance of all references and files), drastic reduction in administrative delays like physical file movement and paper consumption, instantaneous visibility and audit trail of every transaction leading to unprecedented levels of transparency, fool-proof and easily retrievable electronic record-keeping, and a sharp drop in processing time.

(c) and (d) During Special Campaign 5.0 (2nd–31st October 2025), the Ministry of Parliamentary Affairs achieved “zero-pendency and zero-paper” by clearing 100% of pending references, conducting intensive cleanliness and waste-segregation drives, and promoting NeVA as a model of green governance that saves lakhs of trees annually. All officers and staff of the Ministry took the Swacchta pledge. Under Swachh Bharat, the Ministry aims for near-zero paper usage in all State/UT Legislatures through complete NeVA adoption and digitisation of legacy records.

The Ministry’s future roadmap focuses on transforming NeVA for State/UT Legislatures into an AI-powered platform by integrating real-time

multilingual machine translation capabilities (text-to-text, speech-to-text, text-to-speech and speech to speech) in various official languages for enabling users to access their content in their preferred regional language, generation of the House proceedings, AI-driven live transcription, searchable archives and intelligent multilingual chatbots. These features will drastically reduce printed material and enhance linguistic inclusivity.

एमपीलैड में वृद्धि

5982. श्री अमरा राम:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) संसद सदस्य स्थानीय क्षेत्र विकास (एमपीलैड) योजना कब शुरू की गई और उक्त योजना की राशि कब-कब बढ़ाई गई है;

(ख) क्या सरकार का उक्त योजना के अंतर्गत राशि में वृद्धि करने का विचार है, यदि हां, तो इस वृद्धि को कब तक लागू किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) इस तथ्य के दृष्टिगत कि राजस्थान के एक लोक सभा निर्वाचन क्षेत्र में आमतौर पर आठ विधान सभाएं होती हैं, क्या एक विधान सभा सदस्य को क्षेत्रीय विकास योजना के अंतर्गत पांच करोड़ रुपये मिलते हैं वहीं एक संसद सदस्य को भी एमपीलैड योजना के अंतर्गत पांच करोड़ रुपये मिलते हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीलैड्स) वर्ष 1993-94 में आरंभ की गई थी, जिसमें प्रत्येक संसद सदस्य के लिए 5.00 लाख रुपये का वार्षिक आवंटन निर्धारित किया गया था, जिसे 1994-95 में बढ़ाकर 1.00 करोड़ रुपये प्रति वर्ष कर दिया गया, और 1998-99 में इसे

और अधिक बढ़ाकर 2.00 करोड़ रुपये प्रति वर्ष कर दिया गया तथा वर्तमान में यह वित्त वर्ष 2011-12 से 5.00 करोड़ रुपये प्रति वर्ष निर्धारित है।

(ख) मंत्रालय, निधि आवंटन में संशोधन के प्रस्तावों सहित विभिन्न हितधारकों से नियमित रूप से सुझाव प्राप्त करता है और निर्धारित प्रक्रियाओं के अनुसार उनकी जांच करता है। वर्तमान में, संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीलैड्स) के तहत वार्षिक पात्रता बढ़ाने का कोई प्रस्ताव विचाराधीन नहीं है।

(ग) संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीलैड्स) के अंतर्गत, प्रत्येक माननीय संसद सदस्य अपने लोकसभा निर्वाचन क्षेत्र के भीतर विधानसभा निर्वाचन क्षेत्रों की संख्या की परवाह किए बिना, प्रतिवर्ष ₹ 5.00 करोड़ प्राप्त करने का हकदार है। जबकि विधानसभा सदस्यों की स्थानीय क्षेत्र विकास योजना (एमएलएलैड्स) और इसी प्रकार की अन्य योजनाओं के तहत वार्षिक पात्रता राज्यों में अलग-अलग होती है और संबंधित राज्य/संघ राज्य क्षेत्र सरकार के अधिकार क्षेत्र में आती है।

RISE IN TEMPERATURE

5983. SHRI KALYAN BANERJEE:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether it is a fact that while 23 per cent of world's population lived with extreme heat in 2010-2020 and this figure is set to grow to 41 per cent over the next three decades by 2050 and if so, the details thereof;
- (b) whether the Government proposes to take any concrete and effective steps to check and control the rise in temperature in the country and if so, the details thereof;

- (c) the details of steps taken by the Government to achieve the global goal of net zero carbon emission by 2050; and
- (d) whether any study or research has been conducted regarding the impact of climate change and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. As per the study conducted by the University of Oxford and published in the journal Nature Sustainability, it is reported that about 23% of the world's population was exposed to extreme heat conditions around 2010. This proportion is projected to increase significantly to about 41% by 2050 under a scenario of rising global temperatures. The study further indicates that nearly 3.79 billion people could be affected by extreme heat by mid-century, particularly in regions such as South Asia, Africa, and parts of Southeast Asia. The increase is attributed to global warming driven by continued greenhouse gas emissions, with impacts expected to intensify as global temperatures approach or exceed 1.5°C to 2°C above pre-industrial levels.
- (b) IMD contributes to climate adaptation activities such as heat action plans by providing early warnings of extreme weather events, including heatwaves, and disseminating timely forecasts and advisories to minimize

adverse impacts. The effective steps for climate adaptation for the rise in temperature in the country taken by the Government are as follows:

- Heat Action Plans (HAPs): The National Disaster Management Authority (NDMA) is collaborating with 23 states to implement HAPs, which include early warning systems, awareness campaigns, public health responses, and setting up cooling centers.
- The India Meteorological Department (IMD), under the Ministry, issues special heat wave warning bulletins and impact based heatwave forecasts, providing details of guidelines or advisories for adopting heat-resilient urban planning measures such as cool roofs, urban forests, water bodies and reflective infrastructure at meteorological sub-division and district levels to various users, including the Ministry of Home Affairs, NDMA, State Disaster Management Authorities, Deputy Commissioners/District Magistrates, health departments, Indian Railways, road transport, and the media.
- Since 2023, IMD has also commenced issuing seasonal and monthly heatwave Outlooks to enable proactive measures in reducing heatwave-related risks across various parts of the country.
- Further, IMD communicates all forecasts, including heat wave information, to the end user through offline and online media. Additionally, dedicated State websites provide district-specific

heatwave information, and sector-specific bulletins are also available for the health and agriculture sectors.

(c) The Government has taken several steps towards achieving the goal of net zero carbon emissions. These include large-scale expansion of renewable energy, development of green energy corridors, promotion of cleaner manufacturing and energy efficiency, and deployment of battery storage systems. The Indian Government remains steadfast in its commitment to combat climate change through various programs and initiatives, such as the National Action Plan on Climate Change (NAPCC) and the State Action Plan on Climate Change (SAPCC). These plans encompass specific missions in areas like solar energy, energy efficiency, water conservation, sustainable agriculture, health, Himalayan ecosystem preservation, sustainable habitat development, Green India, and strategic knowledge for climate change. The NAPCC serves as a comprehensive framework for all climate-related actions. Additionally, India has taken a proactive role in fostering international collaborations through initiatives such as the International Solar Alliance and the Coalition for Disaster-Resilient Infrastructure.

(d) The Ministry carries out continuous monitoring and analysis of weather and climate across the country. Information on extreme temperatures, heatwaves, and cold waves at regional and district levels is documented through

Monthly	Climate	Summaries

 (<https://imdpune.gov.in/cmpg/Product/mcs.php>), Annual Climate Summaries (<https://imdpune.gov.in/cmpg/Product/acs.php>).

In addition, IMD also publishes a monthly and seasonal Climate Diagnostic Bulletin of India (CDBI) (<https://imdpune.gov.in/cmpg/Product/Cdbulletin.html>), which includes information on temperature and rainfall anomalies, extreme weather events, and large-scale climate drivers such as ENSO and IOD, providing a diagnostic assessment of the prevailing climate conditions over the country. IMD has also prepared climatological analyses on heat wave and cold wave characteristics over India

(https://imdpune.gov.in/Reports/Met_Monograph_Cold_Heat_Waves.pdf)

IMD has also assessed the changing rainfall pattern in the country and its extremes in the recent 30 years in different states and districts. Reports over different states on "Observed Rainfall Variability and Changes" is available on the IMD Pune website (<https://imdpune.gov.in/Reports/rainfall%20variability%20page/raintrendnew.htm>). The Intergovernmental Panel on Climate Change (IPCC) prepares comprehensive Assessment Reports about knowledge on climate change, its causes, potential impacts, and response options based on the published studies. The IPCC Sixth Assessment Report (2021-2023) consisted of:

- WG I (Aug 2021): The Physical Science Basis
- WG II (Feb 2022): Impacts, Adaptation, and Vulnerability
- WG III (Apr 2022): Mitigation of Climate Change

- Synthesis Report (Mar 2023): Summarizing the comprehensive findings, which can be accessed at <https://www.ipcc.ch/reports/>

DEVELOPMENT IN NUCLEAR ENERGY

5984. DR. M. P. ABDUSSAMAD SAMADANI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the manner in which the Government ensuring that nuclear energy contributes significantly to country's clean energy goals;
- (b) the details of the initiatives put in place to promote research and development in nuclear energy and related technologies;
- (c) the details of the programmes exist to train skilled manpower for nuclear energy plants and research centers; and
- (d) the quantum of country's electricity currently comes from nuclear energy along with the target set for the next decade?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Government has announced Nuclear Energy Mission (NEM), outlined in the Union Budget 2025-26, with aim to achieve the nuclear power generation capacity of 100 GWe by 2047 to increase the share of nuclear energy as

reliable base load energy in India's energy mix and achieve goal of net carbon emission by 2070. To enable a wider participation of both public and private sectors in this effort, the Government has enacted the SHANTI Act.

A two-pronged strategy is being adopted to accelerate nuclear capacity addition;

- (i) Deployment of large reactors such as 700 MWe indigenous Pressurised Heavy Water Reactors (PHWRs) and large capacity imported advanced reactor designs at green field sites for rapid expansion; and
- (ii) Development and deployment of Small Modular Reactors (SMRs) such as 220 MWe Bharat Small Modular Reactor (BSMR-200), and 55 MWe Small Modular Reactor (SMR-55) in brown field sites for repurposing retiring fossil fuel-based power plants, captive plants for energy intensive industries, and off-grid applications for remote locations.

Additionally, up to 5 MWth High Temperature Gas Cooled Reactor (HTGCR) is also being designed and developed. The reactor heat can be utilized for hydrogen generation by coupling with suitable thermos-chemical processes for utilizing for process industry and in transport industries. This can help in decarbonization of process and transport sector.

Further, India is pursuing the Three Stage Nuclear Power Programme with the aim of utilizing its vast thorium reserves for long term nuclear energy generation in a sustainable manner.

These nuclear energy programmes can gradually reduce India's dependency on fossil fuel and contributes to clean energy goals.

(b) Under the Nuclear Energy Mission announced in the Union Budget 2025-26, a total budgetary provision of Rs.20,000 Crores have been made for the research and development, and deployment of Small Modular Reactors (SMRs). This allocation is aimed at supporting India's objective of developing and operationalizing at least five indigenously designed SMRs by year 2033. Department of Atomic Energy (DAE) has undertaken design and development works on SMRs namely 220 MWe Bharat Small Modular Reactor (BSMR-200), 55 MWe Small Modular Reactor (SMR-55), and up to 5 MWth High Temperature Gas Cooled Reactor (HTGCR) meant for hydrogen production.

DAE is planning to engages Indian industries through knowledge sharing and handholding for new technology developments for these SMRs, thus developing nuclear vendors for self-reliance in the field of nuclear technology encouraging R and D ecosystem in private sector. The SHANTI Act, 2025 envisages participation of public and private entities in the field of nuclear energy including R and D in the field of nuclear energy and related technologies.

DAE has also established four Atal Incubation Centres which focuses on technology development through collaboration with start-ups and Micro, Small and Medium Enterprises (MSMEs). These centres support both DAE developed technologies and the co-development and enhancement of innovative ideas originating from industry and start-ups to foster the R and D ecosystem for indigenous technology development and innovation for a self-reliant India.

Additionally, The Board of Research in Nuclear Sciences (BRNS) is an advisory body and an extramural funding agency of the DAE which provides funds to researcher's academic institutes / universities to carry out research in line with mandate of the DAE.

(c) Human resource development forms a cornerstone of strategy for indigenous technological development and innovation. DAE has established robust programme to create a highly skilled workforce for nuclear science, technology, and radiation safety. The Orientation Course for Engineering Graduates and Science Postgraduates (OCES), conducted annually through the Bhabha Atomic Energy Research Centre (BARC) Training School, a Constituent Unit of DAE, provides one year of intensive training to young engineers and science postgraduates, who are subsequently absorbed into various units of DAE. Specialized training initiatives such as the Radiological Safety and Environmental Science (RSES) programme address the national need for technocrats and scientists in radiological protection and environmental safety. DAE Graduate Fellowship Scheme (DGFS) enables selected candidates to pursue M.Tech programmes at premier academic institutions, followed by structured training in nuclear science and technology, thereby strengthening the human resources. Youths having bachelor degree in science / diploma in engineering and trade certificates in ITIs are recruited as trainees and imparted two-year training in the field of nuclear science and technology. Subsequently on successful completion of training, these youths are absorbed in the DAE.

(d) In 2024-25, nuclear power plants generated 56,681 Million Units of electricity. The present nuclear power capacity of 8780 MW (excluding RAPS-1) is expected to increase to 22,380 MW by 2031-32 on progressive completion of projects under implementation. Thus over the next decade nuclear power generation is expected to increase three-fold.

DIGITAL CONNECTIVITY AND TELECOM INFRASTRUCTURE IN PUNJAB

5985. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has conducted Independent Drive Tests to assess mobile network quality across cities including Hoshiarpur and Jalandhar as well as the highway routes connecting them;
- (b) if so, the details thereof along with the key findings of these assessments;
- (c) the manner in which the Government proposes to utilise them to further strengthen mobile communication services in these areas;
- (d) whether the Government is taking any other measures to enhance digital connectivity and telecom infrastructure in Punjab particularly Hoshiarpur Lok Sabha Constituency; and
- (e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) The Telecom Regulatory Authority of India (TRAI) conducted Independent Drive Test (IDT) in Hoshiarpur and Jalandhar, including the connecting highway routes, during 05.08.2025 to 08.08.2025.

The assessment provided a comparative overview of Quality of Service (QoS) parameters across Telecom Service Providers. The results indicate that while performance levels varied across operators, all service providers, including BSNL, have been undertaking continuous network improvements.

During the testing period, BSNL was undergoing network upgradation, which had a temporary impact on certain parameters. Following the completion of these upgradation activities and subsequent optimization of network sites, performance indicators have improved significantly. At present, the network is stable, and no major issues relating to call drops or call blocking are being observed.

(c) The findings of the IDT have been shared with all Telecom Service Providers, including BSNL, for appropriate follow-up action. Continuous monitoring and optimization efforts are being undertaken to further strengthen mobile service quality in the region.

(d) and (e) Under Digital Bharat Nidhi funded 4G Mobile Saturation Project, 43 mobile towers have been made on-air providing 4G mobile coverage to 46 villages in the State of Punjab. In Hoshiarpur district, 36 mobile towers have been made on-air which are providing 4G mobile coverage to 39 villages.

Further, under BharatNet project, 12,673 Gram Panchayats (GPs) have been made service ready in Punjab and 1,517 made service ready in Hoshiarpur Lok Sabha Constituency.

These initiatives, along with ongoing network enhancements by service providers including BSNL, are contributing to improved telecom services and digital connectivity across the region.

PSLV AND SSLV PROGRAMMES

5986. SHRI GAURAV GOGOI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the factors that led to the recent deferments in scheduled Indian Space Research Organisation (ISRO) launches including missions planned under the Polar Satellite Launch Vehicle (PSLV) and Small Satellite Launch Vehicle (SSLV) programmes;
- (b) whether these postponements were caused by technical readiness reviews, supply-chain constraints or revised internal sequencing of missions and if so, the details thereof;
- (c) whether the prioritisation of major programmes such as the Gaganyaan human spaceflight mission, the NASA-ISRO Synthetic Aperture Radar (NISAR) earth-observation initiative and upcoming climate and weather monitoring satellites has resulted in any reallocation of financial, technical or personnel resources away from small-satellite and commercial launch missions; and

- (d) if so, the details thereof along with the steps being taken by the Government to ensure that timelines for smaller and commercial missions are not adversely affected?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) The factors that led to the recent deferments in scheduled Indian Space Research Organisation (ISRO) launches, for the missions planned under the Polar Satellite Launch Vehicle (PSLV) is purely due to technical reasons. In view of the failure observed in the PSLV-C62 mission, a National Level Expert Committee has been constituted to review the reason for anomaly in PSLV vehicle and recommend corrective measures. PSLV will return to flight after implementing the corrective actions. SSLV has successfully completed the developmental flights and handed over to NSIL and Industry for production and launch.

(c) and (d) No. The Gaganyaan human spaceflight mission, the NASA-ISRO Synthetic Aperture Radar (NISAR) earth-observation initiative, and the upcoming climate and weather monitoring satellites are being executed by respective project teams of ISRO. The NewSpace India Limited (NSIL), a Central Public Sector Enterprise (CPSE) under the administrative control of the

Department of Space is responsible for the commercial missions with active support of ISRO and Indian industry.

कवच द्वारा राजस्व सृजन

5987. श्रीमती मंजू शर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने स्वदेशी सुरक्षा उपकरण विकसित करके शून्य रेल दुर्घटनाओं का लक्ष्य निर्धारित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) सभी रेलगाड़ियों में कवच प्रणाली कब तक शुरू किए जाने की संभावना है;
- (ग) सभी रेलगाड़ियों में उक्त सुरक्षा उपकरण के अन्य लाभों का ब्यौरा क्या है; और
- (घ) क्या सरकार का राजस्व अर्जित करने के लिए कवच प्रौद्योगिकी का अन्य देशों को निर्यात करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है। परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (25.03.2026 तक)	15 (89% की कमी)

रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला एक अन्य महत्वपूर्ण सूचकांक परिणामी दुर्घटना सूचकांक है, जिसका ब्यौरा निम्नानुसार है:-

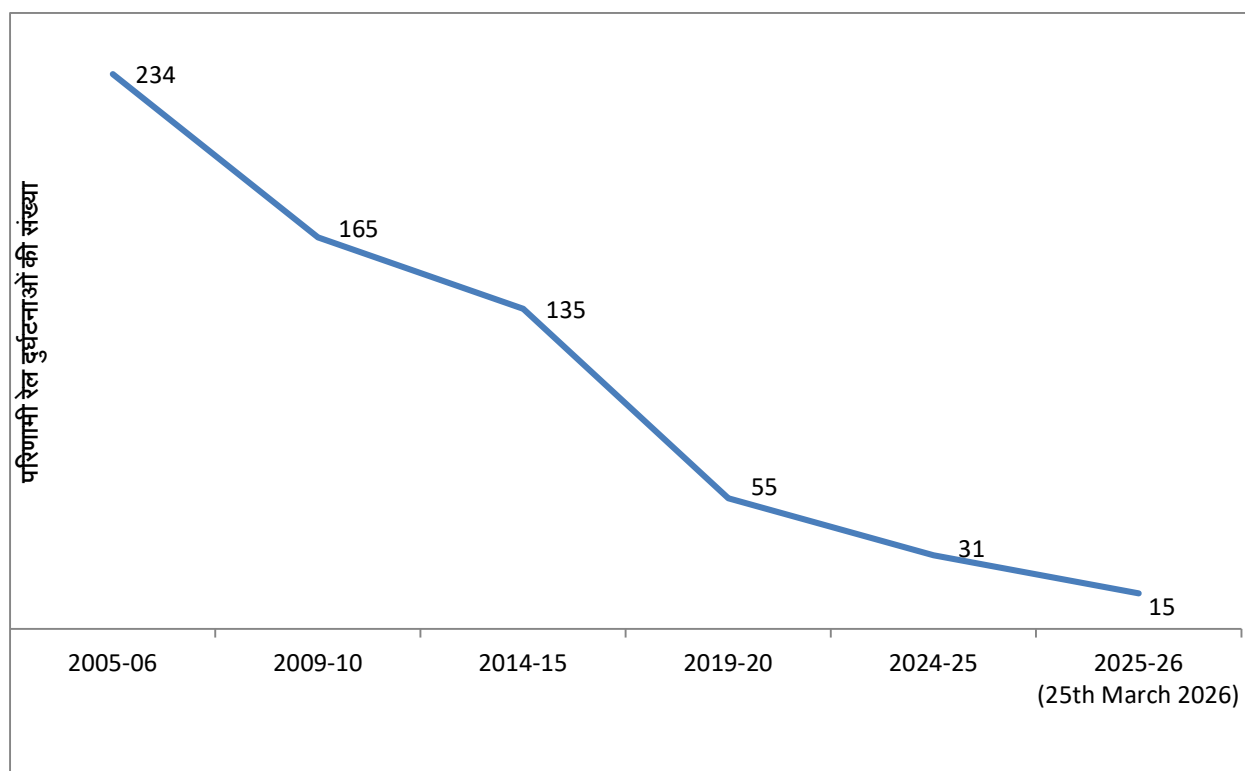
परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% की कमी)
2025-26 (फरवरी, 2026 तक)	0.01

यह सूचकांक सभी रेलगाड़ियों के कुल चालन किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

परिणामी दुर्घटनाओं की संख्या

$$\text{दुर्घटना सूचकांक} = \frac{\text{रेलगाड़ियों की संख्या} \times \text{मिलियन किलोमीटर चालन}}{\text{दुर्घटनाओं की संख्या}}$$



रेलगाड़ी परिचालन में संरक्षा का संवर्धन करने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय निम्नानुसार हैं:-

1. भारतीय रेल में पिछले कुछ वर्षों में संरक्षा संबंधी गतिविधियों पर व्यय को बढ़ाया गया है, जो निम्नानुसार है:-

वर्ष	संरक्षा संबंधी गतिविधियों पर व्यय/बजट (करोड़ रु. में)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. मानवीय चूक के कारण होने वाली दुर्घटनाओं को कम करने के लिए, 28.02.2026 की स्थिति के अनुसार 6,665 रेलवे स्टेशनों पर कांटों एवं सिगनलों के केंद्रीकृत परिचालन के साथ विद्युत/इलेक्ट्रॉनिक अंतर्पाशन प्रणाली की व्यवस्था की गई है।
3. समपार रेलफाटकों पर संरक्षा का संवर्धन करने के लिए, 28.02.2026 की स्थिति के अनुसार 10,153 समपार रेलफाटकों पर अंतर्पाशन की व्यवस्था की गई है।
4. संरक्षा का संवर्धन करने के लिए 28.02.2026 की स्थिति के अनुसार 6,669 रेलवे स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोग के सत्यापन द्वारा रेलवे स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
5. सिगनल प्रणाली की संरक्षा से संबंधित मुद्दों जैसे अनिवार्य समरूपता जांच, परिवर्तन कार्य प्रोटोकॉल, समापन आरेखण तैयार करने आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।
6. प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपकरणों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।

7. लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेलइंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
8. मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड उपलब्ध कराए जाते हैं, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो शिरोपरि उपस्कर मास्ट से पहले मौजूद होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर चालक दल को आगे मौजूद सिगनल के बारे में सचेत किया जा सके।
9. कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) उपलब्ध कराया जाता है जो लोको पायलटों को अगले थलचिह्नों यथा सिगनल, समपार रेलफाटकों आदि की दूरी जानने में समर्थ बनाते हैं।
10. प्राथमिक रेलपथ नवीकरण करते समय आधुनिक रेलपथ संरचना इस्तेमाल की जा रही है जिसमें 60 किलोग्राम, 90 चरम तन्य सामर्थ्य पटरियां, लचीले जुड़नारों के साथ प्रीस्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) सामान्य/चौड़ा आधार स्लीपर, पीएससी स्लीपर्स पर पंखानुमा विन्यास के टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर शामिल हैं।
11. मानवीय त्रुटियों का न्यूनीकरण करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग द्वारा रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
12. रेलपथ नवीकरण की प्रगति बढ़ाने और जोड़ों के वेल्डन से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की आपूर्ति को अधिकतम करना, जिसके द्वारा संरक्षा में सुधार होता है।
13. दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का पराश्रव्य दोष संसूचन परीक्षण (यूएसएफडी)।
14. अधिक लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डन के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डन तकनीक अर्थात् फ्लैश बट वेल्डन को अपनाना।

15. ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ अभिलेखी यानों) द्वारा रेलपथ ज्यामिति की निगरानी।
16. वेल्डन/पटरियों की दरारों का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
17. टर्नआउट नवीकरण कार्यों में थिक वेब स्विच और वेल्डन योग्य सीएमएस पारणों का उपयोग।
18. संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों की निगरानी और जागरूक करने के लिए नियमित अंतराल पर निरीक्षण किए जाते हैं।
19. रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली अर्थात् युक्तिसंगत अनुरक्षण आवश्यकता का निर्णय लेने और साधन-सामग्री को इष्टतम बनाने के लिए रेलपथ डेटाबेस और निर्णय सहायता प्रणाली को अपनाया गया है।
20. रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, गलियारा ब्लॉक, कार्यस्थल संरक्षा, मानसून पूर्वोपाय आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।
21. रेलगाड़ियों का संरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं माल डिब्बों) का निवारक अनुरक्षण किया जाता है।
22. पारंपरिक सडिका डिजाइन के रेल डिब्बों को एलएचबी डिजाइन के रेल डिब्बों से बदला जा रहा है।
23. जनवरी 2019 तक बड़ी लाइन मार्ग पर बिना चौकीदार वाले सभी समपारों को समाप्त कर दिया गया है।
24. पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान आंकी गई दशाओं के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।

25. भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “अग्नि सूचनाएं” प्रदर्शित की गई हैं। प्रत्येक सवारी डिब्बे में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग लगने की रोकथाम करने के लिए ‘क्या करें’ और ‘क्या न करें’ के बारे में शिक्षित और सचेत किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को नहीं ले जाने, धूम्रपान नहीं करने, जुर्माना आदि से संबंधित संदेश शामिल हैं।
26. उत्पादन इकाइयां नवनिर्मित पावर कारों और रसोई यानों में आग संसूचन एवं शमन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धूम्र संसूचन प्रणाली उपलब्ध करा रही हैं। क्षेत्रीय रेलों द्वारा मौजूदा सवारी डिब्बों में चरणबद्ध विधि से उत्तरोत्तर फिटमेंट किया रहा है।
27. कर्मचारियों को नियमित परामर्श और प्रशिक्षण दिया जा रहा है।
28. दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) साधारण नियम में चलायमान ब्लॉक प्रत्यय की शुरुआत की गई थी, जिसमें चलायमान आधार पर अग्रिम में 52 सप्ताह तक परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/ प्रतिस्थापन के कार्य की योजना बनाई जाती है और योजना के अनुसार निष्पादित किया जाता है।
- रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि के संबंध में संरक्षा संबंधी कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014-25
प्रौद्योगिकीय सुधार				
1.	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 किलोग्राम) (किलोमीटर)	57,450 किलोमीटर	1.43 लाख किलोमीटर	2 गुना से अधिक
2.	अधिक लंबी रेल पटरियां (260 मीटर) (किलोमीटर)	9,917 किलोमीटर	77,522 किलोमीटर	लगभग 8 गुना
3.	इलेक्ट्रॉनिक अंतर्पार्शन (रेलवे स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4.	कोहरा पास संरक्षा उपकरण	31.03.14 तक 90	31.03.25 तक	288 गुना

	(अदद)	अदद	25,939	
5.	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1.	प्राथमिक रेल नवीकरण (रेलपथ किलोमीटर)	32,260 किलोमीटर	49,941 किलोमीटर	1.5 गुना
2.	यूएसएफडी (पराश्रव्य दोष संसूचन) वेल्डन परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3.	वेल्डन की खराबियां (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4.	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से ज्यादा कमी
बेहतर अवसंचना और चल स्टॉक				
1.	जोड़े गए नए रेलपथ किलोमीटर (रेलपथ किलोमीटर)	14,985 किलोमीटर	34,428 किलोमीटर	2 गुना से अधिक
2.	फ्लाईओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3.	बड़ी लाइन पर बिना चौकीदार वाले समपार (अदद)	31.03.14 तक: 8948	31.03.24 तक: शून्य (31.01.19 तक सभी समाप्त कर दिए गए)	समाप्त कर दिए गए
4.	एलएचबी सवारी डिब्बों का विनिर्माण (अदद)	2,337 अदद	42,677	18 गुना से अधिक

कवच का कार्यान्वयन

1. कवच स्वदेश विकसित स्वचालित रेलगाड़ी संरक्षा प्रणाली (एटीपी) है। कवच अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन (एसआईएल-4) की आवश्यकता होती है।
2. यदि लोको पायलट ब्रेक लगाने में विफल रहता है तो कवच स्वचालित ब्रेक लगाकर लोको पायलट को निर्दिष्ट गति सीमा के भीतर रेलगाड़ी चलाने में सहायता करता है और यह खराब मौसम के दौरान रेलगाड़ी को संरक्षित ढंग से चलाने में भी सहायता करता है।

3. यात्री गाड़ियों पर पहला फील्ड परीक्षण फरवरी 2016 में शुरू किया गया था। इस प्रकार प्राप्त अनुभव और निष्पक्ष संरक्षा मूल्यांकनकर्ता (आईएसए) द्वारा प्रणाली के निष्पक्ष संरक्षा मूल्यांकन के आधार पर, कवच संस्करण 3.2 की आपूर्ति के लिए 2018-19 में तीन फर्मों को अनुमोदित किया गया था।
4. कवच को जुलाई, 2020 में राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया।
5. कवच प्रणाली के कार्यान्वयन में निम्नलिखित कार्यकलाप शामिल हैं:
 - क. प्रत्येक स्टेशन, ब्लॉक खण्ड पर स्टेशन कवच का संस्थापन।
 - ख. पूरे रेलपथ की लंबाई में आरएफआईडी टैग का संस्थापन।
 - ग. समग्र खंड में दूरसंचार टावरों का संस्थापन।
 - घ. रेलपथ के साथ-साथ ऑप्टिकल फाइबर केबल बिछाना।
 - ङ. भारतीय रेल पर चल रहे प्रत्येक रेल इंजन पर लोको कवच का प्रावधान।
6. दक्षिण मध्य रेल के 1465 मार्ग किलोमीटर पर कवच संस्करण 3.2 के संस्थापन और प्राप्त अनुभव के आधार पर आगे और सुधार किए गए। अंततः आरडीएसओ द्वारा दिनांक 16.07.2024 को कवच विशिष्ट संस्करण 4.0 को अनुमोदित किया गया।
7. कवच 4.0 संस्करण में विविध रेल नेटवर्क के लिए आवश्यक सभी प्रमुख विशेषताएं शामिल हैं। यह भारतीय रेल की संरक्षा में एक महत्वपूर्ण उपलब्धि है। अल्प अवधि के भीतर, भारतीय रेल ने स्वचालित रेलगाड़ी संरक्षण प्रणाली विकसित की है, का परीक्षण किया गया और उसे संस्थापित करना शुरू कर दिया है।
8. कवच संस्करण 4.0 में किए गए प्रमुख सुधारों में अवस्थिति सटीकता में वृद्धि, बड़े यार्डों में सिगनल संबंधी पहलुओं की बेहतर जानकारी, ओएफसी पर स्टेशन-से-स्टेशन कवच इंटरफ़ेस और मौजूदा इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली से सीधा इंटरफ़ेस शामिल है। इन सुधारों के साथ, कवच संस्करण 4.0 को भारतीय रेल में बड़े पैमाने पर लागू करने की योजना है।

9. व्यापक और विस्तृत परीक्षणों के उपरांत, कवच संस्करण 4.0 को 1638 मार्ग किलोमीटर पर सफलतापूर्वक चालू किया गया है, जिसमें शामिल उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्ग निम्नानुसार हैं:

क्र.सं.	रेल खंड	प्रगति (मार्ग कि.मी.)
(1)	दिल्ली-मुंबई मार्ग:	
i	जंक्शन केबिन - पलवल - मथुरा - नागदा खंड	667
ii	वडोदरा - अहमदाबाद खंड	96
iii	वडोदरा - विरार खंड	336
(2)	दिल्ली-हावड़ा मार्ग:	
i	गया सरमाटांड खंड	93
ii	छोटा अमबाना - बर्द्धमान - हावड़ा खंड	260
iii	सूबेदारगंज-कानपुर	186

10. इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को कवर करते हुए 24,427 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया गया है।
11. 25.03.2026 के अनुसार दिल्ली-मुंबई और दिल्ली-हावड़ा गलियारों समेत उच्च घनत्व वाले मार्गों पर कवच के प्रमुख मदों की प्रगति निम्नानुसार है:

क्र.सं.	मदें	प्रगति
i	ऑप्टिकल फाइबर केबल बिछाना	8923 कि.मी.
ii	दूरसंचार टावरों का संस्थापन	1184 अदद
iii	स्टेशन डेटा सेंटर	767 स्टेशन
iv	रेलपथ साइड उपकरणों का संस्थापन	7165 मार्ग कि.मी.
v	रेल इंजनों में कवच का प्रावधान	4277 अदद

12. इसके अलावा, 8,979 विद्युत रेल इंजनों और 1200 ईएमयू/एमईएमयू के संस्थापन का कार्य किया गया है।

13. सभी संबंधित अधिकारियों को प्रशिक्षण देने के लिए भारतीय रेल के केंद्रीकृत प्रशिक्षण संस्थानों में कवच पर विशेष प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। अब तक 61,785 से अधिक तकनीशियनों, ऑपरेटरों और इंजीनियरों को कवच प्रौद्योगिकी के विषय पर प्रशिक्षित किया जा चुका है। इसमें लगभग 52,317 लोको पायलट एवं सहायक लोको पायलट सम्मिलित हैं। यह पाठ्यक्रम इरिसेट के सहयोग से तैयार किया गया है।

SILVERLINE PROJECT IN KERALA

5988. ADV. ADOOR PRAKASH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is considering a new high speed rail corridor in Kerala as an alternative to the SilverLine project proposed by the State and if so, the details thereof;
- (b) whether the Government has received any communication from the State Government regarding withdrawal from the proposed SilverLine project and if so, the details thereof; and
- (c) whether the Government has received any proposal from the State of Kerala for Regional Rapid Transport System (RRTS) project and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c) To strengthen the railway network in Keralam, the following surveys have been sanctioned :

SN	Route	Length (Km)
1	Shoranur-Mangalore 3rd and 4th Line	307
2	Coimbatore-Shoranur 3rd and 4th line	99
3	Shoranur – Ernakulam 3rd Line	106
4	Ernakulam-Kayankulam 3rd line (via Kottayam)	115
5	Kayankulam-Thiruvananthapuram 3rd Line	105
6	Thiruvananthapuram-Nagercoil 3rd Line	71
7	Mararikulam - Alappuzha Doubling	13

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

SilverLine from Thiruvananthapuram to Kasaragod in Keralam was proposed for construction by Kerala Rail Development Corporation Limited (KRDCL), a Joint Venture company of State Government of Keralam (51%) and Ministry of Railways (49%) for development. After survey, KRDCL has submitted Detailed Project Report (DPR) of the Project to the Ministry of Railways for approval. The proposed alignment was running parallel to and in close proximity to Indian Railway (IR) lines. There were many deficiencies in the DPR. Therefore, KRDCL has been advised by Southern Railway to address those deficiencies and prepare revised DPR.

Further, Ministry of Housing and Urban Affairs (MoHUA) being nodal Ministry for RRTS has informed that no Detailed Project Report (DPR) of RRTS connectivity has been submitted to Central Government by the State Government of Keralam.

Keralam

Railway Budget:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Keralam is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹3,042 crore (more than 8 times)

Projects sanctioned:

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415crore falling fully/partly in Keralam are sanctioned. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹ in Crore)
New line	02	146 km	0 km	146 km	309
Doubling / multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Recently Completed Projects:

Details of some of the recently completed projects falling fully/partly in Keralam are as under:

S. No.	Project	Cost (₹ in Crores)
1.	Dindigul-Pollachi-Palghat and Pollachi-Coimbatore gauge conversion (217 km)	1,360
2.	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3.	Mulanturutti-Kuruppantara doubling (24 km)	303
4.	Chenganur-Chingavanam doubling (27 km)	436
5.	Ambalapuzha-Haripad doubling (18 km)	346
6.	Kuruppanthara-Chingavanam doubling (27 km)	749

Ongoing Projects:

Some of the projects falling fully/partly in Keralam which have been taken up are as under:

S. No.	Project	Cost (₹ in Crores)
1.	Tirunnavaya –Guruvayur new line (35 Km)	138
2.	Angamali-Sabarimala new line (111 km)	3,801
3.	Ernakulam-Kumbalamdoubling (8 km)	595
4.	Kumbalam-Thuravur Patch doubling (16 km)	803
5.	Trivandrum- Kanyakumari doubling (87 km)	3,786
6.	Shoranur - Vallathol doubling (10 km)	367
7.	Palakkad Town – Parli bypass line (2 Km)	164
8.	Alappuzha- Ambalapuzha doubling (13 Km)	324
9.	Turavur – Mararikulam doubling (21 km)	451

Execution of important infrastructure projects falling fully/partly in the State of Keralam are held up due to delay in land acquisition. Status of land acquisition in the State of Keralam is as under:

Total Land required for Projects in Keralam	476 ha
Land Acquired	65 ha (14%)
Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Keralam. Support of the Government of Keralam is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:

S. No.	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam-Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam-Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

Government of India is geared up to execute projects, however success depends upon the support of Government of Keralam.

Sanctioning of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

सतीपुरा रेलवे उपरिपुल का निर्माण कार्य

5989. श्री कुलदीप इंदौरा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान के श्रीगंगानगर-हनुमानगढ़ लोक सभा निर्वाचन क्षेत्र के हनुमानगढ़ में स्थित सतीपुरा रेलवे उपरिपुल के निर्माण कार्य में वर्ष 2017 से लगातार विलंब हो रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) बाद में उक्त परियोजना के अनुमोदित डिजाइन में परिवर्तन किए जाने के क्या कारण हैं और इन परिवर्तनों को करने के स्तर और तकनीकी/प्रशासनिक कारण क्या हैं;
- (ग) क्या सरकार को इस बात की जानकारी है कि बार-बार डिजाइन में परिवर्तन के कारण उक्त परियोजना की लागत और निर्माण अवधि में काफी वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) जिम्मेदार अधिकारियों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;
- (ङ) उक्त परियोजना की वर्तमान वास्तविक और वित्तीय प्रगति क्या है; और
- (च) सतीपुरा रेलवे उपरिपुल के निर्माण कार्य को पूरा करने के लिए सरकार द्वारा क्या संशोधित समय-सीमा निर्धारित की गई है और इसे आम जनता के लिए कब तक खोले जाने का विचार है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (च) सतीपुरा में समपार संख्या 66 के बदले ऊपरी सड़क पुल के निर्माण कार्य स्वीकृत किया गया था। कार्य को राज्य सरकार द्वारा एकल इकाई आधार पर किया जा रहा है। अब तक, इस ऊपरी सड़क पुल के प्रमुख संरचनात्मक भाग का कार्य पूरा हो चुका है। सर्विस रोड, जल निकासी और संरक्षा कार्य जैसे शेष कार्य शुरू कर दिए गए हैं।

इसके अलावा, ऊपरी/निचले सड़क पुल संबंधी कार्यों का पूरा होना और कमीशन करना विभिन्न कारकों जैसे समपार को बंद करने हेतु सहमति देने में राज्य सरकारों का सहयोग, पहुँच संरेखण को अंतिम रूप देना, सामान्य आरेखण व्यवस्था की स्वीकृति, भूमि अधिग्रहण, अतिक्रमण हटाना, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ, जलवायु परिस्थितियों के कारण परियोजना विशेष/कार्य स्थलों के लिए वर्ष में कार्य महीनों की संख्या आदि पर निर्भर करता है। ये सभी कारक परियोजनाओं/निर्माण कार्यों के समापन समय को प्रभावित करते हैं।

ग्रामीण और पिछड़े क्षेत्रों में रेलवे स्टेशनों का आधुनिकीकरण

5990. श्री अरुण कुमार सागर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों और वर्तमान वित्तीय वर्ष के दौरान देश में विशेषकर पिछड़े और ग्रामीण क्षेत्रों में रेलवे स्टेशनों के आधुनिकीकरण के लिए आवंटित की गई निधि का जोन-वार ब्यौरा क्या है;
- (ख) प्रत्येक रेलवे स्टेशन के लिए व्यय की जाने वाली निधि का स्टेशन-वार ब्यौरा क्या है;
- (ग) जिन रेलवे स्टेशनों पर कार्य प्रगति पर है, उनके आधुनिकीकरण के लिए क्या लक्ष्य निर्धारित किए गए हैं; और
- (घ) क्या आधुनिकीकरण का कार्य वर्तमान वित्तीय वर्ष में पूरा होने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (घ) अमृत भारत स्टेशन योजना सहित रेलवे स्टेशनों का विकास/उन्नयन/ आधुनिकीकरण का वित्तपोषण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत किया जाता है। योजना

शीर्ष-53 के अंतर्गत आवंटन और व्यय का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है। पिछले तीन वर्ष और चालू वर्ष के लिए अब तक 35,207 करोड़ रुपए का व्यय उपगत किया जा चुका है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ रेलवे स्टेशनों के पुनर्विकास हेतु अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में रेलवे स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और चरणबद्ध रूप में उनका कार्यान्वयन करना शामिल हैं। मास्टर प्लान बनाने में निम्नलिखित शामिल हैं:

- रेलवे स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- रेलवे स्टेशन का शहर के दोनों तरफ के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/एस्केलेटर/रैम्प का प्रावधान
- प्लेटफॉर्म की सतह में सुधार/प्रावधान और प्लेटफॉर्म पर कवर का प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, मल्टीमोडाल एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक रेलवे स्टेशन पर आवश्यकता को देखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूसुदर्शनीकरण आदि की व्यवस्था।

इस योजना में दीर्घकालिक और पर्यावरण अनुकूल समाधानों; आवश्यकता, चरणबद्धता एवं व्यवहार्यता अनुसार गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में रेलवे स्टेशन पर सिटी सेन्ट्रों के निर्माण की संकल्पना भी की गई है।

अब तक भारतीय रेल में इस योजना के तहत विकास के लिए 1338 स्टेशनों की पहचान की गई है, जिनमें आकांक्षी जिलों में पड़ने वाले 157 स्टेशन भी शामिल हैं। अमृत भारत स्टेशन योजना के तहत विकास के लिए पहचान किए गए स्टेशनों के नाम जो आकांक्षी जिलों में स्थित हैं, निम्नानुसार हैं:

आकांक्षी जिलों की संख्या	आकांक्षी जिलों के नाम
157	आबू रोड, अनुग्रह नारायण रोड, अराकू, अररिया कोर्ट, बहराईच, बलांगीर, बलरामपुर, बालसिरिंग, बांका, बनमनखी, बानो, बड़ागामदा जंक्शन, बारां, बरौनी, बरगावां, बरहनी, बरकाकाना, बारसोई जंक्शन, बासुकीनाथ, बेगुसराय, भद्राचलम रोड, भानुप्रतापपुर, भवानीपटना, बियावरा राजगढ़, बोकारो स्टील सिटी, चाईबासा, चक्रधरपुर, चंदौली मझवार, चंद्रपुरा, छबड़ा गुगोर, चित्रकुट धाम कर्वी, चोपन, कडप्पा, दाहोद, डाल्टनगंज, दामनजोड़ी, दमोह, डांगोपोसी, ढेंकनाल, ढोली, धौलपुर, धुबरी, दुमका, फतेहपुर, फिरोजपुर कैंट, गंगाघाट, गंजबासौदा, गढ़वा रोड, गढ़वा टाउन, गौरीपुर, गया, घाटशिला, गिरिडीह, गोड्डा, गोविंदपुर रोड, गुना, गुनुपुर, गुरारू, हैदर नगर, हरिद्वार जंक्शन, हरिशंकर रोड, हरपालपुर, हटिया, हजारीबाग रोड, हिंडौन सिटी, जगदलपुर, जैसलमेर, जमुई, जनकपुर रोड, जपला, जयपुर, कांटाबांजी, करहागोला रोड, काशीपुर जंक्शन, कटिहार जंक्शन, केसिंगा, खगड़िया जंक्शन, खजुराहो जंक्शन, खंडवा, खरियार रोड, किच्छा, कोरापुट जंक्शन, कोरबा, लाभा, लखमीनिया, लातेहार, लिमखेड़ा, लोहरदगा, महासमुंद, महेशखूंट, मजबत, मानिकपुर जंक्शन, मनोहरपुर, मानसी जंक्शन, एमसीएस छतरपुर, मेरामंडली, मोगा, मोतीपुर, मुहम्मद गंज, मुनिगुड़ा, मुरी जंक्शन, मुजफ्फरपुर जंक्शन, नबीनगर रोड, नगर

	उंटारी, नामकोम, नंदुरबार, नवादा, ओर्गा, उस्मानाबाद, पहाड़पुर, पाकुड़, परमाक्कुडी, पारसनाथ, परलाखेमुंडी, पार्वतीपुरम, पाठशाला, पिंडवाड़ा, पिस्का, पं. दीन दयाल उपाध्याय जंक्शन, रफीगंज, रायचूर जंक्शन, राजपलायम, राजमहल, राम दयालु नगर, रामनाथपुरम, रामदेवरा, रामेश्वरम, रामगढ़ कैंट, रांची जंक्शन, रायगढ़ा, रेनुकूट, रुड़की, रुथियाई, साहिबगंज, साहिबपुर कमाल, सलौना, सालमारी, श्री महावीरजी, सिद्धार्थनगर, सिल्ली, सिमुलतला, सिंगरौली, सीतामढी, सोनभद्र, श्रीविल्लीपुत्तूर, टांगला, टाटानगर, टाटीसिलवे, टिटलागढ़ जंक्शन, तुलसीपुर, उदलगुड़ी, विदिशा, विरुधुनगर, व्यासनगर, वडसा, वाशिम, यादगीर

अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य तीव्र गति से शुरू किए गए हैं। अब तक 208 स्टेशनों पर कार्य पूरे हो चुके हैं। अब तक स्टेशनों के नाम जहां कार्य पूरे हो चुके हैं, निम्नानुसार हैं:

ऐशबाग जंक्शन, अलनावर, अंब अंदौरा, अंबिकापुर, आमगांव, आनंदपुर साहिब, अनारा, अंगमाली फॉर कलाडी, अयोध्या धाम जंक्शन, बादामी, बागलकोट, बहेरी, बैजनाथ पपरोला, बालाघाट, बलरामपुर, बंतावाला, बाराभूम, बारामती, बरेली सिटी, बारीपदा, बाड़मेर, बरपाली, बेगमपेट, ब्योहारी, भानुप्रतापपुर, भिलाई, भिंड, बिजनौर, बिमलगढ़, बोम्मिडी, बूंदी, बायकुला, चालकुडी, चंपा, चंदा फोर्ट, चंगनास्सेरी, चेन्नई पार्क, छिंदवाड़ा, चिदंबरम, चिंचपोकली, चिन्ना सेलम, चिरायिकीझ, चुनार जंक्शन, कुन्नूर, कुंभुम, कटक, डाकोर, दौसा, डीग, डेरोल, देशनोक, देवलाली, धामपुर, धारवाड़, धुले, डोंगरगढ़, एलुरु, फतेहाबाद, फतेहपुर, फतेहपुर शेखावाटी, फेरोक, गडग, गंगापुर सिटी, गोड्डा, गोधरा जंक्शन, गोगामेरी, गोकक रोड, गोला गोकर्णनाथ, गोमतीनगर, गोवर्धन, गोविंद गढ़, गोविंदपुर रोड, गोविंदपुरी, हाफिजपेटा, हैबरगांव, हल्दिया,

हल्दीबाड़ी, हापा, हरपालपुर, हाथरस सिटी, हाई-टेक सिटी, हिमायतनगर, होडल, ईदगाह आगरा जंक्शन, इज्जतनगर, जैसलमेर, जाम जोधपुर, जाम वनथली, जॉयचंदी पहाड़ जंक्शन, जुन्नोर देव, काकीनाडा टाउन जंक्शन, कल्याणी घोषपारा, कामाख्यागुड़ी, कनालुस जंक्शन, कराईकुड़ी जंक्शन, करमसद, करीमनगर, कटनी दक्षिण, केडगांव, केसिंगा, खैरथल, खलीलाबाद, खंभालिया, कोप्पल, कोसंबा जंक्शन, कुलितुरई, कुट्टिपुरम, लासलगांव, लिम्बडी, लोहरदगा, लोनांद जंक्शन, मधुपुर जंक्शन, माहे, महुवा, मैलानी जंक्शन, माम्बलम, मनापराई, मंडल गढ़, मंडावर महवा रोड, मंडी डबवाली, मंगलागिरी, मन्नारगुड़ी, माटुंगा, एमसीएस छतरपुर, मीठापुर, मोरप्पुर, मोरबी, मुक्तसर, मुनिराबाद, मुरी जंक्शन, मुर्तिजापुर जंक्शन, नैनपुर जंक्शन, नमक्कल, नंदुरा, नर्मदापुरम, नरवाना जंक्शन, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, निदादावोलू जंक्शन, नीलांबुर रोड, ओखा, ओरछा, पालीताना, पानागढ़, पनकी धाम, परप्पनंगडी, परेल, परलाखेमुंडी, पीरपैंती, पिस्का, पुखरायां, पोलाची जंक्शन, पोलूर, पोरबंदर, राजगढ़, राजमहल, राजुला जंक्शन, रामागुंडम, रामघाट हॉल्ट, रायनपाडु, सबौर, सहारनपुर जंक्शन, साहिबगंज, साहिबजादा अजीत सिंह नगर मोहाली, समखियाली, समलपट्टी, सांची, शंकरपुर, सरोना, सावदा सिवनी, शहाद, शाजापुर, शिवनारायणपुर, शोलावंदन, शोरानूर जंक्शन, श्रीधाम, सिद्धार्थ नगर, सीहोर जंक्शन, सिमुलतला, सिउरी, सोमेशर, श्री बाला ब्रह्मेश्वर जोगुलम्बा, श्रीरंगम, श्रीविल्लिपुत्तूर, सेंट थॉमस माउंट, सुल्लुरपेटा, सुरैमंपुर, स्वामीनारायण छापिया, तालचेर, तामलुक, टनकपुर, थालास्सेरी, थावे, थिरुवरूर जंक्शन, तिरुवन्नामलाई, त्रिपुनिथुरा, टूनी, उदगमंडलम, उझानी, उरकुरा, उत्तरन, वडकारा, वडाला रोड, विदिशा, विंध्याचल, वृद्धाचलम जंक्शन, वडकांचेरी, वारंगला।

अन्य स्टेशनों पर भी विकास कार्य तीव्र गति से शुरू किए गए हैं और उपरोक्त कुछ स्टेशनों की प्रगति नीचे दी गई है:

- अररिया कोर्ट स्टेशन: नए स्टेशन भवन का अवसंरचना कार्य, प्लेटफार्म सं.1 पर प्लेटफार्म शेल्टर, पहुंच मार्ग और चारदिवारी का कार्य पूरा हो चुका है। लिफ्ट, परिचलन क्षेत्र, 12 मीटर पैदल पार पुल और नए स्टेशन भवन का फिनिशिंग कार्य शुरू किया गया है।

- बोकारो स्टील सिटी स्टेशन: स्टेशन भवन का सुधार, प्लेटफार्म सं.1 की प्लेटफार्म सतह, नया प्रतीक्षालय, विश्रामालय, पार्किंग, पहुंच मार्ग, प्रवेश/निकास द्वार, चारदिवारी, प्लेटफार्म सं. 1 पर दिव्यांगजनों के लिए टैक्टाइल पाथवे और प्लेटफार्म सं. 2 पर दिव्यांगजन शौचालय का सुधार कार्य पूरे हो चुके हैं। प्लेटफार्म सं. 2/3 पर प्लेटफार्म की सतह और स्वचालित सीढ़ियों का कार्य शुरू किया गया है।
- दाहोद स्टेशन: स्टेशन भवन का सुधार, प्रांगण, प्लेटफार्म सं. 1 पर प्लेटफार्म की सतह, बुकिंग काउंटर का सुधार, प्रतीक्षालय, प्रतीक्षा कक्ष, भुगतान एवं उपयोग शौचालय, परिचलन क्षेत्र, प्रवेश/निकास द्वार और संकेतकों का कार्य पूरा हो गया है। 12 मी. पैदल पार पुल का कार्य शुरू किया गया है।
- विरुदुनगर स्टेशन: परिचलन क्षेत्र, पार्किंग, प्रवेश/निकास तोरण, दिव्यांगजन सुविधाएं, सवारी डिब्बा संसूचक बोर्ड और रेलगाड़ी संसूचक बोर्ड का कार्य पूरा हो चुका है। स्टेशन भवन का सुधार और 6 मी. पैदल पार पुल का कार्य शुरू किया गया है।
- तुलसीपुर स्टेशन: स्टेशन भवन का सुधार, प्रवेश प्रांगण, परिचलन क्षेत्र, पार्किंग क्षेत्र, प्रतीक्षा कक्ष का सुधार, शौचालय, प्लेटफार्म शेल्टर और संकेतकों का कार्य पूरा हो गया है। फिनिशिंग कार्य शुरू किए गए हैं।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण एक निरंतर चलने वाली सतत प्रक्रिया है तथा इस संबंध में कार्य परस्पर प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किए जाते हैं। किसी स्टेशन का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण कार्य स्टेशन की श्रेणी/स्थिति/यातायात प्रबंधन आदि के आधार पर किया जाता है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है, जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल क्लीयरेंस, धरोहर, पेड़ों की कटाई,

विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ व उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

INSPIRE SCHEME

5991. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI ANURAG SHARMA:

SHRI BALABHADRA MAJHI:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI ANUP SANJAY DHOTRE:

DR. BHOLA SINGH:

SHRI KRISHNA PRASAD TENNETI:

SHRIMATI MAHIMA KUMARI MEWAR:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

(a) the number of students supported under various components of the Innovation in Science Pursuit for Inspired Research (INSPIRE) Scheme during the last three years, State/UT-wise, particularly in Andhra Pradesh including Palnadu district, Odisha including Nabarangpur Lok Sabha Constituency and Bulandshahr district and including Rajasthan;

(b) whether the Government has expanded the programme to encourage innovation and research among school students through initiatives such as INSPIRE-MANAK and if so, the details thereof;

(c) the number of schools and districts covered under the Scheme so far including those in Andhra Pradesh and Palnadu district and those located in Nabarangpur Lok Sabha Constituency;

(d) the number of students selected or benefited under INSPIRE-MANAK from Andhra Pradesh, district-wise; and

(e) the steps taken by the Government to increase participation of students from rural areas and under-represented groups particularly from districts such as Palnadu of Andhra Pradesh and Nabarangpur Lok Sabha Constituency of Odisha in scientific research and innovation programmes?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Innovation in Science Pursuit for Inspired Research (INSPIRE) Scheme of the Department of Science and Technology (DST), Government of India is a national initiative aimed at attracting talented youth to study basic and natural sciences and pursue research careers in areas such as engineering, medicine, agriculture, and veterinary sciences, thereby strengthening the country's research and development base. The scheme

operates through multiple components across different educational stages. INSPIRE-MANAK (Million Minds Augmenting National Aspiration and Knowledge) targets students aged 10-17 studying in Classes VI–XII by encouraging innovative ideas and scientific curiosity; schools can nominate up to five students annually through the E-MIAS portal, and selected students receive ₹10,000 through Direct Benefit Transfer to develop and present their projects at district, state, and national exhibitions. Scholarship for Higher Education (SHE) supports talented students aged 17-22 with 12,000 scholarships each year worth ₹80,000 per annum to pursue bachelor's and master's degrees in basic and natural sciences along with mentoring opportunities. At the research level, the INSPIRE Fellowship supports outstanding students pursuing PhD programs for up to five years with fellowships equivalent to CSIR-UGC NET (₹37,000 per month as JRF and ₹42,000 as SRF plus HRA and contingency grant of ₹20,000 per annum). Additionally, the INSPIRE Faculty Fellowship offers early-career post-doctoral researchers aged 27–32 a five-year fellowship with ₹1,25,000 per month, annual increments, and a research grant of ₹35 lakh to establish independent research careers in basic and applied sciences. Together, these components create a continuous pipeline to nurture scientific talent from school level to advanced research. The number of students supported under various components of the Innovation in Science Pursuit for Inspired Research (INSPIRE) Scheme during the last three years, State/UT-wise, particularly in Andhra Pradesh including Palnadu district, Odisha including Nabarangpur Lok

Sabha Constituency, Uttar Pradesh including Bulandshahr district and including Rajasthan are given below:

State and UTs	INSPIRE-MANAK			INSPIRE-SHE			INSPIRE-Fellowship			INSPIRE-Faculty Fellowship		
	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26
Andaman and Nicobar	8	20	19	0	0	0	0	0	0	0	0	0
Andhra Pradesh	4530	3693	3424	0	2	0	35	7	22	1	0	6
Arunachal Pradesh	5	16	5	0	0	0	1	2	1	0	0	0
Assam	212	100	48	51	48	22	43	11	42	2	3	4
Bihar	2076	1988	2041	125	137	195	4	1	10	2	0	1
Chandigarh	163	69	61	5	1	1	15	4	12	0	0	0
Chhattisgarh	3157	2962	2165	271	365	256	10	7	11	2	0	1
Dadra Nagar Haveli	24	20	26	0	0	1	0	0	0	0	0	0
Delhi	119	248	321	40	49	38	48	26	69	7	8	12
Goa	63	56	53	1	3	1	14	4	16	3	0	1
Gujarat	1109	1282	1244	61	62	20	26	12	28	2	0	7
Haryana	716	814	1249	54	37	32	11	8	11	2	0	3
Himachal Pradesh	437	498	513	115	105	77	10	8	12	1	1	0
Jammu and Kashmir	942	992	1033	28	2	1	25	6	33	2	2	6
Jharkhand	1937	1817	1160	20	16	3	11	4	4	3	3	4
Karnataka	7493	6264	7758	23	16	7	46	26	79	14	11	30
Kerala	479	315	339	294	299	130	45	17	48	4	2	3
Ladakh	25	21	9	0	0	0	0	0	0	0	0	0
Lakshadweep	5	5	8	0	0	0	0	0	0	0	0	0
Madhya Pradesh	1506	2672	1421	400	464	596	30	10	48	3	2	3
Maharashtra	2149	2581	2303	142	120	38	61	17	57	8	7	15
Manipur	3	8	5	70	83	56	2	2	0	0	1	0
Meghalaya	8	21	11	26	33	12	2	1	4	0	0	1
Mizoram	5	7	7	0	12	3	4	2	4	0	0	0
Nagaland	3	5	2	7	6	6	1	1	0	0	0	0
Odisha	3823	3409	3755	57	46	46	28	6	34	3	2	2
Puducherry	35	77	71	1	2	0	2	3	2	0	0	0
Punjab	566	421	345	49	38	43	33	14	40	2	4	5
Rajasthan	6830	6599	5720	1992	2155	1541	14	1	25	4	0	4
Sikkim	15	28	28	0	0	0	2	2	3	0	0	1
Tamil Nadu	991	1197	2336	16	9	7	63	39	65	5	5	9
Telangana	3054	3311	2557	4	24	10	55	16	56	6	1	9

State and UTs	INSPIRE-MANAK			INSPIRE-SHE			INSPIRE-Fellowship			INSPIRE-Faculty Fellowship		
Tripura	23	66	97	0	1	0	3	0	6	0	0	0
Uttar Pradesh	1940	5834	7173	3297	4812	5474	56	18	64	11	2	15
Uttarakhand	2140	1844	1386	290	331	248	20	10	30	3	0	1
West Bengal	27	18	31	537	216	182	76	20	87	10	4	28
Kendriya Vidyalaya Sangathan	247	521	898	-	-	-	-	-	-	-	-	-
Navodaya Vidyalaya Samiti	61	210	183	-	-	-	-	-	-	-	-	-

The details of number of students supported under INSPIRE-MANAK and INSPIRE-SHE components of INSPIRE Scheme from Palnadu district of Andhra Pradesh, Nabarangpur Lok Sabha Constituency of Odisha and Bulandshahr district of Uttar Pradesh are given below:

State and UTs	INSPIRE-MANAK			INSPIRE-SHE		
	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26
Palnadu district (AP)	111	139	163	0	0	0
Nabarangpur Lok Sabha Constituency, Odisha	149	116	72	0	0	0
Bulandshahr district (UP)	20	110	140	13	14	7

(b)The Ministry has expanded its efforts to promote innovation and research among school students through initiatives like INSPIRE-MANAK. This programme targets students from Classes 6 to 12, encouraging them to submit original and creative ideas. Selected students receive financial assistance of ₹10,000 to develop prototypes of their ideas. The scheme has been broadened to include a larger number of schools across the country, with a special focus on rural and government institutions to ensure wider access. It provides a well-structured platform where students can showcase their ideas at district, state,

and national levels. Additionally, mentoring support is offered throughout the process to help nurture scientific thinking, creativity, and problem-solving abilities among students.

(c)and (d)The number of students, schools and districts covered across the country under the INSPIRE-MANAK scheme are given below:

Financial Year	No. of students participated	No. of schools participated	No. of districts covered
2023-24	854553	224283	719
2024-25	1013229	253459	723
2025-26	1147343	274528	729

The number of schools and districts covered under the INSPIRE-MANAK in Andhra Pradesh including Palnadu district are given below:

Financial Year	No. of students participated	No. of schools participated	Districts Covered	No. of students participated from Palnadu district	No. of schools participated from Palnadu district
2023-24	40365	9259	26	1224	266
2024-25	39444	9084	26	1357	303
2025-26	46285	10588	26	1821	417

The details of number of students selected or benefited under INSPIRE-MANAK from Andhra Pradesh, district-wise including Palnadu district are given below:

District	2023-24	2024-25	2025-26
Alluri Sitarama Raju	27	23	14
Anakapalli	126	135	125
Ananthapuramu	141	114	131
Annamayya	294	238	276

District	2023-24	2024-25	2025-26
Bapatla	81	90	76
Chittoor	407	313	263
East Godavari	137	108	81
Eluru	111	144	101
Guntur	131	88	121
Kakinada	148	116	107
Konaseema	104	77	90
Krishna	178	144	115
Kurnool	234	221	169
N.T.R	171	184	163
Nandyal	153	126	124
Nellore	260	264	174
Palnadu	111	139	163
Parvathipuram Manyam	61	65	89
Prakasam	141	130	123
Srikakulam	265	167	197
Sri Sathya Sai	122	71	90
Tirupati	304	214	200
Visakhapatnam	173	107	93
Vizianagaram	269	167	141
West Godavari	126	83	71
YSR	255	165	127

The details of number of schools and districts covered under INSPIRE-MANAK from the Nabarangpur Lok Sabha Constituency, Odisha are given below:

Financial Year	No. of students participated	No. of schools participated
2023-24	2511	711
2024-25	2125	555
2025-26	1564	386

(e)The Ministry has implemented several targeted measures to increase the participation of students from rural areas and under-represented groups in scientific research programmes such as INSPIRE-MANAK. To expand outreach, awareness meetings are regularly conducted with State and District Nodal Officers, along with teacher training workshops to sensitize and encourage schools to participate. A comprehensive multimedia campaign using videos, posters, social media, and email communication has also been launched to reach a wider audience, particularly in remote areas. These efforts have led to a steady rise in participation, with notable growth from rural regions. In addition to outreach, the Ministry has strengthened support mechanisms for selected students. Each shortlisted student receives ₹10,000 to develop a prototype of their idea. They are also provided access to mentoring and technical support through Atal Tinkering Labs (ATLs). Student's progress through structured district, state, and national-level competitions, ensuring continued engagement and exposure. Further, mentoring workshops are organized in collaboration with premier institutions such as IITs and NITs for students selected at advanced stages. State-level winners receive financial assistance to refine their prototypes for national-level presentation. At the national level, students are supported with incubation facilities, including patent filing assistance and technical guidance, enabling them to transform their ideas into scalable and socially relevant innovations.

योजनाओं से लाभान्वित महिलाएं

5992. डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के विभिन्न भागों विशेषकर मध्य प्रदेश और महाराष्ट्र में विज्ञान और प्रौद्योगिकी से संबंधित वर्तमान में संचालित योजनाओं का ब्यौरा क्या है;

(ख) इन योजनाओं से लाभान्वित हुए और स्वयं का व्यवसाय शुरू करने हेतु सहायता प्राप्त करने वाले व्यक्तियों विशेषकर महिलाओं की संख्या का राज्य-वार विशेषकर मध्य प्रदेश तथा महाराष्ट्र में जिला-वार ब्यौरा क्या है;

(ग) तत्संबंधी राज्य-वार और जिला-वार ब्यौरा क्या है;

(घ) इन योजनाओं के सुचारु कार्यकरण और इन्हें देश के ग्रामीण क्षेत्रों विशेषकर महाराष्ट्र में लोगों के लिए सुलभ बनाने और सभी लोगों हेतु इन योजनाओं का लाभ सुनिश्चित करने के लिए सरकार द्वारा क्या सकारात्मक कदम उठाए गए हैं/उठाए जा रहे हैं/उठाए जाने का विचार है; और

(ङ) सरकार द्वारा इस संबंध में अब तक उठाए गए कदमों का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) विज्ञान और प्रौद्योगिकी मंत्रालय मध्य प्रदेश और महाराष्ट्र सहित पूरे भारत में विज्ञान में अनुसंधान, नवाचार और समावेशी भागीदारी को मजबूत करने के लिए कई तरह की योजनाएं क्रियान्वित कर रहा है। विज्ञान और इंजीनियरिंग में महिलाएं-किरण (वाइज़-किरण) जैसी प्रमुख पहलें, वाइज़-पीएचडी, वाइज़-पोस्ट डॉक्टरल फेलोशिप (वाइज़-पीडीएफ), वाइज़-स्कोप, विदुषी और वाइज़-आईपीआर जैसी अध्येतावृत्तियों के माध्यम से महिलाओं की भागीदारी को बढ़ावा देती हैं, जो डॉक्टरल से लेकर वरिष्ठ अनुसंधान स्तर तक के करियर में सहायता प्रदान करती हैं।

इंस्पायर कार्यक्रम इंस्पायर-मानक और इंस्पायर-एसएचई जैसे घटकों के माध्यम से विद्यालय से लेकर पोस्ट डॉक्टरेट स्तर तक प्रतिभाओं का विकास करता है। नवाचार और उद्यमिता को प्रोत्साहन देने के लिए राष्ट्रीय नवाचार विकास एवं दोहन पहल (निधि) और प्रौद्योगिकी व्यापार इनक्यूबेटर (टीबीआई) के माध्यम से प्रोत्साहन दिया जाता है, जिसमें प्रोटोटाइप विकास के लिए युवा और महत्वाकांक्षी नवोन्मेषकों और स्टार्टअप्स को बढ़ावा देना और गति प्रदान करना (प्रयास) भी शामिल है। एस एंड टी अवसंरचना सुधार कोष (एफआईएसटी) और विश्वविद्यालय अनुसंधान एवं वैज्ञानिक उत्कृष्टता संवर्धन (पर्स) जैसी योजनाओं के साथ-साथ अत्याधुनिक विश्लेषणात्मक उपकरण सुविधाएं (एसएआईएफ), अत्याधुनिक विश्लेषणात्मक एवं तकनीकी सहायता संस्थान (एसएटीएचआई) और मूलभूत अनुसंधान के लिए मेगा सुविधाएं (एमएफबीआर) जैसी सुविधाओं के माध्यम से अनुसंधान अवसंरचना को सुदृढ़ किया जाता है। राज्य विज्ञान एवं प्रौद्योगिकी कार्यक्रम (एसएसटीपी), विज्ञान एवं विरासत अनुसंधान पहल (एसएचआरआई), योग और ध्यान हेतु विज्ञान और प्रौद्योगिकी (एसएटीवाईएम) और संज्ञानात्मक विज्ञान अनुसंधान पहल (सीएसआरआई) सहित विषयगत कार्यक्रम क्षेत्र-विशिष्ट और अंतरविषयक अनुसंधान को बढ़ावा देते हैं, वहीं राष्ट्रीय विज्ञान एवं प्रौद्योगिकी संचार परिषद (एनसीएसटीसी) के संपर्क प्रयासों ने मध्य प्रदेश में 45 और महाराष्ट्र में 11 परियोजनाओं को सहायता प्रदान की है। समता, सशक्तिकरण और विकास के लिए विज्ञान (सीड) प्रभाग के अंतर्गत, विगत तीन वर्षों के दौरान, महाराष्ट्र में आजीविका हेतु स्थानीय नवाचार सुदृढीकरण, स्तरोन्नयन और विकास (सुनील) कार्यक्रम के अंतर्गत एक परियोजना को सहायता प्रदान की गई, जबकि मध्य प्रदेश में दो परियोजनाओं को महिलाओं के लिए विज्ञान और प्रौद्योगिकी (एसटीडब्ल्यू) कार्यक्रम के अंतर्गत सहायता प्रदान की गई। राष्ट्रीय सुपरकंप्यूटिंग मिशन, राष्ट्रीय अंतरविषयक साइबर-भौतिकी प्रणाली मिशन और राष्ट्रीय क्वांटम मिशन जैसे राष्ट्रीय मिशनों का उद्देश्य उभरती प्रौद्योगिकियों को आगे बढ़ाना है, वहीं जैव प्रौद्योगिकी विभाग जैव प्रौद्योगिकी में कैरियर विकास के लिए जैव प्रौद्योगिकी कैरियर उन्नति और कार्यक्रम (बायो-केयर) संचालित करता है। इसके अतिरिक्त, अनुसंधान राष्ट्रीय शोध प्रतिष्ठान (एनआरएफ)

उन्नत अनुसंधान अनुदान (एआरजी), प्रधानमंत्री प्रारंभिक कैरियर अनुसंधान अनुदान (पीएमईसीआरजी), समावेशिता अनुसंधान अनुदान (आईआरजी), त्वरित नवाचार और अनुसंधान के लिए भागीदारी (पीएआईआर), राष्ट्रीय पोस्ट-डॉक्टरल अध्येतावृत्ति (एनपीडीएफ) और रामानुजन अध्येतावृत्ति जैसे अनुदानों के माध्यम से व्यापक और केंद्रित आर एंड डी में सहायता करता है, साथ ही राष्ट्रीय विज्ञान चैयर और जेसी बोस अनुदान जैसी प्रतिष्ठित मान्यताएं प्राप्त करने के साथ-साथ, इसने मध्य प्रदेश में 52 और महाराष्ट्र में 117 परियोजनाओं को वित्त पोषित किया है, इस प्रकार राष्ट्रव्यापी स्तर पर वैज्ञानिक क्षमता वर्धन और नवाचार में महत्वपूर्ण योगदान दिया है।

(ख) और (ग) सरकार ने विज्ञान, प्रौद्योगिकी, इंजीनियरिंग और गणित (एसटीईएम) में महिलाओं की भागीदारी को बढ़ावा देने के लिए कई तरह की पहलें क्रियान्वित की हैं, जिनके परिणाम विगत दशक में स्पष्ट रूप से दिखाई दिए हैं। इन योजनाओं ने महिलाओं को उनके शैक्षणिक और व्यावसायिक यात्रा के विभिन्न चरणों में सहायता प्रदान करने में महत्वपूर्ण योगदान दिया है, जिनमें से कई महिलाओं को अनुसंधान और विकास में अपना करियर फिर से शुरू करने या बनाने में मदद मिली है। विगत तीन वर्षों में इन योजनाओं से लाभान्वित महिलाओं की संख्या का विवरण नीचे दिया गया है:

राज्य/संघ राज्यक्षेत्र	विज्ञान ज्योति	वाइज़- पीएचडी	वाइज़- पीडीएफ	सीयूआरआईई (क्यूरी)	इंस्पायर- मानक	एसएचई (शी)	इंस्पायर अध्येतावृत्ति	इंस्पायर संकाय अध्येतावृत्ति
अंडमान और निकोबार	315	1	0	0	21	0	0	0
आंध्र प्रदेश	2669	0	2	1	5871	1	35	1
अरुणाचल प्रदेश	974	0	1	0	13	0	3	0
असम	3644	11	4	0	177	49	59	1
बिहार	3352	0	0	0	3225	170	6	0
चंडीगढ़	303	4	9	1	168	4	25	0
छत्तीसगढ़	3861	2	0	2	4353	522	10	2

दादर, नगर हवेली, दमन और दीव	588	0	0	0	32	1	0	0
दिल्ली	595	12	33	2	300	75	76	19
गोवा	304	2	3	0	79	4	17	2
गुजरात	4888	6	6	0	1878	95	45	3
हरियाणा	4075	1	1	0	1432	93	23	3
हिमाचल प्रदेश	2704	0	2	1	755	208	23	2
जम्मू और कश्मीर	2425	10	12	0	1506	23	48	4
झारखंड	3569	1	1	0	2474	12	11	3
कर्नाटक	3608	10	12	2	11213	33	103	26
केरल	2790	26	12	7	567	630	86	6
लद्दाख	499	0	0	0	22	0	0	0
लक्षद्वीप	0	0	0	0	6	0	0	0
मध्य प्रदेश	4056	9	4	2	2949	834	41	3
महाराष्ट्र	5008	20	17	2	3455	232	86	22
मणिपुर	1220	5	1	0	7	123	3	0
मेघालय	1093	0	0	0	17	42	6	1
मिजोरम	259	2	3	0	13	6	7	0
नागालैंड	301	1	1	0	1	14	2	0
ओडिशा	3662	5	4	1	5691	52	39	2
पुदुचेरी	1195	1	0	0	81	3	5	0
पंजाब	4072	9	14	2	673	105	63	10
राजस्थान	4773	4	1	1	10107	3128	25	2
सिक्किम	454	0	0	0	33	0	4	0
तमिलनाडु	0	21	14	10	2198	24	127	8
तेलंगाना	2415	13	22	2	4596	32	81	6
त्रिपुरा	832	3	0	0	94	1	6	0
उत्तराखंड	2661	8	7	0	2686	486	42	1
उत्तर प्रदेश	6672	10	16	2	7531	7574	87	14
पश्चिम बंगाल	3181	18	25	0	28	333	91	12

निधि-प्रयास योजना से लाभान्वित होने वाली उन महिलाओं की संख्या का ब्यौरा नीचे दिया गया है, जिन्हें पिछले दस वर्षों में अपना स्टार्टअप/व्यवसाय शुरू करने में सहायता मिली है:

राज्य/संघ राज्य क्षेत्र	निधि-प्रयास लाभार्थियों की संख्या
आंध्र प्रदेश	23
असम	3
बिहार	5
चंडीगढ़	1
छत्तीसगढ़	1
दिल्ली	15
गोवा	2
गुजरात	27
हरियाणा	10
हिमाचल प्रदेश	4
जम्मू और कश्मीर	5
झारखंड	1
कर्नाटक	100
केरल	45
मध्य प्रदेश	7
महाराष्ट्र	66
मणिपुर	1
ओडिशा	25
पंजाब	1
राजस्थान	17
तमिलनाडु	95
तेलंगाना	44
उत्तराखंड	6
उत्तर प्रदेश	24
पश्चिम बंगाल	6

मध्य प्रदेश और महाराष्ट्र में निधि-प्रयास योजना से लाभान्वित होने वाली महिलाओं की राज्य-वार और जिला-वार संख्या का ब्यौरा नीचे दिया गया है:

राज्य	जिला	निधि-प्रयास लाभार्थियों की संख्या
मध्य प्रदेश	भोपाल	3
	ग्वालियर	2
	इंदौर	1
	उज्जैन	1
महाराष्ट्र	अमरावती	2
	औरंगाबाद	2
	धुले	1
	कोल्हापुर	1
	मुंबई शहर	22
	नागपुर	2
	नासिक	3
	पुणे	28
	रायगढ़	2
	सतारा	1
	थाणे	2

(घ) और (ङ) सरकार ने एसटीईएम-संबंधित योजनाओं के सुचारु संचालन को सुनिश्चित करने और उन्हें महाराष्ट्र के ग्रामीण क्षेत्रों सहित पूरे देश के लोगों तक सुलभ बनाने के लिए कई तरह के सक्रिय और समन्वित उपाय किए हैं। इन प्रयासों का उद्देश्य पहुंच बढ़ाना, पारदर्शिता में सुधार करना, मूलभूत ढांचे को मजबूत करना और समावेशी भागीदारी सुनिश्चित करना है ताकि इन पहलों का लाभ समाज के सभी वर्गों तक पहुंच सके। पहुंच और भागीदारी को बढ़ाने के लिए, सरकार ने शहरी और ग्रामीण दोनों क्षेत्रों के विश्वविद्यालयों, महाविद्यालयों और संस्थानों को अनुसंधान निधि और अवसर प्रदान करके व्यापक आधार पर समावेशन को बढ़ावा दिया है। अल्प सेवित क्षेत्रों में स्थित संस्थानों को राष्ट्रीय कार्यक्रमों में सक्रिय रूप से भाग लेने में सक्षम बनाने पर विशेष जोर दिया गया है। एक हब-एंड-स्पोक मॉडल को प्रोत्साहित किया गया है, जिसमें अग्रणी संस्थान छोटे

या ग्रामीण संस्थानों को मार्गदर्शन और सहयोग प्रदान करते हैं, जिससे उनकी अनुसंधान क्षमता और संसाधनों तक पहुंच में सुधार होता है।

योजनाओं के क्रियान्वयन में दक्षता और पारदर्शिता सुनिश्चित करने की दिशा में डिजिटलीकरण एक महत्वपूर्ण कदम रहा है। प्रस्तावों को प्रस्तुत करने, उनकी निगरानी करने और उनका मूल्यांकन करने में सुविधा प्रदान करने के लिए ऑनलाइन पोर्टल विकसित और उन्नत किए गए हैं, जिससे प्रक्रियाएं अधिक उपयोगकर्ता-अनुकूल और दूरस्थ क्षेत्रों में भी सुलभ हो गई हैं। इंस्पायर-मानक पोर्टल जैसे प्लेटफार्मों में किए गए सुधारों, जिनमें चैटबॉट सहायता, बेहतर डेटा सिंक्रोनाइजेशन और सरलीकृत नामांकन प्रक्रियाएं शामिल हैं, विशेष रूप से, ग्रामीण क्षेत्रों के छात्रों और विद्यालयों के लिए बाधाओं को और कम कर दिया है।

सरकार ने देशभर में मूलभूत ढांचे और अनुसंधान सुविधाओं को मजबूत करने पर भी ध्यान केंद्रित किया है। एफआईएसटी और पर्स जैसी योजनाओं के माध्यम से, संस्थानों को प्रयोगशालाओं के उन्नयन और आधुनिक उपकरण प्राप्त करने के लिए वित्तीय सहायता प्रदान की गई है। इसके अतिरिक्त, एसएआईएफ (सैफ) और एसएटीएचआई (साथी) जैसी साझा सुविधाएं स्थापित की गई हैं ताकि उन संस्थानों को उन्नत वैज्ञानिक उपकरणों तक पहुंच प्रदान की जा सके जिनके पास ऐसे संसाधन नहीं हैं, जिससे ग्रामीण और छोटे संस्थानों के लिए समान पहुंच सुनिश्चित हो सके।

क्षमता वर्धन भी क्रियाकलापों का एक अन्य प्रमुख क्षेत्र रहा है। शिक्षण की गुणवत्ता में सुधार लाने, नवाचार-आधारित शिक्षा को बढ़ावा देने और अनुसंधान कौशल को मजबूत करने के लिए शिक्षकों और शोधकर्ताओं के लिए प्रशिक्षण कार्यक्रम लागू किए गए हैं, जिनमें इंस्पायरिंग इंडिया इन रिसर्च इनोवेशन एंड एसटीईएम एजुकेशन (आईआरआईएसई) के अंतर्गत पहले भी शामिल हैं। नवोदित शोधकर्ताओं को मार्गदर्शन, उद्योग जगत से जुड़ाव और कौशल विकास के अवसरों के माध्यम से सहायता प्रदान की जा रही है, जिससे वे वैज्ञानिक प्रगति में प्रभावी तौर पर योगदान दे सकें। जागरूकता और सहभागिता बढ़ाने के लिए जनसंपर्क और सहभागिता संबंधी गतिविधियों का

विस्तार किया गया है। छात्रों को प्रेरित करने और उन्हें वास्तविक दुनिया में एसटीईएम अनुप्रयोगों से परिचित कराने के लिए विज्ञान प्रदर्शनियों, प्रतियोगिताओं, मार्गदर्शन कार्यक्रमों और संस्थागत दौरों का आयोजन किया गया है।

अब तक, इन कदमों के परिणामस्वरूप ग्रामीण संस्थानों की भागीदारी में सुधार हुआ है, योजना कार्यान्वयन में अधिक पारदर्शिता आई है, मूलभूत ढांचे और अनुसंधान क्षमता में वृद्धि हुई है, और मार्गदर्शन और शिक्षण संसाधनों तक पहुंच बढ़ी है। इन उपायों के संयोजन से एक अधिक समावेशी और मजबूत पारिस्थितिकी तंत्र का निर्माण हुआ है जो महाराष्ट्र के ग्रामीण क्षेत्रों सहित पूरे देश के लोगों के लिए सरकारी योजनाओं के प्रभावी कार्यान्वयन और उनके लाभों तक समान पहुंच सुनिश्चित करता है।

VILLAGE LEVEL ENTREPRENEURS IN ANDHRA PRADESH

5993. SHRI B. K. PARTHASARATHI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the schemes implemented to support Village Level Entrepreneurs (VLEs) in the country;
- (b) the details regarding the number of VLEs supported through such schemes, State, district and year-wise for Andhra Pradesh, since inception;
- (c) the details of funds sanctioned and released under each of these schemes, State and year-wise since inception; and
- (d) whether any issues have been observed in scheme implementation and if so, the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Common Services Centres (CSCs) provide easy access to government and essential digital services for citizens. These include services such as Aadhaar, banking, bill payments, certificates, telemedicine and education.

These CSCs are established on a self-sustainable and entrepreneurship model, which are run by Village Level Entrepreneurs (VLEs).

To enhance the sustainability of Village Level Entrepreneurs (VLEs), CSCs have been enabled to deliver more than 800 citizen-centric services. All the services provided by VLEs through CSCs can be seen at www.csc.gov.in. The network of CSCs continues to grow, with more than 5.41 lakh centres presently functioning across India.

Year-wise and district-wise functional CSC in Andhra Pradesh since inception till 28th February-2026 are given in the enclosed **Statement**. State wise details of CSCs, including Andhra Pradesh, are also available on the website <https://csc.gov.in/>

CSC e-Governance Services India Limited, also known as CSC-SPV (Special Purpose Vehicle), manages the operations of these CSCs. It provides training and capacity building to VLEs through digital modes to improve their skills for better service delivery and interaction with the citizens.

During the Financial Year 2025-26 (till Feb- 2026), a total number of 22,866 VLEs have been provided training on the use of the Digital Seva Portal and various services such as Insurance, G2C services, Banking, Agriculture, etc across the country.

Several key initiatives have been undertaken, aimed at strengthening the skilling and earning capacity of Village Level Entrepreneurs (VLEs), these are as follows:

- Regular training of VLEs to enhance digital literacy and service delivery skills
 - Promotion of innovative services through CSCs like financial services [DigiPay (based upon Aadhaar Enabled Payment System), Banking, Insurance], and skill development programs
 - Delivery of e-commerce services via CSC Grameen eStore, thereby enhancing livelihood opportunities for VLE
 - Specialised training under the YuvaAI initiative to familiarize VLEs with emerging technologies and AI- based tools for enhanced service delivery.
- 9,766 VLEs from all over the country have been certified till date.

The Project CSC 2.0 has been implemented as a Central Sector Scheme of Government as a pan India Project and has been successfully completed w.e.f. 31.03.2024.

The total budget of the project sanctioned and released for the implementation of the project is Rs.475.11 crore.

The project has been successfully implemented and as per the assessment of the project, the initiatives taken through CSCs have enhanced digital inclusion and improved the access of citizen centric services by strengthening last-mile service delivery across the country.

STATEMENT

District-wise functional CSCs in Andhra Pradesh since inception

District Name	FY- 2015- 16	FY- 2016- 17	FY- 2017- 18	FY- 2018- 19	FY- 2019- 20	FY- 2020- 21	FY- 2021- 22	FY- 2022- 23	FY- 2023- 24	FY- 2024- 25	FY- 2025- 26 (Feb'26)
Alluri Sitharama Raju	112	138	154	171	167	199	183	191	277	241	194
Anakapalle	274	336	376	417	408	486	446	349	678	445	437
Anantapur	349	428	476	523	512	614	564	701	856	720	696
Annamayya	141	173	194	215	210	250	230	279	349	319	331
Bapatla	164	201	225	250	245	291	267	331	405	397	366
Chittoor	221	271	303	336	329	391	359	283	545	387	370
East Godavari	241	296	331	365	357	427	392	224	596	412	413
Eluru	169	208	233	258	252	301	276	331	419	435	425
Guntur	337	414	463	513	502	598	549	611	834	716	588
Kakinada	158	194	217	240	235	280	257	388	391	544	571
Konaseema	181	222	248	275	269	320	294	386	447	467	431
Krishna	340	418	468	517	506	603	554	517	842	644	530
Kurnool	367	451	505	556	544	651	598	668	908	767	752
Nandyal	142	175	196	217	212	253	232	359	353	358	363
NTR	204	250	280	310	303	361	332	506	503	549	509
Palnadu	234	288	322	356	348	415	381	563	579	591	529
Parvathipuram Manyam	116	142	159	176	172	205	188	155	286	192	188
Prakasam	279	343	384	425	416	495	455	727	691	846	717

SPSR Nellore	251	308	345	382	374	445	409	450	621	541	532
Sri Sathya Sai	202	248	278	308	301	359	330	381	501	406	419
Srikakulam	313	384	430	474	464	556	510	612	775	703	635
Tirupati	175	215	241	266	260	310	285	289	433	397	419
Visakhapatnam	166	204	228	252	246	294	270	354	410	510	513
Vizianagaram	209	257	288	315	308	371	341	292	518	421	470
West Godavari	243	299	334	370	362	431	396	450	601	683	663
Y.S.R.	199	245	274	304	297	354	325	558	494	538	540
Total	5,787	7,108	7,952	8,791	8,599	10,260	9,423	10,955	14,312	13,229	12,601

Source: CSC e-Governance Services India Limited

Note: The above figures indicate active VLEs in respective district for the given period

COACH MANUFACTURING FACILITIES IN MAHARASHTRA

5994. DR. AMOL RAMSING KOLHE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI SANJAY DINA PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has undertaken any review of coach manufacturing facilities in Maharashtra and if so, the steps taken to develop new facilities or upgrade existing plants in the State;
- (b) the details of expenditure incurred by the Railways for the development of coach manufacturing units in the said State during the last five years, project and district-wise;
- (c) whether the Government has proposed any new initiatives to enhance indigenous coach manufacturing capacity in the said State to meet the

growing demand for modern trains and high-speed rail projects and if so, the details thereof;

- (d) the measures taken/being taken by the Government to ensure timely completion of these projects, improve quality standards and integrated advanced technology in coach production; and
- (e) the steps taken/being taken by the Government to generate skilled employment opportunities and enhance local industrial participation through coach manufacturing initiatives in the said State?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Presently, coaches are being manufactured in Indian Railways' three operational coach manufacturing units viz. Integral Coach Factory/Chennai, Rail Coach Factory/Kapurthala and Modern Coach Factory/Raebareli. These units are manufacturing a wide range of passenger rolling stock including mainline LHB coaches, train sets like Vande Bharat, Namo Bharat, Rapid and Regional Metro rakes, Kolkata Metro Rakes, Amrit Bharat trains etc.

In order to enhance indigenous coach manufacturing capacity to meet the growing demand for modern trains, Indian Railways has taken following action:

- Marathwada Rail Coach Factory (MRCF) at Latur, Maharashtra has been set up at a cost of Rs. 685.79 Cr. The manufacture of 120 nos. Vande Bharat trainsets have been taken up at MRCF, Latur through Technology Partner.

- Also, Indian Railways has taken up the work of setting up of Railway Manufacturing Unit at Kazipet, Telangana at a cost of Rs. 521.36 Cr where manufacturing of modern Mainline Electric Multiple Units (MEMU) is planned. The work of Rail Manufacturing Unit at Kazipet is at an advanced stage with civil and electrical infrastructure nearing completion.

Apart from Railway's own units, presently Public Sector Units like BEML are also engaged in manufacture of Vande Bharat Sleeper and LHB General/ Sleeper class coaches etc.

Indian Railways has adopted a multipronged approach to ensure timely completion, quality improvement and integration of advanced technologies in coach production:

- **Technology Upgradation:** Adoption of robotic/semi-automatic welding, CNC machining, automation and next-generation manufacturing systems, advanced braking systems, coupling technologies and modern manufacturing Practices.
- **Quality Improvement:** Strengthening of testing facilities and validation systems. Developing dedicated testing infrastructure and collaboration with external laboratories for compliance with international standards.
- **Digitalization and Smart Systems:** Introduction of digital production monitoring, data analytics and onboard diagnostics.

As regards skill development, Indian Railways have a comprehensive training ecosystem which provides for different sets of training interventions at various stages of career to ensure skilling, re-skilling and up-skilling of Railway Employees. To make this possible, elaborate infrastructure has been developed by the Indian Railways in form of training centres across Zonal Railways and Production Units.

Detailed training modules as per prescribed periodicity are available for respective categories at initial and promotional stages along with refresher courses as well as specialized training courses, laying emphasis on practical aspects which help the employees in skill upgradation and assimilation with related advanced technology. These modules are also updated keeping in view the technological changes in working practice.

Further, with a view to ensure structured and systematic training on coach manufacturing, concerned employees are provided training as per detailed training modules which cover various aspects relevant to that field. The modules include exposure to fabrication techniques, welding processes, bogie systems, electrical etc. required for coach production.

Besides, Indian Railways also conducts Apprenticeship Training Programme at its various units like Production Units, Workshops, Loco Sheds, Carriage and Wagon Depots etc under the provisions of

Apprentices Act, 1961, which also contributes to skill development in trades such as fitter, welder, electrician and machinist.

PM-KUSUM IN UTTAR PRADESH

5995. SHRI JAGDAMBIKA PAL:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the number of applications received under the Pradhan Mantri-Kisan Urja Suraksha evam Utthan Mahabhiyan (PM-KUSUM) since its inception in the State of Uttar Pradesh particularly in Domariyaganj and Hamirpur Lok Sabha Constituencies;
- (b) the cumulative solar power capacity installed and the quantity of electricity generation recorded under PM-KUSUM in the said region along with its impact on agricultural productivity and irrigation facilities; and
- (c) whether the Government proposes to extend the implementation period of PM-KUSUM beyond the current plan period and if so, the details thereof including any plans to further integrate the scheme with agricultural development initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) and (b) The PM KUSUM Scheme is a demand-driven scheme, and capacities are allocated based on the demand raised by the state and milestones achieved. State Implementing Agencies (SIA) are empowered for

beneficiary selection and further implementation of the scheme at district level. The Ministry does not allocate special targets for the constituency/districts under this scheme.

As reported by the SIAs of the state of Uttar Pradesh, as on 28.02.2026, a total of 295.38 MW of solar capacity has been installed in Uttar Pradesh state under PM-KUSUM scheme. The progress under PM-KUSUM scheme in Uttar Pradesh state and that of Domariyaganj and Hamirpur Lok Sabha Constituency is given in the enclosed **Statement**.

(c) Under PM KUSUM scheme, the gestation period is 24 months from the date of sanction. With ongoing implementation work in the states, it is expected that most of the capacities will be commissioned in year 2026. New scheme, PM KUSUM 2.0 is under consideration.

STATEMENT

Details of progress under PM-KUSUM:

	Component-A (In MW)		Component-B (No. of solar pumps)		Component-C (No. of grid-connected pumps)		
	Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Sanctioned (FLS)	Total Solarized
Uttar Pradesh	1.00	1.00	1,07,226	67,186	12,000	3,70,000	7,725
Progress in specific districts							
Domariyaganj	-	-	-	540	-	-	1
Hamirpur	-	-	-	1487	-	-	5

IPS. Individual Pump Solarization, FLS. Feeder Level Solarization

फोर्टिफाइड चावल

5996. श्री सुधीर गुप्ता:

श्री रविन्द्र वसंतराव चव्हाण:

श्रीमती संजना जाटव:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री सुनील कुमार:

श्री विनोद लखमशी चावड़ा:

श्री धैर्यशील संभाजीराव माणे:

डॉ. के. सुधाकर:

डॉ. हेमंत विष्णु सवरा:

श्री माधवनेनी रघुनंदन राव:

श्रीमती अपराजिता सारंगी:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में, विशेषकर राजस्थान के भरतपुर लोक सभा निर्वाचन क्षेत्र और महाराष्ट्र के पालघर जिले में फोर्टिफाइड चावल वितरण कार्यक्रम के कार्यान्वयन के बाद से विभिन्न सरकारी योजनाओं के अंतर्गत राज्य/संघ राज्यक्षेत्र-वार कितनी मात्रा में फोर्टिफाइड चावल वितरित किया गया है;

(ख) देश में फोर्टिफाइड राइस कर्नेल (एफआरके) का उत्पादन करने वाली चावल मिलों की संख्या कितनी है और उनकी संस्थापित उत्पादन क्षमता कितनी है;

(ग) विगत तीन वर्षों के दौरान उक्त कार्यक्रम के कार्यान्वयन के लिए आवंटित, जारी और उपयोग की गई निधि का वर्ष-वार ब्यौरा क्या है;

(घ) विगत तीन वर्षों के दौरान गुणवत्ता अनुपालन सुनिश्चित करने के लिए फोर्टिफाइड चावल के कितने नमूनों की जांच की गई;

(ङ) उक्त अवधि के दौरान अनुपालन में अनियमितताओं के कितने मामलों की सूचना मिली है; और

(च) क्या सरकार द्वारा सरकारी योजनाओं के अंतर्गत फोर्टिफाइड चावल वितरण के लिए महाराष्ट्र के पालघर जैसे देश के जनजातीय जिलों के लिए कोई विशेष पहल शुरू की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई), एकीकृत बाल विकास सेवा (आईसीडीएस), प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) और भारत सरकार की अन्य कल्याणकारी योजनाओं (ओडब्ल्यूएस) के तहत मार्च 2024 से गेहूं की खपत करने वाले राज्यों अर्थात् पंजाब, हरियाणा और राजस्थान तथा 100% प्रत्यक्ष लाभ अंतरण (डीबीटी) वाले संघ राज्य क्षेत्र अर्थात् चंडीगढ़ और पुडुचेरी के अलावा अन्य राज्यों में फोर्टिफाइड चावल का वितरण किया जा रहा है।

इस पहल के कार्यान्वयन से सरकार के विभिन्न खाद्य सुरक्षा कार्यक्रमों के तहत उठान किए गए/वितरित किए गए फोर्टिफाइड चावल की मात्रा को दर्शाने वाला ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) दिनांक 24.03.2026 तक की स्थिति के अनुसार, एफएसएसएआई से लाइसेंस प्राप्त 741 फोर्टिफाइड चावल कर्नेल विनिर्माण इकाइयां हैं। तथापि, भारत सरकार द्वारा फोर्टिफाइड चावल कर्नेल (एफआरके) की उत्पादन क्षमता से संबंधित जानकारी का रखरखाव नहीं किया जाता है।

(ग) चावल फोर्टिफिकेशन पहल के कार्यान्वयन के लिए, भारत सरकार ने वित्तीय वर्ष 2022-23 के लिए 1323.38 करोड़ रुपये, वित्तीय वर्ष 2023-24 के लिए 2679.47 करोड़ रुपये आवंटित किए और फिर इस पहल को 3796 करोड़ रुपये के वार्षिक वित्तीय निहितार्थ के साथ विस्तार किया गया।

खाद्यान्नों (गेहूं, चावल और मोटे अनाज) के वितरण के लिए खाद्य सब्सिडी जारी की जाती है; जारी की गई वस्तुवार खाद्यान्न सब्सिडी का रखरखाव खाद्य और सार्वजनिक वितरण विभाग (डीएफपीडी) द्वारा नहीं रखा जाता है। पिछले तीन वर्षों के दौरान खाद्यान्नों (फोर्टिफाइड चावल सहित) के वितरण के लिए जारी की गई कुल खाद्यान्न सब्सिडी निम्नानुसार है:

क्र. सं.	वित्त वर्ष	राशि (करोड़ रुपये में)
1	2022-23	272501.69
2	2023-24	211394.39
3	2024-25	199499.67

(घ) और (ङ) फोर्टिफाइड चावल की गुणवत्ता सुनिश्चित करने के लिए, फोर्टिफाइड चावल के प्रत्येक बैच को मात्रात्मक विश्लेषण के बाद ही स्वीकार किया जाता है। (एफआरके) के सम्मिश्रण अनुपात सहित सभी भौतिक मापदंडों की पूरी तरह से जांच की जाती है।

उपर्युक्त के अतिरिक्त, पिछले 3 वर्षों के दौरान भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसआई) द्वारा परीक्षण किए गए फोर्टिफाइड चावल के नमूनों की संख्या को निम्नलिखित सारणी में प्रस्तुत किया गया है:

वित्तीय वर्ष	परीक्षण किए गए नमूनों की संख्या	अनुरूप पाए गए	गैर-अनुरूप पाए गए
2025-26	200	181	19
2024-25	263	253	10
2023-24	49	47	2

(च) भारत सरकार सभी खाद्य सुरक्षा-तंत्र कार्यक्रमों के माध्यम से गेहूं का उपभोग करने वाले राज्यों और 100% प्रत्यक्ष लाभ अंतरण वाले संघ राज्य क्षेत्रों के अलावा जनजातीय जिलों सहित सभी राज्यों और संघ राज्य क्षेत्रों में फोर्टिफाइड चावल की आपूर्ति कर रही है।

विवरण

पहल के कार्यान्वयन से सरकार के विभिन्न खाद्य सुरक्षा कार्यक्रमों के तहत उठान किए गए/वितरित किए गए फोर्टिफाइड चावल की मात्रा को दर्शाने वाला ब्यौरा

क्र. सं.	राज्य/संघ राज्यक्षेत्र का नाम	कुल उठान किए गए/वितरित किए गए फोर्टिफाइड चावल (टन में)
1	अंडमान एवं निकोबार द्वीप समूह	11616.01
2	आंध्र प्रदेश	5455891.71

3	अरुणाचल प्रदेश	178503.19
4	असम	4515367.33
5	बिहार	13519162.49
6	चंडीगढ़	6710.70
7	छत्तीसगढ़	4610226.52
8	दादरा और नगर हवेली एवं दमन व दीव	71655.29
9	दिल्ली	642656.99
10	गोवा	90584.82
11	गुजरात	3657708.79
12	हरियाणा	113893.12
13	हिमाचल प्रदेश	293250.25
14	जम्मू और कश्मीर	932943.59
15	झारखंड	4799027.97
16	कर्नाटक	6903195.94
17	केरल	2141319.57
18	लद्दाख	14252.94
19	लक्षद्वीप	3866.27
20	मध्य प्रदेश	5352018.63
21	महाराष्ट्र	8306625.36
22	मणिपुर	343878.35
23	मेघालय	429202.29
24	मिजोरम	153943.25
25	नागालैंड	224768.28
26	ओडिशा	7063898.54
27	पुदुचेरी	5105.42
28	पंजाब	144574.82
29	राजस्थान	305835.56
30	सिक्किम	59573.53
31	तमिलनाडु	6407055.86
32	तेलंगाना	3531739.82
33	त्रिपुरा	529766.89
34	उत्तर प्रदेश	16364933.14
35	उत्तराखंड	4615919.02
36	पश्चिम बंगाल	8009927.30
कुल		109810599.54

ROOFTOP SOLAR ADOPTION IN UTTAR PRADESH

5997. SHRI ZIA UR REHMAN:

Will the minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether the Government has conducted any assessment of rooftop solar adoption and renewable energy capacity addition in Western Uttar Pradesh;

(b) if so, the details of subsidies, awareness campaigns and grid integration measures implemented in the said region;

(c) whether similar renewable energy adoption challenges exist in other States; and

(d) if so, the details of national targets and programmes to increase renewable energy capacity across the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) The Ministry of New and Renewable Energy (MNRE) has assessed the potential for renewable energy generation, including Solar, Wind, Biomass etc. across the country, which also includes Western Uttar Pradesh region and is promoting their development through various policies and programmes in coordination with State Governments.

The MNRE is implementing various schemes/ programmes covering subsidies, awareness campaigns and grid integration measures to promote development and deployment of renewable energy in the country including the western Uttar Pradesh. The details are given in the enclosed **Statement-I**.

The Government has also taken several steps and initiatives to promote and accelerate development and deployment of renewable energy capacity across the country in order to realize the commitment of 500 GW non-fossil energy capacity by 2030 and to increase the share of renewable energy in the country's total energy mix, the details of which are given in the enclosed **Statement-II.**

STATEMENT-I

Details of the ongoing major Renewable Energy Schemes / Programmes being implemented by MNRE:

1. PM-Surya Ghar: Muft Bijli Yojana launched in February, 2024 with the aim to achieve rooftop solar installation in one crore households in the residential sector with an outlay of Rs. 75,021 crore. The subsidy provision under the scheme is as under:

S.No.	Type of Residential Segment	CFA	CFA (Special Category States/UTs)
1	Residential Sector (first 2 kWp of Rooftop Solar (RTS) capacity or part thereof)	Rs.30,000/kWp	Rs.33,000/kWp
2	Residential Sector (with additional RTS capacity of 1 kWp or part thereof)	Rs.18,000/kWp	Rs.19,800/kWp
3	Residential Sector (additional RTS capacity beyond 3 kWp)	No additional CFA	No additional CFA
4	Group Housing Societies/ Residential Welfare Associations (GHS/RWA) etc. for common facilities including EV charging up to 500 kWp (@ 3 kWp per house)	Rs.18,000/kWp	Rs.19,800/kWp

2. Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) for setting up decentralized solar or other renewable energy power plants, installation of stand-alone solar agriculture pumps, and solarization of existing grid-connected agriculture pumps, including feeder-level solarization.
3. Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects. Under the scheme, the infrastructure such as land, roads, power evacuation system, water facilities are developed with all statutory clearances/approvals, to help expeditious development of utility-scale solar projects in the country.
4. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules.
5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. National Green Hydrogen Mission launched with aim to make India a Global Hub for production, utilization and export of Green Hydrogen and its derivatives.
7. Green Energy Corridors (GEC) to create intra-state transmission system for renewable energy projects.

8. Bio-Energy Programme:

- Waste to Energy Programme : Programme on Energy from Urban, Industrial and Agricultural Wastes/Residues
- Biomass Programme: Scheme to Support Manufacturing of Briquettes and Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries.
- Biogas Programme : for promotion of family type Biogas plants

9. New Solar Power Scheme [for Tribal and Particularly Vulnerable Tribal Groups (PVTG) Habitations/Villages] under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.

STATEMENT-II

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm and Dispatchable Renewable Energy (FDRE) projects have been issued.
- To boost RE consumption, Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to

all designated consumers under the Energy Conservation Act, 2001, will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.

- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on ISTS charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters and Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting and developing Energy Storage Systems.

- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and Manufacturers [ALMM (Wind)] and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.
- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM – Wind Turbine Components (ALMM-WTC) issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.
- Standard and Labelling (SandL) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.

- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

CASES OF DELAY IN PAYMENT OF PENSION BY CMPFO

5998. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **COAL** be pleased to state:

(a) whether the Government is aware of cases in Coal Mines Provident Fund Organisation (CMPFO), Dhanbad where payment of Provident Fund (PF)/Pension to the wife of a deceased employee of Bharat Coking Coal Limited (BCCL) has been inordinate delayed due to incorrect entry of the spouse's name in the CMPFO account despite the wife's name being correctly recorded in all other service records including the employee's Service Book;

(b) if so, the details of such cases reported during each of the last two years in CMPFO/BCCL along with the corrective measures taken/being taken by the organisations to resolve the issue; and

(c) whether the Government proposes to introduce a simplified and time-bound mechanism for rectification of clerical errors in CMPFO records in association with BCCL to ensure timely release of dues to widows/spouse and dependent family members and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) and (b) The pension claims are processed in Coal Mines Provident Fund Organisation (CMPFO) based on records such as nomination forms and other service-related documents submitted through the concerned coal company. In some cases, discrepancies may arise in the furnished details, including spouse information. Cases of this nature generally arise due to discrepancies between the particulars recorded by the employer in CMPFO records (such as Form-A, PS-3, PS-4, etc.) and the service records maintained by the concerned coal company.

As a corrective measure, all claims are duly scrutinised in CMPFO and any discrepancies observed are communicated to the concerned coal company for verification and rectification based on authenticated service records. Over the past two years, all claims have been received and processed through the C-CARES portal, which enables digital submission

and tracking. At present, there is no pendency of such cases at the level of CMPFO.

BCCL has informed that where discrepancies arise, appropriate corrective measures are undertaken depending upon the nature and complexity of the discrepancies, as detailed below:

- (i) In cases involving minor variations in surname or spelling, certification is obtained from the BCCL Management confirming that both names pertain to the same individual, i.e., the legally wedded spouse of the member.
- (ii) In cases involving significant differences in name, verification of the genuineness of the claimant is carried out through Police verification and/or on-the-spot Committee verification.

These measures help prevent fraudulent claims, ensure identification of the rightful claimant, and facilitate timely settlement of claims.

(c) A mechanism for time-bound settlement of claims and redressal of grievances is already in place in the CMPFO. As per its Citizen's Charter, the prescribed time limit for settlement of Provident Fund claims, pension claims and redressal of grievances is 30 days, subject to submission of complete and correct information by the concerned employer and claimant. Additionally, efforts are made to ensure timely rectification and discrepancies through the C-CARES platform and coordination with the concerned coal companies through Prompt Resolution for Assured Access to Social Security (PRAYAS) meetings,

so as to facilitate prompt settlement of claims to eligible beneficiaries, including widows and dependent family members.

AUDIT OF FREE RATION BENEFICIARIES UNDER NFSA

5999. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether Government initiated an audit/verification exercise of beneficiaries under National Food Safety Act (NFSA) to weed out ineligible and suspicious ration cardholders and if so, the details thereof;
- (b) the details of number of such suspicious, ineligible beneficiaries identified, removed so far, State-wise along with the key parameters being used for verification including Aadhaar deduplication;
- (c) the details of the estimated savings in terms of foodgrains and subsidy expenditure resulting from such removal;
- (d) the details of safeguards to ensure that genuine vulnerable poor families are not adversely affected during verification drive along with details of appeal, grievance redressal available;
- (e) whether any instances of misuse, political interference in Karnataka State or fraudulent practices by officials or private parties have been detected during this audit exercise and if so, the corrective action taken by the Government in this regard; and

(f) the manner in which the Government proposes to further strengthen transparency and accountability in the distribution of subsidised foodgrains while ensuring intended benefits reach only most deserving households?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) The Targeted Public Distribution System (TPDS), governed under the National Food Security Act (NFSA), 2013, operates under the joint responsibility of the Central and State/UT Governments. The operational responsibilities relating to identification of eligible beneficiaries and families, issuance and management of ration cards, and updation of beneficiary databases rest with the respective State/UT Governments.

In order to support States/UTs in improving the accuracy of beneficiary databases and to address inclusion and exclusion errors, the Department of Food and Public Distribution has undertaken a “*Rightful Targeting*” exercise using data analytics and cross-verification of NFSA beneficiary data with multiple external databases of various Ministries/Departments, including Central Board of Direct Taxes (CBDT), Goods and Services Tax Network (GSTN)/CBIC, Ministry of Corporate Affairs (MCA), Ministry of Road Transport and Highways (MoRTH – Vahan), and Aadhaar, along with internal PDS database parameters. The key parameters used for identification of ineligible beneficiaries include, beneficiaries identified as Directors in companies (MCA), income criteria as per CBDT records (e.g., income above ₹6 lakh or as per State-specific thresholds), Aadhaar-based checks such as

deceased beneficiaries, beneficiaries above 100 years of age or anomalous cases like single-member households below 18 years, ownership of motor vehicles as per MoRTH database, GST-related indicators such as turnover exceeding ₹25 lakh, detection of duplicate beneficiaries, and identification of “silent beneficiaries” not availing ration for a prolonged period.

Based on this exercise, 8.51 crore beneficiaries were flagged across States/UTs for field verification by the respective State/UT Government. Subsequent field-level verification by States/UTs has led to removal of 2.21 crore ineligible beneficiaries enabling improved targeting of genuinely eligible households. Additionally, 2.64 crore beneficiaries were found eligible by the States/UTs and have been retained. State/UT-wise details are given in the enclosed **Statement**.

(c) The savings cannot be precisely quantified, as States/UTs issue new ration cards to eligible beneficiaries in place of those removed. However, the removal of ineligible/duplicate beneficiaries creates space for inclusion of more deserving households and enhances the overall efficiency and targeting of the system.

(d) States/UTs have been advised to carry out re-verification of these flagged cases strictly in accordance with their notified inclusion/exclusion criteria. Any decision regarding retention, deletion, or correction of beneficiary records is taken only after such verification by the respective State/UT Governments. No beneficiary is removed automatically or without due process. The Department has also undertaken several measures to strengthen digital

monitoring and grievance redressal mechanisms under the Public Distribution System (PDS).

Firstly, grievance redressal systems have been strengthened through the universal availability of toll-free helplines (1967/1800 series) across all States/UTs. In addition, Anna Sahayata (ASHA) has been introduced as an AI-enabled grievance redressal platform leveraging WhatsApp and IVRS channels, enabling beneficiaries to lodge complaints and provide feedback in their preferred regional languages.

The Mera Ration Mobile App also provides an integrated interface for beneficiaries to access their entitlement details, view transaction history, locate nearby FPSs, and register grievances directly.

Further, monitoring has been strengthened through integration with the CPGRAMS platform, wherein States/UTs have been advised to adhere to the prescribed timeline of 21 days for grievance disposal. Grievance pendency is regularly monitored through dashboards, and periodic advisories are issued to ensure timely resolution. States/UTs with high pendency are specifically flagged for corrective action.

These initiatives collectively enhance transparency, improve accountability, and ensure timely delivery of services to beneficiaries under the PDS.

(e) No instances of misuse, political interference, or fraudulent practices by officials or private parties have been reported to this Department.

(f) Present Status of modernization efforts of Public Distribution System (PDS) by the Department across the country are as follows –

- Ration cards/beneficiary's database have been completely digitized (100%) in all States/UTs.
- Aadhaar seeding has been completed for more than 99.7% ration cards and about 99.26% beneficiaries.
- All States/UTs have been regularly urged to complete the eKYC so that the benefits of the scheme reach the entitled beneficiaries. The eKYC has been completed for 87.30% beneficiaries.
- Nearly 5.50 Lakh (99.8%) out of total 5.51 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains through Aadhaar biometric authentication of beneficiaries.
- Introduction of Anna Sahayata, an advanced AI-enabled WhatsApp and IVRS-based grievance redressal system, allowing beneficiaries to lodge complaints in their own language using these platforms.
- Mera Ration Mobile App, which enables beneficiaries to check their entitlements, member and demographic details, last month's distribution status, nearby FPS location, and to lodge grievances directly through the app.
- Anna Mitra mobile app enables the field level functionaries as well FPS dealers to run day to day PDS operations.

- For effective and efficient implementation of the distribution process, the Department has urged the States to integrate the ePOS devices in FPS with weighing scales.

STATEMENT

State/UT-wise details details

S. No.	State Name	Flagged Cases	Deleted by States/UTs	Retained by States/UTs	Total Actions % by States
1	GUJARAT	55,09,230	15,17,734	42,84,766	100.00%
2	KERALA	19,21,831	85,788	18,09,058	98.60%
3	RAJASTHAN	75,68,053	16,67,678	56,87,645	97.19%
4	ODISHA	49,27,086	5,28,099	41,08,592	94.11%
5	ANDHRA PRADESH	37,90,418	3,21,157	30,43,946	88.78%
6	CHHATTISGARH	33,36,534	2,93,521	23,07,675	77.96%
7	UTTAR PRADESH	54,80,518	22,77,303	17,32,339	73.16%
8	TRIPURA	1,05,000	51,807	20,153	68.53%
9	LAKSHADWEEP	6,084	4,012	-	65.94%
10	HARYANA	31,64,507	20,03,743	1	63.32%
11	KARNATAKA	7,61,689	4,26,315	54,342	63.10%
12	BIHAR	54,20,773	13,46,788	14,54,077	51.67%
13	PUNJAB	22,11,899	2,66,548	7,94,297	47.96%
14	TELANGANA	4,95,795	1,39,718	79,998	44.32%
15	MAHARASHTRA	1,78,44,571	74,18,527	57,837	41.90%
16	ANDAMAN AND NICOBAR ISLANDS	971	137	267	41.61%
17	ASSAM	35,95,862	12,94,024	25	35.99%
18	TAMIL NADU	10,46,675	2,10,814	1,28,195	32.39%
19	WEST BENGAL	17,29,802	3,57,390	1,86,612	31.45%
20	JHARKHAND	40,69,980	6,94,090	3,66,617	26.06%
21	Dadar and Nagar Haveli and Daman and Diu	52,265	8,689	9	16.64%
22	MADHYA PRADESH	73,85,254	9,26,882	2,15,687	15.47%

23	HIMACHAL PRADESH	5,32,435	25,357	55,324	15.15%
24	UTTARAKHAND	8,53,703	74,414	41,253	13.55%
25	SIKKIM	38,134	4,411	400	12.62%
26	CHANDIGARH	61,481	7,457	-	12.13%
27	DELHI	8,14,258	80,420	-	9.88%
28	NAGALAND	3,08,904	23,799	2	7.70%
29	GOA	49,279	3,312	-	6.72%
30	MIZORAM	1,72,241	8,669	7	5.04%
31	PUDUCHERRY	31,002	1,342	-	4.33%
32	LADAKH	19,229	618	1	3.22%
33	JAMMU AND KASHMIR	10,67,961	28,665	3,056	2.97%
34	MANIPUR	5,66,437	15,540	-	2.74%
35	MEGHALAYA	49,455	1,317	-	2.66%
36	ARUNACHAL PRADESH	1,67,926	30	-	0.02%
Grand Total		8,51,57,242	2,21,16,115	2,64,32,181	57.01%

मोबाइल टैरिफ में वृद्धि

6000. श्री हनुमान बेनीवाल:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पिछले कुछ वर्षों के दौरान मोबाइल टैरिफ और डाटा दरों में लगातार वृद्धि की जा रही है;

(ख) क्या सरकार का दूरसंचार सेवाओं को आम जनता के लिए वहनीय और सुलभ बनाने के लिए कोई विनियामक हस्तक्षेप करने का विचार है और यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार के पास निजी कंपनियों द्वारा की जा रही टैरिफ वृद्धि की समीक्षा करने के लिए कोई तंत्र है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) विगत तीन वर्षों के दौरान इस संबंध में उपभोक्ता हितों की रक्षा के लिए क्या कदम उठाए गए हैं और तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) को दूरसंचार सेवाओं की दरों को अधिसूचित करने का अधिकार देता है। मौजूदा टैरिफ ढांचे के अनुसार, राष्ट्रीय रोमिंग, ग्रामीण फिक्स्ड लाइन सेवाएं, मोबाइल नंबर पोर्टेबिलिटी और लीज्ड सर्किट जैसी सेवाओं के अलावा, मोबाइल और डेटा सेवाओं के लिए टैरिफ फारबियरेंश के अंतर्गत हैं। मौजूदा विनियामक प्रावधानों के अनुपालन में सेवा प्रदाता बाज़ार की स्थिति और अन्य वाणिज्यिक पहलुओं की अपनी समझ के आधार पर टैरिफ डिजाइन करने और पेश करने के लिए स्वतंत्र हैं। सरकार की नीतियों और ट्राई द्वारा अधिसूचित नियामक ढांचे के परिणामस्वरूप भारत में मोबाइल सेवाओं के ग्राहकों के लिए टैरिफ सबसे कम दरों में से एक हैं।

(घ) ट्राई, उपभोक्ताओं को उनके संबंधित टेलीकॉम सेवा प्रदाताओं की सेवाओं से जुड़े उनके अधिकारों के बारे में जानकारी देने के लिए उपभोक्ता जागरूकता गतिविधियाँ आयोजित करता है। प्राधिकरण अपने क्षेत्रीय कार्यालयों के माध्यम से उपभोक्ता आउटरीच कार्यक्रम और सेमिनार आयोजित करता है, जहाँ टेलीकॉम सेवाओं के उपभोक्ताओं को उपभोक्ता अधिकारों सहित विभिन्न विषयों पर प्रासंगिक जानकारी प्रदान की जाती है। प्राधिकरण उपभोक्ता संगठनों को उपभोक्ता संगठन पंजीकरण विनियम, 2013 के अनुसार भी पंजीकृत करता है और ये उपभोक्ता संगठन, उपभोक्ता जागरूकता कार्यक्रम भी आयोजित करते हैं। इसके अलावा प्राधिकरण ने उपभोक्ताओं द्वारा सामना की जा रही समस्याओं के समाधान के लिए दूरसंचार उपभोक्ता शिकायत निवारण विनियम 2012 जारी किए हैं। इन विनियमों के माध्यम से ट्राई ने सभी दूरसंचार सेवा प्रदाताओं को उपभोक्ता शिकायतों के निपटान के लिए दो-स्तरीय शिकायत/समस्या निवारण तंत्र स्थापित करने का अधिदेश दिया है।

RENEWABLE ENERGY INITIATIVES BY COAL PSUS

6001. SHRI MANOJ TIWARI:

SHRI BALABHADRA MAJHI:

SHRIMATI APARAJITA SARANGI:

SHRI VISHNU DAYAL RAM:

SHRI DILESHWAR KAMAIT:

SHRI KOTA SRINIVASA POOJARY:

SHRI KHAGEN MURMU:

SHRIMATI KAMALJEET SEHRAWAT:

Will the Minister of **COAL** be pleased to state:

- (a) whether Coal India Limited (CIL) and other coal Public Sector Undertakings (PSUs) are undertaking renewable energy projects as part of their diversification initiatives in various parts of the country including the Nabarangpur Lok Sabha Constituency of Odisha;
- (b) if so, the details of the total renewable energy capacity installed or under development by these PSUs till date including the details of projects proposed or operational in Nabarangpur Lok Sabha Constituency;
- (c) the details of targets set by the Government for renewable energy capacity to be achieved by coal PSUs by the year 2030;
- (d) whether there are proposals to include projects in the Nabarangpur Lok Sabha Constituency and if so, the details thereof; and
- (e) the manner in which these initiatives are contributing to the objectives of sustainable mining and energy transition particularly in promoting green energy and regional development in the Nabarangpur Lok Sabha Constituency of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) and (b) Public Sector Undertakings (PSUs), including Coal India Limited (CIL), NLC India Limited (NLCIL), and Singareni Collieries Company Limited (SCCL), are undertaking renewable energy projects as part of their diversification initiatives in line with the Government's policy on energy transition and sustainability. However, no such project has been undertaken in the Nabarangpur Lok Sabha Constituency of Odisha.

CIL has installed about 247 MW of renewable energy, and around 635 MW is under development. NLCIL has installed 1,783 MW and has 1,762 MW under construction. SCCL has installed 245.50 MW, and around 259 MW is under development.

(c) The targets for renewable energy by 2030 are CIL (9.5 GW), NLCIL (10 GW) and SCCL (2.8 GW).

(d) and (e) Renewable energy initiatives by coal PSUs contribute to sustainable mining and energy transition by reducing carbon footprint through adoption of clean energy, diversifying the energy mix, enhancing energy security and supporting national climate goals, including net-zero commitments. Though, no proposals are under consideration for renewable energy projects within the Nabarangpur Lok Sabha Constituency of Odisha by the above-mentioned PSUs, installing renewable energy projects will benefit all areas, including the Nabarangpur Lok Sabha Constituency of Odisha.

STAR RATING OF MINES

6002. SHRI LUMBARAM CHOUDHARY:
SHRIMATI HIMADRI SINGH:
SHRI VISHWESHWAR HEGDE KAGERI:
SHRI MUKESHKUMAR CHANDRAKAANT DALAL:
SHRI DAMODAR AGRAWAL:
SHRI VISHNU DAYAL RAM:
SHRIMATI MAHIMA KUMARI MEWAR:
SHRI YOGENDER CHANDOLIA:
DR. BHOLA SINGH:
SHRI BIDYUT BARAN MAHATO:
SHRI KHAGEN MURMU:
SHRI BHARTRUHARI MAHTAB:

Will the Minister of **MINES** be pleased to state:

- (a) the total number of mining leases evaluated under the Star Rating of Mines framework in the Country during the last three years specially for coal and major minerals in Shahdol, Umaria and Anuppur district of Madhya Pradesh, year and State/UT-wise;
- (b) the number of mines that have achieved three-star, four-star, five-star and seven-star ratings during the said period including Shahdol Lok Sabha Constituency;
- (c) the number of mining leases that failed to achieve the minimum three-star rating; and
- (d) the action taken by the Government including suspension of operations or compliance measures against such non-compliant mines?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) As per Policy for Star Rating of Coal Mines, rating awarded to Coal mines of Shahdol, Umaria and Anuppur district of Madhya Pradesh during last three evaluation years are given below:

Name of the district	No. of Coal mines evaluated under Star Rating framework		
	F.Y.2021-22	F.Y.2022-23	F.Y.2023-24
Umaria	5	6	6
Shahdol	7	8	9
Anuppur	9	11	12

As per records, there are no mines of major minerals in Shahdol and Umaria district. However, there are 3 mines in Anuppur district of Madhya Pradesh, out of which 2 mines remained non-operational during the last three years and one mine which was operational has been evaluated.

(b) Details of rating achieved by Coal mines falling under Shahdol Lok Sabha constituency are given below.

Review period	Three Star	Four star	Five star	Seven Star
F.Y.2021-22	14	4	1	There is no provision for awarding Seven Star Rating under Star Rating Policy for Coal mines.
F.Y.2022-23	7	7	2	
F.Y.2023-24	10	5	3	

For major minerals, one mine in Shahdol constituency achieved 3-star rating consistently during the years 2021-22, 2022-23 and 2023-24.

(c) Number of mines of Shahdol Lok Sabha constituency which failed to achieve the minimum three-star rating during last three years are given below:

Review period	Coal mines	Major Mineral Mines
F.Y.2021-22	2	2
F.Y.2022-23	9	2
F.Y.2023-24	9	2

(d) As per Rule 35(4) of MCDR, 2017, it is mandatory on the part of every holder of a mining lease to achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year- on- year basis. If the lease holder fails to achieve the minimum 3-star rating, the mine is issued show cause notice to qualify for star rating. In case of non-compliance, operation of the mine is suspended. The suspension is revoked after verification through inspection of compliance of star rating requirement.

STATUS OF RAILWAY ELECTRIFICATION

6003. DR. PRABHA MALLIKARJUN:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the details of current status of railway electrification including the route in kilometres electrified, pending sections and timelines for achieving hundred percent electrification in the country;

- (b) the details of progress made in the implementation of the KAVACH automatic train protection system including routes where it has been deployed, stages of rollout and expected completion dates;
- (c) the details of the financial allocations made, funds utilized and major challenges faced in the electrification projects and KAVACH implementation;
- (d) the details of the measures taken to ensure safety, energy efficiency and reduction of carbon footprint through electrification and advanced train protection systems; and
- (e) the details of future plans and timelines for full operationalisation of KAVACH across the Railways and the integration of electrified routes with modern signalling technologies?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Electric traction is more environment friendly and efficient. Accordingly, Electrification of railway network on Indian Railways (IR) has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

Funding for railway electrification has been significantly increased from Rs. 5,545 crore in 2004-14 to Rs. 53,122 crore in 2014-24.

The completion of Electrification project(s) depends on various factors like forest clearances, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc. All these factors affect the completion time of the project(s).

Reduction in CO₂ emissions in transportation by railways as compared to transportation by road is as under (Ref:- NITI Aayog Report titled “Fast Tracking Freight In India, June 2021):

Mode of Transportation	CO₂ emission for transportation of 1 tonne for 1 km
Road	101 gm
Rail	11.5 gm (about 89% less)

Indian Railways is committed to sustainable operation through near total Railway Electrification combined with use of renewable energy sources, a combination of solar, wind and other renewable sources based on strategic power procurement planning, thus contributing to carbon footprint reduction.

Safety:

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

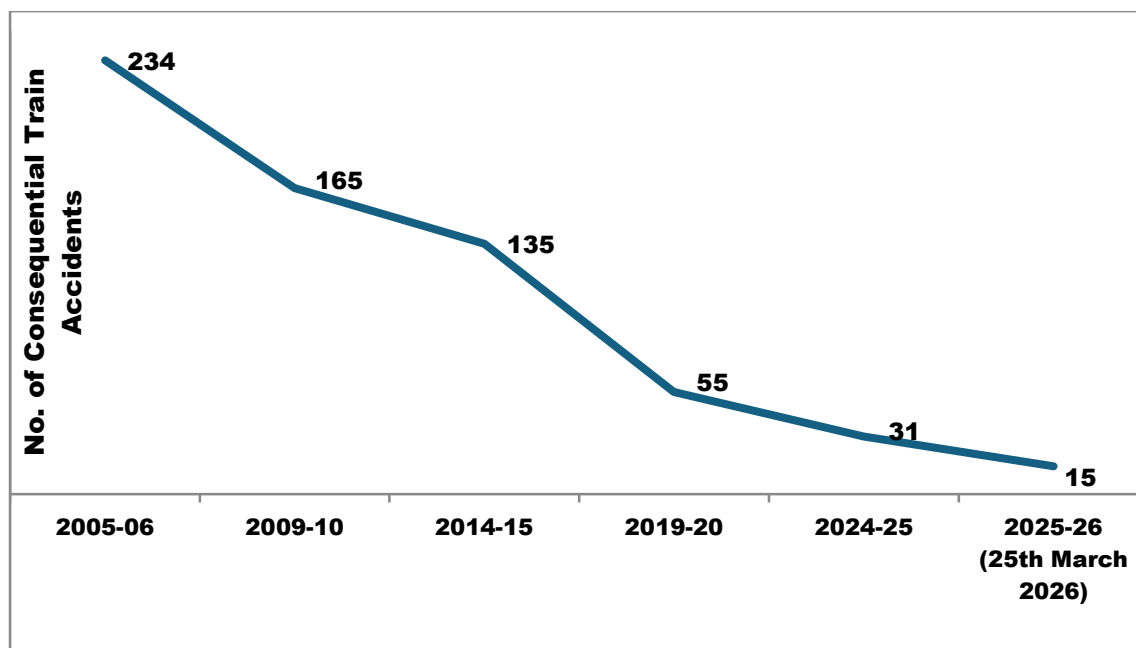
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)

This index measures number of consequential accidents as a ratio of total running kilometres of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Year	Expenditure/Budget on Safety related activities (Rs. in Cr.)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers

with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.

12. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.

13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.

14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.

15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).

16. Patrolling of railway tracks to look out for weld/rail fractures.

17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.

18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.

21. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.

22. Replacement of conventional ICF design coaches with LHB design coaches is being done.

23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

25. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

27. Regular counselling and training of staff is undertaken.

28. Concept of Rolling Block introduced in Indian Railways (Open Lines)

General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times

2.	Flyovers (RoBs)/Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Implementation of Kavach:-

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.

- e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
 7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
 8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
 9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1638 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:

SN	Section	Progress (Route Km)
(1)	Delhi-Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667
ii	Vadodara – Ahmedabad section	96
iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93

ii	Chota Ambana – Bardhaman – Howrah section	260
iii	Subedarganj – Kanpur	186

10.Track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.

11.Progress of key items of Kavach on High density routes including Delhi–Mumbai and Delhi–Howrah corridors as on 25.03.26 are as under:

SN	Item	Progress
i	Laying of Optical Fibre Cable	8923 Km
ii	Installation of Telecom Towers	1184 nos
iii	Station Data Centre	767 station
iv	Installation of Track side equipment	7165 RKM
v	Provision of Kavach in Loco	4277 nos

12.In addition, work for installation of Kavach in 8979 Locomotives and 1200 EMU/MEMU has been taken up.

13.Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 61,758 technicians, operators and engineers have been trained on Kavach technology. This includes about 52,317 Loco Pilots and Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.

14.The cost for provision of Track Side including Station equipment of Kavach is approximately Rs. 50 Lakhs/Km and cost for provision of Kavach equipment on locomotives is approximately Rs. 80 Lakh/Loco.

15. The funds utilized on Kavach works so far up to Feb'26 is Rs. 2,763.90 Crores. The allocation of funds during the year 2025-26 is Rs. 1673.19 Crores. Requisite funds are made available as per the progress of works.

**MANUFACTURING CAPACITY UNDER PLI SCHEME
FOR SOLAR MODULES**

6004. SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRIMATI SHAMBHAVI:

SHRI ARUN BHARTI:

SHRI RAJESH VERMA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the present status of the Production Linked Incentive (PLI) Scheme for high efficiency solar PV module including the total approved manufacturing capacity of solar modules;
- (b) the overall financial outlay committed and disbursed under the Scheme along with performance benchmarks prescribed for beneficiaries;
- (c) the extent to which domestic manufacturing capacity and supply chain resilience have improved as a result of PLI-supported investments;
- (d) the monitoring and compliance mechanisms established to ensure quality standards, timely project completion and adherence to localisation norms; and
- (e) whether measurable reduction in import dependence and strengthening of India's solar value chain competitiveness has been observed following implementation of the scheme and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) The Ministry of New and Renewable Energy (MNRE), Government of India, is implementing the Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules with an outlay of Rs. 24,000 crore. Under the scheme, Letters of Award (LoAs) have been issued for setting up 48,337 MW of fully/partially integrated solar Photovoltaic (PV) module manufacturing capacity.

Under the scheme, around 30 GW of solar PV module manufacturing capacity, around 10.5 GW of solar PV cell manufacturing capacity, and around 2 GW of ingot-wafer manufacturing capacity have been set up. The aforesaid capacities include around 3.4 GW of fully integrated thin-film solar PV module manufacturing capacity.

The total capacity for manufacturing solar PV modules in the country, as per the Approved List of Models and Manufacturers (ALMM) for solar PV module (List-I) dated 01.03.2026, is around 172 GW per annum.

Under PLI Scheme for High Efficiency Solar PV Modules, the quantum of PLI eligible for disbursal, depends upon: (i) quantum of sales of solar PV modules; (ii) performance parameters (*efficiency and temperature coefficient of maximum power*) of solar PV modules sold; and (iii) percentage of local value addition in solar PV modules sold. As on 28.02.2026, no funds have been released under the scheme, as the scheme provides for release of PLI to the successful bidders one year after commissioning of the manufacturing projects

awarded under the scheme. Till date, this one-year period post-commissioning has not been completed in respect of the projects awarded under the scheme.

The scheme has contributed to an increase in domestic solar module and cell manufacturing capacities, thereby strengthening the domestic manufacturing ecosystem. However, there is comparatively lower progress in upstream components such as polysilicon and wafer manufacturing under the scheme, primarily due to various difficulties associated with setting up of such upstream manufacturing facilities, including but not limited to: lack of prior domestic experience, challenges related to import of technology as well as capital equipment and consumables, limited availability of local expertise and skilled workforce, land-related issues, etc. In addition, the global supply chain for upstream solar PV components is concentrated in a limited number of countries, and the domestic ecosystem for these segments is still at a nascent stage.

(d) Under the (PLI) Scheme for High Efficiency Solar PV Modules, robust monitoring and compliance mechanisms have been put in place to ensure quality standards, timely project completion and adherence to localisation norms. The scheme is implemented through designated implementing agencies, which regularly monitor the progress of awarded projects against committed timelines. Apart from that, for ensuring quality standards, MNRE has issued Quality Control Order (QCO) for solar PV modules and has also implemented Approved List of Models and Manufacturers (ALMM) for solar PV modules and solar PV cells.

(e) Solar PV module manufacturing capacity, as per Approved List of Models and Manufacturers (ALMM) for solar PV modules, has increased from around 8 GW in March 2021 to around 172 GW in March 2026. Imports of solar modules have declined from around USD 4,354 million in financial year 2023-24 to around USD 2,152 million in financial year 2024-25. This downward trend has continued in financial year 2025-26 as well, with imports of solar PV modules reducing further to around 758 million in financial year 2025-26, till January 2026.

एसटीईएम विषयों में महिलाओं की भागीदारी

6005. श्रीमती संजना जाटव:

श्री पी. पी. चौधरी:

श्री पी. सी. मोहन:

श्री योगेन्द्र चांदोलिया:

श्री भर्तृहरि महताब:

डॉ. निशिकान्त दुबे:

डॉ. के. सुधाकर:

श्री बिभु प्रसाद तराई:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) फरवरी, 2026 तक कर्नाटक और राजस्थान के पाली और भरतपुर लोक सभा निर्वाचन क्षेत्रों सहित एसटीईएम विषयों में महिलाओं की भागीदारी को बढ़ावा देने के उद्देश्य से सरकार के विभिन्न कार्यक्रमों के अंतर्गत कितनी महिला लाभार्थियों को सहायता प्रदान की गई है;

(ख) क्या सरकार ने एसटीईएम विषयों में शिक्षा और अनुसंधान करियर बनाने के लिए लड़कियों और महिलाओं को प्रोत्साहित करने के लिए कोई विशेष पहल की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या कर्नाटक में, विशेषकर बेंगलुरु में एसटीईएम विषयों में महिला अनुसंधानकर्ताओं के लिए परामर्श, प्रशिक्षण या अध्येतावृत्ति कार्यक्रमों के लिए विश्वविद्यालय, अनुसंधान संस्थान और वैज्ञानिक संगठन मंत्रालय के साथ सहयोग कर रहे हैं और यदि हां, तो तत्संबंधी व्यौरा क्या है;

(घ) सरकार द्वारा एसटीईएम शिक्षा में महिलाओं के नामांकन तथा अनुसंधान और विकास कार्यकलापों में उनकी भागीदारी के बीच के अंतर को पाटने के लिए क्या कदम उठाए गए हैं; और

(ङ) क्या वैज्ञानिक अनुसंधान और नवाचार में महिलाओं की भागीदारी बढ़ाने के लिए बेंगलुरु जैसे प्रमुख अनुसंधान केन्द्रों में कोई लक्षित कार्यक्रम या सहायता प्रणाली शुरू की गई हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) सरकार उच्चतर शिक्षा में और विज्ञान, प्रौद्योगिकी, अभियांत्रिकी और गणित (एसटीईएम) में महिलाओं की भागीदारी को बढ़ावा देने के लिए विभिन्न मंत्रालयों और विभागों के माध्यम से कई कार्यक्रम कार्यान्वित कर रही है। विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) ने विज्ञान और इंजीनियरिंग में महिलाएं-किरण (वाइज-किरण) जैसी पहलों के माध्यम से पिछले तीन वर्षों में लगभग 1,000 महिला वैज्ञानिकों को सहायता दी है, साथ ही पूरे देश में लगभग 82,813 छात्राओं को भी सहायता दी है (फरवरी 2026 तक)। इस अवधि के दौरान, कर्नाटक में 73 महिला लाभार्थियों और राजस्थान में 24 महिला लाभार्थियों सहित भरतपुर निर्वाचन क्षेत्र एक महिला को वाइज-किरण के अंतर्गत सहायता प्रदान की गई है। इसके अतिरिक्त, जैव प्रौद्योगिकी विभाग (डीबीटी) ने जैव प्रौद्योगिकी करियर उन्नयन और पुनःअभिविन्यास (बायोकेयर) योजना के माध्यम से कर्नाटक में 49 महिला लाभार्थियों और राजस्थान में 3 महिला लाभार्थियों को सहायता प्रदान की है। इसके अलावा, विश्वविद्यालय अनुदान आयोग (यूजीसी) ने नेट जूनियर रिसर्च फेलोशिप (जेआरएफ) के अंतर्गत 21,654 महिला लाभार्थियों और सावित्रीबाई ज्योतिराव फुले सिंगल गर्ल चाइल्ड फेलोशिप (एसजेएसजीसी) के अंतर्गत 858 लाभार्थियों को सहायता प्रदान की है। यूजीसी

"भारतीय विश्वविद्यालयों और कॉलेजों में महिलाओं की शिक्षा का विकास" संबंधी योजना जैसी पहलों के माध्यम से, महिलाओं सहित सभी श्रेणियों में उच्च शिक्षा में सुधार को बढ़ावा देता है। इस योजना के अंतर्गत, विश्वविद्यालयों और कॉलेजों में महिला शिक्षा केंद्र (डब्ल्यूएससी) स्थापित करने के लिए वित्तीय सहायता प्रदान की जाती है, जो शिक्षण, अनुसंधान, पाठ्यक्रम विकास, प्रशिक्षण और जनसंपर्क गतिविधियों पर केंद्रित होते हैं।

(ख) मंत्रालय लड़कियों और महिलाओं को एसटीईएम विषयों में शिक्षा और अनुसंधान करियर अपनाने के लिए प्रोत्साहित करने हेतु विशेष पहलें कार्यान्वित कर रहा है। ये पहलें स्कूल शिक्षा से लेकर पोस्ट-डॉक्टरल शोध तक सम्पूर्ण शैक्षिक और पेशेवर श्रृंखला को कवर करती हैं। इनमें विज्ञान ज्योति; वाइज़-डॉक्टरल ऑफ फिलॉसफी (पीएचडी); वाइज़-पोस्ट डॉक्टरल फेलोशिप (पीडीएफ); वाइज़-बौद्धिक संपदा अधिकार (आईपीआर); वैज्ञानिक ऊंचाइयों और नवाचार को विकसित और अग्रसर करने के लिए महिलाओं की सहज प्रवृत्ति (विदुषी); और क्यूरी (महिला विश्वविद्यालयों में नवाचार और उत्कृष्टता के लिए विश्वविद्यालय अनुसंधान का समेकन) जैसे कार्यक्रमों के अंतर्गत छात्रवृत्ति, अध्येतावृत्ति, मार्गदर्शन और प्रशिक्षुता की व्यवस्था शामिल है, जो महिला संस्थानों में अनुसंधान एवं विकास (आरएंडडी) अवसंरचना को सुदृढ़ करते हैं। इसके अलावा, डीबीटी बायोकेयर अध्येतावृत्ति के माध्यम से महिलाओं की कैरियर प्रगति के लिए सहायता देता है, जो जैव-प्रौद्योगिकी क्षेत्र में महिलाओं के पुनः प्रवेश और सतत भागीदारी की सुविधा प्रदान करती है।

(ग) कर्नाटक में बेंगलुरु स्थित सहित विश्वविद्यालय, अनुसंधान संस्थान, और वैज्ञानिक संगठन, विज्ञान और प्रौद्योगिकी मंत्रालय की विभिन्न योजनाओं के अंतर्गत मेजबान संस्थान और ज्ञान साझेदार के रूप में सहयोग कर रहे हैं। इनमें भारतीय खगोल भौतिकी संस्थान, भारतीय विज्ञान संस्थान, रामन अनुसंधान संस्थान, सीएसआईआर-फोर्थ पैराडाइम संस्थान, राष्ट्रीय प्रौद्योगिकी संस्थान सूरतकल, क्राइस्ट (मान्यता प्राप्त विश्वविद्यालय), जेएसएस विज्ञान और प्रौद्योगिकी विश्वविद्यालय, निट्टे यूनिवर्सिटी सेंटर फॉर साइंस एजुकेशन एंड रिसर्च (एनयूसीएसईआर), येनेपोया

(मान्यता प्राप्त विश्वविद्यालय), स्टेम सेल विज्ञान और पुनर्योजी चिकित्सा संस्थान, मणिपाल पुनर्योजी चिकित्सा संस्थान (एमआईआरएम), तुमकुर विश्वविद्यालय, राष्ट्रीय अंतरिक्ष-वैमानिकी प्रयोगशालाएं, मंगलौर विश्वविद्यालय, कृषि विज्ञान विश्वविद्यालय (बेंगलुरु), केंद्रीय विनिर्माण प्रौद्योगिकी संस्थान (सीएमटीआई), ज्योति निवास कॉलेज, नैनो विज्ञान और इंजीनियरिंग केंद्र, सीएसआईआर-राष्ट्रीय अंतरिक्ष-वैमानिकी प्रयोगशालाएं, जीएसएसएस इंस्टीट्यूट ऑफ इंजीनियरिंग एंड टेक्नोलॉजी, और कर्नाटक राज्य अक्कामहादेवी महिला विश्वविद्यालय विजयपुर जैसे प्रमुख संस्थान शामिल हैं। ये संस्थान स्टेम(एसटीईएम) क्षेत्रों में महिला शोधकर्ताओं के लिए मार्गदर्शन, प्रशिक्षण, अध्येतावृत्ति, अनुसंधान परियोजनाओं और क्षमता निर्माण कार्यक्रमों हेतु सुविधा प्रदान करते हैं।

(घ) सरकार ने एसटीईएम शिक्षा में महिलाओं के नामांकनों और अनुसंधान एवं विकास कार्यकलापों में उनकी भागीदारी के बीच अंतर को कम करने के लिए कई लक्षित उपाय किए हैं। एक समर्पित कार्यक्रम नामतः वाइज़-किरण कार्यक्रम का उद्देश्य वित्तीय बाधाओं को कम करना और एसटीईएम क्षेत्रों में महिलाओं की निरंतर भागीदारी और करियर प्रगति को प्रोत्साहित करना है। यह कार्यक्रम विशेष रूप से शिक्षा से अनुसंधान के क्षेत्र में संक्रमण की प्रक्रिया को परिष्कृत एवं सुव्यवस्थित समर्थन तंत्रों के माध्यम से सहज बनाता है। इसके अलावा, महिलाओं की शिक्षा और अनुसंधान में निरंतरता को सुगम बनाने के लिए करियर परामर्श, मातृत्व लाभ, सुव्यवस्थित मार्गदर्शन, अनुभवजन्य भ्रमण और रोल मॉडल्स के साथ संवाद जैसे सक्षम प्रावधानों को शामिल किया गया है। ये उपाय पलायन को कम करने और एसटीईएम करियर में महिलाओं की निरंतर भागीदारी को बढ़ावा देने में मदद करते हैं। इन प्रयासों को सशक्त बनाते हुए, जैव प्रौद्योगिकी विभाग बायोकेयर अध्येतावृत्ति के माध्यम से महिलाओं के करियर में प्रगति में सहायता करता है, जो जैव प्रौद्योगिकी के क्षेत्र में महिलाओं के पुनः प्रवेश और निरंतर भागीदारी की सुविधा प्रदान करता है।

(ङ) वैज्ञानिक अनुसंधान और नवाचार में महिला सहभागिता को बढ़ावा देने के लिए बेंगलुरु जैसे प्रमुख अनुसंधान केंद्रों में समर्पित कार्यक्रमों और समर्थन तंत्रों की शुरुआत की गई है। विज्ञान और

प्रौद्योगिकी विभाग (डीएसटी) की राष्ट्रीय स्तर की पहलें, जैसे विज्ञान और इंजीनियरिंग में महिलाएं-किरण (वाइज़-किरण) कार्यक्रम, विज्ञान के क्षेत्र में महिलाओं को प्रोत्साहित करने के लिए प्रमुख क्रियाकलाप के रूप में कार्य करती हैं। इस कार्यक्रम के अंतर्गत, विगत तीन वर्षों में बेंगलुरु में 38 महिला वैज्ञानिकों को सहायता प्रदान की गई है। इसके अलावा, डीएसटी ने बेंगलुरु में स्टार्टअप्स को संपूर्ण सहायता प्रदान करने के लिए 11 इनक्यूबेशन सेंटर स्थापित किए हैं, ताकि उन्हें विचार से लेकर व्यावसायीकरण तक प्रगति करने में मदद मिल सके। राष्ट्रीय नवाचार विकास और दोहन पहल (निधि)- युवा और महत्वाकांक्षी नवप्रवर्तकों एवं स्टार्टअप्स को प्रोत्साहन एवं गति प्रदान करना (प्रयास) कार्यक्रम के अंतर्गत, बेंगलुरु में 63 महिला नवप्रवर्तकों और स्टार्टअप्स को सहायता दी गई है। इसके अलावा, जैव प्रौद्योगिकी विभाग (डीबीटी) ने अपने जैव प्रौद्योगिकी करियर उन्नयन और पुनःअभिविन्यास (बायोकेयर) पहल के माध्यम से बेंगलुरु में 13 महिलाओं को सहायता प्रदान की है। ये महिला-केंद्रित कार्यक्रम प्रमुख शैक्षणिक और अनुसंधान संस्थानों के माध्यम से कार्यान्वित किए जाते हैं, जो अध्येतावृत्ति, मार्गदर्शन, क्षमता निर्माण, अवसर रचना सहायता और करियर उन्नति के अवसर प्रदान करते हैं। सामूहिक रूप से, ये वैज्ञानिक अनुसंधान और नवाचार में महिलाओं की भागीदारी और नेतृत्व क्षमता को मजबूत करने में महत्वपूर्ण भूमिका निभाते हैं।

'इंस्पायर' योजना के घटक

6006. श्री जसवंतसिंह सुमनभाई भाभोर:

श्री आलोक शर्मा:

क्या **विज्ञान और प्रौद्योगिकी** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान इंस्पायर योजना के विभिन्न घटकों के अंतर्गत सहायता प्राप्त करने वाले छात्रों की संख्या का ब्यौरा क्या है तथा भोपाल और दाहोद लोक सभा निर्वाचन क्षेत्र के कितने छात्र इसमें शामिल हैं;

(ख) क्या सरकार ने इंस्पायर मानक स्टैंडर्ड जैसी पहलों के माध्यम से स्कूली छात्रों के बीच नवाचार और अनुसंधान को प्रोत्साहित करने के लिए कार्यक्रम का विस्तार किया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) मध्य प्रदेश और भोपाल सहित देश भर में उक्त योजनाओं के अंतर्गत अब तक शामिल किए गए विद्यालयों और जिलों की जिला-वार संख्या का ब्यौरा क्या है; और

(ङ) वैज्ञानिक अनुसंधान कार्यक्रमों में ग्रामीण क्षेत्रों और कम प्रतिनिधित्व वाले समूहों के छात्रों की भागीदारी बढ़ाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) अभिप्रेरित अनुसंधान के लिए विज्ञान खोज में नवाचार (इंस्पायर) योजना विज्ञान और प्रौद्योगिकी विभाग (डीएसटी), भारत सरकार की एक राष्ट्रीय पहल है जिसका उद्देश्य प्रतिभाशाली युवाओं को मूलभूत और प्राकृतिक विज्ञानों का अध्ययन करने तथा इंजीनियरिंग, चिकित्सा, कृषि, और पशु चिकित्सा जैसे क्षेत्रों में अनुसंधान करियर अपनाने के लिए आकर्षित करना है, जिससे देश के अनुसंधान और विकास आधार को सुदृढ़ किया जा सके। यह योजना विभिन्न शैक्षिक चरणों में कई घटकों के माध्यम से संचालित होती है। इंस्पायर-मानक (मिलियन माइंड्स ऑगमेंटिंग नेशनल एस्पिरेशन एंड नॉलेज) कक्षा VI–XII में अध्ययनरत 10-17 वर्ष की आयु के छात्रों को लक्षित करती है, जिसमें नवीन विचारों और वैज्ञानिक जिज्ञासा को प्रोत्साहित किया जाता है; स्कूल ई-एमआईएस पोर्टल के माध्यम से प्रतिवर्ष अधिकतम पाँच छात्रों को नामित कर सकते हैं, और चयनित छात्रों को उनके प्रोजेक्ट्स को विकसित करने तथा जिला, राज्य, और राष्ट्रीय प्रदर्शनियों में प्रस्तुत करने के लिए प्रत्यक्ष लाभ हस्तांतरण के माध्यम से 10,000 रुपये प्राप्त होते हैं। उच्च शिक्षा के लिए छात्रवृत्ति (शी) 17-22 वर्ष की आयु के प्रतिभाशाली छात्रों को प्रति वर्ष 80,000 रुपये की 12,000 छात्रवृत्तियां प्रदान करके मूलभूत और प्राकृतिक विज्ञान में स्नातक और स्नातकोत्तर

डिग्री प्राप्त करने के साथ-साथ मार्गदर्शन के अवसर भी प्रदान करती है। अनुसंधान स्तर पर, इंस्पायर अध्येतावृत्ति मेधावी छात्रों को पीएचडी कार्यक्रमों के लिए अधिकतम पाँच वर्षों तक सीएसआईआर-यूजीसी नेट के समकक्ष अध्येतावृत्ति (जेआरएफ के रूप में 37,000 रुपये और एसआरएफ के रूप में 42,000 रुपये प्रति माह तथा एचआरए और 20,000 रुपये प्रति वर्ष का आकस्मिक अनुदान) सहायता प्रदान करती है। इसके अतिरिक्त, इंस्पायर संकाय अध्येतावृत्ति 27-32 वर्ष की आयु के प्रारंभिक करियर वाले पोस्ट-डॉक्टरल शोधकर्ताओं को मूलभूत और अनुप्रयुक्त विज्ञानों में स्वतंत्र अनुसंधान करियर बनाने के लिए 1,25,000 रुपये प्रति माह, वार्षिक वेतन वृद्धि और 35 लाख रुपये के अनुसंधान अनुदान के साथ पांच वर्षीय अध्येतावृत्ति प्रदान करती है। समग्र रूप से, ये घटक स्कूली स्तर से लेकर उन्नत अनुसंधान तक वैज्ञानिक प्रतिभा तैयार करने के लिए एक सतत श्रृंखला का सृजन करते हैं। विगत तीन वर्षों के दौरान इंस्पायर योजना के विभिन्न घटकों के अंतर्गत सहायता प्राप्त विद्यार्थियों की संख्या का विवरण निम्नानुसार है:

इंस्पायर घटक	सहायता प्राप्त विद्यार्थियों की संख्या		
	वर्ष 2023-24	वर्ष 2024-25	वर्ष 2025-26
इंस्पायर-मानक	46926	50009	49805
इंस्पायर शी	7976	9494	9046
इंस्पायर अध्येतावृत्ति	796	305	923
इंस्पायर संकाय अध्येतावृत्ति	100	58	171

विगत तीन वर्षों के दौरान, कुल लाभार्थियों में से 224 इंस्पायर-मानक, 35 इंस्पायर-शी, 88 इंस्पायर अध्येतावृत्ति और 11 इंस्पायर संकाय अध्येतावृत्ति लाभार्थी भोपाल से हैं, जबकि 146 इंस्पायर-मानक और 1 इंस्पायर-शी लाभार्थी दाहोद लोकसभा निर्वाचन क्षेत्र से हैं।

(ख) और (ग) मंत्रालय ने इंस्पायर-मानक जैसी पहलों के माध्यम से स्कूली छात्रों के बीच नवाचार और अनुसंधान को बढ़ावा देने के अपने प्रयासों का विस्तार किया है। यह कार्यक्रम कक्षा 6 से 12 तक के छात्रों को लक्षित करता है और उन्हें मौलिक और रचनात्मक विचार प्रस्तुत करने के लिए

प्रोत्साहित करता है। चयनित छात्रों को अपने विचारों के प्रोटोटाइप विकसित करने के लिए 10,000 रुपये की वित्तीय सहायता प्रदान की जाती है। इस योजना का विस्तार देश भर के अधिक से अधिक विद्यालयों को शामिल करने के लिए किया गया है, जिसमें ग्रामीण और सरकारी संस्थानों पर विशेष ध्यान दिया गया है ताकि व्यापक स्तर पर इसकी पहुंच सुनिश्चित हो सके। यह एक सुव्यवस्थित मंच प्रदान करता है जहाँ छात्र जिला, राज्य और राष्ट्रीय स्तर पर अपने विचारों को प्रदर्शित कर सकते हैं। इसके अतिरिक्त, छात्रों में वैज्ञानिक सोच, रचनात्मकता और समस्या-समाधान क्षमताओं को विकसित करने में सहायता के लिए पूरी प्रक्रिया के दौरान मार्गदर्शन सहायता भी प्रदान की जाती है।

(घ) इस योजना के अंतर्गत देश भर के शामिल विद्यालयों और जिलों की संख्या का विवरण, जिसमें मध्य प्रदेश और भोपाल जिले के जिलावार आंकड़े शामिल हैं, नीचे दिया गया है:

वित्तीय वर्ष	भाग लेने वाले विद्यार्थियों की संख्या	भाग लेने वाले विद्यालयों की संख्या	शामिल किए गए जिलों की संख्या
2023-24	854553	224283	719
2024-25	1013229	253459	723
2025-26	1147343	274528	729

विगत तीन वर्षों के दौरान मध्य प्रदेश में इस योजना के अंतर्गत शामिल विद्यार्थियों, विद्यालयों और जिलों की संख्या का विवरण नीचे दिया गया है:

जिला	भाग लेने वाले विद्यार्थियों की संख्या	भाग लेने वाले विद्यालयों की संख्या
आगर मालवा	881	269
अलीराजपुर	1007	249
अनुपपुर	1212	408
अशोकनगर	2495	903
बालाघाट	4446	1188
बड़वानी	709	241
बेतुल	5321	1373
भिंड	970	300
भोपाल	3175	880
बुरहानपुर	827	285

जिला	भाग लेने वाले विद्यार्थियों की संख्या	भाग लेने वाले विद्यालयों की संख्या
छतरपुर	3162	826
छिंदवाड़ा	12245	2982
दमोह	4395	1263
दतिया	1649	490
देवास	2859	906
धार	5536	1446
डिंडोरी	1198	334
गुना	2159	729
ग्वालियर	2245	634
हरदा	1267	402
होशंगाबाद	4182	1274
इंदौर	2853	870
जबलपुर	3673	1071
झाबुआ	264	72
कटनी	2125	567
खंडवा (पूर्वी निमाड़)	3187	833
खरगोन	1229	359
मैहर	42	9
मंडला	781	275
मन्दसौर	1458	401
मुरैना	1628	451
नरसिंहपुर	2948	870
नीमच	3290	814
निवाड़ी	1584	371
पंधुरना	22	5
पन्ना	2987	970
रायसेन	2342	719
राजगढ़	1282	463
रतलाम	13170	3001
रीवा	2840	873
सागर	3682	967
सतना	15077	3262
सीहोर	2748	894
सिवनी	4058	1278
शाहडोल	923	288
शाजापुर	2280	643

जिला	भाग लेने वाले विद्यार्थियों की संख्या	भाग लेने वाले विद्यालयों की संख्या
श्यापुर	933	295
शिवपुरी	2632	659
सीधी	1953	594
सिंगरौली	3802	1024
टीकमगढ़	2430	610
उज्जैन	3436	1235
उमरिया	2282	732
विदिशा	2593	925
नर्मदापुरम	5	1

(ड) मंत्रालय ने इंस्पायर-मानक जैसे वैज्ञानिक अनुसंधान कार्यक्रमों में ग्रामीण क्षेत्रों और अल्प प्रतिनिधित्व वाले समूहों के छात्रों की भागीदारी बढ़ाने के लिए कई लक्षित उपाय लागू किए हैं। जागरूकता बढ़ाने के लिए, राज्य और जिला नोडल अधिकारियों के साथ नियमित रूप से जागरूकता बैठकें आयोजित की जाती हैं, साथ ही स्कूलों को जागरूक करने और उन्हें भाग लेने के लिए प्रोत्साहित करने हेतु शिक्षक प्रशिक्षण कार्यशालाएं भी आयोजित की जाती हैं। दूरदराज के क्षेत्रों में अधिक से अधिक लोगों तक पहुंचने के लिए वीडियो, पोस्टर, सोशल मीडिया और ईमेल संचार का उपयोग करते हुए एक व्यापक मल्टीमीडिया अभियान भी शुरू किया गया है। इन प्रयासों के परिणामस्वरूप भागीदारी में लगातार वृद्धि हुई है, जिसमें ग्रामीण क्षेत्रों में उल्लेखनीय बढ़ोतरी देखी गई है। जागरूकता अभियान के अलावा, मंत्रालय ने चयनित छात्रों के लिए सहायता तंत्र को भी मजबूत किया है। चयनित प्रत्येक छात्र को अपने विचार का प्रोटोटाइप विकसित करने के लिए 10,000 रुपये मिलते हैं। उन्हें अटल टिकरिंग लैब्स (एटीएल) के माध्यम से मार्गदर्शन और तकनीकी सहायता भी प्रदान की जाती है। छात्रों की प्रगति को जिला, राज्य और राष्ट्रीय स्तर की संरचित प्रतियोगिताओं के माध्यम से सुनिश्चित किया जाता है, जिससे उनकी निरंतर भागीदारी और अनुभव प्राप्त होता रहे। इसके अलावा, उन्नत चरणों पर चयनित छात्रों के लिए आईआईटी और एनआईटी जैसे प्रमुख संस्थानों के सहयोग से मार्गदर्शन कार्यशालाओं का आयोजन किया जाता है। राज्य स्तरीय विजेताओं को राष्ट्रीय स्तर पर प्रस्तुति के लिए अपने प्रोटोटाइप को

परिष्कृत करने हेतु वित्तीय सहायता प्राप्त होती है। राष्ट्रीय स्तर पर, छात्रों को पेटेंट दाखिल करने में सहायता और तकनीकी मार्गदर्शन सहित इनक्यूबेशन सुविधाओं के माध्यम से सहायता दी जाती है, जिससे वे अपने विचारों को बड़े पैमाने पर लागू करने योग्य और सामाजिक रूप से प्रासंगिक नवाचारों में परिवर्तित कर सकें।

डेटा एनालिटिक्स डैशबोर्ड

6007. श्री रमेश अवस्थी:

श्री दिलीप शङ्कीया:

श्री प्रदीप कुमार सिंह:

श्री कृष्ण प्रसाद टेन्नेटी:

क्या उत्तर पूर्वी क्षेत्र विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) पूर्वोत्तर क्षेत्र में मंत्रालय के डाटा एनालिटिक्स डैशबोर्ड में एकीकृत की गई विकास परियोजनाओं की संख्या का राज्य-वार ब्यौरा क्या है;
- (ख) इस प्रणाली के माध्यम से निगरानी की जा रही परियोजनाओं का कुल वित्तीय मूल्य कितना है;
- (ग) इस निगरानी ढांचे के अंतर्गत कितनी परियोजनाएं पूरी हो चुकी हैं और वर्तमान में कितनी परियोजनाएं कार्यान्वित की जा रही हैं; और
- (घ) क्या सरकार ने इस डिजिटल निगरानी प्रणाली के माध्यम से परियोजनाओं के कार्यान्वयन की समय-सीमा में कोई सुधार देखा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री डॉ. (सुकान्त मजूमदार):

- (क) से (ग) उत्तर पूर्वी क्षेत्र विकास मंत्रालय की स्कीमों के अंतर्गत स्वीकृत परियोजनाओं का राज्य-वार ब्यौरा उनके वित्तीय मूल्य और स्थिति के साथ संलग्न **विवरण** में दिया गया है।

(घ) डिजिटल मॉनिटरिंग प्रणाली के उपयोग से अधिक क्षमता और पारदर्शिता के साथ परियोजनाओं का अनुमोदन, निगरानी और निधि जारी करने की प्रक्रिया को आसान बनाया जा सका है।

विवरण

उत्तर पूर्वी क्षेत्र विकास मंत्रालय की स्कीमों के अंतर्गत स्वीकृत परियोजनाओं का राज्य-वार ब्यौरा

क्र.सं.	राज्य	सभी परियोजनाएं			पूर्ण परियोजनाएं			चल रही परियोजनाएँ		
		संख्या	अनुमोदित लागत (करोड़ रुपये में)	वित्तीय व्यय (करोड़ रुपये में)	संख्या	अनुमोदित लागत (करोड़ रुपये में)	वित्तीय व्यय (करोड़ रुपये में)	संख्या	अनुमोदित लागत (करोड़ रुपये में)	वित्तीय व्यय (करोड़ रुपये में)
1	अरुणाचल प्रदेश	472	6009.6	4617.47	335	3310.65	2887.71	114	2320.27	1456.23
2	असम	828	12094.96	8387.63	552	5789.56	5236.38	261	6181.93	3108.01
3	दिल्ली	4	21.41	16.61	4	21.41	16.61	0	0	0
4	मणिपुर	459	5117.9	3674.3	327	2920.14	2574.07	123	2002.87	1025.91
5	मेघालय	314	4585.41	3215.83	225	2347.74	2120.18	82	2182.6	1064.96
6	मिजोरम	361	4355.44	3108.78	290	2697.34	2341.83	68	1626.21	745.34
7	बहु राज्य	9	645.39	396.88	4	268.87	267.81	5	376.52	129.07
8	नागालैंड	430	5251.11	4048.17	325	3198.89	2863.2	93	1951.94	1124.67
9	अन्य एजेंसी	328	3373.05	2910.16	136	1432.36	1233.55	168	1896.54	1655.84
10	सिक्किम	252	3223.78	2735.9	213	2141.32	1933.85	37	1056.97	793.72
11	त्रिपुरा	247	4404.15	3049.86	156	2342.33	2036.97	86	1928.58	966.12
	कुल	3704	49082.21	36161.61	2567	26470.6	23512.2	1037	21524.44	12069.87

E-DAAKHIL PORTAL FOR CONSUMER DISPUTES

6008. SHRI BALABHADRA MAJHI:

SHRI P. P. CHAUDHARY:

SHRI KHAGEN MURMU:

SHRI DILESHWAR KAMAIT:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the number of consumer complaints filed through the e-Daakhil Portal since its launch, State/UT-wise including the number of complaints received from Nabarangpur Lok Sabha Constituency of Odisha and Pali Lok Sabha Constituency of Rajasthan;
- (b) the number of District, State and National Consumer Commissions integrated with the portal so far including those covering Nabarangpur Lok Sabha Constituency;
- (c) the number of cases disposed of through the said portal and the average time taken for disposal during the last three years in the country especially in Rajasthan, year-wise;
- (d) the number of awareness programmes and capacity-building workshops conducted to promote the use of the portal, particularly in Nabarangpur Lok Sabha Constituency; and
- (e) the funds allocated and utilised for the portal during the last three years, year-wise, including expenditure incurred for activities in Nabarangpur Lok Sabha Constituency of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) The Department administers a scheme namely CONFONET with the objective to set up Information and Communications Technology (ICT) infrastructure which includes e-Governance solution for monitoring the consumer cases filed, disposed and pending with the Consumer Commissions at National Consumer Disputes Redressal Commission (NCDRC), State Commissions and District Commissions. Under the scheme, e-Daakhil portal was launched in 2020 to facilitate online filing, fee payment and case monitoring. Further, to modernize the existing applications with the latest technologies, the Department has launched “e-Jagriti” portal (CONFONET 2.0) on 1st January, 2025, which aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure. These features address bottlenecks

like geographical barriers, scheduling conflicts and manual interventions. Further, VC equipment for conducting hearing through video conferencing mode has already been installed and made functional at 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs).

e-Jagriti has reduced reliance on physical proceedings and has accelerated justice delivery. The National Consumer Disputes Redressal Commission (NCDRC) and State Commissions in Chandigarh, Chhattisgarh, Himachal Pradesh, Karnataka, Madhya Pradesh, Meghalaya, Nagaland, Puducherry, Punjab, Rajasthan, Tamil Nadu, and Uttarakhand achieved disposal rates above 100% after July, 2025.

e-Jagriti portal is an integrated platform which connects all 665 District Commissions, 36 State Commissions and 1 National commission, including the 2 District Commissions of the Nabarangpur Lok Sabha Constituency, on one single platform.

The details of the consumer cases filed and disposed by the Consumer Commissions during the last 5 years (State-wise and Year-wise) are given in the enclosed **Statement-I**.

The details of the consumer cases filed and disposed by the Consumer Commissions of Nabarangpur Lok Sabha Constituency of Odisha and Pali Lok Sabha Constituency of Rajasthan during the last 5 years are given in the enclosed **Statement-II**.

(d) and (e) To ensure a smooth nationwide transition from e-daakhil to e-Jagriti, the first half of 2025 was dedicated to intensive capacity building. NIC provided hands-on training to technical personnel deployed in the Consumer Commissions at National, State and District Levels demonstrating the features and functionalities of e-Jagriti portal. The Department conducted regional workshops across the country in addition to 40+ one-to-one VC meetings with States to get the feedback on e-Jagriti portal and to ensure their smooth transition to e-Jagriti portal.

For Consumers and advocates, help documents and animated tutorial videos have been uploaded besides FAQs to guide them in filing the case through the portal. To complement this, Department has also initiated **Jansunwai** platform – weekly live video sessions every Friday at 4:00 PM since August 2025, chaired by senior officers from the Department of Consumer Affairs, NCDRC, NIC and the National Consumer Helpline. These interactive sessions offered instant technical support, resolved doubts, incorporated user feedback and built lasting trust. Hundreds of consumers and advocates participated in these sessions, leading to rapid platform improvements.

In addition, the Department has been conducting country-wide multimedia awareness campaigns titled “Jago Grahak Jago” under the Consumer Awareness Scheme. The Department is adopting a multi-channel approach—combining physical outreach, digital initiatives, and social media campaigns—to raise large-scale consumer awareness against misleading

advertisements, unfair trade practices, dark patterns, grievance redressal mechanisms and various other consumer related issues.

To ensure physical outreach to the Consumers, the Department participated in Maha Kumbh Mela 2025 at Prayagraj, and Surajkund Mela 2026 in Haryana. To reach citizens without smartphones or internet access, the Department carried out large-scale IVRS voice call campaigns across the country with a focus on Scheduled caste - dominated areas in 2025 in which 23 Cr calls were made. Similarly, the Department also conducted large-scale SMS campaigns in eleven languages in which 65 Cr. SMSs were sent to 15 Cr. PDS beneficiaries in first phase and 24 Cr. SMSs were sent to consumers in ST dominated areas, in 2nd phase in 2025. The Department also generated awareness by playing consumer awareness jingles on All India Radio during ICC Men's T20 World Cup 2026 matches which was broadcasted over 24 Rainbows Stations, 66 Primary Channels and 86 Local Radio Stations of National and Regional channels of AIR.

To strengthen awareness among young and rural consumers, the Department distributed Amar Chitra Katha comic books containing consumer-rights stories through EMRS schools. Digital copies of these comics were also uploaded on the Rashtriya e-Pustakalaya. At the grassroots level, the Department conducted weekly virtual sessions with Panchayats across various States and Union Territories during the year 2024, 2025 and 2026 wherein more than lakh number of Panchyats representatives attended the sessions. The Department also ran a digital banner advertisement campaign in February

2026 on the IRCTC website and mobile app, generating 78.7 crore impressions during the campaign period.

It is the responsibility of the State Governments to provide infrastructure and human resources for the Consumer Commissions at the State and District level. However, under CONFONET scheme, the Department supplements the efforts of the State Governments to set up Information and Communications Technology (ICT) infrastructure. The scheme is being implemented through National Informatics Centre (NIC). NIC provides hardware, software and technical manpower to the Consumer Commissions through National Informatics Centre Services Inc. (NICSI). The details of funds released under the CONFONET scheme during the last 3 years are as follows:-

Financial Year	Funds Released (Rs. in Crore)
2022-23	29.26
2023-24	36.21
2024-25	70.75

STATEMENT-I

**Details of the consumer cases filed and disposed by the Consumer Commissions during the last 5 years
(State-wise and Year-wise)**

Sl. No.	Year	2021		2022		2023		2024		2025	
	State Name	Number of Cases		Number of Cases		Number of Cases		Number of Cases		Number of Cases	
		Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)
1.	NCDRC	2697	1965	3655	4054	5816	6125	4546	6953	3402	4908
2.	ANDAMAN AND NICOBAR ISLANDS	21	24	23	36	8	2	11	1	11	2
3.	ANDHRA PRADESH	1648	471	2678	3372	3398	3942	3434	2672	3563	2618
4.	ARUNACHAL PRADESH	14	9	25	19	39	30	40	26	26	26

5.	ASSAM	335	213	554	608	553	511	552	552	513	408
6.	BIHAR	2745	808	5277	3047	4279	4874	3928	3293	3268	3153
7.	CHANDIGARH	2149	1180	2135	1655	1782	2625	1741	1902	1406	1810
8.	CHHATTISGARH	3464	2147	2829	2356	3403	4662	3077	4817	2791	4032
9.	DELHI	4053	1778	5031	5106	6063	8545	6418	6525	5574	5204
10.	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	12	0	19	2	31	0	19	0	0	0
11.	GOA	271	183	177	178	219	365	285	231	288	213
12.	GUJARAT	14944	9751	14676	16143	17634	17226	18152	12583	18280	12553
13.	HARYANA	10364	4567	11959	9002	13251	11795	13214	9674	12385	9676
14.	HIMACHAL PRADESH	1038	811	2267	1796	2415	2104	2280	2154	2280	1845
15.	JHARKHAND	678	76	1923	2106	1703	2028	1389	1387	1261	880
16.	JAMMU and KASHMIR	0	0	12	0	31	3	46	160	317	84
17.	KARNATAKA	7066	7968	9035	11939	10435	12538	11872	10244	10630	10923
18.	KERALA	4974	3719	6121	7198	8473	6700	12003	6778	12018	8130
19.	LAKSHADWEEP	0	0	0	0	4	0	2	2	2	0
20.	MADHYA	17449	9158	16340	21091	11976	18309	10624	14885	10548	13800

	PRADESH										
21.	MAHARASHTRA	20987	13073	22607	16757	18523	7632	15918	14939	16434	14937
22.	MANIPUR	30	18	74	60	50	62	91	35	127	91
23.	MEGHALAYA	31	20	67	186	55	60	68	50	56	60
24.	MIZORAM	56	113	67	108	64	53	99	67	125	55
25.	NAGALAND	21	3	15	16	14	15	28	3	23	14
26.	ODISHA	3426	2562	4105	5206	5924	7174	5844	4911	5631	3948
27.	PUDUCHERRY	48	2	45	55	95	145	157	169	172	174
28.	PUNJAB	8478	8821	8151	8173	6966	8652	8536	6815	6206	7280
29.	RAJASTHAN	14775	11341	14812	11491	13662	12341	12397	10741	11975	12473
30.	SIKKIM	16	19	27	10	56	26	87	29	20	1
31.	TAMIL NADU	2485	1231	7086	10026	7348	9079	8224	7494	8356	7359
32.	TELANGANA	3533	2566	4378	5390	3972	4571	4405	3974	3605	3300
33.	TRIPURA	270	182	512	596	225	256	243	162	286	122
34.	UTTARAKHAND	1659	1327	2217	2224	1102	929	709	548	939	1807
35.	UTTAR PRADESH	14988	13414	20428	25782	19023	25657	17733	19630	16550	15751
36.	WEST BENGAL	4687	2219	6353	7080	5692	6743	5009	3915	3828	2944
	Total	149412	101739	175680	182868	174284	185779	173181	158321	162896	150581

STATEMENT- II

**Details of the consumer cases filed and disposed by the Consumer Commissions of Nabarangpur Lok Sabha
Constituency of Odisha and Pali Lok Sabha Constituency of Rajasthan during the last 5 years**

Sl. No.	Year	2021		2022		2023		2024		2025	
	District Name	Number of Cases		Number of Cases		Number of Cases		Number of Cases		Number of Cases	
		Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)	Filed	Disposed (also includes the cases disposed which were filed in the previous years)
1	Jodhpur 1 (Pali Constituency)	96	331	466	475	292	311	470	84	89	216
2	Jodhpur 2 (Pali Constituency)	403	737	446	877	530	912	403	197	519	481
3	Pali (Pali Constituency)	117	82	136	83	147	92	128	76	156	56
4	Malkangiri (Nabarangapur Constituency)	125	103	107	50	99	24	62	27	51	36
5	Nabarangapur (Nabarangapur Constituency)	131	141	92	151	54	30	103	180	98	49

**SOLARISATION OF AGRICULTURAL INFRASTRUCTURE USED
BY FARMERS**

6009. SHRI G. LAKSHMINARAYANA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether the Government has undertaken any initiatives for the solarisation of agricultural infrastructure such as greenhouses, polyhouses, shade-net houses and other protected cultivation structures used by farmers and if so, the details thereof;

(b) whether the Government proposes to extend support under existing schemes such as Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) or any other programme for installing solar panels on or around such on-field agricultural structures and if so, details thereof;

(c) whether any pilot projects or studies have been undertaken to assess the feasibility of integrating solar energy with protected cultivation systems; and

(d) if so, the details thereof including the States covered, funds allocated, utilised and outcomes achieved and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Ministry of New and Renewable Energy (MNRE) is implementing PM KUSUM scheme with all three components, including solarization of agriculture feeders. In relation to other agricultural infrastructure, Mission for Integrated

Development of Horticulture, is implemented by Ministry of Agriculture and Farmers Welfare.

(b) The implementation timeline of PM KUSUM scheme is extended till 31.03.2027 for all components of the scheme. A new scheme, PM KUSUM 2.0 is under consideration.

(c) and (d) Many studies are available in public domain that assess the potential of co-locating agri and energy infrastructure. MNRE supports a Center of Excellence on Agrophotovoltaic with joint collaboration of National Institute of Solar Energy and Indian Agricultural Research Institute which are conducting studies on impact of Agrophotovoltaic on crop yield, productivity and feasibility of various crops that can be grown under the solar panels.

दूरसंचार क्षेत्र

6010. श्री दर्शन सिंह चौधरी:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में दूरसंचार क्षेत्र में सीमित प्रतिस्पर्धा के कारण उपभोक्ताओं को अक्सर अपेक्षित सेवाएं समय पर प्राप्त नहीं होती हैं और विशेष रूप से कभी-कभी वादा की गई सेवाएं नहीं मिलती हैं क्योंकि उनका रिचार्ज समाप्त होने के करीब होता है जिससे ग्राहकों में असंतोष होता है;

(ख) क्या भारत संचार निगम लिमिटेड (बीएसएनएल) नेटवर्क की मजबूत उपस्थिति दूरसंचार क्षेत्र में एक किफायती और विश्वसनीय विकल्प प्रदान कर सकती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि हां, तो क्या सरकार 100 प्रतिशत कवरेज के साथ बीएसएनएल नेटवर्क सेवाओं का उल्लेखनीय विस्तार करने और बीएसएनएल को लाभ पहुंचाने और उपभोक्ताओं को बेहतर और अधिक वहनीय दूरसंचार सेवाएं प्रदान करने के लिए मध्य प्रदेश के होशंगाबाद लोक सभा निर्वाचन क्षेत्र में एक प्रायोगिक परियोजना शुरू करने पर विचार कर रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) ट्राई अधिनियम, 1997 की धारा 11 की उप-धारा (1) के खंड (ख) के उप-खंड (v) के अंतर्गत भारतीय दूरसंचार विनियामक अधिकरण (ट्राई) को दूरसंचार सेवाओं के उपभोक्ताओं के हितों की रक्षा करने के लिए सेवा प्रदाताओं द्वारा सेवा की गुणवत्ता के मानदंड निर्धारित करने का कार्य सौंपा गया है। मोबाइल सेवाओं की गुणवत्ता की निगरानी करने के लिए निम्नलिखित कदम उठाए गए हैं:

- i. सेवा प्रदाताओं से प्राप्त आवधिक कार्य-निष्पादन निगरानी रिपोर्ट एकत्रित करके ट्राई द्वारा निर्धारित विभिन्न सेवा गुणवत्ता मापदंडों के लिए बेंचमार्क की तुलना में ट्राई द्वारा सेवा प्रदाताओं के कार्य-निष्पादन की नियमित रूप से निगरानी की जा रही है।
- ii. ट्राई को उक्त रिपोर्ट प्रत्येक लाइसेंस सेवा क्षेत्र (एलएसए) के लिए त्रैमासिक आधार पर प्रस्तुत की जाती हैं। हालांकि, मोबाइल सेवाओं के लिए रिपोर्ट मासिक आधार पर प्रस्तुत की जाती हैं।
- iii. सेवा-गुणवत्ता बेंचमार्क पूरा नहीं होने पर ट्राई संबंधित सेवा प्रदाता से स्पष्टीकरण मांगता है और सेवा प्रदाताओं के उत्तर पर विचार करने के बाद ट्राई द्वारा बनाए गए विनियमों के प्रावधानों के अनुसार वित्तीय डिसइन्सेंटिव लगाता है।
- iv. ट्राई अपने स्वयं के अधिकारियों अथवा स्वतंत्र एजेंसियों के माध्यम से उक्त रिपोर्ट का ऑडिट भी करता है।

- v. इसके अतिरिक्त, ट्राई अपने स्वयं के अधिकारियों अथवा स्वतंत्र एजेंसियों के माध्यम से चयनित मार्गों पर 'ड्राइव टेस्ट' करके सेवा की गुणवत्ता का ऑडिट करता है।
- vi. ट्राई हितधारकों की सूचना के लिए सेवा की गुणवत्ता के ऑडिट और मूल्यांकन तथा ड्राइव टेस्ट के परिणामों को अपनी वेबसाइट पर प्रकाशित करता है।

(ख) सरकार ने वर्ष 2019, 2022 और 2023 में अनुमोदित पुनरुद्धार पैकेजों के माध्यम से बीएसएनएल को सहायता प्रदान की है।

(ग) बीएसएनएल मध्य प्रदेश के होशंगाबाद लोक सभा निर्वाचन क्षेत्र में 100% कवरेज के लिए किसी पायलेट परियोजना पर विचार नहीं कर रहा है।

RICE FORTIFICATION PROGRAMME

6011. SHRI MALAIYARASAN D.:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the objectives and features of the Rice Fortification Programme;
- (b) the total quantity of fortified rice distributed under the programme so far through the Public Distribution System, the Mid-Day Meal Scheme and the Integrated Child Development Services;
- (c) the funds allocated and utilised for the implementation of the programme within Tamil Nadu so far;
- (d) whether the Government has conducted any evaluation or scientific study regarding the effectiveness of fortified rice in addressing malnutrition and micronutrient deficiencies; and

(e) the details of the steps taken by the Government to ensure quality control, safety standards and awareness among beneficiaries regarding the benefits of fortified rice under this programme?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a)The Rice Fortification Initiative aims to provide fortified rice enriched with essential micronutrients such as iron, folic acid, and vitamin B12 to tackle micronutrient deficiencies, particularly anemia. In order to achieve uniform nutritional impact of fortified rice among the targeted population, the Government of India is supplying fortified rice through the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY), Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme, Integrated Child Development Services (ICDS) Scheme and in Other Welfare Schemes (OWS) in all States and Union Territories (UTs).

(b)So far Approx. 1098 LMTs of fortified rice has been distributed/lifted under the various food safety-net programmes of Government of India.

(c)For the implementation of Rice Fortification Initiative across all States/UTs, the Government of India has allocated Rs.1323.38 Cr. for F.Y. 2022-23, Rs. 2679.47 Cr. for F.Y. 2023-24 and then extended the initiative at an annual financial implication of Rs.3796 Cr.

Food subsidy is released for distribution of foodgrains (Wheat, Rice and Coarse grains), no commodity wise food subsidy released is maintained by Department of Food and Public Distribution (DFPD). The total food subsidy

released for distribution of foodgrains (including fortified rice) within Tamil Nadu from F.Y. 2022-23 to till dated (as on 24.03.2026) is as under:

S.No.	Financial Year	Amount (in Rs. Crore)
1	2022-23	8685.95
2	2023-24	7072.53
3	2024-25	6033.90
4	2025-26	7735.13

(d)NITI Aayog and Indian Council of Medical Research - National Institute of Nutrition (ICMR-NIN) have taken up a study in six districts in six different states (Telangana, Gujarat, Maharashtra, Himachal Pradesh, Uttar Pradesh and Assam) of the country to evaluate the impacts of iron fortified rice supplied through the Public Distribution Systems in India. The study includes all age groups, employs a time-series, repeat cross-sectional design and covers approximately 10,000 individuals.

Additionally, The State Government of Uttar Pradesh, with the support from the United Nations World Food Programme, conducted an efficacy and effectiveness study on rice fortification in *Chandauli* district. The study showed a significant 7.5% point reduction in anemia prevalence among the children (6-59 months) after the introduction of rice fortification, with rates decreasing from 65.7% (baseline: National Family Health Survey-5, Jan. 2021) to 58.2% (endline: July-August 2023).

In addition, ICMR-NIN, Hyderabad also conducted a review of literature and found that there is a limited evidence of transient adverse effects among participants consuming iron fortified rice. Another notable finding is that considering the level of iron fortification in rice in India, the total iron intake through fortified rice is less than 0.59 mg/kg/day for any age group, which is well within the normal daily iron requirement.

(e) To ensure quality control of fortified rice, each lot of fortified rice (FR) is being accepted only after quantitative analysis. All physical parameters, including the blending ratio of Fortified Rice Kernels (FRK) are thoroughly checked.

To ensure compliance with the set standards, limits, and other statutory requirements under the Act and Food Safety and Standards Regulations (FSSR), FSSAI through the State/UT Food Safety Authorities and its four regional offices, conducts regular surveillance, inspections, sampling, and enforcement activities in the country. If any deviations from the standards or violations to the FSSR are observed, the defaulting food business operators (FBOs) are subject to regulatory actions, including punitive measures, as stipulated under the FSS Act 2006 and its associated rules.

FSSAI has approved 56 laboratories for testing of micronutrients (Iron, Vitamin B9 and Vitamin B12) in Fortified Rice (FR), 31 labs for Fortified Rice Kernel (FRK) and 17 labs for Vitamin-Mineral premix for FRK across the country. Additionally, 454 officials have been notified as Food Safety Officers for the purpose of surveillance sampling of FRK. Each batch of FRK is being tested at

FSSAI empaneled National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory before its blending with conventional rice.

To educate people about the benefits of fortified rice, various State Governments were requested to organize programmes to create awareness on benefits of fortified rice and its positive impact on nutritional security in the tribal areas of the country. Besides, various workshops were held at Divisional/Regional Office level by Food Corporation of India (FCI) to sensitize the stakeholders about the nutrition related benefits of fortified rice.

Information, Education, Communication (IEC) materials were also shared by DFPD with States/UTs for their dissemination for spreading awareness about it. A provision of Administrative/ Contingency Cost which inter-alia includes IEC and Capacity Building to the tune of Rs. 5.00 lakh per district was made, which was to be borne by the Government of India, during the implementation of rice fortification initiative in Phase-II and Phase-III.

MOBILISING INVESTMENT FOR GREEN HYDROGEN PRODUCTION

6012. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether it is a fact that the National Green Hydrogen Mission (NGHM) targets 5 million tonnes of production by the year 2030 and if so, the details thereof;

- (b) whether it is also a fact that the country's plan to reach 500 GW of non-fossil capacity by the year 2030 would require an investment of around Rs. 30 lakh crore and if so, the details thereof;
- (c) whether it is also a fact that the Government plans to mobilize the required investment through green bonds, blended finance structures and multilateral participation alongside growing interest from global investors seeking long term stable returns; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Government of India is implementing the National Green Hydrogen Mission (NGHM), with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives.

The Mission aims to establish Green Hydrogen production capacity of 5 Million Metric Tonnes (MMT) per annum by 2030.

(b) to (d) As per the Indian Renewable Energy Development Agency (IREDA) report "*Investment and Financing in Renewable Energy and Associated Infrastructure*", an estimated investment of Rs.30.54 Lakh Crores is envisaged from year 2023-24 till year 2029-30, for achieving the target of 500 GW non-fossil based power capacity by 2030. The details of estimated total investment requirement, including generation, transmission, and manufacturing infrastructure are given in the enclosed **Statement**.

The Government has adopted a multi-pronged strategy to mobilize the required investment, leveraging a mix of green bonds, blended finance mechanisms, multilateral and bilateral climate finance, along with increasing participation from domestic and global investors seeking stable long-term returns.

These measures have contributed to sustained investor interest, with foreign direct investment (FDI) inflows of about USD 19.3 Billion received in renewable energy sector from year 2013-14 till year 2024-25. During the same period, total capital deployed in the sector is estimated at around ₹ 10.79 lakh crore, reflecting the strong momentum in the investment and sectoral growth.

STATEMENT

Overall expected investments in RE and enabling infrastructure (including Manufacturing and Transmission) by 2030:

To achieve India's 2030 ambitions, India needs to massively scale up funding for renewables. Below are the projections for Investments in-line with India's 500 GW ambition:

Sector	Capacity Additions Expected	Expected Investment (Crores)
<u>Renewable Energy Estimates</u>		
Solar	226 GW	~1,147,000

Wind (Onshore + Offshore)	57 GW	~419,500
Large Hydro	12 GW	~146,000
Small Hydro	0.4 GW	~2,700
PSP	14 GW	~121,000
BESS	42 GW	~308,000
Biomass and WTE	4 GW	~38,000
<u>Other Key technologies</u>		
Bioethanol	1,701 Cr liter pa	~41,000
Bio-Diesel	695 Cr liter pa	
Compressed Biogas	15 MMT	~92,000
Manufacturing Investments (Solar, Electrolyzer, Wind and Battery)	Under Solar PLI -48 GW Electrolyzer - 10 GW	~199,000
Transmission	50,890 CKM + 433,575 MVA + Green Energy Corridors	~260,000
Green Hydrogen (excluding Renewables)	5 MTPA	~280,000
Total expected investments (excluding large hydro)		~2,908,200
Total expected investments (including large hydro)		~3,054,200

This data has been compiled from multiple reports/documents published by Ministries (MNRE and others), their respective agencies including CEA and secondary research on various topics.

UNITED STATES- INDIA JOINT STATEMENT

6013. SHRI RAHUL GANDHI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the manner in which the Government reconciles its commitment under the United States– India Joint Statement to “reduce barriers to digital trade” with India’s data localisation rules, cross-border data regulations and broader digital framework;

(b) whether any policy changes are proposed to protect regulatory autonomy;

(c) if so, whether these commitments could restrict India’s ability to mandate local storage of critical data, limit foreign access to sensitive digital infrastructure or regulate Artificial Intelligence (AI) now or in the future;

(d) if so, details of critical infrastructure —such as financial systems, digital identity, health and welfare databases, telecom networks and AI datasets—are affected and to what extent and if not, the reasons therefor; and

(e) the details of the safeguards ensuring these commitments do not weaken India’s ability to use domestic data for indigenous AI development, domestic value

creation and strategic digital autonomy particularly regarding data localisation, market access conditions, cross-border restrictions and technology transfer?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) India has a vibrant IT ecosystem with revenues exceeding 280 billion US Dollars and exports of 225 billion US Dollars in FY 2024-25. It employs more than 60 lakh people. Therefore, digital trade is an important component of India's economy.

India's Free Trade Agreements:

Government of India is firmly committed to fostering and expanding digital trade partnerships with potential nations across the world. India has concluded three Free Trade Agreements with United Arab Emirates, United Kingdom, and the European Union, each of which includes a Digital Trade Chapter as a key component.

In these agreements, India has effectively safeguarded its interests while securing market access.

India-US Trade negotiations:

The India-US Bilateral Trade Agreement (BTA), currently under negotiations, seeks to foster a free, fair, and dynamic digital environment, enabling deeper collaboration in the field of Digital Trade.

India and the United States have established a framework for an Interim Agreement that reflects both nations' shared commitment to fostering an open, and equitable digital trade environment.

This interim framework charts a pathway toward achieving reciprocal and mutually beneficial digital trade guidelines as a vital component of the India-US BTA.

India has preserved its regulatory autonomy in data governance, while striking a careful balance between advancing emerging technologies and promoting cross-border cooperation.

In no way, such agreements restrict India's ability to take measures for managing India's own data within the established legal framework.

India's robust legal framework:

Digital Personal Data Protection Act, 2023 establishes a strong data privacy framework. It places corresponding obligations on Data Fiduciaries to ensure lawful processing and protection of personal data. The Act empowers citizens by giving them rights enforceable against the Data Fiduciaries.

Government of India notified the Digital Personal Data Protection (DPDP) Rules 2025 to provide a comprehensive framework for the processing of personal data, including cross-border transfers.

The framework enables the Central Government to prescribe additional conditions, including restrictions on the transfer of certain categories of personal data under limited circumstance, where necessary.

Similarly, sector regulators are prescribed mandate by considering the criticality of the sector. E.g. Reserve Bank of India (RBI) mandates that all Payment System Data must be stored exclusively on systems located within India.

Government remains steadfast in its commitment to advancing India's digital economy, while ensuring that domestic regulatory autonomy is preserved and strengthened.

अमृत भारत स्टेशन योजना के अंतर्गत बगहा स्टेशन को शामिल करना

6014.श्री सुनील कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इस तथ्य के बावजूद कि बगहा स्टेशन से देश भर के विभिन्न स्टेशनों के लिए प्रतिदिन हजारों यात्री यात्रा करते हैं जिससे रेलवे को ढाई लाख रुपये से अधिक का दैनिक राजस्व प्राप्त होता है, बगहा स्टेशन को अमृत भारत स्टेशन योजना में शामिल नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या बिहार में बगहा स्टेशन की श्रेणी के समान अन्य स्टेशनों को उक्त योजना के अंतर्गत शामिल किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या बगहा एक पुलिस जिला और उप-मंडल मुख्यालय है जिसकी सीमा उत्तर प्रदेश और नेपाल के साथ लगी हुई है जिसके कारण बगहा स्टेशन से अंतर-राज्यीय और अंतर्राष्ट्रीय यात्री भी रेलगाड़ियों में सवार होते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार द्वारा उक्त योजना के अंतर्गत बगहा स्टेशन को शामिल किए जाने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) बिहार में स्थित बगहा स्टेशन पर उच्च सतह वाले प्लेटफॉर्म, प्लेटफॉर्म शेल्टर, प्रतीक्षालय, पेयजल की व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था, पैदल पार पुल आदि सुविधाएँ उपलब्ध हैं। प्लेटफॉर्म सं. 2/3 पर उच्च सतह वाले प्लेटफॉर्म और एक पैदल पार पुल का निर्माण कार्य शुरू कर दिया गया है।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के कार्य स्टेशन की कोटि/स्थिति/स्टेशन में संभाले जाने वाला यातायात आदि के आधार पर शुरू किए जाते हैं।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में रेलवे स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप अधिक चौड़े ऊपरी पैदल पुल/एयर कॉनकोर्स की व्यवस्था
- लिफ्ट/स्वचालित सीढ़ियों/रैंप की व्यवस्था

- प्लेटफॉर्म की सतह में सुधार और प्लेटफॉर्म पर कवर की व्यवस्था
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क की व्यवस्था
- पार्किंग क्षेत्र, मल्टी-मोडाल एकीकरण
- दिव्यांगजनों के लिए सुविधाएं
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूसुदर्शनीकरण आदि की व्यवस्था।

इस योजना में दीर्घकालिक और पर्यावरण अनुकूल समाधान, आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से गिट्टी रहित रेलपथ की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक अमृत भारत स्टेशन योजना के तहत विकसित करने के लिए 1338 स्टेशनों को चिह्नित किया गया है, जिनमें से 98 स्टेशन बिहार में स्थित हैं। उत्तर प्रदेश में अमृत भारत स्टेशन योजना के तहत विकसित करने के लिए चिह्नित गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाम मोतिहारी, बरहिया, बरौनी, बाढ़, बारसोई जंक्शन, बेगूसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहारशरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, दलसिंह सराय, दरभंगा, दौरम मधेपुरा, डेहरी ऑन सोन, ढोली, दिघवारा, डुमरांव, दुर्गौती, एकमा, फतुहा, गया, घोड़ासहन,

		गुरारू, हाजीपुर जंक्शन, जमालपुर जंक्शन, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झंझारपुर, कहलगांव, करहागोला रोड, कटिहार जंक्शन, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखमीनिया, लखीसराय जंक्शन, मधुबनी, महेशखूंट, मैरवा, मानसी जंक्शन, मसरख, मोकामा, मोतीपुर, मुंगेर (मुंगेर), मुजफ्फरपुर जंक्शन, नबीनगर रोड, नरकटियागंज जंक्शन, नौगछिया, नवादाह, पहाड़पुर, पाटलिपुत्र, पटना जंक्शन, पीरो, पीरपैंती, रफीगंज, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहेबपुर कमाल, सकरी, सलौना, सलमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे

स्टेशन जहां निर्माण कार्य पूरे किए जा चुके हैं:

अमृत भारत स्टेशन योजना के तहत बिहार में रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। अब तक बिहार में 05 स्टेशनों का कार्य पूरा किया जा चुका है। बिहार के वे स्टेशन जहां कार्य पूरे हो चुके हैं उनके नाम निम्नलिखित हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	05	पीरपैंती, सबौर, शिवनारायणपुर, सिमुलतला, थावे

अन्य स्टेशनों पर भी विकास गतिविधियां अच्छी गति से शुरू की गई हैं और कुछ स्टेशनों की प्रगति निम्नानुसार है:

- अररिया कोर्ट स्टेशन: नए स्टेशन भवन का संरचना संबंधी कार्य, प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म शेल्टर, पहुंच मार्ग और चारदीवारी का कार्य पूरा हो गया है। लिफ्ट, परिचलन क्षेत्र, 12 मीटर पैदल पार पुल और नए स्टेशन भवन की फिनिशिंग का कार्य शुरू हो गया है।
- चौसा स्टेशन: नए स्टेशन भवन का संरचनात्मक कार्य पूरा हो गया है। परिचलन क्षेत्र, पार्किंग, लिफ्ट, 6 मीटर चौड़े पैदल पार पुल, चिनाई और नए स्टेशन भवन के प्लास्टर का कार्य शुरू कर दिया गया है।
- दुर्गावती स्टेशन: प्लेटफॉर्म सं. 1/2 और 3/4 की ऊंचाई बढ़ाने और विस्तार करने तथा शौचालय ब्लॉक के कार्य पूरे कर लिए गए हैं। स्टेशन भवन के सुधार, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह, प्रतीक्षालय में सुधार, शौचालय ब्लॉक, परिचलन क्षेत्र, मुख्य प्रवेश द्वार की दिशा में पार्किंग, लैंडस्केपिंग, प्रवेश द्वार, दिव्यांगजनों के लिए स्पर्शनीय पथ और 3 मीटर चौड़े पैदल पार पुल के कार्य शुरू किए गए हैं।
- किशनगंज स्टेशन: प्लेटफॉर्म सं. 1 और 2 पर प्लेटफॉर्म सतह का निर्माण, प्लेटफॉर्म सं. 1 और 2 पर पीने के पानी के नल, परिचलन क्षेत्र में सुधार, द्वितीय प्रवेश द्वार पर पार्किंग, पहुंच मार्ग और चारदीवारी के कार्य पूरे कर लिए गए हैं। बागवानी और 12 मीटर चौड़े पैदल पार पुल के कार्य शुरू किए गए हैं।
- मानसी जंक्शन स्टेशन: नए स्टेशन भवन का दूसरी मंजिल तक निर्माण कार्य पूरा हो गया है। नए प्लेटफॉर्म शेल्टर, परिचलन क्षेत्र और 12 मीटर पैदल पार पुल के कार्य शुरू किए गए हैं।

स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना, (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस

पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

सामान्यतः अमृत भारत स्टेशन योजना के तहत स्टेशनों के विकास/उन्नयन/आधुनिकीकरण को का वित्तपोषण पर योजना शीर्ष-53 'ग्राहक सुविधाएं' के तहत किया जाता है। योजना शीर्ष-53 के तहत आबंटन और व्यय का विवरण क्षेत्रीय रेल-वार रखा जाता है कार्य-वार, स्टेशन-वार या राज्य-वार नहीं। बिहार राज्य चार क्षेत्रीय रेलों, अर्थात् पूर्व रेलवे, पूर्व मध्य रेलवे, पूर्वोत्तर सीमा रेलवे और पूर्वोत्तर रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों के लिए वित्त वर्ष 2025-26 हेतु 1,828 करोड़ रुपए (संशोधित अनुमान) का आवंटन किया गया है, जिसमें से अब तक (फरवरी, 2026 तक) 1,793 करोड़ रुपए का व्यय उपगत किया गया है।

रेल सेवाएं

वर्तमान में, बगहा स्टेशन नीचे सूचीबद्ध 48 रेल सेवाओं द्वारा सेवित है:

क्र.सं.	रेलगाड़ी संख्या और नाम
1	12211 मुजफ्फरपुर-आनंद विहार (टर्मिनल) गरीब रथ एक्सप्रेस
2	12212 आनंद विहार (टर्मिनल)-मुजफ्फरपुर गरीब रथ एक्सप्रेस
3	12557 मुजफ्फरपुर-आनंद विहार (टर्मिनल) एक्सप्रेस
4	12558 आनंद विहार (टर्मिनल)-मुजफ्फरपुर एक्सप्रेस
5	14009 बापुधाम मोतिहारी-आनंद विहार (टर्मिनल) एक्सप्रेस
6	14010 आनंद विहार (टर्मिनल)-बापूधाम मोतिहारी एक्सप्रेस
7	14047 सीतामढ़ी जंक्शन-दिल्ली अमृत भारत एक्सप्रेस
8	14048 दिल्ली-सीतामढ़ी जंक्शन अमृत भारत एक्सप्रेस

9	14111 मुजफ्फरपुर-प्रयागराज एक्सप्रेस
10	14112 प्रयागराज-मुजफ्फरपुर एक्सप्रेस
11	15001 मुजफ्फरपुर -देहरादून एक्सप्रेस
12	15002 देहरादून-मुजफ्फरपुर एक्सप्रेस
13	15051 कोलकाता (टर्मिनल)-गोरखपुर एक्सप्रेस
14	15052 गोरखपुर-कोलकाता (टर्मिनल) एक्सप्रेस
15	15201 पाटलिपुत्र-बगहा एक्सप्रेस
16	15202 बगहा-पाटलिपुत्र एक्सप्रेस
17	15211 दरभंगा-अमृतसर एक्सप्रेस
18	15212 अमृतसर-दरभंगा एक्सप्रेस
19	15273 रक्सौल-आनंद विहार (टर्मिनल) एक्सप्रेस
20	15274 आनंद विहार (टर्मिनल)-रक्सौल एक्सप्रेस
21	15529 सहरसा-आनंद विहार (टर्मिनल) एक्सप्रेस
22	15530 आनंद विहार (टर्मिनल)-सहरसा एक्सप्रेस
24	15557 दरभंगा-आनंद विहार (टर्मिनल) अमृत भारत एक्सप्रेस
24	15558 आनंद विहार (टर्मिनल)-दरभंगा अमृत भारत एक्सप्रेस
25	15561 दरभंगा-गोमती नगर अमृत भारत एक्सप्रेस
26	15562 गोमती नगर-दरभंगा अमृत भारत एक्सप्रेस
27	15567 बापुधाम मोतिहारी-आनंद विहार (टर्मिनल) अमृत भारत एक्सप्रेस
28	15568 आनंद विहार (टर्मिनल)-बापूधाम मोतिहारी अमृत भारत एक्सप्रेस
29	15653 गुवाहाटी-जम्मूतवी एक्सप्रेस

30	15654 जम्मूतवी-गुवाहाटी एक्सप्रेस
31	15705 कटिहार-दिल्ली एक्सप्रेस
32	15706 दिल्ली-कटिहार एक्सप्रेस
33	19037 बांद्रा टर्मिनस-बरौनी जंक्शन एक्सप्रेस
34	19038 बरौनी जंक्शन-बांद्रा (टर्मिनस) एक्सप्रेस
35	19269 पोरबंदर-मुजफ्फरपुर एक्सप्रेस
36	19270 मुजफ्फरपुर-पोरबंदर एक्सप्रेस
37	19623 मदार-दरभंगा अमृत भारत एक्सप्रेस
38	19624 दरभंगा-मदार अमृत भारत एक्सप्रेस
39	26501 पाटलिपुत्र-गोरखपुर वंदे भारत एक्सप्रेस
40	26502 गोरखपुर-पाटलिपुत्र वंदे भारत एक्सप्रेस
41	55039 नरकटियागंज-बढ़नी पैसेंजर
42	55040 बढ़नी-नरकटियागंज पैसेंजर
43	55047 नरकटियागंज-गोरखपुर छावनी पैसेंजर
44	55048 गोरखपुर छावनी-नरकटियागंज पैसेंजर
45	55095 नरकटियागंज-गोरखपुर छावनी पैसेंजर
46	55096 गोरखपुर छावनी-नरकटियागंज पैसेंजर
47	55097 नरकटियागंज-गोरखपुर छावनी पैसेंजर
48	55098 गोरखपुर छावनी-नरकटियागंज पैसेंजर

WEATHER MONITORING AND CLIMATE RESEARCH STATION**6015. SHRI DHARAMBIR SINGH:**

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government proposes to expand its network of weather monitoring and climate research stations in the country and if so, the details thereof;
- (b) whether any new meteorological or climate research centres are proposed in Haryana, if so, the details thereof; and
- (c) whether the drought-prone Bhiwani–Mahendragarh region has been considered for such facilities if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. The Government has adopted advanced, state-of-the-art techniques, including high-resolution weather and climate models, satellite-based observation systems, and Artificial Intelligence-enabled forecasting tools, to improve the accuracy of monitoring and prediction of climate change and associated extreme weather events. Currently, MoES has a robust weather observation network comprising manual observatories, Automatic Weather Stations (AWSs), Automatic Rain Gauges (ARGs), Agro-AWS, upper-air

observatories, Doppler Weather Radars (DWRs), and satellites to monitor climate change and extreme weather events across the country.

The Ministry of Earth Sciences (MoES) is in continuous endeavour of augmenting the observational network, including weather monitoring stations (AWS, ARGs, Agro-AWS, DWRs, and Satellites) and climate research and development infrastructure, towards achieving better accuracy in weather forecasting, as well as to strengthen timely early warning systems. Mission Mausam has been launched by the Ministry with the objective of making Bharat a "weather-ready and climate-smart" nation.

- (b) At present, the State of Haryana has 8 departmental and non-departmental observatories for recording daily surface observation data, along with 7 Automatic Weather Stations. In addition, the State is also covered by three Doppler Weather Radars located at New Delhi, Patiala, and Jaipur.
- (c) The drought-prone Bhiwani–Mahendragarh region has been considered for such facilities. The India Meteorological Department has already installed one Agro-Automatic Weather Station at Mahendragarh in 2022.

DMCs OF FCI

6016. SHRI MALVINDER SINGH KANG:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the organizational structure of Damage Monitoring Cells (DMCs) of Food Corporation of India (FCI) in Punjab, divisional, regional and zonal-wise;
- (b) the details of the number of damage cases have been investigated during the last five years along with number of cases that resulted in disciplinary action;
- (c) whether any technological tools are being piloted / used in Punjab to monitor stock health and reduce wastage; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) The details on the organizational structure of the Damage Monitoring Cells (DMCs) in Punjab are as under:

Level	Constitution of the Cell
District	Divisional office: Divisional Manager Manager(QC) Lab Manager (Accounts) Manager(QC), concerned depot
Regional	Regional office: AGM (QC) and AGM (Accounts) Divisional office: AGM (QC)
Zonal	Zonal office: AGM (QC) Regional office: AGM (QC) Divisional office: AGM (QC)

(b) The details on the number of damage cases that have been investigated during last five years along with disciplinary action taken are as under:

Year	No. of cases of accrual of damage	Disciplinary action taken
2020-21	0	0
2021-22	01	Nobody held responsible as the stock delivered by the firm was rejected by the Food corporation of India (FCI).
2022-23	01	The damage was caused due to heavy rains and the subsequent flood. Nobody held responsible.
2023-24	11	None of the FCI staff held responsible.
2024-25	02	None of the FCI staff held responsible.

(c) and (d) The Quality Management System (QMS) has been developed by the Department to monitor laboratory activities on real time basis. This system aims to enhance operational planning, improve quality control of foodgrains, ensure greater reliability and accuracy throughout the procurement, preservation, and end-to-end supply chain processes of foodgrains.

भारत संचार निगम लिमिटेड का पुनरुद्धार

6017. श्री राजकुमार रोटः

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014 से भारत संचार निगम लिमिटेड के पुनरुद्धार और इसके 4जी/5जी नेटवर्क के विस्तार के लिए सरकार द्वारा कुल कितनी वित्तीय सहायता स्वीकृत की गई है;

(ख) उपयोग की गई निधियों का मद और कार्य-वार ब्यौरा क्या है;

(ग) वर्तमान में देश के किन-किन शहरों/जिलों में बीएसएनएल की 4जी/5जी सेवाएं चल रही हैं;

(घ) क्या यह सच है कि कई ग्रामीण और दूर-दराज के क्षेत्रों में बीएसएनएल का नेटवर्क अभी भी कमजोर है और सरकार से महत्वपूर्ण वित्तीय सहायता मिलने के बावजूद कई जिलों में अभी तक 4जी/5जी सेवाएं शुरू नहीं की गई हैं, यदि हां, तो इसके क्या कारण हैं;

(ङ) क्या सरकार शेष जिलों और ग्रामीण क्षेत्रों में भारत संचार निगम लिमिटेड की 4जी/5जी सेवाओं को शीघ्रता से शुरू करने के लिए कोई समयबद्ध योजना बनाने पर विचार कर रही है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे कब तक कार्यान्वित किए जाने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) सरकार ने बीएसएनएल को निम्नलिखित के अनुसार पुनरुद्धार पैकेज की मंजूरी दी है:

- वर्ष 2019 में, लगभग 69,000 करोड़ रुपये की राशि का पहला पुनरुद्धार पैकेज दिया गया था जिससे बीएसएनएल की प्रचालन लागत कम हो गई थी।
- वर्ष 2022 में लगभग 1,64,000 करोड़ रुपये की राशि का पुनरुद्धार पैकेज दिया गया था। यह नई पूंजी के निवेश, ऋण के पुनर्गठन, ग्रामीण टेलीफोन आदि के लिए व्यवहार्यता अंतर निधियन पर केंद्रित था।
- वर्ष 2023 में, सरकार ने बीएसएनएल को लगभग 89,000 करोड़ रुपये के कुल परिव्यय के साथ 4जी/5जी स्पेक्ट्रम के आवंटन का अनुमोदन दिया।
- वर्ष 2025 में देश भर में बीएसएनएल द्वारा 4जी नेटवर्क के रोलआउट के लिए अतिरिक्त कैपेक्स सहायता के रूप में 6,982 करोड़ रुपये की अतिरिक्त राशि की मंजूरी दी गई है।

इन पुनरुद्धार पैकेजों से अब तक 2,60,213.40 करोड़ रुपये की कुल राशि खर्च हो चुकी है। निधियों के उपयोग का मद-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (च) आत्मनिर्भर भारत पहल के अनुरूप बीएसएनएल अखिल भारतीय संस्थापना के लिए स्वदेशी रूप से विकसित एक लाख 4जी साइटों को रोलआउट कर रहा है। दिनांक 21.03.2026

तक, कुल 97,993 4जी साइट संस्थापित की गई हैं और 96,295 4जी साइट ऑन-एअर हैं।
प्रौद्योगिकी के दृष्टिकोण से यह उपकरण 5जी में उन्नयन योग्य है।

विवरण

मद-वार निधियों का उपयोग

क्र.सं.	मद	जारी की गई निधि ₹
1	बीएसएनएल / एमटीएनएल में वीआरएस का कार्यान्वयन	29,894.55
2	सॉवरेन गारंटी बांड (एसजीबी) सहायता के माध्यम से बीएसएनएल और एमटीएनएल का ऋण पुनर्गठन	38,814.69
3	इक्विटी निवेश के माध्यम से 2जी और 4जी/5जी के प्रावधान के लिए बीएसएनएल/एमटीएनएल को स्पेक्ट्रम का प्रशासनिक आवंटन	1,09,787
4	बीएसएनएल को एजीआर बकाया राशि के निपटान के लिए सहायता	31,957.16
5	इक्विटी निवेश के माध्यम से कैपेक्स की आवश्यकता हेतु सहायता	22,471
6	बीएसएनएल को अनुदान सहायता के रूप में व्यवहार्यता अंतर निधियन (वीजीएफ)।	19,789
7	भारत सरकार को 7,500 करोड़ रुपये के 9% गैर-संचयी वरीयता शेयरों का पुनः जारी करना।	7,500
8	एमटीएनएल का बीएसएनएल के साथ प्रचलनात्मक विलय	शून्य
	कुल	2,60,213.40

SUBORDINATE LEGISLATION MANAGEMENT SYSTEM

6018. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI YOGENDER CHANDOLIA:

SHRI RAO RAJENDRA SINGH:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRIMATI SMITA UDAY WAGH:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the current status of implementation of the Subordinate Legislation Management System (SLMS) across Ministries/Departments of the Union Government;
- (b) the number of Ministries/Departments that have been onboarded onto the SLMS portal since its launch;
- (c) the number of subordinate legislations processed through the system so far;
- (d) whether the system provides for digital tracking of the various stages of drafting, vetting, framing, laying and scrutiny of subordinate legislation before Parliament and if so, the details thereof;
- (e) whether the Government has conducted any training programmes or capacity building initiatives for official of Ministries to facilitate effective use of the portal and if so, the details thereof; and
- (f) the details of the measures taken by the Government to ensure timely framing, laying and review of subordinate legislation through the use of the SLMS portal?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):**

(a) Subordinate Legislation Management System (SLMS) Portal is currently operational for monitoring the various stages of subordinate legislations like framing/drafting, laying, vetting and notification based on the recommendation of the Committee of Subordinate Legislation, Lok Sabha.

(b) and (e) Credentials have been shared with all the stakeholders comprising of Rajya Sabha Secretariat, Lok Sabha Secretariat, Cabinet Secretariat, Legislative Department and all other Ministries / Departments under Government of India. The Ministry of Parliamentary Affairs has also organized a training cum workshop for all stakeholders.

(c) and (f) SLMS portal was developed with an aim for enabling all stakeholders to monitor the progress of the various stages of subordinate legislations for timely compliance. As on date, progress of 86 Subordinate Legislations are available on the Portal.

(d) Yes.

TELECOM INFRASTRUCTURE WORKS

6019. SHRI RAJU BISTA:

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) the details of telecom infrastructure works completed or sanctioned since 2019 (towers, fibre kms, BharatNet, PM-WANI) in West Bengal, district and year-wise;

(b) the details and the number of USOF-funded towers sanctioned/installed in each district since 2019; and

(c) the timeline and plan for achieving full 5G coverage in West Bengal?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) Mobile towers are installed by Telecom Service Providers (TSPs) / Infrastructure Providers-I (IPs-I) as per the techno-commercial arrangement and conditions of licenses/ registrations granted by Department of Telecommunications (DoT). Total Number of towers installed in West Bengal as on 28.02.2026 is 53,902 details of which are given in enclosed **Statement-I**. Further, under the various schemes of Digital Bharat Nidhi (DBN), DoT has planned for installation of 212 towers across various districts in West Bengal, out of which 118 towers have been already installed details of which are given in enclosed **Statement-II**.

BharatNet project is being implemented by the Department of Telecommunications (DoT) through Digital Bharat Nidhi (DBN) in a phased manner to provide broadband connectivity in Gram Panchayats/ Villages across the country. As of February 2026, under the BharatNet project, 13,222 km of Optical Fibre Cable (OFC) has been laid in West Bengal. Further, under the framework of the PM-WANI (Prime Minister's Wi-Fi Access Network Interface) which was launched on 09.12.2020, a total number of 4209 details of which are

given in enclosed **Statement-III**. Wi-Fi Hotspots have been deployed across various districts in West Bengal till 27.03.2026.

(c)5G networks have been rolled out in all States/ UTs across the country and presently 5G services are available in 99.9% of districts in the country. As on 28th February 2026, 5.23 lakh 5G Base Transceiver Stations (BTSs) have been installed in the country. Further, as on 28.02.2026, 34164 5G Base Transceiver Stations (BTSs) have been installed details of which are given in enclosed **Statement-IV** and 31007 Number of Villages has been covered under 5G Services in various district of West Bengal details of which are given in enclosed **Statement-V**.

STATEMENT-I

District wise towers in West Bengal State as on 28.02.2026

Name of State	District	Count of Tower
West Bengal	Alipurduar	670
	Bankura	1914
	Birbhum	1948
	Cooch Behar	1289
	Dakshin Dinajpur	715
	Darjeeling	1164
	Hooghly	3330
	Howrah	3295
	Jalpaiguri	1189
	Jhargram	528
	Kalimpong	223
	Kolkata	6385
	Malda	1687
	Murshidabad	3347

	Nadia	2874
	North 24 Parganas	7301
	Paschim Bardhaman	1719
	Paschim Medinipur	2327
	Purba Bardhaman	2444
	Purba Medinipur	2282
	Purulia	1258
	South 24 Parganas	4656
	Uttar Dinajpur	1357
	Total	53902

STATEMENT-II

District-wise towers planned and installed in West Bengal

S. No	District	Tower Planned	Towers installed				Grand Total
			2020	2024	2025	2026	
1	Alipurduar	22			4		4
2	Bankura	10		1	8	1	10
3	Darjeeling	23			3		3
4	Jalpaiguri	16		5	2	1	8
5	Jhargram	12		2			2
6	Kalimpong	31		2	3		5
7	Murshidabad	1	1				1
8	Purulia	53		1	36	9	46
9	South 24 parganas	1					
10	Uttar dinajpur	2		2			2
11	W. Medinipur	41		4	33		37
Total		212	1	17	89	11	118

*Note-No tower installed in years 2021, 2022 and 2023

STATEMENT-III**District wise Wi-Fi Hotspots under PM-WANI in West Bengal State
as on 27.03.2026**

S.No	Districts	No. of Wi-Fi Hotspots
1	Alipurduar	29
2	Bankura	168
3	Birbhum	126
4	Cooch Behar	115
5	Dakshin Dinajpur	63
6	Darjeeling	122
7	Hooghly	207
8	Howrah	313
9	Jalpaiguri	111
10	Jhargram	9
11	Kalimpong	1
12	Kolkata	1109
13	Malda	87
14	Murshidabad	167
15	Nadia	172
16	North 24 Parganas	159
17	Paschim Bardhaman	188
18	Paschim Medinipur	349
19	Purba Bardhaman	273
20	Purba Medinipur	139
21	Purulia	118
22	South 24 Parganas	123
23	Uttar Dinajpur	61
	Total	4209

STATEMENT-IV**District wise 5G BTS in West Bengal State as on 28.02.2026**

Name of State	District	Number of 5G BTS
West Bengal	Hooghly	2348
	Howrah	2533
	Kolkata	4060
	Nadia	1849
	North 24 Parganas	5532
	South 24 Parganas	3454
	Paschim Bardhaman	1352
	Purba Bardhaman	1289
	Dakshin Dinajpur	298
	Uttar Dinajpur	680
	Bankura	629
	Murshidabad	1985
	Cooch Behar	673
	Darjeeling	731
	Alipurduar	394
	Jalpaiguri	771
	Jhargram	220
	Paschim Medinipur	1066
	Purba Medinipur	1584
	Malda	1111
	Purulia	638
	Kalimpong	84
	Birbhum	883
	Total	34164

STATEMENT-V**District wise 5G mobile coverage status in West Bengal**

Name of State	Name of District	Number of villages covered services
West Bengal	Alipurduar	276
	Bankura	2085
	Birbhum	1916
	Cooch Behar	819
	Dakshin Dinajpur	792
	Darjeeling	523
	Hooghly	1888
	Howrah	784
	Jalpaiguri	342
	Jhargram	1657
	Kalimpong	83
	Malda	1241
	Murshidabad	2011
	Nadia	1231
	North 24 Parganas	1597
	Paschim Bardhaman	383
	Paschim Medinipur	3800
	Purba Bardhaman	1849
	Purba Medinipur	2867
	Purulia	1729
	South 24 Parganas	2061
	Uttar Dinajpur	1073
	Total	31007

अधूरी रेल अवसंरचना परियोजनाएं

6020.श्री बृजेन्द्र सिंह ओला:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अमृत भारत स्टेशन योजना सहित कई रेल अवसंरचना परियोजनाएं निर्धारित समय से पीछे चल रही हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;
- (ख) राजस्थान के जयपुर मंडल सहित निर्धारित समय से पीछे चल रही ऐसी परियोजनाओं का मंडल-वार ब्यौरा क्या है और इसके क्या कारण हैं तथा ये परियोजनाएं कब से निर्धारित समय से पीछे चल रही हैं; और
- (ग) सरकार द्वारा इन परियोजनाओं को समय पर पूरा किया जाना सुनिश्चित करने और लागत में वृद्धि को रोकने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) पिछले 11 वर्षों के दौरान भारतीय रेल द्वारा रेल नेटवर्क की क्षमता बढ़ाने के लिए बड़े पैमाने पर प्रयास किए गए हैं। भारतीय रेल में नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रतिदिन
2014-25	34,428 कि.मी.	8.6 कि.मी. प्रतिदिन (2 गुना से अधिक)

स्वीकृत परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 6.75 लाख करोड़ रुपए की लागत पर 35,966 कि.मी. कुल लंबाई की 431 रेल अवसंरचना परियोजनाओं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) को स्वीकृति दी गई है। सार निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च, 25 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/बहुपथन	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्रीय-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया गया है।

हाल ही में पूरी की गई कुछ परियोजनाएं निम्नानुसार हैं:-

क्र.सं.	परियोजना का नाम	लंबाई (किमी में)
1.	उधमपुर - श्रीनगर - बारामूला नई लाइन	272
2.	भैरबी - सैरंग नई लाइन	51
3.	देवबंद - रुड़की नई लाइन	27
4.	चूरू - रतनगढ़ दोहरीकरण	43
5.	टोरी-शिवपुर तीसरी लाइन	44
6.	अररिया - गलगलिया नई लाइन	110
7.	हिम्मतनगर - खेड़ब्रह्मा आमान परिवर्तन	55
8.	बहराइच - नानपारा - नेपालगंज आमान परिवर्तन	56
9.	डोमिनगढ़-गोरखपुर-कुसुमी तीसरी लाइन और गोरखपुर-नकहा दोहरीकरण	21
10.	विजापुर - अंबालियासन आमान परिवर्तन	43
11.	पुणे- मिराज-लोंडा दोहरीकरण	467
12.	मनमाड - जलगाँव तीसरी लाइन	160
13.	फेफना - इंदारा - मऊ - शाहगंज दोहरीकरण	150
14.	अद्रज - मोती - विजापुर आमान परिवर्तन	40
15.	कटनी - बीना तीसरी लाइन	279
16.	गांधीधाम - आदिपुर चौहरीकरण	21
17.	काठवास - नारनौल दोहरीकरण	24
18.	पेनुकोडा - धर्मावरम दोहरीकरण	42

स्वीकृत की गई कुछ प्रमुख परियोजनाएं निम्नानुसार हैं:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1.	चोपन-चुनार दोहरीकरण (102 कि.मी.)	1,553
2.	गुंटूर – बीबीनगर दोहरीकरण (239 कि.मी.)	3,238
3.	मुदखेड़ – मेडचल और महबूबनगर – धोने दोहरीकरण (418 कि.मी.)	5,655
4.	समखियाली – गांधीधाम चौहरीकरण (53 कि.मी.)	1,571
5.	मेड़ता सिटी – रास और मेड़ता रोड नई लाइन पर बाइपास (56 कि.मी.)	1,038
6.	लामडिंग – फरकाटिंग दोहरीकरण (140 कि.मी.)	2,334
7.	अजमेर- चंदेरिया दोहरीकरण (178 कि.मी.)	1,813
8.	मोटुमारी – विष्णुपुरम आरओआर दोहरीकरण के साथ (100 कि.मी.)	1,746
9.	गंगा नदी पर नए पुल के साथ बिक्रमशिला – कटरिया नई लाइन (26 किलोमीटर)	2,549
10.	गुनुपुर – थेरुबली नई लाइन (74 कि.मी.)	1,326
11.	मलकानगिरी – पांडुरंगपुरम नई लाइन (174 कि.मी.)	4,109
12.	बादामपहाड़ – केंदुझारगढ़ नई लाइन (82 कि.मी.)	2,106
13.	जूनागढ़ – नबरंगपुर नई लाइन (116 कि.मी.)	3,274
14.	बुरामारा – चाकुलिया नई लाइन (60 कि.मी.)	1,639
15.	जलना – जलगांन नई लाइन (174 कि.मी.)	7,105
16.	बांगरीपोसी – गोरुमाहिसानी नई लाइन (86 कि.मी.)	2,549
17.	चांडिल – अनारा – दामोदर तीसरी लाइन (121 कि.मी.)	2,170
18.	बरगढ़ रोड – नवापारा रोड नई लाइन (138 कि.मी.)	2,926
19.	सरडेगा – भालूमुड़ा नई दोहरी लाइन (37 कि.मी.)	1,360
20.	गंगा नदी पर रेल सह सड़क पुल के साथ वाराणसी – पं. दीन दयाल उपाध्याय मल्टीट्रैकिंग (15 कि.मी.)	2,642
21.	जलगाँव – मनमाड चौथी लाइन (160 कि.मी.)	2,773
22.	भुसावल – खंडवा तीसरी और चौथी लाइन (131 कि.मी.)	3,514
23.	संबलपुर – जरापाड़ा तीसरी और चौथी लाइन (127 कि.मी.)	3,916
24.	झारसुगुड़ा – सासन तीसरी और चौथी लाइन (35 कि.मी.)	1,181
25.	गोंदिया – बल्लारशाह दोहरीकरण (240 कि.मी.)	4,819
26.	खरसिया-नया रायपुर-परमालकसा पांचवीं और छठी लाइन (278 कि.मी.)	8,741
27.	वर्धा – बल्लारशाह चौहरीकरण (135 कि.मी.)	2,381

28.	बल्लारी – चिकजाजुर दोहरीकरण (185 कि.मी.)	3,342
29.	कोडरमा – बरकाकाना दोहरीकरण (133 कि.मी.)	3,063
30.	इटारसी – नागपुर चौथी लाइन (297 कि.मी.)	5,451
31.	डांगोआपोसी – जारोली तीसरी और चौथी लाइन (43 कि.मी.)	1,752
32.	सिकंदराबाद – वाडी तीसरी और चौथी लाइन (173 कि.मी.)	5,012
33.	फरकाटिंग – न्यू तिनसुकिया दोहरीकरण (194 कि.मी.)	3,634
34.	बरख्तियारपुर – राजगीर – तिलैया दोहरीकरण (104 कि.मी.)	2,192
35.	गोंदिया – डोंगरगढ़ चौथी लाइन (84 किलोमीटर)	2,223
36.	वर्धा – भुसावल तीसरी और चौथी लाइन (314 कि.मी.)	9,197
37.	होसपेटे – बेल्लारी चौहरीकरण (65 कि.मी.)	2,372
38.	कसारा – मनमाड तीसरी और चौथी लाइन (131 कि.मी.)	10,154
39.	पुनारख – किऊल तीसरी और चौथी लाइन (50 कि.मी.)	2,668
40.	गम्हरिया – चांडिल तीसरी और चौथी लाइन (55 कि.मी.)	1,168
41.	सैंधिया - पाखुर चौथी लाइन (81 कि.मी.)	1,569
42.	संतरागाछी - खड़गपुर चौथी लाइन (111 कि.मी.)	2,905
43.	नेरगुंडी – बारंग और खोरधा रोड – विजियानगरम तीसरी लाइन (385 कि.मी.)	5,618
44.	सोन नगर – अण्डाल तीसरी और चौथी लाइन (375 कि.मी.)	13,606
45.	गोरखपुर कैंट – वाल्मीकि नगर दोहरीकरण (96 कि.मी.)	1,270
46.	जयपुर – सवाई माधोपुर दोहरीकरण (131 कि.मी.)	1,269
47.	लूनी – समदड़ी – भीलड़ी दोहरीकरण (272 कि.मी.)	3,531
48.	नरकटियागंज – रक्सौल – सीतामढ़ी – दरभंगा और सीतामढ़ी – मुजफ्फरपुर दोहरीकरण (256 कि.मी.)	4,553
49.	प्रयागराज (इरादतगंज) – मानिकपुर तीसरी लाइन (84 कि.मी.)	1,640
50.	तिरुपति – पकाला – काटपाडी दोहरीकरण (104 कि.मी.)	1,332
51.	रतलाम – नागदा तीसरी और चौथी लाइन (41 कि.मी.)	1,018
52.	अलुआबारी रोड – न्यू जलपाईगुड़ी तीसरी और चौथी लाइन (57 कि.मी.)	1,786
53.	औरंगाबाद (छत्रपति संभाजीनगर) – परभणी (177 कि.मी.)	2,179
54.	भागलपुर – दुमका – रामपुरहाट दोहरीकरण (177 कि.मी.)	3,169
55.	इटारसी – बीना चौथी लाइन (237 कि.मी.)	4,329
56.	वडोदरा – रतलाम तीसरी और चौथी लाइन (259 कि.मी.)	8,885
57.	देवभूमि द्वारका (ओखा) – कनालुस दोहरीकरण (141 कि.मी.)	1,457

58.	बदलापुर – कर्जत तीसरी और चौथी लाइन (32 कि.मी.)	1,324
59.	दिल्ली – अंबाला कैंट तीसरी और चौथी लाइन (194 कि.मी.)	5,983
60.	गोंदिया-जबलपुर दोहरीकरण (231 कि.मी.)	5,236
61.	मनमाड-इंदौर नई लाइन (360 कि.मी.)	18,529
62.	एरुपालेम – अमरावती – नम्बूर नई लाइन (57 कि.मी.)	2,245
63.	वधावन पोर्ट और न्यू पालघर स्टेशन नई दोहरी लाइन (22 कि.मी.)	1,507
64.	देशलपार – हाजीपीर – लूना और वायोर – लखपत नई लाइन (145 कि.मी.)	2,526

राजस्थान

रेल बजट:

हाल के वर्षों में बजट आबंटन में उल्लेखनीय वृद्धि हुई है। राजस्थान राज्य में पूर्णतः/अंशतः आने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	682 करोड़ रु. प्रति वर्ष
2025-26	9,960 करोड़ रु. (लगभग 15 गुना)

रेलपथ निर्माण:

वर्ष 2009-14 और 2014-25 के दौरान राजस्थान राज्य में पूर्णतः/अंशतः आने वाले नए रेलपथों के निर्माण का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	798 कि.मी.	159.60 कि.मी. प्रति वर्ष
2014-25	3,815 कि.मी.	346.82 कि.मी. प्रति वर्ष (2 गुना से अधिक)

स्वीकृत परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, राजस्थान में पूर्णतः/अंशतः आने वाली 43,918 करोड़ रुपए की लागत से 3,409 कि.मी. कुल लंबाई की 28 परियोजनाएँ (13 नई लाइन, 05 आमान परिवर्तन और 10 दोहरीकरण) को स्वीकृत किया गया है। सार निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	व्यय (करोड़ रु. में)
नई लाइन	13	981	196	5769
आमान परिवर्तन	5	1252	788	6829
दोहरीकरण/बहुपथन	10	1176	254	6357
कुल	28	3,409	1,238	18,954

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

हाल ही में पूरी की गई परियोजनाएं:

राजस्थान राज्य में पूर्णतः/अंशतः आने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	नवीनतम लागत (करोड़ रु. में)
1	बांगड ग्राम-रास नई लाइन (28 किलोमीटर)	175
2	थईयात हमीरा-सोनू नई लाइन (58 किलोमीटर)	350
3	सूरतपूड़ा-श्रीगंगानगर आमान परिवर्तन (241 किलोमीटर)	896
4	सादुलपुर-बीकानेर एवं रतनगढ़-डेगाना आमान परिवर्तन (438 किलोमीटर)	886
5	जयपुर-चूरू एवं सीकर-लोहारू आमान परिवर्तन (320 किलोमीटर)	1105
6	भगत की कोठी-लूनी दोहरीकरण (28 किलोमीटर)	128
7	रानी-केशव गंज दोहरीकरण (59 किलोमीटर)	290
8	गुड़िया-मारवाड़ एवं करजोदा-पालनपुर दोहरीकरण (49 किलोमीटर)	251
9	रानी-मारवाड़ दोहरीकरण (52 किलोमीटर)	346
10	आबू रोड-स्वरूप गंज दोहरीकरण (26 किलोमीटर)	195
11	आबू रोड-सरोत्रा रोड दोहरीकरण (24 किलोमीटर)	152
12	अलवर-बाँदीकुई दोहरीकरण (60 किलोमीटर)	450

क्र.सं.	परियोजना का नाम	नवीनतम लागत (करोड़ रु. में)
13	अजमेर- बांगडग्राम दोहरीकरण (48 किलोमीटर)	375
14	बांगडग्राम-गुड़िया पैच दोहरीकरण (47 किलोमीटर)	395
15	डेगाना-राई का बाग दोहरीकरण (146 किलोमीटर)	809
16	बीना-कोटा दोहरीकरण (283 किलोमीटर)	2476
17	नीमच-चित्तौड़गढ़ दोहरीकरण (56 किलोमीटर)	560
18	दौसा-गंगापुर सिटी दोहरीकरण (93 किलोमीटर)	950
19	फुलेरा-डेगाना दोहरीकरण (108 किलोमीटर)	702
20	चूरू-रतनगढ़ दोहरीकरण (43 किलोमीटर)	423

चालू परियोजनाएं:

राजस्थान राज्य में पूर्णतः/अंशतः आने वाली शुरू की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	नीमच-बड़ी सादड़ी नई लाइन (48 कि.मी.)	495
2	तरंगा हिल-आबू रोड नई लाइन (116 किलोमीटर)	2798
3	रामगंजमंडी-भोपाल नई लाइन (277 किलोमीटर)	5073
4	रींगस-खाटू श्याम जी नई लाइन (17 किलोमीटर)	254
5	मेड़ता सिटी-रास नई लाइन एवं मेड़ता रोड स्टेशन पर बाई पास (56 किलोमीटर)	947
6	कोटा तक विस्तार सहित ग्वालियर-श्यामपुर कलां आमान परिवर्तन (284 किलोमीटर)	2913
7	गंगापुर सिटी तक विस्तार सहित धौलपुर-सिरमथरा आमान परिवर्तन (145 किलोमीटर)	747
8	मावली-देवगढ़-मदारिया आमान परिवर्तन (83 कि.मी.)	969
9	मथुरा-झांसी तीसरी लाइन (274 किलोमीटर)	5924
10	आगरा फोर्ट-बांदीकुई दोहरीकरण (150 किलोमीटर)	988
11	सवाई माधोपुर-जयपुर दोहरीकरण (131 किलोमीटर)	1204
12	चूरू-सादुलपुर और लूनी-भीलड़ी दोहरीकरण (330 किलोमीटर)	3554
13	अजमेर-चन्देरिया दोहरीकरण (178 कि.मी.)	1635
14	सवाई माधोपुर में बाई पास लाइन (14 किलोमीटर)	304
15	रेवाड़ी-काठूवास दोहरीकरण (28 किलोमीटर)	352

16	काठूवास-नरनौल दोहरीकरण (24 किलोमीटर)	313
17	मारवाड़ में बाई पास लाइन (4 किलोमीटर)	71
18	चूरु में बाईपास लाइन (5 किलोमीटर)	63
19	समदड़ी में बाईपास लाइन (1 किलोमीटर)	26
20	रामदेवरा-पोखरण नई लाइन (13 किलोमीटर)	189
21	लालगढ़-बीकानेर पूर्व केबिन का दोहरीकरण (11 किलोमीटर)	279
22	रींगस-सीकर दोहरीकरण (50 कि.मी.)	470
23	उमरा-देबारी दोहरीकरण (25 कि.मी.)	492

इसके अलावा, राजस्थान के जयपुर मंडल में संपर्कता में सुधार के लिए निम्नलिखित कार्य पूरे किए गए हैं या शुरू किए गए हैं:

क्र.सं.	परियोजना	स्थिति
1.	जयपुर-चूरु एवं सीकर-लोहारु आमान परिवर्तन (320 किलोमीटर)	कमीशन किया गया।
2.	अलवर-बाँदीकुई दोहरीकरण (60 किलोमीटर)	कमीशन किया गया।
3.	काठूवास-नरनौल दोहरीकरण(24 किलोमीटर)	कमीशन किया गया।
4.	रेवाड़ी-काठूवास दोहरीकरण (28 किलोमीटर)	क. कुण्ड-काठूवास (5 किमी) कमीशन किया गया। ख. रेवाड़ी-कोरी-पाली-कुण्ड-कोरी (23 किमी): स्थिति इस प्रकार है: ● भूमि अधिग्रहण पूरा हो गया है ● सभी 2 बड़े पुलों पर कार्य शुरू किया गया है ● सभी 3 निचले सड़क पुलों का कार्य शुरू किया गया है ● सभी 3 स्टेशन भवनों पर कार्य पूरा हो गया है
5.	सवाई माधोपुर - जयपुर दोहरीकरण (131 कि.मी.)	● भूमि अधिग्रहण किया गया। ● सभी 07 बड़े पुलों पर कार्य शुरू किया गया है। ● 04 स्टेशन भवनों पर कार्य पूरा हो गया है और शेष 8 पर कार्य शुरू किया गया है। ● 1 निचले सड़क पुल का कार्य पूरा हो गया है और शेष 35 पर कार्य शुरू किया गया है।
6.	आगरा फोर्ट-बाँदीकुई दोहरीकरण (150 किलोमीटर)	● भूमि अधिग्रहण किया गया।

		● 05 बड़े पुलों का कार्य पूरा हो गया है और शेष 11 पर कार्य शुरू किया गया है। ● 14 निचले सड़क पुल का कार्य पूरा हो गया है और शेष 25 पर कार्य शुरू किया गया है। ● 15 स्टेशन भवन का कार्य पूरा हो गया और शेष 7 पर कार्य शुरू कर दिया गया है।
7.	रींगस-सीकर (50 कि.मी.)	दोहरीकरण हाल ही में कार्य स्वीकृत किया गया है।

रेल विद्युतीकरण:

भारतीय रेल में रेल नेटवर्क का विद्युतीकरण मिशन मोड में शुरू किया गया है। अब तक, बड़ी लाइन नेटवर्क का लगभग 99.4% विद्युतीकृत किया जा चुका है। शेष नेटवर्क में विद्युतीकरण कार्य शुरू हो गया है। वर्ष 2014-25 के दौरान और वर्ष 2014 से पहले किए गए विद्युतीकरण का ब्यौरा निम्नानुसार है:

अवधि	मार्ग कि.मी.
2014 से पहले (लगभग 60 वर्ष)	21,801
2014-25	46,900

भारतीय रेल का समाज के सभी वर्गों को किफायती, अच्छी गुणवत्ता वाली सेवाएं प्रदान करने पर ध्यान केंद्रित है। यात्रियों के यात्रा अनुभव को बेहतर बनाने के उद्देश्य से, भारतीय रेल ने आधुनिक सवारी डिब्बों, उन्नत संरक्षा सुविधाओं और यात्री सुविधाओं के साथ स्वदेशी रूप से डिजाइन और विनिर्मित वंदे भारत (शयनयान और चेयर कार), अमृत भारत, नमो भारत रैपिड रेल सेवाओं की शुरुआत की है।

ऊपरी सड़क पुल/निचले सड़क पुल:

भारतीय रेल में समपार के स्थान पर ऊपरी/निचले सड़क पुलों के निर्माण कार्यों को स्वीकृति प्रदान करना एक सतत् और निरंतर चलने वाली प्रक्रिया है। ऐसे निर्माण कार्यों को प्राथमिकता दी

जाती है और रेलगाड़ी परिचालन में संरक्षा पर इसके प्रभाव, रेलगाड़ी की गतिशीलता और सड़क उपयोगकर्ताओं पर प्रभाव तथा व्यवहार्यता आदि के आधार पर शुरू किया जाता है।

2004-14 की तुलना में 2014-26 (जनवरी, 2026 तक) की अवधि के दौरान भारतीय रेल पर निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-26 (जनवरी 2026 तक)	14,024 अदद (राजस्थान राज्य में 1594 अदद सहित)

01.02.2026 की स्थिति के अनुसार, राजस्थान राज्य में 6,115 करोड़ रुपए की लागत पर 607 अदद ऊपरी/निचले सड़क पुलों सहित भारतीय रेल पर 1,14,196 करोड़ रुपए की लागत पर 4,802 अदद ऊपरी सड़क पुल/निचले सड़क पुल स्वीकृत किए गए हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

किसी ऊपरी/निचले सड़क पुल के कार्य को पूरा और कमीशन करना, समपार बंद करने के लिए सहमति देने में राज्य सरकारों का सहयोग, पहुंच मार्ग का संरेखण निर्धारित करने, सामान्य व्यवस्था आरेख के अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाने, अतिलंघनकारी जनोपयोगी सेवाओं के स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थलों के क्षेत्र में कानून और व्यवस्था की स्थिति, जलवायु संबंधी परिस्थितियों आदि के कारण परियोजना विशिष्ट/कार्य स्थल के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/निर्माण कार्यों के समापन समय को प्रभावित करते हैं।

इसके अलावा, रेलवे ने कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं:

- i. सुचारु निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेख (जीएडी) को अंतिम रूप देने से पहले संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।

- ii. ऊपरी/निचले सड़क पुलों के निर्माण कार्यों से संबंधित विभिन्न मुद्दों को सुलझाने के लिए रेलवे और राज्य सरकार के पदाधिकारियों के साथ आवधिक बैठकें की जाती हैं।
- iii. डिजाइन के अनुमोदन के दौरान विलंब से बचने के लिए रेलवे के हिस्से में स्पैन के विभिन्न संयोजनों, तिर्यकता और सड़क की चौड़ाई हेतु अधिसंरचना आरेखों का मानकीकरण किया गया है। इसे सार-संग्रह के रूप में जारी किया गया है, जिसे सर्वत्र रेल लाइनों पर ऊपरी सड़क पुल निर्माण के लिए त्वरित योजना बनाने हेतु सीधे अपनाया जा सकता है।

स्टेशन पुनर्विकास:

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में स्टेशनों में सुधार करने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल है। इस मास्टर योजना में प्रत्येक स्टेशन पर आवश्यकताओं को ध्यान में रखते हुए निम्नलिखित कार्य शामिल हैं:-

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पानी के बूथ में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान

- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों का एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली,
- एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान शामिल हैं।

इस योजना में आवश्यकतानुसार, चरणबद्ध रूप से एवं यथा व्यवहार्य दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेन्ट्रों के निर्माण की भी परिकल्पना की गई है।

अमृत भारत स्टेशन योजना के तहत अब तक 1338 स्टेशनों को विकास के लिए चिह्नित किया गया है। इनमें से जयपुर मंडल में 18 स्टेशनों सहित 85 स्टेशन राजस्थान में स्थित हैं। राजस्थान में अमृत भारत स्टेशन योजना के तहत विकास के लिए चिह्नित स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	अमृत स्टेशनों के नाम
राजस्थान	85	आबू रोड, अजमेर, अलवर, अनूपगढ़, असलपुर जोबनेर, बालोतरा, बांदीकुई, बारां, बाड़मेर, बयाना, ब्यावर, भरतपुर, भवानी मंडी, भीलवाड़ा, बिजयनगर, बीकानेर, बूंदी, चंदेरिया, छबड़ा गुगोर, चित्तौड़गढ़ जंक्शन, चूरू, डाकनिया तलाव, दौसा, डीग, देगाना, देशनोक, धौलपुर, डीडवाना, डूंगरपुर,

		फालना, फतेहनगर, फतेहपुर शेखावटी, गांधीनगर जयपुर, गंगापुर सिटी, गोगामेड़ी, गोठन, गोविंदगढ़, हनुमानगढ़, हिंडौन सिटी, जयपुर जं, जैसलमेर, जालौर, जवाई बांध, झालावाड़ सिटी, झुंझुनू, जोधपुर, कपासन, खैरथल, खेरली, कोटा जं, लालगढ़ जं, माण्डल गढ़, मंडावर महवा रोड, मारवाड़ भीनमाल, मारवाड़ जंक्शन, मावली जंक्शन, मेड़ता रोड जं, नागौर, नरैना, नीम का थाना, नोखा, पाली मारवाड़, फलौदी जं, फुलेरा जं, पिंडवाड़ा, रायसिंह नगर, राजगढ़, रामदेवरा, रामगंजमंडी जंक्शन, राणा प्रतापनगर, रानी, रतनगढ़ जं, रेन, रींगस, सादुलपुर, सांगानेर, सवाई माधोपुर, श्री महावीरजी, सीकर, सोजत रोड, सोमेसर, श्रीगंगानगर, सुजानगढ़, सूरतगढ़, उदयपुर सिटी

राजस्थान में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। अब तक 15 स्टेशनों का कार्य पूरा किया जा चुका है। राजस्थान में पूरे किए गए स्टेशनों का नाम निम्नानुसार है:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
राजस्थान	15	बाड़मेर, बूंदी, दौसा, डीग, देशनोक, फतेहपुर शेखावटी, गंगापुर सिटी, गोगामेड़ी, गोविंदगढ़, जैसलमेर, खैरथल, मंडल गढ़, मण्डावर महुवा रोड, राजगढ़, सोमेसर

अन्य स्टेशनों पर विकास की गतिविधियां भी तेज गति से शुरू की गई हैं और कुछ स्टेशनों की प्रगति नीचे दी गई है:

- गांधीनगर-जयपुर स्टेशन: दोनों तरफ के स्टेशन भवन के संरचनात्मक कार्यों, डेक स्लैब कारस्टिंग, छत पर चादर बिछाने, चादर बिछाने सहित छत के माध्यम से संरचनात्मक कार्य और प्लेटफॉर्म शेल्टर के निर्माण सहित एयर कॉनकोर्स की शुरुआत का कार्य पूरा हो चुका है। प्लेटफॉर्म शेल्टर पर चादर बिछाने संबंधी कार्य, दोनों तरफ स्टेशन भवन और बेसमेंट का परिष्करण कार्य, प्लेटफॉर्म सतह और बाहरी विकास संबंधी कार्य शुरू किए गए हैं।
- जयपुर स्टेशन: पीछे की ओर बेसमेंट और दूसरे प्रवेश स्टेशन भवन, पीछे की ओर भूमिगत टैंक, पीछे की ओर सीवेज ट्रीटमेंट प्लांट के संरचनात्मक कार्य, एयर कॉनकोर्स के गर्डर लॉन्च करना, आगे और पीछे की ओर ईएसएस, दौसा छोर पर पैदल पार पुल का समस्त कार्य, इमारतों के पुनर्वास का कार्य पूरा हो चुका है। अग्रिम स्टेशन भवन और बेसमेंट के लिए संरचनात्मक कार्य, सेंट्रल पैदल पार पुल का गर्डर लॉन्चिंग, सीकर छोर पर पैदल पार पुल, रेलपथ के साथ पैदल पार पुल का फैब्रीकेशन और अग्रिम भूमिगत टैंक का कार्य शुरू कर दिया गया है।
- जलौर स्टेशन: स्टेशन भवन, प्रांगण, शौचालय, प्रवेश/निकास द्वार और चाहरदीवारी का कार्य पूरा किया जा चुका है। परिचलन क्षेत्र और पैदल पार पुल का कार्य शुरू कर दिया गया है।
- मारवाड़ भीनमाल स्टेशन: स्टेशन भवन, प्रांगण, प्लेटफॉर्म की सतह और प्लेटफॉर्म सं. 1 पर प्लेटफॉर्म शेल्टर, शौचालय, प्रवेश/निकास द्वार और चाहरदीवारी का कार्य पूरा हो चुका है। परिसर और पैदल पार पुल के कार्यों को शुरू किया गया है।
- फालना स्टेशन: स्टेशन भवन, प्लेटफॉर्म सतह, प्लेटफॉर्म शेल्टर और परिचलन क्षेत्र का कार्य पूरा हो चुका है। लिफ्ट और 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।

- जावाई बांध स्टेशन: मुख्य स्टेशन भवन, प्लेटफॉर्म की सतह और प्लेटफॉर्म संख्या 1 पर शेल्टर का कार्य पूरा हो गया है। प्लेटफॉर्म संख्या 2 पर सतह निर्माण कार्य, प्लेटफॉर्म संख्या 1 पर लिफ्ट और 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।
- मारवाड़ जंक्शन स्टेशन: मुख्य स्टेशन भवन और परिचलन क्षेत्र का कार्य पूरा हो चुका है। प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह, प्लेटफॉर्म संख्या 1 पर लिफ्ट और 12 मीटर पैदल पार पुल का कार्य शुरू किया गया है।

भारतीय रेल में परियोजनाओं के कार्यान्वयन की निगरानी के लिए एक सुस्थापित तंत्र है, जिसमें उनकी समीक्षा, निरीक्षण, समय और लागत में वृद्धि की जांच, कार्यों की गुणवत्ता और लेखापरीक्षा शामिल है। विभिन्न संहिताओं और नियमावलियों में निर्धारित मानकों और विशिष्टताओं का पालन करते हुए कार्य किए जाते हैं। विभिन्न एजेंसियों/अधिकारियों/बहु-विषयक टीमों द्वारा समय-समय पर निर्धारित निर्देशों के अनुसार निरीक्षण/लेखापरीक्षा/जाँच की जाती है और क्षति सहित सुधार हेतु त्वरित कार्रवाई की जाती है। निष्पादन इकाइयों के सामने आने वाली समस्याओं का तदनुसार समाधान किया जाता है। यह एक सतत और निरंतर चलने वाली प्रक्रिया है और इसके लिए केंद्रीकृत सार-संग्रह नहीं रखा गया है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल स्वरूप का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग की स्वीकृति, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के नजदीक

किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वानिकी स्वीकृति
- अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियाँ
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि।

ये सभी कारक परियोजना/परियोजनाओं के समापन समय को प्रभावित करते हैं।

रेल परियोजनाओं के प्रभावी और त्वरित कार्यान्वयन के लिए सरकार द्वारा उठाए गए विभिन्न उपायों में निम्नलिखित शामिल हैं:

- निधियों के आवंटन में पर्याप्त वृद्धि।
- फील्ड स्तर पर शक्तियों का प्रत्यायोजन।
- विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी।
- शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव स्वीकृति के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित अनुवर्ती कार्रवाई और परियोजनाओं से संबंधित अन्य मुद्दों को हल करना शामिल हैं।

सामाजिक और पर्यावरण संबंधी सांख्यिकीय प्रकाशन

6021. श्री दामोदर अग्रवाल:

श्री प्रभुभाई नागरभाई वसावा:

श्री अनूप संजय धोत्रे:

श्री हरीभाई पटेल:

श्री बिभु प्रसाद तराई:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान सरकार द्वारा सामाजिक और पर्यावरणीय संकेतकों के संबंध में वर्ष-वार कितने विषयगत सांख्यिकीय प्रकाशन जारी किए गए हैं;

(ख) क्या सरकार के पास इन सांख्यिकीय प्रकाशनों तक जनता की पहुंच सुनिश्चित करने के लिए कोई केन्द्रीकृत भंडार या डिजिटल मंच है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने नीति निर्माताओं, अनुसंधान संस्थानों और शैक्षणिक संगठनों द्वारा इन प्रकाशनों के उपयोग के संबंध में कोई समीक्षा अथवा मूल्यांकन कराया है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) सरकार द्वारा शोधकर्ताओं, नीति निर्माताओं और आम जनता के बीच इन सांख्यिकीय रिपोर्टों के प्रसार और पहुंच में सुधार लाने और इस संबंध में जन जागरूकता पैदा करने के लिए क्या कदम उठाए गए हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय, भारत सरकार, नियमित रूप से सामाजिक और पर्यावरणीय संकेतकों पर प्रकाशन जारी करता है। पिछले पाँच वर्षों में जारी किए गए इन प्रकाशनों का ब्यौरा संलग्न विवरण में दिया गया है।

(ख) और (ग) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के पास अपने सांख्यिकीय प्रकाशनों तक आम जनता की पहुँच हेतु एक केंद्रीकृत डिजिटल तंत्र है। उपर्युक्त सभी रिपोर्टें और प्रकाशन सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय की आधिकारिक वेबसाइट (www.mospi.gov.in) पर उपलब्ध कराए जाते हैं, जहाँ शोधकर्ता, नीति-निर्माता और आम जनता उन्हें देख सकते हैं।

इसके अतिरिक्त, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय ने संयुक्त राष्ट्र निवासी समन्वयक कार्यालय के साथ मिलकर इंडिया एसडीजी डैशबोर्ड, विकसित किया है, जो राष्ट्रीय संकेतक रूपरेखा के अनुरूप एसडीजी संकेतकों की निगरानी हेतु एक केंद्रीकृत डेटा प्लेटफॉर्म के रूप में कार्य करता है।

(घ) और (ङ) ये प्रकाशन एक ही स्थान पर विभिन्न प्रकार के सामाजिक और पर्यावरणीय आँकड़े उपलब्ध कराते हैं, और नीति निर्माताओं तथा हितधारकों हेतु एक महत्वपूर्ण स्रोत के रूप में काम करते हैं। ये आँकड़े मुख्य रूप से विभिन्न मंत्रालयों और विभागों से प्राप्त द्वितीयक डेटा पर आधारित होते हैं। यह कार्यनीति योजना और नीति निर्माण के लिए एक साक्ष्य-आधारित मार्गदर्शक है। शोधकर्ताओं और विश्लेषकों द्वारा इन क्षेत्रों में शोध कार्य करने हेतु इसका व्यापक रूप से उपयोग किया जाता है।

इसके अतिरिक्त, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय ने पर्यावरण सांख्यिकी, जेंडर सांख्यिकी तथा तदर्थ प्रकाशनों की समय-समय पर समीक्षा करने तथा सतत् परामर्श के माध्यम से इनकी कवरेज, गुणवत्ता और प्रासंगिकता बढ़ाने के उद्देश्य से मंत्रालयों, विभागों और अनुसंधान संगठनों के प्रतिनिधियों वाली विभिन्न विशेषज्ञ समूह समितियों का गठन किया है।

(च) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय ने शोधकर्ताओं, नीति-निर्माताओं और आम जनता के बीच अपनी सांख्यिकीय रिपोर्टों के प्रसार, पहुँच और जन-जागरूकता में सुधार हेतु कई कदम उठाए हैं। डेटा के प्रसार और प्रबंधन को आसान बनाने के लिए, 'ई-सांख्यिकी' पोर्टल का शुभारंभ किया गया है, जो प्रमुख समष्टि-आर्थिक संकेतकों पर 'टाइम-सीरीज़ डेटा' उपलब्ध कराता है।

सांख्यिकीय उत्पादों का 'अग्रिम रिलीज कैलेंडर'(एआरसी) भी मंत्रालय की वेबसाइट (www.mospi.gov.in) पर उपलब्ध कराया जाता है, ताकि जानकारी का समय पर और पारदर्शी प्रसार सुनिश्चित किया जा सके। इसके अतिरिक्त, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय डेटा उपयोगकर्ताओं और हितधारकों के साथ नियमित संवाद और परामर्श आयोजित करता है, ताकि उनकी प्रतिक्रिया को शामिल किया जा सके और प्रकाशित डेटा के प्रति उनकी समझ व उसके प्रभावी उपयोग को बेहतर बनाया जा सके।

विवरण

पिछले पाँच वर्षों में जारी किए गए इन प्रकाशनों का ब्यौरा

क्रम सं.	वर्ष	प्रकाशनों / जारी की गई रिपोर्ट के नाम
1.	2021	• एनवीस्टैट्स भारत : पर्यावरण सांख्यिकी • एनवीस्टैट्स भारत : पर्यावरण लेखा • सतत विकास लक्ष्य - राष्ट्रीय संकेतक रूपरेखा प्रगति रिपोर्ट (एनआईएफ) • एसडीजी - राष्ट्रीय संकेतक रूपरेखा • एसडीजी -एनआईएफ पर डेटा स्नैपशॉट • भारत में महिलाएं और पुरुष • भारत में बुजुर्ग
2.	2022	• एनवीस्टैट्स भारत : पर्यावरण सांख्यिकी • एनवीस्टैट्स भारत : पर्यावरण लेखा • सतत विकास लक्ष्य - राष्ट्रीय संकेतक रूपरेखा प्रगति रिपोर्ट (एनआईएफ) • एसडीजी - राष्ट्रीय संकेतक रूपरेखा • एसडीजी – एनआईएफ पर डेटा स्नैपशॉट • भारत में महिलाएं और पुरुष • भारत में युवा

3.	2023	• एनवीस्टैट्स भारत : पर्यावरण सांख्यिकी • एनवीस्टैट्स भारत : पर्यावरण लेखा • सतत विकास लक्ष्य - राष्ट्रीय संकेतक रूपरेखा प्रगति रिपोर्ट • एसडीजी - राष्ट्रीय संकेतक रूपरेखा • एसडीजी - एनआईएफ पर डेटा स्नैपशॉट • भारत में महिलाएं और पुरुष
4.	2024	• एनवीस्टैट्स भारत : पर्यावरण सांख्यिकी • एनवीस्टैट्स भारत : पर्यावरण लेखा • सतत विकास लक्ष्य - राष्ट्रीय संकेतक रूपरेखा प्रगति रिपोर्ट • एसडीजी - राष्ट्रीय संकेतक रूपरेखा • एसडीजी - एनआईएफ पर डेटा स्नैपशॉट • भारत में महिलाएं और पुरुष
5.	2025	• एनवीस्टैट्स भारत : पर्यावरण सांख्यिकी • वनों पर पर्यावरणीय लेखांकन - 2025 • सतत विकास लक्ष्य - राष्ट्रीय संकेतक रूपरेखा प्रगति रिपोर्ट • एसडीजी - राष्ट्रीय संकेतक रूपरेखा • एसडीजी - एनआईएफ पर डेटा स्नैपशॉट • भारत में महिलाएं और पुरुष • भारत में बच्चे

REVENUE FROM ADVERTISEMENTS

6022. KUMARI SUDHA R.:

SHRI BENNY BEHANAN:

Will the Minister of **RAILWAYS** be pleased to state:

- the details of revenue earned from advertisements displayed inside trains, on train exteriors, and at railway stations since 2022, zone and year-wise;
- the details of advertising agencies, vendors empanelled and awarded contracts for such advertisements during such period; zone-wise;

- (c) the details of the advertisements displayed and the duration of such display during such period, brand-wise;
- (d) whether any guidelines exist regarding content standards and approval mechanisms for advertisements displayed in trains and if so, the details thereof; and
- (e) the details of complaints received regarding objectionable advertisements during such period?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Indian Railways has formulated comprehensive Non-Fare Revenue (NFR) policies to earn non-fare revenue through advertisement and branding initiatives. Under the Out-of-Home (OOH) advertising policy, there are opportunities for advertising in circulating areas of stations. Rail Display Network (RDN) policy enables digital advertising through screens and display systems in stations and circulating areas. In addition, mobile assets such as trains and coaches (both inside and outside) have been leveraged for branding and advertising under extant guidelines.

Revenue earned from Advertisement is a part of Sundry Revenue. The segment-wise Revenue details is available in the Annual Statistical Statement of Indian Railways.

All advertisement contracts are awarded through e-auction on the Indian Railways E-Procurement System (IREPS) online portal. The bidder is selected as

per the policy on Commercial Earnings and Non-Fare Revenue and the related Special Conditions of Contract which outline the eligibility criteria for advertisers.

For advertisements displayed in trains, prior approval to every Advertising Plan is mandatory and has to be submitted to the office of Divisional Authority of the concerned Railway Division. However, brand selection for display of advertisement is advertising agency's prerogative. Advertising agency is required to follow Central/ State Laws for display of advertisements. Advertisements that are objectionable in the eyes of law are prohibited. The following advertisements are not permitted for display inside/outside trains:

- i. Advertisements of alcoholic drinks.
- ii. Advertisements against background scenes which are erotic in character.
- iii. Competitive advertisements from other modes of transport.
- iv. Advertisement from Private Insurance companies offering policies against Railway Accidents.
- v. Advertisements of Cigarettes, Bidis and other Tobacco products.

However, in case of any violation, an immediate corrective action is taken.

ORANGE ECONOMY INITIATIVES

6023. SHRIMATI KRITI DEVI DEBBARMAN:
SHRI EATALA RAJENDER:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has successfully operationalised the 'Orange Economy' initiatives as outlined in the 2026-27 Budget specifically the setting up of Animation, Visual Effects, Gaming and Comics (AVGC) Content Creator Labs in 15,000 secondary schools and if so, the details thereof;
- (b) whether the AVGC sector being a growing industry is likely to require two million professionals by 2030 and if so, the details thereof;
- (c) the manner in which the newly launched WaveX startup accelerator helped the first cohort of 51 Media- Tech startups in securing global IP (Intellectual Property) rights for AI-driven animation and gaming;
- (d) whether the Government has finalised the establishment of the National Centre of Excellence (NCoE) for AVGC in Mumbai, if so, the details of its projected capacity for year-one student intake; and
- (e) the manner in which the 'Create in India' Challenge being utilised in 2026 to identify and fund grassroots content creators from Tier-II and Tier-III cities to compete on global OTT platforms?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e)The Government has been promoting the media and entertainment sector, including Animation, Visual Effects, Gaming and Comics (AVGC) sector. Under the Government's vision of strengthening the orange economy and positioning India as a global hub for content creation, many initiatives have been started.

As announced in the Union Budget 2026-27, AVGC Content Creator Labs (CCLs) are proposed to be set up in 15,000 secondary schools and 500 colleges across the country. This initiative have been allocated ₹ 250 Crore.

IICT as NCoE for the AVGC-XR sector is currently operating from the IICT–National Film Development Corporation (NFDC) campus, Mumbai since July 2025. At present, 18 courses have been introduced with 136 students enrolled and 15 participants completing the Train-the-Trainer programme. The Indian Institute of Creative Technologies (IICT), Mumbai, has been designated as the nodal agency for planning, coordination and phased rollout of the Content Creators' Labs. Stakeholder consultations relating to technology stack, identification of beneficiary institutions and rollout modalities are underway.

The AVGC Promotion Task Force was constituted by the Government in April 2022 to formulate a comprehensive strategy and recommend policy measures for the promotion and growth of the AVGC- XR sector. It had submitted its report in December 2022. The report highlights that the sector is projected to generate significant employment opportunities and may require around two million skilled professionals by 2030 across AVGC-XR, content production, design, programming and related areas.

The Government organised World Audio Visual and Entertainment Summit (WAVES 2025) in Mumbai. It was in line with the Government's vision of making India a global hub for content creation under the "Create in India, Create for the World" initiative. The Summit provided an integrated platform for Indian creators,

producers and startups to engage with global buyers, investors, OTT platforms and technology leaders from over 100 countries.

The WaveX Startup Accelerator Programme, launched under the World Audio Visual and Entertainment Summit (WAVES), has supported media-tech startups through structured incubation, mentorship and access to global networks. The first cohort of startups has been provided opportunities for mentorship from industry experts, investor connect, support for intellectual property generation and protection. The programme also facilitates participation in international platforms, industry partnerships and integration with global marketplaces to enable startups to scale their innovations.

The Create in India Challenge (CIC) is being utilised as a national platform to identify, nurture and showcase creative talent across the Media and Entertainment sector. In Season I of the CIC, 33 challenges were conducted in collaboration with industry partners and it culminated at the WAVES 2025. The Summit witnessed participation from over one lakh creators including from Tier-II and Tier-III cities of the country. Selected creators are being supported through platforms such as WaveX and WAVES Bazaar to present their content on national and international platforms.

INTRODUCTION OF HIGH-SPEED TRAINS

6024. DR. ALOK KUMAR SUMAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total route kilometres added during the last three years;
- (b) the details of the progress of track electrification works;
- (c) the details of the number of semi-high-speed trains introduced; and
- (d) the details of the capital expenditure incurred on modernization?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Capacity enhancement of railway network has been taken up by Indian Railways in a big way during last 11 years. The details of commissioning/laying of new track across Indian Railways is given below:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.6 Km/day (more than 2 times)

Projects Sanctioned:

As on 01.04.2025, across Indian Railways, 431 Railway infrastructure projects including port-connectivity (154 New Line, 33 Gauge Conversion and 244 Doubling) of total length 35,966 Km, costing approx. `6.75 lakh crore are sanctioned. The summary is as under:-

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (` in Cr)
New Lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling / Multitracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Zone-wise/year-wise details of all Railway projects are made available in public domain on Indian Railway's website.

Some of the recently completed Projects are as follows:

S. No.	Name of project	Length (in Kms)
1	Udhampur- Srinagar- Baramulla new line	272
2	Bhairabi - Sairang New Line	51
3	Deoband - Roorkee New Line	27
4	Churu - Ratangarh Doubling	43
5	Tori-Shivpur 3rd Line	44
6	Araria - Galgalia New Line	110
7	Himmatnagar - Khedbrahma Gauge Conversion	55
8	Bahraich- Nanpara -Nepalganj Gauge Conversion	56
9	Domingarh- Gorakhpur -Kusumi 3rd Line and Gorakhpur -Nakaha Doubling	21
10	Vijapur - Ambaliyasan Gauge Conversion	43
11	Pune- Miraj -Londa Doubling	467
12	Manmad - Jalgaon 3rd Line	160
13	Phephna –Indara- Mau -Shahganj Doubling	150
14	Adraj -Moti -Vijapur Gauge Conversion	40
15	Katni -Bina 3rd Line	279
16	Gandhidham- Adipur Quadrupling	21
17	Khatuwas - Narnaul Doubling	24
18	Penukonda- Dharmavaram Doubling	42

During last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY 2025-26, 306 projects (53 New Line, 17 Gauge Conversion and 236 Doubling) of total length 13,968 Km have been sanctioned across Indian Railways.

Some of the major projects sanctioned are as follows:

S.N.	Project Name	Cost (₹ in Crore)
1	Chopan – Chunar doubling (102 Km)	1,553
2	Guntur – Bibinagar doubling (239 Km)	3,238
3	Mudkhed – Medchal and Mahbubnagar – Dhone doubling (418 Km)	5,655
4	Samakhiali – Gandhidham Quadrupling (53 Km)	1,571
5	Merta City – Ras and Bypass at Merta Road new line (56 Km)	1,038
6	Lumding – Furkating doubling (140 Km)	2,334
7	Ajmer – Chanderiya doubling (178 Km)	1,813
8	Motumari – Vishnupuram with RoR doubling (100 Km)	1,746
9	Bikramshila – Katareah new line with new bridge on river ganga (26 Km)	2,549
10	Gunupur – Therubali new line (74 Km)	1,326
11	Malkangiri – Pandurangapuram new line (174 Km)	4,109
12	Badampahar – Kendujhargarh new line (82 Km)	2,106
13	Junagarh – Nabarangpur new line (116 Km)	3,274
14	Buramara – Chakulia new line (60 Km)	1,639
15	Jalna – Jalgaon new line (174 Km)	7,105
16	Bangriposi – Gorumahisani new line (86 Km)	2,549
17	Chandil – Anara – Damodar 3rd line (121 Km)	2,170
18	Bargarh Road – Nawapara Road new line (138 Km)	2,926
19	Sardega – Bhalumuda new double line (37 Km)	1,360
20	Varanasi – Pt. Deen Dayal Upadhyaya Multitracking with rail cum road bridge on river ganga (15 Km)	2,642
21	Jalgaon – Manmad 4th line (160 Km)	2,773

22	Bhusawal – Khandwa 3rd and 4th line (131 Km)	3,514
23	Sambalpur – Jarapada 3rd and 4th line (127 Km)	3,916
24	Jharsuguda – Sason 3rd and 4th line (35 Km)	1,181
25	Gondia – Ballarshah doubling (240 Km)	4,819
26	Kharsia – Naya Raipur – Parmalkasa 5th and 6th line (278 Km)	8,741
27	Wardha – Balharshah Quadrupling (135 Km)	2,381
28	Ballari – Chikjajur doubling (185 Km)	3,342
29	Koderma – Barkakana doubling (133 Km)	3,063
30	Itarsi – Nagpur 4th line (297 Km)	5,451
31	Dangoaposi – Jaroli 3rd and 4th line (43 Km)	1,752
32	Secunderabad – Wadi 3rd and 4th line (173 Km)	5,012
33	Furkating – New Tinsukia doubling (194 Km)	3,634
34	Bakhtiyarpur – Rajgir – Tilaiya doubling (104 Km)	2,192
35	Gondia – Dongargarh 4th line (84 Km)	2,223
36	Wardha – Bhusawal 3rd and 4th line (314 Km)	9,197
37	Hosapete – Bellary quadrupling (65 Km)	2,372
38	Kasara – Manmad 3rd and 4th line (131 Km)	10,154
39	Punarakh – Kiul 3rd and 4th line (50 Km)	2,668
40	Gamharia – Chandil 3rd and 4th line (55 Km)	1,168
41	Sainthia- Pakhur 4th Line (81 Km)	1,569
42	Santragachi- Kharagpur 4th line (111 Km)	2,905
43	Nergundi – Barang andKhurda Road – Vizianagaram 3rd line (385 Km)	5,618
44	Son Nagar – Andal 3 rd and 4 th Line (375 Km)	13,606
45	Gorakhpur Cantt – Valmiki Nagar doubling (96 Km)	1,270

46	Jaipur – Sawai Madhopur doubling (131 Km)	1,269
47	Luni – Samdari – Bhildi doubling (272 Km)	3,531
48	Narkatiaganj – Raxaul – Sitamarhi – Darbhanga and Sitamarhi – Muzaffarpur doubling (256 Km)	4,553
49	Prayagraj (Iradatganj) – Manikpur 3rd line (84 Km)	1,640
50	Tirupati – Pakala – Katpadi doubling (104 Km)	1,332
51	Ratlam – Nagda 3rd and 4th line (41 Km)	1,018
52	Aluabari Road – New Jalpaiguri 3rd and 4th line (57 Km)	1,786
53	Aurangabad (Chhatrapati Sambhajinagar) – Parbhani (177 Km)	2,179
54	Bhagalpur – Dumka – Rampurhat doubling (177 Km)	3,169
55	Itarsi – Bina 4th line (237 Km)	4,329
56	Vadodara – Ratlam 3rd and 4th line (259 Km)	8,885
57	Devbhumi Dwarka (Okha) – Kanalus doubling (141 Km)	1,457
58	Badlapur – Karjat 3rd and 4th line (32 Km)	1,324
59	Delhi – Ambala Cantt 3rd and 4th line (194 Km)	5,983
60	Gondia – Jabalpur doubling (231 Km)	5,236
61	Manmad – Indore new line (360 Km)	18,529
62	Errupelam – Amaravati – Nambur new line (57 Km)	2,245
63	Vadhavan Port and New Palghar station new double line (22 Km)	1,507
64	Deshalpar – Hajipir – Luna and Vayor – Lakhpat new line (145 Km)	2,526

Railway Electrification:

Electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been

electrified. The electrification in remaining network has been taken up.

Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

Indian Railways (IR) is focussed on providing affordable, good quality services to all sections of society. With a view to improve travel experience of the passengers, Indian Railways have introduced indigenously designed and manufactured Vande Bharat (Sleeper and Chair Car), Amrit Bharat, Namo Bharat Rapid Rail services with modern coaches, advanced safety features and passenger amenities.

Vande Bharat Services (Sleeper Trains):

For long distance travel the Sleeper variant of Vande Bharat Express has been indigenously designed and developed. Two such trains have already been manufactured. After extensive trials, these trains have been introduced on Indian Railways. The First Vande Bharat Sleeper service viz. 27575/27576 Howrah-Kamakhya Vande Bharat Sleeper Express has commenced regular operation w.e.f. 22.01.2026.

As on 25.03.2026, the following 02 Vande Bharat train services (Sleeper Car) are being operated on the Indian Railways network:

S.N.	Train No. and Name
1	27575/27576 Howrah - Kamakhya Vande Bharat Sleeper Express

Vande Bharat services (Chair Car):

Indian Railways, with a view to improve travel experience of the passengers, have introduced indigenously designed and manufactured Vande Bharat trains with modern coaches, advanced safety features and passenger amenities.

As on 25.03.2026, the following 81 pairs Vande Bharat train services (Chair Car) are being operated on the Indian Railways network, as under:

S.N.	Train No. and Name
1	22435/22436 New Delhi - Varanasi Vande Bharat Express
2	22439/22440 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
3	20901/20902 Gandhinagar Capital - Mumbai Central Vande Bharat Express
4	22447/22448 Amb Andura - New Delhi Vande Bharat Express
5	20607/20608 Mysuru - MGR Chennai Central Vande Bharat Express
6	20825/20826 Nagpur - Bilaspur Vande Bharat Express
7	22301/22302 New Jalpaiguri - Howrah Vande Bharat Express
8	20833/20834 Secunderabad - Visakhapatnam Vande Bharat Express
9	22223/22224 Sainagar Shirdi - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
10	22225/22226 Solapur - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
11	20171/20172 Nizamuddin - Rani Kamlapati Vande Bharat Express
12	20701/20702 Tirupati - Secunderabad Vande Bharat Express
13	20643/20644 Coimbatore - Chennai Vande Bharat Express
14	20977/20978 Chandigarh - Ajmer Vande Bharat Express
15	20633/20634 Thiruvananthapuram- Kasargod Vande Bharat Express

S.N.	Train No. and Name
16	22895/22896 Puri - Howrah Vande Bharat Express
17	22457/22458 Dehradun - Anand Vihar Vande Bharat Express
18	22227/22228 Guwahati - New Jalpaiguri Vande Bharat Express
19	20911/20912 Nagpur - Indore Vande Bharat Express
20	22229/22230 Madgaon - Chhatrapati Shivaji Maharaj (T) Vande Bharat Express
21	22349/22350 Ranchi - Patna Vande Bharat Express
22	20661/20662 Dharwar - Bengaluru Vande Bharat Express
23	20173/20174 Rewa - Rani Kamalapati Vande Bharat Express
24	22549/22550 Gorakhpur - Prayagraj Vande Bharat Express
25	12461/12462 Sabarmati - Jodhpur Vande Bharat Express
26	22925/22926 Okha - Ahmedabad Vande Bharat Express
27	20665/20666 Tirunelveli - Chennai Egmore Vande Bharat Express
28	20677/20678 Narsapur - Chennai Vande Bharat Express
29	20703/20704 Yesvantpur - Kacheguda Vande Bharat Express
30	20631/20632 Thiruvananthapuram- Mangaluru Vande Bharat Express
31	26963/26964 Udaipur - Asarva Vande Bharat Express
32	22347/22348 Patna - Howrah Vande Bharat Express
33	20835/20836 Puri - Rourkela Vande Bharat Express
34	20897/20898 Ranchi - Howrah Vande Bharat Express
35	22415/22416 New Delhi - Varanasi Vande Bharat Express

S.N.	Train No. and Name
36	20641/20642 Coimbatore - Bengaluru Cant Vande Bharat Express
37	20645/20646 Mangaluru - Madgaon Vande Bharat Express
38	20705/20706 Chhatrapati Shivaji Maharaj (T) - Nanded Vande Bharat Express
39	22477/22478 Sri Mata Vaishno Devi Katra - New Delhi Vande Bharat Express
40	22425/22426 Anand Vihar - Ayodhya Cantt. Vande Bharat Express
41	22487/22488 Amritsar - Delhi Vande Bharat Express
42	22962/22961 Mumbai Central - Ahmedabad Vande Bharat Express
43	20707/20708 Visakhapatnam - Secunderabad Vande Bharat Express
44	20663/20664 Chennai - Mysuru Vande Bharat Express
45	22233/22234 Patna - New Jalpaiguri Vande Bharat Express
46	22470/22469 Khajuraho - Nizamuddin Vande Bharat Express
47	22231/22232 Bengaluru - Kalburagi Vande Bharat Express
48	20841/20842 Visakhapatnam - Bhubaneswar Vande Bharat Express
49	22345/22346 Gomti Nagar - Patna Vande Bharat Express
50	20887/20888 Varanasi - Ranchi Vande Bharat Express
51	22545/22546 Dehradun - Lucknow Jn Vande Bharat Express
52	22490/22489 Varanasi - Meerut City Vande Bharat Express
53	20627/20628 Nagercoil - Chennai Egmore Vande Bharat Express
54	20671/20672 Bengaluru Cantt - Madurai Vande Bharat Express
55	22500/22499 Deoghar - Varanasi Vande Bharat Express
56	22309/22310 Jamalpur - Howrah Vande Bharat Express

S.N.	Train No. and Name
57	20871/20872 Rourkela - Howrah Vande Bharat Express
58	20893/20894 Patna - Tatanagar Vande Bharat Express
59	20892/20891 Tatanagar - Brahmapur Vande Bharat Express
60	22303/22304 Gaya - Howrah Vande Bharat Express
61	20669/20670 Pune - Hubballi Vande Bharat Express
62	20673/20674 Pune - Chhatrapati Shahu Maharaj (T) Vande Bharat Express
63	20101/20102 Secunderabad - Nagpur Vande Bharat Express
64	20829/20830 Visakhapatnam - Durg Vande Bharat Express
65	21893/21894 Patna - Tatanagar Vande Bharat Express
66	21895/21896 Patna - Tatanagar Vande Bharat Express
67	20176/20175 Banaras - Agra Cantt. Vande Bharat Express
68	26901/26902 Veraval - Sabarmati Vande Bharat Express
69	26401/26402 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
70	26403/26404 Srinagar - Shri Mata Vaishno Devi Katra Vande Bharat Express
71	26502/26501 Patliputra - Gorakhpur Vande Bharat Express
72	26751/26752 KSR Bengaluru - Belagavi Vande Bharat Express
73	26406/26405 Amritsar - Shri Mata Vaishno Devi Katra Vande Bharat Express
74	26101/26102 Pune - Ajni Vande Bharat Express
75	26302/26301 Jogbani - Danapur Vande Bharat Express
76	26481/26482 Delhi Cantt - Jodhpur Vande Bharat Express

S.N.	Train No. and Name
77	26471/26472 Delhi Cantt - Bikaner Vande Bharat Express
78	26462/26461 Delhi - Firozpur Cantt. Vande Bharat Express
79	26651/26652 Ernakulam - KSR Bengaluru Vande Bharat Express
80	26506/26505 Khajuraho - Banaras Vande Bharat Express
81	26504/26503 Saharanpur - Gomtinagar Vande Bharat Express

Besides, introduction of new train services, including Vande Bharat sleeper services, replacement/discontinuation of existing services is an on-going process, depends on various factors which include-

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section.

Station Redevelopment:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Completed stations:

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Development works at railway stations under Amrit Bharat Station Scheme have been taken up at a good pace. Till now, works have

been completed at 208 stations. Names of stations completed so far are as following:

Aishbagh Jn., Alnavar, Amb Andaura, Ambikapur, Amgaon, Anandpur Sahib, Anara, Angamali For Kaladi, Ayodhya Dham Junction, Badami, Bagalkot, Baheri, Baijnath Paprola, Balaghat, Balrampur, Bantawala, Barabhum, Baramati, Bareilly City, Baripada, Barmer, Barpali, Begumpet, Beohari, Bhanupratappur, Bhilai, Bhind, Bijnor, Bimalgarh, Bommididi, Bundi, Byculla, Chalakudi, Champa, Chanda Fort, Changanassery, Chennai Park, Chhindwara, Chidambaram, Chinchpokli, Chinna Salem, Chirayinkeezh, Chunar Jn., Coonoor, Cumbum, Cuttack, Dakor, Dausa, Deeg, Derol, Deshnoke, Devlali, Dhampur, Dharwad, Dhule, Dongargarh, Eluru, Fatehabad, Fatehpur, Fatehpur Shekhawati, Ferok, Gadag, Gangapur City, Godda, Godhra Jn., Gogameri, Gokak Road, Gola Gokarnath, Gomtinagar, Govardhan, Govind Garh, Govindpur Road, Govindpuri, Hafizpeta, Haibargaon, Haldia, Haldibari, Hapa, Harpalpur, Hathras City, Hi-tech city, Himayatnagar, Hodal, Idgah Agra Jn., Izzatnagar, Jaisalmer, Jam Jodhpur, Jam Wanthali, Joychandi Pahar Jn., Junnor Deo, Kakinada Town Jn, Kalyani Ghoshpara, Kamakhyaguri, Kanalus Jn, Karaikkudi Jn., Karamsad, Karimnagar, Katni South, Kedgaon, Kesinga, Khairthal, Khalilabad, Khambhaliya, Koppal, Kosamba Jn, Kulitturai, Kuttippuram, Lasalgaon, Limbdi, Lohardaga, Lonand Jn., Madhupur Jn., Mahe, Mahuva, Mailani Jn., Mambalam, Manaparai, Mandal Garh, Mandawar Mahwa Road, Mandi Dabwali, Mangalagiri, Mannargudi, Matunga, MCS Chhatarpur, Mithapur, Morappur, Morbi, Muktsar, Munirabad, Muri Jn., Murtizapur

Jn., Nainpur Jn., Namakkal, Nandura, Narmadapuram, Narwana Jn., Netaji Subhash Chandra Bose Itwari Junction, Nidadavolu Jn., Nilambur Road, Okha, Orchha, Palitana, Panagarh, Panki Dham, Parappanangadi, Parel, Parlakhemundi, Pirpainti, Piska, Pokhrayan, Pollachi Jn., Polur, Porbandar, Rajgarh, Rajmahal, Rajula Jn., Ramagundam, Ramghat Halt, Rayanapadu, Sabaur, Saharanpur Jn., Sahibganj, Sahibzada Ajit Singh Nagar Mohali, Samakhiyali, Samalpatti, Sanchi, Sankarpur, Sarona, Savda, Seoni, Shahad, Shajapur, Shivanarayanpur, Sholavandan, Shoranur Jn., Shridham, Siddharth nagar, Sihor Jn., Simultala, Siuri, Somesar, Sri Bala Brahmeswara Jogulamba, Srirangam, Srivilliputtur, St.Thomas Mount, Sullurpeta, Suraimanpur, Swaminarayan Chappia, Talcher, Tamluk, Tanakpur, Thalassery, Thawe, Thiruvarur Jn., Tiruvannamalai, Tripunithura, Tuni, Udagamandalam, Ujhani, Urkura, Utran, Vadakara, Vadala Road, Vidisha, Vindhyachal, Vriddhachalam Jn., Wadakancheri, Warangal.

The activities for development at other stations have also been taken up at good pace and progress of some of the above stations is as given below:

- Tirupati station: The structural framework of new second entry station building on South side, 2 nos. air concourses and sewage treatment plant have been completed. The finishing works of new second entry station building on South side and air concourses, structural work of station building on North side, platform shelter, lift, escalator etc. have been taken up.

- Nellore station: The structural framework, brickwork and plastering of station building on both East and West sides have been completed. The finishing works of station building on both East and West side and air concourse, extension work of subway, parking, water tanks and sewage treatment plant have been taken up.
- Bangalore Cantonment station: The works of diversion road on South side, training centre, hostel on North side, electric substation building have been completed. The works of South side station building, North side station building, circulating area and Foot Over Bridge have been taken up.
- Kota Junction station: The structural works of front departure hall, front arrival hall and rear side station building have been completed. The finishing works of front departure hall, rear side station building, air concourse, through roof, circulating area have been taken up.
- Bhubaneshwar station: The structural work of new station building at East and West side and air concourse have been completed. The structural work of elevated driveway at East and West side station, extension of Foot Over Bridge and platform shelter have been taken up. The finishing works of new station building at East and West side, works of MEP (Mechanical, Electrical and Plumbing), HVAC (Heating, Ventilation and Air Conditioning) and escalators have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in

this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Further, development / upgradation / modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head–53 ‘Customer Amenities’. The details of allocation and expenditure under Plan Head–53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The fund allocation of ₹ 12,120 crore (Revised Estimate) has been made for the financial year 2025-26 under Plan Head–53 and expenditure of ₹ 11,892 crore (up to February, 2026) has been incurred so far.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government

- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

VANDE BHARAT SLEEPER RAKES IN TELANGANA

6025. SHRIMATI D. K. ARUNA:

Will the Minister of **RAILWAYS** be pleased to state:

whether the Government proposes manufacturing and network expansion for Vande Bharat sleeper rakes in Telangana and if so, the details of manufacturing and Network expansion plan and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

Indian Railways has taken up the work of setting up a Railway Manufacturing Unit at Kazipet, Telangana at a cost of Rs. 521.36 Crores where manufacture of modern Mainline Electric Multiple Units (MEMU) is planned. The

work of Rail Manufacturing Unit at Kazipet is at an advanced stage with civil and electrical infrastructure nearing completion.

For long distance travel the Sleeper variant of Vande Bharat Express has been indigenously designed and developed. Two such trains have already been manufactured. After extensive trials, these trains have been introduced on Indian Railways (IR). The First Vande Bharat Sleeper service viz. 27575/27576 Howrah-Kamakhya Vande Bharat Sleeper Express has commenced regular operation w.e.f. 22.01.2026.

The process of development of new rolling stocks like Vande Sleeper necessitates a holistic approach, combining technological innovation, strategic planning and manufacturing to ensure a safe, reliable and comfortable travel. This involves development of prototype, extensive testing and trials followed by series production.

Besides, 162 Vande Bharat train services (Chair Car) presently are being operated on the Indian Railways network. The state of Telangana is presently served by the following 05 pairs of Vande Bharat Chair Car services:

S. No.	Train no. and name
1	20101/20102 Nagpur-Secunderabad Vande Bharat Express
2	20701/20702 Secunderabad-Tirupati Vande Bharat Express
3	20703/20704 Kacheguda-Yeswantpur Vande Bharat Express
4	20707/20708 Secunderabad -Visakhapatnam Vande Bharat Express
5	20833/20834 Visakhapatnam-Secunderabad Vande Bharat Express

Further, introduction of new train services including Vande Bharat Sleeper Express is an on-going process, which depends on various factors including-

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section.

PERFORMANCE OF NORTH EAST VENTURE FUND

6026. SHRI TAPIR GAO:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to State:

- (a) the number of startups and enterprises funded under the North East Venture Fund (NEVF) during the last three years, State-wise;
- (b) the total amount of investment approved and disbursed under the fund during the said period;
- (c) the distribution of enterprises supported under the fund, sector-wise; and
- (d) the number of jobs generated by enterprises supported through the fund in the North Eastern Region?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a)The details of number of startups and enterprises funded under NEVF during the last three years, State-wise is as under:

S. No	State	Number of Startups funded			Total
		FY2023-24	FY2024-25	FY2025-26	
1.	Arunachal Pradesh	1	0	0	1
2.	Assam	10	1	3	14
3.	Manipur	1	1	1	3
4.	Nagaland	2	1	0	3
Total		14	3	4	21

(b)Under NEVF during the period of FY 2023-24 to FY 2025-26, a total of Rs. 11.52 crore has been granted in-principle approval for investment. Further, Rs. 16.76 crore has been disbursed to various startups during the last three years, which includes residual undisbursed approved amount into startups from prior years.

(c)During the last three years, the distribution of enterprises/startups supported under the fund, sector wise are tabulated:

S. No.	Sector	Number of enterprise/startups
1	Food Products	4
2	E-Commerce	3
3	Hotels, Restaurants and Leisure	1
4	Agriculture and Allied activities	1

5	Biotechnology	1
6	Aerospace and Defense	1
7	Tourism and Hospitality	1
8	Media and Entertainment	1
9	Construction and Engineering	1
10	Health Care Technology	1
11	Others	6
	Total	21

(d) The number of direct and indirect jobs generated by enterprise supported through the fund in the North Eastern Region is approximately 10,000.

CONSTRUCTION OF KOTTAKADAVU ROB

6027. SHRI SHAFI PARAMBIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the proposal for construction of the Kottakadavu Rail Over Bridge (ROB) near Vadakara Railway Station in Kerala has been pending for the last two decades and if so, the details thereof;
- (b) the reasons for the delay in sanctioning and executing the said project;
- (c) whether the Government is aware that non-construction of the ROB is causing severe traffic congestion on National Highway-66 and posing safety risks to commuters and if so, the details thereof;
- (d) whether any technical feasibility study/cost estimate has been prepared for the said project and if so, the present status thereof;

- (e) whether the Government proposes to sanction and execute the project at the earliest and if so, the details thereof; and
- (f) the details of the expected timeline for commencement and completion of the said Rail Over Bridge?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) There is a LC No. 211 B (Kottakadavu) at Km 709/200-300 between Tikkotti-Vadakara stations. The work of preparation of Technical Feasibility Report/Detailed Project Report (TFR / DPR) for the construction of ROB/RUB at the demanded location has been taken up.

Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains and impact for road users and feasibility etc.

No. of ROB/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (Upto Jan'26)	14,024 Nos. (including 121 Nos. in the State of Kerala)

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs are sanctioned at cost of ₹ 1,14,196 Cr on Indian Railways including 138 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) are sanctioned at cost of ₹ 4,835 Cr in State of Kerala which are at various stages of planning and execution.

106 Nos. ROBs/RUBs are delayed on account of the State Govt. The details are as under:

S.No.	Reason	ROBs/RUBs (in No.)
1.	Delay in Land Acquisition by State Govt.	38
2.	Finalization of Alignment by State Govt.	63
3.	Law and order/ Public Protest/Court cases etc.	2
4.	Agency yet to be fixed	3

Completion of any ROB/RUB work depends on various factors like, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, number of working months in a year for particular project / work sites due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Further, Railways have taken following measures to expedite the progress of work:

- i. Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.

- ii. Periodic meetings of Railway and State Government officials are done to resolve various issues related to ROB/RUB works.
- iii. Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.

बिहार में सौर ऊर्जा उत्पादन

6028. श्री सुधाकर सिंह:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा बिहार में सौर ऊर्जा उत्पादन क्षमता बढ़ाने के लिए क्या प्रयास किए जा रहे हैं;
- (ख) क्या सरकार को बिहार में, विशेषकर कैमूर जिले के अधौरा में नए सौर पार्क स्थापित किए जाने संबंधी कोई प्रस्ताव प्राप्त हुआ है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) बिहार में सौर ऊर्जा संयंत्रों की स्थापना कब तक होने की संभावना है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) सरकार द्वारा बिहार सहित देश में सौर ऊर्जा उत्पादन क्षमता को बढ़ाने के लिए किए गए उपायों और पहलों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ) सरकार की “सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं” के लिए योजना के अंतर्गत, बिहार राज्य में वर्तमान में कोई सौर पार्क स्वीकृत नहीं है। साथ ही, बिहार सरकार से योजना के अंतर्गत सौर पार्कों की स्थापना के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण

भारत सरकार द्वारा बिहार सहित देश में सौर ऊर्जा उत्पादन को बढ़ाने के लिए किए गए उपाय और पहलें

- प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम), पीएम सूर्य घर मुफ्त बिजली योजना, राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमान) तथा धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नवीन सौर विद्युत योजना (जनजातीय तथा पीवीटीजी बस्तियों/गावों के लिए) जैसी योजनाएं शुरू की गई हैं।
- सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं की स्थापना के लिए, नवीकरणीय ऊर्जा डेवलपर्स को बड़े स्तर पर नवीकरणीय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि एवं ट्रांसमिशन उपलब्ध कराने के लिए योजना का कार्यान्वयन किया जा रहा है।
- ग्रिड कनेक्टेड सौर, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषणयोग्य नवीकरणीय ऊर्जा (एफडीआरई) परियोजनाओं से विद्युत की खरीद के लिए टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं।
- नवीकरणीय ऊर्जा खपत को बढ़ावा देने के लिए, नवीकरणीय ऊर्जा खरीद बाध्यता (आरपीओ) के बाद नवीकरणीय उपभोग बाध्यता (आरसीओ) ट्रेजेक्ट्री को वर्ष 2029-30 तक के लिए अधिसूचित किया गया है। ऊर्जा संरक्षण अधिनियम 2001 के अंतर्गत सभी नामित उपभोक्ताओं

पर लागू आरसीओ की अनुपालना न करने पर जुर्माना लगाया जाएगा। आरसीओ में विकेंद्रीकृत नवीकरणीय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।

- ऑटोमेटिक रूट के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- सौर और पवन विद्युत की इंटर-स्टेट बिक्री के लिए दिनांक 30 जून, 2025 तक चालू होने वाली परियोजनाओं के लिए इंटर-स्टेट ट्रांसमिशन प्रणाली (आईएसटीएस) शुल्कों को माफ कर दिया गया है।
- नवीकरणीय विद्युत की निकासी के लिए ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई ट्रांसमिशन लाइनें बिछाने और नई सब-स्टेशन क्षमता विकसित करने हेतु वित्तपोषण किया गया है।
- सौर फोटोवोल्टिक उत्पादों (अर्थात्, सौर पीवी मॉड्यूलों, सौर पीवी इनवर्टरों और भंडारण बैटरी) तथा सौर जल तापन प्रणालियों के लिए गुणवत्ता नियंत्रण आदेश अधिसूचित किए गए हैं।
- ऊर्जा भंडारण प्रणालियों को बढ़ावा देने और विकसित करने के लिए राष्ट्रीय रूपरेखा जारी की गई।
- भारत के लिए संसाधन पर्याप्तता नियोजन फ्रेमवर्क के लिए दिशानिर्देश जारी किए गए।
- पांच सौ किलोवाट तक अथवा स्वीकृत विद्युत लोड तक, जो भी कम हो, नेट-मीटरिंग के लिए विद्युत (उपभोक्ता के अधिकार) नियम, 2020 जारी किए गए हैं।
- सौर फोटोवोल्टिक मॉड्यूलों और ग्रिड कनेक्टेड सौर इनवर्टरों के लिए मानक एवं लेबलिंग (एस एंड एल) कार्यक्रम शुरू किए गए हैं।
- तीव्र नवीकरणीय ऊर्जा ट्रेजेक्ट्री के लिए आवश्यक ट्रांसमिशन इंफ्रास्ट्रक्चर को बढ़ाने के लिए वर्ष 2030 तक की ट्रांसमिशन योजना तैयार की गई है।

- “विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम (एलपीएस नियम)” अधिसूचित किए गए हैं।
- सभी के लिए किफायती, भरोसेमंद और सतत हरित ऊर्जा तक पहुंच सुनिश्चित करने के उद्देश्य से दिनांक 06 जून, 2022 को विद्युत (हरित ऊर्जा खुली पहुंच के माध्यम से नवीकरणीय ऊर्जा को बढ़ावा) नियम, 2022 अधिसूचित किए गए हैं। वितरण लाइसेंसधारी को उसी विद्युत प्रभाग में स्थित कुल मिलाकर सौ किलोवाट या इससे अधिक के एकल या बहु एकल कनेक्शन के माध्यम से 100 किलोवाट या इससे अधिक की संविदा मांग के साथ किसी भी उपभोक्ता को हरित ऊर्जा खुली पहुंच (ग्रीन एनर्जी ओपन एक्सेस) की अनुमति है।

BEACH SAND MINERALS

6029. SHRI TANGELLA UDAY SRINIVAS:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the total production of raw Beach Sand Minerals (BSM) in the country particularly in Andhra Pradesh including Kakinada during the last five years, year, State and District-wise;
- (b) total production of value-added BSM including ilmenite, rutile, zircon and rare earth concentrates during said period, year, State and district-wise for Andhra Pradesh;
- (c) whether Government has formulated a comprehensive strategy for developing end-to-end value addition chains for BSM and titanium from mining to advanced manufacturing;

(d) if so, the details thereof including schemes, funding pattern and projects proposed in coastal States such as Andhra Pradesh;

(e) whether private entities are permitted to mine and process BSM and if so, the quantity and value produced by them;

(f) the details of safeguards put in place to curb illegal mining and exports; and

(g) the measures taken by the Government to promote domestic beneficiation, technology acquisition and strategic capacity building in the BSM sector?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) The details of state and district-wise production of raw Beach Sand Minerals (BSM) and total value-added BSM (Total Heavy Minerals) in the country during the last five years are given in table-

Financial Year	State	District	Raw Sand Production (tonne)	Total Heavy Minerals (tonne)
FY2021-22	Odisha	Ganjam	3999755	341450
	Tamil Nadu	Kanyakumari	772866	63536
	Kerala	Kollam	771189	137528
FY2022-23	Odisha	Ganjam	4354899	367493
	Tamil Nadu	Kanyakumari	682256	54366
	Kerala	Kollam	897025	151242
FY2023-24	Odisha	Ganjam	6017990	375402
	Tamil Nadu	Kanyakumari	916175	60784
	Kerala	Kollam	1182251	145655

Financial Year	State	District	Raw Sand Production (tonne)	Total Heavy Minerals (tonne)
FY2024-25	Odisha	Ganjam	6370502	397778
	Tamil Nadu	Kanyakumari	713714	60899
	Kerala	Kollam	1198251	173685
FY2025-26 (till Feb, 2026)	Odisha	Ganjam	5785825	411869
	Tamil Nadu	Kanyakumari	680511	41865
	Kerala	Kollam	1526689	147913
Total production during last 5 years			35869898	2931465

As per records available, total production of raw Beach Sand Minerals (BSM) and total value-added BSM (Total Heavy Minerals) is *Nil* during the last five (05) years in the State of Andhra Pradesh.

(c) and (d) Yes. The Union Budget 2026-27 made an announcement to support the mineral-rich States of Odisha, Kerala, Andhra Pradesh and Tamil Nadu to establish dedicated Rare Earth Corridors to promote mining, processing, research and manufacturing, thus, aligning these initiatives with the national priorities of Atmanirbhar Bharat, Net Zero 2070, and Viksit Bharat @2047, while positioning India as a key player in global advanced materials value chains.

(e) No. As per the provisions under Section (5) of Mines and Minerals (Development and Regulation) Act, 1957 (MMDR), mining of atomic minerals (i.e. BSM in this case) equal to or above the threshold values (i.e. 0.00% monazite in Total Heavy Minerals, vide Ministry of Mines notification No. GSR134(E) dated 20.02.2019) shall be carried out only by the Government Company/Corporation, owned or controlled by the Government.

(f) Section 23C of the MMDR Act, 1957 empowers the State Governments to make rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith.

As regards illegal exports of BSM, Directorate General of Foreign Trade, Department of Commerce, Ministry of Commerce and Industry, Government of India issued Notification No. 26/2015-2020 dated 21.08.2018 on export policy on BSM under which export of BSM has been brought under State Trading Enterprise and shall be canalized through IREL (India) Limited (IREL).

(g) As regards promoting domestic beneficiation capability, IREL has been mandated to mine and process the heavy mineral sands which includes rare earth bearing mineral viz. monazite in India. In addition, Kerala Minerals and Metals Limited (KMML), a State Public Sector Enterprise (SPSE) under Government of Kerala also undertakes similar activity. IREL has been operating in three locations having the facility for integrated mining and processing of heavy mineral sands and a facility each for extraction and refining of Rare Earths. IREL possesses the requisite expertise across integrated mining, mineral separation, REE extraction and refining. Bhabha Atomic Research Centre, a constituent unit of Department of Atomic Energy collaborates with IREL to develop necessary technologies pertaining to processing of rare earths.

**BROADCASTING OF PROGRAMMING PATTERN AND EDITORIAL CONTENT
ON DD PODHIGAI**

6030. SHRI ESWARASAMY K.:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has reviewed the programming pattern and editorial content broadcast on DD Podhigai during the last five years;
- (b) if so, the details of programme categories telecast and expenditure incurred along with editorial approval mechanisms followed under Prasar Bharati;
- (c) whether the Government proposes to issue guidelines or strengthen oversight mechanisms to ensure that DD Podhigai reflects pluralism, regional diversity and constitutional neutrality in its programming; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) Prasar Bharati launched the revamped DD Tamil channel in January 2024. It is a 24×7 dedicated television channel being broadcast through satellite and terrestrial networks. DD Tamil broadcasts programmes in Tamil language covering art, culture, literature, history, heritage, traditions, eminent personalities, and people-centric content. It also broadcasts news and current affairs related to the state of Tamil Nadu. Name of the DD Podhigai has been changed to DD Tamil w.e.f. 19.01.2024.

The Government of India provides 100% funding for the Broadcasting Infrastructure and Network Development (BIND) scheme. This scheme is for the development, modernization and upgradation of broadcasting infrastructure of Doordarshan and Akashvani. It had an outlay of ₹2539.61 crore for 2021–26. Under the scheme, several projects for Prasar Bharati have been sanctioned for Tamil Nadu.

Alongside strengthening in-house production, funds have also been provided under the Broadcasting Infrastructure and Network Development (BIND) scheme for new Tamil serials. Four serials namely “Mahakavi Bharathi, Thayamma Kudumbathaar, Budget Kudumbam, and Shakthi IPS” have been commissioned and telecast on the channel and one more serial namely “83-84” has been sanctioned. All programmes telecast on Doordarshan network, including DD Tamil, adhere to the “Programme Code of Prasar Bharati” and are previewed by the Programme Wing of the concerned Kendra to ensure compliance.

Doordarshan’s Free-To-Air Direct-to-Home (DTH) service, “DD Free Dish,” is available across the country, including the State of Tamil Nadu. Prasar Bharati has also launched its OTT platform WAVES in 2024, a digital streaming aggregator providing infotainment content. More than 260 Akashvani channels, including Akashvani channels in Tamil Nadu, are available on mobile phones through the “NewsOnAir” mobile app. These and other pan-India digital

broadcasting initiatives are being continuously expanded under the BIND Scheme, and are extended across the country, including the State of Tamil Nadu.

STRENGTHENING CYCLONE FORECASTING AND EARLY WARNING SYSTEMS

6031. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has undertaken any initiatives to further strengthen cyclone forecasting and early warning systems particularly for the Odisha coastline during the last three years;
- (b) the details of technological upgrades and observational infrastructure installed by the India Meteorological Department along the eastern coast, particularly in Odisha;
- (c) whether the additional Doppler Weather Radars, ocean buoys or coastal monitoring stations have been proposed for the State; and
- (d) the steps taken/being taken by the Government to improve accuracy of cyclone prediction and timely dissemination of warnings to vulnerable coastal communities?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) Yes. The Government has been taking steps to strengthen weather forecasting techniques and early warning systems in the country. New techniques and technologies have been introduced from time to time to enhance cyclone forecasting and improve data dissemination. Mission Mausam has been launched by the Ministry with the objective of making Bharat a "weather-ready and climate-smart" nation, including the State of Odisha.

At present, in Odisha, a total of 39 manned surface meteorological observatories, 29 Automated Weather Stations (AWS), 136 Automated Rain Gauges (ARG), and 6 High Wind Speed Recorders (HWSRs) are functional. In addition, six airports are equipped with automatic aviation weather stations and two manned observatories. Further, two Doppler Weather Radars (DWRs) located at Paradip and Gopalpur are operational on a round-the-clock basis. In addition, the State is also covered by DWRs installed in neighbouring locations, including Kolkata, Ranchi, Raipur, and Visakhapatnam. Further details of DWRs along the eastern coast are given in the enclosed **Statement**.

The Ministry is in continuous endeavour of augmenting the observational network, including AWS, ARGs, Agro-AWS, DWRs, coastal monitoring stations, and research and development infrastructure, including Odisha, towards achieving better accuracy in weather and ocean-state forecasting, as well as to strengthen timely early warning systems.

(d)Improvement in forecast accuracy is a continuous process. In this regard, the India Meteorological Department (IMD), under the Ministry, undertakes ongoing efforts across various aspects of early warning services, including identification of gaps and measures to address them. IMD's cyclone forecasting and warning system is distinguished by its high accuracy in track and intensity prediction, achieved through state-of-the-art numerical weather prediction models, multi-model ensembles, advanced data assimilation techniques, and continuous monitoring using satellites, DWRs, ocean buoys, and coastal observational networks. The forecast accuracy of cyclone track, intensity, and landfall point increased in 2023 to 2025 by 15-45%, 15-35%, and 10-30%, respectively, compared to 2020-2022, up to a lead period of 4 days. The Ministry's cyclone warning services are widely recognised at both national and international levels.

The Ministry has developed an end-to-end GIS-based Decision Support System (DSS) that serves as the front-end platform for early warning systems for severe weather events, including cyclones. It facilitates the detection and monitoring of weather hazards across the country, including the Odisha coastline. The system is integrated with modern telecommunications technologies to ensure the timely dissemination of information. The effective dissemination methods adopted by the Ministry for weather, ocean services, and earth sciences information and alerts across the country, including vulnerable coastal communities, are as follows:

- Public alerts and information are disseminated through mobile applications such as MAUSAM, MEGHDOOT, DAMINI, and UMANG.
- Digital dissemination channels include e-mail and SMS-based nowcasting and forecasting alerts to registered users.
- Alerts are issued through the Common Alerting Protocol (CAP) and the SACHET App.
- Information is shared via social media and mass media platforms.
- District Collectors are informed through direct e-mail and WhatsApp group notifications, in coordination with the Odisha State Government.
- Broadcast dissemination is carried out through community radio, public broadcasting systems, and other local communication networks.
- Dissemination is also undertaken through State Government mobile applications.
- Gram Panchayat-level weather forecasting (GPLWF) is facilitated through digital platforms such as e-Gramswaraj, Meri Panchayat App, and e-Manchitra, in collaboration with the Ministry of Panchayati Raj.
- Weather forecasts are accessible through the Mausamgram portal of the India Meteorological Department.
- IMD provides medium-range weather forecasts for rainfall, temperature, relative humidity, cloud cover, wind speed, and direction at district and

block levels for the next five days, along with the subsequent week's rainfall and temperature outlook at the meteorological sub-division level.

- Ocean-based early warning advisories for maritime hazards, such as high waves, strong currents, swell surges, storm surges, and tsunamis.
- Provides operational support during maritime emergencies through the Search and Rescue Aid Tool (SARAT) and oil-spill trajectory advisories.
- Maintaining the ocean observation buoys network over the Arabian Sea and Bay of Bengal, data from which are utilised for strengthening climate resilience, disaster risk reduction, marine weather forecasting, and coastal zone management.
- A wide range of ocean-based early warning and advisory services to support disaster risk reduction and coastal safety.
- Issues comprehensive 10-day ocean-state forecasts covering all major oceanographic parameters for all coastal States and districts, including Odisha.

STATEMENT

List of DWRs (location-wise) operational across the east coast of India is as follows:

S. No.	State/Union Territory	DWR Locations
1.	West Bengal	Kolkata (S-Band)
2.	Odisha	Gopalpur (S-Band)

3.	Odisha	Paradip (S-Band)
4.	Andhra Pradesh	Machilipatnam (S-Band)
5.	Andhra Pradesh	Visakhapatnam (S-Band)
6.	Andhra Pradesh	Sriharikota, ISRO (S-Band)
7.	Tamil Nadu	Chennai (S-Band)
8.	Tamil Nadu	Karaikal (S-Band)
9.	Tamil Nadu	NIOT Chennai (X-Band)

MUMBAI URBAN TRANSPORT PROJECT

6032. SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI ATUL GARG:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total funds allocated, released and utilised under MUTP (Mumbai Urban Transport Project)-3 and MUTP-3A, year-wise;
- (b) the details of the list of projects completed till date including new lines, additional tracks, signalling works and rolling stock procurement;
- (c) the details of the physical and financial progress of ongoing works such as fifth/sixth lines and station upgrades;

(d) whether any cost escalation has occurred and if so, the details and the reasons therefor; and

(e) the revised timelines for completion of pending projects and their expected impact on commuter capacity?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) To improve the connectivity and capacity of rail network in Mumbai suburban area, Mumbai Urban Transport Project (MUTP)-I costing ₹4,502 crore, MUTP-II costing ₹8,087 crore, MUTP-III costing ₹10,947 crore and MUTP-IIIA costing ₹33,690 crore have been sanctioned. The progress of works is as below:

SN	Name of the project	Status of work
1	Belapur-Seawood-Uran Double Line (27 km)	Completed
2	Quadrupling of Borivali-Virar (26 km)	Completed
3	5th and 6th line Kurla-Thane (17.63 km)	Completed
4	5th line Mahim-Santacruz (4.68 km)	Completed
5	Extension of Harbour line between Andheri-Goregaon (5.22 km)	Completed
6	5th and 6th line between Thane-Diva (9.44 km)	Completed
7	CSMT-Kurla 5th and 6th line (17.5 km)	Phase-I (Kurla – Parel, 10.1 km): Work in progress. Phase-II (Parel - CSMT, 7.4 km): Land acquisition has been taken up.
8	Mumbai Central-Borivali 6th line (30 km)	Phase-I (Borivali - Khar Road): commissioned 17 km

		Phase-II (Khar Road - Mumbai Central): Land acquisition has been taken up.
9	Virar-Dahanu Road 3rd and 4th line (64 km)	Work in progress
10	Panvel-Karjat Suburban Corridor (29.6 km)	Work in progress
11	Airoli-Kalwa (elevated) Suburban Corridor link (3.3 km)	Phase-I (Halt station at Digha): Commissioned. Phase-II (Airoli-Kalwa elevated track, 3.3 km): Land acquisition and RandR has been taken up.
12	Trespass control (34 locations)	Completed
13	Extension of Harbour line from Goregaon-Borivali (7 km)	Land acquisition has been taken up.
14	Borivali-Virar 5th and 6th line (26 km)	Work in progress
15	Kalyan-Asangaon 4th line (32 km)	Work in progress
16	Kalyan-Badlapur 3rd and 4th line (14 km)	Work in progress
17	Kalyan yard remodelling work	Work in progress
18	3rd and 4th line Badlapur - Karjat (32.46 km)	Work sanctioned recently
19	4th line Asangaon - Kasara (34.97 km)	Work sanctioned recently

To enhance passenger carrying capacity, 238 rakes of 12 cars each with doors have been sanctioned under MUDP-III and IIIA at a cost of ₹19,293 crore. The process for procurement of these rakes has been taken up.

The details of funds allocated to Mumbai Urban Transport Projects in recent years are as follows:

Financial Year	Budget Grant (₹ in crore)
2022-23	1,073
2023-24	1,102
2024-25	1,160
2025-26	1,777

Maharashtra:

Railway Budget:

Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and 25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly

in Maharashtra, including remote and tribal areas, are sanctioned. The summary is as under:

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned Upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S. No.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673
8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261
10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the State of Maharashtra, following works have been taken up:-

S.No.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar(Ahmednagar) – Beed - Parli Vajinath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Wardha-Nagpur 3rd Line (76 Km)	698
9	Wardha-Ballarshah 3rd Line (132 Km)	1,385
10	Itarsi-Nagpur 3rd Line (280 Km)	2,450
11	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
12	Wardha-Nagpur 4th Line (79 Km)	1,137
13	Jalgaon-Manmad 4th Line (160 Km)	2,574
14	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
15	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933
16	Panvel-Chowk Double Line (17 Km)	491
17	Wardha-Balharshah 4th Line (135 Km)	2,226
18	Itarsi-Nagpur 4th Line (297 Km)	5,010
19	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
20	Gondia-Dongargarh 4th Line (84 Km)	2,223
21	Gondia-Balharshah Doubling (240 Km)	4,819
22	Kalyan-Kasara 3rd line (67 km)	793
23	Naigaon-Juichandra double chord line (6 km)	176
24	Nilaje-Kopar double chord line (5 km)	338

Increasing train handling capacity in Mumbai area:

Presently, about 120 originating Mail/Express trains and about 3200 sub urban trains are handled daily in Mumbai area. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms , 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

Platform length extension:

In addition to above, platform extension work at 34 stations to accommodate 15 car EMUs has been taken up.

Capacity Augmentation works for Pune area:

Presently, about 33 originating Mail/Express trains are handled daily in Pune area.

To increase train handling capacity at various stations in Pune area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Pune Junction	6 additional Platforms and Extension of 5 Platforms.
2	Hadapsar	Extension of 3 Platforms to handle full length trains.
3	Khadki	Raising and Extension of PF-3/4 and extension of running lines completed in July'2025.
4	Alandi	New Coaching Terminal with 9 additional Platforms, 8 pit lines and 8 stabling lines.
5	Phursungi	5 Stabling Lines at Phursungi.

In addition to above, following capacity additional works have been undertaken in Pune area to increase the train handling capacity:

SN	Name of Project
1	3 rd Line between Hadapsar and Ghorpuri Yard
2	New Block station at Manjari Bhadrakin Pune-Daund Section and Ramtekdi in Pune-Sasvad section
3	Bidirectional Signalling in Pune Sasvad Road Section

Bullet Train project:

Presently, the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra and Nagar Haveli with 12 stations

planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Item	Progress
Piers	430 kms.
Girder	341 kms.
Track Bed	174 kms.
OHE Masts	153 kms.

The progress of stations is given below:-

S.No.	Station	Status
1	Sabarmati	Foundation works completed, platform slab and roof structural works and finishing works are in progress
2	Ahmedabad	Structural works completed and finishing works have been taken up.
3	Anand/Nadiad	
4	Vadodara	Foundation work completed, structural works and finishing works have been taken up.
5	Bharuch	Structural works completed and finishing works have been taken up.
6	Surat	
7	Billimora	
8	Vapi	

9	Boisar	Foundation works have been taken up and in advanced stage. Structural works have been taken up.
10	Virar	
11	Thane	
12	BKC (Mumbai)	This is an underground station. Foundation works almost completed and Base Slab has been taken up.

The progress on the River Bridges is as under:-

S. No.	River Name	Status
1	Sabarmati River (480m)	Sub-Structure work completed, Superstructure work has been taken up.
2	Meshwa River (120m)	Bridge construction completed.
3	Vatrak River (280m)	
4	Mohar (Shedhi) River (160m)	
5	Mahi River (720m)	11 out of 12 wells completed; 5 spans launched
6	Vishwamitri River (80m)	Bridge construction completed.
7	Dhadhar River (120m)	
8	Narmada River (1366m)	21 out of 25 wells completed; 4 spans launched
9	Kim River (120m)	Bridge construction completed.
10	Tapi River (720m)	Foundation work has been taken up, 10 out of 12 wells completed
11	Mindhola River (240m)	Bridge construction completed.
12	Purna River (360m)	
13	Ambika River (200m)	
14	Venganiya River (200m)	
15	Kaveri River (120m)	
16	Kharera River (120m)	
17	Auranga River (320m)	
18	Par River (320m)	
19	Kolak River (160m)	
20	Daman Ganga River (360m)	

21	Darotha River (80m)	
22	Jagani River (360m)	Foundation works have been completed
23	Vaitarna River (2320m)	12 Pile Cap and 11 Pier (out of 58) completed.
24	Ulhas River Branch (120m)	Temporary Access Bridge (TAB) completed to start the foundation work.
25	Desai Khadi River Bridge (400m)	Geo-technical Investigation (GTI) has been completed and Design work has been taken up.

The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

Further, to strengthen national transport infrastructure, provide a fillip to regional connectivity, economic growth, tourism, investment and employment generation, and encourage modal shift from road and air transport to rail, the Government has announced the development of the following seven new High-Speed Rail (HSR) corridors in the Union Budget 2026-27:-

- (i) Mumbai–Pune
- (ii) Pune–Hyderabad
- (iii) Hyderabad–Bengaluru
- (iv) Hyderabad–Chennai
- (v) Chennai–Bengaluru
- (vi) Delhi–Varanasi
- (vii) Varanasi–Siliguri

Being highly capital intensive, the decision to sanction any HSR Corridor/Project depends on many factors such as outcome of DPR, techno-economic feasibility studies and availability of resources such as financing options etc.

Dedicated Freight Corridor:

Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.

Station Development in Maharashtra

Amrit Bharat Stations:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach. The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths

- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under this scheme, out of which 132 stations are located in Maharashtra. The names of stations identified for development under Amrit Bharat Station Scheme in Maharashtra are as following:

State	No. of Stations	Name of Stations
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajnagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kopargaon, Kurduwadi Jn., Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn., Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road, Marine Lines, Matunga, Miraj Jn., Mudkhed Jn., Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol, Nagpur Jn., Nandgaon, Nandura, Nandurbar, Narkher Jn., Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn., Palghar, Pandharpur, Panvel Jn., Parbhani Jn., Parel, Parli Vajinath, Partur, Phaltan, Prabhadevi, Pulgaon Jn., Pune Jn., Purna Jn., Raver, Rotegaon, Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Maharashtra have been taken up at a good pace. Till now, works

of 19 stations have been completed. The names of stations completed in Maharashtra are as following:

State	No. of stations	Name of stations
Maharashtra	19	Amgaon, Baramati, Byculla, Chanda Fort, Chinchpokli, Devlali, Dhule, Himayatnagar, Kedgaon, Lasalgaon, Lonand Jn., Matunga, Murtizapur Jn., Nandura, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Diva station:** The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Mumbra station:** The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over Bridge have been completed. The work of escalator has been taken up.
- **Palghar station:** The works of new platform shelter at platform no. 2/3, platform surfacing, new coping blocks and tactile tile work at platform no. 4 have

been completed. The works of utility shifting and 12 m Foot Over Bridge have been taken up.

- **Titwala station:** The works for station building, entrance gate, platform surfacing, improvement of ticket booking office, toilet block, sewage treatment plant and improvement of two wheeler parking and approach road on East and West side have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Vikhroli station:** The works for improvement of station building on West side, platform surfacing, platform shelter, new toilet block at Mumbai end, improvement of toilet block at Kalyan end and Foot Over Bridge have been completed. The works of new booking office, circulating area on East and West side and parking of East side have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving

water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Maharashtra is covered under the jurisdiction of four railway zones, namely, Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,834 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure of ₹ 3,886 crore (up to February, 2026) has been incurred so far.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site

- Number of working months in a year for particular project site etc.

All these factors affect the completion time of the project/s.

IMPROVEMENT OF CPGRAMS

6033. SHRI DEEPENDER SINGH HOODA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the total number of complaints received, resolved and pending in the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) during the last ten years and the current year, Ministry, State/Union Territory and year-wise;
- (b) whether CPGRAMS is maintaining a constant and satisfactory rate of grievance redressal across Ministries and States/UTs and if so, the details thereof and if not, the reasons therefor;
- (c) the steps taken or proposed to be taken by the Government to ensure that pending complaints are resolved within a time-bound framework including timelines by which the remaining backlog is likely to be cleared; and
- (d) whether the Government has prepared a time-bound action plan to improve the efficiency of CPGRAMS so that grievances are addressed promptly and on a near-immediate basis and if so, the details of such a roadmap and implementation schedule and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The details of grievances received, disposed and pending in the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) during the last ten years and the current year, Ministry/Department, State/Union Territory and year-wise, are given in enclosed **Statement-I, II and III** respectively.

(b) The effectiveness of the grievance redressal process is monitored through feedback given by complainants on resolution. A dedicated feedback portal is available to the Ministries/Departments/States/UTs to monitor citizen satisfaction against each grievance. During the period from 1st January, 2025 to 28th February, 2026, out of approx. 6 lakh resolved grievances 69.8% were rated as satisfactory by complainants.

(c) and (d) The Department of Administrative Reforms and Public Grievances (DARPG) regularly reviews grievance disposal performance of Ministries/Departments and States/UTs through monthly review meetings. Ministries/Departments and States/UTs with higher pendency or delays are advised to take corrective measures. Further, the Government has undertaken several measures to improve accountability and efficiency of the grievance redressal mechanism under CPGRAMS, including implementation of the 10-Step

Reforms. Comprehensive Guidelines for Effective Redressal of Public Grievances, issued in August 2024, rationalised the grievance redressal timeline from 30 days to 21 days and mandate the establishment of dedicated grievance cells, emphasis on root cause analysis, action on citizen feedback, and strengthening of grievance escalation mechanisms. A Review Meeting Module has also been operationalized in CPGRAMS in February 2025 to facilitate senior-level review of public grievances. For capacity building of officers of State/UT Governments on grievance redressal mechanisms, financial assistance is provided to Administrative Training Institutes under the Sevottam Scheme.

STATEMENT-I

Ministry/Department wise - details of grievances received, disposed and pending in CPGRAMS during the last ten years and the current year (01.01.2016 to 28.02.2026)

Ministry/Department	Brought Forward	Receipt	Disposed	Pending
Central Board of Direct Taxes (Income Tax)	8135	510278	512330	6083
Central Board of Indirect Taxes and Customs	940	155166	155900	206
Department for Promotion of Industry and Internal Trade	145	23307	23327	125
Department of Administrative Reforms and Public Grievances - PG Division	22	23910	23872	60
Department of Agriculture and Farmers Welfare	1149	469979	468008	3120
Department of Agriculture Research and Education	580	18956	19445	91
Department of Animal Husbandry, Dairying	264	17644	17814	94

Department of Atomic Energy	219	15695	15856	58
Department of Bio Technology	177	3549	3717	9
Department of Chemicals and Petrochemicals	38	5918	5947	9
Department of Commerce	608	48519	48626	501
Department of Consumer Affairs	995	143236	143954	277
Department of Defence	5468	153515	158643	340
Department of Defence Finance	399	177338	174654	3083
Department of Defence Production	308	24785	24952	141
Department of Defence Research and Development	39	10427	10325	141
Department of Economic Affairs ACC Division	754	45244	45538	460
Department of Empowerment of Persons with Disabilities	62	29337	29272	127
Department of Ex Servicemen Welfare	1065	182106	182155	1016
Department of Expenditure	315	42241	42343	213
Department of Fertilizers	248	6729	6955	22
Department of Financial Services (Banking Division)	5106	1505438	1507252	3292
Department of Financial Services (Insurance Division)	675	225633	225973	335
Department of Financial Services (Pension Reforms)	0	23777	23722	55
Department of Fisheries	0	2729	2702	27
Department of Food and Public Distribution	181	67701	65495	2387
Department of Health and Family Welfare	3163	317372	318462	2073
Department of Health Research	110	16193	16255	48
Department of Higher Education	6543	232352	237648	1247
Department of Investment and Public Asset Management	3	7760	7717	46
Department of Justice	226	112980	113118	88
Department of Land Resources	63	22663	22649	77
Department of Legal Affairs	661	37120	37624	157
Department of Military Affairs	0	40414	39128	1286
Department of Official Language	39	3262	3297	4

Department of Personnel and Training	1230	269475	269693	1012
Department of Pharmaceuticals	391	15450	15796	45
Department of Posts	864	524549	523925	1488
Department of Public Enterprises	3	8128	8091	40
Department of Revenue	5213	179894	184762	345
Department of Rural Development	1007	810606	810501	1112
Department of School Education and Literacy	5574	193402	197589	1387
Department of Science and Technology	1362	24890	26188	64
Department of Scientific and Industrial Research	141	12388	12497	32
Department of Social Justice and Empowerment	442	65521	65757	206
Department of Space	110	5640	5719	31
Department of Sports	1183	15038	16131	90
Department of Telecommunications	4672	680130	684068	734
Department of Youth Affairs	53	9032	9045	40
Legislative Department	267	11028	11257	38
Ministry of Coal	723	45182	45768	137
Ministry of Ayush	370	31080	31343	107
Ministry of Civil Aviation	1371	94967	95929	409
Ministry of Cooperation	0	81955	81477	478
Ministry of Corporate Affairs	1742	151377	152502	617
Ministry of Culture	376	25913	26233	56
Ministry of Development of North Eastern Region	81	2585	2666	0
Ministry of Drinking Water and Sanitation	293	48885	48564	614
Ministry of Earth Sciences	73	4875	4941	7
Ministry of Electronics and Information Technology	268	90246	90197	317
Ministry of Environment, Forest and Climate Change	4240	61006	64889	357
Ministry of External Affairs	514	171174	170524	1164
Ministry of Food Processing Industries	68	7200	7240	28
Ministry of Heavy Industries	437	14778	15192	23
Ministry of Home Affairs	5006	425960	428041	2925

Ministry of Housing and Urban Affairs	2228	242109	242349	1988
Ministry of Information and Broadcasting	5687	65686	71208	165
Ministry of Labour and Employment	1028	1088078	1074670	14436
Ministry of Micro Small and Medium Enterprises	213	78194	76213	2194
Ministry of Mines	230	14501	14659	72
Ministry of Minority Affairs	185	21888	21974	99
Ministry of New and Renewable Energy	636	12260	12760	136
Ministry of Panchayati Raj	30	55742	53510	2262
Ministry of Parliamentary Affairs	91	18490	18571	10
Ministry of Petroleum and Natural Gas	1415	190272	190197	1490
Ministry of Power	432	45953	46296	89
Ministry of Railways (Railway Board)	9760	589480	595011	4229
Ministry of Road Transport and Highways	4523	210970	214269	1224
Ministry of Shipping	179	18052	18189	42
Ministry of Skill Development and Entrepreneurship	134	43933	43685	382
Ministry of Statistics and Programme Implementation	65	5022	5067	20
Ministry of Steel	157	14835	14950	42
Ministry of Textiles	119	13286	13376	29
Ministry of Tourism	666	20628	21168	126
Ministry of Tribal Affairs	89	16524	16566	47
Ministry of Water Resources, River Development and Ganga Rejuvenation	805	35092	35716	181
Ministry of Women and Child Development	254	65359	65254	359
NITI Aayog	1134	27470	28571	33
O/o the Comptroller and Auditor General of India	75	64268	64254	89
Staff Selection Commission	78	140024	139894	208
Unique Identification Authority of India	268	170332	168502	2098

STATEMENT-II

**State/UT wise - details of grievances received, disposed and pending in
CPGRAMS during the last ten years and the current year
(01.01.2016 to 28.02.2026)**

State/UT	Brought Forward	Receipt	Disposed	Pending
Government of Andaman and Nicobar	593	9150	9684	59
Government of Andhra Pradesh	15187	84726	94953	4960
Government of Arunachal Pradesh	283	4382	4394	271
Government of Assam	4781	167755	169868	2668
Government of Bihar	9114	300734	297196	12652
Government of Chattisgarh	1078	97759	91533	7304
Government of Goa	417	13568	13221	764
Government of Gujarat	6423	437007	438997	4433
Government of Haryana	18135	308283	316051	10367
Government of Himachal Pradesh	2905	42601	38355	7151
Government of Jammu and Kashmir	3148	57981	54433	6696
Government of Jharkhand	6365	154718	156393	4690
Government of Karnataka	12650	202007	205935	8722
Government of Kerala	6287	83635	88870	1052
Government of Madhya Pradesh	13120	338483	339350	12253
Government of Maharashtra	35027	429576	431545	33058
Government of Manipur	378	9580	8578	1380
Government of Meghalaya	235	4738	4687	286
Government of Mizoram	83	2469	2511	41
Government of Nagaland	134	2901	1702	1333
Government of NCT of Delhi	13262	302071	310545	4788
Government of Odisha	6627	116673	112165	11135
Government of Puducherry	811	13474	14098	187
Government of Punjab	5913	161546	161270	6189
Government of Rajasthan	18171	317387	332091	3467
Government of Sikkim	194	2094	2262	26
Government of Tamil Nadu	3126	197844	192101	8869
Government of Telangana	3790	74831	78567	54

Government of Tripura	383	12616	12853	146
Government of UT of Chandigarh	1577	35944	37357	164
Government of UT of Dadra and Nagar Haveli	169	3124	3094	199
Government of UT of Daman and Diu	99	3091	2926	264
Government of UT of Ladakh	0	1144	1102	42
Government of UT of Lakshadweep	69	1502	1554	17
Government of Uttar Pradesh	61842	2058402	2095797	24447
Government of Uttarakhand	5901	128687	132997	1591
Government of West Bengal	11293	136983	137042	11234

STATEMENT-III

Year wise - details of grievances received, disposed and pending in CPGRAMS during the last ten years and the current year

Year	Brought Forward	Receipt During Period	Total Disposed	Total Pending
2016	449626	1483166	1262213	670579
2017	670579	1866124	1773016	763687
2018	763687	1586415	1506405	843697
2019	843697	1867759	1639853	1071603
2020	1071603	2271270	2319569	1023304
2021	1023304	2000590	2135923	887971
2022	887971	1918238	2143468	662741
2023	662741	1953057	2307674	308124
2024	308124	2615321	2645869	277576
2025	277576	2278256	2279040	276792
2026 (till 28-02-2026)	276792	423922	406799	293915

REDEVELOPMENT OF TIRUNELVELI JUNCTION RAILWAY STATION**6034. SHRI ROBERT BRUCE C.:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of the fact that the redevelopment of Tirunelveli Junction Railway Station was announced originally at an outlay of Rs. 270 crores which was reduced to Rs. 99 crores which was further curtailed to Rs. 77 Crore and if so, the details thereof;
- (b) the details of the reasons of such lopsided and reduced allocation of funds; and
- (c) the details of such other railway stations for which the final expenditure was less than the originally announced outlay and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Tirunelveli Junction railway station has been identified for redevelopment under Amrit Bharat Station Scheme.

At Tirunelveli Railway station, the works for improvement of platform surface, concourse area flooring, construction of platform shelters, provision of pay and use toilets, quick watering system for coaches at platform, provision of recycling plant, station building lighting and provision of water cubicles have been completed in recent years. The works for construction of new platform no. 6 has been taken up.

The redevelopment work of Tirunelveli junction railway station has been sanctioned under Amrit Bharat Station scheme. The redevelopment work of Tirunelveli station envisage east and west terminal buildings, spacious foot over bridge, up-gradation of platforms, parcel office, RMS office, circulating area and surface parking etc.

The works of soil investigation and construction of site office have been taken up.

The Amrit Bharat Station scheme envisages development of stations on a continuous basis with a long-term approach. The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning, keeping in view the necessity at each station includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'

- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Out of these, 77 stations are located in Tamil Nadu. The name of stations identified under Amrit Bharat Station Scheme in Tamil Nadu is as following:

State	No. of Stations	Name of Stations
Tamil Nadu	77	Ambasamudram, Ambattur, ArakkonamJn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Chrompet, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dindigul, Erode Jn., Guduvancheri, Guindy, Gummidipundi, Hosur, JolarpettaiJn, Kanniyakumari Terminus, KaraikkudiJn, KarurJn, KatpadiJn, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, MayiladuturaiJn, Mettupalayam, Morappur, Nagercoil Jn, Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn., Pollachi Jn, Polur, Pudukkottai, Puratchi Thalaivar Dr. M.G. Ramachandran Central, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn., Tiruchendur, Tirunelveli Jn, Tirupadripulyur, Tirupattur, Tiruppur, Tirusulam, Tiruttani, Tiruvallur, Tiruvannamalai, Tuticorin, Udagamandalam, Vellore Cantt., Villupuram Jn., Virudhunagar, Vriddhachalam Jn.

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Tamil Nadu have been taken up at a good pace. Till now, works of 23 stations (Bommidi, Chennai Park, Chidambaram, Chinna Salem, Coonoor, Karaikkudi Jn, Kulitturai, Mambalam, Manaparai, Mannargudi, Morappur, Namakkal, Pollachi Jn, Polur, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St.Thomas Mount,

Thiruvarur Jn., Tiruvannamalai, Udagamandalam, Vriddhachalam Jn.) in Tamil Nadu have been completed under this scheme.

The activities for development at other stations have also been taken up at good pace and progress of some of the above stations is as given below:

- **Palani station:** The works of improvement of station building, platform shelter, waiting hall, toilet, circulating area, parking, entry/exit arch, lift at existing Foot Over Bridge, coach indication board and train indication board have been completed. The works of Divyangjan facilities and 6 m Foot Over Bridge have been taken up.
- **Virudhunagar Junction station:** The works of circulating area, parking, entry/exit arch, Divyangjan facilities, coach indication board and train indication board have been completed. The works of improvement of station building and 6 m Foot Over Bridge have been taken up.
- **Karur Junction station:** The works of improvement of station building, main entrance arch, AC waiting hall, toilet at platform no. 1, 2/3 and 4/5, circulating area and parking have been completed. The works of lift, escalator and 12 m Foot Over Bridge have been taken up.
- **Thanjavur Junction station:** The works of portico, improvement of concourse, platform shelter, improvement of booking office, circulating area, exit arch and signages have been completed. The works of parking, lift,

escalator, coach indication board and train indication board have been taken up.

- **Villupuram Junction station:** The works of new arrival building, platform shelter, improvement of platform surface, booking counter, parcel office, improvement of parking and signages have been completed. The works of improvement of concourse, circulating area, parking, entrance arch, coach indication board, train indication board, escalator and 6 m Foot Over Bridge have been taken up.

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not station-wise or State-wise. Tirunelveli railway station falls under the jurisdiction of Southern Railway for which a total allocation of Rs. 1125.48 crores (Revised Estimate) has been made for the financial year 2025-26 under Plan Head-53.

Further, development/redevelopment/upgradation of Railway Stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brown field related challenges such as shifting of utilities, (involving water/sewage lines, optical fiber cables, gas pipe lines, power/signal cables etc.) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried

out in close proximity of high voltage power lines etc. and these factors affect the completion time.

'साइट' कार्यक्रम के अंतर्गत प्रोत्साहन

6035. श्री नारायण तातू राणे:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) हरित हाइड्रोजन संक्रमण के लिए रणनीतिक हस्तक्षेप (साइट) कार्यक्रम के अंतर्गत स्वीकृत वित्तीय प्रोत्साहनों का परिमाण और प्रकारों का ब्यौरा क्या है;
- (ख) 'साइट' कार्यक्रम के अंतर्गत अब तक परियोजना विकासकर्ताओं और निर्माताओं को वितरित की गई धनराशि कितनी है;
- (ग) क्या इन प्रोत्साहनों के परिणामस्वरूप हरित हाइड्रोजन उत्पादन की लागत में कमी आई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) इस संबंध में लागत प्रतिस्पर्धात्मकता की निगरानी के लिए अपनाए गए मानदंड क्या हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) भारत सरकार राष्ट्रीय ग्रीन हाइड्रोजन मिशन (एनजीएचएम) का कार्यान्वयन कर रही है, जिसका उद्देश्य भारत को ग्रीन हाइड्रोजन और इसके डेरिवेटिव के उत्पादन, उपयोग और निर्यात का वैश्विक केन्द्र बनाना है।

ग्रीन हाइड्रोजन ट्रांजिशन (SIGHT) कार्यक्रम के लिए रणनीतिक हस्तक्षेप के तहत वित्तीय प्रोत्साहनों की मात्रा और प्रकार का ब्यौरा निम्नानुसार है:

i. इलेक्ट्रोलाइजर विनिर्माण के लिए प्रोत्साहन योजना

- इस योजना के तहत, इलेक्ट्रोलाइजर विनिर्माण के लिए 5 वर्षों की अवधि के लिए प्रोत्साहन प्रदान किया जाता है, जो कि उत्पादित इलेक्ट्रोलाइजरों के अनुसार रुपये/किलोवाट के रूप में निम्नलिखित हैं:

बिक्री वर्ष	वर्ष 1	वर्ष 2	वर्ष 3	वर्ष 4	वर्ष 5
उपलब्ध मूल प्रोत्साहन (रु./किलोवाट)	4440	3700	2960	2220	1480

- 4440 करोड़ रुपये के कुल वित्तीय प्रोत्साहन देकर 15 कंपनियों को 3000 मेगावाट प्रति वर्ष इलेक्ट्रोलाइजर निर्माण क्षमता प्रदान की गई है।

ii. ग्रीन हाइड्रोजन उत्पादन के लिए प्रोत्साहन योजनाएं

- इस योजना के तहत, ग्रीन हाइड्रोजन उत्पादन के लिए 3 वर्ष की अवधि के लिए प्रोत्साहन प्रदान किया जाता है, जो उत्पादित ग्रीन हाइड्रोजन के प्रति किलोग्राम (Rs/Kg) के हिसाब से नीचे दिया गया है।

उत्पादन वर्ष	वर्ष 1	वर्ष 2	वर्ष 3
प्रोत्साहन सीमा (रु./किग्रा)	50	40	30

- 18 कंपनियों को 5294 करोड़ रुपये के कुल वित्तीय प्रोत्साहन पर 8,62,000 टन प्रति वर्ष ग्रीन हाइड्रोजन उत्पादन क्षमता प्रदान की गई है।
- सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया (SECI) द्वारा पूरे भारत में 13 उर्वरक इकाइयों को 7,24,000 मीट्रिक टन प्रति वर्ष (MTPA) ग्रीन अमोनिया (ग्रीन हाइड्रोजन का व्युत्पन्न) के

उत्पादन और आपूर्ति के लिए कीमतें निर्धारित की गई है। इसके लिए कुल वित्तीय प्रोत्साहन 1534 करोड़ रुपये है।

- इंडियन ऑयल कॉर्पोरेशन लिमिटेड, भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड और हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड की रिफाइनरियों को आपूर्ति के लिए प्रति वर्ष 20,000 टन हरित हाइड्रोजन उत्पादन और आपूर्ति क्षमता आवंटित की गई है, जिसके लिए कुल 240 करोड़ रुपये के वित्तीय प्रोत्साहन दिए जाएंगे। इसके अतिरिक्त, असम की नुमालीगढ़ रिफाइनरी लिमिटेड के लिए प्रति वर्ष 10,000 टन हरित हाइड्रोजन के उत्पादन और आपूर्ति के लिए 329.22 रुपये प्रति किलोग्राम (जीएसटी सहित) की कीमत निर्धारित की गई है।

योजना के दिशानिर्देशों के अनुसार, ग्रीन हाइड्रोजन परियोजना डेवलपर्स और इलेक्ट्रोलाइजर निर्माताओं को प्रोत्साहन का वितरण आवंटित क्षमताओं के चालू हो जाने से संबंधित है।

ये सुनिश्चित प्रोत्साहन परियोजना की (वित्तीय विश्वसनीयता) को सुधारते हैं, वित्तपोषण लागत को कम करते हैं, और हरित हाइड्रोजन और इसके व्युत्पन्नो के लिए दीर्घकालिक खरीद व्यवस्थाओं को सुगम बनाते हैं। उपरोक्त योजनाएं प्रोत्साहन गणना मापदंडों में से एक के रूप में विशिष्ट ऊर्जा खपत को शामिल करके दक्षता में सुधार में भी सहायता करती हैं, जिससे उत्पादित ग्रीन हाइड्रोजन की प्रति यूनिट विद्युत की खपत कम हो जाती है। सामूहिक रूप से, ये उपाय ग्रीन हाइड्रोजन उत्पादन की लागत को धीरे-धीरे कम करते हैं।

(घ) ग्रीन हाइड्रोजन की लागत प्रतिस्पर्धा की निगरानी, रिफाइनरियों द्वारा वर्तमान में उपयोग किए जा रहे ग्रे हाइड्रोजन की प्रचलित बाजार कीमतों के साथ तुलना करके की जा रही है, जिसे नेफ्था या प्राकृतिक गैस से उत्पादित किया जाता है। भारतीय रिफाइनरियों में उत्पादित ग्रे हाइड्रोजन की लागत लगभग 180 – 240 रुपये प्रति किलोग्राम के बीच है।

साइट योजना के तहत, प्रतिस्पर्धी बोली के माध्यम से निर्धारित किए गए हाइड्रोजन के स्तरित लागत (LCOH) ग्रीन हाइड्रोजन की लागत ट्रैजेक्टरी का मूल्यांकन करने के लिए एक मानक के रूप में

कार्य करते हैं। इंडियन ऑयल कॉर्पोरेशन लिमिटेड की रिफाइनरी को आपूर्ति के लिए 397 रुपये प्रति किलोग्राम (18% जीएसटी सहित) और भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड और हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड की रिफाइनरियों को आपूर्ति के लिए 387 रुपये प्रति किलोग्राम (18% जीएसटी सहित) की कीमतें निर्धारित की गई हैं।

इन बेंचमार्क कीमतों का उपयोग ग्रीन हाइड्रोजन की लागत में कमी के रुझानों को ट्रैक करने के लिए किया जाता है ताकि इसका पारंपरिक ग्रे हाइड्रोजन के साथ लागत प्रतिस्पर्धात्मकता का आकलन किया जा सके।

FUNDS TO ACCELERATE RENEWABLE ENERGY TRANSITION

6036. ADV. CHANDRA SHEKHAR:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the funding is adequate to offset escalated import costs and accelerate renewable energy transition for energy security and if so, the details thereof;
- (b) the details of portion of the 6 billion allocated is earmarked for emergency measures like enhanced domestic manufacturing or green hydrogen; and
- (c) the reason for no additional demands proposed when International Energy Agency (IEA) and International Renewable Energy Agency (IRENA) 2026 reports stress 8 per cent plus annual renewable energy growth to counter geopolitical risks and achieve affordability/sustainability?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) Ministry of New and Renewable Energy (MNRE) is working towards achieving 500 GW of installed electricity capacity from non-fossil fuel-based sources by 2030. India has already achieved 50% of its installed electricity capacity from non-fossil fuel sources, five years ahead of the target set under its updated Nationally Determined Contribution NDC submitted to the United Nations Framework Convention for Climate Change (UNFCCC).

To accelerate renewable energy transition for energy security, Government has taken several steps and initiatives which include, inter alia, as given in the enclosed **Statement**.

For import reduction, the Government has been implementing various schemes which include, inter alia, the following:

- (i) Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules being implemented by the MNRE for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules with an outlay of Rs. 24,000 crore.
- (ii) National Green Hydrogen Mission being implemented by the MNRE with an outlay of ₹ 19,744 crore up to the year 2029-30 with the aim to achieve at least 5 MMT Green Hydrogen production capacity per annum by 2030. Major components of the Mission include incentives for electrolyser manufacturing and Green Hydrogen production and its derivatives.

(iii) National Bioenergy Programme being implemented by the MNRE under which financial support is provided for Waste to Energy projects, Biomass projects (manufacturing of briquettes and pellets, promotion of biomass (non-bagasse) based cogeneration in industries) and small and medium Biogas plants.

(iv) The Sustainable Alternative Towards Affordable Transportation (SATAT) scheme being implemented by the Ministry of Petroleum and Natural Gas (MoPNG) to support setting up Compressed Biogas (CBG) plants.

(c) Under the Union Budget, allocations are provided on year-on-year basis. Budgetary allocation of the Ministry of New and Renewable Energy has been consistently increased during the last five years substantially. Year-wise details are given below:

FY	Budget Allocation (BE) (Rs. In crore)
2022-23	6900.68
2023-24	10222.00
2024-25	21230.00
2025-26	26549.38
2026-27	32914.67

In addition, other Ministries/Departments such as Ministry of Power, MoPNG, Ministry of Heavy Industries etc., are also allocating funds under their respective schemes/programmes to support renewable energy transition.

STATEMENT

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm and Dispatchable Renewable Energy (FDRE) projects have been issued.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National

Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on Inter State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters and Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting and developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.

- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and Manufacturers [ALMM (Wind)] and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.
- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM – Wind Turbine Components (ALMM-WTC) issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.

- Standard and Labelling (SandL) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

OFFSHORE DIGITAL PLATFORM

6037. SHRI PUTTA MAHESH KUMAR:

SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PRABHAKAR REDDY VEMIREDDY:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government has examined the extent to which offshore digital platforms accessible to Indian users which have negative impacts on the physical, mental and financial abilities of the individual;

(b) if so, the details of the steps undertaken by the Government to address these issues including list of such offshore gaming platforms identified and blocked;

(c) the details of the steps being taken by the Government to promote digital well-being, user safeguards and responsible digital participation particularly in the context of platforms operating outside Indian jurisdiction;

(d) whether the Government has undertaken any steps to raise awareness amongst the youth regarding offshore gaming addiction and its impact on their physical, mental and financial wellbeing; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The policies of Government of India are aimed at ensuring open, safe, trusted and accountable cyberspace for users in the country. The Government is cognizant of the risks and harms arising from the misuse of digital technologies including the offshore digital platforms.

The Information Technology Act, 2000 and the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 provide a comprehensive framework for user safety and responsible digital participation.

Intermediaries, including offshore digital platforms and gaming platforms, are required to exercise due diligence and prevent hosting or dissemination of unlawful or harmful content. Non-compliance attracts liability under applicable laws, including the IT Act and the Bharatiya Nyaya Sanhita, 2023.

Online Gaming Act, 2025

Further, the Government has enacted the Promotion and Regulation of Online Gaming Act, 2025 (“PROG Act”) with the objective of promoting innovation in e-sports and online social gaming.

It ensures a safe, responsible and accountable online gaming ecosystem in the country by prohibiting online money gaming, restricting related financial transactions, and advertisements.

Bharatiya Nyaya Sanhita 2023 (“BNS”)

- Section 111 of BNS deals with penalties for commission of unlawful activity including economic offence, cyber-crimes
- Section 112(1) of the Bharatiya Nyaya Sanhita, 2023 (“BNS”) which came into effect from July 1, 2024, punishes unauthorised betting and gambling with minimum 1 year of imprisonment that may extend to 7 years and with fine

Integrated Goods and Service Tax Act, 2017 (“IGST Act”)

In addition, Government has introduced GST at the rate of 28% in online gaming from 1st October 2023. The supplier of online money gaming shall obtain a single registration under the Simplified Registration Scheme referred to in the IGST Act.

The Directorate General of GST Intelligence Headquarters (“DGGI”) is empowered to block unregistered online money gaming platforms, including offshore online money gaming platforms for violating the relevant provisions of IGST Act.

Steps undertaken related to online betting/gambling/gaming websites

A total of 8376 website URLs related to online betting/gambling/gaming including offshore gaming platforms have been issued till 28.03.2026. This includes more than 4800 such URLs being blocked after the enactment of Online Gaming Act, 2025.

Advisories by Ministry of Information and Broadcasting (MIB)

In addition, the Ministry of Information and Broadcasting (“MIB”) has issued advisory dated 04.12.2020 to all private satellite television channels to comply with the guidelines issued by the Advertising Standards Council of India (“ASCI”) regarding the advertisements for online gaming and fantasy sports.

The ASCI guidelines mandate that every gaming advertisement carry a disclaimer - in print, static, and audiovisual formats noting that the game involves financial risk and may be addictive.

Awareness Initiatives by University Grants Commission

UGC has issued the “Handbook on Basics of Cyber Hygiene for Higher Educational Institutions (‘HEIs’)” in December 2024. It provides comprehensive guidance on safe digital practices, responsible online behaviour, management of screen time, and mitigation of psychological risks associated with excessive digital exposure, including online gaming and addictive digital platforms.

UGC has advised HEIs to designate Nodal Officers and establish Grievance Redressal Cells for cybercrime support, and to publicize the National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) and CyberDost (@CyberDost).

It regularly issues circulars for observance of Cyber Jaagrookta Diwas (first Wednesday of every month) and participation in National Cyber Security Awareness Month (October), with activities such as seminars, competitions, webinars, and outreach.

Under the “UGC Chetna Series”, awareness and knowledge dissemination lectures have been conducted, including:

- Cyber Hygiene in HEIs by I4C, MHA –April 2024 (Online)
- Launch of Cyber Hygiene Handbook and lecture on “Busting Digital Arrest” – June 2024 (Online)

- Cyber Security, Cyber Law and AI Trends by Advocate, Supreme Court – November 2024 (Online)
- Chetna Lecture during National Cyber Security Awareness Month (NCSAM) 2025 – 24th October 2025 (Online)
- These initiatives collectively aim to promote digital well-being, enhance awareness among youth regarding online risks including digital addiction, and encourage responsible participation in the digital ecosystem.

National Cyber Crime Reporting Portal

MHA has also launched the National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) to enable the public to report all types of cyber-crimes including cyber financial frauds. Cybercrime incidents reported on this portal are routed to the respective State/UT law enforcement agency for further action.

The portal has distinct mechanisms for registering complaints related to financial frauds. A tollfree Helpline number “1930” has been operationalised to get assistance in lodging online complaints.

Police and Public Order:

Further, ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for action on illegal betting and gambling through their Law Enforcement Agencies (LEAs).

Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for the capacity building of their LEAs. These efforts underscore the Government's firm commitment to promoting a safe, responsible, and accountable digital platforms ecosystem.

RISING FOOD PRICES AND CONSUMER PROTECTION FAILURES

6038. SHRI MADDILA GURUMOORTHY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has taken note of the sharp rise in prices of essential commodities including pulses, edible oils, vegetables and foodgrains, severely impacting middleclass and poor households across the country;
- (b) if so, the reasons for continued price volatility despite buffer stock policies, market intervention schemes and anti-hoarding measures;
- (c) the details of inspections conducted, hoarding cases booked and penalties imposed during the last two years to control artificial price rise; and
- (d) whether the Government proposes stronger price monitoring, transparent stock disclosure norms, stricter enforcement against profiteering and direct market intervention to ensure affordability and protect consumers from inflationary pressures?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) Department of Consumer Affairs monitors the daily prices of 40 essential food commodities submitted by the 578 price monitoring centres across the country. As per the data, prices of food commodities are largely stable and under control.

The prices of food commodities tend to be volatile as they are affected by several factors such as seasonality in production, supply chain disruptions, rise in international prices etc. Prices of edible oils like sunflower oils and mustard oil recorded increasing trend on year-on-year basis while prices of pulses, foodgrains and vegetables are stable.

(c) and (d) In order to make the daily price monitoring stronger, Department of Consumer Affairs developed the Price Monitoring System (PMS) Mobile App for reporting the daily price data by the price reporting centres. Data reported through PMS Mobile App are geo-tagged to ensure reporting from the market locations and has inbuilt feature to calculate and report the average price from three collection centres thereby avoiding human errors in calculation. An analytical dashboard has been developed for analysis of prices data through graphical visualisation, heat map, comparison between commodities and geographies, price forecasting etc. The daily report of prices and indicative price trends are duly analysed for taking appropriate decisions such as release of stocks from the buffer, stock disclosure by stockholding entities, imposition of

stock limits, changes in trade policy instruments like rationalisation of import duty, changes in import quota, restrictions on exports of the commodity etc.

In order to monitor the stock of pulses, the Department of Consumer Affairs directed traders, millers, importers, and organised retail chains to disclose their stock holding of pulses on the stock disclosure portal i.e. <https://fcainfoweb.nic.in/psp/> on weekly basis. A total of 26668 traders, dealers, millers, importers, stockists and big chain retailers are registered across India, holding a total stock of 5170282.56 MT of pulses, namely Gram, Tur, Urad, Moong, Masoor and Dried Matar, as per the stock disclosure portal as on 22.03.2026. Further, the actions taken by State Governments and UT Administrations against hoarders and black-marketers are being continuously monitored through the online ATR portal, i.e. <https://fcainfoweb.nic.in/ecre>. The actions taken under the Essential Commodities Act, 1955 and the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 during the years 2024 and 2025 are as below:

Year	No of raids conducted	Number of persons arrested	Value of Goods Confiscated (in Rs. Crore)
2024	1,23,406	21,040	2,425.55
2025	1,02,378	17,402	120.13

**IMPACT OF WEST ASIA CONFLICT ON PRICES
OF ESSENTIAL COMMODITIES**

6039. SHRI PUSHPENDRA SAROJ:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has undertaken any assessment of the rise in domestic prices of essential commodities following the increase in global crude oil prices due to the ongoing Iran– Israel conflict and tensions in the Gulf region and if so, the details thereof;
- (b) the extent to which higher fuel and transportation costs have increased the procurement, storage and distribution expenditure of foodgrains and other commodities under the Public Distribution System;
- (c) whether the Government has reviewed the impact of fuel-driven inflation on the retail prices of pulses, edible oils and other essential commodities during the current financial year and if so, the details thereof;
- (d) the number of instances where buffer stock release, Price Stabilisation Fund intervention or import duty changes were required due to fuel price shocks; and
- (e) the steps taken by the Government to protect consumers from inflation arising from geopolitical conflicts affecting energy prices?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) Empowered group on prices and supply of essential commodities comprising Department of Consumer Affairs, Department of Pharmaceuticals, Department of Health and Family Welfare, Department of Agriculture and Farmers' Welfare and Department of Animal Husbandry and Dairying is one of the seven empowered groups constituted by Government to monitor and assess the impact of the West Asia situation and take necessary remedial measures. The Group monitors the availability and prices of essential commodities and deliberated the remedial measures to be taken by the Ministry/ Department concerned in order to address the issues.

The daily prices of 40 essential food commodities monitored by the Department of Consumer Affairs through 578 price monitoring centres across the country are analysed and closely monitored by the Government. Prices of edible oils like sunflower oils and mustard oil recorded increasing trend on year-on-year basis while prices of pulses, foodgrains and vegetables remains largely stable.

(d)and (e)Government maintains buffer stock of pulses and onion under Price Stabilisation Fund (PSF) to tackle extreme volatility in the prices and in ensuring the availability of these essential food commodities to consumers at affordable prices. Regulated release of pulses from the buffer helps in cooling down the market prices, and retail sale to consumers at discounted prices ensures

affordable prices. At present, prices of pulses are stable and procurement of Kharif and Rabi pulses for buffer stocking is ongoing for possible intervention in an event of price volatility. Buffer stock of onion plays critical role in controlling the seasonal fluctuation in prices. The period between Rabi and Kharif onion harvests is associated with rise in prices due to the depletion in stored Rabi onions. During 2025-26, the disposal of onions from the buffer was started from 4th September, 2025 with retail sale at discounted prices followed subsequently, by targeted release in wholesale markets of major consumption centres across the country.

Government keeps a close watch on the production and availability of essential commodities through regular reviews by the Inter-Ministerial Committee (IMC). The Committee reviews, on regular basis, the scenario and the indicative trends in prices of essential agri-horticultural commodities and suggests measures to enhance availability through increased domestic production and rationalisation in export-import policies.

NFSA IN TAMIL NADU

6040. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Union Government has appreciated the effective implementation of the National Food Security Act (NFSA), 2013 by the State Government of Tamil

Nadu through its robust Public Distribution System ensuring timely and transparent distribution of subsidized foodgrains to eligible beneficiaries across the State;

(b) if so, whether the Union Government has taken note of the commendable role played by the State Government of Tamil Nadu in strengthening last-mile delivery and ensuring wider coverage of Priority Households and Antyodaya Anna Yojana beneficiaries under NFSA;

(c) the quantity of foodgrains allocated by the Union Government to Tamil Nadu under NFSA during the last five years, year-wise; and

(d) the steps taken by the Government to further support States like Tamil Nadu in strengthening foodgrain supply chains and ensuring uninterrupted distribution of subsidized foodgrains to beneficiaries under the Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) The National Food Security Act, 2013 provides for coverage of about 62.55% of the rural and 37.79% of the urban population for receiving foodgrains free of cost under Targeted Public Distribution System (TPDS) in the State of Tamil Nadu, which at Census 2011 comes to about 364.70 lakh persons.

As on 01.03.2026, the State Government of Tamil Nadu has identified beneficiaries upto the maximum permissible limit of about 364.70 lakh persons for distribution of free of cost food grains.

(c) The details of the quantity of foodgrains allocated to the State of Tamil Nadu under NFSA during the last five years, year-wise are given in the enclosed **Statement.**

(d) Central Government is implementing Centrally Sponsored Scheme “Assistance to State Agencies for intra-state movement of foodgrains and FPS dealers’ margin under NFSA”. Under the scheme, the funds are released to States/UTs for meeting the expenditure towards Intra-State movement and handling of foodgrains, FPS dealers’ basic margin and FPS dealers’ additional margin for delivery of foodgrains at the door step of FPS and its delivery to the identified beneficiaries.

STATEMENT

**Quantity of foodgrains allocated to the State of Tamil Nadu under NFSA
during the last five years, year-wise**

(Fig. in thousand tons.)

Years	Rice	Wheat	Total
2020-2021	2308.708	206.219	2514.927
2021-2022	2303.736	255.971	2559.707
2022-2023	2431.721	127.986	2559.707
2023-2024	2466.751	102.781	2569.532
2024-2025	2427.273	145.534	2572.807

**PROPOSALS RECEIVED FOR INDIGENOUS
AI FOUNDATION MODELS**

6041. SHRI BAIJAYANT PANDA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the IndiaAI Mission has attracted proposals for indigenous Artificial Intelligence (AI) foundation models;
- (b) the number of proposals received and entities selected; and
- (c) the manner in which AI compute and dataset initiatives are supporting startups and research institutions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

India's own Foundational Models under the IndiaAI Mission: Under the IndiaAI Foundation Models pillar, the Government of India is supporting Indian startups, consortia and institutions to develop large language models, multimodal models and domain-specific small language models.

The mission invited applications under the Foundation Models Pillar inviting applications from startups, researchers and organisations to develop state-of-the-art foundational AI models trained on Indian datasets.

Out of 506 proposals received, twelve organisations and consortia, including startups, industry players and academic institutions have been selected for developing Large and Small Language Models based on Indian datasets.

The models are being developed based on Indian datasets spanning all 22 scheduled Indian languages. The selected projects cover multilingual foundational models, speech and voice models, multimodal AI, scientific models, healthcare reasoning systems, and agentic AI platforms.

The resulting AI models are expected to contribute to the open-source ecosystem by making them available through AIKosh platform for other startups and researchers. This will fuel innovation across India's startup and research community.

Details of these organisations are given in the enclosed **Statement**.

Government support to them includes access to compute, datasets, research support and ecosystem facilitation.

Models developed by Sarvam AI, BharatGen, Gnani and Socket were launched during the IndiaAI Impact Summit 2026. These models represent important progress in building India's own AI capabilities tailored to local languages and use-cases.

Models developed by Sarvam AI have demonstrated relatively high accuracy in document understanding and Indic language processing. BharatGen, led by the IIT Bombay consortium, has developed Param2 AI model.

Sarvam and BharatGen models are now available on AIKosh platform for the developer community to develop AI based applications based on that.

Affordable Compute Capacity for AI Development

Under IndiaAI Compute Capacity Pillar, a national AI compute capacity has been operationalized through empanelled AI service providers offering GPU access on cloud at subsidized rates to eligible users.

This Common compute under IndiaAI Mission is available to startups, researchers, academic institutions and government organizations.

- More than 38,000 GPUs have been empanelled through 14 AI service providers to provide shared AI compute infrastructure
- Data centres located across the country including Mumbai, Navi Mumbai, Hyderabad, Bengaluru, Noida and Jamnagar are providing these services
- IndiaAI Compute Portal (<https://compute.indiaai.gov.in>) enables eligible users including researchers to discover and access GPU compute resources
- Access to these GPUs is provided at subsidized rates; Average rate is approximately Rs 65 per GPU per hour, except for select high-end GPUs
- Empanelled providers are delivering storage, networking, AI platforms and other supporting services necessary for AI model development and deployment

The compute capacity is being further expanded by adding 20,000 GPUs under the IndiaAI Mission (currently under process).

AIKosha:

AIKosha is platform which provide access AI models, development tools and other resources. These belong to various fields such as health, agriculture, and education, with safeguards for data privacy.

Presently, AIKosh platform more than 280 models available for the use of researchers, startups and other stakeholders.

AIKosh also provides a secure API-based access, an AI Sandbox environment for model training and experimentation. It also provides AI Guardrails toolkits, which support developers in monitoring, evaluating and constraining model behaviour during development and deployment. The details and features of AIKosh can be accessed from <https://aikosh.indiaai.gov.in/>.

STATEMENT**Proposals selected to build India's Foundation Models:**

1. **Sarvam AI** - Developing an open source 120 billion parameter AI model to enhance governance and public service access through use cases like "2047: Citizen Connect" and "AI4Pragati".
2. **Soket AI** - Developing India's first open-source 120 billion parameter foundation model optimized for the country's linguistic diversity, targeting sectors such as defence, healthcare, and education.

3. **Gnani AI** - Building a 14 billion parameter Voice AI foundation model delivering multilingual, real-time speech processing with advanced reasoning capabilities.
4. **Gan AI** – Creating a 70 billion parameter multilingual foundation model targeting "Superhuman TTS(text-to-speech)" capabilities to surpass current global leaders.
5. **Avatar AI** – Creating specialized “AI Avatars” up to 70B parameters, optimized for Indian languages and domains such as agriculture, healthcare, and governance.
6. **IIT Bombay Consortium – Bharat Gen** – Developing multilingual and multimodal models ranging from 2B to 1T parameters, with an open-source approach to support applications in agriculture, finance, legal, health, and education.
7. **Fractal Analytics Ltd.** – Building India’s first large reasoning model of up to 70B parameters, designed for structured reasoning, STEM disciplines, and medical problem-solving.
8. **Tech Mahindra Maker’s Lab** – Designing an efficient 8B parameter model for Indic languages (with a focus on Hindi dialects), alongside an agentic AI platform, Orion, for government applications.
9. **Zenteiq** – Developing BrahmAI, a science-driven multimodal foundation model (8B–80B parameters) to advance engineering intelligence, scientific computing, and industrial innovation.

- 10. GenLoop** – Creating small language models (2B parameters) – Yukti (Base), Varta (Instruction), and Kavach (Guard) – to support all 22 scheduled Indian languages with native reasoning and content moderation.
- 11. Intellihealth** – Proposing a 20B parameter model for EEG signal analysis to enable early screening of neurological disorders and advance brain–computer interface research.
- 12. Shodh AI** – Developing a 7B parameter model for material discovery, integrating AI into experimental workflows to accelerate innovation in material sciences.

**CRIMINAL ACTION FOR SPREADING MISINFORMATION
IN AI-INDIA SUMMIT 2026**

6042. SHRI MATHESWARAN V. S.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government proposes to take criminal action against any Private University for spreading misinformation in the prestigious AI-India Summit 2026 and if so, the details thereof and if not, the reasons therefor; and
- (b) whether the Government has made any complaint to UGC or Ministry of Education against any Private University for spreading misinformation at AI-India Summit 2026 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Government of India's AI policy is guided by the Prime Minister's vision to democratise access to technology and empower people through it.

India AI Mission

In line with this approach, Government approved the IndiaAI Mission on 7th March 2024. It establishes a robust and inclusive AI ecosystem aligned with India's development goals.

The key pillars of mission include democratising access to compute, improving data availability and quality, developing indigenous AI models, strengthening talent and skilling, promoting industry partnerships and startups, supporting socially relevant AI applications, and ensuring ethical and responsible AI.

These efforts reflect the Government's focused approach to building a self-reliant, inclusive and globally competitive AI ecosystem.

World is now recognising India's AI strengths

India's growing strength in AI is now recognised globally. India is home to the third-largest AI startup ecosystem in the world, with almost 89% of startups last year are AI driven. Stanford University's AI Index places India among global leaders in AI skills and capabilities.

India AI Impact Summit 2026

India is actively participating in the global discussions on AI. India co-chaired the Paris AI Action Summit 2025 and subsequently hosted the India AI Impact Summit 2026 from 16-21 February 2026 at Bharat Mandapam, New Delhi.

Largest summit so far

The Summit brought together leaders from governments, industry, academia, civil society, and startups at one platform. More than 100 countries, including 22 Heads of State or Government, and around 10 international organisations participated in it.

The Summit witnessed extensive participation, with approximately 6 lakh attendees in person and over 9 lakh cumulative views through virtual mode.

India's leadership in AI

The Prime Minister Shri Narendra Modi presented India's Manav vision for AI at the AI Impact Summit. It presents a roadmap where technological advancement progresses in harmony with societal values.

The AI Impact Summit concluded with the Summit Declaration, endorsed by 92 countries and international organisations. The collectively affirmed their commitment to trusted, inclusive, democratic, and human-centric AI norms.

Summit outcomes

The summit also witnessed enthusiastic participation from all the segments of population. Students from schools and colleges attended in a large number,

showing great enthusiasm for technology. The participation was so encouraging that the exhibition was extended by one more day for the public.

The summit witnessed investment commitments of more than \$250 billion. The summit also witnessed significant investment commitments in associated tech technologies such as submarine cables.

Pax Silica

During the summit, India joined Pax Silica initiative focused on securing semiconductor and critical mineral supply chain.

India's AI models launched

Models developed by Sarvam AI, BharatGen and Gnani were launched during the summit. These models show strong performance on Indic language benchmarks, and in some cases perform better than leading frontier models on specific tasks.

Models developed by Sarvam AI have demonstrated relatively high accuracy in document understanding and Indic language processing.

AI Impact Expo

India AI Impact Expo was conducted as a part of the summit. Participation was invited through Expression of Interest (EOI) from various AI ecosystem partners. The exhibition space was allotted within the approved layout framework of the Expo.

More than 900 companies, start-ups and academia participated in the expo. Exhibitors showcased latest technologies and AI based solutions to a global audience.

The responsibility regarding the nature of exhibits, representations made, and compliance with applicable legal and regulatory requirements rested with the respective exhibitors in the India AI Impact Expo.

One of the exhibitors, Galgotias University made misleading statement about a robotic product which they were demonstrating. Following this, they were removed from the India AI Impact Expo.

SELECTION OF ZOH0 AS A SERVICE PROVIDER

6043. SHRIMATI RACHNA BANERJEE:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the tendering process through which Zoho has been selected as a service provider;
- (b) the details of rate per email account finalised as per this tendering process; and
- (c) the details of total number of email accounts migrated along with the total amount paid out to Zoho till date?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) The Government recognises the critical importance of having a robust, sovereign and secure official email system for its Ministries and Departments. The Government has mandated that only email services provided by the National Informatics Centre (NIC) shall be used for official communication.

To ensure this, the government through NIC has selected a Master System Integrator (MSI) – M/s Zoho as a robust cloud-based email solution capable of supporting all Government users.

The selection was carried out through the Government e-Marketplace (GeM-CPPP) bidding process, which included a Proof of Concept (PoC) with shortlisted bidders and designated groups of government users.

The project emphasises “Make in India” compliance and ensures that the Government retains full ownership of all data and intellectual property generated under the contract.

The monthly pricing for email accounts ranges from ₹170 to ₹300 with 30 GB to 100GB mailbox size being offered.

The payments are made based on the actual number of email accounts migrated to the Zoho platform. The number of user accounts of Ministries and Departments migrated so far are around 16.68 Lakhs with the corresponding expenditure being ₹180.10 Crores.

GLOBAL AI COMPUTE GRID**6044. SHRIMATI SATABDI ROY BANERJEE:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the projected commissioning date of IndiaAI Compute Infrastructure under the Global AI Compute Grid (GCC) and the phase-wise compute capacity targets set under the Rs. 10,372 crore IndiaAI Mission;

(b) the time by which SARVAM AI be made publicly accessible and the amount of funds (in Rs.) allocated and disbursed for its development since the inception of the project;

(c) the number of entities shortlisted for IndiaAI Innovation Centre, Artificial Intelligence (AI) datasets platform and IndiaAI Future Skills programme and whether the list is likely to be released publicly; and

(d) if so, whether the Government has fixed time-bound milestones and audit mechanisms for tracking delivery, expenditure and public access across IndiaAI Mission components?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

Affordable Compute Capacity

A National AI compute capacity has been operationalized through empanelled AI service providers offering GPU access on cloud at subsidized rates to eligible users. The common compute is available to startups, researchers, academic institutions and government organizations.

- More than 38,000 GPUs have been empanelled through 14 AI service providers to provide shared AI compute infrastructure
- Data centres located across the country including Mumbai, Navi Mumbai, Hyderabad, Bengaluru, Noida and Jamnagar are providing these services
- IndiaAI Compute Portal (<https://compute.indiaai.gov.in>) enables eligible users including researchers to discover and access GPU compute resources
- Access to these GPUs is provided at subsidized rates; Average rate is approximately Rs 65 per GPU per hour, except for select high-end GPUs
- Empanelled providers are delivering storage, networking, AI platforms and other supporting services necessary for AI model development and deployment

The compute capacity is being further expanded by adding 20,000 GPUs under the IndiaAI Mission (currently under process).

India's own Foundational Models under the IndiaAI Mission:

Under this pillar, the Government of India is supporting Indian startups, consortia and institutions to develop large language models, multimodal models and domain-specific small language models.

Twelve organisations and consortia, including startups, industry players and academic institutions have been selected for developing Large and Small Language Models based on Indian datasets.

The models are being developed based on Indian datasets spanning all 22 scheduled Indian languages.

The selected projects cover multilingual foundational models, speech and voice models, multimodal AI, scientific models, healthcare reasoning systems, and agentic AI platforms.

The resulting AI models are expected to contribute to the open-source ecosystem by making them available through AIKosh platform for other startups and researchers. This will fuel innovation across India's startup and research community.

Details of these organisations are given in the enclosed **Statement**.

Financial assistance is provided to selected organizations to cover actual compute usage costs, while an additional 25% of the compute expenditure is being earmarked to support ancillary expenses such as datasets and personnel.

Models developed by Sarvam AI, BharatGen, Gnani and Socket were launched during the IndiaAI Impact Summit 2026. These models represent

important progress in building India's own AI capabilities tailored to local languages and use-cases.

Sarvam AI's model has demonstrated relatively high accuracy in document understanding and Indic language processing. BharatGen, led by the IIT Bombay consortium, has developed Param2 AI model.

Sarvam and BharatGen models are now available on AIKosh platform for the developer community to develop AI based applications based on that.

IndiaAI FutureSkills

Under the IndiaAI FutureSkills pillar, the Government is developing an extensive AI talent and research pipeline by supporting 500 PhD fellows, 5,000 postgraduates and 8,000 undergraduates.

To date, 500+ fellowships have already been awarded across UG, PG, and PhD levels, covering students from 80+ institutions.

A dedicated portal called <https://fellowship.indiaai.gov.in/> has been created to facilitate the application process.

The Government has put in place a structured governance and monitoring framework under the IndiaAI Mission to ensure time-bound implementation, financial oversight and outcome tracking across its components.

- **Mission Governing Board (MGB):**

The apex body responsible for overall guidance, periodic review and strategic oversight. It reviews the technical and financial progress of the

Mission at least annually and provides directions to ensure timely achievement of objectives.

- **Project Review and Steering Committee (PRSG):**

Responsible for defining delivery milestones, performance metrics and implementation frameworks for each component. It also undertakes half-yearly review of financial progress and recommends release of funds based on performance.

- **Project Implementation Monitoring Committee (PIMC):**

Monitors the implementation and progress of individual components on a continuous basis, ensuring adherence to timelines and delivery targets.

These mechanisms collectively ensure regular monitoring, milestone-based execution, financial accountability and course correction, thereby enabling effective delivery and public access to outcomes under the IndiaAI Mission.

STATEMENT

Proposals selected to build India's Foundation Models:

1.Sarvam AI - Developing an open source 120 billion parameter AI model to enhance governance and public service access through use cases like "2047: Citizen Connect" and "AI4Pragati".

2.Soket AI - Developing India's first open-source 120 billion parameter foundation model optimized for the country's linguistic diversity, targeting sectors such as defence, healthcare, and education.

3.Gnani AI - Building a 14 billion parameter Voice AI foundation model delivering multilingual, real-time speech processing with advanced reasoning capabilities.

4.Gan AI – Creating a 70 billion parameter multilingual foundation model targeting "Superhuman TTS(text-to-speech)" capabilities to surpass current global leaders.

5.Avatar AI – Creating specialized “AI Avatars” up to 70B parameters, optimized for Indian languages and domains such as agriculture, healthcare, and governance.

6.IIT Bombay Consortium – Bharat Gen – Developing multilingual and multimodal models ranging from 2B to 1T parameters, with an open-source approach to support applications in agriculture, finance, legal, health, and education.

7.Fractal Analytics Ltd. – Building India’s first large reasoning model of up to 70B parameters, designed for structured reasoning, STEM disciplines, and medical problem-solving.

8.Tech Mahindra Maker’s Lab – Designing an efficient 8B parameter model for Indic languages (with a focus on Hindi dialects), alongside an agentic AI platform, Orion, for government applications.

9.Zenteiq – Developing BrahmAI, a science-driven multimodal foundation model (8B–80B parameters) to advance engineering intelligence, scientific computing, and industrial innovation.

10.GenLoop – Creating small language models (2B parameters) – Yukti (Base), Varta (Instruction), and Kavach (Guard) – to support all 22 scheduled Indian languages with native reasoning and content moderation.

11.Intellihealth – Proposing a 20B parameter model for EEG signal analysis to enable early screening of neurological disorders and advance brain–computer interface research.

12.Shodh AI – Developing a 7B parameter model for material discovery, integrating AI into experimental workflows to accelerate innovation in material sciences.

छात्रों में अंतरिक्ष विज्ञान संबंधी रुचि का विकास

6045. श्रीमती अनिता नागरसिंह चौहान:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या “युवा विज्ञानी कार्यक्रम” (युविका) का आयोजन छात्रों में अंतरिक्ष विज्ञान के प्रति रुचि विकसित करने के उद्देश्य से किया जा रहा है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त कार्यक्रम के अंतर्गत देश भर के छात्रों के लिए चयन प्रक्रिया क्या है और उक्त कार्यक्रम से अब तक कितने छात्र लाभान्वित हुए हैं; और

(ग) क्या सरकार द्वारा उक्त कार्यक्रम में ग्रामीण और दूर-दराज के क्षेत्रों में रहने वाले छात्रों को ज्यादा अवसर प्रदान करने के लिए कोई विशेष प्रावधान किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) जी हां, “युवा विज्ञानी कार्यक्रम” (युविका) छात्रों में अंतरिक्ष विज्ञान के प्रति रुचि विकसित करने के उद्देश्य से किया जा रहा है।

(ख) युविका कार्यक्रम भारतीय विद्यालय के नौवीं कक्षा में पढ़ रहे भारतीय छात्रों के लिए आयोजित किया जाता है। इसका उद्देश्य छात्रों में अंतरिक्ष विज्ञान के प्रति रुचि जागृत करना और उन्हें इसे करियर विकल्प के रूप में अपनाने के लिए प्रोत्साहित करना है। चयन प्रक्रिया में प्रत्यय-पत्रों क्रेडेंशियल्स की ऑनलाइन जांच और ऑनलाइन प्रश्नोत्तरी प्रतियोगिता के माध्यम से मूल्यांकन शामिल है। प्रत्यय-पत्रों के सत्यापन के बाद अंतिम चयन ऑनलाइन किया जाता है। युविका कार्यक्रम से अब तक 1320 छात्र लाभान्वित हुए हैं।

(ग) जी हां, ग्रामीण और दूर-दराज के क्षेत्रों में रहने वाले छात्रों को 15% आरक्षण प्रदान किया जाता है।

SEMICONDUCTOR FABRICATION OR DESIGN UNITS IN TELANGANA

6046. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government has approved any central scheme grants under the India Semiconductor Mission for semiconductor fabrication or design units in Telangana and if so, the number of units, committed investment and timeline;

(b) if not, the reasons therefor and whether there are any units being considered;
and

(c) the details of the criteria the Centre uses to allocate States for semiconductor mission benefits and the manner in which Telangana was evaluated?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) India's semiconductor development strategy is inspired by Hon'ble Prime Minister's vision of Atmanirbhar Bharat and Make in India, Make for the world.

It builds on the success of the electronics manufacturing. In last 11 years, electronics manufacturing has increased to nearly 12 Lakh Cr and provides employment to more than 60 lakh people.

Semicon India program:

In 2022, Government approved Semicon India programme for the development of complete semiconductor ecosystem, ranging from design, fabrication, assembly, testing, packaging, and module manufacturing.

Fiscal incentives are provided for setting up semiconductor units including fabs, packaging units, etc.

Progress of Semicon India:

In a short span of four years, the Government has approved 10 units with an investment commitment of about Rs 1.6 Lakh Cr.

Approved projects include one Silicon CMOS based semiconductor fabs for logic chips, one Silicon Carbide based semiconductor fab for high power applications, two advance packaging for glass-based packaging and wafer level packaging and 6 other ATMP/OSAT facilities.

The commercial production in two plants (Micron and Kaynes at Sanand) has commenced with 2 more units to start commercial production this year.

Developing design ecosystem:

As per industry assessment, the maximum value addition in the semiconductor chips is from the design of chips. Government is developing India's chip design ecosystem in two ways:

1. Supporting Indian design engineers through Chip design tools:

In a one of its kind initiatives in the world, Government has provided cutting edge chip design tools from 8 different companies to 315 universities. So far, their usage has exceeded 200 lakh hours.

Using these tools, 211 chips have been taped out by 75 institutions across India including 149 chips at 180nm, SCL Mohali and 62 chip at overseas foundries.

2. Supporting Indian design companies through grant, free design tool and fabrication support:

Government has approved 24 projects for the design of semiconductor chips and SoCs.

These projects address critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, and broadband and IoT SoCs.

Out of 24 projects, 14 companies have raised venture capital funding of more than Rs 650 Cr to scale up and productize their solutions.

Seven (7) chips have been successfully fabricated at various nodes including advanced nodes such as 12 nm.

The list of chip companies and universities supported in Telangana under the program is given in the enclosed **Statement**.

STATEMENT

Companies supported for fiscal support under DLI in the state of Telangana

S. No.	Company Name	Project Name
1	Green PMU Semi Pvt. Ltd.	Energy-Harvesting power management Chip for IoT applications
2	WiSig Networks Pvt. Ltd.	A 5G NB-IoT based SoC for Terrestrial and Satcom Applications
3	MosChip Technologies Pvt. Ltd.	Smart Energy Meter IC-VIDYUT

Companies supported for design tools under DLI in the state of Telangana:

1. Green PMU Semi Pvt. Ltd.
2. Wisig Networks Pvt. Ltd.
3. Dheyo AI Pvt. Ltd.
4. AMPICQ Pvt. Ltd.
5. BITSILICA Pvt Ltd
6. Manjeera Digital Systems Pvt. Ltd.
7. Spintronics AI Semiconductors Pvt. Ltd.

8. SmartKosh Technologies Pvt. Ltd.
9. Vconnectech Systems Pvt. Ltd.
10. Speedbus Semiconductors Pvt. Ltd.
11. WnPSemicon LLP
12. Sigan Semiconductors OPC Pvt. Ltd.
13. Vaaluka Solutions Pvt. Ltd.

List of Academic Institutes supported under C2S Programme in the state of Telangana:

1. University of Hyderabad
2. International Institute of Information Technology Hyderabad
3. Osmania University College of Engineering
4. Chaitanya Bharathi Institute of Technology, Hyderabad
5. Indian Institute of Technology Hyderabad
6. National Institute of Technology Warangal
7. JNTUH University College of Engineering Hyderabad
8. Birla Institute of Technology and Science (BITS), Hyderabad
9. SR University, Warangal
10. ACTS, CDAC, Hyderabad
11. VNRVJIET, Hyderabad
12. MJ College of Engineering and Technology (MJCET), Hyderabad
13. Geethanjali College of Engineering and Technology, Telangana
14. B V Raju Institute of Technology, Narsapur, Telangana

15. GNITS, Hyderabad
16. MLR Institute of Technology, Dundigal
17. Vasavi College of Engineering, Hyderabad
18. ICFAI Foundation for Higher Education, Hyderabad
19. T K R College of Engineering and Technology, Hyderabad
20. CVR College of Engineering, Telangana
21. CMR Engineering College, Hyderabad
22. Vardhaman College of Engineering, Hyderabad
23. AVN Institute of Engineering and Technology, Telangana
24. ACE Engineering College, Ankushapur, Telangana
25. GITAM School of Technology, GITAM Deemed to be University, Hyderabad
26. Methodist College of Engineering and Technology, Hyderabad

**PROMOTION OF INNOVATION AND SCIENTIFIC RESEARCH
INFRASTRUCTURE IN CHANDIGARH**

6047. SHRI MANISH TEWARI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has undertaken any initiatives to promote scientific research, innovation hubs and technology incubation centres in Chandigarh;
- (b) whether institutions located in Chandigarh such as universities, research institutes and technology centres have received funding under schemes like

Startup India, Technology Development Board, or National Research Foundation and if so, the details thereof;

(c)the details of research grants, innovation clusters, start-up incubation centres, technology business incubators and research infrastructure projects supported by the Government in Chandigarh during the last five years, year-wise;

(d)whether the Government proposes to establish or support the development of new research facilities, science and technology parks, innovation hubs or technology incubation centres in Chandigarh to strengthen the region's research and innovation ecosystem; and

(e)the steps taken or proposed to enhance industry-academia collaboration, technology transfer and commercialization of research outcomes through institutions located in Chandigarh?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) The Government of India has promoted scientific research, innovation and startup incubation across the country including Chandigarh through various programmes and schemes of Department of Science and Technology (DST), Department of Biotechnology (DBT), Council of Scientific and Industrial Research (CSIR), Anusandhan National Research Foundation (ANRF), and Startup India

initiative. Support is provided for research projects, incubation centres, innovation hubs, research infrastructure and entrepreneurship development in academic and research institutions.

The DST has promoted technology development, technology translation and industrial adoption through establishment of Centres of Excellence (CoEs) and Technology Enabling Centres (TECs) in academic and research institutions across the country. In the Chandigarh region, DST has supported a CoE in Waste Management Technologies at Chitkara University and TECs at Panjab University and Chitkara University.

The DST has established the Biomedical Instruments and Devices Hub at Post Graduate Institute of Medical Education and Research (PGIMER) for biomedical device development and translational research infrastructure. During the last 5 years, the DST has supported 45 research and development (RandD) projects in Chandigarh.

The DBT during the last 5 years, has supported 35 RandD projects in Chandigarh. Biotechnology Industry Research Assistance Council (BIRAC), a PSU of DBT, has established a BioNEST bio-incubator and an E-YUVA Centre at Panjab University. BIRAC has also supported 7 start-ups under the Biotechnology Ignition Grant (BIG) scheme and 2 start-ups under the Sustainable Entrepreneurship and Enterprise Development (SEED) fund in Chandigarh.

CSIR laboratories in Chandigarh, namely CSIR–Central Scientific Instruments Organisation (CSIO) and CSIR–Institute of Microbial Technology

(IMTECH), have promoted scientific research and innovation through RandD collaborations, startup meets, industry–academia interactions, internships, skill development programmes, outreach activities, and interdisciplinary collaboration through the Chandigarh Region Innovation and Knowledge Cluster (CRIKC).

The Anusandhan National Research Foundation (ANRF) promotes scientific research and innovation ecosystem through competitive research funding programmes open to institutions across the country including those located in Chandigarh. Institutions such as Panjab University, PGIMER, Punjab Engineering College, CSIR–IMTECH, CSIR–CSIO, Government Medical College and Hospital in Chandigarh have received support under ANRF research funding programmes such as Core Research Grant, Start-up Research Grant, National Post Doctoral Fellowship, SERB-POWER Grants, Ramanujan Fellowship, MATRICS and Teachers Associateship for Research Excellence. These programmes support research projects, research infrastructure, fellowships and innovation ecosystem development in institutions located in Chandigarh. During the last five years, the Anusandhan National Research Foundation (ANRF), has provided support to 8 research projects in institutions located in Chandigarh with a total sanctioned cost of approximately ₹19.70 crore, and Biotechnology Industry Research Assistance Council (BIRAC), has provided support to 27 startups and industry–academia collaborative innovation projects from Chandigarh with a total sanctioned support of approximately ₹34.62 crore.

Details of the projects supported in Chandigarh are given in the enclosed **Statement.**

(d)The government has supported establishment and strengthening of research infrastructure, innovation hubs, incubation centres and science and technology parks across the country, including Chandigarh, based on the merit of proposals received from institutions under various schemes and programmes. Under the RandD infrastructure development schemes such as Fund for Improvement of SandT Infrastructure in Universities and Higher Educational Institutions (FIST), Promotion of University Research and Scientific Excellence (PURSE), Sophisticated Analytical Instrument Facilities (SAIF) of DST, in the last Five years, four academic institutions namely, Post Graduate Institute of Medical Education and Research, Punjab Engineering College, National Institute of Technical Teacher's Training and Research and Panjab University, have been supported in Chandigarh.

(e)The Government has taken several steps to enhance industry–academia collaboration, technology transfer and commercialization of research outcomes through collaborative RandD projects, Technology Business Incubators, BioNEST incubators, CoE, TECs, Startup support programmes, Technology development and commercialization programmes and public–private partnership initiatives.

The DST has established TECs in universities including Panjab University and Chitkara University to promote technology development, intellectual property generation, industry collaboration and commercialization of research outcomes.

The DBT through BIRAC supports industry–academia collaboration through programmes such as SBIRI and PACE and through BioNEST incubators. The ANRF also launched mission-oriented programmes such as Electric Vehicle Mission, 2D Materials Innovation Hub, MedTech Mission and Artificial Intelligence for Science and Engineering programmes which mandate industry participation and cost sharing to promote industry–academia collaboration and technology commercialization.

STATEMENT

The details of the R & D projects supported in Chandigarh

S.No.	Organization	FY	Number of Projects	Sanctioned amount (Rs. in lakh)
1	Department of Biotechnology (DBT)	2021-22	7	1480.92
2		2022-23	6	811.5
3		2023-24	6	569.45
4		2024-25	2	154.05
5		2025-26	6	446.07
6	Department of Science and Technology (DST)	2021-22	2	121.64
7		2022-23	6	391.10
8		2023-24	24	3202.06
9		2024-25	3	202.44
10		2025-26	10	1466.67

RAIL ACCIDENTS

6048. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that in recent years several railway accidents have occurred particularly those related to track derailments, signalling failures and human errors and if so, the details thereof;
- (b) the details of railway accidents that occurred during the last five years and the details along with the loss of life and property in such accidents, cause, State and UT-wise;
- (c) whether the Government has formulated any concrete and time-bound action plan to implement the indigenous automatic train collision avoidance system Kavach across the entire Railway network and if so, the details thereof; and
- (d) the details regarding the number of kilometres of railway routes and the number of trains on which the said system has been implemented so far and the timeline fixed for the remaining network?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

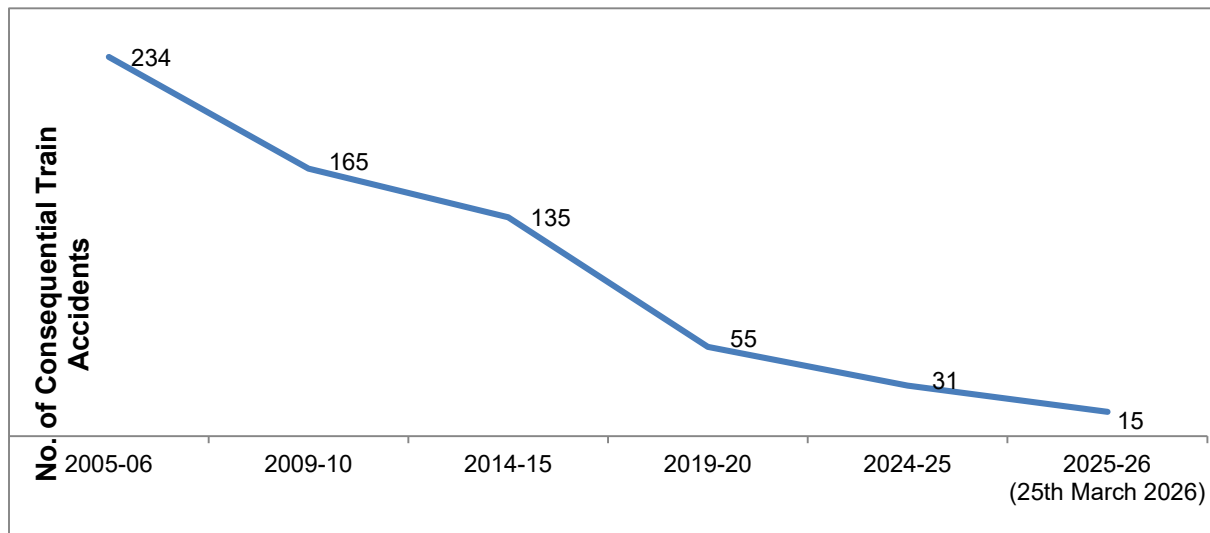
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)
2025-26 (upto February, 2026)	0.01

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



The causes of the accidents that took place over Indian Railways broadly include track defects, loco/coach defects, equipment failures, human errors, etc.

Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087
2024-25	31	18	92
2025-26 (upto 25 th March 2026)	15	16	28

The cost of damage to railway properties in consequential train accidents (including derailments) during the last five years (from 2020-21 to 2024-25) has been about Rs 432.91 Crore.

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Year	Expenditure/Budget on Safety related activities (Rs. in Cr.)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.

10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
12. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
16. Patrolling of railway tracks to look out for weld/rail fractures.
17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
21. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
22. Replacement of conventional ICF design coaches with LHB design coaches is being done.
23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
25. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
27. Regular counselling and training of staff is undertaken.
28. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
	Technological Improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
	Better Maintenance Practices			
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times

2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Implementation of Kavach:-

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the

system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.

4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:-
 - i. Installation of Station Kavach at each and every station, block section.
 - ii. Installation of RFID Tags throughout the track length.
 - iii. Installation of telecom Towers throughout the section.
 - iv. Laying of Optical Fibre Cable along the track.
 - v. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.

9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1638 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:-

S. No.	Section	Progress (Route Km)
(1)	Delhi – Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667
ii	Vadodara – Ahmedabad section	96
iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana – Bardhaman – Howrah section	260
iii	Subedarganj – Kanpur	186

10. Track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ,GD,HDN and identified sections of Indian Railways.
11. Progress of key items of Kavach on High density routes including Delhi– Mumbai and Delhi– Howrah corridors as on 25.03.26 are as under:-

S. No.	Item	Progress
i	Laying of Optical Fibre Cable	8,923 Km
ii	Installation of Telecom Towers	1,184 Nos.
iii	Station Data Centre	767 Station
iv	Installation of Track side equipment	7,165 RKM
v	Provision of Kavach in Loco	4,277 Nos.

12. In addition, work for installation of Kavach in 8,979 Locomotives and 1,200 EMU/MEMU has been taken up.
13. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 61,758 technicians, operators and engineers have been trained on Kavach technology. This includes about 52,317 Loco Pilots and Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.

केंद्र सरकार के पदों पर नियुक्तियां

6049. श्री धर्मेन्द्र यादव:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान केन्द्र सरकार द्वारा नए सरकारी पदों पर की गई नियुक्तियों की कुल संख्या कितनी है और उनका विभाग-वार और वर्ष-वार ब्यौरा क्या है;
- (ख) देश में बढ़ती बेरोजगारी दर को देखते हुए युवाओं के लिए रोजगार के नए अवसर सृजित करने हेतु सरकार द्वारा क्या ठोस और प्रभावी कदम उठाए गए हैं और इसके अंतर्गत क्या प्रगति हुई है और इसके क्या परिणाम प्राप्त हुए हैं।
- (ग) क्या केन्द्र सरकार के विभिन्न विभागों में बड़ी संख्या में पद लंबे समय से रिक्त पड़े हैं;
- (घ) यदि हां, तो सरकार द्वारा इन पदों को शीघ्र भरने के लिए तैयार की गई कार्य योजना का ब्यौरा क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है; और

(ड) प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), स्टार्टअप इंडिया और कौशल भारत जैसी योजनाओं के अंतर्गत प्रत्यक्ष रोजगार या स्वरोजगार प्राप्त करने वाले युवाओं की संख्या का आज की तिथि तक अद्यतन सत्यापित ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) केन्द्र सरकार में की गई नियुक्तियों की संख्या से संबंधित विवरण, संबंधित संवर्ग नियंत्रण प्राधिकरणों/मंत्रालयों/विभागों द्वारा रखा जाता है। संघ लोक सेवा आयोग (यूपीएससी) और कर्मचारी चयन आयोग (एसएससी) के माध्यम से भर्ती के पश्चात विभिन्न पदों पर नियुक्ति के लिए अनुशंसित अभ्यर्थियों की संख्या के संबंध में जानकारी, उनकी संबंधित वेबसाइटों <https://upsc.gov.in/annual-reports> और <https://ssc.gov.in/about-us/report> पर उपलब्ध है।

(ग) और (घ) रिक्तियों का होना और उन्हें भरा जाना, एक सतत् प्रक्रिया है। केन्द्र सरकार के मंत्रालयों/विभागों में संस्वीकृत पदों और पदस्थ व्यक्तियों के संबंध में संकलित सूचना, सार्वजनिक रूप से वेतन अनुसंधान इकाई, व्यय विभाग की वार्षिक रिपोर्टों में उपलब्ध है, जिसे <https://www.doe.gov.in/annual-report-pay-and-allowances> पर देखा जा सकता है। रिक्त पदों को समयबद्ध तरीके से भरने के लिए मंत्रालयों/विभागों को अनुदेश जारी किए गए हैं। केन्द्र सरकार में रिक्तियों को मिशन-मोड में भरा गया है और अक्टूबर 2022 से आयोजित किए जा रहे राष्ट्रीय रोजगार मेला कार्यक्रमों में अनुशंसित/चयनित अभ्यर्थियों को कई लाख नियुक्ति पत्र वितरित किए गए हैं।

(ख) और (ड) रोजगार सृजन के साथ-साथ रोजगारपरकता, में उन्नयन लाना, सरकार की प्राथमिकता है। तदनुसार, भारत सरकार ने प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), स्टार्टअप इंडिया, स्किल इंडिया, उत्पादन आबद्ध प्रोत्साहन (पीएलआई) योजनाओं आदि जैसी

योजनाओं के माध्यम से युवाओं को रोजगार के अवसर प्रदान करने के लिए विभिन्न कदम उठाए हैं। प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), स्टार्टअप इंडिया और स्किल इंडिया के तहत रोजगार/ रोजगारपरकता संबंधी परिणामों का विवरण, सार्वजनिक रूप से उनकी संबंधित वेबसाइटों <https://www.kviconline.gov.in/pmegpeportal/pmegphome/dashboard.jsp>, <https://www.startupindia.gov.in/> और <https://www.skillindiadigital.gov.in/home> पर उपलब्ध है।

भारत सरकार, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल भी चला रही है जो सरकारी और निजी क्षेत्रों में नौकरियों की जानकारी, ऑनलाइन और ऑफलाइन रोजगार मेलों, रोजगार की खोज और मिलान, करियर परामर्श (काउंसलिंग), व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों/प्रशिक्षण कार्यक्रमों आदि के बारे में सूचना जैसी करियर संबंधी सेवाएं प्रदान करने के लिए वन-स्टॉप डिजिटल प्लेटफॉर्म [www.ncs.gov.in] है।

COMPENSATION FOR VICTIMS OF RAIL ACCIDENTS

6050. SHRI ANTO ANTONY:

SHRI ABDUL RASHID SHEIKH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of train accidents reported in the country during the last five years, year-wise;
- (b) the number of persons injured, died and casualties reported in these accidents during the such period, year-wise;
- (c) the total amount of financial compensation announced for victims of these accidents during such period;

- (d) the number of ex-gratia/relief to the victims/family of victims;
- (e) the details of victims/families who have received the financial assistance so far in those accidents; and
- (f) whether there are pending cases where compensation has not yet been disbursed and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

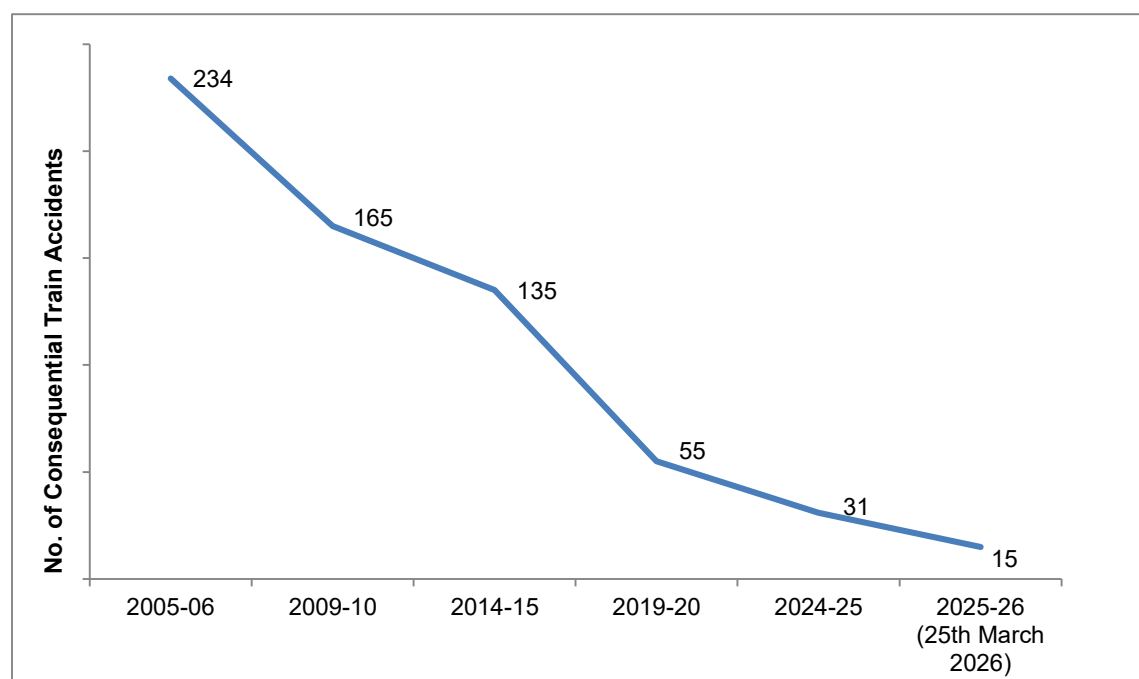
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)
2025-26 (upto February, 2026)	0.01

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087
2024-25	31	18	92
2025-26 (upto 25 th March 2026)	15	16	28

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Year	Expenditure/Budget on Safety related activities (Rs. in Cr.)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Indian Railways has gone for implementation of indigenously developed Automatic Train Protection (ATP) system, which required safety certification of highest order (SIL 4). Kavach has been adopted as a National ATP

system in July 2020. Based on deployment of Kavach version 3.2 on 1,465 Rkm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1,638 Route Kilometres, covering the highdensity Delhi-Mumbai and Delhi-Howrah routes as below:

S. No.	Section	Progress (Route Km)
(1)	Delhi–Mumbai route:	
i	Junction cabin – Palwal – Mathura – Nagda section	667
ii	Vadodara –Ahmedabad section	96
iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana–Bardhaman – Howrah section	260
iii.	Subedarganj – Kanpur	186

Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.

7. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.

15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
28. Regular counselling and training of staff is undertaken.
29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004- 14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Compensation and Ex-Gratia

Accidents victims are paid ex-gratia relief soon after an accident or untoward incident. Total amount of ex-gratia paid by the Railways to the next of kin of deceased and injured in train accidents during the last five years (2020-21 to 2024-25) is Rs. 39.48 Crores.

Compensation for death and injury of railway passengers in train accidents and untoward incidents, as defined under Section 124 and Section 124-A (read with Section 123) of the Railways Act, 1989, is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree. Compensation amount is over and above the ex-gratia amount.

The amount of compensation paid by the Railways to the next of kin of deceased and injured in train accidents during the last five years (2020-21 to 2024-25) is Rs. 30.53 Crores.

It may be noted that the compensation paid in a year need not necessarily relate to the accidents/casualties in that year alone. The amount paid in a year depends upon the number of cases finalized by Railway Claims Tribunals (RCTs) or other Courts of Law in a particular year irrespective of the year(s) in which the accident, have occurred.

Compensation is paid within 30 days after the receipt of judgment.

शाहगंज रेलवे जंक्शन

6051.श्री बाबू सिंह कुशवाहा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि पटना-गोमतीनगर वंदे भारत एक्सप्रेस जौनपुर जिले के शाहगंज रेलवे जंक्शन से होकर संचालित होती है लेकिन उक्त स्टेशन पर इस रेलगाड़ी का ठहराव नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार को जानकारी है कि शाहगंज रेलवे जंक्शन पूर्वांचल क्षेत्र का एक महत्वपूर्ण रेलवे स्टेशन है और स्थानीय स्तर पर उक्त रेलगाड़ी के ठहराव की मांग लगातार की जाती रही है क्योंकि जौनपुर और आस-पास के कई जिलों से बड़ी संख्या में यात्री रेलगाड़ी से यात्रा करते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार का यात्रियों की सुविधा को ध्यान में रखते हुए उक्त रेलगाड़ी को शाहगंज रेलवे जंक्शन पर ठहराव प्रदान करने का विचार है और यदि हां, तो इसे कब तक लागू किए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) वर्तमान में शाहगंज स्टेशन 62 गाड़ी सेवाओं द्वारा सेवित किया जा रहा है जो इसे दिल्ली, मुंबई, पटना, गोमतीनगर, जम्मू तवी, कोलकाता, अहमदाबाद, गुवाहाटी आदि प्रमुख शहरों के साथ सीधी संपर्कता मुहैया कराती हैं। शाहगंज को सेवित करने वाली रेलगाड़ियों की सूची निम्नानुसार है:-

क्र. सं.	रेलगाड़ी संख्या और नाम
1	13435 मालदा टाउन-गोमतीनगर अमृत भारत एक्सप्रेस

2	13436 गोमतीनगर-मालदा टाउन अमृत भारत एक्सप्रेस
3	11055 लोकमान्य तिलक (टर्मिनल)-गोंडा एक्सप्रेस
4	11056 गोंडा-लोकमान्य तिलक (टर्मिनल) एक्सप्रेस
5	11059 लोकमान्य तिलक (टर्मिनल)-छपरा एक्सप्रेस
6	11060 छपरा-लोकमान्य तिलक (टर्मिनल) एक्सप्रेस
7	12225 आजमगढ़-दिल्ली एक्सप्रेस
8	12226 दिल्ली-आजमगढ़ एक्सप्रेस
9	13009 हावड़ा-योग नगरी ऋषिकेश एक्सप्रेस
10	13010 योग नगरी ऋषिकेश-हावड़ा एक्सप्रेस
11	13151 कोलकाता-जम्मू तवी एक्सप्रेस
12	13152 जम्मू तवी-कोलकाता एक्सप्रेस
13	13237 पटना-कोटा एक्सप्रेस
14	13238 कोटा-पटना एक्सप्रेस
15	13307 धनबाद-फिरोजपुर छावनी एक्सप्रेस
16	13308 फिरोजपुर छावनी-धनबाद एक्सप्रेस
17	13509 आसनसोल-गोंडा एक्सप्रेस
18	13510 गोंडा -आसनसोल एक्सप्रेस
19	14017 रक्सौल-आनंद विहार (टर्मिनल) एक्सप्रेस
20	14018 आनंद विहार (टर्मिनल)-रक्सौल एक्सप्रेस
21	14213 वाराणसी-बहराइच एक्सप्रेस
22	14214 बहराइच-वाराणसी एक्सप्रेस
23	14235 वाराणसी-बरेली एक्सप्रेस
24	14236 बरेली-वाराणसी एक्सप्रेस
25	14649 जयनगर-अमृतसर एक्सप्रेस

26	14650 अमृतसर-जयनगर एक्सप्रेस
27	14853 वाराणसी सिटी-जोधपुर एक्सप्रेस
28	14854 जोधपुर-वाराणसी सिटी एक्सप्रेस
29	15025 मऊ-आनंद विहार (टर्मिनल) एक्सप्रेस
30	15026 आनंद विहार (टर्मिनल)-मऊ एक्सप्रेस
31	15053 छपरा-गोमतीनगर एक्सप्रेस
32	15054 गोमतीनगर-छपरा एक्सप्रेस
33	15083 छपरा-फर्रुखाबाद एक्सप्रेस
34	15084 फर्रुखाबाद-छपरा एक्सप्रेस
35	15115 छपरा-दिल्ली एक्सप्रेस
36	15116 दिल्ली-छपरा एक्सप्रेस
37	15181 मऊ-लोकमान्य तिलक (टर्मिनल) एक्सप्रेस
38	15182 लोकमान्य तिलक (टर्मिनल)-मऊ एक्सप्रेस
39	15623 भगत की कोठी-कामाख्या एक्सप्रेस
40	15624 कामाख्या-भगत की कोठी एक्सप्रेस
41	15715 किशनगंज-अजमेर एक्सप्रेस
42	15716 अजमेर-किशनगंज एक्सप्रेस
43	15743 बालुरघाट-बठिंडा एक्सप्रेस
44	15744 बठिंडा-बालुरघाट एक्सप्रेस
45	18103 टाटानगर-अमृतसर एक्सप्रेस
46	18104 अमृतसर-टाटानगर एक्सप्रेस
47	19045 सूरत-थावे एक्सप्रेस
48	19046 थावे-सूरत एक्सप्रेस
49	19053 सूरत-मुजफ्फरपुर एक्सप्रेस

50	19054 मुजफ्फरपुर-सूरत एक्सप्रेस
51	19165 अहमदाबाद-दरभंगा एक्सप्रेस
52	19166 दरभंगा-अहमदाबाद एक्सप्रेस
53	19167 अहमदाबाद-वाराणसी सिटी एक्सप्रेस
54	19168 वाराणसी सिटी-अहमदाबाद एक्सप्रेस
55	22103 लोकमान्य तिलक (टर्मिनस)-अयोध्या छावनी एक्सप्रेस
56	22104 अयोध्या छावनी- लोकमान्य तिलक (टर्मिनस) एक्सप्रेस
57	22613 रामेश्वरम-अयोध्या छावनी एक्सप्रेस
56	22614 अयोध्या छावनी-रामेश्वरम एक्सप्रेस
59	55133 बलिया-शाहगंज पैसेंजर
60	55134 शाहगंज-बलिया पैसेंजर
61	55135 बलिया-शाहगंज पैसेंजर
62	55136 शाहगंज-बलिया पैसेंजर

वर्तमान में, शाहगंज-पटना खंड 03 जोड़ी रेल सेवाओं से सेवित है जबकि शाहगंज-गोमतीनगर खंड 21 जोड़ी रेल सेवाओं द्वारा सेवित है जिनका विवरण नीचे सूचीबद्ध हैं:-

शाहगंज-पटना खंड को सेवित करने वाली रेलगाड़ियां:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	13237/13238 पटना-कोटा एक्सप्रेस
2	15743/15744 बालुरघाट-बठिंडा फ़रक्का एक्सप्रेस
3	15623/15624 भगत की कोठी-कामाख्या एक्सप्रेस

शाहगंज-गोमतीनगर क्षेत्र को सेवित करने वाली रेलगाड़ियां:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	12225/12226 आजमगढ़-दिल्ली एक्सप्रेस
2	13009/13010 हावड़ा-योग नगरी ऋषिकेश एक्सप्रेस
3	13151/13152 कोलकाता-जम्मू तवी एक्सप्रेस
4	13237/13238 पटना-कोटा एक्सप्रेस
5	13307/13308 धनबाद-फ़िरोजपुर छावनी एक्सप्रेस
6	13435/13436 मालदा टाउन-गोमतीनगर अमृत भारत एक्सप्रेस
7	14017/14018 रक्सौल-आनंद विहार (टर्मिनल) एक्सप्रेस
8	14235/14236 वाराणसी-बरेली एक्सप्रेस
9	14649/14650 जयनगर-अमृतसर एक्सप्रेस
10	14853/14854 वाराणसी सिटी-जोधपुर एक्सप्रेस
11	15025/15026 मऊ-आनंद विहार (टर्मिनल) एक्सप्रेस
12	15053/15054 छपरा-गोमतीनगर एक्सप्रेस
13	15083/15084 छपरा-फ़र्रुखाबाद एक्सप्रेस
14	15115/15116 छपरा-दिल्ली एक्सप्रेस
15	15623/15624 भगत की कोठी-कामाख्या एक्सप्रेस
16	15715/15716 किशनगंज-अजमेर एक्सप्रेस
17	15743/15744 बालुरघाट-बठिंडा एक्सप्रेस
18	18103/18104 टाटानगर-अमृतसर एक्सप्रेस
19	19053/19054 सूरत-मुजफ़्फ़रपुर एक्सप्रेस
20	19165/19166 अहमदाबाद-दरभंगा एक्सप्रेस
21	19167/19168 अहमदाबाद-वाराणसी सिटी एक्सप्रेस

इसके अलावा, गाड़ी सेवाओं के ठहराव का प्रावधान, खंड पर अतिरिक्त समय की उपलब्धता और प्लेटफॉर्म लंबाई आदि जैसी अनुरूपी अवसंरचना की उपलब्धता आदि सहित यातायात औचित्य, परिचालनिक व्यवहार्यता पर निर्भर करते हुए एक सतत प्रक्रिया है।

PM GATI SHAKTI CARGO TERMINAL IN BENGALURU

6052. SHRI TEJASVI SURYA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the location, present status and key project details of the PM Gati Shakti Cargo Terminal proposed in Bengaluru and the reasons for delay in its implementation;
- (b) the details of railway electrification and doubling works in the South Western Railway (SWR) including the route kilometres electrified/doubled during the last five years along with timelines and the cost incurred;
- (c) the details of passenger volumes, occupancy and revenue of major trains connecting Bengaluru with other State capital cities along with freight performance including volumes handled, freight rates and wagon turnaround time in the region; and
- (d) the current status of the proposed Vande Bharat sleeper maintenance depot near Thanisandra in Bengaluru along with project cost, capacity and the expected timeline for their completion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) In order to encourage the setting up of cargo terminals through private investment, Gati Shakti Multi-Modal Cargo Terminal (GCT) policy has been launched. Under this policy, 128 GCTs have already been commissioned (including 2 in Bengaluru Division). Further, in-principle approvals (IPAs) for 292 more locations have been given (including 5 in Bengaluru Division). Details of the Gati Shakti Multi-Modal Cargo Terminals (GCTs) commissioned and further in-principle approvals given in Bengaluru division of South Western Railway areas under -

SN	Serving Station where GCT commissioned
1	Sivadi
2	Oddarahalli

Details of in-principle approvals given in Bengaluru division of South Western Railway are as under:

SN	Serving Station of proposed GCT
1	Devan Gonthi- 1
2	Devan Gonthi- 2
3	Devan Gonthi- 3
4	Oddarahalli
5	Dodbele

As per the provisions of the GCT policy, the GCT Operators are expected to complete the construction within twenty-four (24) months from the grant of final Engineering Scale Plan (ESP) approval for commencement of construction.

However, the completion of any project depends on several factors such as land acquisition, forest clearance and other statutory clearances etc.

Further regarding electrification, it is stated that electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-2025	46,900

In SWR, 96% of the rail network has already been electrified and the work of the electrification of the balance network has been taken up.

As on 01.04.2025, 23 projects (15 new lines, 08 doubling) of 2,564 Kilometer length, costing of Rs. 33,439 crore falling fully/partly in SWR are sanctioned. The summary is as under:

Category	No of sanctioned Projects	Total Length (in Kilometer)	Length Commissioned Upto Mar'25 (Kilometer)	Expenditure Up to March'25 (Rs. In cr.)
New Line	15	1,786	400	8,483
Doubling/Multi-tracking	8	777	536	8,870
Total	23	2,563	936	14,353

Recently Completed Projects:

Details of some of the recently completed projects falling in SWR are as under:

SN	Project	Cost (₹ in Crores)
1	Kottur-Harihar new line (65 km)	468
2	Hassan-Bangalore new line (167 km)	1,290
3	Shivani - Hosadurga Road doubling (10 km)	50
4	Shivani-Birur Doubling (29 km)	143
5	Hosadurga-Chikjajur doubling (29 km)	260
6	Ramanagram - Mysore patch doubling (94 km)	998
7	Yelahanka – Chennasadra doubling (13 km)	108
8	Yeshwantpur - Yelahanka doubling (12 km)	95
9	Netrawati - Mangalore Central doubling (2 km)	28
10	Arsikere-Tumkur doubling (96 km)	758
11	Yelahanka - Penukonda doubling (123 km)	1,104
12	Hubli-Chikjajur doubling (190 km)	1,850
13	Penukonda-Dharmavaram doubling (41 km)	308

Ongoing Projects:

Some of the projects falling in SWR which have been taken up are as under:

SN	Project	Cost (₹ in Crores)
1	Hospet - Hubli - Londa - Vasco - de - Gama doubling (312 km)	4,153
2	Hotgi-Gadag doubling (284 km)	2,459
3	Ginigera - Raichur new line (165 km)	3,401
4	Gadag - Wadi new line (257 km)	2,842
5	Bagalkot – Kudachi new line (142 km)	1,649
6	Tumkur - Rayadurga new line (207 km)	2,496
7	Tumkur – Davangere new line (182 km)	2,142
8	Kadur – Chikmagalur – Belur new line (68 km)	825
9	Baiyyapanahalli – Hosur doubling (48 km)	336
10	Yeshwanthpur - Channasandra doubling (22 km)	314
11	Hosapete - Ballari 3rd and 4th line (65 Km)	2,372

12	Ballari-Chikjajur doubling (185 KM)	3,342
13	Bypass line between Bettahalsoor-Rajanakunte (6 Km)	248

With regards to passenger services connecting Bengaluru with major State capitals continue to operate with high occupancy and contribute significantly to revenue, while freight operations in the zone handle major commodities with steady loading and improved wagon turnaround time due to infrastructure upgrades.

On Indian Railways, demand pattern varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during lean period and on less popular routes, there is sub-optimal utilization. The list of the trains connecting Bengaluru area is as under-

Train serving KSR Bengaluru:

S. N.	Train No. and Name
1	11013 Lokmanya Tilak (T) - Coimbatore Express
2	11014 Coimbatore - Lokmanya Tilak (T) Express
3	11301 Chhatrapati Shivaji Maharaj (T) - KSR Bengaluru Express
4	11302 KSR Bengaluru - Chhatrapati Shivaji Maharaj (T) Express
5	12007 MGR Chennai Central - Mysuru Shatabdi Express
6	12008 Mysuru - MGR Chennai Central Shatabdi Express
7	12027 MGR Chennai Central - KSR Bengaluru Shatabdi Express
8	12028 KSR Bengaluru - MGR Chennai Central Shatabdi Express
9	12079 KSR Bengaluru -Hubballi Jan Shatabdi Express
10	12080 Hubballi - KSR Bengaluru Jan Shatabdi Express

11	12089 KSR Bengaluru -Shimoga Town Jan Shatabdi Express
12	12090 Shimoga Town - KSR Bengaluru Jan Shatabdi Express
13	12577 Darbhanga - Mysuru Express
14	12578 Mysuru - Darbhanga Express
15	12607 MGR Chennai Central - KSR Bengaluru Express
16	12608 KSR Bengaluru - MGR Chennai Central Express
17	12613 Mysuru - KSR Bengaluru Express
18	12614 KSR Bengaluru -Mysuru Express
19	12627 KSR Bengaluru - New Delhi Express
20	12628 New Delhi - KSR Bengaluru Express
21	12639 MGR Chennai Central - KSR Bengaluru Express
22	12640 KSR Bengaluru - MGR Chennai Central Express
23	12657 MGR Chennai Central - KSR Bengaluru Express
24	12658 KSR Bengaluru - MGR Chennai Central Express
25	12725 KSR Bengaluru - Dharwad Express
26	12726 Dharwad - KSR Bengaluru Express
27	12785 Kacheguda - Ashokapuram Express
28	12786 Ashokapuram - Kacheguda Express
29	12975 Mysuru - Jaipur Express
30	12976 Jaipur - Mysuru Express
31	16021 MGR Chennai Central - Ashokapuram Express
32	16022 Ashokapuram - MGR Chennai Central Express
33	16209 Ajmer - Mysuru Express

34	16210 Mysuru - Ajmer Express
35	16215 Mysuru - KSR Bengaluru Express
36	16216 KSR Bengaluru -Mysuru Express
37	16217 Mysuru -Sainagar Shirdi Express
38	16218 Sainagar Shirdi - Mysuru Express
39	16219 Chamarajanagar - Tirupati Express
40	16220 Tirupati - Chamarajanagar Express
41	16227 Mysuru -Talguppa Express
42	16228 Talguppa - Mysuru Express
43	16231 Cuddalore Port. - Mysuru Express
44	16232 Mysuru -Cuddalore Port Express
45	16235 Tuticorin - Mysuru Express
46	16236 Mysuru - Tuticorin Express
47	16315 Mysuru - Thiruvananthapuram North Express
48	16316 Thiruvananthapuram North - Mysuru Express
49	16377 KSR Bengaluru - Ernakulam Express
50	16378 Ernakulam - KSR Bengaluru Express
51	16511 KSR Bengaluru -Kozhikkode Express
52	16512 Kozhikkode - KSR Bengaluru Express
53	16519 Jolarpettai - KSR Bengaluru Express
54	16520 KSR Bengaluru -Jolarpettai Express
55	16521 Bangarapet - KSR Bengaluru Express
56	16522 KSR Bengaluru -Bangarapet Express

57	16525 Kanniyakumari - KSR Bengaluru Express
58	16526 KSR Bengaluru -Kanniyakumari Express
59	16531 Ajmer - KSR Bengaluru Express
60	16532 KSR Bengaluru - Ajmer Express
61	16533 Jodhpur - KSR Bengaluru Express
62	16534 KSR Bengaluru - Jodhpur Express
63	16535 Mysuru - Pandharpur Express
64	16536 Pandharpur - Mysuru Express
65	16549 KSR Bengaluru - Kolar Express
66	16550 Kolar - KSR Bengaluru Express
67	16551 MGR Chennai Central - Ashokapuram Express
68	16552 Ashokapuram - MGR Chennai Central Express
69	16585 SMVT Bengaluru - Murdeshwar Express
70	16586 Murdeshwar - SMVT Bengaluru Express
71	16589 KSR Bengaluru -Sangli Express
72	16590 Sangli - KSR Bengaluru Express
73	16591 Hubballi -Mysuru Express
74	16592 Mysuru -Hubballi Express
75	16593 KSR Bengaluru - Nanded Express
76	16594 Nanded - KSR Bengaluru Express
77	16595 KSR Bengaluru - Karwar Express
78	16596 Karwar - KSR Bengaluru Express
79	17307 Mysuru - Bagalkot Express

80	17308 Bagalkot - Mysuru Express
81	17391 KSR Bengaluru -Sindhanur Express
82	17392 Sindhanur - KSR Bengaluru Express
83	18463 Bhubaneswar - KSR Bengaluru Express
84	18464 KSR Bengaluru - Bhubaneswar Express
85	19667 Udaipur City - Mysuru Express
86	19668 Mysuru - Udaipur City Express
87	20607 MGR Chennai Central - Mysuru Vande Bharat Express
88	20608 Mysuru - MGR Chennai Central Vande Bharat Express
89	20623 Ashokapuram - KSR Bengaluru Express
90	20624 KSR Bengaluru -Ashokapuram Express
91	20651 KSR Bengaluru -Talguppa Express
92	20652 Talguppa - KSR Bengaluru Express
93	20653 KSR Bengaluru - Belagavi Express
94	20654 Belagavi - KSR Bengaluru Express
95	20659 Mysuru - KSR Bengaluru Express
96	20660 KSR Bengaluru -Mysuru Express
97	20661 KSR Bengaluru - Dharwad Vande Bharat Express
98	20662 Dharwad - KSR Bengaluru Vande Bharat Express
99	20663 Mysuru - MGR Chennai Central Vande Bharat Express
100	20664 MGR Chennai Central - Mysuru Vande Bharat Express
101	20675 Belagavi - Mysuru Express
102	20676 Mysuru - Belagavi Express

103	20685 Gandhidham - KSR Bengaluru Express
104	20686 KSR Bengaluru -Gandhidham Express
105	20687 Hubballi - KSR Bengaluru Express
106	20688 KSR Bengaluru -Hubballi Express
107	20693 Jodhpur - KSR Bengaluru Express
108	20694 KSR Bengaluru - Jodhpur Express
109	22135 Mysuru -Renigunta Express
110	22136 Renigunta - Mysuru Express
111	22625 MGR Chennai Central - KSR Bengaluru Express
112	22626 KSR Bengaluru - MGR Chennai Central Express
113	22665 KSR Bengaluru - Coimbatore Express
114	22666 Coimbatore - KSR Bengaluru Express
115	22681 Mysuru - MGR Chennai Central Express
116	22682 MGR Chennai Central - Mysuru Express
117	22687 Mysuru - Varanasi Express
118	22688 Varanasi - Mysuru Express
119	22691 KSR Bengaluru - Hazrat Nizamuddin Rajdhani Express
120	22692 Hazrat Nizamuddin - KSR Bengaluru Rajdhani Express
121	22817 Howrah - Mysuru Express
122	22818 Mysuru - Howrah Express
123	26651 KSR Bengaluru - Ernakulam Vande Bharat Express
124	26652 Ernakulam - KSR Bengaluru Vande Bharat Express
125	26751 Belagavi - KSR Bengaluru Vande Bharat Express

126	26752 KSR Bengaluru - Belagavi Vande Bharat Express
127	56223 KSR Bengaluru -Arsikere Passenger
128	56224 Arsikere - KSR Bengaluru Passenger
129	56281 Chamarajanagar - Tumkur Passenger
130	56282 Tumkur - Chamarajanagar Passenger
131	56519 KSR Bengaluru -Hosapete Junction Passenger
132	56520 Hosapete Junction - KSR Bengaluru Passenger
133	06269 Mysuru - SMVT Bengaluru Passenger
134	06270 SMVT Bengaluru - Mysuru Passenger
135	06525 KSR Bengaluru -Ashokapuram MEMU
136	06526 Ashokapuram - KSR Bengaluru MEMU
137	06581 KSR Bengaluru -Channapatna Passenger
138	06582 Channapatna - KSR Bengaluru Passenger
139	06583 KSR Bengaluru - Hassan MEMU
140	06584 Hassan - KSR Bengaluru MEMU
141	66511 KSR Bengaluru -Marikuppam MEMU
142	66512 Marikuppam - KSR Bengaluru MEMU
143	66519 Marikuppam - KSR Bengaluru MEMU
144	66520 KSR Bengaluru -Marikuppam MEMU
145	66523 KSR Bengaluru -Hindupur MEMU
146	66524 Hindupur - KSR Bengaluru MEMU
147	66529 Kuppam - KSR Bengaluru MEMU
148	66530 KSR Bengaluru -Bangarapet MEMU

149	66535 KSR Bengaluru -Channapatna MEMU
150	66536 Channapatna - KSR Bengaluru MEMU
151	66541 Whitefield - KSR Bengaluru MEMU
152	66542 KSR Bengaluru - Whitefield MEMU
153	66543 Kuppam - KSR Bengaluru MEMU
154	66545 Marikuppam - KSR Bengaluru MEMU
155	66546 KSR Bengaluru -Marikuppam MEMU
156	66549 Jolarpettai - KSR Bengaluru MEMU
157	66550 KSR Bengaluru -Jolarpettai MEMU
158	66551 KSR Bengaluru -Mysuru MEMU
159	66552 Mysuru - KSR Bengaluru MEMU
160	66553 KSR Bengaluru -Ashokapuram MEMU
161	66554 Ashokapuram - KSR Bengaluru MEMU
162	66555 Marikuppam - KSR Bengaluru MEMU
163	66556 KSR Bengaluru -Marikuppam MEMU
164	66559 KSR Bengaluru - Anantapur MEMU
165	66560 Anantapur - KSR Bengaluru MEMU
166	66567 KSR Bengaluru - Tumkur MEMU
167	66568 Tumkur - KSR Bengaluru MEMU
168	66571 KSR Bengaluru - Tumkur MEMU
169	66572 Tumkur - KSR Bengaluru MEMU
170	66579 KSR Bengaluru -Ashokapuram MEMU
171	66580 Ashokapuram - KSR Bengaluru MEMU

172	66581 KSR Bengaluru -Bangarapet MEMU
173	66582 Bangarapet - KSR Bengaluru MEMU
174	66583 KSR Bengaluru - Dharmapuri MEMU
175	66584 Dharmapuri - KSR Bengaluru MEMU
176	66591 KSR Bengaluru - Kolar MEMU

Train serving SMVT Bengaluru:

S.N.	Train No. and Name
1	06269 Mysuru - SMVT Bengaluru Passenger
2	06270 SMVT Bengaluru -Mysuru Passenger
3	06527 Bangarapet - SMVT Bengaluru MEMU
4	06528 SMVT Bengaluru -Bangarapet MEMU
5	11005 Dadar - Puducherry Express
6	11006 Puducherry - Dadar Express
7	11021 Dadar - Tirunelveli Express
8	11022 Tirunelveli - Dadar Express
9	11085 SMVT Bengaluru -Gwalior Express
10	11086 Gwalior - SMVT Bengaluru Express
11	12245 Howrah - SMVT Bengaluru Duronto Express
12	12246 SMVT Bengaluru - Howrah Duronto Express
13	12253 SMVT Bengaluru - Bhagalpur Express
14	12254 Bhagalpur - SMVT Bengaluru Express

15	12295 SMVT Bengaluru -Danapur Express
16	12296 Danapur - SMVT Bengaluru Express
17	12503 SMVT Bengaluru - Agartala Express
18	12504 Agartala - SMVT Bengaluru Express
19	12509 SMVT Bengaluru - Guwahati Express
20	12510 Guwahati - SMVT Bengaluru Express
21	12551 SMVT Bengaluru - Kamakhya Express
22	12552 Kamakhya - SMVT Bengaluru Express
23	12683 Ernakulam - SMVT Bengaluru Express
24	12684 SMVT Bengaluru - Ernakulam Express
25	12691 MGR Chennai Central -Shimoga Town Express
26	12692 Shimoga Town - MGR Chennai Central Express
27	12835 Hatia - SMVT Bengaluru Express
28	12836 SMVT Bengaluru -Hatia Express
29	12845 Bhubaneswar - SMVT Bengaluru Express
30	12846 SMVT Bengaluru - Bhubaneswar Express
31	12863 Howrah - SMVT Bengaluru Express
32	12864 SMVT Bengaluru - Howrah Express
33	12889 Tatanagar - SMVT Bengaluru Express
34	12890 SMVT Bengaluru -Tatanagar Express
35	13433 SMVT Bengaluru - Malda Town Amrit Bharat Express
36	13434 Malda Town - SMVT Bengaluru Amrit Bharat Express
37	15227 SMVT Bengaluru - Muzaffarpur Express

38	15228 Muzaffarpur - SMVT Bengaluru Express
39	16223 SMVT Bengaluru -Radhikapur Express
40	16224 Radhikapur - SMVT Bengaluru Express
41	16319 Thiruvananthapuram North - SMVT Bengaluru Express
42	16320 SMVT Bengaluru - Thiruvananthapuram North Express
43	16523 SMVT Bengaluru -Balurghat Express
44	16524 Balurghat - SMVT Bengaluru Express
45	16529 SMVT Bengaluru - Karaikal Express
46	16530 Karaikal - SMVT Bengaluru Express
47	16585 SMVT Bengaluru -Murdeswar Express
48	16586 Murdeswar - SMVT Bengaluru Express
49	16597 SMVT Bengaluru -Alipur Duar Amrit Bharat Express
50	16598 Alipur Duar - SMVT Bengaluru Amrit Bharat Express
51	17209 SMVT Bengaluru - Kakinada Town Express
52	17210 Kakinada Town - SMVT Bengaluru Express
53	17235 SMVT Bengaluru - Nagercoil Junction Express
54	17236 Nagercoil Junction - SMVT Bengaluru Express
55	17423 Tirupati - Chikkamagaluru Express
56	17424 Chikkamagaluru - Tirupati Express
57	18637 Hatia - SMVT Bengaluru Express
58	18638 SMVT Bengaluru -Hatia Express
59	20679 MGR Chennai Central -Hubballi Express
60	20680 Hubballi - MGR Chennai Central Express

61	22231 Kalaburagi - SMVT Bengaluru Vande Bharat Express
62	22232 SMVT Bengaluru - Kalaburagi Vande Bharat Express
63	22305 SMVT Bengaluru -Jasidih Express
64	22306 Jasidih - SMVT Bengaluru Express
65	22351 Saharsa - SMVT Bengaluru Express
66	22352 SMVT Bengaluru - Saharsa Express
67	22353 Patna - SMVT Bengaluru Express
68	22354 SMVT Bengaluru - Patna Express
69	22501 SMVT Bengaluru - New Tinsukia Express
70	22502 New Tinsukia - SMVT Bengaluru Express
71	22617 Tirupati - SMVT Bengaluru Express
72	22618 SMVT Bengaluru - Tirupati Express
73	22697 Hubballi - MGR Chennai Central Express
74	22698 MGR Chennai Central -Hubballi Express
75	22833 Bhubaneswar - SMVT Bengaluru Express
76	22834 SMVT Bengaluru - Bhubaneswar Express
77	22863 Howrah - SMVT Bengaluru Express
78	22864 SMVT Bengaluru - Howrah Express
79	22887 Howrah - SMVT Bengaluru Express
80	22888 SMVT Bengaluru - Howrah Express

Train serving Bengaluru Cantt.:

S.N.	Train No. and Name
1	11013 Lokmanya Tilak (T) - Coimbatore Express
2	11013 Lokmanya Tilak (T) - Coimbatore Express
3	11014 Coimbatore - Lokmanya Tilak (T) Express
4	11014 Coimbatore - Lokmanya Tilak (T) Express
5	11301 Chhatrapati Shivaji Maharaj (T) - KSR Bengaluru Express
6	11302 KSR Bengaluru - Chhatrapati Shivaji Maharaj (T) Express
7	12027 MGR Chennai Central - KSR Bengaluru Shatabdi Express
8	12028 KSR Bengaluru - MGR Chennai Central Shatabdi Express
9	12577 Darbhanga - Mysuru Express
10	12578 Mysuru - Darbhanga Express
11	12607 MGR Chennai Central - KSR Bengaluru Express
12	12608 KSR Bengaluru - MGR Chennai Central Express
13	12627 KSR Bengaluru - New Delhi Express
14	12628 New Delhi - KSR Bengaluru Express
15	12639 MGR Chennai Central - KSR Bengaluru Express
16	12640 KSR Bengaluru - MGR Chennai Central Express
17	12657 MGR Chennai Central - KSR Bengaluru Express
18	12658 KSR Bengaluru - MGR Chennai Central Express
19	12785 Kacheguda - Ashokapuram Express
20	12786 Ashokapuram - Kacheguda Express

21	12975 Mysuru -Jaipur Express
22	12976 Jaipur -Mysuru Express
23	16021 MGR Chennai Central -Ashokapuram Express
24	16022 Ashokapuram - MGR Chennai Central Express
25	16219 Chamarajanagar - Tirupati Express
26	16220 Tirupati - Chamarajanagar Express
27	16231 Cuddalore Port - Mysuru Express
28	16232 Mysuru -Cuddalore Port Express
29	16235 Tuticorin - Mysuru Express
30	16236 Mysuru - Tuticorin Express
31	16315 Mysuru - Thiruvananthapuram North Express
32	16316 Thiruvananthapuram North - Mysuru Express
33	16377 KSR Bengaluru - Ernakulam Express
34	16378 Ernakulam - KSR Bengaluru Express
35	16519 Jolarpettai - KSR Bengaluru Express
36	16520 KSR Bengaluru - Jolarpettai Express
37	16521 Bangarapet - KSR Bengaluru Express
38	16522 KSR Bengaluru - Bangarapet Express
39	16525 Kanniyakumari - KSR Bengaluru Express
40	16526 KSR Bengaluru - Kanniyakumari Express
41	16551 MGR Chennai Central -Ashokapuram Express
42	16552 Ashokapuram - MGR Chennai Central Express
43	16585 SMVT Bengaluru - Murdeshwar Express

44	16586 Murdeshwar - SMVT Bengaluru Express
45	16593 KSR Bengaluru - Nanded Express
46	16594 Nanded - KSR Bengaluru Express
47	18463 Bhubaneswar - KSR Bengaluru Express
48	18464 KSR Bengaluru - Bhubaneswar Express
49	20641 Bangalore Cant - Coimbatore Vande Bharat Express
50	20642 Coimbatore - Bangalore Cant Vande Bharat Express
51	20671 Madurai - Bangalore Cant Vande Bharat Express
52	20672 Bangalore Cant - Madurai Vande Bharat Express
53	22135 Mysuru -Renigunta Express
54	22136 Renigunta - Mysuru Express
55	22625 MGR Chennai Central - KSR Bengaluru Express
56	22626 KSR Bengaluru - MGR Chennai Central Express
57	22681 Mysuru - MGR Chennai Central Express
58	22682 MGR Chennai Central -Mysuru Express
59	06269 Mysuru - SMVT Bengaluru Passenger
60	06270 SMVT Bengaluru - Mysuru Passenger
61	06531 Bangalore Cantt - Chik Ballapur MEMU
62	06532 Chik Ballapur - Bangalore Cantt MEMU
63	06535 Chik Ballapur - Bangalore Cantt MEMU
64	06536 Bangalore Cantt - Chik Ballapur MEMU
65	06537 Chik Ballapur - Bangalore Cantt MEMU
66	06538 Bangalore Cantt - Chik Ballapur MEMU

67	66511 KSR Bengaluru - Marikuppam MEMU
68	66512 Marikuppam - KSR Bengaluru MEMU
69	66519 Marikuppam - KSR Bengaluru MEMU
70	66520 KSR Bengaluru - Marikuppam MEMU
71	66529 Kuppam - KSR Bengaluru MEMU
72	66530 KSR Bengaluru - Bangarapet MEMU
73	66541 Whitefield - KSR Bengaluru MEMU
74	66542 KSR Bengaluru - Whitefield MEMU
75	66543 Kuppam - KSR Bengaluru MEMU
76	66545 Marikuppam - KSR Bengaluru MEMU
77	66546 KSR Bengaluru - Marikuppam MEMU
78	66549 Jolarpettai - KSR Bengaluru MEMU
79	66550 KSR Bengaluru - Jolarpettai MEMU
80	66555 Marikuppam - KSR Bengaluru MEMU
81	66556 KSR Bengaluru - Marikuppam MEMU
82	66559 KSR Bengaluru - Anantapur MEMU
83	66560 Anantapur - KSR Bengaluru MEMU
84	66581 KSR Bengaluru - Bangarapet MEMU
85	66582 Bangarapet - KSR Bengaluru MEMU
86	66583 KSR Bengaluru - Dharmapuri MEMU
87	66584 Dharmapuri - KSR Bengaluru MEMU
88	66587 Bangalore Cantt - Kolar MEMU
89	66588 Kolar - Bangalore Cantt MEMU

90	66591 KSR Bengaluru - Kolar MEMU
91	66592 Kolar - Bangalore Cantt MEMU

Train serving Yesvantpur:

S. N.	Train No. and Name
1	11311 Solapur - Hassan Express
2	11312 Hassan - Solapur Express
3	12079 KSR Bengaluru - Hubballi Jan Shatabdi Express
4	12080 Hubballi - KSR Bengaluru Jan Shatabdi Express
5	12089 KSR Bengaluru - Shimoga Town Jan Shatabdi Express
6	12090 Shimoga Town - KSR Bengaluru Jan Shatabdi Express
7	12193 Yesvantpur - Jabalpur Express
8	12194 Jabalpur - Yesvantpur Express
9	12213 Yesvantpur - Delhi Sarai Rohilla Duronto Express
10	12214 Delhi Sarai Rohilla - Yesvantpur Duronto Express
11	12251 Yesvantpur - Korba Express
12	12252 Korba - Yesvantpur Express
13	12257 Yesvantpur - Thiruvananthapuram North Garib Rath
14	12258 Thiruvananthapuram North - Yesvantpur Garib Rath
15	12291 Yesvantpur - MGR Chennai Central Express
16	12292 MGR Chennai Central - Yesvantpur Express
17	12539 Yesvantpur - Lucknow Express

18	12540 Lucknow -Yesvantpur Express
19	12591 Gorakhpur - Yesvantpur Express
20	12592 Yesvantpur - Gorakhpur Express
21	12629 Yesvantpur - Hazrat Nizamuddin Express
22	12630 Hazrat Nizamuddin - Yesvantpur Express
23	12649 Yesvantpur - Hazrat Nizamuddin Express
24	12650 Hazrat Nizamuddin - Yesvantpur Express
25	12725 KSR Bengaluru - Dharwad Express
26	12726 Dharwad - KSR Bengaluru Express
27	12735 Charlapalli - Yesvantpur Garib Rath
28	12736 Yesvantpur -Charlapalli Garib Rath
29	14805 Yesvantpur - Barmer Express
30	14806 Barmer - Yesvantpur Express
31	15023 Gorakhpur - Yesvantpur Express
32	15024 Yesvantpur - Gorakhpur Express
33	16207 Yesvantpur -Mysuru Express
34	16208 Mysuru -Yesvantpur Express
35	16209 Ajmer - Mysuru Express
36	16210 Mysuru - Ajmer Express
37	16211 Yesvantpur -Salem Express
38	16212 Salem -Yesvantpur Express
39	16217 Mysuru -Sainagar Shirdi Express
40	16218 Sainagar Shirdi - Mysuru Express

41	16227 Mysuru -Talguppa Express
42	16228 Talguppa - Mysuru Express
43	16239 Chikkamagaluru - Yesvantpur Express
44	16240 Yesvantpur -Chikkamagaluru Express
45	16511 KSR Bengaluru - Kozhikkode Express
46	16512 Kozhikkode - KSR Bengaluru Express
47	16515 Yesvantpur - Karwar Express
48	16516 Karwar - Yesvantpur Express
49	16527 Yesvantpur - Kannur Express
50	16528 Kannur - Yesvantpur Express
51	16531 Ajmer - KSR Bengaluru Express
52	16532 KSR Bengaluru - Ajmer Express
53	16533 Jodhpur - KSR Bengaluru Express
54	16534 KSR Bengaluru - Jodhpur Express
55	16535 Mysuru - Pandharpur Express
56	16536 Pandharpur - Mysuru Express
57	16539 Yesvantpur - Mangalore Junction Express
58	16540 Mangalore Junction - Yesvantpur Express
59	16541 Yesvantpur - Pandharpur Express
60	16542 Pandharpur - Yesvantpur Express
61	16545 Yesvantpur -Sindhanur Express
62	16546 Sindhanur - Yesvantpur Express
63	16547 Yesvantpur - Vijayapura Express

64	16548 Vijayapura - Yesvantpur Express
65	16549 KSR Bengaluru - Kolar Express
66	16550 Kolar - KSR Bengaluru Express
67	16561 Yesvantpur - Thiruvananthapuram North Express
68	16562 Thiruvananthapuram North - Yesvantpur Express
69	16565 Yesvantpur - Mangalore Central Express
70	16566 Mangalore Central - Yesvantpur Express
71	16571 Yesvantpur - Bidar Express
72	16572 Bidar - Yesvantpur Express
73	16573 Yesvantpur - Puducherry Express
74	16574 Puducherry - Yesvantpur Express
75	16575 Yesvantpur - Mangalore Junction Express
76	16576 Mangalore Junction - Yesvantpur Express
77	16577 Yesvantpur - Bidar Express
78	16578 Bidar - Yesvantpur Express
79	16581 Yesvantpur -Shimoga Town Express
80	16582 Shimoga Town - Yesvantpur Express
81	16583 Yesvantpur - Latur Express
82	16584 Latur - Yesvantpur Express
83	16587 Yesvantpur - Bikaner Express
84	16588 Bikaner - Yesvantpur Express
85	16589 KSR Bengaluru - Sangli Express
86	16590 Sangli - KSR Bengaluru Express

87	16591 Hubballi -Mysuru Express
88	16592 Mysuru -Hubballi Express
89	16595 KSR Bengaluru - Karwar Express
90	16596 Karwar - KSR Bengaluru Express
91	17211 Machilipatnam - Yesvantpur Express
92	17212 Yesvantpur - Machilipatnam Express
93	17307 Mysuru - Bagalkot Express
94	17308 Bagalkot - Mysuru Express
95	17309 Yesvantpur - Vasco Da Gama Express
96	17310 Vasco Da Gama - Yesvantpur Express
97	17391 KSR Bengaluru - Sindhanur Express
98	17392 Sindhanur - KSR Bengaluru Express
99	18111 Tatanagar - Yesvantpur Express
100	18112 Yesvantpur -Tatanagar Express
101	19301 Dr. Ambedkar Nagar - Yesvantpur Express
102	19302 Yesvantpur - Dr. Ambedkar Nagar Express
103	20651 KSR Bengaluru - Talguppa Express
104	20652 Talguppa - KSR Bengaluru Express
105	20653 KSR Bengaluru - Belagavi Express
106	20654 Belagavi - KSR Bengaluru Express
107	20655 Yesvantpur -Hubballi Express
108	20656 Hubballi -Yesvantpur Express
109	20661 KSR Bengaluru - Dharwad Vande Bharat Express

110	20662 Dharwad - KSR Bengaluru Vande Bharat Express
111	20667 Yesvantpur -Jaipur Express
112	20668 Jaipur -Yesvantpur Express
113	20675 Belagavi - Mysuru Express
114	20676 Mysuru - Belagavi Express
115	20685 Gandhidham - KSR Bengaluru Express
116	20686 KSR Bengaluru - Gandhidham Express
117	20687 Hubballi - KSR Bengaluru Express
118	20688 KSR Bengaluru - Hubballi Express
119	20689 Yesvantpur -Shimoga Town Express
120	20690 Shimoga Town - Yesvantpur Express
121	20693 Jodhpur - KSR Bengaluru Express
122	20694 KSR Bengaluru - Jodhpur Express
123	20703 Kacheguda - Yesvantpur Vande Bharat Express
124	20704 Yesvantpur -Kacheguda Vande Bharat Express
125	22533 Gorakhpur - Yesvantpur Express
126	22534 Yesvantpur - Gorakhpur Express
127	22679 Yesvantpur - Hassan Express
128	22680 Hassan - Yesvantpur Express
129	22683 Yesvantpur - Lucknow Express
130	22684 Lucknow - Yesvantpur Express
131	22685 Yesvantpur - Chandigarh Express
132	22686 Chandigarh - Yesvantpur Express

133	22687 Mysuru - Varanasi Express
134	22688 Varanasi - Mysuru Express
135	22689 Ahmedabad -Yesvantpur Express
136	22690 Yesvantpur -Ahmedabad Express
137	22831 Howrah - Yesvantpur Express
138	22832 Yesvantpur - Howrah Express
139	22883 Puri - Yesvantpur Garib Rath
140	22884 Yesvantpur - Puri Garib Rath
141	26751 Belagavi - KSR Bengaluru Vande Bharat Express
142	26752 KSR Bengaluru - Belagavi Vande Bharat Express
143	56223 KSR Bengaluru - Arsikere Passenger
144	56224 Arsikere - KSR Bengaluru Passenger
145	56281 Chamarajanagar - Tumkur Passenger
146	56282 Tumkur - Chamarajanagar Passenger
147	56519 KSR Bengaluru - Hosapete Junction Passenger
148	56520 Hosapete Junction - KSR Bengaluru Passenger
149	06583 KSR Bengaluru - Hassan MEMU
150	06584 Hassan - KSR Bengaluru MEMU
151	06593 Yesvantpur - Chik Ballapur MEMU
152	06594 Chik Ballapur - Yesvantpur MEMU
153	66523 KSR Bengaluru - Hindupur MEMU
154	66524 Hindupur - KSR Bengaluru MEMU
155	66561 Tumkur - Yesvantpur MEMU

156	66562 Yesvantpur - Tumkur MEMU
157	66563 Yesvantpur - Hosur MEMU
158	66564 Hosur - Yesvantpur MEMU
159	66567 KSR Bengaluru - Tumkur MEMU
160	66568 Tumkur - KSR Bengaluru MEMU
161	66569 Yesvantpur - Tumkur MEMU
162	66570 Tumkur - Yesvantpur MEMU
163	66571 KSR Bengaluru - Tumkur MEMU
164	66572 Tumkur - KSR Bengaluru MEMU
165	66573 Yesvantpur - Tumkur MEMU
166	66574 Tumkur - Yesvantpur MEMU
167	66575 Banaswadi - Tumkur MEMU
168	66576 Tumkur - Banaswadi MEMU
169	66585 Yesvantpur - Hosur MEMU
170	66586 Hosur - Yesvantpur MEMU
171	66595 Yesvantpur - Hosur MEMU
172	66596 Hosur - Yesvantpur MEMU

A Vande Bharat Depot at Thanisandra in Bengaluru with 3 inspection bay lines with covered shed, has been sanctioned at a cost of Rs. 339.7 Cr. The work has been taken up.

**REVIEW OF OVERALL STATUS OF ENROLMENT AND AUTHENTICATION
SERVICES UNDER AADHAAR**

6053. SHRI A. MANI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has reviewed the overall status of enrolment and authentication services under Aadhaar in the State of Tamil Nadu including the total number of Aadhaar holders and operational enrolment centres in the State;
- (b) the total number of Aadhaar centres currently operational in Dharmapuri district along with the number of handheld enrolment devices deployed through post offices, hospitals and other authorised agencies and the number of residents enrolled or updated during the last three years;
- (c) whether the Government has organised Aadhaar enrolment camps in rural and tribal habitations of Dharmapuri district during the last two years and if so, the number of beneficiaries covered through such camps;
- (d) the number of persons with biometric exceptions including elderly persons and persons with disabilities, who have been issued Aadhaar numbers in Dharmapuri district; and
- (e) whether any additional measures are being taken to expand Aadhaar enrolment facilities in remote and underserved areas of the said district?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND
INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS
AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) Aadhaar is the world's largest biometric identity system maintained by Unique Identification Authority of India (UIDAI) with approximately 134 crore live Aadhaar holders. It has completed more than 17,000 crore authentication transactions.

Aadhar in state of Tamil Nadu:

There are 4833 Aadhaar centres operating in the State of Tamil Nadu which are providing Aadhaar related services to the public. 102 Aadhaar centres operate in Dharmapuri district. 28 handheld devices have been deployed through India Post Payments Bank (IPPB) and Integrated Child Development Services (ICDS).

During the last three years (2023–2025), a total of 70,626 Aadhaar enrolments and 9,51,631 Aadhaar updates have been carried out in Dharmapuri district.

216 Aadhaar enrolment camps have organised in the rural and tribal habitations of Dharmapuri district during last two years with around 4440 enrolments achieved.

A total of 98 persons with disabilities have been issued Aadhaar numbers in Dharmapuri district during past two years, by holding Aadhaar camps, including cases categorized under Biometric Exception.

Measures to strengthen access in remote areas:

UIDAI has undertaken several steps to expand Aadhaar services, including:

- Establishment of 30 Aadhaar Seva Kendras (ASKs) in Tamil Nadu, including one in Dharmapuri

- Onboarding of the Rural Development and Panchayati Raj Department to enable Aadhaar services at the Panchayat level, including 251 Village Panchayats in Dharmapuri
- Organisation of targeted enrolment camps for vulnerable groups, including Particularly Vulnerable Tribal Groups (PVTGs).
- Regular review through District Level Aadhaar Monitoring Committee (DLAMC) meetings under District Collectors.

These measures aim to ensure last-mile delivery, inclusion and accessibility of Aadhaar services, particularly in rural and underserved areas.

मानव-युक्त रेल समपारों का उन्नयन

6054. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में सभी रेल समपारों को मानव-युक्त बनाने और सभी रेलवे स्टेशनों को वाई-फाई से लैस करने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) देश में सभी रेल समपारों का मानव-युक्त समपारों के रूप में उन्नयन करने और सभी रेलवे स्टेशनों को वाई-फाई से लैस किए जाने की समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में 16,499 अदद चौकीदार वाले समपार हैं। इसके अतिरिक्त भारतीय रेल के बड़ी लाइन नेटवर्क पर सभी बिना चौकीदार वाले समपारों को 2019 में समाप्त कर दिया गया है।

समपारों को या तो समपार के स्थान पर ऊपरी/निचले सड़क पुल का निर्माण करके या सीधे समाप्त करके (कम यातायात वाले समपारों के लिए) या साइट की स्थिति के आधार पर आस-पास के ऊपरी/निचले सड़क पुल/समपार में सड़क यातायात के मार्ग परिवर्तन द्वारा समाप्त किया जाता है।

भारतीय रेल में ऊपरी/निचले सड़क पुलों के निर्माण कार्यों की स्वीकृति एक सतत् और निरंतर चलने वाली प्रक्रिया है। ऐसे निर्माण कार्यों की प्राथमिकता का निर्धारण और शुरुआत गाड़ी परिचालन में संरक्षा और गतिशीलता पर उनके प्रभाव तथा सड़क उपयोगकर्ताओं पर पड़ने वाले प्रभाव के आधार पर किया जाता है।

2004-14 की तुलना में 2014-26 (जनवरी, 2026 तक) की अवधि के दौरान भारतीय रेल पर निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-26 (जनवरी, 2026 तक)	14,024 अदद

01.02.2026 की स्थिति के अनुसार, भारतीय रेल पर 1,14,196 करोड़ रुपए की लागत से 4802 ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं जो योजना और निष्पादन के विभिन्न चरणों में हैं। रेलवे ने कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं:

- i. सुचारु निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेखण (जीएडी) को अंतिम रूप देने से पहले संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।

- ii. ऊपरी/निचले सड़क पुलों कार्यों से संबंधित विभिन्न मुद्दों को सुलझाने के लिए रेलवे और राज्य सरकार के अधिकारियों के साथ आवधिक बैठकें की जाती हैं।
- iii. डिजाइन के अनुमोदन के दौरान विलंब से बचने के लिए रेलवे के हिस्से में स्पैन के विभिन्न संयोजनों, तिर्यकता और सड़क की चौड़ाई हेतु अधिसंरचना आरेखणों का मानकीकरण किया गया है। इसे सार-संग्रह के रूप में जारी किया गया है, जिसे सर्वत्र रेल लाइनों पर ऊपरी सड़क पुल निर्माण के लिए त्वरित योजना बनाने हेतु सीधे अपनाया जा सकता है।

भारतीय रेल के लगभग सभी रेलवे स्टेशनों पर टेलीकॉम सेवा प्रदाताओं द्वारा 4जी/5जी कवरेज उपलब्ध हैं। इन नेटवर्क का उपयोग यात्रियों द्वारा डेटा सम्पर्कता के लिए भी किया जा रहा है, जिससे यात्री अनुभव में सुधार हुआ है। इसके अतिरिक्त, 6117 रेलवे स्टेशनों पर निःशुल्क वाई-फाई सेवाएं भी उपलब्ध कराई गई हैं।

OFFSHORE WIND ENERGY PROJECTS IN TAMIL NADU

6055. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

SHRI D. M. KATHIR ANAND:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether it is a fact that the offshore wind energy projects in Tamil Nadu have a potential of nearly 35 GW off the State's coast and faced significant delays with the first tender for seabed leasing for a 4 GW project in the Gulf of Mannar being cancelled by the Solar Energy Corporation of India (SECI) in the year 2025 and if so, the details thereof;

(b) whether the Government has taken adequate measures to focus on addressing infrastructural and financial bottlenecks and allocated required funds

to develop necessary infrastructure facilities for offshore wind energy projects in Tamil Nadu and if so, the details thereof;

(c) whether the Government has conducted a meeting with all the stakeholders including the Tamil Nadu Green Energy Corporation Limited (TNGECL) and facilitate the speedy execution of offshore wind energy projects in Tamil Nadu; and

(d) if so, the decisions taken by the Government so far and the significant progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Based on the mesoscale studies, Government has identified 08 offshore wind zones off the coast of Tamil Nadu. These zones have potential of 31 GW capacity.

In order to kick start the offshore wind energy sector off Tamil Nadu coast, Solar Energy Corporation of India (SECI) has issued tender for 'Allocation of Seabed Lease Rights for 4 GW Offshore Wind Power Projects'. However, tender was cancelled in August, 2025 due to no participation from developers.

(b) In order to develop offshore wind projects and necessary support infrastructure facilities, Government has taken several measures detailed as under;

- Launched 'Viability Gap Funding (VGF) scheme for offshore wind energy projects' to support installation and commissioning of initial 1 GW of offshore wind energy projects and separate grant for upgradation of two ports to meet logistics requirements for offshore wind energy projects.
- Central Transmission Utility (CTU), a Public Sector Undertaking under Ministry of Power, has completed the planning for initial 10 GW offshore transmission capacity (05 GW each off Gujarat and Tamil Nadu coast).

(c) Ministry has conducted meetings with the prospective stakeholders including the Tamil Nadu Green Energy Corporation Limited (TNGECL), global offshore wind developers and turbine manufacturers, financial institutions and other concerned agencies to understand their concerns and facilitate the speedy execution of offshore wind energy projects in the country including Tamil Nadu.

(d) Government has taken several decision/initiatives to develop offshore wind power projects in the country including Tamil Nadu. These, inter alia, include:

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- For initial phase of developments, 08 potential offshore wind zones off the coast Tamil Nadu have been identified through meso-scale study.

- Central Transmission Utility (CTU) has completed the transmission planning.
- Government has launched the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects'.
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges along with waiver of additional surcharges for open access consumers for offshore wind power projects commissioned on or before 31.12.2032.

Further, NIWE has carried out Geotechnical study at three bore hole locations off Tamil Nadu coast. In addition, 4 LiDARs off Tamil Nadu coast installed for wind resource measurement. Offshore met-ocean field studies and Geophysical and Geotechnical investigation for a 500 MW capacity site off Tamil Nadu coast has also been completed.

ई-कॉमर्स प्लेटफार्मों पर ब्रांड धोखाधड़ी

6056. श्री इमरान मसूद:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने ई-कॉमर्स प्लेटफार्मों पर नकली उत्पादों और ब्रांड धोखाधड़ी को रोकने के लिए आर्टिफिशियल इंटेलिजेंस (एआई) आधारित निगरानी प्रणाली विकसित की है;

(ख) यदि हां, तो उक्त प्रणाली का कार्यकरण तंत्र क्या है;

(ग) क्या उक्त प्रणाली को उपभोक्ता शिकायत निवारण तंत्र से जोड़ दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या उक्त कदम से उपभोक्ताओं की शिकायतों के निवारण में लगने वाले समय में कमी आई है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ङ): उपभोक्ता मामले विभाग द्वारा संचालित राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) देश भर के उपभोक्ताओं के लिए मुकदमेबाजी-पूर्व चरण में उनकी शिकायत निवारण हेतु एकल पहुंच बिंदु के रूप में उभरी है। उपभोक्ता देशभर से हिंदी, अंग्रेजी, कश्मीरी, पंजाबी, नेपाली, गुजराती, मराठी, कन्नड़, तेलुगु, तमिल, मलयालम, मैथिली, संथाली, बांग्ला, ओडिया, असमिया और मणिपुरी सहित 17 भाषाओं में टोल-फ्री नंबर 1915 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। ये शिकायतें एकीकृत शिकायत निवारण तंत्र (इनग्राम), एक ओम्नी-चैनल आईटी सक्षम केंद्रीय पोर्टल पर विभिन्न चैनलों - व्हाट्सऐप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी सुविधानुसार दर्ज की जा सकती हैं। 1,398 कंपनियां, जिन्होंने 'कन्वर्जेंस' कार्यक्रम के तहत एनसीएच के साथ स्वेच्छा से भागीदारी की है, इन शिकायतों का निवारण प्रक्रिया के अनुसार सीधे जवाब देती हैं और पोर्टल पर शिकायतकर्ता को फीडबैक प्रदान करती हैं। जिन कंपनियों ने राष्ट्रीय उपभोक्ता हेल्पलाइन के साथ साझेदारी नहीं की है, उनके खिलाफ प्राप्त शिकायतें निवारण के लिए उन्हीं कंपनियों को भेज दी जाती हैं।

एनसीएच के तकनीकी परिवर्तन ने इसकी कॉल-हैंडलिंग क्षमता में उल्लेखनीय वृद्धि की है। एनसीएच द्वारा प्राप्त कॉलों की संख्या दिसंबर 2019 में 62,172 से बढ़कर दिसंबर 2025 में

3,59,336 हो गई है। यह अभूतपूर्व वृद्धि हेल्पलाइन में उपभोक्ताओं के बढ़ते विश्वास को दर्शाती है। इसी प्रकार, प्रति माह दर्ज होने वाली शिकायतों की औसत संख्या 2017 में 37,062 से बढ़कर 2025 में 1,47,635 हो गई है। इसके अतिरिक्त, व्हाट्सऐप के माध्यम से शिकायत पंजीकरण में तेजी आई है, इस प्लेटफॉर्म के माध्यम से दर्ज शिकायतों का प्रतिशत दिसंबर 2023 में 12% से बढ़कर दिसंबर 2025 में 21% हो गया है, जो डिजिटल संचार चैनलों के लिए बढ़ती प्राथमिकता को दर्शाता है।

राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) की वेबसाइट को भी उन्नत किया गया है, ताकि यह मुकदमेबाजी-पूर्व चरण में शिकायत निवारण चाहने वाले भारत भर के उपभोक्ताओं के लिए पहुंच का केंद्रीय बिंदु बन सके। इस वेबसाइट में उन्नत कार्यक्षमता, आधुनिक सुविधाएं और उपयोगकर्ता-केंद्रित डिज़ाइन के साथ बेहतर नेविगेशन शामिल है। इसमें उन्नत सुविधाएं शामिल हैं, जो त्वरित शिकायत समाधान और अधिक कुशल उपयोगकर्ता अनुभव प्रदान करती हैं।

शिकायत निवारण को और बेहतर बनाने के लिए एक महत्वपूर्ण कदम के रूप में, एनसीएच ने एनसीएच 2.0 पहल के भाग के रूप में एआई-आधारित स्पीच रिकॉग्निशन, एक अनुवाद प्रणाली और एक एआई सक्षम चैटबॉट की शुरुआत की है। इन तकनीकी प्रगति का उद्देश्य शिकायत दर्ज करने की प्रक्रिया को और अधिक सहज, कुशल और समावेशी बनाना है। एआई-संचालित स्पीच रिकॉग्निशन और अनुवाद प्रणाली उपभोक्ताओं को वॉयस इनपुट के माध्यम से शिकायत दर्ज करने में सक्षम बनाता है, जिससे मैन्युअल हस्तक्षेप कम होता है। एआई-सक्षम चैटबॉट वास्तविक समय में सहायता प्रदान करता है, शिकायत निवारण प्रक्रियाओं को सुव्यवस्थित करता है और समग्र उपयोगकर्ता अनुभव को बेहतर बनाता है। ये अपग्रेड यह सुनिश्चित करते हैं कि विविध भाषाई पृष्ठभूमि वाले उपभोक्ताओं को शिकायत निवारण प्रणाली तक समान पहुँच प्राप्त हो।

राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) ने 25 अप्रैल 2025 और 31 जनवरी, 2026 के बीच उपभोक्ताओं को ₹52 करोड़ का रिफंड दिलाने में सफलता प्राप्त की है। यह महत्वपूर्ण निवारण 31 क्षेत्रों

में हासिल किया गया, जिससे रिफंड दावों से संबंधित 79,521 उपभोक्ता शिकायतों को प्रभावी ढंग से संबोधित किया गया।

एनसीएच ने हेल्पलाइन पोर्टल पर प्राप्त सभी शिकायतों के समाधान के लिए एक तंत्र स्थापित किया है। वर्ष 2025 में सीपीग्राम के माध्यम से प्राप्त शिकायतों के निपटान का औसत समय 13 दिन था।

विभाग ने 1 जनवरी, 2025 को “ई-जागृति” पोर्टल लॉन्च किया है, जिसका उद्देश्य आर्टिफिशियल इंटेलिजेंस/ मशीन लर्निंग इंटीग्रेशन और फेसलेस ऑनबोर्डिंग और रोल आधारित डैशबोर्ड जैसी आधुनिक सुविधाओं के माध्यम से उपभोक्ता शिकायत निवारण को बढ़ाना है। यह मौजूदा सभी ऐप्लिकेशन (ओसीएमएस, ई-दाखिल, एनसीडीआरसी सीएमएस, कॉन्फोनेट) को एकल, स्केलेबल प्लेटफॉर्म में एकीकृत करता है, जिससे उपयोगकर्ता बहुभाषी समर्थन के साथ कहीं से भी बिना किसी बाधा के शिकायत दर्ज कर सकते हैं। पोर्टल उपभोक्ताओं को ऑनलाइन शिकायत दर्ज करने, दस्तावेजों का डिजिटल सबमिशन, शुल्क का ऑनलाइन भुगतान करने और वर्चुअल कोर्टरूम का भी समर्थन करके निवारण प्राप्त करने के लिए एक सुविधाजनक, पारदर्शी और कुशल साधन प्रदान करने के लिए डिज़ाइन किया गया है, जिससे मामलों की दूरस्थ सुनवाई हो सके और भौतिक अवसंरचना पर निर्भरता कम करते हुए त्वरित निपटान सुनिश्चित हो सके। ये सुविधाएं भौगोलिक बाधाओं, शेड्यूलिंग संघर्षों और मैन्युअल हस्तक्षेप जैसी अड़चनों को दूर करती हैं। इसके अलावा, वीडियो कॉन्फ्रेंसिंग मोड के माध्यम से सुनवाई करने के लिए वीसी उपकरण पहले ही राष्ट्रीय उपभोक्ता विवाद निवारण आयोग (एनसीडीआरसी) की 10 पीठों और राज्य उपभोक्ता विवाद निवारण आयोगों (एससीडीआरसी) की 35 पीठों पर स्थापित और कार्यात्मक बना दिए गए हैं।

ई-जागृति ने भौतिक कार्यवाही पर निर्भरता कम कर दी है और न्याय मिलने में तेजी लाई है। राष्ट्रीय उपभोक्ता विवाद प्रतितोष आयोग (एनसीडीआरसी) तथा 12 राज्य/केंद्र शासित प्रदेशों के उपभोक्ता आयोगों ने जुलाई, 2025 के बाद 100% से अधिक निपटान दर प्राप्त की है। वर्ष 2025 में

कुल 1,62,474 मामले दर्ज किए गए और 1,50,197 मामलों का निपटान किया गया, जो वर्ष 2024 की निपटान दर से बेहतर प्रदर्शन को दर्शाता है। इसके अलावा, 679 प्रवासी भारतीयों (एनआरआई) ने 28 फरवरी, 2026 तक विदेश से ई-जागृति पोर्टल का उपयोग करके अपनी शिकायतें दर्ज कीं।

CLIMATE MONITORING DATA

6057. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the climate monitoring data is being integrated in real time with national and State disaster response agencies to enable quicker evacuation and mitigation measures and if so, the details thereof along with operational framework;
- (b) whether adequate budgetary allocation has been made for strengthening supercomputing infrastructure required for high-resolution climate modelling and long-term forecasting and if so, the details thereof along with the financial outlay and procurement status;
- (c) whether India is collaborating with international climate research institutions for improved seasonal forecasting and early warning systems and if so, the details of agreements and technological exchanges undertaken;
- (d) whether specialised monitoring mechanisms have been introduced to track rising urban heat island effects and air quality-related climatic changes in metropolitan cities and if so, the details thereof; and

(e) whether a future-ready National Climate Surveillance Grid is being developed to provide predictive analytics on heatwaves, extreme rainfall, drought cycles and sea-level rise and if so, the details thereof along with implementation roadmap and coordination mechanism?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes. The India Meteorological Department (IMD), under the Ministry, has undertaken district-wise and long-term analysis of rainfall variability and trends across the country, which are critical for assessing drought and flood risks. IMD has been issuing impact-based forecasts and early warnings for extreme weather events such as cyclones, heatwaves, cold waves, and heavy rainfall, enabling quicker evacuations and mitigation measures. IMD and associated institutions have contributed to climate risk and vulnerability assessments, including analysis of monsoon variability, extreme rainfall events, heat waves, cold waves, and cyclone characteristics. IMD provides early warning services for all weather extremes, using the above-mentioned information and data, to national and State disaster response agencies to enable quicker evacuation and mitigation measures.

(b) Yes. The Ministry has installed HPC systems, namely 'Arka' at the Indian Institute of Tropical Meteorology, Pune, and 'Arunika' at the National Centre for Medium-Range Weather Forecasting, Noida. These supercomputing systems support high-resolution climate modeling and long-term forecasting.

(c) Yes. India Meteorological Department, under the Ministry of Earth Sciences, is an active member of the World Meteorological Organization (WMO) and plays a significant role in regional and global meteorological cooperation. IMD provides seasonal and monthly forecasts based on the multi-model ensemble techniques. The models used for this purpose include the Monsoon Mission Coupled Forecasting System (MMCFS) of MoES and other international ocean-atmosphere coupled climate forecast models.

IMD hosts the Regional Specialized Meteorological Centre (RSMC), New Delhi, which provides tropical cyclone forecasting and advisory services for the North Indian Ocean region, benefiting several countries in South Asia. IMD is also a WMO-recognized Regional Climate Centre (RCC) for the Asia region, contributing to long-range forecasting, climate diagnostics, and capacity building at the WMO Regional Training Center (RTC). The operationalization of the South Asian Climate Outlook Forum (SASCOF) in 2010 focuses on addressing the climate information requirements of countries influenced by the Asian southwest monsoon by providing regionally coordinated and consensus-based seasonal climate outlooks. Recently, IMD has achieved the status of a Global Producing Centre (GPC) for Long-Range Forecasts under WMO.

Further, IMD actively organizes and contributes to regional climate outlook initiatives such as the South Asian Climate Outlook Forum, which provides consensus-based seasonal forecasts for South Asia, and the recently initiated Third Pole Climate Outlook Forum, focusing on the Himalayan region and associated cryospheric processes. In addition, institutions under the Ministry of Earth Sciences (MoES) are engaged in various national and international collaborations under different projects. These include: Momentum Partnership (UKMO, UK); WCSSP–India (UKMO, UK); BIMSTEC Centre for Weather and Climate (BCWC); University of Colorado at Boulder (USA); ILRI (International Livestock Research Institute), Kenya; Northeastern University (USA); The University of Texas at Austin (USA); University of Victoria (Canada); Florida State University (USA); and Columbia University (USA).

These collaborations involve the exchange of meteorological data, numerical weather prediction models, satellite observations, and capacity-building initiatives, thereby strengthening India's capabilities in seasonal forecasting, cyclone prediction, and multi-hazard early warning systems. The above efforts are aligned with global initiatives such as WMO's "Early Warnings for All" and contribute to enhanced disaster preparedness and climate resilience in the region.

(d) Yes. The observational systems of IMD are utilized to monitor urban heat island effects in metropolitan cities. Specialized urban meteorological services are being provided by IMD for 150 cities (https://internal.imd.gov.in/pages/city_weather_main_mausam.php) . It includes a

real-time monitoring of temperature and heat waves over the cities. Also, IMD provides city-specific forecasts for severe weather for about 100 cities and air quality forecasts for 47 cities (https://nwp.imd.gov.in/silam_imd.php).

Heat Action Plans (HAPs) in 23 States and cities within, prone to heatwave conditions, are jointly implemented by the national disaster management authority in collaboration with the State Governments. HAPs also suggest long-term measures like tree planting, using heat-resistant building materials to reduce the urban heat island effect, and using cool roofing technologies to reduce solar absorption, thereby decreasing indoor temperatures for different stakeholders, including government agencies, healthcare providers, and emergency services.

The IMD issues special heat wave warning bulletins and impact based heatwave forecasts, providing details of guidelines or advisories for adopting heat-resilient urban planning measures such as cool roofs, urban forests, water bodies and reflective infrastructure at meteorological sub-division and district levels to various users, including the Ministry of Home Affairs, National Disaster Management Authority, State Disaster Management Authorities, Deputy Commissioners/District Magistrates, health departments, Indian Railways, road transport, and the media.

Since 2023, IMD has also commenced issuing seasonal and monthly Heatwave Outlooks to enable proactive measures in reducing heatwave-related risks across various parts of the country. IMD communicates all forecasts, including heat wave information, to the end user through offline and online media.

Additionally, dedicated State websites provide district-specific heat wave information, and sector-specific bulletins are also available for the health and agriculture sectors. The latest outlook is available at https://imdpune.gov.in/latestnews/winter_outlook_Dec2025_Feb2026.pdf

(e) IMD has carried out hazard and vulnerability analysis with respect to heat waves, heavy rainfall, cyclones, droughts, etc. The same is available on the IMD website at <https://imdpune.gov.in/hazardatlas/index.html>. IMD provides daily heatwave warnings during the summer season based on various predictive analytics, including heatwave /severe heatwave, hot and humid day, warm night, extreme temperature (90th, 95th, and 99th percentile of both maximum and minimum temperature, heat index based on relative humidity and wind, and the composite index valid up to 5 to 7 days. The impact expected and action suggested are also included in the forecast bulletins.

Further, Mission Mausam and the National Framework for Climate Services (NFCS)–India integrate predictive analytics using IMDAA reanalysis, Mithuna-FS models, and AI/ML ensembles for assessment of heatwaves (district-level probabilities), extreme rainfall (6 km convection-permitting scale), drought cycles (S2S using NCUM), and sea-level rise (coupled ocean models). NFCS–India is the national adaptation of the World Meteorological Organization's Global Framework for Climate Services (GFCS).

Future projections of extreme temperatures, rainfall, and sea-level rise over India are derived using India's first Earth System Model, IITM-ESM, within the CMIP framework under different future pathways.

उपभोक्ता आयोगों के भवनों की मरम्मत और नवीनीकरण

6058.डॉ. संबित पात्रा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान राज्य उपभोक्ता विवाद निवारण आयोगों और जिला उपभोक्ता आयोग के भवनों के निर्माण, मरम्मत और रखरखाव के लिए सरकार द्वारा राज्य-वार कुल कितनी निधि आवंटित की गई है;

(ख) क्या सरकार राज्य उपभोक्ता आयोगों को गैर-भवन परिसंपत्तियों की खरीद के लिए वित्तीय सहायता प्रदान करती है और यदि हां, तो विगत तीन वर्षों के दौरान प्रदान की गई सहायता का राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार को ओडिशा सरकार से राज्य में स्थित उपभोक्ता आयोगों के भवनों की मरम्मत और नवीनीकरण के लिए कोई विशिष्ट प्रस्ताव प्राप्त हुआ है और यदि हां, तो उन पर की गई कार्रवाई का ब्यौरा क्या है; और

(घ) क्या सरकार को ओडिशा सरकार से मध्यस्थता प्रकोष्ठों की स्थापना/नवीनीकरण और इसके लिए गैर-भवन परिसंपत्तियों की खरीद के लिए कोई प्रस्ताव प्राप्त हुआ है और यदि हां, तो इस संबंध में सरकार के विचाराधीन कार्रवाई का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (घ)राज्यों में उपभोक्ता आयोगों की स्थापना तथा उनके प्रभावी संचालन के लिए सभी आवश्यक अवसंरचना प्रदान करने की जिम्मेदारी राज्य सरकारों की है। हालांकि, केंद्र सरकार राज्य सरकारों को 'उपभोक्ता आयोगों का सुदृढीकरण (एससीसी)' स्कीम के तहत वित्तीय सहायता प्रदान करती रही है, ताकि उपभोक्ता आयोगों के प्रभावी संचालन के लिए आवश्यक न्यूनतम अवसंरचना (भवन और गैर-भवन दोनों) सुनिश्चित करने हेतु संसाधनों की कमी को पूरा किया जा सके।

एससीसी स्कीम के तहत, भवन निर्माण के लिए केंद्र सरकार की सहायता जिला आयोग भवन के संबंध में 5,000 वर्ग फीट और राज्य आयोग भवन के संबंध में 11,000 वर्ग फीट के निर्मित क्षेत्र के निर्माण तक सीमित है, जिसमें मध्यस्थता केंद्र (राज्य आयोग और जिला आयोग दोनों के लिए) के निर्माण के लिए 1000 वर्ग फीट शामिल है और केंद्र सरकार की सहायता निर्मित क्षेत्र की अधिकतम सीमा के अधीन ₹ 2500/- प्रति वर्ग फीट की दर से स्वीकार्य है।

गैर-भवन परिसंपत्तियों के संबंध में सहायता राज्य आयोग के संबंध में 25.00 लाख रुपए और जिला आयोग के लिए 10.00 लाख की कुल लागत सीमा के भीतर जारी की जाती है, चाहे उपभोक्ता आयोग कहीं भी हो।

उक्त स्कीम के तहत निधि राज्यों/केंद्र शासित प्रदेशों को संबंधित राज्यों/केंद्र शासित प्रदेशों से प्राप्त उन प्रस्तावों के आधार पर जारी की जाती है, जो स्कीम के दिशानिर्देशों में निर्धारित सभी पूर्व-आवश्यकताओं का अनुपालन करते हैं। पिछले 3 वर्षों के दौरान एससीसी स्कीम (भवन और गैर-भवन उद्देश्य के लिए) के तहत जारी निधि का राज्य-वार ब्योरा संलग्न **विवरण** में दिया गया है।

1995 से लेकर अब तक उपभोक्ता आयोगों के अवसंरचना सुदृढीकरण करने के लिए ओडिशा राज्य को ₹856.76 लाख की राशि जारी की जा चुकी है। इसमें से, पहले जारी की गई निधि के संबंध में ₹19.59 लाख के उपयोगिता प्रमाण-पत्र (यूसी) लंबित हैं। मौजूदा वित्तीय नियमों के अनुसार, स्कीम के तहत आगे की निधि जारी करना लंबित उपयोगिता प्रमाण-पत्र प्राप्त होने पर निर्भर है।

विवरण

पिछले 3 वर्षों के दौरान एससीसी स्कीम (भवन और गैर-भवन उद्देश्य के लिए)
के तहत जारी निधि का राज्य-वार ब्यौरा

(₹ लाख में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश	2022-23	2023-24	2024-25	जारी की गई कुल निधि
1	अरुणाचल प्रदेश	150.00		35.00	185.00
2	असम	22.08			22.08
3	छत्तीसगढ़			125.00	125.00
4	गोवा			45.00	45.00
5	गुजरात			238.98	238.98
6	हिमाचल प्रदेश		65.00	21.37	86.37
7	मध्य प्रदेश		95.96		95.96
8	मेघालय	3.16	141.84		145.00
9	पंजाब		175.00		175.00
10	सिक्किम	42.84	22.16		65.00
11	तमिलनाडु	97.92			97.92
12	त्रिपुरा			65.00	65.00
13	उत्तर प्रदेश			124.65	124.65
14	लद्दाख			45.00	45.00
कुल		316.00	499.96	700.00	1515.96

WIND ENERGY PROJECTS IN ANDHRA PRADESH

6059. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the details of the wind energy projects that are proposed, under consideration, and presently operational in the country, State-wise particularly in Andhra Pradesh;

(b) the details of the Public Sector Undertakings (PSU) and private companies engaged in the manufacture, installation, operation and maintenance of wind turbines and wind energy projects during the last five years, State-wise particularly in Andhra Pradesh; and

(c) the details of the funds allocated, sanctioned, released and utilised for development, expansion, and grid integration of wind energy projects during the last five years, scheme, year and State-wise particularly in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The estimated wind energy projects potential of the country including Andhra Pradesh is about 1164 GW at 150 meter above ground level as per wind resource assessment conducted by the National Institute of Wind Energy. The operational capacity of wind energy projects in the country is 55,132.5 MW as on 28.02.2026. In addition, about 29,534.65 MW capacity wind energy projects is under implementation stage. The state wise details of wind energy projects potential, operational and under implementation wind energy capacity including Andhra Pradesh are given in the enclosed **Statement-I**.

(b) The details of major wind energy project developers and wind turbine manufacturers operating in the country including Andhra Pradesh are given in the enclosed **Statement-II**.

(c) Wind energy projects are set up by private/public sector developers in the country based on techno economic viability of the project.

Further, Ministry of New and Renewable Energy is implementing Green Energy Corridor scheme in 10 states including in Andhra Pradesh for construction of intra-state transmission system for evacuation of renewable energy (RE) including wind energy projects. The details of fund sanctioned and released under Green Energy Corridor Scheme during the last five years are given in the enclosed **Statement-III**.

STATEMENT-I

Operational and Under Implementation capacity of Wind Energy Projects in the country

(As on 28.02.2026)

State	Wind Energy Projects Potential at 150 m above ground level (GW)	Operational capacity of Wind Energy Projects (MW)	Under implementation capacity of wind energy Projects (MW)
Gujarat	180790	15197.19	5816.60
Tamil Nadu	95107	12102.77	866.70
Karnataka	169251	8500.54	5864.60
Maharashtra	173868	5873.01	2044.60
Rajasthan	284250	5229.15	2961.15
Andhra Pradesh	123336	4415.78	2477.60

Madhya Pradesh	55423	3610.15	1514.00
Telangana	54717	128.10	0
Kerala	2621	71.53	0
Others	24293	4.30	7989.40 (States yet to be identified by the developer)
Total	1163856	55132.50	29534.65

STATEMENT-II

List of Major Wind Energy Project developers operating in the country

1. NTPC Renewable Energy Ltd.
2. SJVN Ltd
3. ACME Cleantech Solutions Pvt. Ltd.
4. Adani Green Energy Ltd.
5. Apraava Energy Pvt. Ltd.
6. Avaada Energy Pvt. Ltd.
7. BLP Energy Pvt. Ltd.
8. Green Infra Wind Energy Ltd.
9. Hero Solar Energy Pvt. Ltd.
10. Inox Green Energy Services Ltd.
11. JSW Future Energy Ltd.
12. Juniper Green Energy Pvt. Ltd.
13. Ostro Kutch Wind Pvt. Ltd.
14. Powerica Ltd.
15. ReNew Power Pvt. Ltd.

- 16.Serentica Renewable India Pvt. Ltd.
- 17.Torrent Power Ltd.
- 18.Betam Wind Energy Pvt. Ltd.
- 19.Green Infra Wind Energy Ltd.
- 20.Greenko Energies Pvt. Ltd.
- 21.Mytrah Energy India Pvt. Ltd.
- 22.Sprng Energy Pvt. Ltd.
- 23.Tata Power Renewable Energy Ltd.
- 24.Sembcorp Green Infra Pvt. Ltd.
- 25.Vena Energy Pvt. Ltd.
- 26.Datta Power Infra Ltd.
- 27.NLC India Ltd.
- 28.KPI Green Energy Ltd
- 29.Jindal India Power Ltd.

List of Major Wind Turbine Manufacturers operating in the country

1. Adani New Industries Limited
2. Inox Wind Limited
3. Envision Energy India Private Limited
4. GE India Industrial Private Limited
5. Sany Wind Energy India Private Limited
6. Senvion Wind Technology Private Limited
7. Suzlon Energy Limited

8. Vestas Wind Technology India Private Limited
9. WEG Industries (India) Private Limited
10. Siemens Gamesa Renewable Power Private Limited
11. Venwind Reflex Power Limited

STATEMENT-III

Details of fund sanctioned and released under Green Energy Corridor Scheme during the last five years

(Rs. In Crore)

State	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	Total Eligible Grant under GEC phase-I	Total Eligible Grant under GEC phase-II
Andhra Pradesh	23.53	--	--	47.54	11.87	361.25	--
Gujarat	24.57	--	27.97	23.85	17.77	746.40	1200.12
Himachal Pradesh	48.55	--	4.03	40.49	--	237.28	161.53
Karnataka	57.35	--	17.50	147.13	24.65	326.50	341.96
Madhya Pradesh	--	73.16	96.76	22.26	--	655.09	--
Maharashtra	--	--	5.08	--	--	67.49	--
Rajasthan	5.53	2.25	10.85	53.74	--	241.35	290.7
Kerala	--	--	--	--	--	--	138.71
Tamil Nadu	--	59.26	87.81	--	10.47	529.34	237.52
Uttar Pradesh	--	--	--	--	292.93	--	1576.80
Total	159.53	134.67	250.00	335.01	357.69	3164.70	3947.34

VENTURE CAPITAL FUND FOR THE SPACE SECTOR

6060. SHRI BASTIPATI NAGARAJU:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of number of startups invested in through the venture capital fund for the space sector and the amount of investments made, year-wise;
- (b) the details of the list of startups supported, their area of innovation along with investment received by each startup under the fund especially of those based in Andhra Pradesh;
- (c) the details of the utilisation of the investment, year and company-wise;
- (d) the details of the returns provided by supported startups to the Government, year and company-wise;
- (e) the details of estimated jobs created through the said fund and its investment, year and company-wise; and
- (f) the details of the technical assistance provided to startups through this fund?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (f) The venture capital fund for space startups has been set up by SIDBI Venture Capital Limited (SVCL) as the investment manager in the name of Antariksh Venture Capital Fund. The Fund received SEBI's registration on October 31, 2025 and declared its initial closing on November 10, 2025 at ₹1,005 crores. Subsequently, post SEBI registration activities viz. appointment of the

custodian, registration with depositories for issuance of AIF units, and constitution of the Screening Committee and Investment Committee (IC), were completed.

In parallel, evaluation of Spacetech startups has been continuing and four proposals are at an advanced stage following the Pre-IC approval. Given the nascent stage of the Spacetech ecosystem, particularly in cases where startups have had limited or no prior exposure to institutional investors, there is a need felt to provide handholding to such startups, in order for them to organize their data better and share the requisite information with SVCL for the sanction process.

With the handholding, SVCL is hopeful to complete the detailed appraisal shortly and place it before the Investment Committee for its consideration. It is expected that SVCL will be in a position to fund the approved startups in the first quarter of FY2027 after satisfactory completion of the third party due-diligence and execution of definitive documentation.

दौसा जंक्शन पर रेलगाड़ियों का ठहराव

6061.श्री मुरारी लाल मीना:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दौसा से होकर गुजरने वाली अनेक रेलगाड़ियों का नियमित ठहराव नहीं है, जबकि दौसा राजस्थान का एक जिला मुख्यालय और महत्वपूर्ण जंक्शन है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) वर्तमान में दौसा स्टेशन पर ठहरने वाली और बिना ठहराव के गुजरने वाली रेलगाड़ियों का ब्यौरा क्या है;

- (ग) क्या सरकार को इस बात की जानकारी है कि शताब्दी, वंदे भारत और राजधानी जैसी प्रीमियम/अर्ध-उच्च गति की रेलगाड़ियों का ठहराव अन्य जिला मुख्यालयों पर है, लेकिन दौसा में नहीं है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;
- (घ) क्या दौसा स्टेशन जिला मुख्यालयों पर प्रीमियम रेलगाड़ियों के ठहराव हेतु निर्धारित मानदंडों/मापदंडों को पूरा करता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार का आगामी समय-सारिणी संशोधन के दौरान प्रीमियम रेलगाड़ियों के ठहराव पैटर्न की समीक्षा कर बांदीकुई जंक्शन सहित दौसा की कनेक्टिविटी को सुदृढ़ करने के लिए कोई ठोस निर्णय लेने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) वर्तमान में, दौसा स्टेशन को 72 गाड़ी सेवाएं सेवित कर रही हैं, जिनमें 02 गरीबरथ एक्सप्रेस सेवा, 66 एक्सप्रेस गाड़ी सेवा, और 04 पैसेंजर गाड़ी सेवा शामिल हैं जो दौसा को दिल्ली क्षेत्र, कोलकाता क्षेत्र, अहमदाबाद क्षेत्र, श्री माता वैष्णो देवी कटरा, जम्मूतवी, अमृतसर, चंडीगढ़, काठगोदाम, योग नगरी ऋषिकेश, प्रयागराज, वाराणसी सिटी, कामाख्या, बीकानेर, जैसलमेर, जोधपुर, अजमेर, जयपुर, उदयपुर, आगरा, इंदौर जैसे विभिन्न महत्वपूर्ण गंतव्यों से जोड़ती हैं। ये सेवाएं नीचे सूचीबद्ध हैं:

क्र.सं.	गाड़ी संख्या और नाम
1	12983 अजमेर - चंडीगढ़ गरीब रथ एक्सप्रेस
2	12984 चंडीगढ़ - अजमेर गरीब रथ एक्सप्रेस
3	12195 आगरा फोर्ट – अजमेर एक्सप्रेस
4	12196 अजमेर - आगरा फोर्ट एक्सप्रेस
5	12249 शकुरबस्ती - जैसलमेर एक्सप्रेस
6	12250 जैसलमेर - शकुरबस्ती एक्सप्रेस

7	12403 प्रयागराज - लालगढ़ एक्सप्रेस
8	12404 लालगढ़- प्रयागराज एक्सप्रेस
9	12413 अजमेर - जम्मूतवी एक्सप्रेस
10	12414 जम्मूतवी - अजमेर एक्सप्रेस
11	12915 साबरमती - दिल्ली एक्सप्रेस
12	12916 दिल्ली - साबरमती एक्सप्रेस
13	12985 जयपुर - दिल्ली सराय रोहिल्ला एक्सप्रेस
14	12986 दिल्ली सराय रोहिल्ला - जयपुर एक्सप्रेस
15	14311 बरेली - भुज एक्सप्रेस
16	14312 भुज - बरेली एक्सप्रेस
17	14321 बरेली - भुज एक्सप्रेस
18	14322 भुज - बरेली एक्सप्रेस
19	14661 बाड़मेर - जम्मूतवी एक्सप्रेस
20	14662 जम्मूतवी - बाड़मेर एक्सप्रेस
21	14715 हिसार - जयपुर एक्सप्रेस
22	14716 जयपुर - हिसार एक्सप्रेस
23	14733 बठिंडा - जयपुर एक्सप्रेस
24	14734 जयपुर - बठिंडा एक्सप्रेस
25	14853 वाराणसी सिटी - जोधपुर एक्सप्रेस
26	14854 जोधपुर - वाराणसी सिटी एक्सप्रेस
27	14863 वाराणसी सिटी - जोधपुर एक्सप्रेस
28	14864 जोधपुर - वाराणसी सिटी एक्सप्रेस
29	14865 वाराणसी सिटी - जोधपुर एक्सप्रेस
30	14866 जोधपुर - वाराणसी सिटी एक्सप्रेस

31	15013 जैसलमेर - काठगोदाम एक्सप्रेस
32	15014 काठगोदाम - जैसलमेर एक्सप्रेस
33	15715 किशनगंज - अजमेर एक्सप्रेस
34	15716 अजमेर - किशनगंज एक्सप्रेस
35	19337 इंदौर - दिल्ली सराय रोहिल्ला एक्सप्रेस
36	19338 दिल्ली सराय रोहिल्ला - इंदौर एक्सप्रेस
37	19409 साबरमती - थावे एक्सप्रेस
38	19410 थावे - साबरमती एक्सप्रेस
39	19411 गांधीनगर कैपिटल - दौलतपुर चौक एक्सप्रेस
40	19412 दौलतपुर चौक - गांधीनगर कैपिटल एक्सप्रेस
41	19415 साबरमती - श्री माता वैष्णो देवी कटरा एक्सप्रेस
42	19416 श्री माता वैष्णो देवी कटरा - साबरमती एक्सप्रेस
43	19609 उदयपुर सिटी - योग नगरी ऋषिकेश एक्सप्रेस
44	19610 योग नगरी ऋषिकेश - उदयपुर सिटी एक्सप्रेस
45	19611 अजमेर - अमृतसर एक्सप्रेस
46	19612 अमृतसर - अजमेर एक्सप्रेस
47	19613 अजमेर - अमृतसर एक्सप्रेस
48	19614 अमृतसर - अजमेर एक्सप्रेस
49	19665 खजुराहो - उदयपुर सिटी एक्सप्रेस
50	19666 उदयपुर सिटी - खजुराहो एक्सप्रेस
51	19715 जयपुर - गोमती नगर एक्सप्रेस
52	19716 गोमती नगर - जयपुर एक्सप्रेस
53	20403 प्रयागराज - लालगढ़ एक्सप्रेस
54	20404 लालगढ़ - प्रयागराज एक्सप्रेस

55	20487 बाड़मेर – दिल्ली सराय रोहिल्ला एक्सप्रेस
56	20488 दिल्ली सराय रोहिल्ला - बाड़मेर एक्सप्रेस
57	20489 बाड़मेर - मथुरा एक्सप्रेस
58	20490 मथुरा - बाड़मेर एक्सप्रेस
59	20913 राजकोट - दिल्ली सराय रोहिल्ला एक्सप्रेस
60	20914 दिल्ली सराय रोहिल्ला - राजकोट एक्सप्रेस
61	20937 पोरबंदर – दिल्ली सराय रोहिल्ला एक्सप्रेस
62	20938 दिल्ली सराय रोहिल्ला - पोरबंदर एक्सप्रेस
63	20989 उदयपुर सिटी - चंडीगढ़ एक्सप्रेस
64	20990 चंडीगढ़ - उदयपुर सिटी एक्सप्रेस
65	22987 अजमेर - आगरा फोर्ट एक्सप्रेस
66	22988 आगरा फोर्ट - अजमेर एक्सप्रेस
67	22995 दिल्ली - जोधपुर एक्सप्रेस
68	22996 जोधपुर - दिल्ली एक्सप्रेस
69	51973 मथुरा - जयपुर पैसेंजर
70	51974 जयपुर - मथुरा पैसेंजर
71	79601 अजमेर - गंगापुर सिटी पैसेंजर
72	79602 गंगापुर सिटी - अजमेर पैसेंजर

इसी प्रकार, वर्तमान में बांदीकुई को 84 गाड़ी सेवाएं सेवित कर रही हैं, जिनमें 02 अमृत भारत एक्सप्रेस सेवाएं, 02 शताब्दी एक्सप्रेस सेवाएं, 72 एक्सप्रेस गाड़ी सेवाएं और 08 पैसेंजर गाड़ी सेवाएं शामिल हैं जो बांदीकुई को दिल्ली क्षेत्र, कोलकाता क्षेत्र, अहमदाबाद क्षेत्र, लखनऊ, आगरा, श्री माता वैष्णो देवी कटरा, चंडीगढ़, अमृतसर, प्रयागराज, अयोध्या, वाराणसी शहर, जयपुर, अजमेर, बीकानेर,

जोधपुर, जैसलमेर, उदयपुर, काठगोदाम, योग नगरी ऋषिकेश, दरभंगा, थावे, कामाख्या, खजुराहो जैसे महत्वपूर्ण गंतव्यों से जोड़ती हैं। ये गाड़ी सेवाएं निम्नानुसार सूचीबद्ध हैं:-

क्र.सं.	गाड़ी संख्या और नाम
1	19623 मदार - दरभंगा अमृत भारत एक्सप्रेस
2	19624 दरभंगा - मदार अमृत भारत एक्सप्रेस
3	12015 नई दिल्ली – दौराई शताब्दी एक्सप्रेस
4	12016 दौराई - नई दिल्ली शताब्दी एक्सप्रेस
5	14311 बरेली - भुज एक्सप्रेस
6	14312 भुज - बरेली एक्सप्रेस
7	14321 बरेली - भुज एक्सप्रेस
8	14322 भुज - बरेली एक्सप्रेस
9	14661 बाड़मेर – जम्मूतवी एक्सप्रेस
10	14662 जम्मूतवी - बाड़मेर एक्सप्रेस
11	14715 हिसार - जयपुर एक्सप्रेस
12	14716 जयपुर - हिसार एक्सप्रेस
13	14733 बठिंडा - जयपुर एक्सप्रेस
14	14734 जयपुर - बठिंडा एक्सप्रेस
15	14853 वाराणसी सिटी - जोधपुर एक्सप्रेस
16	14854 जोधपुर - वाराणसी सिटी एक्सप्रेस
17	14863 वाराणसी सिटी - जोधपुर एक्सप्रेस
18	14864 जोधपुर - वाराणसी सिटी एक्सप्रेस
19	14865 वाराणसी सिटी - जोधपुर एक्सप्रेस

20	14866 जोधपुर - वाराणसी सिटी एक्सप्रेस
21	15013 जैसलमेर - काठगोदाम एक्सप्रेस
22	15014 काठगोदाम - जैसलमेर एक्सप्रेस
23	15715 किशनगंज - अजमेर एक्सप्रेस
24	15716 अजमेर - किशनगंज एक्सप्रेस
25	19031 साबरमती - योग नगरी ऋषिकेश एक्सप्रेस
26	19032 योग नगरी ऋषिकेश - साबरमती एक्सप्रेस
27	19201 भावनगर टर्मिनस – अयोध्या कैंट एक्सप्रेस
28	19202 अयोध्या कैंट - भावनगर टर्मिनस एक्सप्रेस
29	19269 पोरबंदर - मुजफ्फरपुर एक्सप्रेस
30	19270 मुजफ्फरपुर - पोरबंदर एक्सप्रेस
31	19401 साबरमती - लखनऊ एक्सप्रेस
32	19402 लखनऊ - साबरमती एक्सप्रेस
33	19409 साबरमती - थावे एक्सप्रेस
34	19410 थावे - साबरमती एक्सप्रेस
35	19411 गांधीनगर कैपिटल – दौलतपुर चौक एक्सप्रेस
36	19412 दौलतपुर चौक - गांधीनगर कैपिटल एक्सप्रेस
37	19415 साबरमती - श्री माता वैष्णो देवी कटरा एक्सप्रेस
38	19416 श्री माता वैष्णो देवी कटरा - साबरमती एक्सप्रेस
39	19609 उदयपुर सिटी – योग नगरी ऋषिकेश एक्सप्रेस
40	19610 योग नगरी ऋषिकेश - उदयपुर सिटी एक्सप्रेस
41	19611 अजमेर - अमृतसर एक्सप्रेस
42	19612 अमृतसर - अजमेर एक्सप्रेस

43	19613 अजमेर - अमृतसर एक्सप्रेस
44	19614 अमृतसर - अजमेर एक्सप्रेस
45	19615 उदयपुर सिटी - कामाख्या एक्सप्रेस
46	19616 कामाख्या - उदयपुर सिटी एक्सप्रेस
47	19665 खजुराहो - उदयपुर सिटी एक्सप्रेस
48	19666 उदयपुर सिटी - खजुराहो एक्सप्रेस
49	19715 जयपुर - गोमती नगर एक्सप्रेस
50	19716 गोमती नगर - जयपुर एक्सप्रेस
51	12195 आगरा फोर्ट - अजमेर एक्सप्रेस
52	12196 अजमेर - आगरा फोर्ट एक्सप्रेस
53	12307 हावड़ा - जोधपुर एक्सप्रेस
54	12403 प्रयागराज - लालगढ़ एक्सप्रेस
55	12404 लालगढ़- प्रयागराज एक्सप्रेस
56	12413 अजमेर - जम्मू तवी एक्सप्रेस
57	12414 जम्मू तवी - अजमेर एक्सप्रेस
58	12495 बीकानेर - कोलकाता टर्मिनल एक्सप्रेस
59	12496 कोलकाता टर्मिनल - बीकानेर एक्सप्रेस
60	12915 साबरमती - दिल्ली एक्सप्रेस
61	12916 दिल्ली - साबरमती एक्सप्रेस
62	20403 प्रयागराज – लालगढ़ एक्सप्रेस
63	20404 लालगढ़- प्रयागराज एक्सप्रेस
64	20489 बाड़मेर - मथुरा एक्सप्रेस
65	20490 मथुरा - बाड़मेर एक्सप्रेस

66	20913 राजकोट – दिल्ली सराय रोहिल्ला एक्सप्रेस
67	20914 दिल्ली सराय रोहिल्ला - राजकोट एक्सप्रेस
68	20937 पोरबंदर - दिल्ली सराय रोहिल्ला एक्सप्रेस
69	20938 दिल्ली सराय रोहिल्ला - पोरबंदर एक्सप्रेस
70	20989 उदयपुर सिटी - चंडीगढ़ एक्सप्रेस
71	20990 चंडीगढ़ - उदयपुर सिटी एक्सप्रेस
72	22307 हावड़ा - बीकानेर एक्सप्रेस
73	22987 अजमेर - आगरा फोर्ट एक्सप्रेस
74	22988 आगरा फोर्ट - अजमेर एक्सप्रेस
75	22995 दिल्ली - जोधपुर एक्सप्रेस
76	22996 जोधपुर - दिल्ली एक्सप्रेस
77	64619 ईदगाह - बांदीकुई पैसेंजर
78	64620 बांदीकुई - ईदगाह पैसेंजर
79	64621 ईदगाह - बांदीकुई पैसेंजर
80	64622 बांदीकुई - ईदगाह पैसेंजर
81	51973 मथुरा - जयपुर पैसेंजर
82	51974 जयपुर - मथुरा पैसेंजर
83	54355 बांदीकुई - बरेली पैसेंजर
84	54356 बरेली - बांदीकुई पैसेंजर

इसके अलावा, गाड़ी सेवाओं के ठहराव की व्यवस्था करना, जो एक सतत प्रक्रिया है, यातायात औचित्य, परिचालनिक व्यावहार्यता पर निर्भर करती है जिसमें रेलखंड पर अतिरिक्त समय की उपलब्धता और प्लेटफार्म लंबाई आदि जैसी सुमेलित अवसंरचना की उपलब्धता शामिल है।

**FUNDS ALLOCATED AND RELEASED TO THE
NORTH EASTERN STATES**

6062. PROF. SOUGATA RAY:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of total funds allocated and released to the North Eastern States under schemes of the Ministry of Development of North Eastern Region (DONER) during the last five years;
- (b) whether the Government has conducted any assessment regarding the impact of development programmes implemented in the North Eastern Region on employment generation and economic growth and if so, the details thereof;
- (c) the details of infrastructure projects sanctioned under the North East Special Infrastructure Development Scheme (NESIDS), State-wise; and
- (d) whether the Government has reviewed the progress and effectiveness of projects implemented by the North Eastern Council and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

- (a) The details of total funds allocated and released to the North Eastern States under schemes of the Ministry of Development of North Eastern Region (DONER) during the last five years are as under:

(Rs. in crores)

	Revised Estimates	Expenditure
2021-22	2624.36	2624.05
2022-23	2715.17	1076.04
2023-24	5849.40	1944.91
2024-25	3966.00	3416.55
2025-26	4445.00	4182.63*

*Up to 26th March 2026

(b) In 2025, Third Party Evaluation of all the Schemes implemented by Ministry of Development of North Eastern Region (MDoNER) was carried out by IIM Shillong. Further, periodic assessments and evaluation studies have confirmed that interventions made under various schemes of MDoNER have contributed significantly to employment generation and economic growth in the North Eastern Region. Infrastructure projects like roads, bridges, and power supply have created direct and indirect jobs, while livelihood and skill development initiatives have also contributed to enhanced employability among youth and women, fostering entrepreneurship and self-employment opportunities.

(c) The North East Special Infrastructure Development Scheme (NESIDS) was approved as a new Central Sector Scheme in 2017-18 and restructured into two components viz. NESIDS (Roads) and NESIDS (Other Than Roads Infrastructure) in 2022-23. The State-wise details of projects sanctioned under NESID Scheme are as under:

S. No.	State	NESIDS OTRI		NESIDS Roads		Total	
		No of Projects	Sanctioned Cost (Rs. in crore)	No of Projects	Sanctioned Cost (Rs. in crore)	No of Projects	Sanctioned Cost (Rs. in crore)
1	Arunachal Pradesh	19	580.96	22	681.15	41	1262.11
2	Assam	30	1347.33	18	1317.83	48	2665.16
3	Manipur	21	549.12	9	254.70	30	803.82
4	Meghalaya	12	506.89	6	223.32	18	730.21
5	Mizoram	22	499.92	8	303.02	30	802.94
6	Nagaland	13	251.83	16	462.88	29	714.71
7	Sikkim	6	221.68	5	264.01	11	485.69
8	Tripura	16	548.56	9	358.15	25	906.71
Total		139	4506.29	93	3865.06	232	8371.35

(d) The Government has regularly reviewed the progress and effectiveness of projects implemented by the North Eastern Council. Starting from October 2025, inspections of all the 271 projects have been conducted by NEC/ MDoNER officials and third-party inspection teams i.e., Field Technical Support Units (FTSUs), Project quality Management (PQM), Third Party Technical Inspection (TPTI). Physical inspections of the projects coupled with weekly reviews at the highest level in the Ministry, have resulted in a marked improvement in timely implementation/closure of the projects.

GATI SHAKTI MULTI-MODEL CARGO TERMINALS

6063. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is true that 16 Gati Shakti Multi-Model Cargo Terminals have been approved in Andhra Pradesh and if so, the details thereof;
- (b) the details of each of the GCT approved in Andhra Pradesh, location/station-wise;
- (c) the time by which each of the above 16 GCTs approved, terminal-wise;
- (d) whether as per GCT policy concerned agencies have to complete construction within 24 months of granting in-principle approval and if so, the details thereof; and
- (e) whether the identified GCTs in the said State are going to complete within the 24 months time and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) In order to encourage setting up of cargo terminals through private investment, 'Gati Shakti Multi-Modal Cargo Terminal (GCT)' policy has been launched. Location of the GCTs is decided on the basis of demand from industry, potential of Cargo traffic, availability of railway infrastructure and overall logistics potential of the area.

With regards to Andhra Pradesh, so far 5 GCTs have been commissioned and further, in-principle approvals (IPAs) for 20 more locations have been given for GCTs proposals. The detail of identified locations, where in-principle approvals (IPAs) have been given in Andhra Pradesh are as under -

S.N.	Location /Serving Station
1	Mallividu
2	Vadla Pudi – IPA -1
3	Vadla Pudi – IPA -2
4	Dandu Gopalapuram Halt
5	Kantakapalli
6	Jaggeypalem
7	Cheruvumadhavaram
8	Krishnapuram
9	Banaganapalli
10	Karapa
11	Viravasaram
12	Annavaram
13	Tettu
14	Bayyavaram
15	Nidadavolu
16	Nossam
17	Juturu
18	Pedana
19	Nuzivud
20	Gullipadu

As per the provisions of the GCT policy, the agencies are expected to implement/complete the construction within twenty four (24) months of grant of final (Engineering Scale Plan) approval for commencement of construction. However, the completion of any project depends on several factors such as land acquisition, forest clearance and other statutory clearances etc.

So far, a total of 128 GCTs have been commissioned across the country (including 5 in Andhra Pradesh).

ESTABLISHMENT OF SSC CENTRES

6064. SHRI YUSUF PATHAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government plans to establish dedicated examination centres for the Staff Selection Commission (SSC) GD Constable and SSC CGL examinations in Murshidabad district, particularly at Berhampore;
- (b) if so, the details thereof and the proposed timeline for setting up such centres;
- (c) if not, the reasons for not having examination centres in Murshidabad district despite repeated requests from local candidates and elected representatives;
- (d) whether the Government is aware that thousands of candidates from the densely populated adjoining districts of Malda, Murshidabad, Birbhum, Purba Bardhaman and northern parts of Nadia are forced to travel long distances to appear in SSC GD and SSC CGL examinations causing immense hardship, high travel costs and inconvenience; and
- (e) if so, whether the Government is likely to consider opening of SSC GD and SSC CGL examination centres at Berhampore given its central location and the large number of applicants from these districts every year?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (e) As per the exam notification published by SSC, the Constable (GD) Examination 2026 is scheduled to be conducted in 130 cities across the country including six cities in West Bengal. Similarly, for the CGL Examination 2025, 135 cities across the country including six cities in West Bengal were designated as exam centres.

The following cities in West Bengal have been designated as centres for the aforementioned SSC examinations –

1. Asansol (Paschim Bardhaman district)
2. Burdwan (Purba Bardhaman district)
3. Durgapur (Paschim Bardhaman district)
4. Malda (Malda district)
5. Siliguri (Jalpaiguri and Darjeeling districts)
6. Suri (Birbhum district)
7. Kolkata / Howrah

The respective exam notifications may be seen at:

https://ssc.gov.in/api/attachment/uploads/masterData/NoticeBoards/Notice_of_C_TGD_2026.pdf; and

https://ssc.gov.in/api/attachment/uploads/masterData/NoticeBoards/Notice_of_ad_v_cgl2025.pdf

SSC makes all efforts to accommodate candidates at their preferred or nearby available centres. SSC has recently introduced the “self-slotting” facility allowing candidates to select their exam city, date and shift for greater convenience.

PUBLICATION OF TRP FOR TV NEWS CHANNELS**6065. SHRI EATALA RAJENDER:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether the Government halts publication of TRP for TV news channels;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of objections received and corrected till now?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c) During Operation Sindoor, some TV news channels were observed to be broadcasting unwarranted sensational and speculative content. Such behavior by TV channels have been observed during periods of conflict or crisis. It also has potential to create panic among the public, especially those having friends and family in the affected areas.

Accordingly, as a precautionary measure, the Government has directed to withhold reporting of the Television Rating Points (TRPs) for TV news channels for a period of four weeks. These directions were widely accepted by all stakeholders and no objections against it have been received so far.

पंचरुखी रेलवे स्टेशन की खराब स्थिति**6066. डॉ. राजीव भारद्वाज:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को हिमाचल प्रदेश के कांगड़ा जिले में स्थित पंचरुखी रेलवे स्टेशन की खराब स्थिति के संबंध में शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) क्या सरकार द्वारा उक्त रेलवे स्टेशन के लिए कोई सर्वेक्षण किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) हिमाचल प्रदेश में कांगड़ा जिले में स्थित पंचरुखी स्टेशन पर उच्च स्तरीय प्लेटफार्म, प्लेटफार्म शेल्टर, प्रतीक्षालय, पेयजल व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था आदि जैसी सुविधाएं उपलब्ध हैं। स्टेशन भवन के सुधार का कार्य हाल ही के वर्षों में पूरा किया गया है। पंचरुखी स्टेशन के उन्नयन कार्य जिसमें परिचलन क्षेत्र, प्लेटफार्म फेंसिंग, प्लेटफार्म शेल्टर आदि शामिल है, को स्वीकृत किया गया है।

इसके अलावा, भारतीय रेल में स्टेशनों का उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/उन्नयन के लिए कार्य को मंजूरी देने और निष्पादित करते समय निचली श्रेणी के स्टेशन की तुलना में उच्च श्रेणी के स्टेशन को प्राथमिकता दी जाती है।

देशभर में रेल परियोजनाओं/कार्यों के लिए संसद सदस्यों, निर्वाचित प्रतिनिधियों, संगठनों/रेल उपयोगकर्ताओं आदि से प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन, औपचारिक और अनौपचारिक दोनों रूपों में रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालय आदि सहित विभिन्न स्तरों पर प्राप्त होते हैं। चूंकि ऐसे प्रस्ताव/अनुरोध/सुझाव की प्राप्ति एक सतत् और गतिशील प्रक्रिया है और इनकी जांच की जाती है तथा व्यवहार्य एवं औचित्यपूर्ण पाए जाने पर समय-समय पर कार्रवाई की जाती है और ऐसे अनुरोधों का केन्द्रीकृत सार-संग्रह नहीं रखा जाता है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में रेलवे स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप अधिक चौड़े ऊपरी पैदल पुल/एयर कॉनकोर्स की व्यवस्था
- लिफ्ट/स्वचालित सीढ़ियों/रैंप की व्यवस्था
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/व्यवस्था
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क की व्यवस्था
- पार्किंग क्षेत्र, मल्टी-मोडल एकीकरण
- दिव्यांगजनों के लिए सुविधाएं
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को देखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, भूसुदर्शनीकरण आदि की व्यवस्था

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के तहत विकास के लिए 1338 स्टेशनों की पहचान की गई है, जिसमें से हिमाचल के कांगड़ा जिले के बैजनाथ पपरोला और पालमपुर सहित अम्ब अंदौरा और शिमला स्टेशन हिमाचल प्रदेश में स्थित हैं।

अम्ब अंदौरा और बैजनाथ पपरोला स्टेशनों पर विकास कार्य पूरे किए जा चुके हैं। पालमपुर हिमाचल और शिमला स्टेशन इस समय मास्टर योजना चरण पर हैं।

मास्टर प्लानिंग एक पुनरावर्ती प्रक्रिया है जिसके लिए इष्टतमीकरण अपेक्षित होता है और इस स्तर पर ऐसे इष्टतमीकरण के लिए समय-सीमा और अन्य ब्यौरों को इंगित नहीं किया जा सकता।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। स्टेशनों के विकास और अनुरक्षण के लिए निधियों के आबंटन का ब्यौरा कार्य-वार या स्टेशन-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। यात्री सुविधाओं को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। हिमाचल प्रदेश एक रेलवे जोन अर्थात् उत्तर रेलवे के क्षेत्राधिकार में आता है। इस जोन के लिए वित्त वर्ष 2025-26 में 1483 करोड़ रुपए (संशोधित अनुमान) का आबंटन किया गया जिसमें से अब तक (फरवरी, 2026 तक) 1547 करोड़ रुपए का व्यय उपगत किया जा चुका है।

INTRODUCTION OF NEW TRAIN

6067. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any proposal to introduce a new train from Rameswaram to Mangaluru Junction bi-weekly via Palakkad-Podanur-Pollachi overnight express which is a very long pending demand of the people

of these areas and the same has been proposed in IRTTC (Inter Railway Time Table Conference) meeting held in 2018 by Southern Railway;

(b) if so, the details thereof; and

(c) if not, the reasons thereof including the timeline by when the said proposal likely to be implemented?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) To facilitate the passengers of Rameswaram – Pollachi - Palakkad - Mangaluru sector, a new weekly train service viz. 16621/16622 Rameswaram - Mangaluru Central Express has been introduced w.e.f. 14.03.2026.

FUNDS FOR RAILWAY SAFETY

6068. SHRI NAVEEN JINDAL:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the details of allocation of funds for railway safety and the actual expenditure there against during the last five years, year-wise and in the ongoing fiscal year;

(b) the details of vacant posts as on date particularly in technical and safety-related roles (e.g., loco pilots) and measures taken to fill them up to ensure that staff is not overworked;

(c) the current status of safety infrastructure including track maintenance, signalling systems and modernisation of coaches in quantifiable terms; and

(d) the steps taken to enhance overall passenger safety including progress and timelines for the implementation of the 'Kavach' automatic train protection system across all railway zones in the country?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a), (c) and (d) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

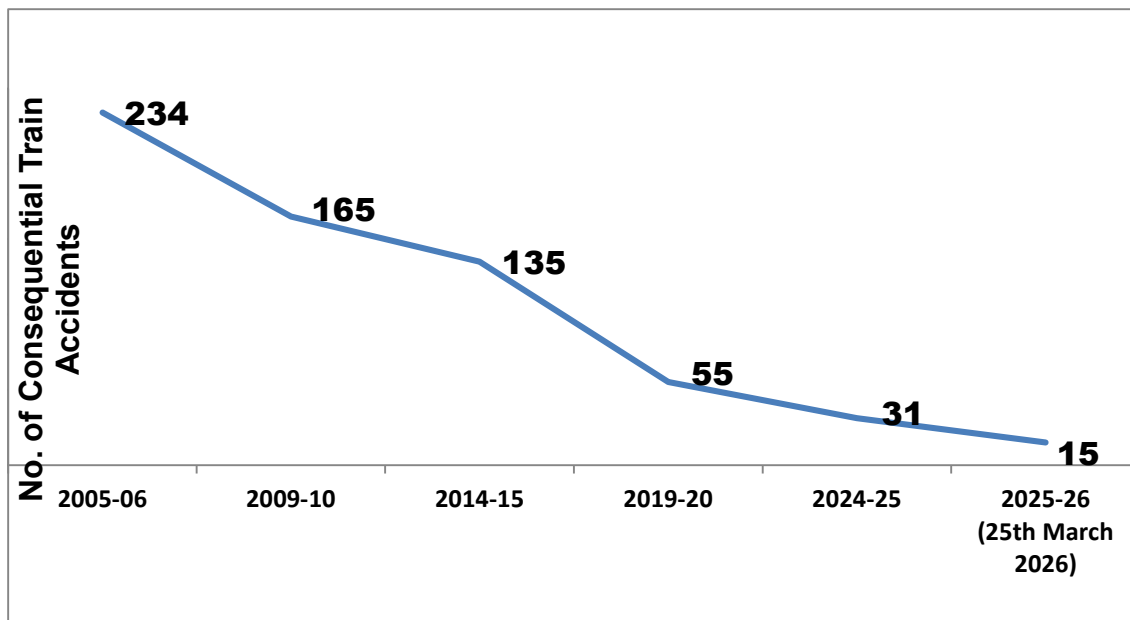
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)
2025-26(upto February 2026)	0.01

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



The various safety measures, including track maintenance, modernization of coaches and signalling system, taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Year	Expenditure/Budget on Safety related activities (Rs. In Cr.)
2013-14	39,200
2022-23	87,336

2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.

9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
12. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
16. Patrolling of railway tracks to look out for weld/rail fractures.
17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.

18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
21. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
22. Replacement of conventional ICF design coaches with LHB design coaches is being done.
23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
25. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any

inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
27. Regular counselling and training of staff is undertaken.
28. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 vs 2004-14
	Technological Improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety	As on	As on 31.03.25:	288 times

	Devices (Nos.)	31.03.14: 90 Nos.	25,939 Nos.	
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
	Better Maintenance Practices			
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90% reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
	Better Infrastructure and Rolling Stock			
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Strengthening, upgradation, modernisation and improvement of Signalling infrastructure is a continuous and ongoing process over Indian Railways. Indian

Railway is continuously modernizing current infrastructure of its signalling system as under:

1. Electrical/Electronic Interlocking Systems with centralized operation points and signals in place of old mechanical signalling have been provided at 6665 stations as on 28.02.2026, out of which Electronic Interlocking have been provided at 3870 stations.
2. Interlocking of Level Crossing Gates (LC) has been provided at 10153 Level Crossing Gates upto 28.02.2026 for enhancing safety at LC Gate.
3. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,665 stations up to 28.02.2026.
4. Axle counters for automatic clearance of Block Section, BPAC (Block Proving Axle Counter) are provided to ensure complete arrival of train without manual intervention before granting line clear to receive next train and to reduce human element. These systems have been provided on 6149 Block Sections up to 28.02.2026.
5. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.

7. Rolling block system for maintenance of assets has been introduced to increase their reliability.
8. Regular inspection and maintenance of all railway signalling assets is carried out as per laid down norms to ensure safe operation of trains. These are regularly monitored through designated officials in divisions across zonal railways.
9. Staff are regularly counselled and trained.

Kavach Implementation

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.

- c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.
 - e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
 7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
 8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
 9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1638 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:

S.N.	Section	Progress (Route Km)
(1)	Delhi-Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667

ii	Vadodara – Ahmedabad section	96
iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana - Bardhaman – Howrah section	260
iii	Subedarganj-Kanpur	186

10.Track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.

11.Progress of key items of Kavach on High density routes including Delhi– Mumbai and Delhi– Howrah corridors as on 25.03.26 are as under:

S.N.	Item	Progress
i	Laying of Optical Fibre Cable	8923 Km
ii	Installation of Telecom Towers	1184 nos
iii	Station Data Centre	767 station
iv	Installation of Track side equipment	7165 RKm
v	Provision of Kavach in Loco	4277

12.In addition, work for installation of Kavach in 8979 Locomotives and 1200 EMU/MEMU has been taken up.

13.Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 61,758 technicians, operators and engineers have been trained on Kavach technology. This includes about

52,317 Loco Pilots and Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.

(b) Recruitment:

Loco Pilots are important members of Indian Railway family who play pivotal role for moving passenger and goods traffic in safe and efficient manner. Indian Railways is committed to ensure proper working conditions for loco pilots. Indian Railways recruit Assistant Loco Pilots on a regular basis considering the vacancy position. Keeping in view train operation and retirement of staff, new positions are opened up for recruitment.

The details of filling up vacancies of Assistant Loco Pilots are as follow:

Year	Details regarding recruitment for the post of Assistant Loco Pilots
2024	18,799 vacancies were notified. Selection process already completed and 15,873 candidates empanelled till date.
2025	9,970 vacancies were notified; First stage Computer Based Tests (CBTs) have been completed.
2026	11,127 vacancies as per Annual Calendar 2026 have been notified in March 2026.

Recruitment done in Indian Railways during 2004-05 to 2013-14 vis-à-vis during 2014-15 to 2025-26 is given as under: -

Period	Recruitments
2004-2005 to 2013-2014	4.11 lakh
2014-2015 to 2024-2025	5.08 lakh
2025-26 - till date	43,230

Occurrence and filling up of vacancies are continuous processes on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanisations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Further, as system improvement, the Ministry of Railways has introduced a system of publishing the Annual Calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of the Annual Calendar is benefitting the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

Presently, recruitment against 1,54,213 vacancies of non-gazetted personnel has been taken up on Indian Railways as per Annual Calendar 2024, 2025 and 2026.

During January to December 2024, ten Centralized Employment Notifications (CENs) for 92,116 vacancies were notified for filling up of posts of Assistant Loco Pilots (ALPs), Technicians, Sub-Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical and Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate), Non-Technical Popular Categories (Under-Graduate), Ministerial and Isolated Categories and Level-1 categories such as Assistants, Track Maintainers and Pointsman.

First Stage/Single stage Computer Based Tests (CBTs) for 92,116 posts have been completed. Details are as under: -

Exam	Candidates	Cities	Languages
1st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	15
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	15
1st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	15
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	15
CBT for the post of RPF-Constable (4,208 vacancies)	45,30,288	147	15
CBT for Paramedical Categories (1,376 vacancies)	7,08,321	143	15
1st Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	58,41,774	141	15

1st Stage CBT for Non-Technical Popular Categories (Under Graduate) (3,445 vacancies)	63,27,473	157	15
CBT for Ministerial and Isolated categories (1,036 vacancies)	4,46,013	139	15
CBT for level-1 posts (32438 vacancies)	1,08,28,261	152	15
Total Candidates	3,58,59,270		

2nd stage CBTs for the posts of ALP, JE/DMS/CMA and Non-Technical Popular Categories (Graduate and Under-Graduate) have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
2nd Stage CBT for the post of ALP (18,799 vacancies)	2,66,363	112	15
2nd Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	1,17,339	118	15
2nd Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	1,21,931	129	15
2nd Stage CBT for Non-Technical Popular Categories (Under-Graduate) (3,445 vacancies)	51,978	79	15
Total Candidates	5,57,611		

Computer Based Aptitude Test (CBAT) for the post of ALP and Non-Technical Popular Categories (Graduate) and Computer based Skill Test for the post of Non-Technical Popular Categories (Graduate and Under Graduate) and Ministerial and Isolated Categories have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
CBAT for the post of ALP	1,32,044	84	2
Translation Test for Ministerial and Isolated Categories	1,233	8	2
CBAT for the post of Non-Technical Popular Categories (Graduate)	13,616	38	2
Computer Based Typing Skill Test (CBTST) for the post of Non-Technical Popular Categories (Graduate-level)	30,341	58	2
Computer Based Typing Skill Test (CBTST) for the post of Non-Technical Popular Categories (Under-Graduate-level)	13,145	44	2
Total Candidates	1,90,379		

Panels for more than 43,000 candidates for various posts including the posts of Technicians, Junior Engineers, Paramedical Categories, Sub-Inspectors and Constable (RPF) and Assistant Loco Pilots have been finalised. Majority of them are in safety categories.

In addition, as per Annual Calendar for the year 2025, nine Centralized Employment Notifications (CENs) for 50,970 vacancies have also been issued.

Details are as under:

CEN No.	Post Name	No. of Vacancies notified	Month of Notification
01/2025	Assistant Loco Pilots	9,970	March 2025
02/2025	Technician	6,238	June 2025
03/2025	Paramedical categories	434	July 2025
04/2025	Section Controller	368	August 2025
05/2025	Junior Engineer (JE)/ Depot Material Superintendent/ Chemical and Metallurgical Assistant	2,585	October 2025

06/2025	Non-Technical Popular Categories (Graduate)	5,810	October 2025
07/2025	Non-Technical Popular Categories (Under-Graduate)	3,058	October 2025
08/2025	Isolated Categories	312	December 2025
09/2025	Level-1 posts	22,195	December 2025
Total		50,970	

First stage/Single stage Computer Based Tests (CBTs) for 19,595 posts have been completed. Details are as under: -

Exam	Candidates	Cities	Languages
1st Stage CBT for the post of ALP (9970 vacancies)	10,03,719	141	15
CBT for the post of Section Controller (368 vacancies)	4,33,748	131	15
1st Stage CBT for the post of JE/DMS/CMA (2585 vacancies)	5,74,351	133	15
CBT for the post of Technician (6238 vacancies)	8,41,525	117	15
CBT for the post of Paramedical Categories (434 vacancies)	3,19,396	106	15
Total Candidates	31,72,739		

RURAL DIGITAL CONNECTIVITY

6069. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of the present level of internet and digital connectivity in rural areas of Andhra Pradesh including district-wise data on subscriber base, broadband density, mobile and fibre coverage and data consumption;
- (b) the details of the year-wise growth in rural internet and broadband subscribers in Andhra Pradesh during the last three years;
- (c) the details of the funds allocated, sanctioned, released and utilised for strengthening rural digital connectivity in Andhra Pradesh during the last five years, district-wise including Nellore district;
- (d) the details of the indicators and benchmarks used by the Government to assess progress towards universal rural connectivity in the country especially in Andhra Pradesh; and
- (e) whether the Government has identified and prioritised key rural infrastructure for connectivity in villages of the country and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) As on 31.12.2025, total telecom subscribers count in rural areas of Andhra Pradesh is 24.12 million. Rural broadband density is 54.39%. Out of a total of 17,328 villages in Andhra Pradesh, 16,944 are covered by mobile networks whereas fiber-to-the-home (FTTH) connectivity is available in 12,817 villages. Total wireless data usage in the state is 8,44,992 Tera Bytes. Telecom

subscription and data consumption information is maintained Licensed Service Area (LSA)/ State-UT wise only. The district-wise details of mobile and FTTH village coverage in the State are given in the enclosed **Statement**.

(b) The details of year-wise growth in rural internet and broadband subscriptions in the State of Andhra Pradesh during the last three years are as below:

Subscribers count in million and their growth percentage						
	As on 31.03.2023	Growth %	As on 31.03.2024	Growth %	As on 31.03.2025	Growth %
Internet	16.79	6.33	17.89	6.55	17.97	0.45
Broadband	16.10	7.98	17.29	7.39	17.52	1.33

(c) Government has disbursed Rs. 2,404.08 crore during the last five financial years (2020-21 to 2024-25) under Digital Bharat Nidhi (DBN) to provide telecom services in rural and remote areas of Andhra Pradesh including in Nellore district.

(d) Government assesses progress made towards universal rural connectivity in the country including in Andhra Pradesh through various parameters such as mobile connectivity, internet and broadband subscription data and tele-density.

(e) Government has initiated a number of key rural infrastructure projects for improving telecom connectivity in the villages with funding from DBN. These include projects related to mobile networks and broadband connectivity through BharatNet. Through these projects, 23,994 mobile towers have been

commissioned and 2,14,921 Gram Panchayats have been made service ready till January 2026.

STATEMENT

District wise count of villages with Mobile and FTTH coverage in Andhra Pradesh as on 28.02.2026

S.No.	District	Total villages count	Mobile covered villages	FTTH covered villages
1	Alluri Sitharama Raju	3,295	3,016	977
2	Anakapalli	711	711	660
3	Anantapur	498	498	444
4	Annamayya	462	459	298
5	Bapatla	276	276	271
6	Chittoor	794	791	499
7	East Godavari	268	268	262
8	Eluru	678	662	596
9	Guntur	209	209	202
10	Kakinada	402	398	383
11	Konaseema	310	310	308
12	Krishna	489	489	462
13	Kurnool	448	448	400
14	Nandyal	447	439	391
15	Ntr	298	298	290
16	Palnadu	360	360	317
17	Parvathipuram Manyam	955	912	618
18	Prakasam	848	826	752
19	Sri Potti Sriramulu Nellore	713	712	619
20	Sri Sathya Sai	450	447	402

21	Srikakulam	1,411	1,411	1,384
22	Tirupati	1,007	1,006	612
23	Visakhapatnam	87	87	87
24	Vizianagaram	959	959	774
25	West Godavari	273	273	266
26	YSR Kadapa	680	679	543
	Andhra Pradesh State	17,328	16,944	12,817

INDIA AI MISSION IN BENGALURU

6070. SHRI P. C. MOHAN:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the progress made under the IndiaAI Mission in the State of Karnataka particularly in Bengaluru including operationalisation of AIKosha datasets platform, iGOT-AI courses and AI skilling initiatives in academic and research institutions;

(b) the number of startups, incubators and research institutions in Bengaluru supported under the Global Acceleration Programme, innovation challenges and other funding components of the Mission along with details of financial assistance provided;

(c) the details of sectors identified for incorporation and deployment of Artificial Intelligence under the Mission such as healthcare, education, mobility,

governance, fintech and manufacturing and the details of sector-specific initiatives in Bengaluru; and

(d) whether the Government proposes to expand AI compute capacity, data centres, GPU infrastructure and dedicated AI innovation clusters in Bengaluru and if so, the details and timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Government of India launched the IndiaAI Mission in March 2024 with the objective of building a robust ecosystem of AI in the country. The Mission seeks to expand access to AI technologies, support innovation and promote the development of AI solutions addressing India-centric challenges.

AIKosha: IndiaAI Datasets Platform

AIKosha is platform which provide access AI models, development tools and other resources. These belong to various fields such as health, agriculture, and education, with safeguards for data privacy.

Presently, AIKosh platform more than 280 models available for the use of researchers, startups and other stakeholders.

AIKosh also provides a secure API-based access, an AI Sandbox environment for model training and experimentation. It also provides AI Guardrails toolkits, which support developers in monitoring, evaluating and constraining model behaviour during development and deployment.

The details and features of AIKosh can be accessed from <https://aikosh.indiaai.gov.in/>.

iGOT-AI Courses

The iGOT initiative is aimed at strengthening AI awareness and capacity building among government officials and other stakeholders.

The iGOT Karmayogi platform currently offers over 176 courses on Artificial Intelligence and emerging technologies, details of which are given in enclosed **Statement-I**, published by a wide range of institutions, organizations, and academic bodies.

To date, these courses have cumulatively recorded 72,99,149 enrolments and 53,79,235 completions from registered learners on the platform.

The YUVA AI for All course offered by the IndiaAI Mission is also available on the iGOT Karmayogi platform. Together, the two versions of the course have recorded 1,28,848 enrolments and 83,010 completions from registered learners on the platform to date.

AI Skilling Initiatives

IndiaAI Data and AI Labs

Under the IndiaAI Mission, the IndiaAI FutureSkills pillar envisages the establishment of IndiaAI Data and AI Labs in Tier-2 and Tier-3 cities across the country. The aim is to strengthen AI skilling and capacity building, such as conducting coursework in AI, data curation, annotation, cleaning and applied data science.

As part of this initiative, 27 labs at NIELIT centres have already been established and operationalised to deliver foundational and sector-specific AI training in data and AI.

In addition, 543 labs in ITIs/Polytechnics across all States and Union Territories are currently under implementation to offer both foundational and sector-specific AI courses aligned with India's diverse developmental needs.

The courses in AI and related domains are being designed in close alignment with industry requirements. The labs are equipped with appropriate infrastructure and tools to facilitate hands-on learning and practical experimentation.

In Karnataka, 51 ITIs/Polytechnics have been identified for establishing the labs.

IndiaAI Fellowship

Under the IndiaAI FutureSkills pillar, the Government is developing an extensive AI talent and research pipeline by supporting 500 PhD fellows, 5,000 postgraduates and 8,000 undergraduates.

To date, from Karnataka, out of 511 total selected students, 21 students have been selected for the IndiaAI Fellowship (UG, PG, and IDD programmes), and 8 scholars have been selected for the IndiaAI Research Fellowship (PhD programme).

The selected candidates are from prestigious institutions such as AcSIR–Fourth Paradigm Institute (4PI), Bengaluru; Manipal Institute of Technology; Manipal School of Information Science; Manipal Academy of Higher Education,

Manipal; CSIR–Central Food Technological Research Institute, Mysuru; National Institute of Technology Karnataka, Surathkal; Dayananda Sagar College of Engineering, Bengaluru; Visvesvaraya Technological University; Indian Institute of Technology Dharwad; etc.

IndiaAI Startups Global:International Acceleration Program

The IndiaAI Startups Global program was launched in collaboration with Station F (Paris) and HEC Paris. Under this program, 10 Indian AI startups have been selected and supported to expand into the European market.

It supports Indian AI startups in accessing global innovation ecosystems and expanding into international markets.

These startups are already developing innovative solutions across sectors such as governance, smart cities, document intelligence, and enterprise automation. Their work highlights the growing maturity of India's AI startup ecosystem and its ability to build practical, deployment-ready solutions.

List of Bengaluru-based startups from the 10 Indian Startups selected under Cohort 1:

- PrivaSapien Technologies – HQ on Bannerghatta Road, Bengaluru
- CoRover.ai – HQ in Kadubeesanahalli, Bengaluru
- SatSure Analytics – HQ on Brunton Road, Bengaluru
- NeuroPixel.AI – HQ in HSR Layout/Koramangala, Bengaluru
- Voicing AI – registered in Bengaluru

Sector-specific initiatives under IndiaAI Mission

Further, under the IndiaAI Mission, thirty (30) applications are being developed, focusing on India-specific problems. These applications belong to critical sectors notably Agriculture, Health, Climate change and disaster. Details are given in the enclosed **Statement-II**.

Sector-specific hackathons and Innovation challenges have also been organised with the Indian Cybercrime Coordination Centre, the Geological Survey of India, Ministry of Ayush, Ministry of MSME, NFRA and National Cancer Grid (NCG) to further encourage focused AI solution development.

From these hackathons and innovation challenges, 10 startups have been identified for scaling up the solutions.

Development of Sovereign Models

Under the IndiaAI mission, twelve (12) teams have been shortlisted in phase 1 for development of sovereign foundational AI models/Large Language Models.

Models developed by Sarvam AI, BharatGen, Gnani and Socket were launched during the IndiaAI Impact Summit 2026. These models represent important progress in building India's own AI capabilities tailored to local languages and use-cases.

These sovereign models show strong performance on Indic language benchmarks. In some cases, these perform better than leading frontier models for Indian language tasks.

For instance, models developed by Sarvam AI have demonstrated high accuracy in document understanding and Indic language processing.

IndiaAI Compute

The Government recognises compute as a public good for inclusive AI development. A national AI compute capacity has been operationalized through empanelled AI service providers offering GPU access on cloud at subsidized rates to eligible users.

This Common compute under IndiaAI Mission is available to startups, researchers, academic institutions and government organizations.

- More than 38,000 GPUs have been empanelled through 14 AI service providers to provide shared AI compute infrastructure
- Data centres located across the country including Mumbai, Navi Mumbai, Hyderabad, Bengaluru, Noida and Jamnagar are providing these services
- IndiaAI Compute Portal (<https://compute.indiaai.gov.in>) enables eligible users including researchers to discover and access GPU compute resources
- Access to these GPUs is provided at subsidized rates; Average rate is approximately Rs 65 per GPU per hour, except for select high-end GPUs
- Empanelled providers are delivering storage, networking, AI platforms and other supporting services necessary for AI model development and deployment

The compute capacity is being further expanded by adding 20,000 GPUs under the IndiaAI Mission (currently under process).

The Government is working to strengthen the data centre ecosystem where these GPUs will be housed. The Union Budget 2026–27 announced a long-term tax holiday to promote data centre and cloud infrastructure investment.

The AI Impact Summit 2026 saw investment commitments of around \$250 billion in AI infrastructure. This reflects a strong global confidence in India's AI ecosystem.

STATEMENT-I

List of courses under the theme: AI and Emerging Tech

S. No.	Course
1.	AI Using Google Bard and ChatGPT for Beginners
2.	Artificial Intelligence for Everyone
3.	AI Essentials: Leveraging Meta Bots for WhatsApp Automation
4.	Artificial Intelligence (AI)
5.	AI for Presentations
6.	Introduction to Leveraging AI and ChatGPT
7.	GenAI for Everyone
8.	Evolution and Application of Artificial Intelligence
9.	AI in Government: Transforming Public Service Delivery
10.	AI Ethics for Governance
11.	Responsible AI in the Generative AI Era
12.	The Role of Artificial Intelligence in Enhancing Cybersecurity
13.	Governing Artificial Intelligence
14.	Preventing Cybercrime: AI-based Threats and Measures
15.	AI in Agri Food Systems

16.	AI Applications in Governance
17.	Basics of Artificial Intelligence (AI)
18.	YUVA AI for All
19.	Model Artificial Intelligence Law
20.	DHFC - Module 11 - Application of AI and ML in Healthcare
21.	Artificial Intelligence: Technology Ethics and Impact
22.	Artificial Intelligence_L2
23.	Gen AI and AR-VR Fundamentals
24.	Ensuring AI Governance of India
25.	Adopting AI for Cyber Resiliency
26.	AI Policies and Governance in India
27.	GenAI: Enhancing Public Sector Efficiency
28.	Artificial Intelligence Enabling Education Outreach
29.	Enhancing Microsoft Documents with Artificial Intelligence
30.	Digital Transformation: Building the Future with AI
31.	Artificial Intelligence in Banking Financial Services and Insurance
32.	Artificial Intelligence for Investments
33.	Artificial Intelligence: Driving Transformation at Speed and Scale
34.	Introduction to Artificial Intelligence
35.	Artificial Intelligence for Social Good
36.	Artificial Intelligence in Finance
37.	Foundations of Artificial Intelligence: Applications and Ethics
38.	Introduction to AI, ML and Robotic Process Automation and Applications
39.	Core Areas of Artificial Intelligence
40.	AI in Infrastructure and Urban Development
41.	Ethical AI: Navigating Security and Privacy in the Digital Era
42.	Artificial Intelligence: Unlocking Potential and Securing Trust
43.	Introduction to Blockchain Technology and Applications in Power Sector
44.	Handling Data with Artificial Intelligence: A Beginners Guide
45.	Introduction to Artificial Intelligence and Machine Learning

46.	Basics of Artificial Intelligence and Machine Learning in Defence
47.	Generative AI in Public Policy and Governance
48.	AI Applications in Government
49.	Artificial Intelligence (AI) for Good: Innovate Empower and Transform
50.	Introduction to Robotic Process Automation RPA and AI Based Automation
51.	Responsible AI in Action
52.	AI Regulatory Policies and Implementation Considerations
53.	Fundamentals of Generative Artificial Intelligence
54.	Artificial Intelligence Chatbots and Agentic AI
55.	Artificial Intelligence and Digital Public Infrastructure Stack
56.	Process of Recoupment in Indian Railways
57.	Artificial Intelligence for Accessibility and Inclusion
58.	Artificial Intelligence Integration in Microsoft Office 365
59.	Artificial Intelligence for Public Governance
60.	Artificial Intelligence in Heritage Preservation
61.	AI for Social Sector Transformation
62.	Blockchain Basics
63.	Sovereign Artificial Intelligence Models for India
64.	Emerging Tech and Security in India's Supply Chain Revolution
65.	ChatGPT and Generative AI tools for Government Officials
66.	AI led Digital Transformation in Urban Governance
67.	AI led Digital Transformation in Agriculture
68.	AI led Digital Transformation in Education
69.	AI led Digital Transformation in Rural Development
70.	Introduction to Emerging Technologies
71.	इमर्जिंग टेक्नोलॉजीज से परिचय
72.	ChatGPT and Generative AI tools: An Introduction
73.	AI for Digital Transformation: Machine Learning and Deep Learning
74.	AI led Digital Transformation in Healthcare
75.	AI for Digital Transformation: Computer Vision
76.	Data Storytelling: Narratives and Artificial Intelligence for Impact

77.	Core Areas of Artificial Intelligence
78.	Fundamentals of Generative Artificial Intelligence
79.	Introduction to Artificial Intelligence
80.	Generative AI in Public Policy and Governance
81.	Advanced Prompt Engineering for Everyone
82.	Advanced Data Analysis with Generative AI
83.	AI for Energy and Biomedical Applications
84.	AI for Education (Intermediate)
85.	AI For Medical Treatment
86.	AI for Medical Prognosis
87.	AI for Medical Diagnosis
88.	Build and Execute an Organisational AI Strategy
89.	Blockchain Architecture - Intermediate Concepts
90.	Stay Safe in Cyber Space
91.	CYBER SECURITY BEST PRACTICES FOR AN ORGANIZATION
92.	Cyber Security Basics
93.	Cyber Vigilance: What Every Digital Citizen Must Know
94.	Cybersecurity
95.	Cyber Security and Strategy
96.	Cybercrime Investigation
97.	Cybersecurity (Basic Level)
98.	Awareness and Prevention of Cyberattacks
99.	Cybercrime and Digital Forensics
100.	Network and Telecom Security - Cyber Security Ecosystem
101.	Staying Safe in Cyberspace
102.	The Role of Artificial Intelligence in Enhancing Cybersecurity
103.	Digital Crime Scene Investigation in Cybercrime
104.	Preventing Cybercrime: AI-based Threats and Measures
105.	Cyber Shikshaa Fundamentals
106.	Cyber Security
107.	Cyber Security (Intermediate level)
108.	Cyber Contraventions and Cyber Offences

109.	Cybersecurity and E-Governance Risks
110.	Cyber Security Audit
111.	Cyber Threats Facing the Nation Creating a Cyber Surakshit Bharat
112.	Information Security - Cyber Crimes, Data Security, Data Mining
113.	Cybersecurity Fundamentals for Government Personnel
114.	Operation Secure Bharat: Responding to A Cyber Crisis
115.	Understanding Cyber Security and Digital Privacy
116.	Cyber Security Guide for Government Officials
117.	Foundation Course on Cyber Security
118.	Cyber Torts, Cyber Contravention and Adjudicating Authorities
119.	Cyber and CDR Analysis
120.	A discussion on the Telecommunication Cybersecurity Rules, 2024
121.	Fundamentals of Cybersecurity
122.	Integrated Digital Services and Cybersecurity
123.	CERT-In and Fundamentals of Cyber Hygiene
124.	Jurisdictional Issues in Cyberspace
125.	Introduction to Cyber Security
126.	Baseline Cybersecurity Controls for MSMEs
127.	Adopting AI for Cyber Resiliency
128.	The Evolving Role of the CISO in light of Cyber Crime
129.	Cybersecurity Phishing and Pharming: Protecting Yourself
130.	Cybersecurity Fundamentals for Leaders
131.	Introduction to Cybersecurity Incident Response
132.	Capital Market Cyber Resilience: Lessons from BSE and ICCL
133.	Future of Cyber Security: Strategic Preparedness
134.	Cyber Hygiene Essentials
135.	AI Adoption and Cybersecurity in Banking
136.	Cyber Resilience in Critical Infrastructure Systems
137.	Strategic Procurement: Law Cybersecurity and Emerging Threats
138.	Cyber Crime Investigation - Basic Course
139.	TRINETRA - End to End Cyber Security Solution
140.	Digital Infrastructure and Cybersecurity: Growth and Protection

141.	Cyber security and Data Privacy: Ethical and Legal Considerations
142.	Cybercrime Investigation Fundamentals
143.	Zero Trust Architecture and Strategic Cybersecurity Frameworks
144.	Investigation of Cybercrime with a Focus on Women and Children
145.	Building Resilient Cybersecurity Systems
146.	Resilience in Banking: Strategies and Cybersecurity
147.	Cybersecurity Masterclass: Managing Information and Risk
148.	Cyber Resilience for Bharat
149.	Digital Transformation with Cyber Secure Governance
150.	Understanding Data Protection Rights and Cyber Threat Response
151.	Introduction to Networking for Cyber Professionals
152.	NotebookLM
153.	Quantum Technologies
154.	Deep Tech and India
155.	Introduction to R and Python Programming
156.	Data Science for Policy Makers Part - 1
157.	Data Analysis and Decision Making - I (DADM-I)
158.	Data Analysis and Decision Making - II (DADM-II)
159.	Data Analytics for Public Policymakers and Administrators
160.	Advanced Concepts in SQL
161.	Data Analysis and Visualization
162.	Data Analysis using R
163.	Database Design and Introduction to MySQL
164.	R Programming
165.	Tableau_L2
166.	Data Storytelling
167.	Design Thinking for Data Professionals
168.	Introduction to Smart Grids Information Technology (IT) Applications
169.	Introduction to Smart Grid Technologies -Operational Technology (OT)
170.	Introduction to Blockchain Technology and Applications in Power Sector
171.	Digital Technologies for Climate Resiliency

172.	Introduction to Semiconductor Nanofabrication Technology
173.	Foundations of Cybersecurity
174.	Leading with Generative AI
175.	Advanced Data Analysis with Generative AI
176.	युवा एआई फॉर ऑल

STATEMENT-II

The details of shortlisted AI solution under IndiaAI Application Development Initiative are as under:

Sl.No.	Name of the Solution	Solution Description	Theme
1	Promoting regenerative agriculture practices for a sustainable future using AI	In-house developed MRV (Measurement, Reporting, and Verification) technology designed to ensure the integrity and quality of generated carbon credits.	Agriculture
2	Krishi Sah'Al'yak - Farming Co-pilot	AI-powered conversational co-pilot to provide personalized advisory to farmers in Indic languages	Agriculture
3	Kadalcompass - We Amplify the voice of water using Hydro-AI, Underwater com, IoT with Sensor Network	5G-enabled device that transforms fishing practices using AI, IoT, and advanced communication technologies	Agriculture
4	KissanCopilot Multilingual Multimodal personalized AI Assistant for small holder farmers	Powered by Dhenu's vertical LLM for agriculture, provides personalized agricultural advisory services to smallholder farmers.	Agriculture
5	Rapid, chemical-free soil testing solution using NIR	End-to-end soil testing approach leverages an offline app, AI-powered spectral device, and ML models to	Agriculture

	Spectroscopy and AI/ML models	deliver timely, chemical-free soil analysis.	
6	AI deep-tech driven quality assessment of Maize	SAAS platform to provide objective quality assessment of maize including price estimation and sales pipelining.	Agriculture
7	AI-Driven Live Fish Logistics and Mortality Reduction in Aquaculture	AI-driven solution that optimizes aquaculture operations	Agriculture
8	QScan	AI-powered IoT solution that captures critical data throughout the fresh produce lifecycle, providing real-time analysis of food quality and actionable insights to sellers.	Agriculture
9	Heatwave Resilience: Integrating AI-based Advanced Forecasting for Extreme Heat Events	Integrates AI-based climate forecasting with health data to develop a targeted risk classification system for heat-health impacts	Climate
10	Multi-Hazard Susceptibility Mapping	hazard management system to predict Landslides, Debris Flows and Flash Floods	Climate
11	DeepFlood: Rapid flood inundation mapping using Vision Transformers and Satellite Data	Advanced flood inundation mapping tool using SAR data and deep learning models for real-time, automated flood detection	Climate
12	Moskeet: Climate impact on mosquito-borne diseases	AI-powered platform integrates real-time climate data with mosquito tracking to predict and prevent disease outbreaks.	Climate

13	End to End AI Cloud Platform for Radiology Diagnosis	AI cloud platform for radiology diagnosis, integrating innovative technologies such as CV, GenAI, NLP, Dicom, mobile, and cloud computing	Healthcare
14	NIDAAN (iNtegrated lung health screening and tuberculosis Detection through Ai At National scale)	qXR, an advanced AI tool for interpreting chest X-rays (CXR), detects and localizes 30+ findings.	Healthcare
15	Impactful AI solution, preventing preventable blindness, for socio-economic transformation.	early detection of vision threatening retinal abnormalities	Healthcare
16	AI Powered Wearable Technology for Detection and Diagnosis of Musculoskeletal Joint Health Pain.	AI Enabled Hardware Platform for Joint Pain Diagnostics and Rehabilitation Segments of Healthcare	Healthcare
17	VoxelBox	Neuro-informatics platform that allows to map the functional maps / connectomics of the human brain	Healthcare
18	Development of Ocellux: An AI-Based Solution for Enhanced Early Diabetic Eye Screening in INDIA.	Portable, affordable and highly accessible retina imaging device powered by AI for early detection of eye diseases like Diabetic Retinopathy, AMD and Glaucoma	Healthcare
19	Revolutionizing healthcare using doctor-led AI	AI-powered personal doctor available 24x7 and free of cost, designed to assist people when they are sick, monitor their health through wearables, and act as a health coach to prevent diseases.	Healthcare

20	AI/ML enabled MafPro device platform for cancer staging, localization, and margins.	MafPro handheld detector provides a radiation-free, non-invasive, safe and cost-effective solution that can reliably detect and adequately evaluate metastases in lymph nodes using AI/ML based algorithms	Healthcare
21	Readabled (Online Dyslexia Training)	web-based application designed to help children with dyslexia improve phonetic awareness through interactive exercises.	Learning disabilities
22	Voice fusion AI	AI application to provide assistive support to individuals with SLDs in multiple Indian languages	Learning disabilities
23	ScreenPlay - a digital game based screening tool for autism and related disorders.	Digital, game-based screening tool designed to identify children aged 3 to 6 who may be at risk for autism or related developmental conditions	Learning disabilities
24	Jiveesha	AI-powered diagnostic platform for early detection of SLDs	Learning disabilities
25	Adaptive Learning and Detection for SLDs	Advanced AI techniques to detect Specific Learning Disabilities (SLDs) such as dyslexia, dysgraphia, and dyscalculia.	Learning disabilities
26	Special Educator AI	AI-driven system designed to address India's shortage of special educators and support children with SLDs.	Learning disabilities
27	ConvoZen.AI by NoBroker Technologies	AI-powered conversational platform that automates customer engagement across channels like chat, voice, email, and social media, offering fast, personalized, and multilingual support.	Governance

28	AI contact center	AI-powered technologies like machine translation, NLP, ASR and TTS, and multilingual voice recognition to enhance governance by improving communication and accessibility across India's linguistic diversity	Governance
29	Adalat AI: AI solutions for Courts	AI-powered platform provides real-time multilingual transcription, translation, live case flow management, and WhatsApp chatbots to streamline courtroom operations	Governance
30	Gov.Civis.Vote	AI-powered Digital Public Infrastructure designed to transform public consultations in India by making citizen engagement more inclusive, scalable, and comprehensive	Governance

ESTABLISHMENT OF A BHARAT STANDARDS AUTHORITY AND REFORMS IN LEGAL METROLOGY

6071. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has taken concrete steps to establish a Bharat Standards Authority through new legislation to create a comprehensive,

unified and future-ready national standardisation framework and if so, the details thereof;

- (b) whether the Government has studied international best practices in standardisation and quality infrastructure to further strengthen country's quality ecosystem and global competitiveness; and
- (c) whether representations seeking amendments to the Legal Metrology framework to improve efficiency, ensure national uniformity and enhance country's credibility in international trade have been examined and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) India's efforts to foster a standardization framework began in 1947 with the establishment of the Indian Standards Institute (ISI) on January 6, 1947.

Thereafter, in 1986, the Bureau of Indian Standards (BIS) was created through an Act of Parliament known as The Bureau of Indian Standards Act, 1986. BIS was established for the harmonious development of the activities of standardisation, marking and quality certification of goods and for matters connected therewith or incidental thereto and took over all the functions of ISI.

The most recent legislative milestone was the enactment of the BIS Act of 2016, which came into force on October 12, 2017, establishing BIS as the National Standards Body of India with expanded powers and responsibilities. BIS

is effectively discharging all roles and functions as the National Standards Body of India.

The Bureau of Indian Standards Act, 2016 and the Rules and Regulations framed thereunder contain adequate provisions to create a comprehensive standardization framework in the country. Whenever a situation so demands, amendments have been made to BIS Rules, 2018 and BIS (Certification) Regulations 2018 to strengthen the standardization and certification framework in the country.

(b) BIS has systematically assessed international practices to enhance India's quality standards through multiple mechanisms including process of harmonization with existing international standards capacity building programmes and international cooperation frameworks which facilitates exchange of global best practices.

Bureau of Indian Standards, as the National Standards Body of India, represents India in two major international standards development organisations, namely ISO (International organisation for Standardization) and IEC (International Electrotechnical Commission). Similarly, the National Standards Bodies of other countries also are members of ISO and IEC.

BIS regularly holds positions in most of the Governing bodies of ISO and IEC. BIS experts through interaction with international experts in these fora regularly update themselves of international best practices and appropriately implement them in India.

Further, BIS technical experts participate in the technical committees of ISO and IEC and contribute to the development of international standards. Whenever, Indian standards are developed, and ISO/IEC standards exist on the same subject, a conscious decision is taken to adopt/adapt these international standards. At present 93.7% of Indian Standards that have corresponding ISO/IEC standards have been harmonized with their international counterparts.

(c) Representations suggesting amendments to improve the efficiency and cohesiveness of the Legal Metrology system have been duly examined. Accordingly, the legal framework under the Legal Metrology Act, 2009 and its associated rules has been updated to reflect global best practices. Steps taken include strengthening enforcement mechanisms, removing redundancies and simplifying compliance procedures. Digital solutions have also been implemented, such as providing all services online, QR code labeling for specific declarations on electronic products, and integration with platforms like the National Single Window System (NSWS), thereby improving ease of doing business and enhancing consumer confidence.

In addition, significant progress has been made in strengthening India's role in the international metrology landscape. India has been authorized to issue OIML approval certificates for weighing and measuring instruments, placing it among a select group of countries recognized for metrological competence. Infrastructure upgrades, stakeholder consultations, and the adoption of unified standards across

states have contributed to building a cohesive and internationally credible Legal Metrology system that supports trust in Indian products in global markets.

The Legal Metrology (Packaged Commodities) Rules, 2011 have been further amended to strengthen consumer protection, transparency and regulatory alignment. The labelling requirements for medical devices have been harmonised with the Medical Devices Rules, 2017 to ensure consistency in declarations and facilitate ease of compliance. Further, the provision for declaration of Unit Sale Price on pre-packaged commodities has been introduced to enable consumers to make informed price comparisons. Additionally, a new sub-rule (10A) has been inserted in Rule 6 mandating e-commerce entities selling imported products to display the country of origin through searchable and sortable filters on their platforms, thereby enhancing transparency in online marketplaces.

PLI SCHEMES FOR IT HARDWARE

6072. SUSHRI SAYANI GHOSH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of targets and expected outcomes approved under the Production Linked Incentive Scheme for IT Hardware, Large-Scale Electronics Manufacturing (LSEM) and Electronic Components;
- (b) the details of total financial outlay sanctioned under each schemes along with the details of funds allocated, released and disbursed, year-wise;

- (c) the number of companies approved and operational under each scheme along with investment committed and actual investment realised till date;
- (d) the value of production achieved since inception and its comparison with pre-launch baseline levels, year-wise;
- (e) the incremental production and domestic value addition generated including localisation of components and reduction in import dependence;
- (f) the export performance attributable to each scheme, indicating pre- and post-implementation export values; and
- (g) the direct and indirect employment generated under each scheme since inception?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (g) India's electronics manufacturing strategy is guided by the Hon'ble Prime Minister's vision of **AtmaNirbhar Bharat** and making India a global manufacturing hub.

The Government has adopted a targeted approach to develop the entire value chain- from finished products to components, sub-modules, base materials and capital equipment used in its manufacturing

As a result of this approach, electronics manufacturing in India has expanded significantly in the last 11 years details of which is given in the enclosed **Statement**. Industry estimates indicate that domestic value addition in electronics

manufacturing has improved significantly over the years and is currently 18%-20%.

STATEMENT

Expansion of electronics manufacturing in India

#	2014-15	2024-25	Remarks
Production of electronics goods (₹)	~1.9 Lakh Cr	~12 Lakh Cr	Increased 6 times
Export of electronics goods (₹)	38 thousand Cr	~3.3 Lakh Cr	Increased 8 times
Production of mobile phones (₹)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (₹)	1,500 Cr.	2 Lakh Cr	Increased 127 times
Mobile Phone imported (units)	75% of the total demand	0.02% of the total demand	

PLI Scheme for Large Scale Electronics Manufacturing

Production Linked Incentive (PLI) Scheme for Large Scale Electronics Manufacturing (LSEM) was started in 2020 with an aim to boost domestic manufacturing of mobile phones in the country.

32 beneficiary companies were approved under the scheme. The details of the targets and achievement under the PLI Scheme for LSEM are tabulated below:

Category	Scheme Targets	Achievement till Feb' 2026
Investment (₹ Cr)	7,000	17,519 (250% of the target)
Production (₹ Cr)	8,12,550	11,01,813 (136% of the target)
Exports (₹ Cr)	4,87,530	6,20,974 (127% of the target)
Employment (Direct Jobs)	2,00,000	1,85,175 (92% of the target)

As a result, India has emerged as a 2nd largest mobile manufacturer in the world. The mobile phone production in the country has become more than doubled from Rs. 2.14 Lakh crores in FY 2019-20 to Rs. 5.5 Lakh crores in FY 2024-25.

The mobile phone exports have increased ~8 fold from Rs. 0.27 Lakh crores in FY 2019-20 to Rs. 2 Lakh crores in FY 2024-25.

From being an importer of mobile phones back in 2014, India has now become a net exporter. We have more than 300 mobile manufacturing units operational in the country.

Smartphones have emerged as India's top exported commodity in CY 2025. The top 3 commodities exported from India in CY 2025 are mentioned below:

Top 3 items of Export for CY 2025

#	HS Code	Item	Export value for CY 2025 (₹. Cr.)
1	85171300	Smartphones	262,452

2	27101944	Automotive diesel fuel, not containing biodiesel, conforming to standard IS 1460	1,42,227
3	71023910	Diamond (other than industrial diamond) cut or otherwise worked but not mounted or set	1,08,652

Source: DGCIS

Industry estimates indicate that mobile phone manufacturing sector supports around 12 lakh jobs (direct and indirect).

PLI Scheme for IT Hardware

Government of India also launched the PLI Scheme 2.0 for IT Hardware in 2023 to create a robust domestic manufacturing ecosystem for IT hardware (laptops, tablets, servers, etc.). The aim is to attract large investments, reduce import reliance and make India a trusted global supply chain hub.

Under the scheme, a total cumulative production of Rs. 18,863.1 crore, total cumulative investment of Rs. 872.16 crore and total cumulative employment of 5,039 (direct jobs) have been achieved till February, 2026. Further, a total of Rs. 82 Crore have been disbursed as incentives under the schemes till date.

Driven by PLI, and supported by the growth of domestic component manufacturing, laptops, servers and desktops are now being manufactured in India. The quality of these products is at par with global standards, with Indian manufacturing facilities emerging among the best.

Electronics Component Manufacturing Scheme (ECMS)

Government launched ECMS to further deepen the supply chain ecosystem and develop robust electronics component ecosystem in the country.

It aims to attract investments across key components, base materials and capital goods such as Printed Circuit Boards (PCBs), passive components, electro-mechanical components, sub-assemblies, camera modules, optical transceivers, and capital goods for electronics manufacturing.

The scheme has received overwhelming response from industry so far. Against the investment target of Rs 59,350 crores, investment commitments of Rs 1.15 lakh crores have been received. The estimated employment generation from these is around 1.4 lakh jobs.

Taking cognizance of the strong industry response, in Budget 2026, the Government enhanced the budgetary outlay of the scheme from Rs 22,919 crores to Rs 40,000 crores.

Till date, 75 applications have been approved across 12 states under the ECMS scheme.

Government interventions through these schemes have created a complete electronics manufacturing ecosystem in India. As a result, domestic value addition is steadily increasing, with greater localisation of components and sub-assemblies.

IMD OBSERVATORIES

6073. SHRI ARUN NEHRU:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of the India Meteorological Department (IMD) observatories and advisory coverage in Tamil Nadu, district-wise;
- (b) the details of resources deployed for Perambalur Lok Sabha Constituency; and
- (c) the details of plans for additional weather stations in drought-prone districts of Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) India Meteorological Department (IMD), under the Ministry, maintains a network of meteorological observatories across Tamil Nadu and Pondicherry consisting of 35 manual surface meteorological observatories (both departmental and non-departmental), 56 Automatic Weather Stations (AWS), 87 Automatic Rain Gauges (ARGs), 11 Agro-AWS. However, each district in Tamil Nadu has at least 2 to 3 AWS/ARG/Agro-AWS out of the currently available 154 observing stations. In addition, there are 5 Doppler Weather Radars (Chennai port, Chennai Pallikaranai, Karaikal, Kalpakkam (BARC), and Sriharikota (ISRO)). All districts of

Tamil Nadu are covered under district-level and block-level agro-meteorological advisory services under Gramin Krishi Mausam Sewa (GKMS), issued bi-weekly.

(b) Perambalur Lok Sabha Constituency is covered under the India Meteorological Department's observational and advisory framework. These resources ensure continuous weather monitoring and timely advisory support for agriculture, disaster preparedness, and public safety. The following resources are available:

- AWS and ARGs in and around the Perambalur district as part of the State-wide network.
- Coverage under District-wise Rainfall Monitoring Scheme (DRMS), Block-wise Rainfall Monitoring Scheme (BRMS), district-level weather forecasts, and agro-meteorological advisories issued under the Gramin Krishi Mausam Sewa (GKMS).
- Dissemination of forecasts and warnings through SMS, mobile applications, print, and electronic media.
- Early warning services for extreme weather events, including heat waves, heavy rainfall, and dry spells.

Specifically, in the Perambalur constituency:

- One AWS is operational at Perambalur town.
- Two ARGs are operational-one at Chettikulam and the other at Veppanthattai.

- DRMS station.

(c) The Ministry is in continuous endeavour of augmenting the observational network, including AWS, ARGs, Agro-AWS, DWRs, and research and development infrastructure, including Tamil Nadu, towards achieving better accuracy in weather forecasting, as well as to strengthen timely early warning systems.

ROLE OF DIGITAL RADIO AND DIRECT TO MOBILE BROADCASTING

6074. SHRI RAO RAJENDRA SINGH:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the role of digital radio and Direct to Mobile (D2M) broadcasting as an affordable mass communication tool;
- (b) the role of blockchain technology in curbing the rising curve of spam calls and messages; and
- (c) the steps taken by the Government to support emerging technologies in the broadcasting sector?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) Digital radio and Direct-to-Mobile (D2M) technologies revolutionise mass communication by optimizing spectrum to deliver multiple channels over a single frequency. Digital radio provides an affordable, free-to-air ecosystem. D2M

extends this by broadcasting video, audio and data directly to mobile handsets using terrestrial infrastructure, independent of SIM cards or mobile data. This creates a robust “data pipe” for disseminating affordable entertainment, education, and critical emergency or disaster management alerts.

(b) Unsolicited Commercial Communication (UCC) or spam calls are regulated by the Telecom Regulatory Authority of India (TRAI) under its Telecom Commercial Communications Customer Preference Regulations (TCCCPR). With a view to control UCC, TRAI has implemented a distributed ledger technology (DLT) platform (blockchain technology) on which consumers can register their preferences regarding receipt of promotional communication. Principal entities (businesses like banks, insurance companies, airlines etc.) and telemarketers are also registered on the DLT platform. In addition, a complaint mechanism has been implemented on the DLT platform for registration of complaints from both registered and unregistered telemarketers. It facilitates the flow of complaints among various access service providers for taking action.

(c) The Ministry of Information and Broadcasting supports and promotes adoption of emerging technologies in broadcasting sector by issuing appropriate policy directions from time to time. The Broadcasting Infrastructure and Network Development (BIND) scheme, a Central Sector Scheme, is for the development, modernization and upgradation of broadcasting infrastructure of Doordarshan and Akashvani. Under this scheme, Prasar Bharati continuously upgrades the Akashvani and Doordarshan networks by adopting emerging technologies in

broadcasting sector. It includes digitalization of network and upgradation to latest equipment as per emerging technology.

RAILWAY STATIONS

6075. SHRI ADITYA YADAV:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government agrees with the view that all major railway stations in the country should implement automated waste segregation units, self cleaning toilets and bio-waste recycling units to create a hygienic transit environment and if so, the details thereof;
- (b) whether the initiatives proposed to be taken by the Government that water conservation measures, rainwater harvesting and energy-efficient smart lighting will also contribute to sustainable station operation; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Indian Railways accord high priority to effective waste management including its disposal and segregation, water conservation and energy efficiency in station operations. Various initiatives taken in this regard are as follows:-

- Provision of two bin type dustbins has been carried out at the major stations for segregation of bio-degradable and non-biodegradable waste, at source.

- Waste collected inside trains is collected and disposed in garbage disposal bags at designated en-route stations, identified for waste disposal.
- Based on local conditions, feasibility and requirement, tie-ups for waste disposal, have been made between local Railway authorities and municipal bodies.
- Infrastructure like Sewage treatment plants (STPs), Effluent Treatment plants (ETPs) has been installed and commissioned, on need basis, at more than 200 stations over Indian Railways.
- Materials Recovery Facilities (MRF), where non-compostable solid waste can be temporarily stored to facilitate segregation, sorting and recovery of recyclables from various components of waste, have been set up.
- Zero discharge Bio-toilets have been fitted in all passenger coaches to prevent falling of fecal matter on railway tracks. The details of provision of bio toilets are as under:

Period	Number of Bio-Toilet fitted
2004-2014	9,587
2014- Till February 2026	3,66,250

- Plastic Bottle Crushing Machines (PBCMs) have been installed at major stations as per requirement.
- For efficient and economical utilization of water and to ensure systematic approach in water management, “Indian Railway Water Policy” has been

issued by Railway Board in 2017 wherein measurement and accountal of water consumption has been defined. Ministry of Railway is taking steps for conservation of water by minimizing the use of fresh water by conducting regular Water Audit at major consumption centre in Railways for account of water uses and by using treated water from Water Recycling Plants (WRPs) for other allied purpose (non potable uses). Rain Water Harvesting (RWH) Systems are also being installed in Railway and have been made mandatory in all buildings.

- Water conservation measures such as water recycling and rainwater harvesting are also considered in Environment Management Plan of redevelopment of stations.
- Automatic Coach Washing Plants help in water conservation by recycling the used water.
- Indian Railways has issued guidelines for adoption of energy efficiency measures in non-traction over Indian Railways incorporating various aspects related to energy efficiency including extensive use of sensor based and timer controlled lighting systems, automatic 30%-70% platform lighting through circuit segregation linked to train movements. In addition to this, Indian Railways has already achieved 100% LED lighting across its offices, Railway stations, service buildings and residential colonies.

POLICIES TO FORMUALTE AVGC SECTOR**6076. SHRIMATI DAGGUBATI PURANDESWARI:****SHRIMATI SHAMBHAVI:****SHRI ARUN BHARTI:****SHRI RAJESH VERMA:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the specific policies formulated to promote the Animation, Visual Effects, Gaming and Comics (AVGC) sector in the country;
- (b) the estimated revenue generated and employment created by the AVGC industry as per the Economic Survey 2025-26;
- (c) whether the Government proposes to establish specialized Centers of Excellence for AVGC training in tier-2 and tier-3 cities;
- (d) if so, the steps taken to attract foreign direct investment and co-production treaties in digital gaming and animation; and
- (e) the measures taken to support domestic creators in developing content based on Indian mythology and history?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (e)The Government had constituted the AVGC Promotion Task Force in April 2022 to formulate comprehensive strategy and policy measures for the growth of the AVGC-XR Sector. It submitted its report with recommendations for the growth and development of the Sector in December 2022. In a significant step

toward making India a global hub for AVGC-XR, various initiatives have been taken for this sector are as follows:

- **Indian Institute of Creative Technology (IICT):** Approved by the Union Cabinet as the National Centre of Excellence for AVGC-XR in Mumbai. IICT Mumbai operates on a hub-and-spoke model to facilitate collaboration with States, industry, and academia for capacity building and development of regional Centres of Excellence in the AVGC sector.
- **World Audio Visual and Entertainment Summit 2025:** Organised under the "Create in India, Create for the World" initiative, featuring CreatoSphere which attracted over 1 lakh registrations from 60+ countries across sectors like animation, gaming, VFX, XR, music, and digital media, with around 750 finalists showcased at the Summit.
- **Create in India Challenges:** A grassroot-level initiative to identify and nurture creators by providing them opportunities for global showcasing, business collaborations, and market access. It supports the development of original intellectual property inspired by Indian mythology, culture, and history.

As per the Economic Survey 2025-26, the media and entertainment sector, including AVGC segments, is estimated at about ₹2.5 trillion in 2024. The sector is recognised as employment-intensive, generating employment opportunities across animation, VFX, gaming, post-production, content creation and related creative services.

NOTIFICATION OF COKING COAL AS CRITICAL AND STRATEGIC MINERAL

6077. SHRI MOHIBULLAH:

Will the Minister of **COAL** be pleased to state:

(a) whether the Government has notified coking coal as a critical and strategic mineral by amending the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957 and if so, the details and rationale for granting such status to a fossil fuel;

(b) whether the Government has conducted any independent environmental, ecological or climate impact assessment before classifying coking coal as a critical mineral particularly considering its potential impacts on forests, biodiversity, water resources and public health in coal-bearing regions such as Jharkhand, Chhattisgarh, etc.;

(c) the manner in which a high-carbon fossil fuel has been categorised as a critical mineral, a category generally reserved globally for minerals essential for clean-energy technologies such as lithium, cobalt and rare earth elements; and

(d) the steps proposed by the Government to ensure that the classification of coking coal as a strategic mineral does not lead to dilution of environmental safeguards?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) The Government has notified coking coal as a critical and strategic mineral by amending the First Schedule of the Mines and Minerals (Development and

Regulation) Act, 1957 vide notification dated 27 January 2026, with the objective to accelerate production of domestic coking coal to promote Atamnirbhar Bharat by reducing coking coal import. Presently, India's coking coal requirement is primarily met through imports despite having a significant reserve of about 37.37 billion tons (BT) in India as on 01.04.2025.

(b)As regards environmental, ecological or climate impact, though no specific assessment study has been conducted, the High Level Committee - Vikshit Bharat (HLC-VB), Niti Aayog, after detailed consultation with stakeholders, has recommended notifying coking coal as a Critical Mineral to expedite its domestic exploration and production and securing the needs of the steel sector required for infrastructure development.

(c)The classification of coking coal as a critical and strategic mineral is based on its economic and strategic importance rather than its carbon profile. Coking coal is essential for steel production, which supports the infrastructure and industrial growth of the country. It may be noted that coking coal is used in steel making globally. Some other countries, including the US and the EU, have coking coal in their Critical Materials list.

(d)After notification of coking coal as a critical mineral, certain procedural relaxations will be available for the start of mining operations. However, environmental safeguards are not diluted, and the existing environmental regulatory framework remain applicable. All mining projects, including coking coal, continue to be governed by applicable environmental, forest and wildlife laws,

rules and procedures, under which detailed assessments and statutory clearances are mandatory before commencement of mining operations.

SHARE OF RENEWABLE ENERGY

6078.SHRI TANUJ PUNIA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a)the details of total electricity generation in the country from renewable sources compared to conventional sources (thermal, nuclear, etc.) during the last five years, year-wise;

(b)whether the share of renewable energy in the country's total power generation is increasing as per Government's targets, if so, the details thereof and if not, the reasons therefor; and

(c)the details of major renewable energy projects commissioned during the last five years and their contribution to the national grid?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Year-wise details of total electricity generation from renewable energy sources (solar, wind, bioenergy and hydro power), thermal and nuclear power during the last five years and the current year (upto January, 2026) are given below:

(In Billion Units)

Year	Renewable Energy Sources	Thermal	Nuclear
2020-21	297.55	1032.51	43.03

2021-22	322.54	1114.71	47.11
2022-23	365.65	1206.15	45.83
2023-24	359.88	1326.29	47.94
2024-25	403.64	1363.79	56.68
2025-26 (upto January, 2026)	408.37	1079.91	45.19

Source: Central Electricity Authority (CEA)

(b) The share of renewable energy in the country's total power generation has increased from 17.28% in 2014-15 to 22.13% during 2024-25 and 26.6% during 2025-26 (upto January, 2026).

(c) During the last five years and the current year (upto February, 2026) total renewable energy capacity of 132.60 GW has been commissioned which include 108 GW solar capacity, 17.39 GW wind capacity, 1.39 GW bio-power capacity and 5.82 GW hydro power capacity. This has resulted in an increase of renewable energy generation from 297.55 billion units during 2020-21 to 408.37 billion units during 2025-26 (upto January, 2026).

पीएमकेकेकेवाई 2024 के लिए संशोधित दिशानिर्देश

6079. श्री राहुल कस्वां:

श्री बृजेन्द्र सिंह ओला:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने जिला खनिज फाउंडेशन (डीएमएफ) के तहत प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) 2024 के लिए नए संशोधित दिशानिर्देश जारी किए हैं और यदि हां, तो इसके प्रमुख प्रावधानों का ब्यौरा क्या है;

(ख) क्या यह सच है कि पीएमकेकेकेवाई 2024 के दिशानिर्देशों में धन के उपयोग के लिए क्षेत्र मानचित्रण, परियोजना चयन, कार्य अनुमोदन और निगरानी के संबंध में स्पष्ट निर्देश दिए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह सच है कि सरकार को डीएमएफ/पीएमकेकेकेवाई 2024 के दिशानिर्देशों के उल्लंघन के संबंध में शिकायतें मिल रही हैं;

(घ) यदि हां, तो जिला प्राधिकरण, कार्यान्वयन एजेंसी या संबंधित अधिकारियों के खिलाफ कार्रवाई के मौजूदा प्रावधानों का ब्यौरा क्या है, साथ ही उल्लंघन के मामले में की गई कार्रवाई और वर्ष 2024 से अब तक चुरू और झुंझुनू जिले सहित राजस्थान राज्य के संबंध में जिलेवार ब्यौरा क्या है;

(ङ) क्या सरकार द्वारा पीएमकेकेकेवाई 2024 के प्रभावी कार्यान्वयन और पारदर्शिता को सुनिश्चित करने के लिए कोई तंत्र स्थापित किया गया है; और

(च) यदि हां, तो राजस्थान राज्य के संबंध में जिलेवार ब्यौरा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) से (च)केंद्र सरकार द्वारा दिनांक 15 जनवरी 2024 को जारी संशोधित प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) दिशानिर्देशों में, अन्य बातों के साथ-साथ, प्रत्यक्ष और अप्रत्यक्ष रूप से प्रभावित क्षेत्रों का स्पष्ट सीमांकन, प्रत्यक्ष रूप से प्रभावित क्षेत्रों और उच्च प्राथमिकता वाले क्षेत्रों में जिला खनिज फाउंडेशन (डीएमएफ) निधि का कम से कम 70 प्रतिशत उपयोग, सरकारी स्कीम के साथ अभिसरण, डीएमएफ की शासी परिषद में निर्वाचित प्रतिनिधियों को शामिल करना, पारदर्शिता बढ़ाने के लिए सी एंड एजी द्वारा ऑडिट के साथ, सी एंड एजी सूचीबद्ध चार्टर्ड अकाउंट द्वारा डीएमएफ खातों का अनिवार्य वार्षिक ऑडिट और डीएमएफ के प्रदर्शन, और डीएमएफ के

पारदर्शिता मानदंडों, ऑडिट और वार्षिक रिपोर्ट के अनुपालन की निगरानी के लिए राज्य स्तरीय निगरानी समिति शामिल है। उपर्युक्त दिशानिर्देशों के अनुसार, डीएमएफ की निधि के व्यय की स्वीकृति पूरी तरह से डीएमएफ की शासी परिषद के पास है।

इसके अलावा, संशोधित पीएमकेकेकेवाई दिशानिर्देश 2024 की धारा 12, डीएमएफ को एक शिकायत निवारण तंत्र तैयार करने और लागू करने का निर्देश देती है ताकि प्रत्येक शिकायत का निवारण किया जा सके और शिकायतकर्ता द्वारा कलेक्टर या किसी अन्य अधिकारी को, जिसे अधिसूचित किया गया हो, को शिकायत करने के 30 दिनों के भीतर उसे जवाब दिया जा सकता है। दिशानिर्देशों की धारा 13 में यह प्रावधान है कि राज्य या केंद्र सरकार, धारा 12 के संबंध में अपने निर्देशों का पालन करने में डीएमएफ की विफलता की स्थिति में, किसी भी अथवा सभी नए कार्यों की स्वीकृति या पहले से स्वीकृत किसी भी अथवा सभी कार्यों के निष्पादन को निलंबित करने का निर्देश दे सकती है; और / या बैंक (बैंकों) द्वारा किसी भी या सभी कार्यों के लिए निधि जारी करने का निलंबन, जहां डीएमएफ निधि जमा की जाती है या निष्पादित एजेंसियों का बैंक खाता जहां डीएमएफ से निधि हस्तांतरित किया गया है, कर सकती है। राजस्थान राज्य सरकार द्वारा प्रदत्त जानकारी के अनुसार, झुंझुनू जिले में एक शिकायत प्राप्त हुई थी। हालाँकि, जाँच में कोई उल्लंघन नहीं पाया गया।

खान मंत्रालय ने डीएमएफ निधि की पारदर्शिता और प्रभावी उपयोग को बढ़ाने के लिए नेशनल डीएमएफ पोर्टल लॉन्च किया है। राजस्थान राज्य के लिए जिला-वार विवरण <https://mines.gov.in/webportal/content/rajasthan-dmf> (https://mines.gov.in/webportal/content/rajasthan-dmf) पर उपलब्ध है।

भागलपुर में दूरदर्शन सेवाएं

6080. श्री अजय कुमार मंडल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) भागलपुर में आकाशवाणी/दूरदर्शन सेवाओं की वर्तमान स्थिति क्या है;

(ख) डिजिटल प्रसारण के विस्तार के लिए क्या पहलें की गई हैं;

(ग) स्थानीय कलाकारों और सांस्कृतिक कार्यक्रमों को एक मंच प्रदान करने के लिए क्या योजनाएं प्रस्तावित हैं; और

(घ) सरकार द्वारा सामुदायिक रेडियो स्टेशनों को बढ़ावा देने के लिए उठाए गए कदमों का ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (घ) आकाशवाणी भागलपुर एक 20 किलोवाट मीडियम वेव तथा एक 100 वॉट एफएम ट्रांसमीटर का संचालन करता है। आकाशवाणी भागलपुर पूर्णतः डिजिटल स्टूडियो व्यवस्था से सुसज्जित है। यह प्रतिदिन प्रातः 5:50 बजे से रात्रि 11:20 बजे तक, 17 घंटे 20 मिनट के लिए कार्यक्रमों का प्रसारण करता है। इस कुल प्रसारण समय में से 12 घंटे 32 मिनट स्टेशन द्वारा निर्मित मूल कार्यक्रम होते हैं, जबकि 4 घंटे 48 मिनट रिले कार्यक्रम होते हैं। कार्यक्रमों का प्रसारण हिंदी, अंग्रेजी, उर्दू, संस्कृत, संथाली तथा अंगिका बोली में किया जाता है।

आकाशवाणी स्थानीय कलाकारों, संगीतकारों, लेखकों तथा प्रस्तुतकर्ताओं को अपने कार्य के प्रदर्शन हेतु अवसर प्रदान कर क्षेत्रीय प्रतिभा को प्रोत्साहित करता है। ये प्रयास पारंपरिक कला रूपों के संरक्षण, उभरती प्रतिभाओं के पोषण तथा सामुदायिक जुड़ाव को सुदृढ़ करने में सहायक होते हैं।

पटना स्थित दूरदर्शन केंद्र से प्रसारित डीडी बिहार, बिहार राज्य के संपूर्ण क्षेत्र, जिसमें भागलपुर भी शामिल है, की कला, संस्कृति एवं सांस्कृतिक विरासत, साहित्य, इतिहास, परंपराएँ, लोग, विशिष्ट व्यक्तित्व, समाचार तथा समसामयिक विषयों आदि से संबंधित कार्यक्रमों का प्रसारण करता है। डीडी बिहार स्थानीय कलाकारों/प्रतिभाओं को शामिल करके क्षेत्रीय सामग्री का निर्माण एवं प्रसारण करता है।

260 से अधिक आकाशवाणी चैनल, जिनमें आकाशवाणी लाइव न्यूज़ 24x7, विविध भारती, रागम आदि शामिल हैं, के साथ-साथ बिहार के 7 आकाशवाणी चैनल (आकाशवाणी भागलपुर सहित) “न्यूज़ ऑन एयर” मोबाइल ऐप पर एंड्रॉयड तथा आईओएस दोनों पर उपलब्ध हैं।

दूरदर्शन फ्री-टू-एयर (डीटीएच) सेवा प्रदान कर रहा है, जिसे बिहार के भागलपुर जिले सहित देश के किसी भी भाग में प्राप्त किया जा सकता है। यह सेवा देशभर के सभी दर्शकों के लिए बिना किसी मासिक सदस्यता शुल्क के उपलब्ध है। डीडी बिहार, जो बिहार राज्य के लिए 24x7 समर्पित चैनल है, सहित सभी दूरदर्शन चैनल “डीडी फ्री डिश” पर उपलब्ध हैं।

प्रसार भारती ने वर्ष 2024 में अपना ओटीटी प्लेटफॉर्म “वेक्स” भी प्रारंभ किया है, जो इंफोटेनमेंट सामग्री प्रदान करता है। यह सभी के लिए सूचना, शिक्षा एवं संस्कृति को आसानी से उपलब्ध कराने में महत्वपूर्ण भूमिका निभा रहा है। दूरदर्शन के विभिन्न चैनल, जिनमें डीडी बिहार तथा आकाशवाणी नेटवर्क भी शामिल हैं, वेक्स ओटीटी में एकीकृत हैं।

सामुदायिक रेडियो को “भारत में सामुदायिक रेडियो अभियान को सहायता” नामक केंद्रीय क्षेत्र की स्कीम के अंतर्गत सहायता प्रदान की जाती है। इस स्कीम का उद्देश्य नए तथा मौजूदा सामुदायिक रेडियो स्टेशनों को संसाधनों, क्षमता तथा प्रौद्योगिकी के माध्यम से सुदृढ़ करना है। विशेष रूप से दूरस्थ एवं ग्रामीण क्षेत्रों में सामुदायिक रेडियो के विकास को बढ़ावा देने हेतु इस स्कीम के अंतर्गत सहायता प्रदान की जाती है। यह समुदायों को स्थानीय आवाज़ों तथा विकास प्रक्रियाओं में भागीदारी हेतु प्लेटफॉर्म प्रदान कर सामाजिक-आर्थिक एवं सांस्कृतिक विकास को प्रोत्साहित करता है।

नए तथा मौजूदा सामुदायिक रेडियो स्टेशनों को निम्नलिखित घटकों हेतु वित्तीय सहायता प्रदान की जाती है:

- उपकरणों की खरीद अथवा प्रतिस्थापन;
- सामुदायिक रेडियो संचालकों का क्षमता निर्माण तथा प्रशिक्षण;

- कार्यशालाओं, सेमिनारों तथा क्षेत्रीय/राष्ट्रीय सम्मेलनों का आयोजन, जिससे फीडबैक की प्राप्ति, जागरूकता के सृजन तथा ज्ञान के साझाकरण को बढ़ावा दिया जा सके;

सरकार ने सामुदायिक रेडियो स्टेशनों के बीच सामुदायिक रेडियो सामग्री के अभिलेखीकरण तथा साझाकरण के लिए नेविगेट भारत पोर्टल पर एक सामग्री साझाकरण प्लेटफॉर्म भी विकसित किया है। यह स्टेशनों को गुणवत्तापूर्ण कार्यक्रम अपलोड करने तथा पुनः उपयोग करने में सक्षम बनाता है, जिससे विकासात्मक तथा सांस्कृतिक सामग्री का एक केंद्रीकृत भंडार तैयार होता है।

LEAKAGES IN THE PUBLIC DISTRIBUTION SYSTEM

6081. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- the details of the most recent data pertaining to leakages (loss of grains) in the Public Distribution System (PDS);
- whether there is any decline in leakages during the last years due to initiatives taken by the Government and if so, the details thereof;
- the manner in which e-governance tools and technology are helping in the reduction of leakages;
- whether the usage of new-age technologies like AI in ensuring end to end delivery of grains to the intended persons and if so, the details thereof; and
- the details of initiatives taken by the Government in the State of Maharashtra in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) No specific data regarding leakages (loss of grains) in the Public Distribution System (PDS) is available with the department.

(b) to (e) As part of the technology-driven modernization of the Public Distribution System (PDS) various reforms have been implemented across all the States/UTs (including Maharashtra) to improve efficiency, enhance transparency and reduce leakages. The details are as under:

- Ration cards/beneficiary's database have been completely digitized (100%) in all States/UTs. 99.7% of ration cards have been Aadhaar seeded.
- The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs.
- Online allocation has been implemented in all States/UTs and supply chain has been computerized in 31 States/UTs (except UTs of Chandigarh, Puducherry and Urban area of Dadra and Nagar Haveli which have adopted DBT Cash Transfer scheme).
- The nationwide portability of ration cards, popularly known as One Nation One Ration Card (ONORC) has been implemented in all 36 States/UTs, covering all Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries. As on date, more than 207 Crore portability transactions have been recorded under ONORC.

- More than 5.50 Lakh (99.8%) out of total 5.51 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains through Aadhaar biometric authentication of beneficiaries.

CONSULTANCY FIRM IN BSNL

6082. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether Bharat Sanchar Nigam Limited has engaged any consultancy firm for its revival strategy during the last five years;
- (b) if so, the firm-wise details, date of award and contract value;
- (c) the details of the scope of work, deliverables, milestones achieved;
- (d) whether conflict-of-interest checks were done before engaging with the consultants and the safeguards adopted; and
- (e) if any, extensions/change orders were issued and if so, the reasons for the same and revised cost?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) to (c) BSNL has awarded contract to M/s Boston Consulting Group on 20.05.2024 for supply of consultancy services to provide holistic solutions for enhanced customer experience across channels, service delivery and network availability as per leading industry standards, transformation from a network

focused to a sales and enterprise-business focused organization, cost reduction, performance management and for leveraging emerging technologies.

(d)The consultant has furnished a self-certified mandatory Conflict-of-Interest Declaration. Further, Consultancy agreement contains clauses relating to confidentiality and secrecy. The consultant is obligated to report any change in circumstances that could lead to a conflict of interest.

(e)No.

पीपीपी मॉडल के अंतर्गत रेलवे स्टेशनों का पुनर्विकास

6083. श्री अनूप प्रधान वाल्मीकि:

श्री बिद्युत बरन महतो:

श्री प्रदीप कुमार सिंह:

श्री दिनेशभाई मकवाणा:

श्री खगेन मुर्मु:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के अंतर्गत पुनर्विकास के लिए चिह्नित रेलवे स्टेशनों का जोन-वार ब्यौरा क्या है;
 - (ख) उन स्टेशनों का जोन-वार ब्यौरा क्या है जहां अब तक पुनर्विकास कार्य शुरू/पूरा हो चुका है;
 - (ग) स्टेशन पुनर्विकास परियोजनाओं के अंतर्गत प्रतिबद्ध और प्राप्त निवेश की कुल राशि का ब्यौरा क्या है; और
 - (घ) शेष स्टेशनों पर पुनर्विकास परियोजनाओं को पूरा करने के लिए निर्धारित समय-सीमा क्या है?
- रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल मंत्रालय द्वारा दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास हेतु अमृत भारत स्टेशन योजना शुरू की गई है।

अब तक अमृत भारत स्टेशन योजना के तहत पुनर्विकास के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल में 15 स्टेशनों सहित 1,338 स्टेशनों को चिह्नित किया गया है।

इस योजना में रेलवे स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और उन्हें चरणों में उनका कार्यान्वयन करना शामिल हैं। प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए मास्टर प्लान तैयार करना शामिल है:

- स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- रेलवे स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- रेलवे स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, वाटर-बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पुल/एयर कॉन्कोर्स की व्यवस्था
- लिफ्ट/एस्केलेटर/रैम्प की व्यवस्था
- प्लेटफॉर्म की सतह में सुधार/निर्माण और प्लेटफॉर्म पर कवर की व्यवस्था
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क की व्यवस्था
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों का एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूसुदर्शनीकरण आदि की व्यवस्था।

इस योजना में दीर्घकालिक और पर्यावरण अनुकूल समाधानों; आवश्यकतानुसार, चरणबद्ध रूप से यथा व्यवहार्य गिट्टी रहित रेलपथ की व्यवस्था आदि और दीर्घावधि में रेलवे स्टेशन पर सिटी सेन्ट्रों के निर्माण की संकल्पना भी की गई है।

अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों के विकास कार्य तीव्र गति से शुरू किए गए हैं। अभी तक, 208 रेलवे स्टेशनों पर निर्माण-कार्य पूरे हो चुके हैं। अभी तक निम्नलिखित रेलवे स्टेशनों पर कार्य पूरे किए गए हैं:

ऐशबाग जं., अलनावर, अंब अंदौरा, अंबिकापुर, आमगांव, आनंदपुर साहिब, अनारा, कालडि के लिए अंगमालि, अयोध्या धाम जं., बादामी, बागलकोट, बहेड़ी, बैजनाथ पपरोला, बालाघाट, बलरामपुर, बंतावाला, बाराभूम, बारामती, बरेली सिटी, बारीपदा, बाड़मेर, बरपाली, बेगमपेट, बेओहारी, भानुप्रतापपुर, भिलाई, भिंड, बिजनौर, बिमलगढ़, बोम्मिडी, बूंदी, भायखला, चालक्कुडि, चांदा फोर्ट, चंगनास्सरी, चेन्नै पार्क, छिंदवाड़ा, चिदंबरम, चिंचपोकली, चिन्नसेलम, चिरयिनकीझ, चुनार जं., कुन्नूर, कंबम, कटक, डाकोर, दौसा, डीग, डेरोल, देशनोक, देवलाली, धामपुर, धारवाड़, धुले, डोंगरगढ़, एलूरु, फतेहाबाद, फतेहपुर, फतेहपुर शेखावाटी, फरोक, गडग, गंगापुर सिटी, गोड्डा, गोधरा जंक्शन, गोगामेरी, गोकक रोड, गोला गोकर्णनाथ, गोमती नगर, गोवर्धन, गोविंदगढ़, गोविंदपुर रोड, गोविंदपुरी, हाफिजपेटा, हैबरगांव, हल्दिया, हल्दीबाड़ी, हापा, हरपालपुर, हाथरस सिटी, हाई-टेक सिटी, हिमायतनगर, होडल, ईदगाह आगरा जंक्शन, इज्जतनगर, जैसलमेर, जाम जोधपुर, जाम वनथली, जयचण्डी पहाड़ जं., जुन्नार देव, काकीनाडा टाउन जं., कल्याणी घोषपारा, कामाख्यागुड़ी, कनालुस जंक्शन, कराईकुडी जंक्शन, करमसद, करीमनगर, कटनी साउथ, केडगांव, केसिंगा, खैरथल, खलीलाबाद, खंभालिया, कोप्पल, कोसंबा जंक्शन, कुलित्तुरई, कुट्टीपुरम, लासलगांव, लिंबडी, लोहरदगा, लोणंद जंक्शन, मधुपुर जं., माहे, महुवा, मैलानी जं., मांबलम, मणप्पारै, मंडल गढ़, मंडावर महवा रोड, मंडी डबवाली, मंगलागिरी, मन्नारगुडी, माटुंगा, एम.सी.एस छतरपुर, मीठापुर, मोरप्पुर, मोरबी, मुक्तसर, मुनिराबाद, मूरी जंक्शन, मुर्तिजापुर जंक्शन, नैनपुर जंक्शन, नामक्कल,

नंदुरा, नर्मदापुरम, नरवाना जं., नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, निडदवोलु जंक्शन, निलांबूर रोड, ओखा, ओरछा, पालिताना, पानागढ़, पनकी धाम, परप्पनंगाडि, परेल, परलाखेमुंडी, पीरपैंती, पिस्का, पुखरायां, पोल्लाच्चि जंक्शन, पोलूर, पोरबंदर, राजगढ़, राजमहल, राजुला जंक्शन, रामगुंडम, रामघाट हॉल्ट, रायनपाडु, सबौर, सहारनपुर जंक्शन, साहिबगंज, साहिबजादा अजीत सिंह नगर मोहाली, साहेबगंज, समखियाली, समलपट्टी, सांची, शंकरपुर, सरोना, सावदा, सिवनी, शहद, शाजापुर, शिवनारायणपुर, शोलावंदन, षोरणूर जंक्शन, श्रीधाम, सिद्धार्थ नगर, सिहोर जंक्शन, सिमुलतला, सिउरी, सोमेश्वर, श्री बाला ब्रह्मेश्वर जोगुलम्बा, श्रीरंगम, श्रीविल्लिपुत्तूर, सेंट थॉमस माउंट, सुल्लुरपेटा, सुरेमनपुर, स्वामीनारायण छपिया, तालचेर, तामलुक, टनकपुर, तलशेशरी, थावे, तिरुवारूर जंक्शन, तिरुवण्णामलै, तृप्पुणित्तुरा, तुनी, उदगमण्डलम, उझानी, उरकुरा, उत्राण, वडकारा, वडाला रोड, विदिशा, विन्ध्याचल, वृद्धाचलम जंक्शन, वडक्कांचेरि, वारंगला।

अन्य रेलवे स्टेशनों पर भी विकास संबंधी कार्य तीव्र गति से शुरू किए गए हैं और इनमें से कुछ रेलवे स्टेशनों की प्रगति नीचे दी गई है:

- जलंधर छावनी स्टेशन: मुख्य प्रवेश स्टेशन भवन, द्वितीय प्रवेश स्टेशन भवन के संरचनात्मक कार्य, प्लेटफॉर्म सतह का सुधार, प्लेटफॉर्म शेल्टर्स का संरचनात्मक कार्य, छत के माध्यम से संरचनात्मक कार्य और पैदल पार पुल और एयर कॉनकोर्स के संरचनात्मक कार्य पूरा हो गए हैं। मुख्य प्रवेश भवन, द्वितीय प्रवेश भवन, प्लेटफॉर्म शेल्टर, पैदल पार पुल, एयर कॉनकोर्स, संपूर्ण छत और परिचलन क्षेत्र के सुधार के लिए कार्य शुरू किए गए हैं।
- तिरुपति रेलवे स्टेशन: दक्षिण दिशा में नया द्वितीय प्रवेश स्टेशन भवन, 2 अदद एयर कॉनकोर्स और सीवेज ट्रीटमेंट प्लांट के संरचनात्मक कार्य पूरे हो गए हैं। दक्षिण दिशा में नया द्वितीय प्रवेश स्टेशन भवन और एयर कॉनकोर्स, उत्तर दिशा में स्टेशन भवन का संरचनात्मक कार्य, प्लेटफॉर्म शेल्टर, लिफ्ट और एस्केलेटर के कार्य शुरू किए गए हैं।

- नेल्लूर स्टेशन: पूर्व और पश्चिम दोनों दिशाओं के स्टेशन की चिनाई और प्लास्टर के संरचनात्मक कार्य पूरे हो गए हैं। पूर्व और पश्चिम दोनों भागों के स्टेशन भवन के सबवे विस्तार, पार्किंग, पानी की टंकी, सीवेज ट्रीटमेंट प्लांट और एयर कॉनकोर्स के परिष्करण कार्य शुरू कर दिए गए हैं।
- बेंगलूर कैंटोंमेंट स्टेशन: दक्षिण की ओर डायवर्जन रोड, प्रशिक्षण केंद्र, उत्तर की ओर छात्रावास, इलेक्ट्रिक सबस्टेशन भवन के कार्य पूरे हो गए हैं। दक्षिण दिशा की ओर का स्टेशन भवन, उत्तर दिशा की ओर का स्टेशन भवन, परिचलन क्षेत्र और पैदल पार पुल के कार्य शुरू कर दिए गए हैं।
- कोटा जंक्शन स्टेशन: अग्र भाग का प्रस्थान हॉल, अग्र भाग का आगमन हॉल, पिछले भाग के स्टेशन भवन के संरचनात्मक कार्य पूरे गए हैं। अग्र भाग का प्रस्थान हॉल, पिछले भाग का स्टेशन भवन, एयर कॉनकोर्स, संपूर्ण छत कार्य, और परिचलन क्षेत्र के विकास के कार्य शुरू कर दिए गए हैं।
- भुवनेश्वर स्टेशन: पूर्वी और पश्चिम दिशा का स्टेशन भवन, एयर कॉनकोर्स के संरचनात्मक कार्य पूरे हो गए हैं। स्टेशन के पूर्व और पश्चिम दिशा की ओर का उत्थापित ड्राइववे, ऊपरी पैदल पुल के विस्तार, प्लेटफॉर्म शेल्टर का नया कार्य शुरू किया गया है। पूर्व और पश्चिम दिशा की ओर का नया स्टेशन भवन, एमईपी (यांत्रिक, बिजली एवं प्लंबिंग) का कार्य, एचवीएसी (तापन, वेंटिलेशन और एयर कंडिशनिंग) और एस्केलेटर्स के परिष्करण कार्य शुरू किए गए हैं।

इसके अलावा, भारतीय रेल में रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और चलायमान प्रक्रिया है और इस संबंध में कार्य सापेक्ष प्राथमिकता और धन की उपलब्धता के अध्यधीन आवश्यकता के अनुसार शुरू किए जाते हैं। रेलवे स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण कार्य स्टेशन की कोटि/दशा/यातायात संभलाई आदि के आधार पर निष्पादित किए जाते हैं।

रेल मंत्रालय द्वारा स्टेशनों के विकास के लिए विभिन्न मॉडलों का पता लगाया गया है, जिनमें सार्वजनिक-निजी भागीदारी (पीपीपी) शामिल है। मध्य प्रदेश राज्य में रानी कमलापति स्टेशन को

पहले ही सार्वजनिक-निजी भागीदारी मॉडल के तहत विकसित किया गया और कमीशन किया जा चुका है।

सार्वजनिक-निजी भागीदारी के तहत पुनर्विकास के लिए चिह्नित किए गए 15 स्टेशनों में से विजयवाड़ा स्टेशन के पुनर्विकास के लिए बोली लगाई गई है। अन्य 14 स्टेशन मास्टर प्लानिंग और वित्तीय मॉडलिंग के विभिन्न चरणों में हैं।

रानी कमलापति स्टेशन के पुनर्विकास के लिए, रियायतकर्ता द्वारा 115 करोड़ रुपए का निवेश किया गया था। इसके अलावा, रियायतकर्ता को दिए गए अतिरिक्त निर्मित क्षेत्र के लिए रेलवे द्वारा 47.46 करोड़ रुपए की राशि प्राप्त हुई है। इसके अतिरिक्त, रियायतकर्ता से राजस्व हिस्सेदारी के रूप में 2.37 करोड़ रुपए की राशि प्राप्त हुई है।

इसके अलावा, रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन जटिल स्वरूप का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा अंतर्ग्रस्त होती है और इसके लिए दमकल विभाग की स्वीकृति, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी साधनों (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, बिजली/सिगनल केबल इत्यादि शामिल हैं) का स्थानांतरण अतिलघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों के परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य को पूरा करने के समय को प्रभावित करते हैं। अतः, इस चरण में कोई समय-सीमा नहीं बताई जा सकती।

पूर्व चेतावनी प्रणाली

6084. श्री संजय उत्तमराव देशमुख:

श्री संजय हरिभाऊ जाधव:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने चक्रवात, बारिश, भूकंप, बाढ़ आदि से होने वाले नुकसान का अनुमान लगाने के लिए कोई पूर्व चेतावनी प्रणाली बनाई है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त प्रणाली किस समय बनाई गई थी;
- (ग) क्या राज्यों के पास भी उक्त प्रणाली है, विशेषकर उन क्षेत्रों में जो नियमित रूप से चक्रवातों और अन्य प्राकृतिक आपदाओं से प्रभावित होते हैं;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं, और
- (ङ) विगत तीन वर्षों के दौरान भूकंप, बाढ़ आदि से होने वाले नुकसान को कम करने और पूर्व चेतावनी प्रणाली के उपयोग का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) और (ख) पृथ्वी विज्ञान मंत्रालय (MoES) के अधीन भारत मौसम विज्ञान विभाग (IMD) ने एक बहु-जोखिम पूर्व चेतावनी प्रणाली (MHEWS) विकसित की है। चक्रवात, भारी वर्षा, लू, शीत लहर जैसी विभिन्न गंभीर मौसमी घटनाओं के दौरान मौसम संबंधी प्रभाव आधारित सटीक पूर्वानुमान और जोखिम-आधारित चेतावनियाँ समय पर तैयार करने और उनका प्रसार करने के लिए है। विभिन्न संचार माध्यमों वाले एक कुशल प्रसार तंत्र के माध्यम से, ये मौसम पूर्वानुमान और चेतावनियाँ राष्ट्रीय/राज्य स्तर के आपदा प्रबंधकों, विभिन्न हितधारकों और आम जनता तक पहुँचाई जाती हैं; ताकि वे घटना से पहले तैयारी कर सकें, घटना के दौरान बचाव के उपाय अपना सकें, और घटना के बाद राहत एवं बचाव कार्यों को अंजाम दे सकें।

आईएमडी 2020 से विभिन्न रंग कोड का उपयोग करके जिला स्तर पर प्रभाव आधारित पूर्वानुमान (आईबीएफ) और जोखिम आधारित चेतावनी (आरबीडब्ल्यू) प्रदान करता है। आईएमडी द्वारा बहु-जोखिम पूर्व चेतावनी निर्णय समर्थन प्रणाली (डीएसएस) को स्वदेशी रूप से विकसित किया

गया है और यह 2023 से प्रचालन में है। इसका उपयोग जीआईएस प्लेटफॉर्म पर जिला स्तर पर प्रभाव आधारित पूर्वानुमान और जोखिम आधारित चेतावनी प्रदान करने के लिए किया जाता है।

इस समय, विश्व में कहीं भी कोई भी ऐसी वैज्ञानिक तकनीकी उपलब्ध नहीं है, जो भूकम्प के समय, स्थान, एवं तीव्रता का सटीक पूर्वानुमान कर सके; अतः, वर्तमान में भूकंप की पूर्व चेतावनी देने के लिए देश में कोई कारगर प्रणाली विद्यमान नहीं है। तथापि, मंत्रालय के अधीन राष्ट्रीय भूकंप विज्ञान केंद्र (NCS) अपने भूकंप नेटवर्क के माध्यम से देशभर में आने वाले भूकंपों की निगरानी कर रहा है। इसके अलावा, भूकंप के तुरंत बाद सटीक भूकंप की जानकारी प्रदान करता है, जिसमें स्थान, तारीख और घटना का समय और तीव्रता शामिल है। साथ ही, एक तीव्रता मानचित्र सृजित किया जाता है और सार्वजनिक मंच पर लाया जाता है, जो एपीसेंटर क्षेत्र से आसपास के क्षेत्रों में जमीन के कंपन के संभावित भिन्नता को दर्शाता है। ये विवरण विभिन्न आपदा प्रबंधन प्राधिकरणों, अन्य हितधारकों तथा आम जनता को राष्ट्रीय भूकंप विज्ञान केंद्र -पृथ्वी विज्ञान मंत्रालय वेबसाइट, ऐप, एसएमएस, फैक्स, ईमेल, व्हाट्सएप, एक्स तथा फेसबुक के माध्यम से यथाशीघ्र उपलब्ध कराए जाते हैं।

जल शक्ति मंत्रालय के अधीन केंद्रीय जल आयोग (CWC) के पास पहचाने गए स्थानों पर संबंधित राज्य सरकारों को 24 घंटे तक के लीड समय के साथ अल्प-कालिक बाढ़ पूर्वानुमान जारी करने का अधिदेश है। एक निश्चित थ्रेशहोल्ड सीमा पार करने पर बाढ़ चेतावनियां यथासमय जारी की जाती हैं। सीडब्ल्यूसी वर्तमान में देश के प्रमुख नदी घाटियों के लिए अखिल भारतीय वर्षा-आधारित गणितीय मॉडलिंग के माध्यम से अपने वेब पोर्टल <https://aff.india-water.gov.in/> पर सात दिवसीय बाढ़ पूर्वानुमान एडवाइजरी उपलब्ध करा रहा है। केंद्रीय जल आयोग बाढ़ चेतावनियों को अधिकतम लोगों तक पहुंचाने के लिए बहुत से उपाय करता है और विभिन्न प्रसार तंत्रों का प्रयोग करता है, ताकि राज्य सरकारों, एसडीएमए, एनडीएमए, तथा आम लोगों द्वारा शमन उपाय अपनाए जा सकें। केंद्रीय जल आयोग द्वारा तैयार किए गए बाढ़ पूर्वानुमान को बाढ़ पूर्वानुमान वेबसाइट (<https://ffs.india-water.gov.in/>)/फ्लडवॉच इंडिया 2.0 ऐप/ई-मेल/व्हाट्सएप/फेसबुक

(CWCOfficial.FF)/एक्स(CWCOfficial_FF), यूट्यूब - सीडब्ल्यूसी फ्लड अपडेट, और एनडीएमए सचेत पोर्टल के माध्यम से सीएपी अलर्ट के माध्यम से सभी हितधारकों को प्रसारित किया जाता है। केंद्रीय जल आयोग ने "फ्लड वॉच इंडिया" मोबाइल ऐप विकसित किया, जिसे 17 अगस्त 2023 को लॉन्च किया गया था। इसके अलावा, सी-फ्लड एक वेब-आधारित प्लेटफॉर्म है, जिसे 2 जुलाई 2025 को विकसित और प्रारंभ किया गया था, जो बाढ़ मानचित्र और बाढ़ के जल स्तर पूर्वानुमान के रूप में गांव स्तर पर दो दिन पहले का पूर्वानुमान प्रदान करता है।

(ग) से (ड) देश के विभिन्न हिस्सों में गंभीर मौसम की घटनाओं की निगरानी और पूर्वानुमान के लिए आईएमडी के पास 3-स्तरीय (राष्ट्रीय, क्षेत्रीय और राज्य स्तर) पूर्व चेतावनी प्रणाली है। तदनुसार, राज्य स्तर पर, आईएमडी नामित क्षेत्रीय मौसम विज्ञान केंद्रों (आरएमसी) और मौसम विज्ञान केंद्रों (एमसी) से प्रभाव-आधारित मौसम पूर्वानुमान और जोखिम-आधारित चेतावनी नियमित रूप से जारी करता है।

पृथ्वी विज्ञान मंत्रालय ने गंभीर मौसमी घटनाओं समेत भारी वर्षा हेतु उन्नत पूर्व चेतावनी प्रणालियां विकसित की हैं। इन प्रणालियों को एक अत्याधुनिक प्रेक्षण नेटवर्क द्वारा समर्थित किया जाता है जिसमें सतह और ऊपरी-वायु प्रेक्षण, रिमोट सेंसिंग, उच्च-रिजोल्यूशन गतिशील मॉडल और पृथ्वी विज्ञान मंत्रालय संस्थानों द्वारा विकसित एक एंड-टू-एंड जीआईएस-आधारित निर्णय समर्थन प्रणाली (डीएसएस) शामिल है, जो देश भर में मौसम के खतरों का पता लगाने और निगरानी करने में सक्षम बनाने के लिए प्रारंभिक चेतावनी प्रणालियों के लिए फ्रंट एंड के रूप में कार्य करता है। इस समग्र प्रणाली को आधुनिक दूरसंचार प्रौद्योगिकियों के साथ समेकित किया गया है, जिससे सूचना का यथा समय प्रसार सुनिश्चित किया जा सके। पृथ्वी विज्ञान मंत्रालय द्वारा मौसम की जानकारी और अलर्ट के लिए प्रभावी प्रसार के तरीके इस प्रकार हैं:

- सार्वजनिक अलर्ट और सूचना मोबाइल एप्लिकेशन जैसे मौसम, मेघदूत, दामिनी और उमंग के माध्यम से प्रसारित की जाती है।

- डिजिटल प्रसार चैनलों में पंजीकृत उपयोगकर्ताओं के लिए ई-मेल और एसएमएस-आधारित नाउकास्टिंग और पूर्वानुमान अलर्ट शामिल हैं।
- कॉमन अलर्टिंग प्रोटोकॉल (सीएपी) और सचेत ऐप के माध्यम से अलर्ट जारी किए जाते हैं।
- सोशल मीडिया और जन संचार मंचों के माध्यम से जानकारी साझा की जाती है।
- पुलिस विभाग के तेलंगाना इंटीग्रेटेड कमांड एंड कंट्रोल सेंटर (आईसीसीसी) के समन्वय से जिला कलेक्टरों को सीधे ई-मेल और व्हाट्सएप ग्रुप नोटिफिकेशन के माध्यम से सूचित किया जाता है।
- प्रसारण को सामुदायिक रेडियो, सार्वजनिक प्रसारण प्रणालियों और अन्य स्थानीय संचार नेटवर्क के माध्यम से प्रसारित किया जाता है।
- राज्य सरकार के मोबाइल एप्लीकेशनों के माध्यम से भी इसका प्रसार किया जाता है।
- पंचायती राज मंत्रालय के सहयोग से ई-ग्रामस्वराज, मेरी पंचायत ऐप और ई-मानचित्र जैसे डिजिटल प्लेटफॉर्म के माध्यम से ग्राम पंचायत स्तरीय मौसम पूर्वानुमान (जीपीएलडब्ल्यूएफ) की सुविधा प्रदान की जाती है।
- ग्रामीण विकास मंत्रालय के सहयोग से ब्लॉक और पंचायत स्तर पर पशु सखी और कृषि सखी को मौसम की सूचना प्रसारित की जाती है।
- भारत मौसम विज्ञान विभाग (आईएमडी) के मौसमग्राम पोर्टल के माध्यम से पूर्वानुमान उपलब्ध होते हैं।

मेरठ में सामुदायिक रेडियो का संचालन

6085. श्री अरुण गोविल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मेरठ जिले में कई विश्वविद्यालय और शैक्षणिक संस्थान सामुदायिक रेडियो का संचालन कर रहे हैं और क्या ये रेडियो विज्ञान, स्वास्थ्य, शिक्षा और सरकारी योजनाओं के संबंध में ज्ञान के प्रसार में महत्वपूर्ण भूमिका निभा रहे हैं;
- (ख) देश में संचालित सामुदायिक रेडियो को प्रोत्साहित करने के लिए सरकार की नीति का ब्यौरा क्या है;
- (ग) देश भर में कार्य कर रहे सामुदायिक रेडियो की संख्या कितनी है;
- (घ) जनता को शिक्षित करने में इसके महत्व को ध्यान में रखते हुए क्या सरकार की सामुदायिक रेडियो को विज्ञापन या बजटीय सहायता प्रदान करने की कोई योजना है; और
- (ङ) यदि हां, तो मेरठ लोक सभा क्षेत्र में नए सामुदायिक रेडियो स्टेशन खोलने के लिए सरकार की योजना का ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (ङ) देश में 563 सामुदायिक रेडियो स्टेशन (सीआरएस) प्रचालनरत हैं, जिनमें से पाँच (05) मेरठ में प्रचालनरत हैं।

सामुदायिक रेडियो को “भारत में सामुदायिक रेडियो अभियान को सहायता” नामक केंद्रीय क्षेत्र की स्कीम के अंतर्गत सहायता प्रदान की जाती है। इस स्कीम का उद्देश्य नए तथा मौजूदा सामुदायिक रेडियो स्टेशनों (सीआरएस) को संसाधनों, क्षमता तथा प्रौद्योगिकी के माध्यम से सुदृढ़ करना है। विशेष रूप से दूर-दराज एवं ग्रामीण क्षेत्रों में सामुदायिक रेडियो के विकास को बढ़ावा देने हेतु इस स्कीम के अंतर्गत सहायता प्रदान की जाती है। यह समुदायों को स्थानीय आवाजों तथा विकास प्रक्रियाओं में भागीदारी हेतु एक मंच प्रदान कर सामाजिक-आर्थिक एवं सांस्कृतिक विकास को प्रोत्साहित करता है। स्कीम के प्रमुख घटक निम्नलिखित हैं:

- नए तथा मौजूदा सामुदायिक रेडियो स्टेशनों (सीआरएस) को उपकरणों की खरीद अथवा प्रतिस्थापन हेतु वित्तीय सहायता प्रदान करना;
- सामुदायिक रेडियो संचालकों की क्षमता निर्माण एवं प्रशिक्षण;
- फीडबैक प्राप्त करने, जागरूकता उत्पन्न करने तथा ज्ञान के आदान-प्रदान को प्रोत्साहित करने के लिए कार्यशालाओं, सेमिनारों तथा क्षेत्रीय/राष्ट्रीय सम्मेलनों का आयोजन।

सरकार ने सामुदायिक रेडियो की सामग्री के अभिलेखीकरण तथा साझाकरण के लिए नेविगेट भारत पोर्टल पर एक सामग्री साझा करने का मंच भी विकसित किया है। यह स्टेशनों को गुणवत्तापूर्ण कार्यक्रम अपलोड करने तथा पुनः उपयोग करने में सक्षम बनाता है, जिससे विकासात्मक तथा सांस्कृतिक सामग्री का एक केंद्रीकृत भंडार तैयार होता है। सीआरएस पर नीतिगत दिशानिर्देश मंत्रालय की आधिकारिक वेबसाइट <https://mib.gov.in> पर उपलब्ध हैं।

सरकार केंद्रीय संचार ब्यूरो (सीबीसी) के माध्यम से सूचीबद्ध सीआरएस को सरकारी सूचनाओं के प्रसार हेतु सशुल्क विज्ञापन प्रदान कर उनको सहायता प्रदान करती है।

DEVELOPMENT OF AI ECO SYSTEM

6086. SHRI A. RAJA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of India AI Mission launched in 2024 and the funds outlay for development of overall Artificial Intelligence (AI) eco system in the country;
- (b) the details of initiatives taken for doing research and making innovative efforts in developing State-of-the-art technology in AI, cybersecurity, quantum computing and Internet of Things (IoT);

(c) the measures taken for tapping AI vast potential by enhancing efficiency and capabilities across crucial sectors like healthcare, manufacturing, agriculture, logistics and others; and

(d) the details of States where AI-Centre of Excellence (AI CoE) is proposed to be established with a timeline, State-wise particularly in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) India's AI strategy is based on the Hon'ble Prime Minister's vision of democratizing technology. It aims to address India centric challenges and create opportunities.

IndiaAI Mission:

The IndiaAI Mission was launched in 2024, with a total outlay of Rs. 10,371 Cr, to make AI accessible to all across India. It establishes a robust and inclusive AI ecosystem aligned with India's development goals. Seven pillars of IndiaAI mission are as follows:

- **IndiaAI Compute Capacity:** It focuses on creating a high-end, scalable AI computing ecosystem to deliver Compute-as-a-Service for India's rapidly growing AI startups and research community.

- **IndiaAI Foundation Models:** To develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages. This is to ensure sovereign capability and global competitiveness in generative AI.

- **AIKosh:** To provide AI models and datasets for AI development. AIKosh is a unified data platform integrating datasets from government and non-government sources.
- **IndiaAI Application Development Initiative:** This pillar aims to develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- **IndiaAI FutureSkills:** To develop AI skilled professionals in India by increasing the number of graduates, post-graduate and PhDs in AI domain. It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- **IndiaAI Startup Financing:** To provide financial assistance to AI start-ups.
- **Safe and Trusted AI:** To balance innovation with strong governance frameworks to ensure responsible AI adoption.

The implementation of 'IndiaAI Mission' is with a total outlay of Rs. 10,371.92 Cr for a period of 5 years. The detailed allocation of budgetary outlay among its seven key pillars is as follows:

#	Components	Total Allocation (₹ Cr)
1	IndiaAI Compute Capacity	4563.36
2	IndiaAI Foundation Models	1971.37
3	IndiaAI Datasets Platform	199.55
4	IndiaAI Application Development Initiative	689.05

5	IndiaAI FutureSkills	882.94
6	IndiaAI Startup Financing	1942.5
7	Safe and Trusted AI	20.46
8	IndiaAI Overheads and Contingency @1%	102.69
	Total	10,371.92

IndiaAI Startups Global: The IndiaAI Startups Global program was launched in collaboration with Station F (Paris) and HEC Paris. Under this program, 10 Indian AI startups have been selected and supported to expand into the European market, details of which are given in the enclosed **Statement-I**.

It supports Indian AI startups in accessing global innovation ecosystems and expanding into international markets. The startups are developing innovative solutions across sectors such as governance, smart cities, document intelligence and enterprise automation.

Further, under the IndiaAI Mission, thirty (30) applications have been developed focusing on India-specific problems. These applications belong to critical sectors notably Agriculture, Health, Climate change and disaster, details of which are given in the enclosed **Statement-II**.

Sector-specific hackathons and Innovation challenges have also been organised with the Indian Cybercrime Coordination Centre, the Geological Survey of India, Ministry of Ayush, Ministry of MSME, NFRA and National Cancer Grid (NCG) to further encourage focused AI solution development. From these hackathons and innovation challenges, 10 startups have been identified for scaling up the solutions.

Ministry of Electronics and Information Technology (MeitY) through Emerging Technology Division has established 7 Nos Centres of Excellence in diverse emerging technology domain including Gaming/ VFX, AR/VR, Blockchain, IoT (4 Nos) at different geographical locations. Details of these CoEs are given in the enclosed **Statement-III**.

Under the startup financing pillar of the IndiaAI Mission, a scheme for setting up of 58 AI-CoEs has been approved in collaboration with MeitY, State/ UTs and industry partners including a provision for 2 AI-CoEs in Tamil Nadu. Towards this, a communication in this regard has been forwarded to States/ UTs for establishment of AI-CoEs in respective States/ UTs.

STATEMENT-I

List of 10 Startups for the IndiaAI Startups Global Program – Paris

Sr. No.	Startup Name	Area of Work
1	PrivaSapien Technologies	Responsible AI with privacy engineering and privacy-enhancing technologies
2	CoRover.ai	Conversational Gen AI platform for contextual, domain-specific human-like responses
3	Staqu Technologies (Jarvis)	AI-powered audio-video analytics for surveillance, security, and governance
4	SatSure Analytics	Earth Observation using satellite imagery and AI for decision intelligence
5	Storyvord	AI-based video content generation from product URLs and brand context

6	VolarAlta	Drone-based AI solutions for industrial inspections
7	Smartail	AI-powered edtech platform for immersive learning and real-time assessment
8	Secure Blink	AI-driven cybersecurity with proactive DevSecOps posture management
9	NeuroPixel.AI	AI-enabled ultra-fast image editing for fashion and e-commerce
10	Voicing AI	Agentic AI platform for enterprise-grade intelligent voice agents

STATEMENT-II

Details of shortlisted AI solution under IndiaAI Application Development Initiative

Sl. No.	Name of the Solution	Solution Description	Theme
1	Promoting regenerative agriculture practices for a sustainable future using AI	In-house developed MRV (Measurement, Reporting, and Verification) technology designed to ensure the integrity and quality of generated carbon credits.	Agriculture
2	Krishi Sah'Al'yak - Farming Co-pilot	AI-powered conversational co-pilot to provide personalized advisory to farmers in Indic languages	Agriculture

3	Kadalcompass - We Amplify the voice of water using Hydro-AI, Underwater com, IoT with Sensor Network	5G-enabled device that transforms fishing practices using AI, IoT, and advanced communication technologies	Agriculture
4	KissanCopilot Multilingual Multimodal personalized AI Assistant for small holder farmers	Powered by Dhenu's vertical LLM for agriculture, provides personalized agricultural advisory services to smallholder farmers.	Agriculture
5	Rapid, chemical-free soil testing solution using NIR Spectroscopy and AI/ML models	End-to-end soil testing approach leverages an offline app, AI-powered spectral device, and ML models to deliver timely, chemical-free soil analysis.	Agriculture
6	AI deep-tech driven quality assessment of Maize	SAAS platform to provide objective quality assessment of maize including price estimation and sales pipelining.	Agriculture
7	AI-Driven Live Fish Logistics and Mortality Reduction in Aquaculture	AI-driven solution that optimizes aquaculture operations	Agriculture
8	QScan	AI-powered IoT solution that captures critical data throughout the fresh produce lifecycle, providing real-time analysis of food quality and actionable insights to sellers.	Agriculture
9	Heatwave Resilience: Integrating AI-based Advanced Forecasting	Integrates AI-based climate forecasting with health data to develop a targeted risk	Climate

	for Extreme Heat Events	classification system for heat-health impacts	
10	Multi-Hazard Susceptibility Mapping	hazard management system to predict Landslides, Debris Flows and Flash Floods	Climate
11	DeepFlood: Rapid flood inundation mapping using Vision Transformers and Satellite Data	Advanced flood inundation mapping tool using SAR data and deep learning models for real-time, automated flood detection	Climate
12	Moskeet: Climate impact on mosquito-borne diseases	AI-powered platform integrates real-time climate data with mosquito tracking to predict and prevent disease outbreaks.	Climate
13	End to End AI Cloud Platform for Radiology Diagnosis	AI cloud platform for radiology diagnosis, integrating innovative technologies such as CV, GenAI, NLP, Dicom, mobile, and cloud computing	Healthcare
14	NIDAAN (iNtegrated lung health screening and tuberculosis Detection through Ai At National scale)	qXR, an advanced AI tool for interpreting chest X-rays (CXR), detects and localizes 30+ findings.	Healthcare
15	Impactful AI solution, preventing preventable blindness, for socio-economic transformation.	early detection of vision threatening retinal abnormalities	Healthcare
16	AI Powered Wearable Technology for Detection and	AI Enabled Hardware Platform for Joint Pain Diagnostics and Rehabilitation Segments of	Healthcare

	Diagnosis of Musculoskeletal Joint Health Pain.	Healthcare	
17	VoxelBox	Neuro-informatics platform that allows to map the functional maps / connectomics of the human brain	Healthcare
18	Development of Ocellux: An AI-Based Solution for Enhanced Early Diabetic Eye Screening in INDIA.	Portable, affordable and highly accessible retina imaging device powered by AI for early detection of eye diseases like Diabetic Retinopathy, AMD and Glaucoma	Healthcare
19	Revolutionizing healthcare using doctor-led AI	AI-powered personal doctor available 24x7 and free of cost, designed to assist people when they are sick, monitor their health through wearables, and act as a health coach to prevent diseases.	Healthcare
20	AI/ML enabled MafPro device platform for cancer staging, localization, and margins.	MafPro handheld detector provides a radiation-free, non-invasive, safe and cost-effective solution that can reliably detect and adequately evaluate metastases in lymph nodes using AI/ML based algorithms	Healthcare
21	Readabled (Online Dyslexia Training)	web-based application designed to help children with dyslexia improve phonetic awareness through interactive exercises.	Learning disabilities

22	Voice fusion AI	AI application to provide assistive support to individuals with SLDs in multiple Indian languages	Learning disabilities
23	ScreenPlay - a digital game based screening tool for autism and related disorders.	Digital, game-based screening tool designed to identify children aged 3 to 6 who may be at risk for autism or related developmental conditions	Learning disabilities
24	Jiveesha	AI-powered diagnostic platform for early detection of SLDs	Learning disabilities
25	Adaptive Learning and Detection for SLDs	Advanced AI techniques to detect Specific Learning Disabilities (SLDs) such as dyslexia, dysgraphia, and dyscalculia.	Learning disabilities
26	Special Educator AI	AI-driven system designed to address India's shortage of special educators and support children with SLDs.	Learning disabilities
27	ConvoZen.AI by NoBroker Technologies	AI-powered conversational platform that automates customer engagement across channels like chat, voice, email, and social media, offering fast, personalized, and multilingual support.	Governance
28	AI contact center	AI-powered technologies like machine translation, NLP, ASR and TTS, and multilingual voice recognition to enhance governance by improving communication and accessibility	Governance

		across India's linguistic diversity	
29	Adalat AI: AI solutions for Courts	AI-powered platform provides real-time multilingual transcription, translation, live case flow management, and WhatsApp chatbots to streamline courtroom operations	Governance
30	Gov.Civis.Vote	AI-powered Digital Public Infrastructure designed to transform public consultations in India by making citizen engagement more inclusive, scalable, and comprehensive	Governance

STATEMENT-III

Details of the Centres of Excellence operational in Emerging Technologies

Sr. No.	Name of the CoEs	Partnership
1	Gaming, VFX, Computer Vision and AI at Hyderabad	Govt. of Telangana, IIT Hyderabad, IIIT Hyderabad, Qualcomm, Hyderabad gaming associations such as Hyderabad Software Enterprises Association (HYSEA) and Telangana VFX, Animation and Gaming Association (TVAGA)
2	Virtual Augmented Reality (VAR) CoE at Bhubaneswar	Govt. of Odisha, SHRIMATI Baghchi as industry partner, IIT Bhubaneswar
3	Blockchain CoE at Gurugram	Govt. of Haryana, IBM and PadUp Ventures

4	Centre of Excellence – IoT, Gurugram, Haryana	NASSCOM
5	Centre of Excellence – IoT, Gandhinagar, Gujarat	NASSCOM
6	Centre of Excellence – IoT, Bengaluru, Karnataka	NASSCOM
7	Centre of Excellence – IoT, Vishakhapatnam, Andhra Pradesh	NASSCOM

RAIGANJ RAILWAY STATION

6087. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether Raiganj railway station in Uttar Dinajpur district has been excluded from the Amrit Bharat Station Scheme (ABSS) and if so, the details thereof;
- (b) the criteria adopted by the Government for selection of stations under the said Scheme;
- (c) whether Raiganj fulfils the parameters relating to passenger footfall, district headquarters status and regional connectivity and if so, the details thereof;
- (d) the details of present passenger handling capacity, annual footfall, revenue generation and category classification of the said station;
- (e) whether proposals received from MP, local representatives/the Railway Division for inclusion of Raiganj station and status under the said scheme and if so, the details thereof; and

(f) whether the Government proposes to include Raiganj railway station in the next phase of station redevelopment/sanction a separate comprehensive development plan with modern passenger amenities, circulating area improvement, escalators, lifts and digital facilities and if so, the timeline thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) At Raiganj station of Uttar Dinajpur district, located in West Bengal, facilities like high level platform, platform shelter, waiting hall, drinking water arrangement, urinal, lavatory, seating arrangement, Foot Over Bridge etc. are available. Raiganj station is (Non-Suburban Grade) NSG-4 category station. The works of improvement of station building, platform shelter, raising and extension of platform no. 1, widening of platform no. 2, improvement of waiting hall, toilet block at platform no. 2, circulating area and 6 m Foot Over Bridge have been completed in recent years.

Further, development / redevelopment / upgradation / modernisation of stations including provision of passenger amenities like circulating area, lift, escalator etc. on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

The annual footfall at Raiganj station is 23.88 lakh in 2024-25 and is 23.70 lakh in 2025-26 (up to February 2026).

The segment-wise revenue and source-wise expenditure details for Zonal Railways are available in the Annual Statistical Statements on Indian Railway website.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration

- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Out of these, 102 stations, including Aluabari Road, Dalkhola and Kaliyaganj stations of Uttar Dinajpur district, are located in West Bengal. The name of stations identified under Amrit Bharat Station Scheme in West Bengal are as following:

State	No. of Stations	Name of Stations
West Bengal	102	Adra, Alipur duar Jn., Aluabari Road, Ambika kalna, Anara, Andal Jn., Andul, Asansol Jn., Azimganj, Bagnan, Bally, Balurghat, Bandel Jn., Bangaon Jn., Bankura, Barabhum, Barasat, Barddhaman, Barrackpore, Belda, Berhampore court, Bethuadahari, Bhaluka Road, Binnaguri, Bishnupur, Bolpur Shantiniketan, Burnpur, Canning, Chandan

State	No. of Stations	Name of Stations
		nagar, Chandpara, Chandrakona Road, Dalgaon, Dalkhola, Dankuni, Dhulian Ganga, Dhupguri, Digha, Dinhata, Dum Dum Jn., Falakata, Garbeta, Gede, Haldia, Haldibari, Harishchandrapur, Hasimara, Hijli, Howrah Jn, Jalpaiguri, Jalpaiguri Road, Jangipur Road, Jhalida, Jhargram, Joychandi Pahar Jn, Kaliyaganj, Kalyani, Kalyani Ghoshpara, Kamakhyaguri, Katwa Jn, Khagraghat Road, Kharagpur Jn, Kolkata, Krishnanagar City Jn, Kumedpur Jn, Madhukunda, Madhyamgram, Malda Court, Malda Town, Mecheda, Medinipur (Midnapore), Nabadwip Dham, Naihati Jn, New Alipurduar, New Cooch Behar, New Farakka Jn, New Jalpaiguri Jn, New Mal Jn, Ondagram, Panagarh, Pandabeswar, Panskura Jn, Purulia Jn, Rampurhat Jn, Ranaghat, Sainthia Jn, Salboni, Samsi, Santragachi, Sealdah, Shalimar, Shantipur, Sheoraphuli Jn., Shrirampur, Siliguri Jn., Sitarampur, Siuri, Sonarpur Jn., Suisa, Tamluk, Tarakeswar, Tulin, Uluberia

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in West Bengal have been taken up at a good pace. Till now, works of 10 stations have been completed. The name of stations completed in West Bengal are as following:

State	No. of stations	Name of stations
West Bengal	10	Anara, Barabhum, Haldia, Haldibari, Joychandi Pahar Jn, Kalyani Ghoshpara, Kamakhyaguri, Panagarh, Siuri, Tamluk

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Aluabari Road station:** The works of extension of platform no. 2, platform surfacing at platform no. 1 and 2, approach road and boundary wall have been completed. The works of station building, platform shelter and 12 m Foot Over Bridge have been taken up.
- **Balurghat station:** The works of improvement of station building, portico, extension of platform, waiting room, circulating area and approach road have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.

- **Dalkhola station:** The works of platform surfacing, platform shelter and 12 m Foot Over Bridge have been completed. The works of circulating area, approach road and lift have been taken up.
- **Jalpaiguri station:** The works of extension and platform surfacing of platform no. 1, platform shelter, boundary wall and 12 m Foot Over Bridge have been completed. The works of circulating area, lift and escalator have been taken up.
- **Kaliyaganj station:** The works of raising and extension of platform no. 1, improvement of platform surfacing at platform no. 2, platform shelter at platform no. 2, toilet block at platform no. 1 and 12 m Foot Over Bridge have been completed. The works of improvement of station building, circulating area, boundary wall and lift have been taken up.

Stations are selected based on the proposals received from Zonal Railways, stations located in major cities and places of tourist and pilgrimage importance.

Proposals / requests / suggestions / representations, both formal and informal for Railway projects / works across the country are received on the basis of demands raised by State Governments, Members of Parliament, Ministries of Central Government, elected representatives, Railways' own requirements, organizations / rail users etc., at various levels including Railway Board, Zonal Railways, Division Office etc. Receipt of such suggestions / representations is a

continuous and dynamic process and these are examined and action as found feasible and justified is taken from time to time.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. West Bengal is covered under the jurisdiction of four railway zones, namely, Eastern Railway, Northeast Frontier Railway, South Eastern Railway and Metro Railway. For these zones, an allocation of ₹ 1,184 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure of ₹ 1,231 crore (up to February, 2026) has been incurred so far.

सेमीकंडक्टर विनिर्माण को प्रोत्साहन

6088. डॉ. मन्ना लाल रावत:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में सेमीकंडक्टर विनिर्माण को प्रोत्साहित करने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं;

(ख) वर्तमान में देश में स्थापित या स्थापित की जा रही सेमीकंडक्टर विनिर्माण इकाइयों की राज्य-वार संख्या कितनी है;

(ग) सेमीकंडक्टर उत्पादन को बढ़ावा देने के लिए सेमीकंडक्टर मिशन के तहत केंद्र सरकार द्वारा अनुमोदित वित्तीय सहायता या प्रोत्साहन का ब्यौरा क्या है;

(घ) उक्त क्षेत्र में अब तक किए गए कुल घरेलू और विदेशी निवेश का मूल्य कितना है और उन कंपनियों के नाम क्या हैं जिन्होंने निवेश के लिए समझौता ज्ञापनों पर हस्ताक्षर किए हैं; और

(ङ) सेमीकंडक्टर विनिर्माण के माध्यम से देश में सृजित होने वाले प्रत्यक्ष और अप्रत्यक्ष रोजगार की अनुमानित संख्या कितनी है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ङ) भारत की इलेक्ट्रॉनिक विनिर्माण कार्यनीति माननीय प्रधानमंत्री के आत्मनिर्भर भारत और भारत को वैश्विक विनिर्माण केन्द्र बनाने के दृष्टिकोण से प्रेरित है। सरकार ने सेमीकंडक्टर सहित संपूर्ण मूल्य श्रृंखला में इलेक्ट्रॉनिक्स विनिर्माण के लिए एक संरचित और लक्षित नीति अपनाई है।

इन नीतियों के परिणामस्वरूप, पिछले 11 वर्षों में भारत में इलेक्ट्रॉनिक्स विनिर्माण का काफी विस्तार हुआ है। इसे निम्नलिखित आँकड़ों से देखा जा सकता है:

#	2014-15	2024-25	टिप्पणियां
इलेक्ट्रॉनिक्स वस्तुओं का उत्पादन (₹)	~1.9 लाख करोड़	~12 लाख करोड़	6 गुना वृद्धि
इलेक्ट्रॉनिक्स वस्तुओं का निर्यात (₹)	38 हजार करोड़	~3.3 लाख करोड़	8 गुना वृद्धि
मोबाइल फोन का उत्पादन (₹)	18 हजार करोड़	5.45 लाख करोड़	28 गुना वृद्धि
मोबाइल फोन का निर्यात (₹)	1,500 करोड़	2 लाख करोड़	127 गुना वृद्धि
मोबाइल फोन आयातित (इकाइयाँ)	कुल मांग का 75%	कुल मांग का 0.02%	

सेमीकॉन इंडिया कार्यक्रम

सेमीकंडक्टर्स एक मूलभूत और रणनीतिक उद्योग है। सेमीकंडक्टर्स का उपयोग लगभग हर उपकरण में किया जाता है।

भारत में अपने विनिर्माण इकोसिस्टम के विकास को बढ़ावा देने के लिए, सरकार ने जनवरी 2022 में सेमीकॉन इंडिया कार्यक्रम शुरू किया। इसका उद्देश्य डिजाइन, फैब्रिकेशन, असेंबली, टेस्टिंग, पैकेजिंग और मॉड्यूल मैन्युफैक्चरिंग से लेकर एक संपूर्ण इकोसिस्टम विकसित करना है।

चार साल की छोटी अवधि में, सरकार ने लगभग 1.6 लाख करोड़ रुपये की निवेश प्रतिबद्धताओं के साथ 10 परियोजनाओं को मंजूरी दी है। इस साल वाणिज्यिक उत्पादन शुरू करने के लिए 2 और संयंत्रों के साथ दो संयंत्रों (माइक्रोन और कायनेस) से वाणिज्यिक उत्पादन शुरू हो गया है।

अनुमोदित सेमीकंडक्टर निर्माण इकाइयों का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारत के चिप डिजाइन इकोसिस्टम का विकास:

सरकार भारत के चिप डिजाइन इकोसिस्टम को दो तरीकों से विकसित कर रही है:

1. भारतीय डिजाइन इंजीनियरों को चिप डिजाइन टूल के माध्यम से समर्थन करना

दुनिया में अपनी तरह की एक अनूठी पहल में, सरकार ने 8 अलग-अलग कंपनियों से 315 विश्वविद्यालयों को बिना किसी लागत के अत्याधुनिक चिप डिजाइन उपकरण प्रदान किए हैं। अब तक इनका इस्तेमाल 200 लाख घंटे से ज्यादा हो चुका है।

इन उपकरणों का उपयोग करते हुए, पूरे भारत में 75 संस्थानों द्वारा चिप्स को टेप किया गया है, जिसमें 180 एनएम पर 149 चिप्स, एससीएल मोहाली और विदेशी फाउंड्री में 62 चिप शामिल हैं।

2. अनुदान, मुफ्त डिजाइन उपकरण और निर्माण समर्थन के माध्यम से भारतीय डिजाइन कंपनियों का समर्थन करना:

सरकार ने सेमीकंडक्टर चिप्स और एसओसी के डिजाइन के लिए 24 परियोजनाओं को मंजूरी दी है। ये परियोजनाएं वीडियो निगरानी, ड्रोन का पता लगाने, ऊर्जा मीटरिंग, माइक्रोप्रोसेसर, उपग्रह संचार और ब्रॉडबैंड और आईओटी एसओसी जैसे महत्वपूर्ण क्षेत्रों को संबोधित करती हैं।

24 परियोजनाओं में से 14 कंपनियों ने अपने समाधानों को बढ़ाने और उत्पाद बनाने के लिए 650 करोड़ रुपये से अधिक की वेंचर कैपिटल फंडिंग जुटाई है। सात (7) चिप्स को विभिन्न नोड्स पर सफलतापूर्वक गढ़ा गया है, जिसमें 12 एनएम जैसे उन्नत नोड्स शामिल हैं।

इसके अलावा, लचीली सेमीकंडक्टर आपूर्ति श्रृंखलाओं को आगे बढ़ाने और पूरक शक्तियों का लाभ उठाने के अवसरों पर द्विपक्षीय सहयोग बढ़ाने के लिए, सरकार ने संयुक्त राज्य अमेरिका, जापान, यूरोपीय संघ, सिंगापुर और नीदरलैंड के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं।

रोजगार सृजन

इलेक्ट्रॉनिक्स विनिर्माण क्षेत्र के विकास से पर्याप्त रोजगार सृजन हुआ है। उद्योग के अनुमानों के अनुसार, यह प्रत्यक्ष और अप्रत्यक्ष रोजगार सहित लगभग 25 लाख नौकरियों का समर्थन करता है।

इसमें से, अकेले मोबाइल फोन निर्माण क्षेत्र विनिर्माण, लॉजिस्टिक्स, आपूर्ति श्रृंखला और संबद्ध सेवाओं में लगभग 12 लाख नौकरियों का समर्थन करता है।

इसके अलावा, सरकार निवेश आकर्षित करके रोजगार को और बढ़ावा देने के लिए फ्लैगशिप योजनाएं लागू कर रही है।

भारत सेमीकंडक्टर मिशन (आईएसएम) के तहत, 10 सेमीकंडक्टर इकाइयां निर्माणाधीन हैं। एक मूलभूत उद्योग के रूप में, सेमीकंडक्टर विनिर्माण का आपूर्ति श्रृंखला और संबद्ध क्षेत्रों में रोजगार सृजन पर व्यापक प्रभाव पड़ने की उम्मीद है, जिससे महत्वपूर्ण अप्रत्यक्ष रोजगार सृजन होगा।

इसी प्रकार, इलेक्ट्रॉनिकी घटक विनिर्माण योजना (ईसीएमएस) के अंतर्गत संघटकों, आधार सामग्रियों और पूंजीगत उपकरणों जैसे पीसीबी, कैपेसिटर, लैमिनेट्स आदि के लिए 249 आवेदन प्राप्त हुए हैं।

भारत सेमीकंडक्टर मिशन 2.0: सेमीकॉन इंडिया कार्यक्रम की सफलता और सेमीकंडक्टर में क्षमताओं को और बढ़ाने के लिए, माननीय वित्त मंत्री ने केंद्रीय बजट 2026-27 में उपकरण और सामग्री के निर्माण, डिजाइन फुल स्टैक, भारतीय आईपी और आपूर्ति श्रृंखलाओं को मजबूत करने के लिए भारत सेमीकंडक्टर मिशन 2.0 की घोषणा की।

विवरण

अनुमोदित सेमीकंडक्टर विनिर्माण परियोजनाओं का ब्यौरा

1. **माइक्रोन टेक्नोलॉजी इंक.** भारत 22,516 करोड़ रुपये के निवेश से गुजरात में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। भारत में माइक्रोन की सुविधा डीआरएम और एनएनडी दोनों उत्पादों के लिए असेंबली और परीक्षण विनिर्माण को सक्षम करेगी और घरेलू और अंतरराष्ट्रीय बाजारों से मांग को पूरा करेगी। उत्पादन क्षमता लगभग 14 मिलियन यूनिट प्रति सप्ताह है।
2. **टाटा इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड (टीईपीएल)** 91,526 करोड़ रुपये के निवेश के साथ गुजरात में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। फैब सुविधा पीएसएमसी, ताइवान के साथ प्रौद्योगिकी साझेदारी में स्थापित की जाएगी। परियोजना की उत्पादन क्षमता लगभग 50,000 वेफर स्टार्ट प्रति माह (डब्ल्यूएसपीएम) होगी।
3. **टाटा इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड (टीईपीएल)** 27,120 करोड़ रुपये के निवेश के साथ असम में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। यह सुविधा प्रति दिन 48 मिलियन यूनिट की उत्पादन क्षमता के साथ स्वदेशी सेमीकंडक्टर पैकेजिंग प्रौद्योगिकियों का उपयोग करेगी।
4. **सीजी पावर एंड इंडस्ट्रियल सॉल्यूशंस लिमिटेड** गुजरात में 7,584 करोड़ रुपये के निवेश के साथ सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। यह सुविधा रेनेसास इलेक्ट्रॉनिक्स अमेरिका इंक, यूएसए और स्टार्स माइक्रोइलेक्ट्रॉनिक, थाईलैंड के साथ एक संयुक्त उद्यम साझेदारी के रूप में स्थापित की जाएगी। इस सुविधा के लिए रेनेसास इलेक्ट्रॉनिक्स कॉर्पोरेशन, जापान और स्टार्स माइक्रोइलेक्ट्रॉनिक, थाईलैंड द्वारा प्रौद्योगिकी प्रदान की जाएगी। उत्पादन क्षमता लगभग 15.07 मिलियन यूनिट प्रति दिन होगी।

5. केनेस टेक्नोलॉजी इंडिया लिमिटेड (केटीआईएल) वायर बॉन्ड इंटरकनेक्ट, सब्सट्रेट आधारित पैकेज के लिए 3,307 करोड़ रुपये के निवेश के साथ गुजरात में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रही है। यह प्रौद्योगिकी आईएसओ प्रौद्योगिकी एसडीएन बीएचडी और एओआई इलेक्ट्रॉनिक्स कंपनी लिमिटेड (एओआई) द्वारा प्रदान की जाएगी। इस सुविधा में प्रति दिन 6.33 मिलियन से अधिक चिप्स का उत्पादन करने की क्षमता होगी।

6. वामा सुंदरी इन्वेस्टमेंट्स (दिल्ली) प्राइवेट लिमिटेड (वीएसआईपीएल) उत्तर प्रदेश में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है, जिसमें चिप प्रोबिंग सुविधाओं और ड्राई प्रोसेसिंग सेवाओं के साथ-साथ गोल्ड (एयू) बम्प तकनीक का उपयोग करके डिस्प्ले ड्राइवर आईसी (डीडीआईसी) के लिए 3,706 करोड़ रुपये का निवेश किया गया है। यह प्रौद्योगिकी होन हाई, ताइवान द्वारा प्रदान की जाएगी। यह सुविधा वीएसआईपीएल और फॉक्सकॉन, भारत के बीच एक संयुक्त उद्यम साझेदारी के रूप में स्थापित की जाएगी। उत्पादन क्षमता लगभग 20 के वेफर्स प्रति माह/36 मिलियन चिप्स प्रति माह होगी।

7. 3डी ग्लास सॉल्यूशंस इंक (3डीजीएस) 1,943 करोड़ रुपये के निवेश के साथ ओडिशा में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। यह संयंत्र फिलप चिप बॉल ग्रीड ऐरे (एफसीबीजीए) असेंबली, पैकेज में रेडियो फ्रीक्वेंसी सिस्टम (आरएफ एसआईपी), पैकेज में एंटीना इन पैकेज सिस्टम (एआईपी एसआईपी), पैसिव और सिलिकॉन ब्रिज के साथ ग्लास इंटरपोजर और 3 डी विषम एकीकरण (3 डीएचआई) मॉड्यूल जैसे पैक किए गए उत्पादों की असेंबली को संभालेगा। ग्लास पैनल सब्सट्रेट उत्पादन, असेंबली और 3डीएचआई के लिए प्रस्तावित स्थापित क्षमता क्रमशः लगभग 5800 पैनल प्रति माह, 4.20 मिलियन यूनिट प्रति माह और 1100 यूनिट प्रति माह है।

8. एसआईसीसेम प्राइवेट लिमिटेड 2,066 करोड़ रुपये के निवेश के साथ ओडिशा में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। यह सुविधा एसआईसी पैब के लिए

क्लास-एसआईसी वेफर फैब लिमिटेड और पैकेजिंग के लिए कॉन्टिनेंटल डिवाइस इंडिया प्राइवेट लिमिटेड के साथ प्रौद्योगिकी साझेदारी में स्थापित की जाएगी। उत्पादन क्षमता 5,000 वेफर्स/माह है, और पैकेजिंग क्षमता 8 मिलियन यूनिट/माह है।

9. **कॉन्टिनेंटल डिवाइस इंडिया प्राइवेट लिमिटेड (सीडीआईएल)** 117 करोड़ रुपये के निवेश के साथ पंजाब में अपनी सेमीकंडक्टर विनिर्माण सुविधा का विस्तार कर रहा है। यह सुविधा सिलिकॉन और सिलिकॉन कार्बाइड दोनों में एमओएसएफईटी, आईजीबीटी, श्कोटकी बाईपास डायोड और ट्रांजिस्टर जैसे उच्च-शक्ति वाले असतत सेमीकंडक्टर उपकरणों का निर्माण करेगी। उत्पादन क्षमता लगभग 158.38 मिलियन यूनिट/वर्ष होगी।

10. **एडवांस्ड सिस्टम इन पैकेज टेक्नोलॉजीज प्राइवेट लिमिटेड (एसआईपी)** 480 करोड़ रुपये के निवेश के साथ आंध्र प्रदेश में सेमीकंडक्टर विनिर्माण सुविधा स्थापित कर रहा है। यह सुविधा दक्षिण कोरिया के एपीएसीटी कंपनी लिमिटेड के साथ प्रौद्योगिकी साझेदारी में स्थापित की जाएगी। इस सुविधा की उत्पादन क्षमता लगभग 96 मिलियन यूनिट/वर्ष होगी।

REVENUE GENERATED BY RAILWAYS

6089. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total revenue generated by Railways during the last five years, zone and year-wise;
- (b) the contribution to Railway revenue during the said period, year and State-wise; and

(c) the details of the Railway expenditure and investments including capital works, maintenance and operational expenditure incurred in each State by the Government during each of the last five years, year-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Year-wise break-up of total revenue earned, expenditure incurred by Indian Railways during the last five financial years (FYs) is as under:

(₹ in crore)

FY	Total Revenue	Expenditure	
		Revenue	Capital
2020-21 (Covid Year)	1,40,784	1,38,236	1,55,181
2021-22 (Covid Year)	1,91,367	2,06,392	1,90,267
2022-23	2,40,177	2,37,660	2,03,983
2023-24	2,56,093	2,52,834	2,62,217
2024-25	2,65,678	2,63,018	2,69,361

Further, the segment-wise revenue and source-wise expenditure details for Zonal Railways are available in the Annual Statistical Statements on Indian Railways website.

हिमालयी राज्यों में पूर्व चेतावनी प्रणाली

6090. श्री त्रिवेन्द्र सिंह रावत:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तराखंड सहित हिमालयी राज्यों में अचानक आई बाढ़ और भूस्खलन के लिए पूर्व चेतावनी प्रणाली स्थापित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत तीन वर्षों के दौरान उत्तराखंड में उन्नत किए गए मौसम संबंधी बुनियादी ढांचे का ब्यौरा क्या है;

(ग) क्या हिमालयी हिमखंडों के पिघलने की निगरानी के लिए उपग्रह आधारित प्रणाली का उपयोग किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ऊपरी गंगा क्षेत्र जैसे नदी बेसिनों में आपदा प्रबंधन की तैयारी को मजबूत करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) जी हां। पृथ्वी विज्ञान मंत्रालय ने एक विस्तृत बहु-जोखिम पूर्व चेतावनी प्रणाली (एमएचईडब्ल्यूएस) विकसित की है जिसमें प्रेक्षण नेटवर्क, पूर्वानुमान मॉडल और एक स्वदेशी रूप से विकसित जीआईएस-आधारित निर्णय समर्थन प्रणाली (डीएसएस) शामिल है, जो चक्रवात, भारी वर्षा आदि जैसे मौसम के खतरों का पता लगाने और निगरानी को संभव बनाने हेतु पूर्व चेतावनी प्रणालियों के लिए फ्रंट एंड के रूप में कार्य करता है। इस समग्र प्रणाली को आधुनिक दूरसंचार प्रौद्योगिकियों के साथ एकीकृत किया गया है, जिससे सूचना का यथासमय एवं प्रभावी प्रसार सुनिश्चित किया जा सके।

जल शक्ति मंत्रालय के अधीन केंद्रीय जल आयोग (CWC) के पास हिमालयी राज्यों जैसे कि उत्तराखंड सहित पहचाने गए स्थानों पर संबंधित राज्य सरकारों को 24 घंटे तक के लीड समय के साथ अल्प-कालिक बाढ़ पूर्वानुमान जारी करने का अधिदेश है। एक निश्चित थ्रेशहोल्ड सीमा पार करने

पर बाढ़ चेतावनियां समय पर जारी की जाती हैं। इसके अतिरिक्त, केंद्रीय जल आयोग (<https://ffs.india-water.gov.in/>) / फ्लडवॉच इंडिया 2.0 ऐप / ईमेल / व्हाट्सऐप / फेसबुक - CWCOfficial.FF / एक्स - CWCOfficial_FF, यूट्यूब- सीडब्ल्यूसी फ्लड अपडेट्स, और राष्ट्रीय आपदा प्रबन्धन प्राधिकरण (एनडीएमए) के सचेत पोर्टल के सीएपी अलर्ट के माध्यम से सात-दिवसीय परामर्शी बाढ़ पूर्वानुमान प्रदान करता है। इसके अतिरिक्त, सी-फ्लड नामक एक वेब-आधारित प्लेटफॉर्म है जो बाढ़ मानचित्र और जल स्तर पूर्वानुमान के रूप में ग्राम स्तर तक दो दिन अग्रिम में बाढ़ पूर्वानुमान प्रदान करता है। इसके अतिरिक्त, दक्षिण एशिया फ्लैश फ्लड गाइडेंस सिस्टम जल संभर स्तर पर 6-24 घंटे पहले फ्लैश फ्लड की चेतावनी प्रदान करता है, जो अचानक बाढ़ की संभावना वाले दक्षिण एशियाई देशों के लिए 4 किमी x 4 किमी रिजोल्यूशन पर होता है।

खान मंत्रालय के अधीन भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई) को वर्षा सीमा के आधार पर क्षेत्रीय भूस्खलन पूर्वानुमान/पूर्व चेतावनी जारी करने का अधिदेश दिया गया है। वर्तमान में, जीएसआई मानसून अवधि के दौरान उत्तराखंड समेत 08 (आठ) राज्यों के 21 जिलों के लिए दैनिक प्रचालन/प्रायोगिक दैनिक क्षेत्रीय भूस्खलन पूर्वानुमान बुलेटिन जारी करता है। इन बुलेटिनों में तालुक/सब-डिवीजनल स्तर तक प्रतिदिन अगले 48 घंटों तक के भूस्खलन की संभावना की जानकारी दी जाती है।

(ख) पिछले तीन वर्षों के दौरान उत्तराखंड में मौसम संबंधी अवसंरचना को निम्नलिखित उन्नयन के साथ सुदृढ़ किया गया है:

- 23 फरवरी 2024 को लैंसडाउन में एक नया एक्स-बैंड डॉप्लर मौसम रडार (डीडब्ल्यूआर) संस्थापित और प्रचालनरत किया गया। इसके साथ ही, राज्य में अब कुल तीन डीडब्ल्यूआर हैं, जो सुरकंडाजी, मुक्तेश्वर और लैंसडाउन में स्थित हैं।
- वर्ष 2025 में छह (06) नए स्वचालित मौसम स्टेशन (एडब्ल्यूएस) संस्थापित किए गए, जिससे राज्य में एडब्ल्यूएस की कुल संख्या 31 हो गई।

- राज्य में जिला-वार वर्षा निगरानी योजना (डीआरएमएस) के तहत 20 स्वचालित वर्षा मापक (एआरजी) और 71 स्टेशन बनाए गए हैं।
- इसके अतिरिक्त, उच्च-उन्नतांश वाले क्षेत्रों में मौसम की निगरानी में सहायता करने के लिए केदारनाथ में एक हेलीपैड स्वचालित मौसम प्रेक्षण प्रणाली (एचएडब्ल्यूओएस) संस्थापित की गई है।

(ग) जी हां। सरकार, हिमालय के हिमनदों के पिघलने और उनमें होने वाले परिवर्तनों की निगरानी करने के लिए उपग्रह आधारित सुदूर संवेदन प्रणालियों का उपयोग कर रही है। भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) हिमालयी क्षेत्र में ग्लेशियर की सीमा, आकार, गति और गतिशीलता की सुव्यवस्थित निगरानी करने के लिए उन्नत रिमोट सेंसिंग और भौगोलिक सूचना प्रणाली (जीआईएस) प्रौद्योगिकियों का उपयोग करता है। उपग्रह रिमोट सेंसिंग अपने व्यापक स्थानिक कवरेज और फ्रीक्वेंट रीविजिट क्षमता के कारण ग्लेशियर इन्वेंट्री और निगरानी के लिए एक प्रभावी टूल के रूप में कार्य करता है। ग्लेशियर के घटाव को समझने, ग्लेशियल लेक आउटबर्स्ट फ्लड (जीएलओएफ) के जोखिमों का आकलन करने और जलवायु परिवर्तन के प्रभावों का विश्लेषण करने के लिए ग्लेशियर झीलों में दीर्घकालिक परिवर्तनों का आकलन किया जाना महत्वपूर्ण है। इसके अतिरिक्त, वर्ष 1984 से 2023 तक भारतीय हिमालयी नदी घाटियों के जलग्रहण क्षेत्रों को कवर करने वाली दीर्घकालिक उपग्रह चित्र का विश्लेषण करने पर हिमनद झीलों में उल्लेखनीय परिवर्तनों के संकेत देखे गए।

पृथ्वी विज्ञान मंत्रालय अपने स्वायत्तशासी संस्थान राष्ट्रीय ध्रुवीय एवं समुद्री अनुसंधान केन्द्र (NCPOR) के माध्यम से सैटेलाइट रिमोट सेंसिंग और फील्ड तकनीकों का प्रयोग करते हुए वर्ष 2013 से पश्चिमी हिमालय में चंद्रा बेसिन (2437 वर्ग किमी क्षेत्रफल) में छह हिमनदों की निगरानी कर रहा है। इसके अतिरिक्त, भारत सरकार द्वारा पृथ्वी विज्ञान मंत्रालय (MoES), विज्ञान और प्रौद्योगिकी विभाग (DST), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEFCC), अंतरिक्ष विभाग (DoS)- इसरो, खान मंत्रालय (MoM), तथा जल शक्ति मंत्रालय (MoJS) के माध्यम से वित्त पोषित विभिन्न

भारतीय संस्थान / विश्वविद्यालय / संगठन ग्लेशियर पिघलने समेत विभिन्न वैज्ञानिक अध्ययनों पर नजर रखने के लिए हिमालयी ग्लेशियर की निगरानी करते हैं और उन्होंने हिमालयी ग्लेशियर्स में तेज गति से समरूपी क्षेत्र हानि की रिपोर्ट की है।

(घ)मंत्रालय के अधीन भारत मौसम विज्ञान विभाग (आईएमडी) आपदा तैयारियों के लिए राज्यों और अन्य एजेंसियों को विभिन्न प्रकार के वैज्ञानिक, तकनीकी और एडवाइजरी समर्थन प्रदान करता है। इस समर्थन में निम्नलिखित प्रमुख क्षेत्र शामिल हैं:

- आईएमडी, केंद्रीय जल आयोग को नदी उप-घाटी-वार परिमाणात्मक वर्षा पूर्वानुमान (क्यूपीएफ) प्रदान करता है जो दिन में दो बार जारी किए जाते हैं और अगले सात दिनों तक के लिए मान्य होते हैं।
- आईएमडी वर्षा, तापमान, आर्द्रता, हवा और चरम मौसम की घटनाओं के उच्च-रिजोल्यूशन पूर्वानुमान प्रदान करता है, जो जल-संभर नियोजन और जल संसाधन प्रबंधन के लिए महत्वपूर्ण हैं।
- ग्रामीण कृषि मौसम सेवा (जीकेएमएस) के तहत कृषि मौसम एडवाइजरी सेवाएं (एएस) प्रदान की जाती हैं, जो किसानों और जल-संभर योजनाकारों को बदलती जलवायु परिस्थितियों के अनुरूप संचालन करने में सहायता करती हैं।
- आईएमडी चक्रवात, भारी वर्षा, बिजली गिरने और सूखा पड़ने संबंधी अलर्ट जारी करता है, जिससे राज्य आपदा प्रबंधन प्राधिकरण (एसडीएमए) समय पर कार्रवाई कर पाते हैं।
- आईएमडी जिला-स्तरीय जलवायु जोखिम और सुभेद्यता एटलस (जैसे लू, सूखा पड़ने और चक्रवातों के लिए) प्रकाशित करता है, राज्यों द्वारा इसका उपयोग रोध-क्षमता-युक्त जल-संभर विकास की योजना बनाने और जोखिम शमन के प्राथमिकता-निर्धारण के लिए किया जाता है।

DPR OF RENEWABLE ENERGY PROJECTS IN LADAKH**6091. SHRI ASADUDDIN OWAISI:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the details of Environmental and Social Impact Assessment (ESIA) and Detailed Project Report (DPR) for the 13 GW Renewable Energy Projects in Ladakh along with the timeline;

(b) the details of schedule of completion of the ESIA, Aerial Drone/Unmanned Aerial Vehicle (UAV) topographic survey, soil investigation and resource assessment studies;

(c) whether these studies are available in the public domain and if so, the details of sources/places where they can be accessed and if not, the reasons therefor; and

(d) whether the Government would provide public access to baseline environmental and socio-economic datasets generated under the above studies including wildlife surveys, land use maps, grazing assessments, hydrology baselines and topographical data, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) Solar energy Corporation of India Ltd. (SECI) is the implementing agency for 13 GW Renewable Energy (RE) projects in Ladakh. SECI has conducted Environmental and Social Impact Assessment (ESIA) and shared with

Union Territory (UT) Ladakh and *Ladakh* Autonomous Hill Development Council (LAHDC) for review. The project is implemented under Renewable Energy Company (RESCO) /Developer mode.

The ESIA, Aerial Drone/Unmanned Aerial Vehicle (UAV) based topographic survey, soil investigation and resource assessment studies have been completed. (c) and (d) The aforesaid studies included data pertaining to wildlife surveys, land use maps, grazing assessments, hydrology baselines and topographical data. The studies were part of internal project processes and are not presently available in the public domain.

The dissemination of such information is governed by considerations of project confidentiality, competitive bidding processes and data sensitivity. However, during the tendering process, relevant information, as required, is made available to the prospective bidders to facilitate informed decision-making regarding project feasibility in that region.

HIGH SPEED/SEMI HIGH-SPEED RAIL NETWORK IN KERALA

6092. SHRI KODIKUNNIL SURESH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to develop a high-speed or semi high-speed rail network in the State of Kerala;
- (b) if so, the details of the proposals examined for such projects, including the corridors identified, estimated cost and present status;

- (c) whether the implementation/feasibility study/planning of any such project has been entrusted to the Delhi Metro Rail Corporation or the National High Speed Rail Corporation Limited or any others and if so, the details thereof;
- (d) whether the Government has issued any formal authorization or advisory role to any previously served Managing Director of DMRC in relation to planning, feasibility studies or implementation of high-speed or semi high-speed rail projects in Kerala; and
- (e) if so, the details thereof including the current status of such engagement or consultation?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Increasing Railway Network in Keralam:-

To augment and improve the railway network in Keralam, the following surveys have been sanctioned for preparation of Detailed Project Report (DPR) by Indian Railways:

S. No.	Route	Length (Km)
1	Shoranur-Mangalore 3rd and 4th Line	307
2	Coimbatore-Shoranur 3 rd and 4 th line	99
3	Shoranur – Ernakulam 3 rd Line	106
4	Ernakulam-Kayankulam 3 rd line (via Kottayam)	115
5	Kayankulam-Thiruvananthapuram 3 rd Line	105
6	Thiruvananthapuram-Nagercoil 3 rd Line	71
7	Mararikulam - Alappuzha Doubling	13

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Keralam Railway Budget:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Keralam is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹3,042 crore (more than 8 times)

Projects Sanctioned:-

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415 crore falling fully/partly in Keralam are sanctioned. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹ in Crore)
New line	02	146 km	0 km	146 km	309
Doubling / multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Recently Completed Projects:

Details of some of the recently completed projects falling fully/partly in Keralam are as under:

S. No.	Project	Cost (₹ in Crores)
1.	Dindigul-Pollachi-Palghat and Pollachi-Coimbatore gauge conversion (217 km)	1,360
2.	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3.	Mulanturutti-Kuruppantara doubling (24 km)	303
4.	Chenganur-Chingavanam doubling (27 km)	436
5.	Ambalapuzha-Haripad doubling (18 km)	346
6.	Kurruppanthara-Chingavanam doubling (27 km)	749

Ongoing Projects:-

Some of the projects falling fully/partly in Keralam which have been taken up are as under:-

S. No.	Project	Cost (₹ in Crores)
1.	Tirunnavaya –Guruvayur new line (35 Km)	138
2.	Angamali-Sabarimala new line (111 km)	3,801
3.	Ernakulam-Kumbalam doubling (8 km)	595
4.	Kumbalam-Thuravur Patch doubling (16 km)	803
5.	Trivandrum- Kanyakumari doubling (87 km)	3,786

6.	Shoranur - Vallathol doubling (10 km)	367
7.	Palakkad Town – Parli bypass line (2 Km)	164
8.	Alappuzha- Ambalapuzha doubling (13 Km)	324
9.	Turavur – Mararikulam doubling (21 km)	451

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 ha
Land Acquired	65 ha (14%)
Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:

S. No.	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam-Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam-Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

ROBs/RUBs in Keralam:-

To improve safety in train operations and mobility for road users, Indian Railways have taken up construction of Road Over Bridges (ROBs)/ Road Under Bridges (RUBs) across tracks in accelerated manner.

The number of ROBs/RUBs constructed across tracks on Indian Railways during the period 2004-14 vis a vis 2014-26 (upto Jan'26) is as under:

Period	ROBs/RUBs constructed
2004-14	4,148 Nos.
2014-26 (upto Jan'26)	14,024 Nos. (including 121 Nos. In the State of Keralam)

As on 01.02.2026, 138 Nos. Road Over Bridges/Road Under Bridges (ROBs/ RUBs) across railways tracks have been sanctioned at the cost of ₹ 4,835 crore in the State of Keralam which are at various stages of planning and execution. Out of these, 106 Nos. ROBs/RUBs are delayed on account of the State Govt. The details are as under:

S. No.	Reason	ROBs/RUBs (in No.)
1.	Delay in Land Acquisition by State Govt.	38
2.	Finalization of Alignment by State Govt.	63
3.	Law and order/ Public Protest/Court cases etc.	2
4.	Agency yet to be fixed	3

Government of India is geared up to execute projects, however success depends upon the support of Government of Keralam.

Sanctioning of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s including ROBs/RUBs depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- State Governments' consent for closure of LC, fixing of approach alignment and approval of General Arrangement Drawing (GAD) for ROBs/RUBs
- Removal of encroachments
- Shifting of infringing utilities

- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

BODINAYAKKANUR-MGR CHENNAI TRAIN SERVICE

6093. SHRI TAMILSELVAN THANGA:

Will the Minister of **RAILWAYS** be pleased to state:

whether the Government has any proposals to convert to the weekly thrice train service of train No. 20602 Bodinayakkanur-MGR Chennai Central SF Express which operates on Tuesday, Thursday and Sunday into daily service in view of the long pending demand of people of Theni Lok Sabha Constituency and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

To facilitate the passengers of Chennai - Bodinayakkanur sector, frequency of 20601/20602 MGR Chennai Central - Bodinayakkanur Express has been increased from 3 - days a week to 6 - days a week (except Saturday) vide notification No. 2025/Chg/16/SR/07-Part(8) dated 03.03.2026.

सार्वजनिक वितरण प्रणाली (पीडीएस) में पोषक तत्वों से भरपूर खाद्य वस्तुएं

6094. श्री हरीश चंद्र मीना:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस तथ्य से अवगत है कि टोंक-सवाई माधोपुर जिले में पांच वर्ष से कम आयु के 1,59,608 बच्चों में से 92,664 बच्चे (लगभग 74 प्रतिशत) और प्रजनन आयु की 4,54,876 महिलाओं में से 2,40,812 (लगभग 53 प्रतिशत) गैर-गर्भवती महिलाएं रक्ताल्पता से पीड़ित पाई गई हैं;

(ख) यदि हां, तो क्या सरकार चूरू जैसे रोगियों की बहुलता वाले अन्य जिलों की तर्ज पर इन जिलों के लिए सार्वजनिक वितरण प्रणाली (पीडीएस) में आयरन-फोर्टिफाइड चावल या गेहूं अथवा जैव-उपलब्ध आयरन से भरपूर दालों के लक्षित समावेशन पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या स्वास्थ्य एवं परिवार कल्याण मंत्रालय के साथ कोई समन्वय स्थापित किया जा रहा है ताकि यह सुनिश्चित किया जा सके कि सार्वजनिक वितरण प्रणाली (पीडीएस) के माध्यम से ऐसे पोषक तत्व विशिष्ट प्रावधान उपचारात्मक और निवारक दोनों पोषण लक्ष्यों के अनुरूप हों; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण 5 (वर्ष 2019-21) के अनुसार राजस्थान के टोंक-सवाई माधोपुर जिले में पांच वर्ष से कम आयु के बच्चों और प्रजनन आयु की महिलाओं में रक्ताल्पता का प्रसार निम्नलिखित है:

क्रम सं.	राज्य/जिले	6-59 माह की आयु के रक्ताल्पता से पीड़ित बच्चे (<11.0 ग्राम/डेसीलीटर) (%)	15-49 वर्ष की आयु की रक्ताल्पता से पीड़ित सभी महिलाएं (%)
1.	राजस्थान	71.5	54.4
2.	टोंक	64.6	52.8
3	सवाई माधोपुर	73.3	57.5

(ख) भारत सरकार रक्ताल्पता और सूक्ष्म पोषक तत्वों की कमी को दूर करने के लिए, गेहूं का उपभोग करने वाले राज्यों पंजाब, हरियाणा और राजस्थान और 100% प्रत्यक्ष लाभ अंतरण वाले चंडीगढ़ और पुदुचेरी, संघ राज्य क्षेत्रों को छोड़कर सभी राज्यों और संघ राज्य क्षेत्रों में सार्वजनिक वितरण प्रणाली (पीडीएस) और अन्य कल्याणकारी योजनाओं (ओडब्ल्यूएस) के माध्यम से फोर्टिफाइड चावल की आपूर्ति कर रही है।

(ग) और (घ) सरकार द्वारा रक्ताल्पता और सूक्ष्म पोषक तत्वों की कमी की समस्या का समाधान स्वास्थ्य एवं परिवार कल्याण मंत्रालय और महिला एवं बाल विकास मंत्रालय के विभिन्न प्रयासों के माध्यम से किया जा रहा है, जिनमें रक्ताल्पता मुक्त भारत और पोषण अभियान शामिल हैं। खाद्य और सार्वजनिक वितरण विभाग सार्वजनिक वितरण प्रणाली और अन्य कल्याणकारी योजनाओं के अंतर्गत फोर्टिफाइड चावल उपलब्ध कराकर इन प्रयासों में सहयोग प्रदान कर रहा है।

स्वास्थ्य एवं परिवार कल्याण मंत्रालय, राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के अंतर्गत जीवन चक्र दृष्टिकोण में प्रजनन, मातृ, नवजात, बाल, किशोर स्वास्थ्य और पोषण (आरएमएनसीएच+एन) कार्यनीति को भी लागू कर रहा है, जिसमें पोषण संबंधी उपचारात्मक और निवारक लक्ष्य दोनों शामिल हैं।

WATER REQUIREMENT FOR GREEN HYDROGEN PRODUCTION

6095. DR. NAMDEO KIRSAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the total projected annual water requirement for achieving the National Green Hydrogen Mission (NGHM) target of at least 5 Million Metric Tonnes (MMT) per annum of green hydrogen by the year 2030;
- (b) the estimated water requirement per kilogram of green hydrogen production considered in Government planning;
- (c) whether the Government has assessed freshwater availability in proposed green hydrogen hubs;
- (d) if so, the proportion of projected water requirement expected to be met through freshwater, desalinated seawater and treated wastewater;
- (e) the differential per-kg cost of green hydrogen production using freshwater, desalinated seawater and treated wastewater; and
- (f) whether the Government's projected cost estimates for green hydrogen production assume access to freshwater and if so, whether cost projections have been revised to account for the additional capital and operational expenditure associated with desalination or wastewater treatment and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) For production of 1 kg of green hydrogen via electrolysis, around 10 litres of demineralized water is needed. Accordingly, the demineralized water requirement for achieving the National Green Hydrogen Mission (NGHM) target of 5 MMT Green Hydrogen production per annum will be about 50 Million Cubic Meter (MCM) per annum.

(c) to (f) As part of NGHM, four (4) hydrogen hubs have been recognised at Deendayal Port Kandla (Gujarat), Paradip Port (Odisha), V.O. Chidambaranar (Tuticorin) Port (Tamil Nadu) and Pudimadaka (Andhra Pradesh), in order to establish production capacities for green hydrogen and its derivatives of at least 1 lakh tonnes per annum. These four (4) designated hydrogen hubs are located in the vicinity of coastal areas and therefore have potential to utilize seawater via desalination for green hydrogen production.

The green hydrogen projects are developed predominantly through private sector participation, and the developer determines the selection of water source i.e. freshwater, or desalinated seawater, or treated wastewater, based on the local availability and techno economic considerations.

Project assessments indicate that the overall contribution of water to the cost of green hydrogen remains relatively modest, and primarily depends upon type of water available i.e. freshwater/seawater/wastewater.

KEROSENE ALLOCATION**6096. SUSHRI S. JOTHIMANI:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of allocation of kerosene during the last three years, State-wise including the specific reduction in Tamil Nadu's allotment and the rationale behind these reductions;
- (b) whether the Union Government has conducted any assessment on the impact of reduced kerosene supply on rural and tribal communities in Tamil Nadu; and
- (c) if so, the corrective measures, if any, being considered to ensure sufficient kerosene supply to Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (c) Government has formulated Public Distribution Superior Kerosene Oil (PDS SKO) Allocation Policy in consultation with States including Tamil Nadu. Under PDS SKO Allocation Policy, allocation of PDS Kerosene is made to States on quarterly basis for cooking and lighting and for special needs (fisheries, mela, exhibitions, pandemic, calamity etc.). The States have liberty to sub- allocate PDS SKO based on their specific requirement. Scale and Criteria of distribution are also decided by respective States including Tamil Nadu. The policy is applicable from 2025-26 to 2027-28.

With the implementation of “PDS SKO Allocation Policy” the allocation of PDS SKO to the State of Tamil Nadu has increased from 13,008 KL in 2024-25 to 54,240 KL in 2025-26, i.e. an increase of 316.97%.

The details of PDS SKO allocation made to States/UTs including Tamil Nadu during last 3 years are given in the enclosed **Statement**.

STATEMENT

The details of PDS SKO allocation made to States/UTs including Tamil Nadu during last 3 years

S.No.	Name of States/UTs	2023-24	2024-25	2025-26
1	ANDAMAN and NICOBAR ISLANDS*	0	0	0
2	ANDHRA PRADESH*	0	0	0
3	ARUNACHAL PRADESH	2064	48	192
4	ASSAM	49776	10800	7230
5	BIHAR	63840	25536	48384
6	CHANDIGARH*	0	0	0
7	CHHATTISGARH	16560	6624	9696
8	DADRA and NAGAR HAVELI and DAMAN AND DIU*	0	0	0
9	DELHI*	0	0	0
10	GOA*	0	0	0
11	GUJARAT*	0	0	0
12	HARYANA*	0	0	0
13	HIMACHAL PRADESH*	2016	48	0
14	JAMMU AND KASHMIR*	15312	0	0
15	JHARKHAND	26976	10800	18960
16	KARNATAKA	8832	3552	14256
17	KERALA	7776	3120	22704
18	LADAKH*	1392	0	0
19	LAKSHADWEEP*	288	0	0

20	MADHYA PRADESH*	32880	432	0
21	MAHARASHTRA	7488	2016	3936
22	MANIPUR	4464	1776	2688
23	MEGHALAYA	10704	3072	3024
24	MIZORAM	1296	144	144
25	NAGALAND*	4848	960	0
26	ODISHA	51888	19776	28656
27	PUDUCHERRY*	0	0	0
28	PUNJAB*	0	0	0
29	RAJASTHAN*	0	0	0
30	SIKKIM**	912	240	60
31	TAMIL NADU	32544	13008	54240
32	TELANGANA*	384	0	0
33	TRIPURA	14256	5712	9120
34	UTTAR PRADESH*	0	0	276
35	UTTARAKHAND*	12	0	0
36	WEST BENGAL	704016	274884	248304

*PDS SKO Free States/UTs

** PDS SKO Free from Q2, 2025-26

DOUBLING OF RAILWAY TRACK

6097. DR. M. K. VISHNU PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the status and details of fund allotted for doubling of railway track between Villupuram and Thanjavur on the main line running through Cuddalore, Chidambaram, Mayiladuthurai, Kumbakonam and Thanjavur which is a major pilgrimage route;
- (b) the details of survey conducted for this doubling of track; and

(c) the time by which said doubling is likely to be taken up by Railways for execution?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Final Location Survey (FLS) for doubling of Villupuram – Cuddalore - Chidambaram – Mayiladuthurai - Kumbakonam – Thanjavur (193 km) has been sanctioned for preparation of Detailed Project Report (DPR).

After preparation of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Tamil Nadu:

Railway Budget:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

Projects sanctioned:

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Recently Completed Projects:

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S. N.	Project	Cost (₹ in Crores)
1	Dindigul-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai - Thiruvavarur - Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670

8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram -Chengalpattu-3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Ongoing Projects:

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam - Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd and 4th line (6 km)	98
6	Perambur - Ambattur 5th and 6th lines (6 km)	178
7	Irugur-Podanur doubling (11 km)	277
8	Tambaram-Chengalpattu 4th Line (30 km)	757

9	Attipattu - Gummidipundi 3rd and 4th line (23 km)	375
10	Tirupati-Pakala-Katpadi doubling (105 km)	1,332
11	Tindivanam-Gingee-Tiruvannamalai New Line (71 km)	1,400
12	Atipattu – Puttur New Line (88 km)	1,700
13	Chennai – Cuddalore via Mahabalipuram New Line (179 km)	2,670

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47

4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukkottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

तालचेर-गोपालपुर के मध्य रेलवे परियोजना

6098. श्री रुद्र नारायण पाणी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस तथ्य से अवगत है कि बंगाल की खाड़ी में तालचेर (कोयला उत्पादक शहर) से गोपालपुर (पत्तन शहर) के मध्य एक रेल परियोजना लंबे समय से लंबित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) इस परियोजना को पूरा करने हेतु सरकार द्वारा क्या प्रभावी कदम उठाए जाने की संभावना है; और

(ग) क्या हिंडोल के रास्ते तालचेर (कोयला उत्पादक शहर) से गोपालपुर (पत्तन शहर) तक के प्रस्ताव पर सरकार द्वारा पुनर्विचार किए जाने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) तालचेर पहले से ही मौजूदा रेल नेटवर्क पर हिन्दोल रोड, राज आठगढ़, भुवनेश्वर, खुर्दा रोड के रास्ते जगन्नाथपुर (गोपालपुर) से जुड़ा हुआ है। बहरहाल, संपर्कता को और संवर्धित करने के लिए निम्नलिखित कार्य/सर्वेक्षण शुरू किए गए हैं:-

क्र.सं.	परियोजना का नाम	स्थिति
1.	रजतगढ़ के रास्ते बुढ़ापंक-सालेगाँव तीसरी और चौथी लाइन (85 कि.मी.)	57 किमी कमीशन किया गया है। शेष खंडों में कार्य शुरू कर दिया गया है।
2.	निर्गुण्डी-विजयनगरम तीसरी लाइन (385 कि.मी.)	कार्य शुरू कर दिया गया है।
3.	भुवनेश्वर और खुर्दा रोड को पार करते हुए राजआठगढ़ - कार्दपदर रोड नई लाइन (93 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार की गई है
4.	हरिदासपुर जंक्शन से नेरगुंडी जंक्शन तक और कटक जंक्शन से विजयनगरम जंक्शन तक चौथी लाइन (440 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार की गई है
5.	अंगुल - हिंडोल - नयागड नई रेल लाइन (120 कि.मी.)	अंतिम स्थान निर्धारण सर्वेक्षण को स्वीकृति प्रदान की गई
6.	तालचेर-गोपालपुर नई लाइन (282 कि.मी.)	अंतिम स्थान निर्धारण सर्वेक्षण को स्वीकृति प्रदान की गई

विस्तृत परियोजना रिपोर्ट तैयार करने के पश्चात, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और आवश्यक अनुमोदन जैसे नीति आयोग, वित्त मंत्रालय आदि के समीक्षा की आवश्यकता होती है। चूंकि परियोजनाओं की स्वीकृति एक निरंतर और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा निर्धारित नहीं की जा सकती है।

ओडिशा:

रेल बजट:

हाल के वर्षों में बजट आवंटन में उल्लेखनीय वृद्धि हुई है। ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	₹ 838 करोड़/वर्ष
2025-26	₹ 10,599 करोड़ (लगभग 13 गुना)

रेलपथ निर्माण:

वर्ष 2009-14 और 2014-25 के दौरान ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने के कार्य का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किया गया नया रेलपथ	प्रति वर्ष नए रेलपथ की औसत कमीशनिंग
2009-14	267 कि.मी.	53 कि.मी.
2014-25	2,150 कि.मी.	195 कि.मी. (3.5 गुना से अधिक)

स्वीकृत परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाली 67,496 करोड़ रुपए की लागत से 4,010 कि.मी. कुल लंबाई की 49 परियोजनाएं (19 नई लाइनें और 30 दोहरीकरण) स्वीकृत की गई हैं, जिनमें से 1,429 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक ₹28,043 करोड़ का व्यय उपगत किया गया है। सारांश निम्नानुसार है:

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक किया गया कुल व्यय (करोड़ रु. में)
नई लाइन	19	1,544	256	6,270
दोहरीकरण/बहुपथन	30	2,466	1,173	21,773
कुल	49	4,010	1,429	28,043

हाल ही में पूरी की गई परियोजनाएं:

ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1.	दैतारी-बांशपानी नई लाइन और जखपुरा-हरिदासपुर तीसरी लाइन (179 कि.मी.)	1,317
2.	झारसुगुडा से एमसीएल साइडिंग- सरडेगा नई लाइन (53 कि.मी.)	1,598
3.	हरिदासपुर-पारादीप नई लाइन (82 कि.मी.)	2,397
4.	अनुगुल-सुकिन्दा नई लाइन (104 कि.मी.)	2,834
5.	चंपा-झारसुगुडा तीसरी लाइन (152 कि.मी.)	1,227
6.	संबलपुर-टिटिलागढ़ दोहरीकरण (182 कि.मी.)	2,262
7.	राउरकेला-झारसुगुडा तीसरी लाइन (101 कि.मी.)	1,313
8.	बांशपानी-दैतारी-टमका-जखपुरा दोहरीकरण (164 कि.मी.)	1,827
9.	संबलपुर-तालचेर दोहरीकरण (174 कि.मी.)	1,539
10.	रायपुर-टिटिलागढ़ दोहरीकरण (203 कि.मी.)	1,171
11.	झारसुगुडा-सरडेगा दोहरीकरण (50 कि.मी.)	3,200

चालू परियोजनाएं:

इसके अलावा, ओडिशा राज्य में पूर्णतः या अंशतः पड़ने वाली शुरू की गई कुछ प्रमुख परियोजनाएं इस प्रकार हैं:

क्र.सं.	परियोजना का नाम	कुल लागत (करोड़ रु. में)
1	जुनागढ़-नबरंगपुर नई लाइन (116 कि.मी.)	2,865
2	नवरंगपुर-जयपुर नई लाइन (41 कि.मी.)	748
3	जयपुर-मल्कानगिरी नई लाइन (130 कि.मी.)	2,344
4	मल्कानगिरी-पांडुरंगपुरम नई लाइन (174 कि.मी.)	3,592
5	बुढ़ामरा-चाकुलिया न्यू लाइन (60 कि.मी.)	1459

6	गुनुपुर-थरुबाली नई लाइन (74 कि.मी.)	1,166
7	पुरी-कोणार्क नई लाइन (32 कि.मी.)	492
8	बदामपहाड़-केन्दुझरगढ़ नई लाइन (82 कि.मी.)	1,876
9	बांगिरिपोषी-गोरुमाहिषानी नई लाइन (86 कि.मी.)	2,269
10	बरगढ़ रोड-नुआपड़ा रोड नई लाइन (138 कि.मी.)	2,622
11	विजयनगरम-टिटिलागढ़ तीसरी लाइन (265 कि.मी.)	6,996
12	तालचेर में फ्लाईओवर सहित जरापदा-बुढ़ापंक तीसरी और चौथी लाइन (101 कि.मी.)	810
13	रजतगढ़ के रास्ते बुढ़ापंक-सालेगाँव तीसरी और चौथी लाइन (170 कि.मी.)	2,023
14	निर्गुण्डी-विजयनगरम तीसरी लाइन (385 कि.मी.)	4,963
15	कोत्तवलसा-कोरापुट दोहरीकरण (189 कि.मी.)	2,500
16	कोरापुट-सिंगापुर रोड़ सड़क दोहरीकरण (165 कि.मी.)	2,362
17	जगदलपुर-कोरापुट दोहरीकरण (107 कि.मी.)	1,547
18	झारसुगुड़ा-बिलासपुर चौथी लाइन (206 कि.मी.)	2,596
19	बन्डामुन्डा-रांची दोहरीकरण (159 कि.मी.)	3,029
20	नारायणगढ़-भद्रक तीसरी लाइन (153 कि.मी.)	2,136
21	भद्रक-निर्गुण्डि तीसरी लाइन (92 कि.मी.)	1,284

पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष अर्थात् 2025-26 के दौरान ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाले कुल 5,436 किलोमीटर लंबाई वाले कुल 79 अदद सर्वेक्षणों (31 नई लाइन, 48 दोहरीकरण) को स्वीकृति प्रदान की गई है। किसी भी रेल परियोजना की स्वीकृति कई मानदंडों/कारकों पर निर्भर करती है जिनमें निम्नलिखित शामिल हैं:

- प्रत्याशित यातायात अनुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराई जाने वाली आरंभिक और अंतिम छोर संपर्कता
- मिसिंग लिंकों का संयोजन और वैकल्पिक मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का संवर्द्धन
- राज्य सरकारों/केन्द्रीय मंत्रालयों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताओं
- सामाजिक-आर्थिक महत्व
- निधियों की समग्र उपलब्धता

रेल परियोजना/परियोजनाओं का पूरा होना विभिन्न कारकों पर निर्भर करता है, जो निम्नानुसार हैं:

- भूमि अधिग्रहण
- वन संबंधी मंजूरी
- बाधक जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक परिस्थितियां
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना विशेष के स्थल के लिए किसी वर्ष में कार्य के महीनों की संख्या आदि

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

CATCH GRANT PROGRAM

6099. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the total number of proposals received under the Cancer AI and Technology Challenge (CATCH) Grant Programme till date along with a State and category-wise breakdown of these applications;
- (b) whether the Government is taking any steps to prioritize proposals focused on early detection and mass screening over other categories under this grant;
- (c) the mechanisms put in place to evaluate the operational readiness and scalability of pilot projects for wider deployment for those awarded the additional grant of up to Rs. one crore;
- (d) whether the Government is planning to scale up successful pilot projects under this scheme;
- (e) if so, the details of steps likely to be taken by the Government to ensure that these solutions are seamlessly integrated into the existing clinical workflows of public health systems; and
- (f) whether the Government has taken any steps to monitor the ethical and responsible use of cancer patients data by the projects sanctioned under the CATCH Grant Programme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (f) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

The Government approved the IndiaAI Mission on 7th March 2024. The Mission is built on seven pillars focused on compute access, foundational models, datasets, talent development, startups and industry partnerships, development of applications, and ethical AI. These efforts aim to build a self-reliant and globally competitive AI ecosystem in the country.

Impactful AI solutions are being promoted and developed under IndiaAI Mission to address major societal challenges, including in healthcare.

IndiaAI–NCG Cancer AI and Technology Challenge (CATCH) has been launched in collaboration with the National Cancer Grid. The partnership supports joint proposals from AI innovators and clinical institutions for development and validation of AI solutions across the cancer care continuum.

The initiative addresses the critical gaps across the cancer care continuum in a balanced and impact-oriented manner. It provides grant support and access to clinical validation environments, thereby enabling real-world testing, scale-up and adoption of AI tools in public health settings.

A total of 299 proposals were received under the Cancer AI and Technology Challenge (CATCH) Grant challenge from a wide range of stakeholders including startups, academic institutions, healthcare providers, and industry participants across the country.

Following a rigorous multi-stage evaluation process, 10 solutions have been selected for grant support. These selected proposals represent diverse

thematic areas across the cancer care continuum and reflect a broad-based participation from different regions and categories.

The CATCH grant was conducted across 7 priority tracks viz. Screening, Diagnostics, Clinical Treatment, Patient Engagement, Research Enablement, Operational Efficiency, Data Curation.

The evaluation framework does not exclusively prioritize any single category. Instead, proposals are assessed holistically based on their potential for clinical impact, scalability, innovation, and alignment with national health priorities.

The Programme incorporates a structured, phased support mechanism to assess and strengthen the operational readiness and scalability of selected solutions.

In the initial phase, selected teams are provided grant support of up to ₹50 lakh per solution, disbursed in milestone-linked tranches, to enable development, validation, and pilot deployment.

Based on demonstrated performance, selected solutions may be considered for an enhanced grant support of up to ₹1 crore per solution for scale-up. The evaluation framework includes technical assessment, clinical validation in collaboration with relevant institutions, and real-world pilot testing.

The Government envisages that successful solutions emerging from the Programme will be progressively scaled through appropriate institutional partnerships and integration pathways.

The scale-up approach will be guided by evidence generated during pilot deployments, clinical validation outcomes, and alignment with national and state-level health system priorities.

Efforts are being undertaken to ensure that solutions developed under the Programme are aligned with existing clinical workflows and public health systems. This includes engagement with relevant stakeholders to facilitate interoperability, adherence to clinical standards, and integration within healthcare delivery settings, subject to validation and regulatory considerations.

The Government places strong emphasis on the ethical and responsible use of health data. Appropriate safeguards are being incorporated within the Programme design, including adherence to applicable data protection frameworks, anonymization protocols, and oversight mechanisms during data collection, model development, and deployment stages.

All approved projects must submit a study protocol to the Institutional Ethics Committee (IEC) of the participating hospital or institution. IEC clearance is mandatory prior to the release of funds and project commencement. Upon receipt of IEC approval, selected teams will receive a formal grant award letter.

AUDIT OF FREE RATION BENEFICIARIES UNDER NFSA

6100. SHRI ANURAG SINGH THAKUR:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government initiated an audit/verification exercise of beneficiaries under National Food Security Act (NFSA) to weed out ineligible and suspicious ration cardholders and if so, the details thereof;
- (b) the number of such suspicious, ineligible beneficiaries identified, removed so far, State-wise including district-wise for Himachal Pradesh along with the key parameters being used for verification including Aadhaar de-duplication;
- (c) the details of the estimated savings in terms of foodgrains and subsidy expenditure resulting from such removal;
- (d) the details of the safeguards to ensure that genuine vulnerable poor families are not adversely affected during verification drive, details of appeal, grievance redressal available;
- (e) whether any instances of misuse, political interference or fraudulent practices by officials or private parties have been detected during this audit exercise and the corrective action taken by the Government in this regard; and
- (f) the manner in which the Government proposes to further strengthen transparency and accountability in the distribution of subsidised foodgrains, while ensuring intended benefits reach only most deserving households?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) The Targeted Public Distribution System (TPDS), governed under the National Food Security Act (NFSA), 2013, operates under the joint responsibility of the Central and State/UT Governments. The operational responsibilities

relating to identification of eligible beneficiaries and families, issuance and management of ration cards, and updation of beneficiary databases rest with the respective State/UT Governments.

In order to support States/UTs in improving the accuracy of beneficiary databases and to address inclusion and exclusion errors, the Department of Food and Public Distribution has undertaken a “*Rightful Targeting*” exercise using data analytics and cross-verification of NFSA beneficiary data with multiple external databases of various Ministries/Departments, including Central Board of Direct Taxes (CBDT), Goods and Services Tax Network (GSTN)/CBIC, Ministry of Corporate Affairs (MCA), Ministry of Road Transport and Highways (MoRTH – Vahan), and Aadhaar, along with internal PDS database parameters. The key parameters used for identification of ineligible beneficiaries include, beneficiaries identified as Directors in companies (MCA), income criteria as per CBDT records (e.g., income above ₹6 lakh or as per State-specific thresholds), Aadhaar-based checks such as deceased beneficiaries, beneficiaries above 100 years of age or anomalous cases like single-member households below 18 years, ownership of motor vehicles as per MoRTH database, GST-related indicators such as turnover exceeding ₹25 lakh, detection of duplicate beneficiaries, and identification of “silent beneficiaries” not availing ration for a prolonged period.

Based on this exercise, 8.51 crore beneficiaries were flagged across States/UTs for field verification by the respective State/UT Government. Subsequent field-level verification by States/UTs has led to removal of 2.21 crore

ineligible beneficiaries enabling improved targeting of genuinely eligible households. Additionally, 2.64 crore beneficiaries were found eligible by the States/UTs and have been retained. State/UT-wise details are given in the enclosed **Statement-I**. District-wise details for Himachal Pradesh are given in the enclosed **Statement-II**.

(c)The savings cannot be precisely quantified, as States/UTs issue new ration cards to eligible beneficiaries in place of those removed. However, the removal of ineligible/duplicate beneficiaries creates space for inclusion of more deserving households and enhances the overall efficiency and targeting of the system.

(d)States/UTs have been advised to carry out re-verification of these flagged cases strictly in accordance with their notified inclusion/exclusion criteria. Any decision regarding retention, deletion, or correction of beneficiary records is taken only after such verification by the respective State/UT Governments. No beneficiary is removed automatically or without due process. The Department has also undertaken several measures to strengthen digital monitoring and grievance redressal mechanisms under the Public Distribution System (PDS).

Firstly, grievance redressal systems have been strengthened through the universal availability of toll-free helplines (1967/1800 series) across all States/UTs. In addition, Anna Sahayata (ASHA) has been introduced as an AI-enabled grievance redressal platform leveraging WhatsApp and IVRS

channels, enabling beneficiaries to lodge complaints and provide feedback in their preferred regional languages.

The Mera Ration Mobile App also provides an integrated interface for beneficiaries to access their entitlement details, view transaction history, locate nearby FPSs, and register grievances directly.

Further, monitoring has been strengthened through integration with the CPGRAMS platform, wherein States/UTs have been advised to adhere to the prescribed timeline of 21 days for grievance disposal. Grievance pendency is regularly monitored through dashboards, and periodic advisories are issued to ensure timely resolution. States/UTs with high pendency are specifically flagged for corrective action.

These initiatives collectively enhance transparency, improve accountability, and ensure timely delivery of services to beneficiaries under the PDS.

(e) No instances of misuse, political interference, or fraudulent practices by officials or private parties have been reported to this Department.

(f) Present Status of modernization efforts of Public Distribution System (PDS) by the Department across the country are as follows –

- Ration cards/beneficiary's database have been completely digitized (100%) in all States/UTs.
- Aadhaar seeding has been completed for more than 99.7% ration cards and about 99.26% beneficiaries.

- All States/UTs have been regularly urged to complete the eKYC so that the benefits of the scheme reach the entitled beneficiaries. The eKYC has been completed for 87.30% beneficiaries.
- Nearly 5.50 Lakh (99.8%) out of total 5.51 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains through Aadhaar biometric authentication of beneficiaries.
- Introduction of Anna Sahayata, an advanced AI-enabled WhatsApp and IVRS-based grievance redressal system, allowing beneficiaries to lodge complaints in their own language using these platforms.
- Mera Ration Mobile App, which enables beneficiaries to check their entitlements, member and demographic details, last month's distribution status, nearby FPS location, and to lodge grievances directly through the app.
- Anna Mitra mobile app enables the field level functionaries as well FPS dealers to run day to day PDS operations.
- For effective and efficient implementation of the distribution process, the Department has urged the States to integrate the ePOS devices in FPS with weighing scales.

STATEMENT-I
State/UT-wise details

Sr No.	State Name	Flagged Cases	Deleted by States/UTs	Retained by States/UTs	Total Actions % by States
1	GUJARAT	55,09,230	15,17,734	42,84,766	100.00%
2	KERALA	19,21,831	85,788	18,09,058	98.60%
3	RAJASTHAN	75,68,053	16,67,678	56,87,645	97.19%
4	ODISHA	49,27,086	5,28,099	41,08,592	94.11%
5	ANDHRA PRADESH	37,90,418	3,21,157	30,43,946	88.78%
6	CHHATTISGARH	33,36,534	2,93,521	23,07,675	77.96%
7	UTTAR PRADESH	54,80,518	22,77,303	17,32,339	73.16%
8	TRIPURA	1,05,000	51,807	20,153	68.53%
9	LAKSHADWEEP	6,084	4,012	-	65.94%
10	HARYANA	31,64,507	20,03,743	1	63.32%
11	KARNATAKA	7,61,689	4,26,315	54,342	63.10%
12	BIHAR	54,20,773	13,46,788	14,54,077	51.67%
13	PUNJAB	22,11,899	2,66,548	7,94,297	47.96%
14	TELANGANA	4,95,795	1,39,718	79,998	44.32%
15	MAHARASHTRA	1,78,44,571	74,18,527	57,837	41.90%
16	ANDAMAN AND NICOBAR ISLANDS	971	137	267	41.61%
17	ASSAM	35,95,862	12,94,024	25	35.99%
18	TAMIL NADU	10,46,675	2,10,814	1,28,195	32.39%
19	WEST BENGAL	17,29,802	3,57,390	1,86,612	31.45%
20	JHARKHAND	40,69,980	6,94,090	3,66,617	26.06%
21	Dadar and Nagar Haveli and Daman and Diu	52,265	8,689	9	16.64%
22	MADHYA PRADESH	73,85,254	9,26,882	2,15,687	15.47%
23	HIMACHAL PRADESH	5,32,435	25,357	55,324	15.15%
24	UTTARAKHAND	8,53,703	74,414	41,253	13.55%
25	SIKKIM	38,134	4,411	400	12.62%
26	CHANDIGARH	61,481	7,457	-	12.13%
27	DELHI	8,14,258	80,420	-	9.88%
28	NAGALAND	3,08,904	23,799	2	7.70%

29	GOA	49,279	3,312	-	6.72%
30	MIZORAM	1,72,241	8,669	7	5.04%
31	PUDUCHERRY	31,002	1,342	-	4.33%
32	LADAKH	19,229	618	1	3.22%
33	JAMMU AND KASHMIR	10,67,961	28,665	3,056	2.97%
34	MANIPUR	5,66,437	15,540	-	2.74%
35	MEGHALAYA	49,455	1,317	-	2.66%
36	ARUNACHAL PRADESH	1,67,926	30	-	0.02%
Grand Total		8,51,57,242	2,21,16,115	2,64,32,181	57.01%

STATEMENT-II

District - wise details for Himachal Pradesh

Sr No	District Name	Flagged Cases	Deleted Cases	Retained Cases	% Actions Taken
1	CHAMBA	35683	1204	4097	14.86%
2	KANGRA	116280	6809	4979	10.14%
3	LAHUL AND SPITI	994	118	836	95.98%
4	KULLU	38052	808	19166	52.49%
5	MANDI	95982	2962	6125	9.47%
6	HAMIRPUR	29166	1541	1022	8.79%
7	UNA	41424	1794	1666	8.35%
8	BILASPUR	36844	1468	672	5.81%
9	SOLAN	46505	4335	2129	13.90%
10	SIRMAUR	34742	1016	1578	7.47%
11	SHIMLA	51902	3086	12366	29.77%
12	KINNAUR	4861	216	688	18.60%
Grand Total		5,32,435	25357	55324	15.15%

आवास विकास रेल समपार

6101. श्री देवेश शाक्य:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि उत्तर प्रदेश के गंजडुंडवारा, सहवा और सोरों कस्बों के क्षेत्रों में कासगंज-अमनपुर मार्ग पर स्थित आवास विकास रेल समपार पर भारी यातायात के कारण भीषण जाम लगता है, जिससे स्थानीय नागरिकों, छात्रों, व्यापारियों और आपातकालीन सेवाओं को भारी कठिनाई होती है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या इन रेल समपारों पर प्रतिदिन बड़ी संख्या में वाहनों की आवाजाही के कारण यातायात जाम की समस्या तब और भी गंभीर हो जाती है जब समपार लंबे समय तक बंद रहती है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या यातायात/जनता की सुविधा हेतु इन स्थानों पर ऊपरी पुलों (ओवरब्रिज) के निर्माण का कोई प्रस्ताव है और निर्माण शुरू होने की अपेक्षित समय-सीमा क्या है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) भारतीय रेल पर समपारों के स्थान पर ऊपरी/निचले सड़क पुलों के कार्यों की स्वीकृति एक सतत और निरंतर चलने वाली प्रक्रिया है। ऐसे कार्यों की प्राथमिकता का निर्धारण और इन्हें शुरू करने का कार्य रेल परिचालन में संरक्षा, रेलगाड़ियों की गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव और व्यवहार्यता के आधार पर किया जाता है।

2004-14 की तुलना में 2014-26 (जनवरी 2026 तक) की अवधि के दौरान भारतीय रेल में निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-26 (जनवरी, 2026 तक)	14,024 अदद (उत्तर प्रदेश में 1702 अदद ऊपरी/निचले सड़क पुलों सहित)

01.02.2026 की स्थिति के अनुसार, भारतीय रेल में उत्तर प्रदेश राज्य में 15,170 करोड़ रुपए की लागत पर 778 अदद ऊपरी/निचले सड़क पुलों सहित 1,14,196 करोड़ रु. की लागत से 4,802 अदद ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं जो योजना और निष्पादन के विभिन्न चरणों में हैं।

उल्लिखित स्टेशनों का विवरण निम्नानुसार है:

क्र.सं.	स्थान	समपार विवरण	टिप्पणियां
1	अम्मापुर	कासगंज सिटी-कासगंज रेलखंड के बीच किलोमीटर 420/16-17 पर समपार सं. 309/ए	इस स्थान पर ऊपरी/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू किया गया है।
2	गुंजूद्वारा	फर्रुखाबाद-कासगंज रेलखंड पर किलोमीटर 213/23-24 पर समपार सं. 221/बी	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू किया गया है।
3	साहवा	बधारी कलां-कासगंज के बीच किलोमीटर 244/3-4 पर समपार सं. 248	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू किया गया है।
4	सोरों टाउन	फर्रुखाबाद-कासगंज रेलखंड पर किलोमीटर 226/21-22 पर समपार सं. 232/सी	

किसी ऊपरी/निचले सड़क पुल के कार्य को पूरा करना, पहुंच मार्ग का संरेखण निर्धारित करने, सामान्य आरेखण व्यवस्था के अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाने, अतिलंघनकारी जनोपयोगी सेवाओं के स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थलों के क्षेत्र में कानून और व्यवस्था की स्थिति, जलवायु संबंधी परिस्थितियों आदि के कारण परियोजना विशिष्ट/कार्य स्थल के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/निर्माण कार्यों के समापन समय को प्रभावित करते हैं।

इसके अलावा, रेलवे ने ऊपरी/निचले सड़क पुलों के निर्माण-कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं:

- i. सुचारु निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेख को अंतिम रूप देने से पहले संबंधित राज्य सरकार सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।
- ii. ऊपरी सड़क पुल/निचले सड़क पुल कार्यों से संबंधित विभिन्न मुद्दों के समाधान के लिए रेलवे और राज्य सरकार के अधिकारियों की आवधिक बैठकें आयोजित की जाती हैं।
- iii. डिजाइन अनुमोदन के दौरान देरी से बचने के लिए रेलवे के हिस्से पर सड़क के स्पैन, तिरछापन और चौड़ाई के विभिन्न संयोजनों के लिए अधिरचना रेखाचित्रों का मानकीकरण किया गया है। इसे एक सार-संग्रह के रूप में जारी किया गया है, जिसे शीघ्र नियोजन के लिए रेल लाइनों पर ऊपरी सड़क पुल के लिए सीधे अपनाया जा सकता है।

राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच)

6102. श्री हंसमुखभाई सोमाभाई पटेल:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2026 की पहली तिमाही के दौरान राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) पर खाद्य अपमिश्रण, विशेष रूप से दुग्ध उत्पादों, मसालों और खाद्य तेलों से संबंधित शिकायतों में काफी वृद्धि हुई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) वित्त वर्ष 2024-25 में दोषी खाद्य व्यवसाय संचालकों (एफबीओ) के विरुद्ध दर्ज किए गए 12,057 कानूनी मामलों में प्रभावित उपभोक्ताओं को समय पर मुआवजा दिया जाना सुनिश्चित करने के उद्देश्य से सरकार स्वास्थ्य एवं परिवार कल्याण मंत्रालय के साथ किस प्रकार सहयोग कर रही है; और

(घ) संदिग्ध खाद्य नमूनों के परीक्षण की स्थिति पर नज़र रखने के लिए उपभोक्ताओं को सक्षम बनाने हेतु 'ई-जागृति' पोर्टल को राज्य-स्तरीय खाद्य सुरक्षा प्रयोगशालाओं के साथ एकीकृत करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (घ) एफएसएसएआई, फोएससीओएस पर एक समर्पित उपभोक्ता शिकायत पोर्टल संचालित करता है, जो एक ऑनलाइन शिकायत निवारण तंत्र है (<https://foscoss.fssai.gov.in/consumergrievance/>)। उपभोक्ता पोर्टल पर शिकायतें दर्ज कर सकते हैं, जिसके बाद एक यूनिक कोड/टिकट नंबर जेनरेट होता है और पंजीकृत मोबाइल नंबर पर एसएमएस के माध्यम से उपभोक्ता को सूचित किया जाता है। ऑनलाइन प्रणाली के अनुसार, शिकायत पहले संबंधित खाद्य व्यवसाय संचालक (एफबीओ) को प्रेषित की जाती है। यदि उपभोक्ता एफबीओ के उत्तर से संतुष्ट नहीं होता है या उन मामलों में जहाँ एफबीओ उत्तर देने में विफल रहता है, तो शिकायत को बाद की कार्रवाई के लिए संबंधित राज्य/केंद्रीय खाद्य प्राधिकरण को भेज दिया जाता है।

वित्तीय वर्ष 2024-25 के दौरान, खाद्य सुरक्षा और मानक अधिनियम, 2006 तथा उसके तहत बनाए गए नियमों के प्रावधानों के अंतर्गत, न्यायालयों में कुल 12,057 न्यायिक मामले शुरू किए गए। इनमें 11,358 सिविल मामले (निर्णयन) और 699 आपराधिक मामले (अभियोजन) शामिल हैं।

उसी वर्ष, 8,636 सिविल मामलों में दंड के साथ निर्णय दिया गया और 179 आपराधिक मामलों में दोषसिद्धि हुई। तदनुसार, संबंधित न्यायालयों द्वारा लगाए गए दंड की राशि सिविल मामलों में ₹36,43,90,416/- और आपराधिक मामलों में ₹ 28,23,001/- रही। इसमें पिछले वर्षों में शुरू किए गए मामले भी शामिल हैं, न कि केवल वित्तीय वर्ष 2024-25 के मामले।

उपभोक्ता मामले विभाग द्वारा संचालित राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) देश भर के उपभोक्ताओं के लिए मुकदमेबाजी-पूर्व चरण में उनकी शिकायत निवारण हेतु एकल पहुंच बिंदु के रूप में उभरी है। उपभोक्ता देशभर से हिंदी, अंग्रेजी, कश्मीरी, पंजाबी, नेपाली, गुजराती, मराठी, कन्नड़, तेलुगु, तमिल, मलयालम, मैथिली, संथाली, बांग्ला, ओडिया, असमिया और मणिपुरी सहित 17 भाषाओं में टोल-फ्री नंबर 1915 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। ये शिकायतें एकीकृत शिकायत निवारण तंत्र (इनग्राम), एक ओम्नी-चैनल आईटी सक्षम केंद्रीय पोर्टल पर विभिन्न चैनलों - व्हाट्सएप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी सुविधानुसार दर्ज की जा सकती हैं। 1398 कंपनियां, जिन्होंने 'कन्वर्जेंस' कार्यक्रम के तहत एनसीएच के साथ स्वेच्छा से भागीदारी की है, इन शिकायतों का निवारण प्रक्रिया के अनुसार सीधे जवाब देती हैं और पोर्टल पर शिकायतकर्ता को फीडबैक प्रदान करती हैं। जिन कंपनियों ने राष्ट्रीय उपभोक्ता हेल्पलाइन के साथ साझेदारी नहीं की है, उनके खिलाफ प्राप्त शिकायतें निवारण के लिए उन्हीं कंपनियों को भेज दी जाती हैं।

जनवरी 2026 से फरवरी 2026 और जनवरी 2025 से फरवरी 2025 की अवधि के दौरान एनसीएच पर दर्ज खाद्य मिलावट से संबंधित शिकायतों का विवरण निम्नलिखित है:

अवधि	दर्ज शिकायतों की संख्या
जनवरी 2026 से फरवरी 2026	250
जनवरी 2025 से फरवरी 2025	331

शिकायत निवारण तंत्र को सुदृढ़ करने तथा उपभोक्ता शिकायतों का समय पर समाधान सुनिश्चित करने के लिए स्वास्थ्य एवं परिवार कल्याण मंत्रालय और भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसआई) सहित संबंधित मंत्रालयों, विभागों और विनियामकों के साथ बैठकें आयोजित की जाती हैं।

1 जनवरी, 2025 को विभाग द्वारा शुरू किए गए “ई-जागृति” पोर्टल का उद्देश्य आर्टिफिशियल इंटेलिजेंस/मशीन लर्निंग इंटीग्रेशन और फेसलेस ऑनबोर्डिंग और रोल आधारित डैशबोर्ड जैसी आधुनिक सुविधाओं के माध्यम से उपभोक्ता शिकायत निवारण को बढ़ाना है। यह मौजूदा सभी ऐप्लिकेशन (ओसीएमएस, ई-दाखिल, एनसीडीआरसी सीएमएस, कॉन्फोनेट) को एक एकल, स्केलेबल प्लेटफॉर्म में एकीकृत है, जिससे उपयोगकर्ता बहुभाषी समर्थन के साथ कहीं से भी बिना किसी बाधा के शिकायत दर्ज कर सकते हैं। यह पोर्टल उपभोक्ताओं को ऑनलाइन शिकायत फाइलिंग, दस्तावेजों के डिजिटल सबमिशन, शुल्क के ऑनलाइन भुगतान और किसी भी जगह से वर्चुअल सुनवाई की सुविधा देकर उन्हें आसान, पारदर्शी और प्रभावशाली तरीका देने के लिए डिज़ाइन किया गया है। साथ ही, यह वर्चुअल कोर्ट रूम की भी सुविधा देता है जो कहीं से भी मामलों की सुनवाई को सक्षम बनाता है और भौतिक अवसंरचना पर निर्भरता को कम करते हुए त्वरित निपटान सुनिश्चित करता है। ये फीचर भौगोलिक बाधाओं, समय निर्धारण संबंधी समस्याएं और मैनुअल हस्तक्षेप जैसी बाधाओं का समाधान करती हैं। ई-जागृति ने भौतिक कार्रवाई पर निर्भरता कम कर दी है और न्याय प्रदान करने में तेजी ला दी है।

MISINFORMATION RISKS IN BORDER DISTRICTS

6103.SHRI UMMEDA RAM BENIWAL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has assessed misinformation risks in border districts;
- (b) if so, whether local-language public information campaigns are conducted;
- (c) if so, whether community radio or local broadcasting is utilised; and
- (d) if so, whether strengthened communication strategies are proposed from a national security and social cohesion perspective?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) A Fact Check Unit (FCU) functions under Press Information Bureau, Ministry of Information and Broadcasting. FCU identifies misinformation and fake news relating to the Central Government. After verifying the authenticity of news from authorized sources, FCU publishes correct information on its social media platforms for wide dissemination including in border districts.

During Operation Sindoor, the FCU actively identified misinformation and fake news circulating online. It promptly fact-checked false claims, providing authentic information, and ensuring accurate public communication. Ministry also issued directions for blocking of over 1,400 URLs on digital media during Operation Sindoor. The content of these URLs included false, misleading, anti-

India news content, communally sensitive content primarily from Pakistan-based social media accounts and inciteful content against Indian Armed Forces.

Under Section 69A of the Information Technology Act, 2000, Government issues necessary orders to block websites, social media handles and posts in the interest of sovereignty and integrity of India, defence of India, security of the State, and public order.

Apart from above, the Government takes all possible steps to curb fake news with the available statutory and institutional mechanisms on various media platforms, which include:

- **Print media:** Newspapers have to adhere to “Norms of Journalistic Conduct” brought out by the Press Council of India (PCI). These norms, inter-alia, restrain publication of fake/ defamatory/ misleading news. The Council holds inquiry into alleged violations of the norms, as per section 14 of the PCI Act, and may warn, admonish or censure the newspaper, editors, journalists, etc. as the case may be.
- **Television:** TV channels are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, which, inter alia, provides that content which contains anything obscene, defamatory, deliberate, false and suggestive innuendos and half-truths is not broadcast. Cable Television Network (Amendment) Rules 2021, provides for a three-tier grievance redressal mechanism to look into the complaints relating to the

violation of the Code by the TV channels. Appropriate action is taken where violation of Programme Code is found.

- **Digital media:** For the publishers of news and current affairs on digital media and publishers of online curated content, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) provides for a Code of Ethics along with a three-level institutional mechanism for redressal of grievance relating to violation of Code of Ethics by such publishers.

The I&B Ministry also issues advisories from time to time to private satellite TV channels for adherence of the Programme Code and Advertising Code under the Cable Television Networks (Regulation) Act, 1995.

Community Radio Stations (CRSs) play an important role in dissemination of authentic, timely and locally relevant information including in border districts. Programmes should be of immediate relevance to the local community thereby addressing local concerns and countering misinformation effectively. CRSs are required to constitute an Advisory and Content Committee comprising members from the local community, to decide upon the content being broadcast on the community radio. Programmes are preferably broadcast in local languages and dialects to ensure better outreach and comprehension among the target audience.

STATUS OF RAILWAY LEVEL CROSSINGS IN AMETHI DISTRICT**6104. SHRI KISHORI LAL:****SHRI BENNY BEHANAN:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details and number of Railway level crossings and the number that are manned, interlocked, road over bridges/road under bridges as on date;
- (b) the number of Railway level crossings eliminated since 2019 along with the mode of elimination;
- (c) the details of accidents and fatalities at Railway level crossings since 2019, State/UT and year-wise;
- (d) the total funds allocated and utilised for Railway level crossing elimination and safety works during the said period; and
- (e) the number of Railway level crossings located in Amethi district of Uttar Pradesh indicating those that are manned/unmanned, interlocked and those converted into Road Over Bridges (ROBs) or Road Under Bridges (RUBs) along with elimination and safety works carried out since 2019?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e) As on 28.02.2026, there are 15,962 Nos. of manned Level Crossings (MLCs) on Indian Railways, out of which 10,153 Nos. MLCs have been interlocked. Further, all Unmanned level crossings (UMLCs) on Broad Gauge (BG) network of Indian Railways have been eliminated in 2019.

Level Crossings (LCs) are eliminated either by providing Road over Bridges/ Road under Bridges (ROBs/ RUBs) in lieu of LCs or through direct closure (for low traffic LCs) or by diversion of road traffic to nearby ROB/RUB/LC depending upon the site conditions.

No. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Feb'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Upto Feb'26)	14,158 Nos.

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs works are sanctioned at a cost of ₹ 1,14,196 Cr on Indian Railways which are at various stages of planning and execution.

There are 38 Nos. of Manned Level Crossings (MLCs) in Amethi District, out of these MLCs, 23 Nos. have been interlocked. Further, 20 Nos. works of ROBs/ RUBs in lieu of MLCs at a cost of ₹ 214 Cr have been sanctioned.

07 Nos. MLCs have been eliminated by construction of Road over Bridges/ Road under Bridges (ROBs/ RUBs) and or by diversion of road traffic to nearby ROB/RUB/LC depending upon the site conditions since 2019.

Further, Railways have taken following measures to expedite the progress of work:

(i) Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.

(ii) Periodic meetings of Railway and State Government officials are done to resolve various issues related to ROB/RUB works.

(iii) Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.

Safety

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

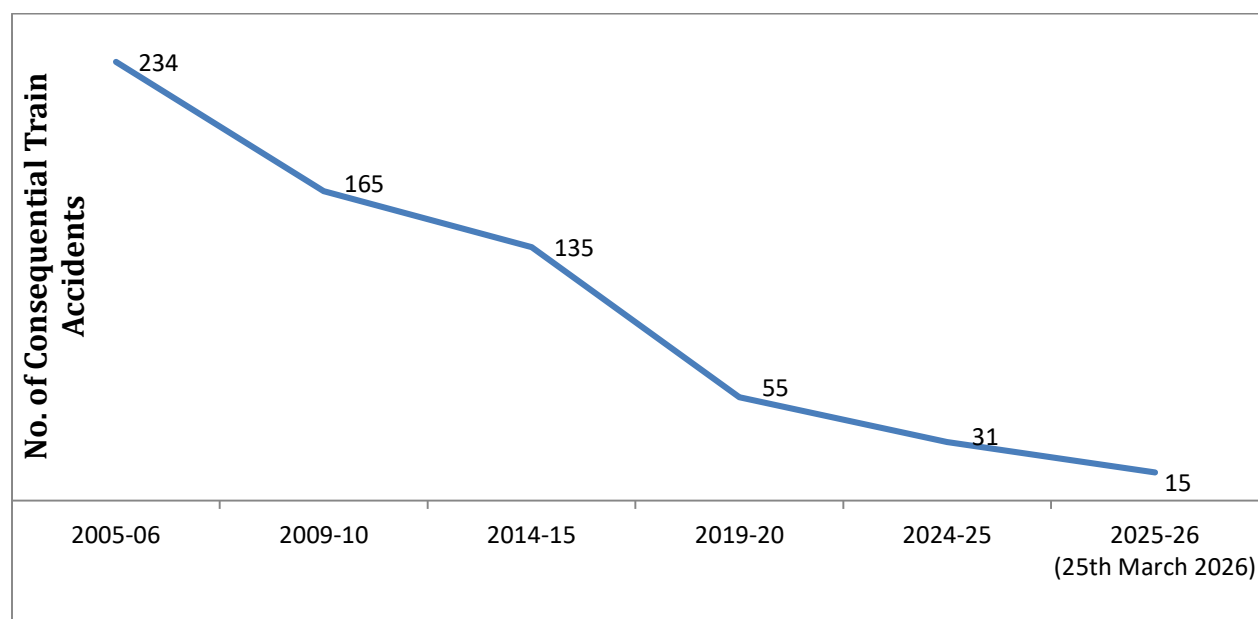
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)
2025-26(upto February, 2026)	0.01

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087
2024-25	31	18	92
2025-26(upto 25th March 2026)	15	16	28

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Year	Expenditure/Budget on Safety related activities (₹ in Cr.)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Indian Railways has gone for implementation of indigenously developed Automatic Train Protection (ATP) system, which required safety certification of

highest order (SIL 4). Kavach has been adopted as a National ATP system in July 2020. Based on deployment of Kavach version 3.2 on 1,465 Rkm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1,638 Route Kilometres, covering the high density Delhi-Mumbai and Delhi-Howrah routes as below:

S.No.	Section	Progress (Route Km)
(1)	Delhi–Mumbai route:	
i	Junction cabin – Palwal – Mathura – Nagda section	667
ii	Vadodara –Ahmedabad section	96
iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana–Bardhaman – Howrah section	260
iii.	Subedarganj – Kanpur	186

Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.

7. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.

15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25.Safety of Railway Bridges is ensured through regular inspection of Bridges.

The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26.Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27.Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28.Regular counselling and training of staff is undertaken.

29.Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

ABANDONED AND NON-OPERATIONAL MINES IN CHHATTISGARH

6105. SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **MINES** be pleased to state:

- (a) the total number of abandoned and non-operational mines in Chhattisgarh as on date, mineral-wise;
- (b) the number of such mines in the said State where final mine closure plans remain incomplete and the total financial assurance amount collected for their reclamation;
- (c) whether any safety hazards, such as open pits or groundwater contamination, have been recorded at abandoned sites in Chhattisgarh since 2018 and if so, the number of accidents/fatalities reported therein; and
- (d) the details of the time-bound plan to rehabilitate these legacy mines over the next five years?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) to (d) As per information provided by State Government of Chhattisgarh, there are 57 abandoned and non-working mines (14 Bauxite, 03 Iron ore, 08 Tin ore and 32 Limestone) in Chhattisgarh, and no groundwater contamination from abandoned major mineral mines has been reported since 2018.

Matters relating to implementation of Final Mine Closure Plans (FMCPs), utilisation of Financial Assurance, and addressing safety and environmental concerns including rehabilitation of non-operational/legacy mines are within the purview of the concerned State Government as per the provisions of the Mineral Conservation and Development Rules (MCDR), 2017 and other applicable laws.

DOPPLER WEATHER RADAR**6106. DR. KADIYAM KAVYA:**

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has conducted any recent seismic vulnerability or micro-zonation studies particularly in Warangal district of Telangana, considering increasing urban expansion and infrastructure growth and if so, the details thereof;
- (b) whether any dedicated Doppler Weather Radar or advanced weather monitoring systems are operational or proposed for installation in Warangal to improve early warning systems for extreme weather events such as heavy rainfall, heatwaves and thunderstorms and if so, the details thereof;
- (c) the steps taken by the Government to strengthen climate resilience and disaster preparedness particularly in Telangana including districts like Warangal that face recurring heatwave and unseasonal rainfall events; and
- (d) whether the Government proposes to collaborate with the Governments of State particularly in Telangana to establish additional earthquake observatories, automatic weather stations or climate research centres?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Warangal city in Telangana State falls under Seismic Zone II and is close to Zone III as per the Seismic Zoning Map of India published by the Bureau of Indian Standards (BIS), indicating relatively low seismic hazard. Accordingly, no seismic microzonation studies for Warangal is taken up as yet.

(b) and (c) Yes. Advanced meteorological infrastructure is operational in the Warangal district of Telangana. Five Automatic Weather Stations/Automatic Rain Gauges (Hanamkonda, Mamnoor-KVK, Siddhapur, PTO Warangal, and Mulugu) are operational in the district. There is no Doppler Weather Radar (DWR) installed in the Warangal district. The nearest operational S-Band DWRs are installed at Hyderabad and Visakhapatnam. Their radial coverage extends up to about 400 km, covering Warangal and the surrounding areas and enabling monitoring of regions without local installations.

Further, Warangal district lies approximately 120–150 km from the DWR in Hyderabad, thereby falling well within its effective coverage range. During extreme weather events, nowcasts and impact-based forecast bulletins are generated and disseminated to stakeholders using DWR inputs. In view of this, there is no requirement/proposal for the installation of a dedicated Doppler Weather Radar for Warangal.

The Government adopts various dissemination mechanisms to ensure timely communication, including alerts and warnings, reaches all concerned, enabling local authorities, State Governments, State Disaster Management Authorities (SDMAs), the National Disaster Management Authority (NDMA), the

Ministry of Home Affairs (MHA), and the public to take appropriate mitigation measures. Further, the Ministry of Earth Sciences (MoES) has developed advanced early warning systems for severe weather events, including heavy rainfall, heatwaves, etc. These systems are supported by a state-of-the-art observation network comprising surface and upper-air observations, remote sensing, high-resolution dynamical models, and an end-to-end GIS-based Decision Support System (DSS) developed by MoES institutions, which serves as the front end for early warning systems to enable detection and monitoring of weather hazards across the country, including Warangal district in Telangana. The system is integrated with modern telecommunications technologies to ensure the timely dissemination of information. Effective dissemination methods for weather information and alerts by the MoES are as follows:

- Public alerts and information are disseminated through mobile applications such as MAUSAM, MEGHDOOT, DAMINI, and UMANG.
- Digital dissemination channels include e-mail and SMS-based nowcasting and forecasting alerts to registered users.
- Alerts are issued through the Common Alerting Protocol (CAP) and the SACHET App.
- Information is shared via social media and mass media platforms.

- District Collectors are informed through direct e-mail and WhatsApp group notifications, in coordination with the Telangana Integrated Command and Control Centre (ICCC) of the Police Department.
- Broadcast dissemination is carried out through community radio, public broadcasting systems, and other local communication networks.
- Dissemination is also undertaken through State Government mobile applications.
- Gram Panchayat-level weather forecasting (GPLWF) is facilitated through digital platforms such as e-Gramswaraj, Meri Panchayat App, and e-Manchitra, in collaboration with the Ministry of Panchayati Raj.
- Weather information is disseminated to Pashu Sakhi and Krishi Sakhi at the block and Panchayat levels in collaboration with the Ministry of Rural Development.
- Forecasts are accessible through the Mausamgram portal of the India Meteorological Department (IMD).
- IMD continuously provides Nowcasts (up to 3 hours), Short Range (up to 3 days), Medium Range (4–10 days), Extended Range (up to 1 month), Long Range or Seasonal (monsoon). These forecasts are issued at sub-division, district, and city levels for rainfall,

thunderstorms, and heatwaves. These forecasts and warnings are disseminated to SDMAs, user communities (Aviation, Agriculture, Defence, Tourism, Railways, Irrigation, Rural, Urban, Industries, etc.), and the general public.

- A comprehensive Multi-Hazard Early Warning Systems (MHEWS) consisting of observational networks, forecasting models, an indigenously developed GIS-based DSS, and dissemination mechanisms for blocks, districts, including Warangal, and subdivisions, is in place for seamless monitoring and forecasting for severe weather systems such as cyclones, heavy rainfall, hail, heatwaves, cold waves, thunderstorms, lightning, etc.
- With respect to earthquakes, the Government has strengthened disaster preparedness through continuous monitoring of earthquake activity and quick dissemination of earthquake information by the National Centre for Seismology, under the Ministry, to the SDMAs and the public.

Mission Mausam has been launched by the Ministry with the objective of making Bharat a "weather-ready and climate-smart" nation, including the State of Telangana.

IMD has also brought out a web-based "Climate Hazard and Vulnerability Atlas of India" prepared for the thirteen most hazardous meteorological events, which cause extensive damage and economic, human, and animal losses. The

same can be accessed at <https://imd pune.gov.in/hazardatlas/about hazard.html>.

The atlas provides information that may assist State Government authorities and disaster management agencies in identifying potential hotspots and in planning appropriate measures to address extreme weather events, including heatwaves and unseasonal rainfall, caused by climate change. The product also serves as a reference for efforts related to climate-resilient infrastructure planning.

(d) Yes. The India Meteorological Department (IMD), under the Ministry, routinely collaborates with State Governments and TGDPS to expand observation networks, including Automatic Weather Stations (AWS), upper-air stations, lightning detectors, radars, and wind profiler systems. Expansion of such infrastructure depends on vulnerability, technical feasibility, land availability, and funding approvals. The Ministry is in continuous endeavour of augmenting the observational network and R & D infrastructure, towards achieving better accuracy in weather forecasting, as well as to strengthen timely early warning systems.

TRANSPARENCY AND DISCLOSURE STANDARDS FOR RESEARCH AND DEVELOPMENT

6107. SHRI GANESH SINGH:

Will the Minister of **PLANNING** be pleased to state:

(a) whether the Government has examined the need for introducing a structured or mandatory disclosure framework for corporate Research and Development (R

& D) expenditure and innovation outcomes in the country to improve transparency and investment efficiency and if so, the details thereof;

(b) whether the Government has assessed the comparatively low R & D intensity of country's corporate sector and the factors responsible for limited private investment in innovation and if so, the details thereof;

(c) whether the Government in consultation with Securities and Exchange Board of India and other stakeholders, proposes to develop a standardized R & D and technology disclosure framework for listed companies so as to enable better evaluation of innovation performance by investors and policymakers and if so, the details thereof; and

(d) the steps taken/being taken by the Government to strengthen India's innovation ecosystem including improved data reporting, innovation metrics and policy incentives to enhance R & D investment and support long-term technological growth?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) NITI Aayog has not examined the need for any structured disclosure framework for corporate R & D expenditure.

(b) Based on various stakeholder consultations in NITI Aayog, weak industry – academia linkages, lack of sufficient prototyping and testing facilities and need for

suitable IP norms for co-funded R & D projects are some of the probable reasons for limited private investment in innovation.

(c) No such disclosure framework has been proposed.

(d) NITI Aayog has launched the Atal Innovation Mission (AIM), which is Government of India's flagship initiative to promote a culture of innovation and entrepreneurship across the country. AIM drives programs such as Atal Tinkering Labs (ATLs) in schools, Atal Incubation Centres (AICs), and Atal Community Innovation Centres (ACICs), creating an end-to-end ecosystem that supports innovators at every stage.

In addition, several other initiatives such as creation of Anusandhan National Research Foundation (ANRF) and launch of Research Development and Innovation Fund (RDIF) has been recently operationalized, to enhance R & D investment. Also, the Department of Science and Technology, Government of India conceived and developed the National Initiative for Developing and Harnessing Innovations (NIDHI) in 2016 for promoting S & T based Entrepreneurship and startup ecosystem across the country.

With respect to Innovation Metrics, NITI Aayog has constituted an inter-ministerial coordination committee for monitoring and improving the India's performance in the Global Innovation Index.

MODERNISING CLIMATE MONITORING SYSTEM**6108. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

Will the Minister of **EARTH SCIENCES** be pleased to state:

(a) whether the Government has prepared a comprehensive national roadmap to modernise climate monitoring systems in view of increasing extreme weather events such as heatwaves, cyclones, floods and droughts and if so, the details thereof including timelines and financial allocation;

(b) whether the Department is being upgraded with advanced numerical weather prediction models, artificial intelligence-based forecasting tools and expanded Doppler Weather Radar coverage and if so, the details thereof, region-wise;

(c) whether the additional Doppler Weather Radars are being installed in vulnerable coastal, Himalayan and flood-prone regions to ensure early warning systems and if so, the details thereof along with the time by which such system is likely to be completed;

(d) whether satellite-based climate observation capabilities are being strengthened in coordination with the Indian Space Research Organisation to enhance real-time monitoring of cyclones, monsoons, glacier melt and ocean temperatures and if so, the details thereof; and

(e) whether district and block-level automated weather stations are being expanded to provide hyperlocal weather advisories for farmers, fishermen and disaster management authorities and if so, the details thereof along with current coverage and future targets in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes. The Government has undertaken several measures to strengthen and modernise climate monitoring and weather forecasting systems in response to the increasing frequency and intensity of extreme weather events such as heavy rainfall, heatwaves, cyclones, and droughts in the context of climate change. The Ministry of Earth Sciences (MoES), through its constituent institutions, is implementing a range of programs aimed at enhancing observational networks, improving modeling capabilities, and adopting advanced data assimilation techniques. These efforts include expansion and modernisation of surface and upper-air observational networks, Doppler Weather Radars, ocean observation systems, and high-performance computing (HPC) facilities to support high-resolution numerical weather prediction (NWP) and climate modeling.

To further enhance weather monitoring and forecasting across India and surrounding regions by leveraging advanced observational and computing technologies for greater precision and resolution, the Union Cabinet approved the central sector scheme Mission Mausam in 2024, with a budget outlay of 2,000 crore over two years (2024-25 to 2025-26). The primary objectives include improving weather and climate prediction capabilities, strengthening observation

networks, enhancing high-resolution NWP models, and improving last-mile dissemination of weather services. In short, Mission Mausam aims to make the country "Weather Ready and Climate Smart".

(b) and (c) The Government has adopted advanced, state-of-the-art techniques, including high-resolution weather prediction models, observational systems, and artificial intelligence-enabled forecasting tools, to improve the accuracy of monitoring and prediction of climate change and associated extreme weather events. Currently, MoES has a weather observation network comprising manual observatories, Automatic Weather Stations (AWSs), Automated Rain Gauges (ARGs), Agro-AWS, Doppler Weather Radars (DWRs), upper-air observatories, and satellites to monitor climate change and extreme weather events across the country. At present, 48 Doppler Weather Radars (DWRs) are operational across the country, covering vulnerable coastal areas, the Himalayan regions, and flood-prone zones, with approximately 92% of the country's total geographical area under radar coverage. In the coming years, DWRs will be installed as per the requirement to cover the remaining gap areas in the country, provide redundancy, and replacement of old radars in the DWR network under Mission Mausam of MoES.

For forecasting extreme weather events, two global models, GFS 12 km and NCUM 12 km, have been operational since 2018. In addition, the Bharat Forecasting System (BharatFS) and Mithuna-FS were developed with very high resolution to generate forecasts at very high resolution. Furthermore, AI/ML is

used for the detection and attribution of climate change and downscaling climate projections, identifying climate fingerprints in heatwaves, heavy rainfall, cyclones, and estimating anthropogenic contributions.

To provide computational support for such high-resolution models and to enable regular real-time operation, the computing facilities have also been substantially increased in computational power to integrate voluminous data and run mesoscale, regional, and global models at higher resolution. Recently, with the 'Arunika' and 'Arka' systems, the Ministry of Earth Sciences has enhanced its total computing power to 28 Peta FLOPS in 2025, a substantial increase from the previous capacity of 6.8 Peta FLOPS, which was in 2014.

For the automation and integration of data and weather forecasts, the Ministry has developed an end-to-end GIS-based Decision Support System (DSS) that serves as the front end of the early warning systems for the timely detection and monitoring of weather hazards. It is supported with specific severe weather modules in order to provide timely impact-based early warnings for extreme weather events like cyclones, heavy rainfall, thunderstorms, lightning, fog, heatwaves, etc., which have devastating impacts on human lives, livelihoods, and infrastructure. This system uses all historical data, their extremes, as well as real-time surface and upper-air meteorological observations available to it for the Indian region and neighbourhood. It also includes radar observations available every 10 minutes and satellite products every 15 minutes.

It also uses numerical weather prediction products from a suite of models run in MoES. For providing impact-based forecasts and warnings, the DSS integrates exposure data with hazard data in the system.

(d) Yes. The Ministry, in coordination with the Indian Space Research Organisation (ISRO), has strengthened satellite-based observation capabilities for improved monitoring of extreme weather events and climate parameters. In this context, satellites such as INSAT-3DR, INSAT-3DS, and Oceansat-3 are being utilised for cyclogenesis prediction, cyclone detection, monitoring of storm evolution, track forecasting, and landfall assessment. The satellite-derived observations are integrated with ground-based observations and advanced numerical weather prediction models to enhance the accuracy and timeliness of forecasts.

Further, the Government is using satellite-based remote sensing systems to monitor the melting and changes in the Himalayan glaciers. The Indian Space Research Organisation employs advanced remote sensing and Geographic Information System (GIS) technologies to systematically monitor glacier extent, mass, movement, and dynamics in the Himalayan region. Satellite remote sensing serves as an effective tool for glacier inventory and monitoring due to its wide spatial coverage and frequent revisit capability.

(e) The Ministry is in continuous endeavour of augmenting the observational network, including automated weather stations and R & D infrastructure, towards achieving better accuracy in weather forecasting, as well as strengthening early

warning systems. The Government has undertaken various measures for the effective dissemination of weather information and alerts through the Ministry. These include real-time weather updates and dissemination of hyperlocal weather advisories to farmers, fishermen, and disaster management authorities, to facilitate improved crop management and enhance preparedness against adverse weather events:

- Public alerts and information are disseminated through mobile applications such as MAUSAM, MEGHDOOT, DAMINI, and UMANG.
- Digital dissemination channels include e-mail and SMS-based nowcasting and forecasting alerts to registered users.
- Alerts are issued through the Common Alerting Protocol (CAP) and the SACHET App.
- Information is shared via social media and mass media platforms.
- District Collectors are informed through direct e-mail and WhatsApp group notifications, in coordination with the State Governments, State Disaster Management Authority (SDMA), the Fisheries Department, and the Agriculture Department.
- Broadcast dissemination is carried out through community radio, public broadcasting systems, and other local communication networks.
- Dissemination is also undertaken through State Government mobile applications.

- Gram Panchayat-level weather forecasting (GPLWF) is facilitated through digital platforms such as e-Gramswaraj, Meri Panchayat App, and e-Manchitra, in collaboration with the Ministry of Panchayati Raj.
- Weather information is disseminated to Pashu Sakhi and Krishi Sakhi at the block and Panchayat levels in collaboration with the Ministry of Rural Development.
- Weather forecasts are accessible through the Mausamgram portal of the India Meteorological Department.
- Ocean-based early warning advisories for maritime hazards, such as high waves, strong currents, swell surges, storm surges, and tsunamis.
- Provides operational support during maritime emergencies through the Search and Rescue Aid Tool (SARAT) and oil-spill trajectory advisories.

IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), has recently launched Panchayat-level weather forecasts covering nearly all Gram Panchayats in India. These forecasts are accessible through digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in>), Meri Panchayat app, e-Manchitra of MoPR, and Mausamgram of IMD, MoES (<https://mausamgram.imd.gov.in>).

PHALTAN–PANDHARPUR NEW RAILWAY LINE PROJECT**6109. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the Phaltan–Pandharpur section (approximately 105 km) of the Lonand–Pandharpur New Railway Line Project in Maharashtra remains incomplete despite the submission of an updated Detailed Project Report (DPR) to the Railway Board and if so, the details thereof;
- (b) whether it is a fact that despite final approval of the project is still pending comments were received from NITI Aayog on the project review and if so, the steps taken by the Government in this regard;
- (c) the reasons for the delay in granting approval and commencing construction of the said section; and
- (d) the details of the concrete steps being taken by the Government to expedite approval, start construction work and ensure time-bound completion of the Phaltan–Pandharpur section?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Survey for Phaltan – Pandharpur New Line Project (109 Km) has been completed and Detailed Project Report (DPR) has been prepared.

After preparation of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As

sanctioning of projects is a continuous and dynamic process, exact timelines depend upon appraisals and approvals by various stakeholders.

Maharashtra:

Railway Budget:

Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and 25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly in Maharashtra are sanctioned. The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S.No.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673
8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261
10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the state of Maharashtra, following works have been taken up:-

S.No.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar (Ahmednagar)-Beed-Parli Vaijnath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Kalyan-Kasara 3rd Line (68 Km)	1,433
9	Wardha-Nagpur 3rd Line (76 Km)	698
10	Wardha-Ballarshah 3rd Line (132 Km)	1,385
11	Itarsi-Nagpur 3rd Line (280 Km)	2,450
12	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
13	Wardha-Nagpur 4th Line (79 Km)	1,137
14	Jalgaon-Manmad 4th Line (160 Km)	2,574
15	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
16	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933
17	Panvel-Chowk Double Line (17 Km)	491
18	Wardha-Balharshah 4th Line (135 Km)	2,226
19	Itarsi-Nagpur 4th Line (297 Km)	5,010
20	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
21	Asangaon-Kasara 4th Line (35 Km)	794
22	Badlapur-Karjat 3rd and 4th Line (32 Km)	1,324
23	Gondia-Dongargarh 4th Line (84 Km)	2,223
24	Gondia-Balharshah Doubling (240 Km)	4,819

Increasing train handling capacity in Mumbai area:

Presently, about 120 originating Mail/Express trains and about 3200 sub urban trains are handled daily in Mumbai area. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms , 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

Platform length extension:

In addition to above, Platform extension work at 34 stations to accommodate 15 car EMUs have been taken up.

New projects for increasing capacity:

To improve the capacity of rail network in Mumbai suburban area, Mumbai Urban Transport Project (MUTP)-II costing ₹8,087 crore, MUTP-III costing ₹10,947 crore

and MUTP-IIIA costing ₹33,690 crore have been sanctioned. These projects include following works in Mumbai Suburban Area:

S.N.	Name of Project	Cost (in Cr.)
1	CSMT-Kurla 5 th and 6 th Line (MUTP-II) (17.5 km)	891
2	Mumbai Central-Borivali 6 th Line (MUTP-II) (30 km)	919
3	Extension of Harbour Line from Goregaon-Borivali (MUTP-IIIA) (7 km)	826
4	Borivali-Virar 5 th and 6 th Line (MUTP-IIIA) (26 km)	2,184
5	Virar-Dahanu Road 3 rd and 4 th Line (MUTP-III) (64 km)	3,587
6	Panvel-Karjat Suburban Corridor (MUTP-III) (29.6 km)	2,782
7	Airoli-Kalwa (elevated) Suburban Corridor link (MUTP-III) (3.3 km)	476
8	Kalyan-Asangaon 4 th Line (MUTP-IIIA) (32 km)	1,759
9	Kalyan-Badlapur 3 rd and 4 th line (MUTP-IIIA) (14 km)	1,510
10	Kalyan-Kasara 3 rd Line (67 km)	793
11	Naigaon-Juichandra double chord Line (6 km)	176
12	Nilaje-Kopar double chord Line (5 km)	338
13	Kalyan Yard remodeling work	866

New generation trains:

To enhance passenger carrying capacity, 238 rakes of 12 cars each with doors have been sanctioned under MUTP-III and IIIA at a cost of ₹19,293 crore. The process for procurement of these rakes has been taken up.

Bullet Train project:

Presently, the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra and Nagar Haveli with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021.

The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Item	Progress
Piers	430 kms.
Girder	341 kms.
Track Bed	174 kms.
OHE Masts	153 kms.

The progress of stations is given below:-

S.No.	Station	Status
1	Sabarmati	Foundation works completed, Platform slab and roof structural works and finishing works are in progress
2	Ahmedabad	Structural works completed and finishing works have been taken up.
3	Anand/Nadiad	
4	Vadodara	Foundation work completed, structural works and finishing works have been taken up.

5	Bharuch	Structural works completed and finishing works have been taken up.
6	Surat	
7	Bilimora	
8	Vapi	
9	Boisar	Foundation works have been taken up and in advanced stage. Structural works have been taken up.
10	Virar	
11	Thane	
12	BKC (Mumbai)	This is an underground station. Foundation works almost completed and Base Slab has been taken up.

The progress on the River Bridges is as under:-

S. No.	River Name	Status
1	Sabarmati River (480m)	Sub-Structure work completed, Superstructure work has been taken up.
2	Meshwa River (120m)	Bridge construction completed.
3	Vatrak River (280m)	
4	Mohar (Shedhi) River (160m)	
5	Mahi River (720m)	11 out of 12 wells completed; 5 spans launched
6	Vishwamitri River (80m)	Bridge construction completed.
7	Dhadhar River (120m)	
8	Narmada River (1366m)	21 out of 25 wells completed; 4 spans launched
9	Kim River (120m)	Bridge construction completed.
10	Tapi River (720m)	Foundation work has been taken up, 10 out

		of 12 wells completed
11	Mindhola River (240m)	Bridge construction completed.
12	Purna River (360m)	
13	Ambika River (200m)	
14	Venganiya River (200m)	
15	Kaveri River (120m)	
16	Kharera River (120m)	
17	Auranga River (320m)	
18	Par River (320m)	
19	Kolak River (160m)	
20	Daman Ganga River (360m)	
21	Darotha River (80m)	
22	Jagani River (360m)	Foundation works have been completed
23	Vaitarna River (2320m)	12 Pile Cap and 11 Pier (out of 58) completed.
24	Ulhas River Branch (120m)	Temporary Access Bridge (TAB) completed to start the foundation work.
25	Desai Khadi River Bridge (400m)	Geo-technical Investigation (GTI) has been completed and Design work has been taken up.

The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

Further, to strengthen national transport infrastructure, provide a fillip to regional connectivity, economic growth, tourism, investment and employment

generation, and encourage modal shift from road and air transport to rail, the Government has announced the development of the following seven new High-Speed Rail (HSR) corridors in the Union Budget 2026-27:-

- (i) Mumbai–Pune
- (ii) Pune–Hyderabad
- (iii) Hyderabad–Bengaluru
- (iv) Hyderabad–Chennai
- (v) Chennai–Bengaluru
- (vi) Delhi–Varanasi
- (vii) Varanasi–Siliguri

Being highly capital intensive, the decision to sanction any HSR Corridor/Project depends on many factors such as outcome of DPR, techno-economic feasibility studies and availability of resources such as financing options etc.

Dedicated freight corridor:

Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

INSPIRE SCHEME

6110.SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the objectives and key components of the Innovation in Science Pursuit for Inspired Research (INSPIRE) Scheme and the number of students covered under the scheme and if so, the details thereof particularly from rural areas;
- (b) the steps taken by the Government to promote Science, Technology, Engineering and Mathematics (STEM) education and research among students in rural area in the country including teacher training, infrastructure support, digital access and laboratory facilities;
- (c) the outreach programmes, competitions, science fairs, mentorship initiatives and partnerships with universities/industry conducted under the INSPIRE Scheme to encourage rural students' participation in STEM fields;
- (d) the evaluation mechanism used to assess the impact of the INSPIRE Scheme and other STEM promotional efforts in improving enrolment, performance and career uptake among rural students; and
- (e) the future plans and resources allocated to further enhance STEM education opportunities in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a)The Innovation in Science Pursuit for Inspired Research (INSPIRE) Scheme of the Department of Science and Technology (DST), Government of India, is a national initiative aimed at attracting meritorious youth to study basic and natural sciences at the school, college, and university levels, and to pursue careers in both basic and applied research, including fields such as engineering, medicine, agriculture, and veterinary sciences. The ultimate objective of the scheme is to strengthen and expand the country's research and development (R & D) base.

The scheme is implemented through multiple components designed to nurture scientific talent across different stages of education. INSPIRE-MANAK (Million Minds Augmenting National Aspiration and Knowledge) component targets students aged 10–17 years studying in Classes VI to XII. It aims to foster scientific curiosity and innovation by encouraging students to develop original ideas. Schools can nominate up to five students annually through the E-MIAS portal. Selected students receive financial support of ₹10,000 through Direct Benefit Transfer to develop their projects and participate in district, state, and national-level exhibitions. INSPIRE Scholarship for Higher Education (SHE) component supports talented students aged 17–22 years who wish to pursue undergraduate and postgraduate studies in basic and natural sciences. A total of 12,000 scholarships is awarded annually, each valued at ₹80,000 per annum, along with mentoring support. INSPIRE Fellowship component provides financial

assistance to outstanding students pursuing PhD programmes in science and related fields. The fellowship is awarded for up to five years and is equivalent to the CSIR-UGC NET fellowship, offering ₹37,000 per month as Junior Research Fellowship (JRF) and ₹42,000 per month as Senior Research Fellowship (SRF), along with House Rent Allowance (HRA) and a contingency grant of ₹20,000 per annum. INSPIRE Faculty Fellowship component is aimed at early-career researchers aged 27–32 years. It provides a five-year fellowship with a monthly remuneration of ₹1,25,000, annual increments, and a research grant of ₹35 lakh. The objective is to support post-doctoral researchers in establishing independent research careers in both basic and applied sciences. Together, these components create a continuous pipeline that nurtures scientific talent from the school level through to advanced research, thereby contributing to the development of a strong and sustainable scientific workforce in the country.

The details of number of students supported under various components of the INSPIRE Scheme including students from rural areas during the last three years are as follows:

INSPIRE Components	2023-24	2024-25	2025-26
INSPIRE-MANAK	46926	50009	49805
INSPIRE (SHE)	7976	9494	9046
INSPIRE Fellowship	796	305	923
INSPIRE Faculty Fellowship	100	58	171

The number of INSPIRE-MANAK and INSPIRE-SHE students covered under the scheme in rural areas during the last three years is given below:

Financial Year	INSPIRE-MANAK		INSPIRE-SHE	
	No. of students covered	No. of students covered from rural areas	No. of students covered	No. of students covered from rural areas
2023-24	854553	697116	7976	6256
2024-25	1013229	847849	9494	6645
2025-26	1147343	967897	9046	4648

(b) and (c) The Government has undertaken a comprehensive set of measures to promote Science, Technology, Engineering, and Mathematics (STEM) education and research among students across the country including rural areas, with a focus on access, innovation, mentorship, and infrastructure development. Under the INSPIRE scheme, several targeted initiatives have been implemented. The INSPIRE-MANAK programme encourages students from Classes VI to XII, including those in rural areas, to develop innovative ideas and scientific thinking. Financial support is provided to selected students to convert their ideas into projects and models, fostering hands-on learning and creativity. Teachers play a key role in this process and are trained to identify and nurture innovative ideas among students. Their capacity is further enhanced through programmes such as iRISE, particularly its Teacher Development Strand, which promotes learner-centric and innovation-driven teaching methodologies. To support higher

education in STEM, the INSPIRE Scholarship for Higher Education (SHE) provides financial assistance, mentorship, and exposure to research through summer projects under experienced scientists. Scholars also receive mentorship grants and opportunities to work in leading laboratories and institutions, helping bridge the gap between rural students and advanced research environments. The Early Career Researcher Development Strand under iRISE further strengthens research skills and provides industry exposure to young researchers.

The Government has also emphasized strengthening infrastructure and laboratory facilities. Schemes such as the Fund for Improvement of S & T Infrastructure (FIST) and Promotion of University Research and Scientific Excellence (PURSE) support universities and colleges in upgrading laboratories and research equipment. National facilities like Sophisticated Analytical Instrument Facilities (SAIF) and Sophisticated Analytical and Technical Help Institutes (SATHI) provide shared access to advanced scientific instruments, benefiting institutions, including those in rural regions, that lack such resources.

Digital access has been improved through enhancements to the INSPIRE-MANAK portal, including the introduction of a chatbot for guidance, upgraded E-MIAS access for senior classes, improved U-DISE data synchronization, and a more user-friendly nomination interface. These measures have increased accessibility, transparency, and efficiency, especially for rural students and schools.

Outreach programmes under the INSPIRE Scheme include science exhibitions, competitions, and science fairs at school, district, and national levels, which encourage participation and showcase student innovations. Students are also given opportunities to visit premier institutions such as IITs, NITs, and AIIMS, where they gain exposure to real-world applications of STEM. Mentorship initiatives connect students with scientists, researchers, and faculty from reputed institutions, providing guidance and inspiration. Partnerships with universities, research institutions, and industry stakeholders further enhance opportunities for students by offering access to laboratories, internships, and hands-on learning experiences. Activities such as coding sessions, tinkering labs, academic support classes, and distribution of learning resources help strengthen scientific aptitude.

Overall, these integrated efforts spanning teacher training, infrastructure development, digital access, laboratory support, outreach activities, competitions, mentorship, and institutional partnerships have created an enabling ecosystem that encourages and supports students to actively participate and excel in STEM education and careers.

(d)The impact of the INSPIRE Scheme and other STEM promotion efforts is assessed through a multi-layered evaluation and monitoring framework. Scheme activities are periodically reviewed by a standing committee and through annual group monitoring meetings across the country. Student tracking is a key component to assess academic performance, and higher enrolment in STEM education, including rural students. The scheme has undergone periodic

independent evaluations by expert committees upon its continuation in successive phases which reviewed its effectiveness in strengthening the pipeline of scientific talent. Individual scholars are monitored through academic performance, continuation in studies, and submission of certified research reports, with financial support linked to these outcomes. Fellowships require annual certification and are evaluated by subject experts to assess scientific progress. At the faculty level, mid-term and end-term peer reviews measure research output, employment outcomes, and contributions such as publications, patents, and professional recognition. Overall, this continuous evaluation system tracks enrolment, performance, and career progression, ensuring transparency and helping assess the scheme's effectiveness in promoting STEM participation and career uptake, particularly among rural students.

(e)The Government envisages an expanded and strengthened framework for STEM education including rural areas through STEM education opportunities with continuation of the existing S & T schemes/programs such as Vigyan Jyoti and INSPIRE especially focusing on basic and applied research to strengthen the research and development base of the country.

ROB PROJECTS IN JALANDHAR LOK SABHA CONSTITUENCY

6111. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that several Rail Over Bridge (ROB) projects in the Jalandhar Lok Sabha Constituency in Punjab have remained pending beyond the stipulated completion timeline and if so, the details thereof;
- (b) the details of pending railway bridge works including their sanctioned cost, present stage of construction and the reasons for delay;
- (c) whether the Jalandhar Cantt. Railway Station redevelopment and operational works have also been delayed despite earlier announcements and project approvals and if so, the details thereof; and
- (d) the revised timeline fixed by the Government for completion of these bridge projects and full operationalisation of the said station along with the steps taken/being taken to expedite the works?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Sanctioning and execution of works of Road Over Bridges/ Road Under Bridges (ROBs/RUBs) is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

No. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Upto Jan'26)	14,024 Nos. (including 434 Nos. in the State of Punjab)

As on 01.02.2026, 4,802 no. ROBs/RUBs are sanctioned at a cost of ₹1,14,196 Cr on Indian Railways including 120 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) at a cost of ₹ 1,848 crore in the State of Punjab which are at various stages of planning and execution. In Jalandhar Lok Sabha Constituency, 19 Nos. ROBs/RUBs works are sanctioned at a cost of ₹ 301 Cr.

The details are as under:

#	Name of work	ROB/ RUB	Remarks
1	LC No. C-8 at km. 9/2-3 on Phillaur-Lohian Khas section.	RUB	Work held up due to law and order issues in the area.
2	LC No. C-48 at km. 30/0-1 on Jalandhar-Nakodar section.	RUB	
3	LC No. C-28 at km. 19/4-5 on Jalandhar-Nakodar section.	RUB	
4	LC No. C-13 on Jalandhar-Pathankot Section	RUB	
5	LC No.C-19 on Jalandhar-Pathankot Section	RUB	
6	LC No.C-43 on Jalandhar-Hoshiarpur Section	RUB	
7	LC No. B-67A on Jalandhar Cantt-Jalandhar City	ROB	Preparation of GAD has been taken up.
8	LC No. S-4 between Jalandhar-Jamsherkhason Jalandhar City – Nakoder.	ROB	Preparation of GAD has been taken up.
9	LC no. S-79 on Ludhiana-Jalandhar section	RUB	Work of railway portion completed. Work of approaches has been taken up
10	LC No.S-78 at KM 410/23-25 on Ludhiana-Jalandhar section	ROB	Preparation of GAD has been taken up.
11	LC no. S-70 at Km.426.236 on Sahnewal-Amritsar section	RUB	Work has been taken up. Box casting is complete.
12	LC No.S-88 at KM 389/29-31	ROB	Preparation of GAD has been taken up.

	Ludhiana-Jalandhar section.		
13	LC No.S-84 at KM398/970 on Ludhiana-Jalandhar section	RUB	GAD has been approved. Work has been taken up
14	LC no. S-63 at Km 433/27-28 on Jalandhar-Beas section	RUB	Preparation of GAD has been taken up.
15	LC No.S-90 at KM387/641 in Ludhiana-Jalandhar section	RUB	Preparation of GAD has been taken up.
16	LC NO.S-85 at KM 396/488 in Ludhiana-Jalandhar section	RUB	Preparation of GAD has been taken up.
17	LC NO.S-86 at KM 394/114 in Ludhiana-Jalandhar section	RUB	Preparation of GAD has been taken up.
18	LC NO.S-87 at KM391/447 in Ludhiana-Jalandhar section	RUB	Preparation of GAD has been taken up.
19	LC C-7 at KM 4/13-14 in Jalandhar-Nakodar section.	RUB	Preparation of GAD has been taken up.

Completion of any ROB/RUB work depends on various factors like, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, number of working months in a year for particular project / work sites due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of work:

- i. Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.

- ii. Periodic meetings of Railway and State Government officials are done to resolve various issues related to ROB/RUB works.
- iii. Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.

Station Re-development

Jalandhar Cantt. railway station has been identified for redevelopment under Amrit Bharat Station Scheme. The redevelopment works of Jalandhar Cantt. railway station has been sanctioned.

At Jalandhar Cantt. Station, the structural works for the main entry station building, second entry station building, improvement of platform surface, structural work of platform shelters, structural work of through roof, and structural work of foot over bridge and air concourse have been completed. The works for the finishing of main entry building, second entry building, platform shelters, foot over bridge, air concourse, through roof and improvement of circulating area have been taken up.

Amrit Bharat Station Scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning, keeping in view the necessity at each station includes:

- Improvement of access to station and circulating areas

- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

The name of stations identified under Amrit Bharat Station Scheme in Punjab is as following:

State	No. of Stations	Name of Stations
Punjab	30	Abohar, Amritsar, Anandpur Sahib, Beas, Bhatinda Jn, Dhandari Kalan, Dhuri, Fazilka, Firozpur Cantt, Gurdaspur, Hoshiarpur, Jalandhar Cantt Jn, Jalandhar City Jn,

		Kapurthala, Kot Kapura Jn, Ludhiana Jn, Malerkotla, Mansa, Moga, Muktsar, Nangal Dam, Pathankot Cantt., Pathankot City, Patiala, Phagwara Jn, Phillaur Jn, Rup Nagar, Sahibzada Ajit Singh Nagar Mohali, Sangrur, Sirhind

Till now, works of 03 stations (i.e. Anandpur Sahib, Muktsar, Sahibzada Ajit Singh Nagar Mohali) have been completed in Punjab.

The activities for development at other stations have also been taken up at good pace in Punjab and progress of some of the stations is as given below:

- Sirhind station: The works of improvement of station building, entrance porch, AC waiting room with toilet, improvement of second class waiting room, toilet block, circulating area, parking, entry/exit gate, lighting and signage have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- Gurdaspur station: The works of station building, platform shelter, improvement of platform surface, waiting room, toilet, circulating area, porch and lighting have been completed. The works of new platform no. 2, booking cum waiting hall, circulating area, parking, entry/exit gate on main entry and second side and 12 m Foot Over Bridge have been taken up.
- Patiala station: The works of improvement of station building, entrance porch, platform shelter, improvement of waiting hall, retiring room, toilet, circulating area, parking, entry/exit gate and signage have been completed.

The works of platform surfacing, development of second entry, lift and 12 m Foot Over Bridge have been taken up.

Development / Upgradation of stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

AMRIT BHARAT STATION SCHEME IN WEST BENGAL

6112. SHRI BAPI HALDAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of stations sanctioned, developed, functional under the Amrit Bharat Station Scheme in West Bengal;
- (b) whether it is a fact that work has been completed in only three out of 101 sanctioned stations; and
- (c) if so, the reasons for delay in completion of the remaining stations?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1338 stations have been identified for development under Amrit Bharat Station Scheme, out of which 102 stations are located in West Bengal. The names of stations identified for development under Amrit Bharat Station Scheme in West Bengal are as following:

State	No. of Stations	Names of Stations
West Bengal	102	Adra, Alipurduar Jn., Aluabari Road, Ambikakalna, Anara, Andal Jn., Andul, Asansol Jn., Azimganj, Bagnan, Bally, Balurghat, Bandel Jn., Bangaon Jn., Bankura, Barabhum, Barasat, Bardhaman, Barrackpore, Belda, Berhampore Court, Bethuadahari, Bhaluka Road, Binnaguri, Bishnupur, Bolpur Shantiniketan, Burnpur, Canning, Chandannagar, Chandpara, Chandrakona Road, Dalgaon, Dalkhola, Dankuni, Dhulian Ganga, Dhupguri, Digha, Dinhata, Dum Dum Jn., Falakata, Garbeta, Gede, Haldia, Haldibari, Harishchandrapur, Hasimara, Hijli, Howrah Jn, Jalpaiguri, Jalpaiguri Road, Jangipur Road, Jhalida, Jhargram, Joychandi Pahar Jn, Kaliyaganj, Kalyani, Kalyani Ghoshpara, Kamakhyaguri, Katwa Jn, Khagraghat Road, Kharagpur Jn, Kolkata, Krishnanagar City Jn, Kumedpur Jn, Madhukunda, Madhyamgram, Malda Court, Malda Town, Mecheda, Medinipur (Midnapore), Nabadwip Dham, Naihati Jn, New Alipurduar, New Cooch Behar,

State	No. of Stations	Names of Stations
		New Farakka Jn, New Jalpaiguri Jn, New Mal Jn, Ondagram, Panagarh, Pandabeswar, Panskura Jn, Purulia Jn, Rampurhat Jn, Ranaghat, Sainthia Jn, Salboni, Samsi, Santragachi, Sealdah, Shalimar, Shantipur, Sheoraphuli Jn., Shrirampur, Siliguri Jn., Sitarampur, Siuri, Sonarpur Jn., Suisa, Tamluk, Tarakeswar, Tulin, Uluberia

Completed Stations:

Development works at railway stations under Amrit Bharat Station Scheme in West Bengal have been taken up at a good pace. The detail of stations completed in West Bengal is as given below:

State	No. of Stations	Name of Stations
West Bengal	10	Anara, Barabhum, Haldia, Haldibari, Joychandi Pahar Jn, Kalyani Ghoshpara, Kamakhyaguri, Panagarh, Siuri, Tamluk

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Aluabari Road station:** The works of extension of platform no. 2, platform surfacing at platform no. 1 and 2, approach road and boundary wall have been completed. The works of station building, platform shelter and 12 m Foot Over Bridge have been taken up.

- **Dalkhola station:** The works of platform surfacing, platform shelter and 12 m Foot Over Bridge have been completed. The works of circulating area, approach road and lift have been taken up.
- **Balurghat station:** The works of improvement of station building, portico, extension of platform, waiting room, circulating area and approach road have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- **Jalpaiguri station:** The works of extension and platform surfacing of platform no. 1, platform shelter, boundary wall and 12 m Foot Over Bridge have been completed. The works of circulating area, lift and escalator have been taken up.
- **New Jalpaiguri station:** The works of parcel/Rail Mail Service office, structural work of departure building up to fourth floor, arrival-01 building and arrival-02 building, podium parking-01 have been completed. The structural work of departure building of fifth and sixth floor, elevated road, podium parking-02, air concourse and finishing work of arrival-01 building have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation

of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development/upgradation/modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station-wise or state-wise. West Bengal is covered under the jurisdiction of four railway zones, namely, Eastern Railway, Northeast Frontier Railway, South Eastern Railway and Metro Railway. For these zones, an allocation of ₹ 1,184 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure (up to February, 2026) of ₹ 1,231 crore has been incurred so far.

INNOVATE2EDUCATE CHALLENGE**6113. SHRI BASAVARAJ BOMMAI:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- a) the details of steps taken by the Government to ensure that the Innovate2Educate challenge fosters long-term innovation in the field of educational technology;
- b) the manner in which the Government is ensuring widespread participation especially from economically weaker sections and Government school students;
- c) the details of provisions being made to ensure that the devices designed in the competition are inclusive for children with disabilities such as providing features for visually impaired or neurodivergent learners;
- d) whether any financial support or incentives are likely to be provided for startups and small businesses that wish to commercialise the winning prototypes; and
- e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) The 'Innovate2Educate' challenge under the first season of Create in India Challenge (CIC) was aimed at encouraging innovation by creatively intertwining education and technology. The challenge was focused on designing

and development of handheld learning devices by students, startups and innovators.

The challenge framework encouraged participants to design solutions that are innovative and accessible, including for children with diverse learning needs such as visually impaired and neurodivergent learners. The initiative received participation from across the country, including students and innovators from diverse backgrounds. An industry association, with support from the Ministry, executed this challenge and undertook outreach activities in schools, universities etc. This was to ensure wider participation of all stakeholders.

The challenge guidelines prescribed a cost criterion to design and develop handheld devices using hardware components within a ceiling of ₹1,000. This was aimed at promoting affordability, accessibility, and frugal innovation in educational technology solutions. Following mentoring and workshop sessions with the preliminarily selected participants, the solutions were further refined and improved.

A total of 10 finalists were selected from more than 1,800 registrations. The shortlisted teams were provided opportunities to showcase their prototypes at CreaSphere, WAVES 2025 and engage with industry stakeholders.

In addition, the top three winning teams were awarded prize money of up to ₹50,000 in recognition of their innovation and effort. The designs and prototypes showcased reflected diverse approaches to accessibility, interactive learning and technology-enabled education.

After the Summit, out of the 10 finalist teams, 4 teams have evolved into startups, and 2 of these startups are exploring incubation through WAVEX Startup Accelerator Programme. Through WAVES Bazaar outreach events, winners have been provided opportunities to interact with potential investors to scale up their solutions.

ग्रामीण क्षेत्रों में सौर और पवन ऊर्जा संयंत्र

6114. श्री अनिल फिरोजिया:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में सौर ऊर्जा उत्पादन बढ़ाने के लिए कोई नई योजनाएं लागू की हैं और यदि हां, तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ग्रामीण क्षेत्रों में सौर ऊर्जा संयंत्र स्थापित करने के लिए कोई विशेष कार्यक्रम चला रही है;

(ग) क्या सरकार का विचार पवन ऊर्जा उत्पादन बढ़ाने के लिए नई परियोजनाओं को मंजूरी देने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का विचार नवीकरणीय ऊर्जा क्षेत्र में निजी निवेश को बढ़ावा देने के लिए कोई नई नीति लाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार ने वर्ष 2030 तक नवीकरणीय ऊर्जा क्षमता बढ़ाने के लिए कोई लक्ष्य निर्धारित किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) सरकार ग्रामीण क्षेत्रों सहित देश में सौर ऊर्जा उत्पादन में वृद्धि करने के लिए विभिन्न योजनाएं कार्यान्वित कर रही है। कार्यशील योजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) वर्तमान में, तटवर्ती पवन विद्युत परियोजनाओं की संस्थापना के लिए वित्तीय सब्सिडी/प्रोत्साहन प्रदान करने की कोई योजना नहीं है। पवन विद्युत परियोजनाओं को निजी कंपनियों/सार्वजनिक क्षेत्र की उद्यमों द्वारा तकनीकी-आर्थिक मूल्यांकन के आधार पर स्थापित किया जा रहा है।

इसके अलावा, अपतटीय पवन ऊर्जा क्षेत्र को शुरू करने के लिए, सरकार ने 7453 करोड़ रुपये के कुल परिव्यय पर अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) योजना शुरू की है, जिसमें अपतटीय पवन ऊर्जा परियोजनाओं की 1 गीगावॉट (गुजरात और तमिलनाडु के तट पर प्रत्येक 500 मेगावाट) की स्थापना और चालू करने के लिए 6853 करोड़ रुपये और अपतटीय पवन ऊर्जा परियोजनाओं की लॉजिस्टिक्स आवश्यकताओं को पूरा करने के लिए दो बंदरगाहों के उन्नयन के लिए 600 करोड़ रुपये का परिव्यय शामिल है।

(घ) वर्तमान में, अधिकांश नवीकरणीय ऊर्जा परियोजनाएं निजी क्षेत्र के विकासकर्ताओं द्वारा स्थापित की जाती हैं। सरकार ने नवीकरणीय ऊर्जा क्षेत्र में निजी निवेश को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय किए हैं, जिनका ब्यौरा संलग्न **विवरण -II** में दिया गया है।

(ङ) COP26 में माननीय प्रधानमंत्री की घोषणा के अनुरूप, नवीन और नवीकरणीय ऊर्जा मंत्रालय वर्ष 2030 तक गैर-जीवाश्म स्रोतों से 500 गीगावाट की स्थापित विद्युत क्षमता हासिल करने की दिशा में कार्य कर रहा है।

विवरण -I**ग्रामीण क्षेत्रों सहित देश में सौर ऊर्जा उत्पादन में वृद्धि करने के लिए विभिन्न कार्यशील योजनाओं का ब्यौरा**

देश में सौर ऊर्जा उत्पादन को बढ़ावा देने के लिए परिचालन योजनाओं का विवरण योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
(क) एक करोड़ परिवारों के लिए रूफटॉप सौर स्थापित करने और प्रत्येक माह 300 यूनिट तक मुफ्त बिजली प्रदान करने के लिए पीएम सूर्य घर मुफ्त बिजली योजना (पीएमएसजी एमबीवाई)।	1. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना के अंतर्गत, आवासीय क्षेत्रों में रूफटॉप सौर की स्थापना के लिए सीएफए निम्नानुसार है:			
	क्र.सं.	आवासीय खंड का प्रकार	सीएफए	सीएफए (विशेष श्रेणी के राज्य/संघ राज्य क्षेत्र)
	1	आवासीय क्षेत्र (रूफटॉप सौर (आरटीएस) क्षमता का प्रथम 2 किलोवाट पीक या उसका भाग)	30,000 रु. प्रति किलोवाट पीक	33,000 रु. प्रति किलोवाट पीक
	2	आवासीय क्षेत्र (1 किलोवाट पीक की अतिरिक्त आरटीएस क्षमता के साथ या उसके भाग सहित)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक
	3	आवासीय क्षेत्र (3 किलोवाट पीक से अधिक अतिरिक्त आरटीएस क्षमता)	कोई अतिरिक्त सीएफए नहीं	कोई अतिरिक्त सीएफए नहीं
	4	समूह आवासीय सोसायटी/आवासीय कल्याण समिति (जीएचएस/ आरडब्ल्यूए) आदि के लिए 500 किलोवाट पीक तक इलेक्ट्रिक व्हिकल चार्जिंग	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक

देश में सौर ऊर्जा उत्पादन को बढ़ावा देने के लिए परिचालन योजनाओं का विवरण योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
		सहित साझा सुविधाओं के लिए (3 किलोवाट पीक प्रति घर की दर से)।		
	2. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में डिस्कॉमों को प्रोत्साहन देने का प्रावधान शामिल है ताकि उन्हें अनुकूल विनियामक और प्रशासनिक तंत्र बनाने, कार्यान्वयन के लिए लक्ष्य हासिल करने जैसी गतिविधियों में प्रेरित और मदद की जा सके। प्रोत्साहन, स्थापित आधार क्षमता के 10% से अधिक और 15% से कम की स्थापित बेस क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 5% है; स्थापित आधार क्षमता के 15% से अधिक क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 10% है। 3. आवासीय रूफटॉप सौर प्रणाली (आरटीएस) की स्थापना को बढ़ावा देने और स्थानीय स्तर पर प्रयास करने के लिए, प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में शहरी स्थानीय निकायों (यूएलबी) और पंचायत राज संस्थाओं (पीआरआई) को यूएलबी/पीआरआई के अधिकार क्षेत्र में आवासीय खंड में आरटीएस की प्रत्येक स्थापना के लिए 1000 रुपये की दर से प्रोत्साहन देने का प्रावधान भी शामिल है, जिसके लिए उपभोक्ता को सीएफए हस्तांतरित कर दिया गया है। 4. इसके अतिरिक्त, देश के प्रत्येक जिले में एक आदर्श सौर गांव विकसित करने के लिए 800 करोड़ रुपये की निधि का प्रावधान किया गया है, जिसमें पीएमएसजी: एमबीवाई योजना के अंतर्गत प्रत्येक आदर्श सौर गांव को 1 करोड़ रुपये की सहायता दी जाएगी।			
(ख) सरकार/सरकारी संस्थाओं द्वारा प्रत्यक्ष रूप से अथवा वितरण कंपनियों (डिस्कॉम) द्वारा स्व-उपयोग अथवा उपयोग के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) सहायता के साथ घरेलू रूप से विनिमत सौर पीवी सेलों और मॉड्यूलों का उपयोग करते हुए सरकारी उत्पादकों द्वारा 12,000 मेगावाट ग्रीड-संबद्ध सौर	प्रतिस्पर्धी बोली प्रक्रिया के माध्यम से चुने गए सीपीएसयू/सरकारी, संस्थाओं को 55 लाख रु. प्रति मेगावाट तक की व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता।			

देश में सौर ऊर्जा उत्पादन को बढ़ावा देने के लिए परिचालन योजनाओं का विवरण योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
फोटोवोल्टीय (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र उपक्रम (सीपीएसयू) योजना चरण-II (सरकारी उत्पादक योजना)।	
ग) उच्च दक्षता वाले सोलर पीवी मॉड्यूल में गीगावाट (GW) स्तर की उत्पादन क्षमता हासिल करने के लिए उत्पादन से जुड़ी प्रोत्साहन योजना 'उच्च दक्षता सोलर पीवी मॉड्यूल पर राष्ट्रीय कार्यक्रम' (ट्रांच- I और II)।	लाभार्थी, सौर पीवी मॉड्यूलों के उत्पादन और बिक्री पर उत्पादन से जुड़े प्रोत्साहन (पीएलआई) के लिए पात्र हैं। वितरण के लिए पात्र पीएलआई की मात्रा निर्भर करती है: (i) सौर पीवी मॉड्यूलों की बिक्री की मात्रा; (ii) बेचे गए सौर पीवी मॉड्यूलों के प्रदर्शन मानदंड (दक्षता और अधिकतम विद्युत का ताप गुणांक (टेंपरेचर कोएफिशियेंट)); और (iii) बेचे गए मॉड्यूलों में स्थानीय मूल्य वृद्धि की प्रतिशतता।
(घ) 40,000 मेगावाट क्षमता स्थापित करने के लक्ष्य के साथ सौर पार्कों और अल्ट्रा-मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजना। इस योजना के अंतर्गत सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ भूमि, सड़कों, विद्युत निकासी प्रणाली, जल सुविधाओं जैसी अवसंरचना का विकास किया जाता है। इस प्रकार, यह योजना देश में उपयोगिता-पैमाने की सौर परियोजनाओं के तेजी से विकास में मदद करती है।	पार्कों के विकास के लिए 2000 लाख रुपये प्रति मेगावाट अथवा परियोजना लागत का 30 प्रतिशत, जो भी कम हो, प्रदान किया जाता है। इसके अलावा, विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए प्रति सौर पार्क 25 लाख रुपये तक का सीएफए प्रदान किया जाता है।
(ङ) स्टैंडअलोन सौर पंपों की स्थापना, मौजूदा ग्रिड कनेक्टेड कृषि पंपों के सौरीकरण और किसान की भूमि पर सौर ऊर्जा संयंत्रों की स्थापना हेतु सरकार द्वारा मार्च, 2019 में पीएम-कुसुम	घटक 'क': किसानों द्वारा अपनी भूमि पर 10,000 मेगावाट विकेन्द्रीकृत ग्राउंड/स्टिल्ट माउंटेड ग्रिड कनेक्टेड सौर या अन्य नवीकरणीय ऊर्जा-आधारित विद्युत संयंत्रों की स्थापना। घटक 'ख': 14 लाख स्टैंडअलोन ऑफ-ग्रिड सौर कृषि पंपों की स्थापना। कंपोनेंट 'ग': 35 लाख मौजूदा ग्रिड कनेक्टेड कृषि पंपों का सौरीकरण जिसमें फीटर लेवल सौरीकरण (FLS) शामिल है।

देश में सौर ऊर्जा उत्पादन को बढ़ावा देने के लिए परिचालन योजनाओं का विवरण योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन						
योजना शुरू की गई।	पीएम कुसुम योजना के तहत पात्र वित्तीय सहायता का विवरण नीचे दिया गया है। <table border="1"> <thead> <tr> <th data-bbox="597 478 885 558">घटक</th><th data-bbox="885 478 1395 558">उपलब्ध वित्तीय सहायता</th></tr> </thead> <tbody> <tr> <td data-bbox="597 558 885 915">घटक क</td><td data-bbox="885 558 1395 915">डिस्कॉम को पांच वर्षों के लिए @ 40 पैसे/किलोवाट घंटा या 6.60 लाख रुपये/मेगावाट/वर्ष, जो भी कम हो, को खरीद आधारित प्रोत्साहन (पीबीआई) प्रदान किया जाता है। इस घटक के तहत कोई सीएफए नहीं है।</td></tr> <tr> <td data-bbox="597 915 885 1919"> घटक ख घटक ग (व्यक्तिगत पंप सौरीकरण) </td><td data-bbox="885 915 1395 1919"> 1. नवीन और नवीकरणीय ऊर्जा मंत्रालय द्वारा जारी बेंचमार्क लागत के 30% का सीएफए अथवा निविदा में निर्धारित की गई प्रणालियों के मूल्य, जो भी कम हो, प्रदान किया जाता है। 1. तथापि, सिक्किम, जम्मू और कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान और निकोबार द्वीप समूह सहित पूर्वोत्तर राज्यों में, एमएनआरई द्वारा जारी बेंचमार्क लागत का 50 प्रतिशत या निविदा में निर्धारित की गई प्रणालियों की कीमतें, जो भी कम हो, प्रदान की जाती हैं। इसके अलावा, संबंधित राज्य/संघ राज्य क्षेत्र को कम से कम 30 प्रतिशत वित्तीय सहायता प्रदान करनी होगी। शेष लागत का योगदान लाभार्थी द्वारा किया जाना है। पीएम कुसुम योजना के घटक बी और घटक सी (आईपीएस) को भी 30% के राज्य के हिस्से के बिना कार्यान्वित किया </td></tr> </tbody> </table>	घटक	उपलब्ध वित्तीय सहायता	घटक क	डिस्कॉम को पांच वर्षों के लिए @ 40 पैसे/किलोवाट घंटा या 6.60 लाख रुपये/मेगावाट/वर्ष, जो भी कम हो, को खरीद आधारित प्रोत्साहन (पीबीआई) प्रदान किया जाता है। इस घटक के तहत कोई सीएफए नहीं है।	घटक ख घटक ग (व्यक्तिगत पंप सौरीकरण)	1. नवीन और नवीकरणीय ऊर्जा मंत्रालय द्वारा जारी बेंचमार्क लागत के 30% का सीएफए अथवा निविदा में निर्धारित की गई प्रणालियों के मूल्य, जो भी कम हो, प्रदान किया जाता है। 1. तथापि, सिक्किम, जम्मू और कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान और निकोबार द्वीप समूह सहित पूर्वोत्तर राज्यों में, एमएनआरई द्वारा जारी बेंचमार्क लागत का 50 प्रतिशत या निविदा में निर्धारित की गई प्रणालियों की कीमतें, जो भी कम हो, प्रदान की जाती हैं। इसके अलावा, संबंधित राज्य/संघ राज्य क्षेत्र को कम से कम 30 प्रतिशत वित्तीय सहायता प्रदान करनी होगी। शेष लागत का योगदान लाभार्थी द्वारा किया जाना है। पीएम कुसुम योजना के घटक बी और घटक सी (आईपीएस) को भी 30% के राज्य के हिस्से के बिना कार्यान्वित किया
घटक	उपलब्ध वित्तीय सहायता						
घटक क	डिस्कॉम को पांच वर्षों के लिए @ 40 पैसे/किलोवाट घंटा या 6.60 लाख रुपये/मेगावाट/वर्ष, जो भी कम हो, को खरीद आधारित प्रोत्साहन (पीबीआई) प्रदान किया जाता है। इस घटक के तहत कोई सीएफए नहीं है।						
घटक ख घटक ग (व्यक्तिगत पंप सौरीकरण)	1. नवीन और नवीकरणीय ऊर्जा मंत्रालय द्वारा जारी बेंचमार्क लागत के 30% का सीएफए अथवा निविदा में निर्धारित की गई प्रणालियों के मूल्य, जो भी कम हो, प्रदान किया जाता है। 1. तथापि, सिक्किम, जम्मू और कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान और निकोबार द्वीप समूह सहित पूर्वोत्तर राज्यों में, एमएनआरई द्वारा जारी बेंचमार्क लागत का 50 प्रतिशत या निविदा में निर्धारित की गई प्रणालियों की कीमतें, जो भी कम हो, प्रदान की जाती हैं। इसके अलावा, संबंधित राज्य/संघ राज्य क्षेत्र को कम से कम 30 प्रतिशत वित्तीय सहायता प्रदान करनी होगी। शेष लागत का योगदान लाभार्थी द्वारा किया जाना है। पीएम कुसुम योजना के घटक बी और घटक सी (आईपीएस) को भी 30% के राज्य के हिस्से के बिना कार्यान्वित किया						

देश में सौर ऊर्जा उत्पादन को बढ़ावा देने के लिए परिचालन योजनाओं का विवरण योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन	
		जा सकता है। केंद्रीय वित्तीय सहायता 30 प्रतिशत बनी रहेगी और शेष 70 प्रतिशत किसान द्वारा वहन किया जाएगा।
	घटक ग (फीडर स्तर सौरीकरण)	कृषि फीडर सौरीकरण के लिए, प्रति मेगावाट 1.05 करोड़ रुपये (पूर्वोत्तर क्षेत्र/पहाड़ी/द्वीपों के लिए 1.75 करोड़ रुपये प्रति मेगावाट) का सीएफए प्रदान किया जाता है। प्रतिभागी राज्य/संघ राज्य क्षेत्र से वित्तीय सहायता की कोई अनिवार्य आवश्यकता नहीं है। फीडर सौरीकरण को CAPEX या RESCO मोड में लागू किया जा सकता है।
च) प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम जनमान) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के तहत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बस्तियों/गांवों के लिए)। इस स्कीम के अंतर्गत, जनजातीय और पीवीटीजी क्षेत्रों में जनजातीय और पीवीटीजी परिवारों (एचएच), बहुउद्देशीय केंद्रों (एमपीसी) और सार्वजनिक संस्थानों (पीआई) को ऑफ-ग्रिड सौर प्रणालियां (सौर घरेलू प्रकाश प्रणालियां/सौर ऊर्जा पैक/सौर मिनी ग्रिड) प्रदान की जाती हैं, जहां पारंपरिक ग्रिड के माध्यम से विद्युतीकरण तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है।	घटक	केंद्रीय भाग (100%)
	1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रिड प्रणाली का प्रावधान	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार
	सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.
	ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट

विवरण -II

नवीकरणीय ऊर्जा क्षेत्र में निजी निवेश को बढ़ावा देने के लिए किए गए नीतिगत उपाय

- ग्रिड कनेक्टेड सौर, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषणयोग्य नवीकरणीय ऊर्जा (एफडीआई) परियोजनाओं से विद्युत की खरीद के लिए टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं
- RE की खपत को बढ़ावा देने के लिए, नवीकरणीय उपभोग बाध्यता ट्रैजेक्ट्री (RCO) का लक्ष्य 2029-30 तक के लिए अधिसूचित कर दिया गया है। ऊर्जा संरक्षण अधिनियम 2001 के अंतर्गत सभी नामित उपभोक्ताओं पर लागू आरसीओ की अनुपालना न करने पर जुर्माना लगाया जाएगा। आरसीओ में विकेंद्रीकृत अक्षय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।
- ऑटोमेटिक रूट के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम), पीएम सूर्य घर मुफ्त बिजली योजना, राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमान) तथा धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नवीन सौर विद्युत योजना (जनजातीय तथा पीवीटीजी बस्तियों/गावों के लिए), राष्ट्रीय ग्रीन हाइड्रोजन मिशन, अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) जैसी योजनाएं शुरू की गई हैं।
- सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं पार्कों की स्थापना के लिए, अक्षय ऊर्जा डेवलपर्स को बड़े स्तर पर अक्षय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि एवं ट्रांसमिशन उपलब्ध कराने के लिए योजना का कार्यान्वयन किया जा रहा है।

- नवीकरणीय ऊर्जा परियोजनाओं (ग्रीन हाइड्रोजन परियोजनाओं सहित) के लिए कुछ निर्धारित समय-सीमाओं और शर्तों के अधीन होते हुए इंटर-स्टेट ट्रांसमिशन प्रणाली (ISTS) शुल्कों में छूट,।
- अक्षय विद्युत की निकासी के लिए ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई ट्रांसमिशन लाइनें बिछाने और नई सब-स्टेशन क्षमता विकसित करने हेतु वित्तपोषण किया गया है।
- सौर फोटोवोल्टिक उत्पादों (यानी, सौर पीवी मॉड्यूल, सौर पीवी इनवर्टर और भंडारण बैटरी) और सौर जल तापन प्रणालियों के लिए गुणवत्ता नियंत्रण आदेश अधिसूचित किए गए हैं।
- ऊर्जा भंडारण प्रणालियों को बढ़ावा देने और विकसित करने के लिए राष्ट्रीय फ्रेमवर्क जारी किया गया।
- भारत के लिए संसाधन पर्याप्तता योजना फ्रेमवर्क के दिशानिर्देश जारी किए गए।
- पांच सौ किलोवाट तक अथवा स्वीकृत विद्युत लोड तक, जो भी कम हो, नेट-मीटरिंग के लिए विद्युत (उपभोक्ता के अधिकार) नियम, 2020 जारी किए गए हैं।
- “पवन विद्युत परियोजनाओं के लिए राष्ट्रीय पुनः शक्तिकरण और जीवन विस्तार नीति, 2023” जारी की गई है।
- अपतटीय पवन ऊर्जा परियोजनाओं के विकास के लिए अपतटीय क्षेत्रों के पट्टे (लीज) की मंजूरी को विनियमित करने के लिए अपतटीय पवन ऊर्जा पट्टा नियम, 2023 को विदेश मंत्रालय की दिनांक 19 दिसम्बर, 2023 की अधिसूचना द्वारा अधिसूचित किए गए हैं।
- दिनांक 12 जून 2025 को प्रोटोटाइप पवन टरबाइन मॉडल की स्थापना के लिए संशोधित दिशानिर्देश जारी किए गए।
- दिनांक 31 जुलाई, 2025 को पवन टरबाइन मॉडल और विंड टर्बाइन के निर्माताओं (आरएलएमएम) की संशोधित सूची में पवन टरबाइन मॉडल को शामिल करने/अद्यतन करने की

प्रक्रिया जारी की गई। यह संशोधन आरएलएमएम का नाम बदलकर मॉडल और निर्माताओं की अनुमोदित सूची [एलएमएम (पवन)] के रूप में परिवर्तित कर देता है और भारत के भीतर डेटा केंद्रों के अनिवार्य स्थानांतरण और भारत के बाहर रियल टाइम डेटा हस्तांतरण पर प्रतिबंध के साथ-साथ ब्लेड, टॉवर, जनरेटर, गियरबॉक्स और विशेष बीयरिंग (मुख्य, पिच और यॉ बियरिंग) जैसे सूचीबद्ध घटकों के उपयोग को अनिवार्य करता है।

- दिनांक 29 अक्टूबर 2025 को एलएमएम-पवन और एलएमएम - पवन टरबाइन घटकों (एलएमएम - डब्ल्यूटीसी) के लिए मानक संचालन प्रक्रिया (एसओपी) जारी की गई, जिसमें आवेदन, सत्यापन, कारखाना निरीक्षण, घटक मूल्यांकन और मॉडल सूचीबद्धता के लिए एंड-टू-एंड प्रक्रिया का विवरण दिया गया है।
- सौर फोटोवोल्टेक मॉड्यूलों और ग्रिड कनेक्टेड सौर इनवर्टरों के लिए मानक एवं लेबलिंग (एस एंड एल) कार्यक्रम शुरू किए गए हैं।
- तीव्र अक्षय ऊर्जा ट्रेजेक्ट्री के लिए आवश्यक ट्रांसमिशन अवसंरचना को बढ़ाने के लिए वर्ष 2030 तक की ट्रांसमिशन योजना तैयार की गई है।
- “विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम (एलपीएस नियम)” अधिसूचित किए गए हैं।
- सभी के लिए किफायती, भरोसेमंद और सतत हरित ऊर्जा तक पहुंच सुनिश्चित करने के उद्देश्य से दिनांक 06 जून, 2022 को विद्युत (हरित ऊर्जा खुली पहुंच के माध्यम से अक्षय ऊर्जा को बढ़ावा) नियम, 2022 अधिसूचित किए गए हैं। वितरण लाइसेंसधारी को उसी विद्युत प्रभाग में स्थित कुल मिलाकर सौ किलोवाट या इससे अधिक के एकल या बहु एकल कनेक्शन के माध्यम से 100 किलोवाट या इससे अधिक की संविदा मांग के साथ किसी भी उपभोक्ता को हरित ऊर्जा खुली पहुंच (ग्रीन एनर्जी ओपन एक्सेस) की अनुमति है।

- एक्सचेंजों के माध्यम से अक्षय ऊर्जा विद्युत की बिक्री को सुविधाजनक बनाने के लिए ग्रीन टर्म अहेड मार्केट (जीटीएएम) की शुरुआत की गई है।
- सरकार ने यह आदेश जारी किए हैं कि विद्युत की आपूर्ति साख पत्र (लेटर ऑफ क्रेडिट – एलसी) या अग्रिम भुगतान के माध्यम से की जाएगी ताकि वितरण लाइसेंसधारियों द्वारा अक्षय ऊर्जा उत्पादकों को समय पर भुगतान सुनिश्चित हो सके।

INITIATIVES FOR SCS IN SCIENCE, TECHNOLOGY AND INNOVATION

6115. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

(a) the details of schemes, fellowships, capacity-building programmes and other initiatives implemented to promote participation of Scheduled Castes in science, technology, research and innovation and status of their implementation, State/UT-wise especially in Andhra Pradesh;

(b) the details of funds allocated and utilised under each initiative during the last three years, year, initiative, State/UT-wise and district-wise in Andhra Pradesh especially in Konaseema district;

(c) the details of number of SC beneficiaries under each initiative during the said period, year, State/UT- wise and district-wise in Andhra Pradesh especially in Konaseema district;

(d) the details of the representation of SC students, researchers and entrepreneurs in higher scientific research, innovation ecosystems and technology-based startups in Andhra Pradesh;

(e)the details of sanctioned strength, filled posts and vacancies of faculty positions reserved for SCs in INIs and HEIs, institution-wise especially in Andhra Pradesh and steps taken/being taken by the Government to fill such vacancies; and

(f)the steps taken/being taken by the Government to increase representation, including measures for targeted outreach, mentorship and institutional support, especially in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c)The details of schemes, fellowships, capacity-building programmes and other initiatives implemented to promote science, technology, research and innovation by Ministry of Science and Technology under its various Departments including the participation of Scheduled Castes are given below. These initiatives are being implemented on PAN India basis in competitive mode and the financial support is provided on merit basis including the state of Andhra Pradesh.

I. Department of Science and Technology

1. **Vigyan Dhara:** The Vigyan Dhara scheme came into force with effect from 16.01.2025. It merges three key umbrella schemes of DST into one, focusing on:

Science and Technology Institutional and Human Capacity

Building: This component focuses on strengthening India's scientific infrastructure and human resource pool. It aims to build and enhance research and development (R & D) labs across academic institutions, creating a robust environment for scientific research. Special initiatives are also incorporated to ensure inclusive participation and capacity-building for the Scheduled Caste (SC) community.

Research and Development (R & D): Vigyan Dhara emphasises research in various critical areas, including basic research, translational research in sustainable energy and water, and access to international mega facilities. This component also fosters collaborative research through international bilateral and multilateral cooperation with focus on SC population.

Innovation, Technology Development, and Deployment: This segment of the scheme aims to drive innovation at all levels, from schools to higher education and the industry. It seeks to promote technology development and deployment, with increasing collaboration between academia, government, and industry, as well as supporting startups. Special initiatives are also incorporated to ensure inclusive participation of the Scheduled Caste (SC) community.

2. National Mission on Interdisciplinary Cyber Physical Systems

(NM- ICPS): The Mission promotes inclusive growth by empowering

Scheduled Caste (SC) communities in deep-tech sectors. It emphasizes education, research, innovation, and entrepreneurship through fellowships, skill development, and startup incubation. SC students and researchers at UG, PG, and PhD levels benefit from targeted programs, while rural and underserved regions gain industry-relevant training. Technology Innovation Hubs (TIHs) across leading institutions ensure equitable access nationwide. By promoting AI, ML, Robotics, IoT, Cyber Security, and Drone Technologies, NMICPS builds indigenous capabilities, strengthens job readiness, and creates sustainable pathways for SC participation in India's digital and innovation economy.

3. **Anusandhan National Research Foundation (ANRF) (erstwhile Science and Engineering Research Board (SERB)):** ANRF in its endeavour to facilitate equal participation of researchers from all sectors of society, has initiated the scheme Inclusivity Research Grant (IRG). IRG scheme provides funding support to researchers belonging to the Scheduled Caste /Scheduled Tribe to undertake research in frontier areas of science and engineering. IRG subsumes the Empowerment and Equity Opportunities for Excellence in Science (EMEQ) scheme of erstwhile SERB.

II. Department of Bio-Technology

The Department of Biotechnology (DBT) is implementing the Biotech-KISAN (Krishi Innovation Science Application Network) scheme and the

Biotech-based Societal Development Programme to promote participation of Scheduled Castes (SCs) in science, technology, research, and innovation. These initiatives provide training, and capacity-building programmes to farmers, youth, and women from SC communities, enabling them to adopt biotechnology solutions in agriculture and allied sectors. Department also implements two Student fellowship programs where reservation norms of Govt. of India are applied to promote participation of Scheduled Castes (SCs) in higher education and research. 1) DBT Junior Research Fellowship program and 2) DBT PG Teaching program where reservation policy of Govt. of India applies. These programs are being implemented across the country and UT including state of Andhra Pradesh.

III. Council of Scientific and Industrial Research (under Department of Scientific and Industrial Research (DSIR))

The Council of Scientific and Industrial Research (CSIR) undertakes a range of initiatives under its Capacity Building and Human Resource Development (CBHRD) scheme to promote research in science, technology, and innovation education. These initiatives integrate fellowships, research support, outreach programmes, training activities, and public science engagement to foster scientific temper and innovation, thereby retaining and attracting scientific talent in critical technology areas. The CSIR operates the CBHRD scheme, which benefits students across India, irrespective of region, caste, or gender. This also includes the state

of Andhra Pradesh. Further, CSIR operates Jigyasa Programme which is a Student–Scientist Connect Programme that promotes STEM education by organising outreach programmes, training initiatives, and public science engagement activities. The programme fosters scientific temper, curiosity, and early interest in STEM careers among school students. The key features of the program are Laboratory visits, hands-on experiments, and demonstrations; Interaction with scientists and exposure to research infrastructure; and Innovation challenges under Jigyasa EPIC Hackathon, and science workshops. Jigyasa Programme is open pan-India including students from Andhra Pradesh.

The details of funds allocated and utilized for SC beneficiaries under various initiatives of Ministry of Science and Technology during last three years, for the state of Andhra Pradesh are as follows:

2022-23		2023-24		2024-25		2025-26	
No. of Beneficiaries	Funds Allocated/ Utilized (₹)	No. of Beneficiaries	Funds Allocated/ Utilized (₹)	No. of Beneficiaries	Funds Allocated/ Utilized (₹)	No. of Beneficiaries	Funds Allocated/ Utilized (₹)
849	3,91,66,800	4828	6,92,55,000	4000	3,03,43,800	3415	7,83,18,498

(d) and (e) The Central Higher Educational Institutions (CHEIs) under Ministry of Education (MoE), including Indian Institutes of Technology (IITs), Indian Institutes of Information Technology (IIITs), Indian Institutes of Science Education and Research (IISERs), National Institutes of Technology (NITs), and Central Universities (CUs), are statutory autonomous organisations

established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institution itself, in accordance with their Acts and Regulations.

The admissions to CHEIs are through a centralized counseling process to ensure fairness and transparency. Further, technical institutions such as, IITs, IIITs, IISERs and NITs, provide complete tuition fee waiver to the students belonging to the Scheduled Castes (SCs) and Scheduled Tribes (STs). The institutions have also appointed Liaisoning Officers for ensuring the protection of rights of the students belonging to the SC and ST categories. Occurring of vacancies and filling them up with suitable, qualified candidate(s) is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirement on account of enhanced students strength and expansion of capacity in existing institutions.

In August 2021, all CHEIs under MoE had been requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special drives to fill backlog vacancies in their institutions in Mission Mode. In September 2022, MoE had also exhorted all the CHEIs to fill up the vacancies in Mission Mode. From September 2022, all CHEIs, including IITs, IIITs, IISERs, NITs and CUs, have undertaken Mission Mode Recruitment drives to fill the vacancies. Till 24.01.2026 (i.e. the date of last Rozgar Mela), a

total number of 3692 posts in the SC category have been filled up by all CHEIs, including 2216 faculty posts in the SC category, in Mission Mode.

A total of 336 posts (51 SC posts) have been filled up by institutions in Andhra Pradesh, viz., IIT Tirupati, IIITDM Kurnool, IIIT Sri City (Chittoor), IISER Tirupati, Central University of Andhra Pradesh, Central Tribal University of Andhra Pradesh and NIT Andhra Pradesh including 191 faculty positions (32 SC posts), in Mission Mode.

(f)To enhance Scheduled Castes representation, the Government employs constitutional reservations in legislatures, public employment and educational institutions, backed by targeted financial and institutional support. Educational measures include pre-matric, post-matric and merit-cum-means scholarships for SC students, plus empanelled free coaching, fellowships and mentorship for competitive exams. Details mentioned in part (a) also. Economic empowerment is promoted through Scheduled Castes Development Corporations and National Scheduled Caste Finance and Development Council (NSFDC) schemes offer credit, skill training and enterprise grants. State and central outreach programmes identify eligible candidates via welfare offices and schools to provide residential coaching and mentorship and monitor outcomes through welfare departments to improve access, retention and placement of SC beneficiaries across the country.

Especially the Social Welfare Department in Andhra Pradesh's has launched Dr B.R. Ambedkar Study Circles for SC candidates, offering free residential coaching for UPSC, bank, SSC and RRB exams in Vijayawada,

Visakhapatnam and Tirupati, each with 100 seats and 33% female reservation; orders and applications were issued in 2025. The department also administers targeted scholarships, hostel support and placement linkages for Scheduled Caste students through welfare bureaus and empanelled institutions to boost access and employment opportunities.

UNNATI INITIATIVE

6116. SHRIMATI MALA RAJYALAXMI SHAH:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of training programmes conducted under the UNISpace Nanosatellite Assembly and Training (UNNATI) initiative by ISRO since its launch, State/UT-wise;
- (b) the number of participants trained under the programme along with the number of participating countries;
- (c) whether the Government proposes to expand the programme to include additional training modules or advanced courses in satellite technologies and if so, the details thereof; and
- (d) the steps taken by the Government to strengthen international cooperation in space technology through the UNNATI initiative?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE

**DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE
DEPARTMENT OF SPACE (DR. JITENDRA SINGH):**

(a) to (d)The UNNATI (UNIspace Nanosatellite Assembly and Training by ISRO) is an international program, announced in 2018 as part of an event to commemorate the 50th anniversary of the first United Nations Conference of Space. This programme of 2-months duration on nanosatellite building and testing targeted towards officials from space-aspiring countries to build their capacity in space technology.

Three batches of UNNATI training program were conducted at ISRO's U R Rao Satellite Center, Bengaluru, benefitting 90 participants from 45 countries. There is no proposal to expand the programme.

SUPERFAST TRAIN STOPPAGES IN HADOTI REGION

6117. SHRI DUSHYANT SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of Superfast trains presently having scheduled stoppages in the districts of Kota, Bundi, Jhalawar and Baran in the Hadoti region of Rajasthan, station-wise;
- (b) whether any objective criteria/policy guidelines are followed while deciding stoppages of Superfast trains including factors such as passenger demand, ticket sales data, revenue generation, operational feasibility and regional connectivity;

- (c) if so, the details of such criteria and the procedure adopted for periodic review of stoppages;
- (d) whether any assessment has been undertaken with regard to passenger profile, demand patterns and revenue potential for stations in Jhalawar and Baran districts and if so, the details thereof; and
- (e) whether any proposals are under consideration for introduction of additional stoppages in the said districts and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) As the Railways network straddles across regional and state boundaries, trains are operated across such boundaries as per network requirement. At present, Kota station is being served by following 194 train services. The details are as under:-

S.N.	Train No. and Name
1	11603 Kota Jn-Bina Jn Express
2	11604 Bina Jn -Kota Jn Express
3	12059 Kota Jn -Hazrat Nizamuddin Jn Jan Shatabdi Express
4	12060 Hazrat Nizamuddin Jn-Kota Jan Shatabdi Express
5	12181 Jabalpur-Ajmer Express
6	12182 Ajmer -Jabalpur Express
7	12217 Thiruvananthapuram North-Chandigarh Express
8	12218 Chandigarh-Thiruvananthapuram North Express
9	12239 Mumbai Central-Hisar Durgam Express
10	12240 Hisar-Mumbai Central Durgam Express
11	12247 Bandra Terminus-Hazrat Nizamuddin Jn Express
12	12248 Hazrat Nizamuddin Jn-Bandra Terminus Express
13	12263 Pune Jn-Hazrat Nizamuddin Jn Durgam Express

14	12264 Hazrat Nizamuddin Jn-Pune Jn Duroto Express
15	12283 Ernakulam Jn-Hazrat Nizamuddin Jn Duroto Express
16	12284 Hazrat Nizamuddin Jn-Ernakulam Jn Duroto Express
17	12401 Kota Jn-Dehradun Express
18	12402 Dehradun-Kota Jn Express
19	12415 Indore Jn-New Delhi Express
20	12416 New Delhi-Indore Jn Express
21	12431 Thiruvananthapuram Central-Hazrat Nizamuddin Jn Rajdhani Express
22	12432 Hazrat Nizamuddin Jn-Thiruvananthapuram Central Rajdhani Express
23	12449 Madgaon Junction-Chandigarh Express
24	12450 Chandigarh-Madgaon Junction Express
25	12465 Indore Jn-Bhagat Ki Kothi Express
26	12466 Bhagat Ki Kothi-Indore Jn Express
27	12471 Bandra Terminus-Shri Mata Vaishno Devi Katra Express
28	12472 Shri Mata Vaishno Devi Katra-Bandra Terminus Express
29	12473 Gandhidham BG-Shri Mata Vaishno Devi Katra Express
30	12474 Shri Mata Vaishno Devi Katra-Gandhidham BG Express
31	12475 Hapa-Shri Mata Vaishno Devi Katra Express
32	12476 Shri Mata Vaishno Devi Katra-Hapa Express
33	12477 Jamnagar-Shri Mata Vaishno Devi Katra Express
34	12478 Shri Mata Vaishno Devi Katra-Jamnagar Express
35	12483 Thiruvananthapuram North-Amritsar Express
36	12484 Amritsar-Thiruvananthapuram North Express
37	12493 Miraj Jn.-Hazrat Nizamuddin Jn Express
38	12494 Hazrat Nizamuddin Jn-Miraj Jn. Express
39	12903 Bandra Terminus-Amritsar Express
40	12904 Amritsar-Bandra Terminus Express
41	12907 Bandra Terminus-Hazrat Nizamuddin Jn Express
42	12908 Hazrat Nizamuddin Jn-Bandra Terminus Express
43	12909 Bandra Terminus-Hazrat Nizamuddin Jn Garib Rath Express
44	12910 Hazrat Nizamuddin Jn-Bandra Terminus Garib Rath Express
45	12911 Valsad-Haridwar Express
46	12912 Haridwar-Valsad Express

47	12917 Ahmedabad Jn-Hazrat Nizamuddin Jn Express
48	12918 Hazrat Nizamuddin Jn-Ahmedabad Jn Express
49	12925 Bandra Terminus-Amritsar Express
50	12926 Amritsar-Bandra Terminus Express
51	12937 Gandhidham Bg-Howrah Jn Express
52	12938 Howrah Jn-Gandhidham Bg Express
53	12939 Pune Jn-Jaipur Jn. Express
54	12940 Jaipur Jn.-Pune Jn Express
55	12941 Bhavnagar Terminus-Asansol Jn. Express
56	12942 Asansol Jn.-Bhavnagar Terminus Express
57	12945 Veraval-Banaras Express
58	12946 Banaras-Veraval Express
59	12947 Ahmedabad Jn-Rajgir Express
60	12948 Rajgir-Ahmedabad Jn Express
61	12951 Mumbai Central-New Delhi Rajdhani Express
62	12952 New Delhi-Mumbai Central Rajdhani Express
63	12953 Mumbai Central-Hazrat Nizamuddin Jn Rajdhani Express
64	12954 Hazrat Nizamuddin Jn-Mumbai Central Rajdhani Express
65	12955 Mumbai Central-Jaipur Jn. Express
66	12956 Jaipur Jn.-Mumbai Central Express
67	12963 Hazrat Nizamuddin Jn-Udaipur City Express
68	12964 Udaipur City-Hazrat Nizamuddin Jn Express
69	12967 Puratchi Thalaivar Dr. Mgr Ctl Chennai-Jaipur Jn. Express
70	12968 Jaipur Jn.-Puratchi Thalaivar Dr. Mgr Ctl Chennai Express
71	12969 Coimbatore Jn-Jaipur Jn. Express
72	12970 Jaipur Jn.-Coimbatore Jn Express
73	12973 Indore Jn-Jaipur Jn. Express
74	12974 Jaipur Jn.-Indore Jn Express
75	12975 Mysore Jn-Jaipur Jn. Express
76	12976 Jaipur Jn.-Mysore Jn Express
77	12977 Ernakulam Jn-Ajmer Jn Express
78	12978 Ajmer Jn-Ernakulam Jn Express
79	12979 Bandra Terminus-Jaipur Jn. Express

80	12980 Jaipur Jn.-Bandra Terminus Express
81	13237 Patna Jn-Kota Jn Express
82	13238 Kota Jn-Patna Jn Express
83	13239 Patna Jn-Kota Jn Express
84	13240 Kota Jn-Patna Jn Express
85	14813 Jodhpur Jn-Bhopal Jn. Express
86	14814 Bhopal Jn.-Jodhpur Jn Express
87	15635 Okha-Guwahati Express
88	15636 Guwahati-Okha Express
89	15667 Gandhidham Bg-Kamakhya Express
90	15668 Kamakhya-Gandhidham Bg Express
91	19019 Bandra Terminus-Haridwar Express
92	19020 Haridwar-Bandra Terminus Express
93	19037 Bandra Terminus-Barauni Junction Express
94	19038 Barauni Junction-Bandra Terminus Express
95	19103 Ratlam Jn-Kota Jn Express
96	19104 Kota Jn-Ratlam Jn Express
97	19109 Kota Jn-Deeg Express
98	19110 Alwar Junction-Kota Jn Express
99	19669 Udaipur City-Patliputra Express
100	19670 Patliputra-Udaipur City Express
101	19713 Jaipur Jn.-Kurnool City Express
102	19714 Kurnool City-Jaipur Jn. Express
103	19803 Kota Jn-Shri Mata Vaishno Devi Katra Express
104	19804 Shri Mata Vaishno Devi Katra-Kota Jn Express
105	19807 Kota Jn-Sirsa Express
106	19808 Sirsa-Kota Jn Express
107	19811 Kota Jn-Etawah Jn Express
108	19812 Etawah Jn-Kota Jn Express
109	19813 Kota Jn-Sirsa Express
110	19814 Sirsa-Kota Jn Express
111	19815 Mandasor-Kota Jn Express
112	19816 Kota Jn-Mandasor Express

113	19817 Ratlam Jn-Agra Fort Express
114	19818 Yamuna Bridge-Ratlam Jn Express
115	19819 Vadodara Jn-Kota Jn Express
116	19820 Kota Jn-Vadodara Jn Express
117	19821 Asarva Jn-Kota Jn Express
118	19822 Kota Jn-Asarva Jn Express
119	20155 Dr. Ambedkar Nagar-New Delhi Express
120	20156 New Delhi-Dr. Ambedkar Nagar Express
121	20813 Puri-Jodhpur Jn Express
122	20814 Jodhpur Jn-Puri Express
123	20843 Bilaspur Jn.-Bhagat Ki Kothi Express
124	20844 Bhagat Ki Kothi-Bilaspur Jn. Express
125	20845 Bilaspur Jn.-Bikaner Jn Express
126	20846 Bikaner Jn-Bilaspur Jn. Express
127	20921 Bandra Terminus-Lucknow Express
128	20922 Lucknow -Bandra Terminus Express
129	20941 Bandra Terminus-Ghazipur City Express
130	20942 Ghazipur City-Bandra Terminus Express
131	20945 Ekta Nagar-Hazrat Nizamuddin Jn Express
132	20946 Hazrat Nizamuddin Jn-Ekta Nagar Express
133	20957 Indore Jn-Hisar Express
134	20958 Hisar-Indore Jn Express
135	20985 Kota Jn-Martyr Captain Tushar Mahajan Express
136	20986 Martyr Captain Tushar Mahajan-Kota Jn Express
137	22175 Nagpur Jn.-Jaipur Jn. Express
138	22176 Jaipur Jn.-Nagpur Jn. Express
139	22209 Mumbai Central-Hazrat Nizamuddin Jn Durgam Express
140	22210 Hazrat Nizamuddin Jn-Mumbai Central Durgam Express
141	22413 Madgaon Junction-Hazrat Nizamuddin Jn Rajdhani Express
142	22414 Hazrat Nizamuddin Jn-Madgaon Junction Rajdhani Express
143	22443 Kanpur Central-Bandra Terminus Express
144	22444 Bandra Terminus-Kanpur Central Express
145	22543 Bandra Terminus-Lalkua Jn. Express

146	22544 Lalkua Jn.-Bandra Terminus Express
147	22631 Madurai Jn-Bikaner Jn Express
148	22632 Bikaner Jn-Madurai Jn Express
149	22633 Thiruvananthapuram Central-Hazrat Nizamuddin Jn Express
150	22634 Hazrat Nizamuddin Jn-Thiruvananthapuram Central Express
151	22653 Thiruvananthapuram Central-Hazrat Nizamuddin Jn Express
152	22654 Hazrat Nizamuddin Jn-Thiruvananthapuram Central Express
153	22655 Ernakulam Jn-Hazrat Nizamuddin Jn Express
154	22656 Hazrat Nizamuddin Jn-Ernakulam Jn Express
155	22659 Thiruvananthapuram North-Yog Nagari Rishikesh Express
156	22660 Yog Nagari Rishikesh-Thiruvananthapuram North Express
157	22673 Jodhpur Jn-Mannargudi Express
158	22674 Mannargudi-Jodhpur Jn Express
159	22917 Bandra Terminus-Haridwar Express
160	22918 Haridwar-Bandra Terminus Express
161	22921 Bandra Terminus-Gorakhpur Jn Express
162	22922 Gorakhpur Jn-Bandra Terminus Express
163	22933 Bandra Terminus-Jaipur Jn. Express
164	22934 Jaipur Jn.-Bandra Terminus Express
165	22941 Indore Jn-Martyr Captain Tushar Mahajan Express
166	22942 Martyr Captain Tushar Mahajan-Indore Jn Express
167	22969 Okha-Banaras Express
168	22970 Banaras-Okha Express
169	22975 Bandra Terminus-Ramnagar Express
170	22976 Ramnagar-Bandra Terminus Express
171	22981 Kota Jn-Shri Ganganagar Express
172	22982 Shri Ganganagar-Kota Jn Express
173	22983 Kota Jn-Indore Jn Express
174	22984 Indore Jn-Kota Jn Express
175	22997 Jhalawar City-Shri Ganganagar Express
176	22998 Shri Ganganagar-Jhalawar City Express
177	59813 Kota Jn-Yamuna Bridge Passenger
178	59814 Agra Fort-Kota Jn Passenger

179	59833 Kota Jn-Mandasor Passenger
180	59834 Mandasor-Kota Jn Passenger
181	59837 Aklera-Kota Jn Passenger
182	59838 Kota Jn-Aklera Passenger
183	59839 Aklera-Kota Jn Passenger
184	59840 Kota Jn-Aklera Passenger
185	61613 Ghatoli-Kota Jn Memu
186	61614 Kota Jn-Ghatoli Memu
187	61615 Nagda Jn-Kota Jn Memu
188	61616 Kota Jn-Nagda Jn Memu
189	61621 Kota Jn-Sawai Madhopur Jn Memu
190	61622 Sawai Madhopur Jn-Kota Jn Memu
191	61623 Chau Mahla-Kota Jn Memu
192	61624 Kota Jn-Chau Mahla Memu
193	61633 Kota Jn-Bina Jn Memu
194	61634 Bina Jn-Kota Jn Memu

Similarly, Bundi, Jhalawar and Baran stations are presently served by 18, 10 and 30 train services respectively. These are listed as under:-

Trains serving Bundi

S.N.	Train No and Name
1	12963 Hazrat Nizamuddin Jn-Udaipur City Express
2	12964 Udaipur City-Hazrat Nizamuddin Jn Express
3	19607 Kolkatta Terminal-Madar Jn Express
4	19608 Madar Jn-Kolkatta Terminal Express
5	19669 Udaipur City-Patliputra Express
6	19670 Patliputra-Udaipur City Express
7	19815 Mandasor-Kota Jn Express
8	19816 Kota Jn-Mandasor Express
9	19817 Ratlam Jn-Agra Fort Express
10	19818 Yamuna Bridge-Ratlam Jn Express
11	19821 Asarva Jn-Kota Jn Express

12	19822 Kota Jn-Asarva Jn Express
13	20971 Udaipur City-Shalimar Express
14	20972 Shalimar-Udaipur City Express
15	22175 Nagpur Jn.-Jaipur Jn. Express
16	22176 Jaipur Jn.-Nagpur Jn. Express
17	59833 Kota Jn-Mandasor Express
18	59834 Mandasor-Kota Jn Express

Trains serving Jhalawar

S.N.	Train No. and Name
1	6605 Ghatoli-Jhalawar City MEMU
2	6606 Jhalawar City-Ghatoli MEMU
3	61613 Ghatoli-Kota Jn MEMU
4	59838 Kota Jn-Aklara Passenger
5	59837 Aklara-Kota Jn Passenger
6	22998 Shri Ganganagar-Jhalawar City Express
7	22997 Jhalawar City-Shri Ganganagar Express
8	59840 Kota Jn-Aklara Passenger
9	59839 Aklara-Kota Jn Passenger
10	61614 Kota Jn-Ghatoli MEMU

Trains serving Baran

S.N.	Train No and Name
1	11603 Kota Jn-Bina Jn Express
2	11604 Bina Jn-Kota Jn Express
3	12181 Jabalpur-Ajmer Jn Express
4	12182 Ajmer Jn-Jabalpur Express
5	13423 Bhagalpur-Ajmer Jn Express
6	13424 Ajmer Jn-Bhagalpur Express
7	14813 Jodhpur Jn-Bhopal Jn. Express
8	14814 Bhopal Jn.-Jodhpur Jn Express

9	18009 Santragachi Jn-Ajmer Jn Express
10	18010 Ajmer Jn-Santragachi Jn Express
11	18207 Durg-Ajmer Jn Express
12	18208 Ajmer Jn-Durg Express
13	18213 Durg-Ajmer Jn Express
14	18214 Ajmer Jn-Durg Express
15	18573 Visakhapatnam-Bhagat Ki Kothi Express
16	18574 Bhagat Ki Kothi-Visakhapatnam Express
17	19607 Kolkatta Terminal-Madar Jn Express
18	19608 Madar Jn-Kolkatta Terminal Express
19	19801 Sogariya-Danapur Express
20	19802 Danapur-Sogariya Express
21	19811 Kota Jn-Etawah Jn Express
22	19812 Etawah Jn-Kota Jn Express
23	20471 Shri Ganganagar-Puri Express
24	20472 Puri-Shri Ganganagar Express
25	20971 Udaipur City-Shalimar Express
26	20972 Shalimar-Udaipur City Express
27	22983 Kota Jn-Indore Jn Express
28	22984 Indore Jn-Kota Jn Express
29	61633 Kota Jn-Bina Jn MEMU
30	61634 Bina Jn-Kota Jn MEMU

Besides, provision of stoppages of train services, which is an on-going process, depends on the traffic justification, operational feasibility including availability of extra time on the section and availability of matching infrastructure such as Platform length etc.

On Indian Railways, occupancy pattern of trains varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially

on popular routes remains full whereas during lean period and on less popular routes, there is sub optimal utilization.

Traffic pattern of the trains running on Indian Railways is monitored on regular basis and to cater to additional demand, load of existing trains are augmented, special trains are run, new trains are introduced, frequency of existing trains is increased etc. subject to operational feasibility.

Further, proposals/ requests/ suggestions/ representations, both formal and informal inter alia for introduction of trains, extension of existing trains, increase in frequency of trains, stoppage of train services are received from Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Offices etc. As receipt of such proposals/ requests/ suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time.

STRUCTURAL HEALTH OF KOLKATA METRO

6118. SHRIMATI MALA ROY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the monitoring of structural health like pillars, platform roof and railway track of Kolkata Metro; and
- (b) the details of the periodical monitoring of structural health report of Said Metro?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) There is a well-established system of inspection and maintenance of railway tracks, tunnels, bridges and structures on Indian Railway including Kolkata metro as prescribed in various manuals.

All the tracks, bridges, tunnels and other structures of Kolkata Metro is monitored through a system of regular and periodic inspections carried out by officials in accordance with laid down maintenance and inspection schedules. This includes daily patrolling, on-foot inspection, trolley inspection and foot plate/rear window inspection and other scheduled inspections by the concerned officials. Based on regular and periodic inspections conducted by Metro Railway officials, necessary maintenance and repair works are planned and executed.

In addition to routine inspections, special technical inspections are also undertaken through specialized agencies like RITES Ltd. for comprehensive assessment of health of structures.

Repair/strengthening/rehabilitation of bridges, tunnels, tracks and other structures is a continuous process and is undertaken whenever so warranted by their physical condition as ascertained during these inspections. At present works costing about Rs. 82 Cr. sanctioned for rehabilitation and strengthening of viaduct and structures.

Kolkata Metro

Kolkata Metro in Kolkata started in 1972. The details of the Metro commissioned since then are as under:

Period	Metro Commissioned
1972 to 2014 (42 years)	28 km
2014 to 2025 (11 years)	45 km

The details of Metro Corridors commissioned are as under:

S.No.	Metro Corridor	Section Commissioned
1	Kavi Subash – Noapara (28 Km) (Blue Line)	This Corridor commissioned before year 2014 (This required about 42 years to complete)
2	Noapara – Dakshineswar (4.14 Km) (Extension of Blue Line)	This Corridor commissioned in 2020-21
3	Noapara – Jaihind Airport - Barasat (18 Km) (Yellow Line)	Noapara – Jaihind Airport section (6.77 Km) Commissioned in 2025-26
4	Joka – Majerhat - Esplanade (14 Km) (Purple Line)	Joka – Majerhat section (7.74 Km) Commissioned in stages from 2022 to 2024.
5	New Garia - Belaghata - Dumdum Airport (32 Km) (Orange Line)	New Garia – Belaghata (9.8 Km) Commissioned in stages between 2023-26
6	Howrah Maidan – Salt Lake Sec. V (16.55 Km) (Green Line)	This Corridor commissioned in stages from 2019-25.

Further, work pertaining to 4 Metro corridors at total length of about 52 km is under progress, out of which 20 km of work is held up due to land acquisition and utility shifting issues pertaining to State Government. In the rest of the

Metro stretch, though the work is in progress yet facing difficulties due to one or other reasons at the end of State Government. Details are as below:

- (i) **Noapara – Jaihind Airport - Barasat (18 km):** Noapara - Jai Hind Airport (6.77 km) has been commissioned and work from Jai Hind Airport to Michael Nagar is in progress. However, work from New Barrackpore to Barasat (7.5 km) is held up due to land acquisition and encroachment issues by State authorities.

S.N.	Location	Issues
1.	New Barrackpore to Barasat	- Land acquisition (23,000 sq. m) and removal of heavy encroachments (1277 hutments, 764 shops) are involved in this section. - The matter is not yet resolved by Government of West Bengal (GoWB).

- (ii) **Joka – Majerhat - Esplanade (14 km):** Joka - Majerhat (7.74 km) has been commissioned and balance work from Majerhat to Esplanade (6.26 km) has been taken up. However, progress of the work is affected due to the following issues:

S.N.	Location	Issues
1.	Khidderpur Metro Station	- For utility shifting and road traffic diversion, 837 sqm permanent and 1,702 sqm temporary land of State Government (Kolkata Armed Police) is required. The proposal of this land was sent to State Government on 24.08.2020. - Several meetings were held with officials of Government of West Bengal (GoWB) for transfer of above land. - After lot of persuasion, State Government finally accorded approval in July 2025 only after almost 5 years.

S.N.	Location	Issues
2.	Dr. B.C. Roy Market	● For construction of Esplanade Metro Station, temporary shifting of unauthorised 528 Shops at B.C. Roy Market on Defence land is required. ● The proposal for NOC of temporary/permanent shifting of these shops was submitted to State Government in February 2022. Shops for temporary shifting of these unauthorized shops have also been constructed by Railway. ● The State Government has been requested to facilitate shifting. Regular follow up with State PWD is also being done. ● Issue is pending for more than 3.5 years.

(iii) New Garia – Belaghata - Dum Dum Airport (32 km): New Garia - Belaghata (9.8 km) has been commissioned and balance work from Belaghata to Dum Dum Airport (22.2 km) has been taken up. However, progress of the work is affected due to the following issues:

S.N.	Location	Issues
1.	Chingrighata Crossing (Between Belegghata – Gour Kishore Ghosh stations)	● Temporary traffic diversion at Chingrighata crossing for launching of viaduct segments is required for 3 nights each on either side of the road (8 hours on every night). ● The proposal was submitted to Government of West Bengal (GoWB) in December 2024. ● The diversion road as desired by Kolkata traffic police has already been constructed in February 2025. ● Since then, several meetings have been held with various State Government and Kolkata police officials for NOC. ● The NOC is still awaited even after about 12 months.

(iv) Baranagar - Barrackpore - Dakshineswar (14.5 km): Baranagar - Dakshineswar (2 km) has been commissioned and balance work from Baranagar to Barrackpore (12.5 km) is held up due to pending utility shifting in the alignment by state government authorities. The details are as below:

S.N.	Location	Issues
1.	Baranagar to Barrackpore	• The original alignment along the B.T road was agreed in 2011 as per MoU among Metro Railway, RVNL and Kolkata Municipal Corporation. • As per MoU, existing pipeline was to be replaced by new 64-inch diameter pipeline by the State Government. • Shifting of this pipeline was completed in 2012. • However, NOC is still awaited from Government of West Bengal.

डिजिटल सार्वजनिक अवसंरचना तक निजी कंपनियों की पहुंच

6119. श्री राजेश रंजन:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों में से प्रत्येक वर्ष के दौरान सरकारी डिजिटल सार्वजनिक अवसंरचना प्लेटफार्मों तक पहुंच प्रदान करने वाली निजी कंपनियों की प्लेटफॉर्म-वार संख्या कितनी है;

(ख) ऐसी कंपनियों के साथ किए गए समझौते, समझौता ज्ञापन या साझेदारियों की संख्या कितनी है और डिजिटल सार्वजनिक अवसंरचना तक निजी पहुंच की अनुमति देने के लिए मंत्रालय की समीक्षा में क्या कारण बताए गए हैं;

(ग) निजी कंपनियों द्वारा डिजिटल सार्वजनिक अवसंरचना की डेटा सुरक्षा, सहमति और दुरुपयोग के संबंध में प्राप्त शिकायतों और ज्ञापनों की राज्य-वार, विशेष रूप से बिहार राज्य के लिए संख्या कितनी है;

(घ) सार्वजनिक डिजिटल प्लेटफार्मों तक निजी पहुंच को नियंत्रित करने वाले सुरक्षा उपायों से संबंधित निगरानी, संपरीक्षा और सुरक्षा मूल्यांकन रिपोर्टों के मुख्य निष्कर्ष क्या हैं; और

(ड) ऐसी साझेदारियों में जवाबदेही, पारदर्शिता और नागरिकों के डेटा की सुरक्षा सुनिश्चित करने के लिए शुरू किए गए नियामक, संविदात्मक और निरीक्षण उपाय क्या हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ड) प्रौद्योगिकी का लोकतंत्रीकरण करने और नागरिकों को सशक्त बनाने के माननीय प्रधानमंत्री के दृष्टिकोण के अनुरूप, भारत सरकार ने जुलाई 2015 में डिजिटल इंडिया कार्यक्रम शुरू किया था।

यह कार्यक्रम डिजिटल अभिगम, इंटरनेट सामर्थ्य, डिजिटल सार्वजनिक अवसरचना और डिजिटल साक्षरता के विस्तार पर केंद्रित है।

भारत का डीपीआई दृष्टिकोण

डिजिटल पब्लिक इंफ्रास्ट्रक्चर (डीपीआई) दृष्टिकोण इस कार्यक्रम का एक प्रमुख स्तंभ है। यह खुले, अंतर-संचालित और सुरक्षित प्लेटफार्मों के माध्यम से जनसंख्या पैमाने पर डिजिटल सेवाओं के वितरण को सक्षम बनाता है।

भारत ने डेटा और डिजिटल इंफ्रास्ट्रक्चर प्लेटफॉर्म का एक इंटरकनेक्टेड इकोसिस्टम स्थापित किया है, जो डीपीआई इकोसिस्टम के भीतर स्टार्टअप, निजी उद्यमों और अन्य संस्थाओं के साथ सरकारी प्लेटफार्मों को एकीकृत करता है। आधार, यूपीआई, डिजिलॉकर आदि जैसे प्लेटफॉर्म इसके व्यापक उदाहरण हैं।

यह निजी संस्थाओं सहित संस्थाओं को ऐसे डिजिटल प्लेटफॉर्म पर ऑनबोर्डिंग की सुविधा प्रदान करके व्यापार मॉडल को नया करने और बढ़ाने में सक्षम बनाता है।

कई स्टार्ट-अप और संस्थाएं डिजिटल पब्लिक इंफ्रास्ट्रक्चर (डीपीआई) जैसे आधार, यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई), डिजिलॉकर और अन्य डेटा प्लेटफॉर्म तक विनियमित ढांचे के माध्यम से पहुंचती हैं।

(i) आधार सुरक्षित, सहमति-संचालित डिजिटल पहचान की आधारशिला के रूप में स्थित है। सुदृढ़ एपीआई-आधारित प्रमाणीकरण और ई-केवाईसी सेवाओं के माध्यम से, यह बड़े पैमाने पर वास्तविक समय, विश्वसनीय पहचान सत्यापन को सक्षम बनाता है, जिससे सभी क्षेत्रों में निर्बाध, कागज रहित और कुशल सेवा वितरण संभव होता है।

विभिन्न उपयोगकर्ता सेवाओं के वितरण के लिए आधार प्रमाणीकरण करने के लिए वर्ष 2021 से कुल 105 निजी अनुरोध करने वाली संस्थाओं (आरई) को शामिल किया गया है। इसके अलावा, वित्त वर्ष 2025-26 के दौरान, आधार ऐप पर 71 निजी संस्थाओं को ऑफलाइन सत्यापन संबंधी इकाई (ओवीएसई) के रूप में पंजीकृत किया गया है।

(ii) डिजिलॉकर ने आम नागरिक के लिए मूल जारीकर्ता से प्रामाणिक डिजिटल दस्तावेजों तक किसी भी समय पहुंच प्रदान की है। डिजिलॉकर की सेवाओं का लाभ उठाने के लिए 68.11+ करोड़ से अधिक उपयोगकर्ता इसके साथ पंजीकृत हैं और प्लेटफॉर्म पर 2512 जारीकर्ताओं और 3443 अनुरोधकर्ताओं से 950+ करोड़ से अधिक दस्तावेज जारी किए गए हैं।

(iii) यूपीआई क्षेत्र-विशिष्ट डेटा अभिगम का उदाहरण है। वित्त और भुगतान डेटा यूनिफाइड पेमेंट्स इंटरफेस इकोसिस्टम से जुड़े एपीआई के माध्यम से उपलब्ध कराया जाता है, जिससे बड़े पैमाने पर फिनटेक नवाचार को सक्षम किया जा सकता है। यह प्लेटफॉर्म 6.5 करोड़ व्यापारियों को सेवा प्रदान करता है, और 694 बैंकों को एक मंच पर सम्बद्ध करता है, जिससे यह दुनिया की सबसे बड़ी डिजिटल भुगतान प्रणाली कहलाती है।

(iv) इंडियाएआई मिशन के तहत एआईकॉल एक संप्रभु एआई-आर्टिफैक्ट हब है जो कृषि, स्वास्थ्य देखभाल, शिक्षा, शासन, पर्यावरण और वित्त जैसे क्षेत्रों में पूर्व-प्रशिक्षित एआई मॉडल और डेटासेट

प्रदान करता है। एआईकोश के इन मॉडलों और अन्य विशेषताओं को www.aikosh.com पर अभिगमित किया जा सकता है।

(v) ओपन गवर्नमेंट डाटा (ओजीडी) प्लेटफॉर्म/भारत डाटा प्लेटफॉर्म (data.gov.in) राष्ट्रीय डाटा शेयरिंग एंड एक्सेसिबिलिटी पॉलिसी (एनडीएसएपी) के तहत सरकारी डेटासेटों तक खुली पहुंच प्रदान करता है। यह भारत में खुले सरकारी डेटा का सबसे बड़ा भंडार है, जो पारदर्शिता और सार्वजनिक भागीदारी को बढ़ावा देता है।

यह प्लेटफॉर्म कृषि, स्वास्थ्य, शिक्षा, परिवहन, ऊर्जा, पर्यावरण और शासन जैसे क्षेत्रों की एक विस्तृत श्रृंखला को शामिल करते हुए लगभग 4.54 लाख डेटासेट और 2.36 लाख एपीआई प्रदान करता है।

(vi) राष्ट्रीय डेटा और विश्लेषण मंच (एनडीएपी) नीति आयोग द्वारा विकसित एक मंच है जो कई मंत्रालयों से डेटासेट को एक ही मंच में एकत्रित और मानकीकृत करता है। यह साक्ष्य-आधारित निर्णयों का समर्थन करने के लिए शोधकर्ताओं, स्टार्टअप और नीति निर्माताओं के लिए सरकारी डेटा को अधिक तुलनीय और सुलभ बनाता है।

यह 31 क्षेत्रों और 53 मंत्रालयों में लगभग 6362 डेटासेट होस्ट करता है। यह अर्थव्यवस्था, स्वास्थ्य, शिक्षा, श्रम और अवसंरचना जैसे क्षेत्रों में मानकीकृत और अंतर-संचालित डेटासेट प्रदान करता है। ये डेटासेट <https://ndap.niti.gov.in> पर उपलब्ध हैं।

(vii) आयुष्मान भारत डिजिटल मिशन स्वास्थ्य रिकॉर्ड डेटा का प्रबंधन करता है और डिजिटल हेल्थ एक्सचेंज के माध्यम से डेटा साझा करने में सक्षम बनाता है, साथ ही आधार-आधारित पहचान और प्रमाणीकरण एपीआई भी प्रदान करता है।

यह खुले डेटासेट प्रकाशित करने के बजाय एक एकीकृत डिजिटल स्वास्थ्य इकोसिस्टम का निर्माण करके भारत के स्वास्थ्य डेटा अवसंरचना की रीढ़ का कार्य करता है।

जबकि ओजीडी खुले डेटा की सबसे बड़ी मात्रा प्रदान करता है, एनडीएपी मानकीकरण के माध्यम से उपयोगिता को बढ़ाता है, एआईकोश एआई नवाचार का समर्थन करता है, यूपीआई

फिनटेक विकास का समर्थन करता है और एबीडीएम एक सुरक्षित स्वास्थ्य डेटा बुनियादी ढांचे का निर्माण करता है।

साथ में, ये प्लेटफॉर्म एआई विकास, सार्वजनिक सेवा वितरण और अनुसंधान को शक्ति प्रदान करने के लिए खुले, संघीय और क्षेत्र-विशिष्ट डेटा अवसंरचना के निर्माण की भारत की रणनीति को दर्शाते हैं।

ये प्रणालियाँ नागरिकों, व्यवसायों और सरकारों के बीच सुरक्षित, निर्बाध और विश्वसनीय बातचीत को सक्षम बनाती हैं। इस आर्किटेक्चर को नवाचार को बढ़ावा देने, पारदर्शिता बढ़ाने और खुले, विनियमित और क्षेत्र-विशिष्ट पहुंच ढांचे के माध्यम से कुशल, नागरिक-केंद्रित सार्वजनिक सेवाएं प्रदान करने के लिए डिज़ाइन किया गया है।

इस संबंध में इसके दुरुपयोग को रोकने के लिए भारतीय कानूनी और नियामक ढांचे में डिजिटल व्यक्तिगत डेटा संरक्षण अधिनियम 2023, सूचना प्रौद्योगिकी अधिनियम 2000 और यूआईडीएआई, आरबीआई आदि जैसे नियामकों के क्षेत्र-विशिष्ट दिशानिर्देश भी मौजूद हैं।

व्यक्तिगत डेटा तक अनधिकृत पहुंच, धोखाधड़ी वाले वित्तीय लेनदेन और डेटा स्कैपिंग से संबंधित शिकायतों को क्षेत्र के नियामकों (जैसे, बैंकिंग, दूरसंचार), राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल (cybercrime.gov.in), सर्ट-इन और प्लेटफॉर्म-विशिष्ट शिकायत प्रणालियों द्वारा नियंत्रित किया जाता है। data.gov.in पोर्टल के लिए व्यापक सुरक्षा ऑडिट किया गया है। यूआईडीएआई अपने सिस्टम का आवधिक ऑडिट भी करता है।

यूआईडीएआई ने आधार प्रमाणीकरण पारिस्थितिकी तंत्र में संस्थाओं के लिए स्व-अनुपालन ऑडिट, सूचना सुरक्षा वार्षिक ऑडिट और जीआरसीपी (गवर्नेंस, रिस्क, अनुपालन और प्राइवेसी) ऑडिट सहित एक त्रि-स्तरीय ऑडिट फ्रेमवर्क लागू किया है।

इसी प्रकार, बैंकों और मंत्रालयों/विभागों जैसे अन्य संबंधित संगठनों द्वारा आंतरिक समीक्षा और सुरक्षा लेखा परीक्षा की जाती है। ये ऑडिट समय-समय पर सहमति संरचना, डेटा प्रतिधारण

और सुरक्षा सुरक्षा उपायों से संबंधित मुद्दों की जांच करते हैं, और बाद में अंतराल को भरने के लिए आवश्यक सुधार किए जाते हैं।

विभिन्न प्रकार के दंडों में डेटा के दुरुपयोग के लिए वित्तीय दंड, एपीआई अभिगम का निलंबन, प्लेटफॉर्म लाइसेंस का निरस्तीकरण तथा गंभीर मामलों में आपराधिक दंड शामिल हैं। उदाहरण के लिए, डीपीडीपी अधिनियम डेटा उल्लंघन या अनुपालन न करने पर महत्वपूर्ण वित्तीय दंड का प्रावधान करता है।

सुरक्षोपायों में अनिवार्य प्रयोक्ता सहमति, प्रयोजन सीमा (केवल बताए गए प्रयोजन के लिए उपयोग किया जाने वाला डेटा), डेटा न्यूनीकरण, सुरक्षा सुरक्षा उपाय और एन्क्रिप्शन और स्वतंत्र ऑडिट शामिल हैं।

DISCONTINUATION OF TRAIN

6120. SHRI DULU MAHATO:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government aware that the discontinuation of Train No. 03379/80 (Dhanbad,- Mumbai LTT Special) has eliminated the only direct rail link for the Coal India Chord (CIC) Section (Barkakana–Daltonganj–Garwa Road) to the Western Zone and if so, the details thereof;

(b) whether the current reliance on Train No. 12321/22 (Howrah-CSMT) ignores the Terminal Saturation at Howrah which effectively denies confirmed berths to intermediate industrial hubs like Dhanbad and if so, the details thereof;

(c) whether there is any proposal to conduct a Traffic Survey for regularizing a service on the Dhanbad Junction (DHN), Chandrapura Junction (CRP),

Daltonganj Junction (DTO), Singrauli Junction (SGRL), Bhusaval Junction (BSL) route to cater to the migrant workforce and business community of the Jharkhand coal belt and if so, the details thereof; and

(d) if not, the manner in which the Government intends to address the Multi-modal Connectivity gap for this high-revenue generating freight zone?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) To facilitate the passengers of Dhanbad-Mumbai sector, Indian Railways (IR) has decided to operate 13379/13380 Dhanbad-Lokmanya Tilak (T) Express by regularising the service of 03379/80 Dhanbad-Lokmanya Tilak (T) Special.

At present, Howrah-Mumbai sector is served by 09 pairs of train services as listed below:-

S.N.	Train No. and Name
1	12261/62 Howrah-Chhatrapati Shivaji Maharaj (T) Duronto Express
2	12859/60 Howrah-Chhatrapati Shivaji Maharaj (T) Express
3	12869/70 Howrah-Chhatrapati Shivaji Maharaj (T) Express
4	18029/30 Shalimar- Lokmanya Tilak (T) Express
5	20821/22 Santragachi-Pune Express
6	12151/52 Shalimar-Lokmanya Tilak (T) Express
7	12809/10 Howrah-Chhatrapati Shivaji Maharaj (T) Express
8	12101/02 Shalimar-Lokmanyatilak Express
9	12321/22 Howrah-Chhatrapati Shivaji Maharaj (T) Express

The list of trains serving Dhanbad station as detailed below:-

S.N.	Train Number and Name
1	11045 Kolhapur - Dhanbad Express
2	11046 Dhanbad - Kolhapur Express
3	11447 Jabalpur - Howrah Express
4	11448 Howrah - Jabalpur Express
5	11631 Bhopal - Dhanbad Express
6	11632 Dhanbad - Bhopal Express
7	12019 Howrah - Ranchi Shatabdi Express
8	12020 Ranchi - Howrah Shatabdi Express
9	12175 Howrah - Gwalior Express
10	12176 Gwalior - Howrah Express
11	12177 Howrah - Mathura Express
12	12178 Mathura - Howrah Express
13	12259 Sealdah - Bikaner Duronto Express
14	12260 Bikaner - Sealdah Duronto Express
15	12301 Howrah - New Delhi Rajdhani Express
16	12302 New Delhi - Howrah Rajdhani Express
17	12307 Howrah - Jodhpur Express
18	12308 Jodhpur - Howrah Express
19	12311 Howrah - Kalka Express
20	12312 Kalka - Howrah Express
21	12313 Sealdah - New Delhi Rajdhani Express
22	12314 New Delhi - Sealdah Rajdhani Express
23	12319 Kolkata - Gwalior Express
24	12320 Gwalior - Kolkata Express
25	12321 Howrah - CSMT(Mumbai) Express
26	12322 CSMT(Mumbai) - Howrah Express
27	12323 Howrah - Barmer Express

28	12324 Barmer - Howrah Express
29	12329 Sealdah - Anand Vihar (T) Express
30	12330 Anand Vihar (T) - Sealdah Express
31	12339 Howrah - Dhanbad Express
32	12340 Dhanbad - Howrah Express
33	12353 Howrah - Lalkua Express
34	12354 Lalkua - Howrah Express
35	12357 Kolkata - Amritsar Express
36	12358 Amritsar- Kolkata Express
37	12371 Howrah - Bikaner Express
38	12372 Bikaner - Howrah Express
39	12379 Sealdah - Amritsar Express
40	12380 Amritsar - Sealdah Express
41	12381 Howrah - New Delhi Express
42	12382 New Delhi - Howrah Express
43	12495 Bikaner - Kolkata Express
44	12496 Kolkata - Bikaner Express
45	12937 Gandhidham - Howrah Express
46	12938 Howrah - Gandhidham Express
47	12941 Bhavnagar (T) - Asansol . Express
48	12942 Asansol -. Bhavnagar (T) Express
49	12987 Sealdah - Ajmer Express
50	12988 Ajmer - Sealdah Express
51	13009 Howrah - Yog Nagari Rishikesh Express
52	13010 Yog Nagari Rishikesh - Howrah Express
53	13025 Howrah - Bhopal Express
54	13026 Bhopal - Howrah Express
55	13065 Howrah - Anand Vihar (T) Amrit Bharat
56	13066 Anand Vihar (T) - Howrah Amrit Bharat

57	13151 Kolkata - Jammu Tawi Express
58	13152 Jammu Tawi - Kolkata Express
59	13167 Kolkata - Agra Cantt. Express
60	13168 Agra Cantt. - Kolkata Express
61	13301 Dhanbad - Adityapur Express
62	13302 Adityapur - Dhanbad Express
63	13303 Dhanbad - Ranchi Express
64	13304 Ranchi - Dhanbad Express
65	13305 Dhanbad - Sasaram Express
66	13306 Sasaram - Dhanbad Express
67	13307 Dhanbad - Firozpur Cantt. Express
68	13308 Firozpur Cantt - Dhanbad Express
69	13319 Dumka - Ranchi Express
70	13320 Ranchi - Dumka Express
71	13329 Dhanbad - Patna Express
72	13330 Patna - Dhanbad Express
73	13331 Dhanbad - Patna Express
74	13332 Patna - Dhanbad Express
75	13351 Dhanbad - Alappuzha Express
76	13352 Alappuzha - Dhanbad Express
77	13403 Ranchi - Bhagalpur Express
78	13404 Bhagalpur - Ranchi Express
79	13425 Malda Town - Surat Express
80	13426 Surat - Malda Town Express
81	13503 Bardhaman - Hatia Express
82	13504 Hatia - Bardhaman Express
83	13545 Asansol - Gaya Express
84	13546 Gaya - Asansol Express
85	13553 Asansol - Varanasi Express

86	13554 Varanasi - Asansol Express
87	15027 Sambalpur - Gorakhpur Express
88	15028 Gorakhpur - Sambalpur Express
89	15661 Ranchi - Kamakhya Express
90	15662 Kamakhya - Ranchi Express
91	17005 Hyderabad - Raxaul Express
92	17006 Raxaul - Hyderabad Express
93	17007 Charlapalli - Darbhanga Express
94	17008 Darbhanga - Charlapalli Express
95	17321 Vasco Da Gama - Jasidih Express
96	17322 Jasidih - Vasco Da Gama Express
97	18019 Jhargram - Dhanbad Express
98	18020 Dhanbad - Jhargram Express
99	18105 Rourkela - Jaynagar Express
100	18106 Jaynagar - Rourkela Express
101	18119 Tatanagar - Jaynagar Express
102	18120 Jaynagar - Tatanagar Express
103	18185 Tatanagar - Godda Express
104	18186 Godda - Tatanagar Express
105	18603 Ranchi - Godda Express
106	18604 Godda - Ranchi Express
107	18619 Ranchi - Godda Express
108	18620 Godda - Ranchi Express
109	18621 Patna - Hatia Express
110	18622 Hatia - Patna Express
111	18629 Ranchi - Gorakhpur Express
112	18630 Gorakhpur - Ranchi Express
113	19413 Ahmedabad - Kolkata Express
114	19414 Kolkata - Ahmedabad Express

115	19607 Kolkata - Madar Express
116	19608 Madar - Kolkata Express
117	20975 Howrah - Agra Cantt Express
118	20976 Agra Cantt. - Howrah Express
119	22303 Howrah - Gaya Vande Bharat Express
120	22304 Gaya - Howrah Vande Bharat Express
121	22307 Howrah - Bikaner Express
122	22308 Bikaner - Howrah Express
123	22317 Sealdah - Jammu Tawi Express
124	22318 Jammu Tawi - Sealdah Express
125	22323 Kolkata - Ghazipur City Express
126	22324 Ghazipur City - Kolkata Express
127	22387 Howrah - Dhanbad Express
128	22388 Dhanbad - Howrah Express
129	22911 Indore - Howrah Express
130	22912 Howrah - Indore Express
131	53323 Sindri Town - Dhanbad Passenger
132	53324 Dhanbad - Sindri Town Passenger
133	53327 Sindri Town - NSCB Gomoh Passenger
134	53328 NSCB Gomoh - Sindri Town Passenger
135	53333 Sindri Town - Dhanbad Passenger
136	53334 Dhanbad - Sindri Town Passenger
137	53339 Chandrapura - Dhanbad Passenger
138	53340 Dhanbad - Chandrapura Passenger
139	63541 Asansol - NSCB Gomoh MEMU
140	63542 NSCB Gomoh - Asansol MEMU
141	63543 Asansol - NSCB Gomoh MEMU
142	63544 NSCB Gomoh - Asansol MEMU
143	63555 Asansol - Barkakana MEMU

144	63556 Barkakana - Asansol MEMU
145	68087 Bishnupur - Dhanbad MEMU
146	68088 Dhanbad - Bankura MEMU

Besides, introduction of new train services on any route/section, are on-going processes on Indian Railways and depend on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

SUPPLY OF FOODGRAINS TO FLOOD-AFFECTED AREAS OF ASSAM

6121. MD. RAKIBUL HUSSAIN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government has ensured uninterrupted and adequate supply of foodgrains to flood-affected districts of Assam during the recent flood seasons in view of large-scale displacement and loss of livelihoods;

(b) if so, the quantum of food grains released and distributed as relief, district and scheme-wise including allocations under the National Disaster Response

Fund (NDRF), State Disaster Response Fund (SDRF) and other special packages;

(c)the details of Central and State agencies involved in the procurement, transportation, storage and distribution of such relief foodgrains and the coordination mechanism put in place to avoid delays and shortages; and

(d)the total expenditure incurred by the Government on procurement, transportation, storage and distribution of food grains for flood relief in Assam during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a)The Government of India ensures availability of adequate stocks of foodgrains in its depots and releases the stock as per allocation of foodgrains made to all States/ UTs (including Government of Assam) on the basis of identification of beneficiaries reported by them.

District-wise allocation is being made by concerned States/ UTs. Further, distribution of foodgrains to flood-affected areas falls within the jurisdiction of the State Government.

(b)The allocation of foodgrains to Government of Assam for F.Y. 2025-2026 (upto February, 2026) is 1553.870 MT of foodgrains (i.e. 1503.959 thousand tons of Rice under National Food Security Act and 49.911 thousand tons of Wheat under Tide-Over category).

Food Corporation of India releases foodgrains based on allocations made by the Government of India and as per indents received from the respective

State Governments. Under Sale to State Government through OMSS (Domestic) without e-auction during the flood season 2025–26, a total sub-allocation of 14,536 MTs of foodgrains was made under various revenue districts of Assam. Against this, a quantity of 2,339.51 MTs has been lifted by the State Government agencies, as per available records of FCI. The actual distribution to beneficiaries and scheme-wise utilization (including SDRF/ NDRF etc.) falls under the purview of the State Government. The district-wise lifting status is given in the enclosed **Statement**.

(c)The Government through FCI, stores foodgrains mainly wheat and rice at designated depots/ warehouses across the country as per the requirement and distribution under NFSA and Other Welfare Schemes.

Further, the procurement, storage and transportation of foodgrains up to designated depots/ points is done by FCI. FCI along with other State Agencies undertakes procurement of wheat and paddy under price support scheme. Procurement of foodgrains from farmers is mostly undertaken by State Govt. agencies and the share of FCI in Minimum Support Price (MSP) procurement operations is, as such, very limited.

Distribution of foodgrains to the beneficiaries, including in flood-affected areas, is undertaken by the State Government, through its designated agencies. Coordination is carried out as per existing guidelines and through regular interaction between FCI, State Government Officials and other concerned authorities.

(d) Department of Food and Public Distribution reimburses the expenditure incurred by States including Assam, that have opted for Decentralized Procurement (DCP) mode for distribution of food-grains to the beneficiaries of Central Schemes as per allocation made by Government of India. The difference between Economic Cost and Central Issue Price (CIP), at which foodgrains are issued to States, is reimbursed to Food Corporation of India (FCI) and DCP States as food subsidy. Funds are also released to FCI for maintenance of buffer stocks. The food subsidy released to DCP States and FCI is made as per budgetary allocation made by Ministry of Finance (MoF). State wise funds are not allocated by MoF. Further, funds are also released by Food Corporation of India (FCI) to the States for the quantum of food-grains handed over to them by States for Central Pool. Assam is a DCP State for only 2 districts and has adopted DCP mode since 2023-24. Food subsidy released to Assam under DCP mode is as below:

Sr. No.	Financial Year	Amount (Rs. in crores)
1.	2020-21	-
2.	2021-22	-
3.	2022-23	-
4.	2023-24	-
5.	2024-25	-
6.	2025-26 (as on 26.03.2026)	94.20

Further, expenditure related to flood relief operations, including under SDRF/ NDRF, is incurred and compiled by the State Government/ concerned Authorities.

STATEMENT

The district-wise lifting status is as follows:

Sr. No.	District	Sub-allocation (MT)	Quantity Lifted (MT)
1	Bajali	48	0
2	Baksa	20	0
3	Barpeta	674	0
4	Biswanath	325	70
5	Bongaigaon	186	0
6	Cachar	957	437.49
7	Charaideo	275	1.917
8	Chirang	50	0
9	Darrang	1000	100
10	Dhemaji	477	100
11	Dhubri	1500	0
12	Dibrugarh	276	49.22
13	Dima Hasao	20	5.81
14	Goalpara	432	0
15	Golaghat	480	236.9854
16	Hailakandi	152	222
17	Hojai	502	33.62
18	Jorhat	250	6.2832
19	Kamrup	400	2.28
20	Kamrup (M)	234	4.7
21	Karbi Anglong	120	39.45
22	Kokrajhar	130	2.28
23	Lakhimpur	693	182.71
24	Majuli	377	0
25	Morigaon	621	0
26	Nagaon	1000	123.1

27	Nalbari	447	0
28	Sivasagar	605	38.38
29	Sonitpur	323	74.69
30	South Salmara Mankachar	500	0
31	Sribhumi	1000	546.44
32	Tamulpur	93	0
33	Tinsukia	299	43.85
34	Udalguri	20	0
35	West Karbi Anglong	50	18.3

RISE IN FRAUD AND FINANCIAL SCAMS LINKED TO UPI

6122. SHRI SOUMENDU ADHIKARI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has noted a rise in fraud and financial scams linked to the Unified Payments Interface (UPI) where the transaction touched a record value of Rs. 230 lakh crores in Financial Year 2025-26;
- (b) if so, the total number of such incidents reported annually and the estimated financial losses incurred by users during the last three fiscal years, therefor;
- (c) the measures undertaken by the Government and the action taken by the National Payments Corporation of India (NPCI) to strengthen the security architecture of UPI transactions and prevent fraudulent activities thereof; and
- (d) total defrauded funds from such incidents have been successfully safeguarded or returned to cyber complaints victims since 2023-24 Financial Year to till date therein?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Government is working in line with the Hon'ble Prime Minister's vision of democratising technology and enabling its use at population scale. It has expanded access to the internet and made it more affordable.

The Digital Public Infrastructure (DPI) approach is a key pillar of this approach. It has enabled service delivery at scale through open, interoperable and secure platforms such as Aadhaar, UPI and DigiLocker.

Rising UPI transactions

Unified Payments Interface (UPI) is India's real-time digital payment system. It handled 20.394 billion transactions worth 26.842 lakh crore in February 2026.

With the increasing digital payment transactions in the country, incidences of frauds and financial scams have also been reported. To strengthen the security of UPI transactions and prevent fraud, Government has taken several measures such as:

- Device binding between user's mobile number and device
- Two-factor authentication (UPI PIN) for all transactions
- Transaction limits and use-case restrictions
- AI/ML-based fraud detection systems deployed by NPCI and banks

- Real-time monitoring and alert systems to detect suspicious transactions

NPCI has also enabled fraud monitoring solutions for banks and facilitates real-time data sharing with the Indian Cyber Crime Coordination Centre (I4C), Ministry of Home Affairs. This has enabled timely identification of fraudulent accounts and preventive action.

Further, awareness campaigns are regularly conducted by RBI, banks and Government agencies through SMS alerts, media outreach and public advisories to educate users on safe digital practices.

In addition, the National Cyber Crime Reporting Portal (cybercrime.gov.in) and helpline 1930 have been operationalised to enable immediate reporting of financial frauds. This has helped in ensuring timely action for blocking and recovery of defrauded funds, in coordination with banks and law enforcement agencies.

These measures collectively aim to strengthen the security architecture of UPI, minimise fraud risks and enhance user protection in digital payments.

SUPPORT TO INTERNATIONAL AND DOMESTIC FILM PROJECTS THROUGH FFO

6123. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of international and domestic film projects supported through the Film Facilitation Office (FFO) since 2024 including a clearances granted with list of respective projects, State-wise;
- (b) the specific measures taken to integrate the FFO web portal with State-level clearance systems in "Category-C" filming states like Chhattisgarh, to ensure a seamless "Single Window" experience;
- (c) whether the Government proposes to introduce tiered expenditure floors or "Cultural Bonuses" for hiring local talent to incentivize production in underrepresented regional circuits;
- (d) if so, the steps taken to align the FFO with the Swadesh Darshan tribal circuits to promote film tourism in ecologically sensitive areas; and
- (e) the details of timelines for expanding specialized skill-development hubs in non-metro regions to create a sustainable "below-the-line" crew base for regional cinema?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) The Film Facilitation Office (FFO), now renamed as India Cine Hub (ICH), established under the National Film Development Corporation (NFDC), acts as a single-window facilitation mechanism for according permissions for film shootings in India.

Since 2024, ICH has facilitated both domestic and international film projects by coordinating with various Central Ministries/Departments and State

Governments. The state-wise project details are available on the ICH portal <https://indiacinehub.gov.in/>.

The ICH is being progressively integrated with State-level clearance systems to ensure a seamless and efficient filming experience. This involves mapping and aligning existing State workflows, adoption of common application formats, and standardisation of approval processes for smoother backend integration. Continuous efforts are being made to integrate the portal with State systems, including that of Chhattisgarh, to enhance ease of filming and strengthen coordination.

The Government encourages States to frame their own film policies, including incentive structures, to promote local participation and regional cinema. Film shootings in ecologically sensitive areas are facilitated in accordance with applicable environmental guidelines and permissions from the relevant competent authorities.

Efforts are ongoing to promote capacity building and training opportunities across the country, including through collaborations with State Governments and industry stakeholders.

JIYO PARSI SCHEME

6124.SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the progress achieved under the Jiyo Parsi scheme since its launch;

(b) the details of the number of Parsi couples and beneficiaries assisted under each component of the scheme during the last three years along with the financial assistance disbursed through DBT;

(c) the details of the measures taken by the Government to ensure effective outreach, counselling and utilisation of social media and advocacy programmes to address infertility and family-related concerns; and

(d) the steps taken by the Government to ensure timely verification, biometric authentication and effective coordination with State Governments and Parsi institutions for transparent implementation of the scheme?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) The total expenditure under Jiyo Parsi Scheme since inception is 37.12 Cr.

The details of financial assistance under Medical and Health of Community components of the Jiyo Parsi Scheme for the last three years are as under:-

Sl. No.	Year	Medical Component		HoC Component			Advocacy Component	
		No. of Beneficiaries	Amount released (Rs. in Cr.)	No. of Beneficiaries	No. of		Amount released (Rs. in Cr.)	Amount Utilized (Rs. in Cr.)
					Children Supported	Elderly Supported		
1.	2023-24	10	0.11	92	163	81	2.53	0.10
2.	2024-25	10	0.39	93	165	81	2.66	0.06
3.	2025-26	09	0.24	114	204	87	2.63	0.29

** Under the Advocacy component, financial assistance is not provided directly to beneficiaries. Instead, the funds are utilized for publicity, outreach, and awareness related activities.

(c) To increase awareness and outreach among the Parsi community to reverse their population decline, publicity about the scheme is undertaken. Further, several workshops /interactions with the community are organized. Dissemination of information regarding implementation of the Jiyo Parsi Scheme is also carried out through major Parsi newspapers on a monthly basis. Further, 2nd Jiyo Parsi Advisory Committee meeting also held on 28.02.2026 in Mumbai.

(d) Verification of applications under the HoC and Medical components is undertaken through the concerned State Governments. Ministry has developed two dedicated online portals, the Medical Portal (launched in August 2024) and the HoC Portal (launched on 3 October 2025) which facilitate Parsi couples in submitting and monitoring their applications.

Ministry has also integrated the Beneficiary Satyapan App (BSA) for biometric authentication of eligible beneficiaries under HoC Component. Regular review meetings with concerned State Governments are also held at Ministry level.

SKILL-DEVELOPMENT PROGRAMMES FOR MINORITIES

6125. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) the details of the skill development programmes initiated for minority communities in the State of Gujarat;

- (b) the number of individuals trained and employed under these programmes during the last three years; and
- (c) the steps taken/being taken by the Government to promote entrepreneurship among minority communities in the State along with the funds allocated for these initiatives?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c) The Ministry of Minority Affairs (MoMA) implements Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme which converges five erstwhile skilling and education support initiatives of the Ministry. PM VIKAS is implemented as a Central Sector Scheme focusing on the socio-economic empowerment of the six notified minority communities through skill development; entrepreneurship and leadership development of minority women; and education support for school dropouts. Under the scheme, no proposal has yet been received for implementation in the state of Gujarat.

The scheme has been launched in January 2025 and the training has commenced only during the ongoing financial year. Under the scheme, a total target of over 1.47 lakh candidates has been allocated to Project Implementing Agencies (PIAs), as on date, with over 1000 candidates trained till date.

Under the Women Leadership and Entrepreneurship component of the PM VIKAS Scheme, a target has been allocated to train 3,380 candidates on a pan India basis.

**IMPLEMENTATION OF MINORITY WELFARE SCHEMES
IN MAHARASHTRA**

6126. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether it is a fact that welfare schemes meant for minorities have not been implemented effectively in Amravati district of Maharashtra during the last three years and the current year including delays in identification of beneficiaries, incomplete projects and under-utilisation or lapse of allocated funds;
- (b) if so, the details thereof, scheme-wise indicating the funds allocated, released, utilised and lapsed in Amravati district during the said period;
- (c) the details of the number of beneficiaries identified and actually covered under each major minority welfare scheme in the district during the said period; and
- (d) the corrective measures taken or proposed to be taken by the Government to ensure timely implementation, proper fund utilisation and effective grievance redressal for minority beneficiaries in Amravati district?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (d) The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society. The Ministry of Minority Affairs implements following schemes for socio-economic and educational

empowerment of the six (6) centrally notified minority communities viz. Buddhist, Christian, Jain, Muslim, Parsi and Sikh:

1. SCHOLARSHIP

Ministry of Minority Affairs implemented 3 Scholarship Schemes namely Pre-Matric, Post-Matric and Merit-cum-Means based Scholarship Scheme for the notified minority students. The schemes were implemented across the country including the District of Amravati. However, the schemes have not been approved for implementation beyond 2021-22.

2. PMJVK

Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a Centrally Sponsored Scheme and a flagship programme of the Ministry of Minority Affairs aimed at creation of community infrastructure in Minority Concentration Areas across the country. The scheme focuses on improving the quality of life of minority communities by developing infrastructure in sectors such as Health, Education, Skill Development, Women-centric projects, Drinking Water Supply, Sanitation, Sports, Renewable Energy, Tourism, Animal Husbandry and other need-based community assets.

PMJVK is a demand-driven scheme, under which projects are considered and approved on the basis of proposals received from the respective State Governments/ Union Territory Administrations, subject to fulfilment of scheme guidelines. Further, as PMJVK is a demand-driven scheme, no district-wise allocation of funds is made under the scheme. However, funds are released to States/UTs based on approved projects and

their implementation progress. The year-wise details of funds released to the State of Maharashtra under PMJVK during the last three years and the current year are as under:

(Rs. in Lakh)				
2022-23	2023-24	2024-25	2025-26	Mother Sanctions issued as per SNA Spars 2025-26 as on 20.03.2026
-	-	2000.00	6000.00	5500.00

3. PM VIKAS

The Ministry of Minority Affairs implements Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme as a Central Sector scheme which converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'Nai Manzil', 'Nai Roshni' 'USTTAD' and 'Hamari Dharohar'; and focuses on socio-economic empowerment of six notified minorities through skill development; entrepreneurship and leadership development of minority women; and education support for school dropouts.

Under the PM-VIKAS Scheme where scheme implementation has commenced in 2025-26, a total of 1,137 candidates from the State of Maharashtra have been enrolled so far. This scheme is implemented through Project Implementing Agencies, thus, no fund is being to District Administration.

4. Jiyo Parsi

Jiyo Parsi scheme is a unique Central Sector initiative aimed at arresting the population decline of the Parsi community. It is a beneficiary-driven

program, and its implementation at the district level remains limited due to the negligible presence of the Parsi population. Funds are not allocated on a district-wise basis; instead, they are released directly to eligible beneficiaries through Direct Benefit Transfer (DBT). No beneficiaries have been reported from Amravati District of Maharashtra.

5. NMDFC

National Minorities Development and Finance Corporation (NMDFC) extends concessional credit for self-employment ventures for the socio-economic development of “backward sections” among the notified national minority communities. The schemes of NMDFC are implemented through State Channelizing Agencies (SCAs) nominated by respective State Governments/UT Administrations.

The Government of Maharashtra has nominated Maulana Azad Alpasankhyank Arthik Vikas Mahamandal (MAAAVM) to implement NMDFC schemes in the State of Maharashtra.

Details of fund Allocated/Released/Utilized by MAAAVM in Distt. Amravati, Maharashtra under NMDFC Schemes for 2023-24 to 2025-26 are given below:

Financial Year	Scheme type	Allocated/Released/ Utilized (Rs in Lakhs)	Beneficiaries Assisted
2023-24	Term Loan / Education Loan	41.37	20
2024-25	Term Loan / Education Loan	50.12	17
2025-26 (up to 20.03.2026)	Term Loan / Education Loan	31.6	8

MAAAM maintains a strong field-level presence across all districts of Maharashtra, including Amravati. Loan sanctions and disbursements are carried out based on assessed field-level demand and the availability of funds. Field office officials regularly visit beneficiaries to ensure proper utilization of the sanctioned amounts. Further, MAAAM has established a grievance redressal cell at its head office to address and resolve grievance and concerns of beneficiary effectively.

MINORITY TRADITIONAL CRAFTS IN UTTAR PRADESH

6127. SUSHRI IQRA CHOUDHARY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the traditional crafts covered under Central minority artisan support schemes where the number of registered master craftsmen has fallen to below hundred, State-wise and district-wise particularly for Uttar Pradesh along with the criteria used for such identification;
- (b) the number of active artisans, master craftsmen and apprentices engaged in such crafts, State-wise and district-wise particularly for Uttar Pradesh along with the reasons recorded in Ministry's reviews for the observed decline;
- (c) the quantum of amount sanctioned, released and utilised during the last five years for preservation, skill transmission, design development and market linkage of these crafts, State-wise and scheme-wise;

- (d) whether any independent evaluation or impact study has identified factors contributing to distress and if so, the key findings and factors thereof; and
- (e) the details of concrete, time-bound revival plan with measurable targets to prevent further erosion of these traditional skill clusters?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) The Ministry of Minority Affairs earlier implemented the USTTAD scheme (2015-16 to 2018-19) for targeted capacity building and upgrading traditional skills of master craftspersons/ artisans. Under this Scheme, 33% seats were earmarked for women beneficiaries. Training was imparted to more than 21,000 beneficiaries under the scheme and 89% (approx.) of these beneficiaries were women. Besides, the total beneficiaries from Uttar Pradesh were 9,166 under the USTTAD scheme in clusters like Chikankari, Wood Carving, Traditional Embroidery (Zardozi), Munj Craft, Kashidakari and Crewel work. Further, under the USTTAD Scheme, the Ministry of Minority Affairs also onboarded Knowledge Partners of repute like National Institute of Design (NID), and National Institute of Fashion Technology (NIFT) to conduct design and development workshops for identified traditional art and craft clusters.

USTTAD scheme has now been converged as Traditional Training sub-component into an integrated scheme called 'Pradhan Mantri Virasat Ka Samvardhan' (PM VIKAS) which was launched in January 2025. Under the PM VIKAS scheme, a target to train 1,560 candidates in the traditional training sub-component has been allocated to various Project Implementation Agencies for

implementation in the state of Uttar Pradesh. Details of active artisans, master craftsmen and apprentices in specific crafts is not maintained by the Ministry.

(c) The USTTAD scheme was implemented as a Central Sector Scheme, therefore, no fund allocation was made to States/ UTs under the scheme, and projects were allocated from the year 2016-17 to 2018-19 only. Further, the USTTAD scheme was later integrated into the PM VIKAS scheme along with other skilling, education and women empowerment schemes and the PM VIKAS scheme was rolled out in January 2025.

(d) and (e) The scheme has been launched in January 2025 and the training has commenced only during the ongoing financial year. Hence the Ministry is yet to conduct appropriate Monitoring and Evaluation, including independent evaluation and impact study, as outlined in the scheme guidelines. Under the PM VIKAS scheme, the Ministry has been organising 'Lok Samvardhan Parv', bringing together minority artisans from across India and assist them to scale up their operations and businesses. The platform offers artisans a unique opportunity to showcase their indigenous arts, crafts, and rich cultural heritage. The event has been designed not only to promote the traditions of minority communities but also to foster an innovative and entrepreneurial environment for artisans. To enhance their skills in areas like marketing, export and online business, design, taxation and sales etc., workshops are conducted by the Ministry, with support from the Export Promotion Council for Handicrafts (EPCH), ensuring a holistic approach to empowering their talent and augmentation in their incomes.

**PROMOTION OF SCIENCE EDUCATION AND INSPIRE
SCHOLARSHIPS IN UTTAR PRADESH**

6128. SHRI RAJEEV RAI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

(a) the details of number of students from Mau district including Ghosi constituency, who received INSPIRE scholarships during the years 2024-26 along with the total scholarship amount disbursed;

(b) whether any students or institutions from the district have been supported under research or fellowship components of INSPIRE and if so, the details thereof;

(c) whether any science outreach or innovation promotion programmes have been conducted in Mau district during the said period;

(d) whether any review has been undertaken regarding regional disparities in access to science scholarships; and

(e) the steps taken to promote STEM education and research participation in rural areas such as Ghosi?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Scholarship for Higher Education (SHE), a component of INSPIRE, aims to enhance the rate of engagement of talented youth in pursuing higher

education in science-intensive programs by providing scholarships and mentoring through summer attachments with leading researchers. The scheme offers 12,000 scholarships every year at the rate of ₹0.80 lakh per annum for pursuing Bachelor's and Master's level education in natural and basic sciences for talented youth in the age group of 17-22 years. The scholarship amount under this scheme is transferred directly into the bank accounts of the students through Direct Benefit Transfer (DBT). The details of the number of students from Mau district, including the Ghosi constituency, who received INSPIRE scholarships during the last three years along with the total scholarship amount disbursed, are given below:

Financial Year	No. of Scholarship released in Mau District		No. of Scholarship released in Ghosi Constituency	
	No. of students	Amount Disbursed (Rs. in Lakh)	No. of students	Amount Disbursed (Rs. in Lakh)
2023-24	93	190.20	11	24.00
2024-25	79	188.40	9	21.00
2025-26	84	223.20	3	14.40

(b)The INSPIRE Fellowship is awarded to students who have secured the first rank in Basic and Applied Sciences, including engineering, medicine, agriculture, and veterinary sciences, at the university or academic institution level, including institutions of national importance such as IITs, NITs, and IISERs. It is also offered to INSPIRE Scholars who have secured at least 70% aggregate marks at the M.Sc. level and are eligible for admission to a Ph.D. programme in any

recognized university or academic institution in the country. The INSPIRE Faculty Fellowship provides opportunities to post-doctoral researchers in the age group of 27–32 years by offering a five-year fellowship in both basic and applied sciences, including engineering, agriculture, veterinary sciences, and medicine. The details of number of students supported under these components in the State of Uttar Pradesh including Mau district during the last three years are given below:

Financial Year	INSPIRE Fellowship		INSPIRE Faculty Fellowship	
	No. of Fellows	Released Amount (Rs. In Lakh)	No. of Fellows	Released Amount (Rs. In Lakh)
2023-24	56	304.20	12	174.00
2024-25	18	97.09	2	39.87
2025-26	58	291.39	15	163.75

(c) During the past three years, Mau district in Uttar Pradesh has witnessed a steady expansion in science outreach and innovation promotion activities under the INSPIRE–MANAK (Million Minds Augmenting National Aspiration and Knowledge) initiative. Each year, a District Level Project Exhibition and Competition (DLPEC) was organized, providing a platform for school students to showcase innovative ideas and scientific projects. Participation from the district increased significantly over time, reflecting improved outreach and growing interest among students. The number of beneficiaries from Mau rose from 11 in 2023–24 to 45 in both 2024–25 and 2025–26, contributing to a total of 101 beneficiaries over the three-year period. In addition to INSPIRE–MANAK

activities, the Department of Science and Technology (DST), through its National Council for Science and Technology Communication (NCSTC) Division, conducted STEMM demonstration programmes and mobile science exhibitions in the district. These initiatives aimed to strengthen scientific awareness and communication among students, teachers, and the general public. Special efforts were made to reach rural and underprivileged communities through events such as Vigyan Jagrukta Melas, which promoted scientific thinking and highlighted the importance of science education, particularly among SC/ST and rural students. Furthermore, support for higher education was extended through the University Grants Commission's National Scholarship for Postgraduate Studies (NSPG) Scheme, under which 11 students from Mau district received scholarships to pursue postgraduate studies. Collectively, these initiatives contributed to enhancing scientific temperament, encouraging innovation, and broadening participation in science education across Mau district.

(d)The Ministry is regularly undertaking reviews regarding the access of students to science scholarships. INSPIRE-Scholarship for Higher Education (SHE) Scheme is implemented following the inclusive growth model which provides equal opportunity to students from across the states. Each Central/State Education Board informs eligible students of their board about their eligibility for INSPIRE scholarship. Call of applications for INSPIRE-SHE Scholarship is notified online; results are declared through the INSPIRE web-portal and students are informed through their respective online web-portal accounts. Scholarship release is through Direct Benefit Transfer (DBT) mode in

students bank account. Therefore, Ministry ensures that all the students can get fair chance to avail the science scholarship on competitive basis without any disparity.

(e)The Ministry has implemented several targeted measures to increase the participation of students from rural areas and under-represented groups in scientific research programmes such as INSPIRE-MANAK. To expand outreach, awareness meetings are regularly conducted with State and District Nodal Officers, along with teacher training workshops to sensitize and encourage schools to participate. A comprehensive multimedia campaign using videos, posters, social media, and email communication has also been launched to reach a wider audience, particularly in remote areas. These efforts have led to a steady rise in participation, with notable growth from rural regions. In addition to outreach, the Ministry has strengthened support mechanisms for selected students. Each shortlisted student receives ₹10,000 to develop a prototype of their idea. They are also provided access to mentoring and technical support through Atal Tinkering Labs (ATLs). Student's progress through structured district, state, and national-level competitions, ensuring continued engagement and exposure. Further, mentoring workshops are organized in collaboration with premier institutions such as IITs and NITs for students selected at advanced stages. State-level winners receive financial assistance to refine their prototypes for national-level presentation. At the national level, students are supported with incubation facilities, including patent filing assistance and technical guidance,

enabling them to transform their ideas into scalable and socially relevant innovations.

दमन और दीव में पर्यटन को बढ़ावा देना

6129. श्री उमेशभाई बाबूभाई पटेल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दमन और दीव में पर्यटन को बढ़ावा देने के लिए नीति आयोग की कोई रूपरेखा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और नहीं, तो इसके क्या कारण हैं;
- (ख) क्या इस हेतु औद्योगिक विकास के साथ पर्यावरण संरक्षण का संतुलन रखा गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या स्थानीय युवाओं के लिए कोई कौशल विकास योजनाएं प्रस्तावित हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं और
- (घ) क्या सरकार द्वारा दमन और दीव को अंतरराष्ट्रीय पर्यटन केंद्र बनाने के लिए कोई कदम उठाए गए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क) नीति आयोग की "भारत में विरासत प्रबंधन में चुनौतियां और नीतिगत अनिवार्यताएं, 2021" रिपोर्ट में कहा गया है कि भारत के विरासत क्षेत्र के लिए सबसे बड़ी चुनौतियों में से एक यह है कि दमन और दीव सहित देश के विशाल भू-भाग में फैले संरक्षित और गैर-संरक्षित निर्मित विरासत और पुरातात्विक धरोहरों की विस्तृत श्रृंखला को कैसे दर्ज किया जाए, दस्तावेजीकरण किया जाए, बचाया जाए, उनका संरक्षण किया जाए, उनका पुनः उपयोग किया जाए, उनकी व्याख्या की जाए और उन्हें प्रदर्शित किया जाए। इसके अलावा, नीति आयोग ने राष्ट्रीय स्तर की रिपोर्टों को अंतिम रूप देने में नीतिगत सुझावों, कार्यनीतिक अनुशंसाओं और अंतर-मंत्रालयी समन्वय के माध्यम से पर्यटन मंत्रालय का समर्थन किया है। पर्यटन मंत्रालय ने दमन में पर्यटन विकास को बढ़ावा देने के

लिए एक रोडमैप तैयार किया है। स्वदेश दर्शन 2.0 योजना के तहत, पर्यटन मंत्रालय ने दमन कन्वेंशन सेंटर सहित थीम आधारित पर्यटन अवसंरचना परियोजनाओं के लिए ₹147.13 करोड़ स्वीकृत किए हैं। स्वदेश दर्शन 2.0 पर्यटन मंत्रालय की एक संशोधित केंद्रीय योजना है, जो थीम आधारित सर्किट से हटकर सतत और जिम्मेदार पर्यटन के विकास के लिए एक समग्र, गंतव्य-केंद्रित दृष्टिकोण अपनाती है। इसका उद्देश्य स्थानीय अर्थव्यवस्थाओं को बढ़ावा देकर, रोजगार सृजित करके और पर्यावरण के अनुकूल अवसंरचना परियोजनाओं को प्रोत्साहित करके "आत्मनिर्भर भारत" का निर्माण करना है।

(ख) दादरा एवं नगर हवेली तथा दमन एवं दीव संघ राज्य क्षेत्रों में पर्यावरण की दृष्टि से सतत औद्योगिक विकास सुनिश्चित करने के लिए सरकार ने लक्षित अंतःक्षेप और नियामक ढाँचे लागू किए हैं।

एमएसएमई प्रदर्शन संवर्धन एवं त्वरण (आरएएमपी) कार्यक्रम के अंतर्गत दो प्रमुख पहलें कार्यान्वित की जा रही हैं: (i) हरित प्रथाएँ एवं पर्यावरणीय, सामाजिक और शासन (ईएसजी) जागरूकता योजना, जिसके अंतर्गत 1,200 एमएसएमई को शामिल करते हुए 24 कार्यशालाएँ आयोजित की गईं, जिन पर ₹0.24 करोड़ का वित्तीय व्यय किया गया। इनका उद्देश्य ऊर्जा दक्षता, जल संरक्षण, अपशिष्ट प्रबंधन और ईएसजी अनुपालन को बढ़ावा देना है; और (ii) ऊर्जा एवं जल लेखापरीक्षा प्रतिपूर्ति योजना, जिसके अंतर्गत ऊर्जा और जल लेखापरीक्षा के लिए प्रति उद्यम ₹1 लाख तक की वित्तीय सहायता प्रदान की जाती है। इस योजना के तहत 300 एमएसएमई को ऊर्जा लेखापरीक्षा और 100 एमएसएमई को जल लेखापरीक्षा के लिए लक्षित किया गया है, जिसका कुल बजट ₹4.00 करोड़ है।

इसके अतिरिक्त, अपशिष्ट जल उपचार, पुनर्चक्रित जल गुणवत्ता मानक, अनिवार्य ग्रे-वॉटर पुनः उपयोग प्रणाली, अधिकृत प्रयोगशालाओं द्वारा आवधिक परीक्षण, भूखंड के आकार से संबंधित वृक्षारोपण मानदंड और रूफटॉप सोलर और सोलर वॉटर हीटर जैसी नवीकरणीय ऊर्जा प्रणालियों को अनिवार्य रूप से अपनाने से संबंधित वैधानिक प्रावधानों के माध्यम से पर्यावरणीय

सुरक्षा उपायों को लागू किया जाता है। प्रवर्तन तंत्र में सशर्त निर्वहन अनुमतियाँ, उल्लंघन के मामलों में सुधारात्मक कार्रवाई और सक्षम प्राधिकारी द्वारा विवाद समाधान भी शामिल हैं।

(ग) दमन एवं दीव तथा दादरा एवं नगर हवेली के स्थानीय युवाओं और कारीगरों के लिए कौशल विकास कार्यक्रम तैयार किए गए हैं और संस्थागत क्षमता निर्माण, राष्ट्रीय कौशल विकास योजनाओं और उद्योग-संबंधित पहलों के संयोजन के माध्यम से इन्हें कार्यान्वित किया जा रहा है।

प्रमुख उपायों में सरकारी आईटीआई और पॉलिटेक्निक संस्थानों की स्थापना, ड्रोन तकनीशियन प्रशिक्षण जैसे अल्पकालिक पाठ्यक्रम, एआई और ड्रोन प्रयोगशालाओं का निर्माण और दमन में राष्ट्रीय फैशन प्रौद्योगिकी संस्थान (एनआईएफटी) की स्थापना शामिल है, जिसमें संघ राज्य क्षेत्रों के निवासियों के लिए 20% सीटें आरक्षित हैं। प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) 4.0 के तहत, पिछले तीन वर्षों में 2013 उम्मीदवारों का नामांकन हुआ, जिनमें से 1708 को प्रशिक्षित किया गया और 1316 को स्वास्थ्य सेवा, आईटी-आईटीईएस, इलेक्ट्रॉनिक्स, मीडिया एवं मनोरंजन, इंस्ट्रुमेंटेशन, सौंदर्य एवं स्वास्थ्य और परिधान सहित विभिन्न क्षेत्रों में प्रमाण पत्र प्रदान किए गए।

(घ) संघ राज्यक्षेत्र प्रशासन ने दमन-दीव को उच्च प्राथमिकता वाला पर्यटन स्थल घोषित किया है और विश्व स्तरीय अवसंरचना निर्माण, विविध पर्यटन पेशकशों और कार्यनीतिक आउटसोर्सिंग के माध्यम से समग्र पर्यटन विकास को आगे बढ़ा रहा है।

प्रमुख पहलों में रामसेतु समुद्र तट (मोती दमन) और नमो पथ समुद्र तट (नानी दमन) का अंतरराष्ट्रीय मानक सैरगाहों, साइकिलिंग ट्रैक, रात्रि बाजारों, जल क्रीड़ा सुविधाओं और आलीशान टेंट सिटी के साथ विकास शामिल है। स्वदेश दर्शन 2.0 के तहत दमन में एक कन्वेंशन सेंटर विकसित किया जा रहा है ताकि बैठकें, प्रोत्साहन, सम्मेलन और प्रदर्शनियां (एमआईसीई) पर्यटन को बढ़ावा दिया जा सके, जो व्यावसायिक पर्यटन का एक विशेष क्षेत्र है जिसमें पेशेवर कार्यक्रमों, नेटवर्किंग और कॉर्पोरेट प्रोत्साहनों के लिए यात्रा करने वाले बड़े समूह शामिल होते हैं। दमन गंगा नदी पर एक प्रतिष्ठित कनेक्टिंग ब्रिज की योजना बनाई जा रही है जो प्रमुख पर्यटन क्षेत्रों को

जोड़ेगा, जिससे आवागमन और प्राकृतिक सौंदर्य में वृद्धि होगी। इसके अतिरिक्त, ताज समूह के माध्यम से दीव में पांच सितारा होटलों के संचालन द्वारा आलीशान आतिथ्य अवसंरचना को मजबूत किया जा रहा है।

इन पहलों का उद्देश्य दमन-दीव को घरेलू और अंतरराष्ट्रीय पर्यटकों के लिए एक प्रतिस्पर्धी, उच्च मूल्य वाले गंतव्य के रूप में स्थापित करना है।

NESDA WAY FORWARD INITIATIVE

6130. SHRIMATI APARAJITA SARANGI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the NeSDA Way Forward initiative launched in December 2025 has been operationalised for monitoring progress of digital service delivery in States and UTs and if so, the details thereof;
- (b) the details of the number of States and UTs currently participating in the initiative and submitting periodic updates on e-service delivery;
- (c) whether the Government has established mechanisms for regular review, consultations or capacity-building with States and UTs under this initiative and if so, the details thereof; and
- (d) the steps taken by the Government to support States and UTs in strengthening unified service delivery portals and improving accessibility of online citizen services?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The National e Service Delivery Assessment (NeSDA) Way Forward initiative has been operationalised since April 2023. The initiative enables continuous monitoring through a structured dashboard covering all State/UTs-reported e-services, mandatory e-services, and services delivered through unified service delivery portals, thereby facilitating data-driven monitoring.

(b) All 36 States and Union Territories are participating in the NeSDA Way Forward initiative and submitting periodic updates on e-service delivery through the NeSDA Way Forward portal.

(c) Department of Administrative Reforms and Public Grievances (DARPG) holds regular consultations with the Secretaries of Administrative Reform/Information Technology Departments of State/UTs and Right to Services Commissions of States, and regular review meetings with the States Nodal Officers (SPoCs).

(d) The NeSDA assessment provides a holistic and comprehensive view of the depth and effectiveness of e-Governance service delivery models across States and UTs on parameters such as accessibility, content availability, ease of use, and information security and privacy; promotion of integration of departmental services into unified portals; and dissemination of best practices. The study highlights best practices that can be followed and replicated for strengthening unified service delivery portals and improving accessibility of online citizen services.

वक्फ संपत्तियों का अभिलेखीकरण

6131.श्री विनोद लखमशी चावड़ा:

श्री विजय बघेल:

श्री माधवनेनी रघुनंदन राव:

क्या **अल्पसंख्यक कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) वक्फ (संशोधन) विधेयक, 2014 के अधिनियमन के पश्चात् राष्ट्रीय डेटाबेस में अभिलिखित वक्फ संपत्तियों की राज्य/संघ राज्यक्षेत्रवार संख्या का ब्यौरा क्या है;

(ख) नवीन उपबंधों के क्रियान्वयन के उपरांत स्वामित्व और अभिलेखों के सत्यापन तथा अद्यतन पूर्ण किए गए मामलों/संपत्तियों का ब्यौरा और उनकी संख्या क्या है;

(ग) सत्यापन प्रक्रिया के दौरान पहचाने गए अतिक्रमण अथवा विवादित स्वामित्व के मामलों का ब्यौरा और उनकी संख्या क्या है; और

(घ) ऐसे मामलों में अतिक्रमण हटाने अथवा वक्फ संपत्तियों की पुनर्प्राप्ति हेतु आरंभ की गई कार्रवाई के मामलों का ब्यौरा और उनकी संख्या क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू):

(क) और (ख) अल्पसंख्यक कार्य मंत्रालय ने एकीकृत वक्फ प्रबंधन, सशक्तीकरण, दक्षता और विकास अधिनियम, 1995 की धारा 3(टक) के प्रावधानों के अनुसार दिनांक 06.06.2025 को सांविधिक पोर्टल अर्थात् UMEED केंद्रीय पोर्टल-2025 का शुभारंभ किया है, जो यह अनिवार्य करता है कि संशोधित अधिनियम की शुरुआत से पहले पंजीकृत सभी मौजूदा वक्फ और वक्फ को समर्पित संपत्तियों का विवरण छह महीने की अवधि के भीतर पोर्टल पर अपलोड किया जाएगा। साथ ही मुतवल्ली द्वारा पर्याप्त कारण दर्शाए जाने पर वक्फ अधिकरण द्वारा अधिकतम छह महीने तक समय-विस्तार का प्रावधान है।

यह पोर्टल निर्माता, जांचकर्ता और अनुमोदनकर्ता की एक त्रि-स्तरीय उपयोगकर्ता प्रणाली पर कार्य करता है, ताकि मौजूदा वक्फ तथा वक्फ को समर्पित संपत्तियों के संबंध में

अप्रासंगिक या गलत विवरण अपलोड होने से रोका जा सके और वास्तविक समय में सत्यापित डेटा प्रविष्टि सुनिश्चित की जा सके।

दिनांक 27.03.2026 की स्थिति के अनुसार, पोर्टल पर कुल 6,56,193 मौजूदा वक्फ संपत्तियों को अपलोड किए जाने की प्रक्रिया आरंभ की गई है, जिनमें से 3,24,984 संपत्तियों को अनुमोदनकर्ता द्वारा सत्यापित एवं अनुमोदित किया जा चुका है, जबकि 47,528 संपत्तियों को सत्यापन के दौरान अस्वीकृत कर दिया गया है।

(ग) और (घ) वर्तमान तारीख तक, राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों द्वारा UMEED पोर्टल-2025 पर 44,752 अतिक्रमित वक्फ संपत्तियों का विवरण अपलोड किया गया है। तथापि, उल्लेखनीय है कि UMEED केंद्रीय पोर्टल-2025 पर वक्फ संपत्तियों के डेटा का अपलोड, सत्यापन एवं प्रमाणीकरण एक सतत प्रक्रिया है। कई राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों ने अधिनियम के प्रावधानों के अनुसार डेटा प्रविष्टि एवं सत्यापन प्रक्रिया को पूर्ण करने हेतु सक्षम प्राधिकारी/अधिकरण से समय-विस्तार का अनुरोध किया है। तदनुसार, ऐसे मामलों की सटीक संख्या तथा अतिक्रमण हटाने या वक्फ संपत्तियों की पुनर्प्राप्ति के लिए कार्रवाई प्रारंभ किए गए मामलों की संख्या का निर्धारण पोर्टल पर संपूर्ण प्रक्रिया पूर्ण होने के उपरांत ही किया जा सकेगा।

NUCLEAR ENERGY SECTOR

6132. SHRI SASIKANTH SENTHIL:

Will the **PRIME MINISTER** be pleased to state:-

(a) whether the Government proposes to allow greater private sector participation in the nuclear energy sector including in reactor manufacturing, operation, fuel supply or maintenance services and if so, the details thereof;

- (b) whether any amendments to the Civil Liability for Nuclear Damage Act, 2010 are under consideration to facilitate private or foreign investment and if so, the details thereof;
- (c) the details of existing legal position regarding supplier liability and the extent of financial responsibility borne by private operators or equipment suppliers in the event of a nuclear accident;
- (d) whether the Government has conducted a safety, regulatory and financial risk assessment before expanding private participation in a sector involving strategic and environmental risks and if so, the details thereof; and
- (e) the details of the safeguards proposed to ensure transparency, public accountability and adequate compensation mechanisms in case of any nuclear incident?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) The SHANTI Act which has received the assent of President of India on 21st December, 2025 allows private sector participation for setting up a nuclear facility, or to carry out activities for the production, use and disposal of nuclear energy under a license from the Central Government and safety authorization of the Regulatory Board. This Act has been enacted for the promotion and development of nuclear energy and ionising radiation for nuclear

power generation, and other non-power applications, and for its safe and secure utilisation.

This Act also has provisions for civil liability for nuclear damage in case of any nuclear incident in the nuclear installation. The SHANTI Act has aligned the civil liability for nuclear damage with international liability regime. It provides a pragmatic and graded approach for nuclear damage liability from 100Cr to 3000Cr based on the type of nuclear facility. The principal for payment compensation for the nuclear damage is prompt payment by operator with strict and no-fault liability. Above operator's liability, Government of India's liability is upto 300 million SDR. Above this liability, Government can seek from Convention on Supplementary Compensation which is an international Convention to which India is party.

(d) Government of India has established the Atomic Energy Regulatory Board (AERB) by a statutory order (S.O. 4772), to carry out certain regulatory and safety functions envisaged under Section 16, 17 and 23 of the Atomic Energy Act, 1962. Atomic Energy Regulatory Board (AERB) is empowered to lay down safety standards and frame rules and regulations for regulatory and safety envisaged under the Act. Nuclear Power Plants (NPPs) in India are sited, designed, constructed, commissioned and operated in conformity with relevant nuclear safety requirements including environmental safety. Highest level of nuclear safety is ensured in the NPPs, which is verified through systematic multi-tier safety review in AERB and periodic regulatory inspections of NPPs

carried out by AERB. In case any deviation is noticed, AERB enforces suitable corrective/ remedial measures.

The Parliament has recently passed the SHANTI Act, 2025 which envisages participation of private entities in the nuclear sector. The regulatory framework and requirements of AERB are generally entity and technology neutral. Therefore, the same regulatory framework can be utilised for safety regulation of any Nuclear Power Project irrespective of the entity involved (Private/Public).

(e) AERB has established criteria for reporting of nuclear incidents by the licensee. As per the recently passed SHANTI Act, 2025, AERB is required to provide its recommendations to the Central Government for notifying such nuclear incidents, within 15 days from the date of occurrence of the nuclear incident.

FUNDS ALLOCATED/RELEASED/UTILISED UNDER ABSS

6133. DR. SHARMILA SARKAR:

SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of stations identified for redevelopment under Amrit Bharat scheme, State/UT and station-wise;
- (b) the details of stations out of the total identified stations completed as of 1st March 2026, State/UT and station-wise; and

(c) the details of the funds allocated, released and utilised under the said scheme since its inception, year and station-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans

- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Development works at railway stations under Amrit Bharat Station Scheme have been taken up at a good pace. Till now, works have been completed at 208 stations. Names of stations completed so far are as following:

Aishbagh Jn, Alnavar, Amb Andaura, Ambikapur, Amgaon, Anandpur Sahib, Anara, Angamali For Kaladi, Ayodhya Dham Junction, Badami, Bagalkot, Baheri, Baijnath Paprola, Balaghat, Balrampur, Bantawala, Barabhum, Baramati, Bareilly City, Baripada, Barmer, Barpali, Begumpet, Beohari, Bhanupratappur, Bhilai, Bhind, Bijnor, Bimalgarh, Bommidi, Bundi, Byculla, Chalakudi, Champa, Chanda Fort, Changanassery, Chennai Park, Chhindwara, Chidambaram, Chinchpokli, Chinna Salem, Chirayinkeezh, Chunar Jn., Coonoor, Cumbum, Cuttack, Dakor, Dausa, Deeg, Derol, Deshnoke, Devlali, Dhampur, Dharwad, Dhule, Dongargarh, Eluru, Fatehabad, Fatehpur, Fatehpur Shekhawati, Ferok, Gadag, Gangapur City, Godda, Godhra Jn, Gogameri, Gokak Road, Gola Gokarnath, Gomtinagar, Govardhan, Govind

Garh, Govindpur Road, Govindpuri, Hafizpeta, Haibargaon, Haldia, Haldibari, Hapa, Harpalpur, Hathras City, Hi-Tech City, Himayatnagar, Hodal, Idgah Agra Jn, Izzatnagar, Jaisalmer, Jam Jodhpur, Jam Wanthali, Joychandi Pahar Jn, Junnor Deo, Kakinada Town Jn, Kalyani Ghoshpara, Kamakhyaguri, Kanalus Jn, Karaikkudi Jn, Karamsad, Karimnagar, Katni South, Kedgaon, Kesinga, Khairthal, Khalilabad, Khambhaliya, Koppal, Kosamba Jn, Kulitturai, Kuttippuram, Lasalgaon, Limbdi, Lohardaga, Lonand Jn, Madhupur Jn, Mahe, Mahuva, Mailani Jn, Mambalam, Manapara, Mandal Garh, Mandawar Mahwa Road, Mandi Dabwali, Mangalagiri, Mannargudi, Matunga, MCS Chhatarpur, Mithapur, Morappur, Morbi, Muktsar, Munirabad, Muri Jn, Murtizapur Jn, Nainpur Jn, Namakkal, Nandura, Narmadapuram, Narwana Jn, Netaji Subhash Chandra Bose Itwari Junction, Nidadavolu Jn, Nilambur Road, Okha, Orchha, Palitana, Panagarh, Panki Dham, Parappanangadi, Parel, Parlakhemundi, Pirpainti, Piska, Pokhrayan, Pollachi Jn, Polur, Porbandar, Rajgarh, Rajmahal, Rajula Jn, Ramagundam, Ramghat Halt, Rayanapadu, Sabaur, Saharanpur Jn., Sahibganj, Sahibzada Ajit Singh Nagar Mohali, Samakhiyali, Samalpatti, Sanchi, Sankarpur, Sarona, Savda, Seoni, Shahad, Shajapur, Shivanarayanpur, Sholavandan, Shoranur Jn., Shridham, Siddharth Nagar, Sihor Jn., Simultala, Siuri, Somesar, Sri Bala Brahmeswara Jogulamba, Srirangam, Srivilliputtur, St.Thomas Mount, Sullurpeta, Suraimanpur, Swaminarayan Chappia, Talcher, Tamluk, Tanakpur, Thalassery, Thawe, Thiruvapur Jn., Tiruvannamalai, Tripunithura, Tuni, Udagamandalam, Ujhani,

Urkura, Utran, Vadakara, Vadala Road, Vidisha, Vindhyachal, Vriddhachalam Jn., Wadakancheri, Warangal.

The activities for development at other stations have also been taken up at good pace and progress of some of the above stations is as given below:

- **Tirupati station:** The structural framework of new second entry station building on South side, 2 nos. air concourses and sewage treatment plant have been completed. The finishing works of new second entry station building on South side and air concourses, structural work of station building on North side, platform shelter, lift, escalator etc. have been taken up.
- **Nellore station:** The structural framework, brickwork and plastering of station building on both East and West sides have been completed. The finishing works of station building on both East and West side and air concourse, extension work of subway, parking, water tanks and sewage treatment plant have been taken up.
- **Bangalore Cantonment station:** The works of diversion road on South side, training centre, hostel on North side, electric substation building have been completed. The works of South side station building, North side station building, circulating area and Foot Over Bridge have been taken up.
- **Kota Junction station:** The structural works of front departure hall, front arrival hall and rear side station building have been completed. The

finishing works of front departure hall, rear side station building, air concourse, through roof, circulating area have been taken up.

- **Bhubaneswar station:** The structural work of new station building at East and West side and air concourse have been completed. The structural work of elevated driveway at East and West side station, extension of Foot Over Bridge and platform shelter have been taken up. The finishing works of new station building at East and West side, works of MEP (Mechanical, Electrical and Plumbing), HVAC (Heating, Ventilation and Air Conditioning) and escalators have been taken up.

Further redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The fund allocation of ₹ 12,120 crore (Revised Estimate) has been made for the financial year 2025-26 under Plan Head-53 and expenditure of ₹ 11,892 crore (up to February, 2026) has been incurred so far.

PPP MODEL FOR SOUTH-EAST CENTRAL RAILWAY ZONE

6134. SHRIMATI HIMADRI SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of railway stations identified for redevelopment under the Public-Private Partnership (PPP) model in the country, zone-wise;
- (b) the current status of redevelopment for stations particularly under the South East Central Railway (SECR) zone including the stations earmarked for the PPP model versus those under the Amrit Bharat Station Scheme (ABSS);
- (c) the details of total financial outlay sanctioned for the modernisation of major stations in the Shahdol, Umaria and Anuppur districts of the SECR zone; and
- (d) the details of the projected timeline for the completion of these redevelopment projects to provide world-class amenities to passengers in these regions?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d)Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

So far, 1,338 stations, including 15 stations in Public-Private Partnership (PPP) model, have been identified for redevelopment under the Amrit Bharat Station Scheme.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning, keeping in view the necessity at each station, includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems

- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Out of 1338 stations, 50 stations fall under the jurisdiction of South East-Central Railway (SECR) Zone. The names of stations identified for development under Amrit Bharat Station Scheme in SECR zone are as following:-

Zone	No. of Stations	Names of Stations
SECR	50	Akaltara, Ambikapur, Amgaon, Anuppur, Baikunthpur Road, Balaghat, Balod, Baradwar, Belha, Belpahar, Bhandara Road, Bhanupratappur, Bhatapara, Bhilai, Bhilai Nagar, Bhilai Power House, Bijuri, Bilaspur, Brajrajnagar, Champa, Chanda Fort, Chhindwara, Dallirajhara, Dongargarh, Durg, Gondia, Hathbandh, Himgir, Janjgir Naila, Kamptee, Korba, Mandir Hasaud, Mandla Fort, Marauda, Nainpur Jn, Netaji Subhash Chandra Bose Itwari Junction, Nipania, Pendra Road, Raigarh, Raipur Jn, Raj Nandgaon, Sarona, Seoni, Shahdol, Tilda-Neora, Tumsar Road, Umaria, Urkura, Uslapur, Wadsa

Development works at railway stations under Amrit Bharat Station Scheme have been taken up at a good pace. Till now, works of 208 stations have been completed under this scheme, which includes 14 stations

(Ambikapur, Amgaon, Balaghat, Bhanupratappur, Bhilai, Champa, Chanda Fort, Chhindwara, Dongargarh, Nainpur Jn, Netaji Subhash Chandra Bose Itwari Junction, Sarona, Seoni, Urkura) of SECR Zone.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

Anuppur station: The works of improvement of station building with entrance porch, development of circulating area, entry/ exit gate, additional platform shelters, platform surfacing, development of parking area, renovation of waiting areas, booking counter, toilets, dormitory, parcel office and installation of improved signage and train coach indication boards have been completed. The works of station elevation lighting and landscaping have been taken up.

Shahdol station: The works of improvement of station building with entrance porch, development of circulating area, entry/ exit gate, additional platform shelters, development of parking area, renovation of waiting areas, booking counter and toilets have been completed. The works of installing CCTV cameras and train and coach indication boards have been taken up.

Umaria station: The works of improvement of station building with entrance porch, development of circulating area, landscaping, entry/ exit gate, additional platform shelters, platform surfacing, development of parking area, renovation of waiting areas, booking counter, toilets, CCTV and improved signage have been completed. The works of lifts and other finishing works have been taken up.

Bijuri station: The works of construction of platform shelters and drain have been completed. The works of improvement of station building, circulating area, platform surfacing, improvement of waiting area and toilets have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station are carried out based on category of station/condition/traffic handled etc.

Ministry of Railways explored various models of development of stations including Public Private Partnership (PPP). Rani Kamalapati station in Madhya Pradesh has already been developed and commissioned under PPP model. Out of 15 stations identified for development on PPP mode, the bid for redevelopment of Vijayawada station has been invited. The other 14 stations are at various stages of master planning and financial modelling.

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not station-wise or district-wise or State-wise. For South East Central Railway (SECR), a total allocation of ₹458.61 crores (RE) has been made for the financial year 2025-26 under Plan Head-53.

Further, development / redevelopment / upgradation of Railway Stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brown field related challenges such as shifting of utilities, (involving water/sewage lines, optical fiber cables, gas pipe lines, power/signal cables etc.) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of high voltage power lines etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

ELECTRON BEAM AND RADIATION PROCESSING FACILITIES

6135. SHRI DILESHWAR KAMAIT:

DR. SANJAY JAISWAL:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI HARIBHAI PATEL:

SHRI SATISH KUMAR GAUTAM:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of the number of electron beam processing and radiation sterilisation facilities established as of February 2026 along with their location and operational status;
- (b) the major sectors in which these facilities are currently being utilised;
- (c) the volume of medical devices, pharmaceuticals and agricultural or food products processes through these facilities as of February 2026;

(d) whether these facilities are being operated in collaboration with public sector undertakings, private industry or research institutions if so, the details thereof; and

(e) the details of benefits achieved through the use of radiation processing technologies particularly in terms of improved food safety, reduction in post-harvest losses and availability of sterilised medical products?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Two electron beam processing and radiation sterilization facilities established by the Department of Atomic Energy (DAE) as of February 2026 as under:

(i) Electron beam radiation processing facility at Indore, Madhya Pradesh named "Agricultural Radiation Processing Facility (<https://www.facebook.com/vdae.connect/posts/1-crore-and-counting-arpfs-sterilisation-milestone-the-agricultural-radiation-pro/1095221449306210>)" (ARPF):

The facility is based on 10 MeV, 6 kW electron linear accelerator (LINAC) developed by Raja Ramanna Centre for Advanced Technology (RRCAT), a Constituent Unit of DAE and is being operated on commercial basis for electron beam terminal sterilization of medical devices. ARPF is licensed by the Atomic Energy Regulatory Board (AERB) for regular operation. Electron beam

sterilization of Risk Class A and B medical devices at this facility is done by compliance with the process control requirement of IS/ISO 11137 standard and Medical Device Rules (MDR), 2017, under a license issued by the Food and Drugs Administration (FDA), Government of Madhya Pradesh. The Quality Management System of the facility is regularly audited by a Central Drugs Standard Control Organization (CDSCO) Notified Body and is accredited to ISO 13485:2016 and ISO 9001:2015 standards.

(ii) Electron beam radiation processing facility at Bengaluru, Karnataka:

This facility is established at Bengaluru under an agreement with Incubation Centre, RRCAT, Indore and an Industry. RRCAT has developed, installed, commissioned and qualified a 10 MeV, 10 kW electron linear accelerator (linac), "KIRTI-1010" for sterilization of medical devices. Application to obtain license for commercial sterilization medical devices has been submitted to CDSCO which is under review at Karnataka State Licensing Authority.

(b)The facility is primarily being utilized in health care sector (medical device sterilization).

(c)Process qualification for e-beam sterilization of various medical devices (IV cannula, PP vials, blood collection tubes, surgical gloves, viral transport media tubes, collagen sheets, surgical syringe, collagen gauze pieces etc.) has been successfully completed. Medical device manufacturers from across the country are availing of the e-beam services, and as of February 2026, more than two crore medical devices have been sterilised.

(d) Out of two facilities developed by DAE, one is operated by RRCAT and another by private industry.

i. Electron beam facility established at Indore, Madhya Pradesh is operated by RRCAT, DAE, Indore.

ii. Electron beam facility established by RRCAT at Bengaluru, Karnataka is operated by private industry under the Incubation agreement between RRCAT and Industry.

(e) DAE is involved in RandD activities pertaining to the development of Standard Operating Procedures (SOPs) for preserving different agricultural produce commodities using ionizing radiation including electron beam and X-radiations from accelerator. Bhabha Atomic Research Centre (BARC), a Constituent Unit of DAE, developed radiation technologies extend the shelf life of perishable agricultural produce and prevent post-harvest losses for ensuring food security. It also helps Indian exporters to meet international quarantine requirements for export of such commodities, thereby enabling access to high-value markets. Notably, the shelf life of onion and potatoes has been extended up to 7.5 months and 8 months respectively, while retaining the quality attributes. India has been exporting mangoes and pomegranate through sea route in a cost-effective manner to the United States of America (USA), Australia, South Africa and Malaysia using irradiation as a mandatory phytosanitary treatment. SOPs have also been developed for shelf-life extension of cereals, wheat, spices, mushroom, fruits and vegetables such as green tomato, broccoli, cherry fruits, semi dried apricot etc., benefiting farmers,

traders and consumers. Radiation processing also enables chemical-free preservation of grains and spices by eliminating insects and microbes. The radiation based food preservation technology has been transferred to private entrepreneurs on non-exclusive basis for commercialisation. At present 32 commercial food irradiation facilities utilizing Cobalt-60 are operational across the country which includes seven plants by Central / State Government Sector and 25 by private firms.

A high-power (10 MeV, 15 kW) food irradiation linear accelerator has been developed at RRCAT, Indore. The LINAC has been qualified for irradiation of food and agricultural products. Various RandD experiments are conducted in collaboration with various research institutes and universities (BARC-Mumbai, Indira Gandhi Krishi Vishwavidyalaya (IGKV)-Raipur, Indian Council of Agricultural Research (ICAR) institutes, Central Agricultural University-Manipur, etc.) to develop the new crop varieties in Groundnut, Chick pea, Lobia, Field Pea, Rice, Barnyard Millets, Garlic, Finger millet, Pearl millet, Sorghum, Foxtail millet and explore the use of electron beam technology to improve food safety, reduction in post-harvest losses and quarantine treatment in Guava, Grapes, Potato and tribal food products like kodu, kutki etc., in collaboration with BARC-Mumbai, Jawaharlal Nehru Krishi Vishwavidyalaya (JNKVV)-Jabalpur, DRDO-Defense Food Research Laboratory-Mysore.

पिछड़ेपन संबंधी सूचकांक का मूल्यांकन

6136. श्री नीरज मौर्य:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नीति आयोग ने हाल ही में उत्तर प्रदेश के बरेली और बदायूं जिलों के पिछड़ेपन संबंधी सूचकांक का कोई मूल्यांकन किया है तथा इसके आधार पर आंवला के लिए क्या कोई विशेष विकास रणनीति तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार आकांक्षी ब्लॉक कार्यक्रम के अंतर्गत आंवला लोक सभा निर्वाचन क्षेत्र के सबसे पिछड़े ब्लॉकों में स्वास्थ्य और अवसंरचना सुधार के लिए अतिरिक्त निधि आवंटित करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार के पास ग्रामीण युवाओं के पलायन को रोकने हेतु स्थानीय उद्योग और कृषि के एकीकरण के लिए कोई दीर्घकालिक क्षेत्रीय योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार स्थानीय स्तर पर डेटा संग्रह और सांख्यिकीय विश्लेषण को सशक्त बनाने हेतु जिला योजना समितियों को तकनीकी उन्नयन में सहायता प्रदान कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क) जी, नहीं। नीति आयोग ने बरेली और बदायूं जिलों के पिछड़ेपन संबंधी सूचकांक या आंवला के लिए विशेष विकास कार्यनीति पर कोई आकलन नहीं किया है।
- (ख) से (घ) आंवला निर्वाचन क्षेत्र का ब्लॉक उत्तर प्रदेश के उन 68 ब्लॉकों में शामिल नहीं है जो आकांक्षी ब्लॉक कार्यक्रम के अंतर्गत आते हैं।

RARE EARTH CORRIDORS

6137. DR. KALANIDHI VEERASWAMY:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government, in the General Budget 2026 has announced the establishment of Dedicated Rare Earth Corridors to strengthen exploration, mining, processing and value addition of rare earth elements in the country;
- (b) if so, the details of the proposed corridors, including identified mineral-bearing regions, industrial clusters, estimated financial outlay and implementation timeline thereof;
- (c) whether the corridors aim to reduce import dependence and enhance domestic capability in strategic sectors such as electronics, renewable energy, electric vehicles, and defence manufacturing and if so, the details thereof;
- (d) whether any of the proposed corridors are planned in the State of Tamil Nadu, particularly in coastal or mineral-rich districts and if so, the details thereof, along with the expected economic benefits therefrom;
- (e) whether environmental safeguards, community consultations, and regulatory clearances have been factored into the implementation framework and if so, the details thereof; and
- (f) the steps taken to attract private investment, technology partnerships and downstream manufacturing under this initiative?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) Yes, Union Budget 2026–27 has announced the establishment of dedicated Rare Earth Corridors in the states of Odisha, Kerala, Andhra Pradesh, and Tamil Nadu. These corridors will focus on mining, processing, research, and manufacturing thus aligning these initiatives with the national priorities of Atmanirbhar Bharat, Net Zero 2070, and Viksit Bharat @ 2047, while positioning India as a key player in global advanced materials value chains.

(c) Yes, the dedicated Rare Earth Corridors proposed in Odisha, Kerala, Andhra Pradesh, and Tamil Nadu states aim to reduce import dependence and enhance domestic capability in strategic sectors. The RE corridor aims to establish an integrated domestic ecosystem for mining, refining, and manufacturing. India's import reliance on key minerals used for the production of items in strategic sectors such as electronics, renewable energy, electric vehicles, and defence manufacturing can be regulated through the RE corridor by boosting local sourcing enhancing strategic self-reliance.

(d) Yes, The Government has proposed Rare Earth Corridor in Tamil Nadu state along with Kerala, Andhra Pradesh and Odisha.

(e) and (f) A Joint Working Group (JWG) consisting of members representing all stakeholders is being constituted for formulation of guidelines (SOP) to establish dedicated Rare Earth corridors in the identified states and the JWG is expected to examine all aspects before finalising the SOP.

ADOPTION OF NAVIC-ENABLED DEVICES ACROSS VARIOUS SECTORS

6138. SHRI M. K. RAGHAVAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has taken steps to increase the adoption of NavIC-enabled devices across sectors such as transportation, logistics, fisheries, disaster management and agriculture, if so, the details thereof;
- (b) whether the Government proposes to mandate NavIC compatibility in all smartphones and navigation devices sold in the country and if so, the timeframe fixed for full implementation;
- (c) whether the Government plans to introduce dual-frequency (L1/L5) NavIC services to improve civilian navigation accuracy comparable to global systems like GPS and if so, the progress made so far;
- (d) whether any financial assistance or incentives are being provided to domestic manufacturers for developing NavIC chipsets, receivers and modules and if so, the details thereof; and

(e) whether the Government has taken steps to improve the international acceptance and interoperability of NavIC with other Global Navigation Satellite Systems (GNSS) and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes. Government has taken steps to increase the adoption of NavIC enabled devices across sectors such as transportation, logistics, fisheries, disaster management and agriculture.

1. Real-time train tracking: more than 10,400 trains are equipped with NavIC enabled tracking devices,
2. Fishing vessel tracking: 41,000+ vessels are equipped with NavIC enabled transponders,
3. Tracking of public and commercial vehicles: 140+ device models certified and fitted in 15 Lakhs+ vehicles,
4. NavIC is also being used for providing safety-of-life alert messages during natural disasters.

(b) Government has not mandated NavIC yet. Discussions are ongoing regarding this possibility.

(c) Yes. Government plans to introduce dual-frequency (L1/L5) NavIC services to improve civilian navigation accuracy. NVS series of satellites,

starting from NVS-01 launched in May 2023, will broadcast L1 signal along with legacy L5 and S signals.

(d) Government has undertaken activities related to pilot projects, technology transfer to Indian industry, technical support, testing support, utilisation programmes, etc. DoS has made efforts for inclusion of NavIC in national / international industry standards, thereby enabling efficient, consistent, and seamless adoption of NavIC in the products and solutions. MeitY has supported the design, manufacture, and supply of NavIC chipsets by Indian industry.

(e) Yes. Government regularly interacts and coordinates with other Global Navigation Satellite Systems (GNSS) for ensuring compatibility and interoperability of NavIC signals with the other signals. The coordination takes place at multi-lateral and bi-lateral levels.

MISINFORMATION ON SOCIAL MEDIA

6139.SHRI V. K. SREEKANDAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether it is a fact that the Press Information Bureau has flagged over 50 cases of deepfakes, manipulated videos and various other types of misinformation on social media platforms;
- (b) if so, the details thereof;

(c) whether it is also a fact that many of these were posted by neighboring country; and

(d) the details of the steps taken by the Government to prevent spreading misinformation by other nations?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) A Fact Check Unit (FCU) functions under Press Information Bureau, Ministry of Information and Broadcasting. FCU identifies fake news, misinformation relating to the Central Government. After verifying the authenticity of news from authorized sources, FCU publishes correct information on its social media platforms. Additionally, it encourages citizens to report suspicious content for verification, thereby strengthening public participation in combating misinformation.

FCU has identified various fake claims related to the Government of India including deepfakes, AI-generated and misleading videos, notifications, letters and websites. A total of 2913 fact-checks have been published so far. All fact-checks are available across PIB Fact Check official social media platforms, including X, Facebook, Instagram, Telegram, Threads and WhatsApp Channel. During Operation Sindoor, the PIB Fact Check Unit actively identified misinformation and hostile narratives circulating online. It promptly acted on fact-checking false claims, providing authentic information, and ensuring accurate public communication, thereby helping prevent the spread of

misleading and anti-India narratives. Ministry also issued directions for blocking of over 1,400 such URLs on digital media during Operation Sindoor.

For the publishers of news and current affairs on digital media and publishers of online curated content, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) provides for a Code of Ethics along with a three-level institutional mechanism for redressal of grievance relating to violation of Code of Ethics by such publishers.

STARTUPS APPROVED UNDER DESIGN LINKED INCENTIVE SCHEME

6140. DR. HEMANT VISHNU SAVARA:
SHRI RAO RAJENDRA SINGH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of companies and startups approved under the Design Linked Incentive Scheme since its launch;
- (b) the number of chip design projects supported under the said scheme and their sector-wise distribution;
- (c) the financial incentives sanctioned and disbursed under the said scheme so far;
- (d) the number of Intellectual Property (IP) cores, chip prototypes or products developed under the scheme as of February 2026, year-wise; and

(e) whether the Government has assessed the impact of the scheme on promoting indigenous semiconductor design capabilities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The Government approved Semicon India programme in 2022 for the development of complete semiconductor ecosystem, ranging from design, fabrication, assembly, testing, packaging, and module manufacturing.

Fiscal incentives were provided for setting up semiconductor units including fabs, packaging units, etc.

Progress of Semicon India:

In a short span of four years, the Government has approved 10 units with an investment commitment of about Rs 1.6 Lakh Cr.

Approved projects include two semiconductor fabs and eight ATMP/OSAT units throughout the country. The commercial production in two plants (Micron and Keynes at Sanand) has already commenced with 2 more to start commercial production this year.

Developing semiconductor design ecosystem:

As per industry assessment, the maximum value addition in the semiconductor chips is from the design of chips. Semicon India also focuses on design of semiconductor chips, SoCs and development of Intellectual Property

(IP) through Design Linked Incentive (DLI) Scheme. Following support is provided to the startups under it:

- (a) Design infrastructure support, such as Electronic Design Automation (EDA) tools and Intellectual Property (IP) cores, to help with early prototyping of designs.
- (b) Financial incentive of up to 50% of eligible costs, capped at ₹15 Crore per application, for design prototyping, scaling-up, and volume production.
- (c) Incentives of 6% to 4% of net sales turnover over five years, capped at ₹30 Crore per application, for deployment and commercialization of chip solutions.

As part of DLI scheme, we have seen significant progress:

- Projects have been approved for the design of semiconductor chips and SoCs, with a total project value of Rs 900 Cr, including Design infrastructure support. Details of startups are given in the enclosed **Statement-I.**
- These projects address critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, and broadband and IoT SoCs.
- Out of 24 projects, 15 companies have raised venture capital funding to scale up and productize their solutions.
- Rs 650 crore has been raised in VC funding by Indian semiconductor startups.

- 7 chips have been successfully fabricated out of 16 designs taped out across multiple foundries, including advanced nodes such as 12 nm at TSMC.
- 103 fabless chip design companies have been supported with access to advanced chip design infrastructure, cumulatively consuming 65 lakh hours of tool usage. Details of startups are given in the enclosed **Statement-II**.
- 10 patents have been filed and 140+ reusable semiconductor IP cores developed, serving as critical enablers for advanced chip design.

Chip to Startup (C2S) Programme

The Government is also providing infrastructure support for chip design to eligible applicants, including access to EDA tools, IP cores, and fabrication facilities.

These advanced designing tools are now available to students of 315 universities/institutes. So far, the usage of these tools has exceeded 200 lakh hours.

146 designs have been taped out by 49 institutions across India. Out of this, 94 student-designed chips have been fabricated and packaged at SCL Mohali. Another 50+ institutions are in the advanced stage of submitting about 80 new chip designs for fabrication.

STATEMENT-I**State-wise list of 24 projects of start-up companies approved for financial support under the DLI Scheme**

State	S.NO.	Company Name	Project Name	Project Outlay
				(in Lakhs ₹)
KARNATAKA	1	Fermionic Design Pvt. Ltd.	A 4-channel Mux-Demux Gain Phase Shifter for Hybrid Beamformer in 8-12GHz for satellite communication and 5G Antenna Array systems	1047.19
	2	Morphing Machines Pvt. Ltd.	SoC, IP and Accelerator card powered by REDEFINE architecture and Ecosystem	2048.83
	3	Calligo Technologies Pvt. Ltd.	SoC with RISC V and POSIT Coprocessor based Accelerator Card with Software Ecosystem	4192.75
	4	Sensesemi Technologies Pvt. Ltd.	SenseSoC-200 SoC for IOT and Medical Applications	3907.02
	5	Saankhya Labs Pvt. Ltd.	SoC for Baseband Processing for 5G Telecom infrastructure	2558.77
	6	Aryabhata Circuits and Research Labs Pvt. Ltd.	Next Generation IC for Advanced Tire Monitoring System (TMS)	4095.49
	7	BigEndian Semiconductors Pvt. Ltd.	SoC for Video Audio Surveillance Unit, Design and Development	3108

	8	C2i Semiconductors Pvt. Ltd.	A Digital Multiphase Controller IC for Enterprise Server Power	8375.2
	9	MMRFIC Technology Pvt. Ltd.	Indigenous Ka-Band Beamformer RADAR Chip	1253.04
	10	Sophrosyne Technologies Pvt. Ltd.	High-precision, Ultra-low-power SoC for real-time monitoring of cardiac activity and other vital health parameters	2147.1
	11	Aagyavision Pvt. Ltd.	Radar RF chips for edge applications	2547.9
TAMIL NADU	12	Aheesa Digital Innovations Pvt. Ltd.	VEGA Processor based GPON ONT and Network SoC for FTTX and Broadband applications	4140
	13	Mindgrove Technologies Pvt. Ltd.	Vision SoC using Shakti processor for Edge Computing	4786.11
	14	InCore Semiconductors Pvt. Ltd.	RISC-V multi-core super scalar processor for smartphones and edge AI.	1743
	15	MBit Wireless Pvt. Ltd.	Dualmode LTE Cat bis and NBloT Baseband chipset for IoT applications	6536
KERALA	16	Netrasemi Pvt. Ltd.	A High-End Edge-AI SoC with on-chip video analytics and vector processing computing.	4430

	17	Netrasemi Pvt. Ltd.	Development of ML Acceleration chip with Programmable Hardware Infrastructure for Robots, Drones, Industrial automation and Video Analytics systems (64 TOPS AI performance) on 12nm, TSMC	6125
TELANGANA	18	Green PMU Semi Pvt. Ltd.	Energy-Harvesting power management Chip for IoT applications	986
	19	WiSig Networks Pvt. Ltd.	A 5G NB-IoT based SoC for Terrestrial and Satcom Applications	2555.57
	20	MosChip Technologies Pvt. Ltd.	Smart Energy Meter IC- VIDYUT	4000
MAHARASHTRA	21	Multi Nano Sense Technologies Pvt. Ltd.	MEMS Platform Gas Sensors and CMOS Data Acquisition AFE SoC	2953
UTTAR PRADESH	22	Vervesemi Microelectronics Pvt. Ltd.	A Mixed Signal Microcontroller for Motor Control and Smart Power Applications	2964
	23	Incise Infotech Limited	A Linear LED Driver IC.	428
DELHI	24	DV2JS Innovation LLP	LowLight Image Sensor with SinglePhoton Detection for Security, Surveillance, Automobile Cameras	748

STATEMENT-II**State-wise list of 103 start-up companies approved for EDA tools support under the DLI Scheme**

State	S.NO.	Company Name
KARNATAKA	1	Fermionic Design Pvt. Ltd.
	2	Morphing Machines Pvt. Ltd.
	3	Calligo Technologies Pvt. Ltd.
	4	Sensesemi Technologies Pvt. Ltd.
	5	Saankhya Labs Pvt. Ltd.
	6	BigEndian Semiconductors Pvt. Ltd.
	7	Stteereng Silicon Pvt. Ltd.
	8	TriSpace Technologies Pvt. Ltd.
	9	MemSmart Pvt. Ltd.
	10	Silicon Support Solution (OPC) Pvt. Ltd.
	11	Quanfluence Private Pvt. Ltd.
	12	SandLogic Technologies Pvt. Ltd.
	13	Aryabhata Circuits and Research Labs Pvt. Ltd.
	14	Chipspirit Technologies Pvt. Ltd.
	15	Tsilicon Pvt. Ltd.
	16	Aagyavision Pvt. Ltd.
	17	Terminus Circuits Pvt. Ltd.
	18	Semiksha Semiconductors Pvt. Ltd.
	19	Sophrosyne Technologies Pvt. Ltd.
	20	iSOC Semiconductors Pvt. Ltd.

21	C2i Semiconductors Pvt. Ltd.
22	Linesemi Technology Pvt. Ltd.
23	Nanojoules Semiconductors Pvt. Ltd.
24	CIMware Technologies Pvt. Ltd.
25	PrimeSOC Technologies LLP
26	Ciliconchip Circuit Pvt. Ltd.
27	Memrym Solutions India Pvt. Ltd.
28	MAXVY Technologies Pvt. Ltd.
29	Trellisign Tech. Pvt. Ltd.
30	Semicon Design Technologies Pvt. Ltd.
31	Signalchip Innovations Pvt. Ltd.
32	Signitude Pvt. Ltd.
33	XtremeSilica Technologies Pvt. Ltd.
34	Selenean Technologies Pvt. Ltd.
35	Leadsoc Technologies Pvt. Ltd.
36	Univision Technology Solutions Pvt. Ltd.
37	MMRFIC Technology Pvt. Ltd.
38	Sophic Silicon Technologies Pvt. Ltd.
39	Aritrak Technologies Pvt. Ltd.
40	Ananant Systems Pvt. Ltd.
41	Maieutic Semiconductors Pvt. Ltd.
42	Xsoc Technologies Pvt. Ltd.
43	Velloresemicon Pvt. Ltd.
44	Optoml Semiconductors India Pvt. Ltd.

	45	Interex Semiconductor Pvt. Ltd.
	46	Banashree Renewable Energy System Pvt. Ltd.
	47	Astrome Technologies Pvt. Ltd.
	48	Baremetal Turnkey Products LLP
	49	Secure Machines Pvt. Ltd.
	50	Intsemi Technologies Pvt. Ltd.
TAMIL NADU	51	Aheesa Digital Innovations Pvt. Ltd.
	52	InCore Semiconductors Pvt. Ltd.
	53	ARIES BioMed Technologies Pvt. Ltd.
	54	Mindgrove Technologies Pvt. Ltd.
	55	Struent Semiconductors Pvt. Ltd.
	56	PRSsemicon Technologies Pvt. Ltd.
	57	Sicrest Semiconductors Pvt. Ltd.
	58	MBit Wireless Pvt. Ltd.
KERALA	59	Netrasemi Pvt. Ltd.
	60	Silizium Circuits Pvt. Ltd.
	61	Asnaviram Networks Pvt. Ltd.
	62	Drakon Innovations Pvt. Ltd.
TELANGANA	63	Green PMU Semi Pvt. Ltd.
	64	Wisig Networks Pvt. Ltd.
	65	Dheyo AI Pvt. Ltd.
	66	AMPICQ Pvt. Ltd.
	67	BITSILICA Pvt Ltd
	68	Manjeera Digital Systems Pvt. Ltd.
	69	Spintronics AI Semiconductors Pvt. Ltd.

	70	SmartKosh Technologies Pvt. Ltd.
	71	Vconnectech Systems Pvt. Ltd.
	72	Speedbus Semiconductors Pvt. Ltd.
	73	WnPSemicon LLP
	74	Sigan Semiconductors OPC Pvt. Ltd.
	75	Vaaluka Solutions Pvt. Ltd.
	76	Avecas Technologies Pvt. Ltd.
ODISHA	77	Qualivon Technologies Pvt. Ltd.
MAHARASHTRA	78	Panache Digilife Limited
	79	Vasbeam Pvt. Ltd.
	80	Tahinium Technologies Pvt. Ltd.
	81	Imumbai Semiconductors Pvt. Ltd.
	82	Pentarisc Systems Pvt. Ltd.
	83	Multi Nano Sense Technologies Pvt. Ltd.
ASSAM	84	Phra Narai Semicon Systems Labs Pvt. Ltd.
GUJARAT	85	Indiesemic Pvt. Ltd.
	86	Synchronous Drives And Inverters Pvt. Ltd.
	87	Vicharak Computers Pvt. Ltd.
	88	Artronics Pvt. Ltd.
	89	Sikern Semiconductor Pvt. Ltd.
UTTAR PRADESH	90	Inquantumshift Labs Pvt. Ltd.
	91	Vervesemi Microelectronics Pvt. Ltd.
	92	Incise Infotech Limited
	93	Reslink Technologies Pvt. Ltd.
	94	Truesilicon Technologies Pvt. Ltd.
	95	Keenheads Technologies Pvt. Ltd.

UTTARAKHAND	96	Linearized Amplifier Tech. and Services Pvt. Ltd.
DELHI	97	DV2JS Innovation LLP
	98	Orvis Semi Pvt. Ltd.
	99	CryoLogiq Semiconductors Pvt. Ltd.
HARYANA	100	Syrma SGS Technology And Engineering Services Ltd.
ANDHRA PRADESH	101	Krisemi Design Technologies Pvt. Ltd.
WEST BENGAL	102	SemiFront Technologies Pvt. Ltd.
	103	Aantaric Technologies Pvt. Ltd.

ग्रीन हाइड्रोजन प्रमाणपत्र योजना

6141. श्री अशोक कुमार रावत:

श्री देवसिंह चौहान:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत की ग्रीन हाइड्रोजन प्रमाणन योजना (जीएचसीआई) के कार्यान्वयन की वर्तमान स्थिति क्या है और अंतर्राष्ट्रीय व्यापार क्षमता के लिए मानकों की अधिसूचना का ब्यौरा क्या है;
- (ख) इस योजना के अंतर्गत कितने ग्रीन हाइड्रोजन उत्पादकों को प्रमाणित किया गया है;
- (ग) प्रमाण-पत्रों के सत्यापन और उन्हें जारी करने के लिए कितने प्रत्यायित प्रमाणन निकाय अधिसूचित किए गए हैं।
- (घ) जीएचसीआई ढांचे के अंतर्गत लक्षित क्षेत्रों और निर्यात बाजारों का ब्यौरा क्या है और सरकार द्वारा भारतीय प्रमाणन मानकों को वैश्विक मानकों के अनुरूप बनाने के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (ङ) क्या सरकार ने इस बात का आकलन किया है कि इस योजना ने भारतीय ग्रीन हाइड्रोजन और इसके व्युत्पन्नों के लिए निर्यात बाजारों तक पहुंच को कितना सुगम बनाया है; और

(च) यदि हां, तो इसके निष्कर्षों का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) देश में उत्पादित ग्रीन हाइड्रोजन के प्रमाणीकरण के लिए एक पारदर्शी और विश्वसनीय ढांचा स्थापित करने हेतु, नवीन और नवीकरणीय ऊर्जा मंत्रालय द्वारा अप्रैल 2025 में भारत की ग्रीन हाइड्रोजन प्रमाणन योजना (GHCI) प्रकाशित की गई है।

GHCI का उद्देश्य भारत में ग्रीन हाइड्रोजन उत्पादन के माप, निगरानी और प्रमाणन के लिए एक समग्र ढांचा प्रदान करना है। यह पारदर्शिता, जवाबदेही, राष्ट्रीय ऊर्जा परिवर्तन और जलवायु लक्ष्यों के अनुरूप कार्य करने पर बल देता है, जिससे 'राष्ट्रीय ग्रीन हाइड्रोजन मिशन' की समग्र सफलता में योगदान मिलता है।

(ख) फरवरी 2026 तक, इस योजना के तहत किसी भी ग्रीन हाइड्रोजन उत्पादक को प्रमाणित नहीं किया गया है।

(ग) फरवरी 2026 तक, कार्बन क्रेडिट ट्रेडिंग योजना के तहत सत्यापन गतिविधियों को संपन्न करने हेतु दो मान्यता प्राप्त कार्बन सत्यापन एजेंसियों (ACVAs) को पैनलबद्ध किया गया है।

(घ) GHCI का उद्देश्य विभिन्न क्षेत्रों, जिनमें अन्य के साथ, पेट्रोलियम रिफाइनिंग, उर्वरक, इस्पात (स्टील), मोबिलिटी और शिपिंग शामिल हैं, में ग्रीन हाइड्रोजन और उसके डेरिवेटिव्स के उत्पादन, व्यापार और संभावित निर्यात को बढ़ावा देना है। निर्यात बाजारों के संदर्भ में, यह योजना, प्रमाणन के लिए अंतरराष्ट्रीय स्तर पर स्वीकृत कार्यप्रणालियों और मानकों के अनुरूप कार्य करते हुए, ग्रीन हाइड्रोजन और इसके डेरिवेटिव्स के लिए उभरते वैश्विक बाजारों तक पहुंच का समर्थन करती है।

(ङ) और (च) जीएचसीआई हरित हाइड्रोजन के लिए प्रमाणन फ्रेमवर्क को अन्य क्षेत्राधिकारों द्वारा अपनाए गए अंतरराष्ट्रीय स्तर पर मान्यता प्राप्त बेंचमार्कों को साथ जोड़कर वैश्विक निर्यात बाजारों तक पहुंच को सुगम बनाती है। इन फ्रेमवर्क के तहत उत्सर्जन तीव्रता की सीमाएँ इस प्रकार हैं:

1. भारत: वेल टू गेट आधार (2 किलोग्राम CO₂eq/kg हाइड्रोजन)

2. यूरोपीय संघ: वेल टू व्हील आधार (3.38 किलोग्राम CO₂eq/kg हाइड्रोजन)

3. जापान: वेल टू गेट आधार (3.4 किलोग्राम CO₂eq/kg हाइड्रोजन)

उपरोक्त विवरणों को ध्यान में रखते हुए, ऐसा आकलन है कि GHCI फ्रेमवर्क के तहत प्रमाणित ग्रीन हाइड्रोजन अंतरराष्ट्रीय स्तर पर तुलनीय उत्सर्जन तीव्रता मानदंडों को पूरा करता है और इसलिए वैश्विक निर्यात बाजारों तक पहुँच बनाने की स्थिति में है।

PROMOTION OF ELECTRONICS MANUFACTURING THROUGH EMC 2.0

6142. SHRI VISHNU DATT SHARMA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government is promoting electronics manufacturing, digital innovation and IT-enabled employment nationwide through initiatives such as Electronics Manufacturing Clusters (EMC 2.0), Digital India and related programmes;

(b) if so, whether the Government has examined the feasibility of establishing electronics assembly units, IT-enabled service centres or similar technology-driven employment infrastructure in the districts of Katni, Panna and town of Khajuraho in the Khajuraho Lok Sabha region;

(c) if so, whether the absence of such facilities limits technology-based employment opportunities for youth in this comparatively less-developed and largely agriculture-dependent region; and

(d) if so, the steps proposed to promote electronics manufacturing, IT-enabled services and digital entrepreneurship so that local youth obtain sustainable employment opportunities in this region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Driven by Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat, the Government is developing complete manufacturing ecosystem for electronics goods.

Electronics manufacturing in India has expanded significantly in the last 11 years. It can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (₹)	1.9 Lakh Cr	~ 12Lakh Cr	Increased 5 times
Export of electronics goods (₹)	38 thousand Cr	~ 3.3 Lakh Cr	Increased 8 times
Mobile manufacturing units	2	300	Increased 150 times
Production of mobile phones (₹)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (₹)	1,500 Cr	2 Lakh Cr	Increased 127 times
Mobile phone imported (units)	75% of the total demand	0.02% of the total demand	

From being an importer of mobile phones back in 2014, India has now become a net exporter. We have more than 300 mobile manufacturing units operational in the country.

Smartphones have emerged as India's top exported commodity in CY 2025. The top 3 commodities exported from India in CY 2025 are mentioned below:

#	HS Code	Item	Export value for CY 2025 (₹. Cr.)
1	85171300	Smartphones	262,452
2	27101944	Automotive diesel fuel, not containing biodiesel, conforming to standard IS 1460	1,42,227
3	71023910	Diamond (other than industrial diamond) cut or otherwise worked but not mounted or set	1,08,652

Source: DGCIS

This growth has been possible due to various measures taken by the Government in the last 11 years to promote domestic production of electronic goods, semiconductors, components and hardware. Some of the key electronics manufacturing initiatives include:

Electronics Components Manufacturing Scheme (ECMS)

Government launched ECMS to further deepen the supply chain ecosystem and develop robust electronics component ecosystem in the country.

It aims to attract investments across key components such as Printed Circuit Boards (PCBs), passive components, electro-mechanical components,

sub-assemblies, camera modules, optical transceivers, and capital goods required for electronics manufacturing.

The scheme envisaged an investment of Rs 59,350 crore from the domestic/global manufacturers in India and direct employment of 91,600 during the scheme tenure.

The scheme has received an unprecedented response from the industry so far. 260 applications have been received till date, which project an anticipated investment commitment of ~Rs 1.18 lakh crores.

As on date, 75 applications have been approved across 12 states under the ECMS scheme. This is expected to attract an investment of Rs 61,671 crores and generate 65,040 jobs.

Semicon India Programme

Government of India launched India Semiconductor Mission in 2022. The aim is to develop semiconductor manufacturing and to further widen the supply chain ecosystem with respect to manufacturing of active electronics component,

In less than 3 years, ten (10) units have been approved with cumulative investment of Rs.1.6 lakh crore. Commercial production from two plants (Micron and Kaynes at Sanand) has commenced. Pilot production has started in 2 more units. Construction is also progressing rapidly in other units.

Electronics Manufacturing Clusters (EMC 2.0)

The scheme provides plug-and-play manufacturing infrastructure with ready land, utilities, and common facilities, reduce setup time, and enhance production efficiency.

30 Greenfield Electronics Manufacturing Clusters (EMCs) and 5 common facility center (CFCs) have been established across 18 States in the country. As of now, these clusters have mobilized investments of more than Rs.30,000 crore and generated employment around 90,000 jobs.

Under the EMC Scheme, two (02) greenfield EMC projects have been approved at Badwai-Bhopal and Purva-Jabalpur with total cost of Rs.85.76 crore, including central financial assistance of Rs.38.62 crore covering an area of 90 acres.

Out of the saleable area of 55 acres, 116 manufacturing units have been allocated and 51 of these units have commenced operation. The total Investment mobilized in both EMCs is Rs. 147.8 crores and employment generated is 1366 persons.

These initiatives have significantly contributed to the creation of direct, high-skilled employment opportunities for local youth in the electronics manufacturing sector. Further, it may be noted that the Government of India initiatives are Pan India in nature. Location of the manufacturing units is decided by the industry.

Employment Generation in Electronics Manufacturing:

The growth of the electronics manufacturing sector has led to substantial employment generation. As per industry estimates, it supports around 25 lakh jobs, including direct and indirect employment.

India Semiconductor Mission (ISM)

10 semiconductor units are being constructed as part of this mission. As a foundational industry, semiconductor manufacturing is expected to have a cascading impact on employment generation across the supply chain and allied sectors, leading to significant indirect job creation.

India Semiconductor Mission 2.0 will also focus on the manufacture of equipment and materials, design full stack, Indian IP and fortify supply chains. This will further drive more employment in the semiconductor ecosystem.

Indian IT/ ITeS industry

Our IT industry has been progressively contributing to the growth of exports and creation of employment opportunities. It is expected to grow by ~6% to reach at USD 315 Billion in FY2025-26 (E) including exports of USD 246 Billion.

The IT-ITeS Industry has created large employment opportunities and is estimated to employ ~6 million professionals. (As per industry estimates)

Digital Entrepreneurship

To strengthen the entrepreneurship ecosystem in the Electronics and ICT domain across Tier-II and Tier-III cities in India, MeitY has undertaken several

initiatives to promote technology-driven startups and innovation ecosystem in the country. Some of these initiatives are:

1. **'Gen-Next Support for Innovative Startups (GENESIS)' Scheme** envisages scaling up about 1,600 technology startups, to discover, nurture and grow technology startups. The Scheme is being implemented through 65 incubation centres as Implementing Agencies
2. **Next Generation Incubation Scheme (NGIS)** aimed at supporting software product startups in 12 Tier-II locations including Bhopal. As of now, NGIS Bhopal has supported 73 startups which has generated approximately 724 employments
3. Government has set up **68 Software Technology Parks of India (STPI) centres** of which 60 centres are located in Tier-2 and Tier-3 cities. Out of these, three (03) centres have been established at Bhopal, Indore, and Gwalior.
4. Further, MeitY had also launched the **Technology Incubation and Development of Entrepreneurs (TIDE 2.0) Scheme**. Under the scheme, financial and technical support is being provided through selected incubators located in institutes of higher learning and premier RandD organizations across the country.

Digital India programme

It was launched in line with the Prime Minister's vision of democratizing technology and ensuring that its benefits reach all sections of society. To promote digital entrepreneurship among local youth, the Government has taken

various initiatives under Digital India programme, which, *inter-alia*, include the following:

1. **Common Services Centres (CSCs)** offer government and business services in digital mode, thereby enhancing last-mile connectivity in rural areas through Village Level Entrepreneurs (VLEs).

VLEs earn money through service fees, and incentives by providing digital, financial, and government services to rural citizens such as bill payments, Aadhar related services etc. Over 800 services are being delivered through 5.54 lakh CSCs functional across the country (in rural and urban areas).

40,954 CSCs are functional in the state of Madhya Pradesh, including 941 CSCs in Katni, 633 CSCs in Panna and 1567 CSCs in Chhatarpur district (includes Khajuraho region).

2. **Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA)** is one of the world's largest digital literacy initiatives with over 6.39 Crore persons getting trained nationwide (against the target of 6 Crore)

In the state of Madhya Pradesh, 50,69,449 candidates were trained under the Scheme. This included 92,755 candidates from Katni and 94,679 candidates from Panna and 137205 candidates from Chhatarpur district (includes Khajuraho region).

FutureSkills Prime is a collaborative initiative of Government of India and NASSCOM. It provides skilling, reskilling, and upskilling in emerging technologies such as Artificial Intelligence, Big Data Analytics, Internet of

Things (IoT), Cyber Security, Blockchain, Augmented Reality/Virtual Reality (AR/VR), etc.

Under the programme, so far, more than 27.53+ lakh candidates have registered on the portal, out of which there have been 17.24+ lakh candidates enrolled/trained in various courses

In the state of Madhya Pradesh, more than 50,000 candidates have enrolled/trained in various courses.

National Institute of Electronics and Information Technology (NIELIT) provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc. It has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness

NIELIT has more than 350 Facilitation Centres spread across the State of Madhya Pradesh, out of which nearly 15 centres are located in the districts of Katni and Panna for promoting Digital Literacy Courses (DLC).

विशेष श्रेणी का दर्जा

6143. श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राज्यों को विशेष श्रेणी का दर्जा प्रदान करने की कई मांगें सरकार के पास लंबित हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या महाराष्ट्र और मध्य प्रदेश को भी विशेष श्रेणी का दर्जा देने का प्रस्ताव है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में कब तक निर्णय लिए जाने की संभावना है; और

(घ) इस संबंध में सरकार द्वारा प्रस्तावित कार्रवाई का ब्यौरा क्या है और नीति आयोग की सिफारिशें क्या हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) से (घ) आयोजना सहायता के लिए 'विशेष श्रेणी का दर्जा' पहले राष्ट्रीय विकास परिषद (एनडीसी) द्वारा कुछ राज्यों को दिया गया था। इन राज्यों में कई ऐसी विशेषताएं थीं जिनके कारण उन पर विशेष ध्यान देना ज़रूरी था। इन विशेषताओं में शामिल थे: (i) पहाड़ी और दुर्गम भौगोलिक बनावट, (ii) निम्न जनसंख्या घनत्व और/या जनजातीय आबादी का बड़ा हिस्सा, (iii) पड़ोसी देशों के साथ सीमाओं पर रणनीतिक स्थिति, (iv) आर्थिक और बुनियादी ढांचे के मामले में पिछड़ापन, और (v) राज्य के वित्त की अव्यावहारिक प्रकृति। यह निर्णय ऊपर सूचीबद्ध सभी कारकों और उस राज्य की विशेष परिस्थितियों पर समग्र रूप से विचार करने के बाद लिया गया था।

हालाँकि, 14वें वित्त आयोग ने सामान्य श्रेणी और विशेष श्रेणी के राज्यों के बीच कोई अंतर नहीं किया (रिपोर्ट का पैरा 2.29 देखें)। 14वें वित्त आयोग की सिफारिशों के आधार पर, केंद्र सरकार ने राज्यों को मिलने वाले 'निवल विभाज्य करों' का हिस्सा पहले के 32% से बढ़ाकर 2015-20 की अवधि के लिए 42% कर दिया। इससे राज्यों को अधिक अप्रतिबंधित संसाधन प्राप्त हुए हैं। 15वें और 16वें वित्त आयोग ने भी इस हिस्से को क्रमशः 2021-26 और 2026-2031 की अवधियों के लिए 41% पर ही बनाए रखा है (जम्मू-कश्मीर को संघ राज्य क्षेत्र बनाए जाने के कारण इसमें 1% का समायोजन किया गया है)। इसका उद्देश्य कर-हस्तांतरण के माध्यम से, जहाँ तक संभव हो, प्रत्येक राज्य के संसाधनों की कमी को पूरा करना रहा है। इस प्रकार, वित्त आयोगों की सिफारिशों का पालन करते हुए, विशेष श्रेणी के राज्यों की अवधारणा समाप्त हो गई। इसे देखते हुए, वर्तमान में किसी भी राज्य को विशेष श्रेणी का दर्जा देने का कोई प्रस्ताव नहीं है।

उत्पादन-आधारित प्रोत्साहन योजना

6144. श्री हरीभाई पटेल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा संचालित उत्पादन आधारित प्रोत्साहन योजना (पीएलआई) का ब्यौरा और मुख्य उद्देश्य क्या है;

(ख) क्या सरकार द्वारा प्रत्येक राज्य के लिए उत्पादन आधारित प्रोत्साहन योजना का उद्देश्य प्राप्त कर लिया गया है और यदि हां, तो राज्य-वार तत्संबंधी ब्यौरा क्या है; और

(ग) उत्पादन आधारित प्रोत्साहन योजना के लिए प्राप्त आंकड़ों और घरेलू विनिर्माण तथा बिक्री में वृद्धि के लिए वित्तीय प्रोत्साहन का राज्य-वार ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) भारत सरकार द्वारा लगभग 1.97 लाख करोड़ रुपये के कुल अनुमोदित परिव्यय के साथ 14 प्रमुख क्षेत्रों में उत्पादन आधारित प्रोत्साहन (पीएलआई) योजनाएं शुरू की गई हैं, जिसका उद्देश्य भारत के विनिर्माण इकोसिस्टम को मजबूत करना, निर्यात को बढ़ाना और देश को वैश्विक विनिर्माण केंद्र बनाना है। यह योजना एक निश्चित आधार वर्ष पर भारत में निर्मित वस्तुओं के वृद्धिशील उत्पादन/ बिक्री पर पात्र कंपनियों को वित्तीय प्रोत्साहन प्रदान करती हैं, जिसके द्वारा माप, दक्षता और वैश्विक प्रतिस्पर्धा को प्रोत्साहित किया जाता है। पीएलआई योजनाओं के तहत शामिल 14 क्षेत्र निम्नलिखित हैं:

- i. बड़े पैमाने पर इलेक्ट्रॉनिक्स विनिर्माण
- ii. आईटी हार्डवेयर
- iii. दूरसंचार और नेटवर्किंग उत्पाद
- iv. फार्मास्यूटिकल्स ड्रग्स
- v. चिकित्सा उपकरण
- vi. प्रमुख प्रारंभिक सामग्री/दवा के घटक और रोग उपचार के लिए उपयुक्त मुख्य सामग्री

- vii. ओटोमोबाइल एवं ऑटो घटक
- viii. उन्नत रसायन सेल (एसीसी) बैटरी
- ix. कपड़ा उत्पाद: एमएमएफ परिधान एवं तकनीकी वस्त्र
- x. खाद्य उत्पाद
- xi. उच्च दक्षता सौर पीवी मॉड्यूल
- xii. घरेलू विद्युत उपकरण (व्हाइट गुड्स) (एसी और एलईडी)
- xiii. विशेष इस्पात (स्पेशियलिटी स्टील)
- xiv. ड्रोन और ड्रोन घटक

(ख) और (ग) पीएलआई योजना क्षेत्र-विशिष्ट, अखिल भारतीय पहल के रूप में डिज़ाइन की गई है, और इस के लिए प्रोत्साहन राज्य-विशिष्ट होने के बजाय पात्र कंपनियों के वृद्धिशील उत्पादन/बिक्री और निष्पादन से जुड़े हैं। इस योजना से कई राज्यों/संघ राज्य क्षेत्रों में महत्वपूर्ण निवेश, उत्पादन और रोजगार सृजन में बढ़ोतरी हुई है।

दिनांक 31.12.2025 तक, पीएलआई योजनाओं के कारण 2.16 लाख करोड़ रुपये से अधिक का निवेश हुआ है, 20.41 लाख करोड़ रुपये से अधिक की वृद्धिशील उत्पादन/ बिक्री हुई है, और 8.49 लाख से अधिक रोजगार के अवसर पैदा हुए हैं, जिसमें संचयी प्रोत्साहन संवितरण 28,748 करोड़ रुपये हैं।

जबकि इस योजना ने देश भर में विनिर्माण इकोसिस्टम को मजबूत करने में योगदान दिया है, उपलब्धियों का राज्य-वार मूल्यांकन केंद्रीय रूप से नहीं रखा जाता है।

BENEFICIARIES UNDER RENEWABLE ENERGY SCHEMES

6145. SHRI ABDUL RASHID SHEIKH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the details of renewable energy related schemes being implemented by the Government under the new and renewable sector; and

(b) the details of number of beneficiaries are likely to get benefit thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a)The details of major ongoing schemes/programmes being implemented by the Ministry of New and Renewable Energy to promote development and deployment of renewable energy in the country are given in the enclosed **Statement.**

(b)Under PM Surya Ghar: Muft Bijli Yojana, which is being implemented since February, 2024, 32.94 lakh households have been benefitted as on 25.03.2026. Under PM KUSUM, till 28.02.2026, more than 10.26 lakh solar agriculture pumps have been installed under Component B, and more than 13.54 lakh grid connected agriculture pumps have been solarized under Component C. Further, under the New Solar Power Scheme [for Tribal and Particularly Vulnerable Tribal Group (PVTG) Habitations/Villages] under PM JANMAN and DA JGUA, till 28.02.2026, 11,106 households are reported to be electrified through solar off-grid systems.

STATEMENT

Details of the major ongoing Renewable Energy (RE) Schemes/Programmes

1.PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) launched in February, 2024 with an aim to achieve rooftop solar installations in one crore households in the residential sector by FY 2026-27 with an outlay of Rs 75,021 crore.

2.PM Kisan Urja Suraksha evam Utthan Mahabhiyan (PM-KUSUM) for setting up decentralized solar or other renewable energy power plants, installation of stand-alone solar agriculture pumps, and solarization of existing grid-connected agriculture pumps, including feeder-level solarization. The scheme benefits not only farmers but also the States and DISCOMs. The scheme has target of 10,000 MW of decentralized solar or other renewable energy power plants under Component-A of the scheme and installation/solarization of 49 lakh agriculture pumps under Components-B and C with Central Financial Assistance (CFA) outlay of Rs.34,422 crore.

3.Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system, water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country. The scheme envisages a capacity of 40,000 MW with Central Financial Assistance (CFA) outlay of Rs. 8,100 crore.

4.Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up grid-connected Solar Photovoltaic (PV) Power

Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).The scheme envisages a capacity of 12 GW solar power projects by Government entities with CFA outlay of Rs.8,580 crore.

5.Production Linked Incentive scheme “National Programme on High Efficiency Solar PV Modules” for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche - I and II). The scheme envisages setting up of fully/partially integrated manufacturing capacity of high efficiency Solar PV modules with CFA outlay of Rs.24,000 crore.

6.Green Energy Corridor (GEC) Phase I and II: to create intra-state transmission system for renewable energy projects.

7.‘Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects’ at a total outlay of Rs.7453 crore, including CFA outlay of Rs.6853 crore for installation and commissioning of 1 GW of Offshore Wind Energy Projects (500 MW each off the coast of Gujarat and Tamil Nadu), and grant of Rs 600 crore for upgradation of two ports to meet logistics requirements for offshore wind energy projects.

8.National Bio-Energy Programme:

- Waste to Energy Programme: Programme on Energy from Urban, industrial and Agricultural Wastes/Residues. CFA outlay: Rs.600 crore

- Biomass Programme: Scheme to Support Manufacturing of Briquettes and Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries. CFA outlay Rs.158 crore
- Biogas Programme: for promotion of family type Biogas plants with CFA outlay of Rs.100 crore

9.National Green Hydrogen Mission was launched with the aim of making India a Global Hub for the production, utilization and export of Green Hydrogen and its derivatives. The scheme envisages at least 5 MMT (Million Metric Tonne) of annual green hydrogen production capacity by 2030 with CFA outlay of Rs.19,744 crore.

10.New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible with an outlay of Rs. 915 Crore.

STORAGE CRISIS IN PUNJAB

6146. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a)whether the Food Corporation of India (FCI) has reduced the commission payable to arhtiyas for wheat stored in steel silos in Punjab from Rs. 46 to Rs. 23 per quintal and if so, the rationale and date of such reduction;

(b)whether this reduction has resulted in wheat being first stored in gunny bags at godowns and then transferred to silos—adding approximately Rs. 100 per quintal in additional handling/logistics cost, amounting to nearly 100 crore across Punjab's 9.85 lakh tonne silo capacity and if so, the steps taken by the Government to rectify this procedural inefficiency;

(c)whether the Government is aware that Punjab's entire grain storage capacity is choked with old stocks, when the procurement is going to begin and if so, the details of the measures taken by the Government in this regard; and

(d)the details of the steps being taken to evacuate old stocks, clear godown space, open-storage crisis thereby protecting both grain quality and farmers' interests?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b)As per the prevailing guidelines, the commission payable to Arthiyas for procurement operations at Silos is fixed at 50% of the rate applicable for normal procurement operations at mandis. In Punjab and Haryana, the commission payable to Arthiyas has been set at Rs 25.37 per Qtl for procurement operations at Silo, effective from RMS 2026–27. A Committee has also been constituted to review commission to Societies/Arthiyas for procurement operations at Silos vis-a-vis Commission applicable for normal procurement operations at Mandis.

(c) and (d)Total available covered capacity in Punjab Region is 176.74 LMT (FCI 149.64 LMT, State agencies 27.10 LMT).

Also 3.37 LMT CAP storage is available with FCI (Owned) and 5.80 LMT (Hired) and 35 LMT CAP is available with State Agencies.

10-12 LMT stock movement takes place on monthly basis for creating storage space to accommodate fresh foodgrains which arrived due to high volume of procurement in both KMS and RMS seasons.

Out of total capacity of FCI, 9.25 LMT capacity pertains to Silo.

FOOD AND NUTRITIONAL SECURITY

6147. SHRI ABU TAHER KHAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government has undertaken any recent assessment of food and nutritional security in the country particularly among vulnerable and low-income households and if so, the key findings thereof;

(b) the measures being implemented by the Government to ensure adequate availability, affordability and accessibility of essential food grains and nutritional support across States and Union Territories; and

(c) whether there have been instances of exclusion of eligible beneficiaries from subsidized food distribution under the Public Distribution System due to authentication issues, ration card irregularities or digitisation challenges and if so, the steps taken by the Government to address such concerns?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (c) The Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) is being implemented in all the States/UTs aims to supplement the food requirements of upto 75% of the rural and upto 50% of the urban population, which at Census 2011 comes to 81.35 crore persons. While Antyodaya Anna Yojana (AAY) households, which constitute poorest of the poor are entitled to 35 kg of foodgrains, per household per month, Priority Households (PHH) are entitled to 5 kg of foodgrains per person per month free of cost. The Coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit. As on 01.03.2026, against the intended coverage of 81.35 crore, 79.40 crore beneficiaries are receiving foodgrains free of cost.

Under the joint responsibility of the Central and the State Governments, the responsibility for identification of beneficiaries, within the coverage determined for the State/UT and issuance of their ration cards rest with the concerned States/UTs.

The Central Government issues advisories to all the States/Union Territories from time to time to identify all eligible and poor persons/ households including vulnerable Sections of the Society for inclusion under the PMGKAY. States are undertaking updation of their beneficiary database so that bogus ration cards get deleted and better targeting of rightful beneficiaries is ensured. Thus, deletion of ineligible beneficiaries and addition of eligible beneficiaries is a continuous process.

All States/UTs have been advised vide this Department's letter dated 24/10/2017 that no genuine beneficiary/household shall be denied from receiving

entitled quota of subsidized foodgrains due to failure of biometric/Aadhaar authentication due to network/connectivity/linking related issues, other technical reasons or poor biometrics of the beneficiary.

ALUVA RAILWAY STATION, KERALA UNDER ABSS

6148. SHRI BENNY BEHANAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has considered to include Aluva Railway Station in Kerala under the Amrit Bharat Station Scheme and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has conducted any assessment regarding passenger footfall and infrastructure requirements of said Railway Station before excluding it from the scheme and if so, the details thereof; and
- (c) whether the Government proposes to reconsider the inclusion of the said Railway Station in the ABSS in view of its importance as a multimodal transport hub connected with Kochi Metro Rail and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c) At Aluva station, located in Kerala, facilities like high level platforms, platform shelter, waiting hall, drinking water arrangement, urinal, lavatory, seating arrangement, Foot Over Bridge etc. are available.

The works of platform shelter, waiting hall, Foot Over Bridge etc. have been completed in recent years. The works of lift, water supply arrangement, new Reinforced Cement Concrete (RCC) overhead tank and Divyangjan water tap have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms

- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Out of these, 35 stations are located in Kerala. The name of stations identified under Amrit Bharat Station Scheme in Kerala are as following:

State	No. of Stations	Name of Stations
Kerala	35	Alappuzha, Angadippuram, Angamali For Kaladi, Chalakudi, Changanassery, Chengannur, Chirayinkeezh, Ernakulam, Ernakulam Town, Ettumanur, Feroke, Guruvayur, Kannur, Kasargod, Kayankulam Jn, Kollam Jn, Kozhikode, Kuttippuram, Mavelikara, Neyyattinkara, Nilambur Road, Ottappalam, Parappanangadi, Payyanur, Punalur, Shoranur Jn., Thalassery,

State	No. of Stations	Name of Stations
		Thiruvananthapuram Central, Thrisur, Tirur, Tiruvalla, Tripunithura, Vadakara, Varkala Shivagiri, Wadakancheri

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Kerala have been taken up at a good pace. Till now, works of 13 stations have been completed. The name of stations completed in Kerala are as following:

State	No. of stations	Name of stations
Kerala	13	Angamali For Kaladi, Chalakudi, Changanassery, Chirayinkeezh, Feroke, Kuttippuram, Nilambur Road, Parappanangadi, Shoranur Jn., Thalassery, Tripunithura, Vadakara, Wadakancheri

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- Angadippuram station: The works of porch in first entry, platform shelter, platform surfacing of platform no. 1 and 2, concourse, booking office, waiting hall, toilet, improvement of circulating area, parking and approach road of first entry, coach indication board, train indication board and signages have been completed. The works of Divyangjan facilities, lift and 6 m Foot Over Bridge have been taken up.

- Guruvayur station: The works of platform shelter, improvement of concourse, circulating area and parking have been completed. The works of improvement of station building, entrance arch, booking office, waiting hall, new retiring room, Divyangjan facilities and Foot Over Bridge have been taken up.
- Payyanur station: The works of porch, platform shelter, raising of platform no. 2 and 3, improvement of concourse, booking office, waiting hall, circulating area at second entry, parking, coach indication board and train indication board have been taken up. The works of improvement of station building, circulating area at first entry, Divyangjan facilities, lift and 6 m Foot Over Bridge have been taken up.
- Tirur station: The works of improvement of station building, porch at first entry, concourse, raising and platform surfacing of platform no. 1, platform shelter, booking office, toilet, improvement of retiring room, improvement to circulating area at first entry, parking at second entry, lift, signages, improvement of Foot Over Bridge, coach indication board, train indication board, lift and escalator at second entry have been completed. The works of circulating area at second entry, parking at first entry and Divyangjan facilities have been taken up.

Stations are selected based on the proposals received from Zonal Railways, stations located in major cities and places of tourist and pilgrimage importance.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Kerala is covered under the jurisdiction of Southern Railway. For the zone, an allocation of ₹ 1,125 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure of ₹ 1,088 crore (up to February, 2026) has been incurred so far.

SUBSIDIES UNDER ELECTRONICS MANUFACTURING SCHEMES

6149. SHRI SACHITHANANTHAM R.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of subsidies, incentives and fiscal support provided under electronics manufacturing schemes to multinational corporations such as Apple, Samsung Electronics and their suppliers; and
- (b) the extent of technology transfer and domestic value addition achieved through these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Driven by Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat, the Government is developing complete manufacturing ecosystem for electronics goods.

Electronics manufacturing in India has expanded significantly in the last 11 years. It can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (₹)	1.9 Lakh Cr	~ 12Lakh Cr	Increased 5 times
Export of electronics goods (₹)	38 thousand Cr	~ 3.3 Lakh Cr	Increased 8 times
Mobile manufacturing units	2	300	Increased 150 times
Production of mobile phones (₹)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (₹)	1,500 Cr	2 Lakh Cr	Increased 127 times
Mobile phone imported (units)	75% of the total demand	0.02% of the total demand	

From being an importer of mobile phones back in 2014, India has now become a net exporter. We have more than 300 mobile manufacturing units operational in the country.

Smartphones have emerged as India's top exported commodity in CY 2025. The top 3 commodities exported from India in CY 2025 are mentioned below:

#	HS Code	Item	Export value for CY 2025 (₹. Cr.)
1	85171300	Smartphones	262,452
2	27101944	Automotive diesel fuel, not containing biodiesel, conforming to	1,42,227

		standard IS 1460	
3	71023910	Diamond (other than industrial diamond) cut or otherwise worked but not mounted or set	1,08,652

Source: DGCIS

This growth has been possible due to various measures taken by the Government in the last 11 years to promote domestic production of electronic goods, semiconductors, components and hardware. Some of the key electronics manufacturing initiatives include:

PLI Scheme for Large Scale Electronics Manufacturing

Government of India launched the Production Linked Incentive (PLI) Scheme for Large Scale Electronics Manufacturing (LSEM) in 2020. It was aimed at boosting the domestic manufacturing of mobile phones in the country. 32 beneficiary companies have been approved under the scheme. An incentive of Rs. 15,473 Cr. has been disbursed under the scheme till date. The details of the targets and achievement under the PLI Scheme for LSEM are tabulated below:

Category	Target	Achievement till Feb' 2026
Investment (₹ Cr)	7,000	17,519 (250% of the target)
Production (₹ Cr)	8,12,550	11,01,813 (136% of the target)
Exports (₹ Cr)	4,87,530	6,20,974 (127% of the target)
Employment (Direct Jobs)	2,00,000	1,85,175 (92% of the target)

As a result, India has emerged as a 2nd largest mobile manufacturer in the world. The mobile phone production in the country has more than doubled from Rs. 2.14 Lakh crores in FY 2019-20 to Rs. 5.5 Lakh crores in FY 2024-25.

The mobile phone exports have increased ~8 fold from Rs. 0.27 Lakh crores in FY 2019-20 to Rs. 2 Lakh crores in FY 2024-25.

From being an importer of mobile phones back in 2014, India has now become a net exporter. Smartphones have become India's top exported commodity in CY 2025.

PLI Scheme for IT Hardware

Government of India also launched the PLI Scheme 2.0 for IT Hardware in 2023 to create a robust domestic manufacturing ecosystem for IT hardware (laptops, tablets, servers, etc.).

Under the scheme, a total cumulative production of Rs. 18,863.1 crore, total cumulative investment of Rs. 872.16 crore and total cumulative employment of 5,039 (direct jobs) have been achieved till February, 2026.

Driven by PLI, and supported by the growth of domestic component manufacturing, laptops, servers and desktops are now being manufactured in India. The quality of these products is at par with global standards, with Indian manufacturing facilities emerging among the best.

Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)

Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) was notified on 1st April 2020. It aimed at offsetting the disability for domestic manufacturing of electronic components and semiconductors.

The scheme provided a financial incentive of 25% on the capital expenditure for the identified list of electronic goods that comprises the downstream value chain.

A total of 58 applications with a total project cost of INR 22,080.78 Cr have been approved under the scheme. Till February 2026, SPECS has led to a total cumulative investment of Rs. 18,609 crore and total cumulative employment of 64,443.

Semicon India Programme

To promote the development of semiconductors manufacturing ecosystem in India, Government launched Semicon India Programme in January 2022. It aims at developing a complete ecosystem, ranging from design, fabrication, assembly, testing, packaging and module manufacturing.

In a short span of four years, the Government has approved 10 projects with investment commitments of about ₹1.6 lakh crore. Commercial production from two plants (Micron and Kaynes) has commenced with 2 more plant to start commercial production this year.

The details of the approved Semiconductor manufacturing units are given in the enclosed **Statement**.

Many approved companies under the Programme have entered into technology partnership with global semiconductor companies from Taiwan, Japan, Thailand, UK, Korea, US and Malaysia etc.

Technology transfer arrangements with these countries encompass CMOS process nodes (28nm, 40nm, 55nm, 90nm, and 110nm), silicon carbide

(SiC) technologies, and both advanced and legacy semiconductor packaging capabilities.

Electronics Manufacturing Clusters Schemes (EMC and EMC 2.0 Schemes)

Government also launched EMC scheme to provide world class infrastructure, logistic and plug and play facility for electronics manufacturing, with industrial ready land, utilities, and common facilities.

Under these schemes, total 30 Greenfield Electronics Manufacturing Clusters (EMCs) and 5 common facility centers (CFCs) have been established across 18 States across the country.

As of now, these clusters have mobilized investments of more than Rs.30,000 crore and generated employment around 90,000 jobs.

Electronics Components Manufacturing Scheme (ECMS)

Government launched ECMS to further deepen the supply chain ecosystem and develop robust electronics component ecosystem in the country.

It aims to attract investments across key components such as Printed Circuit Boards (PCBs), passive components, electro-mechanical components, sub-assemblies, camera modules, optical transceivers, and capital goods required for electronics manufacturing.

The scheme envisaged an investment of Rs 59,350 crore from the domestic/global manufacturers in India and direct employment of 91,600 during the scheme tenure.

The scheme has received an unprecedented response from the industry so far. 260 applications have been received till date, which project an anticipated investment commitment of ~Rs 1.18 lakh crores.

As on date, 75 applications have been approved across 12 states under the ECMS scheme. This is expected to attract an investment of Rs 61,671 crores and generate 65,040 jobs.

Many approved companies under ECMS have entered into technology partnership/Joint Venture (JV) with global electronics manufacturing companies from Korea, Taiwan, Japan, China, Singapore and Malaysia etc.

The domestic value addition in electronics manufacturing is progressively increasing, with greater localisation of components and sub-assemblies.

STATEMENT

Details of approved semiconductor manufacturing projects:

1. **Micron Technology Inc.** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs.22,516 crore. Micron's facility in India will enable assembly and test manufacturing for both DRAM and NAND products and address demand from domestic and international markets. The production capacity is around 14 million units per week.

2. **Tata Electronics Private Limited (TEPL)** is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 91,526 crore. The fab facility will be set up in technology partnership with PSMC, Taiwan. The

production capacity of the project would be around 50,000 wafer starts per month (WSPM).

3. Tata Electronics Private Limited (TEPL) is establishing semiconductor manufacturing facility in Assam with an investment of Rs.27,120 crores. The facility will use indigenous semiconductor packaging technologies with a production capacity of 48 million units per day.

4. CG Power and Industrial Solutions Limited is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 7,584 crore. The facility will be set up as a joint venture partnership with Renesas Electronics America Inc., USA, and STARS Microelectronic, Thailand. The Technology would be provided for this facility by Renesas Electronics Corporation, Japan and STARS Microelectronic, Thailand. The production capacity would be around 15.07 million units per day.

5. Kaynes Technology India Limited (KTIL) is establishing semiconductor manufacturing facility in Gujarat with an investment of Rs. 3,307 crores for Wire bond Interconnect, Substrate Based Packages. The Technology would be provided by ISO Technology Sdn. Bhd. and AOI Electronics Co. Ltd. (AOI). The facility will have the capacity to produce more than 6.33 million chips per day.

6. Vama Sundari Investments (Delhi) Private Limited (VSIPL) is establishing semiconductor manufacturing facility in Uttar Pradesh with an investment of Rs 3,706 crores for display driver ICs (DDIC) using Gold (Au) Bump technology along with chip probing facilities and die processing services. The Technology would be provided by Hon Hai, Taiwan. The facility will be set up as a joint

venture partnership between VSIPL and Foxconn, India. The production capacity would be around 20K wafers per month/36 million chips per month.

7. 3D Glass Solutions Inc. (3DGS) is establishing semiconductor manufacturing facility in Odisha with an investment of Rs. 1,943 crores. The plant will handle the assembly of packaged products such as Flip Chip Ball Grid Array (FCBGA) assembly, Radio Frequency System in Package (RF SiP), Antenna in Package System in Package (AiP SiP), glass interposers with passives and silicon bridges and 3D Heterogeneous Integration (3DHI) modules. The Proposed installed capacity for glass panel substrate production, assembly and 3DHI is around 5800 panels per month, 4.20 million units per month, and 1100 units per months respectively.

8. SiCSem Private Limited is establishing semiconductor manufacturing facility in Odisha with an investment of Rs. 2,066 crores. The facility will be set up in technology partnership with Clas-SiC Wafer Fab Ltd. for SiC fab and Continental Device India Pvt. Ltd. for packaging. The production capacity is 5,000 wafers/month, and the packaging capacity is 8 million units/month.

9. Continental Device India Private Limited (CDIL) is expanding its semiconductor manufacturing facility in Punjab, with an investment of Rs. 117 crores. The facility will manufacture high-power discrete semiconductor devices such as MOSFETs, IGBTs, Schottky Bypass Diodes, and transistors, both in Silicon and Silicon Carbide. The production capacity will be around 158.38 million units/annum.

10. Advanced System in Package Technologies Private Limited (ASIP) is establishing semiconductor manufacturing facility in Andhra Pradesh, with an investment of Rs. 480 crores. The facility will be set up in technology partnership with APACT Co. Ltd, South Korea. The production capacity of the facility would be around 96 million units/annum.

6G TECHNOLOGY

6150. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the measures undertaken by the Government leading contributor in the development, standardization and manufacturing of 6G technology by year, 2030 including research support and industry partnerships;
- (b) the initiatives taken to ensure the expansion and timely deployment of 5G network infrastructure particularly in underserved regions and whether Akola district in Maharashtra has been covered under such initiatives;
- (c) the current status of 5G cell tower deployment and fiberization, district and specifically the details for Akola district;
- (d) the progress made so far in mapping telecom infrastructure assets on the PM Gati Shakti- National Master Plan (NMP) platform, including the extent of coverage achieved in Akola district; and
- (e) the latest details of districts or areas where 3G and 4G services are still not available along with reasons and timelines and whether any such gaps exist in Akola district, Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a)The Government has released the Bharat 6G Vision Document, which outlines the roadmap for research, development, and deployment of 6G in India. The Telecom Technology Development Fund (TTDF) scheme of DoT supports indigenous telecom RandD. As on February 2026, 104 projects amounting Rs. 271 Crore has been approved for research and development of 6G technology. These initiatives provide financial and institutional support for research, testbeds, innovation, domestic manufacturing and commercialization of emerging telecom technologies including 6G. India is also actively participating in international standard-setting bodies such as International Telecommunication Union (ITU) and 3rd Generation Partnership Project (3GPP).

(b) and (c)The Government has undertaken several measures to facilitate the expansion and timely deployment of 5G network infrastructure across the country, including in underserved regions, such as assignment of adequate spectrum through auctions, notification of Right of Way (RoW) Rules, launch of the PM GatiShakti Sanchar Portal, and policy reforms relating to RoW facilitation, spectrum management, infrastructure protection and simplification of wireless licensing, which have accelerated network expansion and improved service delivery.

5G services have been rolled out in all States/ UTs across the country and presently 5G services are available in 99.9% of districts in the country. As

on 28th February 2026, 5.23 lakh 5G Base Transceiver Stations (BTSS) have been installed in the country, whereas in Maharashtra State, a total of 3,39,849 BTSS (2G/3G/4G/5G) have been installed, out of which 4,262 BTSS(2G/3G/4G/5G) have been installed in Akola district.

(d)Under PM Gati Shakti National Master Plan (NMP) platform, various telecom assets such as approximately 13.5 lakh route kilometers of Optical Fibre Cable (OFC) from Public Sector Undertakings (PSUs), around 8.46 lakh telecom towers with 31.31 lakh Base Transceiver Stations (BTSS) and 4.09 lakh PM-WANI (Prime Minister Wi-Fi Access Network Interface) Wi-Fi hotspots, have been mapped with GIS (Geographic Information System) details on the NMP platform.

(e)As on 28.02.2026, a total of 11,515 villages in the country remain uncovered with respect to 3G/4G mobile connectivity. Whereas, in Akola district of Maharashtra, out of a total of 972 villages, 958 villages have been provided with mobile connectivity, while 14 villages remain uncovered where neither 3G nor 4G connectivity exist. List of Villages having neither 3G nor 4G connectivity as on 28.02.2026 is given in the enclosed **Statement**.

These gaps stem from difficult terrain, low commercial viability, and infrastructure constraints. Ongoing Digital Bharat Nidhi-funded schemes—such as the 4G saturation project for uncovered villages and connectivity projects in remote, border, and Left Wing Extremism affected areas—address them.

STATEMENT**List of Villages having neither 3G nor 4G connectivity as on 28.02.2026:**

S. No.	State	District	Block/ Tehsil	Village Name (as per RGI)
1	Maharashtra	Akola	Telhara	Nagartas (N.V.)
2	Maharashtra	Akola	Telhara	Barukheda (N.V.)
3	Maharashtra	Akola	Telhara	Moypani
4	Maharashtra	Akola	Telhara	Umarshevadi
5	Maharashtra	Akola	Akot	Khirkund Kh.
6	Maharashtra	Akola	Akot	Khirkund Bk.
7	Maharashtra	Akola	Akola	Kaulkhed
8	Maharashtra	Akola	Akola	Bahadarpur
9	Maharashtra	Akola	Akola	Jawala Bk.
10	Maharashtra	Akola	Akola	Nandapur
11	Maharashtra	Akola	Murtijapur	Pimpal Shenda
12	Maharashtra	Akola	Murtijapur	Dhanora Patekar
13	Maharashtra	Akola	Barshitakli	Davdari
14	Maharashtra	Akola	Barshitakli	Dhotarkhed

परमाणु ऊर्जा क्षमता में वृद्धि**6151. श्री कंवर सिंह तंवर:**

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

(क) क्या सरकार ने देशभर में सस्ती, विश्वसनीय और कम कार्बन वाली बेस-लोड बिजली आपूर्ति सुनिश्चित करने की दीर्घकालिक ऊर्जा रणनीति के तहत वर्ष 2047 तक 100 गीगावाट परमाणु ऊर्जा क्षमता विकसित करने के रणनीतिक महत्व पर विचार किया है;

(ख) यदि हां, तो परमाणु प्रौद्योगिकी के विकास, तैनाती और स्वदेशीकरण में तेजी लाने के उद्देश्य से अंतरराष्ट्रीय भागीदारों, सार्वजनिक और निजी क्षेत्र की संस्थाओं और अनुसंधान संस्थानों के साथ सरकार द्वारा किए गए या प्रस्तावित सहयोग का ब्यौरा क्या है; और

(ग) तेजी से और टिकाऊ परमाणु क्षमता वृद्धि हासिल करने हेतु वित्तपोषण आवश्यकताओं, कार्यबल विकास और कौशल उपलब्धता, सुरक्षा एवं नियमन संबंधी तैयारी और ग्रिड एकीकरण से संबंधित चुनौतियों का समाधान करने के लिए सरकार द्वारा प्रस्तावित नीतिगत उपायों का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क)हां।

(ख)एनपीसीआईएल वर्ष 2047 तक 100 गीगावाट नाभिकीय विद्युत क्षमता में लगभग आधा योगदान देने की योजना बना रहा है, मुख्यतः अपने स्वदेशी रूप से विकसित 700 मेगावाट क्षमता वाले दाबित भारी पानी रिएक्टर (पीएचडब्ल्यूआर) और विदेशी सहयोग से विकसित किए जाने वाले साधारण जल रिएक्टर (एलडब्ल्यूआर) के परिनियोजन के माध्यम से। इस संदर्भ में, रूसी परिसंघ के सहयोग से कुडनकुलम, तमिलनाडु में प्रत्येक 1000 मेगावाट की चार एलडब्ल्यूआर इकाइयां निर्माणाधीन हैं। व्यवहार्य परियोजना प्रस्तावों को अंतिम रूप देने के उद्देश्य से फ्रांसीसी और अमेरिकी कंपनियों और संबंधित सरकारों के साथ भी विचार-विमर्श किया गया है। एनपीसीआईएल भारत लघु मॉड्यूलर रिएक्टर (बीएसएमआर) विकसित करने के लिए बीएआरसी के साथ भी सहयोग कर रहा है।

(ग)सरकार ने नाभिकीय उत्पादन में निजी उद्यमियों सहित व्यापक भागीदारी को सुनिश्चित करने के उद्देश्य से शांति अधिनियम अधिनियमित किया है। सरकार ने नाभिकीय ऊर्जा मिशन में की गई घोषणा के अनुसार वर्ष 2047 तक 100 गीगावाट नाभिकीय विद्युत क्षमता का लक्ष्य प्राप्त करने के लिए एक रूपरेखा तैयार की है।

RAILWAY ELECTRIFICATION

6152. SHRI SAGAR ESHWAR KHANDRE:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether it is a fact that railway electrification and doubling works in North Karnataka are progressing slowly compared to other regions and if so, the details thereof;

(b) the details of the current status of electrification and doubling projects in the region;

(c) whether there are any funding constraints exist and if so, the details thereof; and

(d) the details of steps taken by the Government to accelerate modernisation of railway lines in Karnataka?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d)**Railway Electrification:**

Electrification of railway network on Indian Railways (IR) has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up.

Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

In Karnataka, 97% of BG network has been electrified and electrification in remaining section i.e. Vyasa Colony-Amravati Colony (120 Rkm) has been taken up.

Karnataka

Railway Budget:-

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Karnataka is as under:

Period	Outlay
2009-14	₹835 crore/year
2025-26	₹7,564 crore (more than 9 times)

Projects sanctioned:-

As on 01.04.2025, 25 projects (15 new lines, 10 doubling) of 3,264 km length, costing ₹42,517 crore falling fully/partly in Karnataka are sanctioned. The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in km)	Length Commissioned upto Mar'25 (km)	Exp. upto Mar'25 (₹ in cr.)
New Line	15	2,034	421	8,794
Doubling/ Multitracking	10	1,230	973	12,516
Total	25	3,264	1,394	21,310

Recently Completed Projects:

Details of some of the recently completed projects falling fully/partly in Karnataka are as under:

S. No.	Project	Cost (₹ in crores)
1	Kottur - Harihar new line (65 km)	468
2	Hassan - Bangalore new line (167 km)	1,290
3	Bidar - Gulbarga new line (110 km)	1,543
4	Shivani - Hosadurga Road doubling (10 km)	50
5	Shivani - Birur Doubling (29 km)	143
6	Hosadurga - Chikjajur doubling (29 km)	260
7	Ramanagram - Mysore patch doubling (94 km)	998
8	Yelahanka - Chennasadra doubling (13 km)	108
9	Yeshwantpur - Yelahanka doubling (12 km)	95
10	Netrawati - Mangalore Central doubling (2 km)	28
11	Kankanadi - Panambur doubling (19 km)	350
12	Arsikere - Tumkur doubling (96 km)	758
13	Yelahanka - Penukonda doubling (123 km)	1,104
14	Daund - Gulbarga doubling (225 km)	3,182
15	Hubli - Chikjajur doubling (190 km)	1,850

Ongoing Projects:

Some of the projects falling fully/partly in Karnataka which have been taken up are as under:

S. No.	Project	Cost (₹ in crores)
1	Hospet - Hubli - Londa - Vasco - de - Gama doubling (312 km)	4,153
2	Hotgi - Gadag doubling (284 km)	2,459
3	Ginigera - Raichur new line (165 km)	3,401
4	Gadag - Wadi new line (257 km)	2,842
5	Bagalkot - Kudachi new line (142 km)	1,649
6	Tumkur - Rayadurga new line (207 km)	2,496
7	Tumkur - Davangere new line (182 km)	2,142
8	Kadur - Chikmagalur – Belur new line (68 km)	825
9	Baiyyapanahalli - Hosur doubling (48 km)	336
10	Yeshwanthpur - Channasandra doubling (22 km)	314
11	Hosapete - Ballari 3rd and 4th line (65 km)	2,372
12	Ballari - Chikjajur doubling (185 km)	3,342
13	Bypass line between Bettahalsoor - Rajanakunte (6 km)	248

Details of some major projects which are delayed due to land acquisition are as under:-

S.N.	Project	Total Land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1	Shimoga - Rannebennur new line (96 km)	559	226	333
2	Belgaum - Dharwad new line (73 km)	581	0	581
3	Shimoga - Harihar new line (79 km)	488	0	488
4	Whitefield - Kolar new line (53 km)	337	0	337
5	Hassan - Belur new line (32 km)	206	0	206

Summary of the status of land acquisition in Karnataka is as under:

Total Land required for Projects in Karnataka	9,064 ha
Land Acquired	5,707 ha (63%)
Balance Land to be acquired	3,357 ha (37%)

Government of India is geared up to execute projects, however success depends upon the support of Government of Karnataka.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments / Central Ministries / Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance

- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

RAILWAY STATIONS IN ODISHA UNDER PPP MODEL

6153. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of railway stations in Odisha identified for redevelopment under the PPP model, the number where redevelopment work has commenced/been completed and the timeline for completion of the remaining projects;
- (b) the number of passenger grievances registered from Odisha through the Rail Madad platform, the percentage of complaints resolved and the average time taken for their redressal, during the last three years, year-wise;
- (c) the number of railway stations in Odisha covered under the One Station One Product (OSOP) scheme and the number of stalls allotted along with the categories of local products being sold through these outlets; and

(d) the number of applications received and approved for rail sidings in the said State under the PM Gati Shakti, Rail Siding Policy along with the number of sidings commissioned and the private investment mobilised under the policy and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Ministry of Railways explored various models of development of stations including Public Private Partnership (PPP). Suitability of a station for PPP depends upon numbers of variable e.g. the cost of the project, revenue stream available, station footfall, locality around the station, connectivity with the city etc. So far, Rani Kamalapati station in Madhya Pradesh has been developed and commissioned under PPP model. Presently 15 nos. of stations have been identified for development on PPP model. Out of these 15 stations, the bid for redevelopment of Vijayawada station in Andhra Pradesh has been invited. The other 14 stations are at various stages of master planning and financial modeling.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach. So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme, out of which 59 stations are located in Odisha. The names of stations identified for development under Amrit Bharat Station Scheme in Odisha are as following:-

State	No. of Amrit Stations	Names of Amrit Stations
Odisha	59	Angul, Badampahar, Balangir, Baleshwar, Balugaon, Barbil, Bargarh Road, Baripada, Barpali, Belpahar, Betnoti, Bhadrak, Bhawanipatna, Bhubaneswar, Bhubaneswar New, Bimlagarh, Brahmapur, Brajrajnagar, Chatrapur, Cuttack, Damanjodi, Dhenkanal, Gunupur, Harishanker Road, Himgir, Hirakud, Jajpur Keonjhar Road, Jaleswar, Jaroli, Jeypore, Jharsuguda Jn, Jharsuguda Road, Kantabanji, Kendujhargarh, Kesinga, Khariar Road, Khurda Road Jn, Koraput Jn, Lingaraj Temple Road, Mancheswar, Meramandali, Muniguda, Panposh, Paradeep, Parlakhemundi, Puri, Raghunathpur, Rairakhol, Rairangpur, Rajgangpur, Rayagada, Rourkela, Sakhi Gopal, Sambalpur, Sambalpur City, Soro, Talcher, Talcher Road, Titlagarh Jn.

Development works at railway stations under Amrit Bharat Station Scheme in Odisha have been taken up at a good pace. Till now, works of 07 stations (Cuttack, Baripada, Barpali, Bimlagarh, Kesinga, Parlakhemundi, Talcher) in Odisha have been completed under this scheme. The activities for development at other stations have also been taken up at good pace and progress of some of the stations located in Odisha is as given below:-

- **Bhubaneswar station:** The structural works of new station building at east and west side and air concourse have been completed. The structural works of elevated driveway at east and west side station, extension of foot over bridge and platform shelter have been taken up.

The finishing works of new station building at east and west side, works of MEP (Mechanical, Electrical and Plumbing), HVAC (Heating, Ventilation and Air Conditioning) and escalators have been taken up.

- **Puri station:** The structural work of station building has been completed. The works of finishing of station building, platform up-gradation and boundary wall have been taken up.
- **Badampahar station:** The works of platform extension and surfacing have been completed. The works of new station building, toilet block, circulating area, parking, drinking water booth and entry/exit have been taken up.
- **Jaroli station:** The works of new waiting hall cum booking counter, toilets, approach road, circulating area and parking have been taken up.
- **Panposh Station:** The works of new station building, approach road, circulating area and entry/exit gate have been taken up.
- **Rajgangpur station:** The works of new station building and platform surfacing have been taken up.

Amrit Bharat Station Scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning, keeping in view the necessity at each station includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building

- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds and are carried out based on category of station/condition/traffic handled etc.

Further, development/redevelopment/upgradation of Railway Stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting,

airport clearance etc. The progress also gets affected due to brown field related challenges such as shifting of utilities, (involving water/sewage lines, optical fiber cables, gas pipe lines, power/signal cables etc.) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of high voltage power lines etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Rail Madad

Rail Madad is Indian Railways grievance redressed mechanism that provides passengers an integrated platform for grievances, assistance and inquiry. In Rail Madad passengers can seek redressal through multiple channels such as Helpline number-139, Rail Madad, Web, App and SMS. Rail Madad also allows passengers to share feedback on the resolution of their grievances.

One Station One Product

'One Station One Product' (OSOP) scheme is a scheme of Ministry of Railways with the objective to promote "Vocal for Local" vision of the Government of India, provide a market for indigenous products and opportunities to railway passengers to experience the rich heritage of India and to buy local/indigenous products. Under this scheme, Indian Railways provide OSOP outlets (fixed stalls/ portable trolleys) at railway stations across the country for showcasing, selling and giving high visibility to indigenous/local products. The product categories under this scheme include

Handicrafts/Artefacts, Textiles and Handlooms, Traditional Garments and Local agricultural products/Processed/semi processed foods.

As on 28.02.2026, a total of 55 OSOP outlets were operational at 45 stations in the state of Odisha. The local products of Odisha being sold through these units include Tribal art, Jute products, coir and handmade products, Khurda ghumchha, lungi and balakati Brass, Bamboo products, Pattachitra and Pipili Applique, Sambalpuri Sarees and Garments etc.

Gati Shakti Cargo Terminal

In order to boost investment from industry in development of additional terminals for handling rail cargos, 'Gati Shakti Multi-Modal Cargo Terminal (GCT) policy has been launched. The Gati Shakti Cargo Terminals (GCTs) are being developed by private players, and can be developed on non-Railway land or fully partially on Railway land. The location of GCTs is being decided on the basis of demand from industry and potential of Cargo traffic. So far, 128 GCTS have been commissioned (includes 10 in Odisha) and further, In-principle approval (IPAs) for 292 more GCT locations (includes 35 locations in Odisha) have already been approved.

Under the Gati Shakti Multi Model Cargo Terminal (GCT) scheme, so far approximately ₹9183 Crores private investment has been mobilised from the 128 commissioned GCTs.

NEW TRAIN SERVICES IN TAMIL NADU

6154. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to expand the railway network and introduce new train services in various regions of Tamil Nadu to improve connectivity particularly in rapidly developing districts and tourist destinations;
- (b) if so, the details of the new railway lines, doubling, electrification and passenger train services proposed or under consideration in the State;
- (c) whether the Government proposes to introduce additional Vande Bharat Express services connecting major cities of Tamil Nadu or include more stations in the existing routes;
- (d) if so, the project-wise details of funds allocated, released and utilised for railway infrastructure development in Tamil Nadu during the last five years and the current year; and
- (e) whether the Government proposes to improve rail connectivity to underserved districts of Tamil Nadu and enhance direct train services from the State to major metropolitan cities including Delhi, Mumbai and Bengaluru and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) **Railway Budget:-**

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹ 879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

Projects sanctioned:-

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Recently Completed Projects:-

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S.N.	Project	Cost (₹ in Crores)
1	Dindigul-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122

5	Mayiladuturai - Thiruvavarur - Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram - Chengalpattu - 3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Ongoing Projects:-

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under:

S.N.	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam - Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd and 4th line (6 km)	98
6	Perambur - Ambattur 5th and 6th lines (6 km)	178
7	Irugur - Podanur doubling (11 km)	277
8	Tambaram-Chengalpattu 4th Line (30 km)	757
9	Attipattu - Gummidipundi 3rd and 4th line (23	375

	km)	
10	Tirupati – Pakala - Katpadi doubling (105 km)	1,332
11	Tindivanam – Gingee - Tiruvannamalai new line (71 km)	1,400
12	Atipattu – Puttur new line (88 km)	1,700
13	Chennai – Cuddalore via Mahabalipuram new line (179 km)	2,670

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

S.N.	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41	196	0	196

	km)			
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,478 km has been sanctioned falling fully/partly in the State of Tamil Nadu. Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Railway Electrification:

Electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:-

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

In Tamil Nadu, 97% of BG network has been electrified and electrification in remaining network has been taken up.

Train services:-

As the Railway network straddles across state boundaries, trains are introduced, as per network requirement, across such boundaries. However, on originating/terminating basis, Indian Railways have introduced 8 pairs of Vande Bharat train services catering to the needs of various stations located in the State of Tamil Nadu. These are listed below:

S.N.	Train Number and Name
1	20627/20628 Chennai Egmore - Nagercoil Vande Bharat Express
2	20665/20666 Chennai Egmore - Tirunelveli Vande Bharat Express
3	20607/20608 Chennai Central - Mysuru Vande Bharat Express
4	20671/20672 Madurai- Bengaluru Cantonment Vande Bharat Express

5	20641/20642 Bengaluru Cantonment – Coimbatore Vande Bharat Express
6	20643/20644 Chennai Central - Coimbatore Vande Bharat Express
7	20663/20664 Mysuru - Chennai Central Vande Bharat Express
8	20677/20678 Chennai Central - Narsapur Vande Bharat Express

Further, during 01.04.2021 to 25.03.2026, following 34 pairs of new train services (including 8 pairs of Vande Bharat train services and 8 pairs Amrit Bharat), on originating/terminating basis, have also been introduced, serving various stations located in the State of Tamil Nadu.

S.N.	Train No. and Name
1	20609/20610 Tiruchchirappalli - New Jalpaiguri Amrit Bharat Express
2	16121/16122 Tambaram - Trivandrum central Amrit Bharat Express
3	16329/16330 Nagercoil - Mangaluru Junction Amrit Bharat Express
4	20603/20604 Nagercoil - New jalpaiguri Amrit Bharat Express
5	16107/16108 Tambaram - Santragachi Amrit Bharat Express
6	16357/16358 Nagercoil - Charlapalli Amrit Bharat Express
7	16619/16620 Podanur - Dhanbad Amrit Bharat Express
8	16601/16602 Erode - Jogbani Amrit Bharat Express
9	20671/20672 Madurai - Bangalore Cantt. Vande Bharat Express
10	20627/20628 Chennai Egmore - Nagercoil Vande Bharat Express
11	20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express

12	20641/20642 Bengaluru Cantt. - Coimbatore Vande Bharat Express
13	20665/20666 Chennai Egmore - Triunelenveli Vande Bharat Express
14	20677/20678 MGR Chennai Central - Vijayawada Vande Bharat Express
15	20643/20644 MGR Chennai Central Chennai-Coimbatore Vande Bharat Express
16	20607/20608 MGR Chennai Central - Mysuru Vande Bharat Express
17	16363/16364 Ernakulam - Velankanni Express
18	16807/16808 Tambaram - Tiruchchirappalli Express
19	16621/16622 Rameswaram - Mangaluru Central Express
20	16707/16708 Mangaluru Jn - Tirunelveli Express
21	56835/56836 Mayiladuthurai - Karaikkudi Passenger
22	66623/66624 Palakkad - Pollachi MEMU
23	66621/66622 Salem - Erode MEMU
24	20625/20626 MGR Chennai Central - Bhagat Ki Kothi Express
25	16103/16104 Tambaram - Rameswaram Express
26	66563/66564 Yesvantpur- Hosur MEMU
27	16765/16766 Mettupalaiyam - Tuticorin Express
28	16367/16368 Kanniyakumari - Banaras Kashi Tamil Sangamam Express
29	56113/56114 (Old no. 06421/06422) Coimbatore - Pollachi Passenger
30	16361/16362 Ernakulam - Velankanni Express
31	20683/20684 Tambaram - Sengottai Express
32	76627/76628 Agastiampalli - Tiruturaipundi DEMU

33	76629/76630 Agastiampalli - Tiruturaipundi DEMU
34	56701/56702 (Old no. 06701/06702) Madurai - Teni Passenger

These services inter-alia provide additional connectivity to various cities located in the State of Tamil Nadu.

Besides, introduction of train services, including Vande Bharat services, on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

Amrit Bharat Stations:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water

booths

- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term. Development / upgradation of railway station has a positive impact on tourism in the surrounding areas.

So far, 1,338 stations have been identified for development under the Amrit Bharat Station Scheme. Out of these, 77 stations are located in Tamil Nadu. The name of stations identified under Amrit Bharat Station Scheme in Tamil Nadu are as following:

State	No. of Stations	Name of Stations
Tamil Nadu	77	Ambasamudram, Ambattur, Arakkonam Jn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Chrompet, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dindigul, Erode Jn., Guduvancheri, Guindy, Gummidipundi, Hosur, Jolarpettai Jn, Kanniyakumari Terminus, Karaikkudi Jn, KarurJn, Katpadi Jn, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, MayiladuturaiJn, Mettupalayam, Morappur, Nagercoil Jn, Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn., Pollachi Jn, Polur, Pudukkottai, Puratchi Thalaivar Dr. M.G. Ramachandran Central, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn., Tiruchendur, Tirunelveli Jn, Tirupadripulyur, Tirupattur, Tiruppur, Tirusulam, Tiruttani, Tiruvallur, Tiruvannamalai, Tuticorin, Udagamandalam, Vellore Cantt., Villupuram Jn., Virudhunagar, Vriddhachalam Jn.

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Tamil Nadu have been taken up at a good pace. Till now, works of 23 stations have been completed. The name of stations completed in Tamil Nadu are as following:

State	No. of stations	Name of stations
Tamil Nadu	23	Bommidi, Chennai Park, Chidambaram, Chinna Salem, Coonoor, Karaikkudi Jn, Kulitturai, Mambalam, Manaparai, Mannargudi, Morappur, Namakkal, Pollachi Jn, Polur, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Thiruvarur Jn., Tiruvannamalai, Udagamandalam, Vriddhachalam Jn.

The activities for development at other stations have also been taken up at good pace and progress of some of the above stations is as given below:

- **Palani station:** The works of improvement of station building, platform shelter, waiting hall, toilet, circulating area, parking, entry/exit arch, lift at existing Foot Over Bridge, coach indication board and train indication board have been completed. The works of Divyangjan facilities and 6 m Foot Over Bridge have been taken up.
- **Virudhunagar Junction station:** The works of circulating area, parking, entry/exit arch, Divyangjan facilities, coach indication board and train indication board have been completed. The works of improvement of station building and 6 m Foot Over Bridge have been taken up.
- **Thanjavur Junction station:** The works of portico, improvement of concourse, platform shelter, improvement of booking office, circulating area, exit arch and signages have been completed. The works of parking,

lift, escalator, coach indication board and train indication board have been taken up.

- **Villupuram Junction station:** The works of new arrival building, platform shelter, improvement of platform surface, booking counter, parcel office, improvement of parking and signages have been completed. The works of improvement of concourse, circulating area, parking, entrance arch, coach indication board, train indication board, escalator and 6 m Foot Over Bridge have been taken up.

Development / Upgradation of stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Tamil Nadu is covered under the jurisdiction of two railway zones, namely, Southern Railway and South Western Railway. For these zones, an allocation

of ₹ 5,575 crore (Revised Estimate) has been made for the last four years and current year 2025-26, out of which an expenditure of ₹ 5,054 crore (up to February, 2026) has been incurred so far.

DIGITAL LIFE CERTIFICATE CAMPAIGN

6155. SHRI BAJRANG MANOHAR SONWANE:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the outcomes achieved under the Digital Life Certificate (DLC) Campaign 4.0 and its impact on elderly, super-senior and differently-abled pensioners;
- (b) the details of the progress made in end-to-end digitisation of pension processing through Bhavishya and the extent to which pensions and Central Government Health Scheme (CGHS) cards are being issued on the day of retirement;
- (c) whether any assessment has been undertaken to identify remaining gaps in digital access for pensioners in rural and remote areas; and
- (d) if so, the details of the steps undertaken to address such gaps or bottlenecks?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d) To sort out the difficulties being faced by elderly, super senior and differently-abled pensioners in submitting Digital Life Certificates, Nationwide Digital Life Certificate (DLC) Campaigns have been held from 1st to 30th November every year, from 2022 onwards in which DLC camps are held at various locations in identified districts/cities/towns. The Government of India has launched the Face Authentication Technique which requires only a smartphone for generation of DLCs. A total of 1.90 crore DLCs were generated from 01-04-2025 to 24-03-2026 including 1.15 crore of DLCs generated through Face Authentication Technique. More than 14.16 lakh DLCs were generated by super senior pensioners above 80 years of age. All Pension Disbursing Banks have been directed to generate regular reports of pensioners who have not submitted DLCs and to ensure that the DLCs are obtained for continuity of pension. Services of India Post Payments Bank, Post Offices and Gramin Dak Sevaks were also utilized to help senior citizens especially above 80 years of age to submit their DLCs. Pensioners above 80 years can submit their DLCs in the month of October also. Mega Camps are held at places having large concentration of pensioners. During the DLC campaigns, provision is made for doorstep service to aged/sick/incapacitated/ Divyang pensioners also. The Department has been ensuring the ease of living of pensioners by integrating Bhavishya with Banks, CGHS, including issue of CGHS cards, PFMS, Digilocker, Central Pension Accounting Office and e-HRMS in order to ensure end-to-end digitization of pension processing. Outreach meetings are also held for training and dissemination of awareness

amongst all stakeholders especially for pensioners above 80 years of age in the pre-Campaign phase for increasing effectiveness of the Campaign.

TRAIN SERVICES BETWEEN NASHIK ROAD AND KALYAN

6156. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken cognisance of the fact that there is long pending demand of starting local trains between Nashik Road (NK) and Kalyan (KYN) railway stations;
- (b) whether it is a fact that such local train connectivity is of vital importance for students, farmers, small traders, daily commuters and for people of enroute stations where express trains do not halt and if so, the details thereof;
- (c) whether the Government proposes to start EMU/automated closing door trainsets services immediately after completing all the necessary steps and formalities and if so, the details thereof;
- (d) the details of difficulties in starting EMU/automated closing door trainsets between Nashik and Kalyan;
- (e) whether the Government will expedite ironing out difficulties by way of innovative solutions or technology and if so, the details thereof; and
- (f) the details and time by which people of Nashik and adjoining villages can expect the such local service to start?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) At present, Nasik Road-Kalyan sector is served by following 67 pairs of train services:

S.N.	Train No. and Name
1	11001/11002 Chhatrapati Shivaji Maharaj(T)-Balharshah Express
2	11011/11012 Chhatrapati Shivaji Maharaj(T)-Dhule Express
3	11015/11016 Lokmanya Tilak(T)-Saharsa Amrit Bharat Express
4	11031/11032 Panvel-Alipur Duar Amrit Bharat Express
5	11055/11056 Lokmanya Tilak(T)-Gonda Godan Express
6	11057/11058 Chhatrapati Shivaji Maharaj(T)-Amritsar Express
7	11059/11060 Lokmanya Tilak(T)-Chhapra Express
8	11061/11062 Lokmanya Tilak(T)-Jaynagar Express
9	11071/11072 Lokmanya Tilak(T)-Ballia Kamayani Express
10	11079/11080 Lokmanya Tilak(T)-Gorakhpur Express
11	11081/11082 Lokmanya Tilak(T)-Gorakhpur Express
12	12071/12072 Chhatrapati Shivaji Maharaj(T)-Hingoli Deccan Jan Shatabdi Express
13	12105/12106 Chhatrapati Shivaji Maharaj(T)-Gondia Vidarbha Express
14	12107/12108 Lokmanya Tilak(T)-Sitapur Express
15	12109/12110 Chhatrapati Shivaji Maharaj(T)-Manmad Panchavati Express
16	12111/12112 Chhatrapati Shivaji Maharaj(T)-Amravati Express
17	12131/12132 Dadar-Sainagar Shirdi Express
18	12137/12138 Chhatrapati Shivaji Maharaj(T)-Firozpur Cantt. Punjab Mail
19	12139/12140 Chhatrapati Shivaji Maharaj(T)-Nagpur Sewagram Express
20	12141/12142 Lokmanya Tilak(T)-Patliputra Express

21	12145/12146 Lokmanya Tilak(T)-Puri Express
22	12151/12152 Lokmanya Tilak(T)-Shalimar Samarsata Express
23	12161/12162 Lokmanya Tilak(T)-Agra Cantt. Lashkar Express
24	12165/12166 Lokmanya Tilak(T)-Gorakhpur Express
25	12167/12168 Lokmanya Tilak(T)-Banaras Express
26	12171/12172 Lokmanya Tilak(T)-Haridwar Express
27	12173/12174 Lokmanya Tilak(T)-Maa Belha Devi Dham Pratapgarh Express
28	12187/12188 Chhatrapati Shivaji Maharaj(T)-Jabalpur Garib Rath Express
29	12321/12322 Chhatrapati Shivaji Maharaj(T)-Howrah Kolkata Mail
30	12335/12336 Lokmanya Tilak(T)-Bhagalpur Express
31	12533/12534 Chhatrapati Shivaji Maharaj(T)-Gomti Nagar Pushpak Express
32	12617/12618 Ernakulam-Hazrat Nizamuddin Mangala Lakshadweep Express
33	12741/12742 Vasco-da-Gama-Patna Express
34	12809/12810 Chhatrapati Shivaji Maharaj(T)-Howrah Express
35	12811/12812 Lokmanya Tilak(T)-Hatia Express
36	12859/12860 Chhatrapati Shivaji Maharaj(T)-Howrah Gitanjali Express
37	12869/12870 Chhatrapati Shivaji Maharaj(T)-Howrah Express
38	12879/12880 Lokmanya Tilak(T)-Bhubaneswar Express
39	13201/13202 Lokmanya Tilak(T)-Rajgir Express
40	14313/14314 Lokmanya Tilak(T)-Bareilly Express
41	15017/15018 Lokmanya Tilak(T)-Gorakhpur Kashi Express
42	15065/15066 Panvel-Gorakhpur Express
43	15181/15182 Lokmanya Tilak(T)-Mau Express
44	15267/15268 Lokmanya Tilak(T)-Raxaul Antyodaya Express
45	15647/15648 Lokmanya Tilak(T)-Guwahati Express
46	15659/15660 Lokmanya Tilak(T)-Agartala Express
47	15945/15946 Lokmanya Tilak(T)-Dibrugarh Express

48	17057/17058 Chhatrapati Shivaji Maharaj(T)-Lingampalli Devagiri Express
49	17611/17612 Chhatrapati Shivaji Maharaj(T)-Nanded Express
50	17617/17618 Chhatrapati Shivaji Maharaj(T)-Nanded Tapovan Express
51	18029/18030 Lokmanya Tilak(T)-Shalimar Express
52	18609/18610 Lokmanya Tilak(T)-Ranchi Express
53	20705/20706 Chhatrapati Shivaji Maharaj(T)-Nanded Vande Bharat Express
54	22103/22104 Lokmanya Tilak(T)-Ayodhya Cantt. Express
55	22109/22110 Lokmanya Tilak(T)-Balharshah Express
56	22121/22122 Lokmanya Tilak(T)-Lucknow Express
57	22129/22130 Lokmanya Tilak(T)-Ayodhya Cantt. Tulsi Express
58	22147/22148 Dadar-Sainagar Shirdi Express
59	22177/22178 Chhatrapati Shivaji Maharaj(T)-Banaras Mahanagari Express
60	22183/22184 Lokmanya Tilak(T)-Ayodhya Cantt. Express
61	22221/22222 Chhatrapati Shivaji Maharaj(T)-Hazrat Nizamuddin Rajdhani Express
62	22223/22224 Chhatrapati Shivaji Maharaj(T)-Sainagar Shirdi Vande Bharat Express
63	22311/22312 Lokmanya Tilak(T)-Godda Express
64	22357/22358 Lokmanya Tilak(T)-Gaya Express
65	22537/22538 Lokmanya Tilak(T)-Gorakhpur Kushinagar Express
66	22583/22584 Lokmanya Tilak(T)-Chhapra Antyoday Express
67	22847/22848 Lokmanya Tilak(T)-Visakhapatnam Express

Similarly, Kasara-Kalyan-Chhatrapati Shivaji Maharaj(T) sector is served by 36 Suburban train services.

Besides, introduction of train services including EMU services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

The width of the EMU stock (local trains in the area) is more than other rolling stock of passenger trains. There are dimensional limitations in tunnels on Kasara-Igatpuri ghat section and Karjat-Lonavala section due to which, operation of EMU local trains is not possible in these sections at present.

Railway Budget:

Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and 25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly in Maharashtra, including remote and tribal areas are sanctioned.

The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned Upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S.N.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673

8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261
10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the state of Maharashtra, following works have been taken up:-

S.N.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar (Ahmednagar)-Beed-Parli Vaijnath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Kalyan-Kasara 3rd Line (68 Km)	1,433
9	Wardha-Nagpur 3rd Line (76 Km)	698
10	Wardha-Ballarshah 3rd Line (132 Km)	1,385
11	Itarsi-Nagpur 3rd Line (280 Km)	2,450
12	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
13	Wardha-Nagpur 4th Line (79 Km)	1,137
14	Jalgaon-Manmad 4th Line (160 Km)	2,574
15	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
16	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933

17	Panvel-Chowk Double Line (17 Km)	491
18	Wardha-Balharshah 4th Line (135 Km)	2,226
19	Itarsi-Nagpur 4th Line (297 Km)	5,010
20	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
21	Asangaon-Kasara 4th Line (35 Km)	794
22	Badlapur-Karjat 3rd and 4th Line (32 Km)	1,324
23	Gondia-Dongargarh 4th Line (84 Km)	2,223
24	Gondia-Balharshah Doubling (240 Km)	4,819

Increasing train handling capacity in Mumbai area:

Presently, about 120 originating Mail/Express trains and about 3200 sub urban trains are handled daily in Mumbai area. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms, 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

Platform length extension:

In addition to above, Platform extension works at 34 stations to accommodate 15 car EMUs have been taken up.

New projects for increasing capacity:

To improve the capacity of rail network in Mumbai suburban area, Mumbai Urban Transport Project (MUTP)-II costing ₹8,087 crore, MUTP-III costing ₹10,947 crore and MUTP-IIIA costing ₹33,690 crore have been sanctioned. These projects include following works in Mumbai Suburban Area:

S.N.	Name of Project	Cost (₹ in Cr.)
1	CSMT-Kurla 5 th and 6 th Line (MUTP-II) (17.5 km)	891
2	Mumbai Central-Borivali 6 th Line (MUTP-II) (30 km)	919
3	Extension of Harbour Line from Goregaon-Borivali (MUTP-IIIA) (7 km)	826
4	Borivali-Virar 5 th and 6 th Line (MUTP-IIIA) (26 km)	2,184
5	Virar-Dahanu Road 3 rd and 4 th Line (MUTP-III) (64 km)	3,587
6	Panvel-Karjat Suburban Corridor (MUTP-III) (29.6 km)	2,782
7	Airoli-Kalwa (elevated) Suburban Corridor link (MUTP-III) (3.3 km)	476
8	Kalyan-Asangaon 4 th Line (MUTP-IIIA) (32 km)	1,759
9	Kalyan-Badlapur 3 rd and 4 th line (MUTP-IIIA) (14 km)	1,510
10	Kalyan-Kasara 3 rd Line (67 km)	793
11	Naigaon-Juichandra double chord Line (6 km)	176
12	Nilaje-Kopar double chord Line (5 km)	338
13	Kalyan Yard remodeling work	866

New generation trains:

To enhance passenger carrying capacity, 238 rakes of 12 cars each with doors have been sanctioned under MUTP-III and IIIA at a cost of ₹19,293 crore. The process for procurement of these rakes has been taken up.

Capacity Augmentation works for Pune Area:

To increase train handling capacity at various stations in Pune area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Pune Junction	6 additional Platforms and Extension of 5 Platforms.
2	Hadapsar	Extension of 3 Platforms to handle full length trains.
3	Khadki	Raising and Extension of PF-3/4 and extension of running lines completed in July'2025.
4	Alandi	New Coaching Terminal with 9 additional Platforms, 8 pit lines and 8 stabling lines
5	Phursungi	5 Stabling Lines at Phursungi

In addition to above, following capacity additional works have been undertaken in Pune Area to increase the train handling capacity:

S.N.	Name of Project
1	3 rd Line between Hadapsar and Ghorpuri Yard
2	New Block station at Manjari Bhadrukin Pune-Daund Section and Ramtekdi in Pune-Sasvad section
3	Bidirectional Signalling in Pune Sasvad Road Section

Bullet Train project:

Presently, the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra and Nagar Haveli with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Item	Progress
Piers	430 kms.
Girder	341 kms.
Track Bed	174 kms.
OHE Masts	153 kms.

The progress of stations is given below:-

S.N.	Station	Status
1	Sabarmati	Foundation works completed, Platform slab and roof structural works and finishing works are in progress
2	Ahmedabad	Structural works completed and finishing works have been taken up.
3	Anand/Nadiad	
4	Vadodara	Foundation work completed, structural works and finishing works have been taken up.
5	Bharuch	Structural works completed and finishing works have been taken up.
6	Surat	
7	Bilimora	
8	Vapi	
9	Boisar	Foundation works have been taken up and in advanced stage. Structural works have been taken up.
10	Virar	
11	Thane	
12	BKC (Mumbai)	This is an underground station. Foundation works almost completed and Base Slab has been taken up.

The progress on the River Bridges is as under:-

S.N.	River Name	Status
1	Sabarmati River (480m)	Sub-Structure work completed, Superstructure work has been taken up.
2	Meshwa River (120m)	Bridge construction completed.
3	Vatrak River (280m)	
4	Mohar (Shedhi) River (160m)	
5	Mahi River (720m)	11 out of 12 wells completed; 5 spans launched
6	Vishwamitri River (80m)	Bridge construction completed.
7	Dhadhar River (120m)	
8	Narmada River (1366m)	21 out of 25 wells completed; 4 spans launched
9	Kim River (120m)	Bridge construction completed.
10	Tapi River (720m)	Foundation work has been taken up, 10 out of 12 wells completed
11	Mindhola River (240m)	Bridge construction completed.
12	Purna River (360m)	
13	Ambika River (200m)	
14	Venganiya River (200m)	
15	Kaveri River (120m)	
16	Kharera River (120m)	
17	Auranga River (320m)	
18	Par River (320m)	
19	Kolak River (160m)	
20	Daman Ganga River (360m)	
21	Darotha River (80m)	
22	Jagani River (360m)	Foundation works have been completed
23	Vaitarna River (2320m)	12 Pile Cap and 11 Pier (out of 58) completed.
24	Ulhas River Branch (120m)	Temporary Access Bridge (TAB) completed to start the foundation work.

25	Desai Khadi River Bridge (400m)	Geo-technical Investigation (GTI) has been completed and Design work has been taken up.

The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

Further, to strengthen national transport infrastructure, provide a fillip to regional connectivity, economic growth, tourism, investment and employment generation, and encourage modal shift from road and air transport to rail, the Government has announced the development of the following seven new High-Speed Rail (HSR) corridors in the Union Budget 2026-27:-

- (i) Mumbai–Pune
- (ii) Pune–Hyderabad
- (iii) Hyderabad–Bengaluru
- (iv) Hyderabad–Chennai
- (v) Chennai–Bengaluru
- (vi) Delhi–Varanasi
- (vii) Varanasi–Siliguri

Being highly capital intensive, the decision to sanction any HSR Corridor/Project depends on many factors such as outcome of DPR, techno-economic feasibility studies and availability of resources such as financing options etc.

Dedicated freight corridor:

Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.

**IMPACT OF PM-KUSUM IN DE-DIESELISATION OF FARM
MECHANISATION****6157. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has assessed the impact of the Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyaan (PM-KUSUM) in de-dieselizing the irrigation sector and plans to extend this renewable energy transition to the broader farm-mechanization segment and if so, the details thereof;
- (b) whether the Government is taking significant steps to de-dieselize the agricultural sector considering it accounts for 13 per cent of India's total diesel consumption with tractors and haulage alone contributing nearly 8 per cent and if so, the details thereof;

(c) whether there is any proposal to provide subsidies for electric tractors and trucks and to establish the necessary solar-powered e-charging infrastructure across rural India; and

(d) if so, the details of incentives planned for domestic industries to manufacture renewable-compatible agricultural vehicles to mainstream these technologies and insulate farmers from global fossil-fuel price volatility?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b)The third party evaluation of PM KUSUM has been carried out through M/s PTC India Ltd. The report shows that adoption of solar pumps has led to an increase in farmers' incomes by around 40%.

As per the mandate of MNRE, viz PM KUSUM the Government is targeting end to end solarization of farm sector through accelerated deployment of solar pumps by replacing diesel pumps and carrying out feeder level solarization.

Out of the sanctioned capacity of 13.3 lakh pumps under PM KUSUM, more than 10.26 lakh solar pumps are installed, leading to savings of diesel. It is estimated that the installed solar pumps have saved 708 million litres of diesel per annum and mitigate 2.3 million tonnes CO₂ per annum.

(c) and (d)Although MNRE does not provide any subsidies for electric tractors and trucks, the Ministry of Heavy Industries reportedly has an allocation of Rs. 500 crore under the PM E-DRIVE scheme to incentivize 5,643 e-trucks of N2 and N3 category. MHI has notified the Production Linked Incentive (PLI)

Scheme for Automobile and Auto Components Industry in India (PLI-Auto Scheme) for enhancing India's manufacturing capabilities for Advanced Automotive Technology Products with a budgetary outlay of Rs.25,938 crore on 23/09/2021.

जर्जर आवासों का पुनर्विकास

6158.श्री रामभुआल निषाद:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि मुंबई के खार (पूर्व) स्थित जयप्रकाश रोड, प्लॉट नंबर 419 की पश्चिमी रेलवे की भूमि पर लगभग 865 झुग्गी-झोपड़ी निवासी परिवार पिछले 70-80 वर्षों से रह रहे हैं, जिनके पास महाराष्ट्र झुग्गी पुनर्विकास प्राधिकरण (एसआरए) योजना के तहत पुनर्विकास के लिए वैध दस्तावेज उपलब्ध हैं और वहां रेलवे कर्मचारियों के 12 जर्जर आवास भी स्थित हैं;
- (ख) क्या सरकार का रेलवे पर बिना किसी वित्तीय बोझ के इन आवासों और झुग्गी इकाइयों के पुनर्विकास के लिए एसआरए योजना के तहत किसी प्रतिष्ठित प्रमोटर के साथ संयुक्त विकास समझौते (जेडीए) पर हस्ताक्षर करने का विचार है;
- (ग) यदि हाँ, तो ऐसे संयुक्त विकास समझौते के नियमों और शर्तों को कब तक अंतिम रूप दिए जाने की संभावना है; और
- (घ) यदि नहीं, तो सरकार का इन जर्जर आवासों का पुनर्विकास किस प्रकार करने का प्रस्ताव है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (घ) मुंबई में पश्चिम रेलवे की खार रेलवे कॉलोनी के निकट खार (पूर्व) क्षेत्र में एक झुग्गी-झोपड़ी है। अनधिकृत निवासियों का पुनर्वास और पुनर्स्थापन राज्य का विषय है और नीतियों के

अनुसार संबंधित राज्य सरकारों द्वारा उन पर कार्रवाई की जाती है। इस कॉलोनी में रेलवे क्वार्टरों की स्थिति को ध्यान में रखते हुए कॉलोनी के पुनर्विकास की योजना बनाई गई है। कॉलोनी के पुनर्विकास का कार्य रेल भूमि विकास प्राधिकरण (आरएलडीए) को सौंपा गया है। कॉलोनी की भूमि के एक हिस्से का उपयोग बहुमंजिला क्वार्टरों के निर्माण के लिए किया जाएगा और शेष भूमि का उपयोग वाणिज्यिक विकास के लिए किया जाएगा ताकि गैर-किराया राजस्व सृजित हो।

कोयला धूल पृथक्करण के लिए तकनीक

6159. डॉ. राजेश मिश्रा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का सिंगरौली के कोयला खनन प्रभावित क्षेत्रों में कोयला धूल पृथक्करण (कोल डस्ट सेपरेशन) के लिए आधुनिक तकनीक लागू करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सिंगरौली में प्रचुर कोयला भंडार को देखते हुए खनन गतिविधियां और उनसे जुड़ी प्रदूषण की समस्याएं लंबी अवधि तक जारी रहने की संभावना है;

(ग) यदि हाँ, तो कार्बन उत्सर्जन में कमी और अपशिष्ट प्रबंधन सहित पर्यावरणीय प्रभावों को कम करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं;

(घ) क्या इन मानकों को सभी निजी खनन और आउटसोर्सिंग कंपनियों में भी लागू किया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का खनन क्षेत्र में भारी परिवहन दबाव को देखते हुए एक समर्पित कोयला परिवहन गलियारा विकसित करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) से (ग) सरकार ने सिंगरौली सहित कोयला खनन प्रभावित क्षेत्रों में कोयले की धूल को कम करने और नियंत्रित करने के लिए आधुनिक प्रौद्योगिकियों को संस्थापित करने के लिए कई उपाय

किए हैं। पर्यावरणीय सुरक्षा उपाय कोयला खनन प्रचालनों का एक अभिन्न अंग हैं और पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत जारी पर्यावरण प्रभाव आकलन (ईआईए) अधिसूचना, 2006 के सांविधिक ढांचे के माध्यम से इनका समाधान किया जाता है।

कोयला खनन परियोजनाओं के लिए पर्यावरणीय प्रभाव आकलन (ईआईए) में वायु, जल, मृदा, वन आवरण और जैव विविधता पर प्रभावों का आकलन करना शामिल है और धूल नियंत्रण प्रणाली, जल प्रबंधन, ध्वनि नियंत्रण और ग्रीन बेल्ट विकास जैसी शमन कार्यनीतियों का प्रावधान है। इसके अलावा, विशेषज्ञ मूल्यांकन समिति (ईएसी) द्वारा मूल्यांकन के आधार पर पर्यावरण स्वीकृति (ईसी) प्रदान की जाती है, जो यह सुनिश्चित करती है कि वैज्ञानिक और संधारणीय खनन पद्धतियों को अपनाया जाए।

इसके अलावा, सिंगरौली क्षेत्र में प्रचालित कोल इंडिया लिमिटेड की सहायक कंपनी नॉर्डन कोलफील्ड्स लिमिटेड (एनसीएल) ने कोयले से उत्पन्न धूल उत्सर्जन को कम करने और पर्यावरणीय निष्पादन को बढ़ाने के उद्देश्य से कई आधुनिक प्रौद्योगिकियों को कार्यान्वित किया है, जिनमें निम्नलिखित शामिल हैं:

- i. कोयला निष्कर्षण के लिए सरफेस माइनर्स की संस्थापना, ड्रिलिंग और विस्फोट की आवश्यकता को समाप्त करना और इस तरह धूल उत्पन्न होने को कम करना।
- ii. ओवरबर्डन हटाने के लिए बिजली से चलने वाली ड्रैगलाइन का उपयोग, डंपरों द्वारा ओवरबर्डन के परिवहन से धूल को न्यूनतम करना।
- iii. खान परिसर के भीतर कोयला परिवहन के लिए मिस्ट स्प्रे व्यवस्थाओं के साथ एंक्लोज्ड कन्वेयर सिस्टम की संस्थापना।
- iv. रेलवे वैगनों में कोयले की सीधी लोडिंग के लिए साइलो लोडिंग सिस्टम को अपनाना, हैंडलिंग और धूल उत्सर्जन को कम करना।
- v. कोयला आवाजाही को सुव्यवस्थित करने के लिए अतिरिक्त कोयला हैंडलिंग संयंत्रों (सीएचपी) और साइलो के साथ फर्स्ट माइल कनेक्टिविटी (एफएमसी) परियोजनाओं का विकास।

- vi. कोयला निकासी के लिए रेल परिवहन, मेरी-गो-राउंड (एमजीआर) सिस्टम और बेल्ट पाइप कन्वेयर (बीपीसी) सिस्टम का बढ़ता उपयोग, सड़क परिवहन से फ्यूजिटिव धूल को कम करना।
- vii. कोयला स्टॉकयार्ड, हॉल सड़कों और परिवहन मार्गों पर धूल नियंत्रण के लिए फोग कैनन (फिक्स्ड और मोबाइल प्रकार की) की संस्थापना।
- viii. उत्खनित क्षेत्रों में ओवरबर्डन की बैकफिलिंग और उसके बाद तकनीकी और जैविक सुधार करना।
- ix. राज्य वन एजेंसियों के समन्वय से ओवरबर्डन डंपों और अन्य उपलब्ध क्षेत्रों पर व्यापक वृक्षारोपण अभियान चलाना।
- x. सीएचपी और वर्कशॉप्स से खान के पानी और अपशिष्ट जल के शोधन के लिए बहिस्त्राव शोधन संयंत्रों (ईटीपी) की संस्थापना।
- xi. 50 मेगावाट ग्राउंड-माउंटेड सौर ऊर्जा संयंत्र का संचालन और ऊर्जा-कुशल विद्युत प्रणालियों की संस्थापना।
- xii. परिवहन से पैदा होने वाली धूल को कम करने के लिए खान परिसर के भीतर स्थायी सीमेंट कंक्रीट सड़कों का विकास।

उपलब्ध अनुमानों के अनुसार, सिंगरौली क्षेत्र के कोयला ब्लॉकों/खानों में शेष खनन योग्य भंडार 20 वर्षों से अधिक समय तक चलने की उम्मीद है। जबकि खनन गतिविधियों के जारी रहने की उम्मीद है, सिंगरौली क्षेत्र में उनके पर्यावरणीय प्रभाव को न्यूनतम करने के लिए निरंतर प्रयास किए जा रहे हैं।

(घ) जी हां, सांविधिक उपबंधों और विनियामक ढांचे के अंतर्गत निर्धारित पर्यावरणीय मानक और न्यूनीशमन उपाय सभी खनन प्रचालनों पर लागू होते हैं, जिनमें निजी खनन और आउटसोसग एजेंसियों के माध्यम से किए जाने वाले कार्य भी शामिल हैं।

(ङ) सरकार ने कोयला परिवहन को कारगर बनाने और खनन क्षेत्रों में सड़क अवसंरचना पर दबाव कम करने के लिए कदम उठाए हैं, जिनमें समर्पित कॉरिडोर का विकास और मशीनीकृत तथा

रेल आधारित निकासी प्रणालियों पर निर्भरता बढ़ाना शामिल है। सिंगरौली क्षेत्र में प्रचालन कर रही नॉर्दर्न कोलफील्ड्स लिमिटेड (एनसीएल) में, वर्तमान में लगभग 87% कोयले का परिवहन रेल मोड या बेल्ट पाइप कन्वेयर सिस्टम के माध्यम से किया जाता है, जिसके दो अनुमोदित फर्स्ट माइल कनेक्टिविटी परियोजनाओं के चालू होने के बाद दो वर्षों में 93% से अधिक तक पहुंचने की उम्मीद है। सड़क के माध्यम से सुरक्षित और अधिक कुशल आवाजाही की सुविधा के लिए, एनसीएल ने लगभग 69 किमी सीमेंट कंक्रीट (सीसी) सड़कों का निर्माण किया है, जिसमें 4.60 किमी का एक समर्पित कोयला परिवहन कॉरिडोर भी शामिल है, जिसे सार्वजनिक सड़कों से अलग रखा जाता है।

इसके अलावा, अन्य कोयला खनन क्षेत्रों में रेलवे अवसंरचना को बढ़ाकर और फर्स्ट माइल कनेक्टिविटी का प्रावधान करके कोयला परिवहन को अधिक कुशल और पर्यावरण के अनुकूल माध्यमों की ओर उत्तरोत्तर शिफ्ट करने के प्रयास किए जा रहे हैं, जिससे सड़क परिवहन पर निर्भरता काफी कम हो जाती है और खनन क्षेत्रों में भीड़भाड़ के साथ-साथ पर्यावरण संबंधी चिंताओं को भी कम किया जा सकता है।

E-COMMERCE MARKET

6160. SHRI SURESH KUMAR KASHYAP:

SHRI ARUN GOVIL:

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) the specific initiatives being undertaken to transform the Department of Posts into a large- scale public logistics organisation as part of the national roadmap, particularly the State of Himachal Pradesh and the Shimla Parliamentary Constituency;

- (b) the manner in which the Department's parcel handling capacity has grown during the last three years, both nationally and in Himachal Pradesh, to meet the demands of the expanding e-commerce market;
- (c) whether there are any plans to introduce new competitive mail or parcel products during the current financial year to capture a larger market share especially in hilly and rural regions such as Himachal Pradesh;
- (d) if so, the details thereof, including any region-specific initiatives for the Shimla Lok Sabha Constituency; and
- (e) the time by which the Ministry expects to complete the implementation of the transformation roadmap for post offices, particularly in Himachal Pradesh to facilitate MSME exports and strengthen rural logistics infrastructure?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The Department of Posts (DoP) has undertaken the Mail Parcel Optimization Project (MPOP) to redesign workflows and improve efficiency across the parcel value chain. As part of this initiative, the parcel network and delivery centres have been rationalized and an all-India road transport network operationalized to support the growing parcel and e-commerce sector. Furthermore, the Advanced Postal Technology (APT) platform has been introduced in year 2025 for real-time tracking of articles and digitalization of services. The Department has also established partnerships with major e-commerce and logistics companies and is providing parcel delivery services to several Government ministries. In addition, Dak Niryat Kendras (DNKs) have been set up to facilitate

exports by MSMEs (micro, small and medium enterprises), artisans, self-help groups, and small businesses.

To strengthen parcel and logistics services in Himachal Pradesh, 04 parcel hubs and 02 Nodal Delivery Centers have been established for dedicated processing and delivery of parcels respectively. Additionally, 18 DNKs have been set up to promote exports from the state.

(b)The parcel handling capacity of DoP has grown from 12.70 crore in 2022-23 to 14.57 crore in 2024-25, with a total of 79 national level Parcel Hubs in the country, including 04 in Himachal Pradesh.

(c) and (d)Yes. The Department has launched 24 and 48 hour guaranteed delivery document and 24-hour delivery parcel products on identified domestic lanes to meet the need for express products in the Courier, Express and Parcel (CEP) sector. International Tracked Packet Service has also been launched to promote cross-border e-commerce.

In the Shimla Lok Sabha constituency, Shimla and Parwanoo Hubs have been upgraded for efficient processing of parcels and mail. Parcel Packaging Units (10) and DNKs (6) have been established in the constituency to facilitate parcel packaging and export facilities.

(e)The transformation of India Post into an integrated national logistics network is being undertaken in a phased manner across the country, including in Himachal Pradesh. As part of this effort, new products have been introduced and Business Process Re-engineering undertaken under the MPOP with the objective of rationalizing and strengthening the mail and parcel value chains.

POLICY TO PROMOTE SOLARISATION OF CARPORTS

6161. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to introduce policy measures or financial incentives to promote the solarisation of carports and parking lots across the country;
- (b) if so, the details of the proposed initiatives including implementation framework and expected contribution to the national renewable energy capacity;
- (c) whether any pilot projects or feasibility studies have been undertaken in collaboration with State Governments or private entities to assess the potential for such solar infrastructure; and
- (d) whether the Government intends to integrate solarised carports and parking lots with Electric Vehicle (EV) charging infrastructure to promote clean mobility and optimal land use and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) Presently, there is no proposal under consideration in the Ministry of New and Renewable Energy (MNRE) to introduce specific policy measures or financial incentives to promote the solarisation of carports and parking lots across the country.

However, under the Scheme for Solarisation of sun-temple town of Modhera, approved by MNRE in March 2020, a solar carport has been set-up

at Modhera village. In addition, solar carports have also been set up in the country by various agencies. Details, based on the information received in this regard, are given in the enclosed **Statement**.

In addition, MNRE is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country, since February, 2024. Under the Scheme, financial support is being provided to Group Housing Societies/ Residential Welfare Associations to install solar rooftop solar plants for common facilities covering EV charging including through solar carports.

STATEMENT

Details of various solar carports set up across the country (based on the information received from various agencies):

- 1. Chandigarh:** A total of 3745 KW capacity of solar carport has been set up at 22 sites in the UT of Chandigarh.
- 2. Gujarat:** Road and Building Department of Government of Gujarat has setup one solar carport at parking lot of Sachivalay, Sardar Bhavan in Gandhinagar, Gujarat. Convergence Energy Service Limited (CESL) has set-up a Solar Carport with BESS (50 kWp + 200 kWh) at Statue of Unity in Kevadia, Gujarat.
- 3. Jharkhand:** Jharkhand Renewable Energy Development Agency (JREDA) has installed 2 MW solar carport at the Jharkhand High Court premises.
- 4. Ladakh:** CESL has set-up a Solar Carport with BESS (110 kWp + 860 kWh) at Leh.

BENGALURU SUBURBAN RAIL PROJECT**6162. DR. K. SUDHAKAR:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the current status of the four corridors under the Bengaluru Suburban Rail Project;
- (b) the details of the specific reasons for the delays in the execution of the project despite repeated citizen demands;
- (c) the details of the total funds sanctioned and the actual expenditure incurred on the project till date;
- (d) whether any revised deadline has been set for the completion of the Mallige and Kanaka corridors and if so, the details thereof;
- (e) the details of the steps being taken to resolve land acquisition and coordination issues between K-RIDE and South Western Railway; and
- (f) the details of the steps taken to resolve the concerns of passenger forums and citizens regarding the delay in the project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Rail Infrastructure Development Company (Karnataka) Limited (K-RIDE), a Company controlled by State Government of Karnataka (51% equity) is executing the Bengaluru Suburban Rail Project (BSRP). BSRP (148.17 Km) has been sanctioned at a cost of ₹ 15,767 Cr. with 20% funding each by Government of India and Government of Karnataka and 60% through debt.

There are four Corridors in BSRP. The status of these corridors is as under:

Corridor-1 (Sampige): KSR Bengaluru City – Devanahalli (41.4 Km)

Alignment plans have been approved. Land acquisition has been taken up by State Government. Shifting of SandT and electrical utilities have also been taken up.

Corridor-2 (Mallige): Baiyyapanahalli – Chikkabanawara (25.01 Km)

The entire land acquisition has been completed. For station buildings, separate contracts have been awarded and work is in progress. For other works, tender has been invited.

Corridor-3 (Parijaata): Kengeri – Whitefield (35.52 Km)

Alignment plans have been approved. Land acquisition has been taken up by State Government. Shifting of SandT and electrical utilities have also been taken up.

Corridor-4 (Kanaka): Heelalige – Rajankunte (46.25 Km)

The land acquisition has been taken up. So far, 7.8 acre land out of 57 acre land has been acquired. For station buildings, separate contracts have been awarded and work is in progress in the available land.

The project has been delayed due to non-acquisition of private land and transfer of State Government's land by the Government of Karnataka.

An expenditure of Rs. 2659 Cr. has been incurred on the BSRP project.

Regular coordination meetings of K-RIDE and Railway are being held regularly to resolve issues.

Karnataka:**Railway Budget:-**

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Karnataka is as under:

Period	Outlay
2009-14	₹835 crore/year
2025-26	₹7,564 crore (more than 9 times)

Projects sanctioned:-

As on 01.04.2025, 25 projects (15 new lines, 10 doubling) of 3,264 km length, costing ₹ 42,517 crore falling fully/partly in Karnataka are sanctioned. The summary is as under:-

Category	No of sanctioned Projects	Total Length (in km)	Length Commissioned Upto Mar'25 (km)	Exp upto Mar'25 (₹ in cr.)
New Line	15	2,034	421	8,794
Doubling/ Multitracking	10	1,230	973	12,516
Total	25	3,264	1,394	21,310

Recently Completed Projects:-

Details of some of the recently completed projects falling fully/partly in Karnataka are as under:

S. No.	Project	Cost (₹ in Crores)
1	Kottur-Harihar new line (65 km)	468
2	Hassan-Bangalore new line (167 km)	1,290
3	Bidar-Gulbarga new line (110 km)	1,543

4	Shivani - Hosadurga Road doubling (10 km)	50
5	Shivani-Birur Doubling (29 km)	143
6	Hosadurga-Chikjajur doubling (29 km)	260
7	Ramanagram - Mysore patch doubling (94 km)	998
8	Yelahanka – Chennasandra doubling (13 km)	108
9	Yeshwantpur - Yelahanka doubling(12 km)	95
10	Netrawati - Mangalore Central doubling (2 km)	28
11	Kankanadi - Panambur doubling (19 km)	350
12	Arsikere-Tumkur doubling (96 km)	758
13	Yelahanka - Penukonda doubling (123 km)	1,104
14	Daund-Gulbarga doubling (225 km)	3,182
15	Hubli-Chikjajur doubling (190 km)	1,850

Ongoing Projects:-

Some of the projects falling fully/partly in Karnataka which have been taken up are as under:

S. No.	Project	Cost (₹ in Crores)
1	Hospet - Hubli - Londa - Vasco - de - Gama doubling (312 km)	4,153
2	Hotgi-Gadag doubling (284 km)	2,459
3	Ginigeri - Raichur new line (165 km)	3,401
4	Gadag - Wadi new line (257 km)	2,842
5	Bagalkot – Kudachi new line (142 km)	1,649
6	Tumkur – Rayadurga new line (207 km)	2,496
7	Tumkur – Davangere new line (182 km)	2,142
8	Kadur – Chikmagalur – Belur new line (68 km)	825
9	Baiyyapanahalli – Hosur doubling (48 km)	336
10	Yeshwanthpur – Channasandra doubling (22 km)	314
11	Hosapete – Ballari 3rd and 4th line (65 Km)	2,372
12	Ballari-Chikjajur doubling(185 KM)	3,342
13	Bypass line between Bettahalsoor-Rajanakunte (6 Km)	248

Details of some major projects which are delayed due to land acquisition are as under:-

S. No.	Project	Total Land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1	Shimoga – Rannebennur new line (96 km)	559	226	333
2	Belgaum–Dharwad new line (73 km)	581	0	581
3	Shimoga–Harihar new line (79 km)	488	0	488
4	Whitefield - Kolar new line (53 km)	337	0	337
5	Hassan-Belur new line (32 km)	206	0	206

Summary of the status of land acquisition in Karnataka is as under:-

Total Land required for Projects in Karnataka	9,064 ha
Land Acquired	5,707 ha (63%)
Balance Land to be acquired	3,357 ha (37%)

Government of India is geared up to execute projects, however success depends upon the support of Government of Karnataka.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area

- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

डाक सेवाओं की कमी

6163. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को महाराष्ट्र के धाराशिव जिले के विभिन्न क्षेत्रों में डाक सेवाओं की कमी के कारण नये उप-डाकघरों की स्थापना हेतु स्थानीय जन प्रतिनिधियों से मांग प्राप्त हुई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में अब तक क्या कार्रवाई की गई है; और

(ग) क्या उक्त जिले में नए उप-डाकघरों की स्थापना हेतु कोई प्रस्ताव सरकार के विचाराधीन है, यदि नहीं, तो इसके कारण क्या हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) जी, हां। महाराष्ट्र के धाराशिव जिले के विभिन्न क्षेत्रों में नए डाकघरों की स्थापना के लिए मांग प्राप्त हुई हैं। तेरखेड़ा और इटकुर में डाकघर खोले गए हैं जबकि सारोला बीके एवं मस्सा केएच में डाकघर खोले जाने हेतु अनुमोदन प्राप्त हो चुका है। नौ अन्य क्षेत्रों में डाकघर खोलने संबंधी अनुरोध विभागीय मानदंडों के अनुसार व्यवहार्य नहीं पाए गए हैं।

SUBURBAN TRAIN SERVICES IN MUMBAI

6164. SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken note of plans to introduce about 150–160 additional suburban train services in Mumbai to ease congestion on existing routes of the Central Railway and Western Railway suburban networks and if so, the details thereof;
- (b) whether any assessment has been carried out regarding peak-hour overcrowding on major corridors including those connecting Mumbai with Thane, Kalyan, Virar and Panvel and the expected impact of the proposed additional services on passenger load and if so, the details thereof;
- (c) the details of the routes on which these new services are proposed to be introduced, along with the timeline for their operationalisation; and
- (d) whether the Government is also considering complementary infrastructure upgrades such as additional rakes, signalling improvements and platform capacity expansion to support the proposed increase in suburban services in Mumbai and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) At present, 3234 EMU local services including AC EMU services are operated by Western Railway and Central Railway. Western Railway operates 1414 services including 133 AC services, while Central Railway operates 1820 services including 94 AC services which inter-alia caters the need of passengers of Mumbai, Thane, Kalyan, Virar and Panvel. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms, 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

Platform length extension:

In addition to above, Platform extension works at 34 stations to accommodate 15 car EMUs have been taken up.

To improve the capacity of rail network in Mumbai suburban area, Mumbai Urban Transport Project (MUTP)-II costing ₹8,087 crore, MUTP-III costing ₹10,947 crore and MUTP-IIIA costing ₹33,690 crore have been sanctioned. These projects include following works in Mumbai Suburban Area:

S.N.	Name of project	Cost (₹ in crore)
1	6th Line Mumbai Central-Borivali (30 km)	919
2	Extension of Harbour Line Goregaon-Borivali (7 km)	826
3	Virar-Dahanu Road 3rd and 4th Line (64 km)	3587
4	5th and 6th Line CSTM-Kurla (17.5 km)	891
5	Panvel-Karjat Suburban Corridor (29.6 km)	2782
6	Airoli-Kalwa (elevated) Suburban Corridor link (3.3 km)	476

7	5th and 6th line Borivali-Virar (26 km)	2184
8	4th line between Kalyan-Asangaon (32 km)	1759
9	3rd and 4th line between Kalyan-Badlapur (14.05 km)	1510
10	Kalyan Yard-Segregation of Main Line and Suburban	866
11	Vasai bye pass line (Double line) between Naigaon and Juchandra (5.73 Km)	176
12	3 rd and 4 th line between Badlapur and Karjat (32.46 km)	1324
13	4 th line between Asangaon and Kasara (34.97 km)	794
14	Trespass Control (34 locations)	551

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time of the project/s.

New generation trains:

To enhance passenger carrying capacity, 238 rakes of 12 cars each with doors have been sanctioned under MUDP-III and IIIA at a cost of ₹19,293 crore. The process for procurement of these rakes has been taken up.

Besides, introduction of train services including EMU services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

Traffic pattern of the passengers on Indian Railways is monitored on regular basis and to cater to additional demand, load of existing trains is augmented, new trains are introduced, frequency of existing trains is increased etc. subject to operational feasibility.

The steps taken for providing additional rakes over Mumbai Suburban Rail Network are as under:-

- 1) During the year 2025-26, four 12-car rakes of AC EMU (2 each to CR and WR) and one 15-car rake of Non-AC EMU to WR has been received to operate on Mumbai Suburban Rail Network.
- 2) In addition to above, ICF, Chennai has taken up development of two Non-AC EMU rakes with Automatic Doors closure mechanism, to be put in service in Mumbai Suburban Area.
- 3) Procurement of 238 rakes of 12 car under MUDP-III and MUDP-IIIA by MRVC.

Amrit Bharat Stations:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under this scheme, out of which 132 stations are located in Maharashtra. The names of stations identified for development under Amrit Bharat Station Scheme in Maharashtra are as following:

State	No. of Stations	Name of Stations
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajinagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kopergaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road, Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol, Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik

		Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, Parbhani Jn, Parel, Parli Vaijnath, Partur, Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon, Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Maharashtra have been taken up at a good pace. Till now, works of 19 stations have been completed. The name of stations completed in Maharashtra are as following:

State	No. of stations	Name of stations
Maharashtra	19	Amgaon, Baramati, Byculla, Chanda Fort, Chinchpokli, Devlali, Dhule, Himayatnagar, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Nandura, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Diva station:** The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and

flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end have been completed. The work of new 6 m Foot Over Bridge has been taken up.

- **Mumbra station:** The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over Bridge have been completed. The work of escalator has been taken up.
- **Palghar station:** The works of new platform shelter at platform no. 2/3, platform surfacing, new coping blocks and tactile tile work at platform no. 4 have been completed. The works of utility shifting and 12 m Foot Over Bridge have been taken up.
- **Titwala station:** The works for station building, entrance gate, platform surfacing, improvement of ticket booking office, toilet block, sewage treatment plant and improvement of two wheelers parking and approach road on East and West side have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Vikhroli station:** The works for improvement of station building on West side, platform surfacing, platform shelter, new toilet block at Mumbai end, improvement of toilet block at Kalyan end and Foot Over Bridge have been completed. The works of new booking office, circulating area on East and West side and parking of East side have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations including provision of platform upgradation on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Ministry of Railways has planned to provide holding areas for crowd management at 76 stations. The passenger holding area for crowd management planning envisages a comfortable, well-organized space with basic amenities like seating, drinking water, toilets, ticketing facilities, information displays, security checks, etc. These amenities are planned to be organised to manage large passenger footfall efficiently during peak hours.

The passenger holding area established at New Delhi Railway Station has been commissioned and it has significantly helped to ease congestion and enhance passenger convenience, particularly during peak travel periods. The holding area is equipped with a wide range of commuter-friendly facilities, including an increased number of ticket counters, Automatic Ticket Vending Machine (ATVMs), Public Announcement System (PAS), electronic train information display boards, CCTV surveillance, luggage scanners, Door Frame Metal Detector (DFMDs), uninterrupted power supply, improved night-time lighting, High Volume Low Speed (HVLS) fans, fire-fighting system, lightning protection system, RO drinking water, and separate toilets for men, women and Divyangjans, along with seating arrangements.

The provision of holding areas at other stations is at various stages of planning/execution. Planning is an iterative process requiring optimization and the time frame and other details for such optimization cannot be indicated at this stage.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Maharashtra is covered under the jurisdiction of four railway zones, namely, Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,834 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure of ₹ 3,886 crore (up to February, 2026) has been incurred so far.

Strengthening, upgradation, modernisation and improvement of Signalling infrastructure is a continuous and ongoing process over Indian Railways. Indian Railway is continuously modernizing current infrastructure of its signalling system as under:

1. Electrical/Electronic Interlocking Systems with centralized operation points and signals in place of old mechanical signalling have been provided at 6665 stations as on 28.02.2026, out of which Electronic Interlocking have been provided at 3870 stations, including Mumbai Suburban section.

2. Automatic Block Signalling (ABS) that enhances line capacity within existing track infrastructure has been provided at 6897 Route km upto 28.02.2026. Automatic signalling works in Diva-Vasai and Panel-Pen sections in Mumbai Suburban are in progress.

EXEMPTION OF REQUIREMENT OF APPROVED SOLAR PV CELLS UNDER PM-KUSUM

6165. SHRI GAJENDRA SINGH PATEL:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether solar projects under Component-A of the Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) whose last date of bid submission was on or before 31 August 2025 are exempt from the requirement of using solar PV cells listed under Approved List of Models and Manufacturers (ALMM) List-II and are required to use only solar modules listed under ALMM List-I without mandatory Domestic Content Requirement (DCR) and if so, the details thereof; and

(b) whether the Government would issue clear directions to States and power Distribution Companies (DISCOMs) to ensure timely implementation of such PM-KUSUM Component-A projects and provide the number of such projects that remain pending despite bids being submitted before 31 August 2025 and if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a)As per prevailing provisions of Approved List of Models and Manufacturers (ALMM)-

(i)For projects awarded through bidding, if last date of bid submission is on or before the cut-off date of 31st August 2025, the projects are exempt from ALMM for solar cells, else not. The applicability of this provision is to bids which were live as on 28.07.2025. However, if the bid conditions in tenders where the last date of bid submission was between 09.12.2024 (the date of issuance of MNRE's Office Memorandum for implementation of ALMM for solar PV cells) and 28.07.2025 (the date of amendment to MNRE's aforesaid Office Memorandum dated 09.12.2024), explicitly provided for usage of solar PV cells from ALMM list-II for solar PV cells, such conditions will remain valid.

(ii)For Net-Metering and Open Access Projects, if commissioned prior to Effective Date of 1st June 2026, the projects are exempt from ALMM for solar cells, else not.

(b)The Government has issued clear directions to States and power Distribution Companies (DISCOMs) to ensure timely implementation of PM-

KUSUM scheme, including the deadline of signing of PPAs being 31.12.2025. The applicability of ALMM I and II are already clarified vide Office Memorandum dated 09.12.2024 and 28.07.2025.

Under Component A, SIAs have reported installation of 839 MW till 28.02.2026. The State/UT-wise details of progress under Component-A of PM-KUSUM scheme are given in the enclosed **Statement**.

STATEMENT

State/ UT-wise details of progress under Component A of PM-KUSUM scheme

(as on 28.02.2026)

S. no.	States	Sanctioned Capacity (in MW)	Installation (in MW)
1.	Assam	2.00	0.00
2.	Chhattisgarh	366.00	7.00
3.	Goa	24.00	4.00
4.	Gujarat	175.00	0.00
5.	Haryana	158.00	29.21
6.	Himachal Pradesh	100.00	100.00
7.	Ladakh	0.00	0.00
8.	Madhya Pradesh	1,401.00	75.10
9.	Maharashtra	260.00	17.00
10.	Odisha	90.00	0.00
11.	Rajasthan	5,618.00	597.09
12.	Tamil Nadu	3.00	3.00
13.	Telangana	1,797.00	6.00
14.	Tripura	5.00	0.00
15.	Uttar Pradesh	1.00	1.00
	Total	10,000.00	839.40

DUTY ON EXPORT OF SOLAR MODULES

6166. SHRI ANAND BHADAURIA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) whether United States has imposed countervailing duty of 126 per cent on Indian solar module exports during the last week of February, 2026 and if so, the details thereof;

(b) the details of measures taken by the Government to counter the recent US countervailing duty of Indian solar module exports;

(c) whether Government proposes to announce support measures including captive funds for domestic solar module manufacturers in view of the recent imposition of tariffs by US; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Yes. In the last week of February, 2026, the U.S. Department of Commerce announced its preliminary affirmative determinations in the countervailing duty (CVD) investigations of crystalline silicon photovoltaic cells, whether or not assembled into modules (solar cells), from India, Indonesia, and the Lao People's Democratic Republic (Laos). A preliminary subsidy rate of 125.87% has been determined for India.

(b) to (d) The domestic demand for solar PV cells and modules in India remains strong, encouraging the companies, to actively participate in the domestic market. At present, no specific additional support measures, including creation

of captive funds, have been announced exclusively in response to the said development. However, the Government is facilitating companies engaged in solar PV manufacturing and exports through various measures, inter alia those given in the enclosed **Statement**. These efforts are contributing to the overall development of domestic solar PV manufacturing, including promoting exports of solar PV cells and modules. As per the export–import databank of the Department of Commerce, India exported solar PV cells and modules worth around USD 885 million during April 2024 to December 2024, which increased to approximately USD 994 million during April 2025 to December 2025.

STATEMENT

Details of various measures:

(i) Production Linked Incentive (PLI) Scheme: The Government of India is implementing the Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules, for achieving domestic manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules, with an outlay of Rs. 24,000 crore. Under the Scheme, Letters of Award have been issued for setting up of 48,337 MW of fully/ partially integrated solar PV module manufacturing units.

(ii) Domestic Content Requirement (DCR): Under some of the current schemes of the MNRE, namely CPSU Scheme Phase-II, PM-KUSUM Components B and C, and PM Surya Ghar: Muft Bijli Yojana, wherein government subsidy is given, it has been mandated to source solar PV cells and modules from domestic sources.

(iii) Imposition of Basic Customs Duty on import of solar PV cells and

modules: The Government has imposed Basic Customs Duty (BCD) on import of solar PV cells and solar PV modules.

(iv) Exemption of Custom Duty on capital goods for manufacture of Solar

Cells and Modules: The Government has exempted Basic Customs Duty on import of goods specified in List 18 of Notification No. 45/2025-Customs dated 24th October 2025, for the manufacturer of solar PV cells and modules.

(v) Bilateral engagement:

In addition to export efforts undertaken by individual companies, the issue of solar supply chains, including exploring the possibility of export of solar PV cells and modules from India, is also discussed at the Government level during bilateral engagements with partner countries/regions, including in the context of free trade discussions.

REVIEW OF INTERNAL CONTROLS IN POSB OPERATIONS**6167.SHRI E. T. MOHAMMED BASHEER:**

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) whether the proposal to enter into a Memorandum of Understanding with the Reserve Bank of India for periodic review of internal controls in Post Office Saving Bank (POSB) operations has been finalised and if so, the details thereof;

(b) whether the Enterprise Fraud Risk Management (EFRM) solution under IT 2.0 has been implemented and made fully functional, if so, the details thereof; and

(c) the details of structural reforms have been undertaken to strengthen monitoring, reduce processing time in fraud detection and restore public confidence in postal banking operations?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a)The Department of Posts administers Post Office Savings Bank (POSB) based on rules and regulations formulated by Department of Economic Affairs from time to time. POSB does not fall under the supervision of Reserve Bank of India (RBI).

(b)Enterprise Fraud Risk Management (EFRM) and other similar solutions are examined and implemented, as and when necessary, in consultation with technical experts which the Department engages from time to time.

(c)The following structural reforms have been undertaken to strengthen monitoring and fraud detection in postal banking operations:

(i)A dedicated Fraud Risk Management Unit (FRMU) has been established to generate and centrally monitor alerts based on predefined risk scenarios and suspicious transaction patterns.

(ii)Post Offices have been categorised into A, B, and C types based on risk parameters such as transaction volume and operational vulnerability, enabling risk-based supervision.

(iii)Circle/Regional Checking Squads undertake targeted inspections of identified post offices based on risk categorisation and defined periodicity to ensure focused monitoring.

(iv) Inspection frameworks and questionnaires have been revised in line with the APT IT 2.0 framework to enhance the effectiveness and standardisation of checks.

(v) Fraud cases are systematically analysed to identify modus operandi, and corrective as well as preventive measures are institutionalized for system and process improvements.

DIGITALISATION AND TECHNOLOGICAL UPGRADATION OF STATISTICAL SYSTEMS

6168. DR. C. M. RAMESH:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

(a) whether the Government has undertaken digitalisation and technological upgradation of the Official Statistical System to improve data collection, validation, processing and dissemination and if so, the details thereof;

(b) the details of digital initiatives launched including the revamped Microdata Portal, adoption of Artificial Intelligence (AI) and Machine Learning (ML) tools and modern data management systems;

(c) whether these initiatives aim to enhance transparency, real-time accessibility and reliability of Official statistics and if so, the manner in which these objectives are being achieved;

(d) the measures taken to ensure data security, privacy protection and cybersecurity safeguards in view of increased digital integration; and

(e) the financial outlay, implementation timeline and expected outcomes of these technological reforms?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (e) Yes, Digitalisation and technological upgradation consisting of various modules related to data collection, processing, analysis and dissemination have been undertaken for improvement of the Official Statistical System by the Ministry. Further, Data Innovation Lab component under Capacity Development Scheme has been launched for incorporating emerging technologies including Artificial Intelligence (AI) and Machine Learning (ML) in Official statistical systems. Six use cases of AI and ML have been deployed. Through these initiatives, the access to Official statistics has been made seamless for the stakeholders. The data dissemination, in machine readable format through API, has reduced the timeline between publication and access of data.

Security by design principles have been incorporated at the development stage. All the guidelines issued by National Informatics Centre (NIC) and Indian Computer Emergency Response Team (CERT-In) on cyber security are being implemented. Moreover, MoSPI has onboarded an agency for ensuring compliance with the cyber security guidelines by different users. Ministry has also appointed Chief Information Security Officer (CISO) for the

purpose. All the applications are deployed after security audit and Secure Sockets Layer (SSL) certification.

Technological reforms are continuous in nature and are made part of annual action plan on need basis. The expected outcomes of these reforms would be improvements in data collection, validation, processing and dissemination.

MODERNISATION OF RAILWAY STATION

6169. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that passengers in the Hingoli district of Maharashtra are facing difficulties due to limited railway connectivity, inadequate train stoppages and lack of modern passenger facilities at in the regional stations and if so, the details thereof;
- (b) whether several railway stations in the said district facing lack adequate passengers amenities such as waiting rooms, drinking water facilities, proper sanitation, lighting, digital information systems and accessibility facilities for elderly and differently-abled passengers and if so, the details thereof;
- (c) whether the Government has received representations/proposal from public representatives local organisations and local authorities demanding additional train services, new stoppages and infrastructure upgrades at stations such as Hingoli Deccan and nearby stations;

- (d) whether any survey, feasibility study/proposal has been undertaken by the Government to improve overall railway connectivity and passenger amenities in the Hingoli Lok Sabha Constituency and if so, the details thereof; and
- (e) the details of the steps taken/proposed to be taken by the Government to introduce new train services modernise and improve station infrastructure and enhance passenger facilities the said district along with the expected timeline for their implementation?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Hingoli Deccan is served by 38 train services providing connectivity *inter alia* to Mumbai, Pune, Amritsar, Hyderabad, Bengaluru, Jaipur. Presently, Hingoli Deccan is connected to Mumbai by the daily service of 12071/12072 Chhatrapati Shivaji Maharaj (T) -Hingoli Deccan Jan Shatabdi Express and to Pune by the bi-weekly service of 11405/06 Pune-Amravati Express. The list of trains serving Hingoli Deccan station is as under:

S.N.	Train No and Name
1	11403 Nagpur -Kolhapur Express
2	11404 Kolhapur-Nagpur Express
3	11405 Pune-Amravati Express
4	11406 Amravati-Pune Express
5	12071 Chhatrapati Shivaji Maharaj (T) -Hingoli Deccan Express
6	12072 Hingoli Deccan-Chhatrapati Shivaji Maharaj (T) Express

7	12421 Nanded-Amritsar Express
8	12422 Amritsar-Nanded Express
9	12439 Nanded-Shri Ganganagar Express
10	12440 Sri Ganganagar-Nanded Express
11	12485 Nanded-Shri Ganganagar Express
12	12486 Sri Ganganagar-Nanded Express
13	12719 Jaipur -Hyderabad Express
14	12720 Hyderabad-Jaipur Express
15	12751 Nanded-Jammu Tawi Express
16	12752 Jammu Tawi -Nanded Express
17	12765 Tirupati-Amravati Express
18	12766 Amravati-Tirupati Express
19	17605 Kacheguda-Bhagat Ki Kothi Express
20	17606 Bhagat Ki Kothi-Kacheguda Express
21	17639 Kacheguda-Akola Express
22	17640 Akola -Kacheguda Express
23	17641 Kacheguda-Narkher Express
24	17642 Narkher-Kacheguda Express
25	17683 Akola -Purna Express
26	17684 Purna -Akola Express
27	19301 Dr. Ambedkar Nagar -Yesvantpur Express
28	19302 Yesvantpur - Dr. Ambedkar Nagar Express
29	19713 Jaipur -Kurnool City Express
30	19714 Kurnool City-Jaipur Express
31	22709 Nanded-Amb Andaura Express

32	22710 Amb Andaura-Nanded Express
33	22723 Nanded-Shri Ganganagar Express
34	22724 Shri Ganganagar-Nanded Express
35	57655 Parli Vaijnath-Akola Passenger
36	57656 Akola -Purna Passenger
37	77613 Purna -Akola DMU
38	77614 Akola -Parli Vaijnath DMU

Further, proposals/ requests/ suggestions/ representations, both formal and informal inter alia for introduction of trains, extension of existing trains, or increase in frequency of trains, Railway projects/works across the country are received from Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Offices etc. As receipt of such proposals/ requests/ suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time.

Besides, introduction of new train services is an on-going process, which depends on various factors including-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.

- Occupancy and the traffic requirement of the section

Amrit Bharat Stations:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under this scheme, out of which 132 stations including Himayatnagar, Hingoli Deccan and Kinwat stations of Hingoli Lok Sabha Constituency are located in Maharashtra. The names of stations identified for development under Amrit Bharat Station Scheme in Maharashtra are as following:

State	No. of Stations	Name of Stations
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajnagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kopergaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road, Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol , Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, Parbhani Jn, Parel, Parli Vajinath, Partur , Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon, Sainagar Shirdi, Sandhurst Road, Sangli,

State	No. of Stations	Name of Stations
		Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Maharashtra have been taken up at a good pace. Till now, works of 19 stations have been completed. The name of stations completed in Maharashtra are as following:

State	No. of stations	Name of stations
Maharashtra	19	Amgaon, Baramati, Byculla, Chanda Fort, Chinchpokli, Devlali, Dhule, Himayatnagar, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Nandura, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Hingoli Deccan station:** The works of platform shelter and improvement of platform surface of platform no. 2 have been completed. The works of new station building, improvement of existing station building, platform surface of platform no. 1, lift and 12 m Foot Over Bridge have been taken up.

- **Kinwat station:** The works of improvement of station building, platform shelter, improvement of platform surface, waiting hall, toilet, circulating area, lift and 12 m Foot Over Bridge have been taken up.
- **Palghar station:** The works of new platform shelter at platform no. 2/3, platform surfacing, new coping blocks and tactile tile work at platform no. 4 have been completed. The works of utility shifting and 12 m Foot Over Bridge have been taken up.
- **Diva station:** The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Mumbra station:** The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over Bridge have been completed. The work of escalator has been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways including provision of passenger amenities like waiting room, drinking water arrangement, lighting, Divyangjan facilities etc. is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds.

Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Indian Railways is committed to make its railway stations accessible for Persons with Disabilities (Divyangjans) and passengers with reduced mobility as part of “Sugamya Bharat Mission” or ‘Accessible India Campaign’ of Government of India. In compliance of the Rights of Persons with Disabilities Act, 2016, “Guidelines on accessibility of Indian Railway stations and facilities at stations for differently abled persons (Divyangjans) and passengers with reduced mobility” have been circulated and notified in the Gazette of India. The guidelines include provisions of facilities for Divyangjans and passengers with reduced mobility such as entrance ramps, accessible parking, low height ticket counters/help booths, toilets, drinking water booths, subways/Foot Over Bridges with ramps/lifts, standard signages including Braille signages and tactile pathways for visual impairment, etc. which are being provided in a phased manner and on the principles of reasonable accommodation.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in

close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Maharashtra is covered under the jurisdiction of four railway zones, namely, Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,834 crore (Revised Estimate) has been made for the financial year 2025-26, out of which an expenditure of ₹ 3,886 crore (up to February, 2026) has been incurred so far.

Budget allocation and details of Projects in Maharashtra

Hingoli is an existing railway station on Akola-Purna railway line. To improve the connectivity in the region, survey for Akola-Purna doubling (207 Km) has been sanctioned for preparation of Detailed Project Report (DPR).

After preparation of DPR, sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines depend upon appraisals and approvals by various stakeholders.

Further, Ministry of Railway has taken up the work of Wardha-Nanded (284 Km) new line project which passes through Hingoli district. Wardha-Deoli-Kalamb section of 38 Km of this project has been commissioned and work

taken up in the balance section. An expenditure of ₹3,264 crore has been incurred upto March, 2025 with an outlay of ₹310 crore for the year 2025-26. The required 567 Ha. land has been acquired and works taken up.

Maharashtra:

Railway Budget:

Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and 25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly in Maharashtra, are sanctioned. The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned Upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S. N.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673
8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261
10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the state of Maharashtra, following works have been taken up:-

S. N.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar (Ahmednagar)-Beed-Parli Vaijnath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Kalyan-Kasara 3rd Line (68 Km)	1,433
9	Wardha-Nagpur 3rd Line (76 Km)	698
10	Wardha-Ballarshah 3rd Line (132 Km)	1,385
11	Itarsi-Nagpur 3rd Line (280 Km)	2,450
12	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
13	Wardha-Nagpur 4th Line (79 Km)	1,137
14	Jalgaon-Manmad 4th Line (160 Km)	2,574
15	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
16	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933
17	Panvel-Chowk Double Line (17 Km)	491
18	Wardha-Balharshah 4th Line (135 Km)	2,226
19	Itarsi-Nagpur 4th Line (297 Km)	5,010
20	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
21	Asangaon-Kasara 4th Line (35 Km)	794
22	Badlapur-Karjat 3rd and 4th Line (32 Km)	1,324
23	Gondia-Dongargarh 4th Line (84 Km)	2,223

24	Gondia-Balharshah Doubling (240 Km)	4,819

Increasing train handling capacity in Mumbai area:

Presently, about 120 originating Mail/Express trains and about 3200 sub urban trains are handled daily in Mumbai area. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms, 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

Platform length extension:

In addition to above, Platform extension works at 34 stations to accommodate 15 car EMUs have been taken up.

New projects for increasing capacity:

To improve the capacity of rail network in Mumbai suburban area, Mumbai Urban Transport Project (MUTP)-II costing ₹8,087 crore, MUTP-III

costing ₹10,947 crore and MUTP-IIIA costing ₹33,690 crore have been sanctioned. These projects include following works in Mumbai Suburban Area:

S.N.	Name of project	Cost (₹ in crore)
1	6th Line Mumbai Central-Borivali (30 km)	919
2	Extension of Harbour Line Goregaon-Borivali (7 km)	826
3	Virar-Dahanu Road 3rd and 4th Line (64 km)	3587
4	5th and 6th Line CSTM-Kurla (17.5 km)	891
5	Panvel-Karjat Suburban Corridor (29.6 km)	2782
6	Airoli-Kalwa (elevated) Suburban Corridor link (3.3 km)	476
7	5th and 6th line Borivali-Virar (26 km)	2184
8	4th line between Kalyan-Asangaon (32 km)	1759
9	3rd and 4th line between Kalyan-Badlapur (14.05 km)	1510
10	Kalyan Yard-Segregation of Main Line and Suburban	866
11	Vasai bye pass line (Double line) between Naigaon and Juchandra (5.73 Km)	176
12	3 rd and 4 th line between Badlapur and Karjat (32.46 km)	1324
13	4 th line between Asangaon and Kasara (34.97 km)	794
14	Trespass Control (34 locations)	551

New generation trains:

To enhance passenger carrying capacity, 238 rakes of 12 cars each with doors have been sanctioned under MUTP-III and IIIA at a cost of ₹19,293 crore. The process for procurement of these rakes has been taken up.

Capacity Augmentation works for Pune Area:

Presently, about 33 originating Mail/Express trains are handled daily in Pune area.

To increase train handling capacity at various stations in Pune area, following works have been completed/taken up/planned at various stations:

S.N.	Location	Details
1	Pune Junction	6 additional Platforms and Extension of 5 Platforms.
2	Hadapsar	Extension of 3 Platforms to handle full length trains.
3	Khadki	Raising and Extension of PF-3/4 and extension of running lines completed in July'2025.
4	Alandi	New Coaching Terminal with 9 additional Platforms, 8 pit lines and 8 stabling lines
5	Phursungi	5 Stabling Lines at Phursungi

In addition to above, following capacity additional works have been undertaken in Pune Area to increase the train handling capacity:

S.N.	Name of Project
1	3 rd Line between Hadapsar and Ghorpuri Yard
2	New Block station at Manjari Bhadrukin Pune-Daund Section and Ramtekdi in Pune-Sasvad section
3	Bidirectional Signalling in Pune Sasvad Road Section

Bullet Train project:

Presently, the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution. The Project is passing through the States of

Gujarat, Maharashtra and Union Territory of Dadra and Nagar Haveli with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Item	Progress
Piers	430 kms.
Girder	341 kms.
Track Bed	174 kms.
OHE Masts	153 kms.

The progress of stations is given below:-

S.No.	Station	Status
1	Sabarmati	Foundation works completed, Platform slab and roof structural works and finishing works are in progress
2	Ahmedabad	Structural works completed and finishing works have been taken up.
3	Anand/Nadiad	
4	Vadodara	Foundation work completed, structural works and finishing works have been taken up.
5	Bharuch	Structural works completed and finishing works have been taken up.
6	Surat	
7	Bilimora	
8	Vapi	
9	Boisar	Foundation works have been taken up and in advanced stage. Structural works have been taken up.
10	Virar	
11	Thane	
12	BKC (Mumbai)	This is an underground station. Foundation works almost completed and Base Slab has been taken up.

The progress on the River Bridges is as under:-

S. N.	River Name	Status
1	Sabarmati River (480m)	Sub-Structure work completed, Superstructure work has been taken up.
2	Meshwa River (120m)	Bridge construction completed.
3	Vatrak River (280m)	
4	Mohar (Shedhi) River (160m)	
5	Mahi River (720m)	11 out of 12 wells completed;5 spans launched
6	Vishwamitri River (80m)	Bridge construction completed.
7	Dhadhar River (120m)	
8	Narmada River (1366m)	21 out of 25 wells completed; 4 spans launched
9	Kim River (120m)	Bridge construction completed.
10	Tapi River (720m)	Foundation work has been taken up, 10 out of 12 wells completed
11	Mindhola River (240m)	Bridge construction completed.
12	Purna River (360m)	
13	Ambika River (200m)	
14	Venganiya River (200m)	
15	Kaveri River (120m)	
16	Kharera River (120m)	
17	Auranga River (320m)	
18	Par River (320m)	
19	Kolak River (160m)	
20	Daman Ganga River (360m)	
21	Darotha River (80m)	
22	Jagani River (360m)	Foundation works have been completed
23	VaitarnaRiver (2320m)	12 Pile Cap and 11 Pier (out of 58) completed.
24	Ulhas River Branch (120m)	Temporary Access Bridge (TAB) completed to start the foundation work.
25	Desai Khadi River Bridge (400m)	Geo-technical Investigation (GTI) has been completed and Design work has been taken up.

The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

Further, to strengthen national transport infrastructure, provide a fillip to regional connectivity, economic growth, tourism, investment and employment generation, and encourage modal shift from road and air transport to rail, the Government has announced the development of the following seven new High-Speed Rail (HSR) corridors in the Union Budget 2026-27:-

- (i) Mumbai–Pune
- (ii) Pune–Hyderabad
- (iii) Hyderabad–Bengaluru
- (iv) Hyderabad–Chennai
- (v) Chennai–Bengaluru
- (vi) Delhi–Varanasi
- (vii) Varanasi–Siliguri

Being highly capital intensive, the decision to sanction any HSR Corridor/Project depends on many factors such as outcome of DPR, techno-economic feasibility studies and availability of resources such as financing options etc.

Dedicated freight corridor:

Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New

Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site

- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

DEDICATED FREIGHT CORRIDOR

6170. SHRI RAJIV PRATAP RUDY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of Dedicated Freight Corridors (DFCs) being implemented across the country to enhance rail freight capacity and reduce congestion on passenger routes;
- (b) the present operational status of these corridors including the sections commissioned and the total investment involved;
- (c) whether freight operations on these corridors have increased significantly and the impact on logistics efficiency and reduction of transit time, if so, the details thereof; and

(d) whether additional freight corridor projects proposed/under planning to further strengthen the national logistics network and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d)Ministry of Railways has taken construction of two Dedicated Freight Corridors (DFC) viz. Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Sonnagar (1337 Km) and the Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km) at a total cost of ₹ 1,24,005 Crore.

The work on EDFC has been completed and commissioned. In WDFC, 1404 RKm out of total 1506 RKm has been completed and commissioned. The balance work on WDFC from Vaitarna-JNPT section (102 Rkm) has been taken up.

On an average more than 400 trains are operated per day on DFCs. The fully commissioned sections of the Eastern and Western Dedicated Freight Corridors (EDFC and WDFC) have demonstrated robust operational performance. Freight volumes have steadily increased, with higher average speeds, faster turnarounds, and enhanced reliability. The corridors are witnessing consistent growth in container, coal, and bulk cargo movement, contributing significantly to capacity augmentation in freight transportation.

DFC has contributed to creating additional paths on the conventional network by diverting freight traffic to EDFC and WDFC. As a result, Railways have been able to run additional goods and coaching services over its network. The DFCs have enabled faster transit times, higher throughput, and double-stack container operations (especially on the Western DFC). These improvements have contributed to lowering overall logistics costs, improving supply chain efficiency, and enhancing competitiveness of Indian industries.

A new Dedicated Freight Corridor connecting Dankuni in East to Surat in West, has been announced in the Union Budget 2026. The work of preparation/updation of Detailed Project Report (DPR) for this corridor has been taken up.

MINING LEASE RENEWALS IN PEDDAPALLI

6171. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **COAL** be pleased to state:

- (a) the details of specific mining lease renewals and new allocations processed for coal mining operations in Peddapalli under the amended Mines and Minerals (Development and Regulation) Act, 2015;
- (b) the details of implementation of the National Mineral Information Center (NMIC) data collection and monitoring system for coal reserves assessment and production optimization in Peddapalli mining areas;
- (c) the enforcement of mandatory sustainable mining practices including mine closure plans, environmental restoration and community rehabilitation

programmes in coal mining operations in the Peddapalli Lok Sabha Constituency;

(d) the allocation and utilization of District Mineral Foundation funds for infrastructure development, healthcare, education and livelihood programmes in coal mining affected areas of Peddapalli; and

(e) the progress of geological surveys and exploration activities for identifying new coal reserves and assessing the potential for critical mineral deposits in the said constituency's mineral-rich geological formations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) The details of specific mining lease renewals are given below and no new allocation has been processed under Mines and Minerals (Development and Regulation) Act, 1957 in Peddapalli:

Sl. No.	Name of the Mining lease	Lease area (Ha)	Present status
1	Pandulapalli M.L.	3657.69	Renewal completed, Mining lease extend upto 18.07.2041 vide Go.Ms.No.12, dated.26.05.2022 as per MCR-2021.
2	Medipalli M.L.	1643	Renewal completed, Mining lease extend upto 15.12.2041 vide Go.Ms.No.13, dated.02.06.2022 as per MCR-2021.
3	1 st renewal of South Godavari addl. ML(SGAML)	1554	Mining lease extend up to 16.09.2055 vide Go.Ms.No.25, dated.15.07.2025 as per MCR-2021

(b) There is no National Mineral Information Center (NMIC) data collection and monitoring system for coal reserves assessment and production optimization in Peddapalli mining areas.

(c) There are 23 coal mines operated by Singreni Collieries Company Limited (SCCL) in Peddapalli Lok Sabha Constituency as of now. SCCL has been implementing mine closure activities in phased manner in these mines as per the approved Mining Plans and Mine Closure Plans. Mine closure planning is being strictly implemented from the inception of mining operations in SCCL mines. These plans include systematic land reclamation, safe and scientific sealing of mines and sustainable post-mining land use practices.

Environmental restoration measures which include large-scale afforestation, soil stabilization, restoration of water bodies, and comprehensive pollution control covering air, water, and noise are being carried out as per the Environmental Impact Assessments (EIAs)/Environment Management Plan (EMP) and Environment Clearance (EC). Regular EIAs along with periodic third-party audits are being conducted to ensure strict compliance with standards prescribed by regulatory authorities.

SCCL is also taking up community rehabilitation activities as part of the closure activities such as Skill Development Trainings (Alternative Source of livelihood) for the local community, Eco-Tourism Development, Flora and fauna Conservation/Wildlife conservation, Water Resource Management/Conservation, Supply of clean water, Establishment of Clean Energy Projects, Women Empowerment, Sanitation etc. SCCL has earmarked

at about Rs. 600 Crores for the above activities during the life of these 23 mines.

(d)MMDR Act and District Mineral Foundation (DMF) Rules require the mining companies to contribute the fund towards DMF Trust at the notified rate. The utilisation of DMF funds is monitored by DMF Trusts and DMF authorities.

(e)At present, no exploration activities are being carried out by CMDPIL to identify new coal resources and assessing the potential for critical mineral deposits in the Peddapalli Lok Sabha Constituency.

CONNECTIVITY AND DEVELOPMENT IN THE NORTH EAST REGION

6172. SHRIMATI PRATIMA MONDAL:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to State:

(a)the details of the strategy exists to integrate connectivity projects with local industrial clusters, agriculture value chains and youth employment beyond announcing highways and rail links;

(b)the tangible economic gains in terms of trade volumes, border infrastructure, export growth have accrued to the North East Region under the Act East Policy; and

(c)the manner in which the Government ensure that border infrastructure development strengthens local communities rather than exacerbating displacement or ecological stress?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c) With the objective to further strengthen ties with countries of the Southeast Asian region, India's Act East Policy seeks to promote economic cooperation, cultural ties and developing strategic relationships with countries in the Indo-Pacific region. The 'Act East Policy' recognizes connectivity, in its broadest sense, as the key for growth and prosperity of the region that includes physical, digital, economic, and people-to-people movement. Further as a Whole of Government approach under the 10% Gross Budgetary Support Mechanism since 2014-15 to 2024-25, a cumulative expenditure of Rs. 6.11 lakh crore has been made against the cumulative allocation of Rs. 6.02 lakh crore (RE) for development in the NER. Further, under the various schemes of the Union several infrastructure projects have been completed under the following sectors:

(i) Road Connectivity:

The length of National Highways (NH) in NER has increased from 10,905 km in 2014 to 16,207 km as on 31.03.2025. Also in the last 10 years, under Pradhan Mantri Gram Sadak Yojana (PMGSY), 46,296 Km Rural Roads has been constructed in NER with an expenditure of ₹47,279 crore.

(ii) Railway Connectivity:

The budget allocation for railway sector during the last five years has increased significantly in the North Eastern Region, from Rs. 2122 crore/year

(2009-14) period to currently Rs. 10,440 crore in FY 2025-26. The following ongoing Railway Projects directly augment India's growing infrastructure connectivity under Act East Policy:- Bhairabi-Sairang New Line (51 Km), Agartala-Sabroom New Line (112 Km), Agartala-Akhaura New Line (5 Km), Jiribam-Imphal New Line (111 Km), Murkongselek-Pasighat New Line (27 Km).

(iii) Telecom Connectivity:

As of December, 2025, 6355 Gram Panchayats have been made service ready for providing high speed internet services in North Eastern Region. Till Dec-2025, 3718 mobile towers have been commissioned in NER covering 5366 villages/locations under various Government funded mobile projects.

(iv) Air Connectivity:

The Ministry of Civil Aviation (MoCA) launched the Regional Connectivity Scheme (UDAN) on 21st October, 2016. UDAN is a market-driven initiative where the development of regional air connectivity routes is determined by market forces. Airlines assess the demand and supply needs for specific routes and lead the process under the scheme. The following airports and heliports have been identified for development and operation of RCS flights in the NE states under the UDAN scheme: Pasighat, Tezu, Hollongi, Jorhat, Lilabari, Rupsi, Tezpur, Dimapur, Shillong and Pakyong. Under the aforesaid scheme 90 routes have been operationalized.

(v) Power:

A number of Hydro Electric Projects with a total installed capacity of 5796 MW have been taken up in NER. The major projects include Subansiri Lower (2000MW), Dibang Multi-Purpose project (2880 MW), Teesta Stage VI (500 MW) etc. Under the NER Power System Improvement Project for six States (Assam, Manipur, Meghalaya, Mizoram, Tripura and Nagaland) for strengthening of the Intra-State Transmission and Distribution Systems (33kV and above) at an estimated cost of ₹6700 crore. The comprehensive scheme for Strengthening of Transmission and Distribution System in Arunachal Pradesh and Sikkim at an estimated cost of ₹9129.32 crore has been sanctioned.

(vi) Inland Waterways:

The number of National Waterways in the NER has increased from 1 to 20 and ₹1,040 cr have been spent on various Waterways Projects in NER. This ensures better connectivity leads to more jobs, business growth, and long-term development of the region.

The evaluation report of various schemes of MDoNER mentions about the tangible economic gains in terms of trade volumes, border infrastructure, and export growth under the Act East Policy, includes developing border trade points and logistics hubs to enhance the region's integration with national and international markets, which directly supports the Act East Policy's objectives. Furthermore, investments in road connectivity, power transmission, and digital infrastructure under the schemes of MDoNER are crucial for catalyzing the

economic integration of remote regions into national and regional value chains. These infrastructural and institutional developments are creating the necessary conditions for economic gains to materialize.

The ecological sensitivity and sustainability concerns are considered while sanctioning projects in the hilly challenging terrain of North East Region. The government ensures that border infrastructure development strengthens local communities rather than exacerbating displacement or ecological stress, through a Sustainability Lens, ensuring that projects balance economic development with ecological integrity. This is evident in sectors like Environment and Sustainability, which includes renewable energy, watershed management, and afforestation. The Focused Development Component (FDC) under the schemes of NEC specifically supports climate-resilient infrastructure and eco-restoration projects, indicating a priority on mitigating ecological stress. The overarching principles of participatory governance, sustainability, and inclusive growth are the primary means to ensure that infrastructure development serves to empower local communities and protect the region's unique ecological and cultural heritage.

SPADEX MISSION

6173. SHRI DEVUSINH CHAUHAN:

Will the **PRIME MINISTER** be pleased to state:

(a) the details of the SpaDeX Mission and the outcomes achieved so far;

- (b) the technology maturity achieved for future missions like Gaganyaan and Bharatiya Antariksh Station;
- (c) whether the Government has assessed in-orbit servicing potential and proposes follow-on missions; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) SPADEX is a technology demonstrator mission for the demonstration of in-space docking using two small spacecraft launched by PSLV. Both the satellites were successfully launched on-board PSLV-C60 on December 30, 2024. The primary objective of the SpaDex mission was to develop and demonstrate the technology needed for rendezvous, docking, and undocking of two small spacecraft (SDX01, which is the Chaser, and SDX02, the Target, nominally) in a low-Earth circular orbit. The 1st docking was achieved on January 16, 2025 and the undocking was accomplished on March 13, 2025. The 2nd docking was successfully accomplished on March 20, 2025, followed by undocking and closed loop circumnavigation on April 25, 2025. The mission is strategically significant as docking technology is a foundational requirement for India's Gaganyaan human spaceflight programme, Bharatiya Antariksh Station (Indian Space

Station), On-orbit servicing, refueling, and assembly, and Deep-space exploration missions. SpaDeX thus serves as a critical building block for sustainable and long-term space presence.

- (b) Space Docking Experiment (SpaDeX) demonstrated the various technologies for rendezvous and docking in space. These technologies are further improvised to meet the human spaceflight requirement for Gaganyaan programme including Bharatiya Antariksh Station.
- (c) Yes. The in-orbit servicing requirements has been assessed. The associated technology developments have been initiated. On completion of these development activities a satellite mission for in orbit demonstration will be proposed.
- (d) The critical technologies required for service missions such as autonomous capture and rigidization mechanism, sensors, AI cameras, algorithms are under development.

UTILISATION OF FUNDS UNDER MISSION MAUSAM

6174. SUSHRI MAHUA MOITRA:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details and the reasons for the 37% underutilisation of funds under Mission Mausam between Budget Estimate and Revised Estimate 2025-26; and
- (b) the details of the funds allocated, released and utilised under the scheme and scheme inception, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a)The underutilisation of funds (approximately 37%) under Mission Mausam between the Budget Estimate (BE) and the Revised Estimate (RE) for 2025–26 is primarily attributable to challenges in the procurement of critical observing systems, including Doppler Weather Radars (DWRs), wind profilers, and radiometers. The procurement process undertaken by the Ministry of Earth Sciences involves large-scale acquisition and deployment of advanced observational infrastructure, which is being implemented for the first time at such a scale. Consequently, these factors have led to certain delays in fund utilisation which are understandable.

(b)The Mission Mausam scheme was initiated in September 2024. The year-wise details of Budget Estimate (BE), Revised Estimate (RE) and Actual/Released Expenditure (AE) since the inception of scheme are as follows:

(Figures in crore)

FY	Budget Estimate (BE)	Revised Estimate (RE)	Released/Actual (AE) Expenditure
2024-25	0	666.00	515.70
2025-26	1329.00	840.00	828.95 (As on 31/03/2026)

BPL AND APL**6175. SHRI BHASKAR MURLIDHAR BHAGARE:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government has assessed the percentage of population living Below Poverty Line (BPL) in various parts of Maharashtra particularly in backward rural and tribal districts and the total number of people living below poverty line in the State;

(b) whether prices of foodgrains and other essential commodities at Fair Price Shops for families living Above Poverty Line (APL) in Maharashtra are equal to or higher than open market prices;

(c) whether the Government has taken or proposes to take steps to reduce the prices of foodgrains, sugar, kerosene and pulses for BPL and APL families under the Public Distribution System;

(d) if so, the details of these measures, their current status and expected timeline of implementation; and

(e) the steps being taken by the Government to ensure timely distribution, prevent leakage and improve monitoring of PDS operations in tribal and backward districts of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) The Public Distribution System (PDS) is now governed as per the provisions of the National Food Security Act (NFSA) 2013, which provides for coverage of

76.32% of the rural and 45.34% of the urban population in the State of Maharashtra, for receiving free of cost foodgrains, which at Census 2011 comes to 700.17 lakh persons. Identification of beneficiaries under the Act is under two categories - Antyodaya Anna Yojana (AAY) and priority households (PHH). There is no Above Poverty Line (APL) or Below Poverty Line (BPL) category under the Act.

(b) to (d) Under the Act, the Government is already distributing free of cost foodgrains to eligible beneficiaries identified by the State Government. The term foodgrains is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time. There is no provision for distribution of sugar, kerosene and pulses under the Act.

(e) In order to improve the monitoring, ensure timely distribution and prevent leakage, the Government has taken following steps for modernization of Public Distribution System in all States/UTs (including State of Maharashtra) are as follows –

(i) Ration cards/beneficiary's database have been completely digitized (100%) in all States/UTs. 99.7% of ration cards have been Aadhar seeded.

(ii) The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs.

(iii) Online allocation has been implemented in all States/UTs and supply chain has been computerized in 31 States/UTs (except UTs of Chandigarh,

Puducherry and Urban area of Dadra and Nagar Haveli which have adopted DBT Cash Transfer scheme).

(iv)The nationwide portability of ration cards, popularly known as One Nation One Ration Card (ONORC) has been implemented in all 36 States/UTs, covering all Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries. As on date, more than 207 Crore portability transactions have been recorded under ONORC.

(v)More than 5.50 Lakh (99.8%) out of total 5.51 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains through Aadhaar biometric authentication of beneficiaries.

FORTIFIED RICE

6176. SHRI T. R. BAALU:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a)whether it is a fact that Government has decided to stop distribution of fortified rice as it has been found to be not safe for consumption;

(b)if so, the basis on which the Scheme of supply of fortified rice under Public Distribution System (PDS) was launched;

(c)the details of total additional expenditure incurred in producing fortified rice so far; and

(d)whether any alternate Schemes are being mulled in place fortified rice to achieve the intended health benefits to consumers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a)The temporary discontinuation of rice fortification under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) and Other Welfare Schemes was necessitated by a number of factors, including Stability and Shelf-life of fortified rice under actual storage conditions as established by a study by Indian Institute of Technology (IIT) Kharagpur. Also, a formative research study by Indian Council of Medical Research - National Institute of Nutrition (ICMR-NIN) identified that many beneficiaries mistake floating FRKs for contaminants, chaff or debris. This leads to the physical removal and discarding of the fortified kernels during pre-cooking, effectively negating the program's nutritional objectives.

(b)Fortification is a globally recognized practice, and India follows guidelines aligned with the World Health Organization (WHO). According to WHO's 2018 recommendations, rice fortification with iron is recommended in countries where rice is a staple food. In India, with 65% of its population consuming rice daily, iron-fortified rice is particularly relevant. Moreover, rice has the highest offtake in government food safety net programs, providing a unique opportunity to reach approximately 80 crore people, including women and children, efficiently.

Fortification of rice has been adopted as a complementary and mid term strategy to address iron deficiency anaemia along with other strategies under Anaemia Mukht Bharat initiative. A thorough inter-ministerial consultation with various stakeholders including NITI Aayog, FSSAI, line Ministries (Ministry of Health and Family Welfare, Ministry of Women and Child Development, Department of School Education and Literacy) and other relevant organizations as well as the States/UTs were held during approval process of the rice fortification initiative.

On the basis of studies available in India and abroad; and also, the recommendation of FSSAI for mandatory rice fortification in India, the Government of India decided to scale-up the supply of fortified rice under Public Distribution System (PDS) and other food safety net programmes.

(c) For the implementation of Rice Fortification Initiative, the Government of India has allocated Rs.1323.38 Cr. for F.Y. 2022-23, Rs. 2679.47 Cr. for F.Y. 2023-24 and then extended the initiative at an annual financial implication of Rs.3796 Cr.

Food subsidy is released for distribution of foodgrains (Wheat, Rice and Coarse grains), no commodity wise food subsidy release is maintained by Department of Food and Public Distribution (DFPD). The total food subsidy released for distribution of foodgrains (including fortified rice) from F.Y. 2021-22 to 24.03.2026 is as under:

S. No.	Financial Year	Amount (in Rs. Crore)
1	2021-22	288718.54
2	2022-23	272501.69
3	2023-24	211394.39
4	2024-25	199499.67
5	2025-26 (as on 24.03.2026)	195747.05

(d) Government of India is emphasizing on enhancing the food basket by providing options such as Shree Anna or Millets through PDS, as millets are known to have very high nutrient contents. No other scheme to replace Rice Fortification Initiative is under consideration of Government at this time.

PENSION ADALATS

6177. SHRIMATI POONAMBEN MAADAM:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Pension Adalats have been conducted during the last three years and if so, the details thereof;
- (b) the details of the number of pension-related grievances taken up and resolved through Pension Adalats during the last three years;
- (c) whether online or hybrid modes have been adopted for conducting Pension Adalats; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d) Since FY 2023-24, Department of Pension and Pensioners' Welfare has conducted 8 Pension Adalats pertaining to pensioners of all Ministries/Departments of Central Government wherein, 3,594 pending grievances on CPENGRAMS Portal have been taken up and 2,713 cases have been successfully resolved on the spot through this effective initiative. The balance grievances have also been redressed or taken to finality through follow-up meetings and monitoring. These Pension Adalats are held in hybrid mode i.e. physical and online, enabling the pensioners to participate and submit their grievances for timely and effective redressal.

**STATUS OF KANGRA GHATI RAILWAY LINE
AND CHAKKI BRIDGE**

6178. DR. AMAR SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government is aware that the delay in opening of Kangra Ghati railway line and the Chakki bridge section has been causing inconvenience to residents and pilgrims particularly those travelling from Punjab to visit Mata Chintpurni and other prominent temples in the region;

- (b) if so, the details of the reasons for the delay in operationalising the said railway section;
- (c) the details of the current status of construction/restoration work on the Chakki bridge and the Kangra Ghati railway line;
- (d) the timeline by which the Government proposes to make the railway section fully operational for public use; and
- (e) the details of the existing and proposed train services including the timetable of trains operating on the Kangra Ghati (Pathankot–Joginder Nagar) railway line?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Due to unprecedented rains and consequent washing away of piers of Chakki Khad Bridge No. 32 between Dalhousie Road and Nurpur Road stations on 20.08.2022, train services were discontinued between Pathankot to Nurpur Road. Reconstruction of Bridge No. 32 has been completed and track is fit for train operation from Pathankot to Joginder Nagar. Other long-term strengthening works are in progress.

At present, the following 03 pairs of train services are being operated on the Kangra Valley Railway line:

S.N.	Train no. and name
1	52472/52473 Bajinath Paprola - Joginder Nagar Passenger
2	52465/52466 Bajinath Paprola - Kangra Passenger
3	52475/52476 Bajinath Paprola - Kangra Passenger

Besides, introduction of new train services on any route/section, are on-going processes on Indian Railways and depend on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

DATA OF WAGON TURNAROUND TIME

6179. SHRI G. KUMAR NAIK:

Will the Minister of **RAILWAYS** be pleased to state:

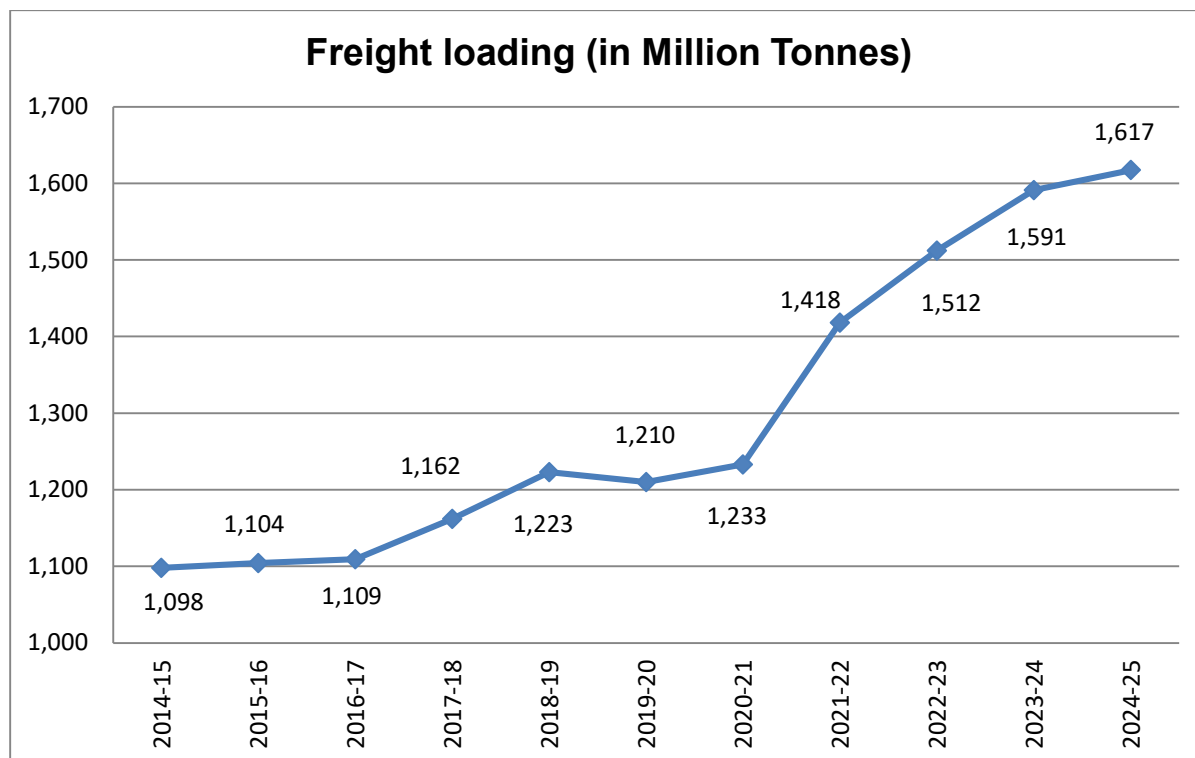
- (a) the details of the data Wagon Turnaround Time (WTR) from 2014-15 to 2024-25 and the percentage of distance travelled empty by wagons during the said period and the measures taken/being taken to reduce empty running and improve asset utilisation, year-wise;
- (b) the average speed of goods trains during each of the last decade along with the distribution of trains across different speed ranges;
- (c) the details of Capital Output Ratio (COR) from 2014-15 to 2024-25 along with corresponding capital expenditure and traffic carried, year-wise ;

- (d) the number of railway projects that have experienced cost overrun and time overruns during the last decade along with the extent of such overruns and reasons therefor;
- (e) the details of the estimated financial impact of empty running and lower speeds on freight earnings; and
- (f) the steps taken/being taken by the Government to optimise route planning, reduce congestion and enhance operational efficiency?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Indian Railway has taken several measures during the last few years to enhance the freight loading and revenue. Freight loading since 2014 is as below:

Year	Freight loading (in Million Tonnes)
2014-15	1,098
2015-16	1,104
Year	Freight loading (in Million Tonnes)
2016-17	1,109
2017-18	1,162
2018-19	1,223
2019-20	1,210
2020-21	1,233
2021-22	1,418
2022-23	1,512
2023-24	1,591
2024-25	1,617



Because of these measures, the freight loading has increased from 1,233 MT in 2020-21 to 1,617 MT in 2024-25. During 2024-25, IR transported 1,617 MT thus becoming second largest freight carrying Railways in the world. The measures taken include following:

- To increase the network capacity and improve wagon turn round, rail network expansion has been taken up in a big way by construction of new lines, multi tracking of existing lines, and gauge conversion of existing lines.

The details of new tracks laid during the 10 years are as under:

Period	New track commissioned
2009-14	7,599 Km
2014-25	34,428 Km

Further as on 01.04.25, there are 431 (154 New Line, 33 Gauge Conversion and 244 Doubling) projects sanctioned. The summary of which is as under:-

Category	No. of Projects	Total Length (Km)	Length completed till Mar'25 (Km)	Balance length (Km)	Cost (Cr.)
New lines	154	16,142	3,036	13,105	3,77,389
Gauge conversion	33	4,180	2,997	1,183	43,820
Doubling Multi-tracking	244	15,644	6,736	8,909	2,53,711
Total	431	35,966	12,769	23,197	6,74,920

Some of the Projects recently completed are as follows:

S.N.	Name of project	Length (in Kms)
1	Udhampur- Srinagar- Baramulla new line	272
2	Bhairabi - Sairang New Line	51
3	Deoband - Roorkee New Line	27
4	Churu - Ratangarh Doubling	43
5	Tori-Shivpur 3rd Line	44
6	Araria - Galgalia New Line	110
7	Himmatnagar - Khedbrahma Guage Conversion	55
8	Bahraich- Nanpara -Nepalganj Guage Conversion	56
9	Domingarh- Gorakhpur -Kusumi 3rd Line and Gorakhpur -Nakaha Doubling	21
10	Vijapur - Ambaliyasan Guage Conversion	43
11	Pune- Miraj -Londa Doubling	467
12	Manmad - Jalgaon 3rd Line	160
13	Phephna –Indara- Mau -Shahganj Doubling	150
14	Adraj -Moti -Vijapur Guage Conversion	40

15	Katni -Bina 3rd Line	279
16	Gandhidham- Adipur Quadrupling	21
17	Khatuwas - Narnaul Doubling	24
18	Penukonda- Dharmavaram Doubling	42

Zone-wise/year-wise details of all Railway projects are made available in public domain on Indian Railway's website.

Some of the major projects sanctioned are as follows:

S.N.	Project Name	Cost (₹ in Crore)
1	Chopan – Chunar doubling (102 Km)	1,553
2	Guntur – Bibinagar doubling (239 Km)	3,238
3	Mudkhed – Medchal and Mahbubnagar – Dhone doubling (418 Km)	5,655
4	Samakhiali – Gandhidham Quadrupling (53 Km)	1,571
5	Merta City – Ras and Bypass at Merta Road new line (56 Km)	1,038
6	Lumding – Furkating doubling (140 Km)	2,334
7	Ajmer – Chanderiya doubling (178 Km)	1,813
8	Motumari – Vishnupuram with RoR doubling (100 Km)	1,746
9	Bikramshila – Katareah new line with new bridge on river ganga (26 Km)	2,549
10	Gunupur – Therubali new line (74 Km)	1,326
11	Malkangiri – Pandurangapuram new line (174 Km)	4,109
12	Badampahar – Kendujhargarh new line (82 Km)	2,106
13	Junagarh – Nabarangpur new line (116 Km)	3,274
14	Buramara – Chakulia new line (60 Km)	1,639
15	Ajanta Caves Rail Connectivity (174 Km)	7,105
16	Bangripasi – Gorumahisani new line (86 Km)	2,549
17	Chandil – Anara – Damodar 3rd line (121 Km)	2,170
18	Bargarh Road – Nawapara Road new line (138 Km)	2,926
19	Sardega – Bhalumuda new double line (37 Km)	1,360

S.N.	Project Name	Cost (₹ in Crore)
20	Varanasi – Pt. Deen Dayal Upadhyaya Multitracking with rail cum road bridge on river ganga (15 Km)	2,642
21	Jalgaon – Manmad 4th line (160 Km)	2,773
22	Bhusawal – Khandwa 3rd and 4th line (131 Km)	3,514
23	Sambalpur – Jarapada 3rd and 4th line (127 Km)	3,916
24	Jharsuguda – Sason 3rd and 4th line (35 Km)	1,181
25	Gondia – Ballarshah doubling (240 Km)	4,819
26	Kharsia – Naya Raipur – Parmalkasa 5th and 6th line (278 Km)	8,741
27	Wardha – Balharshah Quadrupling (135 Km)	2,381
28	Ballari – Chikjajur doubling (185 Km)	3,342
29	Koderma – Barkakana doubling (133 Km)	3,063
30	Itarsi – Nagpur 4th line (297 Km)	5,451
31	Dangoaposi – Jaroli 3rd and 4th line (43 Km)	1,752
32	Secunderabad – Wadi 3rd and 4th line (173 Km)	5,012
33	Furkating – New Tinsukia doubling (194 Km)	3,634
34	Bakhtiyarpur – Rajgir – Tilaiya doubling (104 Km)	2,192
35	Gondia – Dongargarh 4th line (84 Km)	2,223
36	Wardha – Bhusawal 3rd and 4th line (314 Km)	9,197
37	Hosapete – Bellary quadrupling (65 Km)	2,372
38	Kasara – Manmad 3rd and 4th line (131 Km)	10,154
39	Punarakh – Kiul 3rd and 4th line (50 Km)	2,668
40	Gamharia – Chandil 3rd and 4th line (55 Km)	1,168
41	Sainthia- Pakhur 4th Line (81 Km)	1,569
42	Santragachi- Kharagpur 4th line (111 Km)	2,905
43	Nergundi – Barang and Khurda Road – Vizianagaram 3rd line (385 Km)	5,618
44	Son Nagar – Andal Multi tracking (375 Km)	13,606
45	Gorakhpur Cantt – Valmiki Nagar doubling (96 Km)	1,270
46	Jaipur – Sawai Madhopur doubling (131 Km)	1,269
47	Luni – Samdari – Bhildi doubling (272 Km)	3,531

S.N.	Project Name	Cost (₹ in Crore)
48	Narkatiaganj – Raxaul – Sitamarhi – Darbhanga and Sitamarhi – Muzaffarpur doubling (256 Km)	4,553
49	Prayagraj (Iradatganj) – Manikpur 3rd line (84 Km)	1,640
50	Tirupati – Pakala – Katpadi doubling (104 Km)	1,332
51	Ratlam – Nagda 3rd and 4th line (41 Km)	1,018
52	Aluabari Road – New Jalpaiguri 3rd and 4th line (57 Km)	1,786
53	Aurangabad (Chhatrapati Sambhajinagar) – Parbhani (177 Km)	2,179
54	Bhagalpur – Dumka – Rampurhat doubling (177 Km)	3,169
55	Itarsi – Bina 4th line (237 Km)	4,329
56	Vadodara – Ratlam 3rd and 4th line (259 Km)	8,885
57	Devbhumi Dwarka (Okha) – Kanalus doubling (141 Km)	1,457
58	Badlapur – Karjat 3rd and 4th line (32 Km)	1,324
59	Delhi – Ambala Cantt 3rd and 4th line (194 Km)	5,983
60	Gondia – Jabalpur doubling (231 Km)	5,236
61	Manmad – Indore new line (360 Km)	18,529
62	Errupelam – Amaravati – Nambur new line (57 Km)	2,245
63	Vadhavan Port and New Palghar station new double line (22 Km)	1,507
64	Deshalpar – Hajipir – Luna and Vayor – Lakhpat new line (145 Km)	2,526

Completion of Railway project/projects depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities

- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
 - Delegation of powers at field level.
 - Close monitoring of progress of project at various levels.
 - Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.
- **Procurement of Wagons and Locomotives:** To increase freight carrying capacity, large numbers of IR wagons have been procured and locomotives have been manufactured. During 2014 to 2025, about 2 lakh wagons have been procured and more than 10,000 locomotives have been added for increasing freight loading and mobility.
 - Removing bottlenecks in operations by yard remodeling, construction of bypass/chord lines, rail flyovers etc.
 - The construction of Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Sonnagar (1337 Km) and Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km)

has been taken up. Out of total 2843 kms, 2741 route kms (96.4%) has been commissioned and operational.

- Indian Railways has taken up electrification of Railway lines in a mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. A comparison of electrification before and after 2014 is as follows:

Period	Route Kilometre
Before 2014	21,801
2014-26 (upto Feb 26)	47,966

- Industry participation in investment in General Purpose Wagons, Special Purpose/High- Capacity wagons and Automobile carrier wagons for cement, oil, steel, fly-ash, automobile etc. By the FY 2024-25, around 240 rakes of special purpose wagons, 374 rakes of general-purpose wagons and 48 rakes of automobile wagons have been inducted.
- Under the 'Gati Shakti Multi-Modal Cargo Terminal (GCT)' policy so far, 128 new GCTs have been commissioned, with an estimated traffic capacity of 198 million tonnes per annum (MTPA). In addition, for improvement of freight and parcel terminals from the financial year 2023-24 onwards, an amount of ₹14,500 crore has been allocated.
- A “Bulk Cement Terminal Policy” for setting up terminals on Railway land has been launched recently as part of Railway reforms for facilitating Bulk Cement transportation.

- Ensuring increased availability of rakes/wagons against demand.
- Increasing the loadability for carrying additional traffic per wagon. Length of freight trains has also been increased to increase throughput per train.
- Use of Information Technology in freight operations to improve monitoring and utilization of assets.
- Induction of higher horsepower locomotives.
- Improvement in maintenance practices of wagons and locomotives resulting in increased availability of loco and rolling stock for traffic use.
- Improvement in track and signaling standards to carry higher volume of traffic.
- Training of staff and officers to adopt the new technology and management practices.

Further, Indian Railway has taken various steps to promote the improvement of freight segment through freight rationalization, adoption of various freight incentive schemes for transportation of bulk and small cargo and various concession and services. Some of them are as under:

- Introduction of Gross Tonne Kilometer based haulage rate for Bulk Cement in Tank Containers,
- Cargo Aggregator Transportation Product to promote Fast- Moving Consumer Goods (FMCG), White Goods, Electronics, Automotive Components, etc.,

- Liberalised Automatic Freight Rebate Scheme in Traditional Empty Flow Directions,
- Concession on Short lead traffic,
- Discount in freight to Fly Ash /Bed Ash traffic booked in Open/flat Stock and covered wagons,
- Rationalisation of Haulage rate of Automobile traffic,
- Promotion of Bamboo Traffic in North Eastern Region by granting exemption from levy of Busy Season Charge (BSC).
- To enhance the capacity of the automobile stock, various new wagons have been introduced such as ACT 1, ACT 2, ACT 3, NMGHS, etc.
- Discount on empty haulage of containers transporting Chemical Gypsum and Tiles traffic,
- Classification of new commodities such as Potassium Sulphate, Ammonium Bicarbonate Food Grade, RUF Pitch, Liquefied Isobutylene, Liquefied Ethane, etc.

The freight train movement is continuously monitored through the Freight Operations Information System (FOIS). To reduce empty runs and enhance wagon productivity, following measures have been taken:

- **Traditional Empty Flow Direction (TEFD) Policy:** Providing freight discounts (up to 15–20%) to customers for loading traffic in the empty flow direction.

- **Gati Shakti Cargo Terminals (GCT):** Fast-tracking the development of terminals to reduce detention times at loading/unloading points.
- **Stationary Asset Optimization:** Deployment of high-speed freight locomotives and the commissioning of Dedicated Freight Corridors (DFCs) to segregate freight and passenger traffic.
- **Dynamic Pricing:** Implementation of various incentive schemes for "Round Trip" loading to encourage back-haul traffic.

बेगम हज़रत महल राष्ट्रीय छात्रवृत्ति योजना

6180.श्री जुगल किशोर:

श्री सुधीर गुप्ता:

श्री रविन्द्र वसंतराव चव्हाण:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री धैर्यशील संभाजीराव माणे:

क्या **अल्पसंख्यक कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान विशेषकर दाहोद लोक सभा निर्वाचन क्षेत्र के संबंध में बेगम हज़रत महल राष्ट्रीय छात्रवृत्ति योजना के अंतर्गत अल्पसंख्यक समुदायों की छात्राओं को प्रदान की गई छात्रवृत्तियों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है और कुल संख्या कितनी है;

(ख) उक्त अवधि के दौरान इस योजना के अन्तर्गत आवंटित और वितरित निधियों का ब्यौरा क्या है;

(ग) इस योजना के अन्तर्गत प्राप्त और स्वीकृत आवेदनों की संख्या का वर्ष-वार ब्यौरा क्या है;

(घ) क्या सरकार ने इस योजना के अंतर्गत छात्रवृत्तियों की संख्या अथवा वित्तीय सहायता राशि में संशोधन किया है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजू):

(क) से (ड) बालिकाओं के लिए बेगम हजरत महल राष्ट्रीय छात्रवृत्ति योजना, जिसे मौलाना आज़ाद शिक्षा प्रतिष्ठान (MAEF) द्वारा दाहोद लोकसभा निर्वाचन क्षेत्र सहित पूरे देश में लागू किया जाता था, को वर्ष 2022-23 से अल्पसंख्यक समुदायों के लिए मैट्रिक-पूर्व एवं मैट्रिकोत्तर छात्रवृत्ति योजनाओं में समाहित कर दिया गया है।

TRANSPARENCY IN COAL BLOCK AUCTION

6181. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **COAL** be pleased to state:

- (a) the manner in which the Government is ensuring transparency and efficiency in coal block auctions;
- (b) the steps being taken by the Government to reduce coal transportation bottlenecks and improve supply chain efficiency; and
- (c) the manner in which the labour disputes and working conditions in coal mines being addressed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) Transparency and efficiency is institutionally embedded through a rule-based auction framework under the Coal Mines (Special Provisions) Act and the Mines and Minerals (Development and Regulation) Act. Auctions are conducted entirely online through the secure online platform of MSTC Ltd., a Public Sector Undertaking under the Ministry of Steel, with clear eligibility criteria, predefined revenue-sharing bids, public disclosure of tender

documents, and time-stamped bid submissions to limit discretion. Details of qualified bidders, auction outcomes, and allocations are placed in the public domain.

Provision exists for cancellation of coal blocks in cases of misrepresentation, and debarment from future auctions acts as a deterrent. Strengthening real-time scrutiny and enforcing penalties decisively are critical to ensuring that private participation in commercial coal mining remains competitive and transparent.

(b) The Ministry of Coal has undertaken a series of strategic, infrastructural, and technological measures to reduce coal transportation bottlenecks and enhance supply chain efficiency across the country. Key steps include:

- Rail Infrastructure Expansion in coordination with the Ministry of Railways, to ensure seamless future coal movement:
- First Mile Connectivity (FMC) Projects to enable faster, environment-friendly, and cost-effective transportation by reducing dependence on road transport.
- Increased use of coastal shipping and inland waterways is being promoted to diversify transportation modes and reduce pressure on rail networks.
- The Ministry of Coal has launched the Koyla Shakti dashboard on 29.10.2025, a centralised digital platform for real-time tracking, improved coordination, and efficient decision-making in coal movement.

(c) Labour disputes and working conditions in coal mines are addressed through a combination of statutory frameworks and institutional mechanisms. Industrial Disputes Act, 1947, complemented by structured bipartite and tripartite consultative mechanisms are being followed including conciliation proceedings through designated authorities, adjudication by Labour Courts/Industrial Tribunals, and regular engagement with trade unions through Joint Consultative Committees at various levels.

Working conditions, safety and welfare are regulated under the Occupational Safety, Health and Working Conditions Code, 2020 and the Social Security Code, 2020, which mandate standards relating to occupational safety, health surveillance, welfare amenities and social security benefits for mine workers. Safety and working conditions are continuously monitored through statutory safety committees, welfare boards and periodic meetings between management and workers' representatives. Further, safety and occupational health standards are enforced by the Directorate General of Mines Safety (DGMS) through inspections, compliance monitoring and enforcement of statutory provisions under the Mines Act, 1952 and the Coal Mines Regulations, 2017.

Thus, a comprehensive and multi-tiered framework exists to ensure effective resolution of labour disputes and maintenance of safe and humane working conditions in coal mines across the country.

5जी सेवा प्रदाता

6182. श्रीमती मंजू शर्मा:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में 5जी सेवा प्रदाताओं का ब्यौरा क्या है;

(ख) 5जी सेवा प्रदाता कम्पनियों द्वारा बिना किसी पूर्व सूचना के छोटे रिचार्ज कूपन की दरों में वृद्धि के संबंध में सरकार द्वारा जनहित में कम्पनी-वार क्या कदम उठाए गए हैं/उठाए जा रहे हैं;

(ग) क्या सरकार द्वारा इन सेवा प्रदाताओं को विनियमित करने के लिए कोई तंत्र विकसित किया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) वर्तमान में, देशभर में 5जी सेवाएं एयरटेल, जियो और वोडाफोन आइडिया (वीआई) द्वारा प्रदान की जा रही हैं।

(ख) से (घ) भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) अधिनियम, 1997 के प्रावधान के अनुसार, दरें जिन पर दूरसंचार सेवा प्रदाताओं द्वारा दूरसंचार सेवाएं प्रदान की जा रही हैं, ट्राई द्वारा विनियमित हैं। ट्राई द्वारा अधिसूचित मौजूदा नियामक ढांचे के अनुसार, राष्ट्रीय रोमिंग, ग्रामीण फिक्स्ड लाइन सेवाओं, लीज्ड सर्किट और मोबाइल नंबर पोर्टेबिलिटी को छोड़कर, दरों और संबंधित शर्तों सहित टैरिफ, फॉरबीयरेंस के अधीन है।

4G SATURATION PROJECT IN UNCOVERED VILLAGES

6183. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI SHANKAR LALWANI:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI HIMADRI SINGH:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI TAPIR GAO:

SHRI CHINTAMANI MAHARAJ:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI NABA CHARAN MAJHI:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI GOPAL JEE THAKUR:

SHRI P. P. CHAUDHARY:

SHRI ANOOP PRADHAN VALMIKI:

SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details and total number of uncovered villages identified under the 4G Saturation Project to provide mobile connectivity across the country, State/UT and district-wise including particularly in Hathras Lok Sabha Constituency of Uttar Pradesh, Palnadu district, Pali Lok Sabha Constituency, Shahdol, Anuppur and Umaria district and Surguja Division;
- (b) the details and number of mobile towers installed so far under the said project along with the number of villages where 4G services have been started/provided Hathras district, Dahod Lok Sabha Constituency, Shahdol Lok Sabha Constituency, Surguja Division;
- (c) the details of total funds allocated and released for implementation of the said project since its sanction;
- (d) the timeframe fixed for completion of the said project particularly to provide 4G connectivity in remaining rural areas;

(e) the steps taken by the Government to ensure speedy connectivity State and district-wise including in rural remote and forested area, border and aspirational districts particularly in Kachchh Lok Sabha Constituency and Surguja Division, Palnadu district and Pali Lok Sabha Constituency;

(f) whether the Government has any scheme in place to ensure high speed internet connectivity to Government schools, Health Centres and Gram Panchayat Buildings;

(g) the total funds allocated and released for implementation of the project since its approval and timeline fixed for completion of the project; and

(h) the steps taken by the Ministry to expedite mobile connectivity in remote, border and aspirational districts, particularly in underserved areas of Andhra Pradesh including Palnadu district?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) and (h) Government has approved 4G Saturation Project to provide 4G mobile connectivity in uncovered villages across country including villages in border area and aspirational districts. As on 28.02.2026, 14,301 towers have been made on-air under this project, which has covered 21,384 villages. As on 28.02.2026, total funds disbursed under 4G Saturation Project is Rs. 9417.88 crore. State-wise, number of mobile towers sanctioned, on-air towers and villages covered under this project, as on 28.02.2026, is available on Digital Bharat Nidhi (DBN) website (<https://usof.gov.in/en/home>).

Status of 4G Saturation Project, in Hathras Lok Sabha Constituency - Uttar Pradesh, Palnadu District - Andhra Pradesh, Pali Lok Sabha Constituency - Rajasthan, Anuppur, Sahdol and Umaria Districts - Madhya Pradesh, Surguja Division - Chhattisgarh, Dahod and Kachchh Lok Sabha Constituencies - Gujarat, is available on DBN website (<https://usof.gov.in/en/home>).

(f) and (g) BharatNet program, which has been funded through DBN, has a mandate to provide broadband connectivity to all Gram Panchayats (GPs). The Amended BharatNet Program (ABP), approved on 04.08.2023, has provision to utilise the BharatNet network, including approximately 1.5 crore fiber to the home (FTTH) connections across all States/UTs with priority to cover Government institutions including schools, Primary Health Centers, Anganwadis, Panchayat offices etc. over five years. As on 28.02.2026, total funds disbursed under BharatNet Project is Rs. 48,372.50 crore.

NFSA 2013

6184. DR. AMOL RAMSING KOLHE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI SANJAY DINA PATIL:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government has assessed the status of Aadhaar seeding of ration cards under the National Food Security Act, 2013 in Maharashtra and

the percentage of ration cards in the State that have been successfully linked with Aadhaar as of January 2026;

(b)whether the Government is aware of any cases where genuine beneficiaries in Maharashtra particularly in tribal and backward districts such as Gadchiroli, Nandurbar and Palghar have faced denial or delay in receiving foodgrains due to Aadhaar authentication failures, network issues or technical errors;

(c)if so, the steps taken by the Government to ensure de-duplication of ration cards without affecting genuine beneficiaries in the said State;

(d)the details of the measures being adopted by the Union Government to issue new ration cards to eligible households and maintain accurate beneficiary lists; and

(e)whether monitoring and grievance redressal mechanisms have been strengthened in Maharashtra to prevent exclusion or denial of foodgrain entitlements under NFSA and PMGKAY; and

(f)if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a)Yes, the Government continuously reviews the status of Aadhaar Seeding of Ration Cards. As on date, 99.99% of Ration Cards have been Aadhaar Seeded in the State of Maharashtra.

(b)State Government of Maharashtra have reported that no such case has been identified in Gadchiroli, Nandurbar and Palghar districts. Further, the Government has already advised all States/UTs vide letter dated 24/10/2017

that no genuine beneficiary/ household shall be denied from receiving entitled quota of subsidized foodgrains due to failure of biometric/ Aadhaar authentication due to network/ connectivity/ linking related issues, other technical reasons or poor biometrics of the beneficiary.

(c) and(d) Vide Targeted Public Distribution System (Control) Order, 2015, all States/ UTs have been mandated to regularly review the list of beneficiaries by removing ineligible people, adding eligible ones and doing e-KYC every 5 years; temporarily disable Ration Cards of inactive/ duplicate beneficiaries.

(e) and (f) The Government has undertaken several measures to strengthen digital monitoring and grievance redressal mechanisms under the Public Distribution System (PDS). Firstly, grievance redressal systems have been strengthened through the universal availability of toll-free helplines (1967/1800 series) across all States/UTs (including Maharashtra). In addition, Anna Sahayata (ASHA) has been introduced as an AI-enabled grievance redressal platform leveraging WhatsApp and IVRS channels, enabling beneficiaries to lodge complaints and provide feedback in their preferred regional languages. The Mera Ration Mobile App also provides an integrated interface for beneficiaries to access their entitlement details, view transaction history, locate nearby FPSs, and register grievances directly.

Beneficiaries can flag their grievances online on the State portal (<http://rcms.mahafood.gov.in>). Further, monitoring has also been strengthened through integration with the CPGRAMS platform, wherein States/UTs have been advised to adhere to the prescribed timeline of 21 days for grievance

disposal. Grievance pendency is regularly monitored through dashboards, and periodic advisories are issued to ensure timely resolution. States/UTs with high pendency are specifically flagged for corrective action.

These initiatives collectively have strengthened grievance redressal mechanisms in country (including Maharashtra).

WATER TREATMENT FACILITIES

6185. SHRI ANURAG SHARMA:

SHRI DAMODAR AGRAWAL:

SHRI P. P. CHAUDHARY:

SHRI P. C. MOHAN:

SHRI ALOK SHARMA:

SHRI BHARTRUHARI MAHTAB:

SHRI SUKANTA KUMAR PANIGRAHI:

SHRI RAO RAJENDRA SINGH:

SHRI PRAVEEN PATEL:

Will the **PRIME MINISTER** be pleased to state:

(a) the details of the number of industrial or water treatment facilities where radiation-grafted cotton cloth-based matrix technology for treatment of textile or dye effluents has been deployed so far particularly in Rajasthan and Karnataka including Bengaluru;

(b) whether the technology has been transferred to private entrepreneurs of industries for commercialisation particularly in Rajasthan and Karnataka;

(c) if so, the details of the entities or industrial clusters involved and have adopted this technology and the current status of its adoption particularly in Rajasthan and Karnataka;

(d) the extent to which the treated water from such facilities is being reused for industrial purposes along with the estimated volume of water treated using this technology; and

(e) the steps taken by the Government to promote wider adoption of radiation-based technologies for treatment of industrial effluents and environmental protection particularly in Rajasthan and Karnataka including Bengaluru?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) An industrial scale plant has been deployed in cotton textile printing and dyeing industry Jodhpur, Rajasthan for technology demonstration.

(b) and (c) Till date technology has been transferred to six private entrepreneurs on non-exclusive basis for commercialisation, out of which three private entrepreneurs are from Rajasthan.

As a part of transfer of technology (ToT) process, the hands-on-training and technical know-how is provided to the licensees on various aspects of the technology, including fabrication of radiation grafted cartridges, installation and operation and maintenance of the treatment plants, as per the Standard operation Procedure (SoP).

(d) So far, over 30,00,000 L of the coloured dye wastewater has been treated by the industry using the demonstration plant. The treated water has been reused for industrial applications by the same industry.

(e) In order to promote and wider adoption of the radiation-based technology, a 75KLD Test facility, installed and being operated in the industry for demonstration of the technology to industrialists, private entrepreneurs, regulatory agencies – State pollution control boards, and local administration. Furthermore, for the wider dissemination the technology is exhibited to the target industries in various platforms / workshops/outreach programs through working models, audio/view display, posters/brochures and lectures.

The technology has been transferred to private entrepreneurs for commercialisation and deployment.

FREIGHT HANDLING CAPACITY UNDER PM GATI SHAKTI RAIL SIDING

6186. SHRI NABA CHARAN MAJHI:

SHRI DINESHBHAI MAKWANA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of applications received and approvals granted under the PM Gati Shakti Rail Siding Policy since its launch, zone-wise;
- (b) the number of new rail sidings commissioned and operationalised under the said policy so far;
- (c) the details of estimated freight handling capacity created through these rail sidings; and

(d) the details of private investment mobilised under the said policy since its launch?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) In order to encourage setting up of cargo terminals through private investment, 'Gati Shakti Multi-Modal Cargo Terminal (GCT)' policy has been launched in December'2021. So far, 128 Gati Shakti Multi Modals Cargo Terminals (GCTs) have been commissioned and further in-principle approvals (IPAs) for 292 more locations have been given. Zone-wise status is as under-

ZR	GCTs commissioned	Further IPAs issued
CR	07	18
ER	07	14
ECR	12	11
ECoR	06	22
NR	12	22
NCR	05	11
NER	04	4
NFR	03	8
NWR	08	15
SR	03	09
SCR	14	24
SER	09	19
SECR	12	69
SWR	03	15
WR	14	20
WCR	04	11
DFC	05	-
	128	292

Under the Gati Shakti Multi-Modal Terminal (GCT) scheme, so far 128 GCTs have been commissioned with an estimated freight handling capacity of 204 million tonnes per annum (MTPA). Approximately Rs. 9183 Cr. private investment has been mobilised under this policy from the 128 commissioned GCTs.

SEISMOGRAPH NETWORK

6187. CAPTAIN BRIJESH CHOWTA:

SHRI ANURAG SINGH THAKUR:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of the number of functional seismographs, strong motion stations in Karnataka and Himachal Pradesh along with the site, latitude-longitude coordinates, district, seismic zone classification, commissioning year and nodal agency responsible for installation, maintenance of these stations;
- (b) the details of the recent changes in seismic zone classifications;
- (c) the details of these stations which are located on or monitoring large dams including Bhakra dam in Himachal Pradesh hydropower projects in Western Ghats including Linganamakki, Supa, Kalinadi and Varahi;
- (d) whether the seismic data are streamed real-time to NCS HQ, SEOC individual project control rooms and the transmission mode adopted;
- (e) the details of any earthquake recorded during the last five years, district-wise, magnitude band-wise and focal depth-wise;

- (f) whether the spatial coverage gaps exist in high-seismic-hazard districts like Dakshin Kannada of Western Ghats and Himachal Pradesh and if so, the corrective measures taken/being taken in this regard;
- (g) the funds sanctioned, released and utilised under Central schemes for network augmentation during the last three years; and
- (h) the timebound plan to close identified gaps, integrate dam based stations with National early warning framework, strengthen capacity for rapid ShakeMaps and public alerts?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The National Centre for Seismology (NCS), under the Ministry of Earth Sciences (MoES), operates and maintains seismological observatories under the National Seismological Network (NSN), which presently comprises 170 observatories across the country, including 07 stations in Himachal Pradesh and 07 in Karnataka. These stations are equipped with broadband seismographs and strong motion accelerographs. The details of these stations including site/location, latitude and longitude, district, seismic zone classification as per IS 1893 (Part-1):2016, and year of commissioning/upgradation, are provided in the table below. The NCS is the nodal agency responsible for installation, operation and maintenance of these

stations. The stations at S. Nos. 10 to 14 are operated at sites co-located with the seismological observatories maintained by the Karnataka State Natural Disaster Monitoring Centre (KSNDMC), Bengaluru.

S. No.	Site / District	State	Seismic Zone	Latitude (°N)	Longitude (°E)	Date of Installation	Date of Latest Upgradation
1	Bhakra	Himachal Pradesh	V	31.3947	76.3810	12.07.1959	29.10.2015
2	Kalpa, Kinnaur District	Himachal Pradesh	IV	31.5460	78.2600	12.05.1985	26.12.2017
3	Sundar Nagar, Mandi	Himachal Pradesh	V	31.5305	76.9056	01.01.1968	19.01.2018
4	Tissa, Chamba	Himachal Pradesh	IV	32.8366	76.1503	27.05.2018	27.05.2018
5	Dharamshala, Kangra	Himachal Pradesh	V	32.2476	76.3067	25.12.2007	25.12.2007
6	Shimla	Himachal Pradesh	IV	31.1280	77.1670	01.01.1975	27.12.2007
7	Pong Dam, Kangra	Himachal Pradesh	V	31.9560	75.9550	01.09.1963	21.12.2017
8	Mangalore	Karnataka	III	12.8923	74.8677	18.01.1984	22.12.2015
9	Bengaluru	Karnataka	II	13.0211	77.5704	11.07.2021	11.07.2021
10	Mandya District	Karnataka	II	12.4100	76.5744	14.07.2021	14.07.2021
11	Kodagu District	Karnataka	II	12.4860	75.9089	17.07.2021	17.07.2021
12	Ballari District	Karnataka	II	15.2796	76.3194	29.07.2021	29.07.2021
13	Uttara Kannada	Karnataka	III	15.2626	74.5349	01.08.2021	01.08.2021
14	Kalaburagi	Karnataka	II	17.2922	76.7663	17.12.2021	17.12.2021

(b) The Seismic Zoning Map of India, published by the Bureau of Indian Standards (BIS) as part of the code: IS 1893(Part-1):2016 - Criteria for

Earthquake Resistant Design of Structures, remains the current standard, as the revised zonation has been **withdrawn in March 2026**.

(c) The National Centre for Seismology (NCS), through its National Seismological Network (NSN), continuously monitors earthquake activity in and around the country and detects and locates events of magnitude 3.0 and above occurring in any part of the country. This provides an assessment of regional seismicity, including in areas around major dams and hydropower projects. NCS does not maintain dedicated instrumentation for monitoring individual dams; such site-specific monitoring is carried out by dam/project authorities, generally in coordination with the Central Water Commission (CWC).

(d) Yes, seismic data from stations operated by the NCS are streamed in real time to the Earthquake Monitoring Centre at its Headquarters in New Delhi, primarily through VSAT and other telemetry systems. The data are processed for rapid estimation of earthquake parameters and timely dissemination. Earthquake information is made available on the NCS website and the *BhooKamp* mobile application, and is also shared with State Emergency Operation Centres (SEOCs) and other stakeholders through SMS, Email, Fax and other communication channels.

(e) Details of earthquakes recorded in Himachal Pradesh and Karnataka during the last five years (2021-2025), magnitude band-wise, are given below:

Magnitude Range	Himachal Pradesh					Karnataka				
	2021	2022	2023	2024	2025	2021	2022	2023	2024	2025
<3.0	44	38	31	13	8	11	23	21	10	11
3.0-3.9	21	12	14	22	13	12	12	3	2	6
4.0-4.9	2	4	-	-	2	2	1	-	-	-

5.0-5.9	-	-	-	1	-	-	-	-	-	-
Total	67	54	45	36	23	25	36	24	12	17

All the earthquakes recorded in Karnataka and Himachal Pradesh during the last five years were of shallow depth (<30 km), except three events in Himachal Pradesh during 2021 and one event during 2022, which occurred in the depth ≥ 30 km. Details of all earthquakes recorded during the last five years are available on NCS website www.seismo.gov.in and also detailed below:

District-wise recorded earthquakes in Himachal Pradesh (2021-2025)

District / Region	2021	2022	2023	2024	2025
Bilaspur	3	1	3	-	-
Chamba	22	17	17	11	13
Dharamshala	1	1	-	-	-
Hamirpur	1	1	1	-	-
Kalpa	-	-	1	-	-
Kangra	6	5	3	1	2
Kinnaur	10	6	6	6	-
Kullu	3	2	2	2	1
Lahaul and Spiti	4	4	6	8	1
Mandi	5	11	3	6	4
Shimla	11	4	2	2	2
Sirmaur	1	2	-	-	-
Solan	-	-	1	-	-
Total	67	54	45	36	23

District-wise recorded earthquakes in Karnataka (2021-2025)

District/Region	2021	2022	2023	2024	2025
Ballari	-	1	2	7	-
Bidar	3	3	7	2	3

Bijapur	1	13	-	-	-
Chikkaballapur	3	3	-	-	-
Chitradurga	-	1	-	-	-
Dakshina Kannada	-	2	-	-	-
Gulbarga	6	-	-	-	-
Hassan	1	-	-	-	-
Kalaburagi	-	1	5	-	4
Kodagu	-	3	-	-	1
Kolar	-	1	-	-	-
Koppal	-	-	-	-	1
Mysuru	-	1	-	-	-
Raichur	-	-	3	-	1
Uttara Kannada	-	-	-	1	-
Vijayanagara	-	1	1	-	-
Vijayapura	11	6	6	2	7
Total	25	36	24	12	17

(f) to (h) Spatial coverage of the seismic monitoring network is periodically assessed for the entire country, including high seismic hazard regions such as Himachal Pradesh and parts of the Western Ghats. Presently, the network is capable of detecting earthquakes of magnitude 3.0 and above in any part of the country. The continuous ground motion data from NCS-operated field stations is processed in near real time for rapid estimation of earthquake parameters, generation of ShakeMaps/intensity maps, and timely dissemination of earthquake information to Government authorities, stakeholders and the public. Funds for augmentation and maintenance of the National Seismological Network are under PRITHVI scheme of the Ministry of Earth Sciences (MoES). The funds utilized under Central scheme for network augmentation during the last three years are Rs.2.96 crores.

महाराष्ट्र में नई रेल लाइनों के लिए सर्वेक्षण

6188.श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के विभिन्न हिस्सों और विशेषकर महाराष्ट्र राज्य में नई रेल लाइन बिछाने, पुरानी लाइनों के गेज परिवर्तन और विद्युतीकरण के लिए कोई सर्वेक्षण किया गया है;

(ख) यदि हां, तो महाराष्ट्र सहित विभिन्न राज्यों में बिछाई जाने वाली रेल लाइनों की लंबाई, गेज परिवर्तन और विद्युतीकरण का स्थान-वार ब्यौरा क्या है; और

(ग) वर्तमान वित्तीय वर्ष के दौरान, विशेषकर महाराष्ट्र में नई रेल लाइनें बिछाने, गेज परिवर्तन और विद्युतीकरण का राज्य-वार ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) पिछले 11 वर्षों में भारतीय रेल द्वारा रेल नेटवर्क का क्षमता संवर्धन बड़े पैमाने पर किया गया है। भारतीय रेल में नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रतिदिन
2014-25	34,428 कि.मी.	8.6 कि.मी. प्रतिदिन (2 गुना से अधिक)

स्वीकृत परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में लगभग 6.75 लाख करोड़ रु. की लागत से 35,966 कि.मी. कुल लंबाई की 431 रेल अवसंरचना परियोजनाएँ (154 नई लाइन, 33 आमामान परिवर्तन और 244 दोहरीकरण) को स्वीकृति दी गई है। जिनका सारांश इस प्रकार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/बहुपथन	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

हाल ही में पूरी की गई कुछ परियोजनाएं निम्नानुसार हैं:-

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी.में)
1	उधमपुर - श्रीनगर- बारामूला नई लाइन	272
2	भैरबी – सैरंग नई लाइन	51
3	देवबंद – रुड़की नई लाइन	27
4	चूरू – रतनगढ़ दोहरीकरण	43
5	टोरी-शिवपुर तीसरी लाइन	44
6	अररिया – गलगलिया नई लाइन	110
7	हिम्मतनगर – खेड़ब्रह्मा आमान परिवर्तन	55
8	बहराइच - नानपारा- नेपालगंज आमान परिवर्तन	56
9	डोमिनगढ़-गोरखपुर-कुसुमी तीसरी लाइन और गोरखपुर-नकहा दोहरीकरण	21
10	विजापुर – अंबालियासन आमान परिवर्तन	43
11	पुणे- मिराज-लोंडा दोहरीकरण	467
12	मनमाड – जलगाँव तीसरी लाइन	160
13	फेफना – इंदारा- मऊ- शाहगंज दोहरीकरण	150
14	अद्रज - मोती- विजापुर आमान परिवर्तन	40
15	कटनी – बीना तीसरी लाइन	279
16	गांधीधाम – आदिपुर चौहरीकरण	21
17	खाटूवास – नारनौल दोहरीकरण	24
18	पेनुकोंडा – धर्मावरम दोहरीकरण	42

पिछले तीन वर्षों के दौरान अर्थात वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 में भारतीय रेल में 13,968 किलोमीटर कुल लंबाई की 306 परियोजनाओं (53 नई लाइन, 17 आमान परिवर्तन और 236 दोहरीकरण) को स्वीकृति दी गई है।

स्वीकृत की गई कुछ प्रमुख परियोजनाएं निम्नलिखित हैं:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	चोपन-चुनार दोहरीकरण (102 कि.मी.)	1,553
2	गुंटूर – बीबीनगर दोहरीकरण (239 कि.मी.)	3,238
3	मुदखेड़ – मेडचल और महबूबनगर – धोने दोहरीकरण (418 कि.मी.)	5,655
4	समखियाली – गांधीधाम चौहरीकरण (53 कि.मी.)	1,571
5	मेड़ता सिटी – रास और मेड़ता रोड नई लाइन पर बाइपास (56 कि.मी.)	1,038
6	लामडिंग – फरकाटिंग दोहरीकरण (140 कि.मी.)	2,334
7	अजमेर- चंदेरिया दोहरीकरण (178 कि.मी.)	1,813
8	मोटुमारी – विष्णुपुरम रोड दोहरीकरण के साथ (100 कि.मी.)	1,746
9	गंगा नदी पर नए पुल के साथ बिक्रमशिला – कटरिया नई लाइन (26 किलोमीटर)	2,549
10	गुनुपुर – थेरुबली नई लाइन (74 कि.मी.)	1,326
11	मलकानगिरी – पांडुरंगपुरम नई लाइन (174 कि.मी.)	4,109
12	बादामपहाड़ – केंदुझारगढ़ नई लाइन (82 कि.मी.)	2,106
13	जूनागढ़ – नबरंगपुर नई लाइन (116 कि.मी.)	3,274
14	बुरामारा – चाकुलिया नई लाइन (60 कि.मी.)	1,639
15	अजंता गुफाओं तक रेल संपर्क (174 कि.मी.)	7,105
16	बांगरीपोसी – गोरुमाहिसानी नई लाइन (86 कि.मी.)	2,549
17	चांडिल – अनारा – दामोदर तीसरी लाइन (121 कि.मी.)	2,170
18	बरगढ़ रोड – नवापारा रोड नई लाइन (138 कि.मी.)	2,926
19	सरडेगा – भालूमुड़ा नई दोहरी लाइन (37 कि.मी.)	1,360
20	गंगा नदी पर रेल सह सड़क पुल के साथ वाराणसी – पं. दीन दयाल उपाध्याय बहुपथन (15 कि.मी.)	2,642
21	जलगाँव – मनमाड चौथी लाइन (160 कि.मी.)	2,773
22	भुसावल – खंडवा तीसरी और चौथी लाइन (131 कि.मी.)	3,514
23	संबलपुर – जरापाड़ा तीसरी और चौथी लाइन (127 कि.मी.)	3,916
24	झारसुगुड़ा – सासन तीसरी और चौथी लाइन (35 कि.मी.)	1,181
25	गोंदिया – बल्लारशाह दोहरीकरण (240 कि.मी.)	4,819
26	खरसिया-नया रायपुर-परमालकसा पांचवीं और छठी लाइन	8,741

	(278 कि.मी.)	
27	वर्धा – बल्हारशाह चौहरीकरण (135 कि.मी.)	2,381
28	बल्लारी – चिकजाजुर दोहरीकरण (185 कि.मी.)	3,342
29	कोडरमा – बरकाकाना दोहरीकरण (133 कि.मी.)	3,063
30	इटारसी – नागपुर चौथी लाइन (297 कि.मी.)	5,451
31	डांगोआपोसी – जारोली तीसरी और चौथी लाइन (43 कि.मी.)	1,752
32	सिकंदराबाद – वाडी तीसरी और चौथी लाइन (173 कि.मी.)	5,012
33	फरकाटिंग – न्यू तिनसुकिया दोहरीकरण (194 कि.मी.)	3,634
34	बख्तियारपुर – राजगीर – तिलैया दोहरीकरण (104 कि.मी.)	2,192
35	गोंदिया – डोंगरगढ़ चौथी लाइन (84 किलोमीटर)	2,223
36	वर्धा – भुसावल तीसरी और चौथी लाइन (314 कि.मी.)	9,197
37	होसपेटे – बेल्लारी चौहरीकरण (65 कि.मी.)	2,372
38	कसारा – मनमाड तीसरी और चौथी लाइन (131 कि.मी.)	10,154
39	पुनारख – किऊल तीसरी और चौथी लाइन (50 कि.मी.)	2,668
40	गम्हरिया – चांडिल तीसरी और चौथी लाइन (55 कि.मी.)	1,168
41	सैंधिया - पाखुर चौथी लाइन (81 कि.मी.)	1,569
42	संतरागाछी - खड़गपुर चौथी लाइन (111 कि.मी.)	2,905
43	नेरगुंडी – बारंग और खोरधा रोड – विजियानगरम तीसरी लाइन (385 कि.मी.)	5,618
44	सोन नगर – अण्डाल बहुपथन (375 कि.मी.)	13,606
45	गोरखपुर कैंट – वाल्मीकि नगर दोहरीकरण (96 कि.मी.)	1,270
46	जयपुर – सवाई माधोपुर दोहरीकरण (131 कि.मी.)	1,269
47	लूनी – समदड़ी – भीलड़ी दोहरीकरण (272 कि.मी.)	3,531
48	नरकटियागंज – रक्सौल – सीतामढ़ी – दरभंगा और सीतामढ़ी – मुजफ्फरपुर दोहरीकरण (256 कि.मी.)	4,553
49	प्रयागराज (इरादतगंज) – मानिकपुर तीसरी लाइन (84 कि.मी.)	1,640
50	तिरुपति – पकाला – काटपाडी दोहरीकरण (104 कि.मी.)	1,332
51	रतलाम – नागदा तीसरी और चौथी लाइन (41 कि.मी.)	1,018
52	अलुआबारी रोड – न्यू जलपाईगुड़ी तीसरी और चौथी लाइन (57 कि.मी.)	1,786
53	औरंगाबाद (छत्रपति संभाजीनगर) – परभणी (177 कि.मी.)	2,179
54	भागलपुर – दुमका – रामपुरहाट दोहरीकरण (177 कि.मी.)	3,169
55	इटारसी – बीना चौथी लाइन (237 कि.मी.)	4,329
56	वडोदरा – रतलाम तीसरी और चौथी लाइन (259 कि.मी.)	8,885
57	देवभूमि द्वारका (ओखा) – कनालुस दोहरीकरण (141 कि.मी.)	1,457
58	बदलापुर – कर्जत तीसरी और चौथी लाइन (32 कि.मी.)	1,324
59	दिल्ली – अंबाला कैंट तीसरी और चौथी लाइन (194 कि.मी.)	5,983
60	गोंदिया-जबलपुर दोहरीकरण (231 कि.मी.)	5,236

61	मनमाड-इंदौर नई लाइन (360 कि.मी.)	18,529
62	एरूपलेम – अमरावती – नम्बूर नई लाइन (57 कि.मी.)	2,245
63	वधावन पोर्ट और न्यू पालघर स्टेशन नई दोहरी लाइन (22 कि.मी.)	1,507
64	देशलपार – हाजीपीर – लूना और वायोर – लखपत नई लाइन (145 कि.मी.)	2,526

पिछले तीन वर्षों अर्थात वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 के दौरान, भारतीय रेल में 67,010 किमी कुल लंबाई के 982 सर्वेक्षण (295 नई लाइन, 13 आमान परिवर्तन और 674 दोहरीकरण) स्वीकृत किए गए हैं।

महाराष्ट्र:

रेल बजट:

पिछले पांच वर्षों में बजट आवंटन में काफी वृद्धि हुई है। महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना संबंधी परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	1,171 करोड़ रुपए/वर्ष
2025-26	23,778 करोड़ रुपए (20 गुना से अधिक)

रेलपथ निर्माण :

वर्ष 2009-14 और वर्ष 2014-25 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने के कार्यों का ब्यौरा निम्नानुसार हैं:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	292 कि.मी.	58.4 कि.मी./वर्ष
2014-25	2,292 कि.मी.	208.4 कि.मी./वर्ष (3 गुना से अधिक)

स्वीकृत परियोजनाएं :

दिनांक 01.04.2025 की स्थिति के अनुसार, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली 89,780 करोड़ रुपए की लागत से 5,098 किलोमीटर कुल लंबाई की 38 परियोजनाओं (11 नई लाइन, 02 आमान परिवर्तन और 25 दोहरीकरण) को स्वीकृत किया गया है। इसका सार निम्नानुसार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक व्यय (करोड़ रु. में)
नई लाइन	11	1,355	234	10,504
आमान परिवर्तन	02	609	334	4,286
दोहरीकरण/मल्टीट्रैकिंग	25	3,134	1,792	24,617
कुल	38	5,098	2,360	39,407

हाल ही में पूरी हुई परियोजनाएं:

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	पुणे-मिराज-लोंडा दोहरीकरण (467 कि.मी.)	4,670
2	जबलपुर-गोंदिया आमान परिवर्तन (300 कि.मी.)	2,005
3	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 कि.मी.)	1,512
4	पनवेल-पेन दोहरीकरण (35 कि.मी.)	263
5	पेन-रोहा दोहरीकरण (40 कि.मी.)	330
6	उधना-जलगांव दोहरीकरण (307 कि.मी.)	2,448
7	मुदखेड-परभणी दोहरीकरण (81 कि.मी.)	673
8	भुसावल-जलगांव तीसरी लाइन (24 कि.मी.)	325

9	जलगांव-भुसावल चौथी लाइन (24 कि.मी.)	261
10	दौंड-गुलबर्गा दोहरीकरण (225 कि.मी.)	3,182

जारी परियोजनाएं:

महाराष्ट्र राज्य में रेल अवसंरचना को और बेहतर बनाने के लिए निम्नलिखित कार्यों को शुरू किया गया है:-

क्र. सं.	परियोजना का नाम	लागत (करोड़ रुपए में)
1	अहिल्यानगर (अहमदनगर) - बीड-परली वैजनाथ नई लाइन (261 किलोमीटर)	4,957
2	बारामती-लोनंद नई लाइन (64 किलोमीटर)	1,844
3	वर्धा-नांदेड़ नई लाइन (284 किलोमीटर)	3,445
4	इंदौर-मनमाड नई लाइन (360 किलोमीटर)	18,529
5	वडसा-गढ़चिरोली नई लाइन (52 किलोमीटर)	1,886
6	जालना-जलगांव नई लाइन (174 किलोमीटर)	5,804
7	दौंड-मनमाड दोहरीकरण (236 किलोमीटर)	3,037
8	कल्याण-कसारा तीसरी लाइन (68 किलोमीटर)	1,433
9	वर्धा-नागपुर तीसरी लाइन (76 किलोमीटर)	698
10	वर्धा-बल्हारशाह तीसरी लाइन (132 किलोमीटर)	1,385
11	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2,450
12	राजनांदगांव-नागपुर तीसरी लाइन (228 किलोमीटर)	3,545
13	वर्धा-नागपुर चौथी लाइन (79 किलोमीटर)	1,137
14	जलगांव-मनमाड चौथी लाइन (160 किलोमीटर)	2,574
15	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3,285
16	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (95 कि.मी.)	2,933
17	पनवेल-चौक दोहरी लाइन (17 कि.मी.)	491
18	वर्धा- बल्हारशाह चौथी लाइन (135 कि.मी.)	2,226
19	इटारसी-नागपुर चौथी लाइन (297 कि.मी.)	5,010
20	वर्धा-भुसावल तीसरी और चौथी लाइन (314 कि.मी.)	9,197
21	आसनगांव-कसारा चौथी लाइन (35 कि.मी.)	794
22	बदलापुर-कर्जत तीसरी और चौथी लाइन (32 कि.मी.)	1,324
23	गोंदिया-डोंगरगढ़ चौथी लाइन (84 कि.मी.)	2,223
24	गोंदिया-बल्हारशाह दोहरीकरण (240 कि.मी.)	4,819

सर्वेक्षण:

पिछले तीन वर्षों, 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 में, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली 8,615 कि.मी. कुल लंबाई के 98 सर्वेक्षण (29 नई लाइन, 02 आमान परिवर्तन और 67 दोहरीकरण) को स्वीकृति दी गई है।

मुंबई क्षेत्र में रेलगाड़ी प्रबंधन क्षमता में वृद्धि:

वर्तमान में, मुंबई क्षेत्र में प्रति दिन लगभग 120 आरंभिक मेल/एक्सप्रेस रेलगाड़ियां और लगभग 3200 उपनगरीय रेलगाड़ियों की सम्हलाई की जाती हैं। मुंबई क्षेत्र के विभिन्न स्टेशनों पर गाड़ी सम्हलाई क्षमता बढ़ाने के लिए, विभिन्न स्टेशनों पर निम्नलिखित निर्माण कार्य पूरे/शुरू किए गए हैं/नियोजित किए गए हैं:

क्र.सं	स्थान	विवरण
1	बांद्रा टर्मिनस	3 पिट लाइनों को पूरा किया गया।
2	मुंबई सेंट्रल	24 एलएचबीसवारी डिब्बों के लिए प्लेटफॉर्मों का विस्तार
3	जोगेश्वरी	2 अतिरिक्त प्लेटफॉर्म
4	दादर	1 अतिरिक्त प्लेटफॉर्म
5	वसई रोड	6 प्लेटफॉर्म, 3 पिट लाइन और 5 स्टेबलिंग लाइन
6	पनवेल-कलंबोली	5 प्लेटफॉर्म, 4 पिट लाइन और 2 सिक लाइन
7	कल्याण	6 प्लेटफॉर्म और 4 पिट लाइन
8	लोकमान्य तिलक (टी)	4 प्लेटफॉर्म और 2 पिट लाइन
9	परेल	6 प्लेटफॉर्म, 5 पिट लाइन, 6 स्टेबलिंग लाइन
10	विरार	25 स्टेबलिंग लाइन
11	दहाणू रोड	11 स्टेबलिंग लाइन
12	मीरा रोड	25 स्टेबलिंग लाइन

उपरोक्त के अलावा, 15 कार वाले ईएमयू को समायोजित करने के लिए 34 स्टेशनों पर प्लेटफॉर्म विस्तार संबंधी कार्य शुरू किए गए हैं।

क्षमता संवर्धन के लिए नई परियोजनाएं:

मुंबई उपनगरीय क्षेत्र में रेल नेटवर्क की क्षमता बढ़ाने के लिए मुंबई शहरी परिवहन योजना (एमयूटीपी)-II जिसकी लागत 8,087 करोड़ रु. है, एमयूटीपी-III जिसकी लागत 10,947 करोड़ रु. है और एमयूटीपी-IIIए जिसकी लागत 33,690 करोड़ रु. है, को मंजूरी दी गई है। इन परियोजनाओं में मुंबई उपनगरीय क्षेत्र में निम्नलिखित कार्य शामिल हैं:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रुपए में)
1	सीएसएमटी-कुर्ला पाँचवीं और छठी लाइन (एमयूटीपी-II) (17.5 कि.मी.)	891
2	मुंबई सेंट्रल-बोरीवली छठी लाइन (एमयूटीपी-II) (30 कि.मी.)	919
3	गोरेगांव-बोरीवली से हार्बर लाइन का विस्तार (एमयूटीपी-III ए) (07 कि.मी.)	826
4	बोरीवली-विरार पाँचवीं और छठी लाइन (एमयूटीपी-IIIए) (26 कि.मी.)	2184
5	विरार-दहानू रोड तीसरी और चौथी लाइन (एमयूटीपी-III) (64 कि.मी.)	3587
6	पनवेल-करजत उपनगरीय गलियारा (एमयूटीपी-III) (29.6 कि.मी.)	2782
7	ऐरोली-कलवा (एलिवेटेड) उपनगरीय गलियारा लिंक (एमयूटीपी-III) (3.3 कि.मी.)	476
8	कल्याण-आसनगांव चौथी लाइन (एमयूटीपी-IIIए) (32 कि.मी.)	1759
9	कल्याण-बदलापुर तीसरी और चौथी लाइन (एमयूटीपी-IIIए) (14 कि.मी.)	1510
10	कल्याण-कसारा तीसरी लाइन (67 कि.मी.)	793
11	नायगांव-जूचंदर डबल कॉर्ड लाइन (6 कि.मी.)	176
12	निलजे-कोपर डबल कॉर्ड लाइन (5 कि.मी.)	338
13	कल्याण यार्ड के ढांचे में परिवर्तन संबंधी कार्य	866

नई पीढ़ी की गाड़ियां:

यात्री वहन क्षमता बढ़ाने के लिए, ₹19,293 करोड़ की लागत से मुंबई शहरी परिवहन परियोजना (एमयूटीपी)-III और IIIए के तहत दरवाजों सहित 12 डिब्बों वाले 238 रैक स्वीकृत किए गए हैं। इन रैकों की खरीद प्रक्रिया शुरू कर दी गई है।

पुणे क्षेत्र के लिए क्षमता संवर्धन कार्य:

वर्तमान में, पुणे क्षेत्र में प्रतिदिन लगभग 33 आरंभिक मेल/एक्सप्रेस रेलगाड़ियों की सम्वहलाई की जाती है।

पुणे क्षेत्र के विभिन्न स्टेशनों पर रेलगाड़ी क्षमता बढ़ाने के लिए, विभिन्न स्टेशनों पर निम्नलिखित कार्य पूरे किए गए हैं/शुरू किए गए हैं/नियोजित किए गए हैं:

क्र. सं.	स्थान	ब्यौरा
1	पुणे जंक्शन	6 अतिरिक्त प्लेटफॉर्म और प्लेटफॉर्म 5 का विस्तार।
2	हडपसर	रेलगाड़ियों की अधिकतम लंबाई की समझलाई के लिए 3 प्लेटफॉर्मों का विस्तार।
3	खडकी	प्लेटफॉर्म -3/4 को ऊंचा और विस्तार करने तथा जुलाई 2025 में पूरी हुई चालू लाइनों का विस्तार।
4	आलंदी	9 अतिरिक्त प्लेटफॉर्मों, 8 पिट लाइनों और 8 स्टेबलिंग लाइनों के साथ नया कोचिंग टर्मिनल
5	फुरसुंगी	फुरसुंगी में 5 स्टेबलिंग लाइनें

उपरोक्त के अलावा, पुणे क्षेत्र में गाड़ी परिचालन क्षमता बढ़ाने के लिए निम्नलिखित क्षमता वाले अतिरिक्त कार्य किए गए हैं:

क्र. सं.	परियोजना का नाम
1	हडपसर और घोरपड़ी यार्ड के बीच तीसरी लाइन
2	मांजरीबुद्रुक पुणे-दौंड खंड में नया ब्लॉक स्टेशन और पुणे-सासवड खंड में रामटेकडी
3	पुणे सासवड रोड खंड में द्विदिशीय सिगनल प्रणाली

बुलेट ट्रेन परियोजना:

वर्तमान में, मुंबई-अहमदाबाद हाई स्पीड रेल (एमएचएसआर) परियोजना (508 कि.मी.) निष्पादन के अधीन है। यह परियोजना गुजरात, महाराष्ट्र और केंद्र शासित प्रदेश दादरा और नगर हवेली से होकर गुजरती है और इसमें मुंबई, ठाणे, विरार, बोईसर, वापी, बिलिमोरा, सूरत, भरुच, वडोदरा, आणंद, अहमदाबाद और साबरमती में 12 स्टेशनों के निर्माण की योजना बनाई गई है।

मुंबई-अहमदाबाद हाई स्पीड रेल परियोजना के लिए संपूर्ण भूमि (1389.5 हेक्टेयर) अधिगृहीत कर ली गई है। सभी 1,651 उपयोगिताओं को स्थानांतरित कर दिया गया है। महाराष्ट्र

राज्य में भूमि अधिग्रहण में विलंब से 2021 तक परियोजना प्रभावित हुई है। महाराष्ट्र में 2022 में भूमि अधिग्रहण में तेजी आई।

अब तक विभिन्न प्रमुख मदों की प्रगति निम्नानुसार है:

मद	प्रगति
पाया	430 कि.मी.
गर्डर	341 कि.मी.
ट्रैक बैड	174 कि.मी.
ओएचईमास्ट	153 कि.मी.

स्टेशनों पर कार्य की प्रगति निम्नानुसार है:-

क्र.सं.	स्टेशन	स्थिति
1	साबरमती	नींव का कार्य पूरा कर लिया गया है, प्लेटफॉर्म स्लैब और छत का संरचनात्मक कार्य और फिनिशिंग का कार्य चल रहा है।
2	अहमदाबाद	संरचनात्मक कार्य पूरा कर लिया गया है और फिनिशिंग का कार्य शुरू कर दिया गया है।
3	आणंद/नडियाद	
4	वडोदरा	
5	भरुच	संरचनात्मक कार्य पूरा कर लिया गया है और फिनिशिंग का कार्य शुरू कर दिया गया है।
6	सूरत	
7	बिलिमोरा	
8	वापी	
9	बोईसर	नींव का कार्य शुरू कर दिया गया है और यह अंतिम चरण में है। संरचनात्मक कार्य भी शुरू कर दिया गया है।
10	विरार	
11	ठाणे	
12	बीकेसी (मुंबई)	यह एक भूमिगत स्टेशन है। नींव का कार्य लगभग पूरा हो गया है और बेस स्लैब का कार्य शुरू कर दिया गया है।

नदी पुलों पर कार्य की प्रगति इस प्रकार है:-

क्र.सं.	नदी का नाम	स्थिति
1	साबरमती नदी (480 मीटर)	उप-संरचना का कार्य पूरा कर लिया गया है, अधिसंरचना का कार्य शुरू कर दिया गया है।
2	मेशवा नदी (120 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
3	वात्रक नदी (280 मीटर)	
4	मोहर (शेढ़ी) नदी (160 मीटर)	
5	माही नदी (720 मीटर)	12 में से 11 कुओं का कार्य पूरा कर लिया गया है; 5 स्पैन लॉन्च कर दिए गए हैं।
6	विश्वामित्री नदी (80 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
7	ढाढर नदी (120 मीटर)	
8	नर्मदा नदी (1366 मीटर)	25 में से 21 कुओं का कार्य पूरा कर लिया गया है; 4 स्पैन लॉन्च कर दिए गए हैं।
9	किम नदी (120 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
10	तापी नदी (720 मीटर)	नींव का कार्य शुरू कर दिया गया है, 12 में से 10 कुओं का कार्य पूरा कर लिया गया है।
11	मिंधोला नदी (240 मीटर)	पुल का निर्माण कार्य पूरा कर लिया गया है।
12	पूर्णा नदी (360 मीटर)	
13	अंबिका नदी (200 मीटर)	
14	वेंगानिया नदी (200 मीटर)	
15	कावेरी नदी (120 मीटर)	
16	खरेरा नदी (120 मीटर)	
17	औरंगा नदी (320 मीटर)	
18	पार नदी (320 मीटर)	
19	कोलक नदी (160 मीटर)	
20	दमन गंगा नदी (360 मीटर)	

21	दारोथा नदी (80 मीटर)	
22	जगनी नदी (360 मीटर)	नींव का कार्य पूरा कर लिया गया है।
23	वैतरणा नदी (2320 मीटर)	12 पीलकैप और 11 पायों (58 में से) के कार्य पूरे कर लिए गए हैं।
24	उल्हास नदी (120 मीटर)	नींव का कार्य शुरू करने के लिए अस्थायी पहुंच पुल का कार्य पूरा कर लिया गया है।
25	देसाई खाड़ी नदी पुल (400 मीटर)	भू-तकनीकी जांच पूरी कर ली गई है और डिज़ाइन का कार्य शुरू कर दिया गया है।

समुद्र के नीचे सुरंग (लगभग 21 कि.मी.) का कार्य शुरू कर दिया गया है, जिसमें से महाराष्ट्र में घनसोली और शिलफाटा के बीच 4.8 कि.मी. लंबी सुरंग का कार्य पूरा कर लिया गया है।

इसके अलावा, राष्ट्रीय परिवहन अवसंरचना को सुदृढ़ करने और क्षेत्रीय संपर्कता, आर्थिक वृद्धि, पर्यटन, निवेश और रोजगार सृजन को प्रोत्साहित करने और सड़क एवं हवाई यातायात को रेल की ओर स्थानांतरित करने को बढ़ावा देने के लिए, सरकार ने केंद्रीय बजट 2026-27 में निम्नलिखित सात नए उच्च-गति रेल गलियारे विकसित करने की घोषणा की है:-

- i. मुंबई- पुणे
- ii. पुणे-हैदराबाद
- iii. हैदराबाद-बेंगलुरु
- iv. हैदराबाद-चेन्नै
- v. चेन्नै-बेंगलुरु
- vi. दिल्ली-वाराणसी
- vii. वाराणसी-सिलीगुड़ी

उच्च गति रेल गलियारे/परियोजना के अत्यधिक पूंजी-साध्य होने के कारण, किसी भी उच्च गति रेल गलियारे/परियोजना को स्वीकृत करने का निर्णय विस्तृत परियोजना रिपोर्ट, तकनीकी-

आर्थिक व्यवहार्यता अध्ययन के परिणाम और वित्तपोषण विकल्पों जैसे संसाधनों की उपलब्धता आदि जैसे कई कारकों पर निर्भर करता है।

समर्पित माल गलियारा:

पश्चिमी डीएफसी भी महाराष्ट्र से होकर गुजरता है। पश्चिमी डीएफसी का लगभग 178 मार्ग कि.मी. महाराष्ट्र में स्थित है, जो पश्चिमी डीएफसी के कुल मार्ग का लगभग 12% है। महाराष्ट्र में न्यू घोलवड़ से न्यू वैतरना तक इस परियोजना के 76 कि.मी. मार्ग को कमीशन कर दिया गया है। शेष निर्माण कार्य शुरू कर दिए गए हैं। पश्चिमी डीएफसी को जेएनपीटी से जोड़ने से पत्तन से दिल्ली एनसीआर तक कार्गो और कंटेनर यातायात संभालने की क्षमता में संवर्धन होगा।

रेल विद्युतीकरण:

भारतीय रेल पर रेल नेटवर्क का विद्युतीकरण मिशन मोड में किया गया है। अब तक, बड़ी आमान नेटवर्क के लगभग 99.4% का विद्युतीकरण किया जा चुका है। शेष नेटवर्क में विद्युतीकरण शुरू किया गया है। वर्ष 2014-25 के दौरान और वर्ष 2014 से पहले किए गए विद्युतीकरण का ब्यौरा निम्नानुसार है:

अवधि	मार्ग किलोमीटर
2014से पहले)लगभग 60वर्ष(	21,801
2014-25	46,900

महाराष्ट्र में, 100% बड़ी लाइन नेटवर्क का विद्युतीकरण किया गया है। इसके अलावा, सभी नई लाइन/बहुपथन परियोजनाओं को विद्युतीकरण के साथ स्वीकृति दी जा रही है और उनका निर्माण किया जा रहा है।

किसी भी रेल परियोजना की स्वीकृति कई मानदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- प्रत्याशित यातायात अनुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा प्रदान की गई पहली और अंतिम मील कनेक्टिविटी
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग प्रदान करना
- संकुलित/संतृप्त लाइनों का विस्तार
- राज्य सरकारों/केंद्रीय मंत्रालयों/सार्वजनिक प्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालन संबंधी आवश्यकताएँ
- सामाजिक-आर्थिक महत्व
- समग्र निधियों की उपलब्धता

रेलवे अवसंरचना परियोजनाएं क्षेत्र के सामाजिक-आर्थिक विकास को सक्षम बनाती हैं, जिनमें शामिल हैं:

- देश के अन्य हिस्सों के साथ क्षेत्र की बेहतर संपर्कता
- माल और सेवाओं की त्वरित आवाजाही,
- लॉजिस्टिक क्षमता में सुधार, परिवहन लागत में कमी,
- लाइन क्षमता बढ़ाना
- क्षेत्र के लोगों के लिए प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसरों में वृद्धि,
- परिचालन संबंधी बाधाओं में कमी
- क्षेत्र में पर्यटन उद्योग का विकास और औद्योगिक गतिविधियों में वृद्धि।

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण

- वन संबंधी मंजूरी
- बाधक जनोपयोगी सुविधाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक मंजूरियाँ
- क्षेत्र की भूविज्ञानी और स्थलाकृतिक स्थिति
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति
- विशिष्ट परियोजना स्थल के लिए वर्ष में कार्य करने वाले महीनों की संख्या आदि

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

समुद्री जीव संपदा की निगरानी

6189. श्री सुधीर गुप्ता:

श्री रविन्द्र वसंतराव चव्हाण:

श्री प्रवीण पटेल:

श्री पी.पी.चौधरी:

श्री धैर्यशील संभाजीराव माणे:

श्री कोटा श्रीनिवास पूजारी:

श्री कृष्ण प्रसाद टेन्नेटी:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार भारत के अनन्य आर्थिक क्षेत्र (ईईजेड) में समुद्री जीव संपदा के आकलन और निगरानी के लिए कार्यक्रम कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) मत्स्य संसाधनों और समुद्री जैव विविधता के आकलन के लिए पिछले तीन वर्षों के दौरान किए गए वैज्ञानिक सर्वेक्षणों का ब्यौरा क्या है और इनकी कुल संख्या कितनी है;

(ग) क्या इन सर्वेक्षणों से प्राप्त डेटा का उपयोग सतत मत्स्य प्रबंधन और समुद्री संरक्षण को बढ़ावा देने के लिए किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा भारतीय जलक्षेत्र में समुद्री पारिस्थितिकी तंत्र के वैज्ञानिक अनुसंधान और निगरानी को सुदृढ़ करने के लिए उठाए गए कदमों का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) जी हां। पृथ्वी विज्ञान मंत्रालय के एक संबद्ध कार्यालय, समुद्री सजीव संसाधन और पारिस्थितिकी केंद्र (सीएमएलआरई) की स्थापना भारत के विशेष आर्थिक क्षेत्र (ईईजेड) में समुद्री सजीव संसाधनों के मूल्यांकन और निगरानी और उनके संरक्षण के लिए प्रबंधन संबंधी रणनीतियां विकसित करने के प्राथमिक जनादेश के साथ की गई है। जिन कार्यक्रमों के अंतर्गत यह कार्य किया जा रहा है, वे इस प्रकार हैं:

- i. भारतीय ईईजेड में समुद्री सजीव संसाधनों के सर्वेक्षण, मूल्यांकन और निगरानी के लिए सीएमएलआरई का समुद्री सजीव संसाधन (एमएलआर) कार्यक्रम।
- ii. डीप ओशन मिशन (डीओएम), जिसके तहत सीएमएलआरई भारत के ईईजेड में गहरे समुद्र में जैव विविधता विशेष रूप से सीमाउंट जैसे जैव विविधता हॉटस्पॉट के क्षेत्र में अन्वेषण और संरक्षण के लिए नोडल एजेंसी है।
- iii. इसके अतिरिक्त, आईसीएआर-केन्द्रीय समुद्री मात्स्यिकी अनुसंधान संस्थान (आईसीएआर-सीएमएफआरआई), कोच्चि भी भारत के प्रादेशिक जल और ईईजेड में समुद्री सजीव संसाधनों के मूल्यांकन और निगरानी के लिए विस्तृत और निरंतर तौर पर कार्यक्रम आयोजित कर रहा है। आईसीएआर-सीएमएफआरआई द्वारा संचालित मूल्यांकन और निगरानी ढांचा दो अलग-अलग लेकिन पूरक स्तंभों पर टिका हुआ है:

(क) लैंडिंग आधारित उत्पादन निगरानी

(ख) जीवन काल संबंधी लक्षणों पर आधारित स्टॉक मूल्यांकन

(ख) मत्स्य संसाधन-संबंधी मापदंडों और समुद्री संसाधन मूल्यांकन के आकलन के लिए पिछले तीन वर्षों के दौरान कुल 22 अनुसंधान क्रूज संचालित किए गए। बंगाल की खाड़ी और अरब सागर में 17 अनुसंधान क्रूज किए गए, हिंद महासागर क्षेत्र में 1 क्रूज और लक्षद्वीप और अंडमान सागर में

से प्रत्येक में क्रमशः 2 कूज किए गए। ये वैज्ञानिक कूज सजीव और मत्स्य संसाधन मूल्यांकन के मानचित्रण के लिए किए गए थे। इसके अलावा, भारतीय मत्स्य सर्वेक्षण (एफएसआई) और आईसीएआर-सीएमएलआरआई वार्षिक स्टॉक मूल्यांकन सर्वेक्षण करते हैं और राष्ट्रीय स्टॉक मूल्यांकन (2022) और हिंद महासागर टूना आयोग (आईओटीसी) से जुड़े मत्स्य पालन डेटा सबमिशन (2023-24) जैसी राष्ट्रीय स्थिति रिपोर्ट प्रदान करते हैं।

(ग) जी हां। इन सर्वेक्षणों के माध्यम से उत्पन्न डेटा का उपयोग मत्स्य संसाधन और आवास मूल्यांकन, जैव विविधता हॉटस्पॉट की पहचान और मछली प्रजातियों के प्रजनन अवधि/प्रजनन स्थल, समुद्र के अम्लीकरण सहित पारिस्थितिकी तंत्र के अध्ययन, और जैव विविधता/आनुवंशिक डेटाबेस के विकास के लिए किया जा रहा है, जिससे सतत मत्स्य पालन प्रबंधन और समुद्री संरक्षण को सहयोग प्राप्त होता है। इसके अलावा, सीएमएलआरआई के समुद्री जीव संसाधन कार्यक्रम में उन्नत प्रौद्योगिकियां और बहु-विषयक दृष्टिकोण शामिल हैं, जिससे निगरानी प्रणालियों में सुधार होता है और समुद्री स्वास्थ्य का बेहतर मूल्यांकन संभव होता है। ये प्रयास समुद्री संसाधनों के संरक्षण और सतत उपयोग के लिए साक्ष्य-आधारित निर्णय लेने में सहायक होते हैं। सीएमएलआरआई उन्नत और अभिनव जैव विविधता मूल्यांकन तकनीकों को उपयोग में लाता है, जिसमें पारंपरिक नमूनाकरण विधियों के साथ-साथ पर्यावरणीय डीएनए (ईडीएनए) मेटाबारकोडिंग और जीनोमिक विश्लेषण शामिल हैं। ये दृष्टिकोण जैव विविधता के गुणात्मक और मात्रात्मक दोनों आकलनों को सक्षम करते हैं।

(घ) मंत्रालय द्वारा वैज्ञानिक अनुसंधान को मजबूत करने के लिए उठाए गए कदमों में गहरे समुद्र में जैव विविधता अन्वेषण और संरक्षण के लिए डीप ओशन मिशन का कार्यान्वयन शामिल है, जिसमें शामिल हैं -

- i. बहु-विषयक समुद्री अनुसंधान के लिए FORV सागर संपदा का उपयोग
- ii. ग्लाइडर मिशन, ड्रिफ्टर्स और अर्गो फ्लोट के उपयोग के माध्यम से महासागर प्रेक्षण प्रणालियों को मजबूत करना

- iii. इंडोबिस और संबंधित वैज्ञानिक क्षमता निर्माण प्रयासों के माध्यम से समुद्री जैव विविधता डेटाबेस का संवर्धन।

इसके अलावा, 'भवसागर' सीएमएलआरई, कोच्चि में स्थापित [एक नामित राष्ट्रीय स्तर का](#) समुद्री जैव विविधता रेफरल केंद्र है। यह भारतीय विशिष्ट आर्थिक क्षेत्र (ईईजेड) से गहरे समुद्र में जीव संग्रह के लिए एक रिपॉजिटरी के रूप में कार्य करता है। वर्तमान में, रिपॉजिटरी में कुल 3,560 वाउचर नमूने हैं, जिनमें से 70% से अधिक गहरे पानी और खुले समुद्र की प्रजातियों का प्रतिनिधित्व करते हैं।

परामर्शदात्री समिति प्रबंधन प्रणाली

6190. श्री विनोद लखमशी चावड़ा:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री लुम्बाराम चौधरी:

सुश्री कंगना रनौत:

श्री विष्णु दयाल राम:

श्री रमेश अवस्थी:

श्रीमती कमलजीत सहरावत:

श्री दिनेशभाई मकवाणा:

क्या **संसदीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या ऑनलाइन परामर्शदात्री समिति प्रबंधन प्रणाली (सीसीएमएस) की शुरुआत के साथ, वर्तमान में कार्यरत 42 परामर्शदात्री समितियों की बैठकों के कार्यवृत्त रिकॉर्ड करने और निर्णयों की प्रक्रिया अधिक सुचारु और व्यवस्थित हो गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या भारत-यूरोपीय संघ संबंधों के विषय पर विदेश मंत्रालय की अध्यक्षता में आयोजित वर्ष 2026 की पहली परामर्शदात्री समिति की बैठक यह सकारात्मक संकेत देती है कि व्यापार और सुरक्षा नीतियों के निर्धारण में संसद सदस्यों के सुझावों को शामिल किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या मंत्रालय ने मार्च 2026 के लिए "विकसित भारत के लिए सशक्त युवा" और "कृत्रिम बुद्धिमत्ता (एआई) के लिए कौशल विकास" विषयों पर निर्धारित विशेष समिति की बैठकें आयोजित करने के अपने उद्देश्य को सफलतापूर्वक पूरा कर लिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या यह भी तथ्य है कि मंत्रालय ने नई डिजिटल सूचना प्रणाली और विवरण पत्रों के लिए 'प्रसार' पोर्टल के माध्यम से उक्त समितियों में संसद सदस्यों की उपस्थिति बढ़ाने के लिए प्रभावी व्यवस्था सुनिश्चित की है?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) से (घ) परामर्शदात्री समिति प्रबंधन प्रणाली (सीसीएमएस) पोर्टल की शुरुआत संसदीय कार्य मंत्रालय द्वारा परामर्शदात्री समितियों की बैठकों के सुगम प्रबंधन और निगरानी हेतु की गई थी। इसने परामर्शदात्री समितियों के कामकाज को अधिक सुचारू और व्यवस्थित रूप से संचालित करने में मदद की है। परामर्शदात्री समितियों की स्थापना के पीछे का मूल उद्देश्य संसद सदस्यों और सरकार के बीच अनौपचारिक चर्चा हेतु एक मंच का सृजन करना था। परामर्शदात्री समितियों के गठन, कार्यों और प्रक्रियाओं से संबंधित दिशानिर्देशों के अनुसार, संसद सदस्य किसी भी ऐसे मामले पर चर्चा करने के लिए स्वतंत्र हैं, जिस पर संसद में उचित रूप से चर्चा की जा सकती है। संसद के किसी भी सदन में, परामर्शदात्री समिति की बैठक में हुई किसी भी बात का उल्लेख करना वांछनीय नहीं है। यह नियम सरकार और सदस्य, दोनों के लिए बाध्यकारी है। संसद सदस्यों की उपस्थिति में वृद्धि करने के लिए, परामर्शदात्री समितियों की बैठकों से संबंधित जानकारी सदस्यों तक भौतिक सूचनाओं (नोटिस) और इलेक्ट्रॉनिक माध्यमों से पहुंचाई जाती है, इसके अतिरिक्त, मंत्रालय के अधिकारियों द्वारा इस संबंध में उनसे अनुवर्ती संपर्क भी किया जाता है।

SMART CLASSROOM UNDER PMJVK**6191. DR. BACHHAV SHOBHA DINESH:****SHRI VISHALDADA PRAKASHBAPU PATIL:****ADV. GOWAAL KAGADA PADAVI:****SUSHRI PRANITI SUSHILKUMAR SHINDE:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:-

(a) the details of the funds approved, funds released and physical progress under the Smart Classroom component of Pradhan Mantri Jan Vikas Karyakram (PMJVK), State/UT-wise and district-wise particularly for Maharashtra;

(b) the details for Solapur, Nandurbar, Bhandara, Sangli and Dhule districts indicating approved units, total project cost, Central share, funds released to date and stage of completion, district-wise along with the comparative figures for other districts in Maharashtra; and

(c) whether the Government is aware of gaps between approved allocations and actual releases particularly in Maharashtra under PMJVK along with the reasons for delays or underutilisation and the time-bound corrective measures proposed by the Government to ensure full utilisation, transparency and equitable implementation across districts and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) The Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a Centrally Sponsored Scheme being implemented by the Ministry of Minority Affairs for the creation of community infrastructure in Minority Concentration Areas across

sectors such as Education, Health, Skill Development, Women-centric projects, Drinking Water, Sanitation, Sports, Renewable Energy, Tourism, Animal Husbandry, and other community assets.

Under the revised fund release procedure of the Department of Expenditure, Ministry of Finance, funds under PMJVK are released to States/UTs in a lump-sum manner in accordance with the Single Nodal Agency (SNA) guidelines. These funds are not tied to individual projects or components, including Smart Classrooms. Instead, they form a common pool, which can be utilized by the States/UTs for completion of approved and ongoing projects as per scheme guidelines. Accordingly:

- (i) Project-wise or component-wise fund release details, including for the Smart Classroom component, are not maintained centrally.
- (ii) Physical and financial progress of specific components is monitored at the State/UT level.

However, details of approved projects are maintained. In this regard:

- (i) The State/UT-wise details of approved projects under the Smart Classroom/Computer Lab/Teaching Aid component are given in the enclosed **Statement-I**.
- (ii) The district-wise details for Maharashtra, including districts such as Solapur, Nandurbar, Bhandara, Sangli, and Dhule, indicating approved units under the said component, are given in the enclosed **Statement-II**.

Since funds are not released on a project-wise basis, district-wise financial details such as project cost, Central share, and funds released for individual districts/components are not maintained separately.

(c)The Government does not maintain State-wise fund allocations under the Pradhan Mantri Jan Vikas Karyakram (PMJVK). Funds are released to States/Union Territories based on their requirements, subject to compliance with PMJVK guidelines and the guidelines of the Ministry of Finance, Department of Expenditure. The release of funds also considers the pace of utilisation and physical progress of approved projects. Since funds are not tied to specific individual projects, States/UTs have the flexibility to utilise them for any of the ongoing PMJVK projects.

The execution, operation and maintenance of projects approved under PMJVK are the responsibility of the respective State Governments/UT Administrations. The Ministry continuously monitors implementation through periodic review meetings with States/UTs, assessing both physical and financial progress. In addition, national-level workshops are organised to facilitate effective implementation and timely completion of projects.

States/UTs are regularly advised to expedite implementation, address delays, drop non-viable projects where necessary, and prioritise utilisation of available funds for completion of ongoing sanctioned projects. These measures are aimed at ensuring optimal utilisation of funds, improved transparency and efficient implementation of PMJVK across districts.

STATEMENT-I**States/ UTs wise details of projects of SMART Classroom/ Computer Lab/ Teaching Aid approved under PMJVK**

Name of States /UTs	No. of Units Approved	No. of Units Completed	No. of Units Dropped	Work In Progress	Unit Not Started
Andaman and Nicobar	25	13	12	-	-
Arunachal Pradesh	1608	1608	-	-	-
Assam	2426	2426	-	-	-
Chhattisgarh	203	203	-	-	-
Gujarat	6	6	-	-	-
Karnataka	1073	1073	-	-	-
Kerala	3	3	-	-	-
Maharashtra	3112	1478	2	1632	-
Mizoram	80	80	-	-	-
Punjab	24	24	-	-	-
Rajasthan	93	90	3	-	-
Sikkim	1020	1020	-	-	-
Telangana	367	367	-	-	-
Uttar Pradesh	3006	2910	96	-	-
West Bengal	676	676	-	-	-
Grand Total	13722	11977	113	1632	-

STATEMENT-II

The district-wise details of SMART Classroom/ Computer Lab/ Teaching Aid in school project units approved in districts of Maharashtra under PMJVK:

(Rs. in lakh)

Name of Districts	No. of Units Approved	Total Cost	Central Share	No. of Unit Completed	No. of Dropped Units	Work in Progress	No. of Not Started Units
Ahmednagar	8	20.32	12.192	8	-	-	-
Akola	1232	3653.16	2191.888	318	2	912	-
Amravati	160	406.40	243.832	160	-	-	-
Aurangabad	134	340.36	204.216	134	-	-	-
Buldhana	432	1097.28	658.36	432	-	-	-
Chandrapur	32	81.28	48.768	32	-	-	-
Dhule	8	20.32	12.192	8	-	-	-
Hingoli	106	269.24	161.544	106	-	-	-
Jalgaon	10	25.40	15.24	10	-	-	-
Jalna	14	35.56	21.336	14	-	-	-
Mumbai	4	10.16	6.096	4	-	-	-
Nagpur	720	7272.00	4363.20	-	-	720	-
Osmanabad	6	15.24	9.144	6	-	-	-
Parbhani	124	314.96	188.976	124	-	-	-
Ratnagiri	12	30.48	18.288	12	-	-	-
Sangli	32	81.28	48.768	32	-	-	-
Washim	58	147.32	88.392	58	-	-	-
Yavatmal	20	50.80	30.48	20	-	-	-
Total	3112	13871.56	8322.912	1478	2	1632	-

राजस्थान में पोटाश खनिजों का अन्वेषण और विकास

6192. श्री कुलदीप इंदौरा:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि श्रीगंगानगर और हनुमानगढ़ जिलों सहित पश्चिमी राजस्थान के कुछ क्षेत्रों में पोटाश खनिज के संभावित भंडार की मौजूदगी के संबंध में संकेत मिले हैं;

(ख) यदि हां, तो उक्त क्षेत्रों में अब तक किए गए भूवैज्ञानिक सर्वेक्षणों और अन्वेषणों के आधार पर अनुमानित पोटाश भंडार और पहचाने गए स्थानों का ब्यौरा क्या है;

(ग) क्या सरकार ने उक्त संभावित पोटाश भंडारों के दोहन के लिए किसी खनन ब्लॉक की नीलामी की है/नीलामी की प्रक्रिया प्रस्तावित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का पोटाश उर्वरक के आयात पर देश की निर्भरता कम करने और क्षेत्रीय औद्योगिक विकास तथा रोजगार सृजन को बढ़ावा देने के उद्देश्य से उक्त भंडारों को विकसित करने की किसी विशेष योजना का विचार है; और

(ङ) उक्त परियोजनाओं के कार्यान्वयन के लिए संभावित समय-सीमा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) और (ख) राजस्थान में पोटाश संसाधनों का स्थान-वार ब्यौरा संलग्न विवरण में दिया गया है।

(ग) सरकार ने राजस्थान के हनुमानगढ़ जिले में समेकित लाइसेंस प्रदान करने हेतु पोटाश के दो ब्लॉकों की नीलामी की है। विवरण इस प्रकार है:

क्रम संख्या	ब्लॉक का नाम	सामग्री	वर्ष
1.	झंडावाली - सतीपुरा अमलगमेटेड पोटाश और हैलाइट ब्लॉक, हनुमानगढ़, राजस्थान	पोटाश और हैलाइट	2025-26
2.	जोर्कियान-सतीपुरा-खुंजा अमलगमेटेड पोटाश और हैलाइट ब्लॉक, हनुमानगढ़, राजस्थान	पोटाश और हैलाइट	2025-26

(घ) और (ड)खनिज ब्लॉक की नीलामी के बाद, अधिमान्य बोलीदाता आगे के गवेषण, व्यवहार्यता और आर्थिक व्यवहार्यता संबंधी अध्ययन करता है। क्षेत्रीय औद्योगिक विकास, रोजगार सृजन आदि ऐसे अध्ययनों के बाद शुरू किए गए खनन संबंधी प्रचालनों पर निर्भर करते हैं।

विवरण

राजस्थान राज्य में स्थापित पोटैश संसाधनों का स्थान-वार ब्यौरा

क्रम संख्या	जिला	स्थान/ब्लॉक	यूएनएफसी स्टेज	संसाधन (मिलियन टन में)
1.	बीकानेर	हंसेरान	जी4	16.13
2.	बीकानेर	लाखासर ब्लॉक	जी3	108.98
3.	बीकानेर	लाखासर उप-बेसिन	जी3	25.94
4.	बीकानेर	लाखासर पूर्व ब्लॉक	जी3	24.76
5.	फाजिल्का, श्री मुक्तसर साहिब (पंजाब) और श्रीगंगानगर (राजस्थान)	फाजिल्का, श्री मुक्तसर साहिब और श्रीगंगानगर	जी4	194.58
6.	हनुमानगढ़	भारुसरी उत्तर	जी3	5.84
7.	हनुमानगढ़	भारुसरी उप बेसिन	जी3	12.83
8.	हनुमानगढ़	बावरियावाली ढाणी दक्षिण पूर्व	जी3	4.03
9.	हनुमानगढ़	चिशितयां दक्षिण ब्लॉक	जी2	6.61
10.	हनुमानगढ़	धनकोवाली ढाणी (उत्तर) ब्लॉक	जी3	74.22
11.	हनुमानगढ़	झंडावाली उत्तर ब्लॉक	जी3	8.24
12.	हनुमानगढ़	जोरकियां दक्षिण ब्लॉक	जी3	17.77
13.	हनुमानगढ़	जखरावाली	जी4	3.39
14.	हनुमानगढ़	झंडावाली दक्षिण ब्लॉक	जी3	9.51
15.	हनुमानगढ़	खुंजा (उत्तर पश्चिम) ब्लॉक	जी3	12.39
16.	हनुमानगढ़	मक्कासर	जी3	7.61
17.	हनुमानगढ़	मक्कासर उत्तर	जी3	11.35
18.	हनुमानगढ़	नई बस्ती	जी3	6.16
19.	हनुमानगढ़	सतीपुरा उप-बेसिन	जी3	133.07

SALE OF RENEWABLE ENERGY ON POWER EXCHANGE

6193. SHRI B. K. PARTHASARATHI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the total amount of renewable energy offered for sale on the Green Term-Ahead Market (GTAM) on power exchanges during the last five years, year and State-wise;
- (b) the total amount and value of renewable energy actually bought and sold through GTAM during the last five years, year and State-wise;
- (c) the details of transactions through GTAM including solar, wind, small hydro and other renewable sources, year and source-wise;
- (d) the list of major buyer categories (DISCOMs, open access consumers, Commercial and Industrial (CandI) buyers, etc.) participating in GTAM along with their respective procurement volumes; and
- (e) the steps taken by the Government to increase participation of States and market liquidity in GTAM?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (e) Based on the information received from Grid-India:

(a) The state-wise and year-wise details of the electricity from renewable energy (RE) transacted (purchased and sold) in the Green Term-Ahead Market (GTAM) segment in the power exchanges during Calendar Year 2021 to 2025 are given in the enclosed **Statement-I**.

(b)The RE source-wise and year-wise details of total electricity transacted in the GTAM segment in the power exchanges during Calendar Year 2021 to 2025 are given in the enclosed **Statement-II**.

(c)The category wise details of the electricity from RE transacted in GTAM segment in the power exchanges during Calendar Year 2021 to 2025 are given in the enclosed **Statement-III**.

(d)The Government has taken several steps to increase participation of States and enhance liquidity in GTAM. Details of major steps in this regard are given in the enclosed **Statement-IV**.

STATEMENT-I**State-Wise Renewable Energy (in MUs) purchased through GTAM**

S.	Calendar Year	2021		2022		2023		2024		2025	
No.	State/Organisation	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)
1.	Andhra Pradesh	0	13	8	823	0	0	4	392	66	1,874
2.	Assam	11	403	0	0	0	0	0	0	0	0
3.	Bihar	129	4,275	5	176	2	121	0	38	0	21
4.	Chhattisgarh	39	2,296	332	21,053	119	6,205	5	488	0	30
5.	DD-DNH	335	13823	91	5196	160	10701	0	0	35	1227
6.	Delhi	47	2,103	150	8,948	142	9,152	180	8,567	71	3,010
7.	DVC	94	4,150	26	1,186	78	5,264	0	0	236	5,512
8.	Goa	19	761	0	0	7	452	135	6,197	529	27,893
9.	Gujarat	3	106	473	23,949	730	42,457	749	30,924	329	13,718
10.	Haryana	385	13,710	70	2,448	0	1	1	51	0	1
11.	Himachal Pradesh	7	257	12	441	0	0	12	413	0	0
12.	Jammu and Kashmir	0	0	0	0	0	0	0	0	58	2,307
13.	Jharkhand	8	303	3	115	2	141	0	0	0	47
14.	Karnataka	4	159	0	0	0	33	0	0	0	0
15.	Kerala	0	0	35	1,771	12	900	0	0	0	0
16.	Madhya Pradesh	0	1	0	0	0	0	2	103	0	0

S. No.	Calendar Year	2021		2022		2023		2024		2025	
	State/Organisation	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)	MU Purchased	Amount In Lakh (₹)
17.	Maharashtra	83	2,819	14	1,301	37	2,184	112	7,624	66	2,032
18.	Manipur	0	0	0	7	0	0	0	0	0	0
19.	Meghalaya	0	0	0	35	0	0	0	29	0	0
20.	Nagaland	0	0	0	0	0	0	0	0	4	160
21.	Odisha	2153	97,463	963	67,271	76	4,385	23	1,141	13	569
22.	Puducherry	0	0	0	0	0	0	0	0	1	57
23.	Punjab	6	185	1	32	0	0	1	129	0	0
24.	Rajasthan	0	0	0	6	0	4	0	0	0	0
25.	Sikkim	0	0	0	0	0	0	10	383	22	950
26.	Tamil Nadu	0	0	0	0	9	92	0	31	1	134
27.	Telangana	0	0	0	0	1	58	0	0	0	0
28.	Uttar Pradesh	74	3,552	135	9,593	104	6,905	108	3,476	9	632
29.	Uttarakhand	0	13	7	676	0	0	0	0	0	0
30.	West Bengal	604	26,605	11	980	8	580	63	1,638	558	31,044

State Wise Renewable Energy (in MUs) Sold through GTAM

S.	Calendar Year	2021		2022		2023		2024		2025	
No.	State	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)
1.	Andhra Pradesh	17	603	1	19	8	407	12	241	121	4,196
2.	Arunachal Pradesh	0	0	0	0	0	13	0	0	0	0
3.	Bihar	0	0	0	0	0	0	0	0	50	1,850
4.	Delhi	0	0	5	265	39	2,521	26	1,728	0	0
5.	Gujarat	5	249	152	11,878	225	13,882	624	24,331	296	11,368
6.	Haryana	12	384	2	76	0	0	0	0	0	0
7.	Himachal Pradesh	81	4,512	323	17,724	152	9,454	123	6,492	114	5,609
8.	Jammu and Kashmir	48	1,985	12	1,173	9	603	12	306	21	1,313
9.	Karnataka	3023	1,33,991	1804	1,14,715	910	54,812	174	8,259	389	18,571
10.	Kerala	0	0	0	24	0	0	0	0	0	0

S.	Calendar Year	2021		2022		2023		2024		2025	
No.	State	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)	MU Sold	Amount In Lakh (₹)
11.	Madhya Pradesh	4	152	34	2,742	11	392	78	2,325	69	3,368
12.	Maharashtra	0	0	0	0	4	194	52	3,001	122	5,133
13.	Meghalaya	0	0	0	0	0	0	110	6,200	158	12,345
14.	Odisha	0	0	0	0	0	0	0	0	46	2,415
15.	Rajasthan	394	16,154	887	53,084	94	5,051	32	1,096	111	3,672
16.	Sikkim	0	0	7	350	26	1,946	58	3,491	73	3,358
17.	Tamil Nadu	13	578	0	0	0	0	4	252	0	0
18.	Telangana	558	18,900	79	3,504	27	1,349	10	546	9	507
19.	Uttar Pradesh	6	207	1	27	21	1,409	78	5,012	74	4,356
20.	Uttarakhand	136	6,206	222	12,572	57	3,741	6	310	220	9,736
21.	West Bengal	0	0	0	0	0	0	67	1,301	83	3,135

STATEMENT-II**Source-wise Year-wise Renewable Energy Sold (in MUs) in GTAM**

Source Type/Year	2021	2022	2023	2024	2025	Total
Non-Solar	2,629	1,607	1,157	685	915	6,993
Solar	1,308	687	129	600	325	3,049
Other	223	936	298	170	716	2,343
Hybrid (Wind+Solar)	138	297	0	12	0	447
Total	4,297	3,528	1,584	1,467	1,956	12,832

STATEMENT-III**Consumer Category-wise Renewable Energy Sold (in MUs) in GTAM**

Buyer Category / Year	2021	2022	2023	2024	2025	Total
Distribution Licensee	1,903	1091	751	656	1,655	6055
Open Access Consumer	1,966.74	690.01	349.59	72.28	48.14	3127
Captive Power Plant	388	1486	70	46	13	2004
Bulk Consumer	0	106	412	687	200	1406
Independent Power Producer	39	154	0	5	39	237
Industrial Load	0	0	2		0	3
Generating Station	0	0	0	1	0	1
Total	4,297	3,528	1,584	1,467	1,956	12,832

STATEMENT-IV

Major steps taken to increase participation of States and enhance liquidity in GTAM are given below:

- Development and expansion of power market segments on exchanges, including Real-Time Market (RTM), Day-Ahead Market (DAM), Green Day-

Ahead Market (GDAM), Green Term-Ahead Market (GTAM) and High Price Day-Ahead Market (HP-DAM).

- Notification of the Power Market Regulations, 2021 by the Central Electricity Regulatory Commission (CERC), providing a comprehensive regulatory framework for efficient functioning and growth of electricity markets.
- Procurement of renewable energy through GTAM and GDAM has been recognized as eligible for meeting Renewable Purchase Obligation (RPO)/ Renewable Consumption Obligation (RCO), encouraging DISCOMs and other obligated entities to procure green power through exchanges.
- Introduction of longer-duration contracts in GTAM to provide flexibility in procurement, optimize costs and hedge against price volatility, supported by appropriate payment security mechanisms
- Introduction of the DEEP (Discovery of Efficient Electricity Price) e-bidding portal for transparent procurement of short-term power by DISCOMs.
- Facilitation of wider participation through the Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, which enable Green Energy Open Access to consumers with contract demand of 100 kW and above, thereby allowing participation of smaller consumers.

- Notification of Renewable Consumption Obligation (RCO) trajectory up to 2029–30 under the Energy Conservation Act, 2001, to promote renewable energy consumption by designated consumers.
- Waiver on Inter-State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.

PASSENGER SAFETY IN TRAINS AND RAILWAY PREMISES

6194. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken note of incidents affecting the safety and security of passengers in trains and if so, the details thereof including the number of such incidents reported during the last three years;
- (b) whether any new safety measures and technologies have been introduced in trains and railway premises to enhance passenger safety and if so, the present status of their implementation;
- (c) whether the Government has strengthened coordination between the RPF, GRP and State authorities to ensure passenger safety and that joint initiatives are undertaken and if so, the details thereof;
- (d) whether the Government proposes to introduce additional measures such as women's safety initiatives, helplines, mobile applications/emergency response systems in trains and if so, the details thereof along with the timeline for their implementation?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 25.03.2026)	15 (89% lesser)

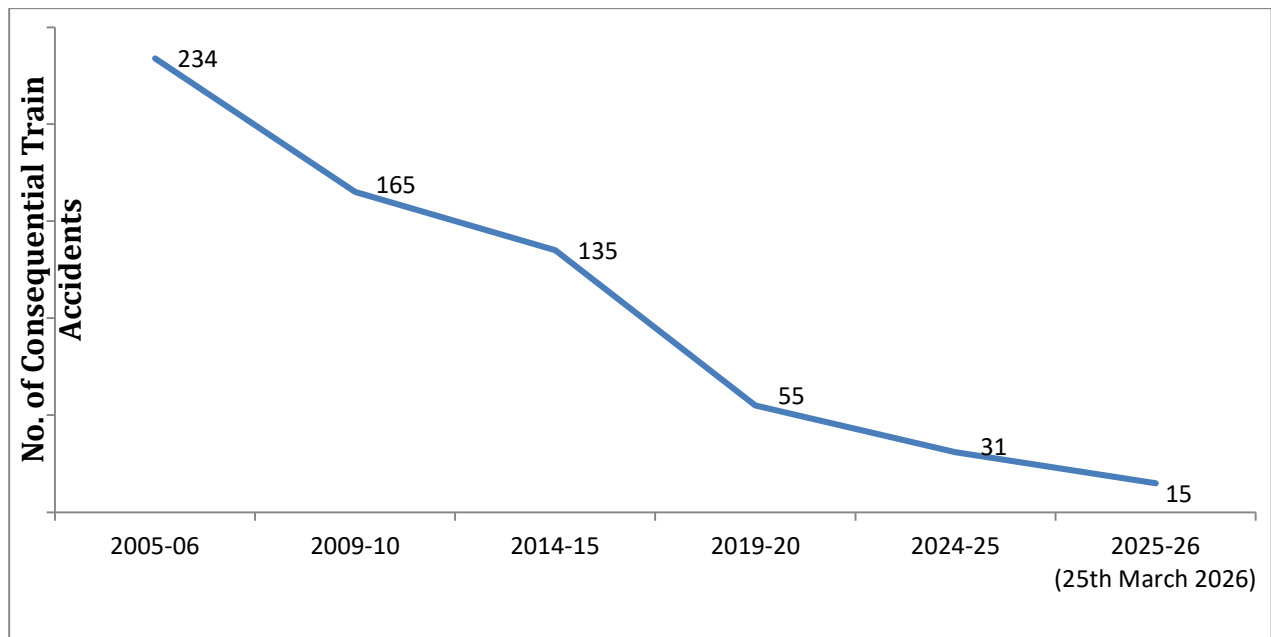
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)
2025-26(upto February, 2026)	0.01

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Year	Expenditure/Budget on Safety related activities (Rs. in Cr.)
2013-14	39,200
2022-23	87,336
2023-24	1,01,662
2024-25	1,14,022
2025-26	1,17,693
2026-27	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Indian Railways has gone for implementation of indigenously developed Automatic Train Protection (ATP) system, which required safety certification of highest order (SIL 4). Kavach has been adopted as a National ATP system in July 2020. Based on deployment of Kavach version 3.2 on 1,465 RKm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1,638 Route Kilometres, covering the high density Delhi-Mumbai and Delhi-Howrah routes as below:

S.No.	Section	Progress (Route Km)
(1)	Delhi–Mumbai route:	
i	Junction cabin – Palwal – Mathura – Nagda section	667
ii	Vadodara –Ahmedabad section	96

iii	Vadodara – Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana–Bardhaman – Howrah section	260
iii.	Subedarganj – Kanpur	186

Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base

sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines)

General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88%

				reduction
	Better Infrastructure and Rolling Stock			
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

The design of rolling stock is done duly considering various safety provisions and passenger amenities etc in the coach. Further, modification and up gradation of coaches to enhance safety and amenities is a continuous and ongoing process on Indian Railways (IR). Following measures have been taken with regard to improving safety in coaches:

- i. Provision of Minimum two Fire Extinguishers in all coaches over Indian Railways.
- ii. Fire Detection and Suppression System has been provided in fire prone areas of Power cars and Pantry cars.
- iii. Fire and smoke Detection system has been provided in coaches as per extant guidelines.
- iv. Water mist type fire suppression system is being provided on pantry cars and power cars in phased manner.
- v. Provision of emergency windows in coaches for evacuation in case of fire.

- vi. Use of Fire-retardant material as per global fire-retardant norms in coaches for seats/berths, panels, flooring, insulation, toilets etc for improved fire safety.
- vii. Use of fire retardant E-beam cable in coaches.
- viii. Use of different level of protection in the form of fuses, Miniature Circuit breaker (MCBs) and Motor protection Circuit Breakers (MPCBs) in the electrical circuits to prevent the damage from electrical faults/surges.
- ix. Provision of Aerosol based fire suppression system in electrical cabinets.
- x. Further, up-gradation of material in line with global standards is regularly being carried out with fitment of new generation material in Amrit Bharat and Vande Bharat Sleeper trains.
- xi. Display of "Fire Notices" for widespread information in all coaches to inform and alert passengers regarding various "Do's" and "Don'ts" to prevent fire. These include messages regarding not to carry any inflammable material, explosives, prohibition of smoking inside the coaches and penalties etc.
- xii. Prohibition of flame based cooking in coaches.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. Therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways.

State Governments maintain law and order through Government Railway Police (GRP) and District Police.

Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

The numbers of incidents reported of crime against passengers in Railways are published by National Crime Records Bureau (NCRB). This data is used for analysis and to formulate deployment plans in coordination with the GRP.

The following steps are being taken by the Railways in coordination with GRP/Local Police for safety and security of passengers(including women passengers) in trains and at stations:-

- i. RailMadad is Indian Railways grievance redressal mechanism that provides passengers an integrated platform for grievances, assistance and inquiry. In RailMadad, passengers can seek redressal through multiple channels such as Helpline number-139, RailMadad Web, App and SMS. RailMadad also allows passengers to share feedback on the resolution of their grievances.'
- ii. Surveillance is kept through CCTV cameras provided in number of coaches and railway stations for enhanced security of passengers.
- iii. Frequent announcements are made through Public Address System to educate passengers to educate passengers on precautionary measures for their safety and security.
- iv. Railways are in regular touch with passengers through various social media platforms like. Twitter, Facebook, etc. to enhance security of passengers and to address their security concerns.

- v. With a view to strengthening the surveillance mechanism at sensitive railway stations, an Integrated Security System (ISS) has been installed, comprising a Closed Circuit Television (CCTV) surveillance system with analytical features, access control, personal baggage screening systems, Hand Held Metal Detectors (HHMDs), Bomb detection systems, drone-based surveillance and vehicle scanning systems (UVSS). Sniffer dogs are also deployed across different Zonal Railways for detection of explosives.
- vi. On vulnerable and identified routes/sections, trains are escorted by the Railway Protection Force (RPF) in addition to those escorted by the Government Railway Police (GRP) of various States. Zonal Railways have been instructed for deployment of an appropriate combined strength of male and female RPF/RPSF personnel in train escort parties, to the extent possible.
- vii. The present strength of women personnel in RPF is 9.71 percent which is highest amongst the CAPFs in India.
- viii. 'Meri Saheli' initiative has been launched with an objective to provide enhanced safety and security to lady passengers travelling alone in long distance trains for their entire journey i.e. from the originating station to destination station. Dedicated teams of lady RPF personnel have been formed for its implementation.

- ix. Drives are conducted to restrict entry of male passengers into the compartments reserved for ladies and the offenders are prosecuted under relevant law.
- x. A reservation quota of six berths in sleeper class in long distance Mail/Express trains and a reservation quota of six berths in 3AC class of Garib Rath/Rajdhani/Duronto/fully air-conditioned Express trains for female passengers irrespective of their age travelling alone or in a group of female passengers.
- xi. A combined reservation quota of six to seven lower berths per coach in Sleeper class, four to five lower berths per coach each in Air Conditioned 3 tier (3AC) and three to four lower berths per coach in Air Conditioned 2 tier (2AC) classes (depending on the number of coaches of that class in the train) for senior citizens, female passengers 45 years of age and above and pregnant women.
- xii. Second class accommodation for women in the second Class-cum Luggage-cum Guard's Coach (SLR) in most of the long distance Mail/Express trains.
- xiii. Exclusive unreserved coaches/compartments for female passengers in EMU (Electrical Multiple Unit)/DMU (Diesel Multiple Unit)/MMTS (Multi Modal Transport System) trains and local passenger trains depending upon demand pattern as well as availability of accommodation.
- xiv. State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of

respective Director General of Police/Commissioner of States/Union Territories for regular monitoring and review of security arrangements of the Railways.

- xv. Biannual Conferences of GRP Chief with Ministry of Railways are conducted to enhance coordination between the Ministry of Railways and States.

पीडीएस के पात्र लाभार्थी

6195. श्री हनुमान बेनीवाल:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के ध्यान में यह बात आई है कि राजस्थान और उत्तर प्रदेश सहित कई राज्यों में सार्वजनिक वितरण प्रणाली (पीडीएस) के अंतर्गत पात्र लाभार्थियों को नियमित रूप से निर्धारित मात्रा और गुणवत्तापूर्ण खाद्यान्न नहीं मिल रहा है;

(ख) यदि हां, तो इन विसंगतियों के मुख्य कारण क्या हैं और तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ग) क्या यह भी सच है कि गरीब, जरूरतमंद और पात्र परिवार अनियमितताओं, भ्रष्टाचार, जाली राशन कार्डों और आधार सीडिंग से संबंधित तकनीकी गड़बड़ियों के कारण कठिनाइयों का सामना कर रहे हैं;

(घ) यदि हां, तो इन मुद्दों को हल करने, पारदर्शिता बढ़ाने और लाभार्थियों को खाद्यान्नों की समय पर और पूर्ण सुपुर्दगी सुनिश्चित करने के लिए सरकार की कार्ययोजना का ब्यौरा क्या है; और

(ङ) क्या सरकार का राजस्थान और उत्तर प्रदेश में वर्तमान में राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए) से अपवर्जित पात्र परिवारों को शामिल करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निम्बेन जयंतीभाई बांभणिया):

(क) और (ख) राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए), 2013 के अंतर्गत लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) का प्रचालन केंद्र और राज्य/संघ राज्य क्षेत्र सरकारों की संयुक्त जिम्मेदारी के तहत किया जाता है। राज्यों/संघ राज्य क्षेत्रों के भीतर खाद्यान्न आवंटन, पात्र लाभार्थियों की पहचान, उन्हें राशन कार्ड जारी करना, टीपीडीएस के तहत पात्र लाभार्थियों को खाद्यान्न वितरण, उचित दर दुकानों (एफपीएस) के डीलरों को लाइसेंस जारी करना, एफपीएस के कामकाज की निगरानी और पर्यवेक्षण आदि की प्रचालनात्मक जिम्मेदारियां संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की हैं।

किसी भी राज्य/संघ राज्य क्षेत्र (राजस्थान और उत्तर प्रदेश सहित) से ऐसी कोई रिपोर्ट प्राप्त नहीं हुई है जिससे यह संकेत मिले कि सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत पात्र लाभार्थियों को निर्धारित मात्रा और गुणवत्ता का खाद्यान्न नियमित रूप से प्राप्त नहीं हो रहा है।

(ग) और (घ) ऐसी कठिनाई संबंधी कोई रिपोर्ट प्राप्त नहीं हुई है। पारदर्शिता बढ़ाने और लाभार्थियों को समय पर और खाद्यान्नों की पूर्ण प्रदायगी सुनिश्चित करने के लिए सरकार द्वारा निम्नलिखित पहल की गई हैं:

- सभी राज्यों/संघ राज्य क्षेत्रों में राशन कार्ड/लाभार्थी डाटाबेस को पूर्णतया डिजिटिकृत (100%) कर दिया गया है। 99.7% राशन कार्ड आधार से लिंक किए गए हैं।
- सभी राज्यों/संघ राज्य क्षेत्रों में पारदर्शिता पोर्टल और ऑनलाइन शिकायत निवारण सुविधा/टोल-फ्री नंबर लागू किए गए हैं।
- सभी राज्यों/संघ राज्य क्षेत्रों में ऑनलाइन आवंटन लागू किया गया है और 31 राज्यों/संघ राज्य क्षेत्रों (चंडीगढ़, पुदुचेरी और दादरा एवं नगर हवेली संघ राज्य क्षेत्र के शहरी क्षेत्र को छोड़कर, जिन्होंने डीबीटी नकद अंतरण योजना अपनाई है) में आपूर्ति श्रृंखला को कंप्यूटरीकृत किया गया है।

- राशन कार्डों की राष्ट्रव्यापी सुवाह्यता, जिसे लोकप्रिय रूप से एक राष्ट्र एक राशन कार्ड (ओएनओआरसी) के नाम से जाना जाता है, सभी 36 राज्यों/संघ राज्य क्षेत्रों में लागू कर दी गई है, जिसमें प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेवाई) के सभी लाभार्थी शामिल हैं।
- देश भर में कुल 5.51 लाख उचित दर दुकानों (एफपीएस) में से 5.50 लाख से अधिक (99.8%) दुकानों को ई-पीओएस उपकरणों (डिजिटल तौल तराजू से भी जुड़े) को स्थापित करके स्वचालित कर दिया गया है, ताकि लाभार्थियों के आधार बायोमेट्रिक प्रमाणीकरण के माध्यम से खाद्यान्नों का वितरण किया जा सके।
- इसके अलावा, विभाग ने भारत सरकार के विभिन्न सामाजिक सुरक्षा कार्यक्रमों के माध्यम से पात्र लाभार्थियों तक खाद्यान्नों की खरीद से लेकर वितरण तक गुणवत्ता मानकों को एक समान बनाए रखने के लिए एक गुणवत्ता नियंत्रण नियमावली तैयार और जारी की है।

(ड)राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए), जनगणना 2011 के अनुसार, अधिकतम 81.35 करोड़ व्यक्तियों को कवर करने का प्रावधान करता है। लाभार्थियों की पहचान करने और उन्हें राशन कार्ड जारी करने का दायित्व राज्य/संघ राज्य क्षेत्र सरकार के पास है। टीपीडीएस (नियंत्रण) आदेश, 2015 के माध्यम से, सभी राज्यों/संघ राज्य क्षेत्रों को लाभार्थियों की सूची की नियमित रूप से समीक्षा करने, अपात्र लोगों को हटाने, पात्र लोगों को जोड़ने और प्रत्येक 5 वर्ष में ई-केवाईसी करने; निष्क्रिय/डुप्लिकेट लाभार्थियों के राशन कार्डों को अस्थायी रूप से निष्क्रिय करना भी अनिवार्य किया गया है। यह प्रक्रिया निरंतर चलती रहती है, जिससे अपात्र लाभार्थियों को हटाना और पात्र लाभार्थियों को जोड़ना सुनिश्चित होता है, जिससे सही लाभार्थियों को बेहतर ढंग से लक्षित किया जा सके।

वापी रेलवे स्टेशन का विकास

6196. श्री उमेशभाई बाबूभाई पटेल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि राजस्व की दृष्टि से अत्यंत महत्वपूर्ण होने के बावजूद वापी स्टेशन का पूर्ण विकास नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यात्रियों की बढ़ती संख्या और औद्योगिक गतिविधियों को देखते हुए यहां लंबी दूरी की रेलगाड़ियों के अतिरिक्त ठहराव का कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत पांच वर्षों के दौरान वापी स्टेशन पर ठहराव दी नई रेलगाड़ियों का ब्यौरा क्या है और वर्तमान में कौन-कौन से प्रस्ताव विचाराधीन हैं;

(घ) क्या सरकार के पास अमृत भारत स्टेशन योजना/अन्य साधनों के माध्यम से उक्त रेलवे स्टेशन पर प्लेटफार्म विस्तार, एस्केलेटर, लिफ्ट पार्किंग और साफ-सफाई जैसी सुविधाओं का उन्नयन करने के लिए कोई कार्ययोजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या वापी-दमन औद्योगिक क्षेत्र के महत्व को ध्यान में रखते हुए वापी को एक प्रमुख क्षेत्रीय रेलवे केन्द्र के रूप में विकसित करने के लिए कोई विशेष बजटीय प्रावधान/योजना बनाई गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) गुजरात में स्थित वापी स्टेशन पर उच्च स्तरीय प्लेटफार्म, प्लेटफार्म शेल्टर, प्रतीक्षालय, पेयजल व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था, पैदल पार पुल आदि जैसी सुविधाएं उपलब्ध हैं।

वापी स्टेशन को अमृत भारत स्टेशन योजना के तहत विकास के लिए चिन्हित किया गया है। वापी स्टेशन पर विकास कार्यों को तीव्र गति से शुरू किया गया है। प्लेटफॉर्म नंबर 1 और

प्लेटफॉर्म नंबर 2/3 पर प्लेटफॉर्म शेल्टर के विस्तार, वातानुकूलित प्रतीक्षालय में नया शौचालय ब्लॉक, परिचलन क्षेत्र, पार्किंग, पुराने पैदल पार पुल को हटाने का कार्य पूरा हो गया है। 12 मीटर के पैदल पार पुल का कार्य शुरू कर दिया गया है।

इसके अलावा, प्लेटफॉर्म, एस्केलेटर, लिफ्ट, पार्किंग आदि जैसी यात्री सुविधाओं का प्रावधान सहित भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के कार्य स्टेशन की कोटि/स्थिति/संभाले जाने वाला यातायात आदि के आधार पर शुरू किए जाते हैं।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में रेलवे स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप अधिक चौड़े ऊपरी पैदल पुल/एयर कॉनकोर्स की व्यवस्था
- लिफ्ट/स्वचालित सीढ़ियों/रैंप की व्यवस्था
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/व्यवस्था
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क की व्यवस्था
- पार्किंग क्षेत्र, मल्टी-मोडल एकीकरण

- दिव्यांगजनों के लिए सुविधाएं
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को देखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, भूसुदर्शनीकरण आदि प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्डी रहित रेलपथ की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1338 स्टेशनों को चिह्नित किया गया है, जिनमें 87 स्टेशन गुजरात में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत गुजरात राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
गुजरात	87	अहमदाबाद, आनंद, अंकलेश्वर, असारवा, बारडोली, भचाऊ, भक्तिनगर, भंवड़, भरुच, भाटिया, भावनगर, भेस्तान, भीलडी, बिलिमोरा (एनजी), बिलिमोरा जंक्शन, बोटाड जंक्शन, चांदलोडिया, चोरवाड़ रोड, डभोई जंक्शन, दाहोद, डाकोर, देरोल, ध्रांगधारा, द्वारका, गांधीधाम, गोधरा जंक्शन, गोंडल, हापा, हिम्मतनगर, जाम जोधपुर, जामनगर, जामवंतली, जूनागढ़, कलोल, कानालुस जंक्शन, करमसद, केशोद, खंभालिया, किम, कोसंबा जंक्शन, लखतर, लींबडी, लिमखेड़ा, महमदाबाद और खेड़ा रोड, महेसाणा, महुवा, मणिनगर, मीठापुर, मियागाम कर्जन, मोरबी, नडियाद, नवसारी, न्यू भुज, ओखा, पदधारी, पालनपुर, पलिताना, पाटन, पोरबंदर, प्रतापनगर, राजकोट, राजुला जंक्शन, साबरमती (बीजी) साबरमती (एमजी), सचिन, सामाख्याली, सनजन, सावरकुंडला, सायन, सिद्धपुर, सिहोर जं., सोमनाथ, सोनगढ़, सूरत, सुरेंद्रनगर, थान, उधना, उदवाड़ा, अंबरगांव रोड, उंझा, उत्राण, वडोदरा, वापी, वटवा, वेरावल, वीरमगाम, विश्वामित्री जं., वांकानेर

पूर्ण किए गए स्टेशन:

गुजरात में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। गुजरात में पूर्ण किए गए स्टेशनों का विवरण नीचे दिया गया है:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
गुजरात	21	डाकोर, डरोल, गोधरा जं., हापा, जाम जोधपुर, जामवंतली, कानालुस जंक्शन जं., करमसद, खंभालिया, कोसाम्बा जं., लींबडी,, महुवा, मिठापुर, मोरबी, ओखा, पलिताना, पोरबंदर, राजुला जं., सामाख्याली, सिहोर जं., उत्राण

अन्य स्टेशनों को विकसित किए जाने के लिए गतिविधियों को भी अच्छी गति से शुरू किया गया है और कुछ स्टेशनों की प्रगति नीचे दी गई है:

- असारवा स्टेशन: नए स्टेशन भवन, प्रांगण, नए प्रतीक्षा कक्ष, बुकिंग काउंटर और शौचालय ब्लॉक का कार्य पूरा हो चुका है। नए प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह, परिचलन क्षेत्र, पार्किंग, दिव्यांगजनों हेतु सुविधाओं और कॉनकोर्स के परिष्करण का कार्य शुरू किया गया है।
- भेस्तान स्टेशन: स्टेशन भवन, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह को ऊँचा करना, स्टेशन विस्तार और सतह का कार्य, परिचलन क्षेत्र और 12 मीटर पैदल पार पुल का कार्य किया गया है।
- दाहोद स्टेशन: स्टेशन भवन, प्रांगण, प्लेटफार्म नंबर 1 की प्लेटफार्म सतह, बुकिंग काउंटर, प्रतीक्षालय, प्रतीक्षा कक्ष, पे एंड यूज शौचालय, परिचलन क्षेत्र, प्रवेश/निकास द्वार और संकेतक में सुधार के कार्य पूरे कर लिए गए हैं। 12 मीटर ऊपरी पैदल पुल का कार्य शुरू किया गया है।

- हिम्मतनगर स्टेशन: नए स्टेशन भवन, मौजूदा स्टेशन भवन का सुधार, पेयजल बूथ, शौचालय, परिचलन क्षेत्र, पार्किंग और 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया गया है।
- लिमखेड़ा स्टेशन: नए स्टेशन भवन, प्लेटफॉर्म नंबर 1 और 2 को ऊंचा करने, प्लेटफॉर्म की सतह में सुधार, प्लेटफॉर्म नंबर 1 और 2/3 पर शौचालय, परिचलन क्षेत्र में सुधार और प्रवेश/निकास द्वार का काम पूरा हो चुका है। संकेतक और 6 मीटर ऊपरी पैदल पुल का काम शुरू किया गया है।

स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना, (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

सामान्यतः अमृत भारत स्टेशन योजना के अंतर्गत आने वाले स्टेशनों के विकास/उन्नयन/आधुनिकीकरण के कार्य योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत वित्तपोषित किए जाते हैं। योजना शीर्ष-53 के अंतर्गत आवंटन का ब्यौरा क्षेत्रीय रेलवे-वार रखा जाता है और न कि कार्य-वार, स्टेशन-वार या राज्य-वार।

गुजरात दो रेलवे जोन, उत्तर पश्चिम रेलवे और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रीय रेलों के लिए, वित्त वर्ष 2025-26 के लिए 2,081 करोड़ रुपए (संशोधित अनुमान) का आवंटन किया गया है, जिसमें से अब तक 2,089 करोड़ रुपए (फरवरी, 2026 तक) का व्यय उपगत किया गया है।

रेलगाड़ी सेवाएं

वापी के यात्रियों की सुविधा के लिए हाल के वर्षों में वापी स्टेशन पर निम्नलिखित रेलगाड़ियों के ठहराव प्रदान किए गए हैं:

क्र.सं.	गाड़ी सं. और नाम	वापी पर ठहराव
1	20901 / 20902 मुंबई सेंट्रल-गांधीनगर कैपिटल वंदेभारत एक्सप्रेस	26.10.2022
2	22961 / 22962 मुंबई सेंट्रल – अहमदाबाद वंदेभारत एक्सप्रेस	13.03.2024
3	14807 / 14808 जोधपुर-दादर एक्सप्रेस	27.09.2022
4	20475 / 20476 बीकानेर-मिराज एक्सप्रेस	05.06.2023
5	19203 / 19204 वेरावल-बांद्रा (टी)	27.10.2023
6	12997 / 12998 बांद्रा (टी)-बाड़मेर हमसफर एक्सप्रेस	03.01.2024
7	21901 / 21902 बांद्रा (टी)-बाड़मेर हमसफर एक्सप्रेस	05.01.2024
8	22543 / 22544 बांद्रा (टी)-लालकुआं एक्सप्रेस	21.10.2024
9	20495 / 20496 जोधपुर-हडपसर एक्सप्रेस	05.05.2025
10	21903/21904 बांद्रा (टी)-बीकानेर	26.05.2025
11	12479 / 12480 जोधपुर-बांद्रा (टी) सूर्यनगरी एक्सप्रेस	25.07.2022
12	19091 / 19092 बांद्रा (टी)-गोरखपुर हमसफर एक्सप्रेस	25.07.2022
13	19003 / 19004 दादर-भुसावल खानदेश एक्सप्रेस	05.11.2023

तदनुसार, वापी को वर्तमान में निम्नलिखित 198 गाड़ी सेवाओं द्वारा सेवित किया जा रहा है:

क्र.सं.	गाड़ी सं. और नाम
1	11049 अहमदाबाद-एससीएसएम (टी) कोल्हापुर एक्सप्रेस
2	11050 एससीएसएम (टी) कोल्हापुर-अहमदाबाद एक्सप्रेस
3	11087 वेरावल-पुणे एक्सप्रेस
4	11088 पुणे-वेरावल एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
5	11089 भगत की कोठी-पुणे एक्सप्रेस
6	11090 पुणे- भगत की कोठी एक्सप्रेस
7	11091 भुज-पुणे एक्सप्रेस
8	11092 पुणे-भुज एक्सप्रेस
9	12009 मुंबई सेंट्रल-अहमदाबाद शताब्दी एक्सप्रेस
10	12010 अहमदाबाद-मुंबई सेंट्रल शताब्दी एक्सप्रेस
11	12471 बांद्रा (टी)-श्री माता वैष्णो देवी कटरा स्वराज एक्सप्रेस
12	12472 श्री माता वैष्णो देवी कटरा-बांद्रा (टी) स्वराज एक्सप्रेस
13	12479 जोधपुर-बांद्रा (टी) सूर्यनगरी एक्सप्रेस
14	12480 बांद्रा (टी)-जोधपुर सूर्यनगरी एक्सप्रेस
15	12489 श्री गंगानगर-दादर एक्सप्रेस
16	12490 दादर-श्री गंगानगर एक्सप्रेस
17	12493 मिराज-हजरत निजामुद्दीन दर्शन एक्सप्रेस
18	12494 हजरत निजामुद्दीन-मीराज दर्शन एक्सप्रेस
19	12921 मुंबई सेंट्रल-सूरत फ्लाईंग रानी एक्सप्रेस
20	12922 सूरत-मुंबई सेंट्रल फ्लाईंग रानी एक्सप्रेस
21	12925 बांद्रा (टी)-अमृतसर पश्चिम एक्सप्रेस
22	12926 अमृतसर-बांद्रा (टी) पश्चिम एक्सप्रेस
23	12931 मुंबई सेंट्रल-अहमदाबाद एक्सप्रेस
24	12932 अहमदाबाद-मुंबई सेंट्रल एक्सप्रेस
25	12933 बांद्रा (टी)-वटवा कर्णावती एक्सप्रेस
26	12934 अहमदाबाद-बांद्रा (टी) कर्णावती एक्सप्रेस
27	12935 बांद्रा (टी)-सूरत एक्सप्रेस
28	12936 सूरत-बांद्रा (टी) एक्सप्रेस
29	12953 मुंबई सेंट्रल-हजरत निजामुद्दीन राजधानी एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
30	12954 हजरत निजामुद्दीन-मुंबई सेंट्रल राजधानी एक्सप्रेस
31	12955 मुंबई सेंट्रल-जयपुर एक्सप्रेस
32	12956 जयपुर-मुंबई सेंट्रल एक्सप्रेस
33	12961 मुंबई सेंट्रल - इंदौर अवंतिका एक्सप्रेस
34	12962 इंदौर-मुंबई सेंट्रल अवंतिका एक्सप्रेस
35	12971 बांद्रा (टी)-भावनगर एक्सप्रेस
36	12972 भावनगर-बांद्रा (टी) एक्सप्रेस
37	12977 एर्नाकुलम-अजमेर मरु सागर एक्सप्रेस
38	12978 अजमेर-एर्नाकुलम मरु सागर एक्सप्रेस
39	12979 बांद्रा (टी)-जयपुर एक्सप्रेस
40	12980 जयपुर-बांद्रा (टी) एक्सप्रेस
41	12995 बांद्रा (टी)-अजमेर एक्सप्रेस
42	12996 अजमेर-बांद्रा (टी) एक्सप्रेस
43	12997 बांद्रा (टी)-बाड़मेर हमसफर एक्सप्रेस
44	12998 बाड़मेर-बांद्रा (टी) हमसफर एक्सप्रेस
45	14701 श्री गंगानगर-बांद्रा (टी) अमरापुर अरावली एक्सप्रेस
46	14702 बांद्रा (टी)-श्री गंगानगर अमरापुर अरावली एक्सप्रेस
47	14707 हनुमानगढ़-दादर रणकपुर एक्सप्रेस
48	14708 दादर-हनुमानगढ़ रणकपुर एक्सप्रेस
49	14805 यशवंतपुर-बाड़मेर एक्सप्रेस
50	14806 बाड़मेर- यशवंतपुर एक्सप्रेस
51	14807 जोधपुर-दादर एक्सप्रेस
52	14808 दादर-जोधपुर एक्सप्रेस
53	15067 गोरखपुर-बांद्रा (टी) एक्सप्रेस
54	15068 बांद्रा (टी)-गोरखपुर एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
55	16209 अजमेर-मैसूर एक्सप्रेस
56	16210 मैसूर-अजमेर एक्सप्रेस
57	16311 श्री गंगानगर-तिरुवनंतपुरम नॉर्थ एक्सप्रेस
58	16312 नॉर्थ तिरुवनंतपुरम -श्री गंगानगर एक्सप्रेस
59	16333 वेरावल-तिरुवनंतपुरम सेंट्रल एक्सप्रेस
60	16334 तिरुवनंतपुरम सेंट्रल-वेरावल एक्सप्रेस
61	16335 गांधीधाम-नागरकोइल एक्सप्रेस
62	16336 नागरकोइल-गांधीधाम एक्सप्रेस
63	16531 अजमेर-केएसआर बेंगलुरु गरीब नवाज एक्सप्रेस
64	16532 केएसआर बेंगलुरु-अजमेर गरीब नवाज एक्सप्रेस
65	16587 यशवंतपुर-बीकानेर एक्सप्रेस
66	16588 बीकानेर-यशवंतपुर एक्सप्रेस
67	19001 विरार-सूरत एक्सप्रेस
68	19002 सूरत-विरार एक्सप्रेस
69	19003 दादर-भुसावल खानदेश एक्सप्रेस
70	19004 भुसावल-दादर खानदेश एक्सप्रेस
71	19015 दादर-पोरबंदर सौराष्ट्र एक्सप्रेस
72	19016 पोरबंदर-दादर सौराष्ट्र एक्सप्रेस
73	19019 बांद्रा (टी)-हरिद्वार देहरादून एक्सप्रेस
74	19020 हरिद्वार-बांद्रा (टी) देहरादून एक्सप्रेस
75	19027 बांद्रा (टी)-जम्मू तवी विवेक एक्सप्रेस
76	19028 जम्मू तवी-बांद्रा (टी) विवेक एक्सप्रेस
77	19037 बांद्रा (टी)-बरौनी अवध एक्सप्रेस
78	19038 बरौनी-बांद्रा (टी) अवध एक्सप्रेस
79	19091 बांद्रा (टी)-गोरखपुर हमसफर एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
80	19092 गोरखपुर-बांद्रा (टी) हमसफर एक्सप्रेस
81	19101 विरार-भरुच एक्सप्रेस
82	19102 सूरत-विरार एक्सप्रेस
83	19203 बांद्रा (टी)-वेरावल एक्सप्रेस
84	19204 वेरावल-बांद्रा (टी) एक्सप्रेस
85	19217 बांद्रा (टी)-वेरावल एक्सप्रेस
86	19218 वेरावल-बांद्रा (टी) एक्सप्रेस
87	19417 बोरीवली-वटवा एक्सप्रेस
88	19418 अहमदाबाद-बोरीवली एक्सप्रेस
89	19425 बोरीवली-नंदुरबार एक्सप्रेस
90	19426 नंदुरबार-बोरीवली एक्सप्रेस
91	19567 तूतीकोरिन-ओखा विवेक एक्सप्रेस
92	19568 ओखा-तूतीकोरिन विवेक एक्सप्रेस
93	19577 तिरुनेलवेली-जामनगर एक्सप्रेस
94	19578 जामनगर-तिरुनेलवेली एक्सप्रेस
95	20475 बीकानेर-मिराज एक्सप्रेस
96	20476 मिराज-बीकानेर एक्सप्रेस
97	20483 भगत की कोठी-दादर एक्सप्रेस
98	20484 दादर- भगत की कोठी एक्सप्रेस
99	20495 जोधपुर-हडपसर एक्सप्रेस
100	20496 हडपसर-जोधपुर एक्सप्रेस
101	20693 जोधपुर-केएसआर बंगलुरु एक्सप्रेस
102	20694 केएसआर बंगलुरु-जोधपुर एक्सप्रेस
103	20901 मुंबई सेंट्रल-गांधीनगर कैपिटल वंदे भारत एक्सप्रेस
104	20902 गांधीनगर कैपिटल-मुंबई सेंट्रल वंदे भारत एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
105	20907 दादर-भुज एक्सप्रेस
106	20908 भुज-दादर एक्सप्रेस
107	20919 एमजीआर चेन्नई सेंट्रल-एकता नगर एक्सप्रेस
108	20920 एकता नगर-एमजीआर चेन्नई सेंट्रल एक्सप्रेस
109	20921 बांद्रा (टी)-लखनऊ एक्सप्रेस
110	20922 लखनऊ-बांद्रा (टी) एक्सप्रेस
111	20931 तिरुवनंतपुरम नॉर्थ -इंदौर एक्सप्रेस
112	20932 इंदौर-तिरुवनंतपुरम नॉर्थ एक्सप्रेस
113	20941 बांद्रा (टी)-गाजीपुर सिटी एक्सप्रेस
114	20942 गाजीपुर सिटी-बांद्रा (टी) एक्सप्रेस
115	20943 बांद्रा (टी)- भगत की कोठी हमसफर एक्सप्रेस
116	20944 भगत की कोठी-बांद्रा (टी) हमसफर एक्सप्रेस
117	20953 एमजीआर चेन्नई सेंट्रल-अहमदाबाद एक्सप्रेस
118	20954 अहमदाबाद-एमजीआर चेन्नई सेंट्रल एक्सप्रेस
119	20967 सिकंदराबाद-पोरबंदर एक्सप्रेस
120	20968 पोरबंदर-सिकंदराबाद एक्सप्रेस
121	21901 बांद्रा (टी)-बाड़मेर हमसफर एक्सप्रेस
122	21902 बाड़मेर-बांद्रा (टी) हमसफर एक्सप्रेस
123	21903 बांद्रा (टी)-बीकानेर एक्सप्रेस
124	21904 बीकानेर-बांद्रा (टी) एक्सप्रेस
125	22185 अहमदाबाद-पुणे अहिंसा एक्सप्रेस
126	22186 पुणे-अहमदाबाद अहिंसा एक्सप्रेस
127	22193 दौंड-ग्वालियर एक्सप्रेस
128	22194 ग्वालियर-दौंड एक्सप्रेस
129	22195 वीरांगना लक्ष्मीबाई झांसी- बांद्रा (टी) एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
130	22196 बांद्रा (टी)-वीरांगना लक्ष्मीबाई झांसी एक्सप्रेस
131	22443 कानपुर सेंट्रल-बांद्रा (टी) एक्सप्रेस
132	22444 बांद्रा (टी)-कानपुर सेंट्रल एक्सप्रेस
133	22475 हिसार-कोयंबटूर एक्सप्रेस
134	22476 कोयंबटूर-हिसार एक्सप्रेस
135	22543 बांद्रा (टी)-लालकुआं एक्सप्रेस
136	22544 लालकुआं-बांद्रा (टी) एक्सप्रेस
137	22653 तिरुवनंतपुरम सेंट्रल - हजरत निजामुद्दीन एक्सप्रेस
138	22654 हजरत निजामुद्दीन-तिरुवनंतपुरम सेंट्रल एक्सप्रेस
139	22655 एर्नाकुलम-हजरत निजामुद्दीन एक्सप्रेस
140	22656 हजरत निजामुद्दीन-एर्नाकुलम एक्सप्रेस
141	22717 राजकोट-सिकंदराबाद एक्सप्रेस
142	22718 सिकंदराबाद-राजकोट एक्सप्रेस
143	22907 मडगांव-हापा एक्सप्रेस
144	22908 हापा-मडगांव एक्सप्रेस
145	22913 बांद्रा (टी)-सहरसा हमसफर एक्सप्रेस
146	22914 सहरसा-बांद्रा (टी) हमसफर एक्सप्रेस
147	22915 बांद्रा (टी)- हिसार एक्सप्रेस
148	22916 हिसार-बांद्रा (टी) एक्सप्रेस
149	22917 बांद्रा (टी)-हरिद्वार एक्सप्रेस
150	22918 हरिद्वार-बांद्रा (टी) एक्सप्रेस
151	22921 बांद्रा (टी)-गोरखपुर अंत्योदय एक्सप्रेस
152	22922 गोरखपुर-बांद्रा (टी) अंत्योदय एक्सप्रेस
153	22923 बांद्रा (टी)-जामनगर एक्सप्रेस
154	22924 जामनगर-बांद्रा (टी) एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
155	22927 बांद्रा (टी)-अहमदाबाद लोक शक्ति एक्सप्रेस
156	22928 अहमदाबाद-बांद्रा (टी) लोक शक्ति एक्सप्रेस
157	22929 दहानू रोड-वडोदरा एक्सप्रेस
158	22930 वडोदरा-दहानू रोड एक्सप्रेस
159	22931 बांद्रा (टी)-जैसलमेर एक्सप्रेस
160	22932 जैसलमेर-बांद्रा (टी) एक्सप्रेस
161	22933 बांद्रा (टी)-जयपुर एक्सप्रेस
162	22934 जयपुर-बांद्रा (टी) एक्सप्रेस
163	22935 बांद्रा (टी)-पालिताना एक्सप्रेस
164	22936 पालीताना-बांद्रा (टी) एक्सप्रेस
165	22945 मुंबई सेंट्रल-ओखा सौराष्ट्र मेल
166	22946 ओखा-मुंबई सेंट्रल सौराष्ट्र मेल
167	22949 बांद्रा (टी)-दिल्ली सराय रोहिल्ला एक्सप्रेस
168	22950 दिल्ली सराय रोहिल्ला- बांद्रा (टी) एक्सप्रेस
169	22951 बांद्रा (टी)-गांधीधाम एक्सप्रेस
170	22952 गांधीधाम-बांद्रा (टी) एक्सप्रेस
171	22953 मुंबई सेंट्रल-अहमदाबाद गुजरात एक्सप्रेस
172	22954 अहमदाबाद-मुंबई सेंट्रल गुजरात एक्सप्रेस
173	22955 बांद्रा (टी)-भुज कच्छ एक्सप्रेस
174	22956 भुज-बांद्रा (टी) कच्छ एक्सप्रेस
175	22961 मुंबई सेंट्रल-अहमदाबाद वंदे भारत एक्सप्रेस
176	22962 अहमदाबाद-मुंबई सेंट्रल वंदे भारत एक्सप्रेस
177	22963 बांद्रा (टी)-भावनगर एक्सप्रेस
178	22964 भावनगर-बांद्रा (टी) एक्सप्रेस
179	22971 बांद्रा (टी)-पटना एक्सप्रेस

क्र.सं.	गाड़ी सं. और नाम
180	22972 पटना-बांद्रा (टी) एक्सप्रेस
181	22975 बांद्रा (टी)-रामनगर एक्सप्रेस
182	22976 रामनगर-बांद्रा (टी) एक्सप्रेस
183	22989 बांद्रा (टी)-महुवा एक्सप्रेस
184	22990 महुवा-बांद्रा (टी) एक्सप्रेस
185	59023 मुंबई सेंट्रल-वलसाड पैसेंजर
186	59024 वलसाड-मुंबई सेंट्रल पैसेंजर
187	59039 विरार-वलसाड पैसेंजर
188	59040 वापी-मुंबई सेंट्रल पैसेंजर
189	59045 मुंबई सेंट्रल-वापी पैसेंजर
190	59046 वलसाड-विरार पैसेंजर
191	69139 बोरीवली-वलसाड पैसेंजर
192	69140 सूरत-विरार पैसेंजर
193	69141 विरार-सूरत पैसेंजर
194	69142 सूरत-विरार पैसेंजर
195	69153 उमरगाम रोड-वलसाड पैसेंजर
196	69154 वलसाड - उमरगाम रोड पैसेंजर
197	82901 मुंबई सेंट्रल-अहमदाबाद तेजस एक्सप्रेस
198	82902 अहमदाबाद-मुंबई सेंट्रल तेजस एक्सप्रेस

इसके अलावा, भारतीय रेल पर रेलगाड़ी सेवाओं को ठहराव देना जो एक सतत प्रक्रिया है, रेलखंड पर अतिरिक्त समय की उपलब्धता और प्लेटफॉर्म लंबाई आदि जैसी सुमेलित अवसंरचना की उपलब्धता सहित यातायात औचित्य, परिचालनिक व्यवहार्यता पर निर्भर करता है।

IMPORTS OF TELECOM INSTRUMENTS

6197. DR. BACHHAV SHOBHA DINESH:

SHRI VISHALDADA PRAKASHBAPU PATIL:

ADV. GOWAAL KAGADA PADAVI:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government is aware that Indian imports of telecom instruments have grown at an annual rate of 7% in the five-year period from 2019-20 to 2023-24, with almost 40% of 4G/5G equipment and antennas coming from China and if so, the details thereof;
- (b) the steps taken by the Government under 'Make in India' for boosting the domestic manufacturing of telecom instruments;
- (c) the details of steps taken by the Government to control the high costs of testing, compliance and certification for MSMEs; and
- (d) the steps taken by the Government to incentivise investment for research, development, and intellectual property rights for telecom components and their local manufacturers?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The imports under the principal commodity "telecom instruments" have increased from USD 13,333 million in 2019-20 to 17,010 million in 2023-24. Further, the import from China during the period has increased from USD 5,553 million to 6,371 million.

(b)The Government has undertaken several initiatives under 'Make in India' to boost domestic manufacturing of telecom instruments, including:

- The Government of India introduced Public Procurement (Preference to Make in India) order to give preference in Government procurement for goods and services which meet the minimum domestic value addition criteria thereby encouraging indigenous production.
- PLI Scheme for Telecom and Networking Products to promote domestic manufacturing of 33 telecom equipment categories including 4G/5G equipment, routers, switches, customer premise equipments etc.;
- Production Linked Incentive (PLI) Scheme for Large Scale Electronics Manufacturing (LSEM) to promote manufacturing of mobile phones and specified electronic components, leading to significant growth in production and exports; and
- Electronics Components Manufacturing Scheme (ECMS) to strengthen the domestic component ecosystem and reduce import dependency.

(c)The Government has taken several steps to reduce the burden of testing, compliance and certification, particularly for MSMEs, including:

- Waiver of evaluation fee under the Mandatory Testing and Certification of Telecommunication Equipment (MTCTE);
- Enhancement of validity of MTCTE certificates from 5 years to 10 years; and
- Reimbursement of part of testing and certification charges for certain types of entities.

(d)The Government has taken several steps to incentivise investment for research, development, and intellectual property rights for telecom components and their local manufacturer, including:

- Launched the Digital Communication Innovation Square (DCIS) scheme in the year 2021-22 to provide financial assistance to Start-ups and MSMEs for research, development, Intellectual Property Rights (IPR) creation and manufacturing, leading to development of market ready telecom products.
- Telecom Technology Development Fund (TTDF) was launched on 1st October 2022 under the Digital Bharat Nidhi (erstwhile Universal Service Obligation Fund) to support investment in research, development, and intellectual property rights in communication technologies. These schemes promote collaboration among academia, startups, research institutions and industry, and aim to foster innovation and development of indigenous telecom technologies in the country.

ANTI-SPAM FRAMEWORK

6198. DR. MOHAMMAD JAWED:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the number of spam call complaints received in the last three years, State/UT-wise;
- (b) the number of telecom resources disconnected under the new TRAI framework, month since its inception, State/UT-wise;

- (c) whether the Government proposes to take action on AI-flagged suspected spam without formal complaints;
- (d) if so, the operating thresholds, safeguards against false positives and appeal mechanisms for wrongly impacted subscribers; and
- (e) whether the Government is considering placing in the public domain any outcome metrics (spam reduction, fraud prevention, wrongful blocks) to ensure transparency?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Unsolicited Commercial Communication (UCC) or spam calls are regulated by Telecom Regulatory Authority of India (TRAI) under Telecom Commercial Communications Customer Preference Regulations (TCCCPR). As per the information provided by the Access Service Providers, UCC complaints received by the Terminating Access Service Providers during the last three years, are as follows:

Year	2023	2024	2025
UCC Complaints	13,62,932	19,38,757	31,09,835

(b) As per the information provided by the Access Service Providers, the details of resources disconnected under the new TRAI framework, month-wise since its inception i.e. from May 2025, is as under:

Period	Disconnection (Senders/Numbers)
May-25	3949
June-25	4970

July-25	5141
Aug-25	5431
Sep-25	5428
Oct-25	1345
Nov-25	5300
Dec-25	1024
Jan-26	429

(c) and (d) TRAI vide its Direction dated 27.02.2026, mandated Access Service Providers to leverage the intelligence generated through their deployed Artificial Intelligence (AI)/ Machine Learning (ML) based systems for initiating regulatory actions against suspected UCC. The said Direction, inter-alia, requires that whenever suspected spamming activity is detected through AI/ML systems deployed by the Access Service Providers, the concerned Access Service Providers shall undertake re-verification of the Know Your Customer (KYC) documents of the suspected UCC sender. In case of repetition of such activity, the Access Service Providers shall carry out the physical verification of the sender. If it is found that the telecom resources are being misused by the sender for sending UCC, the action against the telecom resources allotted to the sender shall be taken by the Access Service Providers, as per the Direction.

(e) TRAI publishes the relevant information through Annual Reports and Press Releases.

COMPLAINTS ON VIOLATIONS OF PUBLISHING BROADCASTING**6199. SHRI KALYAN BANERJEE:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of complaint received on violations of publishing broadcasting / telecasting / app content fixed by the Government on violence/obscenity by various media in the country;
- (b) the details of action taken on such violations during the last five years;
- (c) whether the Government has made any study about the adverse impact of increasing violent / toxic culture content in internet/print/electronic / social media on society, affecting youth and adolescents and if so, the details thereof; and
- (d) the details of steps taken or proposed to be taken by the Government to curb mental health issues faced by many readers/viewers through such content particularly through the social media, internet, apps therein?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) The private television channels are required to adhere to the Programme Code and Advertising Code framed under the Cable Television Networks (Regulation) Act, 1995. The Programme Code provides that programme which contains any of the following should not be telecast on a private television channel:

- obscenity

- attack on religions or communities
- visuals or words contemptuous of religious groups
- content which promotes communal attitudes
- content which criticizes, maligns or slanders any individual in person or certain groups, segments of social, public and moral life of the country

Further, the Advertising Code, inter-alia, stipulates that indecent, vulgar, suggestive, repulsive or offensive themes or treatment shall be avoided in all advertisements.

The Central Government has also established a statutory mechanism for redressal of grievances/ complaints of violation of Programme and Advertising Codes. As per the three-level grievance redressal mechanism, any complaints regarding the content broadcast by private satellite TV channels, are dealt as follows:

- Level-I: directly received and disposed of by the Broadcaster
- Level -II: Self-Regulating Bodies of the Broadcasters
- Level-III provides for Oversight mechanism by the Central Government.

The Government acts against private satellite TV channels by issuance of advisories, warnings, apology scroll orders and off-air orders etc. The Ministry also issues Advisories from time to time to private satellite TV channels for adhering to the Programme Code and Advertising Code.

The details of action taken by this Ministry in last 5 years in respect of all violations of the Programme Code and Advertising Code as under:

S. No.	Description	2021	2022	2023	2024	2025	Total
1	Advisories to specific channels	5	7	14	3	6	35
2	Warnings	25	6	17	1	1	50
3	Orders for Apology Scrolls	11	39	3	-	1	54
4	Off-air Orders	-	-	3	-	-	3
5	Cancellation of permission	1	-	-	-	-	1
6	Order for disclaimer	1	-	-	-	-	1
	TOTAL	43	52	37	4	8	144

Apart from above, the Government takes all possible steps to curb violations by other media platforms, which include:

- **Print media:** Newspapers have to adhere to “Norms of Journalistic Conduct” brought out by the Press Council of India (PCI). These norms, inter-alia, restrain publication of fake/ defamatory/ misleading news. The Council holds inquiry into alleged violations of the norms, as per section 14 of the PCI Act, and may warn, admonish or censure the newspaper, editors, journalists, etc. as the case may be.
- **Digital media:** For the publishers of news and current affairs on digital media and publishers of online curated content, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) provides for a Code of Ethics along with a three-level institutional mechanism for redressal of grievance relating to violation of Code of Ethics by such publishers.

उदयपुर सिटी रेलवे स्टेशन का पुनर्विकास

6200.डॉ. मन्ना लाल रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) सार्वजनिक-निजी भागीदारी मॉडल के अंतर्गत पुनर्विकास के लिए जोन-वार कितने रेलवे स्टेशनों की पहचान की गई है;
- (ख) अब तक कितने स्टेशनों के पुनर्विकास का कार्य शुरू हो चुका है और स्टेशन-वार कुल कितने स्टेशनों पर यह कार्य पूरा हो चुका है;
- (ग) स्टेशन पुनर्विकास परियोजनाओं के अंतर्गत प्रस्तावित कुल निवेश का ब्यौरा क्या है और अब तक कितना वास्तविक निवेश प्राप्त हुआ है;
- (घ) शेष स्टेशन पुनर्विकास परियोजनाओं को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है;
- (ङ) उदयपुर सिटी रेलवे स्टेशन के पुनर्विकास के लिए आवंटित बजट का ब्यौरा क्या है, अब तक कितना कार्य पूरा हो चुका है और कितना निर्माण कार्य शेष है; और
- (च) क्या उक्त पुनर्विकास कार्य को पूरा करने में विलंब हुआ है और यदि हां, तो इसके क्या कारण हैं और इस कार्य को कब तक पूरा किए जाने का विचार है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (च) रेल मंत्रालय द्वारा दीर्घकालिक दृष्टिकोण के साथ रेलवे स्टेशनों के पुनर्विकास हेतु अमृत भारत स्टेशन योजना शुरू की गई है।

उदयपुर सिटी स्टेशन को अमृत भारत स्टेशन योजना के तहत पुनर्विकास के लिए चिह्नित किया गया है। उदयपुर सिटी रेलवे स्टेशन के पुनर्विकास कार्य को मंजूरी दी गई है और कार्य दिया गया है। पूर्वी दिशा में भवन, पश्चिमी दिशा में भवन और बेसमेंट के संरचनात्मक कार्य पूरे हो चुके हैं।

भवन के पूर्वी हिस्से, पश्चिमी हिस्से और बेसमेंट के फिनिशिंग कार्य और प्लेटफॉर्म क्षेत्र के उन्नयन कार्य शुरू कर दिए गए हैं।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के तहत 15 स्टेशनों सहित 1,338 स्टेशनों को चिह्नित किया गया है। इस योजना में रेलवे स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है। मास्टर प्लान बनाने में निम्नलिखित शामिल हैं:

- रेलवे स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- रेलवे स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ी/रैम्प का प्रावधान
- प्लेटफॉर्म की सतह में सुधार/सतह का निर्माण और प्लेटफॉर्म पर कवर का प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक रेलवे स्टेशन पर आवश्यकता को देखते हुए एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, भूसुदर्शनीकरण आदि का प्रावधान।

इस योजना में दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ की व्यवस्था आदि आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों के विकास कार्य तीव्र गति से शुरू किए गए हैं। अब तक, 208 स्टेशनों पर निर्माण पूरे कर लिए गए हैं। अब तक, निम्नलिखित रेलवे स्टेशनों पर कार्य पूरे किए गए हैं:

ऐशबाग जं., अलनावर, अंब अंदौरा, अंबिकापुर, आमगांव, आनंदपुर साहिब, अनारा, कालडि के लिए अंगमालि, अयोध्या धाम जं., बादामी, बागलकोट, बहेड़ी, बैजनाथ पपरोला, बालाघाट, बलरामपुर, बंतावाला, बाराभूम, बारामती, बरेली सिटी, बारीपदा, बाड़मेर, बरपाली, बेगमपेट, बेओहारी, भानुप्रतापपुर, भिलाई, भिंड, बिजनौर, बिमलगढ़, बोम्मिडी, बूंदी, भायखला, चालक्कुडि, चांदा फोर्ट, चंगनास्सरी, चेन्नै पार्क, छिंदवाड़ा, चिदंबरम, चिंचपोकली, चिन्नसेलम, चिरयिनकीझ, चुनार जं., कुन्नूर, कंबम, कटक, डाकोर, दौसा, डीग, डेरोल, देशनोक, देवलाली, धामपुर, धारवाड़, धुले, डोंगरगढ़, एलूरु, फतेहाबाद, फतेहपुर, फतेहपुर शेखावाटी, फरोक, गडग, गंगापुर सिटी, गोड्डा, गोधरा जंक्शन, गोगामेरी, गोकक रोड, गोला गोकर्णनाथ, गोमती नगर, गोवर्धन, गोविंदगढ़, गोविंदपुर रोड, गोविंदपुरी, हाफिजपेटा, हैबरगांव, हल्दिया, हल्दीबाड़ी, हापा, हरपालपुर, हाथरस सिटी, हाई-टेक सिटी, हिमायतनगर, होडल, ईदगाह आगरा जंक्शन, इज्जतनगर, जैसलमेर, जाम जोधपुर, जाम वनथली, जयचण्डी पहाड़ जं., जुन्नार देव, काकीनाडा टाउन जं., कल्याणी घोषपाड़ा, कामाख्यागुड़ी, कनालुस जंक्शन, कराईकुडी जंक्शन, करमसद, करीमनगर, कटनी साउथ, केडगांव, केसिंगा, खैरथल, खलीलाबाद, खंभालिया, कोप्पल, कोसंबा जंक्शन, कुलित्तुरई, कुट्टीपुरम, लासलगांव, लिंबडी, लोहरदगा, लोणंद जंक्शन, मधुपुर जं., माहे, महुवा, मैलानी जं., मांबलम, मणप्पारै, मंडल गढ़, मंडावर महवा रोड, मंडी डबवाली, मंगलागिरी, मन्नारगुडी, माटुंगा, एम.सी.एस छतरपुर, मीठापुर, मोरप्पुर, मोरबी, मुक्तसर, मुनिराबाद, मूरी जंक्शन, मुर्तिजापुर जंक्शन, नैनपुर जंक्शन, नामक्कल, नंदुरा, नर्मदापुरम, नरवाना जं., नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, निडदवोलु जंक्शन, निलांबूर रोड, ओखा, ओरछा, पालिताना, पानागढ़, पनकी धाम, परप्पनंगाडि, परेल, परलाखेमुंडी, पीरपैंती, पिस्का, पुखरायां, पोल्लाच्चि जंक्शन, पोलूर, पोरबंदर, राजगढ़, राजमहल, राजुला जंक्शन, रामगुंडम, रामघाट हॉल्ट, रायनपाडु, सबौर,

सहारनपुर जंक्शन, साहिबगंज, साहिबजादा अजीत सिंह नगर मोहाली, समखियाली, समलपट्टी, सांची, शंकरपुर, सरोना, सावदा, सिवनी, शहद, शाजापुर, शिवनारायणपुर, शोलावंदन, षोरनूर जंक्शन, श्रीधाम, सिद्धार्थ नगर, सिहोर जंक्शन, सिमुलतला, सिउड़ी, सोमेश्वर, श्री बाला ब्रह्मेश्वर जोगुलम्बा, श्रीरंगम, श्रीविल्लिपुत्तूर, सेंट थॉमस माउंट, सुल्लुरपेटा, सुरेमनपुर, स्वामीनारायण छपिया, तालचेर, तामलुक, टनकपुर, तलशेशेरी, थावे, तिरुवारूर जंक्शन, तिरुवण्णामलै, तृप्पुणित्तुरा, तुनी, उदगमण्डलम, उझानी, उरकुरा, उत्राण, वडकारा, वडाला रोड, विदिशा, विन्ध्याचल, वृद्धाचलम जंक्शन, वडक्कांचेरि, वारंगल।

अन्य स्टेशनों पर भी विकास की गतिविधियां अच्छी गति से शुरू की गई हैं और इनमें से कुछ स्टेशनों की प्रगति का ब्यौरा नीचे दिया गया है:

- राणा प्रताप नगर: स्टेशन भवन के मुख्य प्रवेश द्वार का संरचनात्मक कार्य, टिकट काउंटर की व्यवस्था, नाला संबंधी कार्य, परिचलन क्षेत्र का सुधार, लैंडस्केपिंग, प्रवेश/निकास द्वार, प्लेटफॉर्म शेल्टर की व्यवस्था, हाई मास्ट लाइट, मार्ग और प्लेटफॉर्म संख्या 4 पर प्लेटफॉर्म की सतह सुधार का काम पूरा किया गया है। स्पर्शनीय पथ, दिव्यांगजन शौचालय, दिव्यांगजन पार्किंग, पानी बूथ की व्यवस्था और 12 मीटर चौड़े पैदल पार पुल के निर्माण के कार्य शुरू कर दिए गए हैं।
- कोटा जंक्शन स्टेशन: सामने की दिशा में निकास हॉल, सामने की दिशा में आगमन हॉल और पीछे की तरफ स्टेशन भवन के संरचनात्मक कार्य पूरे कर लिए गए हैं। सामने की दिशा में निकास हॉल, पीछे की तरफ स्टेशन भवन, एयर कॉनकोर्स, थ्रू रूफ, परिचलन क्षेत्र के परिष्करण कार्य शुरू किए गए हैं।
- तिरुपति स्टेशन: दक्षिण दिशा में नए दूसरे प्रवेश द्वार पर स्टेशन भवन का संरचनात्मक ढांचा, 2 अदद एयर कॉनकोर्स और मलजल शोधन संयंत्र के कार्य पूरे कर लिए गए हैं। दक्षिण दिशा में नए दूसरे प्रवेश द्वार पर स्टेशन भवन का परिष्करण कार्य और एयर कॉनकोर्स, उत्तर दिशा में

स्टेशन भवन का संरचनात्मक कार्य, प्लेटफॉर्म शेल्टर, लिफ्ट, स्वचालित सीढ़ी आदि के कार्य शुरू कर दिए गए हैं।

- नेल्लोर स्टेशन: स्टेशन भवन की पूर्व और पश्चिम दोनों दिशाओं में संरचनात्मक ढांचा, चिनाई और प्लास्टरिंग के कार्य पूरे कर लिए गए हैं। स्टेशन भवन की पूर्व और पश्चिम दोनों दिशाओं में परिष्करण कार्य और एयर कॉनकोर्स, सबवे का विस्तार कार्य, पार्किंग, पानी की टंकियाँ और मलजल शोधन संयंत्र के कार्य शुरू कर दिए गए हैं।
- बेंगलूरु छावनी स्टेशन: दक्षिण दिशा में डायवर्जन रोड का कार्य, उत्तर की ओर प्रशिक्षण केंद्र, छात्रावास, विद्युत उपकेंद्र भवन के कार्य पूरे कर लिए गए हैं। दक्षिण दिशा में स्टेशन भवन, उत्तर दिशा में स्टेशन भवन, परिचलन क्षेत्र और ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।
- भुवनेश्वर स्टेशन: पूर्व और पश्चिम दिशाओं में नए स्टेशन भवन और एयर कॉनकोर्स के संरचनात्मक कार्य पूरे कर लिए गए हैं। स्टेशन के पूर्व और पश्चिम की ओर एलिवेटेड ड्राइवे का संरचनात्मक कार्य, पैदल पार पुल और प्लेटफॉर्म शेल्टर के विस्तार संबंधी कार्य शुरू कर दिए गए हैं। पूर्व और पश्चिम दिशाओं में नए स्टेशन भवन के परिष्करण कार्य, यांत्रिक, बिजली और प्लंबिंग कार्य, तापन, वातायन और वातानुकूलन और स्वचालित सीढ़ियों के कार्य शुरू कर दिए गए हैं।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर रूप से चलने वाली प्रक्रिया है और इस संबंध में कार्य, सापेक्ष प्राथमिकता और निधियों की उपलब्धता के अध्यधीन आवश्यकतानुसार शुरू किए जाते हैं। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण संबंधी कार्य स्टेशन की कोटि/स्थिति/स्टेशन पर संभाले जाने वाले यातायात आदि के आधार पर शुरू किए जाते हैं।

मध्य प्रदेश में रानी कमलापति स्टेशन को सार्वजनिक-निजी भागीदारी पद्धति के अंतर्गत पहले ही विकसित करके कमीशन किया जा चुका है। सार्वजनिक-निजी भागीदारी पद्धति के अंतर्गत

विकसित किए जाने हेतु 15 अदद स्टेशनों में से विजयवाड़ा स्टेशन के पुनर्विकास हेतु बोली आमंत्रित की गई है। अन्य 14 स्टेशन मास्टर प्लानिंग और वित्तीय मॉडलिंग के विभिन्न चरणों में है।

इसके अलावा, निजी निवेश से वित्तपोषण परियोजनाओं की लागत, उपलब्ध राजस्व स्रोत, स्टेशन पर आने-जाने वाले यात्रियों की संख्या, स्टेशन के आसपास का इलाका आदि जैसे परिवर्तनशील कारकों पर निर्भर करता है। इसलिए, इस चरण में इसकी जानकारी नहीं दी जा सकती।

रानी कमलापति स्टेशन के पुनर्विकास के लिए, रियायतग्राही द्वारा 115 करोड़ रुपए का निवेश किया गया था। इसके अलावा, रियायतग्राही को दिए गए अतिरिक्त निर्मित क्षेत्र के लिए रेलवे को 47.46 करोड़ रुपए की राशि प्राप्त हुई है। इसके अतिरिक्त, रियायतग्राही से राजस्व हिस्सेदारी के रूप में 2.37 करोड़ रुपए की राशि प्राप्त हुई है।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के तहत आवंटन का विवरण क्षेत्रीय रेल-वार रखा जाता है, न कि स्टेशन-वार या राज्य-वार। उदयपुर सिटी रेलवे स्टेशन उत्तर-पश्चिम रेलवे के क्षेत्राधिकार में आता है जिसके लिए वित्तीय वर्ष 2025-26 के अंतर्गत योजना शीर्ष-53 के तहत कुल ₹907 करोड़ (सं.अ.) का आवंटन किया गया है।

रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन जटिल प्रकृति का होता है, जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ व उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों

के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं। इसलिए, इस समय कोई समय-सीमा नहीं बताई जा सकती।

COAL PRODUCTION AND IMPORT

6201. SHRI ANTO ANTONY:

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has observed an increase in coal imports in the country in recent years and if so, the details thereof;
- (b) the reasons for the increase in coal imports;
- (c) whether there has been any decline or stagnation in coal production by Coal India Limited and other coal-producing companies in recent years and if so, the details thereof;
- (d) the quantity of coal imported by the country during the last five years, year-wise;
- (e) the details of coal production in the country during the last five years, year and State-wise; and
- (f) the steps taken by the Government to reduce dependence on coal imports and increase domestic coal production?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) Coal imports in absolute terms have increased from 212.10 MT in 2014-15 to 243.63 MT in 2024-25. However, in terms of imported coal as percentage of

total coal consumption, this has decreased from approx. 26% to 19% during this period.

In the current financial year 2025-26 (April, 2025 - January, 2026), coal import was 208.32 MT which is marginal higher by 1.4% compared to the same period during the financial year 2024-25.

(b) Most of the requirement of coal in the country is met through indigenous coal production. Import of coal mainly consists of essential import like coking coal (by steel industry) and higher grade non-coking coal as their domestic production is limited due to either scarce reserves or non-availability.

It may be noted that power plants import coal primarily (i) due to requirement of Imported Coal Based (ICB) power plants which are specially designed to use imported coal, and (ii) for blending purpose by Domestic Coal Based (DCB) power plants.

Certain industries, such as cement, captive power plants (CPPs), require coal with specific quality parameters, such as low ash content, higher calorific value, or specific sulphur levels, which may not be fully available from domestic sources.

Dependence on import of coking coal and high grade non-coking coal may continue.

Commercial decision of consumers also leads to imports when imported coal is comparatively cheaper. It may be noted that coal is under Open General License (OGL) and consumers are free to import coal.

(c) Coal production of Coal India Limited (CIL) has increased from 596.22 MT in 2020-21 to 781.06 MT in 2024-25. During the same period, production of Singareni Collieries Company Limited (SCCL) increased from 50.58 MT to 69.01 MT. The coal mining companies other than CIL and SCCL increased their production from 69.28 MT to 190.64 MT during that period.

The details of raw coal production of CIL, SCCL and other coal producing companies during last five years and during first 11 months of current financial year are given below:

(In Million Tonnes)

	CIL		SCCL		Captive, Commercial and Others	
Year	Production	Growth (%)	Production	Growth (%)	Production	Growth (%)
2020-21	596.22	-1.0	50.58	-21.1	69.28	7.1
2021-22	622.63	4.4	65.02	28.5	90.55	30.7
2022-23	703.20	12.9	67.14	3.3	122.85	35.7
2023-24	773.65	10.0	70.02	4.3	154.00	25.4
2024-25	781.06	1.0	69.01	-1.5	197.60	28.3
2025-26 (upto Feb, 2026)	683.68	-1.7	52.83	-12.1	190.64	9.7

(d) The details of coal import from 2020-21 to 2024-25 and upto the month of January 2026 of current financial year are given below:

Year	Quantity (in Million Tonnes)
2020-21	215.25
2021-22	208.63
2022-23	237.67
2023-24	264.53

2024-25	243.62
2024-25 (Apr 2024 - Jan 2025)	205.47
2025-26 (Apr 2025 - Jan 2026)	208.32

(e)The details of year-wise and State-wise coal production in India during the last five years is given below:

(In Million Tonnes)

State	2020-21	2021-22	2022-23	2023-24	2024-25
Assam	0.04	0.03	0.20	0.20	0.20
Chhattisgarh	158.41	154.12	184.90	207.26	204.95
Jammu and Kashmir	0.01	0.01	0.01	0.01	0.01
Jharkhand	123.43	130.10	156.48	191.16	206.19
Madhya Pradesh	132.53	137.98	146.03	159.23	167.57
Maharastra	47.44	56.53	63.62	69.28	70.78
Odisha	154.15	185.07	218.98	239.40	269.36
Telangana	52.60	67.23	69.64	72.52	71.51
Uttar Pradesh	17.02	18.07	20.54	21.51	20.86
West Bengal	30.46	29.07	32.80	37.26	36.09
Total	716.08	778.21	893.19	997.83	1047.52

(f)The steps taken by the Government to increase coal production in the country are as under:

- i. Enactment of Mines and Minerals (Development and Regulation) Amendment Act, 2021 for enabling captive mine owners (other than atomic minerals) to sell up to 50% of their annual mineral (including coal) production in the open market after meeting the requirement of the end use plant linked with the mine.
- ii. Setting up Single Window Clearance portal for the coal sector to speed up operationalization of coal mines.

- iii. Project Management Unit (PMU) for hand-holding of coal block allottees for obtaining various approvals/ clearances for early operationalization of coal mines.
 - iv. Auction of commercial mining on revenue sharing basis launched in 2020. Under this, rebate of 50% on final offer has been allowed for the quantity of coal produced earlier than scheduled date of production. Further, incentives on coal gasification or liquefaction (rebate of 50 % on final offer) have been granted.
 - v. Terms and conditions of commercial coal mining are very liberal with no restriction on utilization of coal, allowing new companies to participate in the bidding process, reduced upfront amount, adjustment of upfront amount against monthly payment, liberal efficiency parameters to encourage flexibility to operationalize the coal mines, transparent bidding process, 100% Foreign Direct Investment (FDI) through automatic route and revenue sharing model based on the National Coal Index.
- **The steps taken by the Government to reduce coal import dependency are as under:**
 - i. Annual Contracted Quantity (ACQ) has been increased upto 100% of the normative requirement, in cases where ACQ was either reduced to 90% of normative requirement (non-coastal power plants) or where ACQ was reduced to 70% of normative requirement (coastal power plants).

- ii. Vide amendment to the Non-Regulated Sector (NRS) linkage auction policy, the tenure of coking coal linkages in the NRS linkage auction has been revised for a period upto 30 years.
- iii. Government has decided in 2022 that the coal to meet the full Power Purchase Agreement (PPA) requirement of all the existing linkage holders of Power Sector shall be made available by the coal companies irrespective of the trigger level and ACQ levels.
- iv. An Inter - Ministerial Committee (IMC) was constituted in the Ministry of Coal on 29.05.2020 for the purpose of coal import substitution. On directions of IMC, an Import Data System has been developed by Ministry of Coal to enable the Ministry to track import of coal.
- v. A new sub-sector 'Steel using Coking coal through WDO route' has been created in March, 2024 under the NRS linkage auctions to increase domestic coking coal consumption, thereby, reducing coking coal imports.
- vi. Coking Coal Mission has been launched to enhance coking coal supply to the Steel Sector to reduce imports of coking coal.
- vii. Imported Coal Based (ICB) Plants have been allowed to secure coal under the Revised SHAKTI Policy, 2025.
- viii. Existing Fuel Supply Agreement (FSA) holders have been allowed to secure coal under the Revised SHAKTI Policy, 2025 after procuring 100% of the ACQ coal under existing FSA.

- **In addition to the above, coal companies have taken the following steps to increase domestic coal production:**
 - i. Coal India Limited (CIL), in its Underground (UG) mines, is adopting new and modern techniques like Mass Production Technologies (MPT) with the deployment of Continuous Miners (CMs), Longwall (LW) and Highwall (HW) wherever feasible. In its Opencast (OC) mines, CIL already has State-of-the-Art technology in its high capacity Excavators and Dumpers. Standardization of Heavy Earth Moving Machinery (HEMM) has been done in opencast mines. Surface Miners are also deployed in opencast mines for efficient and eco-friendly mining. Digital transformation has been implemented on pilot scale in 7 of its mega mines.
 - ii. Regular liaison is being undertaken by Singareni Collieries Company Limited (SCCL) for expediting the grant of permissions and clearances for grounding of new projects and operation of existing projects. SCCL has initiated action for developing infrastructure for evacuation of coal like Coal Handling Plants (CHPs), Crushers, Mobile Crushers, Pre-weigh-bins etc.

GLITCHES IN UMEED PORTAL FOR WAQF PROPERTY REGISTRATION

6202. SHRI D. M. KATHIR ANAND:

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) whether the Tamil Nadu Waqf Board along with other bodies have opposed the Union Government's UMEED digital portal for mandatory and time-bound registration of properties citing that UMEED portal for digital registration of Waqf properties affected badly by server crashes, login failures, compressed deadlines and potential legal threats to waqf autonomy;

(b) if so, the details of these technical issues including Waqf properties uploaded, approved, pending and rejected, State-wise and month-wise specifying the States/UTs which were most affected by portal malfunctions; and

(c) the effective steps taken by the Government to resolve such technical problems and ensure the digital transparency and to preserve Waqf autonomy rights?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c) The Ministry of Minority Affairs developed and launched the statutory Portal i.e. UMEED Central Portal-2025 on 06.06.2025 in accordance with the provisions of Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act. The Act mandates that details of all existing waqf and waqf-dedicated properties registered prior to the commencement of the Act shall be uploaded on the Portal within a period of six months.

Initially, there was reluctance from some stakeholders regarding uploading the data on the portal. However, after extensive handholding, training, and capacity-building initiatives taken by the Ministry, all the State Waqf Boards came on board and started uploading the existing waqf details on the UMEED Central Portal- 2025.

Following the launch and subsequent scaling-up of the UMEED Central Portal-2025, certain intermittent technical and operational issues were reported by some users, particularly during the initial phase and during periods of high concurrent usage. These issues were almost uniform across all States/UTs and were largely transitional and operational in nature, rather than indicating of any systemic malfunction of the Portal.

The issues arose primarily due to digitization of large volumes of legacy data, variations in internet connectivity at the user-end, differing levels of digital preparedness among field-level functionaries, and gaps in the availability of statutory records with certain State Waqf Boards.

The issues reported included occasional login delays due to delayed receipt of OTPs attributable to user-end connectivity, non-submission of certain mandatory fields owing to non-availability of requisite documents, and issues relating to data validation under the maker-checker-approver workflow. In several instances, such difficulties arose due to the non-availability of records prescribed under the Act with certain State Waqf Boards.

While the pace of data submission during the initial months was modest, a substantial increase in uploads was observed towards the latter part of the

prescribed period, including significant volumes uploaded during the final month and in the last week. A State-wise and month-wise Waqf Progress Report on the UMEED Central Portal-2025 is given in the enclosed **Statement-I**.

A State-wise and month-wise monitoring mechanism has been built into the Portal to continuously track the status of waqf properties uploaded, approved, pending or reverted. This mechanism enables early identification of bottlenecks, targeted technical support and focused compliance-oriented interventions. Based on continuous monitoring, no State or Union Territory has been identified as having been disproportionately affected due to any systemic or persistent technical malfunction of the Portal.

All issues and queries are examined and addressed as and when received through the Helpdesk mechanism, and necessary clarifications, remarks, and resolutions are provided on the Portal through the grievance redressal module. Notwithstanding these issues, the Portal remained largely functional throughout the prescribed period, and the process of digital uploading of details of waqf and waqf-dedicated properties continued across States and Union Territories.

The UMEED Helpdesk has been operational since the launch of the Portal, with a toll-free number (1800-11-0150) and an email address (support-umeed@gov.in) to handle UMEED Central Portal-related grievances and to provide real-time assistance to users. Number of grievances received and

resolved, State/UT-wise and month-wise, are given in the enclosed **Statement-II.**

As the statutory remedy available under the Act, extensions of time were granted to the concerned State/UT Waqf Boards by the respective Hon'ble Tribunals. At present, the UMEED Central Portal-2025 has been reopened for 18 State/UT Waqf Boards so far where such orders have been received, exclusively for the purpose of uploading details of existing waqf and properties dedicated to waqf.

Further, as per Rule 3 of the UMEED Rules, 2025, the uploaded data has been examined and instances of erroneous entries, particularly relating to the area of waqf properties, were observed. Accordingly, all State/UT Waqf Boards have been advised to re-verify the area details with reference to relevant land records. As on 27.03.2026, the progress of uploading of waqf properties State-wise is given in the enclosed **Statement-III.**

STATEMENT-I

A State-wise and month-wise Waqf Progress Report on the UMEED Central Portal-2025

S. No.	State waqf Board Name	June	July	August	September	October	November	December	Total
1	Andaman And Nicobar Islands	0	0	0	0	12	119	82	213
2	Andhra Pradesh	0	4	0	52	421	9523	1290	11290
3	Assam	0	0	2	1	32	306	340	681

4	Bihar Shia	0	0	12	6	15	3379	1808	5220
5	Bihar Sunni	0	10	193	181	161	5208	4231	9984
6	Chandigarh	0	0	10	5	3	5	0	23
7	Chhattisgarh	0	0	0	0	0	1091	833	1924
8	Dadra & Nagar Haveli And Daman & Diu	0	0	0	0	0	2	0	2
9	Delhi	2	1	0	1	22	2194	932	3152
10	Gujarat	0	1	2	18	468	8246	18725	27460
11	Haryana	1	0	0	439	3701	8580	724	13445
12	Himachal Pradesh	1	0	0	62	204	542	90	899
13	Jammu And Kashmir	0	0	18	558	1202	17490	6025	25293
14	Jharkhand	0	0	1	22	27	247	259	556
15	Karnataka	0	0	0	31	5816	46578	5903	58328
16	Kerala	0	3	0	0	32	2995	39747	42777
17	Lakshadweep	0	0	1	3	2	43	419	468
18	Madhya Pradesh	0	1	0	3	15	4904	16398	21321
19	Maharashtra	0	2	15	37	2196	39657	21032	62939
20	Manipur	1	3	0	0	0	248	141	393
21	Meghalaya	0	0	0	0	0	7	6	13
22	Odisha	1	12	107	945	1942	1344	1850	6201
23	Puducherry	0	0	0	0	1	145	474	620
24	Punjab	1	2	4	1655	4298	16421	3529	25910
25	Rajasthan	0	4	13	11	168	7073	14969	22238
26	Tamil Nadu	0	0	0	0	12	1432	6808	8252
27	Telangana	0	1	0	2	2244	23189	21046	46482
28	Tripura	0	0	397	1	0	1879	503	2780
29	Uttarakhand	0	2	7	100	225	775	1170	2279
30	UP Shia	0	0	12	51	163	3230	3030	6486
31	UP Sunni	2	2	7	140	2354	31363	52494	86362
32	West Bengal	2	3	21	3	90	4248	18724	23091
	Total	11	51	822	4327	25826	242463	243582	517082

STATEMENT-II**Number of grievances received nationwide in relation to the UMEED
Central Portal–2025**

S. No.	States Name	June	July	August	September	October	November	Grand Total
1.	Andhra Pradesh	2	-	-	1	-	-	3
2.	Assam	1	-	5	-	-	2	8
3.	Bihar	6	23	11	1	-	4	45
4.	Chandigarh	-	-	-	-	1	-	1
5.	Chandigarh UT	-	1	-	-	-	-	1
6.	Chhattisgarh	-	-	1	2	2	1	6
7.	Dadra and Nagar Haveli and Daman and Diu	-	-	1	-	-	-	1
8.	Delhi	1	-	-	-	1	8	10
9.	Gujarat	4	10	3	1	3	7	28
10.	Haryana		4	1	1	-	2	8
11.	Himachal Pradesh	11	10	6	4	-		31
12.	JandK	2	4		1	-	3	10
13.	Jharkhand	1		4	2	-	2	9
14.	Karnataka	4	2	2	-	1	4	13
15.	Kerala	2	1	-	-	-	1	4
16.	Lakshadweep	-	1	-	1	-	1	3
17.	Madhya Pradesh	1	2	1		1	1	6
18.	Maharashtra	2	4	13	5	6	25	55
19.	Manipur	2	1	-	1	-	-	4
20.	Meghalaya	-	1	-	-	-	2	3
21.	N/A	-	-	-	-	-	1	1
22.	NA	3	9	9	6	16	63	106
23.	New Delhi	-	-	-	1	3	-	4
24.	Odisha	7	12	6	4	6	2	37
25.	Pondicherry	-	-	-	-	-	1	1

26.	Punjab		1	2	8	9	9	29
27.	Rajasthan	13	10	5	2	1	9	40
28.	Telangana	-	1	-	-	-	2	3
29.	Telangana, Hyderabad	-	1	-	-	-	-	1
30.	Tripura	-	1	-	-	-	-	1
31.	Uttar Pradesh	4	10	6	9	20	22	71
32.	Uttarakhand	1	7	6	1	3	2	20
33.	West Bengal	1	1	2	1	1	6	12
	Grand Total	68	117	84	52	74	180	575

STATEMENT-III**WAQF PROGRESS REPORT as on 27.03.2026**

Sr. No	State Waqf Board	No of Waqf Property Initiated for entry by Maker (A)	No of Waqf Property Submitted By Maker (Pending with Checker) (B)	No of Waqf Property Submitted By Checker (Pending with Approver) (C)	No of Waqf Property Approved by Approver (D)	Total No of Waqf Property Initiated / Completed Till Date (A + B + C + D + E)	Total No of Waqf Property Rejected By Checker / Approver (Pending with Maker) (E)
1	Andaman And Nicobar Islands	58	0	1	147	213	7
2	Andhra Pradesh	256	685	195	11293	12552	123
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	67	428	0	171	684	18
5	Bihar Shia	463	33	5	4778	5349	70
6	Bihar Sunni	134	2408	30	6640	11235	813
7	Chandigarh	1	0	0	22	23	0
8	Chhattisgarh	154	117	59	1586	2027	111
9	Delhi	269	2846	0	64	3183	4

10	Goa	0	0	0	0	0	0
11	Gujarat	294	292	448	22453	27599	1462
12	Haryana	409	0	0	12920	13449	120
13	Himachal Pradesh	58	16	0	837	915	4
14	Jammu And Kashmir	222	17	28	25236	25568	65
15	Jharkhand	221	749	0	107	1077	0
16	Karnataka	430	38	2	52797	58317	1173
17	Kerala	561	33975	14262	773	59237	4617
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	131	36	0	298	478	13
20	Madhya Pradesh	184	5928	865	18443	28314	1231
21	Maharashtra	434	30311	7567	17183	63190	3780
22	Manipur	16	0	0	375	393	2
23	Meghalaya	0	0	0	13	13	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	489	13	2378	3080	6146	186
27	Puducherry	24	62	4	507	624	27
28	Punjab	730	9	1	25241	26204	223
29	Rajasthan	251	1830	213	15766	31058	10735

30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	259	1751	2418	5196	12727	772
32	Telangana	386	1577	337	52656	63788	5355
33	The Dadra And Nagar Haveli And Daman And Diu	1	1	0	0	2	0
34	Tripura	23	0	0	2712	2780	45
35	Uttarakhand	282	112	3	1577	2588	614
36	Uttar Pradesh Shia	882	1159	2052	1612	7590	1885
37	Uttar Pradesh	11788	56982	6589	17431	102704	9914
38	West Bengal	388	44088	10969	23070	86166	4159
	Total	49792	185463	48426	324984	656193	47528

रेलवे में काम करने वाले आउटसोर्स कर्मचारी

6203.श्री रामप्रीत मंडल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस बात का संज्ञान लिया है कि कई स्थानों पर रेलवे और इससे संबंधित उपक्रमों में कार्यरत आउटसोर्स कर्मचारियों को निविदा की शर्तों के अनुसार समय पर वेतन और अन्य सुविधाएं नहीं मिल रही हैं जिसके कारण कर्मचारियों के शोषण की शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान वेतन, कर्मचारी भविष्य निधि (ईपीएफ), कर्मचारी राज्य बीमा योजना/अन्य सुविधाओं के संबंध में आउटसोर्स किए गए कर्मचारियों से प्राप्त शिकायतों का वर्ष-वार ब्यौरा क्या है;

(ग) निविदा शर्तों का उल्लंघन करते हुए पाए गए ठेकेदारों/कंपनियों की संख्या कितनी है और उनके विरुद्ध क्या कार्रवाई की गई है;

(घ) क्या सरकार द्वारा किन्हीं ठेकेदारों/कंपनियों को काली सूची में डाला गया है/प्रतिबंधित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार द्वारा ऐसे मामलों की जांच करने और कर्मचारियों की शिकायतों का समाधान करने के लिए कोई विशेष समिति/निगरानी तंत्र गठित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) भारतीय रेल विभिन्न विभागों जैसे यांत्रिक, वाणिज्यिक, विद्युत, सिविल इंजीनियरी, सिगनल और दूरसंचार, चिकित्सा आदि से संबंधित स्टेशनों, सवारी डिब्बों, माल डिब्बों, कोचिंग डिपो, रेल इंजनों, पटरियों आदि सहित अपनी विभिन्न परिसंपत्तियों के निर्माण, मरम्मत और

अनुरक्षण के लिए व्यापक श्रेणी के कार्यों को निष्पादित करता है। ये कार्य विभागीय रूप से और/या आउटसोर्सिंग के माध्यम से निष्पादित किए जाते हैं।

रेलवे मुख्य नियोक्ता के रूप में यह सुनिश्चित करता है कि आउटसोर्स किए गए श्रमिकों को एजेंसियों द्वारा श्रम कानूनों के प्रावधानों के अनुसार सुविधाएँ प्रदान की जाएँ और संविदा श्रम (विनियमन और उन्मूलन) अधिनियम, 1970 और न्यूनतम मजदूरी अधिनियम, 1948 और ईपीएफ और एमपी अधिनियम, 1952 के तहत केंद्र/राज्य सरकारों द्वारा अधिसूचित न्यूनतम मजदूरी का अनुपालन सुनिश्चित किया जाए। रेलवे द्वारा किए गए करार में शामिल शर्तों के माध्यम से सांविधिक प्रावधानों का अनुपालन सुनिश्चित किया जाता है। मौजूदा कानूनों और दिशानिर्देशों के अनुसार उपरोक्त कानूनों के उल्लंघन के मामलों के समाधान के लिए उपयुक्त दिशानिर्देश उपलब्ध हैं। विलंबित भुगतानों/वेतन के भुगतान न करने की शिकायतों पर कार्रवाई करार की शर्तों के अनुसार की जाती है और आउटसोर्स एजेंसी के विरुद्ध उचित कार्रवाई की जाती है।

इसके अलावा, संविदात्मक दायित्वों की प्रभावी निगरानी के लिए, विभिन्न स्तरों पर एक व्यापक उपायों का सेट लिया जाता है। इनमें श्रमिक कल्याण पोर्टल पर श्रमिकों के विवरणों का अनिवार्य पंजीकरण, सांविधिक अनुवृत्ति का सख्ती से अनुपालन, संविदात्मक श्रमिकों का मनमाने ढंग से निष्कासन से बचाव, किसी भी अपराध के लिए दंड का प्रावधान, श्रमिक जागरूकता शिविरों का आयोजन और समस्याओं का समय पर समाधान सुनिश्चित करने के लिए विशिष्ट शिकायत निवारण तंत्र की स्थापना करना शामिल हैं।

SAGAR VANI SYSTEM

6204. SHRI MANOJ TIWARI:

SHRI G. M. HARISH BALAYOGI:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **EARTH SCIENCES** be pleased to state:

(a) the details of the number of coastal districts and fishing communities in Andhra Pradesh currently covered under ocean information dissemination services such as the Sagar Vani system, State/UT and district-wise particularly in Konaseema district of Andhra Pradesh and Jagatsighpur and Puri districts of Odisha;

(b) the details of the number of fishermen receiving advisories relating to potential fishing zones, ocean State forecasts and disaster alerts through these services, State/UT and district-wise particularly in Konaseema district of Andhra Pradesh and Jagatsighpur and Puri district of Odisha;

(c) whether the Government has expanded the dissemination of such advisories through mobile applications, community radio or satellite-based communication systems and if so, the details thereof, State/UT and district-wise including the reach and mode of delivery particularly in Konaseema district of Andhra Pradesh and Jagatsighpur and Puri district of Odisha; and

(d) the details of the steps taken by the Government to improve last-mile delivery of ocean advisories to fishermen in remote coastal areas of the country, State/UT and district-wise particularly in Konaseema district of Andhra Pradesh and Jagatsighpur and Puri district of Odisha.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Indian National Centre for Ocean Information Services (INCOIS), under the Ministry of Earth Sciences (MoES), provides a comprehensive range of ocean-based early warning and advisory services.

The services are available across all coastal States/UTs including Andhra Pradesh and Odisha.

Ocean Information Services are being provided across all 12 coastal districts of Andhra Pradesh (Anakapalli, Bapatla, Dr. B.R. Ambedkar Konaseema, West Godavari, Kakinada, Krishna, Prakasam, Sri Potti Sriramulu Nellore, Srikakulam, Tirupati, Visakhapatnam, and Vizianagaram) and 6 coastal districts of Odisha (Balasore, Bhadrak, Kendrapara, Jagatsinghpur, Puri, and Ganjam). In Dr. B.R. Ambedkar Konaseema district, services are extended through 5 Fish Landing Centres (FLCs), supporting fishing communities in nearby villages in initiating their fishing activities. Similarly, 11 FLCs are covered in Jagatsinghpur district and 20 FLCs in Puri district, facilitating access to ocean information for local stakeholders.

(b) Approximately 8 lakh fishermen and other coastal stakeholders across all the coastal states/districts of India are receiving Potential Fishing Zone (PFZ) advisories and other INCOIS services. In particular, approximately 103,915 users in Andhra Pradesh and 158,711 users in Odisha are being reached directly by INCOIS through multiple communication channels, including WhatsApp, email, SMS, Telegram, SAMUDRA mobile application, etc. In addition to these direct communication channels, the same services are further disseminated through partner organizations such as NGOs, Reliance

Foundation, M.S. Swaminathan Foundation, State Fisheries Departments, etc. thereby extending their reach to a wider user base.

(c) Yes . INCOIS disseminates ocean-related alerts and advisories through a robust multi-channel communication framework, including SMS, mobile phones, email, website, mobile applications, community radio, social media platforms, satellite-based communication systems (GEMINI platform, VOIP phones), etc. Additionally, Potential Fishing Zone advisories and Ocean State Forecasts are provided in local languages to enhance accessibility and facilitate effective utilization by coastal communities and fishermen. INCOIS also issues alerts through the Common Alert Protocol (CAP)-based SACHET platform, enabling seamless transmission of ocean warnings and alerts to State and District authorities for further dissemination to the public.

INCOIS has developed the multilingual SAMUDRA (Smart Access to Marine Users for Ocean Data Resources and Advisories) mobile application as a one-stop platform for accessing its ocean information services. The app provides real-time alerts on ocean hazards such as tsunamis, storm surges, high waves, and swell surges, enabling users to take timely precautionary measures. It also delivers PFZ advisories to help fishermen identify probable fish aggregation areas, thereby improving catch efficiency and supporting livelihoods. In addition, SAMUDRA offers five-day Ocean State Forecasts to assist mariners, fishermen, and coastal communities in advance planning, risk reduction, and enhanced maritime safety. All these dissemination channels are

being utilized in Konaseema district of Andhra Pradesh, as well as in Jagatsinghpur and Puri districts of Odisha.

(d) To improve last-mile delivery of ocean advisories to fishermen in remote coastal areas, INCOIS undertakes sustained outreach and capacity-building initiatives across coastal States/UTs. These activities include awareness programmes, workshops, training sessions, tsunami mock drills, and the implementation of the Tsunami Ready programme, carried out in collaboration with State agencies, local authorities, educational institutions, and coastal stakeholders.

Additionally, INCOIS also conducts targeted outreach programmes for coastal communities and fishermen, including user interaction workshops and training sessions, to enhance preparedness, operational safety, situational awareness, and risk mitigation, particularly for those operating in distant and offshore waters. Such awareness programmes, beach cleanliness drives, and mock exercises have been conducted in Konaseema district of Andhra Pradesh, as well as in Jagatsinghpur and Puri districts of Odisha. Under the Tsunami Ready programme, five coastal villages each in Jagatsinghpur and Puri districts of Odisha have been recognized as Tsunami Ready communities by UNESCO-IOC

CROWD MANAGEMENT AT HIGH-DENSITY STATIONS

6205. SHRIMATI BHARTI PARDHI:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI ATUL GARG:

SHRI NARESH GANPAT MHASKE:
DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has conducted a comprehensive assessment of crowd management at high-density stations in Madhya Pradesh, Maharashtra and Uttar Pradesh and if so, the details thereof;
- (b) the details of the steps taken to widen platforms, construct additional foot overbridges, install escalators and improve passenger circulation areas;
- (c) whether passenger-to-platform capacity ratios are maintained and monitored during peak hours and if so, the details thereof;
- (d) the details of the funds allocated and utilised for crowd management infrastructure during the last three years; and
- (e) the details of measures proposed including additional lines, timetable rationalisation and technological interventions to reduce congestion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city

- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,338 stations have been identified for development under Amrit Bharat Station Scheme. Out of these, 80 stations are located in Madhya Pradesh, 132 stations are located in Maharashtra and 157 stations are located in Uttar Pradesh.

The names of stations identified for development under Amrit Bharat Station

Scheme in Madhya Pradesh, Maharashtra and Uttar Pradesh are as following:

State	No. of Stations	Names of Stations
Madhya Pradesh	80	Akodia, Amla, Anuppur, Ashoknagar, Balaghat, Banapura, Bargawan, Beohari, Berchha, Betul, Bhind, Bhopal, Bijuri, Bina, Biyavra Rajgarh, Chhindwara, Dabra, Damoh, Datia, Dewas, Gadarwara, Ganjbasoda, Ghoradongri, Guna, Gwalior, Harda, Harpalpur, Indore Jn, Itarsi Jn, Jabalpur, Junnor Deo, Kareli, Katni Jn, Katni Murwara, Katni South, Khachrod, Khajuraho Jn, Khandwa, Khirkiya, Laxmi Bai Nagar, Maihar, Maksi Jn, Mandla Fort, Mandsor, MCS Chhatarpur, Meghnagar, Morena, Multai, Nagda Jn, Nainpur Jn, Narmadapuram, Narsinghpur, Nepanagar, Nimuch, Orchha, Pandhurna, Pipariya, Ratlam, Rewa, Ruthiyai, Sanchi, Sant Hirdaram Nagar, Satna, Saugor, Sehore, Seoni, Shahdol, Shajapur, Shamgarh, Sheopur Kalan, Shivpuri, Shridham, Shujalpur, Sihora Road, Singrauli, Tikamgarh, Ujjain, Umaria, Vidisha, Vikramgarh Alot
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajnagar, Chhatrapati Shivaji Maharaj

State	No. of Stations	Names of Stations
		Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat , Kopargaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road , Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol , Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, Parbhani Jn, Parel, Parli Vaijnath, Partur , Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon , Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

State	No. of Stations	Names of Stations
Uttar Pradesh	157	Achnera, Agra Cantt., Agra Fort, Aishbagh Jn, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar Jn., Aonla, Ayodhya Dham Junction, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Balamau Jn., Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, Chandauli Majhwar, Chandausi, Chilbila, Chitrakutdhamkarwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmuktesar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah Agra Jn, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj Jn, Kasganj Jn, Kashi, Khalilabad, Khorason road, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur Jn, Lambhua, Lohta, Lucknow (Charbagh) NR, Lucknow city, Lucknow Jn. (NER), Maa Belha Devi Pratapgarh Junction, Maghar, Maharaja Bijli Pasi, Mahoba Jn, Mailani Jn, Mainpuri Jn,

State	No. of Stations	Names of Stations
		Malhaur, Manak Nagar, Manikpur Jn, Mariahu, Mathura Jn, Mau Jn, Meerut City Jn, Mirzapur, Modinagar, Mohanlalganj, Moradabad Jn, Muzaffarnagar, Nagina, Najibabad Jn, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit Jn, Pokhrayan, Prayag Jn, Prayagraj Jn, Pt. Deen Dayal Upadhyay Jn , Rae Bareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur Jn, Renukoot, Saharanpur Jn., Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn., Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai Jhansi, Vyasnagar, Zafarabad

Completed Stations:

Development works at railway stations under Amrit Bharat Station Scheme in Madhya Pradesh, Maharashtra and Uttar Pradesh have been taken up at a good pace and the works have been completed at following stations of these states:

State	No. of stations	Name of stations
Madhya	16	Balaghat, Beohari, Bhind, Chhindwara, Harpalpur, Junnor Deo, Katni South, MCS Chhatarpur, Nainpur Jn,

Pradesh		Narmadapuram, Orchha, Sanchi, Seoni, Shajapur, Shridham, Vidisha,
Maharashtra	19	Amgaon, Baramati, Byculla, Chanda Fort, Chinchpokli, Devlali, Dhule, Himayatnagar, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Nandura, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road
Uttar Pradesh	28	Aishbagh Jn, Ayodhya Dham Junction, Baheri, Balrampur, Bareilly City, Bijnor, Chunar Jn., Dhampur, Fatehabad, Fatehpur, Gola Gokarnath, Gomtinagar, Govardhan, Govindpuri, Hathras City, Idgah Agra Jn, Izzatnagar, Khalilabad, Mailani Jn, Panki Dham, Pokhrayan, Ramghat Halt, Saharanpur Jn., Siddharth nagar, Suraimanpur, Swaminarayan Chappia, Ujhani, Vindhyachal

The activities for development at other stations have also been taken up at good pace and progress of some of the stations of Madhya Pradesh, Maharashtra and Uttar Pradesh is as given below:

Madhya Pradesh

- Gwalior station: The works of relocated office building blocks, structural work of relocated residential towers, Foot Over Bridge at Jhansi end, structural work of air concourse, structural work of West side arrival and departure concourse and mezzanine have been completed. The works of East side departure and arrival block, air concourse roofing work, central roof erection work, platform work, improvement of existing station building, extension of Foot Over Bridge, external development, arrival passage

foundation work and finishing works of residential tower have been taken up.

- Dabra station: The works of porch, platform shelter, circulating area and approach road have been completed. The work of 12 m Foot Over Bridge has been taken up.
- Saugor station: The works of improvement of station building, new entry and exit porches, platform raising and surfacing of platform no. 1, improvement of waiting hall, new toilet block and Divyangjan facilities have been completed. The works of circulating area, parking and 12 m Foot Over Bridge have been taken up.
- Datia station: The works of improvement of station building, platform surfacing, circulating area and approach road at second entry, main entrance gate and Divyangjan facilities have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.

Maharashtra

- Palghar station: The works of new platform shelter at platform no. 2/3, platform surfacing, new coping blocks and tactile tile work at platform no. 4 have been completed. The works of utility shifting and 12 m Foot Over Bridge have been taken up.
- Diva station: The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet

block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end have been completed. The works of new 6 m Foot Over Bridge have been taken up.

- Mumbra station: The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over Bridge have been completed. The work of escalator has been taken up.
- Titwala station: The works for station building, entrance gate, platform surfacing, improvement of ticket booking office, toilet block, sewage treatment plant and improvement of two wheeler parking and approach road on East and West side have been completed. The work of new 6 m Foot Over Bridge have been taken up.

Uttar Pradesh

- Mainpuri Junction station: The works of new station building, porch, Public Reservation System counter, waiting hall, circulating area, parking, approach road, lighting, Public Address System, signages and 12 m Foot Over Bridge have been completed. The work of Divyangjan facilities has been taken up.
- Ghaziabad station: The structural works of station building at main entry side and second entry side, foundation work of new Foot Over Bridge-B at Tundla end, roof plaza, extension work of existing Foot Over Bridge-A, finishing work of electrical substation at main entry side and second entry

side, Magistrate building, Government Railway Police and Railway Protection Force buildings have been taken up.

- Rampur Junction station: The works of new station building, platform shelter, platform surfacing, booking office, waiting hall and toilet have been completed. The works of circulating area and Foot Over Bridge have been taken up.
- Shahjahanpur station: The works of platform shelter and platform surfacing at platform no. 1 and 2/3 have been completed. The works of improvement of station building, new station building at second entry, circulating area and Foot Over Bridge have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations including provision of passenger amenities like platforms, Foot Over Bridge, escalator and circulating area on Indian Railways, is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without

hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station-wise or state-wise.

Madhya Pradesh is covered under the jurisdiction of seven railway zones, namely Central Railway, East Central Railway, North Central Railway, South Central Railway, South East Central Railway, West Central Railway and Western Railway. For these zones, an allocation of ₹ 15,925 crore (Revised Estimate) has been made for the last two years and current year, out of which an expenditure (up to February, 2026) of ₹ 15,308 crore has been incurred so far.

Maharashtra is covered under the jurisdiction of four railway zones, namely, Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 10,270 crore (Revised Estimate) has been made for the last two years and current year, out of which an expenditure (up to February, 2026) of ₹ 10,228 crore has been incurred so far.

Uttar Pradesh is covered under the jurisdiction of five railway zones, namely East Central Railway, North Central Railway, Northern Railway, North

Eastern Railway and West Central Railway. For these zones, an allocation of ₹ 11,870 crore (Revised Estimate) has been made for the last two years and current year, out of which an expenditure (up to February, 2026) of ₹ 10,752 crore has been incurred so far.

To handle heavy rush of passengers at stations over the Indian Railways, following decisions have been taken:

1. Creation of Permanent holding areas at 76 identified stations for crowd management over Indian Railways:

- i. The Ministry of Railways has initiated plans to establish passenger holding areas to decongest the platforms at 76 stations, designed as comfortable, organized spaces with essential amenities such as seating, drinking water, toilets, ticketing facilities, information displays, and security checks to handle peak-hour footfall. Holding area at New Delhi Railway Station has already been commissioned, easing congestion and enhancing passenger convenience with facilities like additional ticket counters, ATVMs, PAS, electronic train information boards, CCTV surveillance, luggage scanners, DFMDs, uninterrupted power supply, improved lighting, HVLS fans, fire-fighting and lightning protection systems, RO drinking water, and separate toilets for men, women, and Divyangjans.
- ii. Similar provisions at other stations are under various stages of planning and execution, with timelines subject to iterative optimization.

- iii. The names of stations identified for development of permanent holding areas in Madhya Pradesh, Maharashtra and Uttar Pradesh are as following:

State	No. of Stations	Name of Stations
Madhya Pradesh	04	Ujjain, Sehore, Bhopal and Jabalpur.
Maharashtra	07	Chatrapati Shivaji Terminus, Lokmanya Tilak Terminus, Nagpur, Nashik Road, Pune, Dadar and Bandra Terminus.
Uttar Pradesh	12	Pt. Deen Dayal Upadhyay, Ghaziabad, Lucknow, Varanasi, Ayodhya Dham, Kanpur, Virangna Laxmi Bai Jhansi, Mathura, Agra Cantt, Gorakhpur, Lucknow Jn, Banaras.

2. Access control:

Complete access control is being provided, allowing passengers with confirmed reserved tickets direct entry to the platforms, while those without tickets or holding waiting list tickets will be accommodated in designated outside waiting areas. Complete access control is being provided where passengers with confirmed reserved tickets will be given direct access to the platforms whereas, passengers without a ticket or with a waiting list ticket will wait in the holding area.

3. Wider foot-over-bridges (FOB):

Two new designs of 12 metre wide (40 feet) and 6 metre wide (20 feet) standard FOB have been developed. These new standard wide FOBs will be installed in all the stations.

4. CCTV Cameras:

A large number of AI-enabled CCTV cameras are being installed at railway stations and adjoining areas to facilitate close monitoring and effective crowd management.

5. War rooms:

War rooms are being established at major stations, where officers from all departments will work in coordination to manage crowd situations effectively.

6. New generation communication equipment:

Latest design digital communication equipment like walkie-talkies, announcement systems, calling systems will be installed on all heavy crowd stations.

7. New design ID card:

All staff and service personnel will be issued newly designed QR-based ID cards to ensure controlled and secure access to the station.

8. New design uniform for staff:

All staff members will be given new design uniforms so that they can be easily identified during a crisis situation.

9. Upgradation of Station Director post:

At all major stations, a senior officer will be designated as the Station Director, vested with financial powers to take on-the-spot decisions for station improvement. All other departments will report directly to the Station Director to ensure unified command and efficient management.

10. Sale of tickets as per capacity:

Station Director will be empowered to control the sale of tickets as per capacity of the station and the available trains.

During the year 2023-24, 2024-25 and 2025-26 an amount of Rs. 9392 crore, 12884 crore and 12018 crore have been allotted respectively for passenger amenities which includes expenditure on crowd infrastructure management.

Mail/express train services are being operated as per rationalized time table and regular numbers. Further, Indian Railways have undertaken rationalization of time table, in a scientific manner with the assistance of IIT-Bombay inter-alia to provide better passenger safety by creating maintenance corridor blocks, minimise conflicts in existing time-table and rationalising train services by converting passenger services into Express services.

Further, the following steps are being taken in coordination with other stakeholders to control the rush at stations:-

- i. Coordination with GRP/State Police and concerned railway departments are made for ensuring crowd management.
- ii. Government Railway Police (GRP) and Railway Protection Force (RPF) staff are deployed at sensitive locations to regulate crowd smoothly during the heavy rush period and render real time assistance to passengers.
- iii. GRP and RPF staff are deployed at foot-over bridges to regulate crowd smoothly in order to avoid stampede like situation during the heavy rush period and render real time assistance to passengers.

- iv. Intelligence units (Crime Intelligence Branch (CIB)/Special Intelligence Branch (SIB) and plain cloth staff is deployed for collection of information about rush and accordingly arrangements were made associating GRP/Police.

IMPLEMENTATION STATUS OF PM-KUSUM IN ANDHRA PRADESH

6206. DR. BYREDDY SHABARI

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government of Andhra Pradesh has submitted proposals or availed benefits under any component of the Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) during the period 2019–2024;
- (b) if so, the details thereof, component and year-wise including capacity sanctioned and financial assistance released;
- (c) whether any substantial capacity has sanctioned or implemented in the State under the PM-KUSUM during the said period and if so, the details thereof;
- (d) whether fresh proposals have been submitted by the State Government of Andhra Pradesh under various components of PM-KUSUM; and
- (e) if so, the details thereof including capacity proposed, capacity sanctioned, financial assistance approved/released and the timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) PM-KUSUM is a demand-driven scheme, and capacities are allocated based on the demand raised by the state and milestones achieved. The responsibility of beneficiary selection and implementation is of the State Implementing Agency (SIA).

There is no demand received from the State of Andhra Pradesh for Grid-connected Solar plants under Component A and standalone solar pumps under Component B of PM-KUSUM scheme. However, as per the demand raised by the state under Component C (Feeder Level Solarization), an allocation of 1,00,000 and 1,93,587 pumps in FY 2024-25 and FY 2025-26, respectively, were provided to the state. The State is in the process of installation of solar plants, as per the allocation.

The funds under the scheme are released based on the progress of installation reported by the State Implementing Agencies (SIA) and as per provisions of the scheme guidelines.

Since the plants are under installation, the demand is expected to be raised by the state after installation.

(d) and (e) The state has submitted the demand of 1753 MW under Component C (FLS) for 4 years, as estimated targets under PM KUSUM 2.0. The Ministry has factored the targets received from all the states, including Andhra Pradesh, while preparing draft Expenditure Finance Committee memo for PM KUSUM 2.0 which is under submission.

रेल पटरी का नवीनीकरण

6207.श्री आशीष दुबे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) सभी रेल नेटवर्क में नवीकरण के लिए कुल कितने किलोमीटर रेल मार्ग चिह्नित किए गए हैं;
- (ख) विगत तीन वर्षों और वर्ष 2024-25 के दौरान रेल पटरियों के नवीकरण के लिए निर्धारित लक्ष्यों का वर्ष-वार ब्यौरा क्या है;
- (ग) उक्त अवधि के दौरान वास्तव में कुल कितने किलोमीटर रेल पटरियों का नवीनीकरण किया गया है;
- (घ) क्या जबलपुर से दमोह रेल मार्ग को भी इस कार्यक्रम में शामिल किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे पूरा करने की समय-सीमा क्या है; और
- (ङ) लंबित कार्यों, यदि कोई हों, का जोन-वार ब्यौरा क्या है?

रेल मंत्री, सूचना और प्रसारण मंत्री, तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) रेलपथ का उन्नयन और नवीकरण निरंतर चलने वाली सतत प्रक्रिया है। पथ नवीकरण आयु, यातायात, स्थिति आदि के आधार पर निर्धारित मानदंडों के अनुसार किया जाता है।

रेलपथ नवीकरण निर्माण कार्य की रेलपथ की स्थिति और विभिन्न अन्य कारकों को प्राथमिकता देते हुए योजना बनाई जाती है और उन्हें निष्पादित किए जाते हैं ताकि यह सुनिश्चित किया जा सके कि रेलपथ अनुमेय गति पर रेलगाड़ी परिचालन हेतु संरक्षित है।

वर्ष 2014-26 (फरवरी 26 तक) के दौरान कटनी के रास्ते जबलपुर से दमोह मार्ग सहित संपूर्ण रेल नेटवर्क में किए गए रेलपथ नवीनीकरण कार्यों का ब्यौरा निम्नानुसार है:

नवीकृत रेलपथ	लगभग 54,600 कि.मी.

इसके अलावा, रेलपथ को उन्नत करने के लिए निम्नलिखित उपाय किए जा रहे हैं:

- i. प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा. की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ की पटरियां, लोचदार बंधन वाले चौड़े और भारी प्रीस्ट्रेस्ड कंक्रीट स्लीपर, पीएससी स्लीपर्स पर फैनशेप्ड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।
- ii. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
- iii. ज्वाइंटों की वेल्डिंग से बचने के लिए 260 मीटर लंबे रेल पैनलों की आपूर्ति को बढ़ाना ताकि संरक्षा बेहतर हो।
- iv. पूर्व में उपयोग किए जाने वाले पारंपरिक/बेहतर एसईजे के स्थान पर थिक वेब स्विच एक्सपैंशन ज्वाइंट्स का उपयोग किया जा रहा है।
- v. पटरियों के लिए बेहतर वेल्डिंग तकनीक अर्थात् फ्लैश बट वेल्डिंग को अपनाना।
- vi. रेलपथ अनुरक्षण के लिए उच्च आउटपुट प्लेन टैम्पर और पॉइंटों एवं क्रॉसिंग टैम्पर्स का उपयोग करते हुए मशीनीकृत प्रणाली को अपनाना, ताकि रेलपथ की बेहतर अनुरक्षण और विश्वसनीयता सुनिश्चित की जा सके।
- vii. परिसंपत्ति विश्वसनीयता में और सुधार लाने के लिए रेल ग्राइंडिंग मशीनों सहित अत्याधुनिक आधुनिक मशीनों की तैनाती।
- viii. पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
- ix. रेल और वेल्ड के परीक्षण के लिए उन्नत फेज़्ड ऐरे तकनीक का उपयोग।
- x. इष्टतम अनुरक्षण आवश्यकताओं का पता लगाने के लिए व्यापक स्थिति मूल्यांकन हेतु एकीकृत रेलपथ निगरानी प्रणाली और दोलन निगरानी प्रणाली की तैनाती।
- xi. यार्डों में रेलपथ मापदंडों की निरंतर रिकॉर्डिंग के लिए पोर्टेबल रेलपथ मापक ट्रॉली को अपनाना।

- xii. सटीक अनुरक्षण इनपुट प्राप्त करने के लिए विभिन्न स्रोतों से प्राप्त रेलपथ निरीक्षण रिकॉर्ड के एकीकरण और डेटा विश्लेषण के लिए वेब सक्षम रेलपथ प्रबंधन प्रणाली का उपयोग करना।

उपर्युक्त उपायों के परिणामस्वरूप, रेलपथ की गति क्षमता में उल्लेखनीय बढ़ोतरी हुई है। वर्ष 2014 की तुलना में 2026 के दौरान रेलपथ की गति क्षमता का ब्यौरा निम्नानुसार है:

खंडीय गति (कि.मी. प्रति घंटा)	2014		2026 (फरवरी, 2026 तक)	
	रेलपथ किलोमीटर	%	रेलपथ किलोमीटर	%
130 और अधिक	5,036	6.3	23,713	22.4
110 – 130	26,409	33.3	62,036	58.7
< 110	47,897	60.4	19,923	18.9
कुल	79,342	100	1,05,672	100

DISTRICT AGRO-METEOROLOGICAL (AGRO-MET) UNITS

6208. SHRI APPALANAIDU KALISSETTI: DR. BYREDDY SHABARI:

Will the Minister of **EARTH SCIENCES** be pleased to state:

(a) whether it is true that several District Agro-Meteorological Units are presently non-operational or have been closed and if so, the details thereof, State and district-wise including Andhra Pradesh along with the reasons therefor;

(b) the details of the number of units currently active, State-wise and district-wise particularly for Andhra Pradesh along with estimated number of farmers/beneficiaries served by such units;

(c) whether the Government proposes to revive or re-establish such District Agro Meteorological Units and if so, the details thereof including timelines and

the number of units proposed, State and district-wise particularly in Andhra Pradesh;

(d) the details of the funds allocated, sanctioned and released for establishing or re-establishing such units during the last five years, year-wise and State-wise; and

(e) whether specific districts have been identified for prioritised revival and if so, the details thereof along with the target dates and implementation plans particularly in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) Weather-based agro-advisory services in the country were being provided by 199 District Agro-Meteorological Units (DAMUs) under Gramin Krishi Mausam Sewa (GKMS). The India Meteorological Department (IMD) is continuing the Agro-Meteorological services to the farmers at the district level through a network of 130 Agrometeorological Field Units (AMFUs), established in collaboration with Krishi Vigyan Kendras (KVKs) across the country, including 9 units in Andhra Pradesh. The relevant information and advisories are disseminated through digital platforms such as Panchayat Mausam Sewa, Mausam App, Meghdoot App, and other IT-based dissemination systems in the larger interest of farmers across the country. The Ministry is in continuous

endeavour of augmenting the observational network, including Agro-Automatic Weather Stations and RandD infrastructure, towards achieving better accuracy in weather forecasting and improved meteorological services.

(d)The year-wise details of the funds released in the last five years are given in the enclosed **Statement**.

(e)The Agro-Meteorological Services at the district level are provided by IMD in association with the agencies such as the Indian Council of Agricultural Research (ICAR), under the Ministry of Agriculture and Farmers Welfare, through 9 AMFUs, established in collaboration with Krishi Vigyan Kendras in the State of Andhra Pradesh, without the re-establishment of DAMUs.

STATEMENT

Year-wise details of the funds released in the last five years

S. No.	Name of ATARIs	Name of States covered	2021-22 (₹)	2022-23 (₹)	2023-24 (₹)	2024-25 (₹)	2025-26 (₹)
1	Benguluru	Karnataka, Kerala and Lakshadweep	9254599	32722894	20416360	6000000	6460154
2	Jabalpur	Chhattisgarh and Madhya Pradesh	9862072	25068960	29348345	13500000	11067598
3	Kolkata	Andaman, Nicobar Islands, Odisha and West Bengal	8506019	20417149	19140225	19200000	10020378
4	Pune	Maharashtra, Gujarat and	12987052	50223889	26796315	23000000	20083002

		Goa					
5	Patna	Bihar and Jharkhand	12461220	19594891	24244285	13500000	9175245
6	Kanpur	Uttar Pradesh	9363194	27136360	16588195	13800000	10266268
7	Jodhpur	Haryana, Delhi and Rajasthan	11068022	18016354	30624360	17600000	12569897
8	Ludhian	Himachal Pradesh, Punjab, Jammu and Kashmir, Ladakh and, Uttarakhand	6355604	9525564	17864210	4090880	4346122
9	Barapani	Manipur, Meghalaya, Mizoram, Nagaland and Tripura	6236116	18277855	8932105	6000000	6541636
10	Guwahati	Assam, Arunachal Pradesh and Sikkim	11103136	53559073	15312180	6000000	4475429
11	Hyderabad	Andhra Pradesh, Puducherry, Tamil Nadu and Telangana	12802966	35457011	35728420	0	0
		Total	110000000	310000000	244995000	122690880	95005729

राष्ट्रीय जैव ऊर्जा कार्यक्रम की क्षमता

6209 श्री जसवंतसिंह सुमनभाई भाभोर:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री आलोक शर्मा:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान राष्ट्रीय जैव ऊर्जा कार्यक्रम के अंतर्गत कितनी परियोजनाएं स्वीकृत और चालू की गई हैं और दाहोद लोक सभा निर्वाचन क्षेत्र सहित राज्य/संघ राज्य क्षेत्र-बार कुल कितनी संस्थापित क्षमता प्राप्त हुई है;

(ख) विगत तीन वर्षों के दौरान उक्त कार्यक्रम के अंतर्गत घटक-बार और राज्य/संघ राज्यक्षेत्र-वार कितनी वित्तीय सहायता जारी की गई है; और

(ग) जैव ऊर्जा उत्पादन के लिए कृषि और जैविक अपशिष्ट के उपयोग को बढ़ावा देने और इस कार्यक्रम के अंतर्गत निजी और स्थानीय हितधारकों की भागीदारी बढ़ाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) पिछले तीन वर्षों के दौरान राष्ट्रीय जैव-ऊर्जा कार्यक्रम (NBP) के चरण-I के अंतर्गत प्राप्त की गई कुल स्थापित क्षमता के साथ स्वीकृत और चालू की गई 'अपशिष्ट-से-ऊर्जा', बायोमास और बायोगैस परियोजनाओं की कुल संख्या का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

खादी और ग्रामोद्योग आयोग द्वारा दी गई जानकारी के अनुसार, NBP चरण-I के तहत दाहोद जिले में 49 छोटे बायोगैस संयंत्र स्थापित किए गए हैं।

(ख) पिछले तीन वर्षों के दौरान, 'राष्ट्रीय जैव-ऊर्जा कार्यक्रम (NBP) चरण-I' के अंतर्गत 'अपशिष्ट-से-ऊर्जा', बायोमास और बायोगैस परियोजनाओं के लिए जारी की गई 'केंद्रीय वित्तीय सहायता' (CFA) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) सरकार ने जैव ऊर्जा उत्पादन के लिए कृषि एवं जैविक अपशिष्ट के उपयोग को बढ़ावा देने हेतु विभिन्न कदम उठाए हैं, जिससे इन परियोजनाओं की स्थापना में निजी एवं स्थानीय हितधारकों की भागीदारी भी बढ़ती है। इसका ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण -I

1. राष्ट्रीय जैव ऊर्जा कार्यक्रम (एनबीपी) के चरण-I के अंतर्गत स्वीकृत और चालू की गई अपशिष्ट-से-ऊर्जा, बायोमास और बायोगैस परियोजनाओं की कुल संख्या:

क.बायोमास कार्यक्रम:

क्र.सं.	राज्य	स्वीकृत परियोजनाओं की संख्या	चालू की गई परियोजनाओं की संख्या
1.	आंध्र प्रदेश	1	1
2.	गुजरात	16	16
3.	हरियाणा	7	7
4.	कर्नाटक	1	1
5.	मध्य प्रदेश	45	45
6.	महाराष्ट्र	13	13
7.	पंजाब	6	6
8.	राजस्थान	9	9
9.	तमिलनाडु	3	3
10.	तेलंगाना	4	4
11.	उत्तराखंड	1	1
12.	उत्तर प्रदेश	5	5
	कुल	111	111

ख.अपशिष्ट से ऊर्जा कार्यक्रम:

क्र. सं.	राज्य	स्वीकृत परियोजनाओं की संख्या	पूर्ण की गई परियोजनाओं की संख्या
1.	आंध्र प्रदेश	4	4
2.	दिल्ली	2	1

3.	गोवा	1	1
4.	गुजरात	4	4
5.	हरियाणा	11	10
6.	झारखंड	1	1
7.	कर्नाटक	5	5
8.	मध्य प्रदेश	2	2
9.	महाराष्ट्र	9	7
10.	पंजाब	7	6
11.	राजस्थान	2	2
12.	तमिलनाडु	5	4
13.	तेलंगाना	5	4
14.	उत्तर प्रदेश	17	17
15.	उत्तराखंड	2	2
16.	पश्चिम बंगाल	2	2
	कुल योग	79	72

ग. बायोगैस कार्यक्रम:

क्र.सं.	राज्य का नाम	छोटे बायोगैस संयंत्रों की संख्या	मध्यम बायोगैस संयंत्रों की संख्या
1.	आंध्र प्रदेश	88	0
2.	अरुणाचल प्रदेश	200	0
3.	असम	389	0
4.	बिहार	255	0
5.	छत्तीसगढ़	546	0
6.	गोवा	11	0
7.	गुजरात	3668	0
8.	हरियाणा	439	1
9.	झारखंड	11	0
10.	कर्नाटक	1398	1
11.	केरल	637	0
12.	मध्य प्रदेश	6260	0
13.	महाराष्ट्र	14468	16

14.	मणिपुर	25	0
15.	मेघालय	1	0
16.	मिजोरम	1	0
17.	नगालैंड	52	0
18.	ओडिशा	216	1
19.	पंजाब	3220	3
20.	राजस्थान	567	0
21.	तमिलनाडु	124	11
22.	तेलंगाना	23	2
23.	त्रिपुरा	161	0
24.	उत्तर प्रदेश	540	1
25.	उत्तराखंड	1436	1
26.	पश्चिम बंगाल	159	1
27.	दादरा एवं नगर हवेली	18	0
कुल		34913	38

नोट: सभी बायोगैस संयंत्र चालू हैं

2. एनबीपी के चरण-I के तहत देश में संस्थापित जैव ऊर्जा परियोजनाओं के लिए प्राप्त कुल स्थापित क्षमता का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्नानुसार दिया गया है:

(दिनांक 28.02.2026 की स्थिति के अनुसार)

		बायोमास परियोजनाएं (गैर-खोई सह-उत्पादन)	बायोमास आधारित ब्रिकेट/पेलेट विनिर्माण परियोजनाएं	अपशिष्ट से ऊर्जा परियोजनाएं	बायोगैस संयंत्र
क्रम संख्या	राज्य/पीआईए	क्षमता (मेगावाट)	क्षमता (टीपीएच))	क्षमता (MWe)	संख्या
1	आंध्र प्रदेश	35	7.7	19.99	88
2	अरुणाचल प्रदेश	0	0	0	200
3	असम	6	4	0	389
4	बिहार	19.2	4	0	255
5	छत्तीसगढ़	0	8	10.42	546

6	गोवा	0	0	1.6	11
7	गुजरात	0	117.49	20.59	3668
8	हरियाणा	47.2	130.75	33.48	439
9	हिमाचल प्रदेश	16.95	0	0	0
10	झारखंड	5	2	1.04	11
11	कर्नाटक	0	17	13.09	1398
12	केरल	0	0	0	637
13	मध्य प्रदेश	8	322.05	24.13	6260
14	महाराष्ट्र	0	79.6	26.86	14468
15	मणिपुर	0	0	0	25
16	मेघालय	0	2	0	1
17	मिजोरम	0	0	0	1
18	नगालैंड	0	0	0	52
19	ओडिशा	0	22	5	216
20	पंजाब	77.86	41	27.09	3220
21	राजस्थान	2.5	106.3	67.54	567
22	सिक्किम	0	0	0	0
23	तमिलनाडु	12	10	3.92	124
24	तेलंगाना	24.24	88.1	0.63	23
25	त्रिपुरा	0	0	0	161
26	उत्तराखंड	36.22	1	7.63	1436
27	उत्तर प्रदेश	56.45	42.3	86.9	540
28	पश्चिम बंगाल	32.4	9	5.81	159
29	अंडमान व नोकोबार द्वीप समूह	0	0	0	0
30	चंडीगढ़	0	0	0	
31	दादरा और नगर हवेली और दमन और दीव	0	0	0	18
32	राष्ट्रीय राजधानी क्षेत्र दिल्ली	0	0	26.17	0
33	जम्मू एवं कश्मीर	5	0	0	0
34	लद्दाख	0	0	0	0
35	लक्षद्वीप	0	0	0	0
36	पुदुचेरी	0	0	0	0
	कुल	384.02	1014.29	381.87	34913

विवरण -II

एनबीपी चरण- I के तहत जारी कुल केंद्रीय वित्तीय सहायता (सीएफए) का ब्यौरा

क. बायोमास कार्यक्रम:

क्र.सं.	राज्य	जारी की गई धनराशि (करोड़ रुपये में)
1.	आंध्र प्रदेश	5.36
2.	गुजरात	0
3.	हरियाणा	4.51
4.	कर्नाटक	4
5.	मध्य प्रदेश	10.09
6.	महाराष्ट्र	2.75
7.	पंजाब	19.56
8.	राजस्थान	2.89
9.	तमिलनाडु	2.18
10.	तेलंगाना	1.57
11.	उत्तराखंड	1.03
12.	उत्तर प्रदेश	7.68
13.	पश्चिम बंगाल	2.41
	कुल	64.05

ख. अपशिष्ट से ऊर्जा कार्यक्रम:

क्र.सं.	राज्य	जारी की गई धनराशि (करोड़ रुपये में)
1.	आंध्र प्रदेश	53.93
2.	दिल्ली	0
3.	गोवा	3.03
4.	गुजरात	11.48
5.	हरियाणा	16.17
6.	झारखंड	0
7.	कर्नाटक	14.91

8.	मध्य प्रदेश	12.74
9.	महाराष्ट्र	32.86
10.	पंजाब	20.77
11.	राजस्थान	1.72
12.	तमिलनाडु	21.62
13.	तेलंगाना	5.69
14.	उत्तर प्रदेश	50.73
15.	उत्तराखंड	0.2
16.	पश्चिम बंगाल	0.58
	कुल	246.43

ग. बायोगैस कार्यक्रम:

क्र.सं.	राज्य	जारी की गई धनराशि (करोड़ रुपये में)
1.	अरुणाचल प्रदेश	0.7
2.	आंध्र प्रदेश	0
3.	असम	1.26
4.	बिहार	0
5.	छत्तीसगढ़	5.59
6.	गोवा	0
7.	गुजरात	10.53
8.	हरियाणा	0.11
9.	झारखंड	0
10.	कर्नाटक	8.67
11.	केरल	0.04
12.	मध्य प्रदेश	12.97
13.	महाराष्ट्र	66.01
14.	मणिपुर	0.22
15.	मेघालय	0.22
16.	मिजोरम	0

17.	नगालैंड	0.18
18.	ओडिशा	0.8
19.	पंजाब	6.72
20.	राजस्थान	0.35
21.	तमिलनाडु	5.42
22.	तेलंगाना	1.17
23.	त्रिपुरा	2.81
24.	उत्तर प्रदेश	2.65
25.	उत्तराखंड	2.46
26.	पश्चिम बंगाल	0.05
27.	चंडीगढ़	2.11
28.	दिल्ली	0.23
29.	दादरा एवं नगर हवेली	0.15
30.	केवीआईसी, मुंबई	2.76
31.	अमूल डेयरी, आनंद	0.81
32.	एनडीडीबी, आनंद	6.97
33.	बीडीटीसी आईआईटी गुवाहाटी	0.63
34.	बीडीटीसी आईआईटी दिल्ली	0.83
35.	बीडीटीसी पीएयू लुधियाना	0.15
36.	बीडीटीसी केआईआईटी भुवनेश्वर	1.67
37.	बीडीटीसी एमपीयूएटी, उदयपुर	0.71
38.	बीडीटीसी टीएनएयू, कोयंबटूर	0.85
39.	बीडीटीसी डीएवी, इंदौर	1.24
40.	बीडीटीसी यूएएस बैंगलोर	7.88
	कुल	155.92

नोट: बायोगैस कार्यक्रम राज्य और राष्ट्रीय कार्यक्रम कार्यान्वयन एजेंसी (पीआईए) द्वारा कार्यान्वित किया जा रहा है।

विवरण-III

जैव ऊर्जा उत्पादन के लिए कृषि और जैविक अपशिष्ट के उपयोग को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा निम्नानुसार दिया गया है:

I. नवीन और नवीकरणीय ऊर्जा मंत्रालय, केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान करके राष्ट्रीय जैव ऊर्जा कार्यक्रम (एनबीपी) के विभिन्न घटकों के अंतर्गत जैव ऊर्जा संयंत्रों की संस्थापना में सहायता करता है। इसमें बिजली उत्पादन के लिए बायोमास-आधारित (गैर-खोई आधारित) संयंत्र, ब्रिकेट/पेलेट विनिर्माण संयंत्र और संपीड़ित बायोगैस (सीबीजी/बायोसीएनजी) संयंत्र शामिल हैं।

II. कृषि और किसान कल्याण मंत्रालय, फसल अवशेष प्रबंधन (सीआरएम) योजना के तहत फसल अवशेषों के प्रबंधन के लिए प्रोत्साहन प्रदान करता है। इस योजना के तहत, फसल अवशेष प्रबंधन मशीनरी की खरीद के लिए किसानों को @ 50% वित्तीय सहायता प्रदान की जाती है और @ 80% ग्रामीण उद्यमियों (ग्रामीण युवा और एक उद्यमी के रूप में किसान), किसानों की सहकारी समितियों (कृषि/बागवानी/मखाना आदि), डीएवाई-एनआरएलएम क्लस्टर स्तर के संघों और स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठनों (एफपीओ) और पंचायतों को फसल अवशेष प्रबंधन मशीनों के कस्टम हायरिंग केंद्रों की स्थापना के लिए प्रदान किया जाता है। मशीनरी और उपकरणों की पूंजीगत लागत पर धान आपूर्ति श्रृंखला परियोजनाओं को 65 प्रतिशत तक अधिकतम 1.50 करोड़ रुपये तक की वित्तीय सहायता भी प्रदान की जाती है। CRM योजना महाराष्ट्र राज्य में लागू नहीं है।

III. केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) धान की पराली के उपयोग को बढ़ावा देने के लिए पेलेटाइजेशन और टॉरफेक्शन संयंत्रों की स्थापना के लिए पर्यावरण संरक्षण प्रभार निधियों के अंतर्गत वन टाइम वित्तीय सहायता प्रदान करता है।

IV. पेट्रोलियम और प्राकृतिक गैस मंत्रालय, अपनी बायोमास एकत्रीकरण मशीनरी (बीएम) योजना के तहत, कृषि अवशेषों के कुशल उपयोग को सुविधाजनक बनाने और खुले क्षेत्र में जलाने को

रोकने के लिए बायोमास संग्रह और एकत्रीकरण मशीनरी की खरीद में संपीड़ित बायो गैस (सीबीजी) उत्पादकों को सहायता प्रदान करता है।

V आवासन और शहरी कार्य मंत्रालय (MoHUA) द्वारा प्रदान की गई जानकारी के अनुसार, स्वच्छ भारत मिशन-शहरी 2.0 के ठोस अपशिष्ट प्रबंधन घटक के अनुसार, केंद्रीय वित्तीय सहायता (CFA) विभिन्न प्रकार की अपशिष्ट प्रसंस्करण सुविधाओं जैसे सामग्री पुनर्प्राप्ति सुविधाओं (MRFs), अपशिष्ट से खाद (WTC) संयंत्रों, बायो-मिथेनेशन संयंत्रों, ठोस मलबा व्युत्पन्न ईंधन (RDF) प्रसंस्करण सुविधाओं, अपशिष्ट से बिजली (डब्ल्यूटीई) संयंत्र, निर्माण और विध्वंस (सी एंड डी) अपशिष्ट संयंत्र, सैनिटरी लैंडफिल सहित सीबीजी संयंत्र की स्थापना के लिए प्रदान की जाती है।

लोकोमोटिव में शौचालय की सुविधा

6210. श्री उत्कर्ष वर्मा मधुर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सर्दी के मौसम के दौरान रेलगाड़ियां अक्सर देरी से चलती हैं और यदि हां, तो इसके क्या कारण हैं;

(ख) क्या सरकार द्वारा यात्रियों को ठंड से बचाने के लिए सर्दी के दिनों में रेलवे स्टेशनों पर अलाव जलाने जैसे कोई उपाय किए गए हैं; और

(ग) क्या सरकार लोकोमोटिव के इंजन में शौचालय की सुविधा उपलब्ध कराने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) भारतीय रेल समय पर रेलगाड़ी चलाने के लिए हरसंभव प्रयास करती है। रेलगाड़ियों के समयपालन को आंतरिक और बाहरी दोनों प्रकार के कई कारक प्रभावित करते हैं जिनमें कोहरे का

मौसम, पथ संबंधी बाध्यताएं, परिसंपत्तियों का अनुरक्षण, अलार्म चेन खींचना, आंदोलन, मवेशियों का कुचला जाना और अन्य अप्रत्याशित परिस्थितियां शामिल हैं।

कोहरा और जलवायु संबंधी स्थितियाँ परिवहन के सभी माध्यमों-सड़क, रेल और हवाई मार्ग को प्रभावित करती हैं। भारतीय रेल अपने निर्धारित समय-सारणी सूची के अनुसार रेलगाड़ियों को चलाने का हर संभव प्रयास करती है। बहरहाल, कोहरे के मौसम के कारण गाड़ी सेवाओं का सामान्य परिचालन प्रभावित होता है, जिससे विलंब, रद्दकरण और आंशिक रद्दकरण हो सकता है।

परिचालन की संरक्षा सुनिश्चित करने के लिए, सर्दियों के मौसम के दौरान भी रेलवे का सुचारु रूप से कार्य करने के साथ-साथ रद्दकरण को न्यूनतम करने के लिए भी भारतीय रेल द्वारा निम्नलिखित कदम उठाए गए हैं:

1. कोहरे के प्रभाव को कम करने, रेलगाड़ियों के परिचालन में लोको पायलटों को सहायता प्रदान करने और कोहरे के मौसम में यात्रियों की सुरक्षा सुनिश्चित करने के लिए भारतीय रेल ने विभिन्न उपाय किए हैं जिनमें निम्नानुसार शामिल हैं:
 - लोको पायलटों को एक ग्लोबल पोजिशनिंग सिस्टम (जीपीएस) आधारित पोर्टेबल 'फॉग सेफ डिवाइस' (एफएसडी) मुहैया कराया जा रहा है, जो कोहरे जैसी खराब दृश्यता की स्थितियों के दौरान आगामी महत्वपूर्ण स्थलों जैसे कि आने वाले सिगनल, समपार फाटक, स्थायी गति प्रतिबंध आदि को पहले से ही दर्शाता है। यह उपकरण विशेष रूप से सर्दियों के मौसम में सुरक्षित रेलगाड़ी परिचालन के लिए और खराब दृश्यता की स्थिति में चलते समय लोको पायलटों के तनाव कम करने में सहायता पहुंचाने के लिए उपयोग किया जाता है। दिनांक 31.01.2026 की स्थिति के अनुसार, भारतीय रेल पर 29,848 फॉग सेफ डिवाइस मुहैया कराए गए हैं।
 - रेलखंडों में सुरक्षित और सुचारु गाड़ी परिचालन के लिए इलेक्ट्रिकल/इलेक्ट्रॉनिक इंटरलॉकड सिगनल प्रणाली के साथ पूर्णतया अथवा स्वचालित रेलखंड परिचालन प्रणाली मुहैया कराई गई है। कोहरे के मौसम में काफी हद तक विलंब को कम करने के लिए दिल्ली-सोनीपत खंड में

आशोधित सेमी-ऑटोमेटिक स्टॉप सिगनल की व्यवस्था की गई है, जहां स्वचालित सिगनल प्रणाली मुहैया कराई गई है।

2. कोहरे के दौरान संरक्षा संबंधी उपाय: कोहरे और खराब मौसम के दौरान सुरक्षित गाड़ी परिचालन के संबंध में क्षेत्रीय रेलों के लिए विस्तृत दिशानिर्देश पहले से मौजूद हैं। समय-समय पर विशेष रूप से प्रत्येक वर्ष शीतकालीन मौसम की शुरुआत में क्षेत्रीय रेलों को ये अनुदेश दोहराए जाते हैं।

3. कोहरे की स्थिति में कर्मचारियों का प्रशिक्षण: रेल कर्मचारियों, जिनमें लोको पायलट और सहायक लोको पायलट शामिल हैं, को उनके करियर के विभिन्न चरणों में संरचित प्रशिक्षण प्रदान किया जाता है। लोको पायलट और सहायक लोको पायलट को प्रारंभिक प्रशिक्षण के साथ-साथ रेल प्रशिक्षण केंद्रों में आयोजित आवधिक पुनश्चर्या पाठ्यक्रमों के दौरान, विभिन्न संरक्षा संबंधी उपकरणों, वीसीडी, फॉगसेफ/फॉगपास डिवाइस की कोहरे से संबंधित संरक्षा पद्धतियों की कार्यात्मकता पर संरचित प्रशिक्षण प्रदान किया जाता है। लोको पायलटों और सहायक लोको पायलटों के लिए प्रारंभिक और प्रोन्नति के साथ-साथ पुनश्चर्या पाठ्यक्रमों के लिए बनाए गए प्रशिक्षण मॉड्यूल में स्वचालित सिगनल प्रणाली की कार्यप्रणाली, संरक्षा संबंधी विशेषताएं और आपातकालीन प्रोटोकॉल शामिल हैं।

संबंधित कोटियों हेतु प्रारंभिक और पदोन्नति चरणों के लिए निर्धारित आवधिकता के अनुसार कवच प्रणाली सहित विस्तृत प्रशिक्षण मॉड्यूल उपलब्ध हैं, इसके साथ ही पुनश्चर्या पाठ्यक्रम और विशेषीकृत प्रशिक्षण पाठ्यक्रम भी उपलब्ध हैं, जिनमें व्यावहारिक पहलुओं पर जोर दिया गया है जो संपूर्ण संरक्षा और यात्री अनुभव पर ध्यान केंद्रित करते हुए कर्मचारियों के कौशल में वृद्धि और संबंधित उन्नत प्रौद्योगिकी के साथ अनुकूलन में सहायता करते हैं। कार्यप्रणाली में प्रौद्योगिकीय परिवर्तनों को ध्यान में रखते हुए इन मॉड्यूलों को अद्यतन भी किया जाता है।

भारतीय रेल पर स्थित प्रशिक्षण केंद्रों में प्रारंभिक, पदोन्नति, पुनश्चर्या और विशेषीकृत प्रशिक्षण जैसे विभिन्न प्रकार के प्रशिक्षण प्रदान किए जाते हैं:

- प्रारंभिक प्रशिक्षण - नए कर्मचारियों को रेल परिचालन और प्रबंधन के विभिन्न पहलुओं से परिचित कराने के उद्देश्य से।

- प्रोन्नति प्रशिक्षण – कार्यरत कर्मचारियों को उच्चतर दायित्वों वाले पदों के लिए अग्रिम रूप से तैयार करने के उद्देश्य से।
- पुनश्चर्या प्रशिक्षण – कार्यरत कर्मचारियों को उनके कार्यों में दक्षता बढ़ाने के लिए आवधिक रूप से नए विचारों और सिद्धांतों से अवगत कराने के उद्देश्य से।
- विशेषीकृत प्रशिक्षण - यात्री आरक्षण प्रणाली, नए रेलइंजन, सिगनल प्रणाली, रेलपथ प्रौद्योगिकी आदि जैसे प्रौद्योगिकीय विकास, मात्रात्मक तकनीकों आदि से संबंधित ज्ञान का अद्यतन करने के उद्देश्य से।

रेल इंजनों में वाटरलेस यूरिनलों को व्यवहार्यता के अनुसार चरणबद्ध तरीके से उपलब्ध कराया जा रहा है। फरवरी, 2026 की स्थिति के अनुसार, 2800 से अधिक रेल इंजनों में यूरिनलों की व्यवस्था की गई है।

माननीय अध्यक्ष : सदन की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

11.06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों श्री मुरारी लाल मीना, श्री वीरेन्द्र सिंह, श्री मनीश तिवारी, डॉ. प्रशांत यादवराव पडोले, श्री राजेश रंजन, श्री के.

राधाकृष्णन, श्री हैबी ईडन, श्री कोडिकुन्नील सुरेश, श्री बैन्नी बेहनन, एडवोकेट फ्रांसिस जॉर्ज, एडवोकेट डीन कुरियाकोस, श्री एम. के. राघवन, श्री हनुमान बेनीवाल और प्रो. सौगत राय द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

...(व्यवधान)

माननीय अध्यक्ष : आपका नाम तो लेना ही पड़ेगा। सुरेश जी, आप सबसे वरिष्ठ नेता हैं।

...(व्यवधान)

माननीय अध्यक्ष : आप हंगामा नहीं करते, तो मैं समय देता।

...(व्यवधान)

माननीय अध्यक्ष : मैंने कहा था कि हंगामा मत कीजिए, आपको बारह बजे शून्यकाल में जवाब दूंगा।

...(व्यवधान)

माननीय अध्यक्ष : मैंने आज स्थगन प्रस्ताव की किसी भी सूचना की अनुमति नहीं दी है।

...(व्यवधान)

माननीय अध्यक्ष : सदन में सबको मौका मिले, पर्याप्त अवसर मिले। लेकिन अब मैं देख रहा हूं कि कुछ सदस्य केवल बोलने आते हैं और बोलने के बाद चले जाते हैं। मैं नोट कर रहा हूं, उनको मौका नहीं मिलेगा।

...(व्यवधान)

माननीय अध्यक्ष : निशिकान्त जी सबसे ज्यादा समय तक सदन में बैठते हैं।

...(व्यवधान)

माननीय अध्यक्ष : निशिकान्त जी, आपके लिए कह रहे हैं कि सदन भी आप ही स्थगित कराते हैं।

...(व्यवधान)

माननीय अध्यक्ष : सब को मौका मिलेगा। सदन आप सबका है। सदन चर्चा, संवाद, सहमति, असहमति व्यक्त करने के लिए हमारे लोकतंत्र की सबसे बड़ी संस्था है। इसमें विचारों के

दृष्टिकोण, सबके मत आते हैं। इससे लोकतंत्र उतना ही सशक्त होता है और देश आगे बढ़ता है। इसलिए सबको मौका मिलेगा।

12.03 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2 – डॉ. जितेंद्र सिंह जी।

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह) : अध्यक्ष महोदय, मैं अनुसंधान राष्ट्रीय शोध प्रतिष्ठान अधिनियम, 2023 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) अनुसंधान राष्ट्रीय शोध प्रतिष्ठान (अनुसंधान विकास और नवाचार निधि का उपयोग) वित्तीय नियम, 2026 जो दिनांक 2 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 152(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6816/18/26]

- (2) अनुसंधान राष्ट्रीय शोध प्रतिष्ठान, लेखा अधिकारी की भर्ती की विधि, वेतन और भत्ते तथा सेवा के अन्य निबंधन और शर्तें नियम, 2026 जो दिनांक 13 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.126(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6817/18/26]

- (3) अनुसंधान राष्ट्रीय शोध प्रतिष्ठान, मुख्य संचालन अधिकारी और मुख्य वित्तीय अधिकारी की भर्ती की विधि, वेतन और भत्ते तथा सेवा के अन्य निबंधन और शर्तें नियम, 2026 जो दिनांक 13 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.127(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6818/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH): Sir, I rise to lay on the Table a copy of the Central University (Gati Shakti Vishwavidyalaya) Statutes, 2026 (Hindi and English versions) published in Notification No. F.No. GSV/REG/ Statutes/ Notification/ C1/2026/ 77 published in Gazette of India dated 19th March, 2026 under sub-section (2) of Section 43 of the Central Universities Act, 2009.

[Placed in Library, See No. LT 6819/18/26]

माननीय अध्यक्ष : ये 'बिटू' आपका सरनेम लिखा हुआ है कि रवनीत सिंह ही है।

श्री रवनीत सिंह : महोदय, लिखा हुआ है।

माननीय अध्यक्ष : आइटम नंबर-4, श्री जगदम्बिका पाल जी।

... (व्यवधान)

माननीय अध्यक्ष : जगदम्बिका पाल जी 75 वर्ष की उम्र में भी सबसे सक्रिय सदस्य हैं।

श्री जगदम्बिका पाल (डुमरियागंज) : बहुत-बहुत धन्यवाद।

12.04 hrs**PUBLIC ACCOUNTS COMMITTEE****(i) 39th to 44th Report**

श्री जगदम्बिका पाल (डुमरियागंज) : अध्यक्ष महोदय, मैं लोक लेखा समिति (2025-26) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

- (1) 'स्वीकृत अनुदानों और प्रभारित विनियोगों से अधिक व्यय (2022-23)' विषय के बारे में लोक लेखा समिति (2025-26) का उनतालीसवां प्रतिवेदन ।
- (2) 'पूर्व तट रेलवे में मंचेश्वर कैरिज मरम्मत कार्यशाला का कार्यक्रम' विषय के बारे में लोक लेखा समिति (2025-26) का चालीसवां प्रतिवेदन ।
- (3) 'भूजल प्रबंधन और विनियमन' के बारे में लोक लेखा समिति के चौहत्तरवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी इकतालीसवां प्रतिवेदन ।
- (4) 'भारतीय सेना में दिव्यांगता पेंशन' के बारे में लोक लेखा समिति के एक सौ इक्कीसवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी बयालीसवां प्रतिवेदन ।
- (5) 'यात्रियों से सेवा कर/जीएसटी के गैर-प्रभार के कारण परिहार्य भुगतान' के बारे में लोक लेखा समिति के एक सौ छब्बीसवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की- गई- कार्रवाई संबंधी तैंतालीसवां प्रतिवेदन ।
- (6) 'भारतीय रेल में गाड़ियों का पटरी से उतरना' के बारे में लोक लेखा समिति के एक सौ बत्तीसवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी चवालीसवां प्रतिवेदन ।

(ii) Statements

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Sir, I rise to lay the Statements (Hindi and English versions) showing further Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee (2025-26):

- (1) Seventeenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred Twelfth Report (Sixteenth Lok Sabha) on 'Incorrect Adoption of Exchange Rate and Undue Benefit to the Service Provider'.
- (2) Twentieth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred Thirty-first Report (Sixteenth Lok Sabha) on 'Avoidable Procurement of a Mobile Nitrogen Gas Generator Plant, Infertuous Procurement of Material, Development of Integrated Aerostat Surveillance System and Irregular Expenditure on Construction of Vehicle Testing Ground'.
- (3) Twenty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Sixteenth Lok Sabha) on 'Water Pollution in India'.

- (4) Twenty-eighth Report (Seventeenth Lok Sabha) on Action taken by the Government on the Observations/Recommendations contained in their One Hundred and Thirty Fourth Report (Sixteenth Lok Sabha) on 'Pradhan Mantri Swasthya Suraksha Yojana'.
- (5) Thirty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred and Twenty Second Report (Sixteenth Lok Sabha) on 'Kendriya Vidyalaya Sangathan and Gujarat Vidyapith'.
- (6) Thirty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twelfth Report (Seventeenth Lok Sabha) on 'Management of Funds'.
- (7) Thirty-seventh Report (Seventeenth Lok Sabha) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their Thirteenth Report (Seventeenth Lok Sabha) on 'Doubtful Recovery of Outstanding Dues because of Failure of Fiduciary Duty-Bangalore International Airport Limited, Bangalore (BIAL)'.
- (8) Thirty-eighth Report (Seventeenth Lok Sabha) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their Forty-second Report (Sixteenth Lok Sabha) on 'Non-Compliance by Ministries/ Departments in Timely Submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)'.

- (9) Fortieth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninetieth Report (Sixteenth Lok Sabha) on 'Performance of Special Economic Zones'.
- (10) Forty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their One hundred fifth Report (Sixteenth Lok Sabha) on 'Acquisition and Development of Land by DDA'.
- (11) Forty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Fourteenth Report (Seventeenth Lok Sabha) on 'The Accelerated Irrigation Benefits Programme'.
- (12) Sixty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Fifth Report (Seventeenth Lok Sabha) on 'Implementation of Recommendations of PAC by Ministries of Finance, Defence and Women and Child Development'.
- (13) Sixty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Forty-second Report (Seventeenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2018-19)'.

- (14) Seventy-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their One hundred sixth Report (Sixteenth Lok Sabha) on 'Improper Management of Defence Land'.

... (व्यवधान)

माननीय अध्यक्ष : इनको किसी भी विषय पर कभी भी बुलवा लो ।

... (व्यवधान)

माननीय अध्यक्ष : एक और सदस्य हैं, जिनको किसी भी विषय पर कभी भी बुलवा लो, वह जरूर लिखकर लाएंगे ।

... (व्यवधान)

माननीय अध्यक्ष : आइटम नंबर 6 – श्री हर्ष मल्होत्रा जी ।

... (व्यवधान)

माननीय अध्यक्ष : उसे विषय की जानकारी नहीं होती है, फिर भी वह बोलता है ।

... (व्यवधान)

12.05 hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1088
DATED 05.02.2026 REGARDING GANGA EXPRESSWAY ***

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):** Sir, I rise to lay a statement correcting the reply given on 05.02.2026 to Unstarred Question No. 1088 (Hindi and English versions) by (i) Shri Kota Srinivasa Poojary, MP (ii) Shrimati Lovely Anand, MP (iii) Shri Rajkumar Chahar, MP and (iv) Shri Chandan Chauhan, MP regarding "Ganga Expressway".

* Laid on the Table and also placed in Library, See No. LT 6815/18/26

Authenticated



(NITIN JAIRAM GADKARI)

MINISTER OF ROAD TRANSPORT AND HIGHWAYS

Transport Bhawan, New Delhi

New Delhi

Dated:

STATEMENT TO BE MADE BY THE MINISTER OF ROAD TRANSPORT & HIGHWAYS CORRECTING THE ANSWER TO PARTS (a) TO (d) OF THE UNSTARRED QUESTION NO.1088 DATED 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY , SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR AND SHRI CHANDAN CHAUHAN HON'BLE M.P. IN THE LOK SABHA REGARDING "GANGA EXPRESSWAY".

Question	Answer Already given	Corrected Answer on Parts(a) to (d)
(a) the current construction and commissioning status of the Ganga Expressway and other access-controlled expressways;	The Government in Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National Highways (NHs) in the country. As far as Ganga expressway is concerned, the project has been undertaken by the State Government of Uttar Pradesh.	The Government in Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National Highways (NHs) in the country. As far as Ganga expressway is concerned, the project has been undertaken by the State Government of Uttar Pradesh.
(b) the safety audits and		

Question	Answer Already given	Corrected Answer on Parts(a) to (d)
crash barrier standards enforced before opening these corridors; (c) the manner in which maintenance responsibilities are being monitored during the defect liability period; and (d) whether any penalties have been imposed on concessionaires for delays or quality deviations and if so, the details thereof?	Project-wise details of completed and commissioned expressway on NHs is at Annexure-I and commissioning status of ongoing access-controlled expressway projects on NHs is at Annexure-II. Delay in construction of these expressway has been mostly caused due to utility shifting, Land acquisition delay, COS works due to Force Majeure conditions, General arrangement Drawings (GAD) clearance for ROB, issue of non-reimbursement of transportation cost of pond ash by Thermal Power Plants in some States in accordance with the notification dated 25.01.2026 of the Government in Ministry of Environment, Forest and Climate change, non availability of earth for highway construction in some States due to onerous conditions, etc. Works on NHs are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are part of the works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed Expressway	Project-wise details of completed and commissioned expressway on NHs is at Annexure-I and commissioning status of ongoing access-controlled expressway projects on NHs is at Annexure-II. Delay in construction of these expressway has been mostly caused due to utility shifting, Land acquisition delay, COS works due to Force Majeure conditions, General arrangement Drawings (GAD) clearance for ROB, issue of non-reimbursement of transportation cost of pond ash by Thermal Power Plants in some States in accordance with the notification dated 25.01.2016 of the Government in Ministry of Environment, Forest and Climate change, non availability of earth for highway construction in some States due to onerous conditions, etc. Works on NHs are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are part of the works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed Expressway

Question	Answer Already given	Corrected Answer on Parts(a) to (d)
	before opening them to commercial traffic. All identified road safety issues, including those related to crash barriers, road signage and markings, are addressed before the road is opened to the public. Compliance to the maintenance requirements is ensured through regular field visits and inspections by the Authority Engineer (AE) / Independent Engineer (IE) and Authority officers. Repair of identified defects / issues in the road condition during defect liability period are rectified by the Contractor / Concessionaire within the stipulated timelines as per provisions of the Contract Agreement and its Schedules. Actions against defaulting agencies are taken as per the provisions of the Contract/ Concession agreement in case of any defaults. In addition to termination/debarment/ blacklisting of defaulting agencies, penalties/ liquidated damages are also levied on Contractor for damages/ sub-standard work. Penalty amounting to Rs 42.76 crore have been imposed on Contractors/ Concessionaires for delay/ deviation from stipulated quality control standards for access controlled Expressway projects taken up by the Government.	before opening them to commercial traffic. All identified road safety issues, including those related to crash barriers, road signage and markings, are addressed before the road is opened to the public. Compliance to the maintenance requirements is ensured through regular field visits and inspections by the Authority Engineer (AE) / Independent Engineer (IE) and Authority officers. Repair of identified defects / issues in the road condition during defect liability period are rectified by the Contractor / Concessionaire within the stipulated timelines as per provisions of the Contract Agreement and its Schedules. Actions against defaulting agencies are taken as per the provisions of the Contract/ Concession agreement in case of any defaults. In addition to termination/debarment/ blacklisting of defaulting agencies, penalties/ liquidated damages are also levied on Contractor for damages/ sub-standard work. Penalty amounting to Rs 42.76 crore have been imposed on Contractors/ Concessionaires for delay/ deviation from stipulated quality control standards for access controlled Expressway projects taken up by the Government.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING "GANGA EXPRESSWAY "

Details of completed and commissioned National Expressway works

SI No	Name of Expressway	Length in Km	Actual date of commissioning
1	DME, Pkg.-I: Delhi-Meerut Expressway from Km. 0.00 to Km. 8.716 (Nizamuddin to U.P. Gate) in Delhi on Hybrid Annuity Mode	8.716	28.06.2018
2	DME, Pkg.-II: Delhi-Meerut Expressway from Km. 8.716 to Km. 28.000 (U.P. Border to Dasna) in UP on Hybrid Annuity Mode	19.284	31.03.2021
3	DME, Pkg.-IV: Greenfield Delhi-Meerut Expressway from Dasna to Meerut (Km. 27.740 to Km 59.777) in UP on EPC Mode	31.777	31.03.2021
4	EPE, Pkg.-I: 6-lane of Eastern Peripheral Expressway from km 1.000 to km 22.00 in the States of Haryana and Uttar Pradesh	21	26.05.2018

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
5	EPE, Pkg.-II: 6-lane of Eastern Peripheral Expressway from km 22.000 to km 46.500 in the States of Haryana and Uttar Pradesh	24.5	26.05.2018
6	EPE, Pkg.-III: 6-lane of Eastern Peripheral Expressway from km 46.500 to km 71.00 in the State of Uttar Pradesh	24.5	26.05.2018
7	EPE, Pkg.-IV: 6-lane of Eastern Peripheral Expressway from Km 71.000 to Km 93.000 in the state of Uttar Pradesh	22	26.05.2018
8	EPE, Pkg.-V: 6-lane of Eastern Peripheral Expressway from Km 93.000 to Km 114.000 in the States of Haryana and UP.	21	26.05.2018
9	EPE, Pkg.-VI: 6-lane of Eastern Peripheral Expressway from Km 114.000 to Km 136.000 in the State of Haryana.	22	26.05.2018
10	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-01) (Ch. 0+000 to Ch. 18+461) [Sohna-Gurugram Road (NH-248A) near Alipur Village and ending before KMP Expressway]	18+461	10-02-2023
11	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-02) (Ch. 18+500 to Ch. 47+000)[Expressway starting before KMP Expressway and ending at Ch. 47+000 near Khanpur Ghati]	28+500	10-02-2023

SI No	Name of Expressway	Length in Km	Actual date of commissioning
12	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-03) (Ch. 47+000 to Ch. 78+800) [starting near Khanpur Ghati and ending at HR/RJ Border]	31+800	10-02-2023
13	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-04) (Ch. 78+800 to Ch. 115+700) [HR/Rajasthan Border to Junction with SH-44]	36+900	26-06-2022
14	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-05) (Ch.115+700 to Ch. 151+840) [Junction atSH-44 to Junction Keshopura road]	36+140	28-06-2022
15	Delhi Vadodara Expressway Section of NE-4 Package-29	22.50	16.05.2023
16	Delhi Vadodara Expressway Section of NE-4 Package-30	21.50	09.01.2026
17	Vadodara Mumbai Expressway Section of NE-4 Package I	23.74	03.08.2022
18	Vadodara Mumbai Expressway Section of NE-4 Package II	32.00	09.01.2024
19	Vadodara Mumbai Expressway Section of NE-4 Package III	31.00	10.01.2024
20	Vadodara Mumbai Expressway Section of NE-4 Package IV	13.00	02-04-2024

SI No	Name of Expressway	Length in Km	Actual date of commissioning
21	Ahmedabad - Dholera (Pkg III) from km. 48.52 to km. 71.06) [Vejalika Village - Start of DSIR zone]	22.54	28.10.2025
22	Ahmedabad - Dholera (Pkg IV) from km. 71.06 to km. 109.019) [Start of DSIR zone - Adhelai Village]	37.96	10.06.2025
23	Four Laning of Ahmedabad-Vadodara Expressway from km.0.000 to km 93.302	93.30	01.10.2004
24	Delhi-Mumbai Expressway-MP Portion (NE-4)	244.5	20.09.2023
25	Delhi Amritsar Katra Package-3	30.6	21-05-2024
26	Delhi Amritsar Katra Package-4	28.85	25-09-2024
27	Delhi-Vadodara 8-lane carriageway starting at Junction with Keshopura Road to Junction with NH-11 (km 151+84 to 183+0) Green Filed Alignment under BM, NE-4 (Package-6)	31.16	10.03.2022
28	Delhi-Vadodara 8-lane carriageway starting near Junction with NH-11 to start of ROB near junction with NH-11A (km 183 to 214.26) NE-4 (Package-7)	31.26	30.06.2022
29	Delhi-Vadodara 8-lane carriageway (km 214.26 to 247.31) Green Filed Alignment under BM, NE-4 (Package-8)	33.05	06.02.2023

SI No	Name of Expressway	Length in Km	Actual date of commissioning
30	Delhi-Vadodara 8-lane carriageway (km 247.31 to 292.95) Green Filed Alignment under BM, NE-4 (Package-9)	45.64	31.12.2023
31	Delhi - Vadodara [starting from Hardeoganj Village near Indergarh to Major Bridge on Maj River (Ch. 319.40 to 331.030), NE-4 (Package-11)]	11.63	30.11.2023
32	Delhi - Vadodara [starting near Major Bridge on Mej River - Junction on SH-37A (Ch. 331.030 to 359.170), NE-4 (Package-12)]	28.14	21.05.2024
33	Delhi - Vadodara [Junction with SH-37A to Junction with NH- 76 (km. 359.170 to 388.42), NE-4 (Package-13)]	29.25	28.07.2024
34	Delhi - Vadodara [Junction with NH- 76 to Junction with NH-12 near village Ummedpura] (Ch 388.42 to Ch. 419), NE-4 (Package-14)]	30.58	31.12.2024
35	Delhi-Vadodara [Start of Bridge near Manoharpur to Rajasthan/MP Border (km. 427.3 to 452.425), NE-4 (Package-16)]	25.125	30.12.2023
36	4-lane Green Field Expressway Spur from Delhi-Vadodara Greenfield expressway near Bandikui to Jaipur in Bharatmala Pariyojana Ph-I in Rajasthan (HAM) NE-4C	66.916	01.06.2025

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING " GANGA EXPRESSWAY "

Commissioning status of ongoing expressway works

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
1	6L Elevated Kanpur - Lucknow (Expressway) Pkg-1 from Km. 10+980 to Km. 28+500	17.52	93.55	30.07.2025	31.03.2026
2	6L Greenfield Kanpur - Lucknow (Expressway) Pkg II from km. 28.500 to km. 73.744	45.244	99.77	08.05.2025	28.02.2026
3	Construction of 6-lane Greenfield Varanasi-Ranchi-Kolkata Expressway (Pkg-1) from junction with NH-19 & Varanasi Ring Road near Rewasa village to Junction with Chandauli-Chainpur road near Khianti village	27	26.72%	24.11.2026	19.05.2027

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
4	Delhi-Amritsar-Katra Expressway Pkg-14	44.6	80.70%	25.09.2024	31.05.2026
5	Delhi-Amritsar-Katra Expressway Pkg-15	35.15	88.50%	25.09.2024	31.07.2026
6	Delhi-Amritsar-Katra Expressway Pkg-16	20.385	92%	26.09.2024	20.06.2026
7	Delhi-Amritsar-Katra Expressway Pkg-17	26.8	53.90%	13.06.2025	15.09.2026
8	Delhi-Amritsar-Katra Expressway Pkg-18	15.3	51.82%	19.11.2025	26.08.2026
9	Delhi Vadodara Expressway Section of NE-4 Package-26	32.83	72%	31.08.2024	31.03.2026
10	Delhi Vadodara Expressway Section of NE-4 Package-27	26.35	94%	14.02.2024	28.02.2026
11	Delhi Vadodara Expressway Section of NE-4 Package-28	25.23	96%	15.11.2023	31.03.2026
12	Delhi Vadodara Expressway Section of NE-4 Package-31	19.46	95%	18.05.2023	28.02.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
13	Vadodara Mumbai Expressway Section of NE-4 Package V	24.57	95.00%	31-10-2021	31-03-2026
14	Vadodara Mumbai Expressway Section of NE-4 Package VI	36.93	98.90%	11-12-2023	30-11-2024
15	Vadodara Mumbai Expressway Section of NE-4 Package VII	27.50	97.05%	09-11-2023	31-12-2024
16	Vadodara Mumbai Expressway Section of NE-4 Package VIII	35.40	4.85%	02-03-2026	Termination notice issued
17	Vadodara Mumbai Expressway Section of NE-4 Package IX	26.60	21.75%	13-10-2025	30-06-2026
18	Vadodara Mumbai Expressway Section of NE-4 Package X	24.60	36.25%	21-03-2024	15-11-2026
19	Ahmedabad - Dholera (Pkg I) from km. 0.00 to km. 22.00) [Sardar Patel Ring Road - Sindhrej Village]	22.00	99.8	11.01.2024	31.01.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
20	Ahmedabad - Dholera (Pkg II) from km. 22.00 to km. 48.52) [Sindhrej Village - Vejallka Village]	26.52	99.58	21.01.2024	15.02.2026
21	Bangalore-Chennai Expressway Phase I, Package-I of NE-7	27.1	98.99	15.05.2024	04.09.2025
22	Bangalore-Chennai Expressway- Phase I, Package-II of NE-7	27.1	99.8	16.05.2024	04.09.2025
23	Bangalore-Chennai Expressway- Phase I, Package-III of NE-7	17.5	99.97	31.05.2024	04.09.2025
24	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (P-1)	24.0	94%	28.05.2024	28.02.2026
25	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam) section of NE-7 (P-2)	24.5	93%	14.07.2024	30.04.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
26	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepuram) section of NE-7 - (P-3)	25.5	54%	29.07.2024	Work stopped due to financial constraints of Concessionaire.
27	4 Bangalore – Chennai Expressway (Kancheepuram to Sriperumbudur) section of NE-7 (P-4)	31.7	84%	09.07.2024	31.07.2026
28	Ujjain-Garoth Partial Expressway (NH-752D)	136.5	99%	31.12.2023	06.09.2025
29	Bangalore Chennai Expressway from km.71.000 to Km 96.000 (Bethamangala in the state of Karnataka to Byreddypalli) (Phase-II Pkg-I)	25	98.45	09.10.2024	PCC has been issued w.e.f 29.12.2025. However, this corridor is not yet opened to traffic.

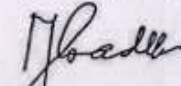
Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
30	Bangalore Chennai Expressway from km 96.000 To 127.000 (Byreddypalli to Bangarupalem) (Phase-II Pkg-II)	31	82.75	07.06.2025	17.06.2026
31	Bangalore Chennai Expressway from km.127.000 to Km 156.000 (Bangarupalem to Gudipala section) (Phase-II Pkg-III)	29	99.46	03.10.2024	PCC has been issued w.e.f 07.08.2025. However, this corridor is not yet opened to traffic.
32	Delhi Amritsar Katra Package-1	34	99.91	26.12.2023	04.11.2025
33	Delhi Amritsar Katra Package-2	26.8	99.89	13.01.2024	25.12.2024
34	Delhi Amritsar Katra Package-5	37.67	99.2	22-05-2024	28.02.2026
35	Delhi Amritsar Katra Package-6	30.91	95.35%	21.05.2024	Project completed on 09.05.2024. Traffic not commissioned yet
36	Delhi Amritsar Katra Package-7	36.94	95.33%	09.07.2024	25.03.2026
37	Delhi Amritsar Katra Package-8	35.09	31.08%	13.03.2025	Project is under Foreclosure/Termination
38	Delhi Amritsar Katra Package-9	43.04	70.60%	16.07.2024	30.06.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
39	Delhi Amritsar Katra Package-10	39.5	62.99%	09.07.2024	Project is under Foreclosure/Termination
40	Delhi Amritsar Katra Package-11	43.02	43.45%	14.11.2024	Project is under Foreclosure/Termination
41	Delhi Amritsar Katra Package-12	35.28	25.77%	20.02.2027	20.02.2027
42	Delhi Amritsar Katra (Amritsar Connectivity) Spur-1	16.9	28.64	16.04.2026	31.03.2028
43	Delhi Amritsar Katra (Amritsar Connectivity) Spur-2	30.5	The EPC Contract has been terminated		
44	Delhi Amritsar Katra (Amritsar Connectivity) Spur-3	28.07	29.7	26.10.2024	30.11.2026
45	Delhi - Vadodara [End of Interchange on NH-166 near village Mui to Hardeoganj village near Indergarh (Ch 292.95 to 319.40), NE-4 (Package-10)]	26.45	94.62%	21.05.2023	31.03.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
46	Delhi - Vadodara [Junction with NH-12 to Start of Bridge near Manoharpura] (Ch 419.00 to 427.30), NE-4 (Package-15)	8.3	90.03%	04.01.2024	31.03.2026
47	Construction of 8-lane access controlled Expressway from km. 77 to 103.400 (Ganjad to Talasari section of VME), Pkg-XI on HAM basis.	26.40	99.85	17-05-2024	28.02.2026
48	Construction 8-lane access controlled Expressway from km. 50.700 to 77 (Masvan to Ganjad section of VME), Pkg-XII on HAM basis.	26.30	97.91	22-03-2024	28.02.2026
49	Construction 8-lane access controlled Expressway from km. 26.582 to 50.70 of Main Expressway and km.0 to 3 of SPUR (Shirsad to Masvan section of VME), Pkg-XIII on HAM basis.	27.18	91.20	08-02-2024	31.03.2026
50	Construction 8-lane access controlled Expressway from km. 3.000 to 20.200 (Shirsad to Akloli section –SPUR of VME), Pkg-XIV on HAM basis.	17.20	90.06	11-05-2024	28.02.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
51	Construction 8-lane access controlled Expressway from km. 20.200 to 38.200 (Akloli to Amne section –SPUR of VME), Pkg-XV on HAM basis.	18.00	90.05	11-05-2024	28.02.2026
52	Construction 8-lane access controlled Expressway from km. 38.200 to 45.200 (Borivali to sange Sectlion - SPUR of VME), Pkg-XVA on HAM basis.	7.00	88.00	31.03.2024	31.03.2026
53	Construction of 8-lane access controlled Expressway from km. 45.200 to 69.800 (Amne to Bhoj section - SPUR of VME) basis, Pkg-XVI on HAM basis.	24.60	92.70	31-10-2024	31.03.2026
54	Construction 8-lane access controlled Expressway from Km 69.700 to Km 79.783(Bhoj to Morbe -Spur) Section of VME, Pkg-XVII on HAM basis.	9.98	84.25	17-07-2025	31.03.2026
55	Surat-Nashik-Ahmednagar-Solapur-MH/KTN Border (Greenfield stretch Package-XIV)	36.40	36.44	02.10.2026	02.10.2026

अधिप्रमाणित



(श्री नितिन जयराम गडकरी)
सड़क परिवहन और राजमार्ग मंत्री
परिवहन भवन, नई दिल्ली

नई दिल्ली

दिनांक:

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के संबंध में उत्तर को संशोधित करने के लिए सड़क परिवहन और राजमार्ग मंत्री द्वारा दिया जाने वाला विवरण

प्रश्न	पहले दिया गया उत्तर	भाग (क) से (घ) पर संशोधित उत्तर
(क) गंगा एक्सप्रेसवे और अन्य पहुंच नियंत्रित रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का सवाल है, यह चालू होने की वर्तमान स्थिति परियोजना उत्तर प्रदेश की राज्य सरकार द्वारा शुरू की गई है। क्या है;	(क) से (घ) सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का सवाल है, यह एनएच पर पूर्ण और शुरू किए गए एक्सप्रेसवे का परियोजना-अनुलग्नक-1 में दिया गया है और एनएच पर शुरू की गई सुरक्षा पहुंच-नियंत्रित एक्सप्रेसवे परियोजनाओं की स्थिति अनुलग्नक-2 में दी गई है। इन एक्सप्रेसवे के निर्माण में देरी का मुख्य कारण जनोपयोगी	(क) से (घ) सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का सवाल है, यह परियोजना उत्तर प्रदेश की राज्य सरकार द्वारा शुरू की गई है। एनएच पर पूर्ण और शुरू किए गए एक्सप्रेसवे का परियोजना-अनुलग्नक-1 में दिया गया है और एनएच पर शुरू की गई सुरक्षा पहुंच-नियंत्रित एक्सप्रेसवे परियोजनाओं की स्थिति अनुलग्नक-2 में दी गई है। इन एक्सप्रेसवे के निर्माण में देरी का मुख्य कारण जनोपयोगी

प्रश्न	पहले दिया गया उत्तर	भाग (क) से (घ) पर संशोधित उत्तर
मानकों को लागू किया गया है; (ग) दोष देयता अवधि के दौरान अनुरक्षण संबंधी उत्तरदायित्वों की निगरानी किस प्रकार की जा रही है; और (घ) क्या स्वीकृति पाने वालों पर विलंब अथवा खराब गुणवत्ता के लिए कोई जुर्माना लगाया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?	स्थानांतरण, भूमि अधिग्रहण में देरी, अप्रत्याशित घटनाओं के कारण सीओएस कार्य, आरओबी के लिए सामान्य व्यवस्था आरेखण (जीएडी) मंजूरी, सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25.01.2026 की अधिसूचना के अनुसार कुछ राज्यों में धर्मल पावर प्लांट द्वारा तालाब की राख (पाँड ऐश) के परिवहन लागत का पुनर्भुगतान न होना, कुछ राज्यों में राजमार्ग निर्माण के लिए मिट्टी की अनुपलब्धता आदि है। एनएच पर कार्य भारतीय सड़क कांग्रेस के मानकों, दिशानिर्देशों, मैनुअल, आचार संहिता के साथ-साथ सड़क और पुल के कार्यों के लिए विशिष्टताओं के अनुसार किए जाते हैं। आवश्यक सड़क सुरक्षा उपायों में अन्य बातों के साथ-साथ सर्विस रोड, मीडियन ओपनिंग, मर्जिंग और डायवर्जिंग सुविधाएँ, क्रैश बैरियर, साइनेज बोर्ड, फुट ओवर ब्रिज आदि शामिल हैं। इसके अलावा, नए निर्मित एक्सप्रेसवे को वाणिज्यिक यातायात के लिए खोलने से पहले उनके स्वतंत्र मूल्यांकन के लिए सड़क सुरक्षा लेखा परीक्षा किया जाता है। जनता के लिए सड़क खोलने से पहले दुर्घटना अवरोधकों, सड़क संकेतकों और चिह्नों से संबंधित समस्याओं सहित सभी पहचान की गई सड़क सुरक्षा समस्याओं को संबोधित किया जाता है। प्राधिकरण इंजीनियर (ईई)/ स्वतंत्र इंजीनियर (आईई) और प्राधिकरण के अधिकारियों द्वारा क्षेत्र के नियमित दौरों और निरीक्षणों के माध्यम से रखरखाव आवश्यकताओं का अनुपालन सुनिश्चित किया जाता है। दोष देयता अवधि के दौरान सड़क की स्थिति में पहचाने गए दोषों/ समस्याओं का सुधार संविदाकार/ रियायतग्राही द्वारा अनुबंध समझौते और उसकी अनुसूचियों के प्रावधानों के अनुसार निर्धारित समय सीमा के भीतर किया जाता है। किसी भी चूक की स्थिति में चूककर्ता एजेंसियों के खिलाफ कार्रवाई अनुबंध/ रियायत समझौते के प्रावधानों के अनुसार की जाती है। चूककर्ता एजेंसियों की समाप्ति/ डिबारमेंट/ ब्लैकलिस्टिंग के	स्थानांतरण, भूमि अधिग्रहण में देरी, अप्रत्याशित घटनाओं के कारण सीओएस कार्य, आरओबी के लिए सामान्य व्यवस्था आरेखण (जीएडी) मंजूरी, सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25.01.2016 की अधिसूचना के अनुसार कुछ राज्यों में धर्मल पावर प्लांट द्वारा तालाब की राख (पाँड ऐश) के परिवहन लागत का पुनर्भुगतान न होना, कुछ राज्यों में राजमार्ग निर्माण के लिए मिट्टी की अनुपलब्धता आदि है। एनएच पर कार्य भारतीय सड़क कांग्रेस के मानकों, दिशानिर्देशों, मैनुअल, आचार संहिता के साथ-साथ सड़क और पुल के कार्यों के लिए विशिष्टताओं के अनुसार किए जाते हैं। आवश्यक सड़क सुरक्षा उपायों में अन्य बातों के साथ-साथ सर्विस रोड, मीडियन ओपनिंग, मर्जिंग और डायवर्जिंग सुविधाएँ, क्रैश बैरियर, साइनेज बोर्ड, फुट ओवर ब्रिज आदि शामिल हैं। इसके अलावा, नए निर्मित एक्सप्रेसवे को वाणिज्यिक यातायात के लिए खोलने से पहले उनके स्वतंत्र मूल्यांकन के लिए सड़क सुरक्षा लेखा परीक्षा किया जाता है। जनता के लिए सड़क खोलने से पहले दुर्घटना अवरोधकों, सड़क संकेतकों और चिह्नों से संबंधित समस्याओं सहित सभी पहचान की गई सड़क सुरक्षा समस्याओं को संबोधित किया जाता है। प्राधिकरण इंजीनियर (ईई)/ स्वतंत्र इंजीनियर (आईई) और प्राधिकरण के अधिकारियों द्वारा क्षेत्र के नियमित दौरों और निरीक्षणों के माध्यम से रखरखाव आवश्यकताओं का अनुपालन सुनिश्चित किया जाता है। दोष देयता अवधि के दौरान सड़क की स्थिति में पहचाने गए दोषों/ समस्याओं का सुधार संविदाकार/ रियायतग्राही द्वारा अनुबंध समझौते और उसकी अनुसूचियों के प्रावधानों के अनुसार निर्धारित समय सीमा के भीतर किया जाता है। किसी भी चूक की स्थिति में चूककर्ता एजेंसियों के खिलाफ कार्रवाई अनुबंध/ रियायत समझौते के प्रावधानों के अनुसार की जाती है। चूककर्ता एजेंसियों की समाप्ति/ डिबारमेंट/ ब्लैकलिस्टिंग के

प्रश्न	पहले दिया गया उत्तर	भाग (क) से (घ) पर संशोधित उत्तर
	अलावा, संविदाकार पर नुकसान/ उप-मानक कार्य के लिए दंड/ परिसमापन हर्जाना भी लगाया जाता है। सरकार द्वारा शुरू की गई पहुंच नियंत्रित एक्सप्रेसवे परियोजनाओं में देरी/ निर्धारित गुणवत्ता नियंत्रण मानकों से विचलन के लिए संविदाकारों/ रियायतग्राहियों पर 42.76 करोड़ रुपये का जुर्माना लगाया गया है।	अलावा, संविदाकार पर नुकसान/ उप-मानक कार्य के लिए दंड/ परिसमापन हर्जाना भी लगाया जाता है। सरकार द्वारा शुरू की गई पहुंच नियंत्रित एक्सप्रेसवे परियोजनाओं में देरी/ निर्धारित गुणवत्ता नियंत्रण मानकों से विचलन के लिए संविदाकारों/ रियायतग्राहियों पर 42.76 करोड़ रुपये का जुर्माना लगाया गया है।

अनुलग्नक-1

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

पूर्ण और शुरू किए गए राष्ट्रीय एक्सप्रेसवे कार्यों का विवरण

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
1	डीएमई, पैकेज-I: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 0.00 से किलोमीटर 8.716 (निजामुद्दीन से यूपी गेट तक)	8.716	28.06.2018
2	डीएमई, पैकेज-II: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 8,716 से किलोमीटर 28,000 तक (उत्तर प्रदेश सीमा से डासना तक)	19.284	31.03.2021
3	डीएमई, पैकेज-IV: ईपीसी मोड पर उत्तर प्रदेश में डासना से मेरठ (किमी 27.740 से किमी 59.777) तक दिल्ली-मेरठ एक्सप्रेसवे का निर्माणाधीन परियोजना	31.777	31.03.2021
4	ईपीई, पैकेज-I: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 1.000 से किमी 22.00 तक के 6-लेन का निर्माण कार्य।	21	26.05.2018
5	ईपीई, पैकेज-II: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 22.000 से किमी 46.500 तक के 6-लेन का निर्माण कार्य	24.5	26.05.2018
6	ईपीई, पैकेज-III: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 46.500 से किमी 71.00 तक 6 लेन का निर्माण।	24.5	26.05.2018
7	ईपीई, पैकेज-IV: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 71.000 से किलोमीटर 93.000 तक 6 लेन का निर्माण।	22	26.05.2018
8	ईपीई, पैकेज-V: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 93.000 से किलोमीटर 114.000 तक 6-लेन का निर्माण।	21	26.05.2018

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
9	ईपीई, पैकेज-VI: हरियाणा राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 114.000 से किलोमीटर 136.000 तक 6-लेन का निर्माण।	22	26.05.2018
10	दिल्ली-वडोदरा ग्रीनफील्ड सरिखण (एनएच-148एन) (पैकेज-01) (चैनेज 0+000 से चैनेज 18+461) [सोहना-गुरुग्राम रोड (एनएच-248ए) अलीपुर गांव के निकट शुरू और केएमपी एक्सप्रेसवे से पहले समाप्त।	18+461	10-02-2023
11	दिल्ली-वडोदरा ग्रीनफील्ड सरिखण (एनएच-148एन) (पैकेज-02) (चैनेज 18+500 से चैनेज 47+000 तक) [एक्सप्रेसवे केएमपी एक्सप्रेसवे से पहले शुरू होकर खानपुर घाटी के निकट चैनेज 47+000 पर समाप्त।	28+500	10-02-2023
12	दिल्ली-वडोदरा ग्रीनफील्ड सरिखण (एनएच-148एन) (पैकेज-03) (चैनल 47+000 से चैनल 78+800) [खानपुर घाटी के निकट से शुरू होकर हरियाणा/राजस्थान सीमा पर समाप्त]	31+800	10-02-2023
13	दिल्ली-वडोदरा ग्रीनफील्ड सरिखण (एनएच-148एन) (पैकेज-04) (चैनल 78+800 से चैनल 115+700) [हरियाणा/राजस्थान सीमा से एसएच-44 के जंक्शन तक]	36+900	26-06-2022
14	दिल्ली-वडोदरा ग्रीनफील्ड सरिखण (एनएच-148एन) (पैकेज-05) (चैनेज 115+700 से चैनेज 151+840) [एसएच-44 जंक्शन से केशोपुरा रोड जंक्शन तक]	36+140	28-06-2022
15	एनई-4 पैकेज-29 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	22.50	16.05.2023
16	एनई 4 पैकेज-30 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	21.50	09.01.2026
17	एनई-4 पैकेज I का वडोदरा-मुंबई एक्सप्रेसवे खंड	23.74	03.08.2022
18	एनई-4 पैकेज II का वडोदरा मुंबई एक्सप्रेसवे खंड	32.00	09.01.2024
19	एनई-4 पैकेज III का वडोदरा मुंबई एक्सप्रेसवे खंड	31.00	10.01.2024

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
20	एनई-4 पैकेज IV का वडोदरा मुंबई एक्सप्रेसवे खंड	13.00	02-04-2024
21	अहमदाबाद - धोलेरा (पैकेज III) (किमी. 48.52 से किमी. 71.06 तक) [वेजात्का गांव - डीएसआईआर जोन का प्रारंभ]	22.54	28.10.2025
22	अहमदाबाद - धोलेरा (पैकेज IV) (किमी. 71.06 से किमी. 109.019 तक) [डीएसआईआर जोन का प्रारंभ - अथेलाई गांव]	37.96	10.06.2025
23	अहमदाबाद-वडोदरा एक्सप्रेसवे का किलोमीटर 0.000 से किलोमीटर 93.302 तक चार लेन का निर्माण	93.30	01.10.2004
24	दिल्ली-मुंबई एक्सप्रेसवे-मध्य प्रदेश खंड (एनई-4)	244.5	20.09.2023
25	दिल्ली अमृतसर कटरा पैकेज-3	30.6	21-05-2024
26	दिल्ली अमृतसर कटरा पैकेज-4	28.85	25-09-2024
27	दिल्ली-वडोदरा केशोपुरा रोड के जंक्शन से एनएच-11 के जंक्शन तक 8-लेन का कैरीजवे (किमी 151+84 से 183+0) बीएम, एनई-4 (पैकेज-6) के अंतर्गत ग्रीन फील्ड संरक्षण।	31.16	10.03.2022
28	दिल्ली-वडोदरा एनएच-11 के जंक्शन के निकट से शुरू होकर एनएच-11ए के जंक्शन के निकट आरओबी की शुरुआत तक 8-लेन का कैरीजवे (किमी 183 से 214.26) एनई-4 (पैकेज-7)	31.26	30.06.2022
29	दिल्ली-वडोदरा 8 लेन वाली सड़क (किमी 214.26 से 247.31) बीएम, एनई-4 (पैकेज-8) के अंतर्गत ग्रीन फील्ड संरक्षण	33.05	06.02.2023
30	दिल्ली-वडोदरा 8 लेन का कैरीजवे (किमी 247.31 से 292.95) ग्रीन फील्ड संरक्षण, बीएम, एनई-4 (पैकेज-9) के अंतर्गत।	45.64	31.12.2023
31	दिल्ली - वडोदरा [इंदरगढ़ के निकट हरदेवगंज गांव के प्रारंभ माज नदी पर स्थित बड़े पुल तक (खंड 319.40 से 331.030), एनई-4 (पैकेज-11)]	11.63	30.11.2023
32	दिल्ली - वडोदरा [मेज़ नदी पर बड़े पुल के निकट से शुरू होकर - एसएच-37ए (चैनज) 331.030 से 359.170) पर जंक्शन, एनई-4 (पैकेज-12)]	28.14	21.05.2024
33	दिल्ली - वडोदरा [एसएच-37ए के जंक्शन से एनएच76 के जंक्शन तक (किमी. 359.170 से 388.42), एनई-4 (पैकेज-13)]	29.25	28.07.2024

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
34	दिल्ली – वडोदरा [उम्मेदपुरा गांव के निकट एनएच-76 के जंक्शन से एनएच-12 के जंक्शन तक] (चैनेज 388.42 से चैनेज 419), एनई-4 (पैकेज-14)	30.58	31.12.2024
35	दिल्ली-वडोदरा [मनोहरपुर के निकट से राजस्थान/मध्य प्रदेश सीमा तक पुल से प्रारंभ (किमी. 427.3 से 452.425), एनई -4 (पैकेज-16)]	25.125	30.12.2023
36	राजस्थान में भारतमाला परियोजना चरण-I में बांदीकुई के निकट दिल्ली-वडोदरा ग्रीनफील्ड एक्सप्रेसवे से जयपुर तक 4-लेन ग्रीन फील्ड एक्सप्रेसवे स्पर (एचएएम) एनई4सी	66.916	01.06.2025

अनुलग्नक-II

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

चल रहे एक्सप्रेसवे कार्यों की प्रारंभ होने की स्थिति

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
1	कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज-1, किलोमीटर 10+980 से किलोमीटर 28+500 तक 6 लेन एलिवेटेड	17.52	93.55	30.07.2025	31.03.2026
2	6 लेन ग्रीनफील्ड कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज II, किलोमीटर 28.500 से किलोमीटर 73.744 तक	45.244	99.77	08.05.2025	28.02.2026
3	रेवासा गांव के निकट एनएच-19 और वाराणसी रिंग रोड के जंक्शन से लेकर खियांती गांव के निकट चंदौली-चैनपुर रोड के जंक्शन तक 6 लेन वाले ग्रीनफील्ड वाराणसी-रांची-कोलकाता एक्सप्रेसवे (पैकेज-1) का निर्माण।	27	26.72%	24.11.2026	19.05.2027
4	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-14	44.6	80.70%	25.09.2024	31.05.2026
5	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-15	35.15	88.50%	25.09.2024	31.07.2026
6	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-16	20.385	92%	26.09.2024	20.06.2026
7	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-17	26.8	53.90%	13.06.2025	15.09.2026

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
8	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-18	15.3	51.82%	19.11.2025	26.08.2026
9	दिल्ली-वडोदरा एक्सप्रेसवे का एनई खंड-4 पैकेज-26	32.83	72%	31.08.2024	31.03.2026
10	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज-27	26.35	94%	14.02.2024	28.02.2026
11	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज-28	25.23	96%	15.11.2023	31.03.2026
12	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज-31	19.46	95%	18.05.2023	28.02.2026
13	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज V	24.57	95.00%	31-10-2021	31-03-2026
14	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VI	36.93	98.90%	11-12-2023	30-11-2024
15	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VII	27.50	97.05%	09-11-2023	31-12-2024
16	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VIII	35.40	4.85%	02-03-2026	बर्खास्तगी का नोटिस जारी किया गया
17	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज IX	26.60	21.75%	13-10-2025	30-06-2026
18	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज X	24.60	36.25%	21-03-2024	15-11-2026

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
19	अहमदाबाद - धोलेरा (पैकेज I) किमी. 0.00 से किमी. 22.00 तक) [सरदार पटेल रिंग रोड - सिंधरेज गांव]	22.00	99.8	11.01.2024	31.01.2026
20	अहमदाबाद - धोलेरा (पैकेज II) किमी. 22.00 से किमी. 48.52 तक) [सिंधरेज गांव - वेजल्का गांव]	26.52	99.58	21.01.2024	15.02.2026
21	बैंगलोर-चेन्नई एक्सप्रेसवे चरण I, एनई7 का पैकेज-I	27.1	98.99	15.05.2024	04.09.2025
22	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-II, एनई-7	27.1	99.8	16.05.2024	04.09.2025
23	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-III, एनई-7	17.5	99.97	31.05.2024	04.09.2025
24	बेंगलुरु से चेन्नई एक्सप्रेसवे (गुडीपाला से वालाजापेट) खंड के 4 लेन वाला एनई7 (पी-1)	24.0	94%	28.05.2024	28.02.2026
25	बैंगलोर - चेन्नई एक्सप्रेसवे (वलाजाहपेट - अराकोणम) खंड का 4 लेन एनई 7 (पी-2)	24.5	93%	14.07.2024	30.04.2026
26	बैंगलोर चेन्नई एक्सप्रेसवे (अराकोणम से कांचीपुरम) खंड का 4 लेन एनई7 (पी-3)	25.5	54%	29.07.2024	रियायतग्राही की वित्तीय दिक्कतों के कारण कार्य गया।

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
27	बेंगलुरु-चेन्नई एक्सप्रेसवे (कांचीपुरम से श्रीपेरंबुदूर) खंड का 4 लेन एनई-7 (पी-4)	31.7	84%	09.07.2024	31.07.2026
28	उज्जैन-गरोठ आंशिक एक्सप्रेसवे (एनएच-752डी)	136.5	99%	31.12.2023	06.09.2025
29	बैंगलोर-चेन्नई एक्सप्रेसवे, 71,000 किमी से 96,000 किमी तक (कर्नाटक राज्य में बेथमंगल से बायरेड्डीपल्ली तक) (चरण-II पैकेज-I)	25	98.45	09.10.2024	पीसीसी 29.12.2025 से प्रभावी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
30	बैंगलोर-चेन्नई एक्सप्रेसवे, 96,000 किमी से 127,000 किमी तक (बायरेड्डीपल्ली से बंगारुपलेम तक) (चरण-II पैकेज-II)	31	82.75	07.06.2025	17.06.2026
31	बैंगलोर-चेन्नई एक्सप्रेसवे, किलोमीटर 127.000 से किलोमीटर 156.000 तक (बंगारुपलेम से गुडीपाला खंड) (चरण-II पैकेज-III)	29	99.46	03.10.2024	पीसीसी 07.08.2025 से जारी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
32	दिल्ली अमृतसर कटरा पैकेज-1	34	99.91	26.12.2023	04.11.2025
33	दिल्ली अमृतसर कटरा पैकेज-2	26.8	99.89	13.01.2024	25.12.2024
34	दिल्ली अमृतसर कटरा पैकेज-5	37.67	99.2	22-05-2024	28.02.2026

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
35	दिल्ली अमृतसर कटरा पैकेज-6	30.91	95.35%	21.05.2024	परियोजना 09.05.2024 को पूरी हुई। यातायात अभी शुरू नहीं हुआ है।
36	दिल्ली अमृतसर कटरा पैकेज-7	36.94	95.33%	09.07.2024	25.03.2026
37	दिल्ली अमृतसर कटरा पैकेज-8	35.09	31.08%	13.03.2025	परियोजना को समय से पुर्व बंद करने के अधिन।
38	दिल्ली अमृतसर कटरा पैकेज-9	43.04	70.60%	16.07.2024	30.06.2026
39	दिल्ली अमृतसर कटरा पैकेज-10	39.5	62.99%	09.07.2024	परियोजना को समय से पुर्व बंद करने के अधिन।
40	दिल्ली अमृतसर कटरा पैकेज-11	43.02	43.45%	14.11.2024	परियोजना को समय से पुर्व बंद करने के अधिन।
41	दिल्ली अमृतसर कटरा पैकेज-12	35.28	25.77%	20.02.2027	20.02.2027
42	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-1	16.9	28.64	16.04.2026	31.03.2028
43	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-2	30.5	ईपीसी अनुबंध समाप्त कर दिया गया है।		

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
44	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-3	28.07	29.7	26.10.2024	30.11.2026
45	दिल्ली - वडोदरा [मुई गांव के निकट एनएच-166 पर इंटरचेंज के अंत, से इंदरगढ़ के निकट हरदेवगंज गांव तक (चैनेज 292.95 से 319.40), एनई-4 (पैकेज-10)]	26.45	94.62%	21.05.2023	31.03.2026
46	दिल्ली - वडोदरा [एनएच-12 के जंक्शन से मनोहरपुरा के निकट पुल की शुरुआत तक] (चैनज) 419.00 से 427.30), एनई-4 (पैकेज-15]	8.3	90.03%	04.01.2024	31.03.2026
47	एचएएम आधार पर किमी 77 से किमी 103.400 (वीएमई के गंजद से तलासारी खंड) तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XI,	26.40	99.85	17-05-2024	28.02.2026
48	एचएएम आधार पर किमी. 50.700 से 77 (वीएमई के मासवान से गंजाद खंड) तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XII	26.30	97.91	22-03-2024	28.02.2026

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
49	एचएएम आधार पर मुख्य एक्सप्रेसवे के किमी 26.582 से किमी 50.70 तक और एसपीयूआर (वीएमई के शिरसाड से मसवान खंड) के किमी. 0 से 3 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XIII	27.18	91.20	08-02-2024	31.03.2026
50	एचएएम आधार पर (शिरसाड से अक्लोली खंड - वीएमई का एसपीयूआर) किमी 3.000 से 20.200 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XIV	17.20	90.06	11-05-2024	28.02.2026
51	एचएएम आधार पर (अक्लोली से आमने खंड - वीएमई का एसपीयूआर) किमी 20.200 से किमी 38.200 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XV	18.00	90.05	11-05-2024	28.02.2026
52	एचएएम आधार पर (बोरीवली से संगे खंड - वीएमई का स्पर) किमी. 38.200 से 45.200 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVए	7.00	88.00	31.03.2024	31.03.2026

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
53	एचएएम आधार पर (अमने से भोज खंड - वीएमई का स्पर) किमी 45.200 से किमी 69.800 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVI	24.60	92.70	31-10-2024	31.03.2026
54	एचएएम आधार पर (किमी 69.700 से किमी 79.783, भोज से मोरबे-स्पूर) वीएकई के खंड तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण वीएकई, पैकेज-XVII	9.98	84.25	17-07-2025	31.03.2026
55	सूरत-नासिक-अहमदनगर-सोलापुर-महाराष्ट्र/केटीएन सीमा (ग्रीनफील्ड का विस्तार पैकेज-XIV)	36.40	36.44	02.10.2026	02.10.2026

CORRECTED

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1088
ANSWERED ON 5TH FEBRUARY, 2026**

GANGA EXPRESSWAY

†1088. **Shri Kota Srinivasa Poojary:
Smt. Lovely Anand:
Shri Rajkumar Chahar:
Shri Chandan Chauhan:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the current construction and commissioning status of the Ganga Expressway and other access-controlled expressways;**
- (b) the safety audits and crash barrier standards enforced before opening these corridors;**
- (c) the manner in which maintenance responsibilities are being monitored during the defect liability period; and**
- (d) whether any penalties have been imposed on concessionaires for delays or quality deviations and if so, the details thereof?**

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (d) The Government in Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National Highways (NHs) in the country. As far as Ganga expressway is concerned, the project has been undertaken by the State Government of Uttar Pradesh.

Project-wise details of completed and commissioned expressway on NHs is at Annexure-I and commissioning status of ongoing access-controlled expressway projects on NHs is at Annexure-II. Delay in construction of these expressway has been mostly caused due to utility shifting, Land acquisition delay, COS works due to Force Majeure conditions, General arrangement Drawings (GAD) clearance for ROB, issue of non-reimbursement of transportation cost of pond ash by Thermal Power Plants in some States in accordance with the notification dated 25.01.2016 of the Government in Ministry of Environment, Forest and Climate change, non availability of earth for highway construction in some States due to onerous conditions, etc.

Works on NHs are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are part of the works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed Expressway before opening them to commercial traffic. All identified road safety issues, including those related to crash barriers, road signage and markings, are addressed before the road is opened to the public.

Compliance to the maintenance requirements is ensured through regular field visits and inspections by the Authority Engineer (AE) / Independent Engineer (IE) and Authority officers. Repair of identified defects / issues in the road condition during defect liability period are rectified by the Contractor / Concessionaire within the stipulated timelines as per provisions of the Contract Agreement and its Schedules.

Actions against defaulting agencies are taken as per the provisions of the Contract/ Concession agreement in case of any defaults. In addition to termination/debarment/ blacklisting of defaulting agencies, penalties/ liquidated damages are also levied on Contractor for damages/ sub-standard work.

Penalty amounting to Rs 42.76 crore have been imposed on Contractors/ Concessionaires for delay/ deviation from stipulated quality control standards for access controlled Expressway projects taken up by the Government.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING "GANGA EXPRESSWAY "

Details of completed and commissioned National Expressway works

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
1	DME, Pkg.-I: Delhi-Meerut Expressway from Km. 0.00 to Km. 8.716 (Nizamuddin to U.P. Gate) in Delhi on Hybrid Annuity Mode	8.716	28.06.2018
2	DME, Pkg.-II: Delhi-Meerut Expressway from Km. 8.716 to Km. 28.000 (U.P. Border to Dasna) in UP on Hybrid Annuity Mode	19.284	31.03.2021
3	DME, Pkg.-IV: Greenfield Delhi-Meerut Expressway from Dasna to Meerut (Km. 27.740 to Km 59.777) in UP on EPC Mode	31.777	31.03.2021
4	EPE, Pkg.-I: 6-lane of Eastern Peripheral Expressway from km 1.000 to km 22.00 in the States of Haryana and Uttar Pradesh	21	26.05.2018
5	EPE, Pkg.-II: 6-lane of Eastern Peripheral Expressway from km 22.000 to km 46.500 in the States of Haryana and Uttar Pradesh	24.5	26.05.2018
6	EPE, Pkg.-III: 6-lane of Eastern Peripheral Expressway from km 46.500 to km 71.00 in the State of Uttar Pradesh	24.5	26.05.2018
7	EPE, Pkg.-IV: 6-lane of Eastern Peripheral Expressway from Km 71.000 to Km 93.000 in the state of Uttar Pradesh	22	26.05.2018

SI No	Name of Expressway	Length in Km	Actual date of commissioning
8	EPE, Pkg.-V: 6-lane of Eastern Peripheral Expressway from Km 93.000 to Km 114.000 in the States of Haryana and UP.	21	26.05.2018
9	EPE, Pkg.-VI: 6-lane of Eastern Peripheral Expressway from Km 114.000 to Km 136.000 in the State of Haryana.	22	26.05.2018
10	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-01) (Ch. 0+000 to Ch. 18+461) [Sohna-Gurugram Road (NH-248A) near Alipur Village and ending before KMP Expressway]	18+461	10-02-2023
11	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-02) (Ch. 18+500 to Ch. 47+000)[Expressway starting before KMP Expressway and ending at Ch. 47+000 near Khanpur Ghati]	28+500	10-02-2023
12	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-03) (Ch. 47+000 to Ch. 78+800) [starting near Khanpur Ghati and ending at HR/RJ Border]	31+800	10-02-2023
13	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-04) (Ch. 78+800 to Ch. 115+700) [HR/Rajasthan Border to Junction with SH-44]	36+900	26-06-2022
14	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-05) (Ch.115+700 to Ch. 151+840) [Junction atSH-44 to Junction Keshopura road]	36+140	28-06-2022
15	Delhi Vadodara Expressway Section of NE-4 Package-29	22.50	16.05.2023
16	Delhi Vadodara Expressway Section of NE-4 Package-30	21.50	09.01.2026
17	Vadodara Mumbai Expressway Section of NE-4 Package I	23.74	03.08.2022
18	Vadodara Mumbai Expressway Section of NE-4 Package II	32.00	09.01.2024
19	Vadodara Mumbai Expressway Section of NE-4 Package III	31.00	10.01.2024
20	Vadodara Mumbai Expressway Section of NE-4 Package IV	13.00	02-04-2024
21	Ahmedabad - Dholera (Pkg III) from km. 48.52 to km. 71.06) [Vejalka Village - Start of DSIR zone]	22.54	28.10.2025

SI No	Name of Expressway	Length in Km	Actual date of commissioning
22	Ahmedabad - Dholera (Pkg IV) from km. 71.06 to km. 109.019) [Start of DSIR zone - Adhelai Village]	37.96	10.06.2025
23	Four Laning of Ahmedabad-Vadodara Expressway from km.0.000 to km 93.302	93.30	01.10.2004
24	Delhi-Mumbai Expressway-MP Portion (NE-4)	244.5	20.09.2023
25	Delhi Amritsar Katra Package-3	30.6	21-05-2024
26	Delhi Amritsar Katra Package-4	28.85	25-09-2024
27	Delhi-Vadodara 8-lane carriageway starting at Junction with Keshopura Road to Junction with NH-11 (km 151+84 to 183+0) Green Filed Alignment under BM, NE-4 (Package-6)	31.16	10.03.2022
28	Delhi-Vadodara 8-lane carriageway starting near Junction with NH-11 to start of ROB near junction with NH-11A (km 183 to 214.26) NE-4 (Package-7)	31.26	30.06.2022
29	Delhi-Vadodara 8-lane carriageway (km 214.26 to 247.31) Green Filed Alignment under BM, NE-4 (Package-8)	33.05	06.02.2023
30	Delhi-Vadodara 8-lane carriageway (km 247.31 to 292.95) Green Filed Alignment under BM, NE-4 (Package-9)	45.64	31.12.2023
31	Delhi - Vadodara [starting from Hardeoganj Village near Indergarh to Major Bridge on Maj River (Ch. 319.40 to 331.030), NE-4 (Package-11)	11.63	30.11.2023
32	Delhi - Vadodara [starting near Major Bridge on Meji River - Junction on SH-37A (Ch. 331.030 to 359.170), NE-4 (Package-12)	28.14	21.05.2024
33	Delhi - Vadodara [Junction with SH-37A to Junction with NH- 76 (km. 359.170 to 388.42), NE-4 (Package-13)	29.25	28.07.2024
34	Delhi - Vadodara [Junction with NH- 76 to Junction with NH-12 near village Ummedpura] (Ch 388.42 to Ch. 419), NE-4 (Package-14)	30.58	31.12.2024
35	Delhi-Vadodara [Start of Bridge near Manoharpur to Rajasthan/MP Border (km. 427.3 to 452.425), NE-4 (Package-16)	25.125	30.12.2023

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
36	4-lane Green Field Expressway Spur from Delhi-Vadodara Greenfield expressway near Bandikui to Jaipur in Bharatmala Pariyojana Ph-I in Rajasthan (HAM) NE-4C	66.916	01.06.2025

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING " GANGA EXPRESSWAY "

Commissioning status of ongoing expressway works

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
1	6L Elevated Kanpur - Lucknow (Expressway) Pkg-1 from Km. 10+980 to Km. 28+500	17.52	93.55	30.07.2025	31.03.2026
2	6L Greenfield Kanpur - Lucknow (Expressway) Pkg II from km. 28.500 to km. 73.744	45.244	99.77	08.05.2025	28.02.2026
3	Construction of 6-lane Greenfield Varanasi-Ranchi-Kolkata Expressway (Pkg-1) from junction with NH-19 & Varanasi Ring Road near Rewasa village to Junction with Chandauli-Chainpur road near Khianti village	27	26.72%	24.11.2026	19.05.2027
4	Delhi-Amritsar-Katra Expressway Pkg-14	44.6	80.70%	25.09.2024	31.05.2026
5	Delhi-Amritsar-Katra Expressway Pkg-15	35.15	88.50%	25.09.2024	31.07.2026
6	Delhi-Amritsar-Katra Expressway Pkg-16	20.385	92%	26.09.2024	20.06.2026
7	Delhi-Amritsar-Katra Expressway Pkg-17	26.8	53.90%	13.06.2025	15.09.2026
8	Delhi-Amritsar-Katra Expressway Pkg-18	15.3	51.82%	19.11.2025	26.08.2026
9	Delhi Vadodara Expressway Section of NE-4 Package-26	32.83	72%	31.08.2024	31.03.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
10	Delhi Vadodara Expressway Section of NE-4 Package-27	26.35	94%	14.02.2024	28.02.2026
11	Delhi Vadodara Expressway Section of NE-4 Package-28	25.23	96%	15.11.2023	31.03.2026
12	Delhi Vadodara Expressway Section of NE-4 Package-31	19.46	95%	18.05.2023	28.02.2026
13	Vadodara Mumbai Expressway Section of NE-4 Package V	24.57	95.00%	31-10-2021	31-03-2026
14	Vadodara Mumbai Expressway Section of NE-4 Package VI	36.93	98.90%	11-12-2023	30-11-2024
15	Vadodara Mumbai Expressway Section of NE-4 Package VII	27.50	97.05%	09-11-2023	31-12-2024
16	Vadodara Mumbai Expressway Section of NE-4 Package VIII	35.40	4.85%	02-03-2026	Termination notice issued
17	Vadodara Mumbai Expressway Section of NE-4 Package IX	26.60	21.75%	13-10-2025	30-06-2026
18	Vadodara Mumbai Expressway Section of NE-4 Package X	24.60	36.25%	21-03-2024	15-11-2026
19	Ahmedabad - Dholera (Pkg I) from km. 0.00 to km. 22.00) [Sardar Patel Ring Road - Sindhrej Village]	22.00	99.8	11.01.2024	31.01.2026
20	Ahmedabad - Dholera (Pkg II) from km. 22.00 to km. 48.52) [Sindhrej Village - Vejallka Village]	26.52	99.58	21.01.2024	15.02.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
21	Bangalore-Chennai Expressway Phase I, Package-I of NE-7	27.1	98.99	15.05.2024	04.09.2025
22	Bangalore-Chennai Expressway-Phase I, Package-II of NE-7	27.1	99.8	16.05.2024	04.09.2025
23	Bangalore-Chennai Expressway-Phase I, Package-III of NE-7	17.5	99.97	31.05.2024	04.09.2025
24	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (P-1)	24.0	94%	28.05.2024	28.02.2026
25	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam) section of NE-7 (P-2)	24.5	93%	14.07.2024	30.04.2026
26	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepuram) section of NE-7 - (P-3)	25.5	54%	29.07.2024	Work stopped due to financial constraints of Concessionaire.
27	4 Bangalore – Chennai Expressway (Kancheepuram to Sriperumbudur) section of NE-7 (P-4)	31.7	84%	09.07.2024	31.07.2026
28	Ujjain-Garoth Partial Expressway (NH-752D)	136.5	99%	31.12.2023	06.09.2025
29	Bangalore Chennai Expressway from km.71.000 to Km 96.000 (Bethamangala in the state of Karnataka to Byreddypalli) (Phase-II Pkg-I)	25	98.45	09.10.2024	PCC has been issued w.e.f 29.12.2025. However, this corridor is not yet opened to traffic.
30	Bangalore Chennai Expressway from km 96.000 To 127.000 (Byreddypalli to Bangarupalem) (Phase-II Pkg-II)	31	82.75	07.06.2025	17.06.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
31	Bangalore Chennai Expressway from km.127.000 to Km 156.000 (Bangarupalem to Gudipala section) (Phase-II Pkg-III)	29	99.46	03.10.2024	PCC has been issued w.e.f 07.08.2025. However, this corridor is not yet opened to traffic.
32	Delhi Amritsar Katra Package-1	34	99.91	26.12.2023	04.11.2025
33	Delhi Amritsar Katra Package-2	26.8	99.89	13.01.2024	25.12.2024
34	Delhi Amritsar Katra Package-5	37.67	99.2	22-05-2024	28.02.2026
35	Delhi Amritsar Katra Package-6	30.91	95.35%	21.05.2024	Project completed on 09.05.2024. Traffic not commissioned yet
36	Delhi Amritsar Katra Package-7	36.94	95.33%	09.07.2024	25.03.2026
37	Delhi Amritsar Katra Package-8	35.09	31.08%	13.03.2025	Project is under Foreclosure/Termination
38	Delhi Amritsar Katra Package-9	43.04	70.60%	16.07.2024	30.06.2026
39	Delhi Amritsar Katra Package-10	39.5	62.99%	09.07.2024	Project is under Foreclosure/Termination
40	Delhi Amritsar Katra Package-11	43.02	43.45%	14.11.2024	Project is under Foreclosure/Termination
41	Delhi Amritsar Katra Package-12	35.28	25.77%	20.02.2027	20.02.2027
42	Delhi Amritsar Katra (Amritsar Connectivity) Spur-1	16.9	28.64	16.04.2026	31.03.2028
43	Delhi Amritsar Katra (Amritsar Connectivity) Spur-2	30.5	The EPC Contract has been terminated		
44	Delhi Amritsar Katra (Amritsar Connectivity) Spur-3	28.07	29.7	26.10.2024	30.11.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
45	Delhi - Vadodara [End of Interchange on NH-166 near village Mui to Hardeoganj village near Indergarh (Ch 292.95 to 319.40), NE-4 (Package-10)]	26.45	94.62%	21.05.2023	31.03.2026
46	Delhi - Vadodara [Junction with NH-12 to Start of Bridge near Manoharpura] (Ch 419.00 to 427.30), NE-4 (Package-15)]	8.3	90.03%	04.01.2024	31.03.2026
47	Construction of 8-lane access controlled Expressway from km. 77 to 103.400 (Ganjad to Talasari section of VME), Pkg-XI on HAM basis.	26.40	99.85	17-05-2024	28.02.2026
48	Construction 8-lane access controlled Expressway from km. 50.700 to 77 (Masvan to Ganjad section of VME), Pkg-XII on HAM basis.	26.30	97.91	22-03-2024	28.02.2026
49	Construction 8-lane access controlled Expressway from km. 26.582 to 50.70 of Main Expressway and km.0 to 3 of SPUR (Shirsad to Masvan section of VME), Pkg-XIII on HAM basis.	27.18	91.20	08-02-2024	31.03.2026
50	Construction 8-lane access controlled Expressway from km. 3.000 to 20.200 (Shirsad to Akloli section –SPUR of VME), Pkg-XIV on HAM basis.	17.20	90.06	11-05-2024	28.02.2026
51	Construction 8-lane access controlled Expressway from km. 20.200 to 38.200 (Akloli to Amne section –SPUR of VME), Pkg-XV on HAM basis.	18.00	90.05	11-05-2024	28.02.2026

SI No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
52	Construction 8-lane access controlled Expressway from km. 38.200 to 45.200 (Borivali to sange Sction - SPUR of VME), Pkg-XVA on HAM basis.	7.00	88.00	31.03.2024	31.03.2026
53	Construction of 8-lane access controlled Expressway from km. 45.200 to 69.800 (Amne to Bhoj section - SPUR of VME) basis, Pkg-XVI on HAM basis.	24.60	92.70	31-10-2024	31.03.2026
54	Construction 8-lane access controlled Expressway from Km 69.700 to Km 79.783(Bhoj to Morbe -Spur) Section of VME, Pkg-XVII on HAM basis.	9.98	84.25	17-07-2025	31.03.2026
55	Surat-Nashik-Ahmednagar-Solapur-MH/KTN Border (Greenfield stretch Package-XIV)	36.40	36.44	02.10.2026	02.10.2026

सही

भारत सरकार
सड़क परिवहन और राजमार्ग मंत्रालय
लोक सभा
अतारांकित प्रश्न सं. 1088
जिसका उत्तर 05.02.2026 को दिया जाना
गंगा एक्सप्रेसवे

1088. श्री कोटा श्रीनिवास पूजारी:

श्रीमती लवली आनंद:

श्री राजकुमार चाहर:

श्री चंदन चौहान:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) गंगा एक्सप्रेसवे और अन्य पहुंच नियंत्रित एक्सप्रेसवे के निर्माण और चालू होने की वर्तमान स्थिति क्या है;

(ख) क्या इन गलियारों को खोलने से पहले सुरक्षा संपरीक्षा और क्रैश बैरियर मानकों को लागू किया गया है;

(ग) दोष देयता अवधि के दौरान अनुरक्षण संबंधी उत्तरदायित्वों की निगरानी किस प्रकार की जा रही है; और

(घ) क्या स्वीकृति पाने वालों पर विलंब अथवा खराब गुणवत्ता के लिए कोई जुर्माना लगाया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उत्तर

सड़क परिवहन और राजमार्ग मंत्री

(श्री नितिन जयराम गडकरी)

(क) से (घ) सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का सवाल है, यह परियोजना उत्तर प्रदेश की राज्य सरकार द्वारा शुरू की गई है।

एनएच पर पूर्ण और शुरू किए गए एक्सप्रेसवे का परियोजना-वार विवरण अनुलग्नक-1 में दिया गया है और एनएच पर शुरू की गई पहुंच-नियंत्रित एक्सप्रेसवे परियोजनाओं की स्थिति अनुलग्नक-2 में दी गई है। इन एक्सप्रेसवे के निर्माण में देरी का मुख्य कारण जनोपयोगी स्थानांतरण, भूमि अधिग्रहण में देरी, अप्रत्याशित घटनाओं के कारण सीओएस कार्य, आरओबी के लिए सामान्य व्यवस्था आरेखण (जीएडी) मंजूरी, सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25.01.2016 की अधिसूचना के अनुसार कुछ राज्यों में थर्मल पावर प्लांट द्वारा तालाब की राख (पाउंड ऐश) के परिवहन लागत का पुनर्भुगतान न होना, कुछ राज्यों में राजमार्ग निर्माण के लिए मिट्टी की अनुपलब्धता आदि हैं।

एनएच पर कार्य भारतीय सड़क कांग्रेस के मानकों, दिशानिर्देशों, मैनुअल, आचार संहिता के साथ-साथ सड़क और पुल के कार्यों के लिए विशिष्टताओं के अनुसार किए जाते हैं। आवश्यक सड़क सुरक्षा उपायों में अन्य बातों के साथ-साथ सर्विस रोड, मीडियन ओपनिंग, मजिग और डायवर्जिंग सुविधाएँ, क्रैश बैरियर, साइनेज बोर्ड, फुट ओवर ब्रिज आदि शामिल हैं। इसके अलावा, नए निर्मित एक्सप्रेसवे को वाणिज्यिक यातायात के लिए खोलने से पहले उनके स्वतंत्र मूल्यांकन के लिए सड़क सुरक्षा लेखा परीक्षा किया जाता है। जनता के लिए सड़क खोलने से पहले दुर्घटना अवरोधकों, सड़क संकेतकों और चिह्नों से संबंधित समस्याओं सहित सभी पहचान की गई सड़क सुरक्षा समस्याओं को संबोधित किया जाता है।

प्राधिकरण इंजीनियर (ईई)/ स्वतंत्र इंजीनियर (आईई) और प्राधिकरण के अधिकारियों द्वारा क्षेत्र के नियमित दौरों और निरीक्षणों के माध्यम से रखरखाव आवश्यकताओं का अनुपालन सुनिश्चित किया जाता है। दोष देयता अवधि के दौरान सड़क की स्थिति में पहचाने गए दोषों/ समस्याओं का सुधार संविदाकार/ रियायतग्राही द्वारा अनुबंध समझौते और उसकी अनुसूचियों के प्रावधानों के अनुसार निर्धारित समय सीमा के भीतर किया जाता है।

किसी भी चूक की स्थिति में चूककर्ता एजेंसियों के खिलाफ कार्रवाई अनुबंध/ रियायत समझौते के प्रावधानों के अनुसार की जाती है। चूककर्ता एजेंसियों की समाप्ति/ डिबारमेंट/ ब्लैकलिस्टिंग के अलावा, संविदाकार पर नुकसान/ उप-मानक कार्य के लिए दंड/ परिसमापन हर्जाना भी लगाया जाता है।

सरकार द्वारा शुरू की गई पहुंच नियंत्रित एक्सप्रेसवे परियोजनाओं में देरी/ निर्धारित गुणवत्ता नियंत्रण मानकों से विचलन के लिए संविदाकारों/ रियायतग्राहियों पर 42.76 करोड़ रुपये का जुर्माना लगाया गया है।

अनुलग्नक-1

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार घाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

पूर्ण और चालू किए गए राष्ट्रीय एक्सप्रेसवे कार्यों का विवरण

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
1	डीएमई, पैकेज-I: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 0.00 से किलोमीटर 8.716 (निजामुद्दीन से यूपी गेट तक)	8.716	28.06.2018
2	डीएमई, पैकेज-II: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 8,716 से किलोमीटर 28,000 तक (उत्तर प्रदेश सीमा से डासना तक)	19.284	31.03.2021
3	डीएमई, पैकेज-IV: ईपीसी मोड पर उत्तर प्रदेश में डासना से मेरठ (किमी 27.740 से किमी 59.777) तक दिल्ली-मेरठ एक्सप्रेसवे का निर्माणाधीन परियोजना	31.777	31.03.2021
4	ईपीई, पैकेज-I: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 1.000 से किमी 22.00 तक के 6-लेन का निर्माण कार्य।	21	26.05.2018
5	ईपीई, पैकेज-II: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 22.000 से किमी 46.500 तक के 6-लेन का निर्माण कार्य	24.5	26.05.2018
6	ईपीई, पैकेज-III: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 46.500 से किमी 71.00 तक 6 लेन का निर्माण।	24.5	26.05.2018
7	ईपीई, पैकेज-IV: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 71.000 से किलोमीटर 93.000 तक 6 लेन का निर्माण।	22	26.05.2018
8	ईपीई, पैकेज-V: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 93.000 से किलोमीटर	21	26.05.2018

	114.000 तक 6-लेन का निर्माण।		
9	ईपीई, पैकेज-VI: हरियाणा राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 114.000 से किलोमीटर 136.000 तक 6-लेन का निर्माण।	22	26.05.2018
10	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-01) (चैनेज 0+000 से चैनेज 18+461) [सोहना-गुरुग्राम रोड (एनएच-248ए) अलीपुर गांव के निकट शुरू और केएमपी एक्सप्रेसवे से पहले समाप्त।	18+461	10-02-2023
11	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-02) (चैनेज 18+500 से चैनेज 47+000 तक) [एक्सप्रेसवे केएमपी एक्सप्रेसवे से पहले शुरू होकर खानपुर घाटी के निकट चैनेज 47+000 पर समाप्त।	28+500	10-02-2023
12	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-03) (चैनल 47+000 से चैनल 78+800) [खानपुर घाटी के निकट से शुरू होकर हरियाणा/राजस्थान सीमा पर समाप्त]	31+800	10-02-2023
13	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-04) (चैनल 78+800 से चैनल 115+700) [हरियाणा/राजस्थान सीमा से एसएच-44 के जंक्शन तक]	36+900	26-06-2022
14	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-05) (चैनेज 115+700 से चैनेज 151+840) [एसएच-44 जंक्शन से केशोपुरा रोड जंक्शन तक]	36+140	28-06-2022
15	एनई-4 पैकेज-29 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	22.50	16.05.2023
16	एनई 4 पैकेज-30 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	21.50	09.01.2026
17	एनई-4 पैकेज I का वडोदरा-मुंबई एक्सप्रेसवे खंड	23.74	03.08.2022
18	एनई-4 पैकेज II का वडोदरा मुंबई एक्सप्रेसवे खंड	32.00	09.01.2024
19	एनई-4 पैकेज III का वडोदरा मुंबई एक्सप्रेसवे खंड	31.00	10.01.2024
20	एनई-4 पैकेज IV का वडोदरा मुंबई एक्सप्रेसवे खंड	13.00	02-04-2024
21	अहमदाबाद - धोलेरा (पैकेज III) (किमी. 48.52 से किमी. 71.06 तक) [वेजाल्का गांव - डीएसआईआर जोन का प्रारंभ]	22.54	28.10.2025

22	अहमदाबाद - धौलेरा (पैकेज IV) (किमी. 71.06 से किमी. 109.019 तक) [डीएसआईआर जोन का प्रारंभ - अधेलाई गांव]	37.96	10.06.2025
23	अहमदाबाद-वडोदरा एक्सप्रेसवे का किलोमीटर 0.000 से किलोमीटर 93.302 तक चार लेन का निर्माण	93.30	01.10.2004
24	दिल्ली-मुंबई एक्सप्रेसवे-मध्य प्रदेश खंड (एनई-4)	244.5	20.09.2023
25	दिल्ली अमृतसर कटरा पैकेज-3	30.6	21-05-2024
26	दिल्ली अमृतसर कटरा पैकेज-4	28.85	25-09-2024
27	दिल्ली-वडोदरा केशोपुरा रोड के जंक्शन से एनएच-11 के जंक्शन तक 8-लेन का कैरीजवे (किमी 151+84 से 183+0) बीएम, एनई-4 (पैकेज-6) के अंतर्गत ग्रीन फील्ड संरक्षण।	31.16	10.03.2022
28	दिल्ली-वडोदरा एनएच-11 के जंक्शन के निकट से शुरू होकर एनएच-11ए के जंक्शन के निकट आरओबी की शुरुआत तक 8-लेन का कैरीजवे (किमी 183 से 214.26) एनई-4 (पैकेज-7)	31.26	30.06.2022
29	दिल्ली-वडोदरा 8 लेन वाली सड़क (किमी 214.26 से 247.31) बीएम, एनई-4 (पैकेज-8) के अंतर्गत ग्रीन फील्ड संरक्षण	33.05	06.02.2023
30	दिल्ली-वडोदरा 8 लेन का कैरीजवे (किमी 247.31 से 292.95) ग्रीन फील्ड संरक्षण, बीएम, एनई-4 (पैकेज-9) के अंतर्गत।	45.64	31.12.2023
31	दिल्ली - वडोदरा [इंदरगढ़ के निकट हरदेवगंज गांव के प्रारंभ माज नदी पर स्थित बड़े पुल तक (खंड 319.40 से 331.030), एनई-4 (पैकेज-11)]	11.63	30.11.2023
32	दिल्ली - वडोदरा [मेज़ नदी पर बड़े पुल के निकट से शुरू होकर - एसएच-37ए (चैनज) 331.030 से 359.170) पर जंक्शन, एनई-4 (पैकेज-12)]	28.14	21.05.2024
33	दिल्ली - वडोदरा [एसएच-37ए के जंक्शन से एनएच-76 के जंक्शन तक (किमी. 359.170 से 388.42), एनई-4 (पैकेज-13)]	29.25	28.07.2024
34	दिल्ली - वडोदरा [उम्मेदपुरा गांव के निकट एनएच-76 के जंक्शन से एनएच-12 के जंक्शन तक] (चैनज 388.42 से चैनज 419), एनई-4 (पैकेज-14)	30.58	31.12.2024

35	दिल्ली-वडोदरा [मनोहरपुर के निकट से राजस्थान/मध्य प्रदेश सीमा तक पुल से प्रारंभ (किमी. 427.3 से 452.425), एनई-4 (पैकेज-16)]	25.125	30.12.2023
36	राजस्थान में भारतमाला परियोजना चरण-I में बांदीकुई के निकट दिल्ली-वडोदरा ग्रीनफील्ड एक्सप्रेसवे से जयपुर तक 4-लेन ग्रीन फील्ड एक्सप्रेसवे स्पर (एचएएम) एनई4सी	66.916	01.06.2025

अनुलग्नक-II

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

चल रहे एक्सप्रेसवे कार्यों की चालू होने की स्थिति

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
1	कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज-1, किलोमीटर 10+980 से किलोमीटर 28+500 तक 6 लेन एलिवेटेड	17.52	93.55	30.07.2025	31.03.2026
2	6 लेन ग्रीनफील्ड कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज II, किलोमीटर 28.500 से किलोमीटर 73.744 तक	45.244	99.77	08.05.2025	28.02.2026
3	रेवासा गांव के निकट एनएच-19 और वाराणसी रिंग रोड के जंक्शन से लेकर खियांती गांव के निकट चंदौली-चैनपुर रोड के जंक्शन तक 6 लेन वाले ग्रीनफील्ड वाराणसी- रांची-कोलकाता एक्सप्रेसवे (पैकेज-1) का निर्माण।	27	26.72%	24.11.2026	19.05.2027
4	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-14	44.6	80.70%	25.09.2024	31.05.2026
5	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-15	35.15	88.50%	25.09.2024	31.07.2026
6	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-16	20.385	92%	26.09.2024	20.06.2026

7	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-17	26.8	53.90%	13.06.2025	15.09.2026
8	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-18	15.3	51.82%	19.11.2025	26.08.2026
9	दिल्ली-वडोदरा एक्सप्रेसवे का एनई खंड-4 पैकेज- 26	32.83	72%	31.08.2024	31.03.2026
10	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 27	26.35	94%	14.02.2024	28.02.2026
11	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 28	25.23	96%	15.11.2023	31.03.2026
12	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 31	19.46	95%	18.05.2023	28.02.2026
13	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज V	24.57	95.00%	31-10-2021	31-03-2026
14	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VI	36.93	98.90%	11-12-2023	30-11-2024
15	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VII	27.50	97.05%	09-11-2023	31-12-2024
16	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VIII	35.40	4.85%	02-03-2026	बर्खास्तगी का नोटिस जारी किया गया
17	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज IX	26.60	21.75%	13-10-2025	30-06-2026
18	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज X	24.60	36.25%	21-03-2024	15-11-2026

19	अहमदाबाद - धोलेरा (पैकेज I) किमी. 0.00 से किमी. 22.00 तक) [सरदार पटेल रिंग रोड - सिंधरेज गांव]	22.00	99.8	11.01.2024	31.01.2026
20	अहमदाबाद - धोलेरा (पैकेज II) किमी. 22.00 से किमी. 48.52 तक) [सिंधरेज गांव - वैजल्का गांव]	26.52	99.58	21.01.2024	15.02.2026
21	बैंगलोर-चेन्नई एक्सप्रेसवे चरण I, एनई7 का पैकेज-I	27.1	98.99	15.05.2024	04.09.2025
22	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-II, एनई-7	27.1	99.8	16.05.2024	04.09.2025
23	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-III, एनई-7	17.5	99.97	31.05.2024	04.09.2025
24	बैंगलुरु से चेन्नई एक्सप्रेसवे (गुडीपाला से वालाजापेट) खंड के 4 लेन वाला एनई7 (पी-1)	24.0	94%	28.05.2024	28.02.2026
25	बैंगलोर - चेन्नई एक्सप्रेसवे (वलाजाहपेट - अराकोणम) खंड का 4 लेन एनई 7 (पी-2)	24.5	93%	14.07.2024	30.04.2026
26	बैंगलोर चेन्नई एक्सप्रेसवे (अराकोणम से कांचीपुरम) खंड का 4 लेन एनई7 (पी-3)	25.5	54%	29.07.2024	रियायतग्राही की वित्तीय दिक्कतों के कारण कार्य गया।
27	बैंगलुरु-चेन्नई एक्सप्रेसवे (कांचीपुरम से श्रीपेरंबुदूर) खंड का 4 लेन एनई-7 (पी-4)	31.7	84%	09.07.2024	31.07.2026

28	उज्जैन-गरोठ आंशिक एक्सप्रेसवे (एनएच- 752डी)	136.5	99%	31.12.2023	06.09.2025
29	बैंगलोर-चेन्नई एक्सप्रेसवे, 71,000 किमी से 96,000 किमी तक (कर्नाटक राज्य में बेथमंगल से बायरेड्डीपल्ली तक) (चरण-II पैकेज-I)	25	98.45	09.10.2024	पीसीसी 29.12.2025 से प्रभावी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
30	बैंगलोर-चेन्नई एक्सप्रेसवे, 96,000 किमी से 127,000 किमी तक (बायरेड्डीपल्ली से बंगारुपलेम तक) (चरण- II पैकेज-II)	31	82.75	07.06.2025	17.06.2026
31	बैंगलोर-चेन्नई एक्सप्रेसवे, किलोमीटर 127.000 से किलोमीटर 156.000 तक (बंगारुपलेम से गुडीपाला खंड) (चरण-II पैकेज-III)	29	99.46	03.10.2024	पीसीसी 07.08.2025 से जारी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
32	दिल्ली अमृतसर कटरा पैकेज-1	34	99.91	26.12.2023	04.11.2025
33	दिल्ली अमृतसर कटरा पैकेज-2	26.8	99.89	13.01.2024	25.12.2024
34	दिल्ली अमृतसर कटरा पैकेज-5	37.67	99.2	22-05-2024	28.02.2026
35	दिल्ली अमृतसर कटरा पैकेज-6	30.91	95.35%	21.05.2024	परियोजना 09.05.2024 को पूरी हुई। यातायात अभी शुरू नहीं हुआ है।
36	दिल्ली अमृतसर कटरा पैकेज-7	36.94	95.33%	09.07.2024	25.03.2026
37	दिल्ली अमृतसर कटरा पैकेज-8	35.09	31.08%	13.03.2025	परियोजना को समय से पूर्व बंद करने के अधिन।

38	दिल्ली अमृतसर कटरा पैकेज-9	43.04	70.60%	16.07.2024	30.06.2026
39	दिल्ली अमृतसर कटरा पैकेज-10	39.5	62.99%	09.07.2024	परियोजना को समय से पूर्व बंद करने के अधिन।
40	दिल्ली अमृतसर कटरा पैकेज-11	43.02	43.45%	14.11.2024	परियोजना को समय से पूर्व बंद करने के अधिन।
41	दिल्ली अमृतसर कटरा पैकेज-12	35.28	25.77%	20.02.2027	20.02.2027
42	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-1	16.9	28.64	16.04.2026	31.03.2028
43	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-2	30.5	ईपीसी अनुबंध समाप्त कर दिया गया है।		
44	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-3	28.07	29.7	26.10.2024	30.11.2026
45	दिल्ली - वडोदरा [मुई गांव के निकट एनएच-166 पर इंटरचेंज के अंत,से इंदरगढ़ के निकट हरदेवोगंज गांव तक (चैनज 292.95 से 319.40), एनई-4 (पैकेज-10)]	26.45	94.62%	21.05.2023	31.03.2026
46	दिल्ली - वडोदरा [एनएच-12 के जंक्शन से मनोहरपुरा के निकट पुल की शुरुआत तक] (चैनज) 419.00 से 427.30), एनई-4 (पैकेज-15]	8.3	90.03%	04.01.2024	31.03.2026
47	एचएएम आधार पर किमी 77 से किमी 103.400 (वीएमई के गंजद से तलासारी खंड)	26.40	99.85	17-05-2024	28.02.2026

	तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XI,				
48	एचएएम आधार पर किमी. 50.700 से 77 (वीएमई के मासवान से गंजाद खंड) तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XII	26.30	97.91	22-03-2024	28.02.2026
49	एचएएम आधार पर मुख्य एक्सप्रेसवे के किमी 26.582 से किमी 50.70 तक और एसपीयूआर (वीएमई के शिरसाड से मासवान खंड) के किमी. 0 से 3 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XIII	27.18	91.20	08-02-2024	31.03.2026
50	एचएएम आधार पर (शिरसाड से अक्लोली खंड - वीएमई का एसपीयूआर) किमी 3.000 से 20.200 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XIV	17.20	90.06	11-05-2024	28.02.2026
51	एचएएम आधार पर (अक्लोली से आमने खंड - वीएमई का एसपीयूआर) किमी 20.200 से किमी 38.200 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XV	18.00	90.05	11-05-2024	28.02.2026

52	एचएएम आधार पर (बोरीवली से संगे खंड - वीएमई का स्पर) किमी. 38.200 से 45.200 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVए	7.00	88.00	31.03.2024	31.03.2026
53	एचएएम आधार पर (अमने से भोज खंड - वीएमई का स्पर) किमी 45.200 से किमी 69.800 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVI	24.60	92.70	31-10-2024	31.03.2026
54	एचएएम आधार पर (किमी 69.700 से किमी 79.783, भोज से मोरबे-स्पूर) वीएकई के खंड तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण वीएकई, पैकेज- XVII	9.98	84.25	17-07-2025	31.03.2026
55	सूरत-नासिक- अहमदनगर-सोलापुर- महाराष्ट्र/केटीएन सीमा (ग्रीनफील्ड का विस्तार पैकेज-XIV)	36.40	36.44	02.10.2026	02.10.2026

ORIGINAL REPLY**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS****LOK SABHA
UNSTARRED QUESTION NO. 1088
ANSWERED ON 5TH FEBRUARY, 2026****GANGA EXPRESSWAY**

†1088. **Shri Kota Srinivasa Poojary:**
 Smt. Lovely Anand:
 Shri Rajkumar Chahar:
 Shri Chandan Chauhan:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS**सड़क परिवहन और राजमार्ग मंत्री****be pleased to state:**

- (a) the current construction and commissioning status of the Ganga Expressway and other access-controlled expressways;**
- (b) the safety audits and crash barrier standards enforced before opening these corridors;**
- (c) the manner in which maintenance responsibilities are being monitored during the defect liability period; and**
- (d) whether any penalties have been imposed on concessionaires for delays or quality deviations and if so, the details thereof?**

ANSWER**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (d) The Government in Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National

Highways (NHs) in the country. As far as Ganga expressway is concerned, the project has been undertaken by the State Government of Uttar Pradesh.

Project-wise details of completed and commissioned expressway on NHs is at Annexure-I and commissioning status of ongoing access-controlled expressway projects on NHs is at Annexure-II. Delay in construction of these expressway has been mostly caused due to utility shifting, Land acquisition delay, COS works due to Force Majeure conditions, General arrangement Drawings (GAD) clearance for ROB, issue of non-reimbursement of transportation cost of pond ash by Thermal Power Plants in some States in accordance with the notification dated 25.01.2026 of the Government in Ministry of Environment, Forest and Climate change, non availability of earth for highway construction in some States due to onerous conditions, etc.

Works on NHs are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are part of the works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed Expressway before opening them to commercial traffic. All identified road safety issues, including those related to crash barriers, road signage and markings, are addressed before the road is opened to the public.

Compliance to the maintenance requirements is ensured through regular field visits and inspections by the Authority Engineer (AE) / Independent Engineer (IE) and Authority officers. Repair of identified defects / issues in the road condition during defect liability period are rectified by the Contractor / Concessionaire within the stipulated timelines as per provisions of the Contract Agreement and its Schedules.

Actions against defaulting agencies are taken as per the provisions of the Contract/ Concession agreement in case of any defaults. In addition to termination/debarment/ blacklisting of defaulting agencies, penalties/ liquidated damages are also levied on Contractor for damages/ sub-standard work.

Penalty amounting to Rs 42.76 crore have been imposed on Contractors/ Concessionaires for delay/ deviation from stipulated quality control standards for access controlled Expressway projects taken up by the Government.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING "GANGA EXPRESSWAY "

Details of completed and commissioned National Expressway works

SI No	Name of Expressway	Length in Km	Actual date of commissioning
1	DME, Pkg.-I: Delhi-Meerut Expressway from Km. 0.00 to Km. 8.716 (Nizamuddin to U.P. Gate) in Delhi on Hybrid Annuity Mode	8.716	28.06.2018
2	DME, Pkg.-II: Delhi-Meerut Expressway from Km. 8.716 to Km. 28.000 (U.P. Border to Dasna) in UP on Hybrid Annuity Mode	19.284	31.03.2021
3	DME, Pkg.-IV: Greenfield Delhi-Meerut Expressway from Dasna to Meerut (Km. 27.740 to Km 59.777) in UP on EPC Mode	31.777	31.03.2021
4	EPE, Pkg.-I: 6-lane of Eastern Peripheral Expressway from km 1.000 to km 22.00 in the States of Haryana and Uttar Pradesh	21	26.05.2018
5	EPE, Pkg.-II: 6-lane of Eastern Peripheral Expressway from km 22.000 to km 46.500 in the States of Haryana and Uttar Pradesh	24.5	26.05.2018
6	EPE, Pkg.-III: 6-lane of Eastern Peripheral Expressway from km 46.500 to km 71.00 in the State of Uttar Pradesh	24.5	26.05.2018

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
7	EPE, Pkg.-IV: 6-lane of Eastern Peripheral Expressway from Km 71.000 to Km 93.000 in the state of Uttar Pradesh	22	26.05.2018
8	EPE, Pkg.-V: 6-lane of Eastern Peripheral Expressway from Km 93.000 to Km 114.000 in the States of Haryana and UP.	21	26.05.2018
9	EPE, Pkg.-VI: 6-lane of Eastern Peripheral Expressway from Km 114.000 to Km 136.000 in the State of Haryana.	22	26.05.2018
10	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-01) (Ch. 0+000 to Ch. 18+461) [Sohna-Gurugram Road (NH-248A) near Alipur Village and ending before KMP Expressway]	18+461	10-02-2023
11	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-02) (Ch. 18+500 to Ch. 47+000)[Expressway starting before KMP Expressway and ending at Ch. 47+000 near Khanpur Ghati]	28+500	10-02-2023
12	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-03) (Ch. 47+000 to Ch. 78+800) [starting near Khanpur Ghati and ending at HR/RJ Border]	31+800	10-02-2023
13	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-04) (Ch. 78+800 to Ch. 115+700) [HR/Rajasthan Border to Junction with SH-44]	36+900	26-06-2022
14	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-05) (Ch.115+700 to Ch. 151+840) [Junction at SH-44 to Junction Keshopura road]	36+140	28-06-2022
15	Delhi Vadodara Expressway Section of NE-4 Package-29	22.50	16.05.2023
16	Delhi Vadodara Expressway Section of NE-4 Package-30	21.50	09.01.2026
17	Vadodara Mumbai Expressway Section of NE-4 Package I	23.74	03.08.2022
18	Vadodara Mumbai Expressway Section of NE-4 Package II	32.00	09.01.2024
19	Vadodara Mumbai Expressway Section of NE-4 Package III	31.00	10.01.2024

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
20	Vadodara Mumbai Expressway Section of NE-4 Package IV	13.00	02-04-2024
21	Ahmedabad - Dholera (Pkg III) from km. 48.52 to km. 71.06] [Vejalka Village - Start of DSIR zone]	22.54	28.10.2025
22	Ahmedabad - Dholera (Pkg IV) from km. 71.06 to km. 109.019] [Start of DSIR zone - Adhelai Village]	37.96	10.06.2025
23	Four Laning of Ahmedabad-Vadodara Expressway from km.0.000 to km 93.302	93.30	01.10.2004
24	Delhi-Mumbai Expressway-MP Portion (NE-4)	244.5	20.09.2023
25	Delhi Amritsar Katra Package-3	30.6	21-05-2024
26	Delhi Amritsar Katra Package-4	28.85	25-09-2024
27	Delhi-Vadodara 8-lane carriageway starting at Junction with Keshopura Road to Junction with NH-11 (km 151+84 to 183+0) Green Filed Alignment under BM, NE-4 (Package-6)	31.16	10.03.2022
28	Delhi-Vadodara 8-lane carriageway starting near Junction with NH-11 to start of ROB near junction with NH-11A (km 183 to 214.26) NE-4 (Package-7)	31.26	30.06.2022
29	Delhi-Vadodara 8-lane carriageway (km 214.26 to 247.31) Green Filed Alignment under BM, NE-4 (Package-8)	33.05	06.02.2023
30	Delhi-Vadodara 8-lane carriageway (km 247.31 to 292.95) Green Filed Alignment under BM, NE-4 (Package-9)	45.64	31.12.2023
31	Delhi - Vadodara [starting from Hardeoganj Village near Indergarh to Major Bridge on Maj River (Ch. 319.40 to 331.030), NE-4 (Package-11)]	11.63	30.11.2023
32	Delhi - Vadodara [starting near Major Bridge on Mej River - Junction on SH-37A (Ch. 331.030 to 359.170), NE-4 (Package-12)]	28.14	21.05.2024
33	Delhi - Vadodara [Junction with SH-37A to Junction with NH- 76 (km. 359.170 to 388.42), NE-4 (Package-13)]	29.25	28.07.2024

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
34	Delhi - Vadodara [Junction with NH- 76 to Junction with NH-12 near village Ummedpura] (Ch 388.42 to Ch. 419), NE-4 (Package-14)	30.58	31.12.2024
35	Delhi-Vadodara [Start of Bridge near Manoharpur to Rajasthan/MP Border (km. 427.3 to 452.425), NE-4 (Package-16)	25.125	30.12.2023
36	4-lane Green Field Expressway Spur from Delhi-Vadodara Greenfield expressway near Bandikui to Jaipur in Bharatmala Pariyojana Ph-I in Rajasthan (HAM) NE-4C	66.916	01.06.2025

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1088 FOR ANSWER ON 05.02.2026 ASKED BY SHRI KOTA SRINIVASA POOJARY, SMT. LOVELY ANAND, SHRI RAJKUMAR CHAHAR, SHRI CHANDAN CHAUHAN REGARDING " GANGA EXPRESSWAY "

Commissioning status of ongoing expressway works

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
1	6L Elevated Kanpur - Lucknow (Expressway) Pkg-1 from Km. 10+980 to Km. 28+500	17.52	93.55	30.07.2025	31.03.2026
2	6L Greenfield Kanpur - Lucknow (Expressway) Pkg II from km. 28.500 to km. 73.744	45.244	99.77	08.05.2025	28.02.2026
3	Construction of 6-lane Greenfield Varanasi-Ranchi-Kolkata Expressway (Pkg-1) from junction with NH-19 & Varanasi Ring Road near Rewasa village to Junction with Chandauli-Chainpur road near Khianti village	27	26.72%	24.11.2026	19.05.2027
4	Delhi-Amritsar-Katra Expressway Pkg-14	44.6	80.70%	25.09.2024	31.05.2026
5	Delhi-Amritsar-Katra Expressway Pkg-15	35.15	88.50%	25.09.2024	31.07.2026
6	Delhi-Amritsar-Katra Expressway Pkg-16	20.385	92%	26.09.2024	20.06.2026
7	Delhi-Amritsar-Katra Expressway Pkg-17	26.8	53.90%	13.06.2025	15.09.2026
8	Delhi-Amritsar-Katra Expressway Pkg-18	15.3	51.82%	19.11.2025	26.08.2026
9	Delhi Vadodara Expressway Section of NE-4 Package-26	32.83	72%	31.08.2024	31.03.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
10	Delhi Vadodara Expressway Section of NE-4 Package-27	26.35	94%	14.02.2024	28.02.2026
11	Delhi Vadodara Expressway Section of NE-4 Package-28	25.23	96%	15.11.2023	31.03.2026
12	Delhi Vadodara Expressway Section of NE-4 Package-31	19.46	95%	18.05.2023	28.02.2026
13	Vadodara Mumbai Expressway Section of NE-4 Package V	24.57	95.00%	31-10-2021	31-03-2026
14	Vadodara Mumbai Expressway Section of NE-4 Package VI	36.93	98.90%	11-12-2023	30-11-2024
15	Vadodara Mumbai Expressway Section of NE-4 Package VII	27.50	97.05%	09-11-2023	31-12-2024
16	Vadodara Mumbai Expressway Section of NE-4 Package VIII	35.40	4.85%	02-03-2026	Termination notice issued
17	Vadodara Mumbai Expressway Section of NE-4 Package IX	26.60	21.75%	13-10-2025	30-06-2026
18	Vadodara Mumbai Expressway Section of NE-4 Package X	24.60	36.25%	21-03-2024	15-11-2026
19	Ahmedabad - Dholera (Pkg I) from km. 0.00 to km. 22.00 [Sardar Patel Ring Road - Sindhrej Village]	22.00	99.8	11.01.2024	31.01.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
20	Ahmedabad - Dholera (Pkg II) from km. 22.00 to km. 48.52) [Sindhrej Village - Vejallka Village]	26.52	99.58	21.01.2024	15.02.2026
21	Bangalore-Chennai Expressway Phase I, Package-I of NE-7	27.1	98.99	15.05.2024	04.09.2025
22	Bangalore-Chennai Expressway-Phase I, Package-II of NE-7	27.1	99.8	16.05.2024	04.09.2025
23	Bangalore-Chennai Expressway-Phase I, Package-III of NE-7	17.5	99.97	31.05.2024	04.09.2025
24	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (P-1)	24.0	94%	28.05.2024	28.02.2026
25	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam) section of NE-7 (P-2)	24.5	93%	14.07.2024	30.04.2026
26	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepuram) section of NE-7 - (P-3)	25.5	54%	29.07.2024	Work stopped due to financial constraints of Concessionaire.
27	4 Bangalore - Chennai Expressway (Kancheepuram to Sriperumbudur) section of NE-7 (P-4)	31.7	84%	09.07.2024	31.07.2026
28	Ujjain-Garoth Partial Expressway (NH-752D)	136.5	99%	31.12.2023	06.09.2025

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
29	Bangalore Chennai Expressway from km.71.000 to Km 96.000 (Bethamangala in the state of Karnataka to Byreddypalli) (Phase-II Pkg-I)	25	98.45	09.10.2024	PCC has been issued w.e.f 29.12.2025. However, this corridor is not yet opened to traffic.
30	Bangalore Chennai Expressway from km 96.000 To 127.000 (Byreddypalli to Bangarupalem) (Phase-II Pkg-II)	31	82.75	07.06.2025	17.06.2026
31	Bangalore Chennai Expressway from km.127.000 to Km 156.000 (Bangarupalem to Gudipala section) (Phase-II Pkg-III)	29	99.46	03.10.2024	PCC has been issued w.e.f 07.08.2025. However, this corridor is not yet opened to traffic.
32	Delhi Amritsar Katra Package-1	34	99.91	26.12.2023	04.11.2025
33	Delhi Amritsar Katra Package-2	26.8	99.89	13.01.2024	25.12.2024
34	Delhi Amritsar Katra Package-5	37.67	99.2	22-05-2024	28.02.2026
35	Delhi Amritsar Katra Package-6	30.91	95.35%	21.05.2024	Project completed on 09.05.2024. Traffic not commissioned yet
36	Delhi Amritsar Katra Package-7	36.94	95.33%	09.07.2024	25.03.2026
37	Delhi Amritsar Katra Package-8	35.09	31.08%	13.03.2025	Project is under Foreclosure/Termination
38	Delhi Amritsar Katra Package-9	43.04	70.60%	16.07.2024	30.06.2026
39	Delhi Amritsar Katra Package-10	39.5	62.99%	09.07.2024	Project is under Foreclosure/Termination

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
40	Delhi Amritsar Katra Package-11	43.02	43.45%	14.11.2024	Project is under Foreclosure/Termination
41	Delhi Amritsar Katra Package-12	35.28	25.77%	20.02.2027	20.02.2027
42	Delhi Amritsar Katra (Amritsar Connectivity) Spur-1	16.9	28.64	16.04.2026	31.03.2028
43	Delhi Amritsar Katra (Amritsar Connectivity) Spur-2	30.5	The EPC Contract has been terminated		
44	Delhi Amritsar Katra (Amritsar Connectivity) Spur-3	28.07	29.7	26.10.2024	30.11.2026
45	Delhi - Vadodara [End of Interchange on NH-166 near village Mui to Hardeoganj village near Indergarh (Ch 292.95 to 319.40), NE-4 (Package-10)]	26.45	94.62%	21.05.2023	31.03.2026
46	Delhi - Vadodara [Junction with NH-12 to Start of Bridge near Manoharpura] (Ch 419.00 to 427.30), NE-4 (Package-15)]	8.3	90.03%	04.01.2024	31.03.2026
47	Construction of 8-lane access controlled Expressway from km. 77 to 103.400 (Ganjad to Talasari section of VME), Pkg-XI on HAM basis.	26.40	99.85	17-05-2024	28.02.2026
48	Construction 8-lane access controlled Expressway from km. 50.700 to 77 (Masvan to Ganjad section of VME), Pkg-XII on HAM basis.	26.30	97.91	22-03-2024	28.02.2026

Sl No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
49	Construction 8-lane access controlled Expressway from km. 26.582 to 50.70 of Main Expressway and km.0 to 3 of SPUR (Shirsad to Masvan section of VME), Pkg-XIII on HAM basis.	27.18	91.20	08-02-2024	31.03.2026
50	Construction 8-lane access controlled Expressway from km. 3.000 to 20.200 (Shirsad to Akloli section -SPUR of VME), Pkg-XIV on HAM basis.	17.20	90.06	11-05-2024	28.02.2026
51	Construction 8-lane access controlled Expressway from km. 20.200 to 38.200 (Akloli to Amne section -SPUR of VME), Pkg-XV on HAM basis.	18.00	90.05	11-05-2024	28.02.2026
52	Construction 8-lane access controlled Expressway from km. 38.200 to 45.200 (Borivali to sange Section - SPUR of VME), Pkg-XVA on HAM basis.	7.00	88.00	31.03.2024	31.03.2026
53	Construction of 8-lane access controlled Expressway from km. 45.200 to 69.800 (Amne to Bhoj section - SPUR of VME) basis, Pkg-XVI on HAM basis.	24.60	92.70	31-10-2024	31.03.2026
54	Construction 8-lane access controlled Expressway from Km 69.700 to Km 79.783(Bhoj to Morbe -Spur) Section of VME, Pkg-XVII on HAM basis.	9.98	84.25	17-07-2025	31.03.2026
55	Surat-Nashik-Ahmednagar-Solapur-MH/KTN Border (Greenfield stretch Package-XIV)	36.40	36.44	02.10.2026	02.10.2026

मूल उत्तर

भारत सरकार
सड़क परिवहन और राजमार्ग मंत्रालय
लोक सभा
अतारांकित प्रश्न सं. 1088
जिसका उत्तर 05.02.2026 को दिया जाना
गंगा एक्सप्रेसवे

1088. श्री कोटा श्रीनिवास पूजारी:

श्रीमती लवली आनंद:

श्री राजकुमार चाहर:

श्री चंदन चौहान:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) गंगा एक्सप्रेसवे और अन्य पहुंच नियंत्रित एक्सप्रेसवे के निर्माण और चालू होने की वर्तमान स्थिति क्या है;

(ख) क्या इन गलियारों को खोलने से पहले सुरक्षा संपरीक्षा और क्रेश बैरियर मानकों को लागू किया गया है;

(ग) दोष देयता अवधि के दौरान अनुरक्षण संबंधी उत्तरदायित्वों की निगरानी किस प्रकार की जा रही है; और

(घ) क्या स्वीकृति पाने वालों पर विलंब अथवा खराब गुणवत्ता के लिए कोई जुर्माना लगाया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उत्तर

सड़क परिवहन और राजमार्ग मंत्री

(श्री नितिन जयराम गडकरी)

(क) से (घ) सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का सवाल है, यह परियोजना उत्तर प्रदेश की राज्य सरकार द्वारा शुरू की गई है।

एनएच पर पूर्ण और शुरू किए गए एक्सप्रेसवे का परियोजना-वार विवरण अनुलग्नक-1 में दिया गया है और एनएच पर शुरू की गई पहुंच-नियंत्रित एक्सप्रेसवे परियोजनाओं की स्थिति अनुलग्नक-2 में दी गई है। इन एक्सप्रेसवे के निर्माण में देरी का मुख्य कारण जनोपयोगी स्थानांतरण, भूमि अधिग्रहण में देरी, अप्रत्याशित घटनाओं के कारण सीओएस कार्य, आरओबी के लिए सामान्य व्यवस्था आरेखण (जीएडी) मंजूरी, सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25.01.2026 की अधिसूचना के अनुसार कुछ राज्यों में थर्मल पावर प्लांट द्वारा तालाब की राख (पाउंड ऐश) के परिवहन लागत का पुनर्भुगतान न होना, कुछ राज्यों में राजमार्ग निर्माण के लिए मिट्टी की अनुपलब्धता आदि है।

एनएच पर कार्य भारतीय सड़क कांग्रेस के मानकों, दिशानिर्देशों, मैनुअल, आचार संहिता के साथ-साथ सड़क और पुल के कार्यों के लिए विशिष्टताओं के अनुसार किए जाते हैं। आवश्यक सड़क

सुरक्षा उपायों में अन्य बातों के साथ-साथ सर्विस रोड, मीडियन ओपनिंग, मर्जिंग और ड्रायवर्जिंग सुविधाएँ, क्रैश बैरियर, साइनेज बोर्ड, फुट ओवर ब्रिज आदि शामिल हैं। इसके अलावा, नए निर्मित एक्सप्रेसवे को वाणिज्यिक यातायात के लिए खोलने से पहले उनके स्वतंत्र मूल्यांकन के लिए सड़क सुरक्षा लेखा परीक्षा किया जाता है। जनता के लिए सड़क खोलने से पहले दुर्घटना अवरोधकों, सड़क संकेतकों और चिह्नों से संबंधित समस्याओं सहित सभी पहचान की गई सड़क सुरक्षा समस्याओं को संबोधित किया जाता है।

प्राधिकरण इंजीनियर (एई)/ स्वतंत्र इंजीनियर (आईई) और प्राधिकरण के अधिकारियों द्वारा क्षेत्र के नियमित दौरों और निरीक्षणों के माध्यम से रखरखाव आवश्यकताओं का अनुपालन सुनिश्चित किया जाता है। दोष देयता अवधि के दौरान सड़क की स्थिति में पहचाने गए दोषों/ समस्याओं का सुधार संविदाकार/ रियायतग्राही द्वारा अनुबंध समझौते और उसकी अनुसूचियों के प्रावधानों के अनुसार निर्धारित समय सीमा के भीतर किया जाता है।

किसी भी चूक की स्थिति में चूककर्ता एजेंसियों के खिलाफ कार्रवाई अनुबंध/ रियायत समझौते के प्रावधानों के अनुसार की जाती है। चूककर्ता एजेंसियों की समाप्ति/ डिबारमेंट/ ब्लैकलिस्टिंग के अलावा, संविदाकार पर नुकसान/ उप-मानक कार्य के लिए दंड/ परिसमापन हर्जाना भी लगाया जाता है।

सरकार द्वारा शुरू की गई पहुंच नियंत्रित एक्सप्रेसवे परियोजनाओं में देरी/ निर्धारित गुणवत्ता नियंत्रण मानकों से विचलन के लिए संविदाकारों/ रियायतग्राहियों पर 42.76 करोड़ रुपये का जुर्माना लगाया गया है।

अनुलग्नक-1

“गंगा एक्सप्रेसवे” के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

पूर्ण और चालू किए गए राष्ट्रीय एक्सप्रेसवे कार्यों का विवरण

क्र. सं.	एक्सप्रेसवे का नाम	लंबाई (किलोमीटर में)	प्रारंभ करने की वास्तविक तिथि
1	डीएमई, पैकेज-I: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 0.00 से किलोमीटर 8.716 (निजामुद्दीन से यूपी गेट तक)	8.716	28.06.2018
2	डीएमई, पैकेज-II: हाइब्रिड वार्षिकी मोड पर दिल्ली-मेरठ एक्सप्रेसवे पर किलोमीटर 8,716 से किलोमीटर 28,000 तक (उत्तर प्रदेश सीमा से डासना तक)	19.284	31.03.2021
3	डीएमई, पैकेज-IV: ईपीसी मोड पर उत्तर प्रदेश में डासना से मेरठ (किमी 27.740 से किमी 59.777) तक दिल्ली-मेरठ एक्सप्रेसवे का निर्माणाधीन परियोजना	31.777	31.03.2021
4	ईपीई, पैकेज-I: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 1.000 से किमी 22.00 तक के 6-लेन का निर्माण कार्य।	21	26.05.2018
5	ईपीई, पैकेज-II: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 22.000 से किमी 46.500 तक के 6-लेन का निर्माण कार्य	24.5	26.05.2018
6	ईपीई, पैकेज-III: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किमी 46.500 से किमी 71.00 तक 6 लेन का निर्माण।	24.5	26.05.2018
7	ईपीई, पैकेज-IV: उत्तर प्रदेश राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 71.000 से किलोमीटर 93.000 तक 6 लेन का निर्माण।	22	26.05.2018
8	ईपीई, पैकेज-V: हरियाणा और उत्तर प्रदेश राज्यों में ईस्टर्न	21	26.05.2018

	पेरिफेरल एक्सप्रेसवे के किलोमीटर 93.000 से किलोमीटर 114.000 तक 6-लेन का निर्माण।		
9	ईपीई, पैकेज-VI: हरियाणा राज्य में ईस्टर्न पेरिफेरल एक्सप्रेसवे के किलोमीटर 114.000 से किलोमीटर 136.000 तक 6-लेन का निर्माण।	22	26.05.2018
10	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-01) (चैनेज 0+000 से चैनेज 18+461) [सोहना-गुरुग्राम रोड (एनएच-248ए) अलीपुर गांव के निकट शुरू और केएमपी एक्सप्रेसवे से पहले समाप्त।	18+461	10-02-2023
11	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-02) (चैनेज 18+500 से चैनेज 47+000 तक) [एक्सप्रेसवे केएमपी एक्सप्रेसवे से पहले शुरू होकर खानपुर घाटी के निकट चैनेज 47+000 पर समाप्त।	28+500	10-02-2023
12	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-03) (चैनल 47+000 से चैनल 78+800) [खानपुर घाटी के निकट से शुरू होकर हरियाणा/राजस्थान सीमा पर समाप्त]	31+800	10-02-2023
13	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-04) (चैनल 78+800 से चैनल 115+700) [हरियाणा/राजस्थान सीमा से एसएच-44 के जंक्शन तक]	36+900	26-06-2022
14	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (एनएच-148एन) (पैकेज-05) (चैनेज 115+700 से चैनेज 151+840) [एसएच-44 जंक्शन से केशोपुरा रोड जंक्शन तक]	36+140	28-06-2022
15	एनई-4 पैकेज-29 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	22.50	16.05.2023
16	एनई 4 पैकेज-30 का दिल्ली-वडोदरा एक्सप्रेसवे खंड	21.50	09.01.2026
17	एनई-4 पैकेज I का वडोदरा-मुंबई एक्सप्रेसवे खंड	23.74	03.08.2022
18	एनई-4 पैकेज II का वडोदरा मुंबई एक्सप्रेसवे खंड	32.00	09.01.2024
19	एनई-4 पैकेज III का वडोदरा मुंबई एक्सप्रेसवे खंड	31.00	10.01.2024
20	एनई-4 पैकेज IV का वडोदरा मुंबई एक्सप्रेसवे खंड	13.00	02-04-2024

21	अहमदाबाद - धोलेरा (पैकेज III) (किमी. 48.52 से किमी. 71.06 तक) [वेजालका गांव - डीएसआईआर जोन का प्रारंभ]	22.54	28.10.2025
22	अहमदाबाद - धोलेरा (पैकेज IV) (किमी. 71.06 से किमी. 109.019 तक) [डीएसआईआर जोन का प्रारंभ - अधेलाई गांव]	37.96	10.06.2025
23	अहमदाबाद-वडोदरा एक्सप्रेसवे का किलोमीटर 0.000 से किलोमीटर 93.302 तक चार लेन का निर्माण	93.30	01.10.2004
24	दिल्ली-मुंबई एक्सप्रेसवे-मध्य प्रदेश खंड (एनई-4)	244.5	20.09.2023
25	दिल्ली अमृतसर कटरा पैकेज-3	30.6	21-05-2024
26	दिल्ली अमृतसर कटरा पैकेज-4	28.85	25-09-2024
27	दिल्ली-वडोदरा केशोपुरा रोड के जंक्शन से एनएच-11 के जंक्शन तक 8-लेन का कैरीजवे (किमी 151+84 से 183+0) बीएम, एनई-4 (पैकेज-6) के अंतर्गत ग्रीन फील्ड संरक्षण।	31.16	10.03.2022
28	दिल्ली-वडोदरा एनएच-11 के जंक्शन के निकट से शुरू होकर एनएच-11ए के जंक्शन के निकट आरओबी की शुरुआत तक 8-लेन का कैरीजवे (किमी 183 से 214.26) एनई-4 (पैकेज-7)	31.26	30.06.2022
29	दिल्ली-वडोदरा 8 लेन वाली सड़क (किमी 214.26 से 247.31) बीएम, एनई-4 (पैकेज-8) के अंतर्गत ग्रीन फील्ड संरक्षण	33.05	06.02.2023
30	दिल्ली-वडोदरा 8 लेन का कैरीजवे (किमी 247.31 से 292.95) ग्रीन फील्ड संरक्षण, बीएम, एनई-4 (पैकेज-9) के अंतर्गत।	45.64	31.12.2023
31	दिल्ली - वडोदरा [इंदरगढ़ के निकट हरदेवगंज गांव के प्रारंभ माज नदी पर स्थित बड़े पुल तक (खंड 319.40 से 331.030), एनई-4 (पैकेज-11)]	11.63	30.11.2023
32	दिल्ली - वडोदरा [मेज़ नदी पर बड़े पुल के निकट से शुरू होकर - एसएच-37ए (चैनज) 331.030 से 359.170) पर जंक्शन, एनई-4 (पैकेज-12)]	28.14	21.05.2024
33	दिल्ली - वडोदरा [एसएच-37ए के जंक्शन से एनएच76 के जंक्शन तक (किमी. 359.170 से 388.42), एनई-4 (पैकेज-13)]	29.25	28.07.2024

34	दिल्ली - वडोदरा [उम्मेदपुरा गांव के निकट एनएच-76 के जंक्शन से एनएच-12 के जंक्शन तक] (चैनेज 388.42 से चैनेज 419), एनई-4 (पैकेज-14)	30.58	31.12.2024
35	दिल्ली-वडोदरा [मनोहरपुर के निकट से राजस्थान/मध्य प्रदेश सीमा तक पुल से प्रारंभ (किमी. 427.3 से 452.425), एनई-4 (पैकेज-16)]	25.125	30.12.2023
36	राजस्थान में भारतमाला परियोजना चरण-I में बांदीकुई के निकट दिल्ली-वडोदरा ग्रीनफील्ड एक्सप्रेसवे से जयपुर तक 4-लेन ग्रीन फील्ड एक्सप्रेसवे स्पर (एचएएम) एनई4सी	66.916	01.06.2025

अनुलग्नक-II

"गंगा एक्सप्रेसवे" के संबंध में श्री कोटा श्रीनिवास पूजारी, श्रीमती लवली आनंद, श्री राजकुमार चाहर और श्री चंदन चौहान द्वारा पूछे गए दिनांक 05.02.2026 के लोक सभा अतारांकित प्रश्न संख्या 1088 के भाग (क) से (घ) के उत्तर में उल्लिखित अनुलग्नक

चल रहे एक्सप्रेसवे कार्यों की चालू होने की स्थिति

क्र.सं.	एक्सप्रेसवे	लंबाई (किमी में)	वास्तविक प्रगति (प्रतिशत में)	चालू करने की मूल लक्षित तिथि	चालू होने की वास्तविक/संभावित तिथि
1	कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज-1, किलोमीटर 10+980 से किलोमीटर 28+500 तक 6 लेन एलिवेटेड	17.52	93.55	30.07.2025	31.03.2026
2	6 लेन ग्रीनफील्ड कानपुर - लखनऊ (एक्सप्रेसवे) पैकेज II, किलोमीटर 28.500 से किलोमीटर 73.744 तक	45.244	99.77	08.05.2025	28.02.2026
3	रेवासा गांव के निकट एनएच-19 और वाराणसी रिंग रोड के जंक्शन से लेकर खियांती गांव के निकट चंदौली-चैनपुर रोड के जंक्शन तक 6 लेन वाले ग्रीनफील्ड वाराणसी- रांची-कोलकाता एक्सप्रेसवे (पैकेज-1) का निर्माण।	27	26.72%	24.11.2026	19.05.2027
4	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-14	44.6	80.70%	25.09.2024	31.05.2026
5	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-15	35.15	88.50%	25.09.2024	31.07.2026

6	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-16	20.385	92%	26.09.2024	20.06.2026
7	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-17	26.8	53.90%	13.06.2025	15.09.2026
8	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे पैकेज-18	15.3	51.82%	19.11.2025	26.08.2026
9	दिल्ली-वडोदरा एक्सप्रेसवे का एनई खंड-4 पैकेज- 26	32.83	72%	31.08.2024	31.03.2026
10	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 27	26.35	94%	14.02.2024	28.02.2026
11	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 28	25.23	96%	15.11.2023	31.03.2026
12	दिल्ली-वडोदरा एक्सप्रेसवे का खंड, एनई-4 पैकेज- 31	19.46	95%	18.05.2023	28.02.2026
13	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज V	24.57	95.00%	31-10-2021	31-03-2026
14	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VI	36.93	98.90%	11-12-2023	30-11-2024
15	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VII	27.50	97.05%	09-11-2023	31-12-2024
16	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज VIII	35.40	4.85%	02-03-2026	बर्खास्तगी का नोटिस जारी किया गया
17	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज IX	26.60	21.75%	13-10-2025	30-06-2026
18	वडोदरा मुंबई एक्सप्रेसवे का खंड एनई-4 पैकेज X	24.60	36.25%	21-03-2024	15-11-2026

19	अहमदाबाद - धोलेरा (पैकेज I) किमी. 0.00 से किमी. 22.00 तक) [सरदार पटेल रिंग रोड - सिंधरेज गांव]	22.00	99.8	11.01.2024	31.01.2026
20	अहमदाबाद - धोलेरा (पैकेज II) किमी. 22.00 से किमी. 48.52 तक) [सिंधरेज गांव - वेजल्का गांव]	26.52	99.58	21.01.2024	15.02.2026
21	बैंगलोर-चेन्नई एक्सप्रेसवे चरण I, एनई7 का पैकेज-I	27.1	98.99	15.05.2024	04.09.2025
22	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-II, एनई-7	27.1	99.8	16.05.2024	04.09.2025
23	बैंगलोर-चेन्नई एक्सप्रेसवे - चरण I, पैकेज-III, एनई-7	17.5	99.97	31.05.2024	04.09.2025
24	बैंगलुरु से चेन्नई एक्सप्रेसवे (गुडीपाला से वालाजापेट) खंड के 4 लेन वाला एनई7 (पी-1)	24.0	94%	28.05.2024	28.02.2026
25	बैंगलोर - चेन्नई एक्सप्रेसवे (वलाजाहपेट - अराकोणम) खंड का 4 लेन एनई 7 (पी-2)	24.5	93%	14.07.2024	30.04.2026
26	बैंगलोर चेन्नई एक्सप्रेसवे (अराकोणम से कांचीपुरम) खंड का 4 लेन एनई7 (पी-3)	25.5	54%	29.07.2024	रियायतग्राही की वित्तीय दिक्कतों के कारण कार्य गया।
27	बैंगलुरु-चेन्नई एक्सप्रेसवे (कांचीपुरम से श्रीपेरंबुदूर) खंड का 4 लेन एनई-7 (पी-4)	31.7	84%	09.07.2024	31.07.2026

28	उज्जैन-गरोठ एक्सप्रेसवे (एनएच- 752डी)	आंशिक (एनएच- 752डी)	136.5	99%	31.12.2023	06.09.2025
29	बैंगलोर-चेन्नई एक्सप्रेसवे, 71,000 किमी से 96,000 किमी तक (कर्नाटक राज्य में बेथमंगल से बायरेड्डीपल्ली तक) (चरण-II पैकेज-I)		25	98.45	09.10.2024	पीसीसी 29.12.2025 से प्रभावी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
30	बैंगलोर-चेन्नई एक्सप्रेसवे, 96,000 किमी से 127,000 किमी तक (बायरेड्डीपल्ली से बंगारुपलेम तक) (चरण- II पैकेज-II)		31	82.75	07.06.2025	17.06.2026
31	बैंगलोर-चेन्नई एक्सप्रेसवे, किलोमीटर 127.000 से किलोमीटर 156.000 तक (बंगारुपलेम से गुडीपाला खंड) (चरण-II पैकेज-III)		29	99.46	03.10.2024	पीसीसी 07.08.2025 से जारी हो गई है। हालांकि, यह कॉरिडोर अभी तक यातायात के लिए नहीं खोला गया है।
32	दिल्ली अमृतसर कटरा पैकेज-1		34	99.91	26.12.2023	04.11.2025
33	दिल्ली अमृतसर कटरा पैकेज-2		26.8	99.89	13.01.2024	25.12.2024
34	दिल्ली अमृतसर कटरा पैकेज-5		37.67	99.2	22-05-2024	28.02.2026
35	दिल्ली अमृतसर कटरा पैकेज-6		30.91	95.35%	21.05.2024	परियोजना 09.05.2024 को पूरी हुई। यातायात अभी शुरू नहीं हुआ है।
36	दिल्ली अमृतसर कटरा पैकेज-7		36.94	95.33%	09.07.2024	25.03.2026

37	दिल्ली अमृतसर कटरा पैकेज-8	35.09	31.08%	13.03.2025	परियोजना को समय से पूर्व बंद करने के अधिन।
38	दिल्ली अमृतसर कटरा पैकेज-9	43.04	70.60%	16.07.2024	30.06.2026
39	दिल्ली अमृतसर कटरा पैकेज-10	39.5	62.99%	09.07.2024	परियोजना को समय से पूर्व बंद करने के अधिन।
40	दिल्ली अमृतसर कटरा पैकेज-11	43.02	43.45%	14.11.2024	परियोजना को समय से पूर्व बंद करने के अधिन।
41	दिल्ली अमृतसर कटरा पैकेज-12	35.28	25.77%	20.02.2027	20.02.2027
42	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-1	16.9	28.64	16.04.2026	31.03.2028
43	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-2	30.5	ईपीसी अनुबंध समाप्त कर दिया गया है।		
44	दिल्ली अमृतसर कटरा (अमृतसर कनेक्टिविटी) स्पर-3	28.07	29.7	26.10.2024	30.11.2026
45	दिल्ली - वडोदरा [मुई गांव के निकट एनएच-166 पर इंटरचेंज के अंत,से इंदरगढ़ के निकट हरदेवोगंज गांव तक (चैनज 292.95 से 319.40), एनई-4 (पैकेज-10)]	26.45	94.62%	21.05.2023	31.03.2026
46	दिल्ली - वडोदरा [एनएच-12 के जंक्शन से मनोहरपुरा के निकट पुल की शुरुआत तक] (चैनज) 419.00 से 427.30), एनई-4 (पैकेज-15]	8.3	90.03%	04.01.2024	31.03.2026

47	एचएएम आधार पर किमी 77 से किमी 103.400 (वीएमई के गंजद से तलासारी खंड) तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XI,	26.40	99.85	17-05-2024	28.02.2026
48	एचएएम आधार पर किमी. 50.700 से 77 (वीएमई के मासवान से गंजाद खंड) तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XII	26.30	97.91	22-03-2024	28.02.2026
49	एचएएम आधार पर मुख्य एक्सप्रेसवे के किमी 26.582 से किमी 50.70 तक और एसपीयूआर (वीएमई के शिरसाड से मसवान खंड) के किमी. 0 से 3 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण, पैकेज-XIII	27.18	91.20	08-02-2024	31.03.2026
50	एचएएम आधार पर (शिरसाद से अक्लोली खंड - वीएमई का एसपीयूआर) किमी 3.000 से 20.200 किमी तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XIV	17.20	90.06	11-05-2024	28.02.2026
51	एचएएम आधार पर (अक्लोली से आमने खंड - वीएमई का एसपीयूआर) किमी 20.200 से किमी 38.200 तक 8-लेन	18.00	90.05	11-05-2024	28.02.2026

	पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XV				
52	एचएएम आधार पर (बोरीवली से संगे खंड - वीएमई का स्पर) किमी. 38.200 से 45.200 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVए	7.00	88.00	31.03.2024	31.03.2026
53	एचएएम आधार पर (अमने से भोज खंड - वीएमई का स्पर) किमी 45.200 से किमी 69.800 तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण पैकेज-XVI	24.60	92.70	31-10-2024	31.03.2026
54	एचएएम आधार पर (किमी 69.700 से किमी 79.783, भोज से मोरवे-स्पर) वीएकई के खंड तक 8-लेन पहुंच मार्ग एक्सप्रेसवे का निर्माण वीएकई, पैकेज-XVII	9.98	84.25	17-07-2025	31.03.2026
55	सूरत-नासिक-अहमदनगर-सोलापुर-महाराष्ट्र/केटीएन सीमा (ग्रीनफील्ड का विस्तार पैकेज-XIV)	36.40	36.44	02.10.2026	02.10.2026

माननीय अध्यक्ष : आइटम नंबर 6ए – श्री नित्यानन्द राय जी ।

... (व्यवधान)

12.06 hrs

ANDHRA PRADESH REORGANISATION (AMENDMENT) BILL, 2026*

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, माननीय गृह मंत्री जी श्री अमित शाह जी की ओर से, मैं प्रस्ताव करता हूँ कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

माननीय अध्यक्ष : नित्यानन्द राय जी, आप मेरे मित्र हैं, लेकिन अटेंशन रखा करो ।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

“कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए”

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब विधेयक को पुरःस्थापित करें ।

श्री नित्यानन्द राय : माननीय अध्यक्ष महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 01.04.2026.

12.07 hrs.

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से 20 मिनट के भीतर मामले का अनुमोदित पाठ सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Regarding establishment of a Kendriya Vidyalaya in North West Delhi Parliamentary Constituency

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : मैं उत्तर पश्चिम दिल्ली में शिक्षा से संबंधित एक ज़रूरी मुद्दे की ओर सरकार का ध्यान दिलाना चाहता हूँ। मेरे संसदीय क्षेत्र उत्तर पश्चिम दिल्ली में केन्द्रीय विद्यालय और अन्य सरकारी स्कूलों की भारी कमी है। जिस हिसाब से जनसंख्या पिछले कुछ वर्षों में बढ़ी है, उस हिसाब से मेरे संसदीय क्षेत्र में सरकारी विद्यालयों की बहुत कमी है। क्षेत्र के बच्चों को बहुत दूर-दूर पढ़ने के लिए जाना पड़ता है और मेरे संसदीय क्षेत्र के नरेला, बवाना, रिठाला, नांगलोई, मंगोलपुरी, सुल्तानपुरी, किराडी व बादली विधानसभा में एक भी केन्द्रीय विद्यालय नहीं है। पिछले कुछ वर्ष पहले एक केन्द्रीय विद्यालय बनाने हेतु मंजूरी रोहिणी क्षेत्र में हुई परंतु उसका भी काम कई वर्षों से लटका हुआ है। मैंने कई बार इसके लिए पत्र भी लिखे हैं। मेरे संसदीय क्षेत्र में दिल्ली विकास प्राधिकरण की बहुत जमीन खाली पड़ी है, उचित जमीन दिल्ली विकास प्राधिकरण स्कूल निर्माण हेतु आवंटित कर सकता है। मेरा माननीय आवासन और शहरी कार्य एवं शिक्षा मंत्री जी से आग्रह है कि मेरे संसदीय क्षेत्र में उचित जमीन दिल्ली विकास प्राधिकरण द्वारा आवंटित कर केन्द्रीय विद्यालय व अन्य सरकारी विद्यालयों का निर्माण किया जाए।

* Treated as laid on the Table.

**(ii) Regarding demarcation of ropeway projects and mining areas in
Maihar district, Madhya Pradesh**

श्री गणेश सिंह (सतना) : मैहर जिले में स्थित अल्ट्राटेक सीमेंट, सरलानगर, रिलायंस बिरला कार्प, बिरला परफेक्ट सीमेंट, मैहर, अल्ट्राटेक सीमेंट, बघवार, मैहर एवं एमपी बिरला ग्रुप आरसीसीपीएल प्रा०लि०, भरौली, मैहर सहित विभिन्न सीमेंट संयंत्रों द्वारा संचालित रोपवे (Ropeway) परियोजनाएं सघन वन क्षेत्रों से होकर गुजरती हैं। बड़े खेद का विषय है कि इन परियोजनाओं के लिए जितनी भूमि स्वीकृत की गई थी, ये कंपनियां उससे कहीं अधिक वन क्षेत्र का अनाधिकृत दोहन कर रही हैं। स्वीकृत सीमा के बाहर हजारों की संख्या में बेशकीमती वृक्षों की अंधाधुंध कटाई की गई है और यह अवैध कार्य आज भी निरंतर जारी है। इससे न केवल हरित क्षेत्र का विनाश हो रहा है, बल्कि क्षेत्र के वन्यजीवों के प्राकृतिक आवास भी नष्ट हो रहे हैं। इसके अतिरिक्त, इन कंपनियों की खनन गतिविधियों (Mining Activities) ने स्थिति को और भी भयावह बना दिया है। नियमानुसार खनन के बाद वृक्षारोपण और पर्यावरण बहाली का जो प्रावधान है, उसे पूरी तरह ताक पर रख दिया गया है। पर्यावरण संरक्षण अधिनियम (1986) और वन संरक्षण अधिनियम (1980) के मानकों का खुलेआम उल्लंघन हो रहा है। अत्यधिक ब्लैस्टिंग और उत्खनन के कारण उड़ने वाली धूल से स्थानीय जल स्रोत दूषित हो गए हैं और वायु प्रदूषण खतरनाक स्तर पर पहुँच गया है। इसका सीधा और नकारात्मक प्रभाव स्थानीय निवासियों, विशेषकर ग्रामीण और आदिवासी परिवारों के स्वास्थ्य एवं आजीविका पर पड़ रहा है। लोग श्वसन संबंधी गंभीर बीमारियों (जैसे सिलिकोसिस और दमा), से ग्रसित हो रहे हैं और उनकी उपजाऊ कृषि भूमि बंजर होती जा रही है। अतः मेरा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय से विनम्र अनुरोध है कि :-

1. एक उच्च स्तरीय केंद्रीय टीम भेजकर रोपवे परियोजनाओं और खनन क्षेत्रों का सीमांकन कराया जाए।
2. स्वीकृत क्षेत्र से बाहर काटे गए वृक्षों का भौतिक सत्यापन कर दोषी कंपनियों पर भारी

जुर्माना लगाया जाए।

3. इन संयंत्रों द्वारा किए जा रहे प्रदूषण की स्वतंत्र जांच कराकर नियमों का पालन सुनिश्चित कराया जाए।

**(ii) Need to start Inpatient Department Services at DMCH,
Darbhanga, Bihar**

श्री गोपाल जी ठाकुर (दरभंगा) : दरभंगा स्थित डीएमसीएच परिसर में 235 करोड़ रुपये की लागत से निर्मित सुपरस्पेशलिटी अस्पताल का उद्घाटन 07 सितंबर 2024 को किया गया, किन्तु अत्यंत खेद का विषय है कि अब तक अस्पताल में इनडोर (IPD) सेवाएं प्रारंभ नहीं हो सकी हैं। जबकि लगभग 85 करोड़ रुपये की अत्याधुनिक मशीनें, ICU (30 बेड), ICCU (12 बेड) सहित सभी प्रमुख विभाग, तथा विशेषज्ञ चिकित्सक उपलब्ध हैं, फिर भी सेवाएं प्रारंभ न होना गंभीर प्रशासनिक उदासीनता को दर्शाता है। पारामेडिकल कर्मियों की बहाली लंबित है तथा डीएमसीएच की 73 एकड़ भूमि अतिक्रमित है। अतः भारत सरकार से अनुरोध है कि इस मामले में तत्काल हस्तक्षेप कर इनडोर सेवाएं शीघ्र प्रारंभ कराई जाएं, सभी विभागों को क्रियाशील बनाया जाए, पैरामेडिकल बहाली सुनिश्चित की जाए तथा संयुक्त उच्चस्तरीय जांच टीम गठित कर बिहार सरकार को भेजते हुए निर्धारित समयसीमा में रिपोर्ट प्रस्तुत कराई जाए और जिम्मेदारी तय की जाए। यह विषय लाखों लोगों के स्वास्थ्य से जुड़ा है, अतः इस पर तत्काल कार्रवाई अपेक्षित है।

**(iv) Need for expansion of the Pradhan Mantri Jan Aushadhi Yojana and
ensure its effective and uniform implementation all over the country**

SHRI EATALA RAJENDER (MALKAJGIRI): I would like to draw the attention of the Government and the Ministry of Chemicals and Fertilizers to certain important issues related to the implementation and expansion of the Pradhan Mantri Jan Aushadhi Yojana, which is providing affordable and quality medicines to millions of citizens across India. For the past several months, the

position of CEO in PMBI has remained vacant. Due to the absence of permanent leadership, administrative decisions and operational activities are getting delayed. This is affecting supply orders and procurement of medicines. I request the Government to appoint a permanent CEO within a stipulated timeframe; to ensure uninterrupted supply of medicines, by establishing its own pharmaceutical manufacturing unit. Through such a unit, commonly used essential medicines can be manufactured and supplied directly to Jan Aushadhi Kendras. Alternatively, the Government may empanel at least five reputed pharmaceutical companies, fix standard rates, and procure medicines regularly from them to maintain consistent supply. The Jan Aushadhi Kendra operators are playing a vital role in implementing this scheme at the grassroots level. Therefore, the Government may consider increasing the incentive policy for Kendra operators to encourage better service and expansion. As many Jan Aushadhi Kendras still face shortages of life-saving medicines and specialized drugs, including cancer medicines, I request the Government to ensure that all categories of essential medicines, life-saving drugs, and cancer medicines are made available through Jan Aushadhi Kendras so that patients from economically weaker sections can benefit. Further, to meet the aims to reach 50,000 Jan Aushadhi Kendras across the country before the next Parliamentary elections, we may expand warehouses and logistics infrastructure; encouraging pharmaceutical manufacturing partnerships; and promote production hubs in pharmaceutical centers like Hyderabad, which has a strong pharma ecosystem. To promote affordable healthcare, the

Government may consider bringing clear legislation or regulatory guidelines requiring doctors to prescribe generic medicines wherever possible alongwith proper monitoring and immediate implementation of this rule. Another important step would be to make it mandatory to establish Jan Aushadhi Kendras in all Government hospitals, including Central Government hospitals, Public Sector Undertaking (PSU) hospitals and State Government hospitals. Irrespective of any political party governs a state, the establishment of Jan Aushadhi Kendras within government hospitals should be implemented uniformly across the country so that patients can access affordable medicines easily.

(v) Need to ensure regular monitoring of general and caesarean delivery process in Government and Private Hospitals in the country

डॉ. आनन्द कुमार गोंड (बहराइच) : मैं जन स्वास्थ्य से जुड़े एक महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। साथ ही, मैं प्रधानमंत्री जी तथा माननीय स्वास्थ्य मंत्री जी के प्रयासों की सराहना करता हूँ, जिनसे मातृ एवं शिशु स्वास्थ्य सेवाओं में उल्लेखनीय सुधार हुआ है। यह देखने में आ रहा है कि जहाँ सरकारी अस्पतालों में सामान्य प्रसव अधिक होते हैं, वहीं निजी नर्सिंग होम एवं अस्पतालों में सिजेरियन प्रसव की संख्या असामान्य रूप से अधिक है। कई मामलों में जानबूझकर ऐसी परिस्थितियाँ बनाई जाती हैं, जिससे गर्भवती महिलाओं एवं उनके परिजनों को भय एवं भ्रमक जानकारी देकर सिजेरियन प्रसव के लिए प्रेरित किया जाता है। सिजेरियन के बाद नवजात शिशुओं को अक्सर अनावश्यक रूप से इन्क्यूबेटर में रखा जाता है, जबकि चिकित्सकीय दृष्टि से इसकी आवश्यकता नहीं होती, जिससे परिजनों पर अतिरिक्त आर्थिक बोझ और मानसिक तनाव उत्पन्न होता है। अतः सरकार से आग्रह है कि सरकारी एवं निजी अस्पतालों में सामान्य एवं सिजेरियन प्रसव की नियमित निगरानी सुनिश्चित की जाए, तुलनात्मक

अध्ययन कराया जाए तथा सिजेरियन प्रसव एवं इन्क्यूबेटर उपयोग के लिए सख्त एवं स्पष्ट राष्ट्रीय दिशा-निर्देश एवं पारदर्शी नियामक व्यवस्था लागू की जाए।

**(vi) Need to set up a modern technology driven cold storage in
Kalahandi Parliamentary Constituency, Odisha**

SHRIMATI MALVIKA DEVI (KALAHANDI): I would like to draw the attention of the Government towards the urgent need for establishing modern cold storage facility in Kalahandi or in Nuaada district in my Parliamentary Constituency, Kalahandi, Odisha. Kalahandi is predominantly an agro-based constituency where farmers, despite immense hardship, produce a wide variety of vegetables and perishable commodities. However, due to the absence of adequate cold storage infrastructure, a significant portion of their produce gets spoiled, especially under harsh weather conditions. This results in distress sales and deprives farmers of their rightful income. Furthermore, under the 'One District One Product' initiative, fisheries have been identified as a key sector in Kalahandi. The lack of proper cold chain facilities severely impacts this sector as well, leading to post-harvest losses and reduced earnings for farmers and fishermen. I, therefore, urge the Government to sanction a modern, technology-driven, and AI-enabled cold storage facility on a priority basis in Kalahandi, so as to minimize wastage, ensure better price realization, and improve the livelihood of farmers in the region.

**(vii) Need to establish a modern Sports Stadium in Misrikh
Parliamentary Constituency, Uttar Pradesh**

श्री अशोक कुमार रावत (मिश्रिख) : मैं अपने संसदीय क्षेत्र मिश्रिख लोकसभा क्षेत्र की एक अत्यंत महत्वपूर्ण जनसमस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। यह क्षेत्र प्रतिभाशाली युवाओं से परिपूर्ण है, जहाँ खेलों के प्रति गहरी रुचि और उत्साह देखने को मिलता है। इसके बावजूद, यहाँ पर आधुनिक खेल अवसंरचना, विशेषकर एक समुचित खेल स्टेडियम का अभाव है। वर्तमान में क्षेत्र के युवा खिलाड़ियों को अभ्यास एवं प्रशिक्षण हेतु उचित मैदान, कोचिंग सुविधाएँ एवं आवश्यक संसाधन उपलब्ध नहीं हैं। परिणामस्वरूप, अनेक प्रतिभाएँ प्रारंभिक स्तर पर ही सीमित रह जाती हैं और उन्हें राज्य एवं राष्ट्रीय स्तर पर अपनी क्षमता प्रदर्शित करने का अवसर नहीं मिल पाता। यदि इस क्षेत्र में एक आधुनिक एवं बहुउद्देश्यीय खेल स्टेडियम की स्थापना की जाती है, तो यह न केवल खिलाड़ियों को प्रोत्साहित करेगा, बल्कि खेल संस्कृति को भी बढ़ावा देगा। अतः, मेरा केंद्र सरकार से विनम्र आग्रह है कि मिश्रिख लोकसभा क्षेत्र के अंतर्गत बिल्हौर, सण्डीला या मल्लावा में एक अत्याधुनिक खेल स्टेडियम की स्थापना हेतु शीघ्र आवश्यक कदम उठाए जाएँ, ताकि यहाँ के युवाओं को उचित मंच एवं संसाधन प्राप्त हो सकें और वे देश का नाम रोशन कर सकें।

**(viii) Need to establish a Jawahar Navodaya Vidyalaya in Jobat in
Alirajpur district, Madhya Pradesh**

श्रीमती अनिता नागरसिंह चौहान (रतलाम) : मैं सरकार का ध्यान मध्यप्रदेश के आलीराजपुर जिले के जोबट क्षेत्र में गुणवत्तापूर्ण शिक्षा की आवश्यकता की ओर आकर्षित करना चाहती हूँ। यह क्षेत्र मुख्यतः आदिवासी बहुल एवं दूरस्थ क्षेत्र है, जहाँ अनेक प्रतिभाशाली छात्र-छात्राएँ रहते हैं, किंतु उच्च गुणवत्ता की आवासीय शिक्षा संस्थाओं का अभाव है। देश में उत्कृष्ट शिक्षा उपलब्ध कराने के उद्देश्य से जवाहर नवोदय विद्यालय संचालित किए जा रहे हैं, जिसमें गुणवत्तापूर्ण शिक्षा प्राप्त करने का अवसर प्राप्त होता है। अतः मेरी माननीय मंत्री महोदय से मांग है कि जोबट क्षेत्र में विद्यार्थियों की संख्या, भौगोलिक दूरी तथा जनजातीय बहुलता को ध्यान में रखते हुए यहाँ एक

नवीन जवाहर नवोदय विद्यालय की स्थापना किए जाने पर विचार किया जाए, जिससे क्षेत्र के विद्यार्थियों को बेहतर शैक्षणिक अवसर उपलब्ध हो सकें।

(ix) Need to transfer fertilizer subsidy on Urea and DAP through DBT to bank accounts of farmers directly

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : वर्तमान में डीएपी एवं यूरिया जैसे रासायनिक उर्वरकों पर सरकार द्वारा सब्सिडी दी जाती है, जो सीधे उर्वरक कंपनियों को प्रदान की जाती है। मेरा सुझाव है कि इस सब्सिडी को प्रत्यक्ष लाभ अंतरण (DBT) के माध्यम से सीधे किसानों के बैंक खातों में दिया जाए। इससे किसानों को यह स्वतंत्रता मिलेगी कि वे अपनी आवश्यकता और भूमि की स्थिति के अनुसार रासायनिक उर्वरकों के स्थान पर जैविक खाद, गोबर खाद, वर्मी कम्पोस्ट तथा प्राकृतिक खेती के अन्य विकल्पों को अपनाने के लिए प्रेरित हो सकें। जैविक एवं प्राकृतिक खेती को बढ़ावा मिलने से भूमि की उर्वरता में सुधार होगा, मिट्टी की गुणवत्ता बेहतर होगी तथा रासायनिक तत्वों के अत्यधिक उपयोग से होने वाली स्वास्थ्य एवं पर्यावरण संबंधी समस्याओं में भी कमी आएगी।

(x) Need to improve the primary and secondary level school education in Bharuch Parliamentary Constituency, Gujarat

श्री मनसुखभाई धनजीभाई वसावा (भरुच) : गुजरात में मेरे संसदीय क्षेत्र भरुच के अंतर्गत नर्मदा और भरुच जिले में शिक्षा का स्तर बेहतर है तथा यहाँ पर मेडिकल और इंजीनियरिंग कालेज कार्यरत हैं। लेकिन प्राइमरी और माध्यमिक शिक्षा का स्तर कम होने की वजह से नर्मदा जिले में आए हुए स्टेच्यू आफ यूनिटी के प्रोजेक्ट में स्थानीय लोगों को शिक्षा के अभाव के कारण रोजगार नहीं मिल पाता है और क्षेत्र के प्रतिभाशाली बच्चों को उच्च शिक्षा संस्थानों जैसे ITI आदि में प्रवेश नहीं मिल पाता है। इस संबंध में मेरा सरकार से आग्रह है कि उपरोक्त क्षेत्रों में शिक्षा का स्तर अच्छा बनाया जाए जिससे हमारे उपरोक्त क्षेत्रों के मेधावी बच्चे अच्छे शिक्षा संस्थानों में आसानी से प्रवेश पा सकें।

(xi) Regarding compensation to families displaced in border areas of Jammu and Kashmir

श्री जुगल किशोर (जम्मू) : मेरे संसदीय क्षेत्र जम्मू अंतर्गत तहसील खौड़ गांव सामुआ और चपरेआल जो छंब सेक्टर के उन 60 परिवारों की और दिलाना चाहता हूँ जो कारगिल युद्ध के दौरान जून 1999 में तार लगने की वजह से इनका मकान तार के अंदर आ गए थे। पाक फायरिंग की वजह से यह अपने गांव से पलायन कर गए थे। उस क्षेत्र के लगभग 6000 परिवारों ने अपने घरों में पुनर्वास कर लिया था। जो पलायन कर गए थे उनमें से 60 परिवार अपने घरों में नहीं बस पाए क्योंकि उनका मकान तार लगने की वजह से अंदर वाले क्षेत्र में आ गए थे। उन परिवारों को अभी तक सरकार की तरफ से कोई भी मुआवजा नहीं दिया जाता है। सरकार द्वारा उन लोगों को पांच मरल का प्लॉट दिया गया है जो गांव से 25 किलोमीटर की दूरी पर है जिसके कारण यह लोग अपनी खेती नहीं कर पाते हैं। मैं निवेदन करना चाहता हूँ कि उन परिवारों को समय से मुआवजा दिया जाये तथा साथ ही समवा मीर पुर में जो नहर बाँध आर्मी द्वारा बनाया है उनका मुआवजा 1972 से मिल रहा था और साल सितम्बर 2012 से मुआवजा बंद पड़ा हुआ है। इन लोगों को दुबारा मुआवजा दिया जाये।

(xii) Need to develop Phulpur in Uttar Pradesh as a Digital Model Health District

श्री प्रवीण पटेल (फूलपुर) : प्रधानमंत्री जी के नेतृत्व में ABDM देश की स्वास्थ्य प्रणाली का कायाकल्प कर रहा है, और इसी दूरगामी विजन के अंतर्गत मैं अपने संसदीय क्षेत्र फूलपुर को एक 'मॉडल डिजिटल हेल्थ डिस्ट्रिक्ट' बनाने की पुरजोर मांग करता हूँ। हमारे ग्रामीण और अर्ध-शहरी क्षेत्रों में स्वास्थ्य सेवाओं की उपलब्धता से कहीं अधिक बड़ी चुनौती उनकी सुगमता और सटीक डेटा प्रबंधन की है। फूलपुर को डिजिटल मॉडल जिला बनाने से 'आभा' आईडी के माध्यम से प्रत्येक नागरिक का एक सुरक्षित डिजिटल स्वास्थ्य खाता तैयार होगा, जिससे मरीजों को पुराने कागजी रिकॉर्ड ले जाने की मजबूरी से मुक्ति मिलेगी और डॉक्टरों के लिए सटीक उपचार करना सरल हो जाएगा। पहल, जहाँ 'स्कैन एंड शेयर' जैसी सुविधाओं से अस्पतालों की लंबी कतारें

समाप्त होंगी और 'ई-संजीवनी' जैसी टेली-कंसल्टेशन सेवाओं से विशेषज्ञ डॉक्टरों की सलाह दूरदराज के गांवों तक पहुँचेगी। एकीकृत स्वास्थ्य इंटरफेस के माध्यम से सरकारी और निजी अस्पतालों के बीच एक पारदर्शी सेतु बनेगा, जिससे रेफरल प्रक्रिया तेज होगी और डेटा-संचालित मॉडल से क्षेत्रीय बीमारियों की प्रभावी रोकथाम संभव होगी। मेरा निवेदन है कि फूलपुर में इस मिशन के अंतर्गत एक 'पायलट प्रोजेक्ट' के रूप में प्राथमिकता दी जाए, ताकि यह पूरे प्रदेश के लिए डिजिटल स्वास्थ्य का एक मार्गदर्शक स्तंभ बन सके।

(xiii) Regarding age relaxation and priority in employment for the youth of families displaced due to Bokaro Steel Plant

श्री दुलू महतो (धनबाद) : मैं माननीय इस्पात मंत्री जी का ध्यान बोकारो इस्पात संयंत्र हेतु अपनी बहुमूल्य भूमि समर्पित करने वाले विस्थापित परिवारों के भविष्य की ओर आकृष्ट करना चाहता हूँ। इन विस्थापित युवाओं ने संयंत्र प्रबंधन के भरोसे पर आईटीआई (ITI) और अप्रेंटिस प्रशिक्षण पूर्ण किया। किंतु, कोविड-19 महामारी के कारण उत्पन्न व्यवधान और प्रशासनिक शिथिलता के चलते यह प्रशिक्षण समय पर पूरा नहीं हो सका। परिणामस्वरूप, आज सैकड़ों योग्य युवा निर्धारित अधिकतम आयु सीमा को पार कर चुके हैं और अपने भविष्य को लेकर अंधकार में हैं।

अतः मेरा सरकार से आग्रह है कि:

1. **आयु सीमा में छूट:** भूमि-दाता विस्थापित युवाओं के लिए एकमुश्त आयु सीमा छूट की घोषणा की जाए।
2. **विशेष भर्ती अभियान:** अप्रेंटिस पूर्ण कर चुके इन युवाओं के लिए विशेष भर्ती अभियान चलाकर उन्हें प्राथमिकता के आधार पर रोजगार दिया जाए।
3. **सामाजिक न्याय:** संयंत्र निर्माण हेतु सर्वस्व त्याग करने वाले परिवारों के प्रति 'सामाजिक न्याय' सुनिश्चित किया जाए।

यह केवल रोजगार का विषय नहीं, बल्कि उन परिवारों के प्रति न्याय का प्रश्न है जिन्होंने राष्ट्र के औद्योगिक विकास के लिए अपनी पहचान और आजीविका को समर्पित किया है।

(xiv) Regarding situation arising out of eviction notice issued by Forest Department allegedly without public hearing in Hanumangarh district, Rajasthan

श्री राहुल कस्वां (चुरू) : मैं सरकार का ध्यान अपने लोकसभा क्षेत्र चुरू के अंतर्गत आने वाले नोहर और भादरा सहित पूरे हनुमानगढ़ जिले की एक गंभीर समस्या की ओर आकर्षित करना चाहता हूँ। वन विभाग की अचानक कार्यवाही से हजारों परिवारों में भय और असमंजस की स्थिति उत्पन्न हो गई है। वर्षों से बसे लोगों को नोटिस देकर उनके मकान अवैध बताते हुए खाली करने के आदेश दिए गए हैं। जांच में पता चला कि 15 मार्च 1979 को जिला कलेक्टर द्वारा लगभग 20 हजार बीघा भूमि को बिना जनसुनवाई के वन व गोचर घोषित कर दिया गया था। पिछले कई दशकों में इस भूमि पर स्थायी आबादी बस चुकी है, जहां बिजली, पानी, सड़क और प्रधानमंत्री आवास योजना के तहत मकान भी बनाए गए हैं। यह स्वयं दर्शाता है कि प्रशासनिक स्तर पर भी इस क्षेत्र को आबादी के रूप में स्वीकार किया गया था। ऐसे में अचानक बेदखली के आदेश देना न केवल अन्यायपूर्ण बल्कि अमानवीय भी है। अतः मेरा निवेदन है कि राज्य सरकार को निर्देश दिए जाएं कि पुनः पैमाइश कर वास्तविक आबादी क्षेत्र को अलग किया जाए, प्रभावित परिवारों को राहत दी जाए तथा किसी भी नागरिक को उसके घर से बेदखल न किया जाए।

(xv) Need for comprehensive measures to control erosion of river banks in Kishanganj district, Bihar

DR. MOHAMMAD JAWED (KISHANGANJ): River bank erosion during the monsoon season has become a recurring and serious problem in Kishanganj district of Bihar, causing widespread hardship. Heavy rainfall leads to a sharp rise in water levels in rivers such as the Mahananda, Mechi, Donk, Ratua, and Kankayi, resulting in severe erosion. Thousands of acres of fertile agricultural land have been lost, adversely affecting farmers' livelihoods and the rural economy. Human settlements, livestock, and critical infrastructure like roads,

bridges, and embankments are frequently damaged, while shifting river courses have increased displacement and vulnerability. Several blocks in the district remain severely affected, with significant ecological consequences including soil degradation and disturbance of riverine systems. There is an urgent need for comprehensive erosion control measures in the Mahananda and Mechi basins, including strengthening of embankments through boulder pitching, concrete bunding, and scientific river training works. Equally important is ensuring adequate compensation for loss of land, homes, and livelihoods, along with a proper rehabilitation and resettlement plan for affected families. I urge the Hon'ble Minister of Jal Shakti to take immediate cognizance and initiate timely and effective measures for erosion control, along with proper compensation and rehabilitation of the affected communities, so as to safeguard their lives and livelihoods.

(xvi) Need to renovate and beautify the historical Lohagarh Fort in Bharatpur, Rajasthan and elevate it as a international tourist destination

श्रीमती संजना जाटव (भरतपुर) : मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण, ऐतिहासिक और जनहित से जुड़े मामले की ओर आकर्षित करना चाहती हूँ। संसदीय क्षेत्र के भरतपुर शहर में स्थित लोहागढ़ किला भारत के गौरवशाली इतिहास का एक अनूठा प्रतीक है, जिसे अंग्रेज भी कभी जीत नहीं पाए थे। अपनी अभेद्य संरचना और अद्वितीय मिट्टी की प्राचीरों के लिए विख्यात यह किला, पर्यटन की अपार संभावनाएँ समेटे हुए है। हालांकि, उचित रखरखाव, पर्याप्त प्रचार-प्रसार और केंद्रीय व राज्य संरक्षण के अभाव में, किले का ऐतिहासिक वैभव फीका पड़ रहा है। पर्यटक यहाँ आते तो हैं, लेकिन सुविधाओं की कमी और जीर्णोद्धार के अधूरे कार्यों के कारण यहाँ का पर्यटन अपेक्षित स्तर तक नहीं पहुँच पाया है। इस किले को राष्ट्रीय स्तर पर पहचान दिलाने और पर्यटन

को बढ़ावा देने के लिए एक विशेष पैकेज की नितांत आवश्यकता है, जिससे यहाँ विकास कार्य हो सकें और स्थानीय स्तर पर रोजगार के अवसर पैदा हों। अतः, मेरा केंद्र सरकार के पर्यटन और संस्कृति मंत्रालय से पुरजोर अनुरोध है कि वे इस ऐतिहासिक स्थल की महत्ता को समझें, तत्काल संज्ञान लें और लोहागढ़ किले के जीर्णोद्धार, सौंदर्यीकरण और अंतरराष्ट्रीय स्तर पर प्रचार-प्रसार हेतु एक विशेष पर्यटन पैकेज अविलंब स्वीकृत करें।

(xvii) Need to take stringent measures to control drug menace in Goa

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): There is a growing drug menace in the state of Goa. Despite efforts of Narcotics Control Board (NCB) and intelligence agencies, thousands of kilograms of banned drugs are infiltrating into Goa. The drugs are freely available along the coastal belt, outside schools & colleges and night clubs. I earnestly urge the Central Government to initiate urgent measures to crack down on the drug menace to save our youth and society at large in the State.

(xviii) Need for establishment of Mining Training and Research Institute in Mancherial, Telangana

SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE): I would like to draw the attention of the Government to the absence of a government-supported National-level Mining Training and Research Institute in Mancherial district, Telangana, despite the district being one of the country's major coal-producing regions. Mancherial plays a crucial role in national energy security and sustains thousands of mining-dependent families. However, there is no dedicated national institution in the region to support mining safety, skill development, environmental management, and research. The lack of such an

institute has limited opportunities for local youth, constrained scientific innovation in mining practices, and weakened safety and environmental standards in the sector. I urge the Government to take immediate steps to establish the institute in the Mancherial district.

(xix) Need to establish a sports stadium of international standard in Sambhal, Uttar Pradesh

श्री जिया उर रहमान (सम्भल) : मैं सरकार का ध्यान इस महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ कि मेरे लोकसभा क्षेत्र सम्भल में आज तक कोई अंतरराष्ट्रीय स्तर का खेल स्टेडियम नहीं है। क्षेत्र के युवाओं में खेल प्रतिभा की कोई कमी नहीं है, लेकिन उचित सुविधाओं और संसाधनों के अभाव में उन्हें अपनी प्रतिभा निखारने का अवसर नहीं मिल पाता। सम्भल एक घनी आबादी वाला और तेजी से विकसित होता जिला है, जहाँ बड़ी संख्या में युवा खेलों के प्रति रुचि रखते हैं। यदि यहाँ एक अंतरराष्ट्रीय स्तर का स्टेडियम बनाया जाए, तो इससे न केवल स्थानीय खिलाड़ियों को बेहतर प्रशिक्षण और मंच मिलेगा, बल्कि राष्ट्रीय और अंतरराष्ट्रीय प्रतियोगिताओं के आयोजन से क्षेत्र का विकास भी तेज होगा। अतः मैं सरकार से अनुरोध करता हूँ कि सम्भल में एक अंतरराष्ट्रीय स्तर का स्टेडियम स्थापित करने हेतु शीघ्र आवश्यक कदम उठाए जाएँ।

(xx) Regarding restoration of subsidised power tariff to weavers of Mau in Uttar Pradesh

श्री राजीव राय (घोसी) : मऊ शहर के निवासियों को अभी तक फ्लैट रेट पर बिजली प्रदान की जाती थी, लेकिन कुछ दिन पहले मऊ निवासियों के घरों में स्मार्ट मीटर लगा दिये गए हैं। वर्ष 2006 में तत्कालीन सरकार ने मऊ के बुनकरों को आत्मनिर्भर बनाने के उद्देश्य से केवल 75 रुपये प्रति माह की दरों पर बिजली उपलब्ध कराई थी। यह योजना अभी तक चल ही रही थी कि अचानक उत्तर प्रदेश सरकार ने सभी बुनकरों के घरों में भी स्मार्ट मीटर लगा दिये और बिजली सप्लाई की दरों को भी बढ़ा दिया। उत्तर प्रदेश सरकार ने बुनकरों को बिजली दरों में दी जा रही

छूट को भी समाप्त कर दिया है। मऊ और बनारस के लाखों बुनकर जो हैण्डलूम पर अपनी पुश्तैनी बुनाई-कला को जीवित रखे हुए थे, बिजली दरों में प्राप्त छूट के समाप्त कर दिये जाने के कारण अपनी पुश्तैनी बुनाई-कला को छोड़ने के लिए विवश हो गए हैं। पूर्वांचल के बुनकर अपने पुश्तैनी कारोबार को छोड़कर रोजगार की तलाश में पूर्वांचल से अन्य स्थानों के लिए पलायन करने के लिए मजबूर हो रहे हैं। मैं सरकार से अपील करता हूँ कि पुश्तैनी बुनाई-कला को जीवित रखने की कृपा करे।

(xxi) Need to expedite operationalization of allocated Day Care Cancer Centres in Andhra Pradesh and other parts of country

SHRI KRISHNA PRASAD TENNETI (BAPATLA): The State of Andhra Pradesh has recently emerged as one of the first states to undertake comprehensive measures towards the systematic mapping of cancer through a dedicated atlas, while formally recognising it as a serious public health concern. This initiative assumes particular significance as the state recorded an estimated 76,708 cancer cases in 2024, with projections by various organisations indicating a 20% increase by 2030. In order to decentralise treatment and improve accessibility, the Hon'ble Finance Minister, in the Union Budget 2025-26, proposed the establishment of Day Care Cancer Centres (DCCCs) across India. In the initial allotments, over 297 were distributed nationwide, with Andhra Pradesh being assigned 14 DCCCs, including one in Bapatla, my Parliamentary Constituency. However, despite the lapse of more than a year since the announcement, less than 40% of the DCCCs announced are functional across India. Not a single one of the 14 assigned to Andhra Pradesh is functional yet despite an allocation of more than 16.5 crores for the

same. This is indeed concerning and must be addressed at the earliest. Immediate implementation is essential to ensure equitable cancer care delivery and timely operationalisation of all sanctioned centres nationwide.

(xxii) Need to address the problems of farmers in Marathwada region particularly in Beed district

श्री बजरंग मनोहर सोनवणे (बीड) : मैं मराठवाड़ा, विशेषकर बीड ज़िले के किसानों की गंभीर समस्याएँ सरकार के समक्ष रखना चाहता हूँ। वर्षों से सूखा, कभी अतिवृष्टि, कभी अवकाली बारिश—इन सबने किसानों की मेहनत को बार-बार बर्बाद किया है। हालत इतनी गंभीर है कि बीड में हर दूसरे दिन किसान आत्महत्या कर रहा है। विधवा बहनों के दुःख, छोटे-छोटे बच्चों की बेबसी—यह तस्वीरें दिल को झकझोर देती हैं। भाषणों में हम कहते हैं कि “किसान राजा है”, पर उनकी वास्तविक अवस्था अत्यंत दयनीय है। नुकसान के बाद भी समय पर पंचनामा नहीं होते, मुआवज़ा देर से मिलता है, और फसल बीमा होने के बावजूद किसान को लाभ नहीं मिलता। आर्थिक के साथ-साथ किसान मानसिक रूप से भी टूट चुका है। मेरी सरकार से ये माँगें हैं—

1. मराठवाड़ा, विशेषतः बीड को विशेष आपदा प्रभावित क्षेत्र घोषित किया जाए।
2. किसानों को तात्कालिक और पर्याप्त मुआवज़ा सीधे बैंक खातों में दिया जाए।
3. पंचनामा प्रक्रिया समयबद्ध और पारदर्शी बनाई जाए।
4. फसल बीमा योजना की कमियाँ दूर कर समय पर भुगतान सुनिश्चित किया जाए
5. फसल के दाम उत्पादन लागत + 50% लाभ के अनुसार तय किए जाएँ।
6. महाराष्ट्र में फसल बीमा योजना लागू करते समय हटाए गए ‘ट्रिगर पॉइंट’ पुनः लागू किए जाएँ, इनके बिना योजना किसानों के हित में नहीं है।

(xxiii) Need to regulate Adventure Tourism Sector in the country

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : भारत की एडवेंचर टूरिज्म इकॉनमी 20% की वार्षिक दर से बढ़ रही है और 2047 तक इसका योगदान 800 बिलियन डॉलर होने का अनुमान है। परंतु, रेगुलेशन के अभाव में यह क्षेत्र अब 'डेथ ट्रैप' बन चुका है। 158% दुर्घटनाएं अकेले पैराग्लाइडिंग में होती हैं। गोवा में पैराग्लाइडर की रस्सी टूटने से हुई मौतें और वडोदरा में बिना लाइफ जैकेट नौका पलटने से मासूमों की मृत्यु इसके प्रत्यक्ष उदाहरण हैं। ऑपरेटर विदेशों से लाए गए एक्सपायर और सेकंड-हैंड उपकरणों का धड़ल्ले से उपयोग कर रहे हैं। 2022 की 'नेशनल स्ट्रेटेजी' के बावजूद सरकार के पास इन दुर्घटनाओं का कोई सेंट्रल डेटा उपलब्ध नहीं है और इंस्ट्रक्टर्स के पास ग्लोबल सर्टिफिकेशन का भी भारी अभाव है। निर्दोष पर्यटकों की जान बचाने हेतु मेरी सरकार से मांग है कि देश में 'Mandatory Central Licensing' लागू हो और अनधिकृत ऑपरेटरों पर पूर्ण प्रतिबंध लगाया जाए। उपकरणों का अनिवार्य 'Periodic Safety Audit' सुनिश्चित किया जाए और नियमों के उल्लंघन पर तुरंत लाइसेंस निरस्त हों। इसके अलावा, राष्ट्रीय स्तर के प्रशिक्षण संस्थान स्थापित किए जाएं ताकि केवल 'Certified Professionals' को ही संचालन की अनुमति मिले। दुर्घटना होने पर ऑपरेटर की आपराधिक जवाबदेही तय की जाए और सभी पर्यटकों के लिए 'Liability Insurance' अनिवार्य हो। साथ ही, रियल-टाइम मॉनिटरिंग के लिए एक समर्पित 'रेगुलेटरी टास्क फोर्स' की तैनाती की जानी चाहिए।

(xxiv) Regarding establishment of the proposed railway station at Kusheshwarsthan in Samsastipur Parliamentary Constituency, Bihar

श्रीमती शांभवी (समस्तीपुर) : मैं सरकार और विशेषकर माननीय रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र समस्तीपुर से जुड़े एक अत्यंत महत्वपूर्ण विषय की ओर आकृष्ट करना चाहती हूँ। कुशेश्वरस्थान में प्रस्तावित रेलवे स्टेशन का निर्माण शुरुआत में एक ऐसे स्थान पर तय किया गया था, जो स्थानीय नागरिकों के लिए सबसे अधिक सुलभ और सुविधाजनक था। परंतु उस समय उस क्षेत्र में Bird Sanctuary होने के कारण, पर्यावरणीय नियमों के चलते स्टेशन के निर्माण को

उसके मूल स्थान से लगभग 1.3 किलोमीटर दूर स्थानांतरित कर दिया गया था। वर्तमान में स्टेशन के उस पुराने और मूल स्थान पर पक्षी अभयारण्य से जुड़ा कोई भी प्रतिबंध लागू नहीं है। जिस नई जगह पर स्टेशन बनाने की योजना है, वह आम जनता की मुख्य आबादी और पहुँच से काफी दूर है। अगर रेलवे स्टेशन को वापस उसके पहले वाले मूल स्थान पर बनाया जाता है, तो इससे समस्तीपुर और इस मार्ग से यात्रा करने वाले हजारों दैनिक यात्रियों, किसानों और व्यापारियों को आवागमन में बहुत आसानी होगी। अतः मेरा सरकार से पुरजोर अनुरोध है कि व्यापक जनहित को ध्यान में रखते हुए, कुशेश्वरस्थान रेलवे स्टेशन का निर्माण 1.3 किलोमीटर दूर प्रस्तावित स्थान के बजाय, उसके मूल स्थान पर ही कराने की कृपा करें।

**(xxv) Regrading upgradation of Gandhigram Rural University (GRU) in
Tamil Nadu as a central university**

SHRI SACHITHANANTHAM R. (DINDIGUL): I would like to bring to the notice of the Hon. Education Minister, the importance of upgrading Gandhigram Rural University (GRU) as Central University. It will facilitate knowledge support to the Rural Sector to usher in a self-reliant, self-sufficient and self-governed Community with a capability. Our Dindigul Gandhigram University is the only Well performing University among the 14 Rural Universities in India. It is located with 197 acres on the sides of Western ghats. It plays Vitol role in creating cadets needed for the community Development and Implementation of Poverty Education Programmes and Serve as a knowledge centre for villages. It contributes for implementation of Central Government's Schemes like Unnat Bharath Abhiyan and Solar Energy Programme. Rural self-Employment Programme for Youth of India. GRU has been chosen as a support Institute for the world Bank's projects like Empowerment of Poverty Reduction. It has

been working in collaboration with leading Institutes of almost in all continent giants like General Electric, Mico Bosch & UNDP, WHO, WORLD BANK, UNICEF, etc. Formation of GRU as Central Rural University will be 1st of its kind for our Nation. I request the Government to upgrade GRU as central university.

(xxvi) Regarding clarification pertaining to correct spelling of 'Dhangar' caste in the Hindi version of the list of SCs in Uttar Pradesh

श्री चंदन चौहान (बिजनौर) : सामाजिक न्याय एवं अधिकारिता मंत्रालय द्वारा उत्तर प्रदेश में अनुसूचित जातियों की सूची में क्रमांक 27 पर दर्ज "DHANGAR" के हिंदी रूपांतरण को लेकर लंबे समय से भ्रम की स्थिति पैदा की हुई है। जबकि सन 1950 से ही उपलब्ध अभिलेखों में "DHANGAR" का हिंदी रूपांतरण "धनगर" है। इस संदर्भ में यह उल्लेखनीय है कि माननीय उच्च न्यायालय, इलाहाबाद द्वारा भी अपने निर्णयों में DHANGAR" का हिंदी रूपांतरण "धनगर" स्वीकार किया गया है। साथ ही, राष्ट्रपति आदेश 1950 के अनुसार काका कालेलकर आयोग (1955) की रिपोर्ट तथा तत्पश्चात किए गए संशोधन 1956 का आधार काका कालेलकर रिपोर्ट होने के कारण इसमें भी "धनगर" है, 1976 के संशोधन हेतु जारी विधेयक में भी धनगर है। इसके अतिरिक्त, संविधान के अनुच्छेद 341(2) के अनुसार अनुसूचित जातियों की सूची में किसी भी प्रकार का परिवर्तन संसद के विधायी हस्तक्षेप के बिना संभव नहीं है। ऐसे में, "DHANGAR" के हिंदी रूपांतरण को लेकर वर्तमान प्रशासनिक स्थिति स्पष्ट नहीं है, जिससे संबंधित समुदाय में असमजस उत्पन्न हो रहा है। अतः सरकार से अनुरोध है कि इस विषय में स्पष्ट दिशा निर्देश जारी कर भ्रम की स्थिति को समाप्त किया जाए, ताकि संबंधित समुदाय को किसी प्रकार की प्रशासनिक अथवा कानूनी कठिनाई का सामना न करना पड़े तथा इसकी वजह से लंबित मामले जल्द निस्तारित हो सकें।

माननीय अध्यक्ष : आइटम नंबर 8 – श्री पंकज चौधरी जी ।

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज): सर, मैंने रिटन रिक्वेस्ट दी है । ... (व्यवधान)

12.09 hrs

**STATUTORY RESOLUTION RE : SEEKING APPROVAL TO AMEND THE
EIGHTH SCHEDULE TO THE FINANCE ACT, 2002**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : अध्यक्ष महोदय, अपने वरिष्ठ सहयोगी श्रीमती निर्मला सीतारमण जी की ओर से, मैं निम्नलिखित संकल्प प्रस्तुत करता हूँ:

“कि वित्त अधिनियम, 2002 की धारा 147 के साथ पठित केंद्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 3ख के अनुसरण में, यह सभा दिनांक 26 मार्च, 2026 की अधिसूचना संख्या 07/2026-केंद्रीय उत्पाद शुल्क, [सा.का.नि.206(अ), 26 मार्च, 2026], जिसका आशय वित्त अधिनियम, 2002 की आठवीं अनुसूची का संशोधन करना है, ताकि एविएशन टर्बाइन फ्यूल (एटीएफ) [एचएस 2710] पर विशेष अतिरिक्त उत्पादशुल्क लगाया जा सके और एटीएफ पर 50 रुपये प्रति लीटर की दर निर्धारित की जा सके, का एतद्द्वारा अनुमोदन करती है।”

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

“कि वित्त अधिनियम, 2002 की धारा 147 के साथ पठित केंद्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 3ख के अनुसरण में, यह सभा दिनांक 26 मार्च, 2026 की अधिसूचना संख्या 07/2026-केंद्रीय उत्पाद शुल्क, [सा.का.नि.206(अ), 26 मार्च, 2026], जिसका आशय वित्त अधिनियम, 2002 की आठवीं अनुसूची का संशोधन करना है, ताकि एविएशन टर्बाइन फ्यूल (एटीएफ) [एचएस 2710] पर विशेष अतिरिक्त उत्पाद शुल्क लगाया जा सके और

एटीएफ पर 50 रुपये प्रति लीटर की दर निर्धारित की जा सके, का एतद्द्वारा अनुमोदन करती है।”

मोहम्मद जावेद जी, आप बोलिये।

डॉ. मोहम्मद जावेद (किशनगंज) : सर, 50 रुपये बढ़ाने की जो बात है, प्राइसेज़ पर इसके बहुत गंभीर रिपरकशन्स होंगे। मैं आपसे रिव्वैस्ट करना चाहता हूँ कि इस पर डिबेट हो। हमने शुरू से, 9 तारीख से यह रिव्वैस्ट की थी कि यह जो वार हो रही है, यह बड़ी गंभीर समस्या ला रही है। अभी तक दो लोग मर चुके हैं। एलपीजी की कमी हो रही है। ... (व्यवधान) अगर इस पर चर्चा करने का मौका दें तो बड़ी मेहरबानी होगी। अगर आप दो घंटे का समय दे देंगे तो सब की बातें आ जाएंगी। ... (व्यवधान)

माननीय अध्यक्ष : ठीक है, आगे देखते हैं।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

“कि वित्त अधिनियम, 2002 की धारा 147 के साथ पठित केंद्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 3ख के अनुसरण में, यह सभा दिनांक 26 मार्च, 2026 की अधिसूचना संख्या 07/2026-केंद्रीय उत्पाद शुल्क, [सा.का.नि.206(अ), 26 मार्च, 2026], जिसका आशय वित्त अधिनियम, 2002 की आठवीं अनुसूची का संशोधन करना है, ताकि एविएशन टर्बाइन फ्यूल (एटीएफ) [एचएस 2710] पर विशेष अतिरिक्त उत्पाद शुल्क लगाया जा सके और एटीएफ पर 50 रुपये प्रति लीटर की दर निर्धारित की जा सके, का एतद्द्वारा अनुमोदन करती है।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय सदस्यगण, आंध्र प्रदेश पुनर्गठन संशोधन विधेयक 2026 पर चर्चा शुरू करने से पहले यदि सदन की सहमति हो तो इस पर एक घंटे की चर्चा कर लें?

अनेक माननीय सदस्य : सर, दो घंटे की चर्चा हो।

माननीय अध्यक्ष : ठीक है, दो घंटे की चर्चा कर लेते हैं।

... (व्यवधान)

माननीय अध्यक्ष : आज कल मणिकम टैगोर जी ने मोर्चा संभाल रखा है।

... (व्यवधान)

माननीय अध्यक्ष : हम इस पर एक घंटे की चर्चा करते हैं, फिर आगे देखेंगे।

... (व्यवधान)

माननीय अध्यक्ष : सदन की सहमति दो घंटे की है, इसलिए इस पर दो घंटे की चर्चा कर देते हैं।

... (व्यवधान)

माननीय अध्यक्ष : सदन तो सर्वसम्मति से चलता है।

... (व्यवधान)

12.10 hrs

ANDHRA PRADESH REORGANISATION (AMENDMENT) BILL, 2026

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : अध्यक्ष महोदय, श्री अमित शाह जी की ओर से, मैं प्रस्ताव करता हूँ:

“कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

“कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

...(व्यवधान)

माननीय अध्यक्ष : श्री बी. मणिकम टैगोर जी, आप बोलना चाहते हैं। आप किसी भी विषय पर बोल लेते हैं।

...(व्यवधान)

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Hon. Speaker, Sir, I rise today on behalf of the Indian National Congress to speak for the people of Andhra Pradesh. Andhra Pradesh is a State that has waited with patience, dignity and hope, and justice, that is long overdue.

Sir, at the very outset, let me be very clear that we support this Bill, that affirms Amaravati as the capital of Andhra Pradesh. A State cannot progress without certainty. A governance cannot function without a fixed centre. Investment cannot flow without clarity. But, Sir, while we support the Bill, we must also speak the full truth. The bifurcation under the Andhra Pradesh Reorganisation Act, 2014 fundamentally altered the economic structure of the State. The State of Telangana returned Hyderabad, a thriving economic hub. Andhra Pradesh has to get a capital, strong institutions, and revenue-gathering infrastructure. It had to rebuild from this level, and that is why Parliament made binding commitments. What the Reorganisation Act promised is that, under Section 94, the Centre shall provide special financial support for the capital. It shall provide tax incentives for industrialisation.

Sir, it will not provide loans; it will provide special support. It shall support backward regions. These are all not political statements, but these are all legal obligations. Both the parties, the Indian National Congress, as well as BJP

have accepted in that time, that we stand by that obligation. Sir, today the reality is this. More than a decade later, where is the full funding of Amaravati? Where are the tax incentives? Where is the industrial push? Instead, we see delay, delusion and neglect. Why Amaravati matters? Amaravati is not just a capital. It is the aspirations of crores of people. Farmers gave land. People trusted the system. The State believed in Parliament. Amaravati must be built not in fragments, but a world-class capital.

Sir, I would like to remind this House of Mrs. Indira Gandhi. She built an institution that transformed Andhra Pradesh. In Visakhapatnam, strengthening of the Visakhapatnam Port Trust and establishment of RINL led to industrial base creation, while in Vijayawada, irrigation support for the Prakasam Barrage supported agriculture growth along with trade and connectivity. In Tirupati, strengthening of the TTD, expansion of Sri Venkateswara University, and development of pilgrimage infrastructure were undertaken.

Sir, after Indira Gandhi, another leader who carried forward the legacy were Dr. Manmohan Singh and Dr. Y. S. Rajasekhara Reddy. Their governance rooted in inclusive development and welfare with infrastructure.

In Visakhapatnam, during the tenure of Y. S. Rajasekhara Reddy, expansion of industrial corridors, strengthening of port-led development, boost to IT and pharma sectors, and infrastructure growth contributed to making the city a modern urban hub. In Vijayawada, a massive push to irrigation under Jalayagnam, stabilisation of Krishna Delta agriculture, strengthening of road and railway connectivity, and urban development enhanced its commercial

importance. In Tirupati, expansion of preliminary infrastructure and development of roads and public facilities were undertaken.

Sir, now it seeks boost to tourism, support to education and health institutions. But beyond these cities, Dr. Y.S.R's greatest contribution was Jalayagnam, a large-scale irrigation projects, ROG, healthcare access for poor, and free reimbursement of fees for empowering the youth. Dr. Y.S.R. proved that development must be inclusive and not selective. Sir, the contrast today is that the vision of Congress was clear in building institutions, investment in infrastructure, and to empower people. Today, we see announcement without delivery, promises without funding, plans without execution. Providing Special category Status is the core demand which is still pending. The biggest injustice remains the denial of Special Category Status which was promised in the Parliament, assured by the then Prime Minister in the floor of this House.

Special Category Status means higher funding from the Centre, tax incentives, industrial growth and job creation. Without these, Andhra Pradesh is competing unfairly with other States. Now, I would mention about the impact the denial has on people. It is because of this denial, industries hesitate, youth migrate, growth slows, inequality rises. This is not just a policy failure but injustice. Let me be very clear that our position is such that we support Amaravati as capital, but we will not remain silent on injustice to Andhra Pradesh. Our demands remain as – full funding for Amaravati as a national project; implementation of Section 94 in letter and spirit; immediate grant of

Special Category Status to Andhra Pradesh; and industrial incentives and industrial investments.

In my final words, Sir, I would like to mention that Andhra Pradesh trusted this Parliament. It gave up its capital. It accepted bifurcation. It believed in promises. Now it seeks justice. Let Amaravati rise like Vizag or Hyderabad rose. Let the development flow in Amaravati like Bengaluru has prospered. Let growth expand like Tirupati, Vijayawada and Vizag have evolved. Let the Union Government act with the same commitment shown by the previous Prime Ministers. We support this Bill but we demand accountability. We demand justice. We demand Special Category Status. Thank you, Sir.

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Sir, today I would like to speak in Telugu, my native language, because this is a historic and emotional moment for the whole of Andhra Pradesh.

*My heartiest greetings to the honorable speaker, honorable members, Telugu people who are witnessing these live proceedings with enthusiasm and emotions and people of Amaravati. While we are discussing Amaravati as dream capital for people of Andhra Pradesh, while we are according statutory status to Amaravati as Capital city of Andhra Pradesh and while proposing Amaravati as the one and only capital city of Andhra Pradesh, while we are constructing a capital city for the first time in the history of India, I feel that as a

..... English translation of this part of the speech originally delivered in Telugu.

son of Amaravati, I am fortunate to have this privilege to speak and participate in this discussion. Firstly my heartfelt gratitude to farmers who donated their lands on which they were farming for so many years for constructing Capital city Amravati and to the women who peacefully participated in the movement of Amravati for hundreds of days. Sir Amravati, is located on the banks of river Krishna, it is centrally located and equidistant from North and South of Andhra Pradesh. The city represents a 3000 years old culture and civilization. Amaravati is a witness to the rule of Satavahanas kingdom. Amaravati is a treasure of culture, peace and science for many generations. Buddha statues and inscriptions were abundant in the holy land of Amaravati. Such a wonderful land was procured without spending a single penny, without harming or disturbing anyone and in 60 days 29,000 farmers have donated 34,000 acres of land for constructing the city of Amravati and it was initiated by a power, a person and a trust in the form of our honorable Chief Minister Sri Nara Chandrababu Naidu. This trust was not built in a single day. It's a long journey of 40 years in politics that our leader built this trust by placing brick by brick. This is trust in a leader who dedicated his life for public service by serving people everyday from the moment he wakes up until the moment he sleeps. People trusted our leader and his promise to provide the world class capital city and as a result they donated their land which was their livelihood to their predecessors. In 2019 general elections in Andhra Pradesh then opposition leader ...[#] had conducted padayatra and he said that this is a small

[#] Not recorded.

area where we cannot have capital city, and if they come to power they will develop amaravathi as a better Capital city and with this promise he came to power. But after coming to power in the name of decentralization, he proposed 3 capital cities and this is how people were misled and that the government wasted 5 valuable years of Andhra Pradesh and the future of Andhra Pradesh.

They created a rift between three regions of Andhra Pradesh.* ...

(Interruptions)

SHRI P. V. MIDHUN REDDY (RAJAMPET): Sir, I am on a point of order. ...

(Interruptions) He cannot take the name in the House. ... *(Interruptions)*

माननीय अध्यक्ष : आपको भी बोलने का मौका दिया जाएगा ।

***DR. CHANDRA SEKHAR PEMMASANI:** I have to speak a few points out of angles and these are not mere political statements. I should speak about the injustice and insult that was meted out to the 29,000 farmers of Andhra Pradesh. Those farmers were called paid artists and they abused women in a manner which cannot be expressed here. They heckled protesters and asked them to forget about Amaravati. Farmers who cultivated their lands for 30, 40 years were asked to produce identity cards to roam in their villages. Their freedom was curbed by imposing section 144. This did not stop here, in Maha Pada Yatra from court to the temple for 45 days, farmers were subjected to inhuman violence. Lathis with nails were used to hit farmers and even pregnant women were kicked. On international women's Day when women visited Temple, even there they were attacked. They threw sand in their food,

** English translation of this part of the speech originally delivered in Telugu.

those women did not step back they cleaned the roads and had their food on the roads. Even the media which raised questions were also harassed by registering cases against them* (*Interruptions*)

माननीय अध्यक्ष : कुछ भी रिकॉर्ड में नहीं जाएगा ।

... (व्यवधान) ...[#]

***DR. CHANDRA SEKHAR PEMMASANI:** This is the painful story of Amaravati which lasted for 1,631 days. But they did not realise that tears of women will be the foundation for this law, which we are discussing today. History will not forget the then Chief Minister or ysrcp government* ... (*Interruptions*)

SHRI P. V. MIDHUN REDDY: Sir, he is misleading the House. ... (*Interruptions*) He is talking about a person who is not in the House. ... (*Interruptions*)

***DR. CHANDRA SEKHAR PEMMASANI:** Capital city of a state plays an important role in the development of any state. Bengaluru provides 50% of revenue for the state of Karnataka. Chennai provides 40% of revenue in Tamilnadu. Hyderabad amounts to 55% of revenue in Telangana. That's how Capital cities are playing an important role in the development of their respective States. When it comes to our state Andhra Pradesh, we were not in a position to mention our capital city in the previous government's regime. Amravati City which is being built now will play an important role in the

[#] Not recorded.

** English translation of this part of the speech originally delivered in Telugu.

development of Andhra Pradesh by serving as a growth engine*...

(Interruptions)

माननीय अध्यक्ष : आपको भी बोलने का मौका दिया जाएगा। माननीय मंत्री जी, कृपया एक मिनट के लिए रुकिए।

... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप भी ध्यान रखें और माननीय सदस्य भी ध्यान रखें। जो लोग इस सदन के सदस्य नहीं हैं, उनके पूर्व के विषयों का नाम मत लें। आप भी नाम नहीं लीजिएगा और ये भी नहीं लेंगे।

... (व्यवधान)

***DR. CHANDRA SEKHAR PEMMASANI:** Amaravati has shown a way to the country on how to make a poor farmer, partner in the journey of development of a state. As per the AP reorganisation bill 2014, there should be only one Capital city for Andhra Pradesh. As the name of the capital could not be decided at that point of time, that has led to legal uncertainty and political instability in our state. When farmers of Amaravati approached the High court in 2022, the full bench has given a clear judgement that the decision to determine or change a state capital does not fall under the ambit of state legislature, it is the exclusive domain of the parliament. On that basis, the cabinet of Andhra Pradesh has unanimously passed a resolution to make Amaravati a capital city. Development and investments in a state depend on a few factors like certainty and stability. Investors will never invest in chaos. Banks and international institutions will not provide loans in political instability.

* * English translation of this part of the speech originally delivered in Telugu.

Today there are 91 infrastructure projects which are being constructed at the cost of 56,000 crores in the city of Amaravati. Hudco is providing a loan of ₹ 11,000 crores and World Bank, ADB and union government are collectively providing an assistance of Rs 15,000 crores for construction of Amaravati. Amravati is going to welcome history through Quantum valley. Even after these many activities, there is one doubt in the minds of people whether Amaravati would remain the permanent capital of Andhra Pradesh? With this bill we are going to do away with that uncertainty and would put Andhra Pradesh on a fast track of development. Capital cities are not built for elections they are built for generations. Even when governments change policies should not change arbitrarily. If governments go ahead with this kind of thought process, only then we can restore the trust of people in people's representatives and parliament. Today I will have to express my gratitude to some important people. Firstly, I would like to express my sincere gratitude to our honorable Prime Minister Shri Narendra Modi ji. His assurance to provide support for constructing the capital city of Andhra Pradesh, made people show their immense faith in him. It has been proved in the last 12 years how Modi ji stands by his words and it has been proved today once again. Second person is our honorable Chief Minister Shri Nara Chandrababu Naidu for him Amaravati is a dream, an aspiration and a goal. His vision to make a farmer, a partner in the development of our state will stand tall in history. Land pooling policy and world class planning reflect our leaders personality. Let there be challenges, let there be obstacles he did not forget even for a moment the dream of Amaravati with his impeccable will

power. The third person is Shri Pawan Kalyan, with his voice, with his power, he took forward the spirit of people's movement, he was committed for alliance unity and telugu peoples development. These three leaders union is the power behind the goal of Amravati and assurance for the future of Telugu people. I would also like to thank, two more important leaders Shri Amit Shah and Sri Nara Lokesh who are working behind the curtains for the development of our state. Here it is important to mention one more person who tried to suppress the dream of Amravati. The way that person tried to stop Amravati from becoming a capital city is unprecedented. He scared with the help of JCBs and jails and indulged in destruction. His destructive politics and his suppressive acts made Amaravati a burning issue in the hearts of farmers of Amaravati. Because of the obstacles created by him, the importance of the capital city got the attention of the country. Because of the instability created by him, today we felt the need to provide legal sanctity to our Capital city Amaravati. Those obstacles created by him have become the foundation for the development of Amravati.

Lastly, Andhra Pradesh was created due to the sacrifice of Potti Sriramulu. Amaravati is created due to the sacrifice of farmers of Amaravati. On the foundation of self respect our leader Nandamuri Taraka Rama Rao awakened the pride of Telugu people. This is the history of Telugu people. Wherever the people of Andhra settle, we see development. When Andhra Pradesh was carved out of Tamil nadu people moved out from Kurnool to Hyderabad to develop it as a common capital city. Telugu people developed

and played an important role in placing Hyderabad in the world map. Industries in Chennai were strengthened by Telugu people. Technological revolution in Bengaluru and Pune carry the mark of Telugu people. Even in America Telugu people are contributing to its development. This kind of resolution, unity and commitment will be a foundation in the development of Amaravati. The way Andhra Pradesh was formed after a 58 day hunger strike by Potti Sriramulu, similarly farmers protested for 1,631 days for Amravati. The Telugu community is known for bouncing back. Therefore, I salute all individuals who are part of the development of Amaravati by supporting this historic law and historic moment*.

I earnestly request that this Bill be passed unanimously, with one voice. Jai Hind, Jai Andhra Pradesh, Jai Amaravati.

DR. C. M. RAMESH (ANAKAPALLE): Thank you hon. Speaker Sir.

I am grateful to you for permitting me to speak on this very important Bill, that is, the Andhra Pradesh Reorganisation (Amendment) Bill, 2026. I take this opportunity to express my deep sense of gratitude on behalf of people of Andhra Pradesh to hon. Prime Minister Narendra Modi Ji, hon. Home Minister Shri Amit Shah Ji and our Chief Minister of Andhra Pradesh Shri Chandrababu Naidu and Deputy Chief Minister Shri Pawan Kalyan Ji for making the dream of people of Andhra Pradesh real by giving us a new capital, that is people's capital and green capital.

12.30 hrs(Shri N. K. Premachandran *in the Chair*)

Sir, a capital does not mean mere buildings, it is a respect, it is a symbol of sovereignty with a strategic location. It is the primary seat of governance, administration with operational efficiency and now, it is a desire of future generation – **Prati Telugu Vaadi Gunde Chappudu** Sir, it means, 'It is the heartbeat of every Telugu person.'

Hon. Chairman Sir, this is the first time in the history of independent India that a Bill is introduced in the Parliament to make a particular area as the capital of a particular State. It has never happened in the Parliament's history. For this, the credit goes to our beloved hon. Prime Minister Narendra Modi Ji and hon. Home Minister Shri Amit Shah Ji and also Chandrababu Naidu Ji and Pawan Kalyan Ji. I am thankful to all of them from the core of my heart.

Sir, I also want to submit here that the Andhra Pradesh BJP passed a Resolution declaring Amravati as the capital of Andhra Pradesh. This Resolution has not been passed now, it was passed in 2015. After that, again in 2019 when they destroyed the capital, again we passed a Resolution and we made an agitation on that issue.

I also want to submit here that the AP BJP has passed a Resolution. It is this Bill which gives the capital of Andhra Pradesh. It is this Bill which gives legal backing to the new capital of Andhra Pradesh. It is a Bill which declares that henceforth Amravati is the sole permanent capital of Andhra Pradesh. This

*..... * English translation of this part of the speech originally delivered in Telugu.

is a Bill which stops every speculation, every move, every onslaught on the new capital Amravati by any future regime. With the passing of this Bill, no one can move even an inch to the other place saying that place as a new capital. This Bill does not allow anyone to play, '*Moodu Mukkala Aata*' with the new capital of Andhra Pradesh.

Sir, from now onwards Pulivendula MLA cannot indulge in chameleon politics. He cannot play three cards game.

After agreeing for new capital, Pulivendula MLA changed his colour like a chameleon and brought a Bill to create three capitals for Andhra Pradesh. Every single party, every citizen of Andhra Pradesh opposed him.

Sir, 29,000 farmers who gave 34,000 acres of land for the capital had held *dharna* for 1631 days. Does any country have three capitals anywhere in the world? Pulivendula MLA Jagan Reddy was hell-bent to destroy the capital Amravati and he started this from *Praja Vedika*.

Now, with this Bill, no one can propound such an illogical and irrational proposal of three capitals.

*Sir, on March 28 after a long historical debate, the dream of people of Andhra Pradesh to construct the capital city of Amaravati was unanimously passed as a resolution by Andhra Pradesh legislative assembly. This resolution requested union government to insert 'at Amaravati' in section 5 and subsection 2 of Andhra Pradesh reorganisation Bill 2014. This bill is the result of that resolution. After this bill is passed by both the houses of the parliament,

** English translation of this part of the speech originally delivered in Telugu.

President will assent the bill and then Amaravati will get constitutional status and will be notified as the capital of Andhra Pradesh. Andhra Pradesh assembly also resolved to complete the construction of capital city Amaravati by August 2028. After New Capital city is constructed, from this House I request the honorable Prime Minister to inaugurate the same. Sir why we wanted Amaravati as our capital? Because till now there is no Capital city for Andhra Pradesh. As a result we could not instill trust in investors. By making Amaravati as a capital city we will gain trust amongst investors which will attract investments and create employment opportunities. We can also implement welfare schemes. Our state will develop and become an ideal for the country.

I will give you some examples. In 2024-25, the State of Telengana had its own revenue to the tune of Rs. 1.40 lakh crore. Out of this amount, 75 per cent of the revenue was coming from Hyderabad city. Where is Andhra Pradesh now, Sir? For the State of Tamil Nadu, there is Chennai. For the State of Karnataka, there is Bengaluru. Similarly, for the State of Kerala, there is Thiruvananthapuram. But, for Andhra Pradesh, there is no Capital. In other States, there is more urban population and their *per capita* income is more. But, in Andhra Pradesh, we are only based on agricultural income. That is the reason, our hon. Prime Minister, Chandrababu Naidu ji, Pawan Kalyan ji, Lokesh garu, all of them have planned to make Amaravati a world class Capital city. ... (*Interruptions*) Once it has been done, automatically the revenue generation will go up. As a result, we can do many developmental

and welfare works. That is the aim of this double-engine sarkar.

On the other hand, the people in the Opposition were involved in creating hurdles in development works. They know that if this Capital will come into being, the credit will go to Narendra Modiji, and Chandrababu Naidu ji. That is the only reason they opposed it. I am telling you, Sir, how they have destroyed many things* ... (*Interruptions*)

HON. CHAIRPERSON: Midhunji, your chance to speak will come, please put your points at that time.

... (*Interruptions*)

***DR. C. M. RAMESH:** Governments come and go. If any government starts some development activity that should be continued by the next government and if they want to earn good name they can improvise that program. But what has happened is that Rs 10,000 crores have been spent for Amravati and our honorable Prime Minister Narendra Modi has carried soil from parliament, holy water from various rivers and laid a foundation stone for Amravati. If he brought soil from Parliament it means it's approval of all members of parliament and if has brought holy water from various rivers that means that Amravati is the capital of gods and is a holy land. For which our prime minister has laid a foundation stone but when their government has come to power, the gravel and steel of those roads and other materials were uprooted and sold. We won't see such unfortunate incidents elsewhere. In history we are aware of kings who behaved strangely, but we won't see such a strange government

..... English translation of this part of the speech originally delivered in Telugu.

anywhere in the country. That is the reason why we need bills like this. Because I witnessed when women were peacefully doing padayatra from temple to court they were subjected to insults and assaults. On behalf of the BJP we were trying to support those women at Kavali in Nellore district, even there this is where registered against me and other BJP leaders. Even now that case is pending against me and I declared that case in my election affidavit as well. It was a peaceful and legitimate padayatra by women. We witnessed history, wherever women were insulted, those rulers or Kings never excelled. That is the reason why that 94% is the success rate of our alliance in Andhra Pradesh general elections. This was due to illegal and corrupt practices of the previous government. Government is not elected for doing liquor business or to loot lands. They were indiscriminately indulging in mining Mafia activities. They are supposed to take up welfare activities for people. I need to cite an example here. In Hyderabad, Cyberabad was created at the time of Chandrababu naidu's regime. At that time one acre was costing ₹ 2 Lakhs, even after so many governments changed, the development continued.

Today we can say with pride that one acre is valued at rupees 200 crores. Sir when it comes to amaravathi 33,000 acres of land was donated by 29,000 farmers in just 2 months and not a single penny was invested by the government, this has never happened in any part of this world. First time in Andhra Pradesh people showed faith in double engine Sarkar and donated their lands for capital city. After developing those lands farmers will get back 25% of their lands and just imagine the value of their lands after development.

That's how the previous government worked for 5 years because of their inaction we are pushed back by 50 years. Who is responsible for that? That government is responsible*.

आप इस बिल पर क्या बात करेंगे? ... (व्यवधान) आप अपने डिजीजन के बारे में बोलिए। आप इस बिल पर क्या बोलेंगे? आपका डिजीजन क्या है? आपने आंध्र प्रदेश की असेम्बली में क्या बोला? आपने गवर्नमेंट में आने के बाद क्या बोला? आप कलर क्यों चेंज कर रहे हैं? ... (व्यवधान)

People are watching this. Five crore people of Andhra Pradesh are watching today. It is because our Prime Minister is there today, our capital is coming. Andhra Pradesh is developing. See what they did to the steel plant. See what they did at Polavaram. See what we did at Polavaram today. ... (*Interruptions*)

Sir, I can proudly say today that investment worth Rs. 5 lakh crore has come in my Anakapalli parliamentary constituency. Why has it come? It has come because of the double-engine *sarkar*. Believe in our Prime Minister Narendra Modi ji. What happened for five years? Has any single investment happened in five years? Today, our capital is coming up. Industries are coming. Revenue generation is increasing. Irrigation projects, like Polavaram Project, are developed during this time. Sir, I am telling you in this House that they insulted women. ... (*Interruptions*) Not for five or ten years, this alliance Government under the leadership of Shri Narendra Modi ji will continue in Andhra Pradesh for 30 years* ... (*Interruptions*)

HON. CHAIRPERSON: Midhun ji, you will get the chance to respond. Please be seated. You will get the chance.

... (*Interruptions*)

DR. C. M. RAMESH: Sir, now, I challenge Jagan Mohan Reddy and YSR Congress Party MPs to clear their stand on the new capital of Andhra Pradesh.

If you do not support, your leader Jagan Mohan Reddy and ysrcp party will remain as traitors of Amaravati and Andhra Pradesh in the history. No trace of yours will be seen in the history. I request them to support this bill and should apologize to the people of Andhra Pradesh for what they did during the 5 year rule.

All the Parties of India in Parliament, including every party, every leader, every hon. Member, have to support this Bill. Once again, I thank the hon. Prime Minister, Narendra Modi ji, the hon. Minister, Amit Shah ji, Chandrababu Naidu ji, Pawan Kalyan ji, and Lokesh ji.

SHRI P. V. MIDHUN REDDY (RAJAMPET): Sir, this Bill is regarding the AP Reorganisation Act. I would have been very happy if the hon. Members had spoken about special category status, which was promised on this very floor of the House. I would also have been happy if they had spoken about the funds for the Polavaram project. Now, in the recent Budget, they said that the Polavaram project is being restricted to 41.15 metres, which translates to Rs. 30,000 crore loss. I would have been happy had they spoken about the Polavaram project.

Sir, the Central Government has already filed an affidavit in 2020, saying that it is the prerogative of the State to make the selection of the capital. However, we have our concerns which I would like to raise with regard to this

* * English translation of this part of the speech originally delivered in Telugu.

Bill. We want those points incorporated in this Bill. The first thing is that Amaravati is being built on the lands of farmers. Sir, a total of 34,000 acres has been given by farmers for land pooling. They have not taken even one rupee. They have not taken any benefit and they gave it. In 2015, they were promised that they will be given completely developed plots in two years. They were also promised free education for their children. They were also promised housing schemes so that they can rebuild their houses and fulfil various other promises. In those five years, only Rs. 5,000 crore were spent on Amaravati from 2014 to 2019. It is on record. Not even one rupee was given and not even one plot has been given. The present Government has been in power for the past seven years and not even one plot was given. It is really pathetic. The farmers are protesting right now.

Recently, in a Government meeting, one farmer, namely Rama Rao, expressed his deep anguish. He said, "My life is ruined. I believed the Government. I gave my land. What is my situation right now? My children are getting affected. My families are getting affected". He gave up his life in that meeting. It is a fact. It is there in the news. Not even one plot was given. It is only shown on paper. Mr. Pemmasani was talking about farmers. In this very meeting, they have protested. He said, "I will get you arrested if you raise your voice". This is what has happened. Sir, they are not bothered about the farmers of this State. They are not bothered about the farmers. Sir, YSR Congress Party demands a specific date to be given when the Government is going to hand over the plots to the farmers. When are they going to deliver the

other benefits to the farmers? We want this incorporated in the Bill. Just the name Amaravati is not enough. We want the benefits given to the farmers. We want the plots on a particular date and in a particular timeline to be given. When are you going to give these plots to the farmers? That should be incorporated in the Bill. Otherwise, there is no meaning of this Bill.

Sir, we also want to know about how much area is required for building Amaravati. I want the House to understand what is happening in Amaravati. At the moment, they have taken 34,000 acres from farmers and 20,000 acres is Government land. The Government has 54,000 acres in its hold. They want to go for a second phase for 1,75,000 acres more. That is there in the Master Plan.

The existing area of Amaravati is 217 sq.kms. I would like to quote an example. Kolkata is a very beautiful city. The area of Kolkata is just 51,000 acres. It has a history of hundreds of years. The area of New Delhi Municipal Corporation is 10,500 acres only. It has taken years and years, decades and decades to achieve the level of development that we see today.

You already have 54,000 acres, and it is going to cost a lot of money. According to the plan they have submitted, it is going to cost a huge amount. Where are you going to get this money from? We want clarity in this Bill regarding how much land you are going to take for Amaravati and how much money you are going to spend. This has to be incorporated in the Bill. It cannot be that this goes on indefinitely and you keep pumping all the money into it. We want clarity. It should be clearly mentioned how much area you are going

to take and when you are going to develop this area of 54,000 acres. Are you going to build a city bigger than Kolkata right now? Is it possible to put money immediately and build more than 50,000 acres? Why are you going for additional land acquisition? What is the need to go for additional land acquisition? That is our question. ... (*Interruptions*) Where are you going to get the money from? ... (*Interruptions*)

Sir, recently, just two days back, our hon. Chief Minister, Mr. Chandrababu Naidu, said that we do not have money. The money we are getting in the State is enough only for salaries, and we are borrowing money to run schemes. Is there any clarity on how they are going to spend for developing this area of 50,000 acres and the additional 50,000 or even 1,75,000 acres they propose to acquire? What is the purpose of acquiring more land? Already, farmers are dying because they are not getting their plots. They are not able to sell them or even use them. How is it justified to go for more land acquisition? ... (*Interruptions*)

Sir, I would like to tell you how much they have spent. Mr. Chandrababu Naidu was in power from 2014 to 2019. He spoke of lakhs of crores and was in absolute power as part of the NDA. Yet, he spent only Rs. 5,000 crore in five years. Now, in the last two years in Government, they have given Rs. 5,000 crore as mobilisation advance and cleared bills worth Rs. 7,000 crore for works carried out. How is it justified? How can they claim they will execute everything in the next three years? It is not going to happen. At this rate, what will happen? They have no clarity on where the money will come from. This

appears to be a diversionary tactic from the real issues in the State. The State is already in heavy debt. In five years under the YSRCP Government, we borrowed Rs. 3,30,000 crore. In just two years under the TDP Government, they have borrowed more than Rs. 3,36,000 crore. This is not my claim; this is the reply from the Parliament. So what is happening? Where will the money for Amaravati come from?

Sir, what is more glaring is this. I will now come to the point raised by Mr. Ramesh. In Delhi, the construction cost for MP quarters in Government buildings is about Rs. 4,000 per square foot which is charged by the CPWD. The cost of material is higher in Delhi. I would like to draw the kind attention of the House to this important point. The CPWD is costing Rs. 4,000 per square foot. We have collected the data from the CPWD, and I am ready to place it on the Table of the House. The cost is over Rs. 4,000 per square foot, with high input costs for materials like sand and aggregates.... (*Interruptions*)

Now, what is happening in Amaravati is this. Tenders have been called for Rs. 55,000 crore. I will give you an example. For more than one crore square feet, the cost quoted is over Rs. 12,000 per square foot. How is it that in Delhi, with higher material costs, construction is done at Rs. 4,000 per square foot, while in Amaravati, with relatively cheaper materials, it is being done at over Rs. 12,000 per square foot? There is a difference of Rs. 8,000 per square foot. This is the highest in the country. It is a loot of public money. If you consider the area of more than one crore square feet, and an excess of Rs. 8,000 per square foot being charged, where is this money going? That is

why Mr. Ramesh is shouting. ... (*Interruptions*) He never opened his mouth for the BJP. ... (*Interruptions*) ... * and that is why, he abused us. ... (*Interruptions*)

HON. CHAIRPERSON: That will not go on record.

... (*Interruptions*)

HON. CHAIRPERSON: Ramesh ji, you please sit down.

... (*Interruptions*)

HON. CHAIRPERSON: Midhun ji, please do not make any personal allegation against any Member. That will not go on record.

... (*Interruptions*) ... #

HON. CHAIRPERSON: No, that is not fair. You can criticize the Government but do not make any allegation against any Member. That is not good. That will not go on record.

... (*Interruptions*) ... #

HON. CHAIRPERSON: Please withdraw the comment.

... (*Interruptions*)

DR. C. M. RAMESH: Sir, he has quoted my name. ... (*Interruptions*)

HON. CHAIRPERSON: The Chair has already observed that. That is not fair on the part of the hon. Member to make a personal allegation against another Member. You can criticize the Government. But it is unfortunate that you are making a personal allegation against another Member.

... (*Interruptions*)

* Expunged as ordered by the Chair

Not recorded

HON. CHAIRPERSON: That will not go on record.

... (*Interruptions*)

SHRI P. V. MIDHUN REDDY: Sir, if you think that I have made a personal remark, though it is the truth, and it needs to be removed from the record, I will totally abide by the Chair's direction. ... (*Interruptions*)

There is no rule to give a chance to speak to the same person second time. ... (*Interruptions*)

When Mr. Chandrababu Naidu was sworn in as Chief Minister, he spoke of the Capital of the State. As a Chief Minister, he made a statement and officially declared that the area near Thiruvuru will be the Capital of the State. He officially made a remark. In the meantime, they bought land in Amaravati for Rs.5 lakh or Rs.10 lakh. They bought thousands of acres. ... (*Interruptions*)

HON. CHAIRPERSON: Mr. Lavu Krishna, you can counter the argument when your time comes.

SHRI P. V. MIDHUN REDDY: After they bought the land, they shifted the Capital to Amaravati. Then they said Amaravati is the Capital. This is insider trading. They bought acres of land for Rs.5 lakh or Rs.10 lakh, and now the cost of those lands is in crores. This is the whole concept of Amaravati. That is why he is after this. They are not bothered about Polavaram, they are not bothered about special category status, they are not bothered about the funds of the State, they only want ratification for Amaravati. This is not at all fair. ... (*Interruptions*)

HON. CHAIRPERSON: Shri Lavu Srikrishna, you can counter when your turn

comes.

... (*Interruptions*)

HON. CHAIRPERSON: Nothing will go on record except the observations of Mr. Midhun.

... (*Interruptions*)* ...

SHRI P. V. MIDHUN REDDY: They are talking about three Capitals. I would like to clarify on this. I want the House also to hear it. They are talking about three Capitals. ... (*Interruptions*) I would like to say that it is a concept which they need to understand. There should not be pumping the whole money of the State into one place. The whole State needs to be decentralised, and development should happen throughout the State. That is the concept of it. The BJP officially made a statement in Rayalaseema saying that Kurnool will be the second Capital. After the alliance, they went there. It is officially on record. ... (*Interruptions*)

I would like to say that there are many countries like South Africa, Netherlands, Georgia etc. which follow this policy. They have a Capital but they want to develop other places also. They have multiple Capitals. If they are not able to understand this whole concept of developing the whole State, then we cannot do anything. Their focus is very much centred around their lands in Amaravati. They cannot understand this concept of developing the whole State.

Just putting the name and bringing it to Parliament is of no use. We

* Not recorded.

want our concerns to be heard. The farmers' interests should be protected. How much amount is required for Amaravati, what we are going to do, what their plan is with definite timelines etc. should all be mentioned in the Bill. We want this scam to be brought out.

In the present state, this Bill is of no use to the people of our State. We oppose this Bill in the present form though we are not against Amaravati or any other part in the State. We are against this Bill in its present form. With these words, we are going to make a walkout because this Bill is hopeless and there is nothing in this. Thank you.

12.59 hrs

At this stage, Shri P.V. Midhun Reddy and some other hon. Members left the House.

HON. CHAIRPERSON: Ramesh ji, he has made a personal allegation against you. I have already ruled that it will not go on the record. Why should you counter a matter which is not on record? He has also withdrawn it.

... (Interruptions)

HON. CHAIRPERSON: There is no need of a personal explanation because that is unfair. The Chair has already ruled it out. Moreover, he has also withdrawn it. So, there is no need for any explanation on a matter which is not on record.

Now, Shri Dharmendra Yadav ji.

13.00 hrs

श्री धर्मेन्द्र यादव (आज़मगढ़) : बहुत-बहुत धन्यवाद सभापति जी ।

सभापति जी, आज सदन में अचानक ही आंध्र प्रदेश पुनर्गठन संशोधन विधेयक, 2026 आया । बेहतर होता, यदि यह पहले से नोटिफाइड होता, तो व्यापक चिंतन करने का भी समय होता और मौका होता, लेकिन यह बिल जिस भी रूप में आया, मैं अपने नेता आदरणीय अखिलेश यादव जी और अपनी पार्टी की ओर से इस बिल का समर्थन करता हूँ ।

सभापति जी, मैं इस बिल का समर्थन करता हूँ, लेकिन समर्थन के साथ-साथ कुछ सवाल भी हैं । हमारी पार्टी का सवाल आंध्र प्रदेश के साथियों, विशेषकर टीडीपी और एनडीए के जो लोग सत्ता चला रहे हैं या जिन्होंने विधान सभा से प्रस्ताव पारित किया है उनसे है । स्वाभाविक तौर पर आंध्र प्रदेश का सबसे बड़ा शहर विशाखापत्तनम राजधानी के तौर पर डेवलप हो रहा था । अगर आपने उस स्वाभाविक राजधानी को स्वीकार किया होता, तो आज जो बहुत सारी चर्चा चल रही है कि इतनी जमीन की जरूरत पड़ रही है, इतने लाख करोड़ रुपये खर्च की जरूरत पड़ रही है, इतने इन्वेस्टमेंट की जरूरत है । अगर आंध्र प्रदेश के साथियों ने, वहां की सरकार ने यह फैसला लिया होता, तो आज न तो किसानों की इतनी जमीन की जरूरत पड़ती, न इतना पैसा खर्च करने की जरूरत पड़ती, जो आपको कर्ज लेना पड़ रहा है, शायद नहीं पड़ती, अगर आप लोग विशाखापत्तनम को डेवलप करते । हमारे नेता आदरणीय अखिलेश यादव जी चाहते हैं कि देश का हर राज्य विकसित हो और स्वाभाविक है कि राज्य की व्यवस्था चलाने के लिए बिना स्थायी राजधानी के कोई व्यवस्था नहीं चल सकती है, इसलिए देर से ही सही एक स्थायी राजधानी की जो पहल की गयी है, उसका हम अपनी पार्टी की ओर से पूरा का पूरा समर्थन करते हैं ।

सभापति जी, जहां हम समर्थन करते हैं, वहीं कुछ सवाल बहुत गम्भीर हैं । जैसा कि टीडीपी के साथियों ने भी कहा, बीजेपी की तरफ से भी सी. एम. रमेश जी ने कहा कि इतने किसानों ने अपनी जमीनें दे दीं । किसानों ने जमीनें दे दीं, यह किसानों का बड़प्पन है, लेकिन जमीनें लेने से पहले सरकार को यह सोचना चाहिए कि जो वर्ष 2013 में भूमि अधिग्रहण बिल इसी

सदन में पास हुआ, क्या आपने चार गुना मुआवजा किसानों को दिया है? क्या उसके साथ... (व्यवधान)

श्री लावू श्रीकृष्णा देवरायालू (नरसाराओपेट) : उससे ज्यादा दिया है।

श्री धर्मेन्द्र यादव: सभापति जी, मुआवजा दिया है, अच्छी बात है। हम आंध्र प्रदेश के किसानों के हितों की बात कर रहे हैं। किसानों को पूरा मुआवजा मिले, उसके साथ-साथ जो रहने की कंडीशन है, प्लाट मिलने की कंडीशन है, वह भी मिले... (व्यवधान) लैंड पूलिंग बड़े लोग करते हैं। किसानों को क्या मिल जाएगा, हम भी जानते हैं? बड़े-बड़े लोग लैंड पूलिंग करके सरकार को देते हैं, किसानों को मिलना चाहिए, यह मेरी पार्टी की तरह से मांग है। अगर आप दे रहे हैं, तो बहुत अच्छा है और अगर नहीं दे रहे हैं, तो इस पर आप विचार कर लीजिए।

सभापति जी, सी. एम. रमेश जी ने कहा कि उनके अपने क्षेत्र में 5 लाख करोड़ रुपये का एमओयू और इन्वेस्टमेंट आ रहा है। सी. एम. रमेश जी ने कहा है कि उनके अपने क्षेत्र में आ रहा है। यह आ रहा है, बहुत अच्छी बात है, लेकिन यह यूपी जैसा न आए।

सभापति जी, यूपी में क्या हुआ है? यूपी में 15 लाख करोड़ रुपये के एमओयू साइन हुए और मैं बड़ी जिम्मेदारी से कह रहा हूँ कि 1500 करोड़ रुपये भी कहीं इन्वेस्टमेंट नहीं हुए हैं। अभी इसी मार्च के महीने में जो कंपनी वर्ष 2025 में बनी, जिस कंपनी की नेटवर्थ सिर्फ 50 लाख रुपये है, उत्तर प्रदेश के अंदर उस कंपनी के साथ यूपी की सरकार ने 25,000 करोड़ रुपये का एमओयू साइन किया है। यह इन्वेस्टमेंट कहीं यूपी जैसा न आए, इस बात का आंध्र प्रदेश के लोगों खयाल रखना।

श्री देवेन्द्र सिंह उर्फ भोले सिंह (अकबरपुर) : आपको जानकारी नहीं है।

श्री धर्मेन्द्र यादव : मुझे जानकारी है, आप अपने जवाब में जानकारी दे दीजिएगा। मुझे पूरी जानकारी है, इसीलिए मैं आज इस मौके पर कहना चाहता हूँ, जहां आप 54,000 एकड़ लैंड परचेज कर रहे हैं। दूसरी बात, जिसके नाम पर पूरे देश का चुनाव लड़ा गया, महीनों पहले, महीनों बाद तक अयोध्या के राम मंदिर के निर्माण को 24 घंटे लाइव चलाया गया। आदरणीय अवधेश जी

बैठे हैं, अयोध्या के किसानों तक को जायज मुआवजा नहीं दिया गया है, जो हमारे उत्तर प्रदेश के किसानों के साथ हो रहा है। हमारे टीडीपी के साथी बैठे हैं, ये पुराने गठबंधन के साथी रहे हैं, जो हमारे उत्तर प्रदेश में हो रहा है, कहीं भाजपा की संगति में जाकर आंध्र प्रदेश के किसानों के साथ आप यह न कीजिएगा, यह हमारी आपसे प्रार्थना है।

सभापति जी, जहां इस इंवेस्टमेंट का सवाल है।... (व्यवधान) आंध्र प्रदेश के साथियों, साथ ही पप्पू जी ने कहा कि जो हमारे बिहार के मुख्यमंत्री जी के साथ हुआ है, आप सावधान रहना, उधर जो कोई भी गया है।... (व्यवधान)

श्री लावू श्रीकृष्णा देवरायालू : वे साइकिल वाले थे।

श्री धर्मेन्द्र यादव : आप सावधान रहना, उधर जो कोई भी गया है, साइकिल वालों इधर आ जाओ। जो कोई भी उधर गया है, उसका बुरा हाल हुआ है। ... (व्यवधान) शिंदे साहब बैठे हैं, नीतीश जी की पार्टी के लोग भी बैठे हुए हैं। ... (व्यवधान) आंध्र प्रदेश के लोग, आप अलर्ट रहना। ... (व्यवधान) यह हमारी आपसे मांग है।... (व्यवधान)

सभापति जी, मैं अपनी पार्टी की तरफ से दो मिनट और बोलूंगा। आंध्र प्रदेश के जो विशेष राज्य का दर्जे की बात है, मैं अपनी पार्टी की ओर से कहना चाहता हूं कि श्रद्धेय नेता जी ने छोटे राज्यों की स्थापना का हमेशा विरोध किया। उन्होंने सैद्धांतिक तौर पर कहा कि जब राज्य छोटे हो जाते हैं तो उन्हें कटोरा लेकर केंद्र के सामने खड़ा होना पड़ता है। वे कभी अपने दम पर राज्य का विकास नहीं कर पाते हैं, जैसा आंध्र प्रदेश के लोग चर्चा कर रहे हैं और राजधानी गठित करने के लिए कटोरा लेकर केंद्र सरकार के सामने खड़े हैं। उत्तराखंड के लोगों का विकास कैसे हो पाया, वह हम जानते हैं। शुरुआत में केंद्र सरकार नए राज्य के गठन के समय तमाम तरह की रियायतें दे देती हैं, टैक्स फ्री सुविधा देंगे, इस तरह का औद्योगिक क्षेत्र बनाएंगे और अन्य चीजें देंगे, लेकिन केंद्र दस साल से ज्यादा किसी राज्य को सुविधाएं नहीं देता है। अंततोगत्वा उस राज्य के विकास पर बहुत असर पड़ता है। श्रद्धेय नेता जी की जो सोच रही, मैं उस सोच का समर्थन करते हुए देश के लोगों से कहना चाहता हूं कि छोटे राज्यों की चर्चा, छोटे राज्यों की सोच और छोटे

राज्यों की मांग से दूर रहें। राज्य जितना बड़ा होगा, जितने अधिक संसाधन होंगे, जितनी उनके पास मैनपॉवर से लेकर तमाम चीजें होंगी, उतना ही राज्य आत्मनिर्भर होगा और केंद्र पर उसकी निर्भरता कम से कम होगी। आंध्र प्रदेश के लोगों की यह मांग है। ये हमारे पुराने सहयोगी रहे हैं। ... (व्यवधान) हमें उम्मीद है कि इसी 18वीं लोक सभा में ये फिर से एक बार हमारे सहयोगी बनेंगे। ... (व्यवधान) विशेष राज्य की जो मांग है, उसका हम समर्थन करते हैं। ... (व्यवधान) मैं केंद्र के मंत्रियों से कहूंगा कि केवल बैसाखी लेकर विशेष राज्य का भाषण मत दीजिए। ... (व्यवधान) बिहार के लोगों के साथ भी आपने यही किया। ... (व्यवधान) पप्पू भाई, आपका बिहार आज तक विशेष राज्य नहीं बना। ... (व्यवधान) नीतीश जी को झांसे में लेकर, विशेष राज्य के दर्जे को लेकर जो बिहार के साथ किया। आंध्र प्रदेश का भी अभी तक विशेष राज्य का दर्जा नहीं दिया गया है। मैं इस भाषण के माध्यम से देश के सभी दलों से कहना चाहता हूं कि भारतीय जनता पार्टी के झांसे में न आइए। किसानों की जो जमीनें गई हैं, आप उनको भरपूर मुआवजा दीजिए। आप राज्य और राजधानी के लाभ की बात कर रहे हैं। उस लाभ को पाने का सबसे पहला कोई हकदार है, तो वे आंध्र प्रदेश के किसान हैं। आप आंध्र प्रदेश के किसानों को भरपूर सुविधायें दीजिए। मेरी आपसे यह अपील है।

मैं एक बार फिर अपनी पार्टी और अपने नेता आदरणीय अखिलेश जी की ओर से, इस बिल का आंध्र प्रदेश की जनता के हित में, आंध्र प्रदेश के लोगों की तरक्की के लिए पुरजोर समर्थन करता हूं। बहुत-बहुत धन्यवाद।

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM): Chairman Sir, we have no objection to the Andhra Pradesh Reorganisation (Amendment) Bill, 2026.

The Andhra Pradesh Reorganisation Act, 2014 included several assurances and commitments for Telangana to address development, institutional, and resource concerns post bifurcation. The key promises were

as follows: institutional and educational support – establishment of NIT, IIM, IISER and a Central University in Telangana; development of existing institutions to national standards; support for an industrial corridor; development of Hyderabad as an IT hub; and assistance for backward regional development, particularly in districts like Adilabad, Mahabubnagar, and Khammam. The Bayyaram Steel Plant was also promised under Section 93.

With regard to irrigation and water resources, there was a provision for the constitution of the Krishna and Godavari River Management Boards in both States. A majority of the flow of Krishna and Godavari rivers is through Telangana. There was also a promise of national project status for the Palamuru-Rangareddy project. In the power sector, continuation of power purchase agreements was assured, along with financial assistance for backward districts under Section 94(2), which has not been fully fulfilled.

As regards revenue and financial support, there were commitments towards support for urban and rural infrastructure. Telangana is a landlocked State. We have no problem with our brothers and sisters in Andhra Pradesh receiving additional funds in the Budget. However, on the same lines, Telangana also requests additional funds for the Regional Ring Road and at least three airports.

Sir, the hon. Minister is here. He has been good enough to give an airport in Warangal. We request for another two airports. One in Kothagudem and another in Adilabad, Tadepalli. The Musi Riverfront Development Project, the Regional Ring Road and KTPS — a very large thermal power station —

now need another 825 megawatt. This needs to be restored to its original glory.

Sir, in the second Amendment, four gram panchayats went into Andhra Pradesh. They are neither here nor there. This is in Bhadrachalam Assembly segment. I would request them to consider that these four gram panchayats be restored back to Telangana. These assurances remain centre to the ongoing policy and parliamentary discussions regarding their implementations, status, and adequacy. I request my brothers and sisters of Andhra Pradesh not to consider this splitting of the State as a black day but a great day for the development of both the States. Let both get funds. Let them also support us in getting funds, which were not given in this budget. Let the Government understand that this budget needs to be given for our development also. Thank you, Sir.

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRI): Thank you, hon. Chairperson Sir.

We write in Telugu because this land belongs to Telugu people. I am king of Telugu and I know the greatness of Telugu. When you interact with various kings don't you know that Telugu is the best language.

With deep respect and regard to my own mother language but since I have Members of Parliament from the Northern parliamentary constituencies as well, I would seek to progress further in English.

..... English translation of this part of the speech originally delivered in Telugu.

Sir, today I rise with great humility and responsibility not merely as a Member of this august House, but also as the proud daughter of the State of Andhra Pradesh, echoing the voices of five crore people, including the farmers and women of my State. Sir, what I place before this House today is simply not about a city or a town, but it is about sacrifice, about constitutional fairness, and about the moral duty of the Indian State.

Sir, when Andhra Pradesh was bifurcated in 2014 leaving Hyderabad, the joint capital of the newly formed State of Telangana, as well as the residual State of Andhra Pradesh, Andhra Pradesh needed a new administrative centre. Amravati — keeping in mind its spiritual, its historical as well as its religious significance in mind — was actually identified to be the capital of our State. Sir, Telangana began its journey with Hyderabad as a capital which was ready, functional and globally recognised, but Andhra Pradesh did not have a capital, neither did it have a Secretariat, an Assembly, or an administrative ecosystem.

Sir, on 8th of February, 2014, that should be considered a black day in the annals of Indian parliamentary history, because it was on that day that the doors were shut, the cameras were shut down, there was no healthy discussion, but yet a State was bifurcated on the Floor of the House. The five crore people of Andhra Pradesh accepted the loss peacefully and constitutionally, keeping the nation's interest in mind. That quite dignity laid the emotional foundation for our capital, Amaravati. There were three States.

I would like to remind the House that in the year 2000, when one of the

greatest statesmen of our country, Shri Atal Bihari Vajpayee was the Prime Minister of our country, three States were formed - Jharkhand, Chhattisgarh and Uttarakhand and all of them did get as their hereditary a capital, or for that matter, an area was identified to be the capital of the State.

But Andhra Pradesh was subjected to deep humiliation and this was probably the first State in the entire history, where a State which was created with a State, a residual State was left with no capital at all.

Sir, there was absolutely no coercion and just one call by the centre, it had seen 29,000 farmers coming forward to contribute or rather give up 34,000 acres of fertile land for construction of the capital Amaravati. Therefore, Amaravati is not a mere transaction, but it is a social covenant. And today, probably that is why Amaravati will be remembered in history as India's first people's capital, built not by coercion, but built by belief.

Sir, when the hon. Prime Minister, Shri Narendra Modi ji, was in Andhra Pradesh and he laid the foundation stone for Amaravati in 2015, that was a moment of reassurance to a wounded State. It was an assurance from the nation directly to the State of Andhra Pradesh.

In 1953, the State of Andhra Pradesh was formed based on linguistic identity. Fighting discrimination against the Teluguites in the then Madras Presidency, there was a demand for a creation of a special linguistic-based State. It was late Shri Potti Sreeramulu garu's sacrifice, which led to his death and also led to the formation of the State. It should be remembered here today, that sacrifice laid the moral and emotional foundation of the State of Andhra

Pradesh.

However, the bifurcation that had happened on 18th of February 2014 was not against any kind of injustice to the other part of the State, but was driven by sheer and pure political gains by the then Congress-led UPA Government. Unlike the earlier movement rooted in sacrifice and political aspiration, the bifurcation was carried out in a manner that raises serious constitutional, moral as well as ethical concerns.

Sir, between the years 2019 and 2024, Andhra Pradesh had seen a period of deep uncertainty regarding the capital, which was the result of the absolute thoughtless and mindless decision of multi-capital decision taken by the then YSRCP Government. Despite the then LOP in the State of Andhra Pradesh on the floor of the Assembly accepting to the establishment of Amaravati as the capital and despite him reiterating that if not 34,000 acres, 50,000 acres should be taken to create a futuristic, wonderful, beautiful capital for the State of Andhra Pradesh. It was he who changed his words and brought on to the scene the multi-capitals with the stated objectives of decentralized development.

My question here would be this. Would simply the establishment of a capital bring in the much-needed development to a State? We know fairly well that for the development of a State, we need to instil confidence in investors; we need to welcome investments; and we also need to ensure that the required logistical and infrastructural needs are actually put in place. However, what we saw in the previous five years rule of YSRCP was simply a depletion

of all of this and the entire machinery of YSRCP was deemed or steeped in land, sand as well as liquor mafia. Most painfully, those who had sacrificed their land were left with ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

... (*Interruptions*)

SHRIMATI DAGGUBATI PURANDESWARI: Sir, kindly allow me another 5-6 minutes to speak. ... (*Interruptions*)

HON. CHAIRPERSON: No, please.

... (*Interruptions*)

SHRIMATI DAGGUBATI PURANDESWARI: The farmers agitated for over 1,600 days. It included both men and women, and the humiliation that they were subjugated to has been mentioned by my colleagues. Cases were filed against them under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. Actually, pregnant women were pulled out and were kicked in the stomach. The *annadatas* or the farmers were handcuffed and all of them have been outlined by them. But here, as a woman Member of this House, I say with great restraint and responsibility that when peaceful women protesters are met with force, democracy must pause and must introspect.

There is no specific mention of a capital in the Constitution, but under Article 239AA dealing with Delhi there was a mention. However, the Reorganization Bill speaks through Section 5 and Section 6 of the Andhra Pradesh Reorganization Act, 2014 that was passed by this House. It speaks about the capital. Therefore, if there has to be any change in the capital, it will

and must have to come back to the House for its ratification.

Sir, just two minutes more. Furthermore, the Central Government had provided its entire support to the capital. It could be the Rs. 1,500 crore that it gave for the development of infrastructure in the CRDA. It could be the Rs. 20,000 crore for the outer ring road or the Rs. 29,000 crore for connecting Rayalaseema from Anantapuram with Amaravati.

Polavaram being given the national project status, where the seven Mandals which were residually left behind in Telangana, were again brought back to Andhra Pradesh, otherwise, Polavaram dream would not have been realised. It could also be the support. I was listening to Manickam Tagore ji and he was mentioning that there is no support being given to the capital Amaravati. Sir, may I remind my hon. colleague that through HUDCO, Rs. 11,400 crore have been given. And again, along with the World Bank, the Centre has also given Rs. 15,000 crore for the capital. Special category status was never made part of the Bill even by the UPA Government at that point of a time. But the present Government, the NDA Government at the Centre has been giving its full support.

Due to paucity of time since you have been reminding me that my time is over, in conclusion I would like to ask why we are here to seek statutory recognition for Amaravati. It is not political, but it is on moral and constitutional grounds. Statutory protection for Amaravati is really essential because no State would have to lose its capital for the second time. No farmer, whether a man or a woman, should fear policy reversal. Investors need certainty and not

shifting of capitals, and the reorganised State deserves stability and experiment.

Sir, in conclusion, I would like to only say that Andhra Pradesh today is seeking no privilege. It seeks certainty. It is not asking for politics, but it is asking for justice. It is not asking for sympathy, but it is asking for the faith of the farmers, be it men or women, to be honoured in law and policy. Let Amaravati be remembered today, not as a dispute, but a lesson that when citizens trust the State, the State will protect that trust. I urge this august House to stand with the State of Andhra Pradesh, so that Amaravati stands forever a stable, lawful and proud capital and as a testament of how India honours sacrifice.

I was listening to Dharmendra ji from Samajwadi Party and he stood up and said that they would support Amaravati. Maybe he spoke about the farmers, which is accepted in true spirit, however, it is quite unfortunate to see the hon. Members from YSRCP Party walkout and not wanting to vote for Amaravati.

HON. CHAIRPERSON: Shri Arvind Sawant ji, you have two to three minutes to speak. We have to conclude this discussion by 2 p.m.

... (*Interruptions*)

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Okay, Sir. I will just take five minutes. I will not take much time.

आज आंध्र प्रदेश के अमरावती को राजधानी का स्टेटस देने का बिल लाया गया है। मैं उसका तहे दिल से स्वागत करता हूँ, लेकिन देर आए दुरुस्त आए। हमारी बहन श्रीमती पुरंदेश्वरी

जी बात कर रही थी तो पुरंदेश्वरी जी मुझे याद आई कि आपके चुनाव क्षेत्र से डॉक्टर बाबू तेलुगु देशम पार्टी से चुनकर आए थे और मेरे मित्र राम बाबू आज हमारे मंत्री हैं। उस वक्त हम सभी एक थे, सत्ता पक्ष के साथ में थे और वह दर्द मैंने और चेयर ने, दोनों ने देखा है। पांच बरस तक आपके साथ खेलते रहे। ये हर वक्त खड़े होकर बोलते थे कि स्पेशल स्टेटस दे दो। स्पेशल स्टेटस देने के लिए आपकी पार्टी ने इतना समय लिया है, यह भी ध्यान में रखना, क्योंकि वे तो बेचारे बहुत तड़पते रहे। वे पांच बरस तक तड़पते रहे, पांच बरस तक... (व्यवधान) I am not yielding. ... (Interruptions) I am telling you the fact. The fact is that Chandrababu Naidu was very eager. मुझे वह बात याद है। आज हम लोग टीआरएस को भी भूल रहे हैं, जिन्होंने इसका विभंजन किया, वह जो कानून बनाया गया, उस वक्त हम लोग नहीं थे, लेकिन विभंजन के बाद जब हम चुनकर आए तो Telugu Desam Party and Shiv Sena parties were in alliance with BJP Party. For five years, I was listening the same demand कि भैया हमें स्पेशल स्टेटस दे दो, हमें स्पेशल स्टेटस दे दो। आखिर तक नहीं हुआ। आज पता नहीं, चलो देर आए दुरुस्त आए। आपकी सरकार के मन में आया है, यह अच्छी बात है। मैं उसका स्वागत करता हूं। स्वागत करते समय हमने उनके कुछ स्पीचेज भी सुने हैं। हमने देखा है कि जब राज्य बनता है, तो राजधानी होनी चाहिए। वहां तो तीन-तीन राजधानियां बनी थीं। अच्छा हुआ कि आपने अमरावती को सिलेक्ट किया। मैं जानता हूं कि चन्द्र बाबू नायडु जी के लिए यह एक ड्रीम है, सपना है और वे सपने को साकार करने के लिए बहुत प्रयास करेंगे। वे चाहते हैं कि एक ऐसी राजधानी बने कि पूरा विश्व देखे। हमारे राज्य महाराष्ट्र में भी एक जिला है, उसका नाम भी अमरावती है। मैं चाहता हूं कि अमरावती खूबसूरत बने, लेकिन खूबसूरत बनाते समय यह न सोचें, सर मैं मन से एक रिक्वेस्ट करता हूं कि आजकल रिवेंजफुल ड्रामे को बंद कर देना चाहिए। इनकी सरकार आयी तो पिछली वाली सरकार में जो था, उसको तकलीफ दे दो। इन्होंने भी 5 वर्ष बर्दाश्त किया है। अब ये आ गये हैं, तो उनकी तकलीफ चालू है। ऐसा भी नहीं होना चाहिए।

There should be no vengeance at all. We should think what we are

fighting for. We want to deliver good things to the people of the State. People want the capital city. They want the secretariat and all other required infrastructure ... (*Interruptions*) One minute, Sir.

आपने 28,181 किसानों की भूमि ली है। मैं रिक्वेस्ट करूँगा कि जिन किसानों की भूमि ली गई है, उनको मुआवजा, उनके लिए घर, उनके लिए नौकरी की व्यवस्था हो और आपको विश्वास दिलाना चाहिए, क्योंकि यहां ये विकसित भारत की बात कहते हैं और इनका नारा भी है- 'सबका साथ, सबका विकास'। इसलिए अमरावती में सबका विकास हो, मेरी शुभकामनाएं हैं। लेकिन सबका विकास करते समय आप झगड़े बंद कीजिए, क्योंकि हम और आप तेलुगु हैं, दोनों एक ही हैं। एक-दूसरे के ऊपर वेनजिएंस एक्शन होते रहते हैं। This is not good for you. I support the Bill and wish Amravati to become a beautiful capital city. Thank you.

SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE): Sir, thank you very much for giving me this opportunity. I want to raise a very important issue.

*Sir, since 1969, there was Telangana agitation. At that point of time Kaka Venkat Swami along with other leaders fought for separate Telangana and they braved bullets. There was injustice in water distribution, employment and funds for Telangana. We fought for Telangana to give justice to the youth of Telangana. Even today we are facing injustice as the promises which were made in AP Reorganisation Bill, 2014 have not been fulfilled. For example, when it comes to water distribution Krishna river water management and Godavari river water management they are constructing Banakacherla project and one lakh crores have been allocated for that project. If that project is constructed 200 TMCs of rightful share of Telangana would be diverted to

*.....*English translation of this part of the speech originally delivered in Telugu.

Andhra Pradesh.

In the North Telangana region from where I come, I represent Peddapalli that the area would become drought prone and I would like to place this on record. Similarly, to support Shri Chandrababu Naidu and to claim benefits of double engine *Sarkar*, they are coming out with this project now. These many years they did not remember about this project. When it comes to airports, Shri Ram Mohan Naidu is a Minister for Civil aviation. In Andhra Pradesh, they have 7 to 9 airports but in Telangana we have only one airport and you need to take this into cognizance. Why Telangana is being handed a raw deal with only one airport. I requested an airport in Peddapalli but we did not get anything. When it comes to railway projects and thousands of crores are being allocated for railway projects in Andhra Pradesh but in Telangana we are getting very small projects of Rs.100 crore and this is how fund distribution is being done in a partial manner. After constructing the Polavaram project there is an issue of backwaters, around 2 lakh people will be affected in kothagudem and Bhadrachalam and their livelihood will be in danger. Therefore, immediately we need to have a check barrage to provide them safety. Bayyaram steel factory is still pending. From Andhra Pradesh pending power bills to the tune of Rs.20,000 crores are due, and they need to pay to Telangana at the earliest. When it comes to the Urea, Telangana farmers are not getting urea and as a result farmers of Telangana are at loss. When it comes to Industrial corridor and semiconductor facility which was started for Telangana, they were diverted to

Andhra Pradesh. With this I conclude. Jai Telangana.*

***SHRI BAJRANG MANOHAR SONWANE (BEED):** Hon. Chairperson, Sir, today, I would like to express my gratitude to our esteemed leaders, Shri Sharad Pawar and Smt. Supriya Sule, for providing me with the opportunity to speak on this Bill. The Andhra Pradesh Reorganization (Amendment) Bill, 2026—being introduced in the Lok Sabha—seeks to officially designate Amravati as the capital city, thereby providing a statutory foundation to the ongoing capital city project.

Sir, just as our state of Maharashtra is endowed with the rich legacy of Chhatrapati Shivaji Maharaj, Shahu Maharaj, Dr. Babasaheb Ambedkar, Jyotiba Phule, Yashwantrao Chavan, Balasaheb Thackeray, Gopinath Munde, and Sharad Pawar, so too does Andhra Pradesh possess a heritage as the land of saints and great personalities. Andhra Pradesh is the land of Pingali Venkayya—the designer of our nation's pride, the Tricolor; of G. Ranga—a long-serving member of this very House; of Balayogi—who served as the Speaker of this House; and of Chief Ministers such as N.T. Rama Rao, Chandrababu Naidu, and Mr.Reddy. It was through their collective contributions that the state of Telangana was carved out of Andhra Pradesh in 2013. Today, 13 years later, this Bill has been brought before this House; for this, I congratulate the government and extend my full support to the Bill.

Sir, we must express our gratitude to the farmers in Andhra Pradesh

* English translation of the speech originally delivered in Marathi..

who parted with 30,000 acres of their land to facilitate the conferral of state-capital status upon the city of Amravati. It is imperative that these farmers receive justice—a cause championed by my friends and colleagues, Shri C.M. Ramesh, Shri Krishna Reddy, and all other colleagues who stand in support of this Bill. Thank you.

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): Hon. Chairperson, Sir, I would like to speak in my mother tongue, Telugu.

*The main objective of this bill is to identify and approve Amaravati as the legal and permanent capital city of Andhra Pradesh. On behalf of our leader Pawan Kalyan and Janasena party, we extend our full support for Amaravati as the permanent and only capital city of Andhra Pradesh.

Chairman Sir, earlier government created confusion on where the Capital city of Andhra Pradesh should be. Earlier Chandrababu Naidu has clearly announced Amaravati as the capital city of Andhra Pradesh. In recent general elections in 2024 we had an alliance of TDP, Janasena and the BJP and one of the main promises that we made in our manifesto was to create Amaravati as the capital city of Andhra Pradesh. People believed our promises and people had given 164 seats out of 175 seats and opposition was restricted to 11 seats only. I will have to speak about the Jana Sena party, we won 21 out of 21 assembly seats and two out of two Lok Sabha seats we contested. We are having the highest strike rate and brought our alliance to power.

I will have to mention about Vizag, Bharat was a candidate from our

..... English translation of this part of the speech originally delivered in Telugu.

alliance for Visakhapatnam constituency. Though ysrcp candidate projected Visakhapatnam as Capital city, people of Visakhapatnam endorsed Amaravati as Capital city and gave a majority of more than 5 lakh votes to our candidate. I wish that the Amaravati which has full public support, should remain as the permanent capital city of Andhra Pradesh. In 2014-16, during Chandrababu naidu's regime 29,000 farmers voluntarily donated 34,000 acres of land in 88 days, we need to appreciate them.

But later on farmers were subjected to harassment and as a result they protested for 1,631 days, when they were not having money so many people supported them by donating money. That movement grew bigger and farmers protected the capital city of Amaravati which shows their will power.

I would like to share the view of world renowned economist Jeffrey Sachs, I am sharing it, because Machilipatnam is the nearest port to Amaravati and it is known that wherever we have a port near to a city that city will develop in a fantastic manner. Therefore, as per Jeffrey Sachs view, cities with ports see economic growth, commerce growth and play an important role in globalisation. He also said that access to Maritime business and ability to be part of world business will contribute to the development of a country.

Therefore, Machilipatnam which is the nearest port to Amaravati City and has 5,000 acres of land. By providing financial support, if Machilipatnam can be converted as an industrial hub, thousands of jobs can be created and the area can see industrial development. In the end whatever promises that were mentioned in the AP reorganisation bill, they must be fulfilled and the

government should come forward and offer incentives which will make the people of Andhra Pradesh happy. Once again on behalf of Janasena party and Pawan Kalyan I extend full support to this bill. Thank you*.

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी) : आदरणीय सभापति जी, मैं तेलुगु स्टेट तेलंगाना से आता हूँ। इसलिए आपकी अनुमति से मैं अपनी बात तेलुगु में रखना चाहता हूँ।

*We all are aware that after a long struggle Telangana state was formed. In 1969, the Congress party shot 369 students for shouting Jai Telangana. In the last phase of the Telangana movement, 1200 people of Telangana had sacrificed their lives. 4 crore people of Telangana forced the Congress party to give Telangana state. After the formation of Telangana and Andhra Pradesh states, there was a need to create a healthy competition for development amongst these States.

But unfortunately the people of Andhra Pradesh were not in a position to call Amravati, their capital city. While speaking on this bill some members from the Congress party were complaining that they do not have enough airports. Who is responsible for that situation? If there are 8 airports in Andhra Pradesh, they were created by the congress party. If there is only one airport in Telangana whose mistake was that? In Bhogapuram now we have a world class airport after Narendra Modi ji became Prime Minister. We have airports in Visakhapatnam Rajahmundry, Tirupati, Puttaparthi Kadapa and Kurnool but in Telangana in Kothagudem, Adilabad and Warangal there were demands for airports. BRS party was in power in Telangana for 10 years but they did not

** English translation of this part of the speech originally delivered in Telugu.

provide land for airports.

13.40 hrs

(Shri Krishna Prasad Tenneti in the Chair)

The Congress party also neglected proposals for airports in Warangal Kothagudem and Adilabad. Whenever the Congress party was in power there was no development of Railways in Telangana. National highways were also not developed. Telangana was lagging behind in many aspects and that is the reason why we have to see the Telangana movement. The Bhartiya Janata party was demanding Amaravati as the capital city of Andhra Pradesh for so many years. Today we are realising that demand and for that we are very happy. Like brothers these two States should develop together. There is a need for speedy development. After creating Telangana there was a tribal University in Andhra Pradesh and our Prime Minister Narendra Modi sanctioned tribal University for Andhra Pradesh

Apart from that in Andhra Pradesh there are many development activities that are being carried out. Under the leadership of honorable Prime Minister Narendra Modi the union government has supported the people of Andhra Pradesh in all aspects. When I had written a letter for the airport in Warangal the TRS party did not approve of Warangal airport. The Congress party has deprived people of Telangana the services of railways. After Narendra Modi became Prime Minister there are 42 railway stations in Telangana which are being developed.

There were 2500 kilometers of national highways in Telangana but after

Narendra Modi became prime minister in the last 11 years we added 3000 kilometers of national highways in Telangana with a cost of Rs.1,30,000 crores. As Congress party neglected both Andhra Pradesh and Telangana, today we see development in these states because of our Prime Minister Narendra Modi Ji's initiative. On behalf of people of Telangana I extend my full support to the bill on Amaravati city of Andhra Pradesh. Amaravati should see all around development. Due to 10 years of Misrule of BRS party, one family # Telangana. Now Congress party is ... #Telangana in the name of RR tax. Telangana people should wake up to this reality. The objective for which we achieved Telangana we are unable to meet those objectives. Congress is looting Telangana as per its earlier practices.

Today Telangana has emerged as a debt state with heavy loans. Telangana people fought for Telangana with noble ideals but these governments are turning those serious struggles as laughing stuff. Therefore there is a need to protect Telangana. Both Telangana and Andhra Pradesh should develop like brothers. With these words I conclude, thank you*.

माननीय सभापति: आप सभी बैठिए।

... (व्यवधान)

माननीय सभापति : श्रीकांत जी, आप बोलिए।

... (व्यवधान)

Expunged as ordered by the Chair.

DR. SHRIKANT EKNATH SHINDE (KALYAN): Thank you, hon. Chairperson Sir.

Sir, I rise here today to strongly support Amaravati as the rightful Capital of Andhra Pradesh. ... (*Interruptions*) I have seen my friends from TDP fighting for this Capital for the last 12 years in this Parliament. I have seen my friend, now Minister Rammohan Naidu, also fighting for the Capital of Andhra Pradesh, that is, Amaravati.

I think this is a very important day in the life of the people and farmers of Andhra Pradesh. कई सालों से यहां पर इंतजार कर रहे थे कि आंध्र प्रदेश को एक ऐसी स्ट्रॉन्ग एंड परमानेंट कैपिटल मिलेगी, जिससे आंध्र प्रदेश का डेवलपमेंट होगा, अमरावती का डेवलपमेंट होगा, फार्मर्स का डेवलपमेंट होगा। मैं यहां पर महाराष्ट्र और आंध्र प्रदेश के रिलेशन को उजागर करना चाहूँगा। जो कृष्णा नदी है, वह हमारे महाराष्ट्र के महाबलेश्वर, जो मेरा नेटिव प्लेस है, वहां से शुरू होती है और विजयवाड़ा में कनक दुर्गा के फुटहिल्स में जाकर खत्म होती है तथा समुद्र में जाकर मिलती है। मुझे लगता है कि महाराष्ट्र और आंध्र प्रदेश का रिलेशन कई सालों से है।

सर, छत्रपति शिवाजी महाराज भी 1677 ईस्वी में श्रीशैलम दर्शन के लिए गए थे। उसी श्रीशैलम में शिवाजी स्मृति केंद्र बना हुआ है और वहां पर शिवाजी महाराज का मंदिर भी है। मैं यहाँ पर आंध्र प्रदेश और महाराष्ट्र के रिलेशन, सभी मेंबर्स ऑफ पार्लियामेंट और आंध्र प्रदेश के सभी लोगों के सपोर्ट में खड़ा हुआ हूँ। मुझे लगता है जिस प्रकार से यह लैंड पूलिंग मॉडल आंध्र प्रदेश में अपनाया गया है, यह एक सक्सेसफुल मॉडल होगा, क्योंकि इससे पहले महाराष्ट्र के सिडको में हमने लैंड पूलिंग मॉडल के माध्यम से लगभग 12.50 प्रतिशत और अभी 22.50 प्रतिशत पर लोगों को विकसित जमीन फिर से दी है। यही काम अमरावती में होगा। मुझे लगता है कि लोगों ने अपनी लैंड खुद से दी है। इससे पहले भी हम लोगों ने देखा है कि कई जगहों पर लोगों से जबरन लैंड ली जाती है। महाराष्ट्र में जब हमने मुंबई-नागपुर हाईवे कॉरिडोर बनाया था, तब हम लोगों ने चार गुना

कम्पेन्सेशन दिया था। वहां पर लोगों ने खुद आकर लैंड दी थी। लगभग साढ़े चार साल में मुंबई-नागपुर हाईवे तैयार हुआ। हमारे उप मुख्यमंत्री एकनाथ शिंदे साहब जब एमएसआरडीसी मिनिस्टर थे, उन्होंने यह कार्य किया। आज नरेंद्र मोदी जी और चंद्रबाबू नायडू जी के नेतृत्व में अमरावती को कैपिटल के रूप में डेवलप किया जा रहा है। इससे पहले भी आपने देखा है कि चंद्रबाबू जी के नेतृत्व में हैदराबाद शहर को आईटी हब बनाकर डेवलप किया गया। ... (व्यवधान) आपके राहुल गांधी से तो चन्द्रबाबू नायडू अच्छे हैं।

सर, लोगों ने पहले ही देखा लिया है कि किस प्रकार की एक विकसित सिटी होती है। हैदराबाद आज एक मॉडल शहर है और एक बड़ा आईटी हब है। आने वाले समय में अमरावती भी उसी तरीके का एक डेवलप्ड शहर और डेवलप्ड कैपिटल बनकर उभरेगा, इसमें कोई दो मत नहीं है। मैं फिर से एक बार हमारे प्रधान मंत्री नरेंद्र मोदी जी और आंध्र प्रदेश के चीफ मिनिस्टर चंद्रबाबू नायडू जी को बहुत-बहुत धन्यवाद देता हूं। आंध्र प्रदेश की जनता को बहुत-बहुत शुभकामनाएँ देता हूं और अभिनंदन भी करता हूं कि आज का दिन आंध्र प्रदेश के इतिहास में एक ऐतिहासिक दिन के रूप में लिखा जाएगा। धन्यवाद।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, आज आन्ध्र प्रदेश पुर्नगठन (संशोधन) विधेयक 1 अप्रैल, 2026 को इस सम्मानित सदन के समक्ष रखा गया है। इसमें दो घण्टे तक चर्चा की गई और 13 माननीय सांसदों ने अपने महत्वपूर्ण विचार व्यक्त किए हैं। आज सदन में विचार व्यक्त के संबंध में मुझे यह कहने में खुशी हो रही है कि यह जो संकल्प रखा गया है, जो आन्ध्र प्रदेश विधान सभा से यहां आया है, उस पर सब लोगों ने अपनी सहमति व्यक्त की है। आन्ध्र प्रदेश पुर्नगठन अधिनियम, 2004 के अनुसार उत्तरवर्ती आन्ध्र प्रदेश राज्य के लिए एक नई राजधानी होगी।

आंध्र प्रदेश सरकार ने दिनांक 23.04.2015 की अधिसूचना द्वारा अमरावती को राजधानी शहर के रूप में नामित किया था। वर्तमान स्थिति के संदर्भ में मैं यह कहना चाहूंगा कि आंध्र प्रदेश की विधान सभा ने दिनांक 28.03.2026 को एक प्रस्ताव पारित किया गया, जिसमें भारत सरकार

से आंध्र प्रदेश की राजधानी के रूप में "अमरावती" को वैधानिक दर्जा प्रदान करने के लिए आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 की धारा 5 की उप-धारा (2) और उसके स्पष्टीकरण में संशोधन करने का अनुरोध किया गया है। विधेयक में यह उपबंध किया गया है कि निर्दिष्ट अवधि के अवसान पर आंध्र प्रदेश राज्य के लिए "अमरावती" नई राजधानी होगी और "अमरावती" को लेकर एक स्पष्टीकरण दिया गया है।

आंध्र प्रदेश की विधान सभा के दिनांक 28.03.2026 के संकल्प को प्रभावी बनाने और आंध्र प्रदेश राज्य की राजधानी के संबंध में वैधानिक स्पष्टता का उपबंध करने के लिए, दिनांक 2 जून, 2014 से आंध्र प्रदेश राज्य की नई राजधानी के रूप में अधिनियम में "अमरावती" का नाम सम्मिलित करने के लिए उसकी धारा 3 की उपधारा (2) का संशोधन करने का प्रस्ताव है।

अतः मैं इस सदन से आग्रह करता हूँ कि इस संशोधन विधेयक को पारित कर आंध्र प्रदेश राज्य की राजधानी के संबंध में वैधानिक स्पष्टता सुनिश्चित करने में अपना सहयोग प्रदान करें।
धन्यवाद। जय हिन्द।

माननीय सभापति: माननीय सदस्य, श्री मल्लू रवि जी।

...(व्यवधान)

माननीय सभापति : मैं आपको चांस दूंगा। माननीय सदस्य, श्री मल्लू रवि जी, दो मिनट में अपनी बात रखिए।

DR. MALLU RAVI (NAGARKURNOOL): Sir, I thank you very much for allowing me to speak on this Bill. Basically, we are supporting the Andhra Pradesh Reorganisation (Amendment) Bill, 2026.

At the same time, I would like to request the hon. Prime Minister to implement the promises given to Telangana as well. When it comes to the IIM, the steel factory, irrigation projects to be taken up as national projects, and many other things, several matters are pending for Telangana.

Similar to this Bill, I would like our government, particularly our Telangana Ministers, to take the initiative to get all these things done for Telangana. Our Chief Minister, Shri Anumula Revanth Reddy, after becoming Chief Minister, has met the Minister for Civil Aviation a number of times along with all MPs and has represented the need for more airports in Telangana. But unfortunately, our hon. Minister G. Kishan Reddy Garu is saying that we are not asking. We are also requesting the Central Government, and we are ready to provide the land as well.

HON. CHAIRPERSON: You have made your point. Please sit down.

श्री राजेश रंजन (पूर्णिया) : महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। मेरा सिर्फ इसमें इतना कहना है कि दलित, किसान और अनुसूचित जाति एवं जनजाति के आर्थिक सुरक्षा और राजनीतिक सुरक्षा आवश्यक है। मैं चंद्रबाबू नायडू के व्यक्तिगत जीवन के साथ जुड़ा हूँ। आज से नहीं जब देवगौड़ा जी प्रधानमंत्री बने थे, उसके पहले चंद्रबाबू नायडू का नाम देश के प्रधानमंत्री के रूप में कांग्रेस आगे लायी थी।

तेलंगाना और आंध्र प्रदेश - इन दोनों राज्यों का आज जो व्यक्तिगत सम्मान बढ़ा है, उसमें सोनिया गांधी जी और कांग्रेस की सबसे बड़ी भूमिका रही है। मेरी एक रिक्वेस्ट है कि बिहार को भी विशेष राज्य का दर्जा दिया जाए, क्योंकि बिहार का भी बंटवारा हुआ था।

माननीय सभापति : श्रीमती हरसिमरत कौर बादल जी।

श्री राजेश रंजन: मैं बिहार को विशेष राज्य का दर्जा देने की मांग करता हूँ।

माननीय सभापति : मैडम आप बोलिए।

श्रीमती हरसिमरत कौर बादल (भटिण्डा) : सभापति महोदय, मैं इस बिल के हक में बोलने के लिए खड़ी हुई हूँ और आंध्र प्रदेश वासियों को मैं बधाई देता हूँ। इस सारे हाउस को यह बताना चाहूंगी कि जहां आज सारे प्रदेशों के पास अपनी राजधानी है।

पंजाब इकलौता ऐसा राज्य है, जिसके वर्ष 1966 में पंजाब के टुकड़े होने के बाद से आज तक अपनी राजधानी नहीं है। चाहे वर्ष 1966 के रीऑर्गेनाइजेशन एक्ट में चंडीगढ़ हमारी राजधानी हमें दी गयी थी, लेकिन 60 साल हो गए, पहले वर्ष 1970 में इंदिरा गांधी जी ने कहा कि वे देंगी। उसके बाद राजीव जी ने कहा था...(व्यवधान)

माननीय सभापति : श्री अप्पलनायडू जी।

***SHRI APPALANAIDU KALISETTI (VIZIANAGARAM):** Thank you Chairman Sir. I am not just speaking for the sake of the Bill but I am speaking on behalf of 5 crore Andhrites and their self respect. I am also speaking about the new city and its future which is being built on the foundation laid by 29,000 farmers with their sacrifice. Farmer means not just a provider of food to the world. A farmer means the one who trusts and protects his land and treats the land like his child. The bond that a mother has with her child, a similar bond is shared by a farmer with his land.

As a son of a farmer I share my feelings in this august house. For realising Navyaandhra Pradesh and for the bright future of generations, the farmers have sacrificed their home and land. They donated 33,000 acres of farming land for the capital city of our State. Their sacrifice is unprecedented in our history. When all members of the parliament and the whole country are supporting this decision YSRCP MPs have walked out. When this resolution was being passed in AP assembly, at that time also Jagan Mohan Reddy was sleeping in Bengaluru. Amaravati farmers have sacrificed their land to set up the capital city of Amaravati which is also known as the capital of gods. But

* English translation of the speech originally delivered in Telugu.

that very holy land was humiliated by YSRCP leaders by calling it a graveyard. On behalf of the people of Northern Andhra I extend my gratitude to all honorable members who extended their support for this bill.

माननीय सभापति : प्रश्न यह है:

“कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय सभापति : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए।

श्री नित्यानन्द राय : महोदय, मैं प्रस्ताव करता हूँ:

“कि विधेयक पारित किया जाए।”

माननीय सभापति : प्रश्न यह है:

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

—

माननीय सभापति : आइटम नंबर 9 – जन विश्वास (उपबंधों का संशोधन) विधेयक 2026.

माननीय मंत्री जी ।

13.59 hrs

JAN VISHWAS (AMENDMENT OF PROVISIONS) BILL, 2026

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

Hon. Chairman Sir, I move:

“That the Bill to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business, be taken into consideration.”

This Bill seeks to enhance the ease of doing business and ease of living by decriminalising minor offences. It proposes to amend 79 Central Acts administered by 23 Ministries.

HON. CHAIRPERSON: Motion Moved:

“That the Bill to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business, be taken into consideration.”

14.00 hrs

HON. CHAIRPERSON: Hon. Minister, would you like to say anything further on this Bill?

SHRI PIYUSH GOYAL: Sir, I think, we can open it up for discussions. I will

reply at the end.

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Hon. Chairperson, Sir, thank you for giving me this opportunity. I stand here today to speak on hypocrisy of Jan Vishwas Bill, 2026 which speaks of decriminalising multiple laws but, in reality, is actually normalising corruption, fraud and corporate non-compliance.

Sir, this Bill does not build public trust but the Bill betrays it. It is bluntly asking us to trade justice for revenue and accountability with administrative convenience. In the name of reform, what the Bill is actually handling is simply receipt of mistakes. We are told that the financial trade of justice is a good idea because it will encourage Ease of Doing Business in the country. But, let me tell you, Sir, the Government decision to remove punishment across multiple laws is no less than a disaster in the making.

The biggest concern I would like to flag is the serious threat to the women's safety that this Bill presents, especially, at the time when every woman in the country deserves stronger protection, not weaker laws. Under the Railways Act, Section 145, dealing with the drunken and disorderly behaviour on trains currently carries only 24 hours of imprisonment which is laughable, and inadequate. We see daily incidents of harassment faced by women passengers. Also, Section 147 on trespassing into railway properties carries only three months imprisonment which should be at least six months because the railway security is a matter of both national safety and women's protection. Also, Section 162 that protects the women's reserved

compartments from male intrusion must strictly be punished with imprisonment as this is not a mere rule of violation, it is a question of every woman's dignity and right to safe travel.

The Bill has removed the necessary deterrence required for ensuring public health and safety also. Previously, provisions of Drugs and Cosmetics Act were meant to ensure that the profit-making incentives do not come at the cost of public health. Now, this Government has removed imprisonment for those who manufacture and sell fake medicines and fraudulent cosmetics. This is happening at a time when illegal factories are already operating without licences and duplicating the product. Rackets are running openly in many cities in India. Reducing the punishment from imprisonment to mere Rs. 1 lakh fine is not a reform. It is an open invitation to endanger the health of every ordinary Indian who cannot differentiate between a genuine product and a dangerous or fake product. So, it is completely bizarre that under Section 51, which is also one of the sections in the Disaster Management Act, this Government has shockingly reduced the punishment for obstructing disaster relief operations also. A crime that previously carried an imprisonment up to one year or two years, at least, when lives were lost, has now been cut down to merely six months and one year respectively. So, I ask this House, what logic explains putting our citizens' lives under threat? Under rising environmental risk and climate change threats, what makes this Government to believe that obstructing rescue operations with one year punishment is sufficient? Sir, this is not reform; this is administrative surrender; and I oppose it completely.

Under Section 15 of Petroleum and Mineral Pipeline Act, 1962, this Government halved the minimum punishment for pipeline sabotage, damage and illegal interference. Earlier this crime carried a minimum punishment of 10 years imprisonment, extendable to life imprisonment or even death. But, now the punishment has been reduced to a minimum of just five years, Sir. Pipelines carry the energy that powers this nation, and any sabotage or illegal interference is not a minor offence, but a direct attack on the national infrastructure and public safety. I, therefore, demand that the original provisions be fully restored, because when you reduce the punishment for crimes against national infrastructure, you are not easing business, you are allowing harm to this country.

Sir, farmers and artisans are one of the strongest backbones of this country. As far as my constituency Bhongir is concerned, at the time when these sections are already facing grave economic and environmental distress, instead of providing better support, the Government has done the complete opposite from this Bill. It has removed 'imprisonment' from the Cattle-Trespass Act, meaning powerful individuals who repeatedly destroy a small farmer's standing crops will now face nothing more than a small fine. For our farmers, the destruction of even one harvest can mean starvation. The existing law was his only protection. So, the Government has now stripped our farmers from this safety too.

This injustice has been done against our handloom weavers also. By removing imprisonment from the Handlooms Reservation Act, the Government

is asking us to allow large manufacturers to freely flood the market with fake machine-made products at just Rs. 10,000 fine, wiping out the livelihood of thousands of artisans. On behalf of the farmers and traditional craftsmen of my constituency, State and nation, I protest against as this Government's move from rule of law to rule of fines.

I would, therefore, like to conclude, hon. Chairperson, Sir, that this reform is asking us to support the systematic dismantling of the fear of law. It is asking us to accept the money in the exchange of fake medicines that poison our children, to pipeline sabotage that threatens national security, to disaster relief being obstructed without consequences, to farmers and the weavers left defenceless against exploitation. By removing imprisonment across 21 laws, it is replacing the iron hand of justice with a cash box, telling every fraudster, every saboteur, every exploiter in this country, if you have money, you have nothing to fear.

Sir, this is what it is. This law has to be rethought because punishment provisions in 21 laws have been erased. So, this is my input. Thank you very much for giving me the opportunity.

SHRI TEJASVI SURYA (BANGALORE SOUTH): Sir, thank you for this opportunity. At the very outset, I want to express my gratitude and congratulations to Prime Minister Shri Narendra Modi for bringing this massive decriminalisation exercise, which is the largest in independent India's history. In one legislation, the Government is decriminalising more than 1,000 minor offences. Perhaps, this is a model for the rest of the world to follow.

Hon. Chairperson, Sir, I would also like to thank and congratulate the Minister in charge for this exercise, Shri Piyush Goyal ji, who led this effort along with his team by literally burning the midnight oil and identifying across 78 different legislations, minor offences which were procedural errors, which were regulatory incongruencies, which were a hindrance to doing business in India, which had contributed to India's regulatory cholesterol.

I would want to congratulate his team for the marvellous exercise that they have done by bringing in the Jan Vishwas Bill, which is not just a story in numbers, but is most importantly an indication of the philosophical shift that the Government has taken, from *avishwas* to *vishwas*, from suspicion to trust and from regulator to facilitator. This is the foundation of building a *Viksit Bharat*.

Hon. Chairperson, Sir, the Prime Minister and our leadership gave me the opportunity to be the Chairman of the Select Committee that went into details of the Jan Vishwas Bill. We had the good fortune of assisting Parliament in framing this law in a more comprehensive manner. When I was given this responsibility, I met the hon. Prime Minister and I took his guidance. When I requested him as to what his specific input would be on how the Committee should approach this work, the Prime Minister said only one sentence and I want to recall that with a lot of gratitude.

He said, “भारत अब सिर्फ चलेगा नहीं, भारत अब दौड़ेगा”. All those provisions, all those obsolete archaic legislations which have caged India's entrepreneurial spirit, उसे ढूँढ-ढूँढकर निकालना है, expand the scope of the Committee, identify as

many provisions as possible and, in one go, we must decriminalise as many minor offences as possible, so that the ease of doing business and ease of living for our citizens is enhanced. I was just hearing the hon. Member from the Congress say that they opposed this Bill tooth and nail, परन्तु मुझे आज यह कहते हुए अत्यंत गर्व है that there were many hon. Members of the Congress Party in the Select Committee, and every single provision and recommendation of the Select Committee have been discussed and accepted in a unanimous manner; every single person, irrespective of the political complex, has supported the recommendations we have made.

Sir, the original Bill had 17 Acts, covering 10 Ministries, with a total of 355 provisions. As per the Prime Minister's guidance to enhance the comprehensive nature of this Bill, to help the common man, the common citizen and ease of living, we enhanced the scope of the exercise and, today, the Government has brought a total of 689 provisions across 78 legislations resulting in the removal of 1000 plus criminal offences. This is the largest decriminalised exercise in the independent India system.

Sir, I want to very briefly mention what are the provisions that we have handled here. The hon. Member from the Congress party mentioned that this is going to enhance corruption, this is going to be an administrative surrender and so on and so forth. But the philosophy behind introducing these minor offences, making even procedural errors into prosecution worthy crimes, had literally crippled the country's entrepreneurial spirit, and this philosophy had left nobody.

I want to give you an example. There was an Act called the Cattle Trespass Act of 1871. यह 155 वर्ष पुराना एक्ट था, जो ब्रिटिशकाल के ज़माने का था। What did this decriminalise? अगर किसान अनजाने में किसी दूसरे व्यक्ति की प्रॉपर्टी में चले जाते, then he was subjected to imprisonment. इस प्रकार के एंटी फार्मर्स लेजिस्लेशन 155 सालों से भारत की स्टेच्युट बुक में था। आज प्रधान मंत्री नरेंद्र मोदी जी के नेतृत्व में किसानों को मदद करने के लिए इसे हम डी-क्रिमिनलाइज़ कर रहे हैं, किसानों को ताकत दे रहे हैं। ये छोटे-छोटे ऑफेंसेज़ थे। ऐसा नहीं था कि वे जानबूझकर ऐसा कर रहे थे या इसमें कोई दुरउद्देश्य या क्रिमिनल इंटेंट था, but they had brought this kind of provisions.

सभापति जी, असम, पश्चिम बंगाल में लाखों-करोड़ों संख्या में चाय बागान में काम करने वाले लोग हैं। यदि चाय बागान के कर्मचारियों ने लेजर में, अकाउंटिंग में कुछ गलती की, जैसे कि 10 डालने की जगह उन्होंने 11 डाल दिया, तो उनको 3 महीने की सज़ा का प्रावधान था। इन छोटी-छोटी गलतियों के लिए, प्रोसीजरल एरर्स के लिए, क्लैरिकल एरर्स के लिए जेल भेजने का प्रावधान था, जिसे हम खत्म कर रहे हैं।

सभापति जी, आज चाहे आंध्र प्रदेश हो, केरल हो, वहां बड़ी संख्या में कॉयर इंडस्ट्री व प्रॉन-फिशिंग सेलिंग की एक बड़ी इंडस्ट्री है। But under the MPEDA Act and under the Coir Industry Act, frivolous procedural errors were attracting six months, one year, or two years of imprisonment. This was always keeping our small farmers and fishermen, under the fear of prosecution. इसको हम चेंज कर रहे हैं। We are giving them empowerment and strength.

पेटेंट टैक्स में यदि कोई टेक्नॉलजिस्ट इनोवेशन कर रहा है, in the process of filing his patent, if there is any procedural error, he would be facing criminal prosecution. पिछले 70 सालों में कांग्रेस, ब्रिटिश शासन की मानसिकता ने किसी को नहीं छोड़ा था। इन्होंने छोटे किसान से लेकर छोटे दुकानदार तक, छोटे उद्यमी से लेकर बड़े व्यापारी तक

और लैब में काम कर रहे इनोवेटर्स, इन सभी को क्रिमिनल प्रॉसिक्यूशन का डर दिखाकर इस प्रकार की फिलॉसिफी पैदा कर दी थी।

Today, all these minor offences are being decriminalised, and an era of faith-based, trust-based, empowerment-based, and facilitation-based mechanism is being brought in through the Jan Vishwas (Amendment of Provisions) Bill, 2026.

Hon. Chairperson Sir, along with this, two important dimensions of ease of living are also introduced. नई दिल्ली नगरपालिका परिषद (एनडीएमसी) में पिछले 30 साल से यहां के लोगों की एक डिमांड थी। दिल्ली में दो प्रकार से प्रॉपर्टी टैक्सेशन होता था। पुरानी दिल्ली में यूनिट बेस्ड टैक्सेशन सिस्टम चालू था और नई दिल्ली नगरपालिका परिषद के इलाकों में दूसरे प्रकार से टैक्सेशन होता था। This was a very anomalous situation, where one city had two different property taxation systems.

मैं विशेष रूप से गृह मंत्री अमित शाह जी को बधाई देना चाहता हूँ, उन्हें धन्यवाद देना चाहता हूँ कि नई दिल्ली के निवासियों की जो 30 साल पुरानी मांग थी, those have finally been approved और 'वन सिटी वन टैक्स' का यूनिट एरिया टैक्सेशन सिस्टम आज लागू हो चुका है। इसमें मोटर वाहन अधिनियम के भी कुछ इम्प्रूवमेंट्स हमने किए हैं।

Hon. Chairperson Sir, you are aware that if an accident occurs, and somebody loses a limb or life, सरकार की तरफ से कभी-कभार एक्स ग्रेसिया पेमेंट देते हैं, मुआवजा देते हैं। अभी तक कानून में यह प्रावधान था कि अगर किसी व्यक्ति या परिवार को सरकार की तरफ से एक्स ग्रेसिया पेमेंट मिलेगा तो प्राइवेट कंपनी उनको जो इंश्योरेंस क्लेम देगी, उससे वह डिडक्ट हो जायेगा। This has now been removed. We have amended it in such a manner that along with the ex-gratia payment that they will receive from the Government, a full settlement from the insurance company will be provided

to those who suffer from an accident. यह आम आदमी के जीवन को आसान करने का तरीका है।

महोदय, इन छोटे-छोटे प्रावधानों से बहुत बड़ी दिक्कतें होती थीं। उदाहरण के लिए जब हम ईज ऑफ लिविंग की बात करते हैं तो इनसे बहुत दिक्कत होती थी। अगर किसी व्यक्ति ने अपने ड्राइविंग लाइसेंस का ठीक समय पर नवीनीकरण नहीं किया तो तत्काल उसे पकड़ते थे और उस पर फाइन आदि होता था। हम इस प्रावधान के अंदर उनको एक साल का अतिरिक्त समय का प्रावधान दे रहे हैं। For one entire year, before the expiry of his term, he can apply for a driving licence and get it done. Moreover, upon expiry, he will have a grace period of 30 full days where the driving licence will be valid and he can use that. So, there are hundreds of such provisions that are going to enhance the ease of living of the people.

महोदय, जब मैं यह सब बात कर रहा हूँ तो मैं इस चर्चा को थोड़ा विस्तृत करते हुए एक स्पेसिफिक आरोप, जो हमारे कांग्रेस के साथी ने लगाया कि यह बिल करप्शन को बढ़ायेगा, यह बिल एडमिनिस्ट्रेटिव सरेंडर है, मैं इसका उन्हें ठीक से जवाब देना चाहता हूँ।

जब हम लोग सेलेक्ट कमेटी में बैठकर 80 से अधिक कानूनों की स्टडी कर रहे थे तो कमेटी के सभी माननीय सदस्यों को यह लगा कि अगर यह देश आज भी पर-कैपिटा इनकम में पीछे है, अगर आज भी हमारे देश में इतनी बड़ी गरीब पॉपुलेशन है तो इसके पीछे इसी प्रकार से सब चीजों को क्रिमिनलाइज करने, भारत की एंटरप्रेन्योरल ताकत को एक प्रकार से शैकल करने की जो सोच थी, वही इसका सबसे बड़ा कारण है। This was the realisation and learning. I want to elaborate on this.

Sir, there are 36,134 provisions under which a person doing business in India can be jailed. ये छोटे-छोटे प्रावधान हैं। अगर आपने ठीक तरह से फॉर्म फाइलिंग नहीं की, you can be jailed. आपने अपनी दुकान की व्हाइटवॉश ठीक से नहीं की, you can

be jailed.

फैक्ट्रीज में ठीक प्रकार के स्पीटून नहीं लगाए, you can be jailed. जहां-जहां आप फाइन का इस्तेमाल कर सकते थे, वार्निंग का इस्तेमाल कर सकते थे, you started creating a paranoia, a fear of imprisonment among the people who were doing business in India. This literally crippled the country's economy and its entrepreneurial spirit. How did these 26,000 provisions and more than 69,000 compliances for business come about? ऐसा नहीं है कि यह एक ही दिन में शुरू हो गया। It is not that one day one Government made this. This was a colonial legacy. We inherited this system from the British, and this cage that the Congress Party inherited in the 1950s from the British was tightened further, and what was a maze was converted into a complex labyrinth of complex regulations. I will give you an example.

After the First War of Indian Independence, the East India Company came into the picture. They introduced multiple legislations that were designed to keep Indian businesses small, to keep Indian businesses dependent and always afraid of prosecution. That was the purpose of the colonial economic policy to make India a market for British goods and not empower or strengthen India to manufacture its own goods. This was the design of the economic policy.

We got freed politically in 1947. The natural expectation was that pursuant to political freedom, we will also have economic freedom. But the Congress Party, and especially the first Prime Minister Nehru, chose the Nehruvian socialist policy that crippled the industry further, and tightened the

control of the State over the country's economy. The cage the British had built, the Congress made larger, and it locked it more tightly.

Not that this was not opposed. In 1959, Chakravarti Rajagopalachari, who was called the 'Conscience Keeper of Mahatma Gandhi', opposed this command-control nature of the Indian economy, and he launched the Swatantra Party, only to promote free market enterprise. His advice was not heeded.

So, for almost 70 years, which started with Pandit Nehru, which was carried forward by Indira Gandhi, the socialist Licence-Quota-Permit-Raj became stronger and stronger, in such a manner that it became overarching, it became the mainstay of how the country's economy was run. This created two very important hindrances and cultural changes in the Indian economy.

The first one was that it created an economy of scarcity, and it also made corruption the mainstream. If you criminalise even procedural errors, and if you put in place a system where licence has to be taken for everything, to start a factory, to expand capacity, to import, to export, and also, despite all of this, if you succeed, if you were given a 97 per cent tax, then you are opening the doors for creating a black economy. You are incentivising people to break the law. You are incentivising people to become corrupt. This was the system that in the last 40-50 years, we saw successively being done. That is how 26,000 plus provisions came about, which had the power of prosecution, launching criminal prosecution for even minor offences.

Now, you will be surprised to know that at the peak of the Licence-Quota-

Permit-Raj, there were 29 Central labour legislations, 100 State-level legislations, a factory had to maintain six separate attendance registries, 10 different accounts for overtime wages, five types of records to maintain annual returns. Even law regulated the height of urinals in workers' washrooms. If it was any different from what was prescribed, the factory owner could be jailed for six months. These were the kind of draconian provisions that were there. So, there was a culture where if you wanted to produce, you had to get a licence. If you wanted to grow, you had to take permission, and if you succeeded, if you earned something, the Government would come and take 97 per cent of the earning by imposing the highest penalty and Income Tax. This was the mainstay of how the country was run. These are not numbers and statistics. There are stories. There are anecdotes - that top Indian business leaders have now commented - that are in public domain. I want to quote only two of them, which is so ridiculous today looking back at how the country was governed.

We all today speak highly of Infosys and Narayana Murthy ji. Today, Infosys has a market capitalisation of 5 lakh crore rupees. It is employing more than 3.5 lakh people. When Infosys was started and Narayana Murthy ji had to import one computer, he had to make a trip to Delhi 40 to 50 times for importing one computer. He records this pain and because he could not afford flight tickets then, he would take train journeys, 40, 50 train journeys across two days, three days just to import one computer. This was how enterprise were shackled.

There is another anecdote, *Adhyaksh ji*, of K. V. Ramani, one of the co-founders of NASSCOM. The RBI had given him permission to travel on a business trip – two nights in Frankfurt and one night in Paris. His meeting in Paris got rescheduled and he arrived there a night early. He concluded his business, came back to India. The first thing that he encountered was a notice from RBI asking him why did you spend two nights in Paris, one night in Amsterdam when we had given you permission for the opposite. This is how our entrepreneurs were attacked. This is how they were curtailed. This is how entrepreneurial ability innate to Indian spirit was curtailed, shackled, but also corruption was increased. This created a culture where Indian businesses could not expand, could not become globally successful models, and this had a direct result on how much employment India could generate and how much wealth India could generate.

I want to take the attention of the House to what this command control economy, this licence quota permit *raj* of the Nehruvian and the Indira Gandhi years cost India and common Indians in terms of economic growth.

HON. CHAIRPERSON: Please conclude.

SHRI TEJASVI SURYA: Sir, I have been given time. I will take another 10 minutes. India's per capita income in 1960 was \$82. South Korea's was \$94, near about the same. China's per capita income in 1960 was around \$89. India's was \$82. We were almost equal in 1960. I want to compare the story of what happened in the next 30 years. Today, South Korea's per capita income is \$33,000, 13 times more than India's. China's per capita income is \$12,500,

five times more than India's. If we compare it with Singapore, with Malaysia, they are 38 times, 16 times more. While we kept on languishing, while India became poorer and poorer, these countries galloped forth, marched forth, and became some of the richest countries, miracle economies. And it was possible because the entrepreneurs of that country were respected, wealth creators were respected, and they were not kept under shackles.

When JRD Tata met Pandit Nehru, JRD Tata records that when he communicated to the Prime Minister that Indian entrepreneurs and industries were not making profit, the Prime Minister then told him, "Do not bring the word profit before me, profit is a dirty word." If our wealth creators are not respected, if industrialists are being subjected to this kind of a prosecution and imprisonment threat, how will the country go forward?

There has been no change in the Congress Party's mindset from calling profit a dirty word during Nehru ji's time to today Rahul Gandhi attacking the industrialists and the wealth creators of this country. There has been no change that has happened. ...(*Interruptions*) Chairperson Sir, I want to bring to your attention how the work that we have done in the last 10 years by dismantling all of these things, how India is galloping forward.

मैं उस विषय पर आता हूँ। 12 सालों में हमने क्या किया, उसके बारे में मैं आपको बताता हूँ। However, before that, I would like to place on record what the Congress Party's Prime Minister, Manmohan Singh, who had partly tried to dismantle the command-control economy in 1991, himself had to say about the kind of licence-quota-permit Inspector Raj that successive Congress Governments

had created. I would like to quote the former Prime Minister. Manmohan Singh ji said:

“These controls were introduced in the name of introducing greater rationality into the allocation process. But after a period of time, they became instruments of corruption. They became instruments of delay. They became instruments of uncertainty, and the economy simply could not get a clear sense of direction. If you have a rigidly controlled economy, cut off from the rest of the world by infinite protection, nobody has any incentive to increase productivity and to bring in new ideas. Therefore, the licence Permit Raj became a great handicap in carrying forward the sustained process of sustained growth.”

This is not a BJP leader speaking. This is not somebody from the Opposition benches speaking. When you were in power, it was your own Prime Minister, Manmohan Singh, who gave one of the harshest indictments of 70 years of your economic policy planning. This became the main reason that हर लेवल पर छोटी-छोटी चीज़ों के लिए, छोटे-छोटे कामों के लिए, छोटी परमिशन के लिए और लाइसेंस लेने के लिए देश में इतना बड़ा कर्प्शन शुरू होने का कारण यही कल्चर था ।

सभापति जी, विपक्ष के माननीय सदस्य पूछ रहे थे कि हमने पिछले 10 सालों में क्या किया? आप मेरी बात सुनिए । पिछले 10 सालों में, नरेन्द्र मोदी जी के सत्ता में आने के बाद, नरेन्द्र मोदी जी को जनता द्वारा मौका देने के बाद, हमने यह फिलॉसीफिकल बदलाव शुरू किया । सबसे पहले माेदी जी ने रेड फोर्ट से शुरू किया और उन्होंने कहा कि wealth creators will be respected in this country, and that industrialists and wealth creators will be

equal partners in the country's growth. From there, the philosophy began, and it was followed by policy action.

I would like to place before you what has happened. In the last 10 years, we have undertaken multiple reforms in the country's economy. GST was introduced, IBC was brought in, and initiatives like Make in India and the PLI schemes were launched, which have resulted in the creation of millions of jobs. We have removed more than 6,000 provisions which were obsolete and anarchic, and which had no relevance in the present day. We also introduced the four Labour Codes, which have rationalised and modernised the Factories Act, labour laws and related legislations. Since 2014, about 47,000 compliances have been rationalised, 3,700 legal provisions have been decriminalised, and more than 1,500 obsolete laws, which had no bearing in today's context, have been repealed. As a result, India's ease of doing business ranking has improved from 142 in 2014 to 63 today.

14.33 hrs

(Shri N. K. Premachandran in the Chair)

I would like to congratulate our Prime Minister and Piyush ji for this significant and momentous achievement, from 142 to 63 rank and we still have a long way to go. This decriminalisation exercise is an important part of that journey. Seventeen different taxes and thirteen different cesses have been merged into one GST – one nation, one taxation. Fifty-one corporate offences have been decriminalised. Earlier, closing a company would take about 499 days; now, under the C-PACE initiative, it takes around 70 days. The

Insolvency and Bankruptcy Code has reduced the resolution time from four to six years earlier to around 300 days today. These are the major changes that have been brought about, which is why today India is the fourth largest economy in the world. ऐसा नहीं है कि रातों-रात मैजिक वैंड ऐसा चला कि इंडिया की इकोनॉमी फोर्थ लार्जैस्ट बन गई । It is the result of sheer hard work of the Prime Minister and this Government.

I would like to conclude by highlighting one very important aspect – why this reform is essential, and why at this point in time, this massive reform is going to have a catalysing effect on the economy for the next 20 years.

Today, 1.2 crore new workers enter India's workforce every year. By 2030, one in every five working-age people on earth will be Indian. This is the largest demographic opportunity India has. The only way this can be converted into prosperity is by creating a large number of jobs. It cannot be created if our entrepreneurs are shackled and if their entrepreneurial spirit is always threatened with a threat of prosecution. Sir, when Indian entrepreneurs are left free, they flourish. The biggest example of this is the story of the Startup India movement. In 2016, DPIIT had around 500 registered startups. Today, there are over 2 lakh registered startups in India, over 120 unicorns, and more than 22 lakh direct jobs have been created. This is just one example that if you allow Indian entrepreneurs, Indian youth to progress, they will build for India and then they will build for the world.

Sir, I want to conclude by drawing the attention of the House and the country towards four main leaders in the world who contributed greatly to

giving an economic fillip a new trajectory for their respective country's economic history. Franklin D. Roosevelt is still remembered gratefully by Americans for the structural reforms he created in the country. Ronald Reagan is respected with gratitude because of how he created new institutions in America that have stood ground even today. Margaret Thatcher is respected in Britain because she navigated the country in the most difficult of economic times. Deng Xiaoping is remembered gratefully by Chinese today because he opened up their economy and modernised it. Lee Kuan Yew is remembered gratefully by the Singaporeans because he modernised the old port town. Sir, Narendra Modi will be remembered in the coming days as somebody who did for India what FDR, what Ronald Reagan, what Lee Kuan Yew, what Margaret Thatcher together did for their countries. This is the foundation of a Viksit Bharat.

I want to thank the Prime Minister and I want to thank this Government for this extremely important decriminalisation exercise, the largest in India's history.

श्री हरेन्द्र सिंह मलिक (मुजफ्फरनगर): सभापति जी धन्यवाद, आपने मुझे जन-विश्वास प्रावधान संशोधन विधेयक, 2026 पर बोलने का अवसर दिया।

मान्यवर, यह बिल जो भाषा में है, उसके बिलकुल प्रतिकूल है। सरकार का विश्वास जनता पर बना रहे, यह सरकार का दायित्व है। परंतु, यह बिल अपराध मुक्ति के नाम पर जवाबदेही को कमजोर करता है। जबकि सरकार कह रही है कि बिल कोलोनियल कानूनों को आधुनिक बना रहा है, लेकिन असल में यह सिर्फ जेल की सजा हटाकर छोटे-छोटे जुर्माने लगा रहा है। इससे सवाल उठता है कि क्या सरकार जवाबदेही खत्म कर रही है? जैसे पशु अतिक्रमण अधिनियम, 1871 में

गंभीर मामलों को अब सिर्फ पांच हजार रुपये के जुर्माने तक सीमित कर दिया जाएगा। यह सुधार नहीं है, बल्कि कानून को हल्का करना है। लोगों में इसका भय खत्म होगा। अच्छा होता, यदि सरकार इस कानून के साथ-साथ एक कानून और बना देती कि जो उत्तर प्रदेश में विशेषकर, जात, जुबान और लिबास देख करके लोगों की जवानी लंगड़ी करने का कानून है, उस पर रोक लगाने का काम करते। जिन लोगों ने लोगों की जवानी लंगड़ी की है, उनके विरुद्ध प्रभावी कार्रवाई करने का प्रावधान सरकार को करना चाहिए।

मान्यवर, मेरा अनुरोध है कि महत्वपूर्ण कानूनों में डर खत्म करना, जैसे रक्षा कार्य अधिनियम, 1903 जैसे कानूनों में संवेदनशील क्षेत्रों के पास उल्लंघन को आपने अपराध के बजाय सिर्फ जुर्माना बना दिया है। इससे हमारी सुरक्षा को खतरा होगा। इसी तरह न्यायालय शुल्क अधिनियम, 1870 और भारतीय उत्तराधिकार अधिनियम, 1925 में भी गंभीर मामलों को आपराधिक ढांचे से बाहर किया गया है। इसका मतलब है कि कानून तोड़ने का डर खत्म है। इससे ऐसे अपराधियों के हौसले बढ़ेंगे और ऐसे अपराध निश्चित रूप से बढ़ेंगे। यह जो संशोधन है, बिना स्पष्ट सीमा के व्यापक अपराध मुक्ति का यह बिल हर गैर धोखा-धड़ी मामले को सिर्फ प्रक्रियात्मक गलती मान रहा है। लेकिन इसकी कोई साफ सीमा इन्होंने तय नहीं की है कि गलती कितनी है? इसका मतलब है कि जो लोग बार-बार नियम तोड़ने के आदी हैं, और वे नियम तोड़ेंगे, उनके विरुद्ध भी कोई सख्त कार्रवाई होने वाली नहीं है। जैसे, प्रोबेट समर्पण न करने पर पहले तीन महीने की जेल थी, लेकिन अब सिर्फ जुर्माना कर दिया गया है। यह सतही सुधार दिखाता है, परंतु असली बदलाव गायब है, जबकि सरकार इसे बड़ा सुधार बता रही है लेकिन यह सिर्फ ऊपरी बदलाव है। असली समस्या कमजोर नियमों का परिवर्तन, अस्पष्ट नियम और कम्प्लायंस की दिक्कतें वैसी की वैसी हैं। यह सुधार नहीं, केवल नंबर का खेल होगा। यह वीकर सेक्शन को, जो ताकतवर लोग, समूह और संगठन के द्वारा उनके उत्पीड़न का शिकार बनाने में सहायता करेगा। उनके विरुद्ध कोई कार्रवाई नहीं हो पाएगी। ये लोग थोड़ा जुर्माना देकर बच जाएंगे। आजाद भारत में कानून ही गरीब की रक्षा करता है। वह कैसे सुरक्षित रहेगा, यह सुरक्षा का सबसे बड़ा मामला है।

एमएसएमई सेक्टर को जान-बूझकर बाहर रखा गया है जो सबसे बड़ा सवालिया निशान लगाता है। एमएसएमई विकास अधिनियम, 2006 को बाहर क्यों रखा गया है? वर्ष 2025 के बिल में इसे शामिल किया गया था, लेकिन अब हटा दिया गया है। यह कोई गलती नहीं है, बल्कि एक राजनैतिक फैसला है। जिस सेक्टर में सबसे ज्यादा लोग काम करते हैं, उसी को सुधार से बाहर रखना दिखाता है कि सरकार की प्राथमिकता शीर्षक है, जमीनी हकीकत नहीं है। एमएसएमई में जो मजदूर काम करते हैं, उन्हें न्यूनतम वेतन नहीं मिल पाता है। मजदूर के लिए सरकार के द्वारा तय की गयी जरूरत की चीजें हैं, मेडिकल ऐड है, सुरक्षा के उपकरण इत्यादि हैं, वे भी नहीं मिल पाते हैं। एक बड़ा तबका जो वीकर सेक्शन से आता है, जो गरीब है, जिसकी आजीविका एमएसएमई से चलती है, एमएसएमई के मालिक सरकार से दस तरह की छूट लेने के बाद भी मजदूर का शोषण करते हैं। अभी मजदूरों का एक बिल आया था। सरकार का कहना था कि जो लोग अस्थायी प्रवृत्ति का काम लंबे समय से कर रहे हैं, उन्हें स्थायी माना जाएगा, परंतु मैं ऐसे लोगों को जानता हूँ जो 10-15 साल से काम कर रहे हैं और उन्हें 6-7 हजार रुपये मिल रहे हैं। लेकिन एमएसएमई को इससे बाहर कर दिया गया है। सरकार की नीति मजदूरों का शोषण करती है और कॉर्पोरेट घरानों को आशीर्वाद देती है, संरक्षण देती है, जो कि इस बिल में साफ दिखायी देता है। एमएसएमई और स्टार्ट अप के लिए सिर्फ दिखावटी राहत है। सरकार इसको एमएसएमई के लिए बड़ा कदम बता रही है, लेकिन असली समस्या क्रेडिट संकट, भुगतान में देरी, मांग में कमी, नौकरियों में गिरावट का कहीं पता नहीं है, सिर्फ जेल हटा देने से व्यापार नहीं चलता है। यह बिल सतही स्तर पर राहत देता है। हमारा सरकार से अनुरोध है कि एमएसएमई को राहत दीजिए लेकिन मजदूर का ध्यान भी सरकार को रखना चाहिए। मजदूर का पेट पलेगा तब देश चलेगा।

मान्यवर, मेरा आपके माध्यम से सरकार से अनुरोध है और मैं आगाह करना चाहता हूँ कि आपने कानून तोड़ने को सस्ता बना दिया है। यह बिल ऐसी व्यवस्था बन गया है, जहां लगता है कि कानून तोड़ना, कानून मानने से सस्ता हो जाएगा। कानून तोड़ने की सजा न होने से, 'भय बिनु होई न प्रीती।' उस भय को खत्म करके केवल पैसे से लोगों के सम्मान को खरीदने का काम किया है।

छोटे-छोटे जुर्माने से बड़े कार्पोरेट घरानों पर क्या प्रभाव पड़ेगा? उनके लिए जुर्माना क्या है? यह उनके लिए कोई मायने नहीं रखते। यह तो एक गैर कम्प्लायंस को इनाम देने वाला काम है कि आप कानून तोड़ो, दो पैसे दो और लोगों के जीवन से खिलवाड़ करो। छोटी से छोटी बात को गंभीरता से लेने का दायित्व सरकार का होता है। महत्वपूर्ण सेक्टर में परिवर्तन कमजोर है। स्वास्थ्य सुरक्षा और पर्यावरण जैसे सेक्टर में आपराधिक कार्यवाही हटाकर सरकार यह संदेश दे रही है कि उल्लंघन अब इतना गंभीर नहीं है। यह सिर्फ कानून को ही कमजोर नहीं करता है बल्कि जनहित को खतरे में डालता है।

मान्यवर, अगर पर्यावरण खराब होगा तो हमारा स्वास्थ्य खराब होगा। मैं पश्चिमी उत्तर प्रदेश से आता हूँ और पूरे एनसीआर में बल्कि सहारनपुर तक ऐसा कोई गांव या मोहल्ला नहीं है जहां पर्यावरण के चलते लोगों में फेफड़ों और नेत्रों की बीमारी न फैली हो। उसके साथ ही प्रदूषण के चलते, जिसको तोड़ने पर अब कानून के तहत सजा नहीं होगी।

माननीय सभापति: कृपया अपना भाषण समाप्त कीजिए। आपकी पार्टी से दो माननीय सदस्य और बोलने वाले हैं।

श्री हरेन्द्र सिंह मलिक: मान्यवर, मैं अपनी बात कन्क्लूड करने से पहले आपसे अनुरोध करना चाहता हूँ कि कहीं भी कैंसर के इलाज की व्यवस्था नहीं है। हमारे यहां कैंसर, ब्रेन स्ट्रोक, हार्ट फेल्योर, किडनी फेल्योर और लीवर फेल्योर जैसी बीमारियों के शिकार गरीब लोग होते हैं। इसका कारण पर्यावरण का खराब होना है। आप पर्यावरण खराब करने पर भी सजा हटा रहे हैं। आपको उद्योगों पर सख्ती करनी चाहिए। आपने जो नियम बनाए हैं, वे उनका पालन करें। आप उन्हें छूट दे रहे हैं कि आप नियम तोड़िये, दो पैसे दे दीजिए और राज कोष भर दीजिएगा। आपको आदमी के जान की परवाह नहीं है।

मान्यवर, मैं आखिर में एक बात कहकर अपनी बात समाप्त करूंगा। मैं आपके माध्यम से कहना चाहता हूँ कि सरकार इंस्पेक्टर राज को बढ़ावा दे रही है। आपके इस प्रावधान से निश्चित रूप से इंस्पेक्टर राज की वापसी होगी। यह बिल अधिकारियों को बहुत अधिक ताकत देगा। जब

तक कुर्ते वाले आदमी हैं, जब तक पॉलिटिकल आदमी है, तब तक लेजिस्लेचर के लोग हैं। उस समय तक एग्जिक्यूटिव के लोग ठीक काम करते हैं। जब भी कार्यपालिका के लोगों को ज्यादा अधिकार मिले हैं, तब तक उनका अत्याचार बढ़ा है। इसका जीता-जागता उदाहरण उत्तर प्रदेश है, जहां आदमी को पकड़कर थाने में डाल दिया जाता है और वे थाने में मर जाते हैं। पुलिस कस्टडी में लोग मर जाते हैं।

मान्यवर, मैं एक बात दोहराना चाहता हूं। आपने किसानों के बारे में क्या सोचा है? मैं आखिरी बात कहकर अपनी बात खत्म करना चाहता हूं। आपने मिलावटी खाद के ऊपर क्या जुर्माना लगाया? किसान को मिलावटी दवाई और मिलावटी बीज मिलते हैं। किसान जो दवाई डालता है, वह दवाई कीड़े नहीं मारती है, वह किसान को मार देता है। जब वह किसान मर जाता है तो वह किसान आत्महत्या कर लेता है। मेरा अनुरोध है कि इस विषय को गंभीरता से लेकर जनहित में विश्वास कीजिए। मैं जानता हूं कि आप जनविश्वास खो चुके हैं।

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): Sir, thank you for this opportunity. I would like to put on record my great honour and satisfaction in participating in the Committee meetings, and every meeting that I missed, I felt sad that I was not able to contribute to those particular Acts or subjects that were being debated.

I would also like to appreciate our Chairman, Tejasvi Surya ji, for his leadership in the Committee, and the opportunity given not just to Members of the ruling disposition, but all the Members including the Opposition who participated very actively in the Jan Vishwas 2 Bill.

Sir, I want to give you one anecdote before I get into the details of the Bill. In one of the Committee meetings, two of the people who came and present before us, Mr. Gautam and Mr. Rishi had written a book called *Jailed*

for Doing Business. They had identified that in the Centre and in the State, there are about 26,000 provisions that attract criminal action, of which around 6,000 belong to the Centre and about 20,000 belong to the State. One would expect that if such a book would come, either the Government would ignore or the Government would not act as per the opposition. But it is this Government that called Mr. Rishi and Mr. Gautam not more than a few weeks after this book was published to come and speak to them and give them the details of what they mean. And they were then taken on as experts to work with the Committee that the Government had set up under the leadership of hon. Prime Minister Modi ji. Rajiv Gauba ji was the former Cabinet Secretary. In his leadership, focussing on ease of living, ease of doing business, they had started identifying what should we decriminalise, what should we deregulate, how do we improve the ease of doing business. And as Tejasvi ji said, I think a testament to that is India's ease of doing business ranking improving from 142 globally in 2014 to 63 in 2020.

This Jan Vishwas Bill is not the first, many of the Parliament Members here in the previous Lok Sabha are aware that Jan Vishwas Act of 2023 had already done this work. About nearly 200 provisions were decriminalised at that point. Even this Committee, when we began, we had only 17 Acts and about 300 provisions that were going to be decriminalised, deregulated. But during the course of the Committee, I think the enthusiasm of the Members and the participation and also the pro-activeness of the hon. Minister Piyush Goyal ji and the officers of the Ministry, they had increased the scope from 17

to 79 Acts and almost 800 provisions. I think most of the members in the Committee welcomed it with open arms because we are doing something that will benefit the nation, benefit the citizens and benefit small businesses.

HON. CHAIRPERSON: Sribharat ji, all the Members have not supported it.

SHRI SRIBHARAT MATHUKUMILLI: All the Members of the Committee participated fully. Similarly, I believe that building on this inspiration in our State, hon. Chief Minister Chandrababu Naidu ji has also now changed our slogan from not just ease of doing business to speed of doing business. What we could do in two years, how can we do it in three months or six months? I think it is this kind of action that is bringing one of the largest FDIs in Indian history to Visakhapatnam – Google's largest data centre investment along with many other investments which I will not go into today.

There are 6,000 offences spread across 420 Central laws. Today, Jan Vishwas Bill 2.0 is decriminalising, as I said, around 800 of them. But this is a continuous journey and we will continue to go deeper into it. There are also certain areas where the punishments are very disproportionate. For example, if someone conceals the birth of a child, the punishment is two years of imprisonment. That is an offence. But even while counterfeiting a property mark, the punishment is the same. These are technical inconsistencies where disproportionate punishment is prescribed for acts that do not justify it.

Sir, I would like to give an example of the kind of perverse incentives that laws can create. I was reading about this. In the United Kingdom, they once had a serious rat problem. To address it, the authorities announced that

they would give a penny for every dead rat that people brought to them. This should have led to the number of rats in the city decreasing. Instead, the number of rats actually increased. What happened was that people started rat farms and began breeding rats so that they could earn money by bringing dead rats.

So, these kinds of incentives or disincentives created by laws must be examined carefully and corrected where necessary. Today, our Judiciary is carrying the burden of such issues. There are 5.49 crore pending criminal cases in the country, and a significant number of these do not involve serious crimes. Many of them relate to minor procedural violations, which end up delaying justice for those who genuinely deserve it. Therefore, I think this initiative is very welcome. I am very happy that such work is taking place. Litigation is being reduced and the cost to society is also being lowered.

I would also like to clarify one point here, especially for Members of the Opposition who have raised certain concerns. Just because something has been decriminalised does not mean that people are being let off. When a fine is being converted into a penalty, the fine may earlier have been Rs.500, but today, the penalty may become Rs.5,000. The only change is that the matter will not necessarily go through the judicial process. Instead, the concerned Ministry, through appropriate offices and adjudicatory mechanisms, will be able to identify the wrongdoing and impose the penalty much more swiftly.

The fear of criminal prosecution or jail is being removed, but accountability remains. At the same time, let me also say that wherever any

provision was proposed to be decriminalised and Members of the Committee felt that it should not be decriminalised, all of us stood our ground and ensured that those provisions continue to attract criminal liability. Similarly, where we felt that the penalty amounts were disproportionate to the mistake or the offence involved, we recommended that the penalties be increased proportionately. I am thankful that many Ministries reconsidered their positions and revised the penalty amounts accordingly.

I would also like to thank all the Members of the Opposition who participated actively in the Committee, gave their feedback in a vibrant manner, and shared insights based on their sectoral and regional experiences. Their contributions were very valuable. Some provisions have also been subsumed under the BNS Act, making their presence in specific Acts unnecessary because the BNS already covers them. These kinds of efficiencies are very welcome.

Let me give another example. Under the Drugs and Cosmetics Act, even a small mistake such as a packaging error could earlier lead to imprisonment for up to one year. That has now been replaced by a substantial monetary penalty. We understand when a large company commits such violations knowingly, but when a small MSME does so unknowingly or due to an employee's error, it should not be penalised disproportionately. Similarly, under the Motor Vehicles Act and the Food Safety and Standards Act both of which affect a large number of our 140 crore citizens, we were able to introduce some important changes. It gives me a great deal of satisfaction that we have

been able to do this.

I will conclude with two suggestions. First, across various Acts there are different types of penalties. However, if we look at countries like the United Kingdom and Australia, they have adopted a standardised or graded penalty system. Under such a system, we could simply classify an offence as a Grade 1 or Grade 2 penalty, which would make implementation much easier.

Second, now that Jan Vishwas Bill 2.0 has been presented, I would recommend that this effort become a continuous parliamentary exercise. Instead of ending with one Committee, there should be a standing mechanism that constantly reviews laws for decriminalisation and deregulation. If we examine this process carefully, we have not only decriminalised or deregulated provisions that are 100 years old, but even provisions that are five or seven years old. This shows that the Government is constantly evaluating whether the Acts and provisions it has introduced are producing the intended outcomes or not. If not, let us look at revising it; even if it is a Bill that we have passed, we should have the vision to improve it or correct it.

Sir, lastly, in Andhra Pradesh, in the next step, our suggestion to the Government is that in the process of digitisation over the last two decades, what we have done is: if it is an eleven-step process in paper, we made it an eleven-step process in the digital thing. But why should it be an eleven step process? Why can it not be done in two steps? Why can it not be done in three steps? The Government Departments need to think about re-designing, re-thinking steps, reducing ambiguity, and reducing opportunity for rent seeking. I

think this will make things much easier for doing business and for living in India.

Sir, I would like to end with thanking all the officers, civic societies who have come forward with suggestions, fellow MPs in the Committee, our hon. Chairperson, Shri Tejasvi Surya, our hon. Minister, Shri Piyush Goyal, and the leadership of our hon. Prime Minister, Shri Narendra Modi without whom, all of this would not have been possible the way it has happened. I am grateful for giving me this opportunity. Thank you.

श्री देवेश चन्द्र ठाकुर (सीतामढ़ी) : महोदय, मैं आज इस गरिमामयी सदन में "जन विश्वास संशोधन विधेयक, 2026" के समर्थन में खड़ा हूँ। यह विधेयक केवल धाराओं का संशोधन नहीं है, बल्कि भारत की शासन व्यवस्था को "भय आधारित" से "विश्वास आधारित" बनाने की दिशा में एक ऐतिहासिक कदम है। जन विश्वास 2.0 इसी श्रृंखला की अगली कड़ी है, जो शासन के मॉडल को 'कमांड एंड कंट्रोल' से बदलकर 'ट्रस्ट एंड वैरीफाई' पर ले आता है।

महोदय, मैं सबसे पहले यशस्वी प्रधान मंत्री श्री नरेंद्र मोदी जी का हृदय से अभिनंदन करता हूँ। उन्होंने देश के शासन तंत्र को शक और संदेह की बेड़ियों से मुक्त कर विश्वास और भरोसे के जरिये विकास की धुरी को स्थापित किया है। यह विधेयक उनके विजन "सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास" का एक जीवंत प्रमाण है। पूर्ववर्ती सरकारों के कार्यकाल में देश के लोग पॉलिसी पैरालिसिस और इंस्पेक्टर राज के साये में जी रहे थे, जहाँ साधारण तकनीकी गलतियों पर भी जेल का प्रावधान था। यह औपनिवेशिक मानसिकता से प्रभावित कानूनों की विरासत थी, जो नागरिकों को भय एवं नियंत्रण में रखने के लिए बनाई गई थी। हमारी सरकार ने "रिफॉर्म, परफॉर्म और ट्रांसफॉर्म" के दर्शन के साथ अब तक 1,500 से अधिक अप्रचलित कानूनों को समाप्त किया है और शासन को विश्वास की धुरी पर स्थापित किया है।

महोदय, इस विधेयक की व्यापकता अभूतपूर्व है। इसमें 23 मंत्रालयों के अंतर्गत आने

वाले 79 केंद्रीय अधिनियमों के 784 प्रावधानों में संशोधन किया गया है। इनमें से 717 प्रावधानों को पूरी तरह डीक्रिमिनलाइज कर दिया गया है, जबकि 67 प्रावधानों को नागरिकों की सुविधा बढ़ाने के लिए बदला गया है। कुल मिलाकर 1,000 से अधिक अपराधों को तर्कसंगत या गैर-आपराधिक बनाया गया है। अब साधारण तकनीकी गलतियों पर जेल नहीं, बल्कि चेतावनी, जुर्माना या ग्रेडेड पेनाल्टी का प्रावधान किया गया है, जो वक्त की पुकार थी और काबिले तारीफ है। जब हम भारतीय रिज़र्व बैंक अधिनियम, नेशनल हाईवेज़ एक्ट और इंश्योरेंस एक्ट जैसे कानूनों की बात करते हैं, तो हम केवल कागजी बदलाव नहीं कर रहे हैं, बल्कि यह विधेयक उन औपनिवेशिक मानसिकता से प्रभावित प्रावधानों पर भी प्रहार करता है, जिनका उद्देश्य नागरिकों और उद्यमियों को भय और संदेह में रखना था। पहले जिन मामलों में तकनीकी या प्रक्रियात्मक त्रुटियों पर सलाखों के पीछे जाना पड़ता था, अब उन्हें सिविल पेनाल्टी में बदला गया है। पहली गलती पर चेतावनी दी जाएगी और बार-बार गलती पर क्रमिक जुर्माना लगाया जाएगा। यह ग्रेडेड पेनाल्टी सिस्टम न केवल न्यायसंगत है, बल्कि नागरिकों और व्यापारियों में विश्वास भी पैदा करेगा, साथ ही भविष्य में उन्हें सही रास्ते पर चलने के लिए प्रोत्साहित भी करेगा।

महोदय, यह विधेयक आम नागरिकों के लिए राहत लेकर आया है। उदाहरण के लिए, ड्राइविंग लाइसेंस एक्सपायर होने पर 30 दिनों का ग्रेस पीरियड दिया जाएगा, बिजली बिल, प्रॉपर्टी टैक्स वक्त पर भुगतान नहीं करने जैसी छोटी गलतियों के लिए केवल चेतावनी या जुर्माना लगेगा, साथ ही सार्वजनिक स्थानों पर छोटे उल्लंघनों पर भी जेल की जगह जुर्माने का प्रावधान है। यह बदलाव गरीब और मध्यम वर्ग को प्रशासनिक प्रताड़ना से सुरक्षा कवच प्रदान करेगा, साथ ही भ्रष्टाचार पर भी प्रहार करेगा।

महोदय, व्यापार और उद्योग जगत के लिए यह विधेयक एक वरदान साबित होगा। छोटे उद्यमियों और स्टार्टअप्स पर अनावश्यक आपराधिक डर खत्म होगा, अनुपालन बोझ कम होगा, निवेश बढ़ेगा और व्यवसाय करना आसान होगा। यह ईज़ ऑफ़ डूइंग बिजनेस से आगे बढ़कर ईज़ ऑफ़ लिविंग भी सुनिश्चित करेगा।

15.00 hrs

महोदय, कारावास की सजा को सिविल पेनल्टी में बदलना यह सुनिश्चित करता है कि हमारे युवा उद्यमी और स्टार्टअप्स जेल के डर से नहीं, बल्कि इनोवेशन के उत्साह में काम करेंगे।

सभापति महोदय, न्यायिक सुधार भी इस विधेयक का महत्वपूर्ण पहलू है। हमारी अदालतों में लंबित मामलों का एक बड़ा हिस्सा छोटे-छोटे तकनीकी विवादों का है। इन हजारों मामलों को अदालतों से निकालकर अजुडकेटिंग ऑफिसर्स के पास ले जाने से न्यायपालिका का कीमती समय बचेगा। यह कदम न्याय की गति को तेज करेगा और हमारे न्यायाधीश गंभीर अपराधों और संवैधानिक विषयों पर अपनी ऊर्जा केंद्रित कर पाएंगे।

सभापति महोदय, यह विधेयक केवल दंड कम करने का नहीं है, बल्कि संतुलन का भी है। गंभीर अपराधों पर कठोर कार्रवाई जारी रहेगी। उदाहरण के लिए, सरकारी जमीन पर अवैध कब्जे के लिए 40 गुना जुर्माना और हर माह 10 प्रतिशत वृद्धि का प्रावधान भी किया गया है। यह सुनिश्चित करेगा कि सार्वजनिक संपत्ति की सुरक्षा बनी रहे, ताकि विकास कार्यों में बाधा न आए।

सभापति महोदय, यह विधेयक स्पष्ट संदेश देता है कि सरकार दंड देने वाली नहीं, बल्कि सहयोग करने वाली संस्था है, जो प्रधान मंत्री श्री नरेंद्र मोदी जी के 'मिनिमम गवर्नमेंट, मैक्सिमम गवर्नेंस' के विजन को आगे बढ़ाता है। इसका लक्ष्य है कि छोटी गलतियों या तकनीकी चूकों के लिए नागरिकों और उद्यमियों को अनावश्यक प्रताड़ना न झेलनी पड़े, अदालतों का बोझ भी कम हो और शासन अधिक भरोसेमंद तथा नागरिक-अनुकूल बने।

महोदय, अंत में, मैं सभी माननीय सदस्यों से आग्रह करता हूँ कि राष्ट्रहित में दलगत राजनीति से ऊपर उठकर इस ऐतिहासिक सुधार का सर्वसम्मति से समर्थन करें। हमारा संकल्प है कि एक ऐसा भारत, जहाँ कानून सहायक भी हो, रक्षक भी हो, लेकिन किसी भी हाल में भक्षक न बने। धन्यवाद। जय हिन्द।

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : धन्यवाद सभापति महोदय, आज जन विश्वास बिल के सुधार पर मैं अपने विचार प्रकट कर रहा हूँ। कुछ अच्छी बातें हैं। जेल से बाहर निकलकर हम जुर्माना लगाना चाहते हैं। जेल का डर निकालना चाहते हैं, लेकिन मैं कुछ मुद्दे रखूँगा। मुझे मालूम है कि समय कम रहेगा, इसलिए पहले ही बता देता हूँ।

जब जेल की बात आती है, डर तो रहना चाहिए। जेल में इतने लोग हैं, जो ट्रायल के नाम पर वर्षों से पड़े हुए हैं। उनके लिए कोई सुधार नहीं है। उनको आज भी जमानत नहीं मिल रही है। वांगचुक की बात तो ध्यान में आई, अभी भी बहुत सारे लोग, बड़े-बड़े लोग भी जेल में हैं। जेल में ऐसे लोग सालों से पड़े हैं, जिनके लिए जुर्माना तो छोड़ो, जमानत भी नहीं है। मेरा यह कहना है कि अगर सुधार ही करना चाहते हो, तो जेल ऐसे भरी हुई है, जहाँ सौ लोग रहने चाहिए, वहाँ 400 लोग हैं। Inhumane treatment is also given to those people. That also needs to be considered.

दूसरी बात दवाओं के संबंध में है। बाजार में जो गलत दवाएँ मिलती रहती हैं, पॉल्यूटेड वस्तुएँ मिलती हैं, उनके ऊपर अगर आप जुर्माना लगाकर छोड़ देंगे, तो उनको डर कैसे रहेगा? दूध में मिलावट हो रही है, दवाओं में मिलावट हो रही है। यह कोई क्लेरिकल एरर नहीं है। This is a deliberate attempt. उसके लिए आपने जो जुर्माना रखा है, वह मुझे गलत लगता है। बाकी और भी मुद्दे हैं। Acquisition of immovable property is another point. उसके साथ स्लम एरिया आदि की भी बात है।

हमारे पीयूष गोयल साहब यहाँ नहीं हैं। महाराष्ट्र में एसआरए, स्लम रिहैबिलिटेशन अथॉरिटी है। ऐसी जगह, ये तो बिल्डर के लिए चल रहा है, ऐसा लगता है। बिल्डर का क्या है, वह तो पैसा भरकर निकल जाएगा। गरीब आदमी क्या करेगा? आप यह तो सोचो। कमेटी में कौन थे, मालूम नहीं, लेकिन बहुत विद्वान लोग थे कमेटी में। Dissent notes are there. But I do not understand why we are doing like this. एसआरए के जरिए बहुत सारे बिल्डर जानबूझकर गलती करते हैं, तकलीफ देते हैं, लोगों को पैसे नहीं देते हैं, किराया नहीं देते हैं। ऐसी बहुत सारी

दिक्कतें लोगों को फेस करनी पड़ती हैं। आप इतना सा जुर्माना लगाएँगे, तो उनके लिए आसान ही है कि ये जुर्माना ले लो और हमें छोड़ दो। यह सब करने वाले कौन हैं? Who are going to impose this penalty? They are all officers. There is no judiciary. सारे अधिकारी रहेंगे, तो भ्रष्टाचार के लिए आपने बहुत ही सहूलियत इसमें दे दी है।

महोदय, सी-मैन प्रोविडेंट फंड, यह जो विषय है, यह बहुत गंभीर है। सीफेरर्स के बारे में मालूम नहीं पड़ता है। जो शिपिंग या मर्चेन्ट नेवी में काम करने वाले सीफेरर्स हैं, उनकी तनख्वाह डॉलर्स में होती है और उतना पैसा कंपनी भी देती है। जो यूनियन है और सरकार के कुछ लोग मिलकर उनके पैसे हड़प रहे हैं। उसके ऊपर भी इसमें प्रावधान आना चाहिए। सी-मैन प्रोविडेंट फंड में उसकी सैलरी कितनी है, पहले यह तो पता कर लो। उसकी सैलरी गलत बताते हैं, which is more than 674 dollars. आपको उसके ऊपर भी ध्यान देना पड़ेगा।

महोदय, सबसे बड़ी बात पब्लिक प्रिमाइसिस एक्ट के बारे में है। I am really expressing my concern about it. इतना गलत इस्तेमाल हो रहा है। पीयूष गोयल जी चले गए हैं। मुम्बई में जो जमीन है वह ज्यादातर मुम्बई पोर्ट अथारिटी की है। अंग्रेजों के जमाने में मुम्बई शहर में छः आईलैंड्स थे इसलिए वहां कोई आना नहीं चाहता था। टैक्सटाइल मिल्स की हालत यही थी और कामगार नहीं मिलते थे इसलिए लोगों के लिए मकान बनाए गए। उनको कहा गया कि हम आपको मुफ्त में निवास दे रहे हैं आप टैक्सटाइल मिल में काम के लिए आइए। साउथ मुम्बई का एरिया भी डेवलप नहीं था। वहां जो बिल्डिंग बनी थी उसे मुम्बई पोर्ट को लीज पर दे दिया। मान लीजिए कि अरविंद सावंत जी ने बिल्डिंग बना दी, अब मैं किराया ले रहा हूं और लीज का एमाउंट मुझे भरना है। अगर आज मैं गायब हो जाता हूं इसका मतलब है कि ऑनर ही नहीं है। आप समझ सकते हैं कि लीज के नाम पर क्या हो रहा है। In fact, it is not a public premise. वहां सरकारी नौकर नहीं रह रहे हैं, खरीदकर रह रहे हैं, मुम्बई पोर्ट अथारिटी को किराया दे रहे हैं लेकिन उनको घर से निकाला गया। अरे, यह तो प्राइवेट बिल्डिंग है, तुम्हारी जमीन पर बनाई गई है। वहां कोई जिम्मेदार अधिकारी नहीं है। एक्ट के अनुसार यदि सरकार की

खुद की बनाई गई बिल्डिंग है, सरकार का अधिकारी वहां रहता है और कोई प्राइवेट आदमी घुस गया, ऐसा हो तो मैं समझ सकता हूँ। I am expressing my serious concern on it. The entire Colaba area is being treated badly by the Mumbai Port Authority by enhancing the rent. बहुत किराया बढ़ा देते हैं। वहां कर्मचारी रहते हैं, बैंक में काम करने वाले रिटायर्ड लोग रहते हैं। मेरी पहचान के लोग हैं जिनको घर से निकाला गया। वे कहां से इतना किराया लाएंगे? आप 500 रुपये प्रति मीटर के हिसाब से लगाएंगे तो कितना किराया हो गया? आपको पब्लिक प्रिमाइसिस एक्ट में सुधार लाने की आवश्यकता है।

महोदय, मैं ज्यादा नहीं बोलूंगा। मैं सिर्फ पोर्ट और अंटार्टिका के बारे में कुछ कहूंगा। मुझे समझ में नहीं आता है कि मुम्बई पोर्ट की पेनल्टी क्यों है? पोर्ट चल ही नहीं रहा है। आप सुधार लाना चाहते हैं, वार्ड-1 में सुधार करना चाहते हैं, बांद्रा में सुधार करना चाहते हैं लेकिन आप मुम्बई पोर्ट का सुधार कब करेंगे? आपको किसने रोका है? आदरणीय गडकरी साहब ने उसका पूरा प्रोजेक्ट बनाया और डिस्पले भी किया। मुम्बई के पूर्व किनारे की जमीन मुम्बई पोर्ट अथारिटी की है। आपको इसका सुधार करने के लिए कानून बनाना चाहिए। जब धंधा ही नहीं तो डॉक वर्कर्स कहां रहेंगे? वही तो मुम्बई शहर की एनर्जी थी। आपको इस तरफ भी ध्यान देने की जरूरत है। इस कानून में सुधार लाना चाहिए ताकि मुम्बई पोर्ट अथारिटी का डेवलपमेंट हो सके। अगर आप यह काम कर लेते हैं तो हम इस संशोधन का स्वागत करेंगे। पेनल्टी क्या है, गाड़ी ठोककर कोई गया, आदमी मर गया तो उसे क्या पेनल्टी दे सकते हैं?

महोदय, मेरा एक और सुझाव है कि आप सिर्फ अधिकारियों को अधिकार न दें, ज्यूडिशियरी का कोई अधिकारी रखें, तभी न्याय मिलेगा।

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : सभापति महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे देश की दिशा और दशा बदलने वाले इस अत्यंत महत्वपूर्ण 'जन विश्वास (उपबंधों का संशोधन विधेयक, 2026 पर बोलने का अवसर दिया। आज जब हम इस सदन में बैठे हैं तो पूरा देश, विशेषकर हमारे छोटे व्यापारी उद्यमी और आम नागरिक एक उम्मीद से हमारी ओर देख

रहे हैं।

सभापति महोदय, आजादी के इतने सालों बाद भी हमारे देश में कानूनों का ऐसा जाल बिछा हुआ था, जहाँ एक छोटी सी तकनीकी गलती, एक फॉर्म भरने में हुई देरी या रजिस्ट्रेशन में एक मामूली चूक के लिए सीधे जेल भेजने का प्रावधान था। एक आम नागरिक या छोटा व्यापारी अपना व्यापार करे या अदालतों के चक्कर काटे?

महोदय, यह विधेयक इंस्पेक्टर राज की मानसिकता पर एक कड़ा प्रहार है। इस विधेयक के माध्यम से 23 मंत्रालयों द्वारा प्रशासित 79 केंद्रीय अधिनियमों के 784 प्रावधानों में संशोधन किया जा रहा है। सबसे बड़ी बात यह है कि 717 प्रावधानों को अपराध मुक्त किया जा रहा है। इसका मतलब है कि अब छोटी और प्रोसीजरल गलतियों के लिए किसी को जेल नहीं जाना पड़ेगा, बल्कि उसे जुर्माना देकर सुधरने का मौका मिलेगा। मैं शिवसेना के एक सांसद के रूप में भारत की आर्थिक राजधानी मुंबई और पूरे महाराष्ट्र की भावनाओं को यहाँ रखना चाहता हूँ। मुंबई शहर में फिल्म सिटी है और मनोरंजन जगत का दिल है। पहले कॉपीराइट रजिस्ट्रेशन में अनजाने में हुई किसी फॉल्स एंट्री के लिए आपराधिक मुकदमे का डर रहता था। इस विधेयक ने ऐसे अपराधों का डर हटा दिया है, जो हमारे रचनात्मक कलाकारों और प्रोडक्शन हाउस के लिए बहुत बड़ी राहत है।

महाराष्ट्र और विशेषकर मुंबई-पुणे बेल्ट, फार्मास्युटिकल और कॉस्मेटिक मैन्युफैक्चरिंग का एक बहुत बड़ा हब है। इस कानून के तहत पहले कॉस्मेटिक के निर्माण या बिक्री में किसी छोटे नियम के उल्लंघन पर एक साल तक की जेल हो सकती थी, अब इसे बदलकर एक लाख रुपये का सिविल जुर्माना कर दिया गया है। यह इसका पॉजिटिव पॉइंट है।

मुंबई जैसे महानगर में ट्रांसपोर्ट और लॉजिस्टिक का बहुत बड़ा नेटवर्क है। इस बिल में मोटर वाहन अधिनियम के तहत जो 67 संशोधन 'ईज ऑफ लिविंग, ईज ऑफ डूइंग' के लिए किए गए हैं, इससे हमारे आम नागरिकों, टैक्सी चालकों और ट्रांसपोर्टर्स को वाहन संबंधी अनुपालन (कॉम्पलायंस) में बहुत सहूलियतें मिलेंगी।

सभापति महोदय, मुंबई में हर नुक्कड़ पर व्यापारी है। पहले वजन और माप के मानकों में

मामूली सी गलती पर सीधे भारी जुर्माना और अदालती कार्यवाही होती थी। अब यह विधेयक सुधार नोटिस की व्यवस्था की है। पहली गलती पर व्यापारियों को गलती सुधारने का समय दिया गया है।

सभापति महोदय, मुंबई देश का कॉर्पोरेट औद्योगिक केंद्र है, जहाँ हजारों कंपनियाँ हमारे युवाओं को अप्रेंटिस के तौर पर काम सिखाती हैं। पहले अगर कोई कंपनी जानकारी देने में थोड़ी सी भूल करती थी या कोई तकनीकी गलती होती थी, तो सीधा जुर्माना या आपराधिक मामला बनता था। इस बिल के तहत पहली गलती पर सिर्फ सलाह और दूसरी पर चेतावनी का प्रावधान है।

सभापति महोदय, मुंबई और उसके आसपास के इलाकों में उद्योग और कारखानों का बहुत बड़ा जाल है जिन्हें निर्बाध बिजली की आवश्यकता होती है। पहले बिजली विभाग के किसी आदेश के गैर-अनुपालन पर तीन महीने तक की जेल हो सकती थी, अब इस विधेयक से जेल की सजा को पूरी तरह से हटा दिया गया है और केवल जुर्माना तय किया गया है।

सभापति महोदय, आज हमारे देश की अदालतों में 3 करोड़ 10 लाख यानी 31 मिलियन से अधिक आपराधिक मामले लंबित हैं। इनमें से लाखों मामले ऐसे हैं जिनके तुच्छ होने के कारण इन अदालतों का समय बर्बाद नहीं होना चाहिए। इस विधेयक के तहत 'निर्णायक अधिकारियों' और 'अपीलीय प्राधिकरणों' की नियुक्ति से ये छोटे मामले अदालतों तक पहुँचेंगे ही नहीं, इससे अदालतों का कीमती समय बच जाएगा और गंभीर अपराधों को न्याय जल्दी मिलेगा।

अप्रेंटिस एक्ट 1961 जैसे कानून में अब सीधे सजा नहीं होगी। पहली गलती पर एडवाइजरी दूसरी पर चेतावनी और तीसरी के बाद जुर्माना देना पड़ेगा।

सभापति महोदय, जब विदेशी और घरेलू निवेशकों को यह दिखेगा कि भारत में छोटी सी भूल-चूक के लिए क्रिमिनल लायबिलिटी यानी आपराधिक देयता नहीं है, तो वे अधिक आत्मविश्वास के साथ यहाँ निवेश करेंगे जिसमें कंप्लायंस कॉस्ट घटेगी, विदेशी निवेश बढ़ेगा और रोजगार के नए अवसर पैदा होंगे।

सभापति महोदय, मैं तीन सुझाव देना चाहता हूँ। इसमें अधिकारियों का प्रशिक्षण बहुत जरूरी है। यानी एडजुडिकेटिंग ऑफिसर्स की नियुक्ति का प्रावधान है, मेरा सुझाव है कि इन अधिकारियों को विशेष प्रशिक्षण दिया जाना चाहिए, यानी वे खुद को पुराना इंस्पेक्टर समझते थे, यानी इंस्पेक्टर राज समझते थे, उनका रवैया सहयोगात्मक होना चाहिए, यह उसके अंदर दिया गया है।

महोदय, शुरुआत में जीएसटी की जटिलता के कारण मुकदमों की संख्या बहुत बढ़ गई थी। हालांकि अब सरकार ने इसमें काफी सरलता ला दी है, लेकिन आयकर विभाग में आज भी लगभग 5 लाख मामले लंबित हैं। इसका मुख्य कारण यह है कि अधिकारी द्वारा प्रारंभिक स्तर पर मामलों को सुलझाने के बजाय जिम्मेदारी से बचने के लिए उन्हें सीधे अपीलेंट में भेज दिया जाता है। इस लंबी प्रक्रिया के कारण देश के लगभग 13 लाख करोड़ रुपये मुकदमों में फंसे हुए हैं। जन विश्वास बिल 2026 के संदर्भ में मेरा सुझाव है कि अधिकारियों की स्पष्ट जवाबदेही तय की जाए। यदि विवादों का निपटारा शुरुआती स्तर पर ही कर दिया जाए तो न केवल मुकदमों का बोझ घटेगा बल्कि यह फंसी हुई विशाल पूँजी भी अर्थव्यवस्था के काम आएगी... (व्यवधान)

माननीय सभापति : कृपया अब आप अपनी बात समाप्त करिए।

... (व्यवधान)

श्री रविन्द्र दत्ताराम वायकर : केवल यह दो सजेशंस हैं।

सभापति महोदय, जुर्माने, चेतावनी और सुधार नोटिस जारी करने की पूरी प्रक्रिया को शत-प्रतिशत ऑनलाइन और फेसलेस किया जाना चाहिए। एक केंद्रीकृत पोर्टल होना चाहिए, ताकि कोई भी अधिकारी किसी व्यापारी को व्यक्तिगत रूप से परेशान न कर सके और भ्रष्टाचार की कोई गुंजाइश न रहे। दूसरी बात यह है कि जिन 717 प्रावधानों को अपराध-मुक्त किया गया है, उनकी जानकारी आम जनता, छोटे दुकानदारों और कारखाने वालों को नहीं होती है। मेरा सुझाव यह है कि सरकार मराठी, हिंदी और अन्य क्षेत्रीय भाषाओं में एक व्यापक जागरूकता अभियान चलाया जाए। जब मुंबई के एक छोटे व्यापारी को पता चलेगा कि अब उसे छोटी गलती के लिए

पुलिस का डर नहीं है, तब असली 'ईज ऑफ लिविंग' ज़मीन पर उतरेगी।

अंत में, मैं यह कहना चाहता हूँ कि जन विश्वास विधेयक, 2026 भारत को आधुनिक बनाने और ग्लोबल मानकों के अनुरूप ढालने की दिशा में एक बहुत बड़ा और ऐतिहासिक कदम है। मैं और मेरी पार्टी इस विधेयक का पूरी तरह से समर्थन करते हैं। धन्यवाद।

श्री राजेश वर्मा (खगड़िया) : माननीय सभापति महोदय, मैं आपका हृदय से आभार व्यक्त करता हूँ और आपको धन्यवाद देता हूँ कि आपने मुझे जन विश्वास विधेयक, 2026 पर बोलने का अवसर दिया। मैं अपनी पार्टी- लोक जन शक्ति पार्टी, अपने नेता आदरणीय चिराग पासवान जी और अपने लोक सभा क्षेत्र खगड़िया की जनता की तरफ से इस बिल का समर्थन करता हूँ।

महोदय, यह बिल गुलामी की जंजीरों को तोड़ने वाला और 140 करोड़ भारत के नागरिकों के अन्दर विश्वास भरने वाला बिल है। मैं इस बिल के लिए देश के यशस्वी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी, आदरणीय पीयूष गोयल जी और इस सिलेक्ट कमेटी के सम्मानित युवा सभापति आदरणीय तेजस्वी सूर्या जी का बहुत-बहुत आभार व्यक्त करता हूँ, क्योंकि माननीय अध्यक्ष जी ने मुझे भी इस सिलेक्ट कमेटी में सदस्य के रूप में रहने का अवसर दिया, इसके लिए मैं उनका भी आभार व्यक्त करता हूँ।

महोदय, श्री तेजस्वी सूर्या के सभापतित्व वाली इस समिति में 49 सीटिंग्स में कानूनों को एनालाइज़ किया गया, जिसकी कल्पना विपक्ष कभी कर ही नहीं सकता है। अंग्रेजों के जमाने से चले आ रहे कोर्ट फीस एक्ट, 1870 से लेकर नये कोस्टल शिपिंग एक्ट, 2025 तक हर कानून का न केवल बारीकी से अध्ययन किया गया है, बल्कि समिति ने इसे सर्वसम्मति से पारित करने का काम किया। सही मायने में यह बिल इस श्लोक को चरितार्थ करता है कि सर्वे भवन्तु सुखिनः, सर्वे सन्तु निरामयाः।

इस बिल में सबको साथ लेकर चलने की सोच है। आज इस बिल के माध्यम से जो बदलाव होने जा रहा है, वह एक ऐतिहासिक बदलाव है, क्योंकि जिन 78 कानूनों में संशोधन करने के काम किये जा रहे हैं, इनसे न केवल ईज ऑफ डूइंग बिज़नेस में, बल्कि इसके साथ-साथ आम

नागरिकों का ईज ऑफ लीविंग भी सुधरेगा।

महोदय, मैं बताना चाहता हूँ कि किस तरीके से यह बिल हमारे देश के युवा, हमारे देश के किसान, हमारे देश के गरीब और मध्यम परिवार के लिए संजीवनी का काम करेगा। जिस तरह से, किसानों के लिए The Cattle-Trespass ACT, 1871 के तहत जब किसी किसान का कोई मवेशी किसी दूसरे किसान के खेत में चला जाता था और उसकी फसल को बर्बाद करता था, तो इसके लिए जेल जाने तक का प्रावधान पुरानी सरकार ने करने का काम किया था। हमारी सरकार ने इस बिल के माध्यम से इसे डीक्रिमिनलाइज करने का काम किया है। अब केवल इसे जुर्माने तक ही सीमित करने का काम किया गया है।

APEDA Act, 1985 के तहत जब किसान निर्यात के रिटर्न को सही समय पर नहीं जमा कर पाता था, तो इन लोगों ने उन पर मुकदमा चलाने का काम किया और हमारी सरकार ने यह प्रावधान किया कि यदि पहली बार ऐसी गलती होती है, तो इसे चेतावनी तक सीमित करने का प्रावधान किया है।

The Apprentices Act, 1961 के तहत नियोक्ताओं को अप्रेंटिसशिप कोटा पूरा न करने पर आपराधिक आरोपी की तरह उन पर आपराधिक कानूनी कार्रवाई की जाती थी। हमारी सरकार ने इसे खत्म करने का काम किया है। अब जितनी भी कम्पनियां हैं, वे न केवल खुलकर ज्यादा से ज्यादा युवाओं को रोजगार देंगी, बल्कि उनको ज्यादा से ज्यादा प्रशिक्षित करने का भी काम करेंगी।

महोदय, बुनकरों के लिए the Handlooms (Reservation of Articles for Production) Act, 1985 के तहत, मैं भागलपुर में जन्मा हूँ, जहां पर एक बड़ी आबादी बुनकरों की है। हमारे यहां के गरीब बुनकर, जो गलती से आरक्षित वस्तुएं बना लेते थे, उनको जेल तक में डालने का प्रावधान इन लोगों ने किया था। हमारी सरकार ने उस प्रावधान को खत्म करते हुए, इसे केवल पेनल्टी तक सीमित करने का काम किया है।

महोदय, यहां पर जितने भी पक्ष या विपक्ष के सांसद बैठे हैं, The Motor Vehicles Act,

1988 के तहत ट्रैफिक से संबंधित जो थोड़ी-बहुत गलतियां प्रतिदिन हम लोगों से हो जाती थीं, उसके लिए आम नागरिक मुकदमों और आरटीओ के चक्कर लगाने पर विवश होता था। हमारी सरकार ने पहली गलती पर चेतावनी और फिर जुर्माना लगाने तक इसको सीमित करने का काम किया है।

सभापति महोदय, एपीडा एक्ट 1958 में बना था। मेरे संसदीय क्षेत्र खगड़िया में मक्का का सबसे ज्यादा उत्पादन होता है, जब वहां पहली बार कोई किसान निर्यात करने पर किसी कागजी कार्रवाई में कोई त्रुटि कर देता था, तब ये लोग उस पर मुकदमा चलाने का काम करते थे। अब हमारी सरकार ने उसको हटाकर पूरी तरह से किसानों के मनोबल को बढ़ाने का काम किया है। अब कृषि क्षेत्र में न केवल किसान, बल्कि युवा भी अपने स्टार्ट अप्स से देश ही नहीं, बल्कि दुनिया भर में निडर होकर निर्यात कर सकेंगे।

सभापति महोदय, पिछले 11 वर्षों में हमारी सरकार ने निरंतर व अथक प्रयास करके 1,633 पुराने और जटिल कानूनों को खत्म करने का काम किया है। उससे देश का व्यापारी, किसान, युवा और मध्यम वर्गीय परिवार निडर होकर अपना जीवन जी रहे हैं। वर्ष 2014 से 2025 तक भारत ने 748.38 बिलियन अमेरिकी डॉलर्स का फॉरेन डायरेक्ट इन्वेस्टमेंट करके 143 प्रतिशत की आकृषित वृद्धि की है। वर्ष 2020-21 में 1.55 लाख एक्टिव रजिस्टर्ड कंपनियां थीं, 03 फरवरी, 2026 में उनकी संख्या बढ़कर 1.98 लाख हो गई है। 27 प्रतिशत की जो बढ़ोतरी हुई है, यह अपने आप में बताता है कि हमारी सरकार केवल कानून बनाती नहीं है, बल्कि हम लोग उस कानून से धरातल पर होते हुए आमूल-चूल परिवर्तनों को भी देखने का काम कर रहे हैं।

सभापति महोदय, जब वर्ष 2014 में मोदी जी की सरकार आई थी, उसने न केवल ये आमूल-चूल परिवर्तन किए हैं, बल्कि ऐसे कई प्रतीकों को भी उखाड़ फेंकने का किया है, जो राजशाही तरीकों से चलते थे। हम लोगों ने राजपथ को कर्तव्य पथ बनाने का काम किया है, क्योंकि एक सच्चे लोकतंत्र में राजा कोई नहीं होता है, यहां सिर्फ और सिर्फ कर्तव्य प्रधान होता है।

सभापति महोदय, हम लोगों ने नौसेना को नया निशान दिया है। इन लोगों के कार्यकाल

में नौसेना का जो झंडा हुआ करता था, उसमें सेंट जॉर्ज क्रॉस बना था, जो गुलामी का एक बहुत बड़ा दाग था। हमारे देश के यशस्वी प्रधानमंत्री जी ने 2 सितंबर को नौसेना के लिए एक नए निशान का अनावरण किया है, जिसमें हम लोग गर्व से देख सकते हैं कि उसमें महान छत्रपति शिवाजी महाराज की राजमुद्रा अंकित है। अपराधी कानूनों में भी मूल-चूल परिवर्तन किए गए हैं। अंग्रेजों द्वारा आईपीसी, सीआरपीसी और एविडेंस एक्ट बनाए गए थे। अब हम लोगों ने उसको भारतीय न्याय संहिता, भारतीय नागरिक सुरक्षा संहिता और भारतीय साक्ष्य अधिनियम करने का काम किया है।

सभापति महोदय, विपक्ष का तो काम है कि उनको विरोध करना है। साधारण गलतियों पर असाधारण तरीके से सजा दी जाती थी, इस बिल के माध्यम से हमने उसको रोकने का काम किया है। मैं विपक्ष के साथियों से चार पंक्तियों के माध्यम से कुछ कहना चाहता हूँ –

“तुम विरोध करते रहो, भ्रम फैलाते रहो,
हम सच की राह पर यूँ ही चलते रहेंगे,
तुम आंधियाँ उठाओ, तुम तूफान मचाते रहो,
हम हर बार दीपक बनकर जलते रहेंगे,
तुम झूठ के साचे चाहे जितने गहरे कर लो,
हम सच्चाई की किरणें बनकर ढलते रहेंगे,
तुम सवालों में उलझाओ, राह भटकाते रहो,
तुम्हें हम हर मोड़ पर जवाब बनकर मिलते रहेंगे।”

सभापति महोदय, आपने मुझे इस विधेयक पर बोलने का मौका दिया है, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। मैं और मेरी पार्टी इस विधेयक का पूर्ण रूप से समर्थन करती है। जय हिन्द, जय भारत।

DR. KADIYAM KAVYA (WARANGAL): Thank you, Chairperson, Sir. The Jan Vishwas (Amendment of Provisions) Bill, 2026, is now called the Jan Vishwas 2.0. But, I think, it is - 'violate the law, pay and go'.

The major structural fall in the Bill is the blanket decriminalisation. There is no classification of offences. The Bill amends 79 laws uniformly without distinguishing minor procedural lapses, and serious regulatory violences. There is an example of violation of rules framed under the Drugs and Cosmetics Act 1940 where the Government is removing the imprisonment for violations affecting the public health. It leads to risk serious consequences, and weakens deterrence against counterfeit drugs. This treats technical non-compliance and violates the doctrine of proportionality. There is replacement of criminal liability with monetary penalty. Across the Bill, the words "punishable with imprisonment" are replaced with "liable to penalty".

This is seen repeatedly across Acts like Dock Workers (Regulation of Employment) Act where there is stage-wise increase in the penalty, Rs. 5,000 for first contravention then Rs. 10,000 for the next, and further. So, if you can pay, you can violate the law.

There is one more Act called the Disaster Management Act. In this Act, if the negligence leads to loss of lives, there is simple imprisonment for one year. Now, that is again reduced with increased monetary penalties.

Now, I am coming to administrative adjudication replacing judiciary. The adjudicating officers decide the guilt. In Chapter 7, Section 29, suing for compensation in any competent court is now replaced by making an

application for compensation to adjudicating officer. This weakens the judicial oversight. In Section 30, convicting magistrate is now replaced by adjudicating officer.

Now, I am coming to compounding plus settlement culture. Offences can be settled by payment. Even serious violations can be closed without trial, like the Damodar Valley Corporation Act, 1948 allows compounding with payment and there is no prosecution. This is pay and escape model.

The constitutional objections are violation of Article 14, where equality before law is gone. Rich corporations can pay penalties and escape the liability whereas the poor individuals are being forced coercive enforcement.

Now, I am coming to violation of Article 21. Criminal prosecution is replaced by administrative enquiry, there is no independent judiciary in first instance and then punishment is not proportional to the harm. Now, this promotes corporate crime and corruption. This is the cost of doing business model. Corporates will treat penalties as operational expense; they will continue violations if the profit is more than the penalty.

Now, I am coming to weak deterrence. Earlier there was fear of imprisonment. Now, there is only financial penalty. It encourages repeat offenders. This leads from warning to penalty to continued violation and then encourages regulatory capture.

Now, I am coming to legalisation of white-collar crime. This Bill effectively decriminalises corporate fraud like conduct, converts crimes into violations, undermines public safety like in the Drugs and Cosmetics Act,

infrastructure and highways, labour and industrial laws. This will harm the lives but yet attracts only fines. The Bill is arbitrary and overboard. It undermines criminal justice system. It promotes economic inequality.

Sir, in a few acts like the Pharmacy Act, the LSE Act, the National Highways Act, the Petroleum and Minerals Pipelines Act, there is an increase in the penalties but they require stricter regulatory oversight. They require stricter enforcement, technological monitoring, stricter actions, systemic reforms and infrastructure strengthening.

This Bill also encourages corruption. It weakens the deterrence against corporate crimes. It violates basic structure. This Bill replaces justice with settlement, accountability with affordability and punishment with payment. It tells the powerful to commit a violation, pay a fee and walk free.

This is not reform. This is the legalisation of white-collar impunity. It may carry the name Jan Vishwas but it betrays the trust of people of India. Congress Party stands firmly with people and against any law that makes justice a commodity that can be paid.

Sir, I agree with my senior MP, Shri Arvind Sawant ji. He says that if you do not want to put people in jail, first clear the persons who are already in jail. So, do not act as if you are with the people but try to clear all the false accusations on the people. Thank you.

HON. CHAIRPERSON: Shri Praveen Khandelwal ji.

...(Interruptions)

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : सभापति महोदय, धन्यवाद ।

सभापति महोदय, मैं समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय श्री अखिलेश यादव जी का और अपने जनपद फतेहपुर की महान जनता का आभार व्यक्त करता हूं। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप बैठ जाइए। मैंने माननीय सदस्य, श्री प्रवीन खंडेलवाल जी को अलाऊ किया है।

श्री प्रवीन खंडेलवाल जी, आप बोलिए।

... (व्यवधान)

श्री प्रवीन खंडेलवाल (चांदनी चौक) : मान्यवर सभापति महोदय, मैं आज इस बेहद महत्वपूर्ण, दूरदर्शी और संरचनात्मक सुधारों वाले जन विश्वास बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं। इसके लिए मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व को धन्यवाद देना चाहता हूं।

मान्यवर सभापति महोदय, न केवल एक सांसद के रूप में बल्कि देश के नौ करोड़ व्यापारियों और लगभग चार करोड़ से ज्यादा लघु उद्यमियों की ओर से भी मैं माननीय प्रधानमंत्री जी को धन्यवाद देना चाहता हूं, क्योंकि इस जन विश्वास बिल का सबसे ज्यादा लाभ हमारे क्षेत्र के उन लोगों को मिलेगा, जो बड़ी संख्या में लोगों को रोजगार देते हैं।

मान्यवर सभापति महोदय, मात्र टेक्निकल एरर या क्लेरिकल एरर के नाम पर इंस्पेक्टर आते थे, धमकाते थे और उसके बाद करप्शन का एक खेल शुरू होता था। यह जन विश्वास बिल करप्शन के उस खेल को समाप्त करने में बड़ी महत्वपूर्ण भूमिका निभाने वाला है। यदि कुल मिलाकर देखा जाए, तो पिछले 60-70 सालों में जितनी भी पूर्ववर्ती सरकारें थीं, उन्होंने इतने ज्यादा कानून बना दिए कि हमारे देश का छोटा व्यापारी, गांवों-कस्बों में रहने वाला व्यापारी अगर चाहता भी, तब भी तरक्की नहीं कर सकता था। इसका सबसे बड़ा कारण यह था कि उसको अनेक प्रकार के प्रावधानों से जूझना पड़ता था।

मान्यवर सभापति महोदय, इस बिल पर जब मैं चर्चा कर रहा हूं, तो मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी को एक बहुत बड़ी पहल के लिए धन्यवाद देना चाहता हूं। कुछ दिन पहले ही

हमारी सरकार ने फूड सेफ्टी एंड स्टैंडर्ड्स एक्ट में जो लाइसेंस है, उसको पर्पिच्युअल कर दिया, यानी एक बार लाइसेंस लेने के बाद उसे हर साल रिन्यू कराने की जरूरत नहीं पड़ेगी। इस प्रकार की जो गवर्नेंस माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी लेकर आए हैं, उसके लिए देश के लघु उद्यमी और व्यापारी उनको धन्यवाद देते हैं।

15.34 hrs

(Shri Krishna Prasad Tenneti in the Chair)

मान्यवर सभापति महोदय, जन विश्वास का अर्थ है - छोटी प्रोसीजरल गलती पर जेल नहीं, लेकिन सिस्टेमेटिक फ्रॉड पर किसी प्रकार की कोई रियायत नहीं। अभी जिन वक्ताओं ने जिक्र किया, मैं समझता हूँ कि उन्होंने बहुत ध्यान से हमारी प्रोसीडिंग्स को पढ़ा नहीं है या पूरे बिल को ध्यान से नहीं पढ़ा है। उन्होंने कहा कि हमने अपराधों को डीक्रिमनलाइज़ कर दिया है। इस बिल के माध्यम से केवल उन अपराधों को डीक्रिमनलाइज़ किया गया है, जो बहुत छोटे थे, मामूली थे। सिस्टेमेटिक फ्रॉड या इंटरनेशनल फ्रॉड वाला कोई भी ऐसा प्रावधान नहीं है, जिसको डीक्रिमनलाइज़ किया गया हो। जन विश्वास बिल का मतलब है, ऑनेस्ट कम्पलाएंस को राहत देना, लेकिन इसके साथ-साथ हमारी सरकारों की जो पीनल और पीनलाइज़ करने की शक्ति है, उसको सीरियस फ्रॉड वॉयलेंस और पब्लिक हार्म पर केंद्रित होना चाहिए। यह जन विश्वास का अर्थ होता है। इसीलिए इस बिल के माध्यम से एक बड़ी मात्रा में लोगों को राहत देने का प्रावधान किया गया है। कानून का डर क्लेरिकल एरर पर नहीं, बल्कि संगठित धोखाधड़ी पर होना चाहिए। यह जन विश्वास बिल का प्रपोर्शनेट रेग्युलेशन है। कहीं न कहीं हम सबको इस बात को समझना होगा। जन विश्वास बिल का मतलब कानून को हल्का करना नहीं, बल्कि कानून को अधिक न्यायसंगत, अधिक लक्षित और अधिक विश्वसनीय बनाना है। मान्यवर सभापति महोदय, मैं इस बारे में आपके समक्ष एक बात कहना चाहता हूँ। जिस प्रकार का जो माहौल अभी तक बना हुआ था, अनेक प्रकार के जो कानून थे, उन कानूनों के चलते पश्चिम बंगाल में 1 अप्रैल, 2011 से लेकर 31 मार्च, 2025 के बीच 6,688 कंपनियों ने पश्चिम बंगाल से पलायन किया, क्योंकि वहां की सरकार उनको यह वातावरण देने में असफल सिद्ध हुई। जिन कंपनियों ने वहां से पलायन

किया, वे कहाँ पर आई? वे महाराष्ट्र में आई, उत्तर प्रदेश में आई, छत्तीसगढ़ में आई, गुजरात में आई, राजस्थान में आई, असम, झारखंड और अन्य क्षेत्रों में भी आई हैं।

मान्यवर सभापति महोदय, हर वह राज्य जो अपने यहां इंटरप्रेन्योरशिप को बढ़ावा देगा, हर वह राज्य जो अपने यहां काम करने वालों को ईज-ऑफ-डूइंग-बिज़नेस देगा, हर वह राज्य जो अपने यहां ईज-ऑफ-लिविंग देगा, उसको निश्चित रूप से इस बिल के माध्यम से फायदा मिलेगा।

सभापति महोदय, मैं आपके संज्ञान में लाना चाहता हूँ कि यह विधेयक किस प्रकार का परिवर्तन लाता है, इसको समझना बहुत जरूरी है। इसमें अनेक प्रकार के महत्वपूर्ण प्रावधान किए गए हैं। इसमें 113 प्रावधानों में कारावास को सीधे पेनल्टी में बदला गया है, 317 प्रावधानों में जुर्माने को पेनल्टी में परिवर्तित किया गया है, 65 प्रावधानों में पहली बार उल्लंघन पर केवल चेतावनी और उसके बाद नोटिस का प्रावधान किया गया है। अभी कुछ देर पहले हमारे विपक्ष के मित्र कह रहे थे, लेकिन इसमें एडज्यूडिकेटिंग ऑफिसर्स और अपीलेंट अथॉरिटी की स्थापना का भी प्रावधान किया गया है। वहीं, जो माइनर ऑफेंसेस हैं, उनको कंपाउंडिंग करने का भी प्रावधान किया गया है, जो यह स्पष्ट रूप से दर्शाता है कि सरकार का उद्देश्य दंड देना नहीं, बल्कि कंप्लायंस को सुनिश्चित करना है।

महोदय, यदि इस विधेयक के व्यावहारिक प्रभाव को देखें, तो यह विशेष रूप से हमारे एमएसएमई सेक्टर और छोटे व्यापारियों के लिए बेहद महत्वपूर्ण है, क्योंकि इसके माध्यम से देश में और अधिक व्यापार करने की प्रवृत्ति को बल मिलेगा। वहीं दूसरी ओर, यह इंस्पेक्टर राज की प्रवृत्तियों को रोकेगा, कंप्लायंस को सरल बनाएगा, इन्वेस्टमेंट और उद्यमिता को प्रोत्साहित करेगा, और सबसे महत्वपूर्ण बात यह है कि सरकार और व्यापारियों के बीच विश्वास का संबंध स्थापित करेगा। इसका एक महत्वपूर्ण प्रभाव हमारी न्याय प्रणाली पर भी पड़ने वाला है, क्योंकि आज लाखों मामले बहुत छोटे-छोटे कारणों से हमारी अदालतों में लंबित हैं। इससे उनके शीघ्र निस्तारण में मदद मिलेगी। इससे अदालतों पर बोझ कम होगा, मामलों का शीघ्र निस्तारण होगा और न्यायपालिका गंभीर अपराधों पर ध्यान केंद्रित कर सकेगी।

माननीय सभापति: कृपया, आप अपनी बात कन्क्लूड कीजिए।

श्री प्रवीन खंडेलवाल : महोदय, मैं अपनी बात दो मिनट खत्म करता हूँ। यह प्रणाली के आधुनिकीकरण की दिशा में एक महत्वपूर्ण कदम है। मैं कहना चाहता हूँ कि इतने लंबे समय से कभी किसी सरकार ने इस बारे में नहीं सोचा कि आम व्यापारी और आम उद्यमी किन-किन परेशानियों से दो-चार होता है। यह पहली बार है कि प्रधान मंत्री नरेंद्र मोदी जी के नेतृत्व में हमारी सरकार ने सारे कदम उठाए हैं। व्यापारियों के लिए मुद्रा योजना कौन लेकर आया- मोदी जी लेकर आए, स्वनिधि योजना कौन लेकर आया - मोदी जी लेकर आए, विश्वकर्मा योजना कौन लेकर आया- मोदी जी लेकर आए। ... (व्यवधान) महिलाओं को उद्यमी बनाने के लिए लखपति दीदी योजना कौन लेकर आया- नरेंद्र मोदी जी लेकर आए। कुल मिलाकर, यदि उस सेक्टर को देखें, जो देश के लगभग 20-25 करोड़ लोगों को रोजगार देता है, उसको मजबूत करने का काम प्रधान मंत्री नरेंद्र मोदी जी ने किया है। इसलिए मैं जन विश्वास विधेयक का पूर्ण रूप से समर्थन करता हूँ।

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदय, धन्यवाद। मैं जन विश्वास (संशोधन) विधेयक, 2026 के विरोध में बोलने के लिए खड़ा हुआ हूँ। यह विधेयक इस सरकार के दोहरे चरित्र और उसकी कॉर्पोरेट परस्त मानसिकता का जीता-जागता प्रमाण है। माननीय मंत्री श्री जितिन प्रसाद जी कहते हैं कि यह बिल बिजनेस को सरल करने के लिए है। मैं पूछना चाहता हूँ कि यह बिजनेस को किसके लिए सरल करना चाहते हैं?

महोदय, जब पर्यावरण, श्रम और सुरक्षा कानूनों के उल्लंघन को गैर-आपराधिक बना दिया जाएगा, तो इसका सीधा मतलब है कि अब बड़े उद्योगपति बेखौफ होकर नियम तोड़ेंगे। अगर किसी कॉर्पोरेट कारखाने में सुरक्षा नियमों की अनदेखी से किसी मजदूर की जान जाती है या वे नदियां, जिनमें कारखानों के केमिकल गिरते हैं, उन्हें जहरीला बनाया जाता है, तो उसके लिए अब जेल नहीं होगी, सिर्फ जुर्माना देकर छूट जाएंगे।

महोदय, मैं एक बात जरूर कहना चाहता हूँ कि एक तरफ गरीब किसान है, जो ट्रैक्टर, केसीसी के छोटे-छोटे लोन नहीं चुका पाता, तो उसे जेल में डाल दिया जाता है, यहाँ तक कि

कुर्की-जब्ती तक कर दी जाती है। लेकिन बड़े सूट-बूट वाले व्यवसायी के आर्थिक और ढांचागत अपराधों को सरकार गैर आपराधिक कर रही है। महोदय, यह जन विश्वास विधेयक नहीं है, यह पूंजीपति विश्वास विधेयक है। इस विधेयक के तहत 79 कानूनों के 717 प्रावधानों को गैर-आपराधिक बनाया जा रहा है। क्या अब कानून तोड़ना सिर्फ पैसा देकर बच निकलने का लाइसेंस बन जाएगा? यह एक खतरनाक सोच है- नियम तोड़ो- पैसा भरो और फिर से नियम तोड़ो।

महोदय, पटना के आसपास प्रदूषण फैलाने वाली फैक्ट्रियां सील होने के बाद भी चलती रहीं। एनजीटी को बिहार पर 4000 करोड़ रुपये का जुर्माना लगाना पड़ा और सीएंडएजी की रिपोर्ट कहती है कि प्रदूषण फैलाने वाले उद्योगों की पहचान ठीक से नहीं हो पा रही है। जब सिस्टम पहले से ही कमजोर है और आप जेल की सजा भी हटा देंगे, तो यह कानून नहीं, नियम तोड़ने का लाइसेंस बन जाएगा। महोदय, सरकार से मैं कहना चाहता हूं और धन्यवाद भी देता हूं कि गया में इंडस्ट्रीयल कॉरिडोर की बात हुई है। हम विकास के खिलाफ नहीं हैं। हम तो चाहते हैं कि उद्योग आएँ और ये लोग, ये सरकार कहती है कि बिहार में हमारी डबल इंजन की सरकार है, तो डबल इंजन की सरकार इतने दिनों से है, तो फिर बिहार से इतना पलायन क्यों हो रहा है? आप उद्योग-धंधे क्यों नहीं लगा रहे हैं? अगर आप उद्योगों को पहले ही संदेश दे देंगे कि नियम तोड़ने पर सिर्फ जुर्माना लगेगा, तो क्या यह रिस्पॉसिबल औद्योगीकरण होगा? नहीं होगा।

महोदय, मैं औरंगाबाद का एक उदाहरण देता हूं। औरंगाबाद में एनटीपीसी चल रही है। स्थानीय लोगों ने बार-बार शिकायत की है, हमने भी कई बार शिकायत की है, लेकिन कोई कार्रवाई नहीं हुई। एनटीपीसी से जो ऐश निकलती है, जो राख निकलती है, उस प्रदूषण की वजह से सैकड़ों गांव खेती से वंचित हैं, खेती नहीं कर पा रहे हैं। इतना प्रदूषण है। दर्जनों गांवों का जल प्रदूषित हो चुका है।

सभापति महोदय, जब आज भी इतनी शिकायतें हैं, तो कल जब जेल का प्रावधान ही नहीं रहेगा, तो ऐसी बड़ी कंपनियों को कौन रोकेगा? बस जुर्माना भरो और छूट जाओ।

महोदय, बिहार के इकोनॉमिक सर्वे में 30,207 गांवों में पानी प्रदूषित हो चुका है। अगर ऐसे

हालात में भी आप सजा को कमजोर करेंगे, तो यह जनता के जीवन के साथ सीधा खिलवाड़ होगा।
...(व्यवधान) महोदय, कंकलूड कर रहा हूं।

महोदय, जन विश्वास विधेयक मजदूरों के शोषण के लिए है। बिहार के मजदूर, किसान, गरीब के साथ धोखा है। अभी हमारे एक मित्र जिक्र कर रहे थे कि सरकार इंस्पेक्टर राज को हटाकर कॉर्पोरेट राज ला रही है। क्या अब न्यायालय नहीं, बल्कि अफसर तय करेंगे कि अपराध क्या है और सजा क्या है?

माननीय सभापति : धन्यवाद। अब आप समाप्त कीजिए।

श्री अभय कुमार सिन्हा : सभापति महोदय, कंकलूड कर रहा हूं। यह विधेयक संविधान की मूल संरचना पर प्रहार है, यह पैसा देकर बच निकलने वाली सस्कृति को बढ़ावा देता है, यह अफसरों को अत्यधिक शक्ति देता है और यह भ्रष्टाचार को जन्म देता है। इसलिए इस विधेयक को ज्वाइंट पॉर्लियामेंट्री कमेटी को भेजा जाए। जन विश्वास के नाम पर जनता को धोखा मत दीजिए। यह बिल अमीर के लिए आजादी और गरीब के लिए बर्बादी है।

महोदय, आपने समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

***SHRI NILESH DNYANDEV LANKE (AHMEDNAGAR):** Hon. Chairperson Sir, today, I stand before you to speak in opposition to this Bill. This stance is not merely an act of opposition to a legislative measure; rather, it is a stand taken for the self-respect of the nation and the state of Maharashtra, for the rights of farmers, for the safety of workers, and for the very soul of the Constitution. The government labels this a 'reform'; however, far from being a genuine reform, it is merely an abdication of responsibility. This measure is not designed for the common people, but for capitalists; it is not for farmers, but for those in power; it is not for workers, but for entrepreneurs.

* English translation of the speech originally delivered in Marathi.

Hon. Chairperson, we all members of the esteemed Nationalist Congress Party (Sharadchandra Pawar) stand united in our opposition to this Bill. Under this Bill, penal provisions involving imprisonment have been replaced solely by monetary fines. Large corporations may simply pay the fine after violating regulations and walk away scot-free. However, for the poor, for small-scale entrepreneurs, for workers, employees, and ordinary citizens, that very same rule spells disaster. Is this truly a benefit, or is it merely a licensing policy implying, "Break the rules, pay the fine, and carry on"? If the law is meant to be equal for all, why is the burden of its adverse effects falling disproportionately upon the vulnerable sections of society? This Bill poses a grave threat to worker safety, public health, and the environment. If an industrial accident occurs, or if environmental regulations are violated and damage ensues, this legislation allows the perpetrators to escape accountability simply by paying a fine. Is the life of a worker truly so cheap? By allowing toxic substances to contaminate farmers' fields, you are playing fast and loose with the health of the people.

Hon. Chairperson, we will not tolerate the injustice being inflicted upon farmers and workers. We will not tolerate the indignity being heaped upon the land and the people of Maharashtra. The voice of Maharashtra is a powerful one; this Bill is not merely a matter of monetary penalties—it stands as a glaring symbol of weakness and capitulation. When the law ceases to be stringent, it sends a dangerous message to the industrial sector: that if you are powerful enough, you can operate with impunity, flouting the rules as you

please. This is a perilous precedent.

The Constitution mandates that the State must strengthen the foundations of social, economic, and political justice for the welfare of the people; yet, in this instance, precisely the opposite is taking place. You are providing weak protection for the public while ensuring robust protection for large-scale industrialists.

Hon. Chairperson, Article 14 guarantees equality, and Article 21 safeguards personal liberty; yet, when ordinary citizens face strict legal scrutiny while large industrialists merely incur fines, the principle of equality is clearly absent. The value of a worker's life is effectively being measured in monetary penalties. We advocate for "One Nation, One Law"—so why, then, are there two different standards? Imposing severity upon the poor while granting concessions to the wealthy is unjust. Instead of dual standards, there must be a single standard—one system of justice and one law for all. No reform will be accepted if it undermines the interests of farmers, workers, public health, the environment, or local self-governance bodies.

Hon. Chairperson, the Government must discharge its duties with responsibility and transparency, ensuring the protection of the public while implementing any reforms. It is our firm demand that this Bill be immediately referred to a Standing Committee for in-depth deliberation, and that the views of farmers' organizations, labor unions, environmental experts, state governments, and the general citizenry be duly solicited. Failure to do so will lead to the inescapable conclusion that the interests of capitalists have been

prioritized over the rights of the people.

Hon. Chairperson, the voice of Maharashtra is resounding; equally resounding is the collective voice of farmers, workers, and the Constitution itself. Thank you. Jai Shivray ; Ramkrishna Hari ; Jai Hind.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Chairman, Sir, for affording me this opportunity to take part in the discussion on the Jan Vishwas (Amendment of Provisions) Bill, 2026.

It is indeed a privilege to mention that I was also a Member of the Select Committee constituted to examine this Bill. I would like to place it on record that the proceedings of the Select Committee were conducted by the Chairman, Shri Tejasvi Surya, in a fair manner, and his understanding as well as the conduct of the proceedings were good enough to be appreciated. However, I have certain dissents, and I have already submitted my dissent note, which is on record of the Select Committee. I would like to place those points on record through my speech before this House.

If we examine the Statement of Objects and Reasons of the Bill, there is an observation in paragraph five:

“The hon. Select Committee examined the said Bill and submitted its report to the Lok Sabha on 13th March, 2026. In addition to the Bill referred to it, the hon. Committee made recommendations to bring several other enactments within the ambit of the Bill.”

That is the reason why the number has now come to a total of 79 Acts. My dissent note is very clear on this aspect. The Select Committee has the

authority to examine and scrutinise the Bill through a Motion passed by this House. The hon. Speaker has entrusted this authority to the Select Committee to examine the draft Bill presented before the House.

You may kindly see, Sir, that on 22nd December, 2025, the Secretary, Ministry of Commerce and Industry, Department for Promotion of Industry and Internal Trade, wrote a letter to the Chairman of the Select Committee, Mr. Tejasvi Surya, stating that further Acts should also be examined by the Committee so that ease of doing business and ease of living can be achieved. What is the authority of the Executive or the Ministry to write such a letter to the Chairman of the Select Committee, suggesting that additional Acts should be examined by the Committee? The Executive has no authority to make such a request. It is only the hon. Speaker who has the authority to determine what Acts or provisions are to be examined by the Committee. The entire domain of authority rests with the hon. Speaker, not with the Committee or its Chairman. The Select Committee, of which I was also a Member, derives its authority solely from the Motion adopted by the House. Therefore, its domain is strictly confined to the draft Bill that has been referred to it by the House through the Motion and under the authority of the hon. Speaker.

My dissent note clearly states that the Bill was introduced on 18th August, 2025, and was referred to the Select Committee. The reference to the Select Committee was strictly in terms of, and limited by, the Motion adopted by the Lok Sabha. It is a settled principle of parliamentary law and practice that when a Bill is referred to a Select Committee or a Joint Committee, the remit

and jurisdiction of the Committee are confined to what is contained in the Bill and to what is expressly stated in the Motion of reference. The Committee derives its authority solely from the House and cannot travel beyond the scope of the Bill or the terms of the Motion. The authoritative text on parliamentary practice and procedure by M.N. Kaul and S.L. Shakdher – which is considered the authority on such matters – clearly lays down that the Motion for reference of a Bill to a Select or Joint Committee may include specific instructions to the Committee, and any instruction to consider matters beyond those dealt with in the Bill must be specific and explicit. In the absence of such express instruction in the Motion, the Committee's jurisdiction remains confined to the provisions of the Bill as introduced in the House and referred to the Committee. This reflects long-established parliamentary practice and convention, as recognised by the Lok Sabha Secretariat.

In the present case, the Motion referring the Jan Vishwas (Amendment of Provisions) Bill, 2025 to the Select Committee does not empower or instruct the Committee to examine or recommend amendments to provisions of Acts which are not included in the Bill at all, or even to provisions or sections of Acts which are included in the Bill but are not sought to be amended by the Bill as introduced. Therefore, the remit of the Select Committee is limited to examining and reporting on the provisions of the Bill as introduced and referred by the House – nothing less and nothing more.

This is the settled parliamentary and convention-accepted procedure. However, the Committee has unfortunately gone beyond the ambit of the

Committee and voted for 79 Acts and submitted a report before the House. That is the reason the Government has withdrawn the Bill and come with a fresh Bill. Unfortunately, nothing was mentioned in the Statement of Objects and Reasons. I am placing it on record before the House and I am seeking a ruling on this also, because if this practice is pursued in the future, the Committee will be getting authority to look into any Act.

I have the dissent note. Normally if you have submitted a dissent note, definitely you should be given an opportunity to explain what is the dissent and what is the content of the dissent. So, kindly give me a little bit of time. I seek a ruling from the hon. Speaker regarding this aspect -- whether the Committee is empowered to examine and scrutinise the provisions which are beyond the scope of the Motion, that has to be cleared, for which a specific ruling is required. This is the first point which I would like to mention. This is my dissent note also.

The second one is regarding the argument made by Mr. Tejaswi Surya. He was talking that it is a wonderful thing that the Government has done because it is a consolidated legislation, and more than 79 Acts and more than 1000 provisions have been amended. That is not a good legislative practice, as each and every Act should be discussed in detail separately, but unfortunately nowadays the parliamentary practice which we are pursuing, even after this NDA Government has come in power, is that most of the legislation are put together and made a consolidated Amendment Bill. That is not a good practice because each criminal provision in each Bill will be

different. It depends on the situation. The aims and objectives of the Acts are different. So, it should be separate, distinct and independent. Consolidating all the Acts within one Act and amending the provisions of all these in a consolidated way, is not a good legislative practice. This will not serve the purpose of the true real spirit of the legislative practice. This is to be kept in mind.

The third point relates to the merits of the Bill. I am not going into that because we have made our observation in the Committee meeting which is on record. I would like to say that ease of doing business, ease of living and speed of doing business, the new concept given by the hon. Chief Minister, Sh. N. Chandrababu Naidu, TDP is good. We should have an investment-friendly atmosphere and definitely the entrepreneurs should be encouraged, but it should not be at the cost of the poor people, it should not be at the cost of the labour.

Nowadays, because of the neo-liberal structural economic reforms, all these reforms are at the cost of the labour and the poor people. Why are these reforms not being made in the labour sector? Everywhere the privilege and the benefits are being given to the entrepreneurs, who are having the capital. This aspect has also to be kept in mind.

When we decriminalise, the imprisonment is made as a penalty, and wherever there is a penalty provision, that penalty is converted into a fine, which is good for the minor offences, but in most of the cases the things are different. The stringent penal provision is required in some cases. In some

cases, it has to be relaxed, for which I am fully in agreement with the observations and the report of the Committee. However, at the same time, my dissent is there regarding the legislative practice, as regards the ambit of the powers of the Committee, for which I am seeking a ruling from the hon. Speaker. With these words, I conclude. Thank you very much, Sir.

श्री अमरा राम (सीकर) : माननीय सभापति महोदय, मैं जन विश्वास विधेयक, 2026 पर अपने विचार रखने के लिए खड़ा हुआ हूँ। इसमें बड़े-बड़े लोगों को कानून तोड़ने पर केवल पैसा देकर छूट देने का काम किया है। दूसरा काम इस जन विश्वास के माध्यम से सरकार जनता से खजाना भरने का कर रही है। निश्चित रूप से पशु अत्याचार के लिए पहले 100 रुपये था, अब उसको 5000 हजार रुपये करने का काम किया है।

16.00 hrs

पशु क्रूरता में आपने 10 लाख रुपये की पेनल्टी का प्रावधान रखा है। पशुओं का व्यापार या तो मुस्लिम अल्पसंख्यक करते हैं या दलित समाज करता है। इस देश की बहुत बड़ी आबादी आज भी खेती पर निर्भर है। उसके अलावा 30 प्रतिशत आबादी पशुपालन से गुजर-बसर करती है। उसका व्यापार वे कर रहे हैं। उन पर आपने 10 लाख रुपये पेनल्टी लगाने का काम किया है। वह पशु खरीदकर लाता है, पैसे देता है, उसके साथ किसी तरह की क्रूरता नहीं करता। चाहे भेड़ हो, बकरी हो, ऊंट हो, गाय हो या घोड़ा हो। चाहे जो भी पशु हो, इनमें से कुछ तो कई करोड़ रुपये के होते हैं। वह उनको खरीदकर लाता है, क्या वह उनके साथ क्रूरता करेगा? वह पशु उसको जान से प्यारा है। वह व्यापार करता है। आपने इस आधार पर कि वह पशु का व्यापार करने वाले दलित हैं, अल्पसंख्यक हैं, इसलिए उन पर 1 लाख रुपये का जुर्माना लगाने का काम किया है।

महोदय, मैं अब पेट्रोलियम खनिज पाइप लाइन की बात करता हूँ। किसान के खेतों में से अगर पाइप लाइन जाएगी और यदि तेल कंपनी का ठेकेदार उसे वाजिब मुआवजा नहीं देगा, तो वह निश्चित रूप से विरोध करेगा। आपने उसमें पहली बार तो उस पर 1 लाख रुपये जुर्माना तथा यदि

दोबारा वह नहीं मानता है तो उसे आजीवन कारावास या मृत्यु दंड का प्रावधान कर दिया है। मैंने अपने लोक सभा क्षेत्र में देखा है कि गैस पाइप लाइन आई है। किसान को हर तरह से परेशान करने का काम आप कर रहे हैं। राष्ट्रीय राजमार्ग यदि किसी ने खराब कर दिया, तो उस पर 10 लाख रुपये का जुर्माना लगेगा।

महोदय, जब इस देश की सरकार काला कानून लेकर आई, तो इस देश का किसान अपनी फरियाद सरकार के सामने रखना चाहता था। पुलिस ने सरकार के आदेश से किसान का रास्ता रोक दिया। निश्चित रूप से पूरा का पूरा लाभ बड़े लोग उठा रहे हैं। मजदूरों के खिलाफ वे जो कार्रवाई करते थे, लूटने का काम करते थे, उस पर सजा का प्रावधान था, लेकिन वे अमीर लोग पैसा देकर छूट जाते हैं। जिस तरह से फैक्ट्रीज़ का अपशिष्ट नदियों में डालते हैं, एनजीटी के आदेश के बावजूद वे पालन नहीं करते, केवल मशीनें लगाते हैं, जिस पर काफी खर्च आता है। वे उसे चालू नहीं रखते, जिस कारण सारी नदियां और जमीनें इतनी पॉल्यूटेड हो जाती हैं कि न तो वह पानी पीने लायक रहता है और न जमीन किसी काम की रहती है। एक प्रकार से यह मानव स्वास्थ्य को प्रभावित करने वाला बहुत बड़ा अपराध है।

महोदय, उन अपराधों के लिए आपने केवल कुछ पैसा देकर उनको छूट देने का काम किया है। यह जनता के पक्ष में नहीं, बल्कि अमीर लोगों के पक्ष में है। वे केवल पैसा देकर उस अपराध से छुटकारा पा लेते हैं। सरकार सभी प्रकार से यही काम कर रही है। इस देश के श्रमिक, जो सुई से लेकर हवाई जहाज बनाते हैं, अपना खून-पसीना बहाते हैं, उनके हित वाले कानूनों को समाप्त करके 4 लेबर कोड आप ले आए हैं, जो इस देश के तमाम उद्योगपतियों के पक्ष में हैं और देश के मेहनतकश मजदूरों के खिलाफ हैं। किसान की आय को तहस-नहस करने के लिए पशु क्रूरता के नाम से उन व्यवहारियों के साथ जो अन्याय करने का प्रावधान किया जा रहा है, उसे वापस लिया जाना चाहिए। धन्यवाद।

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

सर्वप्रथम मैं समाजवादी पार्टी के राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव जी और फतेहपुर की जनता का धन्यवाद देता हूँ कि उन्होंने मुझे इस लोकतंत्र के मंदिर में जन विश्वास बिल के ऊपर बोलने का अवसर दिलाया है।

महोदय, मैं इस जन विश्वास बिल, 2026 का पुरजोर विरोध करता हूँ। यह बिल सरकार का साफ धोखा है। सरकार 79 कानूनों में 784 धाराओं को बदल रही है। भारतीय जनता पार्टी की सरकार कब किसका नाम बदल दे, कब किसका रंग बदल दे, कब किस शहर का नाम बदल दे, कौन सा नियम ले आए, जनता से पूछने का इनका कोई सरोकार नहीं है। पूरी तरह से भारत की जनता को दुख देने का काम भारतीय जनता पार्टी, एनडीए की सरकार कर रही है।

महोदय, आज अभी अमरा राम जी बोल रहे थे, हमारे हरेन्द्र मलिक जी ने कहा कि किसानों की सबसे ज्यादा दुर्दशा इस बिल से होने वाली है। जो बड़े लोग हैं, जो बड़ी कंपनियां हैं या जो बड़े-बड़े कारोबार करते हैं, उनके लिए दंड में बहुत ही सरलता है। जो छोटे-छोटे कारोबारी हैं, रेहड़ी-पटरी वाले लोग हैं, किसान हैं, बुनकर हैं, दुकानदार हैं, उनको बहुत ज्यादा परेशान करने वाला यह बिल है। सरकार कहती है कि इससे जनता को फायदा होगा और कारोबार आसान हो जायेगा।

महोदय, यह किसानों का देश है। यह देश श्रमिकों का है। यह देश मेहनत करने वाले लोगों का है। उन मेहनतकश लोगों के लिए जिस तरीके से भारतीय जनता पार्टी नए-नए संशोधन लाती है, वह कभी भी यह नहीं सोचती है कि हम जन विश्वास लेें। वह नारा तो सबका साथ, सबका विकास, सबका विश्वास का देती है, लेकिन धरातल पर यह दिख रहा है कि उसने सबका कर दिया सत्यानाश। सबका सत्यानाश हो गया है।

आज पूरे देश में गैस की किल्लत है। सरकार की तरफ से कहा जा रहा है कि कोई किल्लत नहीं है। पूरा मीडिया, चाहे भारत का इलेक्ट्रॉनिक मीडिया हो, चाहे प्रिंट मीडिया हो, चाहे

सोशल मीडिया हो, सब जगह यह दिखाया जा रहा है कि गैस की भारी किल्लत है और गैस की कालाबाजारी हो रही है। महंगे सिलेंडर मिल रहे हैं। इनका उन बातों पर ध्यान नहीं है। आप धारयें बदल देंगे, आप रंग बदल देंगे, आप ढंग बदल देंगे, आप नाम बदल देंगे।

अभी एक सज्जन कह रहे थे कि हमने राजपथ का नाम कर्तव्य पथ कर दिया। आपने बहुत बड़ा तीर मार दिया। आप कौन सा कर्तव्य कर रहे हैं? आप अपने कर्तव्य का बोध कीजिए। यह देश गरीबों का है।

महोदय, यह बड़ी जनसंख्या वाला देश है। इस देश में बेरोजगारी बढ़ रही है। इस देश में महंगाई बढ़ रही है। इस देश के अंदर किसानों की फसलों की लूट हो रही है। इस देश में श्रमिकों को उचित मजदूरी नहीं मिल रही है। इन सब बातों पर चर्चा नहीं होगी। सिर्फ और सिर्फ बिल लाकर, जो हमारे सत्ता पक्ष के लोग हैं, उनसे अपनी वाहावाही कराते हैं। आप इनके क्षेत्रों में जाकर पूछिए कि हालत क्या है? जनता चाह रही है कि भारतीय जनता पार्टी ने चुनाव के समय जो-जो वादा किया था, वह उसको पूरा करे।

माननीय सभापति : आप बिल पर बात कीजिए।

श्री नरेश चंद्र उत्तम पटेल : महोदय, मैं बिल पर ही बोल रहा हूँ।

महोदय, मैं कहना चाहता हूँ कि यह बिल सबसे बड़ा धोखा है। छोटे और बड़े कारोबारियों में बहुत भारी अंतर है। बड़े-बड़े कारोबारी और कंपनियां नियम तोड़ेंगी और फिर जुर्माना भरेंगी। उनके लिए जुर्माना कोई बड़ी बात नहीं है। यह बस उनके लिए एक छोटा सा खर्चा है। वे कहेंगे कि हमने जुर्माना भर दिया, उसके बाद फिर नियम तोड़ देंगे। उनके पास बहुत से वकील हैं। उनके पास पैसा है। वे आसानी से बच जाएंगे। पर्यावरण गंदा करना, मजदूरों की सुरक्षा न करना, वे इससे आसानी से बच जाएंगे।

महोदय, छोटा दुकानदार, छोटा व्यापारी, किसान, बुनकर और आम आदमी के लिए एक छोटा सा जुर्माना भी बहुत बड़ा होता है। उनके पास वकील को देने के लिए पैसे नहीं होते हैं। एक छोटी सी गलती पर जुर्माना भरने से उनकी दुकान बंद हो जायेगी। उनका परिवार भूखा रहेगा। वह

डर के मारे काम ही नहीं कर पायेगा। इस बिल के माध्यम से सरकार बड़े अमीरों के लिए आसानी कर रही है। वह छोटे आदमी को और परेशान कर रही है। सरकार ने न तो इस बिल पर विपक्ष से बात की, न जनता से पूछा, न कोई बैठक की, न कोई चर्चा की है। यह बिल न्याय को कमजोर कर रहा है। अदालतों पर बोझ कम करने के नाम पर सरकार असल में न्याय को खत्म कर रही है।

महोदय, यह बिल जनता के साथ विश्वास नहीं, बल्कि धोखा है। मैं सदन से मांग करता हूँ कि इस बिल को तुरन्त वापस किया जाए। जनता अब ऐसे असत्य और अविश्वास के नाम पर धोखा नहीं खायेगी। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Thank you very much Sir, for giving me an opportunity to speak on the Jan Vishwas (Amendment of Provisions) Bill, 2026, under Jan Vishwas 2.0. This particular Bill covers 79 Central Acts and proposes the decriminalisation of 717 provisions.

If we look at the recent history of such measures, the 2023 Act had involved 42 laws and 183 provisions. In the 2025 Bill that was proposed, there were only about 16 to 17 laws and 288 provisions that were to be decriminalised. But now that number has suddenly increased sharply, and it involves 79 Central Acts and 717 provisions.

If we examine the laws that are covered, several sectors are involved, and the most important point is that the bulk of this decriminalisation is being introduced in economic and business regulation laws. We feel that this move is mainly intended to help corporate companies so that they can avoid imprisonment and simply settle matters by paying fines. Such a law will ensure that companies may no longer have adequate respect for safety standards, pollution standards, and other regulatory norms. All these problems will

ultimately become a major headache for the common man.

The reason is that when these companies set up their establishments, they usually do so in areas where the poor people live around the industrial zones, while those who own or manage these companies remain far away and protected from environmental problems or other consequences. Another set of provisions relates to infrastructure and utility laws, where the Electricity Act, as well as transport and logistics regulations, are involved. In addition, the Bill also covers transport and municipal laws, industrial and labour-related laws, and consumer standards and measurement laws.

When we speak about consumers, even today consumers often have very little redressal. Most of the time, people do not even know how to proceed to claim their rights when they face a problem with a product or a service. In such a situation, if the law is further diluted, corporates may become even less accountable for the problems they create, and the common man will be left running from pillar to post.

The Bill also touches upon health and product regulation laws, including the Drugs and Cosmetics Act. I believe that these provisions need to be re-examined. Although the Select Committee has recommended certain safeguards, I feel that these matters require stricter regulation. There are already many instances where quacks are practising and we do not know whether such people might also be protected under these provisions even when they are manufacturing or selling products without proper licences. Even today, when complaints are submitted to the authorities, action is often not

taken. With this law, it may become even easier for such people to bypass the norms.

The Bill also covers commodity and sector-specific laws, such as the Tea Act and the Coir Industry Act. Here, the issues relate to licensing and export-related complaints. The nature of decriminalisation proposed here essentially removes the provision of imprisonment. If we consider the problems and risks that this Bill could create, we often hear the argument that minor offences do not require arrest provisions. However, when we look at the law carefully, it generally states 'arrest and imprisonment and/or a fine'. This means the matter is left to the discretion of the implementing authority.

We have seen several instances where affluent individuals especially irresponsible youngsters drive recklessly on highways or roads with complete disregard for the people around them. Even when they are not drunk, there have been incidents where such actions have resulted in the deaths of innocent civilians. If a law states that certain traffic-related offences are decriminalised, such people may develop even less respect for the law.

They may even insult a police officer, saying that it is only a matter of paying a fine, and throw the money on the officer's face. Such incidents do happen. We have seen many YouTube videos where police personnel have had to endure this kind of behaviour from members of the affluent sections of society, particularly youngsters.

Sir, another concern is lack of independence in the decision-making process. Earlier, many of these matters would undergo judicial scrutiny where

courts were involved and there was some possibility of legal redressal. But now, the decision may lie with an adjudicating officer. The moment a bureaucratic authority becomes the deciding factor, there is always a suspicion as to whether that person might be influenced by political or administrative personnel.

Sir, these kinds of risks are inherent in this Bill. So, how are we going to be addressing all these issues and the competence gaps? These officials may lack the judicial and technical expertise to decide complex cases. For example, in my constituency, there is a highly polluted area, because there are so many industries over here.

These industries have created so much of pollution problems and we are trying to take legal actions against them. But if you are going to be decriminalising this, those industries will act with impunity and say, "at most, it will be a fine of Rs. 10,000." They will go ahead and discharge sewage and slush into rivers, thereby polluting them. This is also going to dilute deterrence for public safety. If you look at how this will affect the Drugs and Cosmetics Act, it had a provision for imprisonment, but now it has been removed. This creates a potential risk to consumer safety if companies prioritise profits over strict compliance.

Sir, under the National Highways Act, there was a provision for up to five years of imprisonment if a highway was unsafe, but now it has been decriminalised. As a result, a contractor laying a road may say that he does not care about the safety of people and may compromise for profits. Also, under

the Indian Post Office Act, there was a criminal penalty for the unlawful opening of post; I am unable to understand why this has been decriminalised. It is an offence which should remain criminalised.

Further, when we are talking about environmental concerns, our hon. Prime Minister at COP26 stated that while the world was aiming for net zero emissions by 2030, the Government of India would achieve it by 2070. You bring this law, and the environment is going to go for a toss.

Sir, Even by 2100, you will not be able to achieve net zero emissions. Thank you very much.

SHRI SHREYAS M. PATEL (HASSAN): Thank you, hon. Chairperson, Sir. I rise to speak on Jan Vishwas Bill and I do so with the genuine concern about the directions and the design of this legislation.

Sir, the core issue is that the Bill bypasses the careful, consultative approach that any major change in criminal liability demands. It replaces imprisonment with fines and administrative penalties in a very wide range of laws, but the structure around those penalties is weak.

The threshold for action, the margin of discretion and the escalation of penalties are left largely to executive rules rather than the clear statutory safeguards. This is without adequate checks and balances. There is also a serious question about institutional rigour. The earlier version of this Bill went to a Select Committee which highlighted several concerns about whose process ended with the Bill being withdrawn. The Government has now introduced an amended version. We request that this be re-sent to a

Committee, as underlying questions about proportionality, accountability, and deterrence remain unanswered.

The issue is that this model may turn penalties into a routine cost of doing business, especially for small producers and vulnerable workers instead of a genuine mechanism to ensure compliances and protect our public interest. The absence of a strong independent adjudication and appeal framework also makes it harder for ordinary citizens to seek redress. I do not oppose the idea of rational or proportionate regulation, but this Bill has drafted needs to be reconsidered with a greater sensitivity to institutional safeguards, transparency and protection of the right of the weakest.

Sir, I request through you, the hon. Minister to kindly refer this Bill to a Joint Parliamentary Committee. ... (*Interruptions*) Thank you so much, Sir. ... (*Interruptions*)

श्री रमेश अवस्थी (कानपुर) : सभापति महोदय, बहुत-बहुत धन्यवाद ।

महोदय, मैं आज इस गरिमामयी सदन में जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026 के समर्थन में बोलने के लिए खड़ा हुआ हूँ ।

माननीय सभापति महोदय, मैं इससे संबंधित समिति का सदस्य रहा हूँ, इसलिए मैंने इन ऐतिहासिक सुधारों को करीब से देखा है, इसलिए मैं इस विधेयक को नए भारत के आत्मविश्वास का प्रतीक मानता हूँ ।

माननीय सभापति महोदय, मैं इस क्रांतिकारी कदम के लिए देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी का हृदय से अभिनंदन करता हूँ और उनका आभार व्यक्त करता हूँ, जिन्होंने गुलामी की मानसिकता के आखिरी प्रतीकों को मिटाने का बीड़ा उठाया है ।

माननीय सभापति महोदय, मैं अपनी चर्चा की शुरुआत इन पंक्तियों के साथ करना

चाहता हूँ-

“हवाएं लाख मुखालिफ़ हों, मगर चलना नहीं रुकता,
जुनून-ए-साहिल हो तो फिर दरिया नहीं रुकता,
बदलनी है हमें तकदीर इस भारत की अब यारों,
कदम जब बढ़े आगे तो फिर मोदी नहीं रुकता । ”

माननीय सभापति महोदय, पिछले 75 वर्षों में हमने देखा कि कैसे छोटी-छोटी तकनीकी भूलों के लिए हमारे व्यापारियों, किसानों और आम नागरिकों को अपराधी की तरह देखा जाता था। लेकिन, प्रधानमंत्री मोदी जी ने लालकिले की प्राचीर से मिनिमम गवर्नमेंट और मैक्सिमम गवर्नेंस का जो मंत्र दिया, यह विधेयक उसी की जीवंत सिद्धि है।

16.21 hrs

(Shrimati Sandhya Ray in the Chair)

सभापति महोदया, प्रधानमंत्री जी का स्पष्ट मानना है कि अगर हमें वर्ष 2047 तक विकसित भारत बनाना है तो हमें इंस्पेक्टर राज और लालफीताशाही की बेड़ियों को हटाना होगा। उन्होंने व्यवस्था को डाउट से निकाल कर ट्रस्ट पर आधारित किया है। जन विश्वास प्रावधान संशोधन 2026 पर गठित चयन समिति की रिपोर्ट इस सदन के समक्ष प्रस्तुत किये जाने के बाद यह विधेयक लाया गया है।

सभापति महोदया, तेजस्वी सूर्या जी की अध्यक्षता वाली इस समिति का सदस्य होना मेरे लिए एक सम्मान की बात है। हमारे देश में वर्षों से कई ऐसे कानून चले आ रहे हैं, जिनमें छोटे-छोटे तकनीकी या प्रक्रियात्मक उल्लंघनों को भी अपराध बना दिया गया है। परिणाम यह होता है कि एक सामान्य नागरिक, छोटा व्यापारी या उद्यमी अनावश्यक रूप से कानूनी जटिलताओं में फंसा जाता है। इसी समस्या को दूर करने के लिए इस विधेयक को लाया गया है। इसे माननीय मंत्री श्री पीयूष गोयल जी द्वारा सदन में प्रस्तुत किया गया है।

महोदया, मैं इस समिति के कार्य की विशेष सराहना करना चाहता हूँ। इसने गहन

अध्ययन और लगातार 49 बैठकों के माध्यम से इस रिपोर्ट को तैयार किया है। आज मैं माननीय मंत्री श्री पीयूष गोयल जी का भी धन्यवाद करना चाहता हूँ। उन्होंने इस समिति की रिपोर्ट तैयार करने में अपना मार्गदर्शन और पूरा सहयोग दिया है।

सभापति महोदया, इस समिति ने 79 केंद्रीय अधिनियमों में 784 प्रावधानों को अपराध की श्रेणी से बाहर करने की सिफारिश की है। इसमें 717 अपराधों को अपराध की श्रेणी से बाहर कर दिया है। यह अपने आप में एक ऐतिहासिक कदम है। इस विधेयक का मूल उद्देश्य बहुत स्पष्ट है- नागरिकों के जीवन को आसान बनाना, व्यापार और उद्योग को प्रोत्साहित करना और अनावश्यक मुकदमों को कम करना।

महोदया, आज तक छोटे-छोटे उल्लंघनों पर भी लोगों को जेल जाने का डर रहता था। इस विधेयक के माध्यम से ऐसे मामलों में कारावास की जगह आर्थिक दंड का प्रावधान किया गया है। इस विधेयक में कई महत्वपूर्ण क्षेत्रों को शामिल किया गया है। इसमें नगरपालिका प्रशासन, मोटर वाहन कानून, एमएसएमई, बिजली, वस्त्र, कृषि प्रसंस्करण और कानूनी माप विज्ञान सहित कई क्षेत्रों में सुधार किया गया है।

सभापति महोदया, मोटर वाहन अधिनियम में अनुपालन को सरल बनाने और सड़क सुरक्षा को मजबूत करने के लिए भी सुझाव दिए गए हैं। दवा और सौंदर्य प्रसाधन अधिनियम में सार्वजनिक स्वास्थ्य को ध्यान में रखते हुए संतुलित दंड व्यवस्था की सिफारिश भी इस बिल में की गई है। नगरपालिका कानूनों में जेल की सजा को हटा कर संचरित दंड लागू करने का प्रस्ताव है। रेशम, चाय, नारियल उद्योग और कृषि निर्यात से जुड़े कानूनों में भी सुधार कर दंड को व्यावहारिक बनाया गया है। समिति ने एक बहुत महत्वपूर्ण सुझाव भी दिया है। पहली बार गलती करने पर चेतावनी या सलाह, बार-बार गलती करने पर आर्थिक दंड का प्रावधान है। यह एक मानवीय और व्यावहारिक दृष्टिकोण है। इससे ईमानदार नागरिकों को राहत मिलेगी।

महोदया, इसके साथ ही समिति ने यह भी सुनिश्चित किया है कि गंभीर अपराधों में कड़ी सजा बरकरार रहे। सार्वजनिक स्वास्थ्य और सुरक्षा से कोई समझौता न हो। इस विधेयक में

पारदर्शिता और आधुनिकता पर विशेष ध्यान दिया गया है। डिजिटल अनुपालन प्रणाली को मजबूत करने का सुझाव, स्पष्ट अपील और न्यायिक प्रक्रिया, न्यूनतम और अधिकतम दंड की स्पष्ट व्यवस्था, यह सब मिलाकर एक सरल, पारदर्शी और जवाबदेह व्यवस्था तैयार करने का प्रयास किया गया है।

सभापति महोदया, यह विधेयक माननीय प्रधानमंत्री जी के उस विज़न को आगे बढ़ाता है, जिसमें ईज ऑफ़ लिविंग और ईज ऑफ़ डूइंग बिजनेस को प्राथमिकता दी गई है। यह केवल कानूनों में बदलाव नहीं, बल्कि शासन के दृष्टिकोण में बदलाव है। यह सरकार दंड देने वाली नहीं, बल्कि सहयोग करने वाली है।

माननीय सभापति महोदया, अंत में मैं आपसे कहना चाहूंगा कि इस विधेयक से अनावश्यक मुकदमों में कम होंगे, न्याय-व्यवस्था पर बोझ घटेगा, व्यापार और उद्योगों को गति मिलेगी और आम नागरिकों को भी राहत मिलेगी।

सभापति महोदया, मैं उत्तर प्रदेश के कानपुर से आता हूँ, इसलिए कानपुर के बारे में जरूर कहना चाहूंगा कि कानपुर कभी मैचेंस्टर ऑफ़ ईस्ट हुआ करता था। हमारे यहां के चमड़ा उद्योग, कपड़ा उद्योग और हजारों एमएसएमई ने दशकों तक देश की अर्थव्यवस्था को गति दी है, लेकिन दुर्भाग्य से पुराने और जटिल कानूनों के कारण यहां के व्यापारियों को मामूली तकनीकी खामियों के लिए भी आपराधिक मुकदमों का सामना करना पड़ता है। अपराध मुक्त इस विधेयक से अब छोटे-मोटे उल्लंघन जेल की सजा नहीं, बल्कि केवल जुर्माने के दायरे में आयेंगे। इससे कानुन के व्यापारियों में व्याप्त इंस्पेक्टर राज का डर समाप्त होगा। यह विधेयक दर्शाता है कि हमारी सरकार अपने नागरिकों पर शक नहीं, बल्कि विश्वास करती है। हम इंस्पेक्टर राज की संस्कृति को विदा कर रहे हैं और सेल्फ़ रेगुलेशन की संस्कृति को आगे ला रहे हैं। छोटे-छोटे मामले जो वर्षों से हमारी न्यायपालिका पर बोझ बने हुए थे, इस संशोधन से खत्म होंगे। इससे हमारी अदालतों को गंभीर अपराधों पर ध्यान केंद्रित करने का समय मिलेगा।

सभापति महोदया, जब हम विकसित भारत की बात करते हैं, तो केवल आधुनिक

इंफ्रास्ट्रक्चर से विकसित भारत नहीं बनेगा। वह तब बनेगा, जब भारत का नागरिक बिना किसी सरकारी डंडे के डर से अपने राष्ट्र निर्माण में अपना योगदान देगा। मैं इस सदन के माध्यम से देश को यह विश्वास दिलाना चाहता हूँ कि यह सरकार आपके साथ खड़ी है। हम आपको अपराधी नहीं, बल्कि देश का भाग्य विधाता मानते हैं। विश्वास से ही विकास है और जन-विश्वास से ही भारत का उज्ज्वल भविष्य है।

अंत में, मैं अपने विपक्ष के साथियों, जो माननीय प्रधानमंत्री जी पर अपनी शैरो-शायरी के माध्यम से कटाक्ष करते हैं, उनको यह जरूर कहना चाहूंगा कि उनकी सोच सिर्फ विरोध करने की हो गयी है। उनको विरोध का फोबिया हो गया है। उनके इन्हीं कुतर्कों का और उनकी शायरी का जवाब मैं इन दो पंक्तियों में देकर अपनी बात समाप्त करना चाहता हूँ।

“चमकता है जो सूरज बन कर, वह अंधेरो से नहीं डरता,
जिसे हो देश की फिक्र, वह चुनौतियों से नहीं डरता।”

महोदया, आपने मुझे बोलने का समय दिया, बहुत-बहुत धन्यवाद। जय हिंद। जय भारत।

श्री मियां अलताफ अहमद (अनन्तनाग-राजौरी) : शुक्रिया मैडम, आपने मुझे जन-विश्वास बिल की चर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपका बहुत आभारी हूँ।

महोदया, इस बिल में सरकार द्वारा जिस तरह के अमेंडमेंट्स लाए गए हैं, उनके बारे में मैं कहना चाहता हूँ कि इनमें दो चीजों पर मुख्य रूप से अटेंशन दी गयी है।

महोदया, एक तो यह है कि कोई एक हजार के करीब ऑफेंसेस हैं, जिनको रेशनलाइज किया गया है और दूसरा यह शिफ्ट हुआ है कि पहले जो माइनर फॉल्ट्स के लिए क्रिमिनल पेनाल्टीज़ लगती थीं, वह अब नहीं लगेंगी, उनकी जगह पर फाइनस लगेंगे। इस पर सेलेक्ट कमिटी भी बैठी, उसने भी काम किया, लेकिन आम लोगों की राहत का ख्याल नहीं रखा गया है।

यह बात तो ठीक है कि अगर किसी बिजनेसमैन से कोई जुर्म हो जाता था, तो उसे 6 महीने या 5 महीने या वर्ष भर की सजा हो जाती थी। इस डर की वजह से कई लोग बिजनेस करने से डरते थे।

अब अगर आपने वह चीज खत्म की तो आपने साथ में यह रख दिया कि अगर एक बंदा अपनी गाड़ी में आठ भैंसों की बजाय नौ भैंसे लेकर चल रहा है, तो उसे एक लाख रुपये का फाइन हो जाएगा, तो यह लोगों के लिए कौन-सा फायदा है या यह कौन-सा काम है?

आप एक साइड से थोड़ी-सी राहत दे रहे हैं और दूसरी साइड से आप उतना ही फाइन और नुकसान कर रहे हैं और आप इसका नाम जन-विश्वास रख रहे हैं। आम लोगों को तो इसका फायदा नहीं हो रहा है। इस बिल पर जो सेलेक्ट कमिटी बिठाई गयी थी, उसकी तरफ आपने ध्यान नहीं दिया।

मैडम, इस बिल में इस बात का भी ख्याल रखा होता कि जो बेरोजगार हैं, जिन्होंने डिग्रियां हासिल की हुई हैं, जिन्होंने पीएचडी की हुई है, उनको बैंकों में कितना टाइम लगता है? उनको आपके इंडस्ट्रीज़ डिपार्टमेंट में कितना टाइम लगता है? उनके केस प्रोसेस होने में कितना टाइम लगता है? उनको सब्सिडी मिलने में कितना टाइम लगता है? उस चीज के लिए इस बिल में कुछ नहीं है। मैं आपको यह इसलिए कह रहा हूं कि आप जो जनविश्वास की बात कर रहे हैं, इंडस्ट्री की बात कर रहे हैं, आप ईज करने की बात कर रहे हैं कि लोगों को राहत मिलेगी।

उन लोगों के लिए क्या राहत है, जिन लोगों ने डिग्रियां ली हुई हैं। आपके बैंक्स केवल बड़े-बड़े लोगों को कर्ज देते हैं। बेरोजगार जब बैंक में लोन लेने जाता है तो उसको कितना टाइम लोन लेने में लगता है? उसको आपके इंडस्ट्रीज़ डिपार्टमेंट में कितना टाइम लगता है? क्या उन चीजों के लिए कोई प्रोविज़न नहीं है?

डॉ. निशिकान्त दुबे (गोड्डा) : महोदया, मेरा पॉइंट ऑफ ऑर्डर है कि यदि जेपीसी से बिल आया है और जेपीसी में जिस पर चर्चा हुई है, उसी पर आप बिल में चर्चा कर सकते हैं या जो प्रिंसिपल बिल है, उस पर चर्चा कर सकते हैं। प्रिंसिपल बिल जेपीसी से ही आया है।

महोदया, इसके अलावा ऐसा कोई स्कोप ही नहीं है और यही बात नियम 78 कहता है। इसके अलावा जेपीसी से आयी हुए बिल पर आप कोई और चर्चा नहीं कर सकते हैं।

माननीय सभापति : माननीय सदस्य, कृपया अपनी बात समाप्त कीजिए।

श्री मियां अल्ताफ अहमद : मेरा कहने का मकसद है कि बैंक्स बेरोजगार लोगों के लिए कुछ नहीं करती है। जम्मू-कश्मीर यूटी है और बैंक्स इनके अंडर हैं। मेरे राजौरी-पुंछ के इलाके में बैंक्स की ब्रांच बहुत कम है तो लोग इनकी पालिसी का कैसे फायदा उठा पाएंगे? इसके साथ ही साथ जम्मू-कश्मीर का एक अहम मसला है कि ट्रेड डील की वजह से हमारी एप्पल इंडस्ट्री को नुकसान हो रहा है।

हम पिछले दो महीने से चिल्ला रहे हैं, लेकिन गवर्नमेंट की तरफ से कोई रिस्पोंस नहीं आ रहा है। ट्रेड डील से हमारी एप्पल इंडस्ट्री को जो नुकसान हो रहा है, उसके बारे में पिछले दो महीने से हर फोरम पर जम्मू-कश्मीर के लोग अपनी आवाज बुलंद कर रहे हैं।

उस ट्रेड डील से बाहर से सेब आएगा और हमारे सेब की कीमत कम हो जाएगी, उसकी वैल्यू कम हो जाएगी और किसान को जो नुकसान होगा, उसके लिए कुछ भी नहीं हो रहा है। सरकार उस तरफ तवज्जो नहीं दे रही है। इसकी वजह से किसान बहुत परेशान है। बहुत-बहुत शुक्रिया।

SHRI MADDILA GURUMOORTHY (TIRUPATI): Madam, thank you for giving me the opportunity to speak on the Jan Vishwas (Amendment of Provisions) Bill, 2026.

With regard to the Inland Vessels Act amendment to Section 63 expands the scope to include both offences and contraventions, thereby strengthening enforcement. However, the absence of a classification between minor and serious violations risks arbitrary treatment. Further, a ground level regulatory capture may occur there. Chapter XVI, "Punishments," reflects an intent toward stricter enforcement; however, the blanket shift from imprisonment to monetary penalties may dilute deterrence, particularly in safety-critical violations.

In key offence areas, Sections 14, 18, and 30 strengthen regulatory

compliance. Section 87(5), relating to the recording of offences, improves transparency. However, its effectiveness will depend on robust digital monitoring systems. Section 87A introduces an adjudication mechanism with adjudicating officers and appeals; however, the concentration of investigative, adjudicatory, and enforcement powers within the Executive risks violating the principles of fair trial.

In the context of maritime and port related legislative amendments, the changes to Section 44, which substitute criminal fines with civil penalties, are likely to improve efficiency.

Madam, in the Coastal Shipping Act amendments, Sections 16, 18, 26 and 30 promote ease of doing business through monetary penalties.

In Merchant Shipping Act amendments, Section 281 strengthens accountability through penalties, however, absence of criminal consequences in serious fraud related conduct may dilute deterrence particularly in certification and compliance processes.

In Section 319, rule making provides procedural clarity. However, there is a dire need for e-portal for MMD which covers the entire process from application to final permission to ensure transparency and expeditious approvals.

In Drugs and Cosmetics Act, 1940, it amends monetary penalties. However, the Act removes imprisonment for violations affecting public health risks with serious consequences and weakens deterrence against counterfeit drugs.

In Pharmacy Act, 1948, the Act enhances penalties. However, weak enforcement against unregistered practitioners requires stricter regulatory oversight beyond monetary penalties.

In Dock Workers Act, 1948, the Act introduces penalties. However, labour violations require stronger enforcement as monetary penalties may not deter exploitation.

In Oil Industry (Development) Act, 1974, the Act introduces penalties. However, regulatory overlaps require coordinated enforcement mechanisms.

In Fishing by Foreign Vessels Act, 1981, the Act enhances penalties. However, enforcement depends on maritime surveillance capacity and coordination.

In Inland Waterways Authority Act, 1981, the Act enhances penalties. However, enforcement monitoring system requires digital tracking and infrastructure strengthening.

Madam, in APEDA Act, 1985, the Act introduces graded penalties. However export compliance requires simplified and digitised systems.

In Railways Act, 1989, the Act enhances penalties. However, enforcement challenges require technology-driven monitoring and accountability.

In Control of National Highways Act, 2002, the Act introduces higher penalties. However, persistent encroachments require real-time monitoring and inter-agency coordination. Thank you Madam for giving me this opportunity. I support this Bill.

श्री चंदन चौहान (बिजनौर) : धन्यवाद सभापति महोदया । मैं आपके माध्यम से इस महत्वपूर्ण जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026 पर अपनी पार्टी की ओर से अपना विचार रखना चाहता हूँ ।

सबसे पहले मैं माननीय प्रधानमंत्री जी और वाणिज्य एवं उद्योग मंत्री जी का आभार व्यक्त करता हूँ कि उन्होंने देश में ईज ऑफ लिविंग और ईज ऑफ डूइंग बिजनेस को बढ़ावा देने के लिए ऐतिहासिक कदम उठाया है ।

यह विधेयक प्रस्ताव में मिनिमम गवर्नमेंट और मैक्सिमम गवर्नेंस की सोच को जमीन पर उतारने का कार्य करता है ।

महोदया, चौधरी चरण सिंह जी कहा करते थे कि ये कानूनी प्रक्रियाएं दंडात्मक या डराने वाली न होकर न्याय करने वाली और सुधार लाने वाली होनी चाहिए । इस विधेयक के माध्यम से 23 मंत्रालयों के 79 केंद्रीय अधिनियमों के अंदर 717 प्रावधानों को डिक्लिमिनाइज करने का ऐतिहासिक निर्णय लिया गया है । इसका सीधा अर्थ है कि जिन छोटे-मोटे तकनीकी या प्रक्रियात्मक उल्लंघनों को पहले अपराध माना जाता था, अब उन्हें दंडात्मक की बजाय प्रशासनिक और आर्थिक दंड के माध्यम से निपटाया जाएगा । पहले की व्यवस्था में एक छोटी-सी गलती पर भी जेल का डर बना रहता था । जिससे आम नागरिक, छोटे व्यापारी, स्टार्टअप और उद्यमी अनावश्यक रूप से भय और असुरक्षा के माहौल में काम करते थे ।

महोदया, यह विधेयक केवल कानूनों को सरल बनाने तक ही सीमित नहीं है, बल्कि यह एक मानसिक परिवर्तन का भी प्रतीक है । पहले जहां सरकार नागरिकों को संदेह की दृष्टि से देखती थी, अब यह विधेयक उन्हें ट्रस्ट बेस्ड गवर्नमेंट की ओर ले जाने का काम करेगा, इससे निवेश का माहौल तो बेहतर होगा ही, उद्योगों को भी प्रोत्साहन मिलेगा और देश की अर्थव्यवस्था में भी गति आएगी ।

महोदया, मैं विशेष रूप से आपके माध्यम से मंत्री जी के समक्ष किसानों के संदर्भ में कुछ बातें रखना चाहता हूँ । हमारे देश का किसान आज केवल खेती तक सीमित नहीं है, बल्कि वह

एग्री-प्रेन्योर बन रहा है। प्रोसेसिंग, वैल्यू एडिशन, स्टोरेज और मार्केटिंग की भागीदारी बढ़ रही है। ऐसे में कई बार कृषि से जुड़े छोटे उद्यमी जटिल कानूनों और नियमों के कारण परेशान हो जाते हैं।

महोदया, यह विधेयक किसानों और कृषि से जुड़े छोटे व्यवसायों के लिए राहत लेकर आया है, लेकिन मैं सरकार से अनुरोध करना चाहता हूँ कि आगे भी कृषि क्षेत्र में काम करने वाले छोटे उद्यमियों के लिए कंप्लायंस बर्डेन को कम किया जाए।

आदरणीय जितिन प्रसाद जी यहां बैठे हैं, मैं उनके समक्ष कुछ सुझाव रखना चाहता हूँ, मैं आपके माध्यम से आदरणीय मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। एग्री-प्रोसेसिंग यूनिट्स के लिए लाइसेंसिंग प्रक्रिया को और सरल किया जाए, छोटे किसानों के एफपीओ और सहकारी समितियों के नियमों को आसान बनाया जाए, कृषि भंडारण, कोल्ड स्टोरेज तथा सप्लाइ चेन से जुड़े छोटे कारोबारियों को अनावश्यक दंडात्मक प्रावधानों से पूरी तरह मुक्त किया जाए।

इसी विधेयक में क्रम संख्या 65 पर जहां वर्ष 2009 में पशुओं के संक्रामक रोग के निवारण और नियंत्रण अधिनियम, 2009 की अनुसूची में बोवाइन रोगों में 14 रोगों के साथ ब्रुसेला को भी जोड़ा जाए।

महोदया, अगर हम वास्तव में किसानों की आय बढ़ाना चाहते हैं और माननीय प्रधान मंत्री जी के विजन को आगे बढ़ाना चाहते हैं, तो हमें उन्हें केवल उत्पादन तक सीमित नहीं रखना चाहिए, बल्कि उनकी पूरी वैल्यू चेन को मजबूत बनाना चाहिए और यह तभी संभव है, जब कानून उनके लिए सहयोगी बने, बाधा नहीं, इसलिए मैं सरकार से आग्रह करता हूँ कि इस विधेयक की भावना के अनुरूप किसानों के लिए भी एक सहयोगात्मक और संवेदनशील व्यवस्था विकसित की जाए।

छोटे कृषि उद्यमों, ग्रामीण स्टार्टअप्स और सहकारी संस्थाओं के अनुपालन को और सरल बनाया जाए तथा दंडात्मक प्रावधानों को जहां हटा दिया गया है, वहीं सहायक तंत्र को और मजबूत किया जाए।

महोदया, अंत में मैं इतना ही कहना चाहता हूँ कि यह बिल न्यायालयों पर मुकदमेबाजी

का बोझ कम करेगा, साथ ही प्राकृतिक न्याय के सिद्धांतों का पालन सुनिश्चित करने का काम करेगा। इन्हीं शब्दों के साथ मैं अपनी ओर से अपनी पार्टी की ओर से, अपने नेता जयंत चौधरी जी की ओर से इस विधेयक का पूर्ण रूप से समर्थन करता हूँ और सभी से आग्रह करता हूँ कि सदन एक राय होकर इसे पारित कराने का काम करे।

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : धन्यवाद सभापति महोदया। मैं आज इस सदन में तथाकथित जन विश्वास बिल का पुरजोर विरोध करने के लिए खड़ा हूँ। सरकार कहती है कि यह ट्रस्ट बेस्ड गवर्नेंस है, मैं कहता हूँ कि यह कॉर्पोरेट बेस्ड गवर्नेंस है।

सभापति महोदया, सरकार कह रही है कि यह माइनर अफेंस है, लेकिन मैं पूछना चाहता हूँ कि ड्रग्स एंड कॉस्मेटिक एक्ट, 1940 में जो बदलाव किए गए हैं, जहाँ पहले जेल होती थी, अब सिर्फ जेल की जगह मॉनिटरी पेनाल्टी कर दिया गया है। क्या जनता की जान सिर्फ माइनर अफेंस है? आज यह सरकार कह रही है कि गलती करो, लोगों की जान लो, बस फाइन भर दो और निकल जाओ। क्या यह कानून सही है?

पहले न्यायालय तय करता था, लेकिन अब डिपार्टमेंट के ऑफिसर्स ही जज बनेंगे, वही इन्क्वायरी करेंगे, वही पेनाल्टी लगाएंगे। आखिर यह क्या है? यह रूल नहीं, यह रूल बाय एक्जीक्यूटिव है। सरकार खुद इन्वेस्टीगेटर भी है, जज भी है और एक्जीक्यूशनर भी है। यह फिर लोकतंत्र कहाँ है? इस बिल के तहत रोड सेफ्टी वॉयलेशन, एयर पोल्यूशन, नॉइज़ पोल्यूशन, इन सब पर सिर्फ वार्निंग दी जाएगी। मैं पूछना चाहता हूँ कि भारत में हर साल जो हजारों लोग सड़क हादसों में मरते हैं, उनकी जानों की कीमत क्या सिर्फ वार्निंग है? क्या सरकार यही कह रही है कि पहले मारो, फिर वार्निंग ले लो?

महोदया, 79 सेंट्रल एक्ट्स, 700 प्रोविजन्स, 1,000 से ज्यादा ऑफेन्सेज़ खत्म, एक ही बिल में सब खत्म। यह रिफॉर्म नहीं है, यह लेजिस्लेटिव बुलडोज़िंग है। इस कानून का उद्देश्य अलग होता है। पब्लिक हेल्थ, एन्वायरनमेंट, वर्कर्स राइट्स, कंज्यूमर सेफ्टी, लेकिन इस सरकार ने सबको एक ही तराजू में तौल दिया है। यह कॉर्पोरेट कनवेनियन्स है, इससे ज्यादा कुछ भी नहीं

है।

सरकार कहती है, “ईज़ ऑफ डूइंग बिजनेस।” मैं पूछना चाहता हूँ कि क्या आम आदमी को ईज़ ऑफ ब्रीदिंग मिलेगी, क्या मरीज को सेफ मेडिसिन्स मिलेंगी और क्या सड़क पर चलना सुरक्षित होगा? यह सरकार पब्लिक माइन्डेड नहीं, मनी माइन्डेड है। यह जनता की नहीं, पूंजीपतियों की सरकार है।

यह बिल क्राइम को खत्म नहीं कर रहा है। क्राइम को मॉनेटाइज कर रहा है। अब पनिशमेंट नहीं है। यह रेवेन्यू मॉडल है। सरकार का मैसेज साफ है, जुर्म करो, पैसा दो और आगे बढ़ो। यह जस्टिस सिस्टम नहीं है, यह फाइन कलेक्शन इकोनॉमी है।

“हुकूमत के इरादे अब साफ दिखते हैं,

कानून के नाम पर सौदे बिकते हैं।

जो पैसों से खेलते हैं वो बच जाते हैं,

और गरीब हर मोड़ पर सिसकते हैं।”

हमारे क्षेत्र में बार-बार फोन आते हैं कि सिलेंडर के लिए लाइन लगी है। मैंने कलेक्टर को फोन किया तो वह बोलता है कि डीएसओ को फोन करो, डीएसओ बोलता है कि कंपनी को फोन करो और कंपनी वाले बोलते हैं कि सरकार को फोन करो।

हर जगह सिलेंडर की किल्लत है, लाइनें लगी हैं और गरीबों का चूल्हा नहीं जल रहा है। हम ऐसे बिल लेकर आ रहे हैं, जिसमें गरीबों को मारने का काम यहां चल रहा है।

यह कोई आइसोलेटेड बिल नहीं है। लेबर लॉज़ डाइलूट किए गए हैं, एन्वॉयर्नमेंट लॉज़ वीकेन किए गए हैं, एमएसएमईज़ को बर्बाद किया है और अब कानून को भी कॉरपोरेट फ्रेंडली बना रहे हैं। यह सरकार सूट-बूट की सरकार है, कॉरपोरेट की सरकार है, जनता के खिलाफ वाली सरकार है।

सभापति जी, यह बिल कहता है - “trust the citizen.” लेकिन असल में यह कहता है-
“trust the violator, ignore the victim and dilute the law.”

जिस मुल्क में कानून भी बिकने लगे बाजारों में,
वहां इंसाफ नहीं मिलता, सिर्फ सौदे होते हैं दरबारों में।

जनता की आवाज दबे और पूंजीपति हंसते जाएं,
तो समझ लो लोकतंत्र हार गया और तानाशाह जीत गया।

मैं आपके माध्यम से कहना चाहता हूँ कि इस बिल को तुरन्त जेपीसी में भेजा जाए।
... (व्यवधान) पब्लिक हेल्थ सेफ्टी और एन्वॉयरनमेंट वाले प्रोविजन्स को रिस्टोर किया जाए और
जुडीशियरी की पॉवर को वापस लाया जाए। यह बिल जन का विश्वास नहीं है, यह जन का
विश्वासघात का बिल है। मैं इस बिल का पूरी तरह से विरोध करता हूँ।

श्री शशांक मणि (देवरिया) : महोदया, आपने मुझे एक महत्वपूर्ण बिल पर चर्चा करने का अवसर
दिया है, इसके लिए बहुत-बहुत धन्यवाद। यह बिल आज इस सदन में इसलिए आया है, क्योंकि
आदरणीय प्रधान मंत्री जी का प्रत्यक्ष नेतृत्व इसमें झलक रहा है। प्रधान मंत्री जी जनता में विश्वास
करते हैं, जनता की शक्ति को आगे ले जाने के लिए हर समय तत्पर रहते हैं और इस बिल के आने
से हमारी 140 करोड़ जनता और लाखों उद्यमियों को संबल मिलेगा और उसी के साथ-साथ
विकसित भारत की जो मुहिम है, जो रथ है, उसको वेग मिलेगा।

महोदया, मैं तीन विषयों पर इस सदन का ध्यान अकार्षित करना चाहता हूँ। मैं सदन को
अवगत करना चाहता हूँ कि इतने सालों तक इस प्रकार का जन विश्वास बिल क्यों नहीं आया,
दूसरा कुछ ऐसे प्रावधान इस बिल में हैं, जिनका मैं संज्ञान लेना चाहता हूँ और तीसरा इनसे क्या
लाभ मिलेगा, खासकर मेरे जैसे जिले, जो कि पिछड़े जिले हैं, उन्हें कैसे लाभ मिलेगा। मैं सदन को
याद दिलाना चाहता हूँ कि पूर्ववर्ती सरकारों ने इतने सालों तक जन विश्वास में अपना समर्थन क्यों
नहीं दिया? उसका कारण यह है कि ये पूर्ववर्ती सरकारें औपनिवेशिक थीं और अभिजात्यवाद से
ग्रसित थीं और उसी के साथ-साथ वामपंथी सोच से ग्रसित थीं। वामपंथी सोच का यह मतलब है
कि सब चीज़ सरकार और सरकार ही करे, लेकिन मैं आपको इसका इतिहास बताना चाहता हूँ। मैं
आपको वर्ष 1885 तक ले जाना चाहता हूँ, जब काँग्रेस का जन्म हुआ था। वर्ष 1857 के युद्ध के

कुछ सालों बाद काँग्रेस का जन्म हुआ था और उसका उद्देश्य उस समय यह नहीं था कि देश को आजादी दिलाई जाए। उसका उद्देश्य यह था कि एलन ऑक्टेवियन ह्यूम, जो उसके संस्थापक थे, वह एक अंग्रेज थे, स्कॉट्समैन थे, उसकी वजह से वायसराय के साथ समझौता हुआ। यह प्रक्रिया 30 साल तक चलती रही। वर्ष 1915 के आसपास इसमें थोड़ा सा झकझोर आया, जब 'लाल-बाल-पाल' की तिकड़ी आगे आई। उसी के साथ-साथ गांधी जी ने साउथ अफ्रीका से अपने देश में कदम रखे। उन्होंने देखा कि सामान्य व्यक्ति को कैसे आगे ले जाकर अपने देश की जो राजनीति है और देश का स्वतंत्रता संग्राम है, उसे कैसे आगे बढ़ाया जाए। उसके बाद तीस साल तक हम लोगों ने इस जन विश्वास में पहला कदम रखा क्योंकि उस समय गांधी जी जैसे लोग आगे आए। लेकिन इस देश का दुर्भाग्य यह है कि स्वतंत्रता के तुरंत बाद हमारे राष्ट्रपिता महात्मा गांधी का निधन हुआ। उसके बाद सरदार पटेल गए और उससे पहले सुभाष चन्द्र बोस गए और हमारी सरकार के ऊपर नेहरू-गांधी परिवार का राज आ गया। उसी के साथ-साथ यह वामपंथी सोच वापस आ गई।

उसके होते-होते मैं समझता हूँ जब गरीबी हटाओ का नारा लिया गया, तो इन लोगों ने उसमें कुछ नहीं किया। सरकार के माध्यम से उत्पीड़न किया। यही सोच मैं देख रहा हूँ कि उत्तर प्रदेश में भी समाजवादी पार्टी लेकर आ रही है। हर चीज सरकार के माध्यम से करेंगे, तो समाज का क्या होगा? इसीलिए सभापति महोदया, इस बिल का महत्व सिर्फ इस बिल तक नहीं है। जन विश्वास की आभा इस पूरे देश में चल रही है। जन विश्वास के माध्यम से आदरणीय प्रधान मंत्री जी ने जो मुहिम उठाई है कि कैसे हम लोग सबका साथ और सबका प्रयास से आगे बढ़ें। इसमें हमारे सांस्कृतिक राष्ट्रवाद की भावना भी बहुत प्रखर है।

हमारी पार्टी का जो उद्देश्य है, एकात्म मानववाद का, उस मानववाद के उद्देश्य से हम लोग मानववादी अर्थव्यवस्था पर आगे चल रहे हैं। जो हमारे वेदांत में लिखा गया है— 'अहम् ब्रह्मास्मि'। हर व्यक्ति में एक शक्ति है, उसे उजागर करने के लिए जन विश्वास बिल आगे आया है। मैं इसकी बहुत-बहुत सराहना करना चाहता हूँ। इसमें कुछ ऐसे प्रावधान हैं, उनका उल्लेख करके मैं अपनी बात को आगे बढ़ाना चाहता हूँ।

आदरणीय सभापति महोदया, कानून और प्रशासनिक व्यवस्था में हर चरण पर यह अहसास होता है कि नागरिक नियमों का पालन नहीं करेगा। उसी आधार पर पूर्ववर्ती सरकारों ने कानून बनाया था, जिसका परिणाम यह हुआ कि छोटी-छोटी तकनीकी या अनजाने में हुई गलतियों पर भी आपराधिक मामले दर्ज होने शुरू हो गए। इससे नागरिकों में भय पैदा हुआ, अनुपालन का बोझ बढ़ा, भ्रष्टाचार बढ़े, कोर्ट की प्रक्रियाओं में लंबी लाइन लग गई क्योंकि छोटे-छोटे उल्लंघन का अपराध होता है। इसी प्रकार से हमारे उद्यमियों, किसानों, व्यापारियों, नए व्यवसायियों पर सबसे ज्यादा प्रभाव पड़ा है।

मुझे बहुत हर्ष है कि इस बिल में लगभग 984 प्रावधान, करीब 79 केंद्रीय नियम और 23 मंत्रालयों से प्रस्तावित ऐसे प्रावधान हैं, जिसमें 700 से अधिक ईज ऑफ बिजनेस के हैं, लगभग 70 ईज ऑफ लिविंग के हैं। इन सुधारों में महत्वपूर्ण यह है कि किसी भी कानून व्यवस्था की विश्वसनीयता केवल सख्ती पर नहीं होती है, बल्कि न्याय और तर्कसंगतता पर होती है। पहली बार गलती करने पर चेतावनी, समझौता प्रावधान और प्रशासनिक स्तर पर मामलों का समाधान, ये सभी कदम नागरिकों को भय की भावना से मुक्ति दिलाते हैं और उन्हें आगे बढ़ने की क्षमता देते हैं।

सभापति महोदया, नागरिकों को छोटी-छोटी गलतियों से अपराधी न्याय से डराते हैं, उसमें अनौपचारिक अर्थव्यवस्था बहुत बढ़ गई है। कई लोग यह अनुमान लगाते हैं कि हमारी जीडीपी का लगभग 20 से 25 प्रतिशत अंश अनौपचारिक है। आज हम लोग चार ट्रिलियन डॉलर पर हैं, अगर हम लोग इस अर्थव्यवस्था को पूरी तरह औपचारिक करेंगे, तो हम लोग पाँच-छः ट्रिलियन डॉलर पर जा सकते हैं। इसलिए यह बहुत आवश्यक है कि हमारे छोटे व्यापारी, जो कि विकसित भारत की नींव हैं, उनके लिए छोटे-छोटे नियम हटाए जाएँ। भारत में आज भी इसकी किल्लत है।

महोदया, साथ ही यह समझना भी जरूरी है कि जन भागीदारी केवल आर्थिक भागीदारी नहीं है। यह एक मनोवैज्ञानिक स्वामित्व का भी विषय है। जिस नागरिक को सरकार पर भरोसा होता है, वह अधिक जिम्मेदारी से व्यवहार करता है। जबकि जो नागरिक निरंतर हूँ-चूँ करता है,

वह ऐसा नहीं करता है।

सभापति महोदया, हमें यह भी समझना पड़ेगा कि इस विधेयक का एक और महत्वपूर्ण पहलू प्रशासनिक सुधार है। निर्धारित अधिकारियों द्वारा मामलों का निपटारा और अवसंरचना बहुत महत्वपूर्ण है, क्योंकि कोर्ट पर ज्यादा दबाव है। मैं इसका उदाहरण देना चाहता हूँ। विश्व में किसी ट्रेन स्टेशन पर या कहीं टिकटलेस ट्रेवल होता है, तो वहाँ पर एक क्रिमिनल केस नहीं होता, बल्कि जुर्माना लगता है। हमारा ही देश था, जिसमें जुर्माना नहीं लगता था, क्रिमिनल केस भी हो सकता था। अब इस विधेयक के माध्यम से आज की तारीख में जुर्माना लगेगा, जो मेरे हिसाब से सही है।

महोदया, स्पष्ट दिशानिर्देशन, मजबूत अपील व्यवस्था और डिजिटल व्यवस्था के कारण इस बिल में और स्पष्टीकरण आएगा। मैं समझता हूँ कि इससे जनता में विश्वास आया है। मैं जनभागीदारी और सबके प्रयास का उल्लेख करके अपनी वाणी को विराम दूंगा।

मेरे संसदीय क्षेत्र में अमृत प्रयास संगठन बनाया गया है, जहां आर्थिक, सामाजिक और किसानों के लिए प्रयासों में वृद्धि की गई है। मैं समझता हूँ कि यह बिल इस दिशा में बहुत बड़ा ऐलान करेगा और मेरे संसदीय क्षेत्र के 30 लाख नागरिकों के लिए संबल का काम करेगा। यह उनको बताएगा कि यदि आप कोई भी बड़ा या छोटा व्यवसाय लगाना चाहते हैं तो आपको किल्लत नहीं होगी और प्रशासन की तरफ से कोई दबाव नहीं पड़ेगा। मेरे संसदीय क्षेत्र में चाहे अजय जायसवाल जी हों, चाहे विनोद यादव जी हों, जो किसान हैं, सभी को संबल मिलेगा। मैं समझता हूँ कि इस विधेयक के माध्यम से विकसित भारत का व्यापक दृष्टिकोण से देखना होगा। इसमें सरकार जामवंत की भूमिका निभाए। मैं आपके समक्ष रामायण का दोहा प्रस्तुत करना चाहता हूँ-

‘कहइ रीछपति सुनु हनुमाना । का चुप साधि रहेहु बलवाना ।।’

पवन तनय बल पवन समाना । बुधि बिबेक बिग्यान निधाना ।।’

आज की तारीख में हमारी सरकार सिर्फ अंकुश नहीं लगाती है, वह जामवंत की तरह हमारे किसानों और उद्यमियों को प्रोत्साहित करती है और इसलिए यह विधेयक बहुत महत्वपूर्ण रहेगा।

मैं समझता हूँ कि इस विधेयक से सरकार की भूमिका में महत्वपूर्ण बदलाव आएगा। हम मानते हैं कि भारत की असली ताकत उसके लोग हैं, उनकी सोच है, उनकी ऊर्जा है, उनकी उद्यमशीलता है और जनविश्वास विधेयक केवल एक कानूनी सुधार नहीं, बल्कि भारत के नागरिकों के प्रति विश्वास का प्रतीक है। मैं इस विधेयक का पूर्णतः समर्थन करते हुए अपनी वाणी को विराम देता हूँ। जय हिंद।

श्री राजेश रंजन (पूर्णिया) : माननीय सभापति महोदया जी, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। एक कहावत है 'गोबर न मरने देती है, न जीने देती है।' बड़ी विचित्र स्थिति है। गोबर पर जितना मर्जी घी डालिए, घी की महक नहीं आती है। स्थिति इतनी भयावह है कि हम नौकरशाही, फीताशाही, तानाशाही और हिटलरशाही की ओर बढ़ते जा रहे हैं।

क्या यह बिल किसानों, मजदूरों, साहित्यकारों और पत्रकारों के हित में है? लोकतंत्र की रीढ़ युवा हैं, जो स्वतंत्र भाषा बोलते हैं और लोकतंत्र को बचाने की बात करते हैं, उनको हेट स्पीच से जेल भेजा जाता है। किसानों को गलत तरीके से लोन आदि के कारण जेल भेजा जाता है। छोटे ट्रैक्टर लेने पर युवाओं को 50,000 रुपये लिए जेल भेज दिया जाता है।

महोदया, छात्र आंदोलन करते हैं तो उनको जेल भेज दिया जाता है और उन पर केस कर दिया जाता है। यदि यह बिल उनके लिए लाते तो समझ में आता। क्या इसमें छोटे व्यापारी, लघु व्यापारी, बट्टेदार आते हैं? आप यह बिल किसके लिए लाए हैं?

महोदया, अब मैं नकली दवाओं की बात कहना चाहता हूँ। यह दुनिया ड्रग्स पर चल रही है। हथियारों का सौदा करके पूरी दुनिया पैसा कमा रही है। कानून किसके लिए हैं? जिसके पास पैसा है, जो दलाल है, जिसके पास पूरा साम्राज्य है, उनके लिए ही कानून हैं। गरीबों, कमजोरों और जिनके पास पैसा नहीं है, उनके लिए नहीं है।

आपने सारी चीजें नौकरशाही को दे दी हैं जबकि न्यायपालिका सर्वोच्च है। विधायी पालिका उससे ज्यादा सर्वोच्च है और कार्यपालिका बिल्कुल नीचे है। आपने हर मुद्दे के लिए

नौकरशाही के बीच में जाने को कह दिया, इससे आपने भ्रष्टाचार और पैसे की बार्गेनिंग का दरवाजा खोल दिया। ऐसे लोग जेपीसी में बैठ जाते हैं जिनको न तो आम लोगों का ज्ञान है और न ही समझ है। वे लोग जो जातपात, हिंदू-मुसलमान और पैसे के कारण जीतकर आते हैं, नेताओं की बदौलत जेपीसी में बैठ जाते हैं, इसकी वजह से मजबूत और अच्छे लोगों को जगह नहीं मिलती है। इसका नतीजा यह होता है कि सब उद्योगपतियों और पूंजीपतियों के बिल आ जाते हैं।

महोदया, नकली दवाइयां बिकती हैं और नकली दवाइयों पर कोई अंकुश नहीं है। आप बेशक चंडीगढ़ जाकर देख लीजिए, वहां दवाइयों की कंपनियां चल रही हैं। एमआर क्या करता है? आप जिस जगह से चुनकर आई हैं, आपको पता है कि पढ़े लिखे लोग कितने हैं? आप इस बात को भी ध्यान में रखें कि अशिक्षित लोग सिर्फ नाम लिखना जानते हैं, वे कितनी दवाइयों के नाम जानते होंगे, यह भी देखने की बात है? वहां जाकर दवाइयां बेची जाती हैं। इससे कौन मरेगा? आम लोग ही तो मरेंगे। आप अनुच्छेद 50 और अनुच्छेद 21 उठाकर देख लीजिए, आपको पता चल जाएगा कि क्या स्थिति है।

17.00 hrs

आपको पता चल जाएगा कि क्या स्थिति है।

मैडम, दूसरी चीज़ प्रदूषण फैलाव है। यह प्रदूषण कौन फैला रहा है? प्रदूषण वे लोग फैलाते हैं, जो बड़े लोग हैं, बड़े व्यापार करते हैं, बड़े-बड़े कारखाने चलाते हैं। आपने उनको यह कह दिया है कि आप पूरा प्रदूषण फैलाओ। महिलाएं मरे, गरीब मरे, सब लोग खत्म हो जाए। सीएजी (कैंग), नियंत्रक महालेखा परीक्षक की रिपोर्ट स्पष्ट करती है कि पर्यावरण संबंधी जुर्मानों की वसूली न के बराबर होती है। जेल का भय समाप्त कर सरकार इकोलॉजिकल डिफॉल्ट की संस्कृति को बढ़ावा दे रही है।

नकली दवाई के लिए 5 लाख रुपये। हम नकली दवाई बेचकर अरबों-खरबों कमाते हैं। 5 लाख रुपये क्यों मैडम, हम 1 करोड़ रुपये दे देंगे। मैडम, आपने उसमें 5 लाख रुपये का जुर्माना कर दिया है।

दलित, आदिवासी, वंचित समूह के बारे में हम आपसे यह कहना चाहेंगे कि आपने कह दिया कि दलित आदिवासी को हटा दो, रोड के बगल में जितनी दुकानें हैं, उनको खत्म कर दो। अब आप हमको एक बात बताइए, हम अतिक्रमण दलित का कर लेंगे, आदिवासी का कर लेंगे, उसके घर के आगे हम पूरा कूड़ा डंप कर देंगे और थाने में या कुछ जगहों पर हम कहेंगे पैसा लो, चुपचाप रहो हम जुर्माना भरने के लिए तैयार हैं, हमने अरबों रुपये कमा लिए हैं।

मैडम, दूसरी चीज हम आपसे यह कहना चाहेंगे कि अदालतों में अंतिम व्यक्ति जिसकी पहुंच किसी भी कीमत पर ऊपर तक नहीं है। अदालत के अलावा दूसरी बात हम महिला सुरक्षा और नागरिक गरिमा की करना चाहेंगे। आज सबसे ज्यादा हमारी बेटियां प्रताड़ित हैं। चाहे वो हिंसा घरेलू हो या हिंसा बाहर हो, वे परेशान होती हैं। सार्वजनिक गंदगी और अभद्रता के नियमों को शिथिल करने का सीधा प्रभाव महिलाओं की सुरक्षा और सम्मान पर पड़ेगा। स्वच्छ और सुरक्षित वातावरण अनुच्छेद 21 के तहत मौलिक अधिकार है, कोई व्यापारिक सौदा नहीं है। जवाबदेही और आपराधिक कार्रवाई के डर के बिना ठेकेदारों या निजी कंपनियों के पास महिलाओं के लिए बने सार्वजनिक शौचालयों और स्थानों पर स्वच्छता बनाए रखने के लिए कोई बाध्यता नहीं रह जाएगी।

मैं आपसे कहना चाहूंगा, यह जो वसूली शुल्क, यह इंस्पेक्टर पर भरोसा वसूली करने के लिए मैडम। इसका निष्कर्ष मेरा आपसे इतना है कि भरोसे के मुखौटे वाली तानाशाही जैसे कानून का सबको विरोध करना चाहिए। न्यायपालिका, विधायिका की रिस्पेक्ट घटती जा रही है।

मैडम, अंत में मेरी एक रिक्वेस्ट है। हम बोल रहे हैं कि धारा 353 को आप लड़िए, आप अपने राज में धरना दीजिए, आपको जेल भेज देगा। धारा 353 में हर नेता को जेल भेज दो, आचार संहिता में जेल भेज दो, स्पीच दो, जेल भेज दो, टाइम केस हो जेल भेज दो तो विधायक, जब हम लोगों को 353 में आप जेल भेज रहे हैं, बेटियों को बच्चों को यदि वे स्कूल में आंदोलन करते हैं उनको जेल भेज रहे हैं और करोड़पति, अरबपति को...(व्यवधान) दलालों से मिलकर हिंदुस्तान को खत्म कर दो और पूंजीपति और उद्योगपति की सरकार मन में चलाओ। नकली दवा

की आजादी कर दो, डॉक्टर को नकली दवा लिखने की आजादी कर दो, पूरा अधिकार उद्योगपति को दे दो। हिंदुस्तान की आत्मा गरीब, मजदूर, किसान, बेटियां, युवा और छात्रों के लिए इस कानून में कुछ नहीं है, इसलिए यह बिल दलित आदिवासी विरोधी है, इस बिल को रोकना चाहिए और इस बिल को पास नहीं होने देना चाहिए। मैं यह आग्रह करूंगा। बहुत-बहुत धन्यवाद।

श्री हनुमान बेनीवाल (नागौर): सभापति महोदया, सबसे पहले मैं आपको धन्यवाद दूंगा कि आपने मुझे जन विश्वास उपबंधों का संशोधन विधेयक 2026 पर चर्चा में बोलने का अवसर दिया।

सभापति महोदया, मेरे से पूर्व भी वक्ताओं ने, कई माननीय सांसदों ने अपनी बात रखी थी कि आप जो यह बिल लेकर आए हैं, आपको इसमें छात्र, युवा, बेरोजगार और नकली दवाओं का जैसा उन्होंने बताया कि जुर्माना बहुत कम संख्या के अंदर किया, तो लोग जुर्माना भरकर, नकली दवा वाला जुर्माना भरेगा और करोड़ों-अरबों कमाएगा, यह सही बात हमारे पप्पू यादव जी ने भी कही। मैं कई सांसदों की स्पीच सुन रहा था। यदि आप व्यापक तरीके से विचार-विमर्श के बाद, अगर इसको पारित कराते तो निश्चित रूप से देश के अंदर अच्छा मैसेज जाता।

मैडम, आप नाम के अनुरूप जनता के विश्वास को सुदृढ़ करने का दावा करते हैं, लेकिन यह जनहित में कितना खरा उतरेगा, यह देखने वाली बात है। मैं स्पष्ट करना चाहता हूं कि विधेयक के उद्देश्य का विरोध कोई नहीं करता है, लेकिन यह विधेयक वास्तव में जन विश्वास को मजबूत करे, न केवल एक औपचारिक सुधार बनकर रह जाए, इसकी सुनिश्चितता मंत्री जी किस तरह करेंगे, यह सरकार को देखना चाहिए। सरकार का दावा है कि विधेयक प्रक्रियाओं को सरल बनाएगा, लेकिन जमीनी हकीकत यह है कि आज बड़ी शंका यह भी है कि इसमें कई प्रावधान ऐसे हैं जो छोटे व्यापारियों पर अनावश्यक अनुपालन का बोझ बढ़ा सकते हैं।

मैडम, इसमें दण्डात्मक प्रावधानों को कम करने की बात कही गई है। लेकिन व्यवहार में अधिकारियों के विवेकाधिकार को बढ़ाने का खतरा है। आप ब्यूरोक्रेट्स को मजबूत कर रहे हैं, इसलिए मंत्री जी इसकी जवादेही के प्रति शंका का भी समाधान करें। इसके साथ ही, मेरा सुझाव है कि एमएसएमई सेक्टर्स के लिए इसमें विशेष प्रावधान जोड़े जाएं।

मैडम, कोई जन विश्वास तभी बनता है जब व्यवस्था पारदर्शी और जवाबदेह हो। मगर सिलेक्ट कमेटी में जाने के बाद भी जब यह पुनः लाया गया, तो इस बिल में डिजिटल ट्रैकिंग, समयबद्ध सेवाएं और जवाबदेह जैसी ठोस उपायों के अभाव नज़र आए। मैं यह इसलिए कह रहा हूँ क्योंकि अधिकारी जवाबदेह न होंगे, तो कानून बदलने से भी जनता का भरोसा नहीं बढ़ेगा। इसलिए मेरा आग्रह है कि सभी सेवाओं के लिए टाइमबाउंड डिलिवरी सिस्टम कैसे होगा और हर कार्रवाई का डिजिटल रिकॉर्ड और ट्रैकिंग सिस्टम लागू हो, इस पर मंत्री जी को जवाब देना चाहिए।

मैडम, मैं इस विधेयक के उद्देश्य और कारणों को पढ़ रहा था, उसमें लिखा था कि लोकतांत्रिक शासन की आधारशिला सरकार द्वारा अपने लोगों और संस्थानों पर भरोसा करने में निहित है और पुराने नियमों और विनियमों का जाल विश्वासों की कमी का कारण बनता है। मैं सरकार से पूछना चाहता हूँ कि आप एक तरफ पुराने कानूनों को हटाने की बात करते हैं। आपने वर्ष 2014, 2029 और 2024 के अपने चुनाव घोषणा-पत्र में भी लिखा कि जितने भी पुराने कानून हैं, आप उनको हटाएंगे। आप एक तरफ रोज एक नया बिल ला रहे हैं, कभी तो एक ही दिन में दो-दो बिल्स भी पास होते हैं। ऐसे में आपका उद्देश्य कई मायनों में दिखावा नज़र आता है।

आप कह रहे हैं कि इस विधेयक के पारित होने से छोटे अपराधों पर जेल नहीं, सिर्फ जुर्माना होगा, क्योंकि आपने कई कानूनों में छोटे उल्लंघनों पर जेल की सजा हटाकर इसके अन्दर जुर्माना किया है।

मैडम, पहले कुछ सदस्यों ने कहा और मैं भी कहना चाहता हूँ कि लाखों मामले ट्रायल में पड़े हुए हैं। उनके निर्णय ही नहीं हो पा रहे हैं। ऐसे में वर्षों से जो मामले लंबित हैं, उनका शीघ्र निस्तारण कैसे हो, पीड़ितों को कैसे न्याय मिले, इस पर भी सरकार को ध्यान देने की जरूरत है। दिसम्बर, 2025 की स्थिति के अनुसार, राजस्थान उच्च न्यायालय में 73,621 मामले सिविल और 35,136 दांडिक मामले दस वर्षों से लंबित पड़े हुए हैं।

मैडम, इस विधेयक में एक प्रावधान यह भी रखा गया है कि यदि कोई व्यक्ति सार्वजनिक गैर-आवासीय भूमि पर अवैध रूप से कब्जा करता पाया जाता है, तो उसे छः महीने तक की जेल

या भूमि के मूल्य का हर वर्ष के हिसाब से पांच प्रतिशत तक का जुर्माना या दोनों सजाएं दी जा सकती हैं। मैं इस संदर्भ में, मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि सरकारी भूमि पर फर्जी दस्तावेजों से देश भर में कई जगहों पर लोगों ने कब्जा कर रखा है। मैं अपने संसदीय क्षेत्र नागौर की बात करूँ, तो केवल नागौर शहर में सैकड़ों बीघा सरकारी भूमि पर फर्जी दस्तावेजों से भू-माफियाओं ने जमीन हड़प रखी है और वहां गलत तथ्यों और मिलीभगत करके बिजली और पानी के कनेशन लेकर हाई कोर्ट से स्टे ले लेते हैं। मंत्री जी, ऐसे मामलों में आपका यह कानून कैसे काम करेगा? जब आप जवाब दें, तो इसके बारे में जरूर बताएं।

मंत्री जी, आप सुधार की बात तो कर रहे हैं, लेकिन मैं आपको बताना चाहता हूँ कि हाई कोर्ट या सुप्रीम कोर्ट में किसी भी जनहित याचिका में अगर कोई फैसला आता है, तो उस फैसले के क्रियान्वयन की निगरानी के लिए भारत सरकार के पास कोई केन्द्रीय मॉनिटरिंग प्रणाली नहीं है। 19 दिसम्बर, 2025 को मेरे द्वारा पूछे गये एक सवाल के जवाब में सरकार ने स्वयं इसी सदन में इस बात को स्वीकार किया था। इसलिए जनहित याचिकाओं के फैसले के क्रियान्वयन पर केन्द्रीय मॉनिटरिंग निगरानी प्रणाली विकसित की जाए, यह मेरी मांग है।

मैडम, सरकार ट्रस्ट बेस्ड गवर्नेंस की बात करती है, लेकिन यह बिल अविश्वास पैदा करेगा। जब अपराधी को सिर्फ पैसे देकर छूट मिल जाएगी, तो कानून का डर खत्म हो जाएगा। क्या हम चाहते हैं कि प्रदूषण फैलाने वाले, फूड सेफ्टी नियम तोड़ने वाले या सुरक्षा मानकों की अनदेखी करने वाले सिर्फ जुर्माना भरकर बच जाएं? यह मेरा आग्रह है कि इस मामले में आप ध्यान रखें, क्योंकि इस कानून का बहुत ही दुरुपयोग होगा।

हमारा विरोध इस बात का है कि सरकार ने राज्यों, नियामक संस्थाओं और सिविल सोसायटी से पर्याप्त परामर्श नहीं किया। छोटे अपराधों को भी आपराधिक श्रेणी में रखना जरूरी है ताकि आपकी डिटेरेंस बनी रहे।

मैडम, जन विश्वास केवल शब्दों से नहीं, बल्कि यह पारदर्शिता, जवाबदेही और जनभागीदारी से बनता है। इसलिए मैं सरकार से आग्रह करता हूँ कि इसे जल्दबाजी में पारित न

किया जाए, विपक्ष और जनता के सुझावों को गंभीरता से लिया जाए। इसे और अधिक प्रभावी, पारदर्शी और जनहितकारी बनाया जाए। यदि सरकार वास्तव में जन विश्वास जीतना चाहती है, तो उसे जनता की आवाज़ को सुनना चाहिए।

आज देश के अन्दर यह हो रहा है कि उन मामलों की चर्चा भी इस हाउस में होनी चाहिए। इस हाउस में बेरोज़गारी की चर्चा होनी चाहिए, किसानों के मुद्दे की चर्चा होनी चाहिए। देश का नौज़वान और किसान यही चाहता है। धन्यवाद।

श्री अब्दुल रशीद शेख (बारामूला) : महोदया, जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026 का मकसद छोटे-छोटे अपराधों को डिक्रिमिनालाइज करना है। यह अच्छी बात है। शायद मुझसे बेहतर कोई नहीं जानता होगा, मैं बार-बार यह कहूंगा, क्योंकि जेलों में लोग भरे पड़े हैं। अदालतों के ऊपर काफी ज्यादा बोझ है। मैं इस सदन को बताना चाहूंगा कि अक्सर लोग जज साहिबान को कोसते हैं, लेकिन जज साहिबान भी क्या करेंगे? उन पर बहुत ज्यादा बोझ है। कभी ट्रायल का मौका ही नहीं मिलता है, कभी बेल का मौका ही नहीं मिलता है, दो-दो या तीन-तीन साल से लोगों की जमानतों की दरख्वास्तें पड़ी हुए हैं।

हम लोग कानून बनाते हैं, लेकिन बद्किस्मती से माननीय जज साहिबान को बुरा-भला सुनना पड़ता है। जैसे इस बिल का नाम जन विश्वास (पीपूल्स ट्रस्ट) है, फिर भी मैं जनप्रतिनिधियों के लिए एक बात कहना चाहूंगा। जैसे मैंने जेल में रहकर चुनाव लड़ा था, मुझे कानून ने चुनाव लड़ने की इजाजत दी थी। फिर ऐसा कौन-सा अंधा कानून है, जो मुझे यहां आने से रोक रहा है? आप ऐसा कानून लाइए, जिसके तहत किसी भी व्यक्ति को जेल में रहते हुए चुनाव लड़ने नहीं दिया जाएगा तथा जिसके खिलाफ एफआईआर दर्ज है, उसको चुनाव मत लड़ने दीजिए। आपने छोटी-छोटी चीजें कर दी हैं, लेकिन आपकी नज़र बड़ी चीजों की तरफ नहीं जा रही हैं।

आप किसी व्यक्ति को जेल में रहते हुए चुनाव लड़ने की इजाजत मत दीजिए। कोई जनप्रतिनिधि चुनाव जीतकर आया है, उस पर 20 से 30 लाख लोग अपना विश्वास जताते हैं, यदि

आप उसको यहां नहीं आने देंगे, तो आप उन लोगों का अपमान कर रहे हैं। अब अगर मुझे यहां आने दिया गया है, तो दिल्ली सरकार मुझसे कहती है कि एक दिन के लिए डेढ़ लाख रुपये भर दीजिए। मैं सिर्फ अपने लिए नहीं कह रहा हूं। कल आपमें से भी किसी के साथ ऐसा हो सकता है, क्योंकि चार दिन की चांदनी है। कल किसने देखा है? कल क्या होगा? ऐसा आपके साथ भी हो सकता है।

आप मेहरबानी करके एक सर्वसम्मति बनाइए कि किसी को जेल में रहते हुए चुनाव नहीं लड़ने दिया जाएगा। जब लोक सभा का सत्र शुरू होता है, तो राष्ट्रपति जी संसद आने के लिए मुझे आमंत्रण पत्र भेजती हैं, लेकिन एनआईए कहता है कि आप नहीं जाएंगे। राष्ट्रपति बड़ा है या फिर एनआईए बड़ा है? कम से कम इस कानून को तो देखना चाहिए। कानून अंधा नहीं हो सकता है। अगर सरकार वाकई कुछ कानूनों को डिक्लिमिनलाइज करना चाहती है, तो यह अच्छी बात है। Let us welcome it. आप मुझसे पूछिए। कई लोग मामूली जुर्म में जेलों में 10-10 सालों से पड़े हुए हैं। मैं विपक्ष से भी कहूंगा कि कम से कम हर चीज का एक सकारात्मक पहलू भी होता है। जेलों में लोग भरे पड़े हैं। जहां एक बैरक में 100 बंदों की गुंजाइश है, उसमें 500 बंदे भरे पड़े हैं।

यह अच्छी बात है कि कम से कम जेलों को डिक्लेजस्ट किया जाए, लेकिन यूएपीए की धारा 43(डी) क्या कहती है? कांग्रेस सरकार यूएपीए लाई थी। चिदंबरम जी ने उस कानून को काफी मजबूत किया था। आपने लोगों के सिरों पर तलवार लटका दी थी, ताकि कोई जेल से छूट ही न सके। फिर जो कमी थी, वह इन लोगों ने पूरी कर दी है। मैं इस सरकार से दामन फैलाकर और हाथ जोड़कर कहना चाहता हूं कि यूएपीए की वजह से असम, कन्याकुमारी तथा कश्मीर तक में जितने भी लोग जेलों में बंद हैं, वे सारे अपराधी नहीं हैं। आप राजनीतिक लोगों को भी अपराधी व आतंकवादी बनाते हैं। कम से कम यूएपीए की धारा 43(डी) है, जिसमें जमानत का प्रावधान है, you have to prove yourself innocent. You cannot get bail unless you prove yourself innocent. मैं यह कैसे करूं? मैं तो पिछले आठ सालों से जेल में बंद हूं। एजेन्सी के समक्ष तो पूरा मैदान खुला पड़ा है, सब कुछ सरकार के साथ है, उनके पास सारी व्यवस्थाएं हैं।

How can we prove ourselves innocent? मैं सिर्फ अपने लिए यह नहीं कह रहा हूँ। अगर आप दो, तीन, चार, आठ-आठ या नौ-नौ साल तक जमानत नहीं देंगे, तो लोग मर माएंगे। लिहाज़ा खुदा के वास्ते मेहरबानी करके आप इसको देखिए।

अगर मैं सही हूँ, तो रात के वक्त भी लोगों ने सुप्रीम कोर्ट का दरवाजा खटखटाया था कि कुत्तों को उनकी जगहों से हटाया जा रहा है। कुत्तों को परेशानी हो रही है। You people care for dogs but not for human beings. Why not care for those who have been in jails for decades and have done nothing? आप उन लोगों के लिए क्यों नहीं बोलते हैं? मैं अपने लिए नहीं बोलूंगा। उमर खालिद, शरजील इमाम और कश्मीर के लोग क्यों मरें? They are political prisoners, but you treat them as terrorists.

मैं केन्द्र सरकार और मोदी जी से गुजारिश करना चाहता हूँ। ये कहते हैं कि 'सबका साथ, सबका विकास' होना चाहिए। अगर वाकई ही आपको सबका साथ चाहिए, यदि आप अच्छा काम करेंगे, तो हम आपका साथ देंगे। यदि आप अच्छा नहीं करेंगे, तो हम साथ नहीं देंगे। अगर आप वाकई कुछ कानूनों में परिवर्तन करना चाहते हैं, क्योंकि इस देश में अफ़सपा है। वे कहते हैं कि 'एक राष्ट्र, एक विधान' होना चाहिए। यह बहुत अच्छी बात है। अगर ऐसा है, तो मैं मंत्रिगण और सरकार से यह पूछना चाहता हूँ, क्योंकि आपने जम्मू-कश्मीर में कहा है कि अब दो विधान, दो संविधान खत्म हो गया है। Why is the Public Safety Act, which is draconian and notorious, still in existence there? अगर आपने एक ही कानून बनाया है, तो वहां से पीएसए को हटा दीजिए। आपके पास यूएपीए है।

एक और महत्वपूर्ण बात है। अगर मैंने या किसी ने भी कश्मीर में कोई अपराध किया है, तो उसको कश्मीर की जेल में रखो। आपने मुझ पर नकेल कसकर दिल्ली की तिहाड़ जेल में डाल दिया है। अगर मैंने कोई अपराध किया भी है, तो मैंने वहां पर अपराध किया है। मैं सबके लिए बोल रहा हूँ। मैं एक गुजारिश करना चाहता हूँ। अगर आप पूरे देश में देखेंगे, तो आवारा कुत्तों का राज चल रहा है। वे किसी को भी पकड़कर काट देते हैं, लेकिन उनको नियंत्रित करने के लिए किसी के

पास कुछ नहीं है। अगर कोई कुत्ता पागल हो जाए, आप अप्सपा के तहत किसी इंसान को गोली मार सकते हैं, तो आप पर केस दर्ज नहीं होगा। आपने उसको डिफेंस बताया है। अगर कोई आवारा कुत्ता है या वह पागल हो गया है, तो वह 10-20 बच्चों को भी काट ले, तो कुछ नहीं होगा। मेरे यहां के आवारा कुत्तों ने एक ही दिन में 26 बच्चों को काट लिया था। जब मैंने वहां के एसपी व डीसी से गुजारिश की थी, तो उन सबने हाथ खड़े कर दिए थे और कहा कि हम कुछ नहीं कर सकते हैं।

अगर गलती से भी फौज का कोई जवान अप्सपा में किसी बंदे को गोली मार दे, तो उसे कोई कुछ नहीं कहता है, लेकिन हम आवारा कुत्तों का कुछ नहीं कर सकते हैं। मैं सिर्फ एक गुजारिश करना चाहता हूं। अगर आप वाकई लोगों का एतमाद जीतना चाहते हैं, तो कम से कम जो ड्रैकोनियन लॉज हैं, आप कॉस्मेटिक मेजर्स मत उठाइए, खासतौर से यूएपीए की धारा 43 को नर्म कीजिए। आप यूएपीए की धारा 43डी को ईज-आउट करके हमारे जो जज साहिबान और अदालते हैं, उन्हें कम से कम इतना इख्तियार दीजिए कि लोगों को यूएपीए में बेल मिले। असम, मणिपुर, कश्मीर, पंजाब और लगभग हर स्टेट के लोग 10-10 साल से जेलों में हैं। यह सरकार यूएपीए पर कम से एक अमेंडमेंट लेकर आए, जिससे बेल का प्रोसेस ईजी हो जाए और लोग कम से कम अपनी फैमिली से मिल सकें। अगर वाकई किसी का कोई अपराध है, तो उसको उसी स्टेट में रखें, जहां उसने अपराध किया है या एलिज्ड क्राइम किया है। ऐसा न हो कि लोगों को आप किडनैप करके तिहाड़ में डालें, क्योंकि आपको कोई एजेंडा चलाना है। बाकी आपने यह जो किया है, यह बहुत ही अच्छी बात है। ऐसे कानूनों से लोगों का वक्त भी बचेगा, वे जेलों से भी छूटेंगे और लोगों का एतमाद भी बढ़ेगा। जब तक आप यूएपीए की तलवार लोगों के सरों से नहीं हटाएंगे, till then you cannot claim India to be the largest democracy, till then it would be a sham democracy. You have to take care of that. Thank you.

माननीय सभापति : महासचिव जी ।

17.16 hrs

MESSAGE FROM RAJYA SABHA

AND

BILL AS PASSED BY RAJYA SABHA *

SECRETARY-GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Central Armed Police Forces (General Administration) Bill, 2026 which has been passed by the Rajya Sabha at its sitting held on the 1st April, 2026.”

Madam, I lay on the Table the Central Armed Police Forces (General Administration) Bill, 2026, as passed by Rajya Sabha on the 1st April, 2026.

माननीय सभापति : माननीय सदस्य श्री चन्द्र शेखर जी ।

* Bill was laid on the Table.

17.17 hrs

JAN VISHWAS (AMENDMENT OF PROVISIONS) BILL, 2026 - Contd.

एडवोकेट चन्द्र शेखर (नगीना) : सभापति महोदया, मैं आपके माध्यम से इस सदन में प्रस्तुत 'जन विश्वास (उपबंधों का संशोधन) विधेयक, 2026' पर अपनी बात रखने के लिए खड़ा हुआ हूँ। इस विधेयक में 23 मंत्रालयों के 79 केन्द्रीय कानूनों के 784 प्रावधानों में संशोधन कर ईज ऑफ डूइंग बिज़नेस के लिए 717 छोटे अपराधों को अपराध की श्रेणी से बाहर किया गया है।

सभापति महोदया जी, भारत में यह धारणा है कि अमीर लोग कानून का मजाक बनाते हैं और गरीब कानून की चक्की में पिसता है। आज सरकार के पास मौका था कि आप इस धारणा को बदलते, लेकिन आपने इसे और पुख्ता कर दिया। मैं यह स्पष्ट करना चाहता हूँ कि हम सुधारों के विरोध में नहीं हैं, लेकिन हम ऐसे किसी सुधार का विरोध अवश्य करते हैं, जो जवाबदेही को कमजोर करे, कानून के डर को खत्म करे और समाज में असमानता बढ़ाए। आज सरकार जन विश्वास की बात कर रही है, लेकिन मुझे डर है कि कहीं यह जन विश्वास केवल विशेष वर्ग का विश्वास बनकर न रह जाए।

महोदया, सरकार इस विधेयक को छोटे अपराधों को खत्म करने वाला बताती है, लेकिन जब हम इसके प्रावधानों को ध्यान से देखते हैं, तो एक बड़ा सवाल खड़ा होता है कि क्या हम वास्तव में सुधार कर रहे हैं या नियमों को ढीला कर रहे हैं?

महोदया, राष्ट्रीय न्यायिक डेटा ग्रिड के अनुसार देश में आज 4.7 करोड़ से अधिक मामले अदालतों में लंबित हैं। यह सही है कि हमें न्याय प्रणाली को सरल बनाना चाहिए, लेकिन इसका समाधान यह नहीं हो सकता है कि हम अपराध को अपराध ही ना मानें।

महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि क्या सरकार यह मानती है कि कानून को कमजोर करना ही न्याय सुधार का रास्ता है? यदि प्रवर्तन तंत्र कमजोर है, तो उसे मजबूत करना चाहिए, न कि कानूनों को कमजोर करके समस्या को छुपाया जाए।

महोदया, इस विधेयक में कई जगह जेल की सजा हटाकर केवल जुर्माना कर दिया गया है। जब मैं यह पढ़ रहा था, तब मुझे भगत सिंह जी की जेल डायरी का भी विचार आया। मैं दो दिनों से कोशिश कर रहा था कि इसे जान सकूँ। जब कोई अपराध करता है, तो उसे जेल का डर होता है। यदि पैसे वालों के मन से यह डर खत्म हो जाएगा, तो फिर वे जमकर अपराध करेंगे, ऐसा मेरा मानना है।

सभापति महोदया जी, भारत की टॉप 500 कंपनियों का कुल टर्नओवर लाखों-करोड़ों रुपये में है। ऐसे में कुछ लाख या कुछ करोड़ रुपये का जुर्माना उनके लिए कोई सजा नहीं, बल्कि कॉस्ट ऑफ़ डूइंग बिजनेस बन जाता है।

महोदया, हमारे देश में असमानता लगातार बढ़ रही है। ऑक्सफैम की रिपोर्ट के अनुसार भारत की टॉप एक परसेंट आबादी के पास देश की लगभग 40 परसेंट संपत्ति है, जबकि नीचे की 50 परसेंट आबादी के पास बहुत ही सीमित संसाधन हैं। ऐसे में यदि सजा केवल जुर्माना रह जाए, तो गरीब के लिए यह सजा होगी और अमीर के लिए यह सुविधा बन जाएगी।

महोदया, मैं आपके माध्यम से मंत्री से यह पूछना चाहता हूँ कि इस विधेयक में समान कानून की भावना को लेकर क्या प्रावधान किया गया है? जब आप इसका उत्तर दें, तो मेरे प्रश्न का उत्तर जरूर दीजिएगा कि समान कानून की भावना कहां गई?

महोदया, जिन कानूनों में संशोधन किया जा रहा है, उनमें कई ऐसे हैं जो सीधे तौर पर पर्यावरण और श्रमिकों के अधिकारों से जुड़े हुए हैं। भारत में हर साल लगभग 16 लाख से अधिक लोगों की मृत्यु वायु प्रदूषण से जुड़ी बताई जाती है। एनसीआरबी के अनुसार हर साल हजारों श्रमिक कार्यस्थल पर दुर्घटनाओं के शिकार होते हैं। ऐसे में यदि इन क्षेत्रों में सख्ती कम की जाती है, तो इसका असर सीधे आम नागरिक और मजदूर वर्ग पर पड़ेगा। क्या सरकार यह स्पष्ट करेगी कि पर्यावरण उल्लंघन अब केवल 'जुर्माने से निपटाए जाने वाले अपराध' बन जाएंगे?

सभापति महोदया, सरकार कहती है कि भारत वर्ष 2014 के 142वें स्थान से वर्ष 2020 में 63वें स्थान पर पहुंचा है। यह उपलब्धि अच्छी है, लेकिन सवाल है - क्या हम 'ईज-ऑफ़-डूइंग-

बिज़नेस' के नाम पर ईज-ऑफ-जस्टिस को कमज़ोर कर रहे हैं? क्योंकि अगर न्याय कमज़ोर होगा, तो निवेश का माहौल भी अंततः प्रभावित होगा।

सभापति महोदया, अदालतों पर बोझ कम करने की बात की जा रही है। लेकिन सच्चाई यह है कि भारत में प्रति 10 लाख आबादी पर केवल 21 जज हैं। जबकि, कई विकसित देशों में यह संख्या 50 से 100 के बीच है। अमेरिका में प्रति 10 लाख लोगों पर लगभग 150 न्यायाधीश हैं। यूरोप में यह औसत 220 से अधिक है। भारत में आज भी न्यायपालिका में सर्वोच्च न्यायालय, उच्च न्यायालय और जिला अदालतों में 5,600 से अधिक पद खाली पड़े हैं। मंत्री जी अपने उत्तर में बताएं कि इस तरह के केसेज में क्या सरकार जजों की संख्या बढ़ाने पर विचार कर रही है?

महोदया, विश्वास नाम बदलने से नहीं आता, बल्कि व्यवस्था से आता है। जब कानून का डर खत्म होगा, तो विश्वास नहीं, अविश्वास पैदा होगा। विश्वास कानून की मज़बूती से आता है, न कि उसकी कमज़ोरी से।

सभापति महोदया, मैं माननीय मंत्री जी से अनुरोध करूंगा कि वे अपने जवाब में मुझे बताएं कि क्या सरकार ने कोई अध्ययन किया है कि इस विधेयक के बाद नियम उल्लंघन बढ़ेंगे या नहीं? क्या बड़े कॉर्पोरेट्स के लिए जुर्माना 'कॉस्ट-ऑफ-बिज़नेस' बन जाने का खतरा नहीं है? क्या सरकार यह गारंटी देती है कि पर्यावरण और श्रमिक कानूनों में सख्ती कम नहीं होगी?

सभापति महोदया, विपक्ष केवल आलोचना नहीं करता, बल्कि समाधान भी देता है। मेरे कुछ सुझाव भी हैं। बार-बार उल्लंघन करने वालों पर सख्त दंड और जुर्माने को टर्नओवर पर आधारित किया जाए। पर्यावरण और श्रमिक कानूनों में सख्ती बरकरार रखी जाए और न्यायपालिका में जजों की संख्या बढ़ाई जाए।

महोदया, यह विधेयक एक महत्वपूर्ण विषय को छूता है, लेकिन इसकी दिशा और प्रभाव को लेकर गंभीर चिंताएं हैं। आप कानून का डर खत्म करके विश्वास नहीं बना सकते, विश्वास तब ही बनेगा, जब न्याय सभी के लिए समान होगा।

मैं अंत में केवल इतना कहना चाहता हूं - 'कानून अगर कमज़ोर होगा, तो व्यवस्था

डगमगाएगी, और व्यवस्था डगमगाएगी, तो जनता का विश्वास टूटेगा।'

सभापति महोदया, मैं इस विधेयक का विरोध करता हूँ। मैं मंत्री जी से यह कहना चाहता हूँ कि अगर मंत्री जी हमारे सुझावों पर काम करेंगे, जैसा कि बाबा साहब ने कहा था कि संविधान कितना भी अच्छा क्यों न हो, यदि उसे चलाने वाले हाथ अच्छे नहीं होंगे, उनकी नीयत अच्छी नहीं होगी, उनकी नीति अच्छी नहीं होगी, तो अंततः संविधान बुरा साबित होगा। संविधान कैसा भी क्यों न हो, अगर उसे चलाने वाले हाथ अच्छे होंगे, उनकी नीति अच्छी होगी, उनकी नीयत अच्छी होगी, तो अंततः संविधान अच्छा साबित होगा।

सभापति महोदया, यदि हमारे सुझावों को माना जाएगा, तो इसका प्रभाव जनता के मन में आवश्यक रूप से इस बात के साथ जाएगा कि उनका हित और समान कानून की भावना खत्म नहीं होगी। लेकिन अभी अमीरों को जिस तरह की छूट दी जा रही है, जो बड़े-बड़े कॉर्पोरेट सेक्टर्स हैं, उनके यहां यदि इस तरह का अपराध हो जाएगा, तो उनको तो कोई फर्क ही नहीं पड़ेगा। क्या इससे मजदूरों और गरीबों के अधिकार बच पाएंगे?

सभापति महोदया, जैसा कि हमारे सम्मानित साथी कह रहे थे कि जो ड्रम्स हैं, जो नकली दवाइयां हैं, आप महसूस करके देखिए कि सिर्फ चंद पैसों के लिए उनमें मिलावट हो रही है। चंद पैसों के लिए और अपना व्यापार बढ़ाने के लिए जहर बेचा रहा है। क्या इससे गरीबों की जिंदगी के लिए खतरा नहीं है? क्या सरकार इस तरफ सोच रही है?

अंत में मेरा आपसे आग्रह है कि सरकार इस पर सोचे। आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। जय भीम, जय भारत।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : सभापति महोदया, मैं जन विश्वास संशोधन विधेयक पर अपने विचार रखना चाहता हूँ। बाबा साहब डॉ. भीमराव अंबेडकर जी ने कहा था कि कानून का सम्मान तब ही होता है, जब वह न्यायसंगत और जनहितकारी हो। इन्हीं भावनाओं के साथ यह विधेयक लाया गया है, जो स्वागतयोग्य है।

सभापति महोदया, देश में वर्षों से छोटे-छोटे तकनीकी अपराधों को अपराधिक बनाकर

व्यापारियों, एमएसएमईज़ और आम नागरिकों को अनावश्यक रूप से परेशान किया जा रहा है। इस विधेयक के माध्यम से कई प्रावधानों को डीक्रिमिनलाइज करना, ईज़-ऑफ-डूइंग-बिज़नेस को बढ़ावा देना और ट्रस्ट-बेस्ड गवर्नेंस की दिशा में बढ़ाना एक सकारात्मक कदम है। मैं इसके सकारात्मक पहलू का समर्थन करता हूँ।

सभापति महोदया, क्या केवल जुर्माना बढ़ा देने से ही जन विश्वास बन जाएगा? कहीं ऐसा तो नहीं है कि क्रिमिनल लाइबिलिटी को हटाकर हम आम नागरिक और छोटे व्यापारी पर फाइनेंशियल बर्डन डाल रहे हैं? बड़े उद्योगों के लिए जुर्माना खर्च बन जाता है, लेकिन छोटे व्यापारियों के लिए वही जुर्माना सजा बन जाता है। इसलिए एमएसएमईज़ के लिए प्रपोर्शनेट पैनाल्टी हो, पहली गलती पर वार्निंग सिस्टम लाना अत्यंत आवश्यक है।

सभापति महोदया, दूसरी चिंता यह है कि अधिकारियों को दी गई विवेकाधीन शक्ति कहीं इंसपेक्टर राज को नए रूप में वापस तो नहीं ला रही है? अकाउंटेबिलिटी कहाँ है, ट्रांसपेरेंसी कहाँ है?

सभापति महोदया, मैं आपके माध्यम से अपने कुछ सुझाव सदन में रखना चाहता हूँ। एमएसएमईज़ के लिए प्रपोर्शनेट पेनल्टी सिस्टम हो, जिसमें छोटे व्यापारियों और एमएसएमईज़ के लिए अलग पेनल्टी स्लैब हो। पहली गलती पर चेतावनी, दूसरी गलती पर मामूली जुर्माना और बार-बार उल्लंघन पर स्ट्रिक्ट पेनल्टी के साथ सजा का भी प्रावधान हो। एक ही कानून से छोटे दुकानदार और बड़े कॉर्पोरेट को नापना न्यायसंगत नहीं है। पहली बार गलती पर क्रिमिनल केस नहीं, सुधार का मौका हो और कंप्लायंस की विंडो हो। इसका इम्पेक्ट यह होगा कि ईज़ ऑफ डूइंग बिज़नेस बढ़ेगा और ट्रस्ट बिल्ड होगा। हर पेनल्टी ऑर्डर डिजिटली रिकॉर्डेड हो और पब्लिकली एक्सेसिबल हो। इसमें रैंडम ऑडिट सिस्टम लागू किया जाए तथा अधिकारी के गलत निर्णय पर उसकी पर्सनल अकाउंटेबिलिटी हो। डिस्क्रिशन बिना अकाउंटेबिलिटी विश्वास नहीं, बल्कि भय पैदा करती है।

महोदया, इसमें 30 दिनों के भीतर शिकायत का निपटारा अनिवार्य हो और देरी होने पर

संबंधित अधिकारी जिम्मेदार हो। इससे जनता को सीधी राहत मिलेगी। एमएसएमईज के लिए पेनल्टी टर्नओवर के प्रतिशत से जुड़ी हो और फिक्स भारी जुर्माने से बचाव मिले। इसका इम्पेक्ट यह होगा कि छोटे व्यापारियों पर फाइनेंशियल आघात नहीं पड़ेगा। हर दो वर्ष में रिव्यू हो और किन लॉज में अब्यूज हो रहा है, उसकी रिपोर्ट संसद में रखी जाए। इसका इम्पेक्ट कंटीनुअस रिफॉर्म और पार्लियामेंट्री कंट्रोल होगा। सिंगल विंडो डिजिटल कंप्लायंस सिस्टम, मल्टीपल लाइसेंस तथा फाइलिंग प्रक्रियाओं को मर्ज किया जाए। इसका इम्पेक्ट ग्राउंड लेवल पर ईज ऑफ डूइंग बिज़नेस पर होगा।

महोदया, छोटे व्यापारियों को कंप्लायंस सिखाने के लिए डिस्ट्रिक्ट लेवल पर हेल्प सेंटर और प्रशिक्षण कैंप आयोजित किए जाएं। नियम बनाना आसान है, लेकिन उन्हें समझाना और लागू कराना सरकार की जिम्मेदारी है। यदि यह विधेयक वास्तव में जनविश्वास बनाना चाहता है, तो इसे दंड आधारित व्यवस्था से निकालकर सहयोग और सुधार आधारित व्यवस्था में बदलना होगा। कानून का उद्देश्य डर पैदा करना नहीं, बल्कि विश्वास पैदा करना होना चाहिए। जन विश्वास तभी साकार होगा, जब हर नागरिक को एक समान हक और अधिकार प्राप्त हो।

महोदया जी, मैं इस सदन के माध्यम से एक अत्यंत गंभीर, संरचनात्मक और लोकतांत्रिक विषय को उठाना चाहता हूँ। हम केंद्र शासित प्रदेश बनकर कब तक ऐसी व्यवस्था में जीते रहेंगे, जहां लोकतांत्रिक अधिकार सीमित हों और निर्णय प्रक्रिया प्रत्यक्ष जनभागीदारी से दूर हो? अनुच्छेद 239 के अंतर्गत संघ प्रदेशों का प्रशासन राष्ट्रपति के माध्यम से संचालित होता है और यह मिनिस्ट्री ऑफ होल अफेयर्स के अधीन आता है, लेकिन जमीनी स्तर पर स्थिति यह है कि विभिन्न मंत्रालयों की योजनाएं आती हैं, तो समन्वय का अभाव रहता है, प्रस्ताव लंबित रह जाते हैं, स्वीकृत निधियों के निर्गमन में देरी होती है और सबसे महत्वपूर्ण यह है कि जवाबदेही स्पष्ट नहीं होती। विशेषकर मेरे प्रदेश के संदर्भ में यह समस्या और भी अधिक गंभीर है। ... (व्यवधान) मैडम, मैं अपनी बात एक-डेढ़ मिनट में खत्म करता हूँ।

महोदया जी, हमारे प्रदेश के नागरिक भी इस देश के समान अधिकार वाले नागरिक हैं।

उन्हें भी वही लोकतांत्रिक गरिमा, वही भागीदारी और वही अवसर मिलना चाहिए, जो अन्य राज्यों को प्राप्त हैं। इसलिए, मैं आपके माध्यम से अपने प्रदेश के लिए सरकार के समक्ष कुछ ठोस सुझाव रखना चाहता हूँ। हमारे केंद्र शासित प्रदेश में लेजिस्लेटिव असेंबली की स्थापना की जाए। यदि जनसंख्या को बाधा माना जाता है, तो सभी छोटे केंद्र शासित प्रदेशों के लिए एक कॉमन असेंबली फ्रेमवर्क विकसित किया जाए। हमारे प्रदेश को डीएनएच के साथ मर्ज करने की जगह, अगर पुनः गोवा के साथ जोड़कर लोकतांत्रिक मुख्यधारा में शामिल करने पर विचार किया जाता, तो कम से कम हमें भी लोकतांत्रिक व्यवस्था प्राप्त होती। संघ प्रदेशों के प्रशासन हेतु एक पृथक मंत्रालय या कम से कम डिपार्टमेंट ऑफ यूनियन टेरिटरीज अफेयर्स की स्थापना की जाए। सभी केंद्रीय योजनाओं के प्रभावी क्रियान्वयन के लिए यूनियन टेरिटरीज कोऑर्डिनेशन सेल बनाया जाए और प्रत्येक मंत्रालय में यूटीज़ के लिए डेडिकेटेड नोडल अधिकारी नियुक्त किया जाए। इसके साथ ही फंड निर्गमन और योजना प्रगति के लिए एक पब्लिक मॉनिटरिंग सिस्टम लागू किया जाए। जब उत्तर-पूर्व के विकास के लिए एक अलग मंत्रालय बनाया जा सकता है, तो संघ प्रदेशों के लिए ऐसा समर्पित तंत्र क्यों नहीं?

महोदया, अंत में, मैं एक अत्यंत महत्वपूर्ण संवैधानिक मुद्दा उठाना चाहता हूँ। जब देश में लोक सभा की सीटों का विस्तार किया जा रहा है, तो राज्य सभा में भी सीटों की संख्या बढ़ाई जानी चाहिए और यह सुनिश्चित किया जाना चाहिए कि सभी केंद्र शासित प्रदेशों को राज्य सभा में प्रतिनिधित्व मिले। यह मांग किसी राजनीतिक लाभ के लिए नहीं है। यह मांग प्रशासनिक स्पष्टता की है, यह मांग जवाबदेही की है और यह मांग संघ प्रदेशों के करोड़ों नागरिकों के समान अधिकारों की है। अब समय आ गया है कि संघ प्रदेशों को केवल “प्रशासित क्षेत्र” नहीं, बल्कि समान अधिकार और समान प्राथमिकता वाले क्षेत्र के रूप में देखा जाए। अंत में, मैं अपनी इसी भावना के साथ इस विधेयक का समर्थन करते हुए अपना वक्तव्य पूरा करता हूँ। आपने मुझे पूरा समय दिया, इसके लिए आपका तहेदिल से आभार प्रकट करता हूँ।

एडवोकेट प्रिया सरोज (मछलीशहर) : सभापति महोदया, आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करती हूँ। मैं कहना चाहूंगी कि :-

“कानून अगर कमजोर किया जाए,
तो जुल्म और मजबूत हो जाता है।
जब सजा का डर दिल से मिट जाए,
तो हर अपराध बेखौफ हो जाता है।”

महोदया, सरकार ईज़ ऑफ डूइंग बिज़नेस की बात करती है, लेकिन इस बिल के जरिए असल में ईज़ ऑफ स्किपिंग अकाउंटबिलिटी की बात कर रही है। जनता को बताया जा रहा है कि 799 लॉज के करीब 700 प्रोविजन आधुनिक हो रहे हैं, लेकिन गवर्नमेंट कह रही है कि 288 प्रोविजन्स पर जेल हटाकर मोनेटरी पेनल्टीज लगा रही है। मैं पूछना चाहती हूँ कि क्या इस जस्टिस को भी आउटसोर्स कर दिया जाएगा? अब हर अपराध का रेट कार्ड बनेगा - पे एंड वॉक फ्री।

सभापति महोदया, नेशनल ज्यूडिशियल डेटा ग्रिड के अनुसार डिस्ट्रिक्ट कोर्ट में करीब 3.6 करोड़ से ज्यादा केस पेंडिंग हैं और गवर्नमेंट ने सोचा जजेज़ नहीं बढ़ा रहे, कोर्ट नहीं बढ़ा रहे, ज्यूडिशियरी नहीं सुधारनी –चलो कुछ अलग करते हैं। कुछ... "क्रिएटिव" करते हैं और उसका सॉल्यूशन यह निकला है और वह इतना खतरनाक है कि न्याय खुद शर्मिदा हो जाए। गवर्नमेंट का सॉल्यूशन है-एडजुडिकेटिंग ऑफिसर्स यानी ब्यूरोक्रेट्स बनेंगे - जज, जूरी, और एग्जीक्यूशनरी। मैं पूछना चाहती हूँ- क्या यह “मिनिमम गवर्नमेंट” है या “मैक्सिमम ब्यूरोक्रेसी”? सभापति महोदया, जहाँ फैसला भी वही करे और सजा भी वही सुनाए, वो इंसाफ नहीं साहब, वो सत्ता का साया कहलाए।

सभापति महोदया, ड्रग्स एंड कॉस्मेटिक्स एक्ट में नॉट ऑफ स्टैंडर्ड क्वालिटी ड्रग्स बनाने पर जेल का प्रोविजन हटाया गया है, यह सुधार नहीं है यह पब्लिक हेल्थ के साथ खिलवाड़ है। ORF स्टडी बताती है कि 37.8 परसेंट कम्प्लायंस में इंफ्रीजनमेंट क्लॉजेज़ थे यही कॉर्पोरेट

नेगलेजेंसी के खिलाफ असली डेट्रेंट था। मैं यह कहना चाहूंगी कि “कानून की चिंता मत करो, फाइन देने का बजट तैयार रखो।” मैडम, मैं यह कहना चाहूंगी कि क्या गरीब का जीवन इतना सस्ता है कि उसे डिफेक्टिव मेडिसीन के हवाले कर दिया जाए? ड्रग्स एंड कॉस्मेटिक्स, फूड सेफ्टी, हाउसिंग, झुग्गी-झोपड़ी कानून – हर जगह पैटर्न सेम ही है। जेल घटाओ, फाइन बढ़ाओ, और बोलो- “देखिए हमने सुधार कर दिया।”

सभापति महोदया, ये सब सेक्टर आम आदमी की जान से सीधे जुड़े हैं, ये आपराधिक जिम्मेदारी हटाकर आप सरकार को क्या संदेश दे रहे हैं? आप जनता को क्या कह रहे हैं? देश को क्या कह रहे हैं? जनता रिस्क उठाएगी, सिस्टम सिर्फ रसीद काटेगा? अब सबसे बड़ा छल MSME और छोटे उद्योगों के साथ, 2025 के बिल में MSME डेवलपमेंट एक्ट, 2006 को शामिल किया गया था, लेकिन वर्ष 2026 के इस विस्तृत बिल से MSME सेक्टर को जानबूझ कर बाहर कर दिया गया। जिस सेक्टर में सबसे ज्यादा रोजगार है, जहां भुगतान में देरी, क्रेडिट संकट, मांग की कमी और बंद होते उद्योग असली समस्याएँ हैं, उसी सेक्टर को इस तथाकथित सुधार से बाहर कर दिया गया है। मैं यह कहना चाहूंगी कि धरातल पर छोटे उद्योग, स्टार्ट-अप, ठेके पर काम करने वाले नौजवान- सब अपने हाल पर छोड़ दिए जाएंगे। सरकार बार-बार वेस्ट की बात करती है, तो चलिए फैक्ट्स की बात करते हैं। यूके में फाइन्स स्ट्रक्चर्ड हैं, परंतु सेफ्टी कॉम्प्रोमाइज नहीं होती है। यूएसए में कॉर्पोरेट क्राइम्स पर जेल टाइम है और कॉर्पोरेट डेथ पेनल्टी तक का प्रावधान है। चायना भी एनवायरनमेंटल और फूड सेफ्टी में स्ट्रिक्ट एनफोर्समेंट कर रहा है, लेकिन भारत में हम पनिशमेंट को डाइल्यूट कर रहे हैं।

सभापति महोदया, दुनिया जहाँ कानून मजबूत कर रही है, वहीं हम कानून को कमजोर कर रहे हैं। मेट्रो रेलवे एक्ट में स्मोकिंग को डीक्रिमिनालाइज करके 2000 रुपये की पेनल्टी कर दी गयी है। मैडम, मेट्रो कोई ओपन स्पेस नहीं है- यह एनक्लोज्ड ऑक्सीजन लिमिटेड एनवायरनमेंट है। एक छोटी-सी चिंगारी पूरे सिस्टम को खतरे में डाल सकती है। सिंगापुर में 60,000 रुपये फाइन है, जीरो टॉलरेंस है। अब सरकार क्या कह रही है सिगरेट पी लो बस 2000 रुपये ही तो पेमेंट

करना है। क्या यह गवर्नेंस है या नेग्लिजेंस है? मैडम, यह "जन विश्वास" नहीं है- यह "जन विश्वासघात" है। जब सुरक्षा का मूल्य घट जाता है, तब समाज का विश्वास टूट जाता है।

सभापति महोदया, सरकार दावा करती है कि वह 21वीं सदी के लिए लॉ अपडेट कर रही है, लेकिन जमीनी हकीकत कुछ और ही है। NDMC एक्ट, 1994 के तहत आज भी कई अपराधों के जुर्माने सिर्फ 25 से 100 रुपये के बीच हैं, ये अमाउंट 32 साल पहले तय हुए थे। वर्ष 1994 में 100 रुपये की कीमत कुछ और थी, आज तो 100 रुपये में हम एक लीटर पेट्रोल भी नहीं खरीद सकते हैं। ड्रग्स एंड कॉस्मेटिक्स एक्ट, 1940 के तहत Vexatious Search के लिए पेनल्टी वर्ष 1983 से सिर्फ 1,000 रुपये ही है। ...(व्यवधान) सभापति महोदया, कंप्लीट करने दीजिए। 43 साल से इस अमाउंट को किसी ने छूआ तक नहीं, इसे रिवाइज न करके सिस्टम ने इनडायरेक्टली करप्ट ऑफिशियल्स को ही प्रोटेक्ट किया है।

सभापति महोदया, मैं दो मिनट में कंकलूड कर रही हूँ। सरकार कह रही है कि हम लॉज मॉडर्नाइज कर रहे हैं। मैं कहना चाहती हूँ कि लॉज को मॉडर्न नहीं, वीकन कर रहे हैं। हम जस्टिस को सिंप्लीफाई नहीं कांप्रोमाइज कर रहे हैं। हम बिजनेस को प्रमोट नहीं, अकाउंटेबिलिटी को डॉयल्यूट कर रहे हैं। हम ऐसे किसी भी कानून का समर्थन नहीं कर रहे हैं जो अदालत की ताकत घटाए और अफसरों की मनमर्जी बढ़ाए। कॉर्पोरेट के लिए फाइन को इजाजत और आम लोगों के लिए न्याय को किस्मत का खेल बना दें।

सभापति महोदया, कानून अगर ढाल नहीं, सिर्फ दिखावा बन जाए, तो लोकतंत्र नहीं, सिर्फ सत्ता का तमाशा रह जाता है। With this spirit, I strongly reject this Bill in its present form because half-baked laws do not fix the broken systems. They just make them more dangerous. I demand that the Government should withdraw it immediately and bring back a truly people-centric legislation only after an honest consultation with the people, the Judiciary and the Opposition.

Laws cannot be imposed in the name of trust while ignoring those

whose trust truly matters. Laws are made for the people and the people deserve this. Thank you very much. *Jai Hind. Jai Bheem.*

श्री राजकुमार रोत (बांसवाड़ा) : सभापति महोदया, आपने मुझे जन विश्वास विधेयक, 2026 पर बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूँ। इस विधेयक में 23 मंत्रालयों से संबंधित 800 के करीब अपराधों को सजा के प्रावधान से निकाल कर मामूली आर्थिक जुर्माना तक सीमित करने का काम किया गया है। यह बिल उद्योगपतियों को, कंपनी मालिकों को गरीब मजदूरों पर अत्याचार करने की खुली छूट देने का काम करता है। क्योंकि अमीर आदमी पैसा भर देगा और गरीब आदमी पैसा नहीं भर पाएगा। यह जो बिल लाया गया है, इसमें यह स्पष्ट हो रहा है कि एक ही प्रकार का अपराध है, जिसके पास पैसा है, वह पैसा भर देगा तो वह अपराध से मुक्त हो जाएगा और उसको सजा नहीं होगी। जिसके पास पैसा नहीं है, उसके साथ क्या होगा? क्या वह जेल जाएगा या फिर सरकार कोई सब्सिडी की व्यवस्था करेगी? इसके बारे में भी मंत्री महोदय हमें थोड़ा बता दें।

महोदया, आप कह रहे हैं कि हम लोगों की राहत के लिए कर रहे हैं। मैं बताना चाहूंगा कि भारत देश के अंदर वर्तमान में 5 लाख 25 हजार लोग जेल के अंदर हैं। इसमें जो दोष सिद्ध हुए हैं, मात्र 1 लाख 25 हजार लोग दोष सिद्ध हुए हैं और 4 लाख के करीब लोग विचाराधीन मामलों में पड़े हुए हैं। कई ऐसे परिवार हैं, कई ऐसे लोग हैं, जिन्होंने जो गुनाह किया है, उसकी सजा तो 6 महीने होगी, लेकिन वे साल भर से जेल में पड़े हुए हैं। इसमें अधिकतर आदिवासी, दलित, पिछड़े, गरीब तबके का परिवार होगा। किसी का बेटा होगा, किसी का पिता होगा और लोग दर-दर की ठोकें खा रहे हैं। आज 4 लाख के करीब लोग जेलों में विचाराधीन मामलों में पड़े हुए हैं। सरकार को सबसे पहले इनके बारे में सोचने की जरूरत है।

महोदया, राजस्थान के अंदर मात्र 17 हजार लोग जेलों के अंदर हैं। अमीर आदमी तो मर्डर करके बाहर आ जाता है। हमने कई ऐसे मामले देखे हैं कि लोग देश से करोड़ों रुपये लूट कर विदेश चले जाते हैं। एक बेचारा मामूली सा व्यक्ति पेट भरने के लिए अगर उससे कोई छोटी-मोटी

गलती हो जाए तो वह जेल के अंदर सड़ रहा है।

महोदया, हमने देखा है कि पांचवीं अनुसूची क्षेत्र के अंदर जो पेसा कानून, 1966 में आया, उसमें प्रावधान किया गया था कि आदिवासी बाहुल्य क्षेत्र के अंदर रूढ़िगत ग्राम सभा को एक संवैधानिक मान्यता दी। उसमें प्रावधान किया गया था कि दो साल से कम सजा वाले जो अपराध हैं, उन्हें ग्राम सभा को हैंड ओवर कर दिए जाएं और ग्राम सभा अपने रूढ़िगत पारंपरिक व्यवस्था के तहत एक समाधान करके उनका निस्तारण करे। वर्ष 1966 में 'पेसा' कानून आया, लेकिन आज भी आदिवासी इलाके में यह 'पेसा' कानून इम्प्लिमेंट नहीं हो रहा है। नए कानून बनाने से बेहतर है कि पूर्व में जो कानून बने हुए हैं, उनका ग्राउंड पर कितना इम्प्लिमेंटेशन हो रहा है, उस पर भी बात करने की जरूरत है। इस विधेयक में हमने पढ़ा कि कोई ट्रेलर से एक्सीडेंट कर देगा और 10 हजार रुपये जुर्माना भर देगा तो वह छूट जाएगा। आप इस विधेयक में न्याय व्यवस्था को ही खत्म करने का काम कर रहे हैं। मैं यह बात इसलिए बोल रहा हूँ कि अगर हमने प्रशासनिक अधिकारी को ही 800 के करीब प्रकरणों को हैंड ओवर कर दिया कि आप ही डिसाइड करो तो वह प्रशासनिक अधिकारी जज बन जाएगा। यह कहीं न कहीं हमारी न्यायिक व्यवस्था, हमारे देश की लोकतांत्रिक व्यवस्था के खिलाफ है। अगर कोई व्यापारी एक्सपायरी डेट का सामान बेचेगा, मिलावटी सामान बेचेगा और उसके पास पैसा होगा तो वह पैसा भर देगा तथा वह दोबारा फिर वही काम करेगा।

अगर कोई जीएसटी की चोरी करेगा तो वह जुर्माना भर देगा। श्मशान घाट और कब्रिस्तान बंद करने के मामले में आपने कहा कि एक हजार रुपये का जुर्माना होगा। आज हम देश के आदिवासी, दलित, पिछड़े इलाके में देख रहे हैं, माइनोरिटी मुसलमान के इलाके में देख रहे हैं कि उसे कब्रिस्तान में जाने के लिए बंधक बना दिया जाता है, उसका रास्ता रोक दिया जाता है। ऐसे बड़े-बड़े सामाजिक अपराध जो जातिगत व्यवस्था, भेदभाव की सोच के साथ किए जाते हैं, उनको हम कह रहे हैं कि एक हजार रुपये भर दो, तो आप छूट जाओगे। अमीर लोगों को, व्यापारी वर्ग को, कंपनी मालिकों को, उद्योगपतियों को अपराध करने की खुली छूट देने का जो काम किया

जा रहा है, यह जो बिल लाया जा रहा है, उसका हम कड़ा विरोध करते हैं।

हमने बिजली चोरी के मामले में देखा है कि अगर एक उद्योगपति उद्योग के लिए बिजली चोरी करेगा और वह 20 हजार रुपये भर देगा तो वह छूट जाएगा। वह लाखों रुपये की चोरी कर रहा है। अगर वह पकड़ा जाएगा और 20 हजार रुपये भर देगा तो वह छूट जाएगा। वाणिज्यिक सेवा के लिए अगर वह 10 हजार रुपये भर देगा तो छूट जाएगा। आपने उद्देश्य क्या बताया है? आपने बताया है कि लघु उद्योग करने वाले, छोटे व्यापारी वर्ग को प्रोत्साहन देने का काम किया जा रहा है। ऐसा मुझे नहीं लगता है। इस बिल में बड़ी कंपनियों को, उद्योगपतियों को गरीब, आदिवासी, दलित, पिछड़ों के ऊपर अत्याचार करने की खुली छूट देने का काम किया गया है।

अंत में, मैं कहना चाहूंगा कि हमने देश के अंदर देखा है कि कानून की कलम गरीब-अमीर को देखकर उठती है और पुलिस की लाठी भी गरीब-अमीर व जात-पात को देखकर उठती है। इस बिल का हम कड़ा विरोध करते हैं। हम चाहेंगे कि सरकार इस पर पुनर्विचार करें। इस विधेयक में जेल भेजने का जो प्रावधान था, उसको हटा कर हम आर्थिक दंड देने का काम कर रहे हैं। ऐसा लगता है कि अपराध के लिए हम बड़े लोगों को प्रोत्साहन देने का काम कर रहे हैं, वह ठीक नहीं है। हम इसका पुरजोर तरीके से विरोध करते हैं। धन्यवाद।

SHRIMATI MALVIKA DEVI (KALAHANDI): Thank you, Madam, Chairperson.

I rise today to support and speak on a legislative milestone that is not merely a collection of amendments, but a profound shift in the soul of our governance – the Jan Vishwas (Amendment of Provisions) Bill, 2026. This Bill is not a delusion of law, rather, rationalisation of law. It believes in the philosophy of minimum government and maximum governance. We had a total of 49 Committee meetings, where we sat together for nearly 47 hours with 24 Members across the House, from the Opposition as well as this side. It is very strange that the Opposition today is not supporting the Bill. This is really

making me shocked. When we were sitting in the Committee meetings, there was not even a single Member who went against even one amendment. Every Amendment had full *samarthan* of everybody, from all the sides. This is very different because आज पॉलिटिकल व्यूज के लिए यहां पर हमें अपोजिशन मिल रहा है और अपोजिशन का जो काम है, वह मोदी जी को भी पता है एवं हमें भी पता है। वह चलता है। Colonialism led to a culture, which led to suspicions and dismantled the culture of trust. The Jan Vishwas 2.0 wants to bring back the trust. It wants to develop trust among the people of our country. We are removing the inspector *raj* and license *raj* because we are bringing the *janta raj*, and that is Jan Vishwas. Under the leadership of hon. PM Shri Narendra Modi *ji*, the Government embarked on a historic drive of bringing back *jan bhagidari*. This Bill is the result of PM Modi *ji*'s *pratigya* towards a *Viksit Bharat*. This Committee has scrutinized over 700 provisions across 79 Central Acts.

I wish to highlight four transformative changes brought through this Bill that will unleash India's growth potential. First, the Bill removes imprisonment for 717 technical and procedural defaults. Unlike what the Opposition goes on saying again and again, we are talking about provisions which are not very criminal in nature. They are procedural mistakes. They are technical mistakes. They are not mistakes which have been done with a malaise and that is why imprisonment has been removed from there. Under the earlier regime, a small business owner could face jail time for something as trivial as an incorrectly-sized label. A label of an incorrect size can put you in jail. It is not something you need to go to jail for. You should be given a chance for it. A delay in giving

information about births and deaths under the Delhi Municipal Corporation Act had provision of imprisonment. This have been removed and has been replaced these with rationalized civil penalties.

Secondly, for the first time in our legislative history, we are institutionalizing a trust-based compliance model. Non-malicious violations will not be heard too immediately. Let me emphasize this. As this will have a significant positive multiplier effect, foreign business who look at our country as an investment destination will be encouraged to come and make in India.

The Bill establishes adjudicating officers and appellate authorities within the Ministries. Earlier, minor disputes were dragged to the Magistrate's Court. I would like to tell you that there are approximately five crore cases in the courts. These court cases can be important only when important criminal cases are sent to the court. That is the reason we have got authority to handle the cases which are not criminal in nature and that is why they have been decriminalised. Now, they will be settled through a streamlined administrative process, ensuring quicker resolutions, freeing our judiciary to focus on serious crimes.

Fourth, to ensure that the law remains a deterrent, the Bill introduces a 10 per cent increase in the minimum amount of fine and penalty every three years.

A lot of people from the Opposition have said that we have brought this Bill and done the amendments without having any discussions. The 24 Members who sat in the Committee have seen that different meetings were held with different Committee associates, whether it was the MCD or NDMC,

the police Department, the RBI, CBI etc. All sat in those meetings and then the amendments were made. The Jan Vishwas is about decriminalisation by distinguishing between a 'technical lapse' and a 'criminal Intent'. A factory owner who fails to whitewash a wall was put into jail. That is a man who pays for the GDP of the country. We are ensuring that the dignity of the honest taxpayers is protected while the full force of the law is reserved for those who intentionally harm the citizens. The Jan Vishwas Bill 2.0 is a force multiplier. It will reduce the compliance burden and enhance turnaround time for businesses. In the words of our hon. Prime Minister, minimum government and maximum governance should be our motto. And this Bill supports that.

‘कानून की राह में नई रोशनी आयी है,
जन विश्वास की यह पल उम्मीदें लायी हैं,
गलतियों पर अब सख्ती कम होगी, समझ ज्यादा होगी,
इंसाफ की डगर पर अब इंसानियत आगे होगी।’

I urge this House to pass this Bill with a thumping majority. Let us believe in India. Let us give everyone a chance.

गलती हुई तो माफ करो, आगे बढ़ो और इस बिल को जरूर पास करें। Let us all help our entrepreneurs and believe in them. Let our country do well. Let us give everyone a chance. Thank you.

एडवोकेट गोवाल कागडा पाडवी (नन्दुरबार) : सभापति महोदया, मैं आज इस जन विश्वास पर अपनी बात रखने के लिए खड़ा हुआ हूं। यह देश यूं ही नहीं बना है, इस देश की कानून व्यवस्था यूं ही नहीं खड़ी हुई है। कांग्रेस पार्टी के दौरा में यूं ही कानून बनाया नहीं गया था, उन्हें गढ़ा गया था, उन्हें तराशा गया था और ईंट से ईंट जोड़ कर खड़ा किया गया था। हर कानून के पीछे होती थी

संसदीय समिति की गहन जांच, शेयरहोल्डर्स के साथ व्यापक परामर्श, राज्यों के साथ संघीय चर्चा, चाहे एनवायरमेंट प्रोटेक्शन एक्ट हो, इलेक्ट्रिसिटी एक्ट हो, इन कानूनों को जल्दबाजी में नहीं बल्कि राष्ट्रीय निर्माण की दृष्टि से तैयार किया गया था। चाहे संशोधन ही क्यों न हो, उस पर चर्चा की जाती थी।

कांग्रेस ने देश की संस्थाओं को ईंट से ईंट जोड़कर बनाया गया। लेकिन आज क्या हो रहा है, भाजपा सरकार इन कानूनों को क्लॉज बाइ क्लॉज तोड़ रही है। जो व्यवस्था दशकों में बनी, उसे यह सरकार कुछ सालों में खोखला कर रही है। यही असली अंतर है, उस समय निर्माण की राजनीति होती थी और आज विध्वंस की राजनीति हो रही है।

आज देश में शासन का स्वरूप बदल गया है, पहले रूल ऑफ लॉ हुआ करता था, आज रूल ऑफ पेनल्टी हो गया है। अब कानून का डर नहीं रहा। अब सिर्फ जुर्माना भरने की क्षमता मायने रखती है, न्याय अब अंधा नहीं रहा, अब वह आपका बैंक बैलेंस देखती है। कानून का हाथ पहले लंबा था, अब सीधे जेब में जाती है। सरकार कहती है इज ऑफ डुइंग बिजनेस, and I am saying that this is an 'ease of escaping accountability'. आज सरकार सुधार नहीं कर रही है, यह इसे खोखला कर रही है। मैं सदन के माध्यम से कहना चाहता हूं कि जिस देश की कानून व्यवस्था कमजोर होती है, लोकतंत्र नहीं सत्ता का अहंकार मजबूत होता है।

आज जो बिल सदन में लाया गया है, वह जन विश्वास के नाम पर दरअसल सूट-बूट की सरकार का कारपोरेट विश्वास बिल है। जब कानून की धारा कुंद कर दी जाए और जुर्म की कीमत तय कर दी जाए तो समझिए कि हुकूमत ने फैसला कर लिया है कि इंसान नहीं सौदा किया जाएगा।

माननीय सभापति महोदया, मैं जन विश्वास बिल के विरोध में खड़ा हूं क्योंकि यह जनविश्वास नहीं, न्याय का व्यापार है। I want to ask the hon. Minister one thing. He introduced the Drugs and Cosmetics Act. He has brought about amendments in Sections 27A and 28A by removing imprisonment and incorporating fines

and penalties. Imprisonment provision has been removed and fines and penalties have been introduced. I want to give them a ground reality check. महाराष्ट्र के एक थाने में बिना लाइसेंस के इलीगल कॉस्मेटिक फैक्ट्री में फॉल्स प्रोडक्ट पकड़ा गया, दिल्ली के सदर बाजार में फेक जॉय कॉस्मेटिक रैकेट निकला। यह सिर्फ टेक्नीकल वायलेशन नहीं है, इससे पब्लिक हेल्थ को सीधा खतरा है। फिर सरकार क्यों कह रही है कि यह माइनर ऑफेंस है, जेल नहीं सिर्फ पैनल्टी मिलना चाहिए? People's health cannot be reduced to monetary transaction. They have made an amendment in Section 51 of the Disaster Management Act, 2005. यह बदलाव तो और भी चौकाने वाला है because when there is an obstruction in the duty of a Government officer or a Central Government officer, they have moved it from imprisonment directly to penalty. मैं सरकार से पूछना चाहता हूं कि स्टेट को सबसे ज्यादा स्ट्रॉंग होना चाहिए, लॉ इनफॉर्समेंट सख्त होना चाहिए, लेकिन यह सरकार क्या कर रही है? पनिशमेंट कम कर रही है, यह सीधे-सीधे गवर्नमेंट की अथॉरिटी को कमजोर कर रही है। यह कैसा कानून लाया जा रहा है।

पेट्रोलियम, मिनरल्स पाइपलाइन एक्ट के सैक्शन 15 में भी अमेंडमेंट किया गया है। यह सबसे गंभीर बदलावों में से एक है। जो सजा पहले 10 साल थी, मैक्सिमम टू लाइफ इम्प्रिजनमेंट, इसको मिनिमम 5 वर्ष लाइफ इम्प्रिजनमेंट कर दिया गया है। I have important sections to cover; kindly allow me some time. जो ऑफेंसेस पाइपलाइन से जुड़े हैं, जो सैबोटेज है, इलीगल इंटरफियरेंस है, उसे पूरी तरह से माफ कर दिया गया है। If there is no deterrence of the law, then what is the Government's understanding of the criminal justice system? If they do not recognise that imprisonment has been incorporated to ensure some degree of deterrence and to instil fear of the law, if there is no fear of the law, the crimes will increase. They may believe that litigation will decrease, but that is not how the objective is served. On the contrary, there will

be more chaos and disturbance, and the country will ultimately suffer.

Now, I would like to talk about the Railways Act. They have introduced certain sections. Especially under Section 145, they have classied as a minor offence drunkenness and nuisance. प्रावधान में केवल 24 घंटे का इम्प्रिजनमेंट कहा गया है। मैं पूछना चाहता हूं कि ड्रंकेन यात्री औरतों का हैरेसमेंट करते हैं। इसके लिए क्या उन्हें केवल 24 घंटे की सज़ा मिलनी चाहिए? पहले 6 महीने की सजा थी। अतः वही प्रावधान वापस लाया जाए, इसके लिए मैं सरकार से विनती करता हूं।

महोदया, मैं सैक्शन-147 के बारे में मैं कुछ कहना चाहता हूं, जिसमें मिसयूज की बात कही गई थी। इसमें कहा गया है कि वायलेशन जो एक सिक्योरिटी रिस्क है, आज 3 महीने जेल की सज़ा रखा गया है। मैं चाहता हूं कि इसे कम से कम 6 महीने जेल की सजा दी जाए। वूमेन सेफ्टी के लिए लॉज और कड़े होने चाहिए, न कि कमजोर। Section 162 deals with reserved spaces for women. जिस प्रकार से वूमेन कोचेज़ होते हैं, वहां पुरुषों की एंट्री अलाऊ नहीं है। इसके लिए भी सख्त कानून बनाकर इम्प्रिजनमेंट का कानून बनाना चाहिए। जो जबरदस्ती वूमेन कोचेज़ में घुस जाते हैं, उनको भी सजा मिलनी चाहिए।

Now I come to the APEDA Act. This is a very important Act. Under this Act, there is an export regulation which states that earlier there was imprisonment of up to one year, but now it has been reduced to only a penalty. So, they are suggesting that exporters can just get away with it, and whatever prohibited substances are involved, you are going to regularise them. Not just the penalty, you are trying to regularise the prohibited substances. By increasing the penalty, they are trying to receive some kind of* they are definitely trying to compromise, and this is definitely going to lead to corruption.

* Expunged as ordered by the Chair.

कुछ बहुत महत्वपूर्ण सैक्शन्स हैं। 79 लॉज अमेंड किया है, तो उस पर पूरी चर्चा होनी चाहिए। In the Committee, I unfortunately do not know how they handled the meetings, but in the House, at least, there should be some discussion. जब सरहद, किसान और कारीगर, सभी खतरे में हों और सरकार केवल जुर्माने गिनने में लगी हो, तब समझ जाना चाहिए कि यह सरकार केवल पैसा वसूलने वाली सरकार है और कुछ नहीं। देशहित के साथ समझौता किया जा रहा है। इम्प्रिजनमेंट हटाना, पेनल्टी लगाना, सरकार का एक बिजनेस मॉडल बन गया है।

महोदया, मैं इसके साथ यह भी कहना चाहता हूँ कि एक माननीय सदस्य द्वारा कैटल्स एक्ट के लिए माइनर ऑफेंस कहा गया है। The Congress used to send such persons to jail. My learned friend Shri Tejasvi Surya ji should understand that the Congress does not send anyone to jail; the courts do. He should understand the legislative process and how it operates. He should also understand the kind of corporate approach this Government adopts. Especially, if you check the top 100 in Forbes Magazine - the richest people in the world - you can see those top richest people are those who have excelled in innovation, technology, finance, and investment. When you see the country's top two businessmen, you know their names, they have excelled because of hybrid investment in petroleum, electricity, coal and energy. It is only because the Government supports them. Therefore, these two businessmen are growing. You are protecting the corporates.

In corporate tax also, personal tax collection has been Rs.14.6 lakh crore and corporate tax 12.3 lakh crores. इसका मतलब पर्सनल टैक्स का ज्यादा कलेक्शन और कॉर्पोरेट टैक्स का कम कलेक्शन हो रहा है। अंत में, मैं एक ही बात कहना चाहूंगा

कि देश में अच्छे दिन कब आएंगे, यह मुझे पता नहीं, लेकिन विपक्ष के इतने भी बुरे दिन नहीं आए हैं। हमें कानून समझ में आता है। ट्रेजरी बेंच में जो ...* बैठे हैं, वे हमें कानून न सिखाएं। हमें कानून पता है। धन्यवाद।

श्री सुदामा प्रसाद (आरा): महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

जन विश्वास विधेयक 2026, दरअसल आम आदमी की छोटी-छोटी गलतियों की आड़ में बड़े लोगों की आपराधिक सजा को माफ करवाने का एक विधेयक है, इसलिए मैं इसका विरोध करता हूँ।

महोदया, मैं प्रारम्भ में ही यह स्पष्ट कर देना चाहता हूँ कि सुधारों का विरोध करना विपक्ष की प्रकृति नहीं है, परन्तु ऐसे किसी भी सुधार का समर्थन करना भी संभव नहीं है, जो कानूनी उत्तरदायित्व को शिथिल करे, दंड के प्रभाव को क्षीण करे और सामाजिक न्याय की अवधारणा को आघात पहुँचाये। आज जन विश्वास का जो नारा दिया जा रहा है, वह मुझे कहीं न कहीं सामान्य नागरिक का विश्वास नहीं, बल्कि सशक्त वर्ग की सुविधा प्रतीत होता है।

महोदया, इस विधेयक के अंतर्गत अनेक प्रावधानों में कारावास की सजा को समाप्त कर केवल आर्थिक दंड का प्रावधान किया गया है। आज के आर्थिक परिदृश्य में जहां बड़ी कंपनियों का कारोबार लाखों, करोड़ों रुपये में है, वहां सीमित राशि का जुर्माना उनके लिए दंड नहीं, बल्कि एक व्यावसायिक व्यय बन जाता है।

महोदया, यह श्रमिकों के अधिकारों के खिलाफ है। श्रमिकों के हाथ-पांव में डंडा-बेड़ी लगाकर, जंजीरों से जकड़कर, चार श्रम कोड के जरिये उनको एक तरफ उद्योगपतियों का गुलाम बना दिया गया है और दूसरी तरफ इस विधेयक के जरिये उनको किसी भी तरह का अपराध करने का प्रावधान दिया जा रहा है। मैं मंत्री जी से पूछना चाहता हूँ कि क्या सरकार इस देश में दंडात्मक व्यवस्था को भुगतान आधारित अनुपालन में परिवर्तित करना चाहती है? यदि ऐसा हुआ तो यह

* Not recorded as ordered by the Chair.

व्यवस्था नियमों के पालन को बाध्यता से हटाकर विकल्प बना देगी।

महोदया, यह भी एक कटु सत्य है कि हमारे देश में आर्थिक विषमता अत्यधिक है। देश की 80 प्रतिशत से ज्यादा आबादी संसाधनों के अभाव से जूझ रही है। ऐसी परिस्थिति में जब दंड केवल आर्थिक रह जाता है तो यह निर्धन के लिए कठोर दंड है और समृद्ध वर्ग के लिए यह एक सरल विकल्प है। क्या यह विधेयक सामान्य न्याय की मूल भावना को प्रभावित नहीं करता है?

महोदया, यह कहा जा रहा है कि यदि किसी किसान के खेत में किसी की बकरी घुस जाए, किसी की गाय उसका खेत चर ले तो इसमें पहले सजा का प्रावधान था। ऐसी मामूली गलती करने वाले लोगों की आड़ में, ऐसे लोगों को सामने रखकर के, जो बड़े लोग हैं, जो बड़ा अपराध करते हैं, उनको पैसा देकर मुक्त करने का यह अधिनियम है। मैं इसका विरोध करता हूँ। धन्यवाद।

श्री जगदम्बिका पाल (डुमरियागंज) : महोदया, माननीय मंत्री जी को जवाब देना है। मैं जन विश्वास बिल 2026 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। माननीय स्पीकर साहब ने इस बिल को सेलेक्ट कमेटी को भेजा था और वह सेलेक्ट कमेटी तेजस्वी सूर्या जी की अध्यक्षता में हुई। उस कमेटी ने इस बिल पर बहुत ही गहराई से क्लॉज बाई क्लॉज चर्चा की और जितने भी रिलेवंट प्रावधान थे, उन पर स्टैक होल्डर्स से, जो भी एक्सपर्ट्स लोग हैं, जो लीगल एक्सपर्ट्स हैं, कंप्लायंस बॉडीज हैं, रेगुलेटर्स हैं, उन सबको उन्होंने बैठकों में बुलाया और विस्तृत चर्चा की। मुझे लगता है कि शायद ही किसी सेलेक्ट कमेटी ने इतिहास में इतनी बैठकें की होंगी। मैं उनको बधाई देता हूँ कि इस सेलेक्ट कमेटी ने 49 बैठकें की हैं। उन 49 बैठकों में देश के सभी लोगों को बुलाकर इस जन विश्वास बिल के बारे में काफी डिटेल में विचार-विमर्श किया है। निश्चित तौर से जिस बिल पर 49 बैठकें हुई हों, बिल पर क्लॉज बाई क्लॉज चर्चा हुई हो, सभी पार्टियों के सदस्य उन बैठकों में शामिल रहे हों तो मुझे लगता है कि आज इस बिल को सर्वसम्मति से पास करना चाहिए था। मैं नहीं समझ पा रहा हूँ कि बिल पर विरोध क्यों हो रहा है? जब कमेटी की 49 बैठकें हुई, रिकमंडेशंस हुई, किसी भी रिकमंडेशन पर कोई वोटिंग नहीं हुई। अगर रिकमंडेशंस पर आपस में कोई डिविजन की मांग नहीं हुई, सबने सर्वसम्मति से यह अमेंडमेंट भेजा है, तो निश्चित तौर से यह

नैतिकता ही नहीं, यह हर तरह से होना चाहिए था और यहां आकर इसका विरोध नहीं होना चाहिए था। यह विरोध क्यों हो रहा है? यहां विरोध तो इस तरह से किया जा रहा है कि जैसे लगता है कि यह केवल कॉर्पोरेट हाउसेज को फायदा देने के लिए, बड़े लोगों को फायदा देने के लिए है। मैं कहता हूँ कि आज इस देश में कितने कानून हैं? आज इस देश में 882 कानून हैं, जिनमें से 370 ऐसे कानून हैं, जिनमें क्रिमिनल प्रोविजन हैं। उनमें 7200 ऐसे ऑफेंसेज हैं, जो चिंता की बात है। उन ऑफेंसेज में क्रिमिनल होने का कोई औचित्य भी नहीं है। उनका कोई जस्टिफिकेशन नहीं है। उसके बावजूद भी वे कानून बने थे। पहली बार तय किया गया, जब भारत की जनता ने माननीय नरेन्द्र मोदी जी को समर्थन दिया।

18.00 hrs

माननीय सभापति: माननीय सदस्यगणों, सभा की सहमति हो तो सभा की कार्यवाही 7 बजे तक के लिए बढ़ा दी जाए?

कई माननीय सदस्य : ठीक है।

श्री जगदम्बिका पाल: महोदया, उन्होंने इसी सदन में कहा था कि भारत में ऐसे-ऐसे कानून हैं, जो अंग्रेजों के जमाने में बनाए गए थे और उन कानूनों से देश के लोगों की प्रगति में बाधा है। इस कानून को लाने का एक मकसद है। मैं इस कानून के लिए माननीय प्रधानमंत्री जी के नेतृत्व में वाणिज्य मंत्री पीयूष गोयल जी को बधाई दूंगा। इस सदन में पहले क्या डिस्कशन होता था? पहले पॉलिसी पैरालिसिस की बात होती थी, फ्रिजाइल इकोनॉमी की बात होती थी। आज यह सदन गवाह बनेगा। यह फ्रिजाइल इकोनॉमी और पॉलिसी पैरालिसिस की बात नहीं कर रहा है, यह ईज ऑफ डूइंग बिजनेस की बात कर रहा है, ईज ऑफ लिविंग की बात कर रहा है। आज भारत की पार्लियामेंट में ईज ऑफ डूइंग बिजनेस की बात है।

अधिष्ठाता महोदया, मैं आपको एक बात कहना चाहता हूँ कि ये कह रहे हैं कि यह बिल बड़े लोगों को फायदा पहुंचाएगा। मैं इस बारे में नहीं जानता हूँ। अवधेश प्रसाद जी, कहीं हमारे या आपके गांव का कोई बच्चा अगर भागकर दिल्ली आ गया और दुर्भाग्य से वह भूख में स्टेशन पर

भीख मांगने लगा, तो उसमें एक वर्ष की सजा थी। अगर गांव का कोई भी छोटा बच्चा बहक कर भाग गया, तो उसमें एक वर्ष की सजा थी। आज उस बच्चे को एक वर्ष की सजा से डिफ्रिमिनिलाइज़ किया जा रहा है, तो देश के लाखों बच्चे जो घर से बाहर आते हैं, जिनको सजा मिलती, आज उनको इससे मुक्त करके मुख्य धारा में लाने का काम किया जा रहा है। उसमें रेलवे स्टेशन पर भीख मांगने और अनुचित सामान बेचने में यह सजा थी। इसमें अब उनकी सजा समाप्त की गई है, उस बच्चे को वहां हटाया जाएगा, वहां से उसको मुख्य धारा में भेज दिया जाएगा।

माननीय सभापति : माननीय सदस्य, कम शब्दों में अपना भाषण पूरा कर लीजिए।

श्री जगदम्बिका पाल: महोदया, सड़क पर पशु कौन बड़ा आदमी बांधता है? सड़क पर कौन प्रदर्शन करता है? यदि कोई जानवर मर गया, तो उसे हटाने की बात कौन बात करता है? आप थोड़ा सा समय दीजिए, ताकि ये लोग सुन लें। सार्वजनिक स्थानों पर कहीं कोई हॉर्न बजा दे, कहीं ध्वनि प्रदूषण हो जाए। आप कहीं पशु कब बांधते हैं? जब गांव में बाढ़ आ जाती है, तो कहीं बांध पर, कहीं सार्वजनिक स्थल पर, कहीं सड़क के किनारे बांध देते हैं। यदि इसके लिए गरीब के खिलाफ जेल थी, तो अवधेश प्रसाद जी उस जेल के प्रावधान को पीयूष गोयल जी, मोदी जी के नेतृत्व में समाप्त कर रहे हैं, तो आपको तो इसका स्वागत करना चाहिए और इस बात के लिए आपको बधाई देनी चाहिए कि ऐसे तमाम कानून जो देश के गरीबों और देश के लोगों के लिए हैं।

मैं कहना चाहता हूं कि मेरे खिलाफ एक मुकदमा हो गया था। मैंने चुनाव में वॉल राइटिंग की थी। उस वॉल राइटिंग के मुकदमे में मुझे हर तारीख पर जाना पड़ता था, इसे आरओ ने कराया था। आप सोचिए कि हमने चुनाव के बाद दीवार को साफ भी करा दिया था। इसके लिए मुझ पर 100 रुपये का फाइन हो गया, मुझे हाईकोर्ट में जाना पड़ा, एमपी, एमएलए कोर्ट में जाना पड़ा। यहां अभी तमाम लोग कह रहे थे। मैं एक बात कह दूं कि यह वर्ष 2022 की ऑब्जर्वर रिसर्च फाउंडेशन की रिपोर्ट है कि जेल फोर डूइंग बिजनेस। आज हम ईज ऑफ डूइंग बिजनेस की बात कर रहे हैं। ओआरएफ की रिपोर्ट के अनुसार यह था कि भारत में व्यवसायों के लिए 69 हजार

233 कम्प्लायंसेज का पालन करना पड़ता है, जिसमें 37.8 प्रतिशत का जेल जाने का प्रावधान है। ऐसे में कौन व्यापार करेगा? कौन छोटे लोग व्यापार करेंगे? इसमें कितने मुकदमें हैं? यह नेशनल ज्यूडिशियल डेटा ग्रिड अगस्त 2025 की रिपोर्ट है कि भारत की जिला अदालतों में 3.6 करोड़ से अधिक क्रिमिनल केसेज लंबित हैं। इसलिए आप बताइए कि जस्टिस डिलेड, जस्टिस डिनाइड हो रहा है। हर महीने गरीब गांव से निकलता है, उसे तारीख पर जाना पड़ता है, फिर तारीख पर जाता है और वापस आ जाता है। उसका समय खराब होता है, देश की एनर्जी खराब होती है। मुझे लगता है कि यह आज ऐतिहासिक दिन है, जो पीयूष गोयल जी इस कदम को लेकर आए हैं। मैं चाहता हूं कि सदन सर्वसम्मति से इसे पास करें। बहुत-बहुत धन्यवाद।

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल) : सभापति महोदया, मैं सबसे पहले सभी माननीय सांसदों का धन्यवाद करना चाहूंगा, जिन्होंने बड़ी उत्सुकता के साथ बहुत अच्छे तरीके से बिल को पढ़ने की और समझने की कोशिश करने के बाद यहां पर अपने-अपने विचार साझा किए। यह बिल इतना बड़ा है कि मुझे लगता है कि कई लोगों को इसमें कष्ट भी हुआ होगा। इसमें अलग-अलग बिंदुओं को समझने में, उसके इम्पेक्ट को समझने में और शायद इसी के कारण कुछ माननीय सदस्यों ने कुछ चीजों को ठीक से इंटरप्रेट भी नहीं किया।

माननीय सभापति महोदया, इस बिल के पीछे जो मूल हेतु है कि यह बिल क्यों लाया गया, इसको मैं आपके माध्यम से सदन के समक्ष और सदन के माध्यम से देश के समक्ष रखने का प्रयास करूंगा।

सभापति महोदया, माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने 15 अगस्त, 2022 को, जब भारत आज़ादी का 75वां वर्ष मना रहा था, तब एक बहुत बड़ा संदेश 'पांच प्रण' के रूप में देश के समक्ष रखा था। उन्होंने देश को अपना सही पोटेंशियल समझने के लिए और अपनी सही काबिलियत का अहसास करने के लिए जागृत किया और उन्होंने एक आह्वान किया कि अब भारत एक विकसित देश, एक समृद्ध देश बनने की दिशा में आगे कदम उठाएगा। जब हम भारत की आज़ादी के 100 वर्ष मनाएंगे तो वर्ष 2047 में एक विकसित भारत उभरेगा। यह मात्र एक नारा नहीं

था, इसके पीछे एक बड़ी गम्भीर सोच थी, नयी सोच थी। 'अमृत काल' में नए भारत को तेजी से आगे लेकर जाने की सोच के साथ माननीय प्रधानमंत्री जी ने देश का आह्वान किया कि हम इन पांच प्रण को अपनाएं, और भारत की आगे की विकास यात्रा के पांच संकल्प लें। एक प्रकार से, जन विश्वास के जो दो कानून, जिनमें से एक कानून दो वर्ष पहले आया था और एक कानून पिछले वर्ष इंट्रोड्यूस हुआ और फिर सेलेक्ट कमेटी के माध्यम से आज हमारे सामने है। ये दोनों कानून धरातल पर उस सोच को आगे बढ़ाते हैं, एक प्रकार से लोगों का उत्साह बढ़ाते हैं और लोगों को यह विश्वास दिलाते हैं कि प्रधानमंत्री नरेन्द्र मोदी का विश्वास भारत के 140 करोड़ नागरिकों पर उसी प्रकार से है, जिस प्रकार से उनका विश्वास प्रधानमंत्री जी पर है।

माननीय सभापति महोदया, इन पांच प्रण में जहां एक तरफ भारत एक 'विकसित भारत' की तरफ तेजी से आगे बढ़ रहा है, इसमें चार और प्रण माननीय प्रधानमंत्री जी ने हम सबको दिये हैं। उसमें से एक प्रण गुलामी की मानसिकता को नष्ट करने की बात थी। पहले मुगलों के द्वारा, फिर अंग्रेजों के द्वारा देश पर राज करने के कारण देश में एक बड़ी सहमी हुई सी मानसिकता थी। कई सारे ऐसे कानून थे, जो आज़ादी के पहले के कानून थे, सदियों से चल रहे थे। उसमें छोटी-छोटी गलतियों के कारण सजा का प्रावधान था, जिसमें वास्तव में सजा होनी भी नहीं चाहिए थी। ऐसी छोटी-छोटी गलतियों पर दंड का प्रावधान था। उसके लिए कोर्ट-कचहरी में जाना पड़ता था। अंग्रेजों को तो भारत के नागरिकों के ऊपर विश्वास करने का सवाल ही नहीं था और उनसे इस तरह की अपेक्षा करना संभव भी नहीं था, इसलिए हर एक चीज़ में दंड का प्रावधान लगा-लगाकर वे देश के ऊपर राज करना चाहते थे। ऐसे कई सारे ऐसे कानून थे, उदाहरण के लिए the Presidency Small Cause Courts Act, 1882, the Court Fees Act, 1870, the Cattle-Trespass Act, 1871, the Indian Succession Act, 1925, the Works of Defence Act, 1903 and the Livestock Importation Act, 1898, ऐसे कई सारे कानूनों में छोटी-मोटी गलतियों के लिए भी आपके ऊपर केस दर्ज होता था और आपको इसके लिए कोर्ट-कचहरी के चक्कर काटने पड़ते थे। अभी-अभी एक माननीय सदस्य कह रही थीं कि करोड़ों

केसेज़ कोर्ट में लम्बित हैं और उसी के साथ-साथ वे इस बिल की आलोचना भी कर रही थीं। मैं समझ नहीं पा रहा था कि उनके कहने का मतलब क्या है, क्या कोर्ट में केस कम करने चाहिए या कोर्ट में केसेज़ को और बढ़ाना चाहिए?

हमारी कोशिश है कि दंड देने के लिए गुलामी की मानसिकता की जो सोच थी, उसको न्याय में कैसे बदला जाए। छोटी-मोटी गलतियों की चिंता न करते हुए, यदि कोई गलत सोच है, जिसको हम कानून में 'मेन्स रिया' कहते हैं, अगर किसी के द्वारा जानबूझ कर की गई गलती हो या दूसरे के प्रति कोई नुकसान हो रहा हो तो वैसे कानूनों को छोड़ कर जो छोटी-मोटी गलतियां हैं, उनसे कैसे मुक्ति दिलाना है, जिससे हम गुलामी की मानसिकता से हट सकें। वैसे तो माननीय गृह मंत्री अमित शाह जी भी जब भारतीय न्याय संहिता लाए थे, तब भी उन्होंने इस बात को समझाया था कि भारत अब दंड के बदले न्याय की तरफ जा रहा है। यह जन विश्वास कानून भी उसी कड़ी में हैं, जिसे आज हम आपके समक्ष लाए हैं।

माननीय सभापति महोदया, जो पुराने कानून थे, वे व्यक्ति को सशक्त नहीं बनाते थे। इसके उल्टे उनके ऊपर नियंत्रण करने के लिए बनाए गए थे, क्योंकि तब हम गुलाम थे। अंग्रेजों को छोटी फौज के साथ हमें कंट्रोल करना था। उनकी सोच एम्पावर करने की दृष्टिकोण से नहीं थी। इससे जनता तनाव में रहती थी। जनता त्रस्त रहती थी। यह भी सच्चाई है कि इग्नोरेंस ऑफ दी लॉज नो एक्सक्यूज। अगर हम कल कहें कि हमें मालूम नहीं था कि दिल्ली पुलिस एक्ट में ऐसा कानून है। एक छोटे सात साल से कम उम्र के बच्चे को शौच का प्रेशर आ जाए, उसे समझ नहीं है कि शौच के लिए मुझे शौचालय जाना है, अगर वह बच्चा गलती से कहीं शौच कर लें तो उसके ऊपर भी कोर्ट में केस दर्ज हो सकता था। उसको भी कोर्ट-कचहरी में ले जाकर दंडित किया जाता था। इस प्रकार के कानून थे।

अगर हम प्रधानमंत्री नरेन्द्र मोदी जी के 12 साल के कार्यकाल को देखें तो लगातार पहले ही दिन से उन्होंने सरलीकरण पर विश्वास किया। उन्होंने इस पुरानी मानसिकता को बदलने पर विश्वास किया। मैं आगे बताऊंगा कि कैसे लगातार क्रमशः 12 साल में प्रधानमंत्री मोदी जी ने

लोगों को ईज ऑफ डूइंग बिजनेस और ईज ऑफ लिविंग हेतु अलग-अलग प्रभावी कदम उठाए।

माननीय सभापति महोदया, भारत के जो नागरिक हैं, उनके मन में देश के कानून और देश के विकास के प्रति इतनी ज्यादा संवेदनशीलता है, प्राथमिकता है, क्योंकि कोई जानबूझ कर कानून तोड़ने के लिए राजी नहीं है और वह ऐसा चाहता भी नहीं है। साधारणतः पहले की सरकारों की जो सोच रही है कि दंडित करो, नये कानून लाओ, उसमें और ज्यादा ऑफेंसेज रजिस्टर करो। उसमें यह बात रह ही गई कि छोटी-मोटी गलतियों को कैसे सुधार करने के लिए लोगों को मौका दिया जाए। इसलिए यह दूसरा प्रण, गुलामी की मानसिकता हटाना आवश्यक था।

माननीय प्रधानमंत्री जी ने तीसरा प्रण दिया कि हमें अपनी विरासत पर गर्व करना चाहिए। भारतीय परंपरा में शासन विश्वास के ऊपर चलता था। वह विश्वास पर आधारित रहता था, संदेह पर नहीं। अगर हम अपने पुराने इतिहास में भी जाएं तो राजा-महाराजा भी कई छोटी गलतियों के लिए किसी को दंडित नहीं करते थे। वे सलाह-मशविरा करते थे और सुधारने का मौका देते थे। यह अंग्रेजों की सोच थी, जो आजादी के बाद भी वर्षों-वर्ष तक कई सरकारों ने चालू रखा। हमें विश्वास से ही काम करना चाहिए। जनता को सुधारने का मौका देना चाहिए। हरेक चीज में सजा देना और दंडित करना ठीक नहीं है। मैं समझता हूं कि हमें अपने इतिहास से कुछ सीखना भी पड़ेगा कि कैसे विकास होना चाहिए और विरासत भी कायम रहनी चाहिए।

प्रधानमंत्री जी ने चौथा प्रण एकता और एकजुटता का दिया था। एक प्रकार से इस कानून को लाते हुए, जब हम स्टैकहोल्डर्स से बात करते थे, अलग-अलग डिपार्टमेंट्स से, अलग-अलग मिनिस्ट्रीज़ से बात करते थे, लघु उद्योग-सूक्ष्म उद्योग के हमारे उद्यमियों से बातचीत करते थे, तो हम वास्तव में इस बात का एहसास करते थे कि जब हम होल ऑफ द गवर्नमेंट अप्रोच से काम करते हैं, जिस पर माननीय प्रधानमंत्री जी लगातार बल देते हैं, तो कितना बड़ा लक्ष्य सबका साथ, सबका प्रयास के साथ कितना ज्यादा बदलाव इस देश में लाया जा सकता है। एक प्रकार से यह कानून 79 अलग-अलग कानूनों के ऊपर प्रभाव डालता है। यह दर्शाता है कि सिर्फ एक बिल से, जन-विश्वास बिल हम लाए हैं, उससे कैसे एक हजार से अधिक छोटी-मोटी गलतियों के लिए

लोगों को आज कोर्ट-कचहरी नहीं जाना पड़ेगा। लोगों को आज छोटी-मोटी गलती के लिए शर्मिंदगी नहीं होगी, तकलीफ नहीं होगी। वैसे तो सबसे महत्वपूर्ण पांचवां प्रण, जन-विश्वास बिल लाने का हमारा केन्द्र बिन्दु है। नागरिकों को एक कर्तव्य भावना का एहसास दिलाना कि जब 140 करोड़ भारतवासी कर्तव्य भावना से अपना काम करें, तभी देश तेजी से प्रगति कर सकता है। जब हम कानून का सरलीकरण करते हैं, तो उसमें स्वाभाविक है कि हम लोगों पर विश्वास करते हैं और लोग भी, छोटे उद्यमी भी उसी प्रकार से अपनी जवाबदेही का एहसास करते हैं और अपने काम में सोच-समझकर, गलती न हो, इसको सुनिश्चित करते हैं। कई बार छोटी-मोटी गलती हो जाती है, उसमें तो कम-से-कम हमें लोगों को परेशान और दंडित नहीं करना चाहिए। इस पर आम सहमति होनी चाहिए। इस कानून में सबसे बड़ा जो प्रभाव देखने का है, जो हमारे कई माननीय सदस्य समझ नहीं पाये हैं, यह है कि ये कानून आपको सुधरने का मौका देता है। कई ऐसे प्रावधान हैं, जिसमें अगर किसी ने छोटी-मोटी गलती की तो पहले सिर्फ एक वार्निंग दी जाएगी। अगर व्यक्ति दूसरी बार गलती करता है, तो उनको थोड़ा और सीरियस हो कर दंड लगाया जाएगा। तीसरी बार और कोई गलती करते हैं, तो हो सकता है कि तब दंड बढ़ जाएगा या तब जाकर उन पर कोर्ट-कचहरी की कार्रवाई हो। ग्रेडेड रिस्पॉन्स, जिससे व्यक्ति को सुधरने का मौका मिले। विश्वास का एक कल्चर बनाना, जो भय के आधार पर नहीं, लेकिन कर्तव्य के आधार पर हो, यह सोच इस कानून में माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी लाए हैं और मैं उनका धन्यवाद करना चाहूंगा कि जब हम इस बिल को तैयार कर रहे थे, तो कई सारे नाम सोच रहे थे कि इसको क्या शीर्षक दिया जाए? तब माननीय प्रधानमंत्री जी ने कहा कि इसको एक प्रतीक बनाया जाए कि सरकार और व्यवस्था नागरिक के ऊपर विश्वास करती है। नागरिक के ऊपर उनको पूरा भरोसा है। यह कानून दर्शाता है कि एक विकसित भारत, इस कर्तव्य भावना से इस विश्वास के आधार पर वर्ष 2047 तक 140 करोड़ देशवासियों की मेहनत से, उनके साझा प्रयास से प्रधानमंत्री मोदी जी के नेतृत्व में बनाने के लिए हम सब तत्पर हैं।

माननीय सभापति महोदया, पिछली सरकारों में कई सारे कानून लाए जाते थे, बनाए जाते

थे, लेकिन कई सारे कानून सामान्य मानव के रोजमर्रा की समस्याओं से, उनको तकलीफ पहुंचाते थे और लोगों का ध्यान रखे बगैर बनाए गए थे। इसी के कारण हम जनता को सशक्त बनाने के लिए इस कानून के तहत कई सारे प्रावधानों में बदलाव ला रहे हैं, संशोधित कर रहे हैं और लोगों के जीवन को सरल बनाना, लोगों के व्यापार या छोटे उद्योगों को और विश्वास के साथ देखना, जिससे उनकी रोजमर्रा की तकलीफों से हम निजात दिला सकें, यह इस कानून का मुख्य परपस और मुख्य ऑब्जेक्ट है।

माननीय सभापति महोदया, अगर हम पिछले 12 वर्ष की माननीय प्रधानमंत्री की यात्रा देखें तो जनता का मोदी जी पर जो विश्वास है, वह नज़र आएगा। आपको ध्यान होगा कि जब नयी-नयी सरकार आयी थी और शुरू में ही माननीय प्रधानमंत्री जी ने एफिडेविट के बदले सेल्फ सर्टिफिकेशन के ऊपर ज्यादा बल दिया। पहले तो हर फोटोकॉपी पर नोटरी का सिग्नेचर होता था। अगर मैं कोई फोटोकॉपी करता हूं और उसे सर्टिफाई करता हूं कि यह ओरिजनल की फोटोकॉपी है तो सरकार को उसे एक्सेप्ट करना चाहिए। करोड़ों ऐसे डॉक्यूमेंट्स थे, जिन पर पब्लिक नोटरी का सिग्नेचर होता था। व्यक्ति को पब्लिक नोटरी के पास जाना पड़ता था और उनसे सर्टिफिकेशन करवाने के लिए रजिस्टर में एंट्री करवानी पड़ती थी और जिसके लिए पैसे देने पड़ते थे। यह पूरा प्रोसेस था। प्रधानमंत्री जी ने उसको सरल किया। उन्होंने लोगों पर विश्वास किया और सेल्फ सर्टिफिकेशन को एक्सेप्ट किया गया। आज इन 12 वर्षों में आप सोच सकते हैं कि कितने लोगों को लाभ हुआ है। इसी प्रकार से कई सारी चीजें लाइसेंस से हटायी गयी हैं और अब सिंगल विंडो क्लीयरेंस से लोगों को सुविधा मिल जाती है।

आज कितनी सारी चीजों में बदलाव किया गया है। उदाहरण के लिए इनकम टैक्स के फेसलेस असेसमेंट को देख सकते हैं। पहले महीनों तक असेसमेंट की प्रोसीडिंग्स चलती थी और महीनों तक लोग त्रस्त रहते थे और लोगों को रिफंड नहीं मिलता था। महीनों क्या, सालों तक रिफंड नहीं मिलता था। आज यह स्थिति माननीय प्रधानमंत्री जी के नेतृत्व में उत्पन्न हुई है कि लगभग 99 प्रतिशत इनकम टैक्स पेयर्स की रिटर्न फेसलेस असेसमेंट के माध्यम से एक्सेप्ट हो

जाती है। टेक्नोलॉजी की सहायता लेकर उन इनकम टैक्स रिटर्न्स को ही अलग किया जाता है, जिनमें कुछ एबनोर्मिलिटी होती है। कई बार हफ्ता-दस दिन या एक महीने में अधिकांश रिफंड सभी के पास पहुंच जाते हैं। मुझे पूरा विश्वास है कि हमारे माननीय सांसदों के भी इनकम टैक्स रिफंड ज्यादा से ज्यादा 20-25 दिन या एक महीने में उनके खाते में क्रेडिट हो जाता है। ये अलग-अलग बदलाव इस देश को प्रगति के मार्ग पर और तेज गति से आगे बढ़ने में मदद कर रहे हैं। मुझे अभी भी याद है कि 26 मई, 2014 को माननीय नरेन्द्र मोदी जी ने प्रधानमंत्री पद की शपथ ली थी तो उसके नौ दिन बाद 4 जून यानी नौ दिन बाद सभी मंत्रालयों और डिपार्टमेंट्स को निर्देश दिया कि उन्हें अपने सर्विस नामर्स में सुधार करना है और रिफार्म करना है। पब्लिक डिलिवरी सिस्टम, जो भी सेवाएं सरकार देती है, उसका सरलीकरण करना है। लोगों में उसके लिए विश्वास उत्पन्न करना है। लोगों को बड़े-बड़े फोर्म्स और प्रोसीजर में नहीं उलझाना है। उनके जीवन और व्यापार को हम किस प्रकार से सुगम बना सकते हैं, यह हमारी प्राथमिकता होनी चाहिए। वर्ष 2019 के 15 अगस्त के भाषण में भी माननीय प्रधानमंत्री जी ने एक बहुत बड़ी बात कही थी जो उनकी सोच को दर्शाती है। उन्होंने कहा कि इंडिपेंडेंट भारत का मतलब मेरे लिए यह है कि धीरे-धीरे सरकारें लोगों की जिंदगी से बाहर आएंगी। लोग अपनी जिंदगी के निर्णय लेने के लिए आगे बढ़ें।

सारे रास्ते उनके लिए खुले होने चाहिए। उनको जंजीरों में जकड़कर नहीं रखना है। कानून के अलग-अलग कब्जे में नहीं रखना है। उनको खुले दिल से आगे बढ़ने के लिए मौका प्रदान करना ही हमारी प्राथमिकता है। गत 12 वर्षों में 1500 से अधिक पुराने कानूनों को समाप्त कर दिया गया है। जन-धन, आधार और मोबाइल की यूटिलिटी से आज डायरेक्ट बेनिफिट ट्रांसफर से लाखों-करोड़ रुपये गरीब, वंचित और पीड़ित लोगों के खाते में सीधे जमा करके बिचौलियों और दलालों को पूरी तरह से समाप्त कर दिया गया है। हरेक चीज में ऑक्शन की प्रक्रिया लाकर पारदर्शिता लाई गई है। शायद अगर यह पुरानी सरकार कर देती तो ऐसा नहीं होता कि कांग्रेस पार्टी अपने ही मित्र दल डीएमके के नेताओं को जेल में डालने के लिए बाध्य हो जाए और फिर जाकर उनके साथ गठबंधन करे। ... (व्यवधान)

सभापति महोदया, मैंने तो सिर्फ सच्चाई बताई है। मैंने तो सिर्फ एक सत्य उजागर किया है कि कांग्रेस की सरकार थी, भ्रष्टाचार हुआ और उसमें उनके ही साथी दल के मंत्री और उन्हीं के साथी दल के नेता की लड़की को जेल में डालना पड़ा। ... (व्यवधान)

माननीय सभापति: माननीय सदस्यगण, प्लीज आप लोग बैठ जाइए।

... (व्यवधान)

श्री पीयूष गोयल : सभापति महोदया, कांग्रेस हो या डीएमके हो, साथ में ही काम करते थे और साथ में ही ऑक्शन किए बगैर उन्होंने स्पेक्ट्रम दिया। आज देखिए तमिलनाडु में दोनों एक साथ मिलकर किस प्रकार से भ्रष्टाचार को बढ़ावा दे रहे हैं। ... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आप सभी को बोलने का पर्याप्त अवसर मिला है। प्लीज, आप लोग बैठ जाइए।

... (व्यवधान)

श्री पीयूष गोयल : सभापति महोदया, कभी-कभी सच्चाई कड़वी लगती है। लेकिन, सच्चाई तो सच्चाई रहेगी। उसमें मैं कुछ नहीं कर सकता। हमने जीएसटी में अलग-अलग कानून और अलग-अलग टैक्सेज को सरलीकरण और डिजिटाइज किया है। आज ही आंकड़ा आया है। आप कल्पना कीजिए कि युद्ध का समय है, पूरी दुनिया तकलीफ में है और पूरी दुनिया में परेशानियां हैं। आज आंकड़ा आया है कि भारत का जीएसटी कलेक्शन मार्च में 2 लाख करोड़ रुपये से अधिक था। यह भारत का सामर्थ्य माननीय प्रधानमंत्री नरेंद्र मोदी जी के नेतृत्व में तैयार और खड़ा हुआ है। उसी के कारण हमें तेजी से 'विकसित भारत' बनाने की तरफ आगे बढ़ रहे हैं।

सभापति महोदया, इसी कड़ी में जो जन विश्वास बिल लाया गया है, इसकी पहली कड़ी में 183 प्रोविजन्स, जो 42 सेंट्रल एक्ट्स को सरलीकरण और डिक्लिमिनाइज करते थे, वह हमने वर्ष 2023 में पेश किया था। आज हम जो सदन के समक्ष जन विश्वास अमेंडमेंट ऑफ प्रोविजन्स बिल, 2026 लाए हैं, इसमें लगभग एक हजार प्रावधानों को डिक्लिमिनाइज और सरलीकरण किया गया है। आप कल्पना कीजिए कि जनता, एमएसएमई, छोटे उद्यमी, उद्योग और व्यापारियों

को कितनी बड़ी राहत देने का काम माननीय प्रधानमंत्री जी के नेतृत्व में किया जा रहा है। अच्छी बात यह है कि हम केंद्र से शुरू कर रहे हैं। अब 12 अलग-अलग राज्यों ने भी जन विश्वास के कानून अपने राज्य में पेश और पास करके वहां पर भी सरलीकरण किया है। मध्य प्रदेश, हरियाणा, त्रिपुरा, महाराष्ट्र, छत्तीसगढ़, गुजरात, ओडिशा, दिल्ली, गोवा, आंध्र प्रदेश, बिहार और नागालैंड, पता नहीं क्यों यहां पर सब एनडीए की सरकारें हैं। विपक्षी दलों की सरकार क्यों नहीं सरलीकरण कर रही है?

विपक्षी दलों की सरकार क्या छोटी-मोटी गलतियों के लिए भी जनता को त्रस्त रखना चाहती है या उसके पीछे उनका कुछ और उद्देश्य है। तंग करने के पीछे कुछ और उद्देश्य है, यह देश के लोग ही जानते हैं और उसी के कारण आज यह स्थिति उत्पन्न हुई है कि लोगों को केन्द्र पर पूरा विश्वास है कि मोदी है, तो मुमकिन है।

सभापति महोदया, मैं इस बिल का जिसे सेलेक्ट कमेटी ने बड़ी मेहनत से इसके अलग-अलग प्रावधानों को स्टडी किया और जो ओरिजनल बिल था उससे भी बढ़कर, कई सारे कानूनों, कई सारे प्रावधानों का हमें सुझाव दिया कि उसका भी सरलीकरण हो सकता है, मैं उसके लिए हमारी सेलेक्ट कमेटी के चेयरमैन तेजस्वी सूर्या और सभी माननीय सदस्य, चाहे सत्तारूढ़ पार्टी के हों, चाहे विपक्ष के हों, सभी ने मिलकर इसमें मेहनत की, लगभग 50 सittings कीं। मैंने सुना है कि एक-एक सितिंग पांच-पांच घंटे चलती थी, मैं सभी का आपकी मेहनत के लिए हृदय की गहराइयों से आभार व्यक्त करना चाहूंगा। कुछ लोगों ने छोटा-मोटा प्रोसिजरल डिसेंट दिया, लेकिन हम वह स्ट्रिक्टली प्रोसिजर के हिसाब से, पुराने बिल को विड्रा करके आज नया बिल लेकर आए हैं, यह पूरे प्रोसिजर को फुलफिल करता है, लेकिन बिल के सबस्टेंस पर कोई डिसेंट नहीं था। जो-जो इस सेलेक्ट कमेटी के सदस्य थे, मैं आप सभी का आभारी हूं। जो-जो सुझाव, रिक्मेंडेशन आए, उन सभी को शामिल करने का हमने पूरा प्रयास किया है, इसी कारण यह बिल इतने व्यापक रूप से, प्रभावशाली रूप से अब जनता की सेवा कर पाएगा। इसमें गृह मंत्रालय, रक्षा मंत्रालय, कोयला मंत्रालय, व्यापार और उद्योग का काम, स्वास्थ्य मंत्रालय, पोर्ट्स, रेलवे, रोड्स, टेक्सटाइल,

कौशल विकास, आप देखिए कि कितना बड़ा एक्सपेंड है, कितने सारे क्षेत्रों में इसका लाभ जनता को मिलेगा। ये संशोधन बड़े व्यावहारिक हैं और एक प्रकार से जुर्माने और दंड के बहुत फाइन डिफरेंस पर कई सारे कानूनों का हमने इसमें सुधार किया है।

सभापति महोदया, कई लोगों ने फाइन और पेनाल्टी के बारे में बात की है। मैं आपके माध्यम से देश को बताना चाहता हूँ कि जब किसी कानून में फाइन रखा जाता है, तो फाइन डिटर्मिन करने का प्रोसेस कोर्ट-कचहरी के माध्यम से होता है। आपको केस दर्ज करना पड़ता है, पुलिस की कार्रवाई होती है या कोर्ट में जाकर केस दर्ज होता है, कोर्ट में हियरिंग्स होती हैं और अधिकांश कानून ऐसे थे, जिनमें 50 रुपये, 100 रुपये, 500 रुपये का दंड था। अगर हम कोर्ट-कचहरी का समय, वकीलों का समय और व्यक्ति या उद्योग का समय निकालें, तो शायद 50 रुपये, 100 रुपये, 200 रुपये की फाइन के पीछे 50,000 रुपये का खर्च प्रोसेस में लग जाता था। इन छोटी-मोटी गलतियों के लिए अगर हम पेनाल्टी प्रेस्क्राइब कर दें, तो बहुत सरल प्रोसेस से कि गलती हुई उसकी पेनाल्टी लगाकर उसे सुधारने का मौका दो। दूसरी बार कोई गलती करे, तो हमने प्रावधान रखा है कि पेनाल्टी बढ़ सकती है और अगर बार-बार कोई गलती करे, कोई ऐसी गलती करे, जो वास्तव में किसी प्रकार से किसी को नुकसान पहुंचाती है, तो हमने कई केसेज में यह भी प्रावधान रखा है कि उस समय आप कोर्ट में जा सकते हैं, उस समय लीगल कार्रवाई हो सकती है, उस समय दंड भी लगाया जा सकता है। यह जुर्माने और दंड के जो फाइन का डिफरेंस है, यह देश को समझने की आवश्यकता है। मैं मानता था कि हम लॉ मेकर्स हैं, यहां तो कम से कम हम समझेंगे, लेकिन कुछ माननीय सदस्यों ने उसके ऊपर भी संदेह प्रकट किया कि इसमें क्या बदलाव है? आपने सिर्फ फाइन को पेनाल्टी में कंवर्ट किया है।

माननीय सभापति महोदया, जो एक संदेह की भावना इस देश में है, उसे हटाकर हम एक-एक कानून को इस गहराई से, गम्भीरता से देखते हैं कि क्या इससे किसी का नुकसान होता है और कितना होता है? जब आप कानून को देखते हैं तो अगर उसमें छोटी-मोटी गलतियों को छोड़ दिया जा सकता है, तो एक पेनाल्टी लगाकर छोड़ देते हैं। अगर कोई बड़ी गम्भीर गलती है, तब

उसके ऊपर गम्भीर कार्रवाई भी होनी चाहिए। दुर्भाग्य यह है कि किसी ने कानून समझा ही नहीं। विपक्ष के कई माननीय सदस्यों ने पूरे हजार प्रोविजन्स में ढूँढ़कर एक प्रोविजन के ऊपर अपना सबसे ज्यादा ध्यान आकर्षित किया। ... (व्यवधान)

एक अमेंडमेंट ड्रग्स एंड कॉस्मेटिक्स एक्ट में लाया गया। ड्रग्स एंड कॉस्मेटिक्स एक्ट का प्रावधान जो सिर्फ रेजिड्युअरी प्रोविजन है, मतलब प्रोसीजरल कंप्लायंस हैं, उसके लिए बदलाव किया गया। ... (व्यवधान) जो उसका मूल है, जो कोर है, कोर का जो सीरियस ऑफेंस है, अगर कोई व्यक्ति गलत दवाई बेचता है, अगर कोई व्यक्ति गलत दवाई रखता है, अगर कोई व्यक्ति गलत दवाई का आयात करता है, अगर कोई व्यक्ति गलत दवाई बनाता है, मैनुफैक्चर करता है, प्रोड्यूस करता है, गलत दवाई डिस्ट्रीब्यूट करता है, अगर कोई स्पूरियस या अडल्टरेटेड दवाई रखता है और बेचता है, तो उसके प्रावधान में कोई बदलाव नहीं है। उसका दंड वैसा का वैसा रखा गया है। उस पर जुर्माना वैसा का वैसा ही रखा गया है। लेकिन, जब कोई छोटी-मोटी प्रोसीजरल गलती हो, सिर्फ उसको हमने सरल किया है। अगर हम ड्रग्स एंड कॉस्मेटिक्स एक्ट को देखें तो हमने सिर्फ इतना किया है कि अगर किसी के पास कोई आयुष की दवाई मिल जाए, होम्योपैथी की दवाई मिल जाए और वहां पर उसको यह पता नहीं हो कि वह कहां बनी है तो जिसने बनाते वक्त अपना नाम और कहां बनी है, वह नहीं लिखा, तो उसके ऊपर कार्रवाई होनी चाहिए। छोटे-मोटे दुकानदार के पीछे पड़कर क्या फायदा? हमने ऐसे सोच-समझकर एक-एक कानून को बदला है, सुधार किया है। मैं समझता हूँ कि इसका सभी को स्वागत करना चाहिए। इसके कारण लोगों को सरलता होगी, लोगों को दंडित नहीं होना पड़ेगा और हम लोगों के व्यापार और जीवन को सरल कर रहे हैं।

महोदया, उल्लंघन किस प्रकार का है, क्या इस उल्लंघन से सार्वजनिक जोखिम पहुंचने वाला है या धोखा देने के इरादे से किया गया है, तब तो जरूर सख्त से सख्त कार्रवाई होनी चाहिए। लेकिन, अगर किसी की मानसिकता गलत नहीं है, अगर किसी को व्यापक रूप से नुकसान नहीं हुआ है, अगर किसी को बड़ी हानि नहीं हुई, बड़ा हार्म नहीं पहुंचा, तब क्यों उसके ऊपर लंबी-चौड़ी कार्रवाई करना चाहिए? जहां पर पब्लिक रिस्क इनवाल्ड नहीं है, पब्लिक हार्म या डैमेज

इनवाल्ड नहीं है, उसका सरलीकरण करने का काम यह बिल करता है। न्याय प्रणाली से बोझ हटाकर यह बिल माइनर आफेंसेज़ को लाइसेंसिंग के या कागजी कार्रवाई में कोई गलती हो तो एडजुडिकेटिंग आफिसर्स या अपीलेंट अथॉरिटीज़ को समयबद्ध तरीके से निपटाने के लिए बाध्य करता है, जिससे सामान्य आदमी को हम सुगम तरीके से छोड़ सकें। इसको ग्रेडेड अप्रोच टुअर्ड्स पनिशमेंट बोलते हैं और डिसप्रपोर्शनेटली हाई पनिशमेंट छोटी-मोटी गलतियों के लिए आगे न हो, यह हमारी प्राथमिकता रही है।

महोदया, इसमें कई सारे ऐसे कानून हैं, जो लघु उद्योग को, सूक्ष्म उद्योग को, मछुआरों को, छोटे किसानों को, हस्तकला के साथ जुड़े हुए कारीगरों को और विश्वकर्मा को प्रभावित करते थे। उदाहरण के लिए, हमारे यहां असम के हैंडलूम्स बनाने वाले लोग या पश्चिम बंगाल में वस्त्र विभाग से प्रभावित लोग, जो हैंडलूम्स एक्ट या टेक्सटाइल्स कमेटी एक्ट या सेंट्रल सिल्क बोर्ड एक्ट से तकलीफ में आते थे, ऐसे लोगों को तकलीफ न हो, इसका ध्यान रखा गया है। छोटे अनुपालन जैसे किसी ने लेट फाइल किया, किसी ने छोटा-मोटा रिकार्ड लिखने में गलती कर दी, उन सबको सीधे जेल में भेजा जाता था। पश्चिम बंगाल, असम, तमिलनाडु, महाराष्ट्र, गुजरात, तेलंगाना, केरल, इन सब राज्यों के लोगों को ऐसी छोटी-मोटी गलतियों से निजात देने का काम यह कानून करता है।

इसी प्रकार से पश्चिम बंगाल, बिहार, ओडिशा, झारखंड, उत्तर प्रदेश, असम, इन सबकी जो कॉटेज इंडस्ट्रीज़ हैं, जो खादी या विलेज इंडस्ट्री का काम करते हैं, जो रूरल वीवर्स हैं, ग्रामीण क्षेत्रों में जो बुनाई का काम करते हैं, जो महिलाएँ हस्त शिल्प के साथ जुड़ी हुई हैं, जो परिवार ऐसे छोटे-मोटे कामों से अपना जीवन चला रहे हैं, उनको अब डर नहीं रहेगा। कोई अधिकारी उनको तकलीफ न दे पाए, वे कोर्ट-कचहरी के लिए बाध्य न हों, उन्हें भी इस कानून से सुरक्षित करने का काम किया गया है। छोटे व्यापारी, छोटे उद्यमी, छोटे हैंडलूम्स और हैंडीक्राफ्ट्स, इन सब को पता है कि प्रधान मंत्री मोदी उनके साथ हैं, उन पर विश्वास करते हैं और उनको कोई तकलीफ नहीं आने देंगे, इन सबका यह विश्वास इस बिल में झलकता है।

माननीय सभापति महोदया, तमिलनाडु, आंध्र प्रदेश और कर्नाटक में हमारे टेक्सटाइल और सिल्क के कई सारे हब्स हैं। ... (व्यवधान) तमिलनाडु के लोगों को लाभ मिले, क्या आप उससे संतुष्ट नहीं हैं? क्या कोई तकलीफ हो रही है? अगर कोई तकलीफ हो रही है, तो खुलकर बोलिए कि तमिलनाडु में आप टेक्सटाइल या सिल्क के लोगों को तकलीफ देना चाहते हैं। आप खुलकर बोलिए कि आप केरल, तमिलनाडु और असम के लोगों के लिए ... (व्यवधान) आपकी समझ में नहीं आ रहा है, मैं बिल के प्रावधानों की बात कर रहा हूँ। ... (व्यवधान)

सभापति महोदया, असम में आज मुगा सिल्क बंद है। मुगा सिल्क के कारीगरों को अगर हम सिल्क एक्ट से निजात दिलाते हैं और उसके प्रावधानों को सरल करते हैं, तो क्या मुगा सिल्क के हमारे असम के कारीगर खुश नहीं होंगे? क्या हमारे किसान खुश नहीं होंगे? मैं इसमें क्या गलत बोल रहा हूँ? मैं तो चाहता हूँ कि देश के कोने-कोने तक इसका लाभ पहुँचे।

माननीय सभापति महोदया, असम, पश्चिम बंगाल, बिहार आदि कई ऐसे राज्य हैं, जहाँ चाय बागान बड़े रूप में देखने को मिलते हैं। चाय बागान में हमारे जो-जो कामगार काम करते हैं या जो छोटे चाय बागान के टी ग्राउंड्स हैं, हमने उनके भी कई सारे कानूनों का सरलीकरण करके डीक्रिमिनालाइज़ करने का काम किया है। चाय का जो टी एक्ट है और टी बोर्ड के जो प्रावधान हैं, उनका सरलीकरण किया है। पश्चिम बंगाल और असम के चाय बागानों को लाभ पहुँचाना चाहिए या नहीं? हमने वही कोशिश की है। कॉयर् बोर्ड में अगर हम प्रावधान बदलते हैं और उसका लाभ केरल में कॉयर् के साथ जुड़े हुए वर्कर्स को मिलता है, तो यह देश हित में है या नहीं है? स्वाभाविक रूप से एक हजार ऐसे कानून जो देश के कोने-कोने में लोगों को लाभ देते हैं। फर्स्ट टाइम ऑफेंडर्स को जेल से बचाते हैं। सेफ्टी और पॉल्यूशन को पूरी तरीके से सुनिश्चित रखते हुए, जो पुराने कानून थे, उनको सामान्य लोगों... ... (व्यवधान) मतलब आप सहमत हैं कि यह गरीब, गाँव, किसान, मछुआरे, चाय बागान, कॉयर् बोर्ड, सिल्क आदि के लिए लाभदायक है, तो मेरे काँग्रेस के मित्र भी इस कानून को समर्थन दें, डीएमके के मित्र भी इस कानून को समर्थन दें।

माननीय सभापति महोदया, कई सारे छोटे-मोटे प्रावधानों का सरलीकरण करके हमने

एक हजार से अधिक कानूनों को सरल किया है। इससे हमारे निर्यातकों को लाभ होगा। छोटे-मोटे दुकानदारों को लाभ होगा।

महोदया, मैं अभी पढ़ रहा था कि चाय बेचने वालों को इसका बहुत लाभ होगा। छोटे दुकानदार चाय बेचते हैं। मैं तमिलनाडु में चुनाव के काम के लिए जाता हूँ तो कोने-कोने में चाय, कॉफी और बिस्कुट बेचने वालों की छोटी दुकानें देखता हूँ, उन सबके लिए इसमें बहुत लाभ हैं। जब मैं तमिलनाडु में रेलवे से किसी मंदिर के दर्शन के लिए जाता हूँ तो मुझे देखने को मिलता है कि रेलवे में प्रावधानों में सरलीकरण की वजह से यात्रियों की यात्रा सुगम हुई है।

मुझे पूरा विश्वास है कि आगे आने वाले दिनों में चाहे मछुआरे हों, निर्यातक हों, लीगल मेट्रियोलॉजी से परेशान लोग हों, इन सबको इस कानून से लाभ होगा। चाहे देश के उद्यमी हों, एन्टरप्रेयोनर्स हों, किसान हों, शहर के मजदूर हों या गली के छोटे दुकानदार हों, सबको सम्मानजनक और सुविधाजनक जीवन देना माननीय प्रधान मंत्री नरेन्द्र मोदी जी की सरकार का यही संकल्प है और यही प्राथमिकता है। इस देश में पुरानी मानसिकता चलती थी और इसका अहसास हमने वर्ष 2005 के लैक्चर में सिंगापुर के शिल्पकार ली कुआन यू के वाक्य में किया था।

I quote - "India is a nation of unfulfilled greatness. Its potential has lain fallow, underused. India has wasted decades in state planning and controls that have bogged it down in bureaucracy and corruption. लैक्चर का नाम बहुत रोचक था और इस लैक्चर का नाम था - जवाहर लाल नेहरू मेमोरियल लैक्चर। ली कुआन यू ने इस देश की पुरानी सोच पर टिप्पणी की थी। मुझे विश्वास है कि जो सोच आजादी से वर्षों तक पुरानी सरकारों की रही, उसे माननीय प्रधान मंत्री जी गत 12 वर्षों से बदल रहे हैं और पूरा सदन इसका स्वागत और समर्थन करेगा। सदन देश को उदाहरण देगा कि देशहित और जनहित के कामों में हम सब एक हैं और हम सब साथ में जनता की सुविधाएं बढ़ाने के लिए काम कर रहे हैं।

मेरा आप सबसे अनुरोध है कि इस बिल को सर्वसम्मति से पारित किया जाए। धन्यवाद।

माननीय सभापति: प्रश्न यह है:

“कि जीवन की सुगमता और कारबार करने की सुगमता के लिए विश्वास आधारित शासन की और अभिवृद्धि करने के लिए अपराधों का निरापराधीकरण और सुव्यवस्थित करने के लिए कतिपय अधिनियमितियों का संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

“कि खंड 2 से 5 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 5 विधेयक में जोड़ दिए गए।

SCHEDULE

माननीय सभापति: डॉ. कडियम काव्य जी, क्या आप अनुसूची में संशोधन संख्या 1 से 7 प्रस्तुत करना चाहती हैं?

DR. KADIYAM KAVYA (WARANGAL): Madam I beg to move:

Page 3 line 47, in column (5),-

<i>for</i>	"thirty days"	
<i>substitute</i>	"sixty days".	(1)

Page 11, *omit* line 12. (2)

Page 52, line 46, in column (5),-

<i>for</i>	"six months"

substitute "two years". (3)

Page 52, line 47, in column (5),-

for "five per cent."

substitute "ten per cent.". (4)

Page 82, line 42, in column (5),-

for "twenty-four hours"

substitute "one month". (5)

Page 85, lines 41 and 42, in column (5),-

for "two thousand and five hundred rupees"

substitute "five thousand rupees". (6)

Page 126, line 7, in column (5),-

for "two"

substitute "five". (7)

माननीय सभापति: अब मैं डॉ. कडियम काव्य द्वारा अनुसूची में प्रस्तुत संशोधन संख्या 1 से 7 सभा के समक्ष मतदान के लिए रखती हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय सभापति : प्रश्न यह है:

“कि अनुसूची विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अनुसूची विधेयक में जोड़ दी गई।

खंड-1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय सभापति: माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए।

SHRI PIYUSH GOYAL: Madam, I rise to move:

“That the Bill be passed.”

माननीय सभापति : प्रश्न यह है:

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : अब शून्य काल।

18.50 hrs

MATTERS OF PUBLIC IMPORTANCE

श्री अवधेश प्रसाद (फैजाबाद) : माननीय सभापति महोदया, मैं आपका बहुत ही आभारी हूँ कि आज ऐसे विषय पर माननीय सदन के सामने समस्या रखना चाहता हूँ जिनका इस देश के निर्माण और विकास में ऐतिहासिक योगदान रहा। वह वर्ग हमारे देश का मजदूर है। मजदूरों के लिए आज ही के दिन, पहली अप्रैल 2008 को मनरेगा का बिल लाया गया था, कार्यान्वित किया गया था और जिसके तहत यह मंशा थी कि इस देश के गरीबों के लिए, कमजोरों के लिए, मजदूरों के लिए, बेसहारा लोगों के लिए रोजगार देने की योजना थी, लेकिन आज अफसोस के साथ कहना पड़ रहा है। इस देश के करोड़ों मजदूरों की मजदूरी बकाया है। अभी तीन दिन पहले मैं बाराबंकी में ‘दिशा’ की बैठक ले रहा था, मैंने जानकारी ली कि बाराबंकी जिले में कितने मजदूरों के कितने रुपये की मजदूरी बकाया है, हमें जानकारी दी गई कि 28 करोड़ रुपये बकाया हैं। इसी तरह से केवल बाराबंकी में ही नहीं, पूरे देश में मजदूरों की मजदूरी बकाया है, उनके बच्चे भूखों मर रहे हैं।

माननीय सभापति महोदया, सरकार की तरफ से मनरेगा का नाम तो जरूर बदल दिया गया, लेकिन मजदूरों के लिए उनकी मजदूरी, पेमेंट के लिए कोई निर्देश नहीं किया गया। मैं आज इस आदरणीय सदन के माध्यम से मांग करता हूँ इस देश के करोड़ों मजदूरों की जो करोड़ों रुपये की मजदूरी बकाया है, निश्चित तौर से कड़े निर्देश दिए जाएं कि उसका भुगतान एक निश्चित अवधि के अंदर किया जाए।

दूसरी मांग हमारी यह है कि यह प्रोजेक्ट पहली अप्रैल 2008 को लाया गया, तब से आज हमारे देश की मुद्रा की क्रय शक्ति, परचेजिंग पावर घटी है, महंगाई बढ़ी है। मैं मांग करता हूँ उस समय जो मजदूरी थी, आज भी वही मजदूरी है, तो महंगाई के अनुसार मजदूरी बढ़ाई जाए। यही नहीं उस समय एक वर्ष में 100 दिन के लिए था, अभी जब नाम बदला गया तो उसमें 125 दिन रखा गया। मान्यवर, हम आदरणीय सदन की तरफ से मांग करते हैं, समाजवादी पार्टी की तरफ से, माननीय राष्ट्रीय अध्यक्ष आदरणीय अखिलेश यादव जी के निर्देश से हम मांग करते हैं कि इस देश के मजदूरों की मजदूरी... (व्यवधान) एक साल में कम से कम 200 दिन करनी चाहिए... (व्यवधान) और यही नहीं... (व्यवधान)

माननीय सभापति: माननीय सदस्य, श्रीमती हेमामालिनी जी।

श्रीमती हेमामालिनी (मथुरा) : आदरणीय सभापति महोदया, आपका बहुत-बहुत धन्यवाद। आज मैं इस सदन में हमारे देश की कला और संस्कृति के बारे में जो बहुत महत्वपूर्ण है और चिंताजनक है, उसके विषय में बोलना चाहती हूँ।

मैं एक सांसद हूँ, लेकिन मेरी एक अलग पहचान भी है, मैं एक कलाकार हूँ, एक फिल्म अभिनेत्री और शास्त्रीय नृत्यांगना भी हूँ। एक नृत्यांगना होने की वजह से, मैंने पिछले पांच दशकों से भी अधिक समय देश की सांस्कृतिक सेवा में समर्पित किया है। मेरे लिए नृत्य केवल एक कला नहीं, बल्कि एक स्प्रिचुअल एक्सपीरिएंस है। मेरे नृत्य और नृत्य-नाटिका द्वारा मुझे अपने देश की संस्कृति, नैतिक मूल्यों के साथ हमारे पूर्वजों के सांस्कृतिक धरोहर को समाज के कोने-कोने तक पहुंचाने का सौभाग्य प्राप्त हुआ, जिसे देश-विदेश के समाज के सभी लोगों ने राजनीति से ऊपर

उठकर सराहा है। But today, as a Cultural Ambassador of India, I am feeling very sad, very helpless, and very angry.

पश्चिम बंगाल एक ऐसा प्रदेश है, जहां ग्रेट रवीन्द्र नाथ ठाकुर, बंकिम चंद्र चट्टोपाध्याय, जैमिनी रॉय, सितारा देवी जैसे बड़े-बड़े कलाकारों का जन्म हुआ। पश्चिम बंगाल को कला और संस्कृति की राजधानी भी कहा जाता था, लेकिन अब वहां राजनीतिक नियंत्रण यानी पॉलिटिकल कंट्रोल की छाया पड़ गई है। जिस कला के माध्यम से कभी अंग्रेजों के विरुद्ध लड़ाई लड़ी गई थी, आज उसी कला को बचाने के लिए संघर्ष किया जा रहा है। ये सब उस सरकार के द्वारा हो रहा है, जिसे जनता ने अपनी कला, साहित्य और संस्कृति को बचाने के लिए चुना था। लेकिन अफसोस, उसी चुनी हुई सरकार ने जनता की भावनाओं के साथ बहुत खिलवाड़ किया है।

18.56 hrs

(Shri N. K. Premachandran in the Chair)

I want to talk about my personal experience. हाल ही में, 15 मार्च को कोलकाता में एक प्रेस्टिजियस धनो धान्यो ऑडिटोरियम है, वहां पर मेरा नृत्य-कार्यक्रम तय किया गया था। I was supposed to perform the Dance Ballet of Draupadi. Just 10 days before the show, यह कहा गया कि मैं वहां पर प्रोग्राम नहीं कर सकती हूँ। It is being cancelled. You cannot perform there. हमने रीजन पूछा, तो कोई भी रीजन बताने के लिए तैयार नहीं था। वहां पर लोग कुछ अजीब-सी बातें कर रहे थे। वे कह रहे थे कि आपका कार्यक्रम नहीं हो सकता है।

उस कार्यक्रम के ऑर्गनाइजर एक बहुत बड़े इंडस्ट्रियलिस्ट थे। He looked for another theatre, Science City Hall. वहां पर मेरा कार्यक्रम ऑर्गनाइज करने की कोशिश की गई। लेकिन वहां पर भी यही जवाब मिला कि यहां पर आपका कार्यक्रम नहीं हो सकता है और बहुत सारे बहाने बनाये गये थे। मेरी समझ में नहीं आया कि ऐसा क्यों किया जा रहा है। लेकिन यह बताया गया कि हमारे सम्माननीय प्रधानमंत्री जी कोलकाता आ रहे हैं और वहां पर साइंस

सिटी हॉल में उनका कार्यक्रम होने वाला है। इसलिए वहां हमारा कार्यक्रम नहीं हो सकता है। जब मैंने पता पता किया, तो मुझे पता चला कि प्रधानमंत्री जी का कार्यक्रम किसी दूसरी जगह पर था, उस जगह पर नहीं था। लेकिन बहुत बहाना बनाते हुए प्रोग्राम न होने देने की बहुत कोशिश की गई।

This was a very strange experience for me.

यह मेरे साथ पिछले आठ-नौ साल से हो रहा है। मैं जब भी कोलकाता जाने के लिए तैयार होती हूँ, जब मेरा शो अरेंज होता है, तो इमीडिएटली कुछ बहाने बनाकर कार्यक्रम को रोक दिया जाता है। ये कहते हैं कि आपके शो में बहुत भीड़ होगी, तो we cannot give you security. मतलब सिक्युरिटी रीजन की वजह से, वे हमें पुलिस प्रोटेक्शन नहीं देंगे। एक कलाकार के लिए नहीं देंगे, ऐसा कहना असंभव है। हम सिक्युरिटी के बिना वहां जाकर परफॉर्म कर भी नहीं सकते हैं, ऐसी हालत हो जाती थी। इसलिए मैं समझती हूँ कि पश्चिम बंगाल की टीएमसी गवर्नमेंट को लगता है कि मैं बीजेपी की एमपी हूँ, तो हमारे प्रोग्राम में भी कुछ पॉलिटिकल मोटिवेशन होगा। यह सोचकर उन्होंने मुझे आज तक कभी भी कोलकाता नहीं आने दिया। उन्होंने इस बार भी वैसा ही किया।

मेरे प्रोग्राम में पॉलिटिकल मोटिवेशन कुछ नहीं होता है। It is a purely spiritual and social message. उसमें केवल स्प्रिचुअल और सोशल मैसेजेज होते हैं। मैं एक सांसद हूँ। सिक्युरिटी लेने का मेरा पूरा अधिकार है। Also, it is the responsibility of the Government. लेकिन वे सिक्युरिटी नहीं दे रहे थे। पांच बार का सांसद होने के बावजूद, अगर मुझे इस तरह की परिस्थिति का सामना करना पड़ता है, तो what about the other artists?

19.00 hrs

अगर कोई कलाकार किसी पार्टी के साथ जुड़ा हुआ है, तो उसके साथ क्या होता होगा? आप इसका अनुमान लगा सकते हैं। ऐसा लगता है कि पश्चिम बंगाल में सांस्कृतिक आपातकाल (कल्चरल इमरजेन्सी) लगी हुई है।

एक तरफ केन्द्र में मोदी जी की सरकार है और उत्तर प्रदेश में योगी जी की सरकार है, जो बिना किसी भेदभाव के आर्ट और कल्चर को बढ़ावा देने के लिए ऐतिहासिक कदम उठा रही है। वहीं पश्चिम बंगाल की सरकार आर्टिस्ट और कल्चर को प्रोटेक्ट नहीं करती है, बल्कि उसे दबा रही है।

महोदय, मैं आपके माध्यम से पश्चिम बंगाल के लोगों से यह कहना चाहती हूँ that they should stop this. They should not mix politics with culture. आर्टिस्ट और उनके आर्ट को प्रोटेक्ट करना चुने हुए जनप्रतिनिधियों और सरकार का उत्तरदायित्व और काम है। An artist cannot survive without patronage and protection of the State. We do not ask for political favour. We ask for safety and we ask for freedom to perform. If we save our culture today, we will save the heart of India for our children tomorrow. ... (*Interruptions*)

HON. CHAIRPERSON: Let the House be extended upto 8 p.m.

... (*Interruptions*)

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: The House is extended up to 8 p.m.

Please continue, Shrimati Hema Malini ji.

... (*Interruptions*)

HON. CHAIRPERSON: Please conclude.

SHRIMATI HEMAMALINI: If we save our culture today, we save the heart of India for our children tomorrow. ... (*Interruptions*) This is not just my appeal. It is the voice of every true artist of our country. Thank you so much.

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान मध्य प्रदेश तथा पूर्व विंध्य प्रदेश क्षेत्र में निवास करने वाले माझी जनजाति के उपसंजात समूह केवट, मल्लाह, भोई एवं धीमर की स्थिति की ओर आकर्षित कराना चाहता हूँ।

ऐतिहासिक अभिलेखों के अनुसार सन् 1950 में तत्कालीन विंध्य प्रदेश द्वारा दिनांक 07 जनवरी, 1950 को भारत सरकार को अनुसूचित जाति एवं अनुसूचित जनजातियों की सूची प्रेषित की गई थी। इसमें क्रमांक आठ पर माझी जनजाति के अंतर्गत केवट, मल्लाह, भोई एवं धीमर को भी सम्मिलित किया गया था। परंतु अंतिम अधिसूचना के प्रकाशन के समय इन उप संजात समूहों को सूची से हटा दिया गया था, जिसके कारण इन समुदायों को अनुसूचित जनजाति में संबंधित संवैधानिक लाभ प्राप्त नहीं हो सका था।

19.02 hrs

(Hon. Speaker in the Chair)

इस विषय में यह भी उल्लेखनीय है कि दिनांक 06 अगस्त, 2018 को विशेषज्ञ समिति के प्रतिवेदन के आधार पर मध्य प्रदेश शासन ने माझी जनजाति के संजात समूह केवट, मल्लाह, भोई और धीमर को अनुसूचित जनजाति संबद्ध में अनुसूचित करने की अनुशंसा केन्द्र सरकार को भेजी थी। इसके पश्चात् 29 अगस्त, 2018 को मध्य प्रदेश शासन द्वारा यह प्रस्ताव जनजातीय कार्य मंत्रालय, भारत सरकार को प्रेषित किया गया था। 19 नवंबर, 2018 को जनजातीय कार्य मंत्रालय द्वारा इसे पुनः परीक्षण एवं सुझाव हेतु महारजिस्ट्रार एवं जनगणना आयुक्त, भारत सरकार को भेजा गया था।

अतः मैं सरकार से यह आग्रह करता हूँ कि इस विषय में आवश्यक जांच कराते हुए ऐतिहासिक अभिलेखों का परीक्षण कराया जाए। माझी जनजाति के उपसंजात समूह केवट, मल्लाह, भोई एवं धीमर को अनुसूचित जनजाति संवर्ग में अधिसूचित करने हेतु आवश्यक कार्रवाई की जाए, ताकि इन समुदायों को उनका वैधानिक अधिकार प्राप्त हो सके।

माननीय अध्यक्ष : माननीय सदस्यगण, जिस माननीय सदस्यों ने आज सदन में किसी भी विषय

पर बोला है, उनको शून्य काल में अतिरिक्त बोलने का मौका नहीं मिलेगा। जिस माननीय सदस्य ने आज नहीं बोला है, उनके नाम पर विचार किया जाएगा। आप सब दो-दो मिनट्स में अपना भाषण समाप्त करिएगा।

देवेश शाक्य, आप घड़ी में समय देख लीजिए।

श्री देवेश शाक्य (एटा) : अध्यक्ष महोदय, उत्तर प्रदेश में जाति, सामाजिक और धार्मिक भेदभाव सरकार की मंशा के हिसाब से चरम पर है। समस्त उत्तर प्रदेश के साथ-साथ मेरी लोक सभा एटा-कासगंज में बौद्धों का स्थान है, जैसे अतरंजीखेड़ा, सम्राट अशोक, महान वराह, भगवान मंदिर, संविधान निर्माता बाबा भीमराव अंबेडकर जी, रानी अवंतीबाई लोधी जी, शिव भगवान की अराधना करने वाली माता अहिल्या बाई जी, संत रविदास जी, महाऋषि वाल्मीकि जी एवं विभिन्न धर्मों एवं जातियों में जन्मे महापुरुषों और संत-गुरुओं को मानने वाला क्षेत्र है।

जब इनके सम्मान में कथाएं एवं शोभा यात्राओं का आयोजन किया जाता है, जिला प्रशासन कानून एवं व्यवस्था के नाम पर इन कार्यक्रमों के लिए अनुमति नहीं देता है, जोकि धार्मिक स्वतंत्रता के अधिकार अनुच्छेद 25 का उल्लंघन है। पीडीए – पीड़ित, दुखी और अपमानित लोगों को न्याय मिलना चाहिए। डबल इंजन की सरकार दलित, पिछड़े व अन्य समाज के धार्मिक हितों के प्रति इतनी विरोधी क्यों है? क्या इन महापुरुषों और संत-गुरुओं को मानने वालों को केवल वोट के लिए हिन्दू माना जाता है? जब भागवत कथाओं, जागरणों और कांवड़ यात्राओं के लिए किसी परमिशन की आवश्यकता नहीं होती है, तो फिर बौद्ध, अंबेडकर कथाओं तथा महापुरुषों की शोभा यात्राओं पर रोक क्यों है?

मैं सरकार से मांग करता हूं कि इस तरह के भेदभाव से दलितों, वंचितों, अल्पसंख्यकों, महापुरुषों और संत-गुरुओं का अपमान न किया जाए। इन्हें भी मुख्य धारा में गरिमापूर्ण आयोजन करने दिए जाएं। उत्तर प्रदेश सरकार इस संबंध में प्रदेश के सभी जिलाधिकारियों को आदेश जारी करके उन्हें पारित करे, जिससे सामाजिक भेदभाव मिटाया जा सके। धन्यवाद।

श्री विष्णु दयाल राम (पलामू) : माननीय अध्यक्ष महोदय, मैं आपका ध्यान एक अति महत्वपूर्ण

विषय की ओर आकृष्ट करना चाहता हूं कि पलामू संसदीय क्षेत्र के अंतर्गत विभिन्न स्थानों पर अनमैंड रेलवे क्रॉसिंग्स को बंद कर दिए जाने से कई गांव दो भागों में विभक्त हो गए हैं। इसके चलते जनता को आवागमन में काफी कठिनाइयों का सामना करना पड़ता है।

इसलिए आपके माध्यम से माननीय रेल मंत्री जी से मेरा निवेदन है कि निम्नांकित स्थानों पर आरओबी, आरयूबी या एलएचएस का निर्माण कराने की कृपा की जाए – गढ़वा रोड-गढ़वा खंड पर सोनपुरवा गांव में किलोमीटर 09/15-19, नगर उटारी विढ़मगंज खंड पर अहिरपुरवा में किलोमीटर 45/12-14, बुढ़वापीपर चियाँकी-डालटनगंज खंड पर किलोमीटर 281/1-3, केचकी-चियाँकी खंड पर बखारी में किलोमीटर 276/21-23, ... (व्यवधान) मोहम्मदगंज, लहर बंजारी, कजरात नवाडीह, बेगमपुर, सतबहिनी रेलवे स्टेशन और हैदरनगर।

माननीय अध्यक्ष : श्री रविन्द्र वसंतराव चव्हाण – उपस्थित नहीं।

श्री अशोक कुमार रावत – उपस्थित नहीं।

श्री आनंद भदौरिया।

श्री आनंद भदौरिया (धौरहरा) : आदरणीय अध्यक्ष जी, आज इस देश की खेती और किसानों की संकट के दौर से गुजर रही है। यदि सबसे ज्यादा घाटे का कोई सौदा है, तो वह खेती और किसानों का है। दुर्भाग्य से आज जो लोग सत्तानशी हैं और देश की सबसे बड़ी पंचायत में राज कर रहे हैं, वे देश के उद्योगपतियों का लाखों-करोड़ों रुपये का कर्जा माफ कर सकते हैं, लेकिन देश के किसानों के आंसू नहीं पोंछ सकते हैं। मैं जिस इलाके से चुनकर आता हूं, वह धौरहरा लोक सभा क्षेत्र है। उत्तर प्रदेश में क्षेत्रफल की दृष्टि से सबसे बड़े जनपद लखीमपुर और सीतापुर हैं। वहां के किसानों की सबसे प्रमुख फसल गन्ना है।

आदरणीय अध्यक्ष जी, गन्ने की फसल में पहले पलेवा, उसके बाद जुताई, खाद, बीज, सिंचाई, निराई, गुड़ाई, छिलाई और फिर धुलाई होती है। तत्पश्चात् किसान घटतौली का शिकार होता है। जब वह गन्ना बेचने जाता है, तो वह उससे उधार लिया जाता है। देश का ऐसा कोई व्यापार नहीं है। किसान अपनी फसल उधार बेचता है और महीनों बाद उसका भुगतान होता है।

अध्यक्ष जी, मैं आपके माध्यम से यह कहना चाहता हूं कि गन्ने की कीमत कम से कम 700 रुपये प्रति क्विंटल की जाए और हमारे क्षेत्र की महोली चीनी मिल, जो वर्ष 1998 से बंद है, उसे शुरू किया जाए। अगर ये नहीं शुरू करते हैं, तो हम जनता से अपील करेंगे कि वह वर्ष 2027 में पीडीए के जननायक माननीय अखिलेश यादव जी को मुख्यमंत्री बनाए। हम लोग बंद पड़ी उस चीनी मिल को चलाएंगे।

अध्यक्ष जी, मैं रफीक शादानी साहब की चार लाइनें कहकर अपनी बात समाप्त करना चाहूंगा। ... (व्यवधान)

माननीय अध्यक्ष : वे यहां से मुख्यमंत्री नहीं बनेंगे।

श्री धैर्यशील संभाजीराव।

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : अध्यक्ष महोदय, मुख्यमंत्री बनने की जो बात अभी-अभी कही गई है, वह अप्रैल फूल है। चूंकि आज 01 अप्रैल है, इसलिए उन्होंने मजाक में बोल दिया है।

सर, आपने मुझे अपनी बात रखने का मौका दिया है, उसके लिए मैं तहे दिल से आपका आभार प्रकट करता हूं। मैं आपका ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहूंगा, जो ग्रामीण इलाकों के लिए बहुत महत्वपूर्ण है।

सर, एलपीजी का जो नियंत्रण है, उस पर युद्ध की वजह से प्रभाव पड़ा है। आदरणीय प्रधानमंत्री जी ने बहुत अच्छा काम किया है, जिससे देश पर उसका अतिरिक्त भार न पड़े और उसके संकट का सामना न करना पड़े। उसे मॉनीटर करते समय दो अलग-अलग सेगमेंट्स में सेग्रीगेट किया गया है। ग्रामीण इलाकों और शहरी यानी अर्बन इलाकों को अलग-अलग रखा गया है। जब एलपीजी की बुकिंग होती है, तो उस बुकिंग के लिए शहरों के लिए 25 दिनों का स्लैब रखा गया है। ग्रामीण इलाकों के लिए 45 दिनों का स्लैब रखा गया है। मैं चाहता हूं कि सरकार इसे इक्वल करे। इससे छोटे ग्रामीण इलाकों में बहुत बड़ी समस्या पैदा हो रही है।

सर, मैं एक मिनट में अपनी बात समाप्त करूंगा। मैं इसके लिए आज दिनभर रुका हूं।

अध्यक्ष महोदय, शहरों से लगे हुए गांव, नाम के लिए ग्रामीण इलाके हैं, लेकिन उनकी शहरों जितनी जरूरतें बढ़ गई हैं। मैं चाहता हूं कि सरकार इसमें एक अलग सेगमेंट, एक अलग प्रावधान करे, जिसके माध्यम से शहरों में उनकी गिनती की जाए। जिस तरह से शहरों में 25 दिनों में सिलेंडर्स मिलते हैं, उसी तरीके से ग्रामीण इलाकों में भी सिलेंडर्स दिए जाने की सुविधा सरकार की तरफ से की जाए।

अध्यक्ष महोदय, ग्रामीण इलाकों में बायो-गैस मिलती थी। उसके लिए सब्सिडी बंद हो चुकी है, उसका टारगेट ग्रामीण इलाकों में नहीं आया। कोल्हापुर जिला देश में सबसे अक्वल नंबर का जिला है, जिसने बायो-गैस में अच्छा काम किया है। अगर ग्रामीण इलाकों में उसकी सुविधा दी जाए, तो उसका फायदा किसानों को होगा और निश्चित रूप से उसका फायदा सरकार को भी होगा। इथेनॉल से गैस बनाने की व्यवस्था भी की जाए। वहां इथेनॉल से चलने वाले चूल्हे चल रहे हैं। अगर उसको भी इसमें जोड़ दिया जाए, तो गन्ना किसानों को भी उसका फायदा होगा। इथेनॉल ब्लेंडिंग से निश्चित रूप से इस संकट में किसान को भी फायदा होगा और सरकार को भी इससे मदद मिलेगी।

अध्यक्ष महोदय, मैं सरकार से प्रार्थना करना चाहूंगा कि शहर और ग्रामीण इलाकों को अलग-अलग रूप में न देखते हुए, सरकार दोनों को समान न्याय देने की कोशिश करे और शहरों में जो 25 दिनों का स्लैब लगाया गया है, वह ग्रामीण इलाकों में भी लगाया जाए। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री अनिल फिरोजिया - उपस्थित नहीं।

... (व्यवधान)

माननीय अध्यक्ष : श्री चमाला किरण कुमार रेड्डी।

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Thank you, hon. Speaker, Sir, for giving me an opportunity to speak today. This is regarding the need to allow Overseas Citizens of India to represent India in sports.

I hereby recall the inspiring speech delivered by our hon. Prime Minister, Shri Narendra Modi ji, on 27th September, 2015 at SAP Center in San Jose, USA, whose words left a lasting impact on Overseas Citizens of India with a deep passion for cricket, prompting many to move back to India. They progressed rapidly and represented Hyderabad and other States in prestigious BCCI tournaments such as Vijay Merchant, Vinoo Mankad, Cooch Behar, CK Nayudu, and Under-23 State tournaments.

मैं एक बच्चे के बारे में बात करना चाहता हूँ। His name is Mr. Rishith Reddy. He is also an Overseas Citizen of India. He represented India at the Under-19 level. His parents have moved back to India and established their companies in India and have become employers contributing to society and the economy. However, in 2024, the BCCI introduced a new rule restricting participation in its tournaments solely to Indian passport holders, with a one-year grace period, which shocked many sports aspirants. OCI children who had spent years in the system, committed themselves to India, and excelled at the highest junior levels were suddenly declared ineligible solely because they hold OCI status.

For years, OCI status was described as being "at par" with Indian citizenship in many respects. So, overnight, OCI parents found themselves and their children feeling like outsiders in their own homeland, having chosen India for their careers and their children's future in sports. It added to the confusion that while the Sports Ministry has indicated support for allowing OCIs to represent India in various sports, the BCCI's rigid rule sends a contradictory message.

Therefore, I request the hon. Union Minister of Youth Affairs and Sports to intervene in this matter and resolve this issue urgently. Thank you very much.

***SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH):** Honourable Speaker, today, I will be speaking in Marathi. The board examinations have recently been concluded, and the school children have vacations. As people began heading back to their native villages, Central Railway in Maharashtra announced the operation of special trains to accommodate the rush. However, while 450 trains were allotted for Bihar and 35 for Uttar Pradesh, only 36 trains were released for the Konkan region. This constitutes a form of discrimination. Consequently, there is a deep resentment among the local populace. The anger stemming from the recently imposed mandate regarding the Hindi language is already present; now, the anger over the insufficient number of trains provided has compounded the situation.

The train service from Chhatrapati Shivaji Maharaj Terminus to Gorakhpur has been made a daily service, whereas the service from Chhatrapati Shivaji Maharaj Terminus to Madgaon has been reduced to a weekly frequency. Furthermore, the trains running from Chhatrapati Shivaji Maharaj Terminus to Ratnagiri and from Dadar to Ratnagiri have been discontinued. This has led to widespread discontent among the people of the Konkan region. You are engaging in discriminatory practices against Marathi-speaking people. I have already met with the Honorable Minister regarding the

* English translation of the speech originally delivered in Marathi.

affairs of Central Railway. My earnest request to you is to reinstate the train service between Dadar and Ratnagiri. Given the significant issues regarding petrol and diesel availability, as well as the poor condition of the roads, I appeal to you—through this medium—to introduce the train service connecting Nanded to Pune via Hadapsar. Discrimination is being perpetrated against the Marathi people. They are being denied justice; my plea is that they be granted the justice they deserve.

I also urge the Honorable Railway Minister to take personal cognizance of this matter and ensure that these train services are reinstated. Thank you.

श्री सनातन पांडेय (बलिया) : अध्यक्ष महोदय, मैं आपका और सदन का ध्यान रबी की फसल की तरफ दिलाना चाहता हूँ। पूर्वांचल में कई घटनाएं विद्युत के शॉर्ट सर्किट से हुई हैं, जिसमें सौ-सौ, दो सौ-दो सौ एकड़ फसलें जलकर राख हो गई हैं। एक किसान की उम्मीद कुछ होती है, लेकिन फसल का मुआवजा बहुत कम मिलता है। एक तरफ किसान के लिए पशु के चारे की समस्या होती है और दूसरी तरफ उसका अनाज भी समाप्त हो जाता है।

मैं आपके माध्यम से अनुरोध करता हूँ कि यह किसानों से जुड़ा हुआ प्रकरण है और हम लोग किसान का नाम लेकर ही राजनीति करते हैं। अगर किसानों की भी दशा न सुधरे, तो ठीक नहीं है। यह सत्ता दल के एजेंडे में था। जो फसल विद्युत शॉर्ट सर्किट से जलती है, उसकी लागत ही नहीं, परंतु जो उसकी पूरी कॉस्ट और पशु के चारे की कॉस्ट उस खेत से निकलती है। चाहे विद्युत विभाग से, चाहे राजस्व विभाग से इन दोनों को जोड़कर किसानों को मुआवजा देने का काम करें। धन्यवाद।

माननीय अध्यक्ष : श्री पी. वी. मिथुन रेड्डी - उपस्थित नहीं।

श्री उज्ज्वल रमण सिंह।

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : अध्यक्ष महोदय, मैं मिलावट-मुक्त भारत स्वस्थ राष्ट्र की

अनिवार्यता पर बोल रहा हूँ। आज मैं इस सदन का ध्यान एक अत्यंत गंभीर विषय खाद्य पदार्थों में बढ़ती मिलावट की ओर आकर्षित करना चाहता हूँ।

हमारे देश में दूध, पनीर, खोया, सरसों का तेल, देसी घी, मसाले, यहां तक कि फलों तक में मिलावट तेजी से बढ़ रही है। कैल्शियम कार्बाइड जैसे रसायनों से पकाए जा रहे फल सीधे-सीधे जहर के समान हैं, जो कैंसर, हृदय और मस्तिष्क संबंधी रोगों का कारण बन रहे हैं। यह अत्यंत चिंताजनक विषय है कि जहां कुछ गरीब देशों में भी मिलावट पर नियंत्रण है, वहीं भारत में आम जनता की थाली तक सुरक्षित नहीं है।

माननीय अध्यक्ष जी, मैं प्रस्ताव रखता हूँ कि विशेष शोध केंद्र स्थापित किए जाएं, जो नियमित रूप से खाद्य पदार्थों का सर्वे करें। हर शिकायत या सैंपल की जाँच 10 दिनों के भीतर अनिवार्य रूप से पूरी की जाए। यदि किसी भी प्रकार की मिलावट पाई जाती है, तो दोषी व्यक्ति को कम से कम 10 वर्ष की सख्त सजा दी जाए, ताकि यह एक मजबूत निवारक बन सके। जब तक कड़े कानून, जांच और सख्त सजा नहीं होगी, तब तक मिलावटखोरी पर रोक संभव नहीं है। स्वस्थ भारत के लिए मिलावट-मुक्त भारत अनिवार्य है। आपका बहुत-बहुत धन्यवाद।

SHRI EATALA RAJENDER (MALKAJGIRI): Hon. Speaker, Sir, I would like to draw the kind attention and seek intervention of the Government of India in sanctioning sports infrastructure under the 'Khelo India Scheme' in my Parliamentary Constituency. Government Polytechnic Colleges are located in Ramanthapur and in Medchal area of my Constituency.

Both the Government Polytechnic Colleges serve more than 1500 students, predominantly from rural and economically disadvantaged backgrounds. Despite limited resources, the college has consistently encouraged holistic development through active participation in sports and extracurricular activities. However, the absence of basic infrastructure facilities

such as synthetic courts for basket ball, volleyball, and tennis has severely constrained the students' ability to train and compete effectively.

The proposed facilities would not only enhance physical well-being and discipline among the youth but also align with the national vision of nurturing the grass root sports talent. Given the strategic location of the college and its inclusive student base, this initiative would serve as a model for equitable sports development in urban regions.

I urge upon the Union Government to consider this proposal under the Khelo India Scheme. Thank you.

श्री अमरा राम (सीकर) : माननीय अध्यक्ष महोदय, धन्यवाद । महोदय, राजस्थान के लाखों परिवार भय में जी रहे हैं । राजस्थान में सबसे ज्यादा हाइवेज और नेशनल हाइवे हैं । अभी राजस्थान सरकार ने हाइवेज के दोनों तरफ 150 भूमि फीट एक्वायर की थी, अब हाइवे के सेंटर से 75-75 मीटर मतलब साढ़े चार फीट में जो भी मकान बने हुए हैं, होटल बने हुए हैं, किसी की दुकान बनी हुई है, लाखों परिवारों के जीवन की आमदनी उस पर लगी हुई है । हाइकोर्ट का नाम लेकर उन सबको तोड़ने के लिए नोटिस दे दिए गए हैं । मैं समझता हूं यह राजस्थान के साथ बहुत बड़ा अन्याय होगा । निश्चित रूप से सरकार को उनको बचाने के लिए या तो अपील में जाना चाहिए या उसमें दोबारा रिव्यू कराने के लिए जाना चाहिए । पूरी जिंदगी का इतना बड़ा इन्वेस्टमेंट मकान के रूप में, होटल के रूप में, दुकान के रूप में किया है, क्योंकि नेशनल हाइवे के दोनों तरफ जिन किसानों के खेत हैं, 500 मीटर में ही उनका मकान बना हुआ है, किसी की दुकान बनी हुई है, किसी ने होटल बना रखा है, बहुत-से लोगों का रोजगार उससे जुड़ा हुआ है ।

माननीय अध्यक्ष : क्या हाइकोर्ट का ऑर्डर है?

श्री अमरा राम: महोदय, हाइकोर्ट ने ऑर्डर दे दिया, ऐसे हाइकोर्ट तो कुछ भी दे देगा । हाइकोर्ट के आगे सुप्रीम कोर्ट है, वहां भी फुल बेंच है, लोगों को बचाया जाए । लाखों लोगों का रोजगार और

उनकी जिंदगी के साथ खिलवाड़ किसी कोर्ट का नाम लेकर के नहीं किया जाना चाहिए। मैं समझता हूँ कि यह किसी भी रूप में न्यायोचित नहीं है।

माननीय अध्यक्ष : श्री बैन्नी बेहनन जी - उपस्थित नहीं।

श्री योगेन्द्र चांदोलिया जी - उपस्थित नहीं।

श्री रविन्द्र दत्ताराम वायकर जी।

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : माननीय अध्यक्ष महोदय, आज देश भर के जिला, अधीनस्थ और ग्राम न्यायालयों में बुनियादी सुविधाओं की भारी कमी है। प्रतिदिन लाखों नागरिक न्याय की आस में इन अदालतों की चौखट पर आते हैं, लेकिन उन्हें घोर असुविधाओं का सामना करना पड़ता है, जिनमें विशेषकर महिलाएं, बच्चे और दिव्यांग हैं, तो उनके लिए यह जटिल होता जा रहा है। वकीलों और न्यायिक कामकाज के लिए भी स्थिति निराशाजनक है। अधिवक्ताओं के पास उचित कक्ष और आधुनिक कंप्यूटर सुविधाओं का अभाव है। मेरा केंद्र व राज्य सरकारों से आग्रह है कि देश की सभी अदालतों में समग्र आधुनिकीकरण किया जाए। तत्काल विशेष वित्तीय सहायता आवंटित की जाए। सीसीटीवी, अग्नि सुरक्षा उपाय, एसी, कंप्यूटर, बैठने की सुगम व्यवस्था और स्वच्छ शौचालयों के निर्माण को प्राथमिकता दी जाए। साथ ही, ग्राम न्यायालयों में निर्बाध और सस्ती बिजली सुनिश्चित करने हेतु सौर ऊर्जा प्रणालियाँ स्थापित की जाएँ। इसके अतिरिक्त, 'ई-कोर्ट' और वर्चुअल सुनवाई को प्रभावी बनाने के लिए हाई-स्पीड इंटरनेट और आधुनिक सर्वर रूम की स्थापना अनिवार्य की जाए है। हमारी न्याय प्रणाली को सुरक्षित, त्वरित, नागरिक अनुकूल और गरिमामय बनाने के लिए यह बुनियादी ढाँचे की आवश्यकता है। धन्यवाद सर।

डॉ. राजेश मिश्रा (सीधी) : माननीय अध्यक्ष महोदय, आपका धन्यवाद कि आपने मुझे शून्यकाल के दौरान मेरे संसदीय क्षेत्र से संबंधित अति महत्वपूर्ण विषय रखने का अवसर दिया। महोदय, मेरे संसदीय क्षेत्र सीधी में कोई विश्वविद्यालय नहीं है, जबकि मेरे संसदीय क्षेत्र में सीधी और सिंगरौली पूरा जिला था, शहडोल का ब्यूहारी विधान सभा आता है। सभी दूरस्थ क्षेत्र हैं, यहां से

विश्वविद्यालय के कार्य हेतु छात्र-छात्राओं को अन्यत्र जाना पड़ता है और जाकर अपना काम करके एक दिन में वापस भी नहीं आ पाते हैं। विशेषकर बालिकाओं को विश्वविद्यालय के कार्य हेतु रुकना आर्थिक नुकसान तो है ही, सुरक्षात्मक समस्याएं भी होती हैं। 300 किलोमीटर के संसदीय क्षेत्रफल में एक भी विश्वविद्यालय न होने से मेरे क्षेत्र के बच्चों को अपेक्षित पठन-पाठन करने में अत्यंत कठिनाइयों का सामना करना पड़ता है।

मेरा आपके माध्यम से माननीय मंत्री जी से अनुरोध है कि सीधी संसदीय क्षेत्र के सीधी-सिंगरौली लोक सभा क्षेत्र के अंतर्गत एक केन्द्रीय विश्वविद्यालय स्थापित करने की कृपा करें। इस सौगात हेतु मेरे सहित संसदीय क्षेत्रवासी आपके सदैव आभारी रहेंगे। धन्यवाद।

श्री किशोरी लाल (अमेठी) : स्पीकर साहब, आपने मुझे संसदीय क्षेत्र के एक महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं कहना चाहता हूं कि डिब्रूगढ़-नई दिल्ली अप एंड डाउन ट्रेन जो कि लखनऊ, वाराणसी, बलिया, हाजीपुर आदि स्टेशनों से होकर गुजरती है, लेकिन इस ट्रेन का ठहराव रायबरेली और अमेठी स्टेशन पर नहीं है तथा इसका लाभ हमारे जनपदवासियों को नहीं मिल पा रहा है। यहां बताया जाता है कि यह ट्रेन लगभग 300 किलोमीटर की दूरी पर ही रुकती है। लेकिन इसके मार्ग में ऐसे कई स्टेशन्स हैं, जहां यह ट्रेन 30-90 किलोमीटर की दूरी पर भी रुकती है।

मेरा सिर्फ यही निवेदन है कि हमारे यहां पर बहुत से एजुकेशनल इंस्टीट्यूट्स, इंडस्ट्रियल एरियाज़ हैं। अगर इस ट्रेन का स्टॉपेज अमेठी-रायबरेली के बीच में कर दिया जाए तो हमारे क्षेत्र को इसका बहुत लाभ होगा। धन्यवाद।

एडवोकेट प्रिया सरोज (मछलीशहर) : अध्यक्ष महोदय, मैं आपके माध्यम से रेल मंत्री जी का ध्यान जौनपुर-औड़ियार रेल खंड के मुफ्तीगंज स्टेशन की गंभीर समस्या की ओर दिलाना चाहती हूं। इस स्टेशन पर लंबी दूरी की ट्रेनों का ठहराव न होने से लगभग 200 गांवों के लोग रेल सुविधा से वंचित हैं। लोगों को रोज दूर के स्टेशनों तक जाना पड़ता है, समय और पैसा दोनों खर्च होते हैं।

विडम्बना की बात यह है कि ट्रेन संख्या 15232 गोंदिया-बरौनी यहां रुकती है, लेकिन

यही ट्रेन 15231 बनकर वापसी में मुफ्तीगंज में नहीं रुकती है। यह आम यात्रियों के साथ अन्याय है। मेरी मांग है कि 15231 का ठहराव भी तुरंत सुनिश्चित किया जाए।

इसके साथ ही साथ ट्रेनों में स्लीपर और जनरल डिब्बे कम कर एसी डिब्बों को बढ़ाया जाए, ताकि हमारी रेलवे आम लोगों की... (व्यवधान) सर, मैं एक मिनट में अपनी बात खत्म कर रही हूं। हकीकत ये है कि एसी 3 टियर और स्लीपर के किराये में करीब 80 पैसे प्रति किलोमीटर का फर्क है यानी सस्ती यात्रा के विकल्प कम हो रहे हैं और महंगी यात्रा ही बच रही है।

अतः स्लीपर और जनरल डिब्बों की संख्या भी तुरंत बढ़ाई जाए, ताकि आम आदमी सम्मान से सफर कर सके। धन्यवाद।

श्री मनीष जायसवाल (हजारीबाग) : अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान हाथी-मानव संघर्ष की ओर आकृष्ट करना चाहता हूं। यह एक गंभीर राष्ट्रीय संकट बन चुका है। यह केवल वन्य जीवों का मुद्दा नहीं है, बल्कि हमारे गरीब ग्रामीण परिवारों की जान और रोजी-रोटी से जुड़ा हुआ मामला है। यदि जंगल सिमट रहे हैं तो संघर्ष भी बढ़ रहा है।

पिछले सालों में हजारों लोगों की जान इस संघर्ष में गई है। अभी थोड़े समय पहले, अगर हम केवल जनवरी महीने का आंकड़ा ले तो झारखंड में 20 से ज्यादा लोगों की मौत हाथियों के संघर्ष से हुई है। रांची में, टाउन में एयरपोर्ट के बगल में गजराज एकदम विचरण करते हुए दिखे हैं। इसके जो कारण हैं, वह यह है कि वन क्षेत्र सिमट रहा है, इल्लेगल माइनिंग हो रही है और उसके जो ट्रक्स चल रहे हैं, उसका जो विस्फोट हो रहा है, उससे हाथियों का मेंटल स्टेटस गड़बड़ा रहा है। जल एवं भोजन का जो प्राकृतिक स्रोत है, वह समाप्त हो रहा है।

अब मेरा आग्रह है कि हम लोग इसके लिए कुछ नए कानून बनाएं, जिससे हम इन सब चीजों को रोक सकते हैं। प्राकृतिक कॉरीडोर को हमें सुरक्षित करना चाहिए। अर्ली वार्निंग सिस्टम को इंस्टॉल करना चाहिए और सबसे बड़ी बात यह है कि आज के दिन में चार लाख रुपये का मुआवजा मिलता है। सपोज कीजिए कि हाथी के कारण किसी व्यक्ति की 25 साल की उम्र में मौत हो जाती है तो उसका चार लाख रुपये में कुछ नहीं होगा। ऐज बेस्ड जो इंश्योरेंस है, उसकी

कितनी उम्र बची हुई है, कितना वह कमा सकता था, उसके अनुरूप इंश्योरेंस होना चाहिए और वह मिलना चाहिए। केन्द्र सरकार को कोई परमानेंट सॉल्यूशन इसमें बनाना चाहिए, ताकि हाथियों से बचाव हो सके। धन्यवाद।

श्री काली चरण सिंह (चतरा) : आदरणीय अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान एक महत्वपूर्ण विषय की ओर ध्यान आकृष्ट कराना चाहता हूँ। झारखंड का चतरा जिला पिछड़ा, नक्सलवाद प्रभावित एवं आकांक्षी जिला है। वहां स्वास्थ्य सेवाओं की स्थिति अत्यंत गंभीर है। इस क्षेत्र में नागरिकों को प्राथमिक एवं विशेष सुविधाओं के लिए हजारीबाग या रांची जैसे दूर शहरों में जाना पड़ता है। इससे गरीब एवं ग्रामीण क्षेत्र के लोगों को कठिनाइयों का सामना करना पड़ता है। सरकार ने कई जिलों में मेडिकल कॉलेजेज की स्थापना की है।

अतः मैं आपके माध्यम से सरकार से आग्रह करूंगा कि चतरा में शीघ्र अति शीघ्र एक सरकारी मेडिकल कॉलेज एवं अस्पताल हेतु आवश्यक कदम उठाया जाए, जिससे क्षेत्र की जनता को स्वास्थ्य संबंधी सुविधाएं में वृद्धि हो सके।

माननीय अध्यक्ष : अगर आप एक-एक मिनट बोलना चाहते हैं तो हम यह आगे चलाएंगे।

अनेक माननीय सदस्य : हां।

श्री बलराम नाइक पोरिका (महबूबाबाद) : अध्यक्ष महोदय, आपने मुझे शून्य काल में बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। हमारे यहां भद्राचलम मंदिर है। आज यहां चंदबाबू नायडू जी के बारे में एवं अमरावती को राजधानी बनाने के लिए बहुत सारे डिस्कशंस किए गए हैं। सर, आपने उनका बिल पास किया है। तेलंगाना का बंटवारा हुआ। वहां भद्राचलम नामक बहुत बड़ा टेम्पल है। वहां पर गोदावरी नदी है। अगर वहां 46 मीटर पानी आएगा तो लगभग दो लाख आदमी मर जाएंगे। वहां करकट्टा बनाने के बाद ही पोलावरम बनाना चाहिए, नहीं तो हमारे भद्राचलम का टेम्पल पूरा डूब जाएगा। भद्राचलम ऐसा टेम्पल है कि जिन्होंने टेम्पल बनाया था, उनके लिए राम जी और लक्ष्मण जी खुद आकर तानी शाह को पैसे दिए थे।

सर, आप दो लाख लोगों के भविष्य को देखिए। वहां लगभग दो लाख लोग मर

जाएंगे... (व्यवधान) समर के बाद बरसात आणा तो दो-तीन लाख लोग unexpectedly मर जाएंगे।

माननीय अध्यक्ष : आपकी मांग क्या है?

श्री बलराम नाइक पोरिका: अध्यक्ष महोदय, मेरी मांग करकट्टा है। वहां बैक में करकट्टा बनाना चाहिए। अगर यह नहीं बनाया गया और अचानक रात में पानी आणा तो लगभग दो लाख आदमी मर जाएंगे।

माननीय अध्यक्ष : आप यह तेलंगाना सरकार से बनवाइए।

श्री बलराम नाइक पोरिका: अध्यक्ष महोदय, हमने करकट्टा के लिए पांच करोड़ रुपये का एस्टिमेशन भेजा है। वह पेंडिंग में है। वहां इसको बनाना चाहिए। वहां आदिवासी, ट्राइबल, एससी, एसटी और बीसी वर्ग के लोग रहते हैं। वह पहाड़ी एरिया है। ... (व्यवधान)

***DR. HEMANT VISHNU SAVARA (PALGHAR):** Honourable Speaker, the Vadhavan Port is currently being developed in my district Palghar. The access road leading from the National Highway to Vadhavan—spanning 34 kilometers and measuring 180 meters in width—requires the acquisition of 250 hectares of land across the Dahanu and Palghar talukas. However, the compensation being offered for the land in these two talukas varies significantly, leading to dissatisfaction among the affected farmers.

I hereby request your intervention in this matter. While the District Administration is currently basing compensation on the Ready Reckoner rates, even an assessment based on the average rates of the past three years reveals that the current offer remains inadequate. Therefore, I appeal you to ensure that the farmers receive fair and appropriate compensation. Thank you.

* English translation of the speech originally delivered in Marathi.

माननीय अध्यक्ष: श्री मुरारी लाल मीना जी ।

राजस्थान के माननीय सांसद आपस में ज्यादा बातें करते हैं । अगर आप आपस में बात करेंगे तो बोलने के लिए मौका नहीं मिलेगा ।

श्री मुरारी लाल मीना (दौसा) : अध्यक्ष महोदय जी, मैं आपके माध्यम से एक बहुत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकृष्ट कराना चाहता हूँ । चाहे सेंट्रल विश्वविद्यालय हों या राज्य के विश्वविद्यालय हों, उनमें आरक्षित वर्ग की भर्तियां नहीं की जा रही हैं । उनका बहुत बड़ा बैकलॉग पड़ा हुआ है ।

मेरा आपके माध्यम से निवेदन है कि जितने भी केन्द्रीय यूनिवर्सिटीज और स्टेट यूनिवर्सिटीज हैं, विशेषकर मैं दिल्ली यूनिवर्सिटी का उदाहरण देना चाहता हूँ कि पिछले वर्ष वहां पर 108 असिस्टेंट प्रोफेसर्स की भर्ती की गई थी । केवल लॉ डिपार्टमेंट में 32 असिस्टेंट प्रोफेसर्स भर्ती किए गए थे । उनमें से एक भी एसटी का लड़का भर्ती नहीं किया गया था, जबकि वहां नियम से तीन पद बनते हैं । यह सरकार की सोची-समझी नीति है । ऐसा लगता है कि यह हमें नौकरियों से वंचित कर रही है । यह स्थिति अन्य विभागों की भी है । इस मामले में माननीय सुप्रीम कोर्ट ने दिशा-निर्देश भी दिया है कि इनके बैकलॉग को पूरा किया जाए ।

मेरा आपसे निवेदन है कि आप सरकार को निर्देश दें कि विश्वविद्यालयों में आरक्षित वर्ग की भर्तियों को पूरा किया जाए ।

SHRI K. GOPINATH (KRISHNAGIRI): *Hon Speaker Sir, thank you so much for allowing me to raise an important issue during Zero Hour in Parliament.

Hon. Chief Minister of Tamil Nadu Thiru *Thalapathi* M.K. Stalin has assured to provide an international airport facility in my Krishnagiri district. As per the long pending demand, this international airport project is to be set-up at a place between Berigai and Bagalur in Krishnagiri district as the Satellite

..... English translation of this part of the speech originally delivered in Tamil.

Town Ring Road (STRR) has already reaching its completion. An amount of Rs. 2 crore is provided as compensation for acquisition of one acre land in Hebballi of Karnataka for airport project. But the compensation amount for the land acquired in Tamil Nadu is just Rs. 6 lakhs per acre. There is not much distance between these two areas. Without creating any hurdles for this project, I sincerely demand that an amount slightly more than the amount that is provided in Karnataka for land acquisition should be provided for the farmers of Tamil Nadu. Sir, I will complete in a minute.*

#Today, in Tamil Nadu, particularly in Hosur, for the sake of Knowledge Corridor, the State Government has issued an G.O to acquire 30,000 acres of land. This land is currently in cultivation by farmers of that region. So, I request you to kindly propose that the land shall be acquired only with the consent of the farmers.#

माननीय अध्यक्ष: एक मिनट के बाद माइक बंद हो जाएगा ।

श्री आदित्य यादव (बदायूं) : अध्यक्ष महोदय, मैं आपका ध्यान अपने लोक सभा क्षेत्र बदायूं के मूसाझाग थाना क्षेत्र के सैंजनी गांव, विधान सभा दातागंज की ओर दिलाना चाहता हूं । जहां हिन्दुस्तान पेट्रोलियम कारपोरेशन लिमिटेड का यूपीसीएल का एक प्लांट है । वहां पर दिनदहाड़े और निर्मम तरीके से 12 मार्च को मुख्य प्रबंधक और उप-प्रबंधक को गोली मारकर हत्या कर दी गई ।

यह घनघोर निंदनीय घटना है, इसके बारे में पूर्व में दोनों अधिकारी वहां के जिलाधिकारी महोदय और एसएसपी को चिट्ठी भी लिखी थी कि हमलोगों को सुरक्षा दी जाए, हम लोगों की जान

#.....# English translation of this part of the speech originally delivered in Telugu.

को खतरा है। उसके बावजूद एचपीसीएल प्लांट के अंदर वह व्यक्ति घुसता है और दिनदहाड़े अंदर जाकर गोली मारकर दोनों अधिकारियों की हत्या कर देता है, उसके बाद कोई कार्रवाई नहीं होती है।

यह सरकार लगातार कहती है कि हम लोग गुंडागर्दी पर रोक लगाये हैं। हम लोग सीबीआई जांच की मांग करते हैं और उनके परिवार को सुरक्षा दी जाए। इस घटना के पीछे कई सारी परतें हैं, अगर इसकी निष्पक्ष तरीके से सीबीआई जांच हो गई तो सच्चाई बाहर आ जाएगी।

सुश्री बाँसुरी स्वराज (नई दिल्ली) : अध्यक्ष महोदय, मैं मोदी सरकार को बहुत धन्यवाद देती हूँ क्योंकि उन्होंने भारत के युवा विकास और विरासत दोनों प्रदान किया है। हाल ही में उन्होंने लोकमाता अहिल्या बाई होल्कर जी की 300वीं जन्म जयंती मनाकर हमारे युवाओं को मानवीय रूप में भारतीय फेमिनिज्म की परिभाषा से साक्षात्कार कराया है।

मैं आपके माध्यम से सरकार से यह आग्रह करती हूँ कि नई दिल्ली के संसदीय क्षेत्र में पहाड़गंज के पास पंचकुइया रोड पर एक ऐसा शिव मंदिर है, जिसे उनके ससुर श्रीमंत मल्हार राव जी ने सत्रहवीं शताब्दी बनाया था। वर्ष 1770 में लोकमाता अहिल्या बाई होल्कर वहां पधारी थीं।

अब जब नई दिल्ली रेलवे स्टेशन का व्यापक तरीके से पुनर्विकास हो रहा है। मेरी मांग कि इस शिव मंदिर परिसर और लोकमाता अहिल्या बाई होल्कर जी के विश्राम स्थल को राष्ट्रीय धरोहर घोषित कर उसका विकास किया जाए। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री अमर शरदराव काले - उपस्थित नहीं।

श्री अनुराग शर्मा जी।

श्री अनुराग शर्मा (झाँसी) : महोदय, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, मैं आपके माध्यम से सरकार का ध्यान बुन्देलखंड क्षेत्र की ओर आकर्षित करना चाहता हूँ। उत्तर प्रदेश में 7 जिले चित्रकूट, बांदा, हमीरपुर, महोबा, झाँसी, ललितपुर और जालौन बुन्देलखंड के अंतर्गत आते हैं। यह सभी को पता है कि हमारे वहां सिर्फ एक फसल होती है और

हिन्दुस्तान में सभी को यह भी पता है कि मोदी जी के आने के बाद हम दलहन के मामले में दुनिया का सबसे बड़ा देश बनकर उभरकर निकले हैं। सबसे ज्यादा दलहन का उत्पादन इस देश में होता है, लेकिन दलहन की कमी अभी भी इस देश में होती है। हमें थोड़ा इम्पोर्ट करना पड़ रहा है। जो फसल अभी अप्रैल माह में उगायी जायेगी, उसके लिए आपके माध्यम से सरकार का ध्यान इस तरफ आकर्षित करना चाहता हूँ कि रबी की फसल के लिए हम लोगों को बिजली का एक अस्थायी कनेक्शन दिया जाता है। अगर वह कनेक्शन बुन्देलखंड के क्षेत्रों को इस समय भी दे दिया जाए तो मेरे किसान भाइयों की आमदनी दोगुनी करने में और इस देश को इम्पोर्ट कम करने में बहुत मदद मिलेगी। वह अस्थायी बिजली का कनेक्शन हमें अभी भी दे दिया जाए।

मेरी एक मांग और है कि एक दलहन का बोर्ड बना दिया जाए। जैसे अभी हाल ही में बिहार के लिए माननीय प्रधानमंत्री जी ने मखाना बोर्ड दिया है, उसी तरह से अगर हमारे यहां के लिए एक दलहन का बोर्ड दे दिया जायेगा तो हम दलहन का एक्सपोर्ट भी करना शुरू कर देंगे और सबसे बड़ी बात यह है कि उसमें आरएंडडी यानी अनुसंधान भी होना शुरू हो जायेगा। धन्यवाद।

श्री चन्द्र प्रकाश चौधरी (गिरिडीह): महोदय, पारसनाथ-मधुबन-गिरिडीह नई रेल लाइन परियोजना को वर्ष 2018-19 में 903 करोड़ रुपये की लागत से स्वीकृति प्रदान की गई थी, जो राज्य सरकार के साथ 50:50 लागत साझेदारी के आधार पर है। पारसनाथ और मधुबन जैन धर्म के प्रमुख तीर्थस्थल हैं, जहां हर वर्ष देश-विदेश से बड़ी संख्या में श्रद्धालु पहुंचते हैं। राज्य सरकार के द्वारा अपनी हिस्सेदारी जमा न किए जाने के कारण यह परियोजना अब तक प्रारम्भ नहीं हो सकी है। कृपया रेलवे प्रबंधन इसकी पूरी जिम्मेदारी लेते हुए इस परियोजना को जल्द शुरू करे। इसके अलावा बोकारो जिले के तीन प्रखंड (कसमार, पेटरवार एवं जरीडीह) आज भी रेल सुविधा से वंचित हैं। इन तीनों प्रखंडों के किसी भी हिस्से से होकर रेल लाइन नहीं गुजरती है। कसमार प्रखंड को रेलवे लाइन से जोड़ने के लिए वर्ष 1961 में यहां भू सर्वेक्षण हुआ था। इसके तहत बरकाकाना जंक्शन से रेलवे लाइन का विस्तार कर पेटरवार, कसमार व जरीडीह प्रखंड क्षेत्रों से होते हुए निकटवर्ती रेलवे स्टेशन बोकारो, राधागांव के साथ जोड़ने की योजना थी।

मेरा रेल मंत्री जी से अनुरोध है कि बरकाकाना जंक्शन से रेलवे लाइन का विस्तार कर इसे पेटरवार, कसमार व जरीडीह प्रखंड क्षेत्र से जोड़ा जाए। धन्यवाद।

माननीय अध्यक्ष : श्री एंटो एन्टोनी - उपस्थित नहीं।

श्री दरोगा प्रसाद सरोज जी।

श्री दरोगा प्रसाद सरोज (लालगंज) : महोदय, मैं आपके माध्यम से सदन में अपने संसदीय क्षेत्र लालगंज, जनपद आजमगढ़ की दो अत्यंत गंभीर जनसमस्याओं का विषय रखना चाहता हूँ, जो सीधे तौर पर आम जनता के जीवन, सुरक्षा और भविष्य से जुड़ा हुआ है।

पहला विषय शिक्षा का अधिकार, आरटीई के उल्लंघन का है। वर्ष 2009 में लागू शिक्षा का अधिकार अधिनियम केवल एक कानून नहीं, बल्कि देश के प्रत्येक बच्चे के उज्ज्वल भविष्य का संवैधानिक संकल्प है। इसके अंतर्गत 6 से 14 वर्ष तक की आयु के प्रत्येक बच्चे को निःशुल्क एवं अनिवार्य शिक्षा का अधिकार दिया गया है।

महोदय, अत्यंत खेद के साथ कहना पड़ रहा है कि मेरे क्षेत्र लालगंज और जनपद आजमगढ़ में इस कानून का प्रभावी क्रियान्वयन धरातल पर दिखाई नहीं देता है। जनपद आजमगढ़ में निजी विद्यालयों में 25 प्रतिशत आरक्षण का पालन सही ढंग से नहीं हो रहा है। आरटीई पोर्टल पर विद्यालयों द्वारा डेटा अपलोड नहीं किया जा रहा है, जिसके कारण हजारों गरीब, दलित, पिछड़े और वंचित वर्ग के बच्चे अपने संवैधानिक शिक्षा के अधिकार से वंचित हो रहे हैं। यह स्थिति केवल प्रशासनिक लापरवाही नहीं, बल्कि सामाजिक न्याय के मूल सिद्धांतों के साथ अन्याय है। लोक सभा लालगंज, आजमगढ़ में अब तक कितने बच्चों को लाभ मिला है, इसका कोई रिकॉर्ड जिला प्रशासन के पास उपलब्ध नहीं है। मेरे जनपद में अब तक कितनी धनराशि आयी और उसका कितना उपयोग हुआ, इसका भी कोई रिकॉर्ड उपलब्ध नहीं है। किन विद्यालयों में 25 प्रतिशत आरक्षण का पालन हो रहा है, इसका प्रशासन के पास कोई रिकॉर्ड उपलब्ध नहीं है।

सर, बहुत दिनों के बाद मौका मिला है, आप मुझे बस एक मिनट का समय दे दीजिए।

सर, दूसरा विषय सड़क सुरक्षा एवं ओवरब्रिज व अंडरपास की समस्या का है।

महोदय, मेरे संसदीय क्षेत्र लालगंज से होकर गुजरने वाला वाराणसी- आजमगढ़ राष्ट्रीय राजमार्ग एनएच 233/28 विकास की दृष्टि से महत्वपूर्ण है, लेकिन आज यह मार्ग आम जनता के लिए खतरे का कारण बन चुका है, क्योंकि लालगंज से भीरा जाने वाले मार्ग के चौराहे पर ओवरब्रिज या अंडरपास का अभाव है, जिससे आए दिन दुर्घटनाएं हो रही हैं और जनहानि भी हो रही है। चेवार पूरब गांव के पास सुरक्षित क्रॉसिंग न होने के कारण लोगों को जान जोखिम में डालकर सड़क पार करनी पड़ती है। देवगांव बाजार और कंजहित बाजार के बीच भी सुरक्षित व्यवस्था न होने से जनता को मजबूरी में रॉन्ग साइड से चलना पड़ता है, जिससे दुर्घटनाओं की संभावना और बढ़ जाती है।

महोदय, यह केवल सड़क निर्माण का विषय नहीं है, बल्कि मानव जीवन की सुरक्षा का प्रश्न है। कई निर्दोष लोग अपनी जान गंवा चुके हैं, और प्रशासन अभी भी मौन है। अतः मैं सरकार से मांग करता हूँ कि आरटीई अधिनियम का सख्ती से पालन सुनिश्चित किया जाए और दोषी अधिकारियों की जवाबदेही तय की जाए।

माननीय अध्यक्ष : श्री श्याम कुमार बर्वे जी।

पप्पू जी, आज आपका नंबर नहीं आने वाला है। मैं व्यवस्था दे चुका हूँ। सदन 8 बजे तक है, जितना बोलना है, बोल लीजिए।

श्री श्यामकुमार दौलत बर्वे (रामटेक) : अध्यक्ष महोदय, मैं आपके माध्यम से एक महत्वपूर्ण विषय पर बात करना चाहता हूँ। जिस तरीके से केंद्र की निधि या राज्यों के माध्यम से हमें प्रस्ताव भेजना पड़ता है। सांसद को अगर निधि की जरूरत है, तो राज्य शासन के माध्यम से प्रस्ताव भेजना पड़ता है, किंतु एक-एक साल से प्रस्तावित किए हुए काम, अभी तक केंद्र तक पहुंचे नहीं हैं, इसलिए इस पर मेंडेट्री बनना चाहिए कि अगर लोक सभा सांसद ने यदि किसी काम के लिए सूचित किया है, तो राज्यों को इसे भेजना अनिवार्य करना चाहिए, ताकि लोक सभा सांसद की गरिमा बनी रहे। यदि एक-डेढ़ साल तक राज्य उस प्रस्ताव को केंद्र तक न भेजे, तो हम अपने क्षेत्र का कैसे

विकास करेंगे? जबकि केंद्र की ही निधि राज्यों को दी जाती है। उसके बाद भी लोक सभा सांसद का मान नहीं रखा जाता है। इसलिए आपके माध्यम से निवेदन है कि जिन भी सांसदों के पत्र राज्य सरकार को मिले, वे कुछ महीनों के अंदर या कुछ कालावधि में आना चाहिए। मैं आपके माध्यम से सरकार से दरख्वास्त करता हूँ। धन्यवाद सर।

***SHRI GURMEET SINGH MEET HAYER (SANGRUR):** Hon'ble Speaker Sir, a movie titled Punjab 95 has been made on the life of Jaswant Singh Khaira who fought for the human rights during the dark days of the State. Diljeet Singh Dosanjh has played the key role in the movie. It is not being allowed for release. CBFC has imposed several cuts in the movie on the premise of sensitive scenes and despite the cuts, it is not getting released. Hon'ble Speaker Sir, kindly see the hypocrisy of the government. One movie depicting the fake propaganda of the government and having the scenes of 26/11 incident has been released, but the movie showing the real facts of the human rights and Jaswant Singh Khaira is not allowed for release. So, I request the government to get this movie released immediately which shows as to how Jaswant Singh Khaira fought for the common people and Punjabi mothers who lost their sons during the dark period of the State.

डॉ. राजकुमार सांगवान (बागपत): आदरणीय महोदय, आपने मुझे बोलने का अवसर दिया, मैं देश के उन खिलाड़ियों की ओर आपका ध्यान आकर्षित करना चाहता हूँ, जिन्होंने रेसलिंग, एथलेटिक्स, शूटिंग, हैमर, डिस्कस, जैवलिन थ्रो में अपने राज्य और केंद्र स्तर पर मेडल हासिल किए हैं, लेकिन जिनका सपना खेलों के क्षेत्र में दुनिया में नाम रोशन करने का सपना है, लेकिन आर्थिक रूप से कमजोर होने के कारण वे न उपकरण खरीद पाते हैं, न सप्लीमेंट खरीद पाते हैं

* English translation of the speech originally delivered in Punjabi.

और न ही उसमें मजबूती से आगे बढ़ने का काम कर पा रहे हैं।

मेरा आपसे आग्रह है कि ऐसे खिलाड़ी जिन्होंने राज्य स्तर पर और देश के स्तर पर अन्य खेलों में मेडल हासिल किए हैं, उन्हें आर्थिक सहायता देने के लिए सरकार बजट में अलग से कोई प्रावधान करे, ताकि शूटिंग करने वाले ऐसे खिलाड़ी जिनकी आवश्यकता है, बॉल महंगी है, जिससे कारण प्रेक्टिस नहीं कर पाते। हमारे रेसलिंग के खिलाड़ी, एथलेटिक्स के खिलाड़ियों को सप्लीमेंट्स न मिलने की मजबूरी के कारण, वे तैयारी नहीं कर पाते हैं। देश में आगे बढ़ने के लिए, दुनिया में नाम रोशन करें, इसके लिए उन्हें सुविधाएं प्रदान करें।

श्री सुदामा प्रसाद (आरा): माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान बिहार के लाखों आबादी वाले भोजपुर जिला मुख्यालय आरा शहर में बढ़ती यातायात समस्या, जर्जर सड़कों, पुलों और नारकीय गंदगी की ओर दिलाना चाहता हूं। वहां बहुत ही संकट की स्थिति है, इसलिए मैं सरकार से मांग करता हूं कि गोपाली चौक से गांगी पुल तक फ्लाईओवर बनाई जाए। आरा बस स्टैंड के पास तथा बहीरो लख के पास नहर पर बने पुराने व जर्जर, जानलेवा पुलों की जगह नए पुलों का निर्माण कराया जाए।

महोदय, आरा रेलवे जंक्शन के पास फ्लाईओवर का निर्माण कराया जाए। पश्चिमी रेलवे गुमटी के पास रेलवे का फ्लाईओवर जर्जर हो गया है, उसका पुनर्निर्माण हो। धन्यवाद।

श्री कुलदीप इंदौरा (गंगानगर) : अध्यक्ष जी, आपका धन्यवाद कि आपने मुझे बोलने का अवसर दिया।

आदरणीय अध्यक्ष जी, मेरे लोक सभा क्षेत्र हनुमानगढ़, गंगानगर की एक गम्भीर समस्या की तरफ सरकार का ध्यान दिलाना चाहता हूं। वन भूमि, नर्सरी और जोहड़ पायतन जैसे क्षेत्रों में लोग लंबे समय से बसे हुए हैं, जिनका न नियमन किया जा रहा है और न ही पट्टे दिए जा रहे हैं क्योंकि वन भूमि में जो लोग बसे हैं, वे गरीब हैं। उन्होंने अपने खून-पसीने की कमाई वहां लगा दी। इसके अलावा भी जोहड़ पायतन, वन भूमि और नर्सरी में सरकारी भवन बन चुके हैं, अस्पताल बन चुके हैं, पेयजल की योजनाएं बन चुकी हैं।

आदरणीय अध्यक्ष जी, मैं चाहता हूँ कि इनका नियमन किया जाए और इसके अलावा वन भूमि में जो खाली एरिया है, सरकार प्रयास करके भूमि ले और उसको आरक्षित करके उसे डेवलप करने का काम करें। धन्यवाद।

माननीय अध्यक्ष : अब महिलाओं का समय आ गया है।

सुश्री इकरा चौधरी जी।

सुश्री इकरा चौधरी (कैराना) : माननीय अध्यक्ष महोदय, धन्यवाद।

महोदय, आपकी अनुमति से मैं आज सदन का ध्यान विमुक्त एवं घुमंतू जातियों के वेलफेयर की ओर आकर्षित करना चाहती हूँ। यह विषय बहुत लम्बे समय से पेन्डिंग है और इससे बहुत-सी जातियाँ आज भी बेहाल हैं। इतिहास साक्षी है कि इन समुदायों ने देश की स्वतंत्रता के लिए अंग्रेजों के विरुद्ध साहसपूर्वक संघर्ष किया। लेकिन, दुख के साथ कहना पड़ता है कि अंग्रेजी शासन ने उन्हें 'अपराधी जनजाति' घोषित कर सामाजिक बहिष्कार और दमन का शिकार बनाया। स्वतंत्रता के पश्चात् वर्ष 1952 में इस अन्यायपूर्ण व्यवस्था को समाप्त किया गया और इन्हें 'विमुक्त जातियों' का दर्जा दिया गया, परन्तु आज भी इन समुदायों पर वह कलंक लगा हुआ है। समय-समय पर विभिन्न आयोग गठित हुए, अनेक सिफारिशें प्रस्तुत की गईं, लेकिन अफसोस के साथ कहना पड़ता है कि उन सिफारिशों को आज तक इम्प्लीमेंट नहीं किया गया है।

महोदय, मैं आपके माध्यम से कहना चाहती हूँ कि इन समुदायों की संख्या करोड़ों में है, जो आज भी शिक्षा, स्वास्थ्य, आवास और रोजगार जैसी मूलभूत सुविधाओं से वंचित हैं। इन जातियों में गुर्जर, लोधी, भर, मल्लाह, सांसी, घोसी, चमार, पासी, बावरिया, बंजारा आदि 32 स्थिर निवासी जातियाँ एवं 25 घुमंतू जातियाँ उत्तर प्रदेश में निवासरत हैं, परन्तु सरकार का उन पर कोई ध्यान नहीं है।

महोदय, मेरी केन्द्र सरकार से मांग है कि विमुक्त एवं घुमंतू जातियों के लिए एक स्थायी राष्ट्रीय आयोग का गठन किया जाए, उनका विशेष हाउसहोल्ड सर्वे और जनगणना कराकर उनके लिए कल्याणकारी योजनाएं बनायी जाएं।

सर, इसके साथ ही कोरी समाज की भी एक समस्या है। मेरे लोक सभा क्षेत्र में उनको एस.सी. सर्टिफिकेट्स नहीं दिए जा रहे हैं। उनकी समस्या का भी आप समाधान कराएं।

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान दादरा नगर हवेली की गंभीर स्थिति की ओर आकर्षित करना चाहती हूँ। यह एक आदिवासी बहुल क्षेत्र है जहाँ भूमि केवल संपत्ति नहीं, बल्कि हमारे लोगों की संस्कृति और आजीविका का मुख्य आधार है।

अध्यक्ष महोदय, सबसे गंभीर चिंता का विषय वर्तमान में लागू की जा रही टाउन प्लानिंग स्कीम है। इस योजना के नाम पर स्थानीय जनता के भारी विरोध के बावजूद और जन प्रतिनिधियों को विश्वास में लिए बिना प्रशासन हमेशा की तरह उनकी जमीनें छीनने का प्रयास कर रहा है, विकास के नाम पर आदिवासियों को उनकी अपनी ही जड़ों से उजाड़ा जा रहा है। क्या विकास की परिभाषा में स्थानीय नागरिकों की सहमति का कोई स्थान नहीं है?

माननीय प्रधानमंत्री जी का सपना स्मार्ट सिटी परियोजना के माध्यम से जनता को अच्छी से अच्छी सुविधाएं देने का था, जिसमें सड़क, पानी, ड्रेनेज, बिजली जैसी मूलभूत सुविधा देने की बात कही गई थी, पर दस साल पूरे होने के बावजूद भी यह नहीं हुआ। भारत सरकार ने एक हजार करोड़ रुपये से ज्यादा का भारी-भरकम प्रावधान स्मार्ट सिटी परियोजना के लिये दिया, पर धरातल पर आज भी उस स्कीम को आधा से ज्यादा अधूरी छोड़कर नई स्कीम लाने की बात कही जा रही है।

महोदय, अतः मैं आपके माध्यम से सरकार से मांग करती हूँ कि टाउन प्लानिंग स्कीम को तत्काल प्रभाव से तुरन्त रोका जाए। स्मार्ट सिटी मिशन के तहत अब तक खर्च किए गए फंड्स और अधूरे कार्यों की उच्च स्तरीय जांच कराई जाए, ताकि बाकी का काम समयबद्ध कंप्लीट हो और प्रभावित आदिवासियों को तुरंत मुआवजा और पुनर्वास सुनिश्चित किया जाए। धन्यवाद।

***SHRIMATI PRATIBHA SURESH DHANORKAR (CHANDRAPUR):** Hon. Speaker, in the Jivati Taluka of my Lok Sabha constituency Chandrapur, both tribal and non-tribal residents are cultivating forest lands. However, due to specific conditions stipulated under the Forest Rights Act, these farmers have not yet received land titles. I earnestly request that the requirement for providing proof of land possession spanning three generations—as mandated by the Forest Rights Act—be waived, and that land titles be granted to these farmers, thereby ensuring that justice is served to them. Thank you.

श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से अपने संसदीय क्षेत्र मानिकपुर के पाठा क्षेत्र के किसानों की एक अत्यंत गंभीर और जीवन से जुड़ी समस्या को इस सदन के समक्ष उठाना चाहता हूं। पाठा क्षेत्र एक पथरीला एवं सूखा प्रभावित इलाका है। वहां के किसानों की आजीविका मुख्य रूप से वर्षा पर निर्भर करती है। वर्ष कम होने पर फसलें सूख जाती हैं और किसानों को भारी आर्थिक नुकसान उठाना पड़ता है।

अध्यक्ष महोदय, बाणगंगा नदी इस क्षेत्र के निकट बहती है, परंतु आजतक वहां के किसानों को उसका लाभ नहीं मिल पा रहा है। यदि बाणगंगा के पानी को नहर के माध्यम से पाठा क्षेत्र तक पहुंचाया जाए तो हजारों किसानों की खेती को स्थायी सिंचाई सुविधा मिल सकती है। इससे उनकी आय भी बढ़ेगी और क्षेत्र का समग्र विकास भी संभव होगा।

महोदय, मैं सरकार से मांग करती हूं कि बाणगंगा नदी से नहर निर्माण की विस्तृत परियोजना शीघ्र तैयार की जाए। इस योजना को प्राथमिकता देते हुए आवश्यक बजट की व्यवस्था की जाए। मानिकपुर और पाठा क्षेत्र के किसानों को सिंचाई की सुविधा उपलब्ध करायी जाए, ताकि उनका जीवन सुधर सके।

* English translation of the speech originally delivered in Marathi.

श्रीमती कमलजीत सहरावत (पश्चिम दिल्ली) : अध्यक्ष जी, मैं आपके माध्यम से सरकार का ध्यान पश्चिमी दिल्ली में तेजी से फैल रही अनधिकृत कॉलोनियों की गंभीर मुद्दे की ओर आकर्षित करना चाहती हूँ।

महोदय, यह समस्या मुख्य रूप से लैंड पुलिंग पॉलिसी के क्रियान्वयन में देरी से उत्पन्न हो रही है। समय पर नियोजित विकास नहीं होने के कारण पश्चिमी दिल्ली के कई क्षेत्रों में अवैध प्लॉटिंग और अनाधिकृत निर्माण तेजी से बढ़ रहा है। कृषि और नियोजित भूमि धीरे-धीरे बिना किसी योजना के अनियोजित आवासीय कॉलोनियों में परिवर्तित हो रही है, जिसमें कोई बुनियादी सुविधा नहीं है।

अध्यक्ष जी, मैं आपके माध्यम से सरकार से मांग करती हूँ कि लैंड पुलिंग पॉलिसी को शीघ्र लागू किया जाए। अवैध प्लॉटिंग और अनाधिकृत कॉलोनियों पर सख्त कार्रवाई हो। हमारे क्षेत्र में समुचित सुविधाओं के साथ नियोजित विकास किया जाए। धन्यवाद।

श्रीमती ज्योत्सना चरणदास महंत (कोरबा) : अध्यक्ष महोदय, छत्तीसगढ़ के निजी स्कूलों में एक बहुत ही भयावह और गोरखधंधा हो रहा है। मैं बताना चाहती हूँ कि यहां पर हमारे अभिभावकों एवं विद्यार्थियों से सीबीएसई के नाम पर मोटी फीस ली जाती है, लेकिन जब परीक्षा होती है तो वह छत्तीसगढ़ बोर्ड की होती है। यह केवल एक प्रशासनिक चूक नहीं है, बल्कि मासूम बच्चों के साथ विश्वासघात है।

अध्यक्ष महोदय, शिक्षा के अधिकार पर रातोंरात 30 हजार सीटों को खत्म कर देना और प्री-प्राइमरी शिक्षा को कोटे से बाहर कर देना, यह बहुत आश्चर्यजनक है। मैं केंद्र सरकार से मांग करती हूँ कि छत्तीसगढ़ की इस चरमराती शिक्षा व्यवस्था और बोर्ड घोटाले की उच्चस्तरीय जांच करायी जाए। वहां के सरकार को निर्देशित किया जाए कि शिक्षा को राजनीति और अंधभक्ति का अखाड़ा नहीं बनाया जाए।

श्रीमती स्मिता उदय वाघ (जलगांव) : अध्यक्ष महोदय, मैं आपके माध्यम से कृषि एवं किसान कल्याण मंत्री जी का ध्यान महाराष्ट्र के जलगांव जिले में स्थित कृषि विज्ञान केंद्र से जुड़े एक

अत्यंत गंभीर विषय की ओर आकर्षित करना चाहती हूं। यह केंद्र किसानों को वैज्ञानिक कृषि तकनीक, प्रशिक्षण और मार्गदर्शन देने के उद्देश्य से स्थापित किया गया है। किंतु मुझे अत्यंत खेद के साथ कहना पड़ रहा है कि यहां कई गंभीर अनियमितताओं और भ्रष्टाचार के आरोप सामने आए हैं।

20.00 hrs

मैंने स्वयं इस केंद्र का दौरा किया और पाया कि किसानों को अपेक्षित सहायता नहीं मिल रही है। इसके अतिरिक्त, यह भी जानकारी प्राप्त हुई है कि Indian Council of Agricultural Research से प्राप्त सरकारी निधियों के दुरुपयोग, पुराने पेड़ों की अनधिकृत कटाई, तथा केंद्र के ट्रैक्टर और अन्य उपकरणों का निजी उपयोग जैसी गंभीर अनियमितताएँ सामने आई हैं।

माननीय अध्यक्ष महोदय, मैं मंत्री जी से आग्रह करना चाहती हूं कि इस पूरे प्रकरण की निष्पक्ष एवं गहन जांच करायी जाए। डॉ. हमेत बाहेती एवं कुछ अन्य अधिकारी इस संस्था में दोषी हैं, उनके विरुद्ध कड़ी कार्रवाई की जाए, ताकि किसानों के हितों की रक्षा हो सके और इस प्रकार की घटनाएं भविष्य में दोहराई न जाएं। साथ ही यह भी सुनिश्चित किया जाए कि यह केंद्र अपनी मूल जिम्मेदारी के अनुसार किसानों की सेवा और सहायता के लिए सही ढंग से कार्य करें। धन्यवाद।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया
Shri Ujjwal Raman Singh	Dr. Prashant Yadaorao Padole Shri Jagdambika Pal
Shri Shyamkumar Daulat Barve	Dr. Prashant Yadaorao Padole Shri Jagdambika Pal
Shri Amra Ram	Dr. Prashant Yadaorao Padole

Shrimati Hema Malini	Dr. Hemant Vishnu Savara
Shri Arvind Ganpat Sawant	Shri Sanjay Dina Patil
Sushri Bansuri Swaraj	Dr. Hemant Vishnu Savara Shrimati Malvika Devi Shrimati Anita Subhadarshini Shri Bharat Singh Kushwah Shri Jagdambika Pal
Dr. Rajkumar Sangwan	Shri Jagdambika Pal
Sushri Iqra Choudhary	Shri Jagdambika Pal
Shri Ravindra Dattaram Waikar	Shri Jagdambika Pal
Shri Sanatan Pandey	Shri Jagdambika Pal
Shri Anurag Sharma	Shri Jagdambika Pal
Shri Murari Lal Meena	Shri Jagdambika Pal
Shri Manish Jaiswal	Shri Jagdambika pal

माननीय अध्यक्ष : माननीय सदस्यगण, आज आपने काफी देर इंतजार किया है। कल मैं प्रयास करूंगा कि आपको कुछ मौका मिले।

सभा की कार्यवाही गुरुवार, दिनांक 02 अप्रैल, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

20.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, April 2, 2026/ Chaitra 12, 1948 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Bhola Singh	529
2	Dr. D Ravi Kumar	539
3	Dr. Sanjay Jaiswal	522
4	Dr. Thirumaavalavan Tholkappiyan	537
5	Shri Chhotelal	525
6	Shri Anil Yeshwant Desai	524
7	Shri Anurag Sharma	531
8	Shri Arun Bharti	521
9	Shri Arvind Ganpat Sawant	536
10	Shri Chandra Prakash Choudhary	522
11	Shri Jugal Kishore	531
12	Shri Kali Charan Singh	528
13	Shri Karti P Chidambaram	523
14	Shri Malaiyarasan D	540
15	Shri Mansukhbhai Dhanjibhai Vasava	530
16	Shri Muhammed Hamdullah Sayeed	532
17	Shri Nilesh Dnyandev Lanke	534
18	Shri P V Midhun Reddy	533
19	Shri Parbhubhai Nagarbhai Vasava	528
20	Shri Ramvir Singh Bidhuri	538

21	Shri Sanjay Haribhau Jadhav	536
22	Shri Satpal Brahamchari	527
23	Shri Tharaniventhan M S	526
24	Shri Y S Avinash Reddy	535
25	Smt. Delkar Kalaben Mohanbhai	534
26	Smt. Kamlesh Jangde	529
27	Smt. Shambhavi	521

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	6191, 6197
2	Adv. Adoor Prakash	5988
3	Adv. Chandra Shekhar	6036
4	Dr. Alok Kumar Suman	6024
5	Dr. Amar Singh	6178
6	Dr. Amol Ramsing Kolhe	6184, 5994
7	Dr. Bachhav Shobha Dinesh	6191, 6197
8	Dr. Bhola Singh	5991, 6002
9	Dr. Byreddy Shabari	6206
10	Dr. C M Ramesh	6168
11	Dr. D. Purandeswari	6076, 6004
12	Dr. Ganapathy Rajkumar P	6067
13	Dr. Hemant Vishnu Savara	6140, 5996
14	Dr. K Sudhakar	6162, 6005, 5996
15	Dr. Kadiyam Kavya	6106
16	Dr. Kakoli Ghosh Dastidar	6082
17	Dr. Kalanidhi Veeraswamy	6137
18	Dr. Kirsan Namdeo	6095
19	Dr. M K Vishnu Prasad	6097
20	Dr. M P Abdussamad Samadani	5984, 6181
21	Dr. Manna Lal Rawat	6088, 6200
22	Dr. Mohammad Jawed	6198
23	Dr. Nishikant Dubey	6005
24	Dr. Prabha Mallikarjun	6003
25	Dr. Raj Kumar Chabbewal	5985
26	Dr. Rajeev Bharadwaj	6066
27	Dr. Rajesh Mishra	6159
28	Dr. Sambit Patra	6058
29	Dr. Sanjay Jaiswal	6135

30	Dr. Sharmila Sarkar	6133
31	Dr. Shivaji Bandappa Kalge	5992, 6188, 6143
32	Dr. Shrikant Eknath Shinde	6032, 6205
33	Dr. T Sumathy Alias Thamizhachi Thangapandian	6055, 6202
34	Km. Sudha R	6022
35	Md Abu Taher Khan	6147
36	Md. Rakibul Hussain	6121
37	Mr Pathan Yusuf	6064
38	Ms Iqra Choudhary	6127
39	Ms Kangna Ranaut	6190
40	Ms Sayani Ghosh	6072
41	Ms. Mahua Moitra	6174
42	Ms. Praniti Sushilkumar Shinde	6110, 6197, 6191
43	Ms. S Jothimani	6096
44	Prof. Sougata Ray	6062
45	Prof. Varsha Eknath Gaikwad	6164, 6184, 5994
46	Shri Selvaganapathi T.M.	6012
47	Shri Aashtikar Patil Nagesh Bapurao	6169
48	Shri Abdul Rashid Sheikh	6145, 6050
49	Shri Adhikari Soumendu	6122
50	Shri Aditya Yadav	6075
51	Shri Ajay Kumar Mandal	6080
52	Shri Alok Sharma	6006, 6209, 6185
53	Shri Amra Ram	5982
54	Shri Anand Bhadauria	6166
55	Shri Anil Firojiya	6114
56	Shri Anoop Pradhan Valmiki	6083, 6183
57	Shri Anto Antony	6050, 6201
58	Shri Anup Sanjay Dhotre	6150, 6021, 5991
59	Shri Anurag Sharma	6185, 5991

60	Shri Anurag Singh Thakur	6100, 6187
61	Shri Appalanaidu Kalisetti	6208
62	Shri Arun Bharti	6076, 6004
63	Shri Arun Govil	6085, 6160
64	Shri Arun Kumar Sagar	5990
65	Shri Asaduddin Owaisi	6091
66	Shri Ashish Dubey	6207
67	Shri Ashok Kumar Rawat	6141
68	Shri Atul Garg	6032, 6205
69	Shri B K Parthasarathi	6193, 5993
70	Shri Babu Singh Kushwaha	6051
71	Shri Baijayant Panda	6041
72	Shri Bajrang Manohar Sonwane	6155
73	Shri Balabhadra Majhi	6008, 6001, 5991
74	Shri Balashowry Vallabhaneni	6063
75	Shri Balwant Baswant Wankhade	6126
76	Shri Bapi Haldar	6112
77	Shri Basavaraj Bommai	6113
78	Shri Bastipati Nagaraju	6060
79	Shri Benny Behanan	6148, 6104, 6022
80	Shri Bhartruhari Mahtab	6005, 6185, 6002
81	Shri Bhaskar Murlidhar Bhagare	6175, 6184, 5994
82	Shri Bhausaheb Rajaram Wakchaure	6054
83	Shri Bhumare Sandipanrao Asaram	6188, 6143
84	Shri Bibhu Prasad Tarai	6204, 6021, 6008, 6005
85	Shri Bidyut Baran Mahato	6083, 6002
86	Shri Biplab Kumar Deb	5981
87	Shri Brijendra Singh Ola	6020, 6079
88	Shri Brijmohan Agrawal	6123
89	Shri C N Annadurai	6040, 6154

90	Shri Captain Brijesh Chowta	6187, 5999
91	Shri Charanjit Singh Channi	6111
92	Shri Chavan Ravindra Vasantrao	6189, 5996, 6180, 6183
93	Shri Chavda Vinod Lakhamshi	6131, 6190, 5996, 6183
94	Shri Chintamani Maharaj	6183
95	Shri Daggumalla Prasada Rao	6161
96	Shri Damodar Agrawal	6021, 6185, 6002
97	Shri Darshan Singh Choudhary	6010
98	Shri Deepender Singh Hooda	6033
99	Shri Devesh Shakya	6101
100	Shri Devusinh Chauhan	6173, 6141
101	Shri Dhairyasheel Sambhajirao Mane	6180, 6189, 5996, 6183
102	Shri Dharambir Singh	6015
103	Shri Dharmendra Yadav	6049
104	Shri Dileshwar Kamait	6135, 6008, 6001
105	Shri Dilip Saikia	6007
106	Shri Dineshbhai Makwana	6186, 6083, 6190
107	Shri Dulu Mahato	6120
108	Shri Dushyant Singh	6117
109	Shri E T Mohammed Basheer	6167
110	Shri Eatala Rajender	6065, 6023
111	Shri Eswarasamy K	6030
112	Shri G Kumar Naik	6179
113	Shri G Lakshminarayana	6009
114	Shri G M Harish Balayogi	6115, 6204, 6037
115	Shri Gajendra Singh Patel	6165
116	Shri Ganesh Singh	6107
117	Shri Gaurav Gogoi	5986
118	Shri Gopal Jee Thakur	6183
119	Shri Gyaneshwar Patil	6143, 5992
120	Shri Hanuman Beniwal	6195, 6000

121	Shri Haribhai Patel	6144, 6135, 6021
122	Shri Harish Chandra Meena	6094
123	Shri Hasmukhbhai Somabhai Patel	6102
124	Shri Imran Masood	6056
125	Shri Jagdambika Pal	5995
126	Shri Janardan Singh Sigriwal	5998, 6194
127	Shri Jashubhai Bhilubhai Rathva	6124
128	Shri Jaswantsinh Sumanbhai Bhabhor	6209, 6006, 6183, 6180
129	Shri Jugal Kishore	6180
130	Shri Kalipada Saren Kherwal	6133
131	Shri Kalyan Banerjee	5983, 6199
132	Shri Kanwar Singh Tanwar	6151
133	Shri Kartick Chandra Paul	6087
134	Shri Khagen Murmu	6008, 6083, 6001, 6002
135	Shri Kishori Lal	6104
136	Shri Kodikunnil Suresh	6092
137	Shri Konda Vishweshwar Reddy	6157
138	Shri Kota Srinivasa Poojary	6189, 6001
139	Shri Krishna Prasad Tenneti	6007, 5991, 6189
140	Shri Kuldeep Indora	5989, 6192
141	Shri Lavu Sri Krishna Devarayalu	6183, 5991
142	Shri Lumbaram Choudhary	6002, 6190
143	Shri M K Raghavan	6138
144	Shri Maddila Gurumoorthy	6038
145	Shri Madhavaneni Raghunandan Rao	6131, 6018, 5996
146	Shri Magunta Sreenivasulu Reddy	6059, 6037
147	Shri Malaiyarasan D	6011
148	Shri Malvinder Singh Kang	6016

149	Shri Mani A	6053
150	Shri Manish Tewari	6047
151	Shri Manoj Tiwari	6001, 6204
152	Shri Matheswaran V S	6042
153	Shri Mohibbullah	6077
154	Shri Mohite Patil Dhairyasheel Rajsinh	6109, 6184
155	Shri Mukeshkumar Chandrakaant Dalal	6018, 6190, 6002
156	Shri Murari Lal Meena	6061
157	Shri Naba Charan Majhi	6186, 6183
158	Shri Narayan Tatu Rane	6035
159	Shri Naresh Ganpat Mhaske	6032, 6205
160	Shri Naveen Jindal	6068
161	Shri Neeraj Maurya	6136
162	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	6163
163	Shri P C Mohan	6070, 6005, 6185
164	Shri P P Chaudhary	6005, 6008, 6185, 6189, 6183
165	Shri Parbhubhai Nagarbhai Vasava	6021
166	Shri Parshottambhai Rupala	6071
167	Shri Patel Umeshbhai Babubhai	6129, 6196
168	Shri Prabhakar Reddy Vemireddy	6069, 6037
169	Shri Pradeep Kumar Singh	6007, 6083
170	Shri Praveen Patel	6189, 6185
171	Shri Pushpendra Saroj	6039
172	Shri Putta Mahesh Kumar	6037
173	Shri Rahul Gandhi	6013
174	Shri Rahul Kaswan	6079
175	Shri Raja A	6086

176	Shri Rajabhau Parag Prakash Waje	6156
177	Shri Rajeev Rai	6128
178	Shri Rajesh Naranbhai Chudasama	6125
179	Shri Rajesh Ranjan	6119
180	Shri Rajesh Verma	6076, 6004
181	Shri Rajiv Pratap Rudy	6170
182	Shri Rajkumar Roat	6017
183	Shri Raju Bista	6019
184	Shri Ramasahayam Raghuram Reddy	6046
185	Shri Rambhual Nishad	6158
186	Shri Ramesh Awasthi	6007, 6190
187	Shri Ramprit Mandal	6203
188	Shri Rao Rajendra Singh	6074, 6140, 6018, 6185
189	Shri Ravindra Dattaram Waikar	6205, 6032
190	Shri Ravindra Shukla Alias Ravi Kishan	6209
191	Shri Robert Bruce C	6034
192	Shri Rudra Narayan Pany	6098
193	Shri Sachithanantham R	6149
194	Shri Sagar Eshwar Khandre	6152
195	Shri Sanjay Dina Patil	6164, 6184, 5994
196	Shri Sanjay Haribhau Jadhav	6084
197	Shri Sanjay Uttamrao Deshmukh	6084
198	Shri Sasikanth Senthil	6132
199	Shri Satish Kumar Gautam	6135
200	Shri Selvam G	6154, 6040
201	Shri Shafi Parambil	6027
202	Shri Shankar Lalwani	6183

203	Shri Shrirang Appa Chandu Barne	6205, 6032
204	Shri Shyamkumar Daulat Barve	6048
205	Shri Sribharat Mathukumilli	6099
206	Shri Sudhakar Singh	6028
207	Shri Sudheer Gupta	5996, 6189, 6180, 6183
208	Shri Sukanta Kumar Panigrahi	6153, 6185
209	Shri Sunil Kumar	6014, 5996
210	Shri Suresh Kumar Kashyap	6160
211	Shri Suresh Kumar Shetkar	6057
212	Shri T R Baalu	6176
213	Shri Tangella Uday Srinivas	6029
214	Shri Tanuj Punia	6078
215	Shri Tapir Gao	6026, 6183
216	Shri Tatkare Sunil Dattatrey	6081
217	Shri Tejasvi Surya	6052
218	Shri Trivendra Singh Rawat	6090
219	Shri Ummeda Ram Beniwal	6103
220	Shri Utkarsh Verma Madhur	6210
221	Shri V K Sreekandan	6139
222	Shri Vamsi Krishna Gaddam	6171
223	Shri Vijay Baghel	6131
224	Shri Vijayakumar Alias Vijay Vasanth	6108
225	Shri Vishaldada Prakashbapu Patil	6004, 6197, 6191
226	Shri Vishnu Datt Sharma	6142
227	Shri Vishnu Dayal Ram	6001, 6190, 6002
228	Shri Vishweshwar Hegde Kageri	6209, 6002, 5996, 6183
229	Shri Yogender Chandolia	6018, 6005, 6002
230	Shri Zia Ur Rehman	5997
231	Smt. Anita Nagarsingh Chouhan	6045

232	Smt. Aparajita Sarangi	6130, 6001, 5996
233	Smt. Bharti Pardhi	6205, 6032
234	Smt. D K Aruna	6025
235	Smt. Harsimrat Kaur Badal	6146
236	Smt. Himadri Singh	6134, 6002, 6183
237	Smt. Jyotsna Charandas Mahant	6105
238	Smt. Kamaljeet Sehrawat	6018, 6135, 6190, 6001
239	Smt. Kriti Devi Debbarman	6023
240	Smt. Mahima Kumari Mewar	6002, 5991
241	Smt. Mala Rajya Laxmi Shah	6116, 6018, 6183
242	Smt. Mala Roy	6118
243	Smt. Manju Sharma	5987, 6182
244	Smt. Poonamben Hematbhai Maadam	6177
245	Smt. Pratima Mondal	6172
246	Smt. Rachna Banerjee	6043
247	Smt. Sangeeta Kumari Singh Deo	6031
248	Smt. Sanjna Jatav	6005, 5996
249	Smt. Satabdi Roy	6044
250	Smt. Shambhavi	6076, 6004
251	Smt. Shobhanaben Mahendrasinh Baraiya	5991
252	Smt. Smita Uday Wagh	6018
253	Smt. Supriya Sule	6184, 5994
254	Thiru Arun Nehru	6073
255	Thiru D M Kathir Anand	6202, 6055
256	Thiru Dr. S Jagathratchakan	6089
257	Thiru Thanga Tamilselvan	6093

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions

Prime Minister	:	
Atomic Energy	:	523
Coal	:	522
Communications	:	529, 535
Consumer Affairs, Food and Public Distribution	:	527, 530, 533
Development of North Eastern Region	:	
Earth Sciences	:	532
Electronics and Information Technology	:	
Information and Broadcasting	:	537
Mines	:	528
Minority Affairs	:	524
New and Renewable Energy	:	534
Parliamentary Affairs	:	
Personnel, Public Grievances and	:	
Pensions		
Planning	:	
Railways	:	521, 525, 526, 531, 536, 538, 540
Science and Technology	:	
Space	:	539
Statistics and Programme Implementation	:	

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:
Atomic Energy	: 5984, 6029, 6132, 6135, 6137, 6151, 6185
Coal	: 5998, 6001, 6077, 6159, 6171, 6181, 6201
Communications	: 5985, 6000, 6010, 6017, 6019, 6069, 6082, 6150, 6160, 6163, 6167, 6182, 6183, 6197, 6198
Consumer Affairs, Food and Public Distribution	: 5996, 5999, 6008, 6011, 6016, 6038, 6039, 6040, 6056, 6058, 6071, 6081, 6094, 6096, 6100, 6102, 6121, 6146, 6147, 6175, 6176, 6184, 6195
Development of North Eastern Region	: 6007, 6026, 6062, 6172
Earth Sciences	: 5983, 6015, 6031, 6057, 6073, 6084, 6090, 6106, 6108, 6174, 6187, 6189, 6204, 6208
Electronics and Information Technology	: 5993, 6013, 6037, 6041, 6042, 6043, 6044, 6046, 6053, 6070, 6072, 6086, 6088, 6099, 6119, 6122, 6140, 6142, 6149
Information and Broadcasting	: 6023, 6030, 6065, 6074, 6076, 6080, 6085, 6103, 6113, 6123, 6139, 6199
Mines	: 6002, 6079, 6105, 6192
Minority Affairs	: 6124, 6125, 6126, 6127, 6131, 6180, 6191, 6202

New and Renewable Energy	: 5995, 5997, 6004, 6009, 6012, 6028, 6035, 6036, 6055, 6059, 6078, 6091, 6095, 6114, 6141, 6145, 6157, 6161, 6165, 6166, 6193, 6206, 6209
Parliamentary Affairs	: 5981, 6018, 6190
Personnel, Public Grievances and Pensions	: 6033, 6049, 6064, 6130, 6155, 6177
Planning	: 6107, 6129, 6136, 6143, 6144
Railways	: 5987, 5988, 5989, 5990, 5994, 6003, 6014, 6020, 6022, 6024, 6025, 6027, 6032, 6034, 6048, 6050, 6051, 6052, 6054, 6061, 6063, 6066, 6067, 6068, 6075, 6083, 6087, 6089, 6092, 6093, 6097, 6098, 6101, 6104, 6109, 6111, 6112, 6117, 6118, 6120, 6133, 6134, 6148, 6152, 6153, 6154, 6156, 6158, 6162, 6164, 6169, 6170, 6178, 6179, 6186, 6188, 6194, 6196, 6200, 6203, 6205, 6207, 6210
Science and Technology	: 5991, 5992, 6005, 6006, 6047, 6110, 6115, 6128
Space	: 5986, 6045, 6060, 6116, 6138, 6173
Statistics and Programme Implementation	: 5982, 6021, 6168

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
